



**PUNJAB VIDHAN SABHA LIBRARY,
CHANDIGARH**

Class No. _____

Book No. _____

Vol. _____

Accession No. _____

32474 PVS—15,000—2-46-78 Govt. Press, U. T., Chd.

11

Punjab Legislative Assembly Debates

23rd March 1954.

VOL. I—No. 11

OFFICIAL REPORT



CONTENTS

Tuesday, 23rd March 1954.

	PAGE
Starred Questions and Answers	.. 1—213
Short Notice Question and Answer	.. 214—15
Demand for grant—	
Irrigation (Works)	.. 215—66

CHANDIGARH :

Printed by the Controller of Printing and Stationery, Punjab,
1954

Price : 1/4/-

D
328 54502
P 989

PUNJAB LEGISLATIVE ASSEMBLY

Tuesday, the 23rd March 1954

The Assembly met in the Assembly Hall, Sector 10, Chandigarh Capital at 2.0 p.m. of the Clock. Mr. Speaker (Dr. Satyapal) in the Chair.

STARRED QUESTIONS AND ANSWERS

GALLANTRY CASH AWARDS TO EX-SERVICEMEN.

***2727. Shri Ram Kishan:** Will the Chief Minister be pleased to state:—

- (a) whether any scheme has been prepared by the Government for granting gallantry cash awards to ex-servicemen who rendered meritorious services during the last war or at some other battle front; if so, the details of the scheme;
- (b) the names of persons to whom the awards referred to above have been given together with the amounts given in each case?

Sardar Ujjal Singh: (a) Yes. The details of the scheme are given below.

(b) A list is give below:

Statement showing Scales of Gallantry awards attached to British Decorations in United Punjab and in Punjab (India) after Partition.

Particulars of the decorations	Scale of gallantry awards	
	In United Punjab	In Punjab (India) Rs.
(a) V.C. and G.C. awarded at any time during the war	Two rectangles or squares of land for each	10,000 for each
(b) D.S.O., I.O.M. and G.M., awarded at any time during the war	One rectangle or square of land for each	5,000 for each
(c) M.C., D.S.C., and D.F.C., awarded before 9th February 1945	Ditto	Ditto
(d) I.D.S.M. and C.G.M., awarded on or after 15th February 1944	Ditto	Ditto
(e) M.C.D.S.C. and D.F.C., awarded since 9th February 1945	Lump sum of Rs 2,500 for each	Lump sum of Rs 2,500 for each
(f) I.D.S.M. and C.G.M. awarded between 3rd September 1939 and 14th February 1944	Ditto	Ditto
M.M. and D.S.M. and D.F.M. awarded at any time during the war	Ditto	Ditto
(g) M.B.E. and B.E.M., awarded at any time during the war	Rs 1,500 for each	Rs 1,500 for each
KASHMIR	CAMPAIGN	
(a) Param Vir Chakra	..	Rs. 10,000
(b) Maha Vir Chakra	..	5,000
(c) Vir Chakra	..	2,500

Note. In the cases of decrees of World War II who were sanctioned rewards by the Joint Punjab Government but could not receive them before partition, the liability for making payments rests with this Government even though they may have settled outside the Punjab after partition.

In the case of decrees of Kashmir Campaign the Punjab Government make payments only to Punjabee decrees who have settled permanently in Punjab (India).

[Minister for Finance]

Scheme for the grant of rewards to Winners of new gallantry decorations by the Punjab Government.

The Punjab Government have decided to recognise the new gallantry awards, namely, the Param Vir Chakra, the Maha Vir Chakra and the Vir Chakra, for the grant of rewards with effect from the 15th August, 1947.

2. CONDITIONS.

- (a) Rewards will be made to Punjabi Servicemen.
- (b) All ranks in the Army, Navy and the Air Force are eligible.

The recipients of gallantry awards will ordinarily be rewarded on the following scales:—

<i>Name of decoration</i>	<i>Amount of reward</i>
	Rs.
(i) Param Vir Chakra	.. 10,000
(ii) Maha Vir Chakra	.. 5,000
(iii) Vir Chakra	.. 2,500

(c) A recipient of these gallantry awards shall be entitled to half the amount of the cash reward for the first fresh award or bar as the case may be won subsequently but the winning of any subsequent awards or bars shall not entitle him to any other reward.

(d) In case of posthumous awards, the persons eligible for the rewards will be the heirs in the following order:—

- (i) Male lineal descendant of the deceased in the male line of descent.
- (ii) Widow of the deceased if she is not re-married..
- (iii) Unmarried daughters.
- (iv) Successor or successors nominated by the Punjab Government from among deceased's father, mother, married daughter, daughter's son, sister, sister's son and the male agnate members of his family.

Serial No.	Names of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned
	LUDHIANA DISTRICT		Rs.
1	21286 Hav. Hari Singh	.. I.D.S.M.	2,500
2	1361 Hav. Mohinder Singh	.. M.M.	2,500
3	Jem. Lal Singh	.. M.C. (bar).	5,000
4	A. 344 Santokh Singh	.. I.D.S.M.	2,500
5	2472 Capt. Sucha Singh	.. M.B.E.	1,500
6	Capt. Harbans Singh Virk	.. D.S.O.	5,000
7	Hav. Jagat Singh	.. I.D.S.M.	5,000
8	20437 NK. Kartar Singh	.. I.D.S.M.	5,000

Serial No.	Name of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned.
			Rs
	HISSAR DISTRICT		
9	Dhanna Ram	.. I.D.S.M.	2,500
10	Daroo Singh	.. M.M.	2,500
11	Chandu Lal	.. M.M.	2,500
12	Hazari Lal	.. M.M.	2,500
13	Ramji Lal	.. M.C.	5,000
14	Nanak	.. M.M.	2,500
15	Chelu Ram	.. V.C.	10,000
16	Balwant Singh	.. M.C.	5,000
17	Partap Singh	.. I.O.M.	5,000
	SIMLA DISTRICT		
18	Brig. P.C. Gupta	.. M.C.	2,500
19	Major A.K. Luthra	.. M.C.	5,000
	KANGRA DISTRICT		
20	L/Nk. 1392 Bhuri Singh	.. M.M.	2,500
21	Sep. 12397 Ludhar Singh	.. I.D.S.M.	2,500
22	Sep. 14590 Churru Ram	.. I.D.S.M.	2,500
23	7907 Hav. Balak Ram	.. I.D.S.M.	2,500
24	L/Nk. 12223 Udho Ram	.. I.D.S.M.	2,500
25	Hav. 11852 Bhagwan Singh	.. I.D.S.M.	2,500
26	A-361 Sigmn Amar Singh	.. I.D.S.M.	2,500
27	L/NK.9163 Hans Raj	.. I.D.S.M.	2,500
28	Sep.811 Jagat Ram	.. I.D.S.M.	2,500
29	L/NK.17997 Duni Ram	.. M.M.	2,500
30	22247 Hav. Bhagat Ram	.. M.M.	2,500
31	Sep. 20647 Sarwan Singh	.. M.M.	2,500
32	Hav. 12391 Hari Chand	.. M.M.	2,500
33	Nk. 7481 Piar Singh	.. M.M.	2,500
34	L/Nk. 19838 Rai Singh	.. M.M.	2,500
35	Jem. 35356 Kirpa Ram	.. M.C.	2,500
36	Sep. 21243 Chaudhri Ram	.. M.M.	2,500

[Minister for Finance]

Serial No.	Names of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned
KANGRA DISTRICT—concl'd			Rs
37	Sep. 20250 Duni Chand ..	M.M.	2,500
38	Nk. 7643 Rup Singh ..	M.M.	2,500
39	Hav. 4431 Narain Das ..	M.M.	2,500
40	Sub. 23545 Manbahadur Thapa ..	M.C.	2,500
41	Sub. 5663 Ram Saran ..	I.O.M.	5,000
42	Hav. 7539 Hoshiar Singh Harki ..	I.D.S.M.	5,000
43	Jem. 14236 Raja Ram ..	M.M.	2,500
44	Jem. 6038 Relu Ram ..	I.D.S.M.	5,000
45	Sub. 20841 Bika Ram ..	M.C.	5,000
46	Sub. Bhuri Ram ..	M.C.	5,000
47	Lt. Col. Anant Singh ..	M.C.	5,000
48	12226 Bakshi Ram ..	I.O.M.	5,000
49	19431 L/Nk. Duni Chand ..	I.D.S.M.	5,000
GURGAON DISTRICT			
50	Sep. 19472 Chhaju Ram ..	M.M.	2,500
51	L/Nk 14251 Bhuli Ram ..	M.M.	2,500
52	L/Nk Pahlad Singh ..	M.M.	2,500
53	L/Nk 13375 Lakhu Singh ..	I.O.M.	5,000
AMRITSAR DISTRICT			
54	Sep. 28544 Tara Singh ..	M.M.	2,500
55	Daf. 3364 Chanan Singh ..	I.D.S.M.	2,500
56	L/Nk 211191 Shangara Singh ..	M.M.	2,500
57	F.Lt. 1064 M.S. Rajji ..	D.F.S.	2,500
58	19772 Sep. Harbans Singh ..	M.M.	2,500
59	Sep. 25520 Dalip Singh ..	M.M.	2,500
60	Sep. 12392 Didar Singh ..	M.M.	2,500
61	Jem. 16487 Hazara Singh ..	M.C.	2,500
62	F.Lt. 2063 S.P. Mehta ..	M.B.E.	1,500
63	Hav. 3088 Dalip Singh ..	I.D.S.M.	5,000

Serial No.	Names of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned
FEROZEPORE DISTRICT			
64	L/Nk Arjan Singh	.. M.M.	Rs 2,500
65	Sep. Nazar Singh	.. M.M.	2,500
66	Sub. Jiwan Singh	2,500
67	Nk. Sohan Singh	.. M.M.	2,500
68	Hav. Sarwan Singh	.. M.M.	2,500
69	Sub. Baghat Singh	.. M.C.	2,500
70	Nk. Lal Singh	2,500
71	L/Nk. Bhag Singh	.. M.M.	2,500
72	Sep. Mam Singh	2,500
73	L/Nk Ujagar Singh	.. I.D.S.M.	2,500
74	Nk. Surjan Singh	2,500
75	Sub. Gurnam Singh	.. I.D.S.M.	2,500
76	Hav. Gurnam Singh	.. I.D.S.M.	5,000
ROHTAK DISTRICT			
77	Ris. 6181 Ram Saran	.. M.B.E.	1,500
78	Jem. Faqir Singh	.. M.M.	2,500
79	Hav. 18150 Phul Singh	.. I.D.S.M.	5,000
80	Hav. Chet Ram	.. I.D.S.M.	5,000
81	Ghisa Ram	.. I.D.S.M.	5,000
KARNAL DISTRICT			
82	CQMH A-299 Kartar Singh	.. I.D.S.M.	5,000
83	Jem. Nand Singh	.. M.C.	5,000
JULLUNDUR DISTRICT			
84	Brig. M.S. Dhillon	.. M.B.E.	1,500
85	Hav. Clerk Beant Singh	.. M.M.	2,500
86	Ex-Major Hari Singh	.. M.B.E.	1,500
87	Jem. Nanak Singh	.. M.M.	2,500
88	15206 Nk. Bakhshish Singh	.. M.M.	2,500
89	K.C. Parval	.. I.D.S.M.	2,500

[Minister for Finance]

Serial No.	Names of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned
	1	2	3
	AMBALA DISTRICT.		Rs
90	Sub. Balwant Singh ..	I.D.S.M.	2,500
91	Sub. Bachan Singh ..	M.C.	2,500
92	L/Nk (Clerk) 7757 Raghbir Singh ..	M.B.E.	1,500
93	Jem. Kesar Singh ..	M.M.	2,500
94	Nk. 10528 Mangal Singh ..	M.M.	2,500
95	S.K. Mukerjee ..	D.F.C.	2,500
96	14176 Hav. Sewa Singh ..	I.D.S.M.	5,000
97	13256 v. Desa Singh ..	M.M.	2,500
98	Lt. Jaswant Singh ..	M.C.	2,500
99	Hav. 17645 Labh Singh ..	I.D.S.M.	5,000
100	Hav. 38905 Damodar Dass ..	M.M.	2,500
101	Sep. 13150 Waryam Singh ..	M.M.	2,500
102	Sub. Major 6456 Mani Ram ..	M.B.E.	1,500
103	Nk. 9748 (Now Hav) Puran Singh ..	I.D.S.M.	5,000
104	L/Nk 14019 Sadda Singh ..	M.M.	2,500
	HOSHIARPUR DISTRICT		
105	Nk. 16439 Amar Singh ..	M.M.	2,500
106	Jem. 47912 Charan Singh ..	M.C.	2,500
107	Jem. 46247 Santa Singh ..	M.C.	2,500
108	Sep. 19847 Khushal Singh ..	M.M.	2,500
109	Jem. 10796 Harjallu Ram ..	M.C.	2,500
110	Jem. 34829 Kishan Singh ..	M.C.	2,500
111	2nd/Lt. 20546 Harwant Singh ..	M.C.	2,500
112	C.H.M. Kartar Singh ..	B.E.M.	1,500
113	L/Nk 25911 Saria Ram ..	M.M.	2,500
114	Nk 18453 Dalip Singh ..	M.M.	2,500
115	Jem. 34692 Narain Singh ..	M.C.	2,500

Serial No.	Names of the decreees of World War II	Particulars of decoration	Amount paid or sanctioned
	HOSHIARPUR DISTRICT—concl'd		
116	Jem. 47733 Dhanna Singh ..	M.C.	Rs. 2,500
117	Hav. 5950 Gurcharan Singh ..	M.M.	2,500
118	Jem. 29732 Lachman Singh ..	M.C.	5,000
119	Hav. 6521 Naranjan Singh ..	I.D.S.M.	2,500
120	Hav. 25317 Randhir Singh ..	I.D.S.M.	2,500
121	Sep. 15717 Ujagar Singh ..	M.M.	2,500
122	Jem. 19700 Arjan Singh ..	I.D.S.M.	2,500
123	Sub. 10151 Karan Singh ..	I.D.S.M.	2,500
124	Hav. 21055 Banta Singh ..	M.M.	2,500
125	Jem. 8283 Ram Singh ..	M.C.	5,000
126	Hav. 6220 Gurcharan Singh ..	B.E.M.	1,500
127	Hav. 12524 Durga Chard ..	I.D.S.M.	5,000
128	L/Nk. M.T.N. 896542 Gurdial Singh ..	M.M.	2,500
129	Sub. Chuhar Singh ..	M.C.	5,000
130	Nk. 174407 Kartar Singh ..	M.M.	2,500
131	Sub. 23282 Jagjit Singh ..	M.C.	5,000
132	D.V.R Dhanna Singh ..	M.M.	2,500
	GURDASPUR DISTRICT		
132-A	Ril. Major. Charan Singh ..	Not given by D.C.	5,000
132-B	S. Harbans Singh ..	Ditto	2,500
133	S. Mehnga Singh ..	Ditto	2,500
134	Sh. Tula Ram ..	Ditto	5,000
135	Sh. Ranbir Singh ..	Ditto	2,500
136	Dr. Ujjagar Singh ..	Ditto	2,500
137	Sh. Piara Singh ..	Ditto	2,500
138	Jem. Dhirta Singh ..	Ditto	2,500
139	Jem. Kehar Singh ..	Ditto	2,500
140	Ris. Gurbachan Singh ..	Ditto	2,500
141	Sh. Basant Singh	2,500
142	Shri Partap Singh	2,500
143	Shri Kesar Singh	2,500

[Minister for Finance]

Serial No.	Rank and Names of the decreees of	Particulars of decoration	Amount paid or sanctioned
	GURDASPUR DISTRICT—concl'd		Rs
144	Sowar 17308 Dithu	10,000
145	Shri Pritam Singh	2,500
146	Nk. 179664 Kehar Singh ..	I.D.S.M.	5,000
146-A	Shri A.N. Sharma ..	M.C.	2,500
	KASHMIR CAMPAIGN LUDHIANA DISTRICT		
147	Cap. Kartar Singh (MZ 16394) ..	Vr.C.	2,500
148	Lt. Col. Sukhdev Singh (IC 5590) ..	Vr.C.	2,500
149	Maj. Sapuran Singh (IEC 1516) ..	Vr.C.	2,500
150	Lieut. Kartar Singh Sandhu (SS 13034) ..	Vr. C.	2,500
151	10-44900 Jem (Clerk-Store) Jagan Nath Khorana ..	Vr.C.	2,500
152	22356 L/Nk Karam Singh MM ..	P.V.C.	10,000
153	10-17687 Sub. Bishen Singh, Bahadur, OBI,MC. (Posthumous) ..	M.V.C.	5,000
154	10-31905 Sub Gurcharan Singh II ..	Vr.C.	2,500
155	13936 Nk. Sarwan Singh (Posthumous) ..	Vr.C.	2,500
156	Lt. Col.-Harbans Singh Virk (IC-656), DSO. ..	M.V.C.	5,000
	HISSAR DISTRICT		
157	Lt.-Col. Dharam Singh (IC 2447) ..	M.V.C.	5,000
158	19005 L/Nk Ram Singh ..	Vr.C.	2,500
159	23938 L/Nk Churi Singh ..	Vr.C.	2,500
160	15106 L/Hav. Mahtab Singh ..	Vr. C.	2,500
161	3729236 Sep. Ran Singh, ..	Vr.C.	2,500
162	2nd/Lt. Thandi Ram, MC (SS 14618) ..	Vr.C.	2,500
163	Major Brijpal Singh ..	Vr.C.	2,500
	SIMLA DISTRICT		
164	Lt.-Col. Dewan Ranjit Rai (IC 12) (Posthumous) ..	M.V.C.	5,000
165	Ram Chandra Dhobi ..	M.V.C.	5,000
	KANGRA DISTRICT		
166	Major Kushal Chand (IEC 9090) ..	M.V.C.	5,000
167	Jem. Piar Singh ..	Vr.C.	2,500
168	Capt. Sansar Singh (IEC 1354) ..	Vr.C.	2,500

Serial No.	No. Rank and Name of Decorees of Kashmir Campaign	Particulars of decoration	Amount paid or sanctioned
	KASHMIR CAMPAIGN—CONTD		Rs.
	KANGRA DISTRICT—concl'd		
169	10-33482 Sub. Hira Singh ..	Vr.C.	2,500
170	10-14792 Sub. Bhim Chand ..	Vr.C.	2,500
171	13286 Sep Tobge Ram ..	Vr.C.	2,500
172	Lt. Col. Sherjung Thapa ..	M.V.C.	5,000
173	Major Kaptan Singh Rana (IEC 4570) ..	Vr.C.	2,500
174	14792-10 Sub. Bhim Chand ..	Vr.C.	2,500
175	Lt. Col. Kaman Singh (IC 397) ..	M.V.C.	5,000
176	Lt. Col. Thakur Prithi Chand (IEC-8969) ..	M.V.C.	5,000
177	Flt. Lt. 1921 B.S. Degra A/S Ldr. ..	Vr.C.	2,500
178	Lt. Col. Anant Singh Pathianu ..	M.V.C.	5,000
	GURGAON DISTRICT		
179	Lt. Col. Girdhari Singh, MC, (IC 616) ..	Vr.C.	2,500
180	2937312 Nk Parbhathi Singh (16441) ..	Vr.C.	2,500
181	20883 Nk Shishpal Singh ..	Vr.C.	2,500
182	22258/4136079 Nk Hoshiar Singh ..	Vr.C.	2,500
183	14395/4137182 Nk. Hira Lall ..	Vr.C.	2,500
184	2428955 Sep Ami Lall ..	Vr. C.	2,500
	AMRITSAR DISTRICT		
185	Capt. Karam Singh Kang (IC-1301) ..	Vr. C.	2,500
	FEROZEPUR DISTRICT.		
186	Major Sardar Malkot Singh Brar (ICI257) (Posthumous) ..	M.B.C.	5,000
187	Capt Jagir Singh Kokri (SS 5226) ..	Vr.C.	2,500
188	Sf. 205 Sub Gurdial Singh ..	M.V.C.	5,000
189	SF-231 Jem. Sant Singh ..	Vr.C.	2,500
190	3411 Nk. Mehar Singh ..	Vr.C.	2,500
191	23295 Sep. Maghar Singh ..	Vr.C.	2,500
192	19655-10 Sub. Sawan Singh (Pothumous) ..	Vr.C.	2,500
193	61192-10 Jem. Karnail Singh (Posthumous) ..	Vr.C.	2,500
	ROHTAK DISTRICT		
194	Major I.S. Kalan (IC-3147) ..	Vr.C.	2,500
195	Major Bhagwan Singh (IC 3879) ..	Vr.C.	2,500

[Minister for Finance]

Serial No.	No. Rank and Name of Decorees of Kashmir Campaign	Particulars of decoration	Amount paid or sanctioned
	KASHMIR CAMPAIGN—CONTD		Rs.
	FEROZEPUR DISTRICT—concl'd		
196	5501 Daf. Lall Chand ..	Vr.C.	2,500
197	8264 Sowar Roop Chand	Vr.C.	2,500
198	412892 Sep. Man Singh (Posthumous) ..	M.V.C.	5,000
199	3131692 Nk. Sishpal Singh (Posthumous) ..	M.V.C.	5,000
200	10-45625 Jem. Thambu Ram, MM. (Posthumous)	Vr.C.	2,500
201	11940 Hav. Yad. Ram (Posthumous) ..	Vr.C.	2,500
202	44175/3136291 Sep. Jai Pal ..	Vr.C.	2,500
	KARNAL DISTRICT		
203	2931085 Nk. Prem Chand ..	Vr.C.	2,500
	JULLUNDUR DISTRICT		
204	Major Satya Pal Chopra (IC 1333) ..	M.V.C.	5,000
205	Major H.S. Bolina (IC 5263) ..	Vr.C.	2,500
206	2/Lt. Jitindar Pal Chopra (SS 14327) ..	Vr.C.	2,500
207	3431290 Sep. Sansar Singh (Posthumous) ..	Vr.C.	2,500
208	10-57858 Jem. Jit Singh ..	Vr.C.	2,500
209	3330510 Sep. Sarwan Singh (Posthumous) ..	Vr.C.	2,500
	AMBALA DISTRICT		
210	Major Sardara Singh (IEC 4792) ..	Vr.C.	2,500
211	1124749 (47847) L/Nk. Ram Nath ..	Vr.C.	2,500
212	10-47719 Jem. Ami Singh ..	Vr.C.	2,500
213	11526 I/Hav. Joginder Singh ..	Vr.C.	2,500
214	3334654 Sep. Sewa Singh	Vr.C.	2,500
215	Flt. Lt. 2351 P.L. Dhawan A/S. Ldr. ..	Vr.C.	2,500
	HOSHIARPUR DISTRICT.		
216	Major Hari Chand (IC 2520) ..	M.V.C.	5,000
217	Major Harbhajan Singh Bains (IC 583) ..	Vr.C.	2,500
218	Major Kehar Singh (IC 3460) ..	Vr.C.	2,500
219	Capt. Lachhman Singh (IC 1461) ..	Vr. C.	2,500

Serial No.	No., Rank and Name of Decorees of Kashmir Campaign	Particulars of decoration	Amount paid or sanctioned
	KASHMIR CAMPAIGN CONTD— HOSHIARPUR DISTRICT—concl		Rs.
220	10-45721 Sub. Karam Singh	Vr.C.	2,500
221	10-11481 Sub. Raghunath Singh (Posthumous)	Vr. C.	2,500
222	20593 Sep. Gian Singh, (Posthumous)	Vr.C.	2,500
223	28557 Sep. Haranam Singh	Vr.C.	2,500
224	16592/3334617 Sep. Pritam Singh (Posthumous)	Vr.C.	2,500
225	Major Piara Singh (IC 712) M.C.	Vr.C.	2,500
226	10-33950 Jem. Bachittar Singh	Vr.C.	2,500
227	6467 Nk. Bir Singh (Posthumous)	Vr.C.	2,500
228	26772/3933243 Nk. Kishan Chand	Vr.C.	2,500
229	14398/2435951 Nk. Sham Singh	Vr.C.	2,500
	GURDASPUR DISTRICT		
230	10494L/D Waryam Singh	Vr.C.	2,500
231	27579 Sep. Zail Singh (Posthumous)	Vr.C.	2,500
232	Lt.-Col. Rajinder Singh	M.V.C.	5,000

REFUND OF FINES TO POLITICAL SUFFERERS.

***2729. Shri Ram Kishan:** Will the Chief Minister be pleased to state:—

- (a) the steps, if any, so far taken by the Government to implement the policy of helping political sufferers in the State;
- (b) whether any list of martyrs, political sufferers and their dependents has been prepared; if so, whether any kind of help or concession has so far been afforded to them or their survivors by the Government;
- (c) the amounts of fines imposed for political activities that have so far been refunded by the Government together with the names of persons to whom the refunds have been given;
- (d) the number of applications, if any, for the refund of fines pending with the Government for disposal?

Sardar Ujjal Singh: (a) A statement showing concessions allowed to political sufferers is given below. Financial assistance/monthly pensions are given to deserving political sufferers out of the National Workers' Relief Fund started by Government.

[Minister for Finance]

(b) No; Yes.

(c) A list is given below

(d) 306.

Statement showing concessions allowed by Government to Political Sufferers.

- (i) Relief in the form of financial assistance and monthly pensions out of the National Workers Relief Fund.
- (ii) Refund of fines imposed as a result of convictions for participation in national movement.
- (iii) Restoration of confiscated property.
- (iv) Grant of land.
- (v) Relaxation of age limit for entry into Government Service.
- (vi) Preference for employment in Government service.
- (vii) Persons who were dismissed, removed and discharged from service or resigned on account of their patriotic activities are eligible :—
 - (a) to a grant of pension or gratuity;
 - (b) for re-employment;
 - (c) restoration of pensions;
 - (d) counting of previous service on re-employment towards fixation of pay, leave, seniority and pension subject to certain conditions; and
 - (e) counting of temporary service for purposes of pension.

Statement showing the names of persons to whom Refund of fines imposed on them has been allowed by Government up to August 1953

Serial No.	Name	Amount of fine refunded		
		Rs.	A.	P.
1	Shri Amar Nath	..	25	0 0
2	Shri Mool Chand, s/o Ch. Narain Das	..	300	0 0
3	Pt. Sita Ram, s/o Pt. Labh Shankar	..	200	0 0
4	L. Banarsi Das Gupta	..	38	8 0
5	Shri Sachu Ram, s/o Ch. Munshi Ram	..	50	0 0
6	M. Gulab Din	..	100	0 0
7	Shri Hem Raj Sud	..	150	0 0
8	Dr. Shankar Das	..	150	0 0
9	S. Ujjagar Singh, s/o S. Kartar Singh	..	100	0 0
10	Shri Ishar Das Bhatia	..	200	0 0

Serial No.	Name	Amount of fine refunded
		Rs.
11	Shri Sat Paul Kapur	1,000 0 0
12	Rao Mangli Ram, Vaid	110 0 0
13	S. Harbajjan Singh, s/o S. Kartar Singh	200 0 0
14	Shri Roshan Lal Bhasin	200 0 0
15	Shri Sawan Mal, s/o Shri Munshi Mal	100 0 0
16	S. Ajmer Singh, S. Pritpal Singh, S. Harbans Singh and S. Partap Singh, sons of S. Ranbir Singh	500 0 0
17	Shrimati Dhan Kaur, d/o S. Partap Singh	100 0 0
18	Shri Satya Parkash Bhandari	50 0 0
19	Pandit Labhu Ram, s/o Pandit Salig Ram	250 0 0
20	Shri Som Parkash, s/o Shri Arjan Das Sharma	250 0 0
21	Shri Ram Dass	200 0 0
22	Shri Jagdish Prasad	50 0 0
23	Shri Marhewari Lal	100 0 0
24	Shri Lachhman Das	200 0 0
25	Pt. Hari Dutt, s/o Pt. Ram Lal	200 0 0
26	S. Gurdial Singh Kohali	200 0 0
27	Shri Roshan Lal Bhatia	1,200 0 0
28	Shri Chandu Lal, s/o Shri Shadi Ram	100 0 0
29	Shri Jairam Das, s/o L. Gopal Das	400 0 0
30	Shri Harnam Singh, s/o Sultani	200 0 0
31	S. Indhir Singh, s/o Risaldar Atam Singh	100 0 0
32	Shri Sunam Rai, s/o Shri Kanshi Ram	500 0 0
33	Giani Thakur Singh, s/o S. Khazan Singh	500 0 0
34	Shri Balmokand, s/o Shri Jai Dayal	1,200 0 0
35	Shri Amolak Ram, s/o L. Nathu Ram	200 0 0
36	Shri Mehr Chand Mistri	300 0 0
37	Shri Sultan Singh Jain, s/o L. Nunya Mal Jain	100 0 0
38	Shri Jairam Das, s/o L. Gopal Das	400 0 0
39	Shri Ramji Das, Advocate	100 0 0
40	S. Sunder Singh	200 0 0

[Minister for Finance]

Serial No	Name	Amount of fine refunded		
		Rs.	A.	P.
41	Shri Sohan Lal	200	0	0
42	Shri Sardari Lal Kapur	100	0	0
43	Shri Prem Chand Jain	100	0	0
44	Shrimati Malwa Devi, w/o the late L. Lakha Ram Kapur	500	0	0
45	Pt Hari Ram Sharma	100	0	0
46	Shri Haveli Ram Seth, s/o L. Daulat Ram	200	0	0
47	Shri Bahadur Chand, s/o Shri Sukh Dayal Arora	200	0	0
48	Shri Chuhar Singh, s/o S. Narain Singh	200	0	0
49	S. Sajjan Singh Margindpuri	300	0	0
50	Ch. Pyare Lal	100	0	0
51	Shri Ladha Mal	200	0	0
52	Shri Nawal Kishore Sachdev	200	0	0
53	Shri Hira Singh, Ex-M.L.C.	500	0	0
54	Shri Hara Mal Gulati, son of Milkha Singh	200	0	0
55	Shri Des Raj Tandon	100	0	0
56	Shri Sadhu Ram	100	0	0
57	Shri Mahesh Chandra, son of L. Jaswant Rai	500	0	0
58	Shri Dharam Dev Sagar	200	0	0
59	Shri Sant Ram	200	0	0
60	S. Bakshish Singh	200	0	0
61	Shri Lekhu Ram	200	0	0
62	Dr. Ved Parkash	250	0	0
63	S. Gurnam Singh	100	0	0
64	Shri Arya Nand Sharma	200	0	0
65	S. Harnam Singh	200	0	0
66	Shri Babu Ram Bhardwaj	100	0	0
67	Shri Tek Chand	60	0	0
68	Shri Ram Charan Das, son of Shri Sohan Lal Mahajan	25	0	0
69	Shri Har Sarup	200	0	0
70	Shri Chandu Lal Vaid Raj	200	0	0

Serial No.	Name	Amount of fund refunded
71	Pandit Ghamman Lal Munim	50 0 0
72	Jamedar Akhe Ram,	25 0 0
73	Jathedar Gehna Singh	100 0 0
74	S. Harnam Singh 'Khojkipur'	100 0 0
75	S. Saudagar Singh alias Harbans Singh	100 0 0
76	S. Tarlok Singh	500 0 0
77	S. Pal Singh Lambardar	100 0 0
78	S. Pal Singh, Burjraika	400 0 0
79	S. Lachmman Singh	200 0 0
80	Shri Durga Das Vaid	100 0 0
81	S. Sajjan Singh alias Thakar Singh	200 0 0
82	S. Harbhajan Singh	300 0 0
83	S. Didar Singh, B.A.B.T.	200 0 0
84	Shri Ram Lal Hakim	200 0 0
85	Comrade Ram Chandra	400 0 0
86	S. Gurmukh Singh	100 0 0
87	S. Pritam Singh Jat	100 0 0
88	Shrimati Bant Kaur, widow of the late S. Bir Singh	200 0 0
89	S. Lal Singh	50 0 0
90	S. Laikal Singh	100 0 0
91	Shri Ram Sarup	100 0 0
92	S. Rattan Singh Jat	200 0 0
93	Shri Dina Nath Khosla	300 0 0
94	S. Wasawa Singh, son of S. Piara Singh	200 0 0
95	Shri Kasturi Lal	200 0 0
96	Shri Sardari Lal Kharbanda	200 0 0
97	Shri Rikhi Kesh	50 0 0
98	S. Santokh Singh Arora	750 0 0
99	Shrimati Sobag Rani, wife of Shri Hazer Chand	50 0 0
100	Shrimati Sushila Devi (Mrs. Madan Lal)	50 0 0

• [Minister for Finance]

Serial No	Name	Amount of fine refunded		
		Rs.	A.	P.
101	Shri Shiv Dayal	100	0	0
102	S. Sohan Singh	300	0	0
103	S. Harnam Singh	300	0	0
104	S. Hazara Singh alias S. Narinder Singh	300	0	0
105	S. Amar Singh	100	0	0
106	Shri Prakash Chander Gorkha	150	0	0
107	Shri Lakhu Ram Sharma	200	0	0
108	Pandit Walaiti Ram	25	0	0
109	Shri Girdhari Lal	200	0	0
110	Shri Harnam Singh	100	0	0
111	Shri S. Bhagwan Singh	500	0	0
112	S. Kripal Singh Nurpuri	250	0	0
113	Dr. Prem Nath	250	0	0
114	Shrimati Raj Rani, wife of Dr. Prem Nath	250	0	0
115	Shri Babu Dayal Sharma	300	0	0
116	Shri Mool Raj	200	0	0
117	Dr. Ram Lal Marwah	200	0	0
118	Shri Tilak Raj Suri	300	0	0
119	Shri Mauji Ram	19	0	0
120	S. Kishan Singh Man	100	0	0
121	S. Phuman Singh	50	0	0
122	Pt. Jai Kishan Raikoti	200	0	0
123	S. Jaswant Singh, Jhabalia	1,500	0	0
124	Shri Narinder Nath	1,200	0	0
125	Shri Charanjiv Lal	500	0	0
126	Shri Dwarka Parshad	50	0	0
127	Shri Dina Nath Likhi	500	0	0
128	Shri Chiranjiv Lal	75	0	0
129	Shri Mathra Das	50	0	0
130	Shri Gurdas Soni	250	0	0

Serial No	Name	Amount of fine refunded		
		Rs.	A.	P.
131	Shri Munshi Ram Ahluwalia	100	0	0
132	Shri Prithi Chand	138	8	6
133	Shri Sri Ram Mali	52	12	6
134	Shri Banarsi Das Mahajan	50	0	0
135	Shri Bhagwati Sarup Mahajan	50	0	0
136	Shri Rattan Lal Mahajan	50	0	0
137	Shri Ram Singh Mahajan	50	0	0
138	Shri Mohan Lal Gupta	50	0	0
139	S. Buta Singh	200	0	0
140	Shri Prabh Dyal	200	0	0
141	Shri Gauri Shankar Vaidya	250	0	0
142	Shri Gulzari Lal alias Randhir Sen	25	0	0
143	Shri Gopal Das Chadha	200	0	0
144	Shri Mange Lal	250	0	0
145	S. Harnam Singh Baghi	200	0	0
146	Shri Devi Dyal	200	0	0
147	Shri Nand Lal	300	0	0
148	Shri Shanti Sagar	500	0	0
149	Shri Gobind Ram	500	0	0
150	Ch. Sahib Ram	100	0	0
151	Shri R.K. Bhatia	200	0	0
152	Shri Kidar Nath Gupta	75	0	0
153	Shri Atma Ram	50	0	0
154	Shri Sadhu Singh alias Gajjan Singh	200	0	0
155	Dr. Satyapal, M.L.A.	400	0	0
156	Shri Krishan Dev	200	0	0
157	Shrimati Atma Devi, wife of Shri Milkhi Ram	50	0	0
158	Shri Raghbir Singh	100	0	0
159	Shri Amar Nath Aggarwal	100	0	0
160	Shri Isher Singh	200	0	0
161	Shri Ghasita Ram	1,000	0	0

[Minister for Finance]

Serial No.	Name	Amount of fine refunded		
		Rs.	A.	P.
162	Shrimati Vidya Wanti	200	0	0
163	Shri Lakshmi Narain	50	0	0
164	Shri Lachhman Das	50	0	0
165	Shri Chaman Lal Kapur	50	0	0
166	Shri Brij Mohan Lal	50	0	0
167	Shri Baij Nath Puri	100	0	0
168	Kaviraj Baldev Raj	200	0	0
169	Shri Lal Chand Uppal	300	0	0
170	S. Harnam Singh, Pheruman	100	0	0
171	Shri Gian Chand	100	0	0
172	Shrimati Attar Kaur, w/o the late Shri Maya Das	500	0	0
173	Shri Bal Mokand, son of Shri Nathu Mal	200	0	0
174	Shri Beli Ram Kapur	1,000	0	0
175	S. Ranjodh Singh, Lambardar	100	0	0
176	S. Gohl Singh	50	0	0
177	Shri Mangal Ram	300	0	0
178	S. Gajjan Singh	300	0	0
179	S. Dan Singh	500	0	0
180	S. Partap Singh	500	0	0
181	S. Uddham Singh	150	0	0
182	Shri Kishori Lal	150	0	0
183	Shri Das Raj Mahajan	100	0	0
184	Shri Jugal Kishore Attre	50	0	0
185	S. Nihal Singh	200	0	0
186	Bhagat Prabhu Dayal	6	0	0
187	S. Dalip Singh	300	0	0
188	S. Lal Singh	50	0	0
189	S. Wattan Singh	300	0	0
190	S. Waryam Singh	200	0	0
191	S. Teja Singh	200	0	0

Serial No.	Name	Amount of fine refunded		
		Rs.	A.	P.
192	Shri Prithi Singh	50	0	0
193	S. Bhagat Singh	200	0	0
194	Shrimati Parkash Kaur wife of S. Sardul Singh	50	0	0
195	S. Sardul Singh	100	0	0
196	S. Inder Singh	500	0	0
197	S. Samund Singh	100	0	0
198	Shri Krishan Chandra Puri	50	0	0
199	M/S Dial Singh, Nihal Singh and Gian Singh	500	0	0
200	Shri S. Rama	250	0	0
201	Shri Roshan Lal Sud	50	0	0
202	Shri Charanji Lal	50	0	0
203	S. Waryam Singh	200	0	0
204	S. Labh Singh	200	0	0
205	Shri Gauri Shankar Vaidya	100	0	0
206	Shrimati Partap Kaur, widow of the late S. Ram Singh	500	0	0
207	Shri Hans Raj	200	0	0
208	Messrs. Tara Singh, Hazara Singh, Kehar Singh and Mehr Singh	500	0	0
209	S. Shiv Singh	150	0	0
210	Baba Sucha Singh, son of Gurdit Singh	2,515	0	0
211	Swami Hans Raj	3,011	0	0
212	Shrimati Mallan, widow of late Shri Karam Chand	100	0	0
213	Shrimati Harnam Kaur, widow of late S. Mohinder Singh	100	0	0
214	Shri Brij Lal Kohli, son of L. Daulat Ram	250	0	0
215	Shri Gobind Ram Saraf	300	0	0
216	S. Gulwan Singh, son of S. Hardit Singh	200	0	0
217	S. Massa Singh, son of S. Malla Singh	200	0	0
218	S. Santa Singh, son of S. Nihal Singh	400	0	0
219	S. Moola Singh, son of S. Asa Singh	200	0	0
220	S. Kesar Singh, son of S. Harnam Singh	200	0	0
221	S. Budh Singh, son of S. Basant Singh	200	0	0
222	S. Natha Singh, son of S. Bhagat Singh	200	0	0

[Minister for Finance]

Serial No	Name	Amount of fine refunded		
		Rs.	A.	P.
223	M/S Charan Singh, Teja Singh, Sahib Singh and Wadhawa Singh, sons of late S. Harnam Singh ..	200	0	0
224	Shri Nand Kishore ..	300	0	0
225	S. Harnam Singh, son of S. Roda Singh ..	200	0	0
226	S. Pattan Singh, son of S. Dalip Singh ..	50	0	0
227	Shri Gurditta Mal, son of L. Bhadur Chand ..	50	0	0
228	Shri Chaman Lal Chadha, M.A., LL.B., son of L. Gurdas Ram Chadha ..	100	0	0
229	Shri Lakha Singh, son of S. Boota Singh ..	100	0	0
230	Shrimati Parbati Devi, widow of late Shri Banke Dayal ..	2,000	0	0
231	Shrimati Sushil Kaur, widow of late S. Bishan Singh ..	500	0	0
232	Shri Parkash Chand Saggar, son of late L. Telu Ram Saggar ..	200	0	0
233	Shri Jethu Mal, son of Shri Hans Ram ..	50	0	0
234	Shri Dalip Singh, son of Sh. Sant Singh ..	150	0	0
235	Shri Gurbakhsh Singh, son of S. Kesar Singh ..	100	0	0
236	Shri Achint Ram M.P. ..	250	0	0
237	Shri Rama Nand, son of L. Sunder Dass ..	100	0	0
238	Shri Mahan Singh and other inhabitants of Village Manyan Khurd ..	2,200	0	0
239	Shri Nihal Chand Talwar, son of Sh. Amolak Ram ..	200	0	0
240	Shri Lachhman Dass, son of S. Attar Singh ..	20	0	0
241	Shri Labhu Ram, son of Sh. Raman ..	100	0	0
242	Shri Prit Singh ..	100	0	0
243	Shri Ram Partap Sharma ..	50	0	0
244	M/S. Gajjan Singh and Arjan Singh, sons of S. Kala Singh ..	100	0	0
245	Shri Ishar Singh ..	145	0	0
246	Shri Dilawar Singh ..	500	0	0
247	Shrimati Dhan Devi ..	50	0	0
248	Shri Wattan Singh ..	538	0	0
249	Shri Harnam Singh Baghi ..	100	0	0
250	Shri Sohan Lal Bhatia ..	100	0	0
251	Shri Chhaja Singh, son of S. Mihan Singh ..	100	0	0
252	Shri Baru Singh alias Bara Singh ..	50	0	0

• श्री देव राज सेठी—क्या वजीर साहिब कृपया बतायेंगे कि जिन को पैनशनें दी गई हैं वे कितने समय के लिये दी गई हैं ।

वित्तमंत्री—मैं ऐसे तो बता नहीं सकता । अगर आप नोटिस दें तो बता दूंगा ।

श्री देव राज सेठी—Refund of fines के बारे में जो केस अभी तै नहीं हुए उन पर और कितना समय लगेगा और वे क्यों नहीं तै हुए ?

Mr. Speaker : This question does not arise.

ARRESTS OF MEMBERS OF BAR ASSOCIATION, ROHTAK.

*2778. Sardar Harkishan Singh Surjit : Will the Chief Minister be pleased to state :—

(a) whether it is a fact that some members of the Bar Association, Rohtak, have been arrested ; if so, the provision of law under which they have been arrested and the charges made against each one of them

(b) whether it is also a fact that on February 13, 1954, a number of persons in Rohtak District were arrested ; if so, the names of the persons so arrested and the reasons therefor in each case ?

Sardar Ujjal Singh : (a) Yes. The required information is as under :—

Serial No.	Name of the member of the Bar Association, Rohtak	Section of law under which arrested	Charges made against each one of them
1	Shri Partap Singh Daulta, Advocate, Rohtak	Under section 9 of the Punjab Public Security of State Act, 1953	For making provocative speeches and preaching violence in a public meeting held on 8th February 1954
2	Shri Randbir Singh, Advocate, Rohtak	Ditto ..	Ditto
3	Shri Suraj Mal, Advocate Gohana-Rohtak	Ditto ..	Ditto
4	Shri Ram Bhaj, Advocate, Rohtak	Ditto ..	Ditto
5	Shri Dharam Singh Rathi, Advocate, Karnal	Ditto ..	Ditto

[Minister for Finance]

Serial No.	Name of the member of the Bar Association Rohtak	Section of law under which arrested	Charges made against each one of them
6	Shri Anand Swaroop, Advocate, Rohtak	Under section 29 of the Indian Telegraph Act read with section 9 of the Punjab Public Security of State Act, 1953.	Sent false Telegrams which endangered public security.
7	Shri Dharam Singh, Advocate, Rohtak	Under section 9 of the Punjab Public Security of State Act, 1953	For publishing false news about alleged police atrocities in Rohtak district.

(b) Yes. The following other persons were arrested:—

(i) Shri Narasingh Dass	Under section 9 of the Punjab Public Security of State Act, 1953	For publishing false news about alleged police atrocities in Rohtak district
(ii) Shri Mohindar Lal Wadhawa	Ditto	Ditto
(iii) Shri Tara Chand	Ditto	For making provocative speeches and preaching violence in a public meeting, held on 8th February 1954.

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : ਮੈਂ ਇਹ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸ ਨੇ ਇਹ ਜਜ (Judge) ਕੀਤਾ ਕਿ ਇਹ Telegrams false ਹਨ ?

Mr. Speaker : This question does not arise.

ਅਰਥ ਮੰਤ੍ਰੀ : ਜੇਕਰ ਮਲੂਮ ਹੀ ਗਲਤ ਹੋਵੇ ਤਾਂ telegrams ਆਪੇ ਹੀ false ਹੋ ਜਾਂਦੀਆਂ ਹਨ ।

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : ਕੀ ਇਨ੍ਹਾਂ ਦੇ ਗਲਤ ਹੋਣ ਬਾਰੇ enquiry ਕਰ ਲਈ ਗਈ ਸੀ ?

Mr. Speaker : Does not arise.

PUNITIVE POLICE POSTS IN THE STATE.

*2828. **Shri Wadhawa Ram** : Will the Chief Minister be pleased to state :—

(a) the reasons for posting a punitive police post at Village Kandhwala Hazir Khan, Tehsil Fazilka, District Ferozepore ;

(b) the total number of punitive police posts in the State, district-wise, at present and also their total number in the year 1947 ;

(c) the total number of punitive police posts in the State, district-wise, during the period from January, 1953 to January, 1954 ;

(d) the total number of punitive police posts in the area now comprising East Punjab, before the partition together with their total number in January, 1954 ?

Sardar Ujjal Singh : (a) The area comprising Villages Kandhwala Hazar Khan, Kamalwala and Mamu Khera of the Ferozepore District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the Police; hence a punitive police post was set up at Kandhwala Hazar Khan.

(b) and (c) A statement is given below.

(d) The total number of Punitive Police Posts in the area now comprising East Punjab, before the partition was 30. Their total number in January, 1954, was 18.

[Minister for Finance]

District	Total number of Punitive Police Posts in the State district-wise, on 16th March 1954	Total number of Punitive Police Posts in the year 1947	Total number of Punitive Police Posts in the State district-wise during the period from January 1953 to January 1954			
			Number in existence on 1st January 1953	Set up during the year	Abolished during the year	Number on 1st February 1954
Hissar ..	2	4	2	2	2	2
Rohtak ..	1	10	1	1
Gurgaon ..	1	..	1	1
Karnal	1	1
Ambala
Simla
Jullundur
Hoshiarpur
Ludhiana	4	1	..	1	..
Kangra
Ferozepore ..	11	5	11	6	6	12
Amritsar	7
Gurdaspur	1	..	1	..	1
Total ..	15	32	17	9	9	17

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਇਸ ਨੂੰ ਗੜਬੜ ਦਾ ਇਲਾਕਾ ਕਰਾਰ ਦੇਣ ਲਈ ਕੀ ਸਬਤ ਹੈ ?

Mr. Speaker: It does not arise.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੀਹ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਤੋਂ ਪੁੱਛ ਸਕਦਾ ਹਾਂ ਕਿ ਕੀਹ ਉਸ ਇਲਾਕੇ ਵਾਲਿਆਂ ਨੇ ਸ਼ਕਾਇਤ ਕੀਤੀ ਸੀ ਕਿ ਪਾਣੀ ਵਥ ਵਾਲਿਆਂ ਨੇ ਤੋੜ ਲਿਆ ਸੀ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਮੈਨੂੰ ਇਸ ਬਾਰੇ ਨੋਟਿਸ ਚਾਹੀਦਾ ਹੈ।

Mr. Speaker: These are matters of detail.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਸ਼੍ਰੀਮਾਨ ਜੀ Details ਪੁਛਨ ਦੀ ਹੀ ਤਾਂ ਲੋੜ ਹੈ। ਮੈਂ ਤਾਂ ਇਹ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਅਜਲ ਗਲ ਦਾ ਪਤਾ ਹੀ ਨਹੀਂ ਕਿ ਉਹ ਕੀਹ ਹੈ।

ਸ਼ਬਦ ਸਹੋਦਯ—ਮੈਂ ਮੀ ਕਹੀ ਕਾਤ ਕਹ ਰਹਾ ਹੂੰ ਜੋ ਆਪ ਨੇ ਫਰਸਾਓਂ ਹੈ ਕਿ details ਪਤਾ ਕਰਨੀ ਹੂੰ ਤੋ ਇਸ ਕੇ ਲਿਏ ਆਪ ਨੋਟਿਸ ਦੋਂ।

PUNITIVE POLICE POSTS IN THE STATE.

*2846. **Sardar Chanan Singh Dhut :** Will the Chief Minister be pleased to state —

(a) the total number of punitive police posts in the State during the years 1950, 1951, 1952 and 1953, respectively and the reasons therefor in each case;

(b) the total amount of punitive fines imposed and collected by the Government during the years mentioned in part (a) above ?

Sardar Ujjal Singh : (a) A statement is given below.

(b) A sum of Rs. 1,192,400-11-9 was imposed and a sum of Rs 3,46,100-14-3 was collected during these years. Out of the balance, a sum of Rs 10,011-12-6 has been remitted by Government and the rest is yet to be collected from the inhabitants concerned.

[Minister for Finance]

Year	Total number of Punitive Police Posts during the year	Name of the post	Duration of the post	Reasons for the location of the post
1	2	3	4	5
1950	17	(1) Dhanger, District Hissar (2) Dhanana, District Rohtak (3) Mandothi, District Rohtak (4) Mundlana, District Rohtak (5) Rathoj, District Gurgaon (6) Kamalpura, District Ludhiana (7) Sur Singh, District Amritsar	1st January 1950 to 31st July 1950 1st July 1950 to 31st December 1950 1st July 1950 to 31st December 1950 1st November 1950 to 31st December 1950 1st October 1950 to 31st December 1950 15th September 1950 to 31st December 1950 1st January 1950 to 31st December 1950	<p>The area comprising of Village Dhanger was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the Police.</p> <p>The area comprising Village Dhanana was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the Police.</p> <p>The area comprising Villages Mandothi, Jakhoda and Kesar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the Police.</p> <p>The area comprising Villages Mundlana, Kehlana, Jawara, Barana and Dharana was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising Villages Rathoj, Damdama and Abhepur was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising Villages Lamma and Kamalpura was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising Village Sur Singh was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p>

(8) Makhi Kalan, District Amritsar	1st January 1950 to 30th November 1950	The area comprising Village Makhi Kalan was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(9) Kacha Pacca, District Amritsar	11th May 1950 to 31st December 1950	The area comprising Village Kacha Pacca was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(10) Miani, District Amritsar	11th May 1950 to 31st December 1950	The area comprising Village Miani was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(11) Attari and Dande, District Amritsar	11th May 1950 to 31st December 1950	The area comprising Villages Attari and Dande was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(12) Bhangali, District Amritsar	20th August 1950 to 31st December 1950	The area comprising Village Bhangali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(13) Gandiwind, District Amritsar	20th August 1950 to 31st December 1950	The area comprising Village Gandiwind was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(14) Chuhar Chak, District Ferozepore	1st September 1950 to 31st December 1950	The area comprising Villages Chuhar Chak, Dhudike and Ajitwal was found to be in a disturbed state and the conduct of the inhabitants of the aforesaid area demanded an increase in the number of the police.
(15) Harike, District Ferozepore	1st November 1950 to 31st December 1950	The area comprising Village Harike was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(16) Bhuchho Mandi, District Ferozepore	1st November 1950 to 31st December 1950	The area comprising villages Tungwali, Ramsinghwala, Chak Bakhtu, Chak Fatehsinghwala, Chak Kahansinghwala, Bucho Kalan and Lehra Bagha was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(17) Aujla, District Gurdaspur	1st January 1950 to 14th July 1950	The area comprising village Aujla was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of police.

[Minister for Finance]

Year	Total number of Punitive Police Posts during the year	Name of the post	Duration of the post	Reasons for the location of the post
1	2	3	4	5
1951	25	<p>(1) Hansi, District Hissar</p> <p>(2) Sadalpur, District Hissar</p> <p>(3) Dhanana, District Rohtak</p> <p>(4) Mandothi, District Rohtak</p> <p>(5) Mundlana, District Rohtak</p> <p>(6) Khanpur Kalan, District Rohtak</p>	<p>10th April 1951 to 31st December 1951</p> <p>15th April 1951 to 31st December 1951</p> <p>1st January 1951 to 30th June 1951</p> <p>1st January 1951 to 30th April 1951</p> <p>1st January 1951 to 30th April 1951.</p> <p>1st January 1951 to 31st December 1951</p>	<p>The area comprising Hansi Town was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Sadalpur and Dhand was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising village Dhanana was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Mandothi, Jakhoda and Kisar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Mundlana, Kehlana, Jowara, Barana and Dharana was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Khanpur Kalan, Inayat, Gamri, Kasandi and Kasanda was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p>

(7) Asaudha, District Rohtak	1st January 1951 to 31st December 1951	The area comprising villages Asaudha and Ladrawan was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(8) Mobile Police Post on 62 villages, District Rohtak	16th September 1951 to 31st December 1951	The area comprising 62 villages of the Rohtak District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(9) Rathoj, District Gurgaon	1st January 1951 to 30th September 1951	The area comprising villages Rathoj, Damdama and Abhepur was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(10) Singar, District Gurgaon	1st March 1951 to 31st December 1951	The area comprising villages Singar, Tirwara and Nai was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(11) Mansuran, District Ludhiana	1st August 1951 to 31st December 1951	The area comprising villages Jodhan and Mansuran was found to be in a disturbed state and conduct of the inhabitants of the said area demanded an increase in the number of the police.
(12) Latala, District Ludhiana	1st August 1951 to 31st December 1951	The area comprising villages Latala and Rashin was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(13) Kacha Pacca, District Amritsar	1st January 1951 to 10th May 1951	The area comprising village Kacha Pacca was found to be in a disturbed state and conduct of the inhabitants of the said area demanded an increase in the number of the police.
(14) Miani, District Amritsar	1st January 1951 to 10th May 1951	The area comprising village Miani was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(15) Attari and Dande, District Amritsar	1st January 1951 to 31st December 1951	The area comprising villages Attari and Dande was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

Year	Total number of punitive police posts during the year	Name of the post	Duration of the post	Reasons for the location of the posts
1	2	3	4	5
1951— <i>concl'd</i>		(16) Bhangali, District Amritsar	1st January 1951 to 19th August 1951	The area comprising village Bhangali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(17) Gandiwind, District Amritsar	1st January 1951 to 19th August 1951	The area comprising villages Gandiwind was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(18) Chuhar Chak, District Ferozepore	1st January 1951 to 6th July 1951	The area comprising villages Chuhar Chak, Dhudike and Ajitwal was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(19) Harike, District Ferozepore	1st January 1951 to 31st December 1951	The area comprising village Harike was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(20) Bhucho Mandi, District Ferozepore	Ditto	The area comprising villages Tungwali, Chak Ramsinghwala, Chak Bakhtu, Chak Fatehsinghwala, Chak Kahansinghwala, Bhucho Kalan, Lehra Bagha, Bhucho Mandi and Lehra Mahabat was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(21) Mallan, District Ferozepore	Ditto	The area comprising villages Mallan, Kotli Ablu, Surewala, Garhi Sangar, Balliana and Bara Kishenpura was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(22) Doda, District
Ferozepore

Ditto

The area comprising villages Doda, Lohara, Dhur Kot, Bhuttar Sharin and Kauni was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(23) Tarkhanwala, District
Ferozepore

1st February 1951 to
31st December 1951

The area comprising villages Bam, Khunan, Aurang, Tarkhanwala, Alamwala, Aspal, Lakarwala, Ratta Tibba, Bodiwala, Midha, Paniwala, Bulerian, Shergarh, Sarawan and Jhorar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(24) Ghall Kalan, District
Ferozepore

1st November 1951 to
31st December 1951

The area comprising villages Ghall Kalan and Safuwala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(25) Kaluwal, District
Gurdaspur

1st May 1951 to 31st
December 1951

The area comprising villages Kaluwal and Sarchoor was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(1) Hansi, District Hissar

1st January 1952 to
9th April 1952

The area comprising Hansi Town was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(2) Sadalpur, District
Hissar

1st January 1952 to 31st
December 1952

The area comprising villages Sadalpur and Dhand was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(3) Bas, District Hissar

15th July 1952 to 31st
December 1952

The area comprising village Bas was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

(4) Khanpur Kalan,
District Rohtak

1st January 1952 to 31st
December 1952

The area comprising villages Khanpur Kalan, Inayat Gamri, Kasandi and Kasanda was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

[Minister for Finance]

Year	Total number of Punitive Police Posts during the year	Name of the post	Duration of the post	Reasons for the location of the post
1	2	3	4	5
1952— contd		<p>(5) Asaudha, District Rohtak</p> <p>(6) Mobile, Police Post on 62 villages</p> <p>(7) Kharkhoda, District Rohtak</p> <p>(8) Singar, District Gurgaon</p> <p>(9) Jalmana and Balu, District Karnal</p> <p>(10) Mansuran, District Ludhiana</p>	<p>1st January 1952 to 30th June 1952</p> <p>1st January 1952 to 31st December 1952</p> <p>Ditto</p> <p>Ditto</p> <p>15th June 1952 to 31st December 1952</p> <p>1st January 1952 to 31st July 1952</p>	<p>The area comprising villages Asaudha and Ladrawan was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising 62 villages of the Rohtak District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Kharkhoda and Rohna was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Singar, Tirwara and Nai was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Jalmana, Balu and 19 other villages of the Karnal District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p> <p>The area comprising villages Jodhan and Mansuran was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.</p>

(11) Latala, District Ludhiana	Ditto	The area comprising villages Latala and Rashin was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(12) Deharka, District Ludhiana	5th April 1952 to 31st December 1952	The area comprising village Deharka was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(13) Attari and Dande, District Amritsar	1st January 1952 to 10th May 1952	The area comprising villages Attari and Dande was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(14) Harike, District Ferozepore	1st January 1952 to 31st December 1952	The area comprising village/villages Harike/Harike, Bhutiwala Khirkianwala and Khokar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(15) Mallan, District Ferozepore	Ditto	The area comprising villages Mallan, Kotli Ablu, Surewala, Garhi Sangar, Balliana and Bara Kishanpura was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(16) Doda, District Ferozepore	Ditto	The area comprising villages Doda, Lohara, Dhur Kot, Buttar Sharin and Kauni was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(17) Tarkhanwala, District Ferozepore	Ditto	The area comprising villages Bam, Khunan, Aurang, Tarkhanwala Alamwala, Aspal, Lakkarwala, Ratta Tibba, Bodiwala, Midha Paniwala, Bhulerian Shergarh, Sarawan and Jhorar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(18) Ghall Kalan, District Ferozepore	Ditto	The area comprising villages Ghall Kalan and Sajuwala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(19) Mari Mustafa, District Ferozepore	1st September 1952 to 31st December 1952	The area comprising villages Mari Mustafa and Chaudhriwala, was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

Year	Total number of Punitive Police Posts during the year	Name of the post	Duration of the post	Reasons for the location of the post
1	2	3	4	5
1952— <i>concl</i>		(20) Badhni Kalan, District Ferozepore	20th October 1952 to 31st December 1952	The area comprising villages Badhni Kalan, Lopan, Raoke Kalan and Badhni Khurd was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(21) Mudki, District Ferozepore	1st November 1952 to 31st December 1952	The area comprising villages Mudki, Kot Karor Kalan, Phidde and Loham was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(22) Raunta, District Ferozepore	Ditto	The area comprising villages Raunta and Khote was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the Police.
		(23) Chibranwali, District Ferozepore	24th October 1952 to 31st December 1952	The area comprising village Chibranwali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(24) Thandewala, District Ferozepore	24th October 1952 to 31st December 1952	The area comprising village Thandewala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
	(25) Bhucho Mandi, District Ferozepore	1st January 1952 to 31st October 1952	The area comprising villages Bhucho Mandi, Tungwali, Chak Ramsinghwala, Chak Fatehsinghwala, Chak Kahansinghwala, Bucho Kalan, Lehra Bega and Lehra Muhabat was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	

1953

25

(26) Kaluwal, District Gurdaspur	1st January 1952 to 30th April 1952	The area comprising villages Kaluwal and Sarchoor was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(1) Sadalpur, District Hissar	1st January 1953 to 14th April 1953	The area comprising village Sadalpur and Dhand was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(2) Bas, District Hissar	1st January 1953 to 14th July 1953	The area comprising village Bas was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(3) Kalanwali, District Hissar	1st October 1953 to 31st December 1953	The area comprising village Kalanwali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(4) Mobile Police Post on 62/18 villages, District Rohtak	1st January 1953 to 31st December 1953	The area comprising 62/18 villages of the Rohtak District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police
(5) Singar, District Gurgaon	Ditto	The area comprising villages Singar, Tirwara and Nai was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police
(6) Jalmana and Balu, District Karnal	1st January 1953 to 14th June 1953	The area comprising Jalmana, Balu and 19 other villages of the Karnal District was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(7) Deharka, District Ludhiana	1st January 1953 to 4th April 1953	The area comprising village Deharka was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(8) Harike, District Ferozepore	1st January 1953 to 31st December 1953	The area comprising villages Harike, Bhutiwala, Khokar and Khirkianwala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

Year	Total number of Punitive Police Posts during the year	Name of the post	Duration of the post	Reasons for the location of the post
1	2	3	4	5
1953— <i>contd</i>		(9) Mallan, District Ferozepore	1st January 1953 to 31st December 1953	The area comprising villages Mallan, Kotli Ablu, Surewala, Garhi Sangar, Balliana and Bara Kishenpura was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(10) Doda, District Ferozepore	Ditto ..	The area comprising villages Doda, Lohara, Dhurkot, Butter Sharin and Kauni was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(11) Tarkhanwala, District Ferozepore	Ditto ..	The area comprising villages Bam, Khunan, Aurang, Tarkhanawala, Alamwala, Aspal, Lakarwala, Ratta Tibba, Bodiwala, Midha, Paniwala, Bhulerian, Shergarh, Sarawan and Jhorar was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(12) Ghall Kalan, District Ferozepore	1st January 1953 to 31st October 1953	The area comprising villages Ghall Kalan and Safarwala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(13) Mari Mustafa, District Ferozepore	1st January 1953 to 31st December 1953	The area comprising villages Mari Mustafa and Chaudhriwala, was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
		(14) Badhni Kalan, District Ferozepore	Ditto ..	The area comprising villages Badhni Kalan, Lapon, Raake Kalan and Badhni Khurd was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
	(15) Mudki, District Ferozepore	Ditto ..	The area comprising villages Kot Karor Kalan Mudki, Thidde and Loham was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	

(16) Raunta, District Ferozepore	1st January 1953 to 31st October 1953	The area comprising villages Raunta and Khote was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(17) Chibranwali, District Ferozepore	1st January 1953 to 23rd October 1953	The area comprising village Chibranwali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(18) Thandewala, District Ferozepore	1st January 1953 to 31st December 1953	The area comprising village Thandewala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(19) Rupana, District Ferozepore	15th January 1953 to 31st December 1953	The area comprising villages Rupana and Chak Duhewala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(20) Dona Jalloke, District Ferozepore	1st March 1953 to 31st December 1953	The area comprising villages Dona Jalloke, Jalloke and Betu Jagir was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(21) Lakhewali, District Ferozepore	15th May 1953 to 31st December 1953	The area comprising village Lakhewali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(22) Tungwali, District Ferozepore	15th June 1953 to 31st December 1953	The area comprising villages Tungwali and Chak Fatehsingh-wala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(23) Kandhwala Hazar Khan, District Ferozepore	1st November 1953 to 31st December 1953	The area comprising villages Kandhwala Hazar Khan, Kamalwala, and Mamukhera was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(24) Fatehpur Manhian, District Ferozepore	15th December 1953 to 31st December 1953	The area comprising Fatehpur Manhian, Dewan Khera and Tappa Khera was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.
(25) Cheema Khudi, District Gurdaspur	8th March 1953 to 31st December 1953	The area comprising village Cheema Khudi, Mari Panwan, Sukhowal, Khokarwal, Bhattiwal, Bharath, Harchowal, Ghuman, Podda, Ladha Munda, Lalla Sohian, Bhoman, Bhagtoorura, Boja, Maru Bhuchian, Mathola and Weela Rejoo was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.

WINDING UP OF CIVIL SUPPLIES DEPARTMENT.

*3002. **Shri Dharam Vir Vasisht** : Will the Chief Minister be pleased to state whether in view of derationing of rice and withdrawal of restrictions on the export of wheat outside the State, the Government are considering any proposal for the winding up of the Civil Supplies Department ; if so, the date by which the Department is expected to be wound up ?

Sardar Ujjal Singh : The whole matter is under the active consideration of the Government.

CO-OPERATIVE AGRICULTURAL FARMS IN THE STATE.

*2798. **Shri Teg Ram** : Will the Minister for Development be pleased to state—

- (a) the total number of Co-operative Agricultural Farms established in the State and in Fazilka Tehsil respectively during the period between 1st April, 1953 and 31st January, 1954 together with the total area of land owned by these Societies ;
- (b) the total number of Zamindars who owned more and less than 30 standard acres of lands respectively, who became the members of the said Societies ;
- (c) the total along the area referred to in part (a) above which the Zamindars are cultivating themselves from which the tenants have been ejected ?

Sardar Partap Singh Kairon : The answer to this question is not yet ready. The information is being collected and will be supplied to the hon. Member as soon as possible.

LAND RECLAMATION AND MECHANICAL CULTIVATION SCHEMES.

*2838. **Sardar Achhar Singh Chhina** : Will the Minister for Development be pleased to state—

- (a) the total amount of loss sustained by the Government from the Land Reclamation and Mechanical Cultivation Schemes and the reasons therefor ;
- (b) whether it is a fact that the Government decided to restrict the Scheme in the year 1952 ; if so, the results thereof and the total loss sustained after this period ;
- (c) whether it is a fact that the Government has decided to sell the tractors to the public ; if so, the number of tractors so far sold and the work that is proposed to be taken from the tractors likely to remain with the Government ?

Sardar Paratp Singh Kairon : (a) The total loss since the inception of the scheme from 1949 to 1952-53 amounts to Rs. 49,38,903.

* The reasons for the losses are enumerated as follows :—

- (i) The scheme was started in very peculiar circumstances as a "Grow More Food" measure to satisfy refugee problem and to meet the food crisis, not only the facilities were not available but the staff recruited for this new adventure was inexperienced.
- (ii) The majority of tractors received from the Central Tractor Organisation were unsuitable for land reclamation and had been badly damaged in use with unmatching implements. The result was low output.
- (iii) The charges at which work was done in respect of private individuals for different operations were in the early stages fixed very low for want of experience. These rates had to be increased from time to time.
- (iv) In view of emergency a large variety of tractors had to be purchased and this resulted in heavy investment in the purchase of spare parts. Again, most of the spare parts to match the tractors received from the Central Tractor Organisation were not available in the market.
- (v) Land was not available in big blocks to keep a unit of 5 or more tractors fully and economically employed in one locality. The machines had to be worked in one's or two's in different villages scattered over distant areas which made effective supervision and control extremely difficult.

(b) Yes. An Enquiry Committee, to look into the working of the Land Reclamation and Mechanical Cultivation, was appointed by the Punjab Government during 1952. Its financial as well, as other aspects were fully examined by the said Committee. According to one of its recommendations this Department gave up, after the 1st April, 1952, reclamation and cultivation of private lands with State owned tractors and also restricted the scheme to the follow-up cultivation of the farms namely Nagla (District Karnal), Talwandi Butian (District Jullundur) and Mallanwala (District Ferozepore). The loss sustained during the year 1952-53 is Rs. 13,24,467.

(c) Yes. 145 tractors have so far been declared surplus and out of these 70 tractors have already been sold and the remaining 75 will be sold shortly. 39 tractors are being used on 4 farms viz. Nagla (District Karnal), Talwandi Butian Jakhopur (District Jullundur) and Mallanwala (District Ferozepore). Due to the abandoning of Nagla and Mallanwala farms, after the 30th June, 1954, nineteen more tractors will be declared surplus out of 39 and with the balance of 20 tractors about 5,000 acres will be cultivated at Talwandi-Butian and Jakhipur Farms, for the production of improved seeds for distribution to the cultivators of our State.

LOCAL DEVELOPMENT WORKS IN THE STATE.

*2938. **Shri Mool Chand Jain :** Will the Minister for Development be pleased to state whether a sum of Rs. 8 lacs was sanctioned by the Government of India for local Development Works in the Punjab State for the year 1952-53; if so, the places where this money was spent and the local works that were executed under this scheme ?

Sardar Ujjal Singh : The Planning Commission, Government of India, have allocated a sum of Rs. 8.90 lakhs for Local Development Work Schemes in this State for the year 1953-54. This sum has further been allocated to the following districts in this State :—

	Rs. (In lakhs)
Hissar District, Sirsa Tehsil	1.00
Rohtak District, Gohana Tehsil	0.40
Gurgaon District, Rewari Tehsil.	2.00
Kangra District, Dera Tehsil	1.50
Hamirpur Tehsil	1.50
Hoshiarpur District, Una Tehsil	1.50
Dasuya Tehsil	1.00
Total	8.90

The State Government have sanctioned 227 Local Development Works Schemes for these five districts, involving a total expenditure of Rs. 17.22 lakhs. To meet this expenditure, a sum of Rs. 8.51 lakhs will be available from the Central Development Grant, while the rest of the money will have to be provided by the people of the area. A statement of the location and the total cost of each scheme sanctioned is given below. The execution of the schemes has started only recently.

List of Local Development Works Schemes of Hissar District for 1953-54

Serial No.	Name of the Scheme	Total cost	Government of India's share	Contribution by local body or public	Arrangements for the maintenance after grant
		Rs.	Rs. A. P.	Rs. A. P.	
SIRSA TEHSIL					
<i>Water-supply schemes</i>					
1	Construction of digi in Village Ganga ..	18,545	8,272 8 0	8,272 8 0	District Board or Local Panchayat
2	Construction of digi in Village Khokhar ..	16,545	8,272 8 0	8,272 8 0	Ditto
3	Construction of digi in Village Narang ..	16,545	8,272 8 0	8,272 8 0	Ditto
4	Construction of a digi in Village Dasumal Kane ..	16,545	8,272 8 0	8,272 8 0	Ditto
5	Construction of a digi in Village Choimar Khera ..	16,545	8,272 8 0	8,272 8 0	Ditto
6	Construction of a digi in Village Jalalana ..	16,545	8,272 8 0	8,272 8 0	Ditto
7	Construction of a digi in Village Ochara ..	16,545	8,272 8 0	8,272 8 0	Ditto
8	Construction of a digi in Village Lankarwali ..	16,545	8,272 8 0	8,272 8 0	Ditto
9	Construction of a digi in Village Kharian ..	16,545	8,272 8 0	8,272 8 0	Ditto
10	Construction of a digi in Village Gigurani ..	16,545	8,272 8 0	8,272 8 0	Ditto
11	Construction of a digi in Village Shankar Mandauri ..	16,545	8,272 8 0	8,272 8 0	Ditto
12	Construction of a digi in Village Gadli ..	16,545	8,272 8 0	8,272 8 0	Ditto
	Total ..	1,98,540	99,270 0 0	99,270 0 0	

STARRED QUESTIONS AND ANSWERS

(11)41

ANNEXURE 'A'

Local Development Scheme for Rohtak District for 1953-54.

[Minister for Finance]

(11)42 PUNJAB LEGISLATIVE ASSEMBLY [23RD MARCH, 1954

Serial No.	Name of the Scheme	Total cost	Grant from Government of India	Contribution by Public in the form of Land and Labour	Arrangements for its maintenance after the grant
		Rs.	Rs.	Rs.	
	GOHANA TEHSIL				
	<i>Construction of 27,134 feet long Gohana-Khandrai-Gangesar Bichpari Road</i>				
(i)	Construction of 7,186 feet road between the boundary line of Villages Kandrai and Gangesar	26,172	10,000	16,172	District Board, Karnal or Local Panchayats
(ii)	Construction of 6,798 feet long road between the boundary line of Gangesar and Bichpari	25,629	10,000	15,629	Ditto
(iii)	Construction of 6,575 feet long road between Gangesar and Bichpari	24,435	10,000	14,435	Ditto
(iv)	Construction of 6,575 feet long road between villages Gangesar and Bichpari.	24,435	10,000	14,435	Ditto
	Total 27,134 feet long ..	1,00,671	40,000	60,671	

Local Development Scheme for Gurgaon District, for 1953-54

Serial No.	Name of the Scheme	Total cost on the scheme	Grant from the Central Government	Contribution by Public, Local Body or State	Arrangement for maintenance after grant
		Rs 1	Rs	Rs	
	<i>Road Development Programmes: Construction of road from Bawal to Rewari in six reaches as under:—</i>				
1	Construction of road from Bawal to Banipur—one mile	20,000	10,000	10,000	District Board, Gurgaon
2	Construction of road from Banipur to Sultana Tibora one mile	20,000	10,000	10,000	Ditto
3	Construction of road from Sultana-Tibara to Sushani one mile	20,000	10,000	10,000	Ditto
4	Construction of road from Sultani to Karniwas—one mile	20,000	10,000	10,000	Ditto
5	Construction of road from Karniwas to Bhambri ..	20,000	10,000	10,000	Ditto
6	Construction of road from Bhambri to Kamalpur ..	20,000	10,000	10,000	Ditto
	<i>Construction of road from Kund Railway Station to Khol in 5 reaches as under:—</i>				
7	Construction of road from Kund Mandi to Tubara Mahant one mile	20,000	10,000	10,000	Ditto
8	Construction of road from Tibara Mahant to 1st slope of Ghati one mile	20,000	10,000	10,000	Ditto
9	Construction of a road from 1st slope of Ghati to Central portion of Ghati—one mile	19,000	9,500	9,500	Ditto
10	Construction of road from Central portion of Ghati to down slope of Ghati	19,000	9,500	9,500	Ditto
11	Construction of a road from down slope of Ghati to Village Khol	19,000	9,500	9,500	Ditto
	Total roads ..	2,17,000	1,08,500	1,08,500	

[Minister for Finance]

Serial No.	Name of the Scheme	Total cost on the scheme	Grant from Central Government	Contribution by Public Local body and State Government	Management for maintenance for the grant
	<i>Education Schemes</i>	Rs	Rs	Rs	
1	Construction of additional two rooms for the building of Girls School at Sheo Raj Majra	20,000	10,000	10,000	District Board, Gurgaon.
2	Construction of one room with verandah, boundary wall and a Piao for girls primary school at Dahina	5,000	2,500	2,500	Ditto
3	Construction of a school building for Girls School, Banipur	5,000	2,500	2,500	Ditto
4	Construction of a school building for primary girls school at Kanwali	5,000	2,500	2,500	Ditto
5	Construction of one room with a verandah, boundary wall and a piao in village Nangal Pathani	5,000	2,500	2,500	Ditto
6	Construction of a building for girls school at Kund	5,000	2,500	2,500	Ditto
7	Construction of the school building at Pran Pura built by the public of the area	20,000	10,000	10,000	Ditto

8	Completing the construction of school building already constructed by the villagers of Nangal Teju	6,000	3,000	3,000	Ditto
9	Construction of a primary school building at Chitadungra	5,000	2,500	2,500	Ditto
	Total Education ..	76,000	38,000	38,000	
	Hospitals				
1	Construction of a building for Veterinary Hospital at Gurgacn	20,000	10,000	10,000	District Board, Gurgaon
2	Construction of a building for Veterinary Hospital at Khol	20,000	10,000	10,000	Ditto
3	Construction of a building for Veterinary Hospital at Siha	20,000	10,000	10,000	Ditto
	Total Hospital ..	60,000	30,000	30,000	
	Total Gurgaon District ..	3,53,000	1,76,500	1,76,500	

List of Local Development Works for Kangra District for 1953-54

Serial No.	Name of the scheme	Expenditure on each scheme	Government of India's share	Contribution by Local Body or public	Arrangement for maintenance after the grant
HAMIRPUR TEHSIL					
<i>Education schemes</i>					
		Rs	Rs	Rs]	
1	Construction of 2 class rooms and repairs to Nadaun High School	15,000	7,500	7,500	Local Panchayat and District Board
2	Construction of new Boarding House for Bani High School	8,000	4,000	4,000	Ditto
3	Construction of two class rooms and one Hall at Bijhai High School	12,000	6,000	6,000	Ditto
4	Construction of 3 class rooms for Dhaneta School	10,000	5,000	5,000	Ditto
5	Construction of 2 class rooms at Patlander ..	6,000	3,000	3,000	Ditto
6	Repairs and re-roofing of Bohni School ..	4,000	2,000	2,000	Ditto
7	Construction of new building of three rooms for Raipur School	8,000	4,000	4,000	Ditto
8	Construction of 2 class rooms and special repairs of Hamirpur School	7,000	3,500	3,500	Ditto
9	Construction of a new building consisting of two rooms at Patta School	6,000	3,000	3,000	Ditto

[Minister for Finance]

(11)46

PUNJAB LEGISLATIVE ASSEMBLY

[23RD MARCH, 1954

10	Construction of two class rooms at Rangar School ..	6,000	3,000	3,000	Ditto
11	Construction of new building (2 rooms) for Bhota School	6,000	3,000	3,000	Ditto
12	Construction of three rooms for G.M.S. School at Nadaun	10,000	5,000	5,000	Ditto
13	Construction of two new class rooms at Sujanpur for G.M. School, Sujanpur	6,000	3,000	3,000	Ditto
14	Construction of 2 new class rooms for Dhanita for G.P. School	4,000	2,000	2,000	Ditto
15	Construction of 2 class rooms at Kharwar G.P. School	6,000	3,000	3,000	Ditto
16	Construction of three rooms at Mahal G.P. School ..	8,000	4,000	4,000	Ditto
17	Repairs of M.S. for boys at Sujanpur ..	2,000	1,000	1,000	Ditto
18	Construction of new building (two class rooms) for School at Jangal Beni	4,000	2,000	2,000	Ditto
19	Construction of new building for School at Kot ..	5,000	2,500	2,500	Ditto
20	Construction of new building for Sujanpur Tira Ayurvedic School	9,000	4,500	4,500	Ditto
21	Construction of Basic Training School at Dera ..	8,000	4,000	4,000	Ditto
Total Education Schemes ..		1,50,000	75,000	75,000	

[Minister for Finance]

Serial No.	Name of the scheme	Expenditure on each scheme	Government of India's share	Contribution by Local Body or public	Arrangement for maintenance after the grant
	HAMIRPUR TEHSIL	Rs	Rs	Rs	
	<i>Water-supply Schemes</i>				
22	Construction of Khatries in 50 villages at Rs. 1,000 each	50,000	25,000	25,000	Local Panchayat and Public the list of villages to be supplied.
23	Construction of 10 wells at Rs. 2,500 each ..	25,000	12,500	12,500	Ditto
24	Repairs of tank of village Tika Bagroli ..	2,000	1,000	1,000	Local Panchayat and Public
25	Construction of a tank at Kaptal Tappa Hatbul ..	2,000	1,000	1,000	Ditto
26	Repairs of a Tank at village Tika Lathiani ..	2,000	1,000	1,000	Ditto
27	Construction of a tank at village Tika Skandar ..	2,000	1,000	1,000	Ditto
28	Construction of a tank at village Thanirplan, Tapa Jangal	2,000	1,000	1,000	Ditto
29	Repairs of a tank at village Tika Kharar Mauza Mahlta	2,000	1,000	1,000	Ditto
30	Repairs of a tank at village Tika Barianchar ..	2,000	1,000	1,000	Ditto
31	Construction of a tank at villages of upper Sira and and lower Sira	5,000	2,500	2,500	Ditto
32	Construction of tank at village Tika Kharota ..	6,000	3,000	3,000	Ditto
33	Construction of a tank at Mauza Hatli ..	2,000	1,000	1,000	Ditto
34	Construction of a tank at Tika Thanai Dhalan Tappa Jamal	6,000	3,000	3,000	Ditto

35	Repairs of a tank at Tikka Bheri at Sujampur Tehra ..	1,000	500	500	Ditto
36	Construction of tank in village Narhun ..	6,000	3,000	3,000	Ditto
37	Repairs of Khatries and tanks in villages to be selected in Hamirpur Tehsil	20,000	10,000	10,000	Ditto (List of villages to be supplied)
	Total	1,35,000	67,500	67,500	
	<i>Road Schemes</i>				
38	Construction of 15 miles motorable village roads from Lathiani to Pir Saluhi	15,000	7,500	7,500	
	Grand Total	3,00,000	1,50,000	1,50,000	
	TEHSIL DEHRA GOPI PUR				
	<i>Education Schemes</i>				
1	Special repairs and construction of 4 rooms and one hall for school at village Kotla Bohr	10,000	5,000	5,000	Local Panchayat and District Board, Kangra
2	Special repairs—re-roofing and construction of one hall for Dera Middle School	20,000	10,000	10,000	Ditto
3	Construction of 4 rooms and a hall for Middle School Dhameta	12,000	6,000	6,000	Ditto
4	Construction of two rooms for school at village Paisa	4,000	2,000	2,000	Ditto
5	Construction of 4 rooms for school at village Jambal	8,000	4,000	4,000	Ditto

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by Local Body or public	Arrangement for maintenance after the grant
		Rs	Rs	Rs	
	TEHSIL DERA GOPI PUR				
	<i>Education schemes—contd.</i>				
6	Construction of 2 rooms for school at village Guler	4,000	2,000	2,000	Local Panchayat and District Board, Kangra
7	Construction of two rooms for school at village Bilaspur	5,000	2,500	2,500	Ditto
8	Construction of four rooms for school at village Dola	8,000	4,000	4,000	Ditto
9	Construction of two rooms for school at village Kataraur	5,000	2,500	2,500	Ditto
10	Construction of three rooms and special repairs of school at village Sothel	8,000	4,000	4,000	Ditto
11	Construction of two rooms and special repairs of school at village Battui Jappri	4,000	2,000	2,000	Ditto
12	Construction of two rooms and repairs of school at village Dhaliara	4,000	2,000	2,000	Ditto
13	Construction of two rooms and repairs of School at village Niar	4,000	2,000	2,000	Ditto
14	Special repairs of school building at Seol	2,000	1,000	1,000	Ditto
15	Construction of three rooms for school at village Logroo	6,000	3,000	3,000	Ditto

16	Special repairs of School building at Samnali ..	2,000	1,000	1,000	Ditto
17	Construction of new buildings for school at Kathiar ..	6,000	3,000	3,000	Ditto
18	Construction of two rooms for school at village Sard Dogri ..	4,000	2,000	2,000	Ditto
19	Construction of 4 rooms for school at Daroka ..	8,000	4,000	4,000	Ditto
20	Construction of 4 rooms for school at Haripur ..	8,000	4,000	4,000	Ditto
21	Special repairs of primary school Building, Rakkar ..	3,000	1,500	1,500	Ditto
22	Special repairs of school building at Nagrota ..	2,000	1,000	1,000	Ditto
23	Construction of Normal Training School at Dehra ..	8,000	8,000	8,000	Ditto
Total Education Schemes ..		1,45,000	72,500	72,500	
TEHSIL DERA GOPI PUR					
<i>Water Supply Schemes</i>					
24	Improvement of existing well at village Bathra ..	3,000	1,500	1,500	Local Panchayat and District Board Kangra Ditto Ditto Ditto Ditto Ditto Ditto Ditto Ditto Ditto
25	Repairs of village well at Baghli ..	1,000	500	500	
26	Repairs of tank and Bauli at village Nandpur Bhatoli ..	1,500	750	750	
27	Repairs of Bauli at village Seosa (Mangwal) ..	500	250	250	
28	Repairs of Pukharat village Lal Pukhru ..	500	250	250	
29	Repair of tank at village Kutlehr (Anoh Palian) ..	1,000	500	500	
30	Construction of a well at village Bantar Bohr ..	3,000	1,500	1,500	
31	Repairs of two Baulies at village Bara ..	1,000	500	500	
32	Repairs of Bauli at village Ghiari ..	1,000	500	500	

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by Local Body or public	Arrangement for maintenance after the grant
		Rs	Rs	Rs	
	TEHSIL DERA GOPI PUR—contd				
	<i>Water supply schemes—contd</i>				
33	Repairs of tank at village Ujhe Dada Siba Jagir ..	1,000	500	500	Local Panchayats and Public
34	Construction of a well at village Nandlu Mauza Tatan ..	3,000	1,500	1,500	Ditto
35	Construction of a Bauli at village Masloor ..	500	250	250	Ditto
36	Construction of a Bauli at village Barofi Tika Anoh ..	1,000	500	500	Ditto
37	Repairs of well at village Galnwar ..	700	350	350	Ditto
38	Construction of well at village Sard Lohari ..	1,000	500	500	Ditto
39	Construction of well at village Sehri ..	2,000	1,000	1,000	Ditto
40	Repairs of tank and well at village Chalali ..	1,000	500	500	Ditto
41	Repairs of tank and well at village Tika Mibari ..	2,000	1,000	1,000	Ditto
42	Repairs of a tank at village Bhalwal ..	1,000	500	500	Ditto
43	Repairs of Bauli for Harijan and Nais at village Sanhot ..	1,000	500	500	Ditto
44	Repairs of tank at village Garh (Masoot) ..	2,000	1,000	1,000	Ditto
45	Repairs of tank at village Mohin ..	1,000	500	500	Ditto
46	Repairs of tank at village Dhaliara Bir Bharani ..	500	250	250	Ditto

47	Construction of a tank at village Doian Mauza Paplothar	1,000	500	500	Ditto
48	Supply of drinking water from a Kuhl to village Ghamber Mauza Chanur	1,000	500	500	Ditto
49	Repairs of tank at village Tika Beni Mauza Garli ..	1,000	500	500	Ditto
50	Repairs of tank (near Subedar Dhani Ram) at Mauza Har	1,000	500	500	Ditto
51	Repairs of tank of village Kokasan Qanta ..	1,000	500	500	Ditto
52	Repairs of tank of village Nahar Bahi Dakhli Ghiori	1,000	500	500	Ditto
53	Repairs of tank of village Dadari ..	700	350	350	Ditto
54	Construction of well of village Bohr Dhujag Dakhli Korati	8,000	4,000	4,000	Ditto
55	Repairs of tank of village Tika Har ..	500	250	250	Ditto
56	Repairs of tank at village Daugra ..	1,000	500	500	Ditto
57	Repairs of Bauli of village Boh ..	500	250	250	Ditto
58	Repairs of tank for Harijans in village Tianbla ..	1,000	500	500	Ditto
59	Repairs of Bauli for Harijans in village Tika Chauhi	500	250	250	Ditto
60	Construction of tank in village Chanauta ..	1,000	500	500	Ditto
61	Construction of Bund and Tank in villages Bangoli and Kharian	10,000	5,000	5,000	Ditto
62	Repairs of tank in village Chatta ..	1,000	500	500	Ditto
63	Repairs of Bauli in village Behr Baldar Tappa Kohosna	700	350	350	Ditto

PART II - ANSWERS TO QUESTIONS STARTED IN PART I (1953)

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by Local Body or public	Arrangements for maintenance after the grant
		Rs	Rs	Rs	
	TEHSIL GOPI PUR—contd				
	<i>Water supply schemes—contd</i>				
64	Construction of tank in village Baghi ..	1,500	750	750	Local Panchayats and Public
65	Repairs of well of village Chorrara ..	1,000	500	500	Ditto
66	Repairs of tank of village Phallian Dakhli Panjbar	4,000	2,000	2,000	Ditto
67	Construction of a well for Harijans in village Kotla ..	1,000	500	500	Ditto
68	Repairs of Bauli in village Tika Sasan Dakhli Gimbar	500	250	250	Ditto
69	Repairs of tank at village Dodan ..	500	250	250	Ditto
70	Repairs of Tank at village Jandoor ..	1,000	500	500	Ditto
71	Repairs of well of village Katrah ..	500	250	250	Ditto
72	Repairs of Tank of village Samralian ..	3,000	1,500	1,500	Ditto
73	Repairs to well at village Gelengran ..	1,000	500	500	Ditto
74	Repairs to Phukar of village Juggian ..	6,000	3,000	3,000	Ditto
75	Repairs to Kachi Phukar of village Bhangola ..	1,000	500	500	Ditto
76	Repairs of water reservoir of village Bohr Badal ..	700	350	350	Ditto
77	Repairs of Bauli of village Bongtha ..	700	350	350	Ditto

78	Repairs of well of village Dhanotu ..	500	250	250	Ditto
79	Repairs and improvement of well for Harijans of village Kotholi	500	250	250	Ditto
80	Improvement of tank of village Daroka ..	500	250	250	Ditto
81	Construction of Bauli for Harijans of village Darkota	700	350	350	Ditto
82	Repairs of existing Bauli of village Jhalarian ..	1,000	500	500	Ditto
83	Repairs of well of village Panjial ..	1,000	500	500	Ditto
84	Repairs of Bauli of village Tholal (Guler) ..	500	250	250	Ditto
85	Repairs of Baulis of village Totohan Kalan ..	800	400	400	Ditto
86	Repairs of Bauli of village Sansarpur ..	1,000	500	500	Ditto
87	Construction of well of village Thensra ..	2,000	1,000	1,000	Ditto
88	Construction of Bauli at village Treppal ..	800	400	400	Ditto
89	Repairs of tank of village Pragpur upper ..	1,000	500	500	Ditto
90	Repairs of tank at village Sadwan ..	500	250	250	Ditto
91	Repairs of tank of village Maniali ..	500	250	250	Ditto
92	Construction of well of village Satthana ..	1,000	500	500	Ditto
93	Repairs of tank of village Rokkar ..	1,000	500	500	Ditto
94	Construction of Bauli at village Chanoli ..	700	350	350	Ditto
95	Repairs of water pipe supply and replacement of pipe from Sehri to Monin and Garli village	10,000	5,000	5,000	Ditto

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by Local Body or public	Arrangement for maintenance after the grant
		Rs	Rs	Rs	
	TEHSIL GOPI PUR—contd				
	<i>Water supply schemes—contd.</i>				
96	Repairs of water pipe and supply and replacement of pipe of village Pragpur-Mitar	10,000	5,000	5,000	Local Fanchayat and Public
97	Repairs to pipe water supply of village Rokkar ..	5,000	2,500	2,500	Ditto
98	Addition to well at Dehra ..	500	250	250	Ditto
	Total water supply ..	1,24,000	62,000	62,000	
	<i>Village Roads</i>				
99	Construction of 15 miles motorable road from Ludhiana to Pir Salahi (Portion in Dehra Tehsil) ..	5,000	2,500	2,500	District Board, Kangra
100	Construction of Thil-Bari Kandi Road ..	20,000	10,000	10,000	Ditto
	Total road ..	25,000	12,500	12,500	
	GRAND TOTAL DEHRA, GOPIPUR TEHSIL ..	2,94,000	1,47,000	1,47,000	
		3,00,000	1,50,000	1,50,000	
	Total Kangra District ..	5,94,000	2,97,000	2,97,000	

UNA TEHSIL—ROAD PROGRAMME					
1	Extension and repairs of village kacha path from Amroli to Singa Sur-Kalag 9 miles long	6,000	3,000	3,000	Local Panchayats
2	Development and extension of village new road from village Panch to Churru etc. 3 miles	14,000	7,000	7,000	Ditto
3	Development of Kacha pacca road from Santokhgarh to Nangal Gujar 4 miles long	8,000	4,000	4,000	Ditto
4	Construction of Kacha pacca road from village Jowar to Mairi 3 miles long	6,000	3,000	3,000	Ditto
5	Construction of Kacha pacca road from village Dhuki to Nandpur 6 miles long	12,000	6,000	6,000	Ditto
6	Construction of road from Bhadsali to Jaigon Road 14 miles	20,000	10,000	10,000	Ditto
7	Construction of Kacha pacca road—old road from Palian to Lala Lajpat Rai waterworks 6 miles	18,000	9,000	9,000	Ditto
8	Construction of Kacha pacca road from Una to Pir Nagaha 5 miles long	10,000	5,000	5,000	Ditto
Total		94,000	47,000	47,000	

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by State, Local Body or public	Arrangements for the maintenance after grant
		Rs	Rs	Rs	
	UNA TEHSIL—concl'd <i>Hospitals and Dispensaries</i>				
9	Opening of a new rural dispensary and construction of a building for it at village Churru ; 16 villages with a population of 8,798 will be benefited.	20,000	10,000	10,000	Not indicated
10	Opening of a new rural dispensary and construction of building at village Nahri ; 36 villages with a population of 8,678 will be benefited	20,000	10,000	10,000	Local Panchayats
11	Opening of a new dispensary and construction of a building for it at village Pobowal—9 villages with a population of 14,742 will be benefited	20,000	10,000	10,000	Ditto
12	Construction of a subsidized dispensary at Panjawaar will benefit 500 families with 2,500 persons	4,000	2,000	2,000	Ditto
13	Construction of a building for Government Ayurvedic Dispensary at Amb will benefit 1,000 families with 5,000 persons	4,000	2,000	2,000	Ditto
	Total	68,000	34,000	34,000	

<i>Education Schemes</i>					
14	Construction of 2 additional class rooms with Verandha to existing building of District Board Primary School at village Bhabaur ; 5,350 people with 1,100 families will be benefited	4,500	2,250	2,250	Local Panchayat and District Board
15	Repairs to the existing school building of D. B. Primary School, Deoli. 193 families with 967 people will be benefited	1,000	500	500	Ditto
16	Construction of additional class room to the existing school building of D. B. Primary School, Mubarakpur, 200 families with 1,100 people will be benefited	2,500	1,250	1,250	Ditto
17	Construction of additional class room and repairs to the existing school building of D. B. Middle School, Kungrat, people of 2,000 families will be benefited	12,000	6,000	6,000	Ditto
18	Repairs to the existing school buildings of D. B. School of Bandlehri	800	400	400	Ditto
Total ..		20,800	10,400	10,400	
<i>Water-supply Schemes</i>					
19	Sinking of 13 new wells for drinking water supply in 40 villages in the Tehsil	1,02,000	51,000	51,000	Local Panchayats
20	Improvement of one well in village Bandlehri ..	1,000	500	500	Local Panchayat List of 40 villages to be supplied
21	Sanitation of a well of village Nurpur ..	1,000	500	500	Local Panchayat
Total Una Tehsil ..		2,95,800	1,48,400	1,48,400	

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India's share	Contribution by State, Local body, or public	Arrangement for the maintenance after grant
		Rs	Rs	Rs	
	DASUYA TEHSIL Road Programme				
1	Construction of a new road from village Munak to G. T. Road. 2 miles; 1,585 persons to be benefited	4,000	2,000	2,000	Local Panchayat
2	Repairs to Hajipur to Mathat road 10 miles; 9,856 persons will be benefited, 22 villages	10,000	5,000	5,000	Local Panchayats and D. B., Hoshiarpur
3	Repairs to existing old road from Dasuya to Rampur Haler, 19 villages with a population of 8,665 persons, 13 miles	13,000	6,500	6,500	Ditto
4	Repairs to Dasuya to Hajipur Road, 12 miles, 20 villages with a population of 8,967 to be benefited	12,000	6,000	6,000	Ditto
5	Repairs to existing road from Pull Pukhta to Miani, 4 miles long, 11 villages with a population of 4,045 will be benefited	4,000	2,000	2,000	Ditto
6	Repairs to a road from Bhoal Kalota to Talwara, 4 miles, 10 villages with a population of 5,199 persons will be benefited	4,000	2,000	2,000	Ditto
7	Construction of new bridge at four places on bein nala at villages Thakiri, Godawali, Ferozepore rulia, Alampur, 19 villages with a population of 3,160 persons will be benefited	12,000	6,000	6,000	Local Panchayat
	Total	59,000	29,500	29,500	

<i>Construction of Dispensaries</i>					
8	Construction of a building for dispensary at village Talwara, 5,000 people of 1,000 families will be benefited	4,000	2,000	2,000	Local Panchayat
9	Construction of a building to locate sub-health unit Bureau at Bodal, 1,250 people will be benefited	1,500	750	750	Ditto
Total		5,500	2,750	2,750	
<i>Education Schemes</i>					
10	Repairs to the existing buildings at D. B. Primary School, Harsipind, 2,500 people will be benefited	3,000	1,500	1,500	Village Panchayat or District Board
11	Construction of additional class room to the existing building of District Board Primary School at Gahot Village, 1,348 people will be benefited	3,000	1,500	1,500	Ditto
12	Construction of additional class room to the existing building of District Board Primary School, Khuda Village, 4,395 persons will be benefited	4,000	2,000	2,000	Ditto
13	Construction of additional class room to the building of the D. B. Primary School, Nangal Behlan, 5,215 persons to be benefited	4,000	2,000	2,000	Ditto
14	Construction of additional class room to the existing school building of D. B. Primary School, Alampur, 2,954 people to be benefited	4,000	2,000	2,000	Ditto
15	Extension in the building of the Primary Girls School at village Jhawan, 2,115 people to be benefited	5,500	2,750	2,750	Ditto

[Minister for Finance]

Serial No.	Name of the scheme	Total cost	Government of India share	Contribution by State, Local body or public	Arrangement for the maintenance after grant
		Rs	Rs	Rs	
<i>TEHSIL DASUYA—contd.</i>					
<i>Education schemes—concl.d.</i>					
16	Construction of additional class room to the existing building of D. B. Primary School at village Lamin—2,641 persons to be benefited	4,000	2,000	2,000	Village Panchayat or District Board
17	Construction of additional class room at the existing D. B. Primary School at village Hajipur, 5,135 people will be benefited	4,000	2,000	2,000	Ditto
18	Construction of additional class room at D. B. Primary School, Jhingar Kala, 3,287 people will be benefited	4,000	2,000	2,000	Ditto
	Total ..	35,500	17,750	17,750	
<i>Water-supply schemes</i>					
19	Excavation and repairs of old tanks at villages Beh, Mawa, Kothi, Bhool, Kalota, Sahar and Dadial, 2,509 people to be benefited	4,000	2,000	2,000	Village Panchayat or District Board
20	Sinking of new percolation wells for drinking water-supply, 15 villages at a cost of Rs. 5,000 each well	75,000	37,500	37,500	Village Panchayat or District Board (List of villages to be supplied)
	Total ..	79,000	39,500	39,500	

<i>Sanitation and Drainage Works</i>					
21	Sanitating of a well of Village Bhangal, 1,500 people to be benefited	1,000	500	500	Local Panchayat
22	Sanitating of the well of Village Jhingar Kalan, 100 persons to be benefited	1,000	500	500	Ditto
23	Sanitation of a well of Village Dhanoa, 250 persons will be benefited	1,000	500	500	Ditto
24	Sanitating of a well of Village Data, 400 persons will be benefited	1,000	500	500	Ditto
25	Sanitation of a well of Village Jhaja 1,500 persons will be benefited	1,000	500	500	Ditto
26	Construction and pavement of drains of Village Dhanoa, 250 persons to be benefited	1,500	750	750	Ditto
27	Pavement drainage works in Village Jhingar Kalan, 2,000 persons to be benefited	2,000	1,000	1,000	Ditto
28	Pavement and drainage works in Village Jaga, 2,500 persons to be benefited	1,000	500	500	Ditto
29	Pavement and drainage works in Village Bhanigala, 1,500 persons to be benefited	1,000	500	500	Ditto
Total ..		10,500	5,250	5,250	
Total Tehsil Dasuya ..		1,89,500	94,750	94,750	
Grand total for District Hoshiarpur ..		4.76,300	2,38,150	2,38,150	

LOCAL DEVELOPMENT WORKS IN TEHSIL PANIPAT, DISTRICT
KARNAL.

***2939. Shri Mool Chand Jain :** Will the Minister for Development be pleased to state—

- (a) whether a sum of Rs. 2 lacs has been sanctioned by the Government for the local Development Works in Panipat Tehsil, District Karnal, for the year 1953-54; if so, whether the Government has received any list of works to be executed under this scheme from the district authorities;
- (b) whether the list of works sent by the said district authorities has been approved by the Government ?

Sardar Ujjal Singh : (a) No. The district authorities were asked merely to work out some schemes for 1954-55 in readiness for a possible grant from the Centre, in order to avoid delay.

(b) Some Schemes have been received but these will be examined when schemes from other districts have also been received.

श्री मूलचंद जैन : क्या वज़ीर साहिब बतायेंगे कि Local Development Works के लिये जो ज़िले छांटे गये वे पंजाब सरकार ने छांटे थे या Central Government ने ?

Minister : ज़िले तो पंजाब सरकार ने ही छांटे थे ।

राय रघुबीर सिंह—क्या वज़ीर साहिब बतायेंगे कि ज़िला कांगड़ा की देहरा और हमीरपुर तहसीलों में जो खर्च दिखाया गया है वह Development Works पर खर्च हुआ या Relief के कामों पर ?

Minister : यह स्पष्ट तो Development के लिये है । अगर कुछ relief पर खर्च हुआ तो मुझे मालूम नहीं ।

NATIONAL EXTENSION SERVICE BLOCKS IN THE STATE.

***3003. Shri Dharam Vir Vasisht :** Will the Minister for Development be pleased to state—

- (a) the progress made by the Government in the various National Extension Service Blocks in the State since October, 1953;
- (b) the nature of executive and advisory bodies responsible for the implementation of the extension programme ;
- (c) whether the National Extension Service Blocks are proposed to be extended in the State during the year 1954-55; if so, the details thereof ?

Sardar Partap Singh Kairon : (a) A statement containing the required information is given below.

(b) Block Advisory Committees are being formed in each block for the purpose.

(c) Part I. Yes.

Part II. The matter is yet under the consideration of Government.

Statement showing the progressive report of each Extension Service Block under the National Extension Service Scheme up to date

Name	Samrala	Gurgaon	Nurpur	Hansi	Una	Moga	Guhla	REMARKS
1. Agriculture								
(i) Land reclaimed ..	38 acres 64 acres	288 acres	275 acres 9 kanals	882 acres	4 acres	68 acres	} Reports not received	
(ii) Land cleared of weeds	6,061 acres	668 acres 9 kanals	14,262 acres	3,650 acres 100 villages	76,330 acres		
(iii) Ammonia Sulphate distributed	5,662 mds	270 mds. 31srs	105 mds	11.74 tons	25 tons 24 mds. 12 srs	9,421 mds 6 seers		
(iv) Compost pits dug ..	329 + 842 old pits	289	649	903	93 new + 514 old	2,325		
(v) Seed distributed	369 mds	19 mds	..	100 mds	1,048 mds 36 srs		
(vi) Imo'ements distributed	15+2	2	..	3 Meston	..		
(vii) Green Manuring	2 Ghumaon		
(viii) Fruit plants planted ..	73	..	779	..	2 acres	559		
(ix) Insecticide used on	1½ acres		
(x) Area deratted ..	1,305 acres	67,031 acres	465 acres	18,409 acres + 226 Jackals killed	21,272 acres	156,204 acres		
(xi) No of trees planted ..	1,643	1,117	826	90	1,389	10,046		
(xii) Agricultural demonstrations he'd ..	43	28	6	1	2	22		
(xiii) No of Model farms laid seed farms ..	32 + 8	6	2	15	1	..		
(xiv) Area under Model farms	4½ acres	276 acres	18 kanals	127 acres		
(xv) Eradication of loose smut	5,291 acres	..	312 acres	4,100 acres	..		

STARRED QUESTIONS AND ANSWERS

(11)65

[Minister for Development]

Name	Samrala	Gurgaon	Nurpur	Hansi	Una	Moga	Guhla	REMARKS
2. Animal Husbandry								
(i) No. of animals castrated	80	1,473	250	3,315+175	} Reports not received	One First Aid Vety centre opened
(ii) No. of contagious disease reports	14		
(iii) No. of animals treated	1,750	..	150	211		
(iv) No. of animals vaccinated ..	500	4,320	120	14,926	5,222	..		
(v) No. of breeding centres set up	1		
(vi) No. of bulls supplied	2	1	..	6		
(vii) No. of birds supplied	55	3	100	..		
(viii) No. of eggs for hatching	28		
(ix) Cattle shed	12		
(x) Cattle show	2		
3. Rural Sanitation								
(i) Construction of drains	70 sq. ft.	..	800 c. ft.	410 ft.		
(ii) Pavement of streets ..	57,838 c.ft.	988 c.ft.	100 sq. ft.	..	3,750 sq. ft.	..		
(iii) Sanitation of wells ..	3	28	2	13		
(iv) New wells sunk	2	..	9	..		
(v) Soakage pits sunk	51	2	3		

(vi) Filling of dirty ponds	..	11	..	2	1	8	6
(vii) Smokeless chimneys	16	12
(viii) House ventilated	..	120	220	34	47	56 Ventilators	+20 windows 148 ventilators
(ix) Construction of better houses	..	5	5	5	41	20	..
(x) Primary vaccination	3001
4. Roads							
(i) Construction of 11 miles kacha roads	51-2 furlong	3½ miles	..	25 miles 2 furlong
(ii) Construction of pucca roads	5 miles 2 furlongs	..
5. Co-operative Societies							
(i) Credit Societies formed	..	5	2	6	4	20 members enrolled	10
(ii) Multipurposes Societies formed	1	2
(iii) Khul Societies	1	..	1	..
(iv) Veterinary First Aid Societies	1
(v) Cash subscriptions	Rs. 5,732
6. Education.							
(i) Centres	..	10 adult centres	..	8	1	2 centres	..
(ii) Schools	..	17
(iii) Children parks	3

CANAL WATER AT VILLAGE GAJJAL, TEHSIL PATTI, DISTRICT
AMRITSAR.

*2543. **Sardar Sarup Singh :** Will the Minister for Irrigation be pleased to state —

(a) the total area actually irrigated by canal water in village Gajjal, Tehsil Patti, District Amritsar, per annum;

(i) between 1911 and 1921;

(ii) between 1922 and 1932 ;

(iii) between 1933 and 1943;

(iv) between 1944 and 1953;

(b) whether there has been any deficiency in the area irrigated in this village between the period referred to above; if so the reasons therefor;

(c) the steps, if any, taken or proposed to be taken by the Government to make up the deficiency which has particularly occurred after the partition ?

Chaudhri Lahri Singh: (a) The statement showing actual irrigation in village Gajjal is given below:—

	Kharif	Rabi
(i) Average irrigation between 1911 and 1921 ..	44	51
(ii) Average irrigation between 1922 and 1932 ..	83	74
(iii) Average irrigation between 1933 and 1943 ..	83	65
(iv) Average irrigation between 1944 and 1953 ..	88	74

(b) there has been no deficiency except a little drop in Rabi figures during the period (iii). This shortage was however made up in the subsequent period.

(c) the average irrigation for the last 37 years viz., 1911 to 1947 and 1948 to 1953 works out to 72/90 and 64/74 respectively which clearly shows that the average irrigation since partition is on the increase. The question of making up deficiency therefore does not arise.

Statement showing irrigation of outlet R.D. 16.40 Tail Left of village Gajjal, Tehsil Patti, Kattake Minor of Khem Karan Distributary of Jalandhar Division, U.B.D.C., Amritsar.

Serial No.	Year	Actual Irrigation		Average	
		Kharif	Rabi	Kharif	Rabi
1	1911	13	26		
2	1912	12	22		
3	1913	53	34		
4	1914	31	27		
5	1915	9	50		
6	1916	51	62		
7	1917	60	83		
8	1918	44	39		
9	1919	78	63		
10	1920	46	53		
11	1921	91	102		
	Total	488	561	44	51
12	1922	78	74		
13	1923	82	88		
14	1924	78	70		
15	1925	102	78		
16	1926	104	83		
17	1927	75	85		
18	1928	85	34		
19	1929	72	86		
20	1930	84	59		
21	1931	80	46		
22	1932	68	66		
	Total	908	809	83	74
23	1933	84	76		
24	1934	84	66		
25	1935	103	80		
26	1936	98	50		
27	1937	113	71		
28	1938	70	43		
29	1939	103	46		
30	1940	68	41		
31	1941	65	63		
32	1942	71	59		
33	1943	59	81		
	Total	918	716	83	65
34	1944	71	94		
35	1945	99	93		
36	1946	97	80		
37	1947	72	28		
38	1948	89	70		
39	1949	97	73		
40	1950	91	70		
41	1951	81	78		
42	1952	81	78		
43	1953	99	75		
	Total	877	739	88	74

(1) Average irrigation from 1911 to 1947 ..

Kharif 72 Rabi 64

(2) " " " " 1948 to 1953 ..

90 74

ADMISSION OF STUDENTS IN NANGAL SCHOOL FOR MECHANICS.

***2848. Sardar Chanan Singh Dhut :** Will the Minister for Irrigation be pleased to state—

- (a) whether it is a fact that the number of students admitted in the Nangal School for Mechanics during the years 1951, 1952 and 1953 respectively, was less than that for which arrangement for training had been made ; if so, the reasons therefor ;
- (b) the total number of students trained so far in the above school and the number placed in employment ?

Chaudhri Lahri Singh : The answer to this question is not yet ready. The information is being collected and it will be supplied to the Member as soon as possible.

ALLOTMENT OF LAND AT VILLAGE HARIKE, DISTRICT AMRITSAR.

***2546. Sardar Sarup Singh :** Will the Minister for Finance be pleased to state—

- (a) whether any displaced land-owners of village Rohewal and village Pattu Kuhna of Tehsil Kasur, District Lahore, have been allotted any culturable area at village Harike, Tehsil Patti, District Amritsar, on a quasi-permanent basis ; if so, their list ;
- (b) the area in standard acres owned by each of them in village Pattu Kuhna referred to in part (a) above and the area to which each of them was entitled in village Harike together with the area actually allotted to each one of them ;
- (c) whether any of them has been allotted less area than that to which he was entitled under the rules ; if so, list of such persons and the reasons for allotting them less than their due area ;
- (d) whether a representation from any of the persons referred to in part (a) above was received by the Deputy Commissioner, Amritsar, on or about 18th January 1954 (eighteenth January nineteen hundred and fifty-four) for correcting any clerical mistake ; if so, the action, if any, taken by the Deputy Commissioner in the matter and the result thereof ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

Sardar Sarup Singh : Is the Finance Minister aware that this matter has been pending for years together ?

Minister : It might have been pending for sometime and not "for years together".

ALLOTMENT OF EVACUEE CULTURABLE AREA ON QUASI-PERMANENT BASIS.

***2547. Sardar Sarup Singh :** Will the Minister for Finance be pleased to state—

- (a) whether any instructions were issued by the State Government for the allotment of evacuee culturable area which was owned by non-Muslims but was held by Muslim evacuees as occupancy tenants on a quasi-permanent basis ; if so, a copy of these instructions be laid on the Table ;

- (b) whether any culturable evacuee area which was owned by certain Sikh landlords but was held by Muslim evacuees as occupancy tenants, was allotted to any displaced persons during the quasi-permanent allotment in village Dyalpura, Tehsil Patti, District Anantnagar; if so, the list of the displaced persons concerned and the total occupancy area allotted to each one of them;
- (c) (i) whether during the allotment of the said area any portion of it was set apart for the landlords; if so, the total area set apart for the landlords in each of the allotment *sanads* issued to the allottees;
- (ii) the provision of law under which this area was set apart for the landlords referred to in part (c) (i) above and the date when this law was enforced in the State;
- (d) whether any *sanads* of allotments were issued to the landlords for taking physical possession of the area set apart for them; if not, the procedure that was adopted for the delivery of the possession of the area set apart for them during the quasi-permanent allotment.
- (e) whether the allottees referred to in part (b) above were put into possession of the area set apart for the landlords referred to in part (c) (i) above; if so, the reasons therefor?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member when ready?

Sardar Sarup Singh : Is the Finance Minister not prepared to answer any question relating to the Rehabilitation Department?

Minister : The question of my hon. Friend is very long one and a lot of information has to be collected before it can be answered to on the floor of the House.

Mr. Speaker : The hon. Member has not asked a supplementary question. He has explained his grievance.

NEW COTTAGE INDUSTRIES CENTRES:

*2585. • **Shri Rala Ram :** Will the Minister for Finance be pleased to state—

- (a) the total number of new cottage industries centres started so far by the Government at selected localities in the State;
- (b) whether any educated youngmen have been absorbed in them; if so, to what extent;
- (c) whether the persons who have been sent by the Government to Japan to study its cottage industries system have returned and placed their considered views on the subject before the Government; if so, the details thereof?

Sardar Ujjal Singh : (a) The State Government have started no new cottage industries centres at any locality in the State as the policy of Government is to provide encouragement and assistance for the development of cottage industries by private enterprise and not to start such industries themselves.

(b) The question does not arise.

(c) No person has so far been sent by the Punjab Government to Japan for studying its cottage industries system.

SLATE QUARRIES IN DISTRICT KANGRA.

***2512. Shri Jagat Ram Bhardwaj :** Will the Minister for Finance be pleased to state—

(a) the number of slate quarries in the District of Kangra ;

(b) the names of the vendors of the leases in each case ;

(c) the names of the lessees ;

(d) the dates of the leases ;

(e) the money value of the annual output from each of the said quarries separately during each of the years from 1948 to 1953 ;

(f) the authority which receives the lease money from the lessees ;

(g) the amount of royalty received by the Government from each quarry during the period mentioned in part (e) above ?

Sardar Partap Singh Kairon : The answer to this question is not yet ready. The information is being collected and will be supplied to the Member, as soon as possible.

LEASING OUT OF QUARRIES, ETC. IN THE STATE.

***2513. Shri Jagat Ram Bhardwaj :** Will the Minister for Finance be pleased to state—

(a) the authority which leased out the slate quarries in Kangra District to the Kangra Valley Slate Company and the total amount of the lease ;

(b) the authority which received the lease money referred to in part (a) above ?

Sardar Partap Singh Kairon : The answer to this question is not yet ready. The information is being collected and will be supplied to the Member as soon as possible.

KANGRA VALLEY SLATE COMPANY.

***2514. Shri Jagat Ram Bhardwaj :** Will the Minister for Finance be pleased to state—

(a) the annual money value of the slate dug out by the Kangra Valley Slate Company during the period from 1947 to 1953 ;

- (b) the amount of annual Royalty paid to the Punjab Government by the said Company, since 1947 ?

Sardar Partap Singh Kairon : The answer to this question is not yet ready. The information is being collected and will be supplied to the Member as soon as possible.

DEMANDS OF THE INDIAN CHAMBER OF COMMERCE, PUNJAB.

***2728. Shri Ram Kishan :** Will the Minister for Finance be pleased to state whether he has received any demands from the Indian Chamber of Commerce (Punjab) submitted through its resolutions or memoranda as a result of its meeting held on the 6th and 7th July, 1953 ; if so, the nature of their main demands together with the action, if any, taken thereon ?

Sardar Ujjal Singh : No. Does not arise.

ALLOTMENT OF EVACUEE LAND AND HOUSES AT VILLAGE BHUMIAN WALI, DISTRICT FEROREPORE.

***2799. Shri Teg Ram :** Will the Minister for Finance be pleased to state—

- (a) whether it is a fact that Bahawal Khan and Nur Din, sons of Bahadur Khan and Chirag Din, son of Nadir Khan, Muslim of village Bhumian Wali, Thana Abohar, District Ferozepur, were settled there as occupancy tenants since a very long time and possessed about 36 Bighas of land ;
- (b) whether it is a fact that they owned very old houses in the *abadi deh* ;
- (c) whether it is a fact that these Muslims migrated to Pakistan in August 1947 ;
- (d) if the answers to parts (a) to (c) above be in the affirmative, whether their houses have been allotted to persons who have been allotted their lands ;
- (e) whether he is aware of the fact that all the houses owned by Muslims in the said village are in the occupation of local persons, if so, the action if any Government intends to take in the matter ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

FINES FOR KEEPING UNAUTHORISED WEIGHTS AND MEASURES.

***2830. Shri Wadhawa Ram :** Will the Minister for Finance be pleased to state the total number of fines imposed and total amount realised by Government district-wise in the State for keeping unauthorised weights and measures

during the months of January, 1953 and January, 1954, separately ?

Sardar Ujjal Singh : A statement showing the required information is given below :—

Name of district	January, 1953.		January, 1954.	
	No. of persons fined	Total amount of fines imposed and realised	No. of persons fined	Total amount of fines imposed and realised
		Rs.		Rs.
1. Ambala ..	7	290	3	30
2. Amritsar ..	9	205	7	320
3. Jullundur ..	Nil	Nil	Nil	Nil
4. Hoshiarpur ..	21	435	1	25
5. Hissar ..	15	170	Nil	Nil
6. Ferozepore ..	Nil	Nil	Nil	Nil
7. Gurgaon ..	Nil	Nil	6	140
8. Rohtak ..	9	210	4	70
9. Ludhiana ..	Nil	Nil	Nil	Nil
10. Simla ..	4	200	3	50
11. Kangra (Dharamsala) ..	Nil	Nil	6	435
12. Karnal ..	21	173	Nil	Nil
13. Gurdaspur ..	2	400	2	15

GOVERNMENT INDUSTRIAL SCHOOLS IN THE STATE.

*2847. **Sardar Chanan Singh Dhut :** Will the Minister for Finance be pleased to state—

(a) the total number of Government Industrial Schools in the State during the years 1951, 1952 and 1953 ;

(b) (i) the total number of students trained therein, and

(ii) the total expenditure incurred by the Government thereon during the years mentioned in part (a) above ;

- (c) the total number of trained students who have been placed in employment ?

Sardar Ujjal Singh :—

	1950-51			1951-52			1952-53		
	Boys	Girls	Total	Boys	Girls	Total	Boys	Girls	Total
(a)	18	8	26	19	8	27	19	8	27
(b) (i)	253	300	553	215	243	458	273	303	576
		Rs.			Rs.			Rs.	
(b) (ii)		2,23,841			2,66,923			2,83,829	
		8,58,684			8,74,968			7,96,408	

(c) The exact information cannot be supplied as the passed out students do not intimate the Heads of the Institutions concerned about their whereabouts and employment. The girl students generally learn crafts for domestic purposes. The question of their employment, therefore, does not arise. Information available with the institutions, however, indicates that 271 male trained students and 11 female students secured employment.

AYURVEDIC AUSHDHALAYAS.

*2587. Shri Rala Ram : Will the Minister for Education be pleased to state the number of Ayurvedic Aushdhalayas started in the State district-wise during the year 1953-54 ?

Chaudhri Lahri Singh : A statement is given below—

Serial Number	Name of District	Number of Ayurvedic Aushdhalayas (Dispensaries).
1	Hoshiarpur	1
2	Ludhiana	1
3	Kangra	1
4	Rohtak	1
5	Ferozepur	1
6	Gurgaon	1
7	Karnal	1
8	Hissar	1
9	Ambala	1
10	Amritsar	1

OPENING OF SCHOOLS IN THE STATE.

*2779. **Sardar Haikishan Singh Surjit** : Will the Minister for Education be pleased to state—

(a) the total number of Primary, Middle and High Schools opened district-wise in the State during the years 1950, 1951, 1952 and 1953 ;

(b) the total number of schools opened by the Government during the period mentioned in part (a) above ;

(c) the total expenditure incurred by the Government on the opening of the new schools, Government as well as non-Government district-wise during the period mentioned in part (a) above ?

Chaudhri Lahri Singh : The information is being collected and it will be supplied to the member when ready.

INCOME FROM THE NATIONALIZED ROAD TRANSPORT.

*2837. **Sardar Achhar Singh Chhina** : Will the Minister for Education be pleased to state—

(a) whether it is a fact that the net profit from the Nationalized Road Transport was less in the year 1952-53 than in the year 1948-49 ; if so, the reasons therefor ;

(b) the total number of passengers carried by the Nationalized Road Transport during the years 1948, 1951 and 1952 and the average receipts per mile in the years ?

Chaudhri Lahri Singh : (a) No. The net profit in 1952-53 was Rs. 2,88,517 as against Rs. 1,15,966 of 1948-49. The question of giving reasons asked for does not, therefore, arise.

(b) The total number of passengers carried by the Nationalized Road Transport and the average receipt per mile during the years 1948, 1951 and 1952 was as follows :—

Year	No. of Passengers carried	Average receipt per mile.		
		Jullundur Omnibus Service	Amritsar Omnibus Service	Ambala Roadways
1948-49 ..	5,818,492	Rs. 1-1-5	Rs. 1-1-7	..
1951-52 ..	18,736,659	Re. 0-15-0	As. 14.5	As. 15.2
1952-53 ..	17,313,557	As. 14.24	As. 13.25	As. 13.77

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦੱਸਣਗੇ ਕਿ ਮੁੜਾਡਾ ਦੱਸਣ ਵੇਲੇ ਜਿਹੜਾ ਟੈਕਸ private ਕੰਪਨੀਆਂ ਨੂੰ ਦੇਣਾ ਪੈਂਦਾ ਹੈ ਉਹ include ਕਰ ਲਿਆ ਜਾਂਦਾ ਹੈ ਯਾ ਨਹੀਂ ?

ਸੰਤੀ : ਇਸ ਲਈ ਨੋਟਿਸ ਤਿੱਤਾ ਜਾਵੇ ।

ਸਰਦਾਰ ਹਰਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : net profit ਦਾ ਮਤਲਬ ਹੁੰਦਾ ਹੈ । net profit । ਫਿਰ ਇਹ ਦੱਸਣ ਵਿਚ ਤੁਹਾਨੂੰ ਕੀ ਮੁਕਿਲ ਹੈ ਕਿ ਆਇਆ ਇਹ net profit ਦੇਕਸ਼ ਮਾਮਿਲ ਕਰ ਕੇ ਦੱਸਿਆ ਗਿਆ ਹੈ ਜਾਂ ਉਸ ਤੋਂ ਵਗੈਰ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : net profit ਦਾ ਮਤਲਬ ਤੁਸੀਂ ਆਪ ਦਸ ਰਹੇ ਹੋ ਫੇਰ ਮਤੁਮ ਕੀ ਕਰਨਾ ਹੈ ? ਬਾਕੀ ਜੇ ਇਹ ਪੁਛਨਾ ਹੈ ਕਿ ਮੁਨਾਫ਼ਾ ਕਿਸ ਤਰ੍ਹਾਂ ਮਤੁਮ ਕੀਤਾ ਗਿਆ ਹੈ ਤਾਂ ਉਨ੍ਹਾਂ ਨੇ ਆਖ ਹੀ ਤਿੱਤਾ ਹੈ ਕਿ ਨੋਟਿਸ ਦੇ ਕੇ ਪੁੱਛੋ ।

SUPPLY OF FREE MILK TO CHILDREN IN MUNICIPAL ECARES SCHOOLS.

*2586. **Shri Ralla Ram :** Will the Minister for Education be pleased to state the names of Municipalities in the State which had started the practice of providing milk free to under-fed and under-nourished children in Municipal, Board Schools ?

Shri Jagat Narain : The Municipal Committee, Ludhiana, is the only local body in the Punjab, which is at present providing milk free of cost to under-nourished and under-fed children of Municipal Board Schools. The Municipal Committee, Amritsar, Simla and Urmar Tanda, supplied milk to under-nourished school children for sometime, but of late have abandoned this scheme. A sum of Rs. 12,000 has been provided in revised budget estimates of the current financial year by the Municipal Committee, Jullundur, for supply of milk to the under-nourished school children, but the same has not been sanctioned as yet.

WIDENING OF ROADS IN THE STATE.

*2800. **Shri Teg Ram :** Will the Minister for Public Works be pleased to state—

- (a) the names of the roads in the State and the mileage thereof which have been widened during the year 1953, together with the extent of expenditure so far incurred thereon ;
- (b) whether the work of widening the roads was done by the Public Works Department itself or through contractors ;
- (c) if the said work has been got executed through contractors, the names of the contractors and the names of the roads and also the rates at which such contracts had been sanctioned ;
- (d) the mileage up to which the Abohar-Fazilka Road has been widened up to 31st January 1954 and the extent to which this road is intended to be widened ?

Sardar Gurbachan Singh Bajwa : (a), (b) and (c). A statement showing the requisite information is given at pages 11(73) to 11(81).

(d) The Abohar-Fazilka road has been widened from mile 233/4 to mile 235/4 and there is no proposal to widen it further.

[Minister for Public Works]

Name of road.	(a)		(b)	(c)
	Mileages which have been widened in 1953.	Extent of expenditure so far incurred.	Whether the work of widening was done by P.W.D. itself or through contractors.	If the work got executed through contractors the names of the contractors and also the rates at which such contracts had been sanctioned.
1. Kulu-Manali Road in Kangra District ..	12½ miles	Rs 61,368	By P.W.D. 5 miles By contractors 7½ miles	1. Labour and Construction Society, Kulu .. 2. Shri Nanak Chand .. 3. Shri Hardyal Singh .. At Rs. 89 to Rs 100 per cent premium 4. Shri Ram Chand .. 5. Shri Radhka Dass .. 6. Shri Amar Nath Mehan.. 7. Shri Chandu Ram ..
2. Mandi-Kulu Road in Kangra District ..	6 miles	1,02,746	By P.W.D.	Does not arise ..
3. Jullundur-Hoshiarpur-Dharamsala Road in Kangra District ..	15 miles	2,72,039	By contractors.	1. Shri Nathu Ram ..Rs. 167-3-0 per cent premium 2. Shri Jagdish Ram .. Rs. 169-12-0

				3. Shri Nurpat Ram ..	Rs. 169-12-0	..
				4. Shri Jagao Nath ..	Rs. 154-4-0	..
				5. Shri Amar Singh ..	Rs. 174-12-0	..
				6. Shri Pyare Lal ..	Rs. 159-12-0	..
				7. Shri Mehar Singh ..	Rs. 185-0-0	..
				8. Shri Behari Lal ..	Rs. 175-0-0	..
				9. Shri Amar Nath Khosla	Rs. 175-0-0	..
				10. Labour and Construction Society, Ranital ..	Rs. 175-0-0	..
				11. Shri Raj Mal ..	Rs. 115-0-0	..
				12. Shri Inder Singh ..	Rs. 115-0-0	..
4. Luri-Aut-Baniara-Rampur Road in Kangra District	2 miles	8,346	By P.W.D.	Does not arise		
5. Delhi-Hissar-Sulemanki Road in Ferozepur District	1 mile and 6½ furlongs	1,12,845	By contractors	1. Shri Nihal Chand		
				2. The Co-operative Labour and Construction Society, Malaut Mandi	300 per cent premium on earth work and 200 per cent on other items.	
6. Abohar-Fazilka Road in Ferozepur District	2 miles	20,286	By contractors	Shri Murari Lal ..	175 per cent premium on work of laying soling coat and consolidation work.	
7. G.T. Road passing in Jullundur City	0.25 miles	5,896	Ditto	Shri Biru Ram ..	175 per cent premium	
8. Amritsar-Pathankot-Kulu Road in Gurdaspur District	1 mile	30,433	Ditto	Shri Mehr Singh Negi ..	174 per cent to 220 per cent premium	

(Minister for Public Works)

Name of road	(a) Mileages which have been widened in 1953.	Extent of expenditure so far incurred.	(b) Whether the work of widening was done by P.W.D. itself or through contractors.	(c) If the work got executed through contractors the names of the contractors and also the rates at which such contracts had been sanctioned.																																												
1	2	3	4	5																																												
9. Widening Delhi-Mathura Road in Gurgaon District	38 miles	Rs 8,08,933	Ditto	<p><i>Contractors</i></p> <table border="0"> <thead> <tr> <th></th> <th><i>Collection of stone soling.</i></th> <th><i>Collection of stone metal.</i></th> <th><i>Collection of beji.</i></th> </tr> <tr> <th></th> <th><i>Per cent Cft.</i></th> <th><i>Per cent Cft.</i></th> <th><i>Per cent Cft.</i></th> </tr> </thead> <tbody> <tr> <td>1. Shri Tei Bhan Malas</td> <td>23</td> <td>35</td> <td>56</td> </tr> <tr> <td>2. Shri Makhan Lal ..</td> <td>..</td> <td>37-12-0</td> <td>56</td> </tr> <tr> <td></td> <td>..</td> <td>..</td> <td>59</td> </tr> <tr> <td>3. Shri Sheochar Singh ..</td> <td>..</td> <td>36</td> <td>57</td> </tr> <tr> <td></td> <td>..</td> <td>..</td> <td>61</td> </tr> <tr> <td></td> <td>..</td> <td>..</td> <td>45</td> </tr> <tr> <td></td> <td>..</td> <td>..</td> <td>55</td> </tr> <tr> <td></td> <td>..</td> <td>..</td> <td>60</td> </tr> <tr> <td>4. Rao Jai Narain Singh</td> <td></td> <td>26-4-0(i)</td> <td>Laying 2 of Brick soling</td> </tr> </tbody> </table>		<i>Collection of stone soling.</i>	<i>Collection of stone metal.</i>	<i>Collection of beji.</i>		<i>Per cent Cft.</i>	<i>Per cent Cft.</i>	<i>Per cent Cft.</i>	1. Shri Tei Bhan Malas	23	35	56	2. Shri Makhan Lal	37-12-0	56		59	3. Shri Sheochar Singh	36	57		61		45		55		60	4. Rao Jai Narain Singh		26-4-0(i)	Laying 2 of Brick soling
	<i>Collection of stone soling.</i>	<i>Collection of stone metal.</i>	<i>Collection of beji.</i>																																													
	<i>Per cent Cft.</i>	<i>Per cent Cft.</i>	<i>Per cent Cft.</i>																																													
1. Shri Tei Bhan Malas	23	35	56																																													
2. Shri Makhan Lal	37-12-0	56																																													
	59																																													
3. Shri Sheochar Singh	36	57																																													
	61																																													
	45																																													
	55																																													
	60																																													
4. Rao Jai Narain Singh		26-4-0(i)	Laying 2 of Brick soling																																													

					(ii) Laying and Consolidation of soling. 2
					(iii) Laying and Consolidation of stone metal. 3
					(iv) Water allowance. 75 per mile ce.
10. Kalka-Simla Cart Road in Simla District	1 mile	1,25,000	by P.W.D.	Cutting done by P.W.D	Other items by contractors at 150 per cent premium
11. Abdullanur-Buria Road in Ambala District	3 miles	37,150	By contractors	Dewan Rajpaul	.. 1. Bricks at Rs. 39 per cent Nos. 2. Stone at Rs. 55-12 0 per cent Cft.
12. Rupar-Chandigarh Road near Kharar	1/3 miles	5,280	Ditto	Shri Prem Singh	1. Preparing bed for soling 1 per chain 2. Laying and consolidation 2 per cent Cft. 3. Spreading and consolidation of stone metal 3 per cent Cft.
13. Ambala Kalka Road miles 27/7 to 33/4 in Ambala District	6.25 miles	90,257	Ditto	Shri Piara Singh	.. 1. Boulder stone at 19 per cent Cft 2. Stone metal at 60 per cent Cft.
14. Ambala-Kalka Road miles 4-6 in Ambala District	3 miles	11,594	Ditto	Shri Sunder Dass	.. 1. Bricks at 32 percent Nos. 2. Stone metal at 60 per cent Cft. 3. Bajri at 53 per cent Cft.

श्री तेग राम : यहां बताया गया है कि कुल १४ सड़कों चौड़ी की गई हैं जिन में से ३ P. W. D. ने की और ११ ठेकेदारों से कराई गई हैं। क्या जो सड़कों ठेकेदारों को दी गईं वहां Labour Societies न थीं ?

मंत्री : Labour Societies नुं उरु कंम दिता जांदा हे जिहड़ा unskilled labour दे करन वाला होवे। Constitution अउते skilled labour दा कंम ठेकेदारों कोले करगइआ जांदा हे।

श्री तेग राम : क्या तीन ही सड़कों में सिट्टी डाली गई, किसी और जगह नहीं ?

मंत्री : जिसे सिरफ मिंटी पाटी सी जा unskilled labour दा कंम सी उरु P.W.D. ने कर लिया बाकी जिहड़ा कंम ठेकेदारों नुं दंठ वाला सी उरुबे सारा कंम उरुनां ही करना सी।

सरदार हरकिशन सिंघ सुरजीत : की इह खिआल रखिआ जाआ हे कि सुसाइटियां नुं अंधा कंम दिता जादे अउते संधा कंम ठेकेदार कोले करगइआ जावे ?

मंत्री : मैं पहिले दस चुका हां कि इह skilled उे unskilled labour दा सवाल हे।

CONSTRUCTION OF ROADS IN THE STATE.

*2829. Shri Wadhawa Ram : Will the Minister for Public Works be pleased to state the total number and mileage of the roads, district-wise, that have been constructed in the State under the Five Year Plan up to 31st January 1954 together with the names of the roads and their length which will be constructed during the remaining period under the said plan ?

Sardar Gurbachan Singh Bajwa : The information is tabulated below :—

(a)		Names of the roads and their lengths which will be constructed during the remaining period under the said plan viz: in 1954-55 and 1955-56.		
Total number and mileage of the roads district-wise that have been constructed under the 5 Year Plan upto 31st January 1954 viz upto 1953-54.				
Name of District	Total No of roads	Mileage constructed upto 31st January 1954) 1953-54	Names of roads	Length to be constructed in the remaining period
1. Ambala ..	4	16	Morinda Chamkaur ..	1
2. Hissar ..	3	15	1. His-ar-Barwala ..	13
			2. Bhiwani-Ioharu ..	5
			3. Hansi-Jind ..	1

Name of District.	Total number of roads.	Mileage constructed up to 31st January 1954) 1953-54.	Name of roads.	Length to be constructed in the remaining period.
3. Karnal ..	1	17
4. Rohtak ..	1	4
5. Kangra ..	1	13
6. Hoshiarpur	1	22	Una-Nangal ..	2
7. Ferozepur ..	1	7	Harike-Makhu ..	1
8. Jullundur	1	1	1. Phillaur-Nakodar ..	1
			2. Jullundur Nakodar ..	2
9 Amritsar ..	1	12	Amritsar-Udho Nangal ..	1
Total ..		107		27

Note. About 160 miles are proposed to be added in augmentation of 5-Year Plan

	Miles
(1) Ambala-Hissar Road ..	58
(2) Bhiwani-Loharu Road ..	19
(3) Panipat-Gohana Road ..	2
(4) Hansi - Jind Road ..	2
(5) Batala-Beas Road in Amritsar District ..	14
(6) Ranital-Jowala Mukhi Road ..	20
(7) Hoshiarpur-Tanda-Sri Gobindpur-Udho Nangal Road ..	35
(8) Panipat-Assandh Road ..	10
Total- ..	160

खान अब्दुल गफ्फार खान—क्या माननीय वज़ीर राहिव दत्तारंगे कि Nain Garh वाली सड़क कितनी बन चुकी है और कितनी बननी है ?

मंत्री—इस सवाल के लिये notice चाहिये ।

श्री दयदा राम : श्री भाऊ जी, जिया गिआ हे बि 107 मील सड़क बनी हे । की में पुढ सरता हां बि इस बिचें दिनी पंकी हे ?

मंत्री : सारी पंकी हे ।

ELECTIONS TO SUPERSEDED LOCAL BODIES.

*3004. **Shri Dharm Vir Vasisht :** Will the Minister for Public Works be pleased to state the date, if any, fixed by the Government for completing elections to the superseded Local Bodies in the State ?

Sardar Gurbachan Singh Bajwa : No date has yet been fixed for elections to supersede local bodies. They will be held as soon as possible after the proposals regarding the delimitation of their constituencies on geographical basis have been finalized.

श्री धर्मवीर वासिष्ठ : क्या किसी Superseded body का delimitation order किया गया है ?

मंत्री : अभी हुआ नहीं । लेकिन हो जायगा ।

AUDIT AND INSPECTION NOTE ON THE ACCOUNTS OF PUNJAB GOVERNMENT PRESS.

*2839. **Sardar Achhar Singh Chhina :** Will the Minister for Labour be pleased to state :—

(a) whether it is a fact that the Audit and Inspection Note on the accounts of the Punjab Government Printing Press for the year 1950-51 referred to a number of irregularities in the Press ; if so, the action so far taken by the Government in the matter ;

(b) whether it is a fact that the quota of paper sanctioned by the Government of India for the requirements of the Punjab Government was misused for the benefit of private presses during the year 1950-51 ; if so, the action, if any, taken by the Government in the matter.

Chaudhri Sundar Singh : (a) and (b) The required information is being collected and will be supplied to the Member when ready.

TOURS BY MINISTERS.

*2548. **Sardar Sarup Singh** : Will the Chief Minister be pleased to state :—

- (a) whether any of the Ministers remained on tour between 31st December 1953 and 4th January 1954 in Amritsar District ; if so their list ;
- (b) (i) the list of the places visited by each of them during each day between 31st December 1953 and 4th January 1954 ;
(ii) the halting place of each of the Ministers during their daily tour between 31st December 1953 and 4th January 1954 ;
- (c) the Daily Allowance charged by each of the Ministers in connection with the said tours ;
- (d) whether any of the Ministers visited village Panjwar, Tehsil Tarn Taran, District Amritsar between 31st December 1953 and 4th January 1954 ; if so, when and the purpose of this visit ;
- (e) (i) the list of the places which were visited by the Ministers after their departure from village Panjwar referred to in part (d) above and the dates on which these places were visited ;
(ii) the purpose for which these places were visited and the nature of the task performed by each of them ?

Sardar Ujjal Singh : A statement containing the requisite information is given below :—

PART (a)	PART (b)		PART (c)	PART (d)	PART (e)	
	(i)	(ii)			(i)	(ii)
Ministers who remained on tour between 31st December 1953 and 4th January 1954.	Places visited by the Ministers concerned during each day between 31st December 1953 and 4th January 1954.	Halting places involved.	Daily allowance charged	Ministers who visited village Panjwar, Tehsil Tatn Taran, District Amritsar, between 31st December 1953 and 4th January 1954 and the purpose of the visit.	Places visited after departure from Village Panjwar with dates.	Purpose of the visit and the nature of the task performed.
1. Development Minister.	Chief Minister—Delhi on 31st December 1953, Patiala on 3rd January 1954 (Private visit)	Delhi on 31st December 1953. Patiala on 3rd January 1954.	Rs 30	Development Minister—He visited the village on 1st January 1954 on a private visit. The cost of petrol used was paid by him.	Development Minister.—Kairon on 1st January 1954.	To pass night.
2. Finance Minister	Development Minister—Kartarpur, Talwandi, Butiar., Jullundur	Jullundur on 31st December 1953.	45	Education Minister—He visited the village on 1st January 1954 on a private visit.	Education Minister.—Amritsar on 1st January 1954.	To perform the opening ceremony of the Amritsar Omnibus Service Bus Stand.
3. Education Minister.	Amritsar, Panjwar and Kairon.	Kairon on 1st January 1954.				

Finance Minister— Amritsar.	Amritsar, on 1st January 1954	60
Jhabal, Nurdin Sarai and Tarn Taran, Amritsar	Taran Taran on 2nd January 1954. Amritsar on 3rd January 1954
Ajnala ..	Ajnala on 4th January 1954.
Education Minister— Panjwar on 1st Janu- ary 1954 (Private visit). Amritsar on 1st January 1954.	Amritsar	15
Public Works Minister— Jammu (private visit) Batala ..	Jammu on 31st Decem- ber 1953 Batala on 1st January 1954.	30
Chandigarh to Patiala and back on 3rd January 1954.	Chandigarh on 2nd January 1954

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ: ਇਨ੍ਹਾਂ ਦੋਰਿਆਂ ਵਿਚ ਜਿਹੜੀਆਂ private visits ਹੋਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਲਈ ਸਰਕਾਰੀ petrol ਵਰਤਿਆ ਗਿਆ ਹੈ ਸੀ ਜਾਂ ਅਪਣਾ ?

ਮੰਤ੍ਰੀ : ਜਦੋਂ ਵੀ ਕੋਈ ਵਜ਼ੀਰ ਕਿਸੇ private visit ਤੇ ਜਾਂਦੇ ਹਨ ਤਾਂ ਉਹ ਅਪਣਾ ਪਟਰੋਲ ਵਰਤਦੇ ਹਨ ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : Education Minister ਸਾਹਿਬ ਅੰਮ੍ਰਿਤਸਰ ਦੇ ਜ਼ਿਲੇ ਵਿਚ ਪੰਜਵੜ ਗਏ ਸਨ । Statement ਵਿਚ ਉਨ੍ਹਾਂ ਦੇ ਬਾਰੇ ਕੁਝ ਨਹੀਂ ਲਿਖਿਆ ਕਿ ਉਨ੍ਹਾਂ ਅਪਣਾ ਪਟਰੋਲ ਵਰਤਿਆ ਸੀ ਜਾਂ ਸਰਕਾਰੀ ।

ਮੰਤ੍ਰੀ : ਮੈਂ ਤਾਂ ਅਰਜ਼ ਕਰ ਦਿਤੀ ਹੈ । ਜਦੋਂ ਵੀ ਪਰਾਈਵੇਟ ਵਿਜ਼ਿਟ.....

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : Chief Minister ਸਾਹਿਬ ਦੇ ਪਟਿਆਲੇ ਦੇ tour ਬਾਰੇ ਲਿਖਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਅਪਣਾ petrol ਖਰਚ ਕੀਤਾ । ਪਰ ਦੂਜੇ Ministers ਦੇ ਬਾਰੇ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ?

ਮੰਤ੍ਰੀ : ਇਸ ਗਲ ਦੇ ਮੁਤਾਲਕ ਮੈਂ ਕਹਿ ਬੈਠਾ ਹਾਂ ਕਿ private visits ਲਈ petrol ਹਮੇਸ਼ਾ ਅਪਣਾ ਹੁੰਦਾ ਹੈ ।

Sardar Sarup Singh : May I request the hon. Minister to confine his reply to this particular question. A distinction has been made in mentioning that the petrol used by the Chief Minister while going to Patiala was private but in other cases it has not been stated.

Mr. Speaker: How does this question arise ?

Sardar Sarup Singh: Sir, it arises as one thing is given in the statement while the other is not.

ਮੰਤ੍ਰੀ : ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਹ ਗਲ ਲਿਖੀ ਹੋਈ ਹੈ ਕਿ Chief Minister ਸਾਹਿਬ ਨੇ ਅਪਣਾ Petrol ਵਰਤਿਆ । ਪਰ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜਦ ਵੀ private visit ਹੁੰਦੀ ਹੈ ਵਜ਼ੀਰ ਅਪਣਾ petrol ਵਰਤਦੇ ਹਨ ।

Sardar Sarup Singh : Is the hon. Minister giving me a fresh reply ?

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : क्या मैं पूछ सकता हूँ कि क्या सरकार को Petrol के इलाका वज़ीरों के Tour करने में कोई ग़ौर खर्च भी उठाना पड़ा ?

ਮੰਤ੍ਰੀ : ਇਸ ਆਮ ਸਵਾਲ ਦਾ ਜਵਾਬ ਤਾਂ ਮੈਂ ਕਦੇ ਦਾ ਦੇ ਚੁਕਾ ਹਾਂ । ਜੇ ਕੋਈ ਖਾਸ ਗਲ ਪੁੱਛੀ ਜਾਏ ਤਾਂ ਜਵਾਬ ਦਿਤਾ ਜਾ ਸਕਦਾ ਹੈ ।

ਪੰਡਿਤ ਭੀ ਰਾਮ ਸ਼ਰਮਾ : ਸਵਾਲ ਯਹ ਥਾ ਕਿ Tepsu ਕੇ Elections ਕੇ ਦਿਨੋਂ ਮੈਂ ਕਰਜ਼ੀਰ ਸਾਹਿਬਾਨ ਨੇ ਪ੍ਰਾਈਵੇਟ ਕਾਰੋਂ ਯਾ ਸਰਕਾਰੀ ਕਾਰੋਂ ਮੈਂ ਅਪਨਾ Petrol ਨੇ ਫ਼ਸਤੇਮਾਲ ਕਿਆ ਪਰਨ੍ਰੁ ਤਨ ਕਾਰੋਂ ਪਰ ਜੋ ਐਰ. ਟਰਹੁ ਕਾ ਖਚੰ ਆਯਾ ਅਥਾਤਿ Wear and Tear ਆਦਿ ਵਹੁ ਕਿਸਨੇ ਕਰਦਿਤ ਕਿਆ ?

ਮੰਤ੍ਰੀ : ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ ਮਾ. ਯੋਗ ਮੈਂਬਰ ਨੇ ਨਾ ਸਵਾਲ ਪੜ੍ਹਿਆ ਹੈ ਤੇ ਨਾ ਜਵਾਬ। ਇਹ ਤਾਂ ਪੰਜਵਾਂ ਦੀ ਗਲ ਹੋ ਰਹੀ ਹੈ। ਇਥੇ ਪਟਿਆਲੇ ਦਾ ਜ਼ਿਕਰ ਕਿਵੇਂ ਆ ਸਕਦਾ ਹੈ। ਸਵਾਲ ਵਜ਼ੀਰਾਂ ਦੇ ਉਨ੍ਹਾਂ ਦੌਰਿਆਂ ਬਾਰੇ ਹੈ ਜਿਹੜੇ ਉਨ੍ਹਾਂ 31 ਦਸੰਬਰ 1953 ਤੇ 4 ਜਨਵਰੀ 1954 ਦੇ ਵਿਚ ਕੀਤੇ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਫੇਰ ਤੁਸੀਂ Chief Minister ਦੇ ਪਟਿਆਲੇ ਦੇ ਦੌਰੇ ਦਾ ਜ਼ਿਕਰ ਕਿਉਂ ਕੀਤਾ ਹੈ। ਤੁਸੀਂ ਤਾਂ ਆਪੇ ਇਹ ਸਿਰ ਦਰਦ ਮੁਲ ਲੇ ਲਈ ਹੈ।

ਪੰਡਿਤ ਭੀ ਰਾਮ ਸ਼ਰਮਾ : ਜਨਾਬ ਯਹੁ ਖੁਦ ਸਵਾਲ ਐਰ ਜਵਾਬ ਠੀਕ ਟਰਹੁ ਨਹੀਂ ਪਫ਼ਰੇ।

CONSTRUCTION OF BUNGALOWS FOR MINISTERS.

*2549. Sardar Sarup Singh : Will the Chief Minister be pleased to state—

- (a) whether any bungalows for the residence of the Ministers have been constructed by the Government in Chandigarh ; if so, the cost borne by the Government on the construction of these bungalows ;
- (b) the market value of each of these bungalows including the price of the land ;
- (c) the total amount borne by the Government on account of electricity, water, gardening and other charges respectively for each bungalow for the month of December 1953 ;
- (d) the total amount spent by the Government up to the end of the years 1953 ;
- (e) whether any Government-owned furniture which had been supplied to the Ministers at Simla was brought to Chandigarh and put at their disposal ; if so, the value of furniture handed over to each Minister ;
- (f) the manner in which the furniture referred to in part (e) above was disposed of by the Government after changing the headquarters by the Ministers from Simla to Chandigarh ?

Sardar Ujjal Singh : (a) Six bungalows have been constructed at a cost of Rs 75,000 each.

[Minister for Finance]

(b) Rs 1,02,000 each.

(c)—

	Electricity	Water	Gardening, Chowkidar and other charges.
	Rs	Rs	Rs
Chief Ministers' ..	24 8 0	13 8 0	105
Bungalow ..			
F. M.'s Bungalow ..	8 14 0	No meter ..	105
P. W. M.'s Bungalow ..	3 1 0	15 8 0	105
Dev. M.'s Bungalow ..	22 15 0	No meter	105
I and P. M.'s Bungalow ..	29 0 0	33 12 0	105
E. M.'s Bungalow ..	48 8 0	19 0 0	105
Labour M.'s Bungalow ..	17 8 0	28 8 0	105

(d) By December 1953, an expenditure of Rs 1,875 on the furnishing of each of the houses of the Chief Minister and the Ministers had been incurred.

(e) The value of Government owned furniture brought from Simla to Chandigarh and handed over to each Minister is as follows :—

	Rs
Chief Minister ..	1,544
Finance Minister ..	1,900
Public Works Minister ..	2,500
Development Minister ..	4,300
Irrigation and Power Minister ..	2,965
Education Minister ..	3,800
Labour Minister ..	1,500

(f) All the Ministers at Simla did not have Government furniture. The Finance Minister had his own house and no furniture was to come from there for his residence. Chief Minister, Development Minister and Education Minister were residing in houses which belonged to Central Public Works Department or to private owners. Furniture belonging to the owners of the houses and the Central P. W. D., was retained at Simla and only part furniture which belonged to Punjab Government was sent down to Chandigarh. Some Government furniture was also lying at the residence of Civil Supplies Minister. This was also brought to Chandigarh. Remaining three residences occupied by P. W. M., I. and P. Minister and Labour Minister belonged to Punjab Government. Their furniture has been retained at Simla.

ELECTION OF PANCHES OF VILLAGE PANCHAYAT NARLI, DISTRICT AMRITSAR.

***2550. Sardar Sarup Singh :** Will the Chief Minister be pleased to state—

- (a) the number of the Harijans and other Panches of the Village Panchayat Narli, Tehsil Patti, District Amritsar, respectively, who were to be elected during the year 1953 ;
- (b) whether any scheduled caste members were elected during the election referred to in part (a) above, if so, their list, if not the reasons therefor ;
- (c) whether any representation by Bhai Makhan Singh and other scheduled caste residents of village Narli, referred to above was received by the Director of Panchayats, Punjab, on or about 2nd December 1953 (*vide* postal A. D.) for the nomination of Scheduled Caste members according to the amended Gram Panchayat Act ; if so, the action, if any, taken by the Government in the matter ?

Sardar Ujjal Singh : The required information is being collected and will be supplied to the member, when ready.

TOURS BY MINISTERS IN AUGUST AND SEPTEMBER 1953.

***2831. Shri Wadhawa Ram :** Will the Chief Minister be pleased to state—

- (a) the names of the Ministers who visited Khuyan Sarwar area in District Ferozepur during the months of August and September 1953 and the reasons for their visits ;
- (b) the total expenditure incurred by the Government in connection with the aforesaid visits ;
- (c) the names of other places which were visited by the Ministers during the months of August and September 1953 and the total amount of Travelling Allowance drawn by them ?

A statement containing the requisite information is given below—

[Minister for Finance]

(11)92

PUNJAB LEGISLATIVE ASSEMBLY

(23RD MARCH 1954

PART (a)	PART (b)		PART (c)	
1	2	3	4	5
Names of Ministers who visited Khuyan Sarwar area in Ferozepur district during August and September 1953.	Reasons for the visits.	Total expenditure incurred by Government in connection with their visits to Khuyan Sarwar area.	Names of other places visited by Ministers during August and September 1953.	Total amount of travelling allowance drawn.
		Rs		Rs
1. Shri Bhim Sen Sachar, in September 1953.	On private account ..	<i>Nil</i>	<p>Chief Minister. Delhi, Gurgaon, Palwal, Rohtak, Sonapat, Hissar, Sirsa, Karnal, Kaithal, Ambala, Rupar, Chandigarh, Ludhiana, Jagraon, Phillaur, Hoshiarpur, Jullundur, Dasuya, Gurdaspur, Batala, Amritsar, Tarn Taran, Ferozepore, Moga, Fatehgarh, Panjtur and Abohar.</p> <p>Development Minister. Delhi, Sonapat, Ferozepore, Khewra, Kurali, Ambala, Patiala, Moga, Ludhiana, Shahabad, Mohri, Landi, Babial, Ladwa, Jullundur, Banga, Naura, Nawanshahr, Dhogri, Baba Bakala, Lidhar, Amritsar, Rupar, Batala, Noormahal, Kharar and Serai Khas.</p>	<p>445 8 0</p> <p>550 0 0</p>
2. Chaudhri Lahri Singh	Addressed meetings of Zamindars in connection with irrigation matters at places mentioned in column 4	<i>Nil</i>	<p>Irrigation and Power Minister.— Sonapat, Harsana, Rohtak, Jahangirpur, Jhajjar, Bahadurgarh, Babial, Ambala, Karnal, Sirsa Abohar, Moga, Palwal, Delhi, Amritsar and Rupar.</p>	<p>538 12 0</p>

3. Sardar Ujjal Singh ..	On private account ..	Nil	Finance Minister.—Jullundur, Ambala, Patiala Ludhiana, Moga, Adampur, Doaba, Amritsar, Abohar, Delhi, Palwal, Batala, Man- khera, Fetehtar Churian, Qadian, Zira, Talwandi, Talakhan, Sanchar, Fazilka, Jalalabad and Ferozepore.	436 13 6
4. Shri Jagat Narain ..	Ditto ..	Nil	Education Minister Jullundur, Ludhiana, Abohar, Dabwali, Masita, Desu, Mithri, Choromar, Ambala Cantonment, Delhi, Palwal, Sirsa, Ferozepore, Rohtak, Hissar, Bhivani, Fatehpur, Ballabgarh, Rupar, Bharatgarh, Ghanauli, Kurali, Kharar, Moga and Chandigarh. Public Works Minister.—Jagraon, Raikot, Amritsar, Batala, Gurdaspur, Chandigarh, Dabwali, Sirsa, Moga, Ferozepore, Jullundur and Ludhiana.	Nil 480 0 0
5. Chaudhri Sunder Singh	To look into grievances of Scheduled Castes and backward classes and other miscellaneous matters pertaining to his portfolio.	30 0 0	Labour Minister.—Jullundur, Gurdaspur, Ambala Cantonment, Batala, Gahri, Kalanaur, Dinanagar, Ludhiana, Delhi, Moga, Dabwali, Abohar, Amritsar, Jandiala Guru, Chandigarh and Rupar.	375 0 0

SECRETARIES OF PANCHAYATS.

*2833. Shri Wadhawa Ram : Will the Chief Minister be pleased to state whether the Secretaries of Panchayats will be regularly paid servants of the State ?

Sardar Ujjal Singh : No, they are employees of Panchayats and are paid out of Gram Fund.

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : ਕੀ ਪੰਚਾਇਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਨੌਕਰੀ ਤੋਂ ਮੌਕੂਫ਼ ਕਰ ਸਕਦੀਆਂ ਹਨ ?

Mr. Speaker : This question does not arise.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੀ ਉਨ੍ਹਾਂ ਨੂੰ ਤਨਖਾਹਾਂ ਪੰਚਾਇਤਾਂ ਦੇਣ ਦੀਆਂ ਜਾਂ ਗਵਰਨਮੈਂਟ ?

ਸੰਤ੍ਰੀ : ਤਨਖਾਹੌਂ ਪੰਚਾਇਤ ਫੰਡ ਸੇ ਦੀ ਜਾਤੀ ਹੈਂ ।

ਰਾਏ ਰਥੂਵੀਰ ਸਿੰਘ : ਕਯਾ ਯਹ ਪਬਲਿਕ Servants ਸਮਝੇ ਜਾਤੇ ਹੈਂ ?

ਸੰਤ੍ਰੀ : ਯਹ ਗਰਾਮ ਪੰਚਾਇਤ ਕੇ ਮੁਲਾਜ਼ਮ ਸਮਝੇ ਜਾਤੇ ਹੈਂ ।

ਸ਼੍ਰੀ ਕਸਤੂਰੀ ਲਾਲ ਗੋਧਲ : ਕਯਾ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਤਾਯੋਗੇ ਕਿ ਜਬ ਯਹ ਸੈਕਰਟਰੀ ਪੰਚਾਇਤ ਕੇ ਮੁਲਾਜ਼ਮ ਹੋਤੇ ਹੈਂ ਤੋ ਇਨ ਕੀ ਨਿਯੁਕਤਿ ਗਵਰਨਮੈਂਟ ਯਾ ਡਾਯਰੈਕਟਰ ਕਯੋਂ ਕਰਤੇ ਹੈਂ ?

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਜਦੋਂ ਪੰਚਾਇਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਹਟਾ ਨਹੀਂ ਸਕਦੀਆਂ ਤਾਂ ਗਵਰਨਮੈਂਟ ਇਨ੍ਹਾਂ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਤਨਖਾਹ ਕਿਉਂ ਨਹੀਂ ਦਿੰਦੀ ?

CONTRAVENTION OF COAL CONTROL ORDERS.

*2855. Pandit Shri Ram Sharma : Will the Chief Minister be pleased to state whether any case was registered with the police against Shri Sri Chand and others of Sonapat for contravention of the coal control orders ; if so with what results ?

Sardar Ujjal Singh : Yes. A case F. I. R. No. 154, dated 27th September 1952, was registered against Shri Sri Chand and others of Sonapat, for contravention of the provisions of the Punjab Coal Control Orders, 1950, and East Punjab Control of Bricks Supplies Order, 1949. Investigation did not reveal sufficient proof for challaning the accused and as such the case was filed as untraced.

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਕਯਾ ਮੈਂ ਪੁੱਛ ਸਕਤਾ ਹੂੰ ਕਿ ਯਹ Case ਕਿਤਨੇ ਦਿਨੋਂ ਕੀ Enquiry ਕੇ ਬਾਦ file ਕਿਆ ਗਯਾ ?

ਸੰਤ੍ਰੀ—ਇਸ ਕਾ ਜਵਾਬ ਨਹੀਂ ਦਿਆ ਜਾ ਸਕਤਾ ।

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਕਯਾ ਮੈਂ ਪੁੱਛ ਸਕਤਾ ਹੂੰ ਕਿ ਯਹ ਤਹਕੀਕਾਤ ਕਿਸ ਅਫਸਰ ਨੇ ਕੀ ਘੋਰ ਇਸ ਕਾ ਕਯਾ ਨਤੀਜਾ ਨਿਕਲਾ ?

ਸੰਤ੍ਰੀ—ਅਗਰ ਆਪ ਨੋਟਿਸ ਦੇਂ ਤੋ ਇਸ ਕਾ ਜਵਾਬ ਦਿਆ ਜਾ ਸਕਤਾ ਹੈ ।

REGISTRATION OF A CASE AGAINST AN EX-ZAILDAR OF VILLAGE BOHAR, DISTRICT ROHTAK

2856. Pandit Shri Ram Sharma : Will the Chief Minister be pleased to state—

- (a) whether it is a fact that a case was registered against an Ex-Zaildar of village Bohar, District Rohtak, for abusing and intimidating the Harijan A. C. O., Rohtak while the latter was on his duty in the court room ;
- (b) whether the whole matter was reported to the Official concerned before the said case was registered and the Canal Magistrate bailed out the accused when the warrant for arrest was not issued against the accused ?

Sardar Ujjal Singh : (a) Yes.

(b) Yes. The A. C. O. reported about this incident to the Tehsildar, who forwarded his report to the Deputy Commissioner, Rohtak, through the Settlement Officer. Thereafter the case was registered on receipt of the report through the Deputy Commissioner. The accused appeared in the Court of the Canal Magistrate, who bailed him out before he was arrested by the police or any warrant of arrest issued against him.

पंडित श्री राम शर्मा : क्या गवर्नमेंट ने इस बात का नोटिस लिया है कि जब हाई कोर्ट का फैसला हो चुका है कि जब तक कोई Arrest न हो तब तक Bail का होना कानून के खिलाफ बात है तो जब इस Case में कारवाई हुई तो क्या गवर्नमेंट ने इस बात का कोई नोटिस लिया या नहीं ?

Minister : I understand that the explanation was demanded.

पंडित श्री राम शर्मा : क्या मैं पूछ सकता हूँ कि क्या गवर्नमेंट इस Explanation पर सौर कर रही है ?

MURDER OF SHRI MURLI DHAR AT SIRSA, DISTRICT HISSAR.

*2857. Pandit Shri Ram Sharma : Will the Chief Minister be pleased to state—

- (a) the name of the police officer who conducted the investigation in the case relating to the murder of Shri Murli Dhar, a Congress Worker at Sirsa, District Hissar, and the time he took to complete it
- (b) whether it is a fact that the culprits have not so far been traced ;
- (c) how long after the murder referred to above did the police reach the scene of the crime ;
- (d) whether it is a fact that the culprits were pointed out to the police by the people in the vicinity of the crime ; if so, the reasons why the culprits were not apprehended ?

Sardar Ujjal Singh : (a) On receipt of information regarding the murder of Shri Murli Dhar, S. I. Dalip Singh, S. H. O., P. S. City Sirsa rushed to the scene of occurrence and took up the investigation of the case. He investigated the case from 21st June 1953 to 23rd June 1953. Thereafter Shri Bhagwan Singh, District Inspector of Police, Hissar conducted the investigation from 24th June 1953 to 13th August 1953, when he fell ill. The investigation was again taken in hand by S. I. Dalip Singh, S. H. O., P. S. City Sirsa under the direct supervision of D. S. P., Sirsa. The case remained under investigation from 21st June 1953 to 19th December 1953, when an incomplete challan was put up. The case was finally challaned on 19th January 1954.

(b) No. One of the culprits was arrested by the Police on 28th November 1953.

(c) The Police reached the spot after about 15 minutes of the murder.

(d) It is incorrect that the culprits were pointed out to the police by the people in the vicinity of the crime. As such the question of their apprehension at that time did not arise.

पंडित श्री राम शर्मा : क्या मैं पूछ सकता हूँ कि जब पुलिस 15 मिनट के बाद मौका पर पहुंच गई तो क्या उन्होंने इस बात की कोशिश की कि मुलजम को फौरन पकड़ लिया जाये ?

मंत्री : मैं नहीं कह सकता ।

पंडित श्री राम शर्मा : आप ने स्वाल का जवाब देते हुए बताया है कि 15 मिनट के बाद पुलिस मौका पर पहुंच गई लेकिन मुलजम को फिर भी मौका पर गरिफ्तार न कर सकी । मैं पूछना चाहता हूँ कि पुलिस ने क्या कोशिश की कि बावजूद मौका पर जल्दी पहुंचने के मुलजम को गरिफ्तार न कर सकी ?

वित्त मंत्री : मुजरिम बहुत जल्दी से भाग गया होगा ।

GRAM PANCHAYATS FOR VILLAGES PATTI AMRA AND JHORARH KHERA, DISTRICT FEROZEPURE.

*2940. **Shri Teg Ram :** Will the Chief Minister be pleased to state—

- (a) the population respectively of villages Patti Amra and Jhorarh Khera in Thana Khuyan Sarwar, District Ferozepore ;
- (b) whether there are separate Gram Panchayats for the villages referred to in part (a) above or one for both ; if the latter, whether any application has been received by the Government from the inhabitants of these villages asking for separate Panchayats for these villages; if so, the action, if any, taken thereon ?

Sardar Ujjal Singh : The informatipn required is being collected and will be supplied to the Member when ready.

DACOIT MENACE ON PUNJAB-UTTAR PRADESH BORDER IN GURGAON DISTRICT

*3006. **Shri Dharam Vir Vasisht :** Will the Chief Minister be pleased to state—

- (a) whether the Government is aware of the fact that a notorious dacoit, Jahan has been a constant source of terror and panic among the people living near the Punjab-Uttar Pradesh Border in Gurgaon District ;

oric

- (b) whether it is a fact that heavy contingents of Police are stationed on the banks of Jumna at Sheikpur as a measure of security ;
- (c) whether the Government has armed the people of the area for defence; if so, the number of single barrel, double barrel gun licences granted or proposed to be granted by the Government for the purpose ?

Sardar Ujjal Singh : (a) Yes.

(b) Yes. A contingent of 1 Sub-Inspector, 2 Assistant Sub-Inspectors, 1 Head Constable and 25 Foot-Constables is stationed on the Gurgaon border of the Jumna River.

(c) (i) Yes. Number of arms licences granted to the people of the area is as follows :—

Single barrel guns	..	4
Double barrel guns	..	10

(ii) The District authorities are proposing to grant 8 more licences of D. B. B. L., guns.

CLASH ON FAZILKA BORDER BETWEEN THE POLICE FORCES OF PUNJAB (INDIA) AND PUNJAB (PAKISTAN).

***3024. Shri Dev Raj Sethi :** Will the Chief Minister be pleased to state—

- (a) whether any clash between the Police forces of our State and those of Punjab (P) took place on the Fazilka Border, during the month of February, 1954 ; if so, the details thereof ;
- (b) the list of casualties, if any, and the estimate of loss of property or other damage caused on the Punjab (India) side of the border ;
- (c) the steps, if any, taken by the Government to check recurrence of such incidents in future ?

Sardar Ujjal Singh : (a) A statement is given below :—

(b) There was no casualty on the Indian side in the firing.

No loss or damage to Government property was caused.

(c) The State Government have requested the Government of India to lodge a protest against this act of serious aggression of the Bahawalpur Border Police, with Pakistan Government.

(a) Yes. There was an exchange of fire between the Bahawalpur Border Police (P) and the Punjab Armed Police (I) on Fazilka border on 22nd February 1954.

[Minister for Finance]

On 22nd February 1954 at about 5.0 p. m. Sheo Nath, Carpenter of Village Kharapur (Tehsil Fazilka) who was working in his fields in Indian territory near a water-course known as Amruke Minor, which forms the boundary line in this area between Bahawalpur State (P) and Ferozepore (I), was by a stratagem rounded up by a patrolling party of Bahawalpur Border Police of P. P. Dab Sharki (P). The Pak. Police also attempted to entrap one Surja, working in the fields closeby, but he took to his heels and escaped unhurt, although he was twice fired upon by the Pak. Police. On reaching the village, Surja broke the news of forcible abduction of Sheo Nath where upon the information was conveyed to the neighbouring P. A. P. Pickets. On receipt of information, the P. A. P., patrols rushed to the spot. Meanwhile the Bahawalpur Border Police party, after crossing the Minor with Sheo Nath, had taken positions in the sakanda undergrowth on their side of border. A small Indian patrol party who was the first to reach the spot and were trying to locate the miscreants, were suddenly fired upon by the Pak. Police. Our men at once took positions and returned the fire. Reinforcements arrived on both sides and intermittent firing from both sides continued throughout the night. Early next morning, D. S. P. and Border Ferozepore, contacted the Sector Officer (Inspector of Police of Bahawalpur Police at Sulemanki and protested against the behaviour of Bahawalpur Border Police patrol. Both the officers agreed on a cease fire and at about noon, they jointly inspected the spot. Our D. S. P./Border pointed out the clear foot-prints of the Bahawalpur Police patrol in Indian territory to the Pak Sector Officer and convinced him of trespass of Bahawalpur Police. After the cease-fire, the Additional Superintendent of Police, Border, who had also by then reached the spot, made incessant efforts to contact the Commandant, Bahawalpur, Border Police and the D. C., Bahawalpur to secure the person of Sheo Nath but the latter avoided an emergent meeting. The Additional S. P. Border, Ferozepore, received no response to the telegram sent by him on 24th February 1954 to Commandant, Bahawalpur Border Police as well as to the D. C., Bahawalpur. As a last resort good offices of D. S. P. Border Police(P) stationed at Sulemanki Headworks were availed of and at long last, a meeting was held at Sulemanki on 28th February 1954. In this meeting the Commandant, Bahawalpur Border Police gave a garbled version of the whole incident saying that Sheo Nath deceased had trespassed into Bahawalpur territory and on being challenged had attempted to run back and was fatally hit by three bullets. He further stated that they had recovered the dead body of the deceased, a couple of days later and after post-mortem examination had cremated it on 25th February, 1954.

MORTGAGEE RIGHTS REGARDING LANDS MORTGAGED BY MUSLIMS.

*2941. Shri Teg Ram : Will the Minister for Development be pleased to state—

- (a) the total area of land which was mortgaged with the Hindus or Sikhs by Muslims in the State ;
- (b) whether the Government intends to abolish the mortgagee rights of the Hindus and Sikhs in respect of the mortgaged land of Muslims since they have migrated to Pakistan ; if so, the steps that have so far been taken by the Government in this connection ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ: ਕੀ ਇਹ ਐਕਟ ਮੁਸਲ-
ਮਾਨਾਂ ਦੀਆਂ ਉਨ੍ਹਾਂ ਜ਼ਮੀਨਾਂ ਤੇ ਲਾਗੂ ਨਹੀਂ ਹੁੰਦਾ ਜਿਹੜੀਆਂ ਐਧਰ ਹਿੰਦੂਆਂ
ਸਿੱਖਾਂ ਪਾਸ ਗਿਰਵੀ ਹਨ ?

ਮੰਤਰੀ : ਜੀ ਲਾਗੂ ਹੁੰਦਾ ਹੈ ।

DAMAGE TO CROPS BY *Nilgaes* IN GURGAON DISTRICT.

***3005. Shri Dharam Vir Vashisht :** Will the Minister for Development be pleased to state—

- (a) whether he is aware of the fact that the number of *Nilgaes* (half-cow and half horse) runs into hundreds in the Palwal Sub-Division of Gurgaon District ;
- (b) whether he is also aware of the fact that the said *Nilgaes* destroy and damage crops on a vast scale ;
- (c) whether the Government has received representations from the Panchayats of the areas so ravaged for their killing ; if so, the steps, if any, taken by the Government for the killing of these animals ?

Sardar Partap Singh Kirona : The information is being collected and it will be supplied to the Member, when ready.

TUBE-WELLS IN HOSHIARPUR DISTRICT.

***2589. Shri Rala Ram :** Will the Minister for Irrigation be pleased to state—

- (a) the number of tube-wells recently allotted by the Government to Dasuya, Hoshiarpur, Una and Garhshankar Tehsils of Hoshiarpur District for irrigation purposes ;
- (b) whether any groups of villages in the said district have been selected for electrification for irrigation purposes in the near future ; if so, their names ?

Chaudhri Lahri Singh : (a) Under T. C. A., 1953 Programme, 50 tube-wells are proposed in Garhshankar Tehsil along Jullundur Branch in high water table area.

In addition 6 exploratory tube-wells have been allotted for Dasuya, Hoshiarpur and Garhshankar and Una Tehsils of Hoshiarpur District.

(b) Tube-wells proposed in the groups of villages in the districts mentioned under part (a) will be energised after completion if successful.

SUPPLY OF CANAL WATER FROM UPPER AGRA CANAL TO GURGAON DISTRICT.

***3007. Shri Dharam Vir Vashisht :** Will the Minister for Irrigation be pleased to state whether the Government has arranged to have a discussion at inter-state level between this Government and the Uttar Pradesh Government regarding the long standing grievances of steadily dwindling supplies of canal water to Gurgaon Area from the Uppar Agra Canal?

Chaudhri Lahri Singh : The grievance of cultivators of Gurgaon District regarding dwindling supply was referred to the U. P. Government who have replied that they are getting 42.8 per cent of supplies in Canal against their authorised share of 42.1 per cent.

श्री धर्मवीर वासिष्ठ : मैंने पूछा था कि क्या इन पानी की dwindling supplies के बारे में State level पर उत्तर प्रदेश सरकार और पंजाब सरकार के बीच कोई discussion हुआ था। मैं जानना चाहता हूँ कि कोई discussion हुआ है या नहीं ?

मंत्री : Discussion कोई नहीं हुआ। उन को लिखा जरूर गया था।

श्री धर्मवीर वासिष्ठ : क्या इस से पहले भी लिखा गया था ?

मंत्री : मुझे याद नहीं।

अध्यक्ष महोदय : प्रश्न को follow कीजिये। उसमें लिखा है कि कोई discussion हुआ है या नहीं। उस का मिनिस्टर ने जवाब दे दिया है No.

श्री धर्मवीर वासिष्ठ : मैंने श्रीमान् जी पूछा था discussion के बारे में। उन्होंने ने जवाब दिया है कि correspondence हो रही है।

अध्यक्ष महोदय : अगर मिनिस्टर कोई और Information Volunteer कर दें तो क्या हो सकता है।

श्री धर्मवीर वासिष्ठ : क्या लोगों की शिकायत दूर हो गई है ?

मंत्री : पहले 42.1 per cent पानी उस नहर का उन को मिलता था अब उत्तर प्रदेश सरकार ने बताया है कि वह 42.8 per cent दे रहे हैं।

SUPPLY OF ELECTRIC ENERGY TO PAKISTAN.

*3023. Shri Dev Raj Sethi : Will the Minister for irrigation be pleased to state—

- (a) the total electric energy supplied to Pakistan from Joginder Nagar, during the years 1952 and 1953 ; together with the total bill due from Pakistan Government each year ;
- (b) the total amount realised from the Pakistan Government during the period mentioned in part (a) above on this account ;
- (c) whether any contact for the further supply of electric energy has been made with Pakistan ;

Chaudhri Lahri Singh : (a) It is not in the public interest to give reply to this part of the question ;

(b) The full amounts of the bills due for payment for the years 1952-53 and 1953-54 have been realised ;

(c) Subject to the approval of this State Government it has been agreed to supply power to Punjab (Pakistan) during 1954-55, i.e., from 1st April 1954 to 31st March 1955 to the extent of 4,000 kW., reducible to 2,500 kW., in winter.

Shri Dev Raj Sethi : In reply to part (c) of the question, the hon. Minister has stated "It has been agreed to supply power to Punjab (Pakistan) during 1954-55, from 1st April 1954 to 31st March 1955 to the extent of 4,000 kW's". Will he please tell us why can't we consume ourselves the quantum of electric power proposed to be supplied to Pakistan when there is a shortage of electricity in our own country ?

Mr. Speaker : It is a request.

Shri Dev Raj Sethi : With due respect, I submit, Sir, that this is not a request. It is a supplementary question arising out of the reply given by the hon. Minister. He has stated in his reply that it has been agreed to supply power to the extent of 4,000 KWs., during 1954-55 to Pakistan. Now my supplementary question arising out of his reply is this. Keeping in view the fact that there is a shortage of electric power in our country, can't we consume ourselves the quantum of electric power proposed to be supplied to Pakistan ?

Shri Ranjit Singh Captain : Sir, he wants to know the reasons due to which the 4 thousand KWs. of electric power proposed to be supplied to Pakistan cannot be consumed in India.

Mr. Speaker: No, he cannot ask the Government to explain the reasons therefor. His main question was whether any contract for the further supply of electric energy had been made with Pakistan. The Minister has replied to this question in the affirmative. Now the hon. Member cannot ask the Government to explain the reasons due to which the quantum of electricity proposed to be supplied to Pakistan cannot be consumed in our own country.

Shri Dev Raj Sethi: Sir, most respectfully I beg to submit that my supplementary question arises out of the reply given by the hon. Minister. He says that a certain quantum of electric power is proposed to be supplied to a foreign country. I want to know why that quantum of electricity cannot be consumed in our own country.

Mr. Speaker: I am sorry to say that I cannot agree with the hon. Member. His supplementary question does not arise out of the main question.

पंडित श्री राम शर्मा : सरकार ने यह जो पाकिस्तान के साथ pact के द्वारा उन्हें बिजली देना मंजूर किया है, क्या यह इस लिये किया गया है कि यहां पर हमारी जरूरत से ज्यादा बिजली थी और उन्हें फालतू बिजली दी गई है ?

अध्यक्ष महोदय : आप ने सेठी साहिब के सवाल का paraphrase कर दिया है । (Laughter)

पंडित श्री राम शर्मा : इस पैक्ट के द्वारा अगले साल के लिये इतनी बिजली पाकिस्तान को देना मंजूर किया गया है । क्या यह बिजली हमारी जरूरत से फालतू थी ?

मंत्री : यह फैसला कुछ बातों को सामने रखते हुए किया गया है । एक यह कि हमारा जोगेंद्र नगर में केवल एक पावर हाउस है । जब उसको rest देना होता है तो बिजली लाहौर के दो Power Houses से ली जाती है जो शालामार बाग के नजदीक लगाये हुए हैं । अगर हम पाकिस्तान को बिजली देना बन्द कर दें तो फिर हमारे Power House को rest कहां से मिलेगा ? दूसरे फ़ीरोज़पुर में बिजली via Kasur आती है । ओहल दरया से जो बिजली पैदा होती है वह ज्यादा है इस लिये उन को दी जा रही है और उधर से हमारे फ़ीरोज़पुर ज़िले को भी मिल रही है । फिर हमारे पास transformer काफ़ी नहीं है । जहां जहां हम दे सकते हैं हम बिजली दे रहे हैं और जो बिजली पाकिस्तान को दी जा रही है वह gradually कम की जा रही है । इन हालात में हम फ़ौरन सारी बिजली consume नहीं कर सकते हैं ।

पंडित श्री राम शर्मा : में यह प्रश्नना चाहता हूँ कि जो बिजली पाकिस्तान को देनी मनज़ूर की गई है क्या उस की पंजाब के अन्दर ज़रूरत नहीं थी या अपनी ज़रूरत को थोड़ा बहुत कम कर के दी गई है ?

Mr. Speaker : The hon. Minister has already stated that this electric energy could not be consumed by us.

श्री रंजीत सिंह कंठन : इस फालतू बिजली को जो पाकिस्तान जा रही है consume करने के लिये हमारी सरकार कब तक तैयार हो जासगी ?

*2832. Shri Wadhawa Ram: Whether it is a fact that the refugee tenants have not been allotted any houses so far; if so, the steps, that are being taken by the Government to provide accommodation to them ?

Sardar Ujjal Singh: No. The displaced tenants have been allotted evacuee houses belonging to landless evacuees in the villages.

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ : On a point of information, Sir, ਇਸ ਸਵਾਲ ਦੇ ਜਵਾਬ ਲਈ information ਇਕੱਠੀ ਕਰਨ ਦੀ ਕੀ ਲੋੜ ਸੀ ? ਇਸ ਦਾ ਸੰਬੰਧ ਤਾਂ ਸਰਕਾਰ ਦੀ policy ਨਾਲ ਹੈ। ਮਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਵਾਬ ਦੇਣਾ ਹੀ ਨਹੀਂ ਚਾਹੁੰਦੇ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੀ ਸਰਕਾਰ ਦੀ ਇਹ ਨੀਤੀ ਹੈ ਕਿ ਮੁਜ਼ਾਹਿਰੀਆਂ ਨੂੰ ਮਕਾਨ allot ਕੀਤੇ ਜਾਣ ?

ਮੰਤ੍ਰੀ : ਸਰਕਾਰ ਦੀ ਹਮੇਸ਼ਾ ਲਈ ਇਹੋ ਨੀਤੀ ਹੈ। ਜਿਹੜੇ ਮਕਾਨ ਫਾਲਤੂ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਤੇ ਜਾ ਰਹੇ ਹਨ।

ALLOTMENT OF CULTURABLE AREA.

*3029. Maulvi Abdul Ghani Dar: Will the Minister for Finance be pleased to state—

- (a) whether the *Jamabandi* records of Chak No. 289 EE/3E, Tehsil Pakpattan, District Montgomery, have been received from Pakistan if so, when;
- (b) (i) whether there were any holders of Sufaidposhi grants in the village referred to in part (a) above; if so, their list and the area owned by each one of them;
- (ii) whether any one of them has been allotted any culturable area in the State; if so, how much;
- (c) whether in the *Jamabandi* records referred to in part (a) above an entry to the effect that the areas owned by the persons referred to in part (b) had been forfeited by the Pakistan Government has been found;

- (d) if the answer to part (c) above be in the negative, the provision of law under which allotments of culturable areas have been made to the persons referred to in part b (ii) above?

Sardar Ujjal Singh: The information is being collected and will be supplied to the Member, when ready.

EVACUEE CULTURABLE AREA IN DISTRICT AMRITSAR.

***3030. Maulvi Abdul Ghani Dar:** Will the Minister for Finance be pleased to state—

- (a) whether any evacuee culturable area was available between 22nd July 1952 and 31st January 1954 in Village Gharyala, Tehsil Patti, District Amritsar; if so, its total;
- (b) whether any part of the area referred to in part (a) above was allotted to displaced persons up to 25th February 1954; if so, their list and the area allotted to each one of them;
- (c) (i) whether the cases of the persons referred to in Unstarred Assembly Question No. 464 printed in the list of unstarred questions dated 28th September 1953 and Starred Assembly Question No. 1115 printed in the list of Starred questions dated 30th October 1952, were taken into consideration by the Rehabilitation Authorities at the time of passing the final orders about the area referred to in part (b) above;
- (ii) whether the Deputy Commissioner, Amritsar had received a representation sent under registered post on 10th April 1953 from the persons referred to in part (c) (i) above which was received in his office on or about 12th April 1953 for the allotment of the available area and for getting the orders of the Director, Relief and Rehabilitation, implemented;
- (iii) whether the said persons were the temporary allottees of this village;
- (d) (i) if the answers to parts (c) (i) and (c) (ii) above be in the affirmative whether any part of the available area was allotted to them; if so, how much, if not, the reasons therefor;
- (ii) the provision of law under which the persons referred to in part (b) above were given preference over them;
- (e) (i) whether the claims of these persons have been satisfied to any extent by the allotment of land in village Gharyala up to now; if so, to what extent;
- (ii) the nature of the orders passed by the Deputy Commissioner, Amritsar on the representation referred to in part (c) (ii) above if not, the reasons therefor;
- (iii) whether this representation was considered by the Deputy Commissioner, Amritsar, when the cases referred to in part (b) above were considered for final orders; if not, the reasons why the said representation was not considered;

[Maulvi Abdul Ghani Dar]

- (f) (i) whether any part of the available area was allotted to any persons who were not the temporary allottees of village Gharyala; if so, their list;
- (ii) the provision of law under which the persons referred to in part (f) (i) above were given preference over the persons referred to in part (c) (ii) above?

Sardar Ujjal Singh: The information is being collected and will be supplied to the Member, when ready.

EXCESS ALLOTMENT OF EVACUEE AREA AT VILLAGE GHARYALA,
DISTRICT AMRITSAR.

***3031. Maulvi Abdul Ghani Dar ;** Will the Minister for Finance be pleased to state—

- (a) the extent to which the information about the allotment of areas in excess given by Sardar Surain Singh and Gurdip Singh referred to in Unstarred Assembly Questions Nos. 266 and 267 printed in the list of Unstarred Questions dated 4th December 1952 was found to be correct;
- (b) whether the allotments of the areas found in excess with the persons referred to in the complaints of the informers were cancelled from their allotments and allotted to the rightful informers according to the Government Communique, dated the 14th July, 1952 on the subject; if not, the reasons therefor ;
- (c) the list of the persons to whom this area has been allotted and the total area allotted in each case;
- (d) the provision of law under which the persons referred to in part (c) above have been given preference over the informers referred to in part (a) above in the allotment of this area?

Sardar Ujjal Singh: The information is being collected and will be supplied to the Member, when ready.

EXPENDITURE TO PROMOTE THE STUDY OF SANSKRIT.

***2588. Shri Rala Ram:** Will the Minister for Education be pleased to state the total amount spent by the Government during the year 1953-54 to promote the study of Sanskrit in the State together with the names of the Sanskrit Pathshalas to which the aid was given for this purpose?

Chaudhri Lahri Singh No special grant has been paid by the Government during the current financial year to promote the study of Sanskrit in the State and as such, the latter part of the question does not arise.

AGREEMENT WITH TRANSPORT COMPANIES.

***2590. Shri Rala Ram :** Will the Minister for Education be pleased to state—

- (a) whether the term of agreement with transporters running motor bus companies in the State has expired;

- (b) if the answer to part (a) be in the affirmative, whether Government intend to extend the said term; whether any routes are proposed to be nationalized in the near future?

Chaudhri Lahri Singh: (a) Yes. The period of three years for which the scheme of nationalization of transport was postponed, has since expired.

- (b) No. It is proposed to nationalise certain routes during the year 1954-55.

POST GRADUATE STUDIES IN PHYSICS.

***2615. Shri Jagat Ram Bhardwaj:** Will the Minister for Education be pleased to state—

- (a) whether he is aware of the fact that arrangements for M.A. course in Physics are available only in the University College, Hoshiarpur;
- (b) whether he is also aware of the fact that a large number of students desirous of Post Graduate Studies in Physics cannot get admission to the said college;
- (c) if the answer to parts (a) and (b) above be in the affirmative, the steps if any, Government proposes to take in the matter?

Chaudhri Lahri Singh: (a) Yes.

(b) Yes.

(c) This will be brought to the notice of the Punjab University.

PLYING OF BUSES ON KATCHA ROUTES.

***2801. Shri Teg Ram:** Will the Minister for Education be pleased to state—

- (a) the total number of katcha routes which the Government intends to operate in the State together with the number of such routes district-wise.
- (b) the dates when the said routes are intended to be operated;
- (c) whether the Transport Co-operative Societies shall be allowed to run their buses on these katcha routes, if so the total number of Transport Co-operative Societies who have applied for permission to run their buses on the katcha routes;
- (d) the date on which and the name of the authority by whom it would be decided which of the Societies are to be allowed to run buses on particular routes?

Chaudhri Lahri Singh: (a) There are in all 167 new and *katcha routes* for which applications have been invited from private operators for grant of stage carriage permits. The number of such routes district-wise is as follows:—

1. Ambala	..	12
2. Karnal	..	17
3. Rohtak	..	22
4. Hissar	..	19
5. Gurgaon	..	16
6. Jullundur	..	7
7. Hoshiarpur	..	12
8. Kangra	..	10
9. Gurdaspur	..	9
10. Amritsar	..	10
11. Ludhiana	..	12
12. Ferozepur	..	21
Total		167

(b) The consideration of grant of route permits on these routes has been deferred in view of the impending nationalization.

(c) For the grant of permits on these routes, first preference is to be given to Co-operative Societies. The number of applications received from these Societies so far is 258.

(d) Does not arise in view of (b) above.

श्री तेग राम : क्या मंत्री महोदय बतला सकते हैं कि इन रूट्स (routes) पर मोटरों को चलाने के लिये अनुमति-पत्र देने का फैसला कब तक हो जायगा ?

Minister for Public Works : ਇਸ ਦਾ ਜਵਾਬ ਦਿੱਤਾ ਜਾਂ ਚੁਕਿਆ

ਹੈ।

पंडित श्री राम शर्मा : क्या मैं जान सकता हूँ कि इस मामले को किन कारणों से मुहत्तवी कर दिया गया है ?

Minister : क्योंकि अभी nationalization की स्कीम को मुकम्मल करना है।

पंडित श्री राम शर्मा : क्या मैं पूछ सकता हूँ कि इस स्कीम में किस हद तक progress हो चुकी है ?

Minister : दो, तीन गज हो चुकी है, दो, तीन गज बाकी है। (Laughter)

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਕਥਾ ਸੜਕਾਂ ਦੇ ਵੱਡੀ ਹਰ ਚੀਜ਼ ਕੀ ਗੱਲੋਂ ਸੋ ਨਾਪਦੇ ਹੁੰ ?

ਸੰਬੰਧ : ਹੁਣ ਤੋਂ ਏਸੀ ਹੀ ਨਾਪੀ ਜਾਣੀ ਹੈ ।

ਸ਼੍ਰੀ ਖੰਸ ਕੀਰ ਕਾਸਿਠ : ਕਲਾ ਡਾ. ੧੬੭ routes ਮੈਂ ਕੇ ਭੀ ਸ਼ਾਮਲ ਹੁੰ ਜੋ ਪਹਿਲੇ ਕਚੀ ਥੀਂ ਸਗਰ Community Projects ਕੇ ਸਾਠੇਹਤ ਪਕੀ ਬਨ ਚੁਕੀ ਹੁੰ ?

ਮੰਤਰੀ : ਇਨ੍ਹਾਂ ਵਿਚ ਸਿਰਫ ਕੱਚੀਆਂ routes ਹੀ ਸ਼ਾਮਲ ਹਨ ਜਿਨ੍ਹਾਂ ਬਾਰੇ ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਪੁੱਛਿਆ ਹੈ । ਉਹ ਪਕੀਆਂ ਵਿਚ ਆ ਜਾਣਗੀਆਂ ।

MODEL PRIMARY, MIDDLE AND HIGH SCHOOLS IN THE STATE.

*2851. **Sardar Chanan Singh Dhut:** Will the Minister for Education be pleased to state—

- (a) the total number of Model Primary, Middle and High Schools in the State at present;
- (b) the total expenditure incurred by the Government on these schools and the total amount of fees realised from the students in the year 1953?

Chaudhri Lahri Singh: The information is being collected and it will be supplied to the Member when ready.

PAYMENT OF RENT TO THE GOVERNMENT OF INDIA.

*2849. **Sardar Chanan Singh Dhut:** Will the Minister for Public Works be pleased to state the total amount of rent paid to the Government of India by the Punjab Government for the residences of Ministers and Officers in Simla during the years 1948, 1949, 1950, 1952 and 1953, respectively.

Sardar Gurbachan Singh Bajwa: Expenditure incurred on account of payment of rent of Government of India Buildings for the residences of Ministers and Officers in Simla is :—

Year.	Rs.
1948	.. 2,44,200
1949	.. 2,17,971
1950	.. 2,45,355
1952	.. 2,18,708
1953	.. 2,04,471

CONSTRUCTION OF BUNGALOWS AT CHANDIGARH.

*2850. **Sardar Chanan Singh Dhut:** Will the Minister for Public Works be pleased to state the total amount of expenditure incurred by the Government on the construction of Bungalows ('C' Type Houses) at Chandigarh, etc., for the foreign Specialists employed by the Punjab Government so far?

Sardar Gurbachan Singh Bajwa: Government have not constructed any special Bungalows at Chandigarh for the accommodation of foreign Architects engaged by the Capital Project Administration. They are living in the temporary houses, costing about Rs. 6,000 each, in Nagla Colony (Sector 19) where some other Government Officers are also accommodated.

ਸਰਦਾਰ ਚਨਣ ਸਿੰਘ ਧੂਤ : ਜਿਨ੍ਹਾਂ ਮਕਾਨਾਂ ਵਿਚ ਉਹ ਰਹਿ ਰਹੇ ਹਨ, ਉਹ ਕਿਸ ਤਰ੍ਹਾਂ ਦੇ ਬਣੇ ਹੋਏ ਹਨ ?

ਸੰਤੀ : ਆਰਜ਼ੀ ਅਮਲੇ ਲਈ, ਜਿਹੜੇ ਮਕਾਨ ਪਹਿਲਾਂ ਬਣਾਏ ਗਏ ਸਨ, ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਕੁਝ ਉਨ੍ਹਾਂ ਨੂੰ ਦੇ ਦਿਤੇ ਗਏ ਹਨ ।

Mr. Speaker: The Question Hour is over and the remaining questions on today's list will be deemed to have been answered under Rule 37 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly.

GOVERNMENT CENTRAL WORKSHOPS AMRITSAR.

*2840. **Sardar Achhar Singh Chhina:** Will the Minister for Irrigation be pleased to state—

- (a) whether it is a fact that the Government Central Workshops, Amritsar, suffered losses during the year 1950-51 and 1951-52; if so, the total amount of losses thus suffered and the reasons therefor;
- (b) whether it is a fact that the Workshops can undertake the manufacture of centrifugal pumps and tube-well equipment; if so, the reasons why no orders have been placed for these parts with the workshops so far?

Chaudhri Lahri Singh: (a) Yes. The Government Central Workshops incurred losses during the years 1950-51 and 1951-52 to the extent of approximately 4 lacs of rupees per year. This was due to less recovery of overhead charges which were levied at the percentages lower than the actual.

(b) The Government Central Workshops, Amritsar, have specialised in the manufacture of only one particular type of pumps, viz., 8" x 8" centrifugal split casing pumps and not all types of pumps and tube-well equipment. No orders were placed with the Workshops by the various Departments of the State Government because 8" x 8" centrifugal pumps in large numbers were not required. Besides, it does not pay the Workshops to undertake manufacture of a small number of pumps or other articles since the cost of production is high when the number to be manufactured is not large.

GOVERNMENT CENTRAL WORKSHOPS AMRITSAR.

*2841. **Sardar Achhar Singh Chhina:** Will the Minister for Irrigation be pleased to state—

- (a) the total number of workers actually working in the Government Central Workshops, Amritsar, when it was handed over to the Punjab Government by the Central Government and their total strength at present.

- (b) whether he is aware of the fact that the capacity of the workshops remains unutilised and that it cannot work in two shifts because of lack of orders ; if so, the action taken by the Government to secure orders for the Workshops ?

Chaudhri Lahri Singh: (a) The total number of workers actually working in the Government Central Workshops on 31st March 1947 when it was handed over to the Punjab Government was 2,103 including shop boys.

The total number of workers including apprentices employed at present is 1,758.

After the cessation of hostilities, the shell shop and the Hand-grerade Shops in the Factory were closed and machines transferred. It is, therefore, not possible to employ the same number now as it was possible to do so then.

(b) The capacity of the Workshops is fully employed for one shift only and in certain departments a second shift is also running. The Government has taken necessary steps to secure more load by writing to various departments of the Government of India and to other States in the Union.

LABOUR INSPECTOR FOR CHHEHARTTA, DISTRICT AMRITSAR.

***2842. Sardar Achhar Singh Chhina:** Will the Minister for Labour be pleased to state—

- (a) whether it is a fact that there is no office of the Labour Inspector in Chhehartta (Amritsar) at present, if so, the reasons therefor;
 (b) whether he is aware of the demand of the Trade Unions in Chhehartta; if so, the action, if any, taken by the Government in the matter?

Chaudhri Sundar Singh: (a) Yes. For administrative reasons, the offices of the Labour Inspector, Amritsar and Labour Inspector Chhehartta, have been housed in one centrally located building on G.T. Road in Putlighar area, Amritsar.

(b) Yes. For the reasons mentioned in (a) above, it was not considered feasible.

REMOVAL OF LIQUOR SHOPS IN THE STATE.

***3022. Sardar Partap Singh (Ratta Khera) :** Will the Minister for Labour be pleased to state—

- (a) the total number of applications received by the Government from the public, during the year 1953, for the removal of liquor shops from their localities ;
 (b) the names of places in the State from which such applications were received during the period mentioned in part (a) above together with the action, if any, taken by the Government thereon?

Chaudhri Sundar Singh : (a) Nineteen.

(b) A statement containing the required information is enclosed.

STATEMENT.

Statement showing the particulars of the applications for the removal of liquor shops from their localities received by Government from the public during the year 1953—

Serial No.	No. of applications received	Nature of application (s).	Action taken by Government.
1	2	3	4
		I.—KARNAL DISTRICT	
1	1	Removal of liquor shop at village Taraori	The local officers of the Excise and Taxtion Department, Punjab, have been asked to report in the matter so as to consider the desirability of closure or otherwise of the shop with effect from the 1st April, 1955.
2	1	Removal of liquor shop at village Kunjpura	It was ignored, as illicit distillation had been reported to be going on and connived at around village Kunjpura during the past two years.
		II.—KANGRA DISTRICT	
3	1	Removal of liquor shop at village Dari to some other site in the village.	The local officers of the Excise and Taxation Department, Punjab, have been directed to remove with effect from the 1st April, 1954, the shop from its present site to some other locality in the village.
		III.—HOSHIARPUR DISTRICT	
4	2	Removal of liquor shop at Janauri.	The shop was removed with effect from the 1st April, 1953 to village Bhunga, whence it had been shifted to village Janauri with effect from the 1st April, 1952.
		IV.—JULLUNDUR DISTRICT	
5	3	Removal of liquor shop in Raniak Bazar, Jullundur City.	The shop is being shifted, with effect from the 1st April, 1954, from its present site to Railway Road, Jullundur City.
		V.—LUDHIANA DISTRICT	
6	5	Removal of liquor shop at village Baghli Kalan.	The applications were ignored as they were found to have been made through the connivance of interested persons. On the other hand, there was received a petition signed and thumb-marked by about 107 persons of village Baghli Kalan and about 30 villages surrounding it, urging the continued location of the liquor shop at village Baghli Kalan.
		VI.—FEROZEPURE DISTRICT	
7	1	Removal of liquor shop situated inside Delhi Gate, Ferozepore City.	The shop was shifted to its former locality near Gurdwara Mai Sahib in Ferozepore City.

Serial No.	No. of applications received.	Nature of application (s)	Action taken by Government.
1	2	3	4
8	3	VI-FEROZEPURE DISTRICT-concl'd Removal of the liquor shop near Gurdwara Mai in Ferozepore City, which was shifted back from inside Delhi Gate.	The applications were ignored, on enquiry by the local officers of Excise and Taxation Department, Punjab, it was found that the agitation sponsored by a clique of interested persons, who were out to harass the licensee to achieve their own ends.
		VII.—AMRITSAR DISTRICT.	
9	1	Against the proposed shifting of liquor shop at village Hamidpur to Putlighar area in Amritsar City.	The proposal was dropped and the shop allowed to remain at village Hamidpur.
10	1	Removal of liquor shop at village Wachhowa.	The application was ignored, as, on enquiry by the local officers of the Excise and Taxation Department, Punjab, it was found that it had been sponsored by a country liquor licensee, who was interested in its shifting to village Dhura Gill.

DEMANDS MADE BY PUNJAB BEOPAR MANDAL REGARDING SALES TAX.

*3025. **Shri Dev Raj Sethi:** Will the Minister for Labour be pleased to state the demands recently made by the Punjab Beopar Mandal to the Government with regard to the Sales Tax in the State together with the action, if any, so far taken by the Government thereon?

Chaudhri Sundar Singh: (a) The following demands were made by the Punjab Beopar Mandal:—

- (i) that the Sales Tax should be levied with respect to certain classes of dealers. e.g. importer on purchase basis;
- (ii) that the rate of the Sales-Tax on jewellery should be reduced to Re. 0-8-0 per cent, and
- (iii) that the Schedule of Exemptions appended to the Act should be examined so as to include other commodities, which are essential to be exempted from the Sales Tax.

(b) The above demands of the Beopar Mandal were accepted by the Punjab Government and steps are being taken to implement the decisions.

TRAINING OF OFFICERS ABROAD.

*2854. **Sardar Chanan Singh Dhut:** Will the Chief Minister be pleased to state—

- (a) the total number of Government Officers sent abroad on Government expenditure for higher studies and training and the names of countries to which they were sent;
- (b) the names of such officers and the studies for which they were sent;
- (c) the nature of training received by the officers in each case and the place of their employment at present;
- (d) whether it is a fact that the scheme for sending officers abroad has been discontinued by the Government; if so, the reasons therefor?

Shri Bhim Sen Sachar : (a) to (c). A statement containing the required information is given below.

(d) No; does not arise.

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training.	Names of Countries to which sent	Subjects of training/study	Place of employment at present.
1	2	3	4	5
1	Dr Vidya Sagar, P.C.M.S.	U.K. ..	Psychiatry. Both practical and theoretical	Medical Superintendent, Punjab Mental Hospital, Amritsar
2	Dr H. B. N. Swift, M.R.C.S.	U. K., and Continent	Travelling Fellowship in Pharmacology. Both practical and theoretical	Director of Health Services, Punjab
3	Dr K. C. Kandhari, P.C.M.S.	U.K. ..	Venerology. Both practical and theoretical	Lecturer in Venereology and Dermatology, Medical College, Amritsar
4	Dr Inderjit, P.C.M.S.	U.K. ..	Anatomy. Both practical and theoretical	Professor of Anatomy, Medical College, Amritsar
5	Dr Manmohan Singh, P.C.M.S.	U.K. ..	Pathology. Both practical and theoretical	Professor of Pathology, Medical College, Amritsar
6	Dr B. K. Anand, P.C.M.S.	U.S.A. ..	Physiology. Both practical and theoretical	On deputation to Lady Hardinge Medical College, New Delhi
7	Dr. T. R. Twari, P.C.M.S.	U.K.	Travelling Fellowship Health Administration Both practical and theoretical	On deputation to the office of Director-General of Health Services, New Delhi
8	Dr Ramji Das, P.C.M.S.	U.S.A. ..	Anatomy. Both practical and theoretical	Assistant Professor of Anatomy, Medical College, Amritsar (at present on deputation to Government Medical College, Patiala. Previous Professor of Anatomy)
9	Dr Gian Chand Gulati P.C.M.S.	U.K. ..	Ophthalmology. Both practical and theoretical	Assistant Professor of Ophthalmology, Medical College, Amritsar.
10	Dr Balraj Vachar, Dental Surgeon.	U.S.A. ..	Dentistry. Both practical and theoretical	Professor, Dental College and Hospital, Amritsar

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training.	Names of Countries to which sent.	Subjects of training/study.	Place of employment at present.
	2	3	4	5
11	Dr Santokh Singh, P.C.M.S.	U.K., and Continent	Surgery. Both practical and theoretical	Professor of Surgery, Medical College, Amritsar
12	Dr Man Singh Nirankari, P.C.M.S.	U.K. (Still abroad)	Ophthalmology. Both practical and theoretical	Still abroad
13	Dr Sham Singh Sekhon P.C.M.S.	U.K. (Still abroad)	Orthopaedic Sur- gery. Both practical and theoretical	Still abroad
14	Dr N. L. Chitkara, P.C.M.S.	U.K. ..	Pathology. Both practical and theoretical	Assistant Professor of Pathology, Medical College, Amritsar
15	Dr Mohinder Singh Grewal P.C.M.S.	U.K. ..	Pharmacology Both practical and theoretical.	Assistant Professor of Pharmacology. Medical College, Amritsar
16	Dr Shanti Sachdeva, P.C.M.S.	U.K. ..	Gynaecology and Obstetrics. Both practical and theoretical	Women Assistant Surgeon Class (Gaz.), Incharge Civil Hospi- tal, Karnal
17	Dr Ishar Dayal Singh, P.C.M.S.	U.K. ..	Physiology. Both practical and theoretical	Still abroad
18	Dr S. S. Manchanda, P.C.M.S.	U.K. ..	Paediatric. Both practical and theoretical	Still abroad
19	Dr H. R. Ohri, P.C.M.S.	Canada ..	Psychiatry. Both practical and theoretical	Still abroad
20	Dr. Y. Sachdeva, P.C.M.S.	U.S.A. ..	Chest Surgery. Both practical and theoretical.	Professor of Surgery, Medical College, Amritsar
21	Shri R. L. Anand, Economic and Statistical Advisor	New Zealand	United Nations Economic Deve- lopment Fellow- ship (Economic Development and Statistics)	Economic and Statisti- cal Adviser to Government, Punjab, (Financial Commis- sioner's Office)
22	Shri Gulzar Singh, P.S.E.I.	U.S.A., U.K. and Canada.	For training in Structural Engi- neering	Executive Engineer, Designs
23	Shri R. C. Sharma, P.S.E., II	Ditto ..	For training in Civil Engineering (Soil Mechanics)	Assistant Professor, Punjab Engineering College, Chandigarh

[Chief Minister]

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
24	Shri N. S. Lamba ..	U.S.A., U.K. and Canada	For training in Town Planning	Junior Town Planner in Senior Architect's Office
25	Shri P. C. Bhasin ..	Canada ..	For training in Structural Engineering	Sub-Divisional Officer, Ghaggar Bridge Sub-Division
26	Shri Badri Nath Chopra	Sweden ..	For studies in Public and Economic Administration	Deputy Secretary to Government, Punjab.
27	Shri E. N. Mangat Rai, I.C.S.	England	For training in the principles and technique of organization and administration in Civil life	Still abroad
28	Shri Dharampal Singh	U. K., Manila, Phillipines.	Forestry and Mechanical logging	Divisional Forest Officer, Hoshiarpur Forest Division, Hoshiarpur
29	Shri Narinjan Singh ..	Ditto ..	Ditto ..	Divisional Forest Officer, Kulu Forest Division, Kulu
30	Mian Fateh Singh ..	Denmark	For study of Co-operative Schemes in Denmark	Chief Auditor to Co-operative Department, Punjab Additional Registrar, Co-operative Societies (Rehabilitation), Punjab
31	Shri Dev Inder Lal, P.E.S. (II).	U.K. ..	Course leading to the degree of M.A., in Education	Senior Lecturer, Government Training College, Jullundur (at present on deputation as Director of Education, Bhopal)
32	Miss A. Nathan, P.E.S. II.	U.K. ..	Advanced Chemistry, Inorganic and Analytical	Senior Lecturer, Government College for Women, Amritsar
33	Miss K. K. Pasricha, P.E.S. II	Ditto ..	Course leading to M. Ed. degree	Ditto
34	Miss M. Alfred, P.E.S. II	Ditto ..	Physical Culture	Senior Lecturer Government College of Physical Education, Rupar

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
35	Miss A. Dass Gupta, P.E.S. II.	U.K. ..	Course leading to Post-graduate Diploma in Psychology	Senior Lecturer, Government, Training College for Women, Simla
36	Miss G. K. Gulab Singh	Ditto ..	Course leading to Post-Graduate Diploma in Psychology	Lecturer, Government Training College for Women, Simla
37	Vidya Rattan ..	Ditto ..	Degree in Education	Lecturer, Government College, Jullundur
38	Shri K. R. Chaudhry	Ditto ..	Mathematical statistics	Lecturer, Government College, Ludhiana
39	Shri J. D. Verma P.E.S., II.	Ditto ..	M.Sc., course of the London School of Economics	Senior Lecturer Punjab University College, Hoshiarpur.
40	Shri Bashambar Lal Marwah.	Ditto ..	Training in Pest Control	Working as Plant Protection Inspector, Hoshiarpur
41	Dr Kishan Singh Bedi	U.S.A. ..	For studying Plant Pathology	Plant Pathologist
42	Dr Ajaib Singh Gill..	Ditto ..	For study of Rural Economics and Collective farming	Professor of Agriculture, Agricultural College, Ludhiana
43	Shri G. S. Gyani ..	Ditto ..	For getting training with M/s. Westinghouse in U.S.A.. on erection of Power House equipment and Switch Gear and Transformers, which was purchased from the above firm and had to be installed in the two Power Houses to be erected for the Nangal Hydel Scheme	Executive Engineer (Generators) Nangal Power House, Ganguwal
44	Shri M. L. Khanna ..	Ditto ..	Ditto ..	Executive Engineer Step-up Sub-Station, Nangal Power House, Ganguwal
45	Shri T. N. Kapur ..	Ditto ..	Ditto ..	Executive Engineer, Panipat Nangal Grid Sub-Station Division, Panipat

[Chief Minister]

Serial No.	Name of Government servant sent abroad or Government expenditure for higher studies and training	Names of Countries to which Sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
46	Shri S. M. Kumar ..	U.S.A. ..	For getting training with M/s. Westinghouse in U.S.A., on erection of Power House equipment and Switch Gear and Transformers which was purchased from the above firm and had to be installed in the two Power Houses to be erected for the Nangal-Hydel Scheme	Executive Engineer, Dhulkote Nangal Grid Sub-Station Division, Dhulkote
47	Shri Kirpal Singh ..	Ditto ..	For receiving training on Turbines erection	Executive Engineer, Bhakra Dam Designs Directorate, New Delhi
48	Shri K. M. Sinclair ..	Germany..	For receiving training in Carrier Communication system	Executive Engineer, Carrier Communication Division, Dhulkote
49	Shri A. C. Mehra ..	Ditto ..	Ditto ..	Assistant Engineer, Class II, Carrier Communication Division, Dhulkote
50	Dr Tulsī Ram ..	U.S.A., U.K., Australia	For study in Poultry, Husbandry, Animal Genetics, Breeding, Nutrition and Physiology.	Veterinary Investigation Officer, Punjab, Government Livestock Farm, Hissar
51	Shri M. L. Kohli ..	Ditto ..	Animal Genetics	Animal Geneticist, Government Livestock Farm, Hissar
52	Shri Gurbux Singh ..	Ditto ..	Wool Technology	Research Officer, Sheep Research Station, Government Livestock Farm, Hissar
53	Shri Guru Dutt ..	Ditto ..	Wool Technology	Veterinary Assistant Surgeon, Incharge, Civil Veterinary Hospital, Paprola (District Kangra)

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
54	S. Harbhajan Singh	U.S.A., U.K. Australia	Poultry Husbandry.	Poultry Development Officer, Punjab, Government Poultry Farm, Gurdaspur
55	Shri Verinder Sawhney	Sweden, Finland.	United Nations Economic Development Fellowship	District Industries Officer, Rohtak
56	Shri Dilbagh Singh ..	Australia..	South and South-East Asia Scholarship and Fellowship offered by the Government of Australia.	Agricultural Inspector. Still abroad
57	Shri Jaswant Singh ..	Do ..	Ditto ..	Assistant Professor of Chemistry, Government Agricultural College, Ludhiana
58	Shri Gurcharan Singh Sidhu	Do ..	Ditto ..	Still abroad
59	Shri Avtar Singh Atwal	Do ..	Ditto ..	Lecturer in Entomology, Government Agricultural College, Ludhiana
60	Shri M. R. Chopra, I.S.E.	U.S.A. ..	In connection with the preparation of general and detailed designs of Bhakra Dam for revised height in consultation with the Bureau of Reclamation and the International Engineering Co., Denver, U.S.A.	Joint Director, Dte, of Construction and Plant Design, Nangal Township
61	Shri R. S. Gill, P.S.E. I	Do ..	Ditto ..	Superintendent, Area No. 2, Bhakra Dam
62	Shri Trilochan Singh, P.S.E., I	Do ..	Ditto ..	Senior Design Engineer Dte., of C. and P., Nangal Township
63	Shri P.S. Bhatnagar, P.S.E., I	Do ..	Ditto ..	Deputy Director Dte., of Bhakra Dam Design, New Delhi

[Chief Minister]

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
64	Shri P. N. Kumra, P.S.E., I.	U.S.A. ..	In connection with the preparation of General and detailed designs of Bhakra Dam for revised height in consultation with the Bureau of Reclamation and the International Engineering Co., Denver U.S.A.	On Deputation to Government of India.
65	Shri O. P. Chadha, P.S.E., I.	Do ..	Ditto ..	Senior Design Engineer, Dte., of Designs, Bhakra Dam, New Delhi.
66	Shri Ardaman Singh, P.S.E., I.	Do ..	Ditto ..	Senior Design Engineer, Dte., of C. and P. Design, Nangal Township.
67	Shri Sarup Singh, I.S.E.	Do ..	For pushing up the designs for Bhakra Dam, visit to works and getting in touch with the possible contracting firms likely to bid for the construction of Bhakra Dam.	Since retired from service.
68	Shri J. S. Claire, P.S.E.	Do ..	To receive training with Westinghouse, inspect Shasta, Grand Coulee and Balshoal Dams and to personally see installations of the Hydraulic equipment as well generations.	Superintendent, Government Central Workshops, Amritsar which is manufacturing items for Bhakra-Nangal Project.
69	Shri A. S. Kalha, I.S.E.	Do ..	To finalise the design of the Power House No. 1 in consultation with Westinghouse Engineers.	Superintending Engineer, 2nd Bhakra Main Line Circle, Hissar.
70	Shri Barkat Ram, P.S.E., I.	Do ..	Ditto ..	On Deputation to Government of India.
71	Shri A. N. Malhotra, P.S.E., II.	Do ..	To receive training in the construction of Power Houses.	Superintending Engineer, Nangal Circle, Rupar. Incharge of Nangal Hydrel Channel on which two Power Houses are being constructed.

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
72	Shri S. S. Jawanda, P.S.E., II.	U.S.A. ..	To receive training in the construction of Power Houses.	Executive Engineer, Kotla Power House Division, Nargal Circle.
73	Shri Sarup Singh, I.S.E.	U.S.A./ U.K. and France.	To undertake the following works— Arrangement for Hydraulic Model Tests at Grenoble laboratories. Arrangements with M/s Kamp Nagla of Hamburg for the manufacture of Power House Cranes. Contacting firms for the preparation of specifications for construction equipment for Bhakra Dam. Arrangements for laboratory equipment required for concrete Hydraulic. Soil and cement tests.	Since retired from service.
74	Shri R. K. Gupta, I. S. E.	U.S.A. ...	To undertake following works— Consultation about the construction plan for Bhakra Dam. Design features for the revised layout of the Dam. Hydraulic experiments for the Dam. Preliminary work for recruitment of specialists for Bhakra Dam. Visit to works under actual construction in U.S.A.	Chief Engineer and Secretary to Government, Punjab, Irrigation Branch (Project Administration).
75	Shri S. N. Kapur, I.S.E.	Do ..	For training under the Truman's Point four programme.	Superintending Engineer, U. B. D. C., Amritsar.

[Chief Minister]

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subject of training/study	Place of employment at present
1	2	3	4	5
76	Shri Pritam Singh, T.E.	U.S.A. ..	For training in the erection of Hydraulic machinery for Power Houses.	Executive Engineer, Electricity at Ganguwal.
77	Shri Jatindra Singh, P.S.E., II.	Do ..	For structural studies of Dam and working with U.S.B.R., in this connection.	Deputy Director, Bhakra Dam Design Dte., New Delhi.
78	Shri S. S. Lamba, P.S.E., II.	Do ..	For working on the Hydraulic model testing and in the concrete Laboratory of U. S. B. R.	Senior Design Engineer, Concrete Laboratory, Bhakra Dam Circle, Nangal Township.
79	Shri G. K. Vij, P.S.E., II.	Do ..	For training in the design installation of instruments in the Bhakra Dam Structures and Secondary training in erection of subsidiary structure.	Deputy Director, Bhakra Dam Design Dte., New Delhi.
80	Shri K. R. Mehdiratta, P.S.E., I.	Do ..	For primary training in layout of Dam foundation treatment for grouting and drainage and secondary training in concreting and cooling including erection of forms and reinforcement.	Executive Engineer, Nangal Dam Division, Nangal Circle, Nangal Township.
81	Shri Nihal Singh, T.E.	Do ..	For training in design of Mechanical equipment.	Senior Designs Engineer, Dte. of Bhakra Dam Design, New Delhi.
82	Shri Jagman Singh, T.E.	Do ..	For training in the erection of construction plant.	Executive Engineer, Bhakra Shops Division, Dte. of C. and P. Design, Nangal Township.

Serial No.	Name of Government servant sent abroad on Government expenditure for higher studies and training	Names of Countries to which sent	Subjects of training/study	Place of employment at present
1	2	3	4	5
83	Shri I. P. Kapila, T.E.	U.S.A.	For working on trail load analysis with the U.S.B.R.	Senior Design Engineer, Bhakra Dam Design Dte., New Delhi.
84	Shri G. S. Sarkaria, T. E.	Do	Ditto	Assistant Design Engineer, Bhakra Dam Design Dte., New Delhi.
85	Shri G. S. Mani	Do	For assisting the U.S.B.R., on the work of trail load analysis of Bhakra Dam	Senior Design Engineer, Bhakra Dam Design Dte., New Delhi.
86	Shri R. L. Khanna, I.S.E.	Do	For visit to Dams under actual construction and concrete Laboratories of U.S.B.R. and Army Corps of Engineers particularly about Inspection and Control of Construction work of Dams.	Director, Inspection and Control Directorate, Bhakra Dam, Nangal Township.
87	Shri Vinod Kumar	Do	For training in design, erection and maintenance of belt conveyors and aggregate classification Plant.	At present under training in U.S.A.

TRANSFER OF OFFICERS FROM SONEPAT.

***2858. Pandit Shri Ram Sharma:** Will the Chief Minister be pleased to state the number and names of officers transferred from Sonapat during the period from 1st June 1952 to 1st August 1952 together with the reasons for the transfers?

Shri Bhim Sen Sachar: Since the class of officers in the transfer of which the Hon'ble Member is interested has not been specified, it has not been possible to collect necessary data.

CHANGE IN THE NAME OF A VILLAGE IN DISTRICT FEROZEPURE.

***2859. Pandit Shri Ram Sharma:** Will the Chief Minister be pleased to state—

(a) whether it is a fact that a certain village in Ferozepore district has been named after the name of the father of a high Government official; if so, the reasons therefor;

[Parliamentary Member Shri Ram Sharma]

- (b) the previous and the present names of the said village together with the name of the father of the official and of the official;
- (c) whether the names of any villages have before now been changed in the same way as the name of the village referred to above?

Shri Bhim Sen Sachar: (a) The information is being collected and will be supplied to the Member, as soon as possible.

CINEMA HOUSES IN THE STATE.

*2943. **Shri Teg Ram:** Will the Chief Minister be pleased to state—

- (a) the total number of Cinema Houses in the State at present;
- (b) the total number of persons who went to see the Cinema shows during the years 1953;
- (c) the total income derived from the sale of Cinema tickets during the year 1953;
- (d) the total income derived by the Government from the entertainment tax during the year 1953?

Shri Bhim Sen Sachar: (a) 69.

(b) 1,29,96,028 persons.

(c) Rs. 74,90,000 (approximately). This amount shows the total value of cinema tickets (excluding entertainment tax);

(d) Rs. 19,13,500.

REPRESENTATION FROM PRAJA SOCIALIST PARTY.

*3026. **Shri Dev Raj Sethi:** Will the Chief Minister be pleased to state—

- (a) whether he has received any representation in the form of demands from the Punjab Praja Socialist Party; if so, a copy of the same be laid on the Table;
- (b) whether any reply has been sent to the said party in connection with their representation?

Shri Bhim Sen Sachar: The hon. Member has not indicated the date on which the representation referred to was sent. The matter can be looked into further if the hon. Member could give detailed information with regard to the subject matter and the date on which the representation in question was sent

ARRESTS OF KISAN SABHA AND COMMUNIST WORKERS IN DISTRICT KANGRA.

*3057. **Sardar Harkishan Singh Surjit:** Will the Chief Minister be pleased to state the number of Kisan Sabha and Communist workers arrested in the 1st week of December, 1953, in District Kangra along with their names and reasons for arrest in each case?

Shri Bhim Sen Sachar: No Kisan Sabha or Communist worker was arrested in District Kangra in the first week of December, 1953.

POLICE FORCE AT JULLUNDUR.

- *3065. Shrimati Sita Devi:** Will the Chief Minister be pleased to state—
 (a) the total population of Jullundur proper before 1947 and the total number of policemen stationed there ;
 (b) the total population of Jullundur proper at present and the total number of policemen stationed there?

Shri Bhim Sen Sachar:—

(a) Total population of Jullundur proper before 1947 as per census figures of 1941.	..					1,10,969
Sanctioned strength of police for Jullundur City before 1947.	..	Inspr	S.I.	A.S.I.	H.C.	F.C.
		1	1	7	25	215
(b) Total population of Jullundur proper as per census figures of 1951.						1,68,816
Sanctioned strength of police for Jullundur City.	..	Inspr.	S.I.	A.S.I.	H.C.	F.C.
		1	1	7	25	214

PAY SCALE OF CONSTABLES, ETC.

- *3066. Shrimati Sita Devi:** Will the Chief Minister be pleased to state—
 (a) the scales of pay of Constables, Sub-Inspectors and the Deputy Superintendents of Police before the partition as well as at present;
 (b) whether the increase in pay of Rs 5 and Rs.7-8-0 recently granted to certain Government Servants in the year 1953 was also granted to officials of the Police Department?

Shri Bhim Sen Sachar: (a) A statement is given below.
 (b) Yes.

Rank	Scale of pay before partition	Scale of pay at present
Constable (Time Scale) ..	30—1/3—31—1/7—33	40½—1—43½—4/7—47½—5/7—52½
Constable (Selection Grade) ..	33—1/3—41	47½—1—57½
Sub-Inspector of Police (Time Scale) ..	120—5—160/5—180	120—5—160/5—180
Sub-Inspector of Police (Selection Grade) 1st ..	210	210
2nd ..	200	200
3rd ..	190	190
4th ..	180	180
Deputy Superintendent of Police (Time Scale) ..	300—25—475/25—650/30—800	300—25—475/25—650/30—800
Deputy Superintendent of Police (Selection Grade) ..	900	900

TREES ON P.W.D. AND DISTRICT BOARD ROADS.

- *2591. Shri Rala Ram:** Will the Minister for Development be pleased to state whether the trees on Public Works Department and District Board Roads in the State have been placed under the charge of the Forest Department by the departments concerned; if so, since when?

Sardar Partap Singh Kairon: Trees on Public Works Department roads have been placed under the charge of Forest Department. A statement containing the required information is given below :—

Trees on District Board Roads have not been transferred to Forest Department.

I. Grand Trunk Road	Date of taking over
(a) Beas-Attari Section, Mile 250 to 295 ..	1st September, 1950.
(b) Khanna-Phillaur Road, Mile 161 to 198 ..	October and November, 1950.
(c) Portion of G. T. road within Karnal Civil District. ..	15th November, 1950.
(d) Portion of G.T. road from outside Karnal District to Ambala Cantt. ..	7th September, 1950.
II. Amritsar-Pathankot, Mile 0 to 68. ..	1st September, 1950.
III. Ludhiana Jagraon road (up to the boundary of Ludhiana district) Mile 97.0 to 125.49 ..	October and November, 1950.
IV. Delhi-Multan Road (Delhi Border to Dabwali Section), Mile 15.98 to 194.84 ..	Date not known.
V. Karnal Kaithal Road, Mile 0 to 38.45. ..	15th November 1950
VI. Portion of Delhi-Muthra Road, Mile 11.68 to 57.81 ..	11/14th December, 1950.
VII. Portion of G.T. Road (From Delhi to Karnal), Mile 0 to 74 ..	} 1952-53
VIII. Portion of G.T. Road (from Ambala Cantt to Khanna), Mile 120 to 161 ..	
IX. Portion of G.T. road (from Phillaur to Beas), Mile 198 to 250 ..	

COMMUNITY PROJECT SCHEME.

*2592. **Shri Rala Ram:** Will the Minister for Development be pleased to state the names of Tahsils or localities in Hoshiarpur district which are likely to be taken under the Community Project Scheme or the extension scheme during the year 1954-55 ?

Sardar Partap Singh Kairon: In so far as selection of National Extension Service Block for the year 1954-55 is concerned, the matter is under the consideration of Government. There is however, no proposal regarding selection of blocks under the Community Project Scheme for the present.

AUCTION OF WASTE LAND IN DISTRICT KARNAL.

*2834. **Shri Wadhawa Ram:** Will the Minister for Development be pleased to state—

(a) whether it is a fact that Shri Des Raj, Tahsildar, Kaithal, District Karnal fixed 9th February 1954 for the auction of waste land;

- (b) whether it is a fact that on the date of auction the said Tahsildar told the people that the auction had been postponed;
- (c) whether it is a fact that thousands of tenants reached Kaithal from Fazilka on the fixed date but came back when they heard that the auction date had been postponed; if so, the name of the person responsible for the travelling expenses and wastage of time ?

Sardar Partap Singh, Kairon : (a) Yes.

(b) No. In fact the cancellation of the auction programme was notified on 2nd February, 1954.

(c) (i) No. Government have no such information.

(ii) Does not arise.

HEADS OF DEPARTMENTS.

*2869. **Pandit Shri Ram Sharma:** Will the Minister for Development be pleased to state the name of the Heads of Departments under him who were either demoted, pensioned off or sent out on deputation respectively, together with the reasons therefor in each case?

Sardar Partap Singh Kairon: A statement containing the information is given below:—

Heads of Departments.

Name of the Department	Demoted	Pensioned off	Sent on deputation
1	2	3	4
1. Agriculture Department ..	Shri B.S. Sawhney was reverted from the post of the Director of Agriculture, Punjab, in the beginning of the year 1953. This action was taken because of his unsatisfactory work as Director of Agriculture, Punjab.		
2. Animal Husbandry	Major A.C. Aggarwal was reverted from the post of Director of Animal Husbandry, Punjab, on the 14th November, 1952, on account of unsatisfactory work		
3. Forest Department ..		Shri Jhanna Singh, I.F.S., Chief Conservator of Forests, Punjab, Superannuated on 31st July, 1953, in ordinary course on attaining the age of 55 years.	

LAND OF MUSLIM OCCUPANCY TENANTS IN THE STATE.

***2942. Shri Teg Ram:** Will the Minister for Development be pleased to state—

- (a) the total area of land in acres of muslim occupancy tenants in the State after August, 1947;
- (b) whether the said land has since been allotted; if so the conditions on which such lands have been allotted?

Sardar Ujjal Singh: The information is being collected and will be supplied to the Member when ready.

REINSTATEMENT OF TENANTS IN THE STATE.

***3008. Shri Dharam Vir Vashisht:** Will the Minister for Development be pleased to state the total number of ejected tenants reinstated in each District of the State since the enforcement of Punjab Security of Lands Tenures Act, 1953 together with the number of cases rejected or still pending?

Sardar Partap Singh Kairon: The information is being collected and it will be supplied to the Member.

CONSOLIDATION WORK IN MAUZA ROHTAK.

***3027. Shri Dev Raj Sethi:** Will the Minister for Development be pleased to state—

- (a) whether any steps were taken by the Government to include mauza Rohtak in the scheme of consolidation; if so, the details thereof;
- (b) whether the Government has since changed its decision regarding Consolidation of lands in the said mauza;
- (c) whether the Government has received any representations in this connection, if so, the action, taken by the Government thereon?

Sardar Partap Singh Kairon: (a) Yes, Mauza Rohtak was included in the Consolidation of Holdings scheme just as were other villages in the Rohtak Tahsil.

(b) Yes.

(c) Yes, from the Questioner member himself and he was informed that Mauza Rohtak was denotified in view of Government of India (Rehabilitation Ministry) instruction that urban evacuee lands should be allowed to remain as they were.

REPAIR OF CANAL REST HOUSE AMRITSAR.

***2551. Sardar Sarup Singh:** Will the Minister for Irrigation be pleased to state the amount of expenditure incurred on the repairs, maintenance and refinishing of the Canal Rest House, Amritsar in each financial year with effect from the 1st April, 1953 till now?

Chaudhri Lahri Singh : A Statement containing the required information is given below—

Statement showing the expenditure incurred on ordinary repairs and special repairs of Canal Rest House, Amritsar.

Serial No.	Year	Ordinary repairs	Special repairs	Total
		Rs.	Rs.	Rs.
1	1945-46	280	..	280
2	1946-47	280	..	280
3	1947-48	280	..	280
4	1948-49	280	..	280
5	1949-50	280	1,700	1,980
6	1950-51	280	960	1,240
7	1951-52	280	9,710	9,990
8	1952-53	280	6,174	6,454
9	1953-54 to date	280	1,970	2,250

Notes. (1) The information relating to the years 1943-44 and 1944-45 is not available as the registers of works of defunct Raiwind Division have gone to Pakistan.

(2) The heavy expenditure during 1951-52 and 1952-53 became necessary for renewing the floors and replastering the walls that had been eaten by Kallar and were damaging the 40-years old main building that had started showing signs of deterioration and becoming unfit for use.

DIGGING OF NEW IRRIGATION CHANNELS IN MAJITHA AND JANDIALA DIVISIONS OF THE UPPER BARI DOAB CANAL.

***2553. Sardar Sarup Singh :** Will the Minister for Irrigation be pleased to state—

- the names of new irrigation channels dug by the Government for the purposes of extension of irrigation since 1947 in Majitha and Jandiala Divisions of the Upper Bari Doab Canal, respectively ;
- the contemplated discharge of water in cusecs in each of the channels referred to in part (a) above and the actual discharge in each channel during the year 1953 together with the period thereof ;
- the contemplated area of irrigation under each of the channels referred to in part (a) above ;
- the actual area which came under irrigation on each such new channel referred to in part (a) above during the year 1953 ;
- the reasons for disparity, if any, existing in parts (c) and (d) above, respectively ?

Chaudhri Lahri Singh : A statement giving the required information is given below—

A Statement showing new Irrigation Channels dug by the Government in Upper Bari Doab Canal Circle and other information as asked for in Starred Assembly Question No. 2553.

Names of New Irrigation Channels dug in Jandiala Divisions from 1947 to 1954.	Authorised fully supply discharge.	Actual discharge of each channel during 1953.	Period for which run in days.	Contemplated area of irrigation (permissible).	Actual irrigation for Kharif 1953 and Rabi 1953-54.	Reasons for disparity.	
1	2	3	4	5	6	7	
(A)	(B)	(B) (i)	(B)(ii)	(C)	(D)	(E)	
1. Gadli Distributary ..	21	21	134	3,218	3,775	}	
2. Raipur Distributary ..	85	70 to 83	141	12,352	10,160		} Opened in 1950
3. Bishampurpur Distributary	23	23	146	3,401	4,358		
4. Qadian Distributary ..	30	30	158	4,502	5,497		
5. Harpur Distributary ..	70	70	148	10,670	9,980		} Opened in 1951
6. Batala Distributary ..	78	78	141	11,554	6,400		
7. Babowal Distributary ..	74	74	133	11,112	84,339		

8. Tangra Distributary ..	124	124	144	18,567	1,90,803	} Opened in 1952	
9. Ditch Distributary No. 1	15	15	147	2,344	2,090		
10. Ditch Distributary No. 2	17	16	139	2,598	974		
11. Ditch Distributary No. 3	27	21	133	4,187	2,661		
12. Ditch Distributary No. 4	13	13	138	1,956	1,515		
13. Ditch Distributary No. 5	13	13	135	2,020	1,790		
14. Khojla Distributary ..	27	27	147	3,719	3,303		
15. Ramdass Minor ..	161	101	153	23,344	13,538		} Opened in 1953
16. Dayalgarh Distributary	59	43	120	8,632	4,148		
17. Roranwali Distributary	47	47	126	6,824	4,490		
18. Chhaharata Distributary	146	40	44	21,131	1,198		
19. Ajnala Distributary ..	144	15	43	21,203	194		

Cause of low irrigation on Batala Bahawal Ditch No. 2 is being investigated.

It takes about 4 years for a channel to fully develop if there are no difficult reaches. Except those opened in 1953, irrigation is more or less up to the mark. In the first few years the channels cannot run full discharge due to weak banks and breaches which interrupt irrigation.

EMPLOYMENT OF AMERICAN SPECIALISTS IN BHAKRA-NANGAL PROJECT.

***2852. Sardar Chanan Singh Dhut :** Will the Minister for Irrigation be pleased to state—

- (a) the qualifications of the American Specialists employed in the Bhakra-Nangal Project ;
- (b) the nature of posts they held in the United States of America before they were employed by the Punjab Government ;
- (c) the total amount of expenditure estimated to be incurred on the Bhakra-Nangal Project and on the salaries of the Foreign Specialists so employed ?

Chaudhri Lahri Singh : (a) The Specialists employed on the Design work possess high technical qualifications like M. S. and B. S. Some of the Construction Specialists are also highly technically qualified but most of them possess vast construction experience on Dams and other major works.

(b) The Specialists held jobs in the States similar to the ones on which they have been employed on the Bhakra-Nangal Project.

(c) Total estimated cost of the Project Rs 150.920 crores. The position is being carefully reviewed and information will be supplied as soon as revision is completed.

STRENGTH OF STAFF OF BHAKRA DESIGN DIRECTORATE.

***2853. Sardar Chanan Singh Dhut :** Will the Minister for Irrigation be pleased to state—

- (a) the total strength of the establishment and Officers working in the Bhakra Design Directorate at present and the number of American Specialists amongst them ;
- (b) the total number of Designs so far prepared by the said Directorate ;
- (c) the total expenditure incurred by the Government on the said Directorate during the years 1950, 1951, 1952 and 1953, respectively ;
- (c) the total expenditure incurred by the Government on the shifting of the Directorate from Simla to Nangal and then to Delhi and the reasons for shifting in both cases.

Chaudhri Lahri Singh—

(a) Indian Personnel (Officers and Establishment)	.. 115
American Specialists	.. 2
(b) Total number of drawings including study drawings so far prepared	.. 840

(c) The following expenditure was incurred—

	Rs
1952-53 ..	6,35,466
1953-54 ..	36,30,700

The Directorate was not in existence during 1950-51 and 1951-52. Out of the expenditure figures given above, a sum of Rs 19,43,400 is refundable in 1958 on account of refund on cost of buildings at Delhi.

(d) Total expenditure incurred on the shifting of the Directorate ;

	Rs
(i) From Simla to Nangal ..	8,000
(ii) From Nangal to Delhi ..	16,000

Reasons for shifting.

The design and construction of Bhakra Dam constitutes a work of unprecedented nature in India, and for the preparation of the construction drawings for such a high dam, it is essential that the co-operation of all technical help available in India be secured for ensuring safe and economic designs. At Delhi, this help has been available through the facilities provided by such central organisations, as Central Water and Power Commission, including the assistance rendered to the Directorate by a large number of foreign personnel working with them ; the National Physical Laboratory; the Central Board Research Institute. The Indian Standards Institute; Central Standard Office of the Railway Board. The location of the Designs Directorate at Delhi, has resulted in the successful evolution of sound and economic designs. Up to date, economics of approximately 3 crores of rupees have been effected by considerably modifying the previous proposals.

The shifting of the Designs Office from Simla was considered to be necessary on account of the two reasons:—

- (1) The desire to locate the office close to the site of work, and
- (2) To provide the designs office with the facilities of consultation with other technical organisations in the country, which were not available at Simla. It was contemplated originally that the work of design would benefit by shifting from Simla to Nangal, However, after a stay of one year at Nangal, it was felt that while the designs office was near the site of construction, Nangal did not provide the requisite facilities for consultation with other technical organisations. Consequently, it was decided to shift the office to Delhi where the necessary consultations and co-ordination of facilities were available.

The expenditure involved in shifting the office from Nangal to Delhi has actually resulted in a saving to Government. This saving is on account of—

- (i) the saving capital expenditure at Nangal required for the construction of offices and residential quarters for the staff of the Directorate. Such an expenditure at Nangal would have brought a relatively smaller return on the completion of the Project, whereas the corresponding expenditure at Delhi would yield a considerable proportion of that investment at the close of the activities of the Designs Directorate.
- (ii) reduction in the number of foreign Specialists proposed to be engaged for the Directorate because of the facilities available through the Central Water and Power Commission, and their foreign consultants.

CONSTRUCTION OF BHAKRA DAM.

*2944. **Shri Teg Ram :** Will the Minister for Irrigation be pleased to state—

- (a) the date when the work in respect of the construction of Bhakra Dam was started.
- (b) the total estimated cost that was calculated to be spent on the construction of the said Dam at the beginning and the present estimates.
- (c) the total expenditure that has so far been incurred by the Government upon the construction of this Dam.
- (d) the date when the construction of this Dam is expected to be completed.

Chaudhri Lahri Singh : (a) Preliminary work was started in 1946, but work was seriously started after partition of Punjab, in 1948 ;

(b) Total cost	..	1949 Project	1953 Project
		Lacs	Lacs
Unit No. 1	..	4905.59	5469.58

The revised estimate is still under scrutiny.

(c) The total expenditure incurred on Unit No. 1 to end of December, 1953, is Rs 15,68,93,288.

(d) 1959.

ELECTRIFICATION OF RURAL AREAS.

*3010. **Shri Dharam Vir Vasisht :** Will the Minister for Irrigation be pleased to state—

- (a) the progress made so far in connection with the electrification of rural areas district-wise in the State, with particulars reference to Irrigation Village Industries and Lighting ;
- (b) the concessional rates, if any, sanctioned by the Government in each case together with the reasons therefor ?

Chaudhri Lahri Singh : The requisite information is being collected from the Subordinate Offices and the same will be supplied to the Member shortly.

REPRESENTATION FROM SHRI DASONDI RAM, MOHALLA KAZIAN, JULLUNDUR CITY.

*3058. **Sardar Harkishan Singh Surjit :** Will the Minister for Irrigation be pleased to state —

- (a) whether it is a fact that the Electric Sub-Station built in Village Mandon on Kapurthala Road, near Jullundur on 22nd December, 1949 was removed in the month of February 1951;

- (b) whether the Government has received any representation from Shri Dasondhi Ram, resident of Mohalla Kazian, Jullundur City demanding compensation for loss incurred by him as a result of the removal of the said electric sub-station, if so, the action, if any, taken by the Government thereon.

Chaudhri Lahri Singh : (a) A complaint has been received from Shri Dasondhi Ram that the transformer was removed after installation. The complaint is still under investigation.

(b) Yes, such a demand for compensation has been received from Shri Dasondhi Ram. The matter is at present under consideration of Government.

TRAINING OF INDIAN TECHNICIANS UNDER THE FOREIGN EXPERTS ON BHAKRA NANGAL PROJECT.

*3059. **Sardar Harkishan Singh Surjit :** Will the Minister for Irrigation be pleased to state whether the Government has started any scheme for the training of Indian Technicians under the supervision of Foreign Experts working on the Bhakra Nangal Project ; if so, the total number trained so far.

Chaudhri Lahri Singh : Yes. Indian Technicians are being trained at Bhakra on all activities connected with the construction of Bhakra Dam. They, including Indian Executive Engineer, Sub-Divisional Officers, Foremen Operators etc., total to about 400 people.

FLOATING OF STATE LOAN.

*2733. **Shri Ram Kishan :** Will the Minister for Finance be pleased to state whether there is any proposal under the consideration of the Government to float any State loan ; if so, the total amount and the purpose for which the loan is to be floated ?

Sardar Ujjal Singh : There is no proposal at present under consideration of Government for the floating of a loan.

SCHEME FOR TRAINING IN COTTAGE AND OTHER BIG INDUSTRIES IN THE STATE

*2734. **Shri Ram Kishan :** Will the Minister for Finance be pleased to state—

- (a) whether there is any scheme under the consideration of the Government to send persons abroad for training in the various Cottage and other big industries of the State ; if so, the details thereof ;
- (b) whether any persons have been sent abroad by the Government so far ; if so, the names of the persons, the nature of help given and the purpose for which they have been sent for getting training ?

Sardar Ujjal Singh : (a) Yes. Government have sanctioned a scheme for the award of Gandhi Memorial Scholarships for Industrial and Technical Training in India and abroad. Five suitable candidates have been selected for training abroad in the following trades:—

(1) Sericulture and/or research in Sericulture.

(2) Manufacture of goods on a Cottage basis (for lady students only).

[Minister for Finance]

(3) Watch and Clock-making.

(4) Optical Science.

(5) Manufacture of electrical goods and electrical machinery.

(b) Shri S. K. Bhatia, has been sent to U. K. for getting practical training in manufacture of electrical goods and electrical machinery with M/s. Metropolitan Vickers Electrical Company, Ltd., Trafford Park, Manchester-17 for a period of two years. He will be entitled to the following allowances during the period of his training under the rules:—

(a) A maintenance allowance of £ 382 per annum in U. K. and in the Continent of Europe.

(b) University, College or other training fees, if any are required by the rules and regulations of the University, College or other training Institution.

(c) Travelling allowance for journey, as detailed below:—

(i) Second class steamer fare by the shortest route.

(ii) III class railway fare for journey in the U. K. and second class on the continent of Europe.

(iii) £ 5 each way on account of incidental expenses connected with the journey to and from the country in which the course of studies is taken.

(iv) Second class railway fare for journey in India from the place of residence of the scholar to the port of embarkation and back.

(d) An equipment allowance of Rs 300.

RESTORATION OF LANDS TO MUSLIMS OF PALWAL SUB-DIVISION, DISTRICT GURGAON.

*3009. Shri Dharm Vir Vasisht : Will the Minister for Finance be pleased to state—

(a) whether the Government has received any representation from Meos and other Muslims of Palwal Sub-Division for the restoration of their lands and homes and for the effecting of mutations in favour of legal heirs of deceased Meos etc ;

(b) whether he has received any request from the said Meos for the maintenance of the *status quo* in certain villages in respect of quasi-permanent allotments and consolidation operations till their cases are decided ;

(c) if the answers to parts (a) and (b) above be in the affirmative, the action, if any, taken by the Government in the matter ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

REVENUE RECORD OF SINDH (PAKISTAN).

*3036. **Maulvi Abdul Ghani Dar** : Will the Minister for Finance be pleased to state—

- (a) whether complete revenue records regarding the culturable areas held by displaced persons from Sindh (Pakistan) have been received by the State Government ; if so, when ;
- (b) if the answer to part (a) above be in the negative, the steps taken or proposed to be taken by the State Government to get the record under reference from the Pakistan Government ; if so, with what result ; if not, the reasons therefor ;
- (c) (i) whether any displaced persons of Punjab extraction from Sindh referred to in part (a) above have been allotted any evacuee culturable areas in the State on the strength of oral verified claims in the absence of the revenue records referred to in part (a) above ; if so, their number ;
- (ii) whether they are holding the allotted areas up to now ;
- (iii) whether any rent is being charged from them for this area ; if so, at what rate ;
- (d) whether displaced persons from the Bahawalpur State (Pakistan) whose revenue records have not been received so far, have been treated at par with the persons referred to in part (c) (i) above in the matter of allotment of culturable area ; if not, the reasons therefor ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

—————

JAMABANDI RECORDS OF VILLAGE RAKH KATLUHI HADBUST NO. 33, TEHSIL KASUR, DISTRICT LAHORE.

*3033. **Maulvi Abdul Ghani Dar** : Will the Minister for Finance be pleased to state—

- (a) (i) the list of displaced land owners entered in Khata No. 6(six) of Jamabandi records of Village Rakh Katluhi Hadbust No. 33, Tehsil Kasur, District Lahore ;
- (ii) the culturable area held by each one of them as owner in the village referred to in part (a) (i) above ;
- (b) (i) the area to which each one of them was entitled under the quasi-permanent allotment scheme ;
- (ii) the area actually allotted to each one of them and place of allotment in each case ;
- (c) (i) whether any of the persons referred to in part (a) above has been allotted less area than that to which he was entitled ; if so, their list and the deficiency of the area in each case ;
- (ii) the reasons for allotting them less area than that to which each one of them was entitled ;

[Maulvi Abdul Ghani Dar]

- (d) the steps, if any, taken or proposed to be taken to make up the deficiency in their areas ;
- (e) whether any representation by any of the persons including Sohan Singh referred to in part (c)(i) above forwarded to the Director, Rehabilitation, Rural, Jullundur under a registered post by Sardar Sajjan Singh Margindpuri, Ex. M.L.A., under his office No. 62, dated 25th February 1954 was received by him on or about 26th February 1954 ; the action taken by the Rehabilitation Authorities thereon ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

ALLOTMENT OF LAND TO DISPLACED PERSONS OF VILLAGE SARDARGARH IN BAHAWALPUR STATE.

***3034. Maulvi Abdul Ghani Dar :** Will the Minister for Finance be pleased to state—

- (a) whether any displaced persons of Village Sardargarh of Bahawalpur State were allotted any culturable areas in Village Nangal Haul, Tehsil Ajnala, District Amritsar,—*vide* allotment orders Nos. 3/91/2 and 3/91/1 and at village Jafar Kot, Tehsil Ajnala,—*vide* allotment orders Nos. Am 3/128/1 and Am 3/128/3 ; if so, the list of the allottees of each village referred to above and the area allotted to each one of them on a quasi-permanent basis ;
- (b) whether the allotments referred to in part (a) above were made on the strength of oral verified claims or revenue records received from the Pakistan Government ;
- (c) (i) whether the allotment of any of the persons referred to in part (a) above was cancelled during the year 1952 or 1953 ; if so, their list and the reasons therefor ;
- (ii) whether any rent was charged from them either before or after the cancellation of their allotments ; if so, at what rate ;
- (iii) the amount assessed and actually charged from each one of them ;
- (d) whether any persons of the villages referred to in part (a) above were allotted culturable evacuee area at Village Katora, Tehsil and District Ferozepore on a quasi-permanent basis without the strength of any relevant Revenue records ; if so, their list and the area allotted to each one of them ;
- (e) whether the persons referred to in part (d) above have been treated at par with the persons referred to in part (a) above in the matter of cancellation of their allotments and the charging of the rents ; if not, the reasons therefor ;
- (f) the steps, if any, taken or proposed to be taken to send for the Revenue Records of the displaced persons who were holding culturable areas in Bahawalpur State referred to above ; if not, the reasons therefor ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member when ready.

NATIONALISED BOOKS.

***2593. Shri Rala Ram :** Will the Minister for Education be pleased to state the net amount of income to the State from the sale of nationalised books during the year 1953-54 ?

Shri Jagat Narain : The net amount will be Rs 4,51,000.

ROAD BETWEEN ABOHAR MANDI AND BIKANER.

***2912. Shri Wadhawa Ram :** Will the Minister for Public Works be pleased to state—

- (a) whether there is a kacha road between Abohar Mandi and Bikaner and the passengers have to face great inconvenience ;
- (b) whether any scheme for converting this road into a Pacca Road is under the consideration of the Government ; if so, the date when the same would be implemented ?

Sardar Gurbachan Singh Bajwa : (a) Yes.

(b) Yes. It is likely to be implemented by 1955-56.

REDUCTION IN THE MUNICIPAL LIMITS OF ROHTAK.

***3028. Shri Dev Raj Sethi :** Will the Minister for Public Works be pleased to state whether the Government have recently received any representations from the public for reducing the Municipal Limits of Rohtak; if so, when and the action, if any, taken by the Government thereon?

Sardar Gurbachan Singh Bajwa : The latest representation was received on the 20th August, 1953. Preliminary notification inviting objections to the proposed exclusion of certain area from the limits of Rohtak Municipality has since been issued and the last date for that will be about the 15th April 1954 after which Government will pass orders.

BACKWARD CLASSES AMONGST THE SIKHS.

***2552. Sardar Sarup Singh :** Will the Minister for Labour be pleased to state:-

- (a) the backward classes amongst the Sikhs who are now entitled to equal treatment by the Government along with their counterparts amongst the Hindus;
- (b) whether the names of such backward classes amongst the Sikhs have been gazetted; if not, the reasons therefor;
- (c) the number of Sikhs referred to in parts (a) above who have received any benefit from being declared backward and the nature of the benefit received?

Chaudhri Sundar Singh : (a) A list of the castes, races or tribes, or parts of, or groups within, castes or tribes, resident in the State of Punjab, who have been recognised as "Backward Classes" irrespective of their religions is given below.

[Minister for Labour]

(b) No. It was not considered necessary to publish the names in the Gazette. The necessary information has been communicated to all officers of the State Government concerned.

(c) All Backward Classes are entitled to equal treatment irrespective of religion, and no separate figures regarding Sikhs are being maintained. The details of the benefits available to members of the backward classes are contained in a statement given below :—

List showing the names of castes recognized by Government as 'Backward Classes'.

(a) (1) Aheria, Aheri, Heri, Naik, Thori or Turi;

- (2) Barra;
- (3) Beta, Hensi or Hesi;
- (4) Changar
- (5) Chrimar;
- (6) Daiya;
- (7) Gwaria, Gauria or Gwar;
- (8) Kanjar or Kanchan;
- (9) Kurmi;
- (10) Nar;
- (11) Rehar, Rehara or Rer;
- (12) Ghirath;
- (13) Darain
- (14) Ghai

of Kangra District only.

(b) Members of the following castes professing any other than the Hindu Religion (members of which have been notified as scheduled castes):-

- | | |
|-----------------------|------------------------|
| (1) Ad Dharmi | (16) Sirkiband |
| (2) Bangali | (17) Khatik |
| (3) Barar | (18) Kori or Koli |
| (4) Batwal | (19) Marija or Marecha |
| (5) Bawaria | (20) Megh |
| (6) Bazigar | (21) Nat |
| (7) Balmiki or Chura | (22) Od |
| (8) Bhanjra | (23) Pasi |
| (9) Chamar | (24) Perna |
| (10) Chanal | (25) Pherera |
| (11) Dagi | (26) Sanhai |
| (12) Dhanak | (27) Sanhal |
| (13) Dumna or Mahasha | (28) Sansi |
| (14) Gagra | (29) Sapela |
| (15) Gandhila | (30) Sarera |

(c) Members of the following castes professing any religion other than the Hindu and Sikh religions (members of which have been notified as Scheduled Castes):-

1. Ramda-i.
2. Mazhabi.
3. Kahirpanthi.
4. Sikligar

Statement showing various concessions extended to the members of the Backward Classes recently recognized by the Punjab Government.

- (1) The question of reserving vacancies in State Government services for members of Backward Classes is under consideration.
- (2) A proposal to reserve seats in educational, technical and professional institutions for admission of members of Backward Classes is under consideration.
- (3) The State Government are considering schemes to improve literacy amongst members of Backward Classes, by granting concessions such as stipends and remission of tuition etc.
- (4) *Age concession for entry into Service in the Punjab State Government.* The maximum age limit for appointment to a non-gazetted service or a post has been raised by five years and for gazetted posts or appointments by three years.
- (5) *Concessions in respect of application/examination fee.* Members of Backward Classes enjoy concessions in respect of application/examination fee payable in connection with appointments made in consultation with the State Public Service Commission. They are charged $\frac{1}{4}$ th of the ordinary fee.
- (6) Age and fee concessions have been extended to members of Backward Classes for the post of Sub-Judges and Extra Assistant Commissioners. Their recruitment to these services will be made from among those Scheduled Castes, Scheduled Tribes and Backward Classes candidates who are declared to be qualified by the State Public Service Commission in the P.C.S. (Executive Branch) Competitive Examination and in the competitive examination for the P.C.S. (Judicial Branch), keeping in view their seniority *inter se* irrespective of the position obtained in the list of qualified candidates as a whole.

LIQUOR SHOPS IN THE STATE.

*2735. Shri Ram Kishan : Will the Minister for Labour be pleased to state :—

- (a) the number of liquor and foreign wine shops opened in different districts of the State during the period from 15th August 1947 to 31st January 1954;
- (b) the names of the places where these shops have been opened and the reasons therefor;
- (c) the total income derived by the Government from the Excise Duty on Liquor, foreign wine and opium, respectively, during the years 1947-48, 1948-49, 1950-51, 1951-52, and 1953-54 to date separately;
- (d) the total quantity of liquor and opium consumed in each district of the State during each of the aforesaid years;
- (e)(i) the total income derived from excise duty on liquor, foreign wine and opium in each district of the State during each of the years referred to in part (c) above;

[Shri Ram Kishan]

(ir) the total quantity of Bhang consumed in each district during each of the years referred to in part (c) above and the total price paid by the consumers in this respect;

(f) the total quantity of opium sold by the Government during each year referred to in part (c) above together with the total sale price received by the Government from the opium vendors ?

Chaudhri Sundar Singh : The answer to this question is not yet ready. The information is being collected and will be supplied to the Member, as soon as possible.

RETRENCHMENT IN AMRITSAR TEXTILE MILLS.

***2843. Sardar Achhar Singh Chhina :** Will the Minister for Labour be pleased to state the total number of workers' retrenchment in the Amritsar Textile Mills during the years 1953 and 1954 and the action, if any, taken by the Government in the matter ?

Chaudhri Sundar Singh : (a) Information relating to the number of retrenched workers in the Textile Mills at Amritsar, during the years 1953 and 1954 is not available with the Labour Department.

(b) Dispute between the employers and employees of the Textile Mills in Amritsar is pending adjudication by the Industrial Tribunal, Punjab, since August, 1952, Cases of retrenchment which occurred during the period i.e. 1953 and 1954, were referred to the Industrial Tribunal, Punjab, for adjudication as the Labour Department was not competent to intervene in the matter when the dispute was referred to the Tribunal.

TEXTILE MILLS AT AMRITSAR.

***2844. Sardar Achhar Singh Chhina :** Will the Minister for Labour be pleased to state :—

(a) the total number of Textile Mills working in Amritsar in the year 1949 and the number of workers employed therein together with their number at present;

(b) the total number of Textile Mills working in February, 1954 and the total number of workers employed therein at present ?

Chaudhri Sundar Singh : (a) Number of Mills. 77

No. of workers employed therein. 7,846

(b) (i) No. of Textile Mills. 216

(ii) No. of workers employed therein.
Information not readily available. It is being collected and will be supplied to the member when ready.

AWARDS MADE BY INDUSTRIAL TRIBUNAL

***2845. Sardar Achhar Singh Chhina :** Will the Minister for Labour be pleased to state :—

- (a) the number of awards made by the Industrial Tribunal and duly Gazetted in the year 1953 together with the number of awards which have been implemented;
- (b) whether he is aware of the fact that a number of Awards have not been implemented by the Mill-owners if so, their number and the action taken by the Government to enforce them;
- (c) the number of prosecutions launched by the Government against the Mill-owners in the year 1953 for not implementing the Awards ?

Chaudhri Sundar Singh : (a) 379. Out of which 365 Awards have been implemented;

(b) Yes.

14 Awards have not been implemented.

In 11 cases action under sections 29 and 34 of the Industrial Disputes (Appellate Tribunal) Act, against the offenders is being considered by Government and remaining 3 cases are under investigation.

(c) None.

 FINANCIAL ASSISTANCE TO POLITICAL SUFFERERS.

***2633. Sardar Sarup Singh :** Will the Chief Minister be pleased to state :—

- (a) whether any rules have been framed by the Government regarding the grant of land and other financial help to the political sufferers; if so, a copy of the same be laid on the Table;
- (b) whether the income of a political sufferer out of his or her private property and other source is taken into consideration before granting any relief; if so, the maximum income per annum so fixed which debars a political sufferer from getting any relief and the reasons for doing so;
- (c) whether in any cases relief has been granted irrespective of the private income of the persons concerned as a mark of honour up to now; if so, the list of such persons together with their full addresses;
- (d)(i) the decision, if any, taken by the Government in the cases of Shri Daulat Ram and Babu Salig Ram, referred to in unstarred question No. 245 printed in the list of questions dated 25th November 1952 and Sardar Baghel Singh referred to in starred Assembly question No. 963 printed in the list of questions dated 21st October, 1952;

[Sardar Sarup Singh]

(ii) the decision, if any, arrived at by the Government in the cases referred to in letter No. 6002-WG-53/97-ASR, dated 21st September, 1953 from the Chief Secretary to Government, Punjab;

(e) the imprisonments and other sufferings undergone by each of the persons referred to in parts (d) (i) and (d) (ii) above; together with the age of each one of them;

(f) whether the annual incomes of each of the persons referred to in parts (d) (i) and (d) (ii) above and the property owned by them has been ascertained by the Government; if so, with what results?

Shri Bhim Sen Sachar : The information is being collected and it will be supplied to the Member as soon as possible.

SPECIAL ASSISTANTS OF THE MINISTERS.

***2861. Pandit Shri Ram Sharma :** Will the Chief Minister be pleased to state :—

(a) the duties of the Special Assistants of the Ministers;

(b) whether the said Special Assistants attend office and mark their attendance in the attendance registers; if not, the reasons therefor?

Shri Bhim Sen Sachar : (a) The duties of Special Assistants are to help the Ministers in their public and private affairs. They are also expected to work wherever the Minister think proper to depute them in the State.

(b) Yes. Special Assistants attend office but no Attendance Register is maintained for them .

APPOINTMENT OF SOCIAL WORKERS IN THE PUBLIC RELATIONS DEPARTMENT

***3011. Shri Dharm Vir Vasisht :** Will the Chief Minister be pleased to state:—

(a) whether some social workers were appointed recently to work under the Public Relations Department in the State; if so, their total number up-to-date;

(b) the qualifications and experience of each such worker posted in Gurgaon, Karnal, Rohtak and Hissar districts ?

Shri Bhim Sen Sachar : (a) Yes. Fifty-six;

(b) No academic qualifications were laid down for recruitment. Only suitability in regard to propaganda in the field was kept in view.

SUSPENSION OF TEHSIL PANCHAYAT OFFICERS IN GURGAON DISTRICT.

***3012. Shri Dharm Vir Vasisht :** Will the Chief Minister be pleased to state:—

- (a) whether it is a fact that Shri Tirath Dass, Shri Rati Ram, Shri Ram Raksha, Shri Karan Singh and Shri Bhim Singh, Tehsil Panchayat Officers, in Gurgaon District, were suspended during the year 1953, if so, the reasons therefor;
- (b) whether any enquiries were held against the persons referred to in part (a) above; if so, the result of the enquiries in each case and the action, if any taken by the Government thereon?

Shri Bhim Sen Sachar: (a) Yes. Sarv Shri Tirath Dass, Rati Ram and Karan Singh were suspended on account of charges of corruption against them. Shri Ram Raksha was placed under suspension for misappropriating Panchayat funds whereas Shri Bhim Singh was suspended for alleged embezzlement of Panchayat funds and for failure to check Panchayat accounts properly.

(a) Yes. The cases against them were investigated by Police. Shri Tirath Dass and Shri Rati Ram were discharged by the Magistrate 1st Class, Gurgaon on Police report. A copy of that report has been called for from local officers on receipt of which the question of their reinstatement will be considered. The cases against Sarvshri Ram Raksha and Karan Singh are still being investigated by the Police. The charge of failure to check Panchayat Accounts properly against Shri Bhim Singh has been substantiated but not that of embezzlement of money. His case is under consideration of Government for final orders.

SUBORDINATE SERVICES SELECTION BOARD.

***3037. Maulvi Abdul Ghani Dar :** Will the Chief Minister be pleased to state :—

- (a) (i) whether any Subordinate Services Selection Board has been constituted by the Government; if so, since when;
- (ii) the personnel of the said Board;
- (iii) the academic qualifications of each member of this Board;
- (b) the monthly starting salary of each member of the said Board;

[Maulvi Abdul Ghani Dar]

(c) (i) the list of the services for the recruitment of which this Board has been constituted;

(ii) the maximum pay of these services

(d) whether there are any classes of services or posts to which recruitment is made by the Government without consulting the said Board; if so, the proportion it bears to the total number of recruitments;

(e) whether any age limit has been fixed by the Government for the retirement of the members of the Board referred to in part (a) (i) above; if so, what;

(f) the age of each of the members of the Board referred to in part (a) above on the date of his appointment?

Shri Bhim Sen Sachar : (a) Yes. (i) With effect from the 11th September, 1953.

(ii) 1. Rao Bhim Singh, G.C., I.P.S. .. Chairman.

2. Shri Ishwar Dass Pawar, P.C.S. .. Member.

3. Dr. Atma Singh .. Member.

(iii) 1. Rao Bhim Singh .. Matric

2. Shri Ishwar Dass Pawar .. B.A., LL.B.

3. Dr. Atma Singh .. Matric. L.M.P.

(b) Rao Bhim Singh .. Rs 1,000 per mensem plus Rs 150 per mensem as special pay

2. Shri Ishwar Dass Pawar .. Rs 600 per mensem plus Rs 100 per mensem as special pay

3. Dr. Atma Singh .. Rs 1,000 per mensem

(c) (i) All appointments to non-gazetted posts under the Punjab Government, which carry an initial salary of Rs 50 per mensem or above.

(ii) The information is being collected and will be supplied to the hon. Member.

(d) The information is being collected and will be supplied to the hon. Member.

(e) No. The term of a member of the Board is 5 years and a member is ineligible for reappointment on the expiration of his term of office.

(f) 1. Rao Bhim Singh .. 52 years and 9 months

2. Shri Ishwar Dass Pawar .. 45 years and 5 months

3. Dr. Atma Singh .. 55 years and 6 months

CONFERENCE OF MILL-OWNERS AND TRADE UNION CONGRESS
LEADERS AT AMRITSAR.

***3091. Sardar Darshan Singh :** Will the Chief Minister be pleased to state :—

- (a) whether any Conference of Mill-owners and Indian National Trade Union Congress leaders of Amritsar was called by him on November 29, 1953, at Amritsar; if so, the purpose of the Conference and the decisions taken therein;
- (b) whether it is a fact that the All-India Trade Union Congress representatives were not invited to the said Conference; if so, the reasons therefor;
- (c) whether any deputation of workers met him and protested against the holding of the said Conference and demanded a restoration of the Industrial Tribunal; if so, the action, if any, taken by the Government in the matter ?

Chaudhri Sundar Singh: Information is being collected and it will be supplied to the member, as soon as possible.

POSTING OF PUNITIVE POLICE IN VILLAGE SUJJON, DISTRICT
JULLUNDUR

***3107. Sardar Harkishan Singh Surjit :** Will the Chief Minister be pleased to state :—

- (a) whether it is a fact that Punitive Police was posted recently in Village Sujjon, Police Station Banga, District Jullundur ; if so, the reasons therefor;
- (b) whether it is a fact that a number of residents of the said village have been arrested under section 107/151 ; if so, the number of persons so arrested and the reasons therefor;
- (c) whether the Government has received any representation from the inhabitants of the said village to the effect that they were threatened with arrest for their political views; if so, the action, if any, taken by the Government thereon ?

Shri Bhim Sen Sachar : (a) No.

(b) No. The Police only made a report to the Ilaqa Magistrate for action under section 107/150, Cr.P.C. against 38 persons of this village for the reason that these persons who belonged to the party of the accused persons in the murder case were threatening the complainant and the prosecution witnesses in that case and there was apprehension of breach of peace from them. The Ilaqa Magistrate has summoned these persons for enquiry and the proceedings are pending in court.

(c) No. No representation to this effect appears to have been received by Government.

ARRESTS OF WORKERS AND TRADE UNIONISTS IN THE STATE

***3125. Sardar Chanan Singh Dhut :** Will the Chief Minister be pleased to state the total number of workers and Trade Unionists arrested during the year 1952, 1953 and 1954 district-wise in the State along with the reason for arrests in each case ?

Shri Bhim Sen Sachar : Information in respect of this question is being collected and will be supplied to the member shortly.

REPRESENTATION FROM KALU SINGH, VILLAGE DHOLAN,
DISTRICT LUDHIANA

***3133. Sardar Bachan Singh :** Will the Chief Minister be pleased to state :—

- (a) whether the Inspector-General of Police, received any representation regarding the abduction of Gurdev Kaur d/o Kalu Singh, of Village Dholan, Police Station Jagraon, District Ludhiana from Nangal Township on 8th July 1953 ; if so, the action, if any, so far taken by him in the matter;
- (b) whether any complaint was received from the said Shri Kalu Singh that the Station House Officer, Anandpur, refused to take action on the report of the said abduction ; if so, the action, if any, taken by the authorities concerned in the matter?

Shri Bhim Sen Sachar : (a) (i) No.

(ii) Does not arise.

(b) Yes. A complaint was received by the Superintendent of Police, Hoshiarpur, from Shri Kalu Singh, on 24th July 1953 regarding the disappearance of his daughter. The Superintendent of Police directed the Station House Officer, Anandpur Sahib to look into the matter personally. The Station House Officer aided by the Assistant Sub-Inspector Incharge of P. P. Nangal exerted himself to trace out the girl but did not succeed. The report of the husband of the girl showed that he suspected infidelity of the woman. The Superintendent of Police, however, on being approached by the father of the girl, deputed the District Inspector to personally look into the case. The District Inspector started careful enquiries and a suspicion arose in his mind that the girl might not have been disposed of secretly by the husband himself. He, therefore, secured Daljit Singh, husband of the woman, from Calcutta and confronted him with certain facts which did not fit in with his story. Daljit Singh ultimately confessed that he had taken out his wife on the pretext of strolling on the evening of 8th July 1953 and had pushed her into River Sutlej. The confession of Daljit Singh has been recorded by a Magistrate and circumstantial evidence has been secured to corroborate his statement. As the dead body had not been found, a case was registered under section 364, I.P.C. (F.I.R. No. 28, dated 25th February 1954) at Police Station, Anandpur Sahib and will shortly be put in court.

The Superintendent of Police is satisfied that because initially conflicting versions of the incident were given to the Station House Officer and they did not disclose the commission of any cognisable offence, hence no disciplinary action is called for against the Station House Officer.

USE OF HINDI IN GOVERNMENT OFFICES.

***3140. Shri Ram Kumar Bidhat :** Will the Chief Minister be pleased to state the steps taken so far by the Government to encourage the use of Hindi in the Government Offices of the State ?

Shri Bhim Sen Sachar : The matter is under consideration and pending final decision the following steps have so far been taken to encourage the use of Hindi in Government Offices of the State :—

- (1) All Government servants are required to learn Hindi and Departmental examinations are conducted for the purpose from time to time.
- (2) Hindi type-writers have been supplied to various offices.
- (3) The speeches in the Legislature when made in Hindi are recorded in Hindi.
- (4) A Committee was set up for the translation of forms used in different Government departments into Hindi.
- (5) A sub-committee of the Cabinet has been set up to advise on the steps to be taken to effect the change over from English to Hindi.

RESERVATION OF SEATS OF PANCHAYATS FOR HARIJANS IN
BHIWANI TEHSIL

***3146. Shri Mam Raj :** Will the Chief Minister be pleased to state whether he is aware of the fact that no seats on the Panchayats of villages Bamla, Lohani and Asalwas Marahatta, Tehsil Bhiwani, District Hissar, have been reserved for Harijans although they were entitled to the right of reservation according to their population, if so, the reasons therefor.

Shri Bhim Sen Sachar : (i) Yes.

(ii) No reservation was made on the Panchayats in question because the population of the scheduled castes in each local area concerned was less than 10 per cent of the total population.

NEW PUNITIVE POLICE POST IN THE STATE

***3147. Sardar Achhar Singh Chhina :** Will the Chief Minister be pleased to state :—

- (a) the total number of new Punitive Police Posts posted in the State during the years 1953 and 1954 together with the reasons therefor ;
- (b) the names of places where the police posts referred to in part (a) above were posted, the amount of punitive fine imposed and realised, respectively ?

Shri Bhim Sen Sachar : (a) and (b) A statement is given below :—

Total number of new Puni-tive Police posts set up in the State during the years 1953 and 1954	Name of the post	Reasons for the location of the post	Amount imposed	Amount realized	REMARKS
1	2	3	4	5	6
			Rs A. P.	Rs A. P.	
9	(1) Kalanwali, Dis-trict Hissar (2) Burj, District Hissar (3) Rupana, District Ferozepore (4) Dona Jalloke, District Ferozepore	The area comprising village Kalanwali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police. The area comprising Burj was found to be in a distrubed state and the conduct of the inhabi-tants of the said area demanded an increase in the number of the police. The area comprising villages Rupana and Chak Dubewala was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police. The area comprising villages Dona Jalloke, Jalloke and Betu Jagir was found to be in a disturbed state and the conduct of the in-habitants of the said area demanded an in-crease in the number of the police.	11,470 0 0 31,130 0 0 17,181 3 0 17,013 0 0 4,347 8 0	The whole of this amount is yet to be realized. Ditto Ditto The balance is yet to be realized

(11)148

PUNJAB LEGISLATIVE ASSEMBLY

[23RD MARCH, 1954

1	2	3	4	5	6
	(5) Lakhewali, District Ferozepore	The area comprising village Lakhewali was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	12,270 0 0	7,690 0 0	The balance is yet to be realized
	(6) Tungwali, District Ferozepore	The area comprising villages Tungwali and Chak Fatehsinghwal was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	29,640 0 0	..	The whole of this amount is yet to be realized
	(7) Kandhwala Hazar Khan, District Ferozepore	The area comprising villages Kandhwala Hazar Khan, Kamalwala and Mamu Khera was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	15,600 0 0	..	Ditto
	(8) Fatehpur Manhian, District Ferozepore	The area comprising villages Fatehpur Manhian, Dewan Khera and Tappa Khera was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	15,451 0 0	..	Ditto
	(9) Cheema Khudi, District Gurdaspur	The area comprising villages Cheema Khudi, Mari, Panwan, Sukowal, Khokarwal, Bhatiwala, Bharath, Harchowal, Ghuman, Podda, Ladha Munda, Lalla Sohian, Bhoman, Bhagtoopura, Boja, Maru Bhuchian, Mathola and Weela Bejoo was found to be in a disturbed state and the conduct of the inhabitants of the said area demanded an increase in the number of the police.	19,990 0 0	..	Ditto
		Total	1,69,745 3 0	12,037 8 0	

TEMPORARY CLERKS IN DISTRICT OFFICES AND CIVIL SECRETARIAT.

*3149. **Sardar Achhar Singh Chhina** : Will the Chief Minister be pleased to state—

- (a) the total number of temporary clerks working at present in the District Offices in the State, district-wise and in the Punjab Civil Secretariat, respectively ;
- (b) the total number of temporary clerks referred to in part (a) above with service (i) up to 5 years and (ii) from 5 to 10 years, respectively;
- (c) the reasons, if any, for not confirming these clerks?

Shri Bhim Sen Sachar : So far as the district offices are concerned, it is regretted that the information required cannot be furnished until the offices in respect of which it is required are clearly defined. There are several offices in a district and it is not understood to which the question relates. As regards the Punjab Civil Secretariat, the information is as under:—

- (a) 234
- (b) (i) 50
(ii) 184
- (c) Out of the above about 60 will be confirmed shortly. The remaining cannot be made permanent as the posts against which they are working have been created for temporary work.

CLOSING OF CIVIL COURTS

*3213. **Shri Kasturi Lal Goel** : Will the Chief Minister be pleased to state the reasons why the Civil Courts in the State remain closed for the month of September ?

Shri Bhim Sen Sachar : The High Court fixes the list of Holidays in the Subordinate Civil Courts, under section 7 of the Punjab Courts Act, 1918.

The reasons for closing the Civil Courts in Punjab during September are as follows :—

- (1) The vacation in September serves to afford much needed rest to the Judicial Officers who do the strenuous work of listening all day long to lawyers and litigants, record the evidence of witnesses and write out judgments at the conclusion of cases. They recoup their energies during September, and are thus able to work more efficiently afterwards.
- (2) A judicial vacation of some character is also enjoyed in other countries, as it enables both the Judicial Officers and the members of the Bar to have the much needed rest.
- (3) The grant of vacation during September has the popular support of the Bar, as it affords every one compulsory rest.

- (4) The period of one month's vacation during September is debited to the leave accounts of the Judicial Officers. This month's leave they can, however, enjoy at any time in the year, if there is no vacation in September. But in this case there would be extra expense to Government on account of the T.A., etc. incurred in arranging for the appointment of substitutes. The present arrangement, whereby no extra expenditure is caused to Government is, therefore, quite appropriate.

REVENUE REGISTERS

***2862. Pandit Shri Ram Sharma :** Will the Minister for Development be pleased to state whether he has ever passed orders on the Revenue Registers ; if so, the cases in which and the law under which it was done ?

Sardar Partap Singh Kairon : I do not remember about any such case. If the hon. Member has any instance, he may kindly quote it and I will reply.

COMPENSATION FOR LAND UNDER THE TUBE-WELLS DRAINS IN KARNAL DISTRICT

***3047. Shri Wadhawa Ram :** Will the Minister for Development be pleased to state—

- (a) whether it is a fact that the farmers of District Karnal have not been paid any compensation for their land under the tube-well drains ;
- (b) whether he is aware of the fact that the land revenue for the land referred to in part (a) above is still being realized from the said land-owners ;
- (c) whether any bridges for crossing the tube-well drains have been constructed ; if so, the distances between the bridges ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

DAMAGE TO CROPS BY THE STRAY CATTLE IN KARNAL DISTRICT

***3102. Shri Mool Chand Jain :** Will the Minister for Development be pleased to state whether the Government is aware of the fact that a large extent of damage caused to crops by the increasing number of stray cattle in Karnal and other districts of the State; if so, the steps taken by the Government in this connection ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

FRAMING OF RULES UNDER THE PUNJAB UTILIZATION OF WASTE
LANDS ACT, 1952.

***3103. Shri Mool Chand Jain :** Will the Minister for Development be pleased to state—

- (a) whether the Government has framed any Rules and issued any instructions to carry out the provisions of the Punjab Utilization of Waste Lands Act, 1952 ; if so, a copy of the rules and instructions be laid on the Table ;
- (b) if no such rules have been framed by the Government the authority under which the collectors are demanding securities under this Act ;
- (c) whether the collectors of any districts have taken possession of any waste land under the Punjab Utilization of Waste Lands Act; if so, the total area of the same, district-wise ;
- (d) whether the collector of any district leased out lands taken possession of, under the said Act ; if so, the total area thereof, district-wise ;
- (e) the total amount of security money deposited by (a) land-owners and (b) lessees under the said Act in each district ;
- (f) whether any security money has been forfeited by the Government ; if so, the amount thereof in each district and the rules under which the security has been forfeited ;
- (g) the total area of culturable waste lands in each district of the State at present ;
- (h) the total area of culturable waste lands in each village of Karnal District at present ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

CULTIVATION OF COTTON IN GURGAON DISTRICT

***3144. Shri Babu Dyal Sharma:** Will the Minister for Development be pleased to state—

- (a) whether he is aware of the fact that the cultivators of Gurgaon District are not cultivating cotton being afraid that the land has lost the element of cotton growth ;
- (b) if the answer to part (a) above be in the affirmative, whether Government proposes to appoint an inquiry committee in this connection ?

Sardar Partap Singh Kairon : (a) No. Gurgaon District used to produce one bale of cotton lint from 3.5 acres and continues to do so even now.

(b) Does not arise.

COMMUNITY DEVELOPMENT PROJECTS.

*3148. **Sardar Achhar Singh Chhina** : Will the Minister for Development be pleased to state—

- (a) the total amount of money so far spent project-wise on Community Development Projects in the State ;
- (b) the total amount of money so far spent project-wise, under the heads (i) establishment, (ii) education, (iii) health, (iv) communications, (v) roads, (vi) land improvement and reclamation ;
- (c) the total number of educational institutions, hospitals and dispensaries opened, road mileage laid and the area of land so far reclaimed project-wise ;
- (d) the total contribution of the villagers, project-wise, in the form of money, labour, etc. ?

Sardar Partap Singh Kairon : (a) to (d). A statement containing the required information is given below—

STATEMENT

(a) Project-wise expenditure incurred up to 31st December 1953 is given below—

		Amount			Amount
		Rs			Rs
1. Batala	..	3,19,061	6. Nilokheri	..	2,20,551
2. Nawanshahr	..	2,17,814	7. Tarn Taran	..	} These new blocks were inaugurated on 2nd October, 1953
3. Sonapat	..	2,98,322	8. Thanesar	..	
4. Jagadhri	..	2,44,381	9. Naraingarh	..	
5. Faridabad	..	67,665	10. Kulu	..	

(b) Total money spent on—

		Establishment	Education	Health	Communication and roads	Land improvement and Reclamation
		Rs	Rs	Rs	Rs	Rs
Batala	..	73,996	94,200	69,904	24,670	80,538
Nawanshahr	..	62,631	24,405	32,439	9,398	64,000
Sonapat	..	72,000	94,000	39,000	6,000	60,000
Jagadhri	..	65,000	35,000	17,000	42,000	68,000
Faridabad	..	33,000	..	5,000	2,000	19,000
Nilokheri	..	36,000	82,000	43,000	4,000	43,000

[Minister for Development]

	No. of educational institutions opened	No. of Hospitals opened	No. of dispensaries opened	Road mile- age laid		Area of land reclaimed in acres
				Katcha	Pacca	
Batala ..	29	247	..	113
Nawashahr ..	51	132	1	2,337
Sonepat ..	22	58	..	2,407
Jagadhri ..	27	78	1	3,048
Faridabad	83	..	16,476
Nilokheri ..	48	19	..	2,995

(d) Total contribution of the villagers in the form of money and labour, etc.—

	Rs
Batala ..	7,22,455
Sonepat ..	9,09,154
Jagadhri ..	7,32,880
Faridabad ..	7,98,500
Nilokheri ..	2,41,950
Nawanshahr ..	Not available

HALTING ALLOWANCE TO REVENUE PATWARIS

*3212. **Shri Kasturi Lal Goel** : Will the Minister for Development be pleased to state whether in case of those Revenue Patwaris who are called upon to carry on Government work at Tahsil or District Headquarters, any halting allowance is allowed ?

Sardar Partap Singh Kairon : The Revenue Patwaris are paid halting allowance when they assemble at the Tahsil for filing annual and quadrennial statements and quadrennial jamabandis in the month of September every year.

BRAHMINS, RAJPUTS, ETC. IN KANGRA DISTRICT

*3216. **Shri Daulat Ram Sharma** : Will the Minister for Development be pleased to state—

(a) the population of Brahmins, Rajputs, Ghirths, and Harijans in each of the tehsils of Kangra District at present;

(b) the number of Brahmin, Rajput, Ghirth and Harijan land-owners respectively, in each tehsil of the said district together with the total land revenue paid by each class ;

- (c) the number of ejectment notices served during the years 1951, 1952 and 1953 on Brahmins, Rajputs, Girths and Harijans ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

CULTURABLE WASTE LAND IN KANGRA DISTRICT

*3218. **Shri Daulat Ram Sharma :** Will the Minister for Development be pleased to state—

- (a) the total acreage of culturable waste land lying vacant in each of the tehsils of Kangra District at present ;
- (b) the steps that have been taken by the Government to bring this land under cultivation ?

Sardar Partap Singh Kairon : The information is being collected and will be supplied to the Member, when ready.

SPECIAL REVENUE DIVISION FOR PREPARATION OF CHAKBANDI

*2634. **Sardar Sarup Singh :** Will the Minister for Irrigation be pleased to state—

- (a) whether any Special Revenue Division was brought into being by the Upper Bari Doab Canal authorities for the preparation of Chakbandi of various villages in the District of Amritsar and Lahore according to the last settlement records between 15th August 1947 and 31st December 1952, if so, when ?
- (b) the strength of the staff employed in the Revenue Division referred to in part (a) above ; together with the period for which it worked ;
- (c) the total expenditure borne by the Government in connections with the Chakbandi work including the pay, etc., of the staff referred to in part (b) above ;
- (d) whether any report of Chakbandi referred to in part (b) above was received by the Superintending Engineer of the Upper Bari Doab Canal from the Officer Incharge of the Revenue Division referred to in part (b) above ; if so, when and the action, if any taken by him thereon ;
- (e) whether any warabandi of any canal outlets over the Manochahal Minor of Jandiala Division were applied for and approved under Section 68 of the Canal Act according to the new Chakbandi referred to in part (a) above during the year 1952 or 1953 ; if so, their list ; if not, the reasons therefor ?

Chaudhri Lahri Singh : (a) Yes, from 15th August 1947 to 28th February

1951.

[Minister for Irrigation]

(b) The strength of the staff which worked from 15th August 1947 to 28th February 1950 varied from time to time. With the progress of work the strength of the staff also went on increasing and finally it was as shown in statement "A", given below.

(c) Rs 3,49,044 ;

(d) Yes, on 1st December 1949. No final orders could be passed as the additional supply required for the new areas in the revised Chakbandi could not be made available due to supplies from Pakistan not having been withdrawn.

(e) The required information is contained in statement "B", given below:

STATEMENT "A"

Statement showing the final strength of the staff.

DIVISIONAL OFFICE

1. Executive Engineer	..	1
2. Accountant	..	1
3. Head Clerk	..	1
4. Accounts Clerks	..	2
5. Assistant Clerks	..	8
6. Head Draftsman	..	1
7. Draftsmen	..	3
8. Tracers	..	4
9. Peons	..	4
10. Chaukidar	..	1
11. Sweeper	..	1

SUB-DIVISIONS

1. Sub-Divisional Officers	..	3
2. Sub-Divisional Clerks	..	3
3. Assistant Clerks	..	3
4. Peons	..	3
5. Chaukidars	..	3
6. Sweepers	..	3
7. Overseers	..	14

REVENUE STAFF

1. Zilledars	..	2
2. Assistant Vernacular Clerks	..	2
3. Patwaris	..	12
4. Peons	..	2

STATEMENT "B"

Statement showing warabandis applied for on Manochka Minor and the decision thereon.

Serial No.	R. D. and side of the outlet	Name of village	Name of the applicant	Date of decision	REMARKS
1	28,000/L ..	Benka	Bakhshish Singh	3-5-52	Warabandi sanctioned on the record of 37-38 settlement as there was no difference between the C. C. A. of both the Chakbandis
2	1,140/L ..	Benka ..	Ganga Singh and Chanan Singh	25-4-52	The case was dropped on the request of the applicants
3	17,100/R ..	Theh Brahman	Mal Singh	20-11-52	Warabandi as per record of 1911-12 already sanctioned. Revised warabandi on the basis of new Chakbandi involves an increase of 10 per cent area, as such the case has been filed.

PAYMENT OF CYCLE ALLOWANCE TO TAIL GAUGE READERS

*2635. **Sardar Sarup Singh :** Will the Minister for Irrigation be pleased to state—

- (a) the list of the Tail Gauge Readers of the Upper Bari Doab Canal Circle who were entitled to cycle allowance for the period from 1st March 1952 to 31st July 1952 ;
- (b) the total amount to which each one of them was entitled for the period referred to in part (a) above ;
- (c) the date when the cycle allowance was paid to each one of them for the months of March, April, May, June and July, 1952 ;
- (d) whether there was any delay in the payment of the cycle allowance referred to in part (a) above, if so, to what extent in each case ?

Chaudhri Lahri Singh : (1) A statement containing the required information is given below.

(2) Steps are being taken to find out the defaulters and deal them suitably. Disciplinary action has already been proposed in certain cases which have so far been noticed.

[Minister for Irrigation]

(a) The list of the Tail Gauge Readers of the Upper Bari Doab Circle who were entitled to cycle allowance for the period from 1st March 1952 to 31st July 1952	(b) The total amount to which each one of them was entitled for the period referred to in part (a)	(c) The date when the cycle allowance was paid to each one of them for the months of March, April, May, June and July, 1952	(d) Whether there was any delay in payment of the cycle allowance referred to in para (a), if so, to what extent in each case										
MAJITHA DIVISION													
1. Gauge Reader, Kathunangal..	Rs 28 A. 8 P. 0	No payment has yet been made as bill is under pre-audit with Accountant-General, Punjab	1½ years										
2. Ditto Lalughuman..	28 8 0												
3. Ditto Khalra ..	28 8 0												
4. Ditto Ranewali ..	28 8 0												
JANDIALA DIVISION													
		<table border="0" style="width: 100%;"> <tr> <td style="text-align: center;">March 1952</td> <td style="text-align: center;">April 1952</td> <td style="text-align: center;">June 1952</td> <td style="text-align: center;">July 1952</td> <td style="text-align: center;">August 1952</td> </tr> <tr> <td style="text-align: center;">Rs</td> <td style="text-align: center;">Rs</td> <td style="text-align: center;">Rs</td> <td style="text-align: center;">Rs</td> <td style="text-align: center;">Rs</td> </tr> </table>	March 1952	April 1952	June 1952	July 1952	August 1952	Rs	Rs	Rs	Rs	Rs	
March 1952	April 1952	June 1952	July 1952	August 1952									
Rs	Rs	Rs	Rs	Rs									
5. Gauge Reader, Khara ..	28 8 0	Not paid	4 8 0	4 8 0	4 8 0	1½ years							
6. Ditto Khawaspur ..	28 8 0	Ditto	4 8 0	4 8 0	4 8 0								
7. Ditto Nowshera ..	28 8 0	Ditto	4 8 0	4 8 0	4 8 0								
8. Ditto Valtoha ..	28 8 0	Ditto	Not paid										
9. Ditto Manihala	28 8 0	Ditto	Ditto										
10. Ditto Manala	28 8 0	Ditto	Ditto										
11. Ditto Rasulpur	28 8 0	Ditto	Ditto										
GURDASPUR DIVISION													
12. Gauge Reader Santokh Singh	111 15 0	Cycle allowance was duly paid with salaries of month concerned except for July 1950 to 30th June 1951 paid in July 1951.		1 year									
13. Ditto Sain Dass	116 14 0												
14. Ditto Sewa Singh	112 6 0												

• SCHEME FOR CLOSING RAKHSI AND CHANTANG NALAS IN DISTRICT KARNAL

*3048. **Shri Wadhawa Ram** : Will the Minister for Irrigation and Power be pleased to state—

- (a) whether there is any scheme for closing the Rakshi and Chantang Nalas in District Karnal under the consideration of Government ;
- (b) whether he is aware of the fact that crops of about 300 villages are being irrigated by the water of the said Nalas ;
- (c) if the answers to parts (a) and (b) above be in affirmative, the action, if any, Government proposes to take in the matter ?

Chaudhri Lahri Singh : The answer to this question is not yet ready. The information is being collected and it will be supplied to the Member as soon as possible.

NUMBER OF ORDERS FOR MACHINERY FOR BHAKRA-NANGAL PROJECT PLACED IN FOREIGN COUNTRIES DURING THE YEARS 1951, 1952 AND 1953

*3060. **Sardar Harkishan Singh Surjit**: Will the Minister for Irrigation be pleased to state—

- (a) the total number of orders for Machinery for Bhakra-Nangal Project placed in foreign countries during the years 1951, 1952 and 1953, respectively, together with the total value of each such order and the name of the country where the order has been placed ;
- (b) the date when the machinery so ordered was due to be received and the date when it was actually received ;
- (c) whether there were any delays in the arrival of the said machinery ; if so, the reasons, therefor and the action, if any, taken by the Government in the matter.

Chaudhri Lahri Singh:—

(a) No. of orders placed	1951	1952	1953	Total
U. S. A. ..	1	27	31	59
U. K. ..	1	27	31	58
		Rs 48,77,725	Rs 29,92,255	Rs 77,69,980
				Rs 8,407

This list comprises of those orders only which were either placed directly on the Foreign countries or through our Liaison Officer, it does not include the number of orders which were placed on D. G. S. and D. or on firms in India who arranged supplies from foreign countries.

(b) The labour involved in supplying information asked for in the part of the question will not be commensurate with the results likely to be achieved.

[Minister for Irrigation]

(c) Yes, in a few cases. Main reasons for the delay are :—

- (i) Steel strike in U.S. A.
- (ii) Korean War.
- (iii) Serious shortage of equipment compared to the world demand.
- (iv) Export and import restrictions.
- (v) Clearance through the customs.
- (vi) Transportation from the posts to the destination.

Contacts were established at the highest levels in Washington, Delhi and Bombay and the bottle-necks were ultimately removed.

WORKERS AT BHAKRA-NANGAL PROJECT

***3127. Sardar Chanan Singh Dhut:** Will the Minister for Irrigation and Power be pleased to state —

- (a) the total number of workers employed at Nangal and Bhakra under the Bhakra-Nangal Project at present ;
- (b) the total number of workers who have been provided with quarters and the number of those who are given an allowance in lieu of a quarter;
- (c) whether it is a fact that a large number of workers are given neither any quarters nor any allowance in lieu of quarters ; if so, the reason therefor ?

Chaudhri Lahri Singh :

- (a) 7,562
- (b) (i) 2,309
- (ii) 4,944

(c) Only a very small number is not being given any quarter or allowance in lieu thereof, as they are working in the Diversion Tunnels which are exempted from this concession, as they are already getting benefit of higher wages.

TRIAL-BORING IN BHIWANI TEHSIL

***3142. Shri Ram Kumar Bidhat.** Will the Minister for Irrigation be pleased to state when the Government proposes to start trial-boring in the Bhiwani Tehsil, specially in the Loharu area thereof ?

Chaudhri Lahri Singh : The scheme for trial-borings is being sponsored by the Government of India and a Party of Geological experts of the Government of India is starting inspection of proposed sites of trial-borings shortly. After they approve the sites, steps to start the work will be taken by the Government of India.

ROADS ON BHAKRA CANAL WORKS

***3214. Shri Kasturi Lal Goel:** Will the Minister for Irrigation be pleased to state whether the Government intends to allow the public to use the temporary roads which are being constructed on the left side of the Bhakra Canals ?

Chaudhri Lahri Singh : It is not understood as to what the hon. Member means by the word "temporary roads" on the left side of the Bhakra Canal. If he means the "motor roads", the use of these will be allowed to the public for motor cars only on getting permits in the usual manner, heretofore in force on the other canals.

If he means the roads on the boundary road, in the case of Main Canal and Branches the practice in force on the other canals will be followed.

TAKING OVER LAND BY GOVERNMENT IN KANGRA DISTRICT

***3217. Shri Daulat Ram Sharma :** Will the Minister for Irrigation be pleased to state—

- (a) whether the lands of many villages of Kutlehar in Tehsil Hamirpur of Kangra District is going to be taken over by the Government for Bhakra Project, if so, the total area of such land in acres ;
- (b) the steps, Government intends taking to give land to these villages and where ;
- (c) the other facilities such as housing materials, transport and implements of husbandry, the Government intends to give to these villagers ;
- (d) the arrangements that have been made by the Government to rehabilitate the tenants of these villages together with their number.

Chaudhri Lahri Singh : (a) Lands in 99 Tikkas (villages) of Kutlehar in Tehsil Hamirpur of Kangra District, facing submergence in Bhakra Dam Reservoir, will be acquired by Government. The total area is being measured by the land acquisition land staff. So far, measurement in 55 Tikkas (villages) has been completed, and the total area of these villages is 8,648.26 acres.

(b) Statements of owners who wish to be compensated in the form of land for land are being recorded. The general opinion is that they may be given land in their own tehsil or in Una Tehsil of Hoshiarpur District, failing which they would like to settle in areas which will be irrigated by the Bhakra Canals. In the latter case lands in Hissar District which will be irrigated by the Bhakra Canals have been inspected. On completion of statements of the owners, these will be shown to those who would finally decide to settle in them.

(c) Until places of resettlement are finally decided upon, it is yet early to decide about facilities, such as housing materials, transport, and implements of husbandry, to be afforded to the oustees of Kutlehar area.

(d) The question does not arise at present. It will also be considered at the time of rehabilitating the owners.

ADMISSION TO TECHNICAL INSTITUTES IN THE STATE

*2645. **Shri Rala Ram** : Will the Minister for Finance be pleased to state—

(a) the number of youngmen who sought admission to and were actually admitted in the following technical institutes during the years 1952-53 and 1953-54, respectively :—

- (i) the Tanning Institute, Jullundur;
- (ii) the Surgical Instruments Institute, Sonapat ;
- (iii) the Pottery Works Centre, Sonapat ; and
- (iv) the Metallurgical Institute, Ambala.

(b) whether there has been a fall in the admissions to these institutions ; if so, the reasons therefor together with the steps, if any, the Government intends to take to popularise these institutions ?

Sardar Ujjal Singh :

(a) Name of the institute	No. of youngmen who sought admission		No. of youngmen actually admitted	
	1952-53	1953-54	1952-53	1953-54
(i) The Tanning Institute, Jullundur	148	190	16	22
(ii) The Surgical Instruments Institute, Sonapat ..	35	33	20	23
(iii) The Pottery Work Centre, Sonapat. ..	Students are not given training in the Pottery Work Centre, Sonapat			
(iv) Government Technical Institute, Ambala City ..	99	105	56	68

There is, however, no such institute as the Metallurgical Institute, Ambala.

(b) There has been no fall in the admissions to the institutions at a(i), (ii) and (iv) and this question does not arise in case of No. a(iii).

LEASE OF BRICK KILN IN DISTRICT FERROZPORE

*2914. **Shri Wadhawa Ram** : Will the Minister for Finance be pleased to state —

- (a) whether it is a fact that at Abohar, District Ferozepore two Brick Kilns have been leased out to Narang Brothers, who are local inhabitants, at a nominal rate of Rs 120 per annum.
- (b) the reasons for not allotting these kilns to refugees.

Sardar Ujjal Singh: (a) No, it is not a fact that two Brick Kilns have been leased out to Narang Brothers at Abohar by the Custodian Department.

(b) The two Brick Kilns were not leased out to refugees as the present lessees had obtained their leases from the evacuee owners before partition.

—
ALLOTMENT OF LAND TO SARDAR BOOTA SINGH AND OTHERS
OF CHAK, NO. 467, DISTRICT LYALLPUR

***3035. Maulvi Abdul Ghani Dar :** Will the Minister for Finance be pleased to state—

- (a) (i) whether there are any displaced persons including Sardar Boota Singh, s/o Sardar Jawahar Singh of Chak No. 467 (four hundred and sixty-seven), Gogera Branch of Tehsil Samundri, District Lyallpur, who could be allotted no land up to 18th August 1953 for the lands held by them in Pakistan; if so, their list and the area to which each one of them was entitled;
- (ii) the reasons why no land could be allotted to persons referred to in part (a) (i) above;
- (iii) the grade of land of the village referred to in part (a) above;
- (b) (i) whether the said persons have been allotted any area up to now; if so, where;
- (ii) the grade of the village where allotment has been made;
- (c) whether they were sent any intimation by the Rehabilitation Authorities about allotment after allotment referred to in part (b) (i) above; if so, by what means; together with the number and date of the despatch register concerned;
- (d) whether from any of the persons referred to in part (a) (i) above any representation was received by the Director, Rehabilitation, Rural, Jullundur on 25th February 1954 under registered post on or about 26th February 1954 asking for allotting them available area in their ancestral Village Sabroan, District Amritsar; if so, the action, if any, taken by the Rehabilitation Authorities in the matter?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

—
ALLOTMENT OF LAND TO DISPLACED LAND-OWNERS OF
VILLAGE BALLANWALA, DISTRICT LAHORE

***3036. Maulvi Abdul Ghani Dar :** Will the Minister for Finance be pleased to state—

- (a) (i) whether any displaced land-owners referred to in Khatas Nos. 8 and 9 of the *jamabandi* records of Village Ballanwala, Tehsil Kasur, District Lahore, could not be allotted any evacuee areas for the lands owned by them in their ancestral village in Pakistan up to 31st January 1954; if so, their list and the reasons why they could not be allotted any lands;

- (ii) the area to which each one of them was entitled;

[Maulvi Abdul Ghani Dar]

- (b) (i) whether from any of the persons including Gurdip Singh, s/o Makhan Singh referred to in part (a) (i) above any representation dated 25th February 1954 under registered post was received by the Director, Rehabilitation Rural, on or about 27th February 1954 for allotment of land; if so, the action, if any, in the matter by the Rehabilitation Authorities;
- (ii) whether the persons concerned were informed of the action taken in the matter; if so, when ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

ALLOTMENT OF LAND IN THE STATE

***3070. Shrimati Sita Devi :** Will the Minister for Finance be pleased to state—

- (a) the total number of land claims so far filed in the State;
- (b) the total number of persons who have been allotted land and also of those whose claims are still pending;
- (c) the total number of claims rejected so far;
- (d) whether any opportunity has been afforded to those persons who have not so far filed their claims ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

UNEASINESS AMONGST THE REFUGEES

***3101. Shri Mool Chand Jain :** Will the Minister for Finance be pleased to state—

- (a) whether the Government is aware of the growing uneasiness amongst the allottees because of the delay in making them full owners of the lands allotted to them; if so, the steps taken by the Government to remove this uneasiness;
- (b) whether the Government is aware of the growing uneasiness amongst the refugees because of (i) the recent filing of a large number of applications by muslims for restoration of their properties and (ii) there being no time limit after which these applications are not entertainable; if so, the steps, if any, the Government has taken to remove this uneasiness ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

ALLOTMENT OF LAND IN THE STATE

***3108. Sardar Harkishan Singh Surjit :** Will the Minister for Finance be pleased to state—

- (a) the total number of allotments under the quasi-permanent land allotment scheme cancelled in the State on appeal by the allottees so far; together with the number of persons who have been given fresh allotments;

- (b) the action that has been taken by the Government to allot lands to those who have not so far been allotted any land after the cancellation of their previous allotments ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

**ALLOTMENT OF LAND TO GURBAX SINGH, SON OF MAL SINGH
IN VILLAGE CHETANPUR, DISTRICT AMRITSAR**

***3134. Sardar Bachan Singh :** Will the Minister for Finance be pleased to state :—

- (a) whether it is a fact that Gurbax Singh, son of Mal Singh was allotted land in Village Chetanpur, Tehsil Ajnala, District Amritsar;
- (b) whether it is also a fact that the said allotment was cancelled on 25th February 1953; if so, the reasons therefor;
- (c) whether he is aware of the fact that no new land has been allotted to the said Gurbax Singh but land revenue is still being realised from him for the allotment that has been cancelled; if so, the reasons therefor ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

RURAL DISPENSARIES IN THE STATE

***2646. Shri Rala Ram :** Will the Minister for Education be pleased to state—

- (a) the number of M.B.B.S. doctors appointed by the Government in the rural dispensaries of the State during the year 1953-54 together with the number of those who actually joined and the number of those who are still working therein;
- (b) the number of rural dispensaries that are still going without any doctors;
- (c) whether there is any Ayurvedic Dispensary in the State which is also going without a Vaidya ?

Shri Jagat Narain : (a) Provincialized rural dispensaries.....None
Non-Provincialized rural dispensaries.....8
(b) 5 provincialized and 5 non-provincialized dispensaries
(c) None.

SHIFTING OF PUNJAB UNIVERSITY OFFICES TO CHANDIGARH

***2647. Shri Rala Ram :** Will the Minister for Education be pleased to state—

- (a) the time by which the Punjab University Offices are likely to be shifted to Chandigarh and the details of the financial aid given by the Central and State Government for this purpose;

- (b) whether it is intended by the Government to concentrate at Chandigarh all post-graduate teaching conducted by the Government; if so, the time schedule therefor together with the reasons for concentrating all such teaching at Chandigarh ?

Shri Jagat Narain : The information is being collected and it will be supplied to the member when ready.

TUBERCULOSIS HOSPITAL IN THE STATE

***2946. Shri Teg Ram :** Will the Minister for Education be pleased to state—

- (a) the total number of Government and non-Government Tuberculosis Hospitals in the State at present;
- (b) the total number of T.B. patients who were admitted in these hospitals during the year 1953;
- (c) the total amount of money contributed by the Government during each of the years from 1948 to 1953 to each of these hospitals;
- (d) whether the Government keeps any record showing the number of T.B. patients who are cured and also those who die of this disease every year; if so, the total number of T.B. patients who were admitted in the said hospitals as well as the number of those who died during each of the years from 1948 to 1953 ?

Shri Jagat Narain : A statement is laid on the Table of the House

STATEMENT

(a) (i) Government	..	5
(ii) Non-Government	..	3
(b)	..	948
(c) 1948-49	..	Rs 75,000
1949-50 1,26,241
1950-51 1,80,495
1951-52 2,50,484
1952-53 3,47,586
1953-54 3,35,879

(d)	Year	Total number of patients admitted	Total number of patients cured	Total number of patients died
	1948	558	53	61
	1949	656	79	48
	1950	789	148	69
	1951	791	154	45
	1952	741	160	51
	1953	948	240	48

PROVINCIALIZATION OF LOCAL BODIES SCHOOLS IN THE STATE

***3013. Shri Dharm Vir Vasisht :** Will the Minister for Education be pleased to state—

- (a) whether any scheme for the provincialisation of one or two suitable District Board High Schools every year in each of the State is under the consideration of the Government;
- (b) whether the District Board or Municipal Boards concerned in Gurgaon District and the Education Department had recommended the provincialisation of any schools at any time during the last years;
- (c) if the answer to part (b) above be in the affirmative, whether it is a fact that no District Board School or Municipal Board School has been provincialised in Gurgaon District; if so, the reasons therefor ?

Shri Jagat Narain : (a) Yes

(b) Yes.

(c) Yes. The Finances of the State have not permitted it.

CLOSING OF BHARGAVA CAMP DISPENSARY

***3068. Shrimati Sita Devi :** Will the Minister for Education be pleased to state—

- (a) whether any orders have been issued by the Government for closing down the Bhargava Camp Dispensary, Jullundur; if so, the reasons therefor;
- (b) whether the Government has received any representation from about ten thousand refugees living in the said Camp to the effect that the said dispensary should not be closed; if so, the action, if any, taken by the Government thereon?

Sardar Ujjal Singh : (a) Yes. Orders to close down the out-door Dispensaries were issued as a precautionary measure, as the expenditure on their account was neither provided by the Rehabilitation Department nor by the Medical Department in their respective budgets for the next financial year (1954-55).

(b) Government are not aware of any representation made by the displaced persons living in Bhargava Mughut Colony. However, orders for the continuation of the dispensaries during the next financial year have since been issued in supersession of the previous orders.

CLOSING DOWN OF SCHOOLS BY THE DISTRICT BOARD, JULLUNDUR

***3126. Sardar Chanan Singh Dhut :** Will the Minister for Education be pleased to state—

- (a) whether it is a fact that the District Board, Jullundur has decided to close down schools in villages where the villagers do not provide school building free to the District Board; if so, the action, if any, taken by the Government in the matter;
- (b) the number of schools that the said District Board has decided to close in the year 1954 and the number of teachers that has so far been retrenched ?

Shri Jagat Narain : (a) The District Board, Jullundur has decided to shift uneconomical schools in such villages where people are not prepared to give rent-free buildings to places where the public is willing to give suitable buildings and where such schools are needed.

(b) The Board has not yet finally decided which schools are to be closed or shifted. For the present it has decided to close down three uneconomical schools at Ashaur, Mandiala and Singhpur. The teachers spared from the closed schools will be absorbed in other District Board Schools.

ALLOTMENT OF LAND AT CHANDIGARH

***2736. Shri Ram Kishan :** Will the Minister for Public Works be pleased to state—

- (a) the total number of applications so far received by the Government for the allotment of land at Chandigarh, together with the number of applications which have already been disposed of;
- (b) the total number of plots which have so far been allotted, together with the number of plots of which the possession has already been taken by the allottees ?

Sardar Gurbachan Singh Bajwa : (a) The desired information is given below —

(a) Total number of applications received	.. 8,667
Number of applications disposed of	.. 8,147
(b) Total number of plots allotted	.. 7,021
Number of plots of which possession has been taken by the allottees	.. 1,861

GOVERNMENT SHOPS AT CHANDIGARH.

*2737. **Shri Ram Kishan:** Will the Minister for Public Works be pleased to state—

- (a) the total number of shops which have already been built by the Government at Chandigarh;
- (b) the number of such shops which have been auctioned by the Government recently;
- (c) the highest and the lowest price which was offered by the bidders for the above shops and accepted by the Government?

Sardar Gurbachan Singh Bajwa: (a) Thirty single booths and four double booths in Sector 22 and four shops in Sector 19 have been built by Government. In addition, ten big shops-cum-flats are under construction in Sector 22.

(b) No shops have so far been auctioned by Government.

(c) This question does not arise in view of reply at (b) above.

ELECTIONS TO MUNICIPAL COMMITTEE, JANDIALA GURU, DISTRICT
AMRITSAR.

*2853. **Pandit Shri Ram Sharma:** Will the Minister for Public Works be pleased to state—

- (a) the date when the elections to the Municipal Committee, Jandiala Guru (Amritsar) were held;
- (b) the date when the said elections were notified in the Gazette;
- (c) the date when the oath of office was administered to the elected members of the said municipality;

Sardar Gurbachan Singh Bajwa: (a) 21st May 1953.

(b) 18th June 1953.

(c) 16th November 1953.

CONSTRUCTION OF CHANDIGARH CAPITAL.

*2945. **Siri Teg Ram:** Will the Minister for Public Works be pleased to state—

- (a) the total expenditure expected to be incurred by the Government on the construction of Chandigarh Capital; and the expenditure so far incurred thereon;
- (b) the total number of Government houses that have so far been completed at Chandigarh and their total cost together with the total number of houses that have yet to be built and total cost thereof;
- (c) the total number of private houses which have been constructed at Chandigarh up to the 15th February 1954?

Sardar Gurbachan Singh Bajwa: (a) A provision of Rs 1,662.79 lakhs has been made in the Project Estimate for the construction of New Capital at Chandigarh. The total expenditure incurred up to the end of January 1954, amounted to about Rs 568 lakhs.

- | | | |
|--|--|--------------|
| (i) Number of Government houses which have been completed in all respects | | 1,621 |
| (ii) Number of Government houses which have been constructionally completed | .. | 3,152 |
| (iii) Expenditure incurred so far on the buildings mentioned at (i) and (ii) above | Rs. 2,18,85,250
(inclusive of outstanding liabilities). | |
| (iv) Number of houses which are yet to be built | .. | 2,34 |
| (v) Cost of houses at (iv) above | .. | Rs 16,75,750 |

(c) Two commercial and one industrial premises had been completed and 6 residential, 2 industrial and 55 commercial buildings were under construction on the 15th February 1954.

WELL FOR HARIJANS OF VILLAGE BARIALI, DISTRICT AMBALA.

*3135. **Sardar Bachan Singh:** Will the Minister for Public Works be pleased to state—

- whether it is a fact that the District Board, Ambala, offered to dig a well for Harijans of Village Bariali, Tehsil Kharar, District Ambala in February 1952;
- whether it is also a fact that the Harijans of the said village were asked to deposit Rs. 670-8-0 in the District Board Fund to claim the necessary grant;
- whether he is aware of the fact that the said money was duly deposited on 11th February, 1952;
- whether it is a fact that the well has not been dug in the said village so far; if so, the reasons therefor;
- whether it is also a fact that despite repeated demands by the villagers, the deposit has not been returned to them, if so, the reasons therefor?

Sardar Gurbachan Singh Bajwa: (a) Yes. The District Board, Ambala, moved in the matter on the initiative of the Sanitary Board and submitted to them estimates for the work in question for the award of cent per cent grant-in-aid.

(b) Yes. The Tehsildar, Kharar, was requested to collect 1/4th of the total estimated expenditure from the residents of the village as Sanitary Board had sanctioned only 75 per cent of the expenditure as grant-in-aid.

(c) Yes.

(d) Yes. The village Panchayat who were asked to spare land for the purpose out of Shamlat Deh have not agreed. In their opinion the existing wells are quite sufficient to meet their present requirements.

(e) Yes. The matter is still under correspondence with Shri Naurata Singh a resident of that village, for giving a suitable plot of land for this purpose.

USE OF HINDI AND GURMUKHI IN MUNICIPAL COMMITTEES AND DISTRICT BOARDS.

***3141. Shri Ram Kumar Bidhat:** Will the Minister for Public Works be pleased to state the names of the Municipal Committees and District Boards in the State which have expressed their desire to use Hindi or Gurmukhi in place of Urdu and English together with the orders, if any, passed by the Government thereon?

Sardar Gurbachan Singh Bajwa: The information is being collected and it will be supplied to the Member when ready.

TAX SUPERINTENDENT OF BHIWANI MUNICIPAL COMMITTEE.

***3145. Shri Mum Raj:** Will the Minister for Public Works be pleased to state the names of Harijan candidates with their qualifications who applied for the post of Tax Superintendent in the Municipal Committee, Bhiwani and the qualifications of the persons appointed against that post.

Sardar Gurbachan Singh Bajwa: The post of Tax Superintendent fell vacant consequent on the resignation of the then incumbent and the senior most official of the Branch who had previously officiated was promoted. He is Hindi Rattan and Matriculate (English) of the Punjab University. An application of one Shri Amar Singh (a Harijan) was received after actual appointment. He had stated in his application that he was an Intermediate and had appeared in B.A. Examination in September, 1953.

DEMANDS OF THE PUNJAB PHOTOGRAPHERS' ASSOCIATION

***2738. Shri Ram Kishan:** Will the Minister for Labour be pleased to state whether he received any deputation of the Punjab Photographers' Association on 30th August, 1953 at Jullundur; if so, their demands and the action, if any, taken by the Government thereon?

Chaudhri Sundar Singh: (1) Yes.

(2) The deputation of the Punjab Photographers' Association made the following demands —

- (a) that the levy of sales tax on the actual sale of photographs is against the provisions of the Punjab General Sales Tax Act, 1948, and requested that the matter be referred to the Legal Remembrancer, Punjab, for his opinion.
- (b) that the decision of the Punjab Government in charging sales tax on the actual sale of photographs should be enforced with effect from the 1st April 1953, instead of from the 25th March 1953.

[Minister for Labour]

(3) The following decisions were taken on the above two demands—

- (a) The Legal Remembrancer, Punjab to whom the matter was referred has held that sales tax is leviable on the actual sale of photograph under the Act *ibid*.
- (b) The demand of the Association has been accepted.

AUCTION OF OPIUM LICENSES IN THE STATE.

*2947. Shri Teg Ram: Will the Minister for Labour be pleased to state—

- (a) the total number of Opium Licenses that were auctioned in the State during the year 1953 and their total value;
- (b) whether the number of Opium Licenses so auctioned and the amount thereof was less or more than those of the previous years?

Chaudhri Sundar Singh: (a) First Part—377.

Second Part—Rs. 63,18,890.

(b) The licences and their value in 1952 was more, i.e., Rs 71,95,490 for 379 vends.

FORMATION OF TRIBUNAL TO DECIDE CASES OF INDUSTRIAL WORKERS.

*3069. Shrimati Sita Devi: Will the Minister for Labour be pleased to state—

- (a) whether there is any Tribunal in the State to decide cases of workers in Industries; if so, the date of the formation of this Tribunal and the names of its members;
- (b) whether it is a fact that the strength of the members of the said Tribunal has been increased in the year 1954 ; if so, the reasons therefor;
- (c) the total number of cases registered with the previous Tribunal together with the number of cases decided by it and the number of those still pending?

Chaudhri Sundar Singh: (a) Yes.

(i) The Industrial Tribunal, Punjab, comprising Shri Avatar Narain Gujral, was set up on the 21st December 1949.

(ii) A second Industrial Tribunal was formed on 13th February, 1954 and consists of Shri Gyan Chand Bahl as Chairman and Shri Tek Chand and Avatar Narain Gujral as members;

(b) No.

(c).Cases including complaints under section 33-A of the Industrial Disputes Act, 1947—

(i) Registered	..	1,853
(ii) Disposed of	..	757
(iii) Pending	..	1,096

COMPLAINTS BY WORKERS REGARDING NON-PAYMENT OF THEIR,
WAGES.

***3092. Sardar Darshan Singh:** Will the Minister for Labour be pleased to state whether the Labour Inspectors of Amritsar District have received any complaints from the workers recently regarding non-payment of their wages by the employers; if so, the total number of such complaints and the action, if any, taken by the Government in the matter?

Chaudhri Sundar Singh: Yes. 65 complaints were received during February, 1954, out of which 56 were settled through the mediation of the Labour Department. In case of non-settlement of the remaining complaints, the cases would be filed in the court of the Senior Sub-Judge, Amritsar, for adjudication.

NON-PAYMENT OF WAGES TO WORKERS IN EAST PUNJAB SILK MILLS,
AMRITSAR.

***3093. Sardar Darshan Singh:** Will the Minister for Labour be pleased to state whether it is a fact that the Labour Inspector after investigation, found the complaints regarding the non-payment of wages to the workers in the case of East Punjab Silk Mills, Amritsar, to be justified; if so, the action if any, taken against the employer?

Chaudhri Sundar Singh: Yes. Complaints were filed in the Court of the Senior Sub-Judge, Amritsar, under Sections 15 and 21 of the Payment of Wages Acts, 1936, for adjudication.

BAN UNDER SECTION 144 CRIMINAL PROCEDURE CODE ON
MEETINGS, ETC.

***2739. Shri Ram Kishan:** Will the Chief Minister be pleased to state the names of the districts in the State in which public meetings and processions are banned under the provisions of Section 144, Criminal Procedure Code, together with the reasons, if any, therefor?

Shri Bhim Sen Sachar: Public meetings and processions are at present banned under Section 144 Cr.P.C. in Hissar, Rohtak and Ferozepore Districts and Jagadhri, Naraingarh and Ambala Tehsils of Ambala District for following reasons :—

Hissar and Ferozepore Districts. Due to the agitation started by Praja and Jagadhri-Naraingarh and Socialist Party which is likely to cause obstruction, annoyance or injury to persons lawfully employed or endanger the public tranquillity which may lead to riot or affray.

[Chief Minister]
Rohtak District

.. Due to inflammatory speeches and demonstrations inciting public to violence which is likely to cause obstruction, annoyance or injury to persons lawfully employed or endanger the public tranquillity which may lead to riot or an affray.

RECOVERY OF ABDUCTED HINDU AND SIKH WOMEN.

*2741. Shri Ram Krishan: Will the Chief Minister be pleased to state—

- (a) the number of abducted Hindu and Sikh Women recovered from Punjab (Pakistan) and brought to the State during the year 1953-54 up-to-date;
- (b) whether any correspondence has passed between the Union Government and the Punjab (India) Government regarding the intensifying of efforts for further recoveries; if so, the result thereof;
- (c) the number of Muslim women so far recovered from Punjab (India) during the period mentioned in part (a) above?

Shri Bhim Sen Sachar: (a) Total number of Hindu and Sikh abducted women and children recovered from Punjab (Pakistan) and brought over to India, during the period from 1st April 1953 to 31st January 1954 is 56.

(b) No correspondence has passed between the Government of India and State Government on the subject. The Government of India are already alive to their responsibility in this respect.

(c) Total number of Muslim abducted women, and children recovered from Punjab (India) and sent to Pakistan during the period from 1st April 1953 to 31st January 1954 is 803.

POLICE EXCESSES AT VILLAGE RABRAN, DISTRICT ROHTAK.

*2865. Pandit Shri Ram Sharma: Will the Chief Minister be pleased to state—

- (a) whether it is a fact that some suspected harbourers and others were publicly beaten by the Police at Village Rabran, Police Station Gohana, District Rohtak, during the anti-Dacoity Operations;
- (b) whether it is also a fact that these victims of unlawful beating were first required to lay down with their faces downward and then on their buttocks, stripped naked and given shoe-beating; and a sweeper boy was made to spit on their private parts; if so, the law under which this sort of humiliating punishment was awarded to them?

Shri Bhim Sen Sachar: (a) No.

(b) Does not arise.

**APPOINTMENT OF PUBLICITY WORKERS IN THE PUBLIC RELATIONS
DEPARTMENT.**

*2866. **Pandit Shri Ram Sharma:** Will the Chief Minister be pleased to state—

(a) the names with their academic qualifications, experience, national service and sacrifice of the publicity workers recently employed under the Public Relations Department;

(b) the duty and the nature of work entrusted to them?

Shri Bhim Sen Sachar: (a) Names of the Rural Publicity Workers recently employed under the Public Relations Department are given in the list given below. No academic qualifications were laid down for their recruitment. Only their suitability in regard to propaganda in the field was kept in view. All of the workers have taken active part in the struggle for freedom of the country and national service.

(b) The Rural Publicity Workers are required to explain to the villagers the policies and measures adopted by Government from time to time. For this purpose they employ various media of publicity such as distributing literature, arranging and addressing public meetings, etc.

**Names of the Rural Publicity Workers employed in the Public Relations
Department, Punjab.**

KANGRA DISTRICT

1. Shri Saje Ram.
2. Shri Chander Sheikher.
3. Shri Chuni Lal Puri.
4. Shri Dayal Singh.
5. Shri Bharat Singh.
6. Shri Shushil Sharma.
7. Shri Chet Ram.
8. Shri Gian Chand Almast.
9. Shri Sajnu Ram.
10. Shri Diwan Chand Mehta.
11. Shri Eddie Nathaniel.

GURDASPUR DISTRICT

1. Shri Satya Paul.
2. Shri Gur Rachhpal Singh.
3. Shri Bula Ram.
4. Shri Puran Chand.
5. Shri Baldev Raj.

6. Shri Sat Pal Bhikshco.

7. Shri Kirpa Ram.

JULLUNDUR DISTRICT

1. Shri Khushi Ram Sharma.

LUDHIANA DISTRICT.

1. Giani Ajaib Singh.
2. Shri Randhir Singh
3. Shri Gurdev Singh.
4. Shri Gopal Singh.
5. Shri Parshotam Kaurpal.
6. Shri Bhag Singh.

AMRITSAR DISTRICT

1. Shri Jagir Singh.
2. Shri Bhagat Singh.
3. Shri Dayal Singh Azad.
4. Shri Ram Chand.

[Chief Minister]

HOSHIARPUR DISTRICT

1. Shri Shankar Dass.
2. Shri Karam Singh.
3. Shri Ram Rakha.
4. Shri Jamail Singh.

FEROZEPUR DISTRICT

1. Shri Joti Saroop.
2. Shri Mohan Singh.

KARNAL DISTRICT

1. Shri Chatar Sen Parcha.
2. Shri Babu Ram.
3. Shrimati Ashrafi Devi.

ROHTAK DISTRICT

1. Shri Manohar Lal.
2. Shri Hari Ram Arya.
3. Shri Partap Singh.
4. Shri Daya Nand.

HISSAR DISTRICT

1. Shri Gajjan Singh.
2. Shri Des Raj.
3. Shri Kirpa Ram.
4. Shri Mangal Chand.

GURGAON DISTRICT

1. Shri Varinder Nath.
2. Shri Amar Singh.
3. Shri Sultan Singh.
4. Shri Om Parkash.

AMBALA DISTRICT

1. Shri Dharam Chand Nasik.
2. Shri Vir Bhan Sharma.
3. Shri Janardhan Sharma.
4. Shri Karta Ram.
5. Shri Vijay Kumar.
6. Shri Ram Labhaya 'Tayar'.

CASES DECIDED BY PANCHAYATS

*2958. Shri Teg Ram : Will the Chief Minister be pleased to state—

- (a) the total number of Panchayats functioning in the State at present;
- (b) the total number of cases decided by these Panchayats during each of the months, viz. October, November and December, 1953 and the number of cases in which appeals were filed to the higher courts against the decisions of the Panchayats;
- (c) the total number of the appeals referred to above that were rejected and the number of appeals which were accepted reversing the decisions of the Panchayats?

Shri Bhim Sen Sachar: The required information is being collected and will be supplied to the Member when ready.

GIVING OF ADVERTISEMENTS TO URDU DAILIES IN THE STATE.

*3111. Sardar Harkishan Singh Surjit : Will the Chief Minister be pleased to state—

- (a) the total number of advertisements given by the Government to Urdu Dailies in the State during the years 1953 and 1954, respectively;
- (b) whether Naya Zamana of Jullundur is on the approved list of the Government for giving advertisements; if not, the reasons thereof;
- (c) the criteria adopted for selecting newspapers for giving advertisements?

Shri Bhim Sen Sachar: (a) 1,084 and 188 advertisements were given by the Government to Urdu Dailies in the State during the years 1953 and 1954 (up to February), respectively.

(b) The Government does not maintain any approved list of newspapers for issuing advertisements. Hence the question of 'Naya Zamana' being on such list does not arise.

(c) The advertisements are issued to newspapers keeping in view their circulation, importance in particular area and the policy and tone of the paper.

MINISTERS

***3151. Sardar Achhar Singh Chhina:** Will the Chief Minister be pleased to state—

- (a) the total expenditure on repairs, petrol, mobil oil, spare parts, etc., incurred by the Government on each Minister's Car during the year 1953;
- (b) the total expenditure on electricity, water and other charges per month incurred by the Government on the residential houses of each of the Ministers during the year 1953;
- (c) the total expenditure on tour along with mileage covered, daily allowance and halting allowance received by each Minister during the year 1953?

Shri Bhim Sen Sachar: A statement containing the requisite information is given below:—

Part (a)

No. of car	Minister to whom allotted	Expenditure on repairs, petrol, mobil oil, spare parts, etc. during the year 1953.			
		Rs.	A.	P.	
PN-1	Chief Minister	6,183	8	9	from 1st January 1953 to 31st December 1953.
PNS-433	Ditto	2,693	12	0	from 24th July 1953 to 31st December 1953.
PN-2	Development Minister	9,088	1	0	from 1st January 1953 to 31st December 1953.
FN-3	Irrigation and Power Minister	6,837	3	3	Ditto
PN-4	Finance Minister	6,245	3	3	Ditto
PN-5	Education Minister	8,811	8	9	Ditto
PN-6	Public Works Minister	8,201	13	6	Ditto
PN-7	Labour Minister	6,246	10	6	Ditto
	Total	54,307	15	0	

[Chief Minister]

Part (b)—Total expenditure on electricity, water and other

Minister	January	February	March	April	May
	Rs.	Rs.	Rs.	Rs.	Rs.
1. Chief Minister	348 15 0	296 0 0	283 4 0	225 2 0	270 4 0
2. Development Minister ..	410 15 0	385 10 0	316 11 0	22 10 0	187 14 0
3. Irrigation and Power Minister	228 13 0	223 0 0	211 3 0	203 8 0	187 15 0
4. Finance Minister	365 4 0	365 4 0	365 4 0	365 4 0	365 4 0
5. Education Minister ..	237 9 0	281 11 0	201 6 0	177 9 0	171 7 0
6. Public Works Minister ..	145 1 0	131 4 0	212 13 0	137 1 0	149 6 0
7. Labour Minister	109 3 0	196 8 0	213 4 0	207 9 0	242 5 0

charges per mensem during 1953

June	July	August	September	October	November	December
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
343 15 0	379 5 0	432 13 0	289 8 0	248 8 0	212 4 0	278 8 0
199 8 0	200 0 0	171 14 0	246 3 0	124 6 0	108 12 0	127 15 0
228 6 0	194 6 0	203 4 0	157 8 0	131 5 0	183 4 0	204 12 0
365 5 0	365 5 0	365 5 0	365 5 0	105 0 0	106 12 0	116 2 0
163 0 0	148 5 0	131 3 0	123 12 0	137 0 0	107 8 0	173 10 0
130 8 0	116 7 0	132 12 0	150 8 0	163 8 0	186 7 0	142 8 0
199 11 0	288 12 0	175 6 0	166 4 0	138 10 0	289 2 0	170 2 0

[Chief Minister]

Part(c)—Total expenditure on tour mileage covered, daily allowance and halting allowance charged by each Minister during the year 1953

Minister	Total expenditure	Mileage covered	Daily allowance	Halting allowance
	Rs	miles	Rs	Rs
1. Chief Minister ..	2,689 15 0	22,446	1,935 0 0	360 0 0
2. Development Minister	3,581 2 0	33,291	3,052 8 0	465 0 0
3. Irrigation and Power Minister	3,070 15 0	13,976	495 0 0	including halting allowance.
4. Finance Minister ..	2,678 1 0	23,817	2,542 8 0	Ditto
5. Education Minister	4,994 4 0	41,477	3,678 12 0	1,315 8 0
6. Public Works Minister	2,910 0 0	25,388	2,910 0 0	including halting allowance
7. Labour Minister ..	2,700 0 0	21,920	2,700 0 0	Ditto

GRANT OF SHOOTING AND CROP-PROTECTION LICENCES

*3231. Shri Daulat Ram Sharma : Will the Chief Minister be pleased to state—

(a) the total number of applications received by the Government for the grant of fire-arms licences for shooting and for crop protection from each of the Tehsils of Kangra district separately during the years 1951, 1952 and 1953 ;

(b) the number of applications granted in each of the said tehsils during the period mentioned in part (a) above ?

Sardar Partap Singh Kairon : (a) and (b) : A statement containing the requisite information is given below:—

Year 1951

	NAMES OF TAHSILS							Total	
	Kangra	Nurpur	Dehra	Hamirpur	Palampur	Kulu	Scrjaj		Military
Total No. of applications for sport licences	124	76	105	84	99	35	9	29	561
Applications granted	30	8	18	7	41	7	1	6	118
Total Number of applications for crop protection ..	9	8	6	11	21	28	7	..	90
Applications granted	5	3	3	3	9	13	3	..	39

Year 1952

	NAMES OF TAHSILS								Total
	Kangra	Nurpur	Dehra	Hamirpur	Palampur	Kulu	Seraj	Military	
Total No. of applications for sport licences ..	54	50	66	53	54	5	8	32	322
Applications granted	21	12	4	6	14	1	3	28	89
Total number of applications for crop protection ..	44	85	64	68	36	28	15	..	340
Applications granted	15	10	10	2	4	13	3	..	57

Year 1953

Total No. of applications for sport licences ..	61	61	52	47	54	14	4	28	311
Applications granted	18	6	5	15	12	6	1	25	88
Total No. of applications for crop protection	102	216	250	155	114	27	12	..	876
Applications granted	12	67	46	31	15	19	7	..	197

POSTING OF REVENUE PATWARIS IN DISTRICT AMRITSAR

*2638. Sardar Sarup Singh : Will the Minister for Development be pleased to state—

(a) with reference to the reply to unstarred Assembly Question No. 486 printed in the list of questions dated 8th October, 1953, whether any final orders have been passed by the Revenue Authorities ; if so, with what results ;

(b) whether any of the revenue patwaris of Tehsil Patti was transferred in the light of the reply to the Unstarred Question referred to in part (a) above up to 31st January, 1954 ; if so, when ; if not, the reasons therefor ;

(c) the procedure that was adopted by the Government to measure the distance under reference ?

Sardar Partap Singh Kairon : (a) Not yet.

(b) No. As the proposed transfers involve almost all the canal patwaris who are going back to their parent Department in about April next after Rabi 1954, it is desirable that unnecessary expenses in transfer Travelling Allowance of outgoing canal patwaris and dislocation of revenue work be avoided and thus the transfers have not been made.

(c) The displaced patwaris had no residential homes in this district until quasi-permanent allotment and as such the question of measuring distance in their cases at the time of their posting did not arise.

*Note. Reply to Unstarred Question No. 486 appears in the Debate Volume II No. 7, dated 8th October 1953.

**EMPLOYMENT OF VILLAGE LEVEL WORKERS UNDER THE COMMUNITY
PROJECTS SCHEMES**

***2864. Pandit Shri Ram Sharma :** Will the Minister for Development be pleased to state—

- (a) the names with their academic qualifications, experience and national service and sacrifice of the Village Level Workers so far employed under the Community Projects Scheme together with the method of their recruitment and their terms of services ;
- (b) the number of the Village Level Workers who have got promotions and the number of those turned out for their bad work ;
- (c) the number, post-wise, of the Village Level Workers who were recruited direct in the Community Project Administration ; and
- (d) the names of officers recruited direct under the Community Projects Scheme ?

Sardar Partap Singh Kairon : (a) *First Part* :—The information is being collected.

Second Part :—As regards prescribed qualifications, method of recruitment and terms of service of Village Level Workers, a statement is given below.

- (b) *First Part* :—Nil.
- Second Part* :—61 ;
- (c) 482 ; and
- (d) A statement is given below:—

Statement showing prescribed qualifications, method of recruitment and terms of service of Village Level Workers

1. *Qualifications.* Candidates should have passed the Matriculation Examination with Agriculture as one of their subjects or Middle with a certificate of one year's training course (Mukaddam Class) in Agriculture, relaxable in case of candidates with practicable knowledge of Agriculture or with suitable experience of social work and rural contact. Candidates with higher academic qualifications are also eligible, including B. Sc. (Agriculture) for whom a special scale of pay is under consideration.

2. *Method of recruitment.* All posts are advertised, candidates who fulfil the prescribed qualifications are summoned for practice test in ploughing, those who qualify in the ploughing test are interviewed by the State Selection Board and those who are selected by the Board are admitted to the Extension Training Centres for six months' training in extension methods after which they are appointed as regular Village Level Workers, according to the availability of posts. Henceforth the recruitment will be made through the Subordinate Service Selection Board on similar lines.

3. *Terms of service.* All Village Level Workers are paid in the time-scale of Rs 50—3—80/4—100 plus usual allowances, admissible under the State Government rules, and a cycle allowance of Rs 4-8-0 per mensem per head. They are required to serve Government (in the Development Department) for a period of three years, if so required, about which they are also required to execute a bond at the time of admission to the Centre. Their services can be terminated with one month's notice. After three year's service, they can also leave service with a similar notice. All other aspects of their employment are to be governed by Civil Services Rules (Punjab) and other instructions of Government issued from time to time.

Statement showing names of officers directly recruited under the Community Project Scheme.

Serial No.	Name of officer	Designation	REMARKS
1	Sardar Mangal Singh ..	Project Executive Officer	A non-official
2	Sardar Niranjn Singh ..	Assistant Project Officer	Recruited through the Commission
3	Sardar Surjan Singh ..	Ditto	Ditto
4	Sardar Harbans Singh ..	Ditto	Ditto
5	Sardar Gurbachan Singh ..	Ditto	Ditto
6	Ch. Amir Singh ..	Ditto	Ditto
7	Shri Om Parkash Sethi ..	Ditto	Ditto (Since reverted)
8	Shri V. P. Dhawan ..	Ditto	Ditto
9	Shri Kamal Narru ..	Ditto	Ditto
10	Shri Khushi Ram ..	Ditto	Ditto
11	Sardar Gurbaksh Singh ..	Ditto	Ditto
12	Sardar Mohinder Singh ..	Ditto	Ditto
13	Shri Shiv Lal ..	Ditto	Ditto
14	Shri Bholu Singh ..	Ditto	Ditto

SLAUGHTER-HOUSES IN THE STATE

*2969. Shri Teg Ram : Will the Minister for Public Works be pleased to state—

- the total number of slaughter-houses in the State at present ;
- the total number of animals that were slaughtered in these houses during the year 1953 ;
- the total number of slaughtered animals that were (i) less than 3 years old (ii) between 3 and 5 years old and (iii) above 5 years ;
- the total number of such animals who were pregnant or were yielding milk ?

Sardar Gurbachan Singh Bajwa : The information is being collected and it will be supplied to the member when ready.

GRAZING GROUNDS FOR CATTLE

*3014. **Shri Dharm Vir Vāsisth** : Will the Minister for Development be pleased to state whether the Government has provided for reserving of grazing grounds in the consolidation schemes in the areas where the work is in progress in the interest of the welfare of the cattle; if not, the reasons therefor.

Sardar Partap Singh Kairon : Area is provided for grazing ground in the villages where such grounds already existed or where adequate shamlāt area is available for the purpose.

JAGIRS

*3051. **Shri Wadhawa Ram** : Will the Minister for Development be pleased to state—

- (a) the total number of Jagirdars in the State at present;
- (b) the total number of these Jagirdars who get Jagirs in the shape of cash and also those who have got Jagirs in the shape of land;
- (c) the total number of Jagirdars who have got Jagirs in the shape of cash as well as land;
- (d) the total amount of money paid by the Government to the Jagirdars in the shape of cash, together with the total area of land in acres which is with the Jagirdars on account of Jagirs.

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

CONSOLIDATION OF HOLDINGS IN VILLAGE PANDORI MASHARKITI,
DISTRICT JULLUNDUR

*3110. **Sardar Harkishan Singh Surjit** : Will the Minister for Development be pleased to state—

- (a) whether he is aware of the fact that the big landlords including Kesar Singh, Jagat Singh and Shrinati Devaki have been given all the Chahi Land and the small landholders only Barani land in the consolidation of village Pandori Masharkiti, Tehsil Phillaur, District Jullundur; if so, the reasons therefor;
- (b) whether the Government has received any representation dated 14th December, 1953, from the small landholders of the said village to the effect that they have been discriminated against in the matter of consolidation; if so, the action, if any, taken by the Government thereon?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

GROW-MORE-FOOD CAMPAIGN

*3150. **Sardar Achhar Singh Chhina** : Will the Minister for Development be pleased to state—

- (a) the total expenditure incurred by the Government on Grow-More-Food Campaign from 1950 till to-day;

- (b) the total amount of loan taken by the State Government from the Central Government to finance the Grow-More-Food Campaign so far and the total interest on the loan along with the interest paid thereon ;
- (c) the total increase in food production year by year as a result of the Projects under the Grow-More-Food Campaign ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member, when ready.

SINKING OF TUBE WELLS IN THE STATE

***3232. Shri Daulat Ram Sharma :** Will the Minister for Development be pleased to state —

- (a) whether any grant was received by the Government from the Central Government for trial borings for purposes of sinking tube-wells in the State ; if so, the amount thereof ;
- (b) the total number of bores that were expected to be done in the State with the grant referred to above ;
- (c) the number of trial bores that have actually been done so far in the State ;
- (d) whether any trial borings have been done in the District of Kangra ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the Member.

GAUGE READERS

***2636. Sardar Sarup Singh :** Will the Minister for Irrigation be pleased to state —

- (a) with reference to the reply to part (b) of Starred Assembly Question No. 497 put by Shrimati Dr. Parkash Kaur, M.L.A., during the Budget Session 1952 the total amount of cycle allowance to which each of the gauge readers in the Upper Bari Doab Circle was entitled from 1st June, 1950 to 28th February, 1952.
- (b) the total amount actually paid to each one of them up to 31st December, 1953 out of the arrears due for the period referred to in part (a) above ;
- (c) whether there was any delay in the payment of the amount referred to in part (a) above, if so, to what extent and the reasons for this delay ;
- (d) the actual dates of payment in each case of the amount referred to in part (b) above ;
- (e) the action, if any, taken or proposed to be taken by the Government against the officials responsible for this delay ;
- (f) (i) the date when the bills of the persons referred to in para (a) above were sent to the Accountant-General, Punjab, for pre-audit by the Upper Bari Doab Canal Authorities ;
- (ii) the date when these bills were received back duly audited by the Accountant-General ?

Chaudhri Lahri Singh : A statement containing the required information is given below.

2. Steps are being taken by the Superintending Engineer, Upper Bari Doab Circle, to find out the defaulters and deal them suitably.

(a)	(b)	(c)	(d)	(e)	(f) (i)	(f) (ii)
With reference to reply to part (b) of Starred Assembly Question No. 497 put by Shrimati Dr Parkash Kaur, M.L.A., during the Budget Session in 1952 : the total amount of Cycle Allowance to which each of the Gauge Readers in Upper Bari Doab Canal was entitled from 1st June 1950 to 28th February 1952	The total amount actually paid to each one of them up to 31st December 1953 out of the arrears due for the period referred to in part (a)	Whether there was any delay in the payment of the amount referred to in part (a) if so to what extent and the reasons for this delay	The actual dates of payment in each case of the amount referred to in part (b)	The action if any, taken or proposed to be taken by the Government against the officials responsible for the delay	The date when the bills of the persons referred to in part (a) were sent to Accountant-General, Punjab, for pre-audit by the Upper Bari Doab Canal Circle authorities	The date when these bills were received back duly audited by the Accountant-General
Majithia Division No sanction has been issued prior to 28th February 1952, the matter is being investigated.	<i>Nil</i>	Payment has been delayed. But as no sanction was accorded the matter is being taken up for investigation.	Does not arise.	Does not arise at this stage.	Does not arise	Does not arise.
Jandiata Division Rs 689-10-0 ..	<i>Nil</i>	Bill was sent to Accountant-General for pre-audit.	Does not arise.	Disciplinary action against persons responsible for delay is being taken.	19th September 1953	Still under correspondence.
Gurdaspur Division Rs 341-3-0 ..	341 3 0

• REMODELLING OF OUTLETS AND DISTRIBUTARIES ON SHAH NAHAR

*2764. Shri Rala Ram : Will the Minister for Irrigation be pleased to state—

- (a) whether remodelling of outlets and distributaries on the Shah Nahar is under progress ;
- (b) whether he has received complaints from the agriculturists of the *ilaga* to the effect that the reduction in the number and size of the outlets is affecting and will affect their paddy crops very adversely ; if so, the action, he proposes to take on these complaints ;
- (c) whether the Irrigation Department has conducted any experiments on a selected farm in the Shah Nahar area to ascertain how much water the paddy crop there requires ?

Chaudhri Lahri Singh : (a) Yes.

(b) No. The water allowance on Shah Nahar Canal System is 12 cs. thousand acres which is about four times than that allowed on any other canal in the State. Moreover the irrigation for Kharif 1953 was more than that of Kharif 1952. The reduction in water allowance as compared to old conditions is more than offset by a longer period of flow in Shah Nahar so that total quantity of water during a crop season will actually increase.

(c) No new experiments have been found necessary in view of study of existing conditions of supply available and subsoil water conditions.

CHANGES IN CANAL OUTLETS OF RASULPUR MINOR

*3038. Shri Abdul Ghani Dar : Will the Minister for Irrigation be pleased to state —

- (a) whether the Chief Engineer, Irrigation Works, ever visited the tail of Rasulpur Minor during the year 1952 or 1953 referred to in Starred Assembly question No. 1951, printed in the list of starred questions dated 29th September, 1953; if so, the dates thereof and the purpose for which the tail was inspected by him ;
- (b) the date when the Hydraulic Survey of this minor was completed.
- (c) whether the proposal for remodelling the canal outlet of this minor
 - was ever discussed in the Canal Advisory Committee ; if so the decision, if any, taken in the matter ;
- (d) the date when the remodelling scheme is proposed to be implemented to supply water at the tail ;
- (e) if the reply to part (d) above be in the negative, the other steps that have been taken or are proposed to be taken to make up the deficiency in the supply of the canal water at the tail outlets ?

Chaudhri Lahri Singh : (a) Chief Engineer did not inspect the minor.

(b) July, 1952

[Minister for Irrigation]

(c) Yes, on 15th January, 1954. The proposals were explained to the members present, but the non-official members did not want the channel to be remodelled.

(d) No remodelling is proposed to be taken up at present.

(e) Silt clearance of minor.

CANAL OUTLETS OVER THE RASULPUR MINOR

*3039. Maulvi Abdul Ghani Dar : Will the Minister for Irrigation be pleased to state—

- (a) whether the discharge of the canal outlets over the Rasulpur Minor in the Jandiala Division of the Upper Bari Doab Canal was ever taken into account by the Canal Authorities before taking the Hydraulic Survey of this minor during the year 1952 or 1953 ; if so, the actual discharge found in the case of each outlet together with the authorised discharge of each outlet ;
- (b) whether there was any difference between the authorised and the actual discharge in any of the canal outlets ; if so, to what extent ;
- (c) whether any shortage or increase in the discharge of the tail outlets was noticed by the Canal Authorities ; if so, the reasons therefor ;
- (d) (i) the steps taken or proposed to be taken to make up the deficiency in the supply of the canal outlets at the tail ;
- (ii) the steps taken or proposed to be taken by the Canal Authorities to reduce the excess discharge of the outlets referred to above ; if none, the reasons therefor ?

Chaudhri Lahri Singh : The answer to this question is not yet ready. The information is being collected and it will be supplied to the Member, as soon as possible.

MILL CHANNELS IN THE UPPER BARI DOAB CANAL

*3040. Maulvi Abdul Ghani Dar : Will the Minister for Irrigation be pleased to state—

- (a) whether there are any mill channels in the Upper Bari Doab Canal ; if so, their list ;
- (b) whether any canal outlet was constructed in any of the mill channels referred to in part (a) above before partition ; if so, the list of such mill channels and the right distance of each such canal outlet ;
- (c) (i) whether any canal outlet has been constructed over any of the mill channels referred to in part (a) above after the partition ; if so, the list of the channels concerned ;

- (ii) the names of the villages, district-wise, in the State which are irrigated by the outlets referred to in part (c)(i) above ;
- (d) (i) whether the areas referred to in part (c) (ii) above were being irrigated by any other canal outlets before the construction of the outlets referred to in part (c)(i) above ; if so, their right distance and the canal from which they are taken out ;
- (ii) the total area under the command of each of the outlets referred to in part (d) (i) above before and after the construction of the outlets referred to in part (c) (i) ;
- (e) (i) the dates when the canal outlets referred to in part (c)(i) above were brought into being ;
- (ii) the area under the command of each of these outlets ;
- (f) the provisions of law under which the outlets referred to in part (c) (i) above have been brought into being ?

Chaudhri Lahri Singh : The answer to this Assembly Question is not yet ready. The information is being collected and it will be supplied to the Member as soon as possible.

DAMAGE TO CROPS DUE TO INDRI SILTING TANK

***3106. Shri Mool Chand Jain :** Will the Minister for Irrigation be pleased to state—

- (a) Whether any representation from the inhabitants of village round the Indri Silting Tank in district Karnal was received by the Government to the effect that the storing of water in the said tank was doing great harm to their crops and was the cause of waterlogging and spread of malaria ;
- (b) whether as a result of these representations the Government decided not to store water in this tank for one year as an experimental measure and to release the land to the owners for this period ; if so, the date when this period expires;
- (c) the effect of this experiment on the silt ;
- (d) whether there is a persistent demand from the said village to release their lands altogether ;
- (e) whether the Government has decided to discontinue this tank or to extend the period of one year for further experiment.

Chaudhri Lahri Singh : (a) Yes.

(b) Yes. The question of surrendering land was deferred till the results of not working the Indri Silting Tank for one year were known.

(c) Result of not working Indri Silting Tank for one year is under study in respect of silt.

(d) There is no further representation from the zamindars on the subject.

(e) The case is still under investigation and it has not been possible to take final decision so far.

BHAKRA-NANGAL PROJECT

*3130. **Sardar Chanan Singh Dhut** : Will the Minister for Irrigation be pleased to state—

- (a) The time by which Bhakra-Nangal Project is likely to be completed ;
- (b) whether it is a fact that the completion of the said Project has been further delayed ; if so, the reasons therefor ;
- (c) whether it is also a fact that a number of workers on the Bhakra-Nangal Project were retrenched in the month of December 1953 ; if so, the number of those retrenched together with the reasons thereof.

Chaudhri Lahri Singh :

- (a) (i) Bhakra Dam ... 1959-60
- (ii) Bhakra Canals ... 1954-55
- (iii) Nangal Hydel Channel and Power House No. 1 on Nangal Canal ... 1954-55
- (iv) Power House No. 2 on Nangal Canal ... 1955-56
- (b) No.
- (c) Yes. 158 workers were retrenched in December 1953. This was due to the tunnel works having been completed.

SUPPLY OF CANAL WATER IN VILLAGES KOONT HANTHAL, ETC., DISTRICT GURDASPUR

*3138. **Sardar Bachan Singh** : Will the Minister for Irrigation be pleased to state—

- (a) Whether it is a fact that a *Mogha* was dug in the year 1951 from Rajbah Harpuranain, in district Gurdaspur, to irrigate lands in villages Koont Hanthal, Tagulwala, Pandori, etc., district Gurdaspur ;
- (b) whether it is also a fact that no canal water has been supplied through the said *Mogha* so far ; if so, the reasons therefor ?

Chaudhri Lahri Singh : (a) No.

(b) Does not arise.

IRRIGATION OF BHIWANI AREA

*3143. **Shri Ram Kumar Bidhat** : Will the Minister for Irrigation be pleased to state whether it is a fact that Bhiwani and its neighbouring *ilaga* were included originally in the area which was to be irrigated by Bhakra Nangal Canals ; if so, the reasons for the subsequent exclusion of the said *ilaga* from the Bhakra Canal area ?

Chaudhri Lahri Singh : 1. Yes, the following areas of Bhiwani and its neighbouring *ilaga* were included originally in the Bhakra-Nangal Project—

- (i) Tosham Tract.
- (ii) Eeri-Bhalaut and Pai Rohan Tract.

2. These areas were subsequently excluded from Bhakra scheme in 1942 on account of the construction of Sunder Sub-Branch and Bhalaut Sub-Branch which provided these areas with non-perennial irrigation facilities under the Western Jumna Extension Scheme.

3. As a result of supplies being made available from Jagadhri Tube-well Scheme, Bhalaut Sub-Branch was converted into perennial in December, 1953, and Sunder Branch is scheduled to be converted into perennial by the middle of March 1954.

OFFICERS SENT ABROAD FOR TRAINING

*3152. **Sardar Achhar Singh Chhina :** Will the Minister for Irrigation be pleased to state—

- (a) the names and designations of officers of the Irrigation and Electricity Departments, who were sent abroad after partition, on Government expense, for further studies or training ;
- (b) the total expenditure incurred by the Government on their studies and training along with the nature of their studies and training in each case ;
- (c) the post which each of them held before going abroad and after his return ?

Chaudhri Lahri Singh : (a), (b) and (c). A statement containing the requisite information is given below :—

Statement showing the names and designations of officers of the Irrigation Branch and Electricity Branch sent abroad on Government expense for studies and training after partition

Serial No.	Name and Designation of the Officer sent abroad	Cost incurred in sending these Engineers abroad	Nature of Studies or training	Post held before going abroad	Post held after return from abroad
1	2	3	4	5	6
	1948		Irrigation Branch		
1	Shri M. R. Chopra, I.S.E., Superintending Engineer	2,27,800	In connection with preparation of general and detailed designs of Bhakra Dam for revised height in consultation with the Bureau of Reclamation and the International Engineering Co., Denver, U.S.A.	Liaison and Focal Officer, I.B. Sectt.	Superintending Engineer, Project Circle, now Jt Director, Dte, of C. and P. Designs.
2	Sh. R. S. Gill, P.S.E., I, Executive Engineer.			XEN, Partition, I.B. Sectt.	XEN, Designs, C.D.O., now Supdt., Area No. 2, Bhakra Dam.
3	Sh. Trilochan Singh, P.S.E., I, Executive Engineer.			XEN, Designs	XEN, Designs.
4	Sh. P. S. Bhatnagar, P.S.E., I, Executive Engineer.			XEN, Designs	XEN, Designs.
5	Sh. P. N. Kumra, P.S.E., I, Executive Engineer.			XEN, Madhopur Roads Divn., C.P.W.D., Asstt Designs Engineer.	XEN. in Project Circle now employed under the Government of India. Asstt Design Engineer now Senior Design Engr.
6	Sh. O.P. Chadha, P.S.E., I, Executive Engineer			Ditto	Ditto
7	Sh. Ardaman Singh, P.S.E., I, Executive Engineer.				
8	Sh. Sarup Singh, I.S.E., Chief Engineer and Secretary to Government Punjab, P.W.D., I.B.			26,700	For pushing up the designs for Bhakra Dam visit to works and getting in touch with the possible contracting firms likely to bid for the construction of Bhakra Dam.

9	Sh. J. S. Claire, P.S.E. I, Works Manager, Government Central Workshops, Amritsar.	24,000	To receive training with Westing house and to inspect Shasta Grand Coulee and Baishoal Dam and to personally see installations of the Hydraulic equipment as well as generators	Works Manager (Production) Government Central Workshops, Amritsar.	Works Manager (Production). Government Central Workshops, Amritsar. New Superintendent, Government Central Workshops, Amritsar
10	Sh. A. S. Kalha, I.S.E. Superintending Engineer.	40,500	To finalize the designs of the Power House No. I in consultation with Westinghouse Engineers	Director, Central Designs, I.B. Sectt	Director, Central Designs, Simla, now Superintending Engineer. II Bh. Main Line Circle.
11	Sh. Barkat Ram, P.S.E. I, Executive Engineer	60,880	To receive training in the Construction of Power Houses.	S.D.E., C.D.O., I.B. Sectt.	XEN, Designs C.D.O., Simla, now employed under the Govt. of India.
12	Sh. A. N. Malhotra, P.S.E., I, Executive Engineer			Under-Secy to Govt Pb, P.W.D. I.B. Project Admn. Ex-Engr, 3rd Divn., Ist Bh. Main Line Circle.	Executive Engineer, Gangoval Divn, now Supdg. Engineer, Nangal Circle. Executive Engineer, Kotla Power House Division, Nangal Circle.
13	Sh. S. S. Jawanda, P.S.E., II, Executive Engineer.				
1951					
14	Sh. Sarup Singh, I.S.E., Chief Engineer and Secretary to Government, Punjab, P.W.D., Irrigation Branch	12,300	To undertake the following works— (i) arrangement for Hydraulic Model Tests at Grenoble Laby. (ii) arrangement with M/s., Kamp Nangal of Hamburg for the manufacture of Power House Cranes. (iii) contacting firms for the preparation of specifications for construction equipment for Bhatra Dam. (iv) arrangements for Laboratory equipment required for Concrete Hydraulic, Soil and Cement Tests.	C. E. and Secy. to Govt. Pb. P.W.D., I.B. (B.D. Admn).	Chief Engineer and Secy. to Govt Punjab (Bhatra Dam Administration). Since retired.

QUASI-PERMANENT ALLOTMENT OF KHASRA NO. 3673 OF VILLAGE KALSIAN
KALAN, DISTRICT AMRITSAR

*2637. **Sardar Sarup Singh :** Will the Minister for Finance be pleased to state—

- (a) (i) with reference to the reply to part (b) of my Unstarred Assembly Question No. 454 printed in the list of questions, dated 28th September 1953 whether any notice was given to the persons from whose allotment the area was to be cancelled under the Administration of the Evacuee Property Act of 1950, before passing the final order ; if so, when ;
- (ii) whether the notice was sent under registered post ; if so, the number and date of the postal receipt ;
- (iii) the date when it was received by the addressee ;
- (iv) whether the notice was sent through the Tehsil Peon or the Revenue Patwari ; if so, when, and the date and No. of the despatch register of the Deputy Commissioner's Office concerned ;
- (b) (i) the provision of law under which the Deputy Commissioner, Amritsar passed this order and cancelled the allotment ;
- (ii) the date when this order was passed ;
- (c) whether the above order has been implemented and the new allottee put into possession; if so, when ;
- (d) whether the allottee from whose allotment this area was cancelled ; was allotted any area in lieu of the area cancelled under rule 14, sub-rule (4), of rules made under the Administration of Evacuee Properties Act, if so, when and where; if not, the reasons therefor ;
- (e) ~~whether any date was fixed by the State Government for inviting applications from the displaced persons for the consolidation of blood relations during the quasi-permanent allotment scheme ; if so, the date so fixed ;~~
- (f) (i) whether the persons referred to in part (c) of Unstarred Question No. 454 had applied for consolidation before the date referred to in part (e) above ; if so, when ;
- (ii) the date when the application for consolidation was made ;
- (g) if the reply to part (f) (i) above be in the negative, the provision of law under which the application referred to in part (f) (ii) above was entertained and action taken ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

ALLOTMENT OF LAND AT VILLAGE PANKHUH, DISTRICT HOSHIARPUR

*2763. **Shri Rala Ram** : Will the Minister for Finance be pleased to state—

- (a) whether it is a fact that the evacuees from Lahore District were allotted Muslim evacuee lands in village Pankhuh, Thana Mukerian, Tehsil Dasuya, District Hoshiarpur, as occupancy tenants ;
- (b) whether he is aware of the fact that the proprietors of the land were assured by the Government that they would get their *batai* dues through the custodian and not direct from the evacuees who have been allotted the land ;
- (c) whether he is further aware of the fact that even though all the relevant papers are ready yet the said proprietors have not so far been paid their *batai* dues, ; if so, the time by which the *batai* dues are proposed to be paid to them by the Government ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

INDUSTRY OF MAHASHAS, ETC. OF DASUYA TEHSIL

*2765. **Shri Rala Ram** : Will the Minister for Finance be pleased to State whether he is aware of the fact that the Mahashas or Dumnas or Bhanjras of Dasuya Tehsil have almost been thrown out of employment as the market for their manufactured wares of bamboo has dwindled after the partition ; if so, the steps, if any, so far taken or proposed to be taken by the Government to rehabilitate their cottage industry of basket-weaving etc., or to find occupation for them ?

Sardar Ujjal Singh : Yes. To rehabilitate the bamboo goods manufacturing industry on cottage scale, preliminary investigations are being made by the Industries Department. About 150 young men of Mahasha families have, however, been provided work as unskilled labourers by P.W.D.

VERIFICATION OF CLAIMS

*3071. **Shrimati Sita Devi** : Will the Minister for Finance be pleased to state—

- (a) the total number of claims received by the Government so far in respect of allotment of houses ; together with the number of those that have been verified ;
- (b) the date when compensation in respect of verified claims is expected to be paid ;
- (c) whether the said compensation is being paid in the form of cash or otherwise ?

Sardar Ujjal Singh : (a) The scheme of giving compensation to displaced persons having verified claims of urban property left in West Pakistan is being administered by the Government of India. No information is available on this part of Question.

(b) No information is available ;

(c) It has been decided by the Government of India to make payment to claimants of certain categories on priority list, in accordance with the scheme sanctioned in Government of India's letters Nos. F. 9 (27)/SE/53, and F.9-(26)/SB/53, dated the 18th November 1953 and 16/18th February 1954, respectively. A copy each of the aforementioned letters and the scheme is given below.

No. F.-9(27)-SB/53

**GOVERNMENT OF INDIA
MINISTRY OF REHABILITATION**

New Delhi, the 18th November 1954.

FROM

SHRI N. C. SHRIVASTAVA, I.C.S.,

Joint Secretary to the Government of India.

TO

- (1) The Regional Settlement Commissioner, Metcalfe House, Delhi.
- (2) The Regional Settlement Commissioner, Indurekha, Civil Lines, Jullundur.
- (3) The Regional Settlement Commissioner, Nagindas Chambers, Frere Road, Bombay.
- (4) The Settlement Commissioner (Central), Khan Market, New Delhi.

Subject: Grant of interim compensation and rehabilitation grants to displaced persons of priority categories from West Pakistan whose claims have been verified under the Displaced Persons (Claims) Act, 1950.

SIR,

I AM directed to convey the sanction of the President to the enclosed scheme for the payment of interim compensation and rehabilitation grant to displaced persons of priority categories whose claims for property left in West Pakistan have been verified under the Displaced Persons (Claims) Act, 1950. Steps should be taken to implement the scheme early. Necessary funds are being placed at your disposal separately.

Yours faithfully,

N. C. SHRIVASTAVA,

Joint Secretary to the Government of India.

COPY with enclosures to :—

- (1) Ministry of Finance (R) with 60 spare copies for communication to all Accounts Officers, concerned.
- (2) Ministry of States.
- (3) Ministry of External Affairs.
- (4) Cabinet Secretariat.
- (5) Prime Minister's Secretariat.

- (6) All Custodians of Evacuee Property.
- (7) Custodian-General of Evacuee Property, New Delhi.
- (8) P. S. to M.(R) (9) P. S. to Adviser. (10) P. S. to D.
- (11) P. S. to Secretary.
- (12) All Officers in the Ministry of Rehabilitation.
- (13) Settlement Wing with 100 spare copies for communication to all concerned.
- (14) All branches in the Ministry of Rehabilitation.
- (15) Press Information Officer (Shri Mirchandani).

M. L. PURI,

Under-Secretary to the Government of India

APPENDIX

MINISTRY OF REHABILITATION

INTERIM COMPENSATION SCHEME

In January 1953, the Government of India decided to invite applications for payment of compensation and rehabilitation grant from specified categories of displaced persons on priority basis. The Government of India have now decided that out of the displaced persons on the priority list from whom applications for compensation in respect of properties other than agricultural lands were invited, the following categories of displaced persons may be given interim compensation and rehabilitation grants :—

- (a) widows, old and infirm persons in receipt of maintenance allowance ;
- (b) inmates of Women's Homes and Infirmaries and unattached women and children, ; aged and infirm persons in receipt of gratuitous relief outside Homes ;
- (c) other widows with claims in their own names ;
- (d) persons living in certain Government-built townships and colonies (Annexure I).
- (e) residents of mud-hut colonies in the Punjab.

2. The scale of interim compensation and rehabilitation grant for claims for urban properties will be as in Annexure II. Payments for claims for rural houses will be at half the urban rates.

3. The priority categories will be dealt with as follows :—

- (a) *Maintenance Allowance Grantees.* (i) If they are living in Government or evacuee houses, arrears of rent up to the 31st October 1953 and other Government dues (e.g. loans etc.) will be determined for being deducted out of the compensation and rehabilitation grant, if any, due to them. Recovery of rent on the houses will be suspended with effect from the 1st November 1953 and repairs and maintenance of the house will become the occupants' responsibility. They will be permitted to carry out improvements. The understanding will be that when it becomes possible, the houses will be transferred to them towards settlement of their claims.

The balance of interim compensation and rehabilitation grant, if any, after taking into account the value of the house, will be paid in cash after deducting any Government dues (e.g., arrears of rent, loans, etc.).

- (b) *Inmates of Women's Homes and Infirmaries.* The amount of the rehabilitation grant will be somewhat more than those proposed to be given to the other categories in order that the total amount may be adequate for the family's rehabilitation after discharge from the Home or Infirmary. The increased scale will be communicated separately. The inmates having claims will

[Minister for Finance]

be given the option of taking payments as above and leaving the Home or staying on in the Home, in which case the expenses will be deducted from the compensation and rehabilitation grant given. Unattached women, old and infirm in receipt of gratuitous relief outside Homes will be governed by the ordinary scale of payments.

- (c) and (d) i.e., other widows with claims in their own names and residents of Government-built townships. If they are living in Government or evacuee houses, they will be dealt with as under (a) (i) above. If the value of the house is less than the payment due, the difference will be paid in due course.
- (e) Residents of mud huts in Punjab. Mud-huts have already been transferred to almost all occupants who had claims and their value may be deducted from the compensation and rehabilitation grant, if any, admissible. If the value of the mud hut is less than the payment due, the differences will be paid in due course.

ANNEXURE I

Statement showing the Government-built Townships and Colonies under the interim Compensation Scheme

Name of State	Name of Townships
1. Bhopal	.. Bairagarh.
2. Bombay	.. (a) Ulhas Nagar (Kalyan). (b) Sardarnagr (Ahmedabad). (c) Pimpri (Poona). (d) Valivade (Kolhapur). (e) Warashia (Baroda).
3. Delhi	.. (a) Malviya Nagar. (b) Kalkaji. (c) Tilak Nagar.
4. Kutch	.. Gandhidham.
5. Madhya Pradesh	.. (a) Katni. (b) Tilda (Bilaspur). (c) Chakarbhata. (d) Mana (Raipur). (e) Jaripatka (Nagpur). (f) Dwarka Nagar.
6. Pepsu	.. (a) Rajpura. (b) Tripuri.
7. Uttar Pradesh	.. (a) Modinagar (Meerut). (b) Hastinapur (Meerut). (c) Naini (Allahabad). (d) Ramnagar (Roorkee). (e) Premnagar (Dehradun). (f) Alambagh (Lucknow). (g) Govindnagar (Kanpur).
8. Punjab	.. (a) Nilokheri. (b) Faridabad.

ANNEXURE II

Scale for Interim compensation and Rehabilitation grant to priority categories of displaced Persons

Assessed value of urban claim	INTER'M PAYMENTS		Total
	Compensation (a)	Rehabilitation grants (b)	
Rs 1,000	Rs 200	Rs 400	Rs 600
2,000	400	800	1,200
3,000	600	1,000	1,600
4,000	800	1,180	1,980
5,000	1,000	1,327	2,327
6,000	1,200	1,454	2,654
7,000	1,400	1,567	2,967
8,000	1,600	1,666	3,266
9,000	1,800	1,758	3,558
10,000	2,000	1,840	3,840
12,000	2,400	1,980	4,380
14,000	2,800	2,097	4,897
16,000	3,200	2,193	5,393
18,000	3,600	2,200	5,800
20,000	4,000	2,144	6,144
22,000	4,400	2,024	6,424
24,000	4,800	1,832	6,632
26,000	5,200	1,576	6,776
28,000	5,600	1,301	6,901
30,000	6,000	1,024	7,024
35,000	7,000	305	7,305
40,000	7,558	..	7,558
45,000	7,787	..	7,787
50,000 and over	8,000	..	8,000

- Notes.** (1) Payments for a claim for rural houses will be the same as that for a claim for urban property of half the value.
 (2) Amount admissible at a few stages only are given above. Detailed scale will be supplied separately.
 (3) The above scales are not applicable to inmates of Homes and Infirmarys.

[Minister for Finance]

No. F. 9(26)-SB/53.

GOVERNMENT OF INDIA

MINISTRY OF REHABILITATION

New Delhi, the 16th/18th February, 1954.

FROM

SHRI M. L. PURI,
Under-Secretary to the Government of India.

TO

All State Governments (except Assam, Orissa, West Bengal, Hyderabad, Jammu, and Kashmir, Travancore-Cochin, Bilaspur, Kutch, Bihar, Coorg, Manipur and Tripura).

Subject.—Payment of Interim Compensation to inmates of Homes and Infirmaries.

SIR,

I AM directed to invite a reference to this Ministry's letter No. F-17(1)(17)/53-R.H.C., dated the 21st December 1953, and to say that the Government of India have decided that inmates of Homes and Infirmaries who have verified claims should be given the option of taking payments and leaving the Home or staying on in the Home. The procedure for implementing this decision is explained in this letter.

2. Payments to those inmates who exercise their option in favour of taking the compensation and leaving the Home will be made only at the same time that the person leaves and not before.

3. As regards those who exercise the option to stay on in the Home, the expenses on their maintenance will be deducted from the net amount of compensation payable to them. The amount of deductions will depend on the average *per capita* monthly expenditure on that Home during 1952-53. These deductions will be made from the first day of the month following that in which the offer to pay compensation is made by the Regional Settlement Commissioner.

4. A register will be opened in each Home or Infirmary showing the number of claimants and entries of the amount due as compensation as intimated by the Regional Resettlement Commissioner will be made against those claimants who choose to stay in the Home or Infirmary. If a claimant decides to leave the Home subsequently his name should be intimated to the Regional Settlement Commissioner who will pay him compensation due to him minus the deduction referred to in the preceding paragraph. The registers will be maintained both by the Officer Incharge of the Home and the Regional Settlement Commissioner concerned.

5. The minimum amount payable to a claimant on account of compensation will not be less than what a non-claimant would receive if he were at that time discharged from the Home or Infirmary.

6. In the case of a claimant who desires to be provided with a house in lieu of his interim compensation, the following procedure will be followed :—

(i) If the amount of compensation is sufficiently big, the State Government will allot a suitable tenement to the claimant. (In Delhi the Regional Settlement Commissioner has a certain number of tenements at his disposal and will make allotments out of his quota to the big claimants).

(ii) In case of smaller claimants, the State Government may provide accommodation under the "Cheap Housing Scheme" i.e., Rs 500 and a plot. In either case, the value of the house will be deducted from the net compensation payable to the claimant, after making deductions if any as in para 3 where accommodation is provided by the State Government to a claimant inmate, due intimation must be given to the Regional Settlement Commissioner concerned to enable him to make necessary entries in the compensation account of the individual.

7. It is requested that suitable instructions may kindly be issued to the Officer-Incharge of Homes and Infirmaries.

An acknowledgement is requested.

Yours faithfully,

M. L. PURI,

Under-Secretary to the Government of India.

TIME LIMIT FOR FILING CLAIMS

***3072. Shrimati Sita Devi :** Will the Minister for Finance be pleased to state—

- (a) whether any time limit has been fixed by the Government in the case of those displaced persons who were, for one reason or other, unable to file their claims ;
- (b) the total number of claims so far filed by the displaced widows in the State ?

Sardar Ujjal Singh : (a) The scheme for giving compensation to the displaced persons in lieu of property left in West Pakistan, is being administered by the Government of India and no information is available with this Government, on this part of the question.

(b) 4986. This figure does not include widows getting Maintenance Allowance.

 INSTALLATION OF TUBE-WELLS IN EVACUEE HOUSES AT JULLUNDUR

***3073. Shrimati Sita Devi :** Will the Minister for Finance be pleased to state—

- (a) the total number of tube-wells so far installed in the evacuee houses at Jullundur together with the total expenditure so far incurred on each one of them ;
- (b) the total number of such tubewells which have been installed in the houses allotted to Government Servants together with the list of the houses and the expenditure incurred on each one of them separately ?

Sardar Ujjal Singh : (a) Nil.

(b) Nil.

 CONSTRUCTION OF HOUSES AT AMRITSAR UNDER THE INDUSTRIAL HOUSING SCHEME

***3095. Sardar Darshan Singh :** Will the Minister for Finance be pleased to state—

- (a) the total number of houses so far built in Amritsar for workers under the Industrial Housing Scheme ;
- (b) the conditions for allotment of the said houses to workers and the monthly rent fixed therefor ?

Chaudhri Sundar Singh : (a) and (b). The required information is being collected and will be supplied to the Member when ready.

EDUCATION REFORMS COMMITTEE

*2740. **Shri Ram Kishan** : Will the Minister for Education be pleased to state—

(a) whether any Educational Reforms Committee was appointed by the Government to suggest any change in the primary and secondary educational set-up in the State ; if so, when and its terms of reference ;

(b) whether any report has been submitted by the said Committee ; if so, its main recommendations and the action, if any, taken by the Government thereon ?

Shri Jagat Narain: (a) Yes. A committee was set up in August, 1952, to re-examine and to suggest reform in the system of Primary and Secondary Education in the State.

(b) No, as simultaneously the Government of India set up the Secondary Education Commission to report on all aspects of secondary education. In view of this, it was decided to await the report of the Commission before taking any further action.

HOSPITALS AT BALLABGARH, DISTRICT GURGAON

*3015. **Shri Dharam Vir Vasisht** : Will the Minister for Education be pleased to state whether any measures have been taken by the Government to equip the newly built hospital at Ballabgarh, District Gurgaon, under the scheme of provincialisation of Tehsil Headquarters Hospitals in the State ; if so, the nature of such equipment ; if not, the reasons therefor ?

Shri Jagat Narain : A statement containing the requisite information is given below:—

Details of the equipment purchased or proposed to be purchased during the current financial year for use in the Civil Hospital at Ballabgarh

(1) Surgical instruments, appliances and other equipment	..	3,621
(2) Hospital Furniture such as Hospital Pattern Bedsteads, Ward Lockers, Bed Rests, etc.,	..	2,121
(3) Articles of bedding and clothing for patients, including blankets, etc.	..	1,701
(4) Wooden Furniture—Almirah, Tables, Chairs, etc.	..	557
		8,000
Total	..	8,000

In addition to the above, arrangements are also being made to purchase, before the close of the current financial year, additional articles of equipment at a cost of Rs. 500

SCHOOLS IN GURGAON DISTRICT

***3016. Shri Dharam Vir Vasisht :** Will the Minister for Education be pleased to state—

- (a) the number and names of A. V. Middle Schools or Middle Schools with optional English in Gurgaon District where the posts of English Teachers remained vacant during the years 1952-53 and 1953-54 ; together with the dates and the periods of each vacancy ;
- (b) the alternative arrangements, if any, made during the period mentioned in part (a) above in each case, if not, the reasons therefor ;
- (c) whether the students or teachers resorted to strike in some schools mentioned in part (a) above to get their grievances redressed ; if so, the manner in which their grievances were redressed ?

Shri Jagat Narain : (a) A statement is given below:—

(b) The classes were taken by the vernacular teachers in their own subjects, or by the second A. V. Teacher where available.

(c) No.

Serial No.	Name of D. B. A.V. Middle Schools or Middle Schools with Optional English Classes	PERIOD FOR WHICH THE POST OF A.V. TEACHERS REMAINED VACANT			
		1952-53		1953-54	
		From	To	From	To
1	Sibi ..	1st April 1952	21st August 1952.	3rd July 1953	18th December 1953
2	Pali ..	1st May 1952	31st October 1952	3rd October 1953	13th March 1954
3	Fatehpur Biloch	28th August 1953	6th February 1954
4	Daulatabad	14th September 1953	27th January 1954
5	Bohera Kalan	13th October 1953	11th December 1953
6	Jamalpur	2nd July 1953	17th January 1954
7	Taoru	2nd July 1953	28th November 1953
8	Dharuhera	28th November 1953	Up to now

SCHOOLS FOR GIRLS IN VILLAGE LADWA, DISTRICT KARNAL

***3049. Shri Wadhawa Ram :** Will the Minister for Education be pleased to state—

- (a) whether there is any high school for girls in Village Ladwa, District Karnal ; if none, the reasons therefor ;
- (b) whether the Government intends to open a Government High School for girls at the aforesaid village ; if so, when ?

Shri Jagat Narain : (a) No. The finances of the State do not permit the opening of such schools at all places where they are needed.

(b) No.

LADY DOCTOR IN VILLAGE HOSPITAL, LADWA, DISTRICT KARNAL.

***3050. Shri Wadhawa Ram :** Will the Minister for Education be pleased to state whether it is a fact that there is no Lady Doctor in the Hospital of Village Ladwa, District Karnal, if so, the reasons therefor together with the date when a Lady Doctor is likely to be appointed at the said Hospital ?

Shri Jagat Narain : Yes ; the dispensary at Ladwa belongs to the District Board, Karnal, which has not so far decided to open a women's section there. The District Board, Karnal, is being asked to consider the desirability of opening a women's section at the Civil Dispensary Ladwa. Government can arrange the posting of a Lady Doctor at Ladwa, if the District Board, Karnal, passes a resolution agreeing to create the post.

DISPENSARY AT VILLAGE MUNDHRI, DISTRICT KARNAL.

***3104. Shri Mool Chand Jain :** Will the Minister for Education be pleased to state whether the dispensary at Village Mundhri, District Karnal, is open to public if not, whether any representations have been received by the Government asking for the said dispensary to be opened for the general public ; if so, the action, if any, the Government has taken thereon ?

Shri Jagat Narain : Parts I and II—No.

Part III—Does not arise.

GRANT TO PRIVATE SCHOOLS.

***3105. Shri Mool Chand Jain :** Will the Minister for Education be pleased to state—

- (a) the names of private schools in the State district-wise getting grants from the Government ;
- (b) the amount given annually to each school mentioned in part (a) above ;
- (c) whether the management of Jat High School, Thol, District Karnal applied for a grant and whether the Government has decided to give any grant to this school ; if so, what ; if not, the reasons therefor ?

Shri Jagat Narain: (a) and (b) Attention is invited to the printed statement of grants sanctioned for aided Indian Schools (1948-49 to 1952-53), copies of which have been placed in the Assembly office and were distributed to the members of the Legislative Assembly.

(c) Yes, but the school has not been considered for special grant for the reason that it was recognized only with effect from the 1st April, 1953 and the grants payable during the current year are based upon the expenditure incurred from October, 1951 to September, 1952.

NEW ROUTE PERMITS FOR KATCHA ROADS IN THE STATE

*3109. **Sardar Harkishan Singh Surjit :** Will the Minister for Education be pleased to state—

(a) whether it is a fact that new route permits have been issued by the Government for *katcha* roads in the State; if so, the number of such permits issued during the years 1953-54 along with the list of transport companies or individuals who have been given such permits ;

(b) the number of those who were already in road transport business when they received such permits and the number of those who are new entrants to the said business ?

Shri Jagat Narain : (a) The consideration of grant of stage carriage permits on new *katcha* routes has been deferred due to impending Nationalization Scheme. Two temporary stage carriage permits have, however, been issued to the following transport companies :—

<i>Name of Transport Company</i>	<i>Name of route</i>
(i) Shiwalik Transport Co. Ltd., Hoshiarpur	Nirhana-Dadasiba-Dehragopipur- Jowalamukhi Mandir.
(ii) New Paris Bus Service, Rohtak	Bhiwani-Behal-Jhopa via Keiru.

(b) Both the companies were already in road transport business.

BUDGET GRANT FOR MEDICAL AND HEALTH

*3233. **Shri Daulat Ram Sharma :** Will the Minister for Education be pleased to state the percentage of the total budget grant under the head Medical and Health for the year 1951-52 and 1952-53 spent in Amritsar, Ludhiana and Jullundur Cities and Kangra District, respectively ?

Shri Jagat Narain : A statement containing the required information is given below:—

Town District	Percentage of Medical Budget		Percentage of Health Budget	
	1951-52	1952-53	1951-52	1952-53
Amritsar City ..	per cent 32.9	per cent 33.2	per cent 1.3	per cent 0.7
Ludhiana City ..	5.5	5.1	0.1	0.3
Jullundur City ..	2.4	2.5	0.2	0.13
Kangra District ..	5.37	5.41	6.2	17.7

N.B.—Several institutions in Amritsar and Ludhiana Cities also cater to the needs of the whole State.

REPAIR OF PUBLIC WORKS DEPARTMENT APPROACH ROAD, CHHEHARTA,
DISTRICT AMRITSAR

***3094. Sardar Darshan Singh :** Will the Minister for Public Works be pleased to state—

- (a) whether the Government is aware of the bad condition of the Public Works Department approach road Chheharta (Amritsar) due to the lack of any drainage ;
- (b) whether the Government has received any requests from the residents of Chheharta and Municipal Committee, Chheharta for the repair of the said road, if so, the action, if any, taken by the Government thereon ?

Sardar Gurbachan Singh Bajwa : (a) Yes.

(b) The drainage across the road is being obstructed by the stalls which have been built right along the road and due to bad drainage, the water stands on the road. As soon as alternative accommodation is provided and stalls are removed by the civil authorities the road will be restored to its normal condition.

INTRODUCTION OF TRADE AND PROFESSION LICENCES BY MUNICIPAL COMMITTEE,
JULLUNDUR

***3128. Sardar Chanan Singh Dhut :** Will the Minister for Public Works be pleased to state—

- (a) whether it is a fact that the Municipal Committee, Jullundur has decided to introduce licences for a number of Trades and Professions beginning with the year 1954 ; if so, the names of such Trades and Professions ;
- (b) whether it is also a fact that it has been decided to increase licence fees ; if so, by how much and in which case or cases ;
- (c) the total estimated annual income of the said Municipality as a result of these measures ;
- (d) whether the Government has sanctioned the measures referred to above of the said Municipality ?

Sardar Gurbachan Singh Bajwa : The information is being collected and will be supplied to the Member when ready.

ELECTRICITY IN JULLUNDUR CITY

***3129. Sardar Chanan Singh Dhut :** Will the Minister for Public Works be pleased to state—

- (a) the number of times electricity was not available in Jullundur City during the year 1953-54 along with the reasons therefor in each case ;
- (b) whether it is a fact that new connections have been given and load consequently increased in the year 1953-54 while supply has remained stationary ; if so, the load and the supply in the years 1952, 1953 and 1954 ?

Sardar Gurbachan Singh Bajwa : Part (a) The requisite information is given in the statement given below.

Part (b). Yes ; the new industrial connections were, however, given for night supply only and, thus, there was very little increase in the maximum demand. The connected load and the maximum demand in the three years, was as follows :—

Year	Connected load	Maximum demand
(1) 1952	28819 kW.	4800 kW.
(2) 1953	30272 kW.	5120 kW.
(3) 1954	32400 kW.	4640 kW.

The maximum demand for 1954 pertains only to the two months, viz. January and February, when, due to heavy rains, there was practically no demand for running agricultural pumps and thus the maximum demand in this year is lower than in the previous year.

Statement showing particulars of the shut downs of Electricity in Jullundur during 1953-54

Serial No.	Date on which Elec'y was not available.	Reasons.	Area affected.
1	25-5-53 (6 a.m. to 4 p.m.)	In connection with the maintenance work	Empress Garden Road, Jullundur City
2	1-7-53 (6 a.m. to 4 p.m.)	In connection with the augmentation of the L.D. System.	Bazar Kalan and Bazar Sheikhan, Jullundur City
3	21-5-53 (7 a.m. to 7 p.m.)	To remove the defects in Mains as pointed out by E. I.	Tanda Road, Jullundur, City
4	4-8-53 (8 a.m. to 1 p.m.)	In connection with the augmentation of the L.D. System	Bazar Kalan and Bazar Sheikhan, Jullundur City
5	15-9-53 (10 p.m. to 23 p.m. on 16-9-53)	200 KVA transformer was burnt in Old Sub-Station at Jullundur	Mandj Fenton Ganj Panj- bir Phagwara Gate and New Railway Road, etc. in Jullundur City.
6	19-9-53 (3 p.m. to 5 p.m.)	3.3 KV H.T fuses at Empress Garden Road Sub-station burnt out	Mandi Road, a portion of Civil Lines, Empress Garden and Ladowali Road, Jullundur City.
7	27-9-53 (7 a.m. to 2 p.m.)	In connection with the augmentation work at 132-KV Grid Sub-station intallation of two new 8 MVA JAPANESE transformers	Jullundur City and its rural areas
8	30-9-53 (6 a.m. to 8 a.m.)		
9	3-10-53 (9 a.m. to 6 p.m.)		
10	5-10-53 (6-30 a.m. to 4 p.m.)		
11	11-10-53 (1 a.m. to 3 p.m.)		
12	15-10-53 (6-30 a.m. to 9 a.m.)		
13	1-11-53 (6-30 a.m. to 6 p.m.)	In connection with the augmentation of L.D. System	Bazar Kalan and Bazar Sheikhan and a portion of Civil Lines, Jullundur City.
14	2-11-53 (6-30 a.m. to 6 p.m.)		
15	12-11-53 (7 a.m. to 5 p.m.)		
15-a	13-11-53 (8 a.m. to 5 p.m.)		

[Minister for Public Works]

Serial No.	Date on which Elec. was not available.	Reasons.	Area affected.
16	15-11-53 (7 a.m. to 1 p.m.)	In connection with the augmentation work at 132 KV Grid Sub-station installation of two New 8 MVA Japanese transformers.	Jullundur City Sub-station
17	3-12-53 (12 midnight to 5 a.m.)	Due to shortage of water in Uhl River Scheme	Jullundur City
18	4-12-53 (1 a.m. to 5 a.m.)		
19	7-12-53 (1 a.m. to 5 a.m.)		
20	10-12-53 (1-30 a.m. to 5-30 a.m.)		
21	18-12-53 (1-30 a.m. to 5-30 a.m.)		
22	19-12-53 (2-30 a.m. to 5-30 a.m.)		
23	1-1-54 (0-40 a.m. to 10-8 a.m.)	Due to breakage of conductor whereby the supply from Verka was stopped by the tripping of the OCB there.	Jullundur City
24	7-1-54 (1-30 a.m. to 5-30 a.m.)	Due to shortage of water in Uhl River Scheme	Jullundur City
25	8-1-54 (1-30 a.m. to 5-30 a.m.)		
26	16-1-54 (1-30 a.m. to 5-30 a.m.)		
27	17-1-54 (1-30 a.m. to 5-30 a.m.)		
28	20-1-54 (1-30 a.m. to 5-30 a.m.)		
29	22-1-54 (1-30 a.m. to 5-30 a.m.)		
30	25-1-54 (1-30 a.m. to 5-30 a.m.)		
31	29-1-54 (1-30 a.m. to 5-30 a.m.)		
32	30-1-54 (1-30 a.m. to 5-30 a.m.)		
33	14-2-54 (8 a.m. to 6 p.m.)	In connection with the augmentation work at 132 KV Grid Sub-station, Jullundur installation of two new 8 MVA Japanese transformers.	Jullundur City
34	21-2-54 (8 a.m. to 8-45 p.m.)	Ditto	Ditto

LEVY OF TAX ON HAWKERS

*3215. Shri Kasturi Lal Goel : Will the Minister for Public Works be pleased to state whether the Government has permitted the Municipal Committees and Gram Panchayats in the State to levy tax on the hawkers, if so, the rate thereof ?

Sardar Gurbachan Singh Bajwa : The information is being collected and it will be supplied to the Member, when ready.

LICENSES FOR LIQUOR SHOPS IN FEROZEPUR DISTRICT

*2948. Shri Teg Ram : Will the Minister for Labour be pleased to state—

- (a) whether it is a fact that in Ferozepur District the licenses for liquor shops were auctioned during the month of February, 1953 ;
- (b) the date when and the amount for which licenses for the liquor shops were auctioned for each of the villages in the said District ;
- (c) the total number of old and new licenses that were auctioned during the period mentioned in part (a) above ?

Chaudhri Sundar Singh : (a) Yes.

(b) A statement is given below.

(c) *First Part.* 86 (Urban 12, Rural 74)

Second Part. Nil.

Statement showing license fees fixed by auction on the 13th and the 14th February, 1954, for licenses for retail vend of country spirit in rural areas of Ferozepore District for the financial year 1953-54

Serial No.	Locality of the license	License fee
1. Ferozepore Tehsil		
1	Feroze Shah	6,200
2	Mudki	4,400
3	Talwandi Bhai	12,200
4	Mamdor	1,900
5	Mehga Matam	1,000
6	Mehraj	16,800
7	Gobindpur	8,000
8	Nathana	32,600
9	Kalyan Sukha	9,700
10	Tungwali	11,000
11	Burj Kahan Singh Wala	27,100
12	Lehra Mahabbat	9,000
	Total	1,39,900

[Minister for Labour]

Serial No.	Locality of the license	License fee
II. Moga Tehsil.		
		Rs
1	Begha Purana	35,600
2	Ajitwal	12,000
3	Mari Mustafa	10,100
4	Smadh Bhai	7,000
5	Lopon	5,400
6	Dara Pur	7,100
7	Saidoke	9,600
8	Raunta	9,000
9	Dala	8,400
10	Nathuwala	8,000
11	Rauli	5,200
12	Smalsar	15,000
13	Thathi Bhai	7,100
14	Basni Kalan	12,200
15	Rausi Kalan	6,000
16	Gholia	9,000
17	Dawdhar	6,600
18	Takhtu Pura	7,000
19	Patto Hira Singh	13,000
20	Buttar	6,600
21	Daroli Bhai	6,600
22	Chirak	10,500
	Total	2,17,000
III. Fazilka Tehsil.		
1	Bam	10,000
2	Lambi	19,100
3	Ghuriana	8,100
4	Malout	84,000

Serial No.	Locality of the license	License fee
III. Fazilka Tehsil—concd		Rs.
5	Salamewali	4,400
6	Ladhuka	5,600
7	Dhaba Kokrian	2,300
8	Phullu Khera	5,000
9	Khippanwali	8,000
10	Alam Wala	5,600
11	Rojhanwali	5,000
12	Wahabwala	7,500
13	Ghumarwala	4,700
14	Giddaranwali	2,800
15	Tharajwala	3,500
16	Himatpura	3,000
17	Jhurar Khera	2,700
18	Kundal	5,000
19	Jodhpur	2,400
Total		1,88,700
IV. Muktsar Tehsil.		
1	Kanianwali	5,500
2	Bhagsar	12,000
3	Gulabewala	5,000
4	Tamkot	8,000
5	Bhuttiwala	9,300
6	Ko-Bhai	7,700
7	Doda	13,000
8	Chak Gulabewala	10,200
9	Guru Sar	3,700
10	Bariwali	8,400
11	Kuraiwala	5,000
Total		87,800

[Minister for Labour]

Serial No.	Locality of the license	License fee
	V. Zira Tehsil.	Rs.
1	Makhu ..	6,200
2	Khosa Randhir ..	2,000
3	Talwandi Mallian ..	2,100
4	Bhindar Kalan ..	3,800
5	Mallanwala ..	1,300
6	Santoowala ..	1,400
7	Kishanpura ..	2,600
8	Manawan ..	1,260
9	Kot Ise Khan ..	3,800
10	Brianwala ..	1,600
	Total ..	26,060
	Grand Total ..	6,59,460

APPOINTMENT OF DOCTORS UNDER THE STATE INSURANCE SCHEME.

***3096. Sardar Darshan Singh :** Will the Minister for Labour be pleased to state—

- (a) the total number of doctors under Panel System employed under the State Insurance Scheme for Workers when the said scheme was launched and their number at present ;
- (b) the total number of such doctors who have resigned so far together with the reasons for their resignations in each case ?

Chaudhri Sundar Singh : A statement is given below.

(a) 63, and at present there are 59 including one Assistant Surgeon Class (Non-Gazetted) posted on general duty at Jagadhri to provide medical benefit exclusively to the insured workers of Jagadhri ;

(b) 8

Reasons for their resignation are—

1. Dr. Sujan Singh Sodhi, .. Resigned before the scheme has enforced
Amritsar .. assigning no reasons.
2. Dr. P.R. Puri, Civil .. Resigned saying that he felt physically
Surgeon (Retd.), .. incapable.
Ludhiana

3. Dr. M.R. Jandial, Amritsar .. Could not attract any worker on his list and also got employment elsewhere.
4. Dr. Ram Dial, Bhiwani .. Could not get any workers.
5. Dr. Narinder Nath, Ambala .. Could not cope with the rush of work.
6. Dr. K.K. Sachdeva, Amritsar .. Resigned saying that the capitation fee was unremunerative.
7. Dr. Ved Parkash Sharma Jagadhri .. Could not stand the behaviour of workers towards him.
8. Dr. V.R. Bajaj, Amritsar .. Got employment elsewhere.

ADDITIONAL POLICE POST IN DISTRICT LUDHIANA.

***572. Shri Abdul Ghani Dar :** Will the Chief Minister be pleased to state—

- (a) whether any Additional Police Post was quartered at Village Kamalpur and Village Laman, District Ludhiana under section 15 of the Police Act, 1861 during the month of September, 1951 ; if so, the date thereof ;
- (b) (i) the actual cost borne by the Government to defray the charges of this police post for the period it remained posted in these villages ;
(ii) the items together with the details of the amount spent on each item while calculating the actual cost of this police post ;
- (c) whether any police constables, Head Constables and other police officers remained busy in the investigation and prosecution of the cases which had been committed outside the limits of these two villages during the period of their posting at this police post ; if so, the period spent by each of the three categories of the police force on these cases ;
- (d) whether any member of the police staff of the police post remained on patrolling duties outside the limits of these villages during the period of the posting at this police post ; if so, their list and the time spent by each one of them on these duties ;
- (e) (i) whether at the time of calculating the actual cost of this police post the charges due for the period referred to in parts (c) and (d) above were remitted ; if so, to what extent ; if not, the reasons therefor ;
(ii) whether the case of this police post has been treated at par with the cases of similar Additional Police Post of Villages Miani, Makhi Kalan, Kacha Pakka and Sur Singh, District Amritsar in the remission of the charges referred to in parts (c) and (d) above ; if not, the reasons therefor ;
- (f) the total amount assessed as cost of Additional Police Post from each of the villages referred to in part (a) above ; together with the total amount of cost recovered up to 28th February, 1954 ?

Shri Bhim Sen Sachar : The information is being collected and it will be supplied to the Member, when ready.

SHORT NOTICE QUESTION AND ANSWER

PUNJAB BEOPAR MANDAL.

*3021. Shri Dev Raj Sethi : Will the Chief Minister be pleased to state whether he extended an invitation to the President, Punjab Beopar Mandal for discussions about the Sales Tax in the State ; if so, ; the date on which the discussion took place ; together with the outcome of these discussions ?

Chaudhri Sundar Singh : Yes. The discussions between the Chief Minister, Punjab, and the executive of the Punjab Beopar Mandal were held at Chandigarh on the 3rd March, 1954, where unanimous decisions about the levy of the Sales Tax on a purchase basis, in respect of certain classes of dealers e.g., importers and other matters, were reached.

श्रीदेव राज सेठी : स्पष्टीकरण सहित, मंने details के लिये मांग की थी क्योंकि मैं जानना चाहता हूँ कि कौन से चीजें बाते मानी गई हैं।

ਅਰਥ ਮੰਤ੍ਰੀ : Details ਅਖਬਾਰਾਂ ਵਿਚ ਛਪ ਵੁਕੀਆਂ ਹਨ, ਮੇਰੇ ਦੋਸਤ ਨੂੰ ਉਨ੍ਹਾਂ ਦਾ ਟਿਲਮ ਹੋ।

श्री देवराज सेठी : अखबारों में जो कुछ information छपी है वह unofficial है। Officially कोई details नहीं बताई गई।

ਅਰਥ ਮੰਤ੍ਰੀ : ਜਿਹੜਾ ਫੈਸਲਾ ਹੋਇਆ ਹੈ ਉਹਦੇ ਮੁਤਾਬਿਕ ਟੈਕਸ lump sum basis ਉੱਪਰ ਲਿਆ ਜਾ ਸਕਦਾ ਹੈ ਅਤੇ ਵਪਾਰੀਆਂ ਨੂੰ purchase basis ਉੱਪਰ return ਦਾਖਲ ਕਰਨ ਦੀ ਇਜਾਜ਼ਤ ਦਿਤੀ ਗਈ ਹੈ। Calculate ਕਰਨ ਦੇ ਬਾਰੇ ਵਿਚ ਵੀ ਫੈਸਲਾ ਹੋਇਆ ਹੈ। ਜਿਤਨਾ ਮਾਲ ਕਿਸੇ ਨੇ ਖਰੀਦਿਆ ਹੋਵੇ ਉਹ ਉਸ ਦੀ ਕੀਮਤ ਦਾ 7.5 ਫੀ ਸਤੀ ਟੈਕਸ ਦੇ ਤੌਰ ਤੇ ਦੇ ਸਕਦਾ ਹੈ ਪਰ ਕਿਸੇ ਵਪਾਰੀ ਲਈ ਜ਼ਰੂਰੀ ਨਹੀਂ ਕਿ ਉਹ ਇੰਜ ਕਰੇ। ਜੇ ਹੋਈ ਵਪਾਰੀ ਚਾਹਵੇ ਤਾਂ ਪੁਰਾਣੇ ਰਿਸਾਬ ਦੇ ਮੁਤਾਬਿਕ ਵੀ ਟੈਕਸ ਦੇ ਸਕਦਾ ਹੈ। ਵਪਾਰੀਆਂ ਨੂੰ ਇਸ ਮਾਮਲੇ ਵਿਚ option ਦਿਤੀ ਗਈ ਹੈ।

श्री देवराज सेठी : क्या वित्त मंत्री सहोदय कृपा करके बता सकते हैं कि इस बारे में maximum और minimum कोई limit रखी हुई है कि नहीं ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਇਸ ਗਲ ਦਾ ਹੋਈ ਫੈਸਲਾ ਨਹੀਂ ਕੀਤਾ ਗਿਆ।

श्री देवराज सेठी : Imported goods के बारे में भी कोई फैसला हुआ है कि नहीं ?

Mr. Speaker : It does not arise.

अध्यक्ष सहोदय : सहितान, पेशतर इस के कि हाऊम की कारवाई गुरु हो में अजं करना चाहता हूँ कि अब गमों बहुत बड़ रही है और इस हाल में काफी देर तक बँटना मुश्किल हो रहा है। इसलिए मुनासिब इन्तज़ाम फौरन हाथ में लिया जा रहा है। आप यह न पूछिये

कि फौरन के क्या माइने हैं। वह सब इन्तजाम आप लोगों के सामने आ जायेगा और हमारी यह तकलीफ दूर हो जायेगी। इस सिलसिले में मैं Press Gallery वालों से खास तौर पर मुआफ़ी का खस्तगार हूँ। लेकिन उन से अर्ज करूँगा कि जहाँ वे हमारे साथ सुख के हकदार होते हैं वहाँ तकलीफ में भी हिस्सेदार बनें।

DEMAND FOR GRANT—IRRIGATION (WORKS)

Minister for Irrigation (Chaudhri Lahri Singh) : Sir, I beg to move—

That a sum not exceeding Rs 1,61,16,800 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Irrigation (Works).

अध्यक्ष महोदय : इस agenda पर तीन Demands हैं। इस पर बहस के लिये दो दिन रखे गये हैं, आज का और कल का। आप जानते हैं कि जब तक किसी Demand पर बहस हो कर आप लोगों की राय का फैसला न हो जाये दूसरी Demand आपके सामने पेश नहीं हो सकती। इस लिये अब यह आप की रजा है कि आप हर एक Demand के लिये कितना वक्त खर्च करना चाहते हैं। जैसा कि मैंने पहले अर्ज की है इतनी Demand के लिये 2 दिन रखे गये हैं इन पर कई cut motions आई हुई हैं वे भी moved समझी जायेंगी। यानी Original demand as well as the cut motions on Demand No. 7 are all before you आप इतनी मेहरबानी कीजिये कि अपनी तकरीरों को Demand No. 7 तक ही महदूद रखें और जब इस Demand का फैसला हो जाए तो फिर Demand आठ की बारी आएगी।

महोदय रीतल मिथ्य रूतः प्युठ नो नेवठ त्रिंठं Demands
रूपत र्द्विंठी घणिस वठ लही न्द्वे उं ठीव उंवेगा।

अध्यक्ष महोदय : पहले Demand No. 7 पर ही खुली बहस होनी चाहिये उस के बाद दूसरी Demands पर बहस होगी।

पंडित श्री राम शर्मा : मेरा भी विचार है कि तीनों Demands पर इकट्ठी बहस हो।

अध्यक्ष महोदय : क्यों हो ? आज तक कभी किसी हाऊस में at one and the same time एक से ज्यादा Question under discussion नहीं हुए। यह motion केवल एक Demand के बारे में है। Omnibus Resolution नहीं है। जब तक एक Demand पर आप अपनी राय कायम नहीं कर लेते तब तक आप के सामने दूसरी Demand पेश नहीं हो सकती। कभी कोई हाऊस 2 या 3 चीजों को simultaneously consider नहीं कर सकता। बाकी रही बात तकरीरों की। वे जितनी relevant होती हैं मुझे इल्म है। और अब बहिन शर्मो देवी preside करेंगी और आप को irrelevant talk करने से रोकेंगी।

(At this Stage Srimati Shanno Devi, a member of the panel of Chairmen occupied the Chair.)

Chairman : Motion moved

That a sum not exceeding Rs. 1,61,16,800 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Irrigation (Works.)

अब जैसा कि अध्यक्ष महोदय कह चुके हैं उन तमाम नीचे दी गई cut motions के मुतअल्लिक जिन का नोटिस दिया गया है यह तत्सर्वर किया जायगा कि वे move हो चुकी हैं। उन पर main motion के साथ बहस की जा सकती है। अब मैं श्री धर्म वीर वाशिष्ठ जी से कहूंगी कि वह अपना भाषण शुरू करें।

1. Shri Babu Dayal Sharma :

That the demand be reduced by Rs. 1 00.

2. Shri Hari Chand :

That the demand be reduced by Rs. 100/-.

3. Shri Ram Chandra Comrade :

That the demand be reduced by Rs. 100/-.

4. Shri Ram Kishan :

That the demand be reduced by Rs. 100/-.

5. Shri Ram Sarup

That the demand be reduced by Rs. 100/-.

6. Shri Dharam Vir Vasisht :

That the demand be reduced by Re. 1/-.

7. Rao Gajraj Singh :

That the demand be reduced by Re. 1/-.

8. Shri Kasturi Lal :

That the demand be reduced by Re. 1/-.

9. Shri Mani Ram Bagri :

That the demand be reduced by Rs. 100 /-.

10. Shri Mool Chand Jain :

That the demand be reduced by Re. 1/-.

11. Sardar Partap Singh :

That the demand be reduced by Re. 1/-.

12. Sardar Shamsheer Singh :

That the demand be reduced by Re. 1-.

13. Sardar Iqbal Singh :

That the demand be reduced by Re. 1/-.

14. Sardar Wazir Singh :

That the demand be reduced by Re. 1/-.

15. Sardar Sarup Singh :

That the demand be reduced by Re. 1/-.

श्री धर्म वीर वाशिष्ठ (हस्तन पुर) : प्रधान जी ! मैं पंजाब के भागीरथ सिंचाई मंत्री को मुबारकबाद देने के लिये खड़ा हुआ हूँ। कुछ भाइयों का विचार है कि मैं सूबा में पानी न होते हुए भी सरकार को बधाई दे रहा हूँ। इस लिये मैं आप के द्वारा सदन को बताना चाहता हूँ कि पंजाब सरकार ने 1954-55 के बजट में विकास व्यय अर्थात् Development Expenditure के लिये आम तौर पर और सिंचाई के लिये पिछले सालों से खास तौर पर ज्यादा खर्च किया है। 1951-52 के वर्ष में Revenue Expenditure अर्थात् राजस्व व्यय में से 1.38 करोड़ रुपया सिंचाई पर खर्च हुआ था। 1952-53 में Revenue Expenditure में से 1.55 करोड़ रुपया खर्च हुआ, 1953-54 में 2 करोड़ और 1954-55 में यही रकम 2.37 करोड़ तक बढ़ा दी गई है। यदि मैं सारे विकास व्यय की percentage आप के सामने रखूँ तो सदन के माननीय सदस्यों को मालूम होगा कि सिंचाई पर 1951-52 में 17.5 प्रतिशत कुल विकास व्यय खर्च किया गया, 1952-53 में 18 प्रतिशत और 1953-54 में 17.50 प्रतिशत खर्च हुआ। इस वर्ष यानी 1954-55 में यह खर्च 16 प्रतिशत होगा। Capital Expenditure और Revenue Expenditure दोनों को मिलाया जाए तो कुल रुपया 32 करोड़ बनता है। River Schemes पर खर्च करने के लिये 22.78 करोड़, सिंचाई और दूसरी स्कीमों पर 3.25 करोड़ रुपया खर्च होगा। ये कुल रकम 26.03 करोड़ या 85 प्रतिशत बनती है। अर्थात् 1954-55 में Capital और Revenue Expenditure को मिला कर कुल रुपया 28.40 करोड़ खर्च होगा जो कि बजट के कुल Development Expenditure का 60 प्रतिशत बनता है। बड़ी शानदार बात है कि बहुत भारी रुपया पंजाब में सिंचाई की स्कीमों पर खर्च किया गया है और होगा।

माननीय! अत्यन्त महोदया ! जब मैं उस ज़माने की याद करता हूँ जब कि सौ साल पहले की दुनिया में यहां केवल 80 लाख एकड़ रकबा ज़ेरे काश्त था तो आज मैं देख कर खुश होता हूँ कि यह रकबा अब बढ़ कर पांच करोड़ एकड़ तक पहुंच गया है। यह मामला यहां ही खत्म नहीं होता। जो रुपया हम सिंचाई के कामों पर खर्च कर रहे हैं उस की बदौलत सन् 1960 तक यह रकबा पांच करोड़ से बढ़ कर 9 करोड़ 50 लाख एकड़ हो जाएगा। इस तरह जब ज़ेरे काश्त रकबा कुल ज़मीन का 34 प्रतिशत या 35 प्रतिशत तक पहुंच जाएगा तो कुदती तौर पर यह एक बड़ी शानदार और काबले फ़ख्र बात होगी। लेकिन जैसा कि कहा है—

“देखिये ! पाते हैं अशाक, बुनों से क्या फ़ैज़ ?

इक ब्राह्मण ने कहा है कि यह साल अच्छा है।”

[श्री धर्म वीर वाशिष्ठ]

इसलिये ज़रा सँभो तो देखें कि इस से हमें क्या फ़ायदा पहुंचने जा रहा है ? प्रधान जी ! हमारे फ़ाईनेट मिनिस्टर साहिब ने, जो मेरे सामने बैठे हैं, अपने भाषण में भी विकास व्यय का जिक्र करते हुए इस बात पर जोर देकर कहा था कि कांगड़ा और गुड़गांव के दोनों ज़िलों के इलाके बड़े पिछड़े हुए हैं इसलिये उनका अब की दफ़ा काफी ख्याल रखा गया है । ख्याल हो भी क्यों न ? खास कर इस महकमा में इन ज़िलों का और भी ज़्यादा ख्याल क्यों न रखा जाए जब कि खुद वज़ीर साहिब गुड़गांव के इलाका के नज़दीक के रहने वाले हैं ; वहां के पड़ोसी हैं ? आखिर पड़ोसी को पड़ोसी का ख्याल न हो, यह भी कोई बात है ! जाहिर है कि पिछली दफ़ा भी जो 355 tube-wells T.C.A. के अन्तर्गत लगाए गए और इस वर्ष इसी Scheme के मातहत जो 175 tube-wells और लगाए जा रहे हैं, उनमें से कितने tube-wells उन्होंने इस पिछड़े इलाके को दिये ! शायद इसी ख्याल से कि tube-well एक ऐसी चीज़ है जो ज़मीन से पानी को कमोबेश बाहर निकालती है ताकि किसान अपने खेतों में लगा सकें, गुड़गांव के इलाके को भी इन से महकम रखा गया है !!

इस के इलावा, अध्यक्ष महोदया, सोनीपत, पानीपत, समराला, पिपली, डेरा बाबा नानक, अलीवाल वगैरा को इस लिये पानी देने का फ़ैसला किया गया था क्योंकि उन में नहरें नहीं हैं या यह कि वे सब से ज़्यादा खुस्क और रेतीले इलाके हैं । इतना ही नहीं । प्रधान जी, कहते हैं कि बाग़ दफ़ा tube-wells नहरी इलाकों में ज़्यादातर कामयाब होते हैं । ठीक है । Waterlogging को रोकने के लिये भी tube-wells लगाए गए हैं जैसे दिन्ली मालौट के बीच । पंजाब की नहरों में पानी ऐसा होता है कि इन इलाकों में tube-wells कामयाब हो जाते हैं बशर्तकि उन्हें नहरों के नज़दीक लगाया जाए । लेकिन अगर कोई खास चीज़ इन नहरों के पानी में हो—जैसा कि गुड़गांव में मालूम पड़ता है—तो उस पानी से tube-wells में जंग लग जाने का अंदेशा है न ? शायद इसी लिये नहरों पर रुपया फ़ज़ूल जाया होने से बचाया गया है !

श्री देव राज सेठी : आप खूब शायरीनुमा तरीके से तकरीर कर रहे हैं ।

श्री धर्म वीर वाशिष्ठ : यह तो mood की बात है । कहा है कि—

“यह रोज़ रोज़ के कौल-ओ करार रहने दे,
कृछ अपने वाइदे का भी एतबार होने दे ;
जिन्हें दिया नहीं अब तक निगाहें नाज का लुफ़्त,
उन्हें भी आज तो बाग़े बहार होने दे ।
सितमजदा हीं सही, भर दे दामने उम्मीद ;
कभी खज़ां हीं सही, अब तो बहार होने दे ॥”

तो मैं यह कहना चाहता हूँ कि यह बात नहीं कि यह इलाका आप की तवज्जुह की तवक्कोह नहीं करता । बल्कि यह इलाका भी दूसरे ज़िलों की तरह आप से कई प्रकार की आशाएं रखता है । इस के इलावा प्रधान जी, यह बात भी नहीं कि उस इलाके में कोई नहर ही न हो । पंजाब की अपनी न सही उत्तर प्रदेश की अपर आगरा केनाल तो वहां से गुज़रती है ही । लेकिन कितने अफ़सोस की बात है कि बावजूद इस सन्चाई के कि वहां के लोगों को सरकार की तरफ़ से कोई खास irrigation facility नहीं दी गई, उस पानी पर चार्ज किए जाने वाले 'वाटर रेट्स' भी यहां की निस्बत ज़्यादा हैं । इस सम्बन्ध

में, अध्यक्ष महोदया, इलाके वालों ने कई बार वजीर साहिब को दरखास्तें दीं—प्रार्थना की। उन्होंने विनय की कि यह जो फ़र्क है 'वाटर रेट्स' का, इसको सरकार अपने पास से पूरा करे। एक ही सूत्र में किसानों के साथ different treatment क्यों? पर वजीर साहिब को इतनी फुरसत कहां कि वह इस पर ध्यान दे सकें। जाहिर है प्रधान जी, कि यदि गुड़गांव में चावल का भाव 20 रुपये मन हो और दूसरी जगहों पर यही चावल 14 रुपये मन मिलता हो तो यह जरूरी तौर पर सरकार का फ़र्ज हो जाता है कि वह गुड़गांव में भी चावल उसी दर पर मुहैया करे जिस पर कि और जगहों पर मिलता हो। खैर—

“खुद ही इश्क की गुस्ताखी,
सब तुझ को सिखा लेगी।
ऐ हुसने हया पर्वर !
शोखी भी, शरारत भी ॥”

हां ! प्रधान जी, इस बात से हम इनकार नहीं कर सकते कि गुड़गांव जिला को कुछ बांध दिए गए हैं—कोई 2,84,000 रुपये इस सिलसिले में लागत है। आखिर इस जिला को देने के लिये भी तो यही चीज़ रह गई थी न! आखिर यह बखूबी जानते जो हैं कि गुड़गांव जिला में नहरों से क्या आबपाशी हो सकती है, tube-wells से क्या आबपाशी हो सकती है और कुवों से क्या आबपाशी हो सकती है! इन चीज़ों की जरूरत तो वास्तव में दूसरे जिलों को है। गुड़गांव को तो बांध ही काफी हैं.....मुझे पता है, अध्यक्ष महोदया, कि सिचाई के वजीर कई प्रकार के facts and figures रखेंगे—नक्शे दिखाएंगे यह बताने के लिये कि उन्होंने यह किया, वह किया, कितना पानी दिया गया या कितनी ज़मीन ज़ेरे आबपाशी लाई गई। इस के इलावा जो Finance Secretary का Memorandum है उस में भी गुड़गांव में बांधों के नए सिलसिले का कुछ जिक्र किया गया है। लेकिन, अध्यक्ष महोदया, आप को पता है कि किन इलाक़ा में मेरे साथी राम्रो गजराज सिंह और श्री बाबू दयाल जी ने इन बांधों की मुखालिफ़त की थी। उन्होंने कहा था कि ज़मीनों के लिये इन बांधों की protective value बेशक हो लेकिन इनकी irrigational value कुछ भी नहीं। मेरे दोस्तों ने यह भी कहा था कि उन से आबपाशी में इज़ाफ़ा नहीं हो सकता। इसलिये मैं वजीर साहिब से उम्मीद करूंगा कि वह कृपा करके इस हाऊस में यह बताने का कष्ट करें कि खास तौर से गुड़गांव में इन बांधों के ज़रिए कितनी आबपाशी हो पाई है या होने वाली है।

हां ! बहुत कहने सुनने के बाद—

“तू भी बेचैन हुआ दिल के जलाने वाले,
वद मन्दों की दुआ देख ले खाली न गई।”

कुछ trial bores हमारे हां कराए गए हैं। जहां दूसरे जिलों में नहरें खोदी गई हैं, tube-wells लगाए गए, वहां उन चीज़ों की जगह गुड़गांव में trial-bores ही सही! आखिर यह भी तो शुक्र है कि कुछ ख्याल भी तो आया हमारे जिला का!! लेकिन कितने अफसोस की बात है कि इस में भी आगरा केनाल का इलाका जहां अधिक सफलता होने की आशा हो सकती थी, छोड़ दिया गया है।

[श्री धर्म वीर वाशिष्ठ]

वज़ीर साहिब तो अमूमन बड़ी बड़ी बातें किया करते हैं। लेकिन मुझे तो कुछ बातों की ओर उनका ध्यान दिलाना है। अभी अभी हमारे जिला में खरीफ कैनल के सिलसिला में डीमांड की गई थी। Grow-More-Food Committee और Public Relation Committee जिन के चैयरमैन जिला के डिप्टी कमिश्नर हैं, unanimously प्रस्ताव पास करके वज़ीर साहिब तक पहुंच की थी कि आजकल वक्त है कि खरीफ कैनल बनाई जाए। जिन इलाकों में इस वक्त चकबन्दी हो रही है वहां इस काम के लिए काफी ज़मीन मिल सकती है। यह मांग की गई थी कि अगर आप वाकई इस जिला की तरक्की का भी ख्याल रखते हैं तो यही वक्त है कि इस दिशा में कोई मुनासिब कदम उठाया जाये। तभी कहीं चकबन्दी खत्म होने के बाद वह Project पूरा हो पाएगा। इस साल क्या उम्मीद की जा सकती है कि वज़ीर साहिब इस ओर भी ध्यान देंगे ?

इस के बाद, अध्यक्ष महोदया, मैं अर्ज करना चाहता हूं कि आज हम सुन रहे हैं "भूदान" की कहानी। कोशिश की जा रही है कि ज्यादा ज़मीन वालों से ज़मीनें लेकर उन लोगों में बांटी जायें जिन के पास कोई ज़मीन नहीं ताकि वे उस की काश्त करके अपना निर्वाह कर सकें। मैं यह कहना चाहता हूं कि वह समय भी शीघ्र आने वाला है जब "भूमि-दान" और "सम्पत्तिदान" के अतिरिक्त "जलदान" के लिये भी आन्दोलन किया जायगा क्योंकि पानी के बगैर तो ज़मीन की गति ही कहां ? लोगों का गुज़ारा कैसे हो सकता है ?

मैं मानता हूं कि काफी रुपया सिंचाई के लिये खर्च किया जा रहा है। 94.46 करोड़ रुपया तो गवर्नमेंट आफ इंडिया से लेकर Irrigation Projects पर खर्च किया जा चुका है—

80 करोड़ भाखड़ा नंगल पर,

7.26 करोड़ हरीके Project पर,

6 करोड़ Grow-More-Food Schemes पर

और इसी तरह दूसरी minor Schemes पर। यहां तक कि इस की completion पूरी होने तक कोई 140 या 150 करोड़ तक खर्च होने का अन्दाज़ा है। तो क्या इस में से गुड़गांवा का हिस्सा कुछ भी नहीं ?

मैं मनिस्टर साहिब से दरखास्त करूंगा कि वह इस हाऊस में यह assurance दें कि जब तक यह पीछे रहे हुए उन इलाकों में जहां सिंचाई का अभी तक कोई तसल्लीबख़श इन्तज़ाम नहीं हुआ और वे दूसरे इलाकों के बराबर नहीं आ जाते तब तक जो भी नई Development Schemes होंगी उन को केवल यहीं लागू किया जाएगा और दूसरे इलाकों में इन स्कीमों में से कोई भी चालू नहीं की जायगी।

मैं फिर गवर्नमेंट से यह बात कह देना चाहता हूं कि Upper Agra Canal के जो Extra rates हैं वे कम कर दिए जाएं और बाकी सूबा के Water rates के बराबर किए जाएं। दूसरा गुड़गांवा के इलाके में खरीफ कैनल के चालू करने का जल्द अर्ज जल्द इन्तज़ाम कर दिया जाये। तीसरा गुड़गांवा प्राजेक्ट को सिरे चढ़ाने के लिये जल्द कदम उठाए जाएं।

यह वह बज़म है.....

चेयरमैन: यह तो आप को पता ही है कि यह असम्बली है।

श्री गोरख नाथ (नरोट जैमल सिंह) : अध्यक्ष महोदय ! मैं कुछ जबान दानी नहीं जानता लेकिन फिर भी मैं चन्द लफ्ज Irrigation के बारे में कहना चाहता हूँ । Irrigation के मुतल्लिक मेरे माननीय मित्र श्री वाशिष्ठ जी ने खास तौर पर अपने इलाके के लिए कुछ मांगें ऐसे अंदाज से रखीं हैं कि हर आदमी का दिल कुछ न कुछ रहम खा ही जाता है लेकिन मैं उन्हें बताता हूँ कि गवर्नमेंट ने भी इन चीजों की तरफ तबज्जुह दी हुई है । जिन odd हालात में से हम गुजरे हैं उन को देखते हुए Irrigation में खास तौर पर जो efforts गवर्नमेंट की तरफ से किए गए हैं वे सराहनीय हैं । यह अलग बात है कि किसी जगह पर पानी की कमी है और बावजूद इस बात के वहां कुछ नहरें भी खोदी गईं और सरकार ने उन के अखराजात बरदाशत किये हैं लेकिन वहां पानी का मसला हल नहीं हुआ । फिर भी यह मानना पड़ेगा कि गवर्नमेंट जो efforts कर रही है वह कुछ सफल हुए हैं । और गुड़गांवा के जिन इलाकों में पानी के जखीरे मौजूद हैं उन से पानी की supply का प्रबन्ध जल्दी से किया गया है । यह कोई शिकायत की बात नहीं है कि पहिले उन इलाकों में पानी का इन्तजाम किया गया था जहां पर यह आसानी से हो सकता था क्योंकि मुल्क में अन्न की कमी के संकट को ध्यान में रखते हुए यह किया गया है ताकि वह जल्दी दूर हो सके । गुड़गांवा में water level इतना नीचा है कि वहां tube-well लगाना कोई आसान बात नहीं है । वहां यह देखने के लिये कि पानी कितने deep level पर है experiments किये जा रहे हैं । वहां पर इन experiments के बगैर tube-well लगाना failure तक पहुंचना होगा । इस लिये जब तक यह experiments नहीं हो जाते तब तक इस काम पर फ़राखदिली से रुपया खर्च नहीं किया जा सकता । इन experiments के बाद गुड़गांवा को भी tube-wells का वह हिस्सा मिलेगा जो उस के हिस्सों में आएंगे । यह बात लाजमी है कि कोई गवर्नमेंट पूरी फारगुलवाली को नहीं पहुंच सक्ती अगर उस का कुछ इलाका पिछड़ा हुआ रह जाता है । यह शिकायत की कोई बात नहीं है कि Industries से पहिले ज़रायत तरक्की करे । आज हमारे पास ज़राये मौजूद हैं और उन ज़रायों को कामयाब करने के लिये यह ज़रूरी होता है कि जिन चीजों के पाने का हल हमारे पास पहले मौजूद है हम उस का फायदा पहिले उठाएं और जो बाद में उठाया जा सकता हो वह बाद में उठाया जाए । समय की ज़रूरत थी कि कुछ न कुछ काम फौरी तौर पर होता क्योंकि इस का नतीजा भी जल्दी निकलता है । अगर आप मंडियों के आदादोशुमार लें तो आप को पता चलेगा कि जहां पहिले बटाला मंडी में चावल (झोना) देखने को नहीं मिलता था वहां से चावल बाहर को भेजा जा रहा है । लेकिन फिर भी मैं कहूंगा कि नहरों में पानी इतना नहीं है जितना कि होना चाहिये । इस लिये मैं Irrigation मन्िस्टर साहिब से अर्ज करना चाहता हूँ कि Upper Bari Doab जो एक बहुत बड़ी नहर है उस में से बहुत सी नहरें निकाली गईं हैं लेकिन उन में पानी इतना नहीं है जो लोगों की ज़रूरतों को पूरा कर सके । आप यह सुन कर हैरान होंगे कि जब से Partition हुआ है बल्कि उस से भी एक साल पहिले से उस में Silt इतनी भर गई है कि उस नहर का जो पहले water level होता था वह अब bed Level हो गया है और bed level ऊंचा उठने की वजह से उस में पानी न सिर्फ कम हो गया है बल्कि

[श्री गोरख नाथ]

उस नहर के आस पास वाले देहातों के लिये खतरनाक हो गया है। रात के वक्त कई बार वह नहर के किनारों से बाहर वह जाता है और उन देहातों के लिये दरया बन जाता है यह पानी उन्हें बहुत नुकसान पहुंचाता है। इस सम्बन्ध में गवर्नमेंट भी किसी हद तक बेबस है क्योंकि इस Silt निकालने के लिए बहुत लम्बी बन्दी की जरूरत है और लोग नहर की इतनी लम्बी बन्दी बरदाशत नहीं कर सकते क्योंकि चार पांच साल से बल्कि ज्यादा देर से उस नहर की Silt को नहीं निकाला गया। जाहिर है कि उसको निकालने के लिये काफी ज्यादा वक्त लगेगा और अगर उसको निकालने के लिये ज्यादा धरसे के लिये नहर बन्द कर दी जाए तो इस का नतीजा अच्छा नहीं निकलेगा। यह तो बड़े सोचने समझने की बात है। इस सिलसिले में मैं मनिस्टर साहिब के सामने एक टपबीज रखना चाहता हूँ और वह यह है कि जैसे आप Community Projects का काम हो रहा है और लोग उन कामों के करने में बड़ी उत्सुकता दिखा रहे हैं और वह उन कामों को कर रहे हैं जो ग्राम लेबर को रख कर नहीं किये जा सकते तो इस के लिये भी इस नहर के दूर दराज के गांवों के लोगों को भी इस बात के लिये तैयार किया जाए कि वे इस काम को पूरा करने के लिये सरकार को मदद दें और साथ ही कहियाँ और टोकरियाँ तैयार रखीं जायें और एक दिन पानी की बन्दी कर के Silt निकालने का काम सारी नहर पर एक साथ शुरू कर दिया जाए। स्पीकर साहिब ! मुझे आशा है कि वह लोग भी जिन्हें इस बात की थोड़ी सी भी उम्मीद हो कि Silt के remove हो जाने से उन की नहरों को पानी मिल जावेगा तो वे भी नहर की खुदाई में मदद देने के लिये तैयार हो जायेंगे। यह बात भी लोगों से कही जाए कि ऐसा करने से जो नई distributaries खोदी गई हैं उन में भी पूरा पानी दिया जाएगा और उन्हें बहुत फायदा होगा। सिर्फ इस तरह से ही यह मरला हल हो सकता है और Irrigation Engineers से या paid labour से यह कभी हल होने का नहीं।

एक और बात की ओर मैं मनिस्टर साहिब का ध्यान दिलाना चाहता हूँ। वह यह है कि ध्यानपुरा डिस्ट्रीब्यूटरी से पिस इलाके को सिर्फ अगस्त और सितम्बर के महीनों में खरीफ की फसलों के लिये पानी दिया जा रहा है उससे लोगों को कोई फायदा नहीं। उस वक्त खरीफ की कोई भी फसल पानी की मांग नहीं करती। उस पानी से न तो झोना (चावल) बीजा जा सकता है और नहीं यह पक सकता है, कमाद उस वक्त से पहले तैयार हो जाता है और खरीफ की दूसरी फसलों मसलन मक्की और बाजरा की फसलों को खारस पानी की जरूरत नहीं होती क्योंकि उस वक्त तक तो बारिश काफी हो जाती है। अगर बारिश कम हो तो भी एक महीने के लिये पानी की जरूरत होती है। इस लिये अगस्त के महीने से खरीफ की फसलों के लिये पानी देना तो बेसूद है। अगर यही पानी मई के महीने से तीन महीने के लिये दिया जाए तो यह न केवल चावल की बीजाई के लिये मुफ़ीद होगा बल्कि दूसरी खरीफ की फसलों के लिये भी कुछ न कुछ जरूर मुफ़ीद होगा। जो Process में बताया है वह ध्यानपुर Distributary तो क्या किसी भी Distributary पर चल सकेगा। फिर श्रीमान् जी, जिस area को मैं represent

ਕਰਤਾ ਹੁੰ ਵਹਾਂ ਸਾਖੋਪੁਰ ਹੁੰਡ ਸੇ ਪਾਨੀ ਅਪ੍ਰੈਲ (April) ਮੈਂ Overflow ਕਰਤਾ ਹੁੰ । ਇਸ ਪਾਨੀ ਕਾ ਇਸਤੇਮਾਲ ਕਰ ਕੇ ਪਾਕਿਸਤਾਨ ਕੀ ਪਾਨੀ ਦੇਤੇ ਹੁਏ ਮੈਂ ਆਪ ਇਨ ਦਿਨੋਂ ਚਾਕਲ ਕੀ ਫਸਲ ਕੀ ਬਹੁਤ ਫਾਇਦਾ ਪਹੁੰਚਾਯੋਗੇ । ਯਹਾਂ Distributary ਪੂਰੀ ਟਰਹੰ feed ਹੋਗੀ ਐਰ ਹਮਾਰਾ ਪਾਨੀ ਜੋ ਸਮਿਥੀਂ ਮੈਂ ਜਾਯਾ ਜਾਤਾ ਹੈ, ਬਚ ਜਾਯਗਾ । ਇਨ constructive suggestions ਕੀ ਪੇਸ਼ ਕਰਨੇ ਕੇ ਬਾਦ ਮੈਂ ਅਪਨੀ ਯਾਹਦ ਪਰ ਬੰਟਗਾ ਹੁੰ ।

ਸਰਦਾਰ ਉਤਮ ਸਿੰਘ (ਸ੍ਰੀ ਗੋਬਿੰਦਪੁਰ) : ਪ੍ਰਧਾਨ ਜੀ ! ਇਹ ਜੋ ਆਈਟਮ (Item) ਹੈ ਇਸ ਨਾਲ ਪਿੰਡਾਂ ਦੀ ਜਨਤਾ ਦਾ ਬੜਾ ਗਹਿਰਾ ਸਬੰਧ ਹੈ । ਸਾਡੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਨੂੰ ਜੋ ਕੁਲ ਅਬਾਦੀ ਦਾ 85 ਫੀਸਦੀ ਹਨ, ਖਾਸ ਤੌਰ ਤੇ ਬਹੁਤ ਫਾਇਦਾ ਹੋਇਆ ਹੈ । ਅਸੀਂ ਪਿੰਡਾਂ ਦੇ ਲੋਕ ਇਹ ਗਲ ਵਸੂਕ ਨਾਲ ਕਹਿ ਸਕਦੇ ਹਾਂ ਕਿ ਇਸ ਡਿਪਾਰਟਮੈਂਟ ਨੇ 1947 ਦੇ ਬਾਅਦ ਬੜੀ ਤਰੱਕੀ ਕੀਤੀ ਹੈ । ਇਸ ਲਈ ਅਸੀਂ ਕਹਿ ਸਕਦੇ ਹਾਂ ਕਿ ਸਾਡੇ Irrigation Department ਨੇ ਜੋ ਕੰਮ ਕੀਤਾ ਹੈ ਉਹ ਕਾਬਿਲੇ ਫ਼ਖਰ ਹੈ ਅਤੇ ਇਸ ਤੋਂ ਅਸੀਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਪੇਸ਼ ਕਰਦੇ ਹਾਂ (ਪ੍ਰਸ਼ੰਸਾ) ।

ਇਸ ਡਿਪਾਰਟਮੈਂਟ ਵਿਚ ਕੁਝ ਅਜਿਹੀਆਂ ਤਬਦੀਲੀਆਂ ਲਿਆਉਣ ਦੀ ਜ਼ਰੂਰਤ ਹੈ ਜਿਸ ਨਾਲ ਜੋ ਵੀ ਏਕੀਆਂ ਬਹੁਤ ਖ਼ਾਮੀਆਂ ਇਸ ਵਿਚ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਦੂਰ ਕੀਤਾ ਜਾ ਸਕੇ ।

ਨਹਿਰਾਂ ਦੇ ਪਾਨੀ ਦੀ ਵਾਰਾਬੰਦੀ ਪੁਰਾਣੇ ਵਕਤਾਂ ਤੋਂ ਚਲੀ ਆ ਰਹੀ ਹੈ । ਅੰਗਰੇਜ਼ਾਂ ਨੇ ਇਹ ਕੰਮ ਇਸ ਢੰਗ ਨਾਲ ਕੀਤਾ ਸੀ ਕਿ ਜੋ ਵਡੇ ੨ ਸਰਦਾਰ land lords ਸਨ, ਜਿਨ੍ਹਾਂ ਤੋਂ ਉਨ੍ਹਾਂ ਨੂੰ ਖੁਦ ਫਾਇਦਾ ਸੀ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਵਧਾਰਾ ਬੜੀਆਂ ਸਹੂਲਤਾਂ ਪ੍ਰਾਪਤ ਸਨ । ਉਨ੍ਹਾਂ ਨੂੰ ਵਡੇ ੨ ਸਰਮਾਇਦਾਰਾਂ ਜਾਂ land lords ਨੂੰ ਜੋ ਦੇਸ਼ ਤੇ ਅੰਗ੍ਰੇਜ਼ੀ ਰਾਜ ਨੂੰ ਦੇਰ ਤਕ ਕਾਇਮ ਰਖਨ ਵਿਚ ਅਗੇਜ਼ ਹਾਕਮਾਂ ਦੀ ਮਦਦ ਕਰਦੇ ਸਨ, ਅਤੇ ਹੋਰ ਆਪਣੇ ਮਨਕੂਰੇਨਕਾਰ ਲੋਕਾਂ ਨੂੰ ਸਾਰਾ ਸਾਲ ਪਾਨੀ ਦਿਤਾ, ਪਰ ਚੂੰਕਿ ਪਾਨੀ ਨੀਵਾਂ ਸੀ, ਅਤੇ ਆਬਪਾਨੀ ਦਾ ਜ਼ਰੀਆਂ ਟੇਵਲ ਨਹਿਰਾਂ ਹੀ ਸਨ, ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਜਿਨ੍ਹਾਂ ਨੂੰ ਪਾਨੀ ਦੀ ਸਖਤ ਲੋੜ ਸੀ, ਟੇਵਲ ਛਮਾਹੀ ਪਾਨੀ ਦਿਤਾ । ਇਸ ਤਰ੍ਹਾਂ ਇਹ ਪਾਣੀ ਦੀ ਵੰਡ ਠੀਕ ਨਹੀਂ ਹੈ ਇਸ ਲਈ ਇਸ ਗਲ ਤੇ ਫਿਰ ਵਿਚਾਰ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦੀ Demand ਹੈ ਉਨ੍ਹਾਂ ਨੂੰ ਸਾਲਾਨਾ ਪਾਣੀ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ । ਜਿਥੇ ਸ਼ੰਮ ਹੋਵੇ ਉਥੇ pumping sets ਜਾਂ tube-wells ਦੇ ਮੁਨਾਜ਼ਿਬ ਪ੍ਰਬੰਧ ਹੋਣੇ

[ਸਰਦਾਰ ਉੱਤਮ ਸਿੰਘ]

ਚਾਹੀਏ ਹਨ । ਜਿਹਾ ਕਿ ਮੈਂ ਕਹਿ ਚੁਕਾ ਹਾਂ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਸਾਰਾ ਸਾਲ ਪਾਣੀ ਦੀ ਲੋੜ ਹੋਵੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸਾਰਾ ਸਾਲ ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦਾ ਗੁਜ਼ਾਰਾ ਹੋ ਸਕੇ ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਮਨਿਸਟਰ ਸਾਹਿਬ ਇਸ ਬਾਰੇ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਪੂਰਾ ਯਤਨ ਕਰਨ ।

ਅਜ ਜੋ ਨਹਿਰਾਂ ਦੀ ਵਾਰਬੰਦੀ ਹੈ ਅਤੇ ਜਿਸਤਰ੍ਹਾਂ ਪਾਕਿਸਤਾਨ ਨੂੰ ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਉਸ ਨਾਲ ਨਵੰਮਬਰ ਅਤੇ ਅਕਤੂਬਰ ਵਿਚ ਕਿਸਾਨ ਨੂੰ ਤਕਲੀਫ ਹੁੰਦੀ ਹੈ । ਉਸ ਵੇਲੇ ਬਾਰਿਸ਼ਾਂ ਹਟ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਜ਼ਿਮੀਂਦਾਰ ਫਸਲ ਬੀਜਨ ਲਈ ਪਾਣੀ ਦੇ ਕਤਰੇ ਕਤਰੇ ਨੂੰ ਤਰਸਦਾ ਹੈ । ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਜਿਸ ਵਾਰੀ ਨਾਲ ਜੋ ਪਿਛਲੇ ਸਾਲ ਹੋਈ ਸੀ ਪਾਕਿਸਤਾਨ ਨੂੰ ਜਾਂ ਪੰਜਾਬ ਦੀਆਂ ਹੋਰ ਨਹਿਰਾਂ ਨੂੰ ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਉਸ ਨਾਲ ਲੋਕਾਂ ਨੂੰ ਸਖ਼ਤ ਤਕਲੀਫ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪਿਆ । ਪਿਛਲੇ ਸਾਲ ਇਨ੍ਹਾਂ ਮਹੀਨਿਆਂ ਵਿਚ ਅਤੇ ਐਤਵਾਰ ਨੂੰ ਵਾਰੀ ਤਬਦੀਲ ਹੁੰਦੀ ਸੀ, ਜਿਸ ਨਾਲ ਲੋਕਾਂ ਨੂੰ ਨੁਕਸਾਨ ਹੋਇਆ । ਇਸ ਨੂੰ ਇਸਤਰ੍ਹਾਂ.....

ਸ਼੍ਰੀ ਰਣਜੀਤ ਸਿੰਘ On a point of order, Madam. Can any member sleep in the House ? (Laughter).

ਸਰਦਾਰ ਉੱਤਮ ਸਿੰਘ : ਫਿਰ ਜੋ ਰਜਬਾਹੇ ਖੋਦੇ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ ਪਾਣੀ ਉਸ ਵੇਲੇ ਛੱਡਿਆ ਜਾਂਦਾ ਹੈ ਜਦ ਦਰਿਆ ਵਿਚ capacity ਹੋਵੇ । ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਇਕ ਮਹੀਨੇ ਪਾਣੀ ਛੱਡਿਆ ਜਾਂਦਾ ਹੈ ਅਤੇ 15 ਦਿਨ ਪਾਣੀ ਬੰਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਇਸਤਰ੍ਹਾਂ ਝੋਨੇ ਅਤੇ ਮਕਈ ਦੀ ਫਸਲਾਂ ਨੂੰ ਘੱਟ ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ । ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਫਸਲਾਂ ਦੇ ਬਰਾਬਰ ਆਬਿਆਨਾ ਇਸ ਫਸਲ ਤੋਂ ਨਹੀਂ ਲਾਨਾ ਚਾਹੀਦਾ ਜਿਨ੍ਹਾਂ ਨੂੰ ਪੂਰਾ ਪਾਣੀ ਮਿਲਦਾ ਹੈ । ਇਸ ਲਈ ਇਸ ਆਬਿਆਨੇ ਵਿਚ ਕਮੀ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ।

ਅਜ ਫੇਰ ਜਿਸ ਵਾਰਬੰਦੀ ਬਮੁਜਬ, ਜੋ Land Revenue Act ਦੀ ਦਫ਼ਾ 68 ਹੇਠ ਕੀਤੀ ਗਈ ਹੈ, ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੂੰ ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ, ਉਸ ਨਾਲ ਉਨ੍ਹਾਂ ਨੂੰ ਬੜਾ ਨੁਕਸਾਨ ਰਹਿੰਦਾ ਹੈ । ਇਸ ਲਈ ਮੈਂ request ਕਰਾਂਗਾ ਕਿ ਪਾਣੀ ਦੀ ਵਾਰੰਬ ਤੀ ਦੀ ਜੋ ਸਕੀਮ ਲਾਇਲਪੁਰ ਵਿਚ ਸੀ ਉਹੀ ਇਥੇ ਵੀ ਲਾਗੂ ਕਰਨੀ

ਚਾਹੀਦੀ ਹੈ ਜਿਸ ਨਾਲ ਵਸੀਂਦਾਰਾਂ ਨੂੰ ਤਕਲੀਫ ਨਾ ਹੋਵੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਕੋਈ ਵਾਰੀ ਮਾਰੀ ਨਾ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਨਾ ਕੋਈ ਤਕਲੀਫ ਵਸੀਂਦਾਰਾਂ ਨੂੰ ਹੋਵੇਗੀ ਅਤੇ ਨਾ ਹੀ ਪੈਣਾਵਾਰ ਵਿਚ ਕੋਈ ਕਮੀ ਹੋਵੇਗੀ।

ਮੈਂ ਏਨੀ ਅਰਜ਼ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦਾ ਕਿ ਇਹ ਹਕੀਕਤ ਹੈ ਕਿ ਜੋ ਪਾਣੀ ਪਾਕਿਸਤਾਨ ਨੂੰ ਜਾਂਦਾ ਹੈ ਉਸ ਨੂੰ ਬਚਾ ਲਿਆ ਜਾਵੇ ਤਾਂ ਇਹ ਸਾਡੇ ਕਈ ਹੰਮ ਆ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਭਾਂਵੇ ਸਾਡੀ ਗਵਰਨਮੈਂਟ ਜਾਂ ਮੈਟਰਲ ਗਵਰਨਮੈਂਟ ਨੂੰ ਮੁਆਵਜ਼ਾ ਹੀ ਕਿਉਂ ਨਾ ਦੇਣਾ ਪਵੇ ਇਸ ਮੁਆਵਜ਼ੇ ਨੂੰ ਦੇ ਕੇ ਪਾਣੀ ਬਚਾਓਨਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਬਚਾ ਕੇ ਲਿਆਏ ਹੋਏ ਪਾਣੀ ਨਾਲ ਬਾਰਡਰ ਦੇ ਸ਼ਿੰਟ ਮੈਂ ਅੰਮ੍ਰਿਤਸਰ, ਗੁਰਤਾਸਪੁਰ ਨੂੰ ਬੜਾ ਫਾਇਦਾ ਪਹੁੰਚ ਸਕਦਾ ਹੈ।

ਫਿਰ ਮੈਂ ਇਕ ਹੋਰ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਇਹ ਹੈ ਕਿ ਗਵਰਨਮੈਂਟ ਨੇ ਆਪਣੀਆਂ ਨਹਿਰਾਂ ਦੇ ਨਾਲ ਨਾਲ ਪਟੜੀਆਂ ਛੱਡੀਆਂ ਹੋਈਆਂ ਹਨ। ਪਰ ਇਨ੍ਹਾਂ ਪਟੜੀਆਂ ਤੇ ਪਬਲਿਕ ਨੂੰ ਨਹੀਂ ਜਾਣ ਦਿਤਾ ਜਾਂਦਾ। ਰਾਜਵਾਹੀ ਦੇ ਨਾਲ ਨਾਲ ਆਮ ਤੌਰ ਤੇ ਪਬਲਿਕ ਲਈ ਬਹੁਤ ਘਟ ਥਾਂ ਰੱਖੀ ਜਾਂਦੀ ਹੈ। Spare ਥਾਂ ਦੇ ਨਾ ਹੋਣ ਕਰਕੇ ਸ਼ਿਮੀਟਾਰਾਂ ਨੂੰ ਬਹੁਤ ਤਕਲੀਫ ਹੁੰਦੀ ਹੈ। ਮੈਂ ਗੁਜ਼ਾਰਿ ਕਰਾਂਗਾ ਕਿ ਜਾਂ ਤਾਂ ਰਾਜਬਾਹਾਂ ਦੇ ਦੂਜੇ ਪਾਸੇ ਪਬਲਿਕ ਲਈ ਪਟੜੀਆਂ ਬਣਾਈਆਂ ਜਾਣ ਜਾਂ ਹੋਰ ਕੋਈ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਵੇ ਕਿਉਂਕਿ ਗੱਤੇ ਤੇ ਬੈਲ ਫਾਟਕਾਂ ਵਿਚੋਂ ਜਾਂਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਰਸਤਾ ਵਰਤਣ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ। ਸਰਕਾਰ ਨੇ ਜੋ ਰਸਤੇ ਬਣਾਏ ਹਨ ਉਹ ਆਪਣੇ use ਲਈ ਰੱਖੇ ਹਨ ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਾਂ ਤਾਂ ਦੋ ਰਸਤੇ ਬਣਾਏ ਜਾਨੂੰ ਜਾਂ ਜੋ ਪਟੜੀਆਂ ਅੱਗੇ ਬਣੀਆਂ ਹੋਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਪਬਲਿਕ use ਵਾਸਤੇ open ਕਰ ਦਿਤਾ ਜਾਵੇ।

ਫਿਰ ਮਾਧੋਪੁਰ ਬਿਅਸ ਲਿੰਕ ਬਣਾਏ ਜਾਣ ਦੀ ਤਜਵੀਜ਼ ਹੈ। ਇਸ ਲਿੰਕ ਨਾਲ ਬਹੁਤ ਫਾਇਦਾ ਹੋਵੇਗਾ। ਜਿਨ੍ਹਾਂ ਇਲਾਕਿਆਂ ਵਿਚ ਪਹਿਲਾਂ ਮੁਆਬਪਾਸੀ ਦਾ ਕੋਈ ਜ਼ਰੀਆ ਨਹੀਂ ਸੀ ਅਤੇ ਕਈ ਥਾਵਾਂ ਤੇ ਲੈਵਲ ਨੀਵਾਂ ਹੋਣ ਕਰਕੇ ਨਹਿਰਾਂ ਵਿਚ ਪਾਣੀ ਘਟ ਚੜ੍ਹਦਾ ਸੀ ਹੁਣ ਉਥੇ ਇਸ ਲਿੰਕ ਦੇ ਬਣ ਜਾਣ ਨਾਲ ਲੈਵਲ ਉਚਾ ਹੋ ਜਾਵੇਗਾ ਅਤੇ ਨਹਿਰਾਂ ਵਿਚ ਪਾਣੀ ਸ਼ਿਮਾਤਾ ਆ ਜਾਵੇਗਾ ਅਤੇ ਇਸ ਨਾਲ ਪਛੜੇ ਇਲਾਕਿਆਂ ਨੂੰ ਜਲਤੀ ਤੋਂ ਜਲਤੀ ਪਾਣੀ ਮਿਲ ਸਕੇਗਾ।

[ਸਰਤਾਰ ਉੱਤਮ ਸਿੰਘ]

ਇਹ ਠੀਕ ਹੈ ਕਿ ਗਵਰਨਮੈਂਟ ਨੇ electricity ਨਾਲ ਖੇਤੀ ਬਾੜੀ ਵਿਚ ਮਤਤ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ। ਬਿਜਲੀ ਨਾਲ tube-wells ਲਾਏ ਜਾ ਰਹੇ ਹਨ ਪਰ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਨਹਿਰਾਂ ਅਤੇ ਰਾਜਬਾਹਾਂ ਦੇ ਜ਼ਰੀਏ ਲੋਕਾਂ ਤਕ ਪਾਣੀ ਪਹੁੰਚਾਉਣ ਦਾ ਸਮਤਾ ਤਰੀਕਾ ਹੈ। ਮਸ਼ੀਨਰੀ ਨਾਲੋਂ ਲੋਕਾਂ ਲਈ ਇਹ ਸਮਤਾ ਅਤੇ ਸੌਖਾ ਤਰੀਕਾ ਹੈ ਕਿ ਪਾਣੀ ਲੈਣਾ ਹੋਵੇ ਤਾਂ ਨਲਕੇ ਦੇ ਮੂੰਹ ਨੂੰ ਮੋੜ ਕੇ ਲੈ ਲਿਆ ਜਾਏ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਉਹ ਅਜੇ ਮਸ਼ੀਨਰੀ ਤੋਂ ਪੂਰੀ ਤਰਾਂ ਵਾਕਫ ਵੀ ਨਹੀਂ ਹੋਏ।

ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸਾਂ ਕਿ ਜੇਕਰ ਸਰਕਾਰ ਪਾਕਿਸਤਾਨ ਵਲੋਂ ਪਾਣੀ ਨੂੰ ਬਚਾ ਲਵੇ ਤਾਂ ਉਹ ਅਸਲ ਵਿਚ ਮੁਬਾਰਕਬਾਦ ਦੀ ਮੁਸਤਹਕ ਹੋਵੇਗੀ। ਮੈਂ ਤਾਂ ਇਥੋਂ ਤਕ ਕਹਾਂਗਾ ਕਿ ਭਾਵੇਂ ਸਰਕਾਰ ਦਾ ਕਰੋੜਾਂ ਰੁਪਿਆ ਲਗ ਜਾਵੇ ਅਤੇ ਕਿਸੇ ਵੰਗ ਨਾਲ ਵੀ ਇਵਜ਼ਾ ਦਾ ਦੇਣਾ ਪਏ ਦੇਕੇ ਪਾਣੀ ਨੂੰ ਵਚਾਇਆ ਜਾਵੇ ਅਤੇ ਇਸ ਪਾਸੇ ਵਰਤੋਂ ਵਿਚ ਲਿਆਂਦਾ ਜਾਵੇ।

ਫੇਰ ਜਿਵੇਂ ਸਰਕਾਰ ਨੇ ਰੇਗਸਤਾਨਾਂ ਵਿਚ ਅਤੇ ਉਚੇ ਉਚੇ ਟੀਲਿਆਂ ਤੇ ਪਾਣੀ ਪਹੁੰਚਾ ਕੇ ਲੋਕਾਂ ਦੀ ਖੁਸ਼ੀ ਪ੍ਰਾਪਤ ਕੀਤੀ ਹੈ ਉਥੇ ਇਹ ਆਪਣੇ ਨਾਮ ਨੂੰ ਹੋਰ ਉਚਾ ਕਰਨ ਲਈ ਅਜਿਹੀ ਕਾਰਵਾਈ ਕਰੇ ਜਿਸ ਨਾਲ ਪੰਜਾਬ ਵਿਚ ਵਧ ਤੋਂ ਵਧ ਪਾਣੀ ਮਿਲ ਸਕੇ ਅਤੇ ਮੈਂ ਆਸ ਕਰਦਾ ਹਾਂ ਕਿ ਜੋ ਮੈਂ suggestions ਰਖੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਸਿੰਚਾਈ ਮੰਤਰੀ ਜੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਗੌਰ ਕਰਨਗੇ।

ਫਿਰ ਜੋ ਮਾਇਨਰ (Minors) ਚਲ ਰਹੇ ਹਨ ਉਹ ਬਹੁਤ ਪੁਰਾਨੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਵਿਚ ਸਿਲਟ (Silt) ਪੈਣ ਨਾਲ ਉਨ੍ਹਾਂ ਦੇ water level ਉਚੇ ਹੋ ਗਏ ਹਨ। ਇਸ ਨਾਲ ਇਹ ਮਾਇਨਰ ਪੂਰੀ capacity ਨਾਲ ਜਿਨ੍ਹਾਂ ਕਿ ਪਾਣੀ ਇਨ੍ਹਾਂ ਨੂੰ draw ਕਰਨਾ ਚਾਹੀਤਾ ਹੈ ਨਹੀਂ ਕਰਦੇ। ਅਤੇ ਮੀਂਗਿਆਂ ਦੀ ਆਖ਼ਾ ਤੌਰ ਤੇ average ਘਟ ਰਹੀ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਛੋਟੇ ਮਾਇਨਰਾਂ ਦੇ heads ਨੂੰ remodel ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਪੁਰਾਣੇ ਮਾਇਨਰਾਂ ਦੀ ਖੁਦਾਈ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਜਿਸ ਤੇ ਹੇਡ ਖਰਾਬ ਹੋ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਠੀਕ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਉਹ ਮਾਇਨਰ ਪੂਰੀ capacity ਦਾ ਪਾਣੀ ਲੈ ਸਕਣ।

मैं इस संज्ञा का कि गवर्नमेंट ने इस Demand विच में खर्च रखा है दृष्टि है पर मैं इस ही समझता हूँ कि इस खर्च विच वापस दी लोड़ है। कि कि इस खर्च का विषय समझे पाँच ठाल है इस लोड़ इस मंड विच वापस करन दी लोड़ है उाँ नो भाँडिनगाँ विच पाँडो बगुता आ सके अडे सारे पंजाबीयाँ का उला उँ सगे।

चेयर मँत : पेशतर इस के कि मैं किसी और मेम्बर को बोलने के लिये कहूँ। मैं यह कहना चाहती हूँ कि हरेक मेम्बर को बोलने के लिये 15 मिनट दिये जाते हैं। और दस मिनट गुपारने पर उन्हें बता दिया जाता है कि पाँच मिनट बार्का और हैं। इस लिये मेम्बर साहिबान घड़ी की तरफ ख्याल रखकर अपने ख्यालात का इजहार वक्त के अन्दर करें।

श्री हरि राम (धर्म शाला) : स्पीकर साहिब ! मैं सब से पहले आप का धन्यवाद करता हूँ कि आप ने मुझे इस Demand पर बोलने का मौका दिया है।

हमारे मुल्क के लिये Irrigation निहायत जरूरी है क्योंकि हमारा मुल्क ज्यादातर जराइत पर इनहसार रखता है। हमारे फ़ाइनेंस मिनिस्टर साहिब की रिपोट से जाहिर होता है कि 1947 से पहले सूबे में 40 लाख एकड़ जमीन का रकबा आबपाशी के नीचे था और अब 60 लाख एकड़ रकबे में आबपाशी हो रहें हैं। इस के इलावा 30 लाख एकड़ रकबा भाखड़ा नगल स्कीम से आबपाश होगा। फिर यह कहा गया है कि 600 Tube-wells लगाए गए हैं जिस के तर्जि के तीर पर पैटावार बढ़ गई है। और सरकार की तरफ से कहा गया है कि हमारा जो सूबा था वह foodgrains के लिहाज से एक deficit सूबा था था मगर आप हमारा सूबा खुराक के मामला में surplus हो गया है। इस के लिये मैं अपने Irrigation Minister साहिब को जो सब से ज्यादा इस काम में ध्यान दे रहे हैं मुबारकबाद देता हूँ।

सिचाई मंत्री : Engineers को ।

चेयर मँत : चौधरी साहिब आप suggest न करें। I would not allow this.

श्री हरि राम : अव्यक्त महोदया ! मैं Estimates Committee का मेम्बर हूँ और मैं खुद भी भाखड़ा नगल जा कर देख आया हूँ। मैंने वहाँ पर देखा है कि हमारे Engineers ने कितना wonderful काम किया है और वह मुबारकबाद के मुस्ताहिक है। मैं उन्हें मुबारकबाद देता हूँ (hear, hear) ।

अब मैं कुछ बातें जिला कांगड़ा के बारे में कहना चाहता हूँ पिछली गरमियों में वहाँ बारिश कम हुई। बहुत से लोग व्यास से बहुत तंग हुए। मवेशियों को भी बड़ी तंग पेश आई। फिर बरसात में बारिश ज्यादा हुई जिस से वह इलाका तबाह हो गया। इस के साथ ही एक नई मुसीबत टूटी। पालमपुर की tragedy का यहाँ जिक्र हो चुका है जिस में 90 दुकानें जल कर राख हो गई और बहुत से खानदान

[श्री हरि राम]

बेधर हो गये। खैर में अर्ज कर रहा था कि कांगड़े के हालात ऐसे हैं कि जिस पानी से हमारे अपने सूबे और बाज दूसरे सूबों में आबपाशी होती है वह हमारे पहाड़ों से होकर कर जाता है लेकिन खुद हमारे जिले में आबपाशी न होने के बराबर है। tube-well के बारे में आप जानते हैं कि वह मंदानी इलाकों में तो लग सकते हैं मगर हमारे हां नहीं लग सकते। वहां कूहलें ही काम आ सकती हैं। दूसरा तरीका यह है कि बांध बांध कर पानी को ऊपर उठाएं और इस तरह खेतों की आबपाशी करें। मत्तलब यह है कि हमारे हां आबपाशी के लिये अभी तक कोई काम नहीं किया गया। पालमपुर में एक कूहल है जिसे बैपनाथ कूहल कहा जाता है। इसी तरह देहरा में एक कूहल है। इन के रिलसिले में सरकार ने जो कुछ किया है उस का मैं बार बार शुकुरिया अदा करता हूं। लेकिन इतना ही काफी नहीं। मेरी तहसील कांगड़ा में 230,000 एकड़ जमीन का एक ऐसा खबा है जिसके इंदगिंद के इलाकों में तो आबपाशी हो जाती है मगर वहां कोई इन्तजाम नहीं है। यह भडियारा का इलाका है। मैंने वजीर साहिब से दरखारत की थी कि इस के बारे में estimate तैयार कराएं - यह सिर्फ दो मील की कूहल होगी और इस से 15 या 20 हजार एकड़ की आबपाशी हो सकेगी। मैं फिर कहता हूं कि इस बारे में जरूर कुछ किया जाये।

यह जो एक रिपोर्ट मेज पर रखी गई है इस में लिखा है कि हमारे जिले के लिये 60,000 रुपया Relief में दिया गया। मैं अर्ज करता हूं कि जो कूहलें कांगड़ा और पालमपुर में थीं वह टूट गईं तो वहां Engineers गये और उन्होंने तस्मीना लगाया कि इन पर 50,000 रुपया खर्च उठेगा। चूंकि काम पतली और जरूरी करना था नहीं तो फसल मारी जाती, इस लिये लोगों को इकट्ठे करके काम किया गया। मगर यह तो कच्चा काम था और अगली बरसात में यह फिर इसी तरह करना पड़ेगा। इस तरह कांगड़ा और पालमपुर में बहुत नुकसान होता है। और वह जो 60,000 रुपया दिया गया है उस में से कांगड़े के हिस्से में एक पैसा भी नहीं आया। मैं यह नहीं कहता कि पालमपुर पर क्यों खर्च किया गया। वहां भी खर्च करना जरूरी था मगर कांगड़ा तहसील के लिये भी कुछ जरूर होना चाहिये।

आखिर में मैं सिर्फ यह कहना चाहता हूं कि अब कूहलों का काम पारी है और मैं वजीर साहिब से अर्ज करता हूं कि वह कांगड़ा के लिये जरूर कोशिश करें, नहीं तो हम काश्त के बगैर ही रह जायेंगे।

खा। अमृतसुज ग्रामकारखा (अम्बाला शहर) : सदरे मुहतरमा ! आप Irrigation के बारे में Demand पेश है और इस रिलसिले में मैं भी कुछ अर्ज करना चाहता हूं। हमारे वजीर साहिब को मुबारकबाद पेश की गई है कि उन्होंने मेहरबानी करके इन्द्र देवता या मुसलमानों के अलफाज में मीकाईल परिशते का रूप धार लिया। बेशक हमारे वजीर साहिब जब बरसते हैं तो सब जगह बरसते हैं और रसमी तौर पर मैं भी उन को मुबारकबाद दे देता हूं कि उन की मेहरबानी से पानी का बादा तो हो गया। अब यह बात बताएगा कि वह पूरा होता है या नहीं।

मेरी गुजारिश है कि हमारे वजीर साहिब नकशे दिखाने में बड़े expert हैं। आप भी उन्होंने कुछ नकशे भेजे हैं। लेकिन मेरे स्थाल में यह कहना ज्यादा दुस्त होगा कि वह सिर्फ खांके भेजते हैं लेकिन उन में रंग कभी नहीं भरते (Lausher)।

सदरे मुहतरमा, शायद आप को इस बात का तज़रूबा न हो मगर हमें मालूम है कि बागड़ के लोग संदुकचियां उठाए फेरा करते हैं और यहां आ कर तरवारें दिखाया करते हैं कि दिल्ली का लाल किला देखो, आगरे का ताज महल देखो। बस इसी तरह यह भी नदशे दिखाते हैं।
(Laughter)।

खैर, मैं अज़्रं करना चाहता हूँ कि अम्बाला शहर पानी के बगैर है और वहां पीने को पानी नहीं मिलता। सदरे मुहतरमा ! अगर आप अम्बाले तशरीफ़ ले जाएं तो वहां आप को नाना प्रकार के पदार्थ पेश किये जा सकते हैं मगर गुस्ल करने या पीने के लिये पानी सिर्फ़ तोहफे के तौर पर ही पेश किया जा सकता है। वहां पानी के लिये स्प्रफुटव्वल होती है, पुलिस में परचे दिये जाते हैं। लोग तो पियाओ लगाते हैं मगर हमारे वज़ीर साहिब हैं कि अम्बाला शहर को प्यासा मार रहे हैं। और हमारी फरयाद पर टस से मस नहीं होते। उन के दिल पर हमारी तकलीफों का ज़रा भी असर नहीं होता।

मैं अज़्रं करता हूँ कि अम्बाले को छोड़ कर यह जो चंडीगढ़ का दारुलखिलाफ़ा बनाया जा रहा है। इस के लिये यह बहाना घड़ लिया गया था कि वहां पानी की किल्लत है। अगर पानी वहां होता तो अम्बाला शहर जैसी central जगह को छोड़ कर जो कि main line पर भी वाक्या है चंडीगढ़ को राजधानी के लिये मुद्रास्त्रिब न किया जाता। बस, यह बहाना जो बेशक दुष्ट है पेश करके ही अम्बाला को छोड़ कर यहां आए हैं।

लेकिन तअज़ाब की बात है कि ज़माना किस कदर बदल गया है। मैं बगैर किसी पर कोई reflection डालते हुए निहायत अदब से कहना चाहता हूँ कि एक ज़माना था जब ऐसे आदर्मी को जो पानी दे सकता हो और न देता हो दर्जादी कहा जाता था। मैं इससे ज्यादा कुछ नहीं कहता। अम्बाला से 9 मील के फास्ता पर शहर को CROSS करके नंगल से नहर जायेगी लेकिन अम्बाले को पानी नहीं दिया जायेगा। मेरी इलतमास है कि अगर Canal को ऊंचा करना पड़े या lift लगाने की ज़रूरत पड़े तो भी अम्बाला शहर को पानी मिलना चाहिये। इसे खूनये किरामत कहिये, या शूमिये किरामत कि अम्बाले के जिले से नहर गुज़र कर जायेगी मगर अम्बाला शहर को पानी नहीं मिलेगा। यदि अम्बाले को पानी मिले तो वहां भी क्या लहर बहर हो जाये। लेकिन वज़ीर साहिब हैं कि आंखें मूंद लेते हैं और इस तरफ देखते ही नहीं। यह तो वह बात है कि जैसा कि फारसी के एक शेयर का मतलब है कि खिज़र भी सिकन्दर को आबेहयात न मिला सका।

श्री रिज़क राम : शेयर पढ़िये।

खान अब्दुल ग़फ़ार खां : शेयर तो मैं पढ़ देता हूँ परन्तु वह फारसी का होगा और वह आप के सामने पढ़ना ऐसा होगा जैसे भैंस के सामने घीन बजाना।

मुहतरिमा ! हरियाना प्रान्त का जो इलाका है उस को भाकड़े के पानी से महरूम रखा जा रहा है। गुड़गांव में मिट्टी की दीवारें खड़ी की जा रही हैं। मैं उस खूबसूरती के साथ और उस dramatic तरीके से जैसे हमारे पंडित जी और Chief Minister

[खान अब्दुल गफ्फार खां] : साहिब ने तकरार की, तकरार नहीं कर सकता। लेकिन मैं इतना जरूर कहना चाहता हूँ कि इन दीवारों को खड़ा कर देने से सराब (Mirage) दिखाया जा रहा है, पानी नहीं दिया जायेगा।

श्री रिजक राम : आप का मतलब है सराब।

खान अब्दुल गफ्फार खां : सीन और शीन में फेंक जानने की कोशिश कीजिये !

मैं अपने वजीर साहिब से फिर अर्ज करता हूँ कि वे किसी तरह अम्बाले को पानी जरूर दें। क्या अर्जा बात है कि आप अम्बाला Division के होते हुए अम्बाला को पानी नहीं देते। मुझे एक शेअर याद आ गया है अगर इजाजत हो तो पढ़ दूँ—

बागबां ने आग दी जब आशियाने को मेरे।

पिन पे तक्या था वहीं पत्ते हवा देने लगे ॥

आप अम्बाला Division के होते हुए Ambala Division को ignore कर रहे हैं।

सिचाई मंत्री : क्या हिसार और कैथल अम्बाला Division में नहीं है ?

खान अब्दुल गफ्फार खां : वजीर साहिब ! वाक्यात् को गलत साबत करने की कोशिश न कीजिए। मैं जो कुछ कह रहा हूँ बिल्कुल ठीक है। आप हमारे इन्द्र देवता हैं और इन्द्र देवता होते हुए हमें पियासे न मारिये। उस नाम से डरिये पिस से उन लोगों को याद किया जाता है जो पानी दे सकते हैं और नहीं देते। जैसे भी बन पड़े अम्बाले को पानी जरूर दीजिये !

प्रोफ़ेसर मोता सिंह आनन्दपुरी (आदमपुर) : स्पीकर साहिब ! हमारी पांच साला स्कीम की सारी तरक्की का राज Agricultural Economy पर है। लेकिन काश्तकारी economy जो है इसका दारोमदार Irrigation यानी नहर के पानी पर है। तो यह सोच कर कि Partition से पहले हमारी नहरी हालत क्या थी इस रिपोर्ट में लिखा है कि हमारी पहली हालत जो थी "It was most magnificen!". Partition से पहले जब पंजाब तकसीम न हुआ था नहरी हालत बहुत ही शानदार थी। अब इस शान का बहुत सा हिस्सा पाकिस्तान में चला गया है। अब हमारे वजीर साहिब ने बड़ी कोशिश की है और उन की कोशिश की जितनी दाद दी जाये थोड़ी है। मैंने खुद इन के साथ कई दफा इस काम में घूम कर देखा है कि वे बहुत दिलवस्ती लेते हैं। ठरते नहीं घूमते हैं। जूही कहीं कोई शिकायत आती है फौरन वहां पहुंचते हैं। जहां तक उन के पिसनारी आराम का सम्बन्ध है sacrifice करते रहते हैं। इस पर मैं उन्हें मुबारकबाद देता हूँ।

लेकिन पत्र में इस चीज को देखता हूँ और मेरे सामने पंजाब गवर्नमेंट के पब्लिक वर्कस महकमों Irrigation Branch की रिपोर्ट आती है तो मुझे मायूसी होती है। मायूसी इसी वजह से नहीं कि आपके Portfolio में नुफा है क्योंकि महकमा नहर के अफ़ार लातार बारा बारा घंटे काम करते हैं लेकिन अफ़ोस इस बात का है कि गवर्नमेंट ने बाट बनाते समय महकमा नहर के साथ बहुत घेइनसाफी की है। गवर्नमेंट ने बहुत थोड़ा रुखा बजट में इस महकमा को दिया है। मैं समझता हूँ कि Education, Industries और Irrigation तीन ही चीजें हैं जो हम को आगे

कीतरफ ले जा सकती हैं। Education और Industries के बाद Irrigation की बहुत बड़ी अहमियत है। इतना भारी काम हो और इस दफ्त में इतनी थोड़ी रकम हो ! बावजूद इस के कि मैं उन की मजबूरियों को अच्छी तरह समझता हूँ और कुछ बातें अर्ज करूंगा जो उन की तवज्जुह के काबिल हैं। सबसे पहली चीज तो यह है कि नहर की स्कीम तैयार करते वक्त अगर यह ख्याल कर लिया जाता कि ट्यूबवेल ज्यादा मुफ़ीद साबत हो सकते हैं खास कर जालंधर और हुशियारपुर के इलाकों में। वहां पर Waterlogging की वजह से जमीन को नुकसान पहुंचने का अंदेशा है। इसकी वजह से जमीन बहुत जल्द खराब हो जाती है। वहां कुछ इलाकों में जमीन बहुत थोड़ी है। इन जमीनों को नहर और सड़कें बनाने की वजह से बहुत नुकसान पहुंचा है। इस के बाद Drainage System है। इन दो चीजों से थोड़ी थोड़ी जमीनें रह गई हैं और Consolidation के बाद उन में कोई खूबसूरती नहीं रह जाती। यह चीज उन की तवज्जुह के लिये आगे भी पेश की थी लेकिन अफसोस की बात है कि गवर्नमेंट और महकमा नहर ने इस की तरफ कोई तवज्जुह नहीं दी। यहां के लोग बहुत परेशान हैं। अखबारों में भी मजमून छपे हैं कि इस की बजाये Tube-well System को Encourage किया जाये लेकिन फिर भी जो कुछ हो गया उस पर इकतफा करते हुए ज्यादा नहीं कहता और गुनगारिश करता हूँ कि इस की वजह से जमींदार नाला हैं और कई जगह पर बावजूद महकमा के हुकम के उन जमींदारों को पिन की फसलें खराब हो गई हैं मुआवजा नहीं दिया गया। यह पता नहीं कि महकमे में नुकस कहां है। चौधरी साहिब ने Executive Engineer को हुकम दिया Executive Engineer ने Sub-Divisional Officer को हुकम दिया मामला इसी तरह आगे चलता गया। नीचे का महकमा इतना खराब है कि चौधरी साहिब को इस तरफ ज्यादा तवज्जुह देनी चाहिये और देखना चाहिये कि लोग क्यों नाला हैं। हुकूमत ने अभी तक जमींदारों को मुआवजा क्यों नहीं अदा किया। मैं इस सम्बन्ध में specific cases गवर्नमेंट के सामने पेश कर सकता हूँ।

ट्यूबवेल system अभी तक पूरी तल्ली से जारी नहीं किया गया बल्कि यह कहा गया है कि 1952 में इतने ट्यूबवेल instal करने की तजवीज थी But they have not been installed as yet. 1952 में भी यही हालत थी और 1953 में भी वही ही हालत है। इस की वजह यह है कि ट्यूबवेल मुयस्सर नहीं होते। यह ठीक है लेकिन साथ ही मैं कहूंगा कि गवर्नमेंट ने जितनी Industries चलाने की स्कीमें चलाई हैं पांच साला स्कीम में Agriculture और Industries को improve करती है। अगर Irrigation की machinery और खेती बाड़ी के औजार बनाने की कोई Industry यहां कायम हो जाये तो ट्यूबवेल सस्ते दामों पर मिल सकते हैं और इन के मिलने में देर भी नहीं लग सकती। अब ट्यूबवेल खरीदने के लिये U. S. और फ्रांसीसी कम्पनी को आर्डर दिया गया है। फ्रांसीसी कम्पनी को एक करोड़ और 12 लाख रुपये का आर्डर दिया गया है और यू. एस. कम्पनी अर्थात् Herald Smith

[**खान अब्दुल गफ्फार खान**]

Corporation को एक करोड़ से ज्यादा रुपये का। अगर इस काम के लिये इसी मुल्क में **Industry** कायम हो जाती तो काफी फायदा हो सकता था और मुल्क का शायद इसी मुल्क में रहता। यह बात चौधरी साहिब के बस में नहीं। **Government of India** के बस में है। इस लिये मैं समझता हूँ कि भारत सरकार को इजाजत देनी चाहिये कि इस किस्म की **Industry** यहां कायम की जाये।

चेयरमैन : मैं माननीय मेम्बर को बता दू कि उन का समय समाप्त हो गया है।

प्रोफेसर मोता सिंह : मैं 15 मिनट का ब्याल कर रहा था। इस के इलावा मैं अर्ज करूंगा कि इस बात के मुतअल्लिक कि अमरीका की पाकिस्तान के साथ जो **treaty** हो गई है मेरे साथियों ने बहुत कुछ कह दिया है मैं और नहीं कहना चाहता लेकिन मैं यह बताना चाहता हूँ कि लोगों में इस के बारे में बहुत बुरा असर पड़ रहा है। हमें पानी नहीं मिल रहा और पाकिस्तान को दिया जा रहा है। इस का हमारे पास कोई जवाब नहीं। गवर्नमेंट को इस तरफ ध्यान देना चाहिये। मैं इस बात को छोड़ कर एक जरूरी बात की तरफ गवर्नमेंट का ध्यान दिलाना चाहता हूँ। **Dainage System** हमारे लिये बहुत जरूरी है। जो महकमा बनाया गया है उस के साथ बात चलती है। गवर्नमेंट को चाहिये कि वह एक **directive** जारी करे कि **drainage** के लिये **contributaries** और **minors** उस हिस्से में बनाये जायें जहां **natural outlet** हों। इस तरह से पैसा भी बच जायगा और जमीन भी खराब न होगी। मैं माननीय रिचार्ड मंत्री को नुसारकबाद देता हूँ क्योंकि वह निहायत सरगमी से काम करते हैं और उन्हें काम करते हुए मैंने खुद अपनी आंखों से देखा है।

ਸ਼੍ਰੀ ਵਧਵਾ ਰਾਮ (ਫ਼ਾਜ਼ਿਲਕਾ): ਪ੍ਰਧਾਨ ਜੀ! ਇਥੇ ਵਜ਼ੀਰ ਤਾਂ ਗੱਲਾਂ ਦਾ ਜਵਾਬ ਇਸ ਤਰ੍ਹਾਂ ਦੇਂਦੇ ਹਨ ਜਿਵੇਂ ਲੋਕਾਂ ਨੂੰ ਬਿਤਕੁਲ ਕਿਸੇ ਗੱਲ ਦਾ ਪਤਾ ਨਹੀਂ ਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਸਭ ਕੁਝ ਪਤਾ ਹੈ। ਮਿਸਾਲ ਦੇ ਤੌਰ ਤੇ ਅਸਾਂ ਕਿਹਾ ਕਿ ਫਲਾਂ ਜਗਹ ਪੁਲਿਸ ਚੌਕੀ ਕਿਉਂ ਢਿਠਾਈ ਹੈ ਪਾਣੀ ਟੁਟ ਗਿਆ ਹੈ, ਤੇ ਦੌਕੀ ਢਿਠਾ ਟਿੱਤੀ ਹੈ ਤਾਂ ਉਸ ਦਾ ਜਵਾਬ ਮਿਲਦਾ ਹੈ ਕਿ ਲੋਕਾਂ ਨੂੰ ਸਜ਼ਾ ਟਿੱਤੀ ਗਈ ਹੈ ਇਸ ਲਈ ਕਿ ਉਨ੍ਹਾਂ ਕਿਉਂ ਆਖਿਆ ਹੈ ਕਿ ਪਾਣੀ ਟੁਟ ਗਿਆ ਹੈ। ਸੋ ਉਨ੍ਹਾਂ ਦਾ ਤਰੀਕਾ ਇਸ ਤਰ੍ਹਾਂ ਜਵਾਬ ਦੇਣ ਦਾ ਹੈ। ਪਰ ਮੂੰਹੋਂ ਸਰਕਾਰ ਇਹੀ ਕਹਿੰਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਲਹਿਰਾਂ ਬਹਿਰਾਂ ਕਰ ਟਿੱਤੀਆਂ ਨੇ। ਨਹੀਂ ਹੀਸਾਂ ਝਨਾਂ ਦੀਆਂ ਭਵਿੱ ਸੁਕਾ ਹੀ ਪਿਆ ਵਗੇ।

ਇਸ ਤੋਂ ਟੋਈ ਇਨਕਾਰ ਨਹੀਂ ਕਰ ਸਕਦਾ ਕਿ ਅੰਮ੍ਰਿਤਸਰ-ਗੁਰਦਾਸ-ਪੁਰ ਨਹਿਰ ਵਿਚ ਇਸ ਵੇਲੇ ਪਾਣੀ 5,000 cusecs ਹੈ। ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਛੱਟੇ ਦੇਣ ਨਾਲ ਵਾਹੀਆਂ ਨਹੀਂ ਹੋ ਸਕਦੀਆਂ। ਜਿਹੜਾ ਰਕਬਾ ਕਿ ਨਹਿਰ ਮੈਰਾਬ ਕਰਦੀ ਹੈ ਉਸ ਨੂੰ ਵਧਾ ਚੜਾ ਕੇ ਦਸਿਆ ਜਾਂਦਾ ਹੈ ਪਰੰਤੂ ਇਸ ਦਾ ਢਿਕਰ ਨਹੀਂ ਕਰਦ

ਕਿ ਨਹਿਰ ਵਿਚ ਪਾਣੀ ਕਿੰਨਾ ਹੈ। ਮੈਂ ਪੁਛਣਾ ਹਾਂ ਕਿ ਲੋਕਾਂ ਨਾਲ ਇਸ ਤਰਾਂ ਮਨ ਪਰਚਾਉਣ ਦੀਆਂ ਗੱਲਾਂ ਕਿਉਂ ਕਰਦੇ ਹੋ? ਪਾਣੀ ਤੇ ਜ਼ਮੀਨਾਂ ਲਈ ਪੂਰਾ ਨਹੀਂ ਹੁੰਦਾ ਤੇ ਫੇਰ ਵੀ ਬਹੁਤ ਸਾਰੀ ਜ਼ਮੀਨ ਨਹਿਰਾਂ ਲਈ ਖੋਈ ਜਾਂਦੀ ਹੈ। ਮੈਂਨੂੰ ਇਸ ਮਿਲਜਿਲੇ ਵਿਚ ਇਕ ਕਹਾਵਤ ਯਾਦ ਆਈ ਹੈ।

‘ਡੇਰ ਛਟਾਂਕ ਦਾਲ ਤੇ ਭਾਂਡਿਆਂ ਦਾ ਛਣਕਾਰ’

ਨਹਿਰ ਵਿਚ ਪਾਣੀ ਤੋਂ 5,000 cusecs ਹੈ ਪਰੰਤੂ ਫੇਰ ਵੀ ਨਹਿਰ ਲਈ ਜ਼ਮੀਨ ਦੀ ਖੁਤਾਈ ਹੋ ਰਹੀ ਹੈ। ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਪਾਕਿਸਤਾਨ ਨੂੰ ਪਾਣੀ ਦੇਣ ਬੰਦ ਕਰ ਦੇਵੇਗੀ। ਭਾਰਤ ਸਰਕਾਰ ਨੇ ਜਿਹੜਾ ਮੁਆਇਤਾ ਪਾਕਿਸਤਾਨ ਨਾਲ ਕੀਤਾ ਹੋਇਆ ਹੈ ਉਸ ਨੂੰ ਇਕ ਪਾਸੇ ਰਖ ਦਿੰਦੇ ਹਨ ਤੇ ਲੋਕਾਂ ਨਾਲ ਇਸ ਤਰ੍ਹਾਂ ਗੱਲਾਂ ਕਰਦੇ ਹਨ ਜਿਸਤਰਾਂ ਭਾਰਤ ਸਰਕਾਰ ਦਾ ਉਨ੍ਹਾਂ ਦੀਆਂ ਨਜ਼ਰਾਂ ਵਿਚ ਕੋਈ ਮੁੱਤਵ ਨਹੀਂ। ਦੂਜੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਜਗਾਧਰੀ ਵਲ ਬਹੁਤ ਸਾਰੇ ਟਿਊਬ ਵੈਲ ਲਾਏ ਹਨ। ਪਰ ਅਜੇ ਤਕ ਪੁਲੀ ਕੋਈ ਨਹੀਂ ਬਣਾਈ ਗਈ। ਨਾਂ ਹੀ ਅਜੇ ਤਕ ਜ਼ਮੀਨ ਦਾ ਮੁਆਵਜ਼ਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਨਵੀਆਂ ਨਹਿਰਾਂ ਦੇ ਬਣਨ ਨਾਲ ਜਿਨ੍ਹਾਂ ਕਿਸਾਨਾਂ ਦੀ ਔਧੀ ਜ਼ਮੀਨ ਇਕ ਪਾਸੇ ਅਤੇ ਔਧੀ ਦੂਜੇ ਪਾਸੇ ਰਹਿ ਗਈ ਹੈ ਉਹ ਬਹੁਤ ਤੰਗ ਹਨ। ਇਸ ਗੱਲ ਦੀ ਕੋਈ ਸੁਣਵਾਈ ਨਹੀਂ ਹੋਈ।

ਫੇਰ ਸਰਕਾਰ ਕਹਿੰਦੀ ਹੈ ਕਿ ਅਸੀਂ ਪੈਦਾਵਾਰ ਵਧਾ ਰਹੇ ਹਾਂ। ਇੰਦਰੀ ਥਾਂ ਤੇ ਇਕ ਟੈਂਕ ਹੈ ਜਿਸ ਦੇ ਖੱਲੇ ਹਜ਼ਾਰਾਂ ਵਿਧੇ ਜ਼ਮੀਨ ਪਈ ਹੈ। ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨਾਲ ਇਸ ਜ਼ਮੀਨ ਨੂੰ ਰੱਖਣ ਲਈ 1950 ਤਕ ਮੁਆਇਦਾ ਸੀ। ਉਹ ਮੁਆਇਦਾ 1950 ਵਿਚ ਪੂਰਾ ਹੋ ਗਿਆ ਸੀ। ਪਰ ਅਜੇ ਤਕ ਉਹ ਹਜ਼ਾਰਾਂ ਵਿਧੇ ਜ਼ਮੀਨ ਉਨ੍ਹੇ ਤਰ੍ਹਾਂ ਪਈ ਹੈ।

ਫੇਰ ਇਹ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਸੇਮ ਨਾਲੀਆਂ ਬਣਾ ਰਹੀ ਹੈ। ਸਾਡੇ ਇਲਾਕੇ ਵਿਚ ਵੀ ਇਕ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਨਾਲੀ ਬਣਾਈ ਗਈ ਹੈ। ਪਹਿਲਾਂ ਕਿਹਾ ਜਾਂਦਾ ਸੀ ਕਿ ਇਸ ਕੰਮ ਦੇ ਠੇਕੇ ਮਜ਼ਦੂਰਾਂ ਦੀਆਂ Construction Co-operative Societies ਨੂੰ ਦਿੱਤੇ ਜਾਣਗੇ। ਪਰ ਜਦੋਂ ਉਪਰ ਵਾਲੇ ਅਫਸਰਾਂ ਨੂੰ ਇਸ ਚੀਜ਼ ਦਾ ਪਤਾ ਲੱਗਾ ਤਾਂ ਉਨ੍ਹਾਂ ਸੋਚਿਆ ਕਿ ਅਸੀਂ ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਠੇਕੇ ਨਹੀਂ ਦੇ ਸਕਾਂਗੇ ਅਤੇ ਉਨ੍ਹਾਂ ਤੋਂ ਗੱਫੇ ਨਹੀਂ ਲੈ ਸਕਾਂਗੇ। ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਫੈਸਲੇ ਤੇ ਅਮਲ ਨਾਂ ਹੋਣ ਦਿੱਤਾ। ਫੇਰ ਇਕ ਪਾਸੇ ਤਾਂ ਸਰਕਾਰ ਕਹਿੰਦੀ ਹੈ ਕਿ ਛੋਟੇ ਮੁਲਾਜ਼ਮ ਭਰਤੀ ਕਰਨ ਲਈ ਅਸੀਂ Subordinate Services Selection

[ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ]

Board ਬਨਾ ਦਿੱਤਾ ਹੈ ਅਤੇ ਹੁਣ ਅਫਸਰਾਂ ਦੇ ਹੱਥ ਵਿਚ ਇਹ ਇਖਤਿਆਰ ਨਹੀਂ ਰਹਿਣ ਦਿੱਤੇ। ਪਰ ਦੂਜੇ ਪਾਸੇ ਲੱਖਾਂ ਕਰੋੜਾਂ ਰੁਪਿਆਂ ਦੇ ਠੇਕੇ ਦੇਣ ਦਾ ਕੰਮ ਅਜੇ ਤਕ ਅਫਸਰਾਂ ਦੇ ਹੱਥਾਂ ਵਿਚ ਹੈ। ਜਿਸ ਸੇਮ ਨਾਲੀ ਦਾ ਮੈਂ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਉਹ ਕਿੰਨੀ ਹੀ ਲੰਮੀ ਹੈ ਪਰ ਕੇਵਲ ਪੰਜ ਸਤ ਮੀਲ ਦਾ ਕੰਮ Labour Co-operative Society ਨੂੰ ਦਿੱਤਾ ਗਿਆ। ਬਾਕੀ ਸਾਰਾ ਕੰਮ ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਦਿੱਤਾ ਗਿਆ।

ਮੈਂ ਛੇਤੀ ਛੇਤੀ ਆਪਣੀਆਂ ਗੱਲਾਂ ਕਹਿ ਲੈਂਦਾ ਹਾਂ। ਪਹਿਲੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਉਸ ਸੇਮ ਨਾਲੀ ਵਾਸਤੇ ਲਈ ਗਈ ਜ਼ਮੀਨ ਦਾ ਅਜੇ ਤਕ ਕੋਈ ਮੁਆਵਜ਼ਾ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ। ਦੂਜੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਲੋਕਾਂ ਨੇ ਪੰਜ ਸੱਤ ਮੀਲ ਦਰਿਆ ਤਕ ਮਿਹਨਤ ਕਰਕੇ ਨਾਲੀ ਬਣਾਈ ਹੈ। ਪਰ ਇਸ ਦੇ ਬਾਵਜੂਦ ਸਰਕਾਰ ਉਸ ਜ਼ਮੀਨ ਤੇ ਵੀ ਪੰਜ ਰੁਪੈ ਏਕੜ ਦੇ ਹਿਸਾਬ ਨਾਲ ਫੀਸ ਫਸੂਲ ਕਰ ਰਹੀ ਹੈ ਜਿਹੜੀ ਰੇਤ ਵਾਲੀ ਹੈ। ਅੱਵਲ ਤਾਂ ਨਾਲੀ ਦਾ ਖਰਚ ਉਨ੍ਹਾਂ ਰਕਮਾਂ ਵਿਚੋਂ ਸਰਕਾਰ ਨੂੰ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਜੋ ਮਨਜ਼ੂਰ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਇਹ ਮੈਂ ਨਹੀਂ ਕਹਿ ਰਿਹਾ ਇਹ ਦਸ਼ਾਰਾਂ ਅੰਗੂਠਿਆਂ ਵਾਲੀਆਂ ਇਹ ਦਰਖਾਸਤਾਂ ਜੋ ਮੇਰੇ ਹੱਥ ਵਿਚ ਹਨ, ਬੜੀਆਂ ਹਨ। ਇਹ ਭਾਰ ਹੁਣ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦੇ ਬੈਲੇ ਵਿਚ ਪਾ ਦਿਆਂਗਾ। ਫੇਰ ਇਹ ਵੇਖਾਂਗੇ ਕਿ ਤੁਸੀਂ ਕਿੰਨੀ ਕੁ ਲੋਕਾਂ ਦੀ ਅਵਾਜ਼ ਸੁਣਦੇ ਹੋ। ਮੈਂ ਇਹ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਅੱਵਲ ਤਾਂ ਉਹ ਨਾਲੀਆਂ ਸਰਕਾਰ ਆਪਣੇ ਖਰਚ ਤੇ ਬਣਾਏ। ਜੇ ਇਹ ਨਹੀਂ ਹੋ ਸਕਦਾ ਤਾਂ ਖਰਚ standard acre ਦੇ ਹਿਸਾਬ ਨਾਲ ਜ਼ਮੀਨ ਤੇ ਪਾਇਆ ਜਾਵੇ। ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਜ਼ਮੀਨ ਬਿਲਕੁਲ ਨਕਾਰਾ ਹੈ ਅਤੇ ਜਿਸ ਦਾ ਮੁਲ ਰੁਪੈ ਵਿਚੋਂ ਤਿੰਨ ਚਾਰ ਆਨੇ ਹੈ, ਉਨ੍ਹਾਂ ਤੋਂ ਪੂਰ ਫੀਸ ਲੈਣੀ ਉਨ੍ਹਾਂ ਨਾਲ ਧੋਹ ਕਰਨਾ ਹੈ। ਜੇ ਜ਼ਰੂਰ ਫੀਸ ਲਾਉਣੀ ਹੈ ਤਾਂ ਉਹ Standard acres ਦੇ ਹਿਸਾਬ ਨਾਲ ਲਾਈ ਜਾਵੇ।

ਦੂਜੀ ਗੱਲ, ਜਿਸ ਵਲ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਾ ਧਿਆਨ ਦਿਵਾਨਾਂ ਚਾਹੁੰਦਾ ਹਾਂ ਇਹ ਹੈ ਕਿ ਜੇ ਇੰਜੀਨੀਅਰ ਕਹਿ ਦੇਣ ਉਹ ਠੀਕ ਨਾਂ ਮੰਨ ਲਿਆ ਕਰੋ ਆਪ ਵੀ ਜਾ ਕੇ ਵੇਖਿਆ ਕਰੋ। ਕਬੂਲ ਸ਼ਾਹ ਖਬਣ ਦੇ ਲੋਕ ਕਹਿੰਦੇ ਸਨ ਕਿ ਅਸੀਂ ਦੋ ਸੀਲਾਂ ਤਕ ਸੂਆ ਬਣਾ ਦਿਆਂਗੇ, ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਬਨਣ ਨਹੀਂ ਦਿੱਤਾ। ਕੀ ਇਹ ਮੁਲਕ ਦੇ ਵੈਰੀ ਨਹੀਂ ?

ਫੇਰ ਮਹਿਕਮਾ ਨਹਿਰ ਦੇ Engineering ਅਤੇ Revenue Departments ਨੂੰ ਮਿਲਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਨਾਲ ਗੜਬੜ ਪੈਦਾ ਹੋ ਰਹੀ ਹੈ। Revenue ਵਾਲੇ ਕੁਝ ਕਹਿਣ ਉਨ੍ਹਾਂ ਦੀ ਮੰਨੀ ਨਹੀਂ ਜਾਂਦੀ। ਜੇ

ਓਵਰਸੀਅਰ ਕਹਿ ਦੇਵੇ ਕਿ ਕਿਸੇ ਥਾਂ ਕੱਟ ਲਾਈ ਗਈ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਮੰਨਿਆ ਜਾਂਦਾ ਹੈ ਚਾਹੇ Revenue ਵਾਲੇ ਕੁਝ ਕਹਿਣ। ਇਨ੍ਹਾਂ ਦੋਵਾਂ ਮਹਿਕਮਿਆਂ ਨੂੰ ਅੱਡ ਅੱਡ ਕਰ ਦਿਓ।

ਪਾਣੀ ਨੂੰ cusecs ਨਾਲ ਮਿਣਿਆ ਜਾਂਦਾ ਹੈ। ਗੁਣ ਜੇ ਪਾਣੀ ਕਿਸੇ ਪੈਲੀ ਦੇ ਨੇੜੇ ਵੀ ਲੰਘ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਮਾਮਲਾ ਪਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸਾਨਾਂ ਨੂੰ ਮਿਣ ਕੇ ਪਾਣੀ ਦਿੱਤਾ ਜਾਇਆ ਕਰੇ ਅਤੇ ਇਸ ਮਕਸਦ ਲਈ meter ਲਾ ਦਿੱਤੇ ਜਾਣ। ਮੈਂ ਹੋਰ ਵੀ ਬਹੁਤ ਸਾਰੀਆਂ ਜ਼ਰੂਰੀ ਗੱਲਾਂ ਕਰਨੀਆਂ ਸਨ ਪਰ ਵਕਤ ਖਤਮ ਹੋ ਜਾਣ ਕਰਕੇ ਬਠ ਜਾਂਦਾ ਹਾਂ।

ਸ਼੍ਰੀ ਸੂਲ ਚੰਦ ਜੈਨ : On a point of order, Madam, ਮੈਂ यह अज्ञ कराना चाहता हूँ कि जिन साहिबान ने cut motions का नोटिस दिया हुआ है उन्हें बोलने का पहले मौका दिया जाये।

ਬਧਰਮੰਨ : ਚੇਅਰਮੈਨ ਨੂੰ ਇਸ ਤਰੀਕੇ ਨਾਲ ਦਿੱਤਾ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਵਧ ਜੈਸਾ ਉਚਿਤ ਹੋਗਾ ਕਰੇਗੀ।

ਸ਼੍ਰੀ ਸੂਲ ਚੰਦ ਜੈਨ : तो क्या समय नहीं मिलेगा cut motions के नोटिस देने वालों को ?

ਬਧਰਮੰਨ : जरूर मिलेगा।

ਬੜਗੋ ਪ੍ਰਤਾਪ ਸਿੰਹ (ਸੁਯਾਨਪੁਰ) : माननीया प्रधान जी, देश आजाद होने के बाद हमारा सूबा आगे बढ़ा है, इस बात की सारे मंत्र साहिबान खाह वे सरकारी बच्चों पर बैठते हैं और खाह वे opposition में हं. दाद देते हैं। इस सूबे में जहां भाखड़ा जैसी स्कीमों पर अमल हो रहा है वहां कांगड़ा में सुखना नहरों जैसी स्कीमों जारी हैं। 1954 के बजट में जिला कांगड़ा के लिये हमारी सरकार ने एक खास रकम 3 लाख 93 हजार रुपये की बजनाथ कूहल के लिये रखी है। इस के लिये मैं सम्बन्धित वज़ीर साहिब को वधाई देता हूँ। जिस दरया जम्नू से यह कूहल निकाली जानी है उस को आज तक कोई नहीं बांध सका। अब इस का सेहरा चौधरी लहरी सिंह के सिर पर है। जहां भाखड़ा की स्कीम के लिये चौधरी साहिब का नाम इस स्टेट की हिस्ट्री में चमकेगा वहां बजनाथ की कूहल के बारे में भी उन का नाम याद किया जाएगा। परन्तु जिला कांगड़ा की भूख जिसे भूखा बहिस्त कहा जाता है आबपाशी की इन स्कीमों से दूर नहीं होगी। कूहलों के द्वारा water lifting का काम वहां पर बड़ी आसानी से हो सकता है। और फिर पालमपुर से मुजानपुर तक जो बिजली की line जानी है वह आलमपुर और लम्बा गाओं के दरमियान से ला सकती है। मैं वज़ीर साहिब से गुज़ारश करूंगा कि वह अगले साल का बजट बनाते हुए इन स्कीमों को समली जामा पहनाएं।

[बखशी प्रताप सिंह]

एक बात मैं और कहना चाहता हूँ। वह यह है कि जिला कांगड़ा में जो कूहलों का काम होता है वह मैदानी इलाकों से मुखतलिफ है। पहले उन के बनाने में कुछ खामियां रह गई थीं। अब पिछले तजुर्बे की बिना पर वह खामियां नहीं रहनी चाहियें क्योंकि जब बरसात के मौसम में बाढ़ आती है तो सब कूहलें बरबाद हो जाती हैं।

मेरे हलके की तमाम कूहलें बिलकुल बर्बाद हो चुकी हैं। चौधरी साहिब जब पिछले साल धर्मसाला तशरीफ ले गये थे तो उस वकत Engineers भी वहां पर मौजूद थे उन्होंने ने फरमाया था कि बरसात के जल्द बाद ही कूहला को ठीक करने का काम शुरू कर दिया जायेगा। मगर मुझे सख्त हैरानी हो रही है कि इस काम को अभी तक शुरू नहीं किया गया।

(At this stage Mr. Deputy Speaker occupied the Chair).

मैं आप की विस्तृत से चौधरी साहिब की खिदमत में अर्ज करना चाहता हूँ कि इस काम को जल्द से जल्द शुरू किया जाए क्योंकि यह एक बड़े रकबे को संरक्ष करती है।

हम सरकार का धन्यवाद करते हैं क्योंकि पिछले साल तुगियानी की वजह से जो कूहलें बरबाद हो गई थीं उनको ठीक करने के लिये इस ने जिला कांगड़ा के लोगों को 60 हजार रुपये की रकम दी थी। मगर मुझे अफसोस के साथ कहना पड़ता है कि हमारे जिले की तरफकी और विकास की ओर हमारी सरकार काफ़ी ध्यान नहीं दे रही हालांकि यह एक फ़ौजी जिला है और अंग्रेजों के वकत से यहां के लोग अपना खून पसीना एक करते रहे हैं।

हमारा जिला आबपाशी के मैदान में आगे जा रहा है। इस मामले की तरफ सरकार ने इस साल जो ध्यान दिया है, उस के लिये मैं सरकार को दोबारा बधाई देना चाहता हूँ।

ਸਰਦਾਰ ਦਰਸ਼ਨ ਸਿੰਘ (ਤਰਨ ਤਾਰਨ): ਪ੍ਰਧਾਨ ਜੀ! ਇਸ

demand ਦਾ ਜਿਹਦੇ ਉਪਰ ਬਹਿਸ ਹੋ ਰਹੀ ਹੈ, ਪੰਜਾਬ ਦੇ ਕਿਸਾਨਾਂ ਨਾਲ ਬੜਾ ਗਹਿਰਾ ਸਬਬ ਹੈ। ਪੈਦਾਵਾਰ ਨੂੰ ਵਧਾਨ ਅਤੇ Grow-More-Food ਦੀ ਸਕੀਮ ਨੂੰ ਕਾਮਯਾਬ ਬਨਾਉਣ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਕਿਸਾਨਾਂ ਨੂੰ ਸਸਤੇ rate ਉਪਰ ਪਾਣੀ ਅਤੇ ਹੋਰ ਸਹੂਲਤਾਂ ਦਿਤੀਆਂ ਜਾਣ। ਪਰ ਹੋ ਕੀ ਰਿਹਾ ਹੈ? ਇਸ ਦੇ ਬਿਲਕੁਲ ਉਲਟ। ਅੰਗਰੇਜ਼ਾਂ ਨੇ ਨਹਿਰਾਂ ਇਸ ਕਰਕੇ ਨਹੀਂ ਸਨ ਬਣਾਈਆਂ ਕਿ ਲੋਕਾਂ ਨੂੰ ਪਾਣੀ ਤੋਂ ਫਾਇਦਾ ਪਹੁੰਚੇ ਬਲਕਿ ਇਸ ਲਈ ਕਿ ਅੰਗਰੇਜ਼ੀ ਸਰਕਾਰ ਨੂੰ ਮੁਨਾਫ਼ਾ ਮਿਲੇ। ਚੌਧਰੀ ਸਾਹਿਬ ਦੀ ਕਾਂਗਰਸੀ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਨੀਹਾਂ ਉਪਰ ਹੀ ਚਲ ਰਹੀ ਹੈ ਤੇ ਕਿਸਾਨਾਂ ਨੂੰ ਕੇਵਲ ਮੁਨਾਫ਼ੇ ਦੀ ਖਾਤਰ ਪਾਣੀ ਦੇ ਰਹੀ ਹੈ। ਚੌਧਰੀ ਸਾਹਿਬ ਇਹੋ ਹੀ ਸੋਚਦੇ ਹਨ ਕਿ ਕਿਸਾਨਾਂ ਤੋਂ ਵਧ ਤੋਂ ਵਧ ਰੁਪਿਆ ਕਿਦ ਬਟੋਰਿਆ ਜਾ ਸਕਤਾ ਹੈ। ਪਰਧਾਨ ਜੀ! ਤੁਸੀਂ ਆਪ ਜਾਣਦੇ ਹੋ ਕਿ ਕਿਸਾਨਾਂ ਨੂੰ ਕਿਸ ਤਰ੍ਹਾਂ ਪਾਣੀ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਬਜਟ speecch ਵਿਚ ਦਿਆ ਗਿਆ ਹੈ ਕਿ ਪਾਣੀ ਹੁਣ ਜ਼ਿਆਦਾ ਜ਼ਮੀਨ ਨੂੰ ਮੈਰਾਬ ਕਰ ਰਿਹਾ ਹੈ ਪਰ ਇਹ ਨਹੀਂ ਦਸਿਆ

ਗਿਆ ਕਿ ਪਾਣੀ ਦੀ supply ਕਿਤਨੀ ਵਧੀ ਹੈ। ਪਾਣੀ ਤਾਂ ਓਨੇ ਦਾ ਓਨਾ ਹੀ ਹੋ ਪਰ ਉਸਨੂੰ ਵਧ ਰਕਬ ਤੇ ਫੈਲਾ ਕੇ ਆਬਿਆਨਾ ਲੈਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਹ ਲੋਕਾਂ ਤੇ ਵਧ ਤੇ ਵਧ ਪੈਸਾ ਬਟੋਰਨ ਦੀ ਇਕ ਚਾਲ ਹੈ। ਇਸ ਢਾਲ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਹੈ ਕਿ ਨਦੀਰਾਂ ਵਿਚ ਬਦੀਆਂ ਹੋ ਜਾਣ ਦੇ ਕਾਰਨ ਕਈ ਥਾਵਾਂ ਤੇ ਫਸਲਾਂ ਖਰਾਬ ਹੋ ਗਈਆਂ ਸਨ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕੀ ਇਕ ਥਾਂ ਦਾ ਪਾਣੀ ਖੋਹ ਕੇ ਦੂਜੀ ਥਾਂ ਤੇ ਦੇ ਦੇਣਾ ਕੋਈ ਚੰਗੀ ਗਲ ਹੈ ? ਬਹੁਤ ਸਾਰੇ ਨਵੇਂ ਰਾਜ਼ਦਾਰ ਖੋਦੇ ਤਾਂ ਗਏ ਹਨ ਪਰ ਪਾਣੀ ਦੀ supply ਨਹੀਂ ਵਧਾਈ ਗਈ। ਕੁਝ ਸ਼ਿਮੀਂਦਾਰਾਂ ਦਾ ਪਾਣੀ ਖੋਹ ਕੇ ਕਿਸੇ ਹੋਰ ਨੂੰ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਹੈ। ਜਦ ਪਹਿਲਿਆਂ ਦੀਆਂ ਫਸਲਾਂ ਨੂੰ ਪਕਾਨ ਦੀ ਕੋਈ guarantee ਨਹੀਂ ਤਾਂ ਹੋਰਾਂ ਨਮੀਨਾਂ ਨੂੰ ਪਾਣੀ ਦੇਣ ਦਾ ਕੀ ਫਾਇਦਾ ? ਇਹ ਤਾਂ ਇਕ ਤਰ੍ਹਾਂ ਦੀ ਵੇਰੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਕ ਦਾ ਹੱਕ ਖੋਹ ਕੇ ਦੂਜੇ ਨੂੰ ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਚੌਧਰੀ ਸਾਹਿਬ ਨੇ ਕਿਸਾਨਾਂ ਦੇ ਪਾਣੀ ਦੀ ਵੇਰੀ ਕੀਤੀ ਹੈ। ਜੇ ਕਿਸੇ ਰਜਵਾਹ ਵਿਚ breach ਹੋ ਜਾਵੇ ਤਾਂ ਕਿਸਾਨਾਂ ਉਪਰ ਮੁਕੱਦਮੇ ਵਲਾਏ ਜਾਂਦੇ ਹਨ ਤੇ ਉਨ੍ਹਾਂ ਉਪਰ ਤਾਵਾਨ ਪਾਇਆ ਜਾਂਦਾ ਹੈ। ਜੇ ਕੋਈ ਲੋਕ-ਅਦਾਲਤ ਹੁੰਦੀ ਤਾਂ ਚੌਧਰੀ ਸਾਹਿਬ ਉਪਰ ਮੁਕੱਦਮਾਂ ਵਲਾਵੀ ਤੇ ਉਹਨਾਂ ਨੂੰ ਸਜ਼ਾ ਦਿੰਦੀ। ਨਹਿਰਾਂ ਵਿਚ ਬਦੀਆਂ ਦੇ ਕਾਰਨ ਕਿਸਾਨਾਂ ਦੀ ਝੋਨੇ ਦੀ ਫਸਲ ਮਾਰੀ ਗਈ ਹੈ ਅਤੇ ਉਹ ਹਾੜੀ ਵੀ ਨਹੀਂ ਬੀਜ ਸਕੇ। ਫੇਰ ਕਿਸਾਨਾਂ ਦਾ ਪਾਣੀ ਤਾਂ ਖੋਹ ਲਿਆ ਗਿਆ ਹੈ ਪਰ ਉਨ੍ਹਾਂ ਤੋਂ ਆਬਿਆਨਾ ਬਰਾਬਰ ਲਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਹੁਣ ਇਕ remodeling ਦੀ scheme ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ ਹੈ ਜਿਹਦੇ ਤਿੰਨ ਕਿਸਾਨਾਂ ਦਾ ਪਾਣੀ ਘਟਾ ਦਿਤਾ ਜਾਣਾ ਹੈ। ਉਹਨਾਂ ਨੂੰ ਆਪਣੇ ਹਕੂਕ ਦੀ ਹਿਫਾਜ਼ਤ ਲਈ ਫਿਰ ਉਸੇ ਤਰ੍ਹਾਂ ਮੋਰਚਾ ਲਗਾਉਣਾ ਪਵੇਗਾ ਜਿਸ ਤਰ੍ਹਾਂ ਉਹਨਾਂ ਨੇ ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਵਕਤ ਲਗਾਇਆ ਸੀ। ਪਹਿਲਾਂ ਇਕ ਹਜ਼ਾਰ ਪਿਛੇ 8 cusecs ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਸੀ, ਹੁਣ 3 cusecs ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ। ਬਜਾਏ ਪਾਣੀ ਨੂੰ ਸਸਤੇ rate ਤੇ ਦੇਣ ਦੇ, ਉਸੇ ਮਿਕਦਾਰ ਨੂੰ ਜ਼ਿਆਦਾ ਰਕਬ ਵਿਚ ਫੈਲਾਣਾ ਲੋਕਾਂ ਨਾਲ ਧੋਖਾ ਕਰਨਾ ਹੈ।

ਫਿਰ, ਪਰਧਾਨ ਜੀ, ਬੜੇ ਛੋਰ ਨਾਲ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ Co-operative Labour Societies ਬਣਾਈਆਂ ਗਈਆਂ ਹਨ, ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਜਿਹੜੀਆਂ ਮੁਸ਼ਕਲਾਂ ਪੈਸ਼ ਆ ਰਹੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਵਲ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ। ਠੇਕੇਦਾਰੀ ਸਿਸਟਮ ਪਹਿਲਾਂ ਵਾਂਗੂੰ ਹੀ ਚਲ ਰਿਹਾ ਹੈ। ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਹਰ

(ਸਰਦਾਰ ਦਰਸ਼ਨ ਸਿੰਘ)

ਤਰ੍ਹਾਂ ਦੀਆਂ ਸਹੂਲਤਾਂ ਵਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਕਿਉਂ ਜੋ ਉਹ ਆਪਣੇ ਮੁਨਾਫੇ ਦਾ ਕੁਝ ਹਿੱਸਾ Overseers ਅਤੇ S.D.Os. ਨੂੰ ਦੇ ਦਿੰਦੇ ਹਨ। 9 ਇੰਚ ਖੁਦਾਈ ਕਰਕੇ ਇਕ ਫੁਟ ਲਗਵਾ ਲੈਂਦੇ ਹਨ। ਸੁਸਾਇਟੀਆਂ ਦੇ ਬਿੱਲਾਂ ਦੀ ਅਦਾਇਗੀ ਵੀ ਵੇਰ ਨਾਲ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਜਦੋਂ ਤਾਈਂ ਰੋਜ਼ ਪੈਸੇ ਨ ਮਿਲਣ ਉਹ ਆਪਣਾ ਪੇਟ ਕਿਸ ਤਰ੍ਹਾਂ ਭਰ ਸਕਦੇ ਹਨ ? ਫੇਰ, ਸੁਸਾਇਟੀਆਂ ਦੇ shares ਖਰੀਦਨ ਲਈ ਉਨ੍ਹਾਂ ਕੋਲ ਪੈਸੇ ਨਹੀਂ ਹੁੰਦੇ। ਠੇਕੇਦਾਰ ਉਨ੍ਹਾਂ ਦੇ ਨਾਂ ਤੇ shares ਖਰੀਦ ਲੈਂਦੇ ਹਨ ਅਤੇ ਮੁਨਾਫਾ ਆਪ ਖਾ ਜਾਂਦੇ ਹਨ ਤੇ ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਪੁਰਾਣੇ ਹਿਸਾਬ ਤੇ ਉਜਰਤ ਦਈ ਜਾਂਦੇ ਹਨ। ਇਸ ਤਰ੍ਹਾਂ Co-operative Labour Societies ਦੀ ਸਕੀਮ fail ਹੋ ਰਹੀ ਹੈ। ਜੇ ਸਰਕਾਰ ਚਾਹੁੰਦੀ ਹੈ ਕਿ ਮਜ਼ਦੂਰਾਂ ਦਾ ਭਲਾ ਹੋਵੇ, ਤਾਂ ਉਹ ਉਨ੍ਹਾਂ ਦੀ ਮੁਕਲਾਤ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਮੁਨਾਸਿਬ ਕਦਮ ਉਠਾਏ।

ਸਰਦਾਰ ਗੁਰਬੰਤਾ ਸਿੰਘ (ਆਦਮਪੁਰ): ਪ੍ਰਧਾਨ ਜੀ, ਸਾਡੇ

ਇਲਾਕੇ ਦੀ ਬਹੁਤ ਦੇਰ ਤੋਂ ਮੰਗ ਸੀ ਕਿ ਨਹਿਰਾਂ ਖੋਦੀਆਂ ਜਾਣ। ਜਦੋਂ ਕਦੀ ਸਰ ਸਿਕੰਦਰ ਹਿਆਤ, ਸਰ ਛੋਟੂ ਰਾਮ ਅਤੇ ਸਰ ਸੁੰਦਰ ਸਿੰਘ ਮਜੀਠੀਆ ਸਾਡੇ ਦੁਆਬੇ ਦੇ ਇਲਾਕੇ ਵਿਚ ਆਉਂਦੇ ਸਨ ਤਾਂ ਲੋਕ ਉਨ੍ਹਾਂ ਕੋਲ ਸ਼ਿਕਾਇਤ ਕਰਦੇ ਸਨ ਕਿ ਦੁਆਬੇ ਦੀ ਜ਼ਮੀਨ ਦਾ ਪਾਣੀ ਯਾਨੀ water level ਦਿਨੋਂ ਦਿਨ ਥਲੇ ਹੀ ਥਲੇ ਜਾ ਰਿਹਾ ਹੈ। ਜਦੋਂ ਤਕ ਨਹਿਰਾਂ ਨਾ ਖੋਦੀਆਂ ਜਾਨੁ ਜ਼ਿੰਮੀਦਾਰਾਂ ਦਾ ਗੁਜ਼ਾਰਾ ਮੁਸ਼ਕਿਲ ਹੈ। ਉਥੇ ਇਕ ਸੇਮ ਵੀ ਪੈਂਦੀ ਸੀ। ਉਸ ਸੇਮ ਉਪਰ ਡਿਸਟ੍ਰਿਕਟ ਬੋਰਡ ਨੇ ਬੰਦ ਲਗਾਇਆ ਸੀ ਅਤੇ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਕਿ ਪਾਣੀ ਦਾ level ਕੁਝ ਉੱਚਾ ਹੋ ਗਿਆ। ਨਹਿਰਾਂ ਦੀ ਮੰਗ ਨੂੰ ਨਾ ਤੇ ਅੰਗਰੇਜ਼ਾਂ ਦੀ ਸਰਕਾਰ ਨੇ ਅਤੇ ਨਾਹੀ ਪਹਿਲੀ ਸਰਕਾਰ ਨੇ ਪੂਰਾ ਕੀਤਾ ਸੀ। ਲੇਕਿਨ ਹੁਣ ਪ੍ਰਧਾਨ ਜੀ, ਤੁਸੀਂ ਕਿਧਰੇ ਵੀ ਸਫਰ ਕਰੋ ਭਾਂਵੇ ਮੋਟਰ ਵਿਚ ਅਤੇ ਭਾਂਵੇ ਰੇਲ ਗੱਡੀ ਵਿਚ, ਆਪ ਨੂੰ ਥਾਂ ਥਾਂ ਉਪਰ ਨਹਿਰਾਂ ਪੁਟੀਆਂ ਜਾਂਦੀਆਂ ਨਾਹਰ ਆਉਣਗੀਆਂ ਅਤੇ ਪੁਲ ਬਨਦੇ ਨਜ਼ਰ ਆਉਣਗੇ। ਹੁਣ ਤਾਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਆਪ ਇਲਾਨ ਕਰ ਦਿਤਾ ਹੈ ਕਿ ਪਹਿਲੀ ਜੂਨ ਨੂੰ ਪਾਣੀ ਆ ਜਾਵੇਗਾ। ਇਹ ਗੱਲ ਕਹਿਣ ਦੀ ਲੋੜ ਨਹੀਂ ਕਿ ਇਨ੍ਹਾਂ ਨਹਿਰਾਂ ਦੇ ਨਤੀਜੇ ਦੇ ਤੌਰ ਤੇ ਫਸਲਾਂ ਜ਼ਿਆਦਾ ਹੋਣਗੀਆਂ ਅਤੇ ਦੇਸ਼ ਦੀ ਪੈਦਾਵਾਰ ਜ਼ਿਆਦਾ ਹੋ ਜਾਵੇਗੀ। ਸਾਡੀ ਕਾਂਗਰਸ ਸਰਕਾਰ ਨੇ ਦੇਸ਼

ਵਾਸੀਆਂ ਦੀ ਮੰਗ ਨੂੰ ਪਿਠਾਰ ਅਤੇ ਉਤਸ਼ਾਹ ਨਾਲ ਪੂਰਾ ਕੀਤਾ ਹੈ ਅਤੇ ਇਸ ਉਪਰ ਮੈਂ ਅਪਣੀ ਸਰਕਾਰ ਅਤੇ ਸਿੰਚਾਈ ਮੰਤਰੀ ਜੀ ਨੂੰ ਵਧਾਈ ਦਿੰਦਾ ਹਾਂ। ਹਰ ਸ਼ਿਮੀਂਦਾਰ ਬੱਚਾ ਅਤੇ ਹਰ ਦੇਸ਼ ਵਾਸੀ ਬਹੁਤ ਖੁਸ਼ ਹੈ। ਦੇਸ਼ ਹਰਿਆ ਭਰਿਆ ਹੋ ਜਾਵੇਗਾ ਅਤੇ ਫਸਲਾਂ ਬਹੁਤ ਪੈਦਾ ਹੋਣਗੀਆਂ।

ਪ੍ਰਧਾਨ ਜੀ! ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਲੋਕ ਚਾਹੁੰਦੇ ਹਨ ਕਿ ਆਬਾਦੀ ਦੇ ਦੂਸਰੇ ਜ਼ਰੀਆਂ ਕੋਲੋਂ ਵੀ ਕੰਮ ਲਿਆ ਜਾਵੇ। ਜਿਸ ਜਗਹ ਉਪਰ ਨਹਿਰਾਂ ਨਹੀਂ ਪਹੁੰਚ ਸਕਦੀਆਂ ਜਾਂ ਨਹਿਰਾਂ ਦਾ ਪੂਰਾ ਪਾਣੀ ਨਹੀਂ ਪਹੁੰਚਦਾ ਉਨ੍ਹਾਂ ਜਗਹਾਂ ਉਪਰ ਸਰਕਾਰ ਨੂੰ ਬਿਜਲੀ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ। ਤਾਂ ਜੋ ਲੋਕ tube-well ਵਗੈਰਾ ਲਗਾ ਕੇ ਅਪਣੀ ਜ਼ਮੀਨ ਨੂੰ ਪਾਣੀ ਦੇ ਸਕਣ। ਹੁਣ ਜੇਕਰ ਕੋਈ ਆਦਮੀ ਬਿਜਲੀ ਲਈ ਦਰਖਾਸਤ ਦਿੰਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਸਾਲ ਸਾਲ ਦੋ ਦੋ ਸਾਲ ਤਕ ਰਖ ਛੱਡਿਆ ਜਾਂਦਾ ਹੈ। ਸਾਡੇ ਇਲਾਕੇ ਵਿਚ ਵਡੇ ਵਡੇ ਸ਼ਿਮੀਂਦਾਰ ਨਹੀਂ ਹਨ ਬਲਕਿ ਛੋਟੇ ਛੋਟੇ ਸ਼ਿਮੀਂਦਾਰ ਹਨ। ਜੇਕਰ ਉਹ ਲੋਕ ਦੋ ਤੰਨ ਪਿੰਡਾਂ ਦੇ ਆਦਮੀ ਇਕੱਠੇ ਹੋਕੇ tube-wells ਲਗਾਉਣ ਦੀ ਸਲਾਹ ਕਰਦੇ ਹਨ ਅਤੇ ਇਸ ਕੰਮ ਲਈ ਬਿਜਲੀ ਵਾਸਤੇ ਦਰਖਾਸਤ ਦਿੰਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਦਰਖਾਸਤ ਮਨਜ਼ੂਰ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ਅਤੇ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜਤਨੀ ਬਿਜਲੀ ਉਨ੍ਹਾਂ ਨੂੰ ਵਰਤਣੀ ਚਾਹੀਦੀ ਹੈ ਉਹ ਉਤਨੀ ਨਹੀਂ ਵਰਤ ਸਕਦੇ। ਦੁਨਾਂਚੇ ਮੈਂ ਤੁਹਾਡੇ ਜ਼ਰੀਏ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਇਹ ਅਰਜ਼ ਕਰਨ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਨੂੰ ਸਾਰੇ ਜ਼ਿਲਾ ਜਾਲੰਧਰ ਵਿਚ ਇਕ ਮਿਰੇ ਤੋਂ ਦੂਜੇ ਮਿਰੇ ਤਕ ਬਿਜਲੀ ਦੀ ਲਾਈਨ ਲਗਾ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ। ਜਿਸ ਆਦਮੀ ਨੂੰ ਜ਼ਰੂਰਤ ਹੋਵੇਗੀ ਉਹ ਬਿਜਲੀ ਲੈ ਕੇ tube-well ਲਗਾ ਲਵੇਗਾ ਅਤੇ ਅਛ ਫਸਲ ਪੈਦਾ ਕਰ ਸਕੇਗਾ। ਨਹੀਂ ਤੇ ਹੁਣ ਜਿਹੜੇ ਲੋਕ ਦਰਖਾਸਤ ਦਿੰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਦੀਆਂ ਦਰਖਾਸਤਾਂ ਮਹਕਿਮੇ ਵਾਲੇ ਵਜ਼ੀਆਂ ਹੋਰ ਵੇਰੀਆਂ ਨਾਲ ਮਨਜ਼ੂਰ ਕਰਦੇ ਹਨ ਜਿਨ੍ਹਾਂ ਦੀ ਤਫਸੀਲ ਮੈਂ ਨਹੀਂ ਦੇਣੀ ਚਾਹੁੰਦਾ।

ਪ੍ਰਧਾਨ ਜੀ! ਇਸ ਤੋਂ ਇਲਾਵਾ ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮਿਨਟਗੁਮਰੀ ਅਤੇ ਮੁਲਤਾਨ ਦੇ ਇਲਾਕੇ ਵਿਚ ਪਹਲੇ ਨਹਿਰਾਂ ਪੁਟੀਆਂ ਗਈਆਂ ਸਨ ਅਤੇ ਬਾਅਦ ਵਿਚ ਪਿੰਡ ਆਬਾਦ ਹੋਏ ਸਨ। ਲੇਕਿਨ ਸਾਡੇ ਇਲਾਕੇ ਵਿਚ ਉਲਟ ਗਲ ਹੋਈ ਹੈ ਪਿੰਡ ਤਾਂ ਪਹਿਲੇ ਆਬਾਦ ਸਨ ਅਤੇ ਨਹਿਰਾਂ ਬਾਅਦ ਵਿਚ ਪੁਟੀਆਂ ਗਈਆਂ ਹਨ। ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਹੈ ਕਿ ਸਾਡੀਆਂ ਜ਼ਮੀਨਾਂ ਅਧੀਆਂ ਨਹਿਰ ਦੇ ਇਸ ਪਾਸੇ ਅਤੇ ਅਧੀਆਂ ਉਸ ਪਾਸੇ ਚਲੀਆਂ ਗਈਆਂ ਹਨ

[ਸਰਦਾਰ ਗੁਰਬੰਤਾ ਸਿੰਘ]

ਜੇਕਰ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਪੁਲ ਬਨਾਉਣ ਦੇ ਬਾਰੇ ਵਿਚ ਕਹਿੰਦੇ ਹਾਂ ਤਾਂ ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪੁਲਾਂ ਦਾ ਬੰਦੋਬਸਤ Bhakra Control Board ਦੇ ਮਾਤਹਿਤ ਹੈ। ਸਾਨੂੰ ਜਿੰਨੇ ਪੁਲ ਬਨਾਉਣ ਦਾ ਹੁਕਮ ਹੈ ਅਸੀਂ ਉਨੇ ਹੀ ਬਨਾਵਾਂਗੇ। ਜੇਕਰ ਜ਼ਿਆਦਾ ਬਨਵਾਨੇ ਹਨ ਤਾਂ ਚੌਧਰੀ ਸਾਹਿਬ ਨੂੰ ਕਹੋ। ਦੁਆਬ ਵਿਚ ਪੁਲਾਂ ਦੀ ਬੜੀ ਕਮੀ ਹੈ। ਇਹ ਗਲ ਸੱਚਰ ਸਾਹਿਬ ਨੂੰ ਵੀ ਮਲੂਮ ਹੈ। ਜੇਕਰ Bhakra Control Board ਜ਼ਿਆਦਾ ਪੁਲ ਨਹੀਂ ਦਿੰਦਾ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਉਹ ਇਸ ਗਲ ਦਾ ਬੰਦੋਬਸਤ ਕਰੇ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਜ਼ਮੀਨਾਂ ਨਹਿਰ ਦੇ ਦੂਜੇ ਪਾਸੇ ਰਹਿ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਪੁਲਾਂ ਦੀ ਸਹੂਲਤ ਦੇਣ ਦਾ ਜਲਦੀ ਕੋਈ ਉਪਾਇ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਨਹੀਂ ਤਾਂ ਲੋਕਾਂ ਨੂੰ ਚਾਰ ਚਾਰ ਮੀਲਾਂ ਦਾ ਚੱਕਰ ਕਟ ਕੇ ਜਾਣਾ ਪਿਆ ਕਰੇਗਾ।

ਇਸ ਦੇ ਇਲਾਵਾ ਚੌਧਰੀ ਸਾਹਿਬ ਖੁਦ ਉਸ ਪਿੰਡ ਵਿਚ ਗਏ ਸਨ ਜਿਥੇ ਕਿ ਨਹਿਰ ਦਾ ਝੜਾ ਸੀ। ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਅਤੇ ਨਹਿਰ ਦੇ ਦੂਸਰੇ ਅਫਸਰ ਵੀ ਸਨ। ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਬਹੁਤ ਸਾਰੀ ਜ਼ਮੀਨ ਹਵਾਈ ਔਡੇ ਵਿਚ ਆ ਗਈ ਸੀ ਅਤੇ ਹੁਣ ਬਹੁਤ ਸਾਰੀ ਨਹਿਰ ਨੇ ਮਾਰ ਲਈ ਹੈ। ਲੋਕਾਂ ਦਾ ਮੁਤਾਲਬਾ ਸੀ ਕਿ ਨਹਿਰ ਨੂੰ ਉਥੋਂ ਹੁੜ ਦੂਰ ਵਾਟ ਤੇ ਕਢਿਆ ਜਾਵੇ। ਪਰ ਇਓਂ ਨਹੀਂ ਕੀਤਾ ਗਿਆ? ਫੇਰ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਮੰਗ ਸੀ ਕਿ ਜਿਤਨੀ ਜਲਦੀ ਹੋ ਸਕੇ ਉਤਨੀ ਜਲਦੀ ਜ਼ਮੀਨ ਦਾ ਇਸ਼ਤਿਮਾਲ ਖਤਮ ਕੀਤਾ ਜਾਵੇ। ਜਦੋਂ ਉਸ ਜਗਹ ਉਪਰ ਚੌਧਰੀ ਸਾਹਿਬ ਦਾ ਦਰਬਾਰ ਲਗਾ ਸੀ ਤਾਂ ਉਨ੍ਹਾਂ ਨੇ ਆਪ ਕਿਹਾ ਸੀ ਕਿ ਇਸ਼ਤੇਮਾਲ ਅਰਾਜੀ ਜਲਦੀ ਹੋ ਜਾਵੇਗਾ। ਪਰ ਇਸ਼ਤੇਮਾਲ ਤਾਂ ਇਕ ਤਰਫ ਰਿਹਾ ਜਿਨ੍ਹਾਂ ਲੋਗਾਂ ਦੀ ਵਸਲ ਕਟੀ ਗਈ ਸੀ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਅਜੇ ਤਕ ਉਸ ਦੀ ਕੀਮਤ ਨਹੀਂ ਦਿਤੀ ਗਈ। ਸੋ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਫੰਮ ਨੂੰ ਜਲਦੀ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇ।

ਪ੍ਰਧਾਨ ਜੀ! ਇਕ ਹੋਰ ਛੋਟੀ ਜਿਹੀ ਗਲ ਜਿਹੜੀ ਮੈਂ ਚੌਧਰੀ ਸਾਹਿਬ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਉਹ ਇਹ ਹੈ ਕਿ ਜਿਥੋਂ ਤਕ ਨਹਿਰਾਂ ਦੇ ਮਹਿਕਮੇ ਦਾ ਤਾਲੁਕ ਹੈ ਹਰੀਜਾਂ ਨੂੰ ਬਹੁਤ ਥੋੜੀ ਨੁਮਾਇੰਦਗੀ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ। ਸਿਵਾਏ ਚੰਦ ਇਕ ਕਲਰਕਾਂ ਦੇ ਨਾ ਤੇ ਕੋਇ ਹਰੀਜਨ Overseer ਹੈ ਅਤੇ ਨਾ ਹੀ Engineer ਹੈ। ਨਹਿਰ ਦਾ ਮਹਿਕਮਾ ਬਹੁਤ ਵੱਡਾ

ਮਹਿਕਮਾ ਹੈ। ਇਸ ਦੀ establishment ਵੀ ਬਹੁਤ ਵੱਡੀ ਹੈ ਇਸ ਕਰਕੇ ਮੈਂ ਅਪੀਲ ਕਰਦਾ ਹਾਂ ਕਿ ਜਿਥੇ ਤਕ ਹੋ ਸਕੇ ਬਹੁਤ ਨਹੀਂ ਤਾਂ 19% ਪੋਸਟਾਂ ਹਰੀਜਨਾਂ ਨੂੰ ਜ਼ਰੂਰ ਮਿਲਨੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਮੈਂਨੂੰ ਪਤਾ ਹੈ ਕਿ ਵੈਧਰੀ ਸਾਹਿਬ ਇਤਨੀ ਬੇਇਨਸਾਫੀ ਬਰਦਾਸ਼ਤ ਕਰਨ ਵਾਲੇ ਨਹੀਂ ਹਨ। ਇਸ ਕਰਕੇ ਮੈਂ ਫਿਰ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਢਿਆਦਾ ਨਹੀਂ ਤਾਂ ਹਰੀਜਨਾਂ ਨੂੰ 19% ਪੋਸਟਾਂ ਜ਼ਰੂਰ ਦਿਤੀਆਂ ਜਾਣ ਜਿਸ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਵਿਚ ਸੰਤੋਸ਼ ਹੋਵੇ।

ਸਰਦਾਰ ਵਰਯਾਮ ਸਿੰਘ (ਅੰਮ੍ਰਿਤਸਰ) : ਪ੍ਰਧਾਨ ਜੀ ! ਜਿਥੋਂ ਤਕ

ਆਬਪਾਸ਼ੀ ਲਈ ਨਹਿਰਾਂ ਦੀ ਤਾਮੀਰ ਦਾ ਤਾਲੁਕ ਹੈ ਕਿਸੇ ਮੰਬਰ ਨੂੰ ਵੀ ਇਸ ਬਾਰੇ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਇਸ ਮਿਲਸਿਭ ਵਿਚ ਬਹੁਤ ਕੰਮ ਹੋ ਰਿਹਾ ਹੈ ਅਤੇ ਇਕ ਤਰ੍ਹਾਂ ਨਾਲ ਸਾਰਾ ਪੰਜਾਬ ਹੀ ਜ਼ੇਰੇ ਤਾਮੀਰ ਹੈ। ਲੇਕਿਨ ਜਿਥੋਂ ਤਕ ਪਾਣੀ ਦੀ ਵੰਡ ਦਾ, ਪਾਣੀ ਨੂੰ ਹਰ ਆਦਮੀ ਤਕ ਪਹੁੰਚਾਉਣ ਦਾ ਅਤੇ ਸਸਤਾ ਪਾਣੀ ਦੇਣ ਦਾ ਤਾਲੁਕ ਹੈ, ਜਾਂ ਵਾਹੀ ਲਈ ਸਸਤੀ ਬਿਜਲੀ ਦੇਣ ਦਾ ਸੰਬੰਧ ਹੈ ਜਿਹੜਾ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਦਾ ਨਿਸ਼ਾਨਾ ਹੈ ਸੀ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਹ ਉਸ ਵਿਚ ਪੂਰੀ ਨਹੀਂ ਉਤਰ ਰਹੀ। ਪ੍ਰਧਾਨ ਜੀ ! ਸਾਡੀ ਸਰਕਾਰ ਦਾ ਹਾਲ ਉਸ ਜਟ ਦੀ ਤਰ੍ਹਾਂ ਹੈ ਜਿਸਦਾ ਬਲਦ ਗਵਾਰ ਗਿਆ ਸੀ। ਜਦੋਂ ਉਹ ਜਟ ਬਲਦ ਦੀ ਤਲਾਸ਼ ਵਿਚ ਚੜ੍ਹਿਆ ਤਾਂ ਜਿਸ ਗੁਰਦਵਾਰੇ ਦੇ ਸਾਹਮਣੇ ਜਾਵੇ ਉਥੇ ਹੀ ਸੁਖਣਾਂ ਸੁਖ ਦੇਵੇ ਕਿ ਮੈਂ 50 ਰੁਪਏ ਦਾ ਪ੍ਰਸ਼ਾਦ ਵੰਡਾਂ ਗਾ। ਮੇਰਾ ਬਲਦ ਲਭ ਜਾਵੇ। ਕਿਸੇ ਨੇ ਕਿਹਾ ਭਈ ਤੇਰੇ ਤੇ ਬਲਦ ਦੀ ਵੀ ਖੋਨੀ ਕੀਮਤ ਨਹੀਂ ਹੈ ਜਿਨੀਆਂ ਤੂੰ ਸੁਖਣਾਂ ਸੁਖ ਦਿਤੀਆਂ ਹਨ ਤਾਂ ਉਹ ਜਟ ਕਹਿਣ ਲਗਾ ਕਿ ਬਲਦ ਦੇ ਸਿੰਘਾਂ ਨੂੰ ਹਥ ਪੈ ਲੈਣ ਦਿਓ ਮੈਂ ਸਭ ਨੂੰ ਸੁਖਣਾਂ ਦੇ ਲਵਾਂ ਗਾ। ਪ੍ਰਧਾਨ ਜੀ ! ਇਹੋ ਹਾਲ ਸਾਡੇ ਵਜ਼ੀਰਾਂ ਦਾ ਹੈ। ਜਦੋਂ ਵਜ਼ਾਰਤ ਟੁਟੀ ਤਾਂ ਆਪਣੇ ਗੁਰੂ ਅਰਥਾਤ ਜਨਤਾ ਨੂੰ ਰਾਜ਼ੀ ਕਰਨ ਲਈ ਕਹਿਣ ਲਗੇ ਕਿ ਅਸੀਂ ਆਬਿਆਨਾ ਘਟ ਕਰਾਂਗੇ, ਅਸੀਂ ਕਿਸਾਨਾਂ ਨੂੰ ਪਾਣੀ ਸਸਤਾ ਅਤੇ ਬਿਜਲੀ ਸਸਤੀ ਦੇਵਾਂਗੇ, ਵਗੈਰਾ ਵਗੈਰਾ। ਉਨ੍ਹਾਂ ਦਾ ਗੁਰੂ (ਜਨਤਾ) ਰਾਜ਼ੀ ਹੋਇਆ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਵਜ਼ਾਰਤ ਮਿਲ ਗਈ। ਗੁਣ ਸਾਡੇ ਵਜ਼ੀਰ ਸਾਹਿਬਾਨ ਵੀ ਉਸੇ ਜਟ ਦੀ ਤਰ੍ਹਾਂ ਸੁਖਣਾ ਪੂਰੀਆਂ ਕਰਨ ਲਗੇ ਹਨ। ਇਨ੍ਹਾਂ ਆਬਿਆਨੇ ਦਾ 56 ਲੱਖ ਰੁਪਈਆ ਵਧਾ ਕੇ 7 ਲੱਖ ਰੁਪਈਆ ਘਟਾ ਦਿਤਾ ਹੈ ਅਤੇ ਸਮਝਦੇ ਇਹ ਹਨ ਕਿ ਅਸਾਂ ਹਾਤਮ ਤਾਈਂ ਦੀ ਕਬਰ ਉਤੇ ਲਤ ਮਾਰ ਦਿਤੀ ਹੈ। ਪ੍ਰਧਾਨ ਜੀ ! ਦਰਅਸਲ

[ਸਰਦਾਰ ਵਰਯਾਮ ਸਿੰਘ]

ਇਕ ਪੈਸਾ ਵੀ ਆਬਿਆਨੇ ਦਾ ਨਹੀਂ ਵੁਟਿਆ। ਇਨ੍ਹਾਂ ਨੇ ਕਣਕ ਦੇ ਵਧੇ ਹੋਏ ਆਬਿਆਨੇ ਦਾ ਚੋਥਾ ਹਿੱਸਾ ਘਟਾਇਆ ਹੈ ਯਾਨੀ ਜੇ ਕਰ ਚਾਰ ਆਨੇ ਵਧਾਏ ਗਏ ਸਨ ਤਾਂ ਇਕ ਆਨਾ ਘਟਾ ਦਿਤਾ ਹੈ। ਕਣਕ ਦਾ ਆਬਿਆਨਾ ਛੇ ਜਾਂ ਸਾਡੇ ਛੇ ਰੁਪਏ ਫੀ ਏਕੜ ਹੈ ਸੀ। ਸਾਡੇ ਜ਼ਿਮੀਂਦਾਰ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਜ਼ਮੀਨਾਂ ਵੇੜੀਆਂ ਹਨ intensive cultivation ਕਰਦੇ ਹਨ, ਉਹ ਦੋਸ਼ਤ ਰਹਦੇ ਹਨ ਕਿ ਜਿਥੇ ਕਣਕ ਬੀਜੀ ਹੋਵੇ ਉਥੇ ਵਿਚ ਸਰਸੋਂ ਵੀ ਪਾ ਦਿੰਦੇ ਹਨ। ਸਰਿਓਂ ਦਾ ਆਬਿਆਨਾ 6-8-0 ਹੈ। ਕਣਕ ਦੇ ਆਬਿਆਨੇ ਵਿਚ ਤਾਂ ਵਰਕ ਪੈ ਗਿਆ ਲੇਕਿਨ ਸਰਿਓਂ ਦਾ ਆਬਿਆਨਾ ਉਤਨਾ ਹੀ ਰਿਹਾ। ਇੱਕੋ ਟੀ ਰਸਲ ਟੋਣ ਕਣਕ ਜਟ ਨੂੰ ਤਾਂ 6½ ਰੁਪਏ ਦੇਣਾ ਪਿਆ ਜਿਹੜਾਂ ਕਿ ਸਰਿਓਂ ਦਾ ਆਬਿਆਨਾ ਹੈ। ਇਸ ਕਰਕੇ ਘਟਿਆ ਇਕ ਪੈਸਾ ਵੀ ਨਾਂ। ਪ੍ਰਧਾਨ ਜੀ! ਇਸ ਤੋਂ ਅਗੇ ਮੈਂ ਬਿਜਲੀ ਦੇ ਬਾਰੇ ਵਿਚ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਮੈਨੂੰ tube-well ਦਾ ਜ਼ਾਤੀ ਤਜੱਰਬਾ ਹੈ ਆਪਣੇ ਜਿਲੇ ਵਿਚ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਮੈਂ ਹੀ ਲਗਵਾਇਆ ਸੀ। 19 ਸਾਲ ਦਾ ਅਰਸਾ ਹੋ ਚਿਆ ਹੈ। ਸਾਡੇ ਜ਼ਮੀਂਦਾਰ ਜਾਂ ਤੇ 5 ਹਾਰਸ ਪਾਵਰ ਜਾਂ 7 ਹਾਰਸ ਪਾਵਰ ਅਤੇ ਜ਼ਿਆਦਾ ਤੋਂ ਜ਼ਿਆਦਾ 10 ਹਾਰਸ ਪਾਵਰ ਵੀ ਮੋਟਰ ਲਗਵਾਉਂਦੇ ਹਨ। ਕਿਸੇ ਮਹੀਨੇ ਵੀ 1,500 unit ਬਿਜਲੀ ਖਰਚ ਨਹੀਂ ਕਰਦੇ ਲੇਕਿਨ ਸਰਕਾਰ ਕਹਿੰਦੀ ਹੈ ਕਿ 1500 unit ਦਾ ਖਰਚ ਜ਼ਰੂਰ ਲੈਣਾ ਹੈ।

ਅਗੇ ਪ੍ਰਧਾਨ ਜੀ, ਅਸੀਂ 16 ਪਾਈ ਫੀ ਯੂਨਿਟ ਦਿੰਦੇ ਸਾਂ। ਹੁਣ ਇਹ ਰਿਆਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ new tariff rates ਦੇ ਮੁਤਾਬਕ ਇਸ ਰੇਟ ਨੂੰ ਵਧਾ ਕੇ 18 ਪਾਈ ਫੀ ਯੂਨਿਟ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਮੁਤਾਬਿਕ 15 ਸੇ ਯੂਨਿਟ ਤਿਕਨ ਤਾਂ flat rate ਮੁਕਰਰ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ। ਹਾਂ, ਇਸ ਤੋਂ ਜ਼ਿਆਦਾ ਖਰਚ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਰਿਆਇਤੀ ਮੁਲ ਲਾਗੂ ਹੋਵੇਗਾ। ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ, ਪ੍ਰਧਾਨ ਜੀ! ਕਿ ਔਸਤ ਕਰਜ਼ੇ ਦੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੇ Industrial ਯਾ irrigational purposes ਲਈ ਬਿਜਲੀ ਲਈ ਹੋਈ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਇਨ੍ਹਾਂ revised rates ਨਾਤ ਕੋਈ ਲਿਾਤ ਨਹੀਂ ਹੋਇਆ—ਉਲਟ ਉਨ੍ਹਾਂ ਉਤੇ ਹੋਰ ਵੀ ਭਾਰ ਪਾਇਆ ਗਿਆ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ! ਬਿਜਲੀ ਦੀ domestic consumption ਬਾਰੇ ਵੀ ਇਹੋ ਈ ਹਾਲ ਹੈ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਜੇ ਤੋਂ ਪਿੱਤਾਂ ਵਿਚ ਜਾਂ ਤੇ ਹਨ ਤਾਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਅਸੀਂ ਕੋਠੀ ਅਤੇ ਟੋਠੇ ਦਾ ਵਰਕ ਵੂਰ ਕਰ ਦਿਆਂਗੇ।

ਪਰ ਅਸਲ ਵਿਚ ਕੀਤਾ ਕੀ ਗਿਆ ਹੈ ? ਪ੍ਰਧਾਨ ਜੀ ! ਇਨ੍ਹਾਂ ਨੇ new tariff rates ਦੇ ਮੁਤਾਬਕ ਟੋਨੀਆਂ ਵਿਚ ਰਹਿਣ ਵਾਲਿਆਂ ਨੂੰ ਤਾਂ ਇਤਨੀ ਸਸਤੀ ਬਿਜਲੀ ਦੇਨ ਦਾ ਫ਼ੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਲਈ ਦਰ ਨੂੰ ਘਟਾ ਕੇ ਇਕ ਆਨੇ ਫੀ ਯੂਨਿਟ ਤਿਕਰ ਲੈ ਆਏ ਹਨ ਪਰ ਕੋਠੇ ਵਿਚ ਰਹਿਣ ਵਾਲੇ ਯਾਨੀ ਗਰੀਬ ਲਈ ਇਕ ਦੋ ਆਨੇ ਹੋਰ ਵੀ ਜ਼ਿਆਦਾ ਕਰ ਦਿਤੀਂ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਬੜੀ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਭੇਦ ਭਾਵ ਨਹੀਂ ਰਹਿਣਾ ਚਾਹੀਦਾ। ਇਸ ਨੂੰ ਜ਼ਰੂਰ ਦੂਰ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਉਹ ਕਦਮ ਉਠਾਉਣਾ ਚਾਹੀਦਾ ਹੈ ਜਿਸ ਵਿੱਚ ਗਰੀਬਾਂ ਨੂੰ ਫਾਈਦਾ ਹੋਵੇ।

ਇਸ ਤੋਂ ਬਾਅਦ, ਸਪਕਿਰ ਸਾਹਿਬ, ਮੈਂ ਆਪੀ ਨੂੰ ਦਸਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਰੀਗੇਸ਼ਨ (Irrigation) ਦੇ ਮਹਿਕਮੇ ਦੇ ਅਫਸਰ ਆਪਣੇ ਮਨਿਸਟਰ ਇਨਚਾਰਜ ਨੂੰ ਹਰ ਵਾਰ ਇਹ ਦਸਨ ਲਈ ਕਿ ਕਿੱਨਾ ਕੁ ਜ਼ਿਆਦਾ ਰਕਬਾ ਜ਼ਮੀਨ ਦਾ ਜ਼ੇਰੇ ਆਬਪਾਸ਼ੀ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਯਾਨੀ ਕਿਨੇ ਕੁ ਜ਼ਿਆਦਾ ਰਕਬ ਨੂੰ ਵਾਧੂ ਪਾਣੀ ਦਿਤਾ ਗਿਆ ਹੈ, ਕਿਸ ਤਰਾਂ ਦੀਆਂ ਟੇਰਾ ਫੇਰੀਆਂ ਕਰਦੇ ਹਨ। ਇਕ ਪਾਸੇ ਤਾਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਪਾਸ ਇਤਨਾ ਪਾਣੀ ਨਹੀਂ ਕਿ ਲੋਕਾਂ ਦੀਆਂ demands ਪੂਰੀਆਂ ਕਰ ਸਕੀਏ ਪਰ ਦੂਜੇ ਪਾਸੇ ਮਹਿਕਮੇ ਵਾਲੇ ਇਹ ਦਸਣ ਦਾ ਯਤਨ ਕਰਦੇ ਹਨ ਕਿ ਇਤਨੇ ਜ਼ਿਆਦਾ ਰਕਬ ਨੂੰ ਪਾਣੀ ਦਿਤਾ ਗਿਆ। ਉਹ ਸਭਤੋਂ ਕੀਤਾ ਜਾਂਦਾ ਹੈ remodelling ਦੇ ਨਾਉਂ ਪੁਰ। ਪਹਿਲਾਂ ਇਕ ਹਜ਼ਾਰ ਏਕੜ ਲਈ 5 cusecs ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਸੀ। ਹੁਣ remodelling ਜਦੋਂ ਦੀ ਕਰਨ ਲਗੇ ਹਨ ਨਵੇਂ ਮੌਗੇ ਬਨਾਉਣ ਦੀ ਖਾਤਿਰ ਉਸ ਵਿਚ ਇਕ ਹਜ਼ਾਰ ਏਕੜ ਲਈ 3 cusecs ਪਾਣੀ ਦੇਨ ਲਗੇ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਕ ਹੋਰ ਗਲ ਕਰਨ ਲਗੇ ਹਨ ਉਹ ਇਹ ਕਿ ਢਾਹੀ ਤੇ ਢੋਪਾਤ ਦਾ ਰਕਬਾ ਵੀ ਸ਼ਾਮਿਲ ਕਰਨ ਲਗੇ ਹਨ। ਜਿਸ ਦੇ ਨਤੀਜੇ ਦੇ ਤੌਰ ਤੇ ਕੁਝ ਤੌਰ ਪੁਰ ਅੰਕਿੜਿਆਂ ਵਿਚ ਤਾਂ ਜ਼ੇਰੇ ਆਬਪਾਸ਼ੀ ਰਕਬਾ ਵਧੀ ਜਾਂਦਾ ਹੈ। ਕਹਿਣ ਦਾ ਮਤਲਬ ਇਹ ਹੈ, ਪ੍ਰਧਾਨ ਜੀ, ਕਿ ਅਸਲੀ ਮਹਿਕਮੇ ਵਿਚ ਨਹਿਰੀ ਰਕਬਾ ਤਾਂ ਘਟ ਗਿਆ ਹੈ ਪਰ ਗਵਰਨਮੈਂਟ ਦਾ revenue ਜ਼ਰੂਰ ਵਧਿਆ ਹੈ ਜਿਸਤਾ credit ਇਹ ਹੁਣ ਇਹ ਕਹਿ ਕੇ ਲੈਂਦੇ ਹਨ ਕਿ ਜੀ ਅਸਾਂ ਜ਼ਿਆਦਾ ਜ਼ਮੀਨਾਂ ਨੂੰ ਵਾਧੂ ਪਾਣੀ ਦੇਣਾ ਸ਼ੁਰੂ ਕਰ ਦਿਤਾ ਹੈ ਜਦੋਂ ਕਿ ਅਸਲ ਵਿਚ ਇਨ੍ਹਾਂ ਕੋਲ ਇਹ ਵਾਧੂ ਪਾਣੀ ਹੋ ਈ ਨਹੀਂ।

[ਸਰਦਾਰ ਵਰਯਾਮ ਸਿੰਘ]

ਇਸ ਤੋਂ ਬਾਦ ਇਸ ਮਹਿਕਮੇ ਵਿਚ inefficiency ਅਤੇ corruption ਦਾ ਕੀ ਹਾਲ ਹੈ ? ਉਹ ਵੀ ਮੈਂ ਪ੍ਰਧਾਨ ਜੀ, ਦੋ ਚਾਰ ਸ਼ਬਦਾਂ ਵਿਚ ਦਸਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਪ੍ਰਧਾਨ ਜੀ, ਸਾਲ ਦੇ ਅਖੀਰ ਵਿਚ ਜਦੋਂ ਸਾਰਾ ਟੀਮ ਨਹੀਂ ਹੋਇਆ ਹੁੰਦਾ ਤਾਂ ਇਨ੍ਹਾਂ ਮਹਿਕਮੇ ਵਾਲਿਆਂ ਨੂੰ ਹਿਦਾਇਤਾਂ ਹੁੰਦੀਆਂ ਹਨ ਕਿ ਪਹਿਲੀ ਅਪ੍ਰੈਲ ਨੂੰ ਇਕ ਸਟੇਟਮੈਂਟ ਬਣਾ ਕੇ ਭੇਜੋ ਕਿ ਤੁਹਾਡਾ balance ਕਿਨਾ ਕੁ ਨਿਕਲਦਾ ਹੈ। ਪਰ ਬੜੇ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਹਰ ਸਾਲ ਜਿਹੜਾ ਰੁਪਈਆ ਬਚਦਾ ਹੈ ਉਸਦੀ ਮਹਿਕਮੇ ਵਾਲੇ ਬੜੀ ਹੋਸ਼ਿਆਰੀ ਨਾਲ ਹੇਰਾ ਫੇਰੀ ਕਰ ਜਾਂਦੇ ਹਨ ਤੇ ਇਸਤਰਾਂ ਸਰਕਾਰੀ ਖਜਾਨੇ ਨੂੰ ਲੁਟਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਮੈਂ ਦਾਵੇ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ, ਪ੍ਰਧਾਨ ਜੀ, ਕਿ ਹੁਣ ਵੀ ਮਾਰਚ ਨੂੰ ਜਦੋਂ ਕਿ ਫਾਈਨੈਂਸ਼ਲ (Financial) ਸਾਲ ਖਤਮ ਹੋਣ ਵਾਲਾ ਹੈ ਜੇ ਤੁਸੀਂ ਇਸ ਮਹਿਕਮੇ ਤੇ ਛਾਪਾ ਮਾਰੋ ਅਤੇ ਸਾਰੇ ਕਾਗਜ਼ ਆਪਣੇ ਕਬਜ਼ੇ ਵਿਚ ਕਰ ਲਵੋ ਤਾਂ ਤੁਹਾਨੂੰ ਇਨ੍ਹਾਂ ਦੀ ਸਾਰੀ ਕਰਤੂਤਪਤਾ ਲਗ ਜਾਏਗੀ ਤੇ ਇਸ ਪੌਲ ਦੇ ਖੁਲਨ ਵਿਚ ਦੇਰ ਨਹੀਂ ਲਗੇਗੀ।

ਇਕ ਹੋਰ ਚੀਜ਼ ਹੈ, ਪ੍ਰਧਾਨ ਜੀ, ਜਿਸ ਦਾ ਮੈਂ ਫਿਕਰ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਇਹ ਹੈ ਕਿ ਜੱਟਾਂ ਦਾ ਭਲਾ ਇਸੇ ਚੀਜ਼ ਵਿਚ ਹੀ ਹੈ ਜੇ Revenue ਅਤੇ Engineering ਸਟਾਫ ਨੂੰ ਇਕ ਕਰ ਦਿੱਤਾ ਜਾਵੇ। ਹੁਣ ਇਸ ਵੇਲੇ ਕੀ ਹੁੰਦਾ ਹੈ ? ਨਹਿਰਾਂ ਦੇ ਵਿਚ ਕਈ ਮਾਮਲਿਆਂ ਵਿਚ ਮਹਿਕਮਾ ਨਹਿਰ ਦੇ Engineers ਵਲੋਂ ਗ਼ਫਲਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਥੋਂ ਤਿਕਨ ਕਿ ਆਪਣੀ ਚਮੜੀ ਨੂੰ ਬਚਾਉਣ ਲਈ ਜਿੱਥੇ breach ਹੁੰਦਾ ਹੈ ਉਸ ਨੂੰ ਵੀ cut ਬਣਾਇਆ ਜਾਂਦਾ ਹੈ ਕਿਉਂ ? ਇਸ ਦੀ ਇਹ ਵਜਾ ਹੈ ਕਿ ਮੋਗੇ ਦਾ ਜ਼ਿਲ੍ਹਾਦਾਰ ਨਹਿਰ ਦੇ Engineers ਹੇਠ ਹੁੰਦਾ ਹੈ। ਉਸ ਨੂੰ ਹਰ ਉਹ ਚੀਜ਼ ਕਰਨੀ ਪੈਂਦੀ ਹੈ ਜਿਹੜੀ ਕਿ S.D.O. ਉਸ ਪਾਸੋਂ ਕਰਾਉਣਾ ਚਾਹੁੰਦਾ ਹੈ। ਉਹ ਉਸਨੂੰ ਨਾਰਾਜ਼ ਨਹੀਂ ਕਰ ਸਕਦਾ ਅਤੇ ਨਾ ਹੀ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੈ। ਨਤੀਜਾ ਕੀ ਹੁੰਦਾ ਹੈ ? ਪ੍ਰਧਾਨ ਜੀ ! ਨਤੀਜਾ ਇਹ ਹੁੰਦਾ ਕਿ ਉਸ breach ਨੂੰ cut ਬਣਾਏ ਜਾਣ ਨਾਲ ਵਿਚਾਰੇ ਜਟਾਂ ਨੂੰ ਤਾਵਾਨ ਭਰਨਾ ਪੈਂਦਾ ਹੈ। ਫੇਰ, ਪ੍ਰਧਾਨ ਜੀ, ਜ਼ਿਲ੍ਹਾਦਾਰ ਦੀ ਇਹ ਡਿਊਟੀ ਹੁੰਦੀ ਹੈ ਕਿ ਉਹ ਵੇਖੇ ਕਿ ਪਾਣੀ ਦੀ ਵੰਡ ਅਤੇ supply ਤਾਂ ਠੀਕ ਹੋ ਰਹੀ ਹੈ ? ਪਰ ਹੁੰਦਾ ਕੀ ਹੁੰਦਾ ਹੈ ? ਉਹ ਤੇ S.D.O. ਮਿਲੇ ਹੋਏ ਹੁੰਦੇ ਹਨ। S. D. O. ਨੂੰ ਇਹ ਫਿਕਰ ਹੁੰਦਾ ਹੈ ਕਿ ਜੇਕਰ ਨਹਿਰ ਕਿਸੇ ਟੁਟ ਗਈ ਤਾਂ ਹਰਫ ਉਸ ਉਪਰ ਆਵੇਗਾ। ਇਸ ਲਈ

ਉਹ ਜ਼ਿਲ੍ਹਾਦਾਰ ਨੂੰ ਇਹ ਰਿਪੋਰਟ ਕਰਨ ਲਈ ਮਜਬੂਰ ਕਰ ਦਿੰਦਾ ਹੈ ਕਿ ਉਹ ਲਿਖੇ ਕਿ ਇਹ cut ਹੋਇਆ ਸੀ breach ਨਹੀਂ ਸੀ। ਇਸ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਜੱਟਾਂ ਜ਼ਿਲ੍ਹਾਦਾਰਾਂ ਨੂੰ ਫਾਇਦਾ ਪਹੁੰਚਾਉਣ ਲਈ Revenue ਅਤੇ Engineering ਦੇ ਸਟਾਫ ਨੂੰ ਇਕੱਠਾ ਕੀਤਾ ਜਾਵੇ।

ਇਕ ਹੋਰ ਸ਼ਿਕਾਇਤ ਹੈ ਜਿਹੜੀ ਕਿ ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ ਆਪਣੀ ਰਾਹੀਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਕੋਲ ਪਹੁੰਚਾਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਇਹ ਹੈ ਕਿ ਅਮੂਮਨ ਇਹ ਵੇਖਿਆ ਗਿਆ ਹੈ ਕਿ tail end ਤੇ ਪਾਣੀ ਨਹੀਂ ਪਹੁੰਚਦਾ। ਆਖਿਰ tail ਤੇ ਪਾਣੀ ਤੇ ਪਹੁੰਚੇ ਵੀ ਕਿਵੇਂ? ਉਥੋਂ ਤਾਂ ਮਹਿਕਮੇ ਵਾਲੇ silt ਕਣ ਦਾ ਨਾਉਂ ਹੀ ਨਹੀਂ ਲੈਂਦੇ। ਜਦੋਂ Silt ਕਣੀ ਵੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਜ਼ਿਲ੍ਹਾਦਾਰਾਂ ਨੂੰ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇ ਤੁਸੀਂ ਪਾਣੀ ਲੰਠਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਪਹਿਲਾਂ ਇਸ Silt ਨੂੰ ਸਾਫ ਕਰੋ। ਇਸ ਤਰ੍ਹਾਂ, ਪ੍ਰਧਾਨ ਜੀ, ਕੰਮ ਤਾਂ ਲਿਆ ਜਾਂਦਾ ਹੈ ਕਿਸਾਨਾਂ ਅਤੇ ਜ਼ਿਲ੍ਹਾਦਾਰਾਂ ਜੱਟਾਂ ਕੋਲੋਂ ਪਰ ਪੈਸੇ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ contractor ਨੂੰ ਜਿਹੜੇ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਸਿਰ ਪੁਰ ਬੈਠਕੇ ਕੰਮ ਕਰਾਉਂਦੇ ਹਨ। ਇਸ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇ revenue ਅਤੇ Engineering ਦੇ ਸਟਾਫ ਨੂੰ ਇਕ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਤਾਂ ਜੱਟਾਂ ਨੂੰ ਕੋਈ ਫਾਇਦਾ ਹੋ ਸਕਦਾ ਹੈ।

ਜਿਥਾਈਂ ਸਾਡੀ ਸਪੀਕਰ ਸਾਹਿਬ ਇਨ੍ਹोंने कहा कि silt को जमींदारों से निकलवाया गया है। यह तो एक general सी बात है। अगर कोई खास मिसाल दें तो फिर तो मैं भी कुछ बजा सकूँ।

ਸਤਦਾਰ ਵਰਜਾਮ ਸਿੰਘ : ਇਸ ਮਾਮਲੇ ਵਿਚ ਕਈ ਵਾਰੀ ਸ਼ਿਕਾਇਤਾਂ ਹੋ ਚੁਕੀਆਂ ਹਨ। ਅੰਮ੍ਰਿਤਸਰ-ਖੇਮਖਰਨ side ਵਲ ਇਹੋ ਟੁੱਝ ਹੋ ਰਿਹਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ! ਇਹ ਤਜਰਬਾ ਕੀਤਾ ਜਾਏ ਕਿ ਨਹਿਰ ਅਤੇ ਮਾਲ ਦੇ ਪਟਵਾਰੀ ਇਕ ਹੋ ਜਾਣ। ਕੀ ਲੋੜ ਹੈ ਪਟਵਾਰੀਆਂ ਦੀ ਏਡੀ ਵਡੀ ਯੋਜ ਰਖਣ ਦੀ? ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇ ਇਹ ਕੀਤਾ ਜਾਵੇ ਤਾਂ efficiency ਵਧ ਜਾਏਗੀ ਤੇ ਸ਼ਿਕਾਇਤਾਂ ਘਟ ਜਾਣਗੀਆਂ। ਅਜ ਜਦੋਂ ਕਿ executive ਤੇ judiciary ਨੂੰ ਅਡ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਤਾਂ ਨੁਦਰਤੀ ਤੌਰ ਤੇ D.C. ਦਾ ਕੰਮ ਘਟ ਹੋ ਜਾਵੇਗਾ। ਕਿਉਂ ਨ ਇਸ ਕੰਮ ਨੂੰ ਉਸਦੇ ਮਾਤਿਹਤ ਕਰ ਦਿੱਤਾ ਜਾਵੇ? ਮੈਨੂੰ ਪੂਰਾ ਯਕੀਨ ਹੈ ਕਿ ਜੇ ਇਹੋ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਨ ਕੋਵਲ corruption ਘਟ ਜਾਵੇਗੀ ਅਤੇ ਜੱਟਾਂ ਨੂੰ ਫਾਇਦਾ ਹੋਵੇਗਾ ਬਲਕਿ ਸਹੀ ਚੀਜ਼ ਸਾਰਿਆਂ ਦੇ ਸਾਹਮਣੇ ਆਵੇਗੀ।

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਮੈਂ ਹਾਊਸ ਨੂੰ ਦਾਤਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੇਰੇ ਪਾਸ ਕਈ ਅਜਿਹੇ ਮੈਂਬਰਾਂ ਦੇ ਨਾਮ ਪੁੱਛੇ ਹਨ ਜੋ ਅਜ ਦੀ discussion ਵਿਚ ਹਿੱਸਾ ਲੈਣਾ ਚਾਹੁੰਦੇ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਮਿਨਿਸਟਰ ਵਿਚਾਰਨ ਨੇ ਪੰਜ ਵਜੇ ਇਸ discussion ਦਾ ਜਵਾਬ ਦੇਣਾ ਹੈ।

ਸਿਕਾਈ ਸੰਤੀ : ਸੌ ਕਲ ਬੋਲਾਂਗਾ, ਆਜ ਨਹੀਂ।

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਕੀ ਤੁਸਾਂ ਆਪਣਾ ਵਿਚਾਰ ਬਦਲ ਦਿੱਤਾ ਹੈ ?

ਸਿਕਾਈ ਸੰਤੀ : ਜੀ ਹਾਂ।

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਖੇਰ ! ਮੈਂ ਇਹ ਵੇਖ ਰਿਹਾ ਹਾਂ ਕਿ Irrigation ਦੇ ਸਾਰੇ ਮਹੱਤਵਪੂਰਨ general ਤੌਰ ਤੇ discussion ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਜਦੋਂ ਕਿ ਡੀਮਾਂਡ ਅਜੇ ਕੇਵਲ Irrigation Works ਬਾਰੇ ਹੈ। ਇਸਲਈ ਮੈਂਬਰ ਸਦਿਬਾਨ ਨੂੰ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਉਹ ਡੀਮਾਂਡ ਪੂਰ ਬਿਤਕੁਲ relevant ਹੋਣ। ਇਸਤਈ ਜਿਹੜਾ ਆਨਰੇਬਲ ਮੈਂਬਰ relevant ਨਹੀਂ ਹੋਵੇਗਾ ਮੈਂ ਉਸ ਨੂੰ ਦੋ ਚਰ ਮਿੰਟਾਂ ਤੋਂ ਬਿਆਦਾ ਵਕਤ ਲਈ ਨਹੀਂ ਬੋਲਣ ਦਿਆਂਗਾ ਹਾਂ ਜਿਹੜੇ ਮੈਂਬਰ relevant ਹੋਨਗੇ ਉਨਾਂ ਨੂੰ ਦੋ ਚਰ ਪੰਦਰਾਂ ਮਿੰਟ ਬੋਲਣ ਦੀ ਇਜਾਜ਼ਤ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਮੈਂ ਉਮੀਦ ਕਰਦਾ ਹਾਂ ਕਿ ਹਾਊਸ ਇਸ ਚੀਜ਼ ਵਲ ਖਾਸ ਧਿਆਨ ਦੇਵੇਗਾ।

ਸ੍ਰੀ ਸੂਰਬੰਦ ਜੈਨ (ਸੰਮਾਲਕਾ) : ਸਪੀਕਰ ਸਾਹਿਬ ! ਮਹਕਮਾ ਨਹਰ ਦੀ ਡੀਮਾਂਡ ਪਰ ਮੈਂਨੇ ਏਕ cut motion ਆਂ ਦੀ ਹੈ। ਉਸ cut motion ਪਰ ਬੋਲਨੇ ਸੇ ਪਹਲੇ ਮੈਂ ਇਸ ਮਹਕਮਾ ਦੀ ਪਿਛਲੇ ਦੋ ਤੀਨ ਸਾਲਾਂ ਦੀ ਕਾਰਵਾਹੀ ਪਰ ਖਾਸ ਤੌਰ ਸੇ ਕੁਝ ਬਾਤੋਂ ਕਹਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਯਹ ਏਕ ਹਕੀਕਤ ਹੈ, ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਇਸ ਮਹਕਮਾ ਕਾ ਪਿਛਲੇ ਸਾਲਾਂ ਮੇਂ ਬਹੁਤ ਸੁਧਾਰ ਹੁਆ ਹੈ। ਕੀਨ ਨਹੀਂ ਜਾਨਤਾ ਕਿ ਆਜ ਸੇ ਦੋ ਤੀਨ ਸਾਲ ਪਹਲੇ ਹਮਾਰਾ ਸੂਬਾ ਆਂ ਅਨਾਜ ਕੇ ਸਾਮਨੇ ਮੇਂ deficit ਥਾ ? ਲੇਕਿਨ ਜੈਸਾ ਕਿ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਫਰਮਾਯਾ ਥਾ ਆਰ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਂ ਆਨੇ Address ਮੇਂ ਇਸ ਬਾਤ ਕਾ ਡਿਕਰ ਕਿਆ ਥਾ ਕਿ ਆਜ ਹਮ ਅਨਾਜ ਮੇਂ surplus ਹੋ ਗਏ ਹੈਂ। ਇਸ target ਕੋ ਪੂਰਾ ਕਰਨੇ ਮੇਂ ਬਹੁਤ ਹਦ ਤਕ ਸਹਯੋਗ ਮਹਕਮਾ ਨਹਰ ਨੇ ਹੀ ਦਿਆ ਹੈ। ਯਹ ਹਮਾਰੇ ਲਿਯੇ ਆਇਸੇ ਫਰਕ ਹੈ।

ਇਸ ਕੇ ਇਲਾਵਾ ਦੂਸਰੀ ਬਾਤ ਜੋ ਮਹਕਮਾ ਨੇ ਕੀ ਹੈ ਵਹ ਹੈ ਪੰਜਾਬ ਕੇ drainage system ਕਾ ਠੀਕ ਕਰਨਾ। ਯਹ ਆਂ ਹਕੀਕਤ ਹੈ ਕਿ ਜੈਸੇ ਪਾਨੀ ਕੀ ਕਮੀ ਕੀ ਕਯਹ ਸੇ ਫਸਲੋਂ ਖਰਾਬ ਹੋ ਜਾਤੀ ਹੈ ਵੈਸੇ ਹੀ ਬਾਰਿਸ਼ ਕੇ ਸੀਸਿਮ ਮੇਂ ਪਾਨੀ ਕੀ ਜ਼ਿਆਦਤੀ ਕੀ ਕਯਹ ਸੇ ਆਰ ਬਹੁਤ ਕਯਹ ਪਾਨੀ ਕੇ ਰਕਨੇ ਕੀ ਕਯਹ ਸੇ ਆਂ ਫਸਲੋਂ ਖਰਾਬ ਹੋ ਜਾਤੀ ਥੀ। ਇਸ State ਮੇਂ ਇਸ ਸਿਜਲਿਲੇ ਮੇਂ ਖਾਸ ਤੌਰ ਪਰ ਧਿਆਨ ਦਿਆ ਗਏ ਹੈ।

ਤੀਸਰੀ ਬਾਤ ਜੋ ਮਹਕਮਾ ਨਹਰ ਮੇਂ ਖਾਸ ਤੌਰ ਸੇ ਕੀ ਗਈ ਹੈ ਆਰ ਜਿਸ ਕਾ credit ਹਮਾਰੇ Irrigation Minister ਸਾਹਿਬ ਕੋ ਜਾਨਾ ਹੈ ਵਹ ਹੈ Labour Co-operative System ਕਾ ਜਾਰੀ ਕਰਨਾ। ਇਸ system ਕੇ ਜਾਰੀ ਕਰਨੇ ਮੇਂ ਯਹਾਂ ਜੋ ਨੁਕਸਾ ਪੈਦਾ ਹੁਏ ਹੈ ਮੇਂ ਉਨ ਕੇ ਬਾਰੇ ਆਗੇ ਚਲ ਕਰ ਡਿਕਰ ਕਰਾਂਗਾ। ਅਬ ਮੇਂ ਅਰਜ਼ ਕਰਤਾ ਹਾਂ ਕਿ Labour Co-operative System ਕਾ ਜਾਰੀ ਕਰਨਾ ਹੀ ਏਕ ਬਡਾ ਕਾਮ ਹੈ। ਇਸ ਅਸੂਲ ਕੋ ਸਨਵਾਨੇ ਆਰ ਇਸੇ implement ਕਰਾਨੇ ਮੇਂ ਹਮਾਰੇ Irrigation Minister ਸਾਹਿਬ ਕਾ ਬਡਾ ਹਾਯ ਹੈ।

चौथी बात जो हमारे महकमा नहर ने की है वह है कि work charge category के मजदूरों को permanent category में तबदील कर दिया गया है। वह अब मुस्तकिल तोर पर इस महकमा के मुलाजम हो गए हैं। इस से डिप्टी साहिब बहुत सी corruption कम हो जायगी क्योंकि पहले ऐसी work charge labour का बहुत सारा खर्च show कर दिया जाता था जो कि अकल में लगाई नहीं जाती थी। उसे अब regular expenditure में लाकर corruption के chances कम कर दिये गये हैं।

अब मैं उन points के मुतअल्लिक कुछ कहंगा जिन के बारे में मैंने दो cut motions भी दी है। एक point है corruptions का और anti-labour policy in the department का और दूसरा है separation of Revenue from the Engineering Branch. जहां तक इस महकमा में corruption का तात्लुक है उस बारे में मेरे साथी सरदार वरयाम सिंह ने काफी कुछ हुआ को बताया है। मैं उन से इस बारे में इतकाक रखता हूं। मिनिस्टर साहिब ने फरमाया है कि मसालें दी जायें कि कहां कहां पर 31 मार्च के बाद नहर के महकमा के खर्चा को खुर्द बुर्द कर लिया गया है।

सिवाई मंत्री : मैंने कहा है कि आप एक भी ऐसी जगह बताएं जहां silt तो जिम्मेदारों ने निकाली हो लेकिन खर्चा सरकारी खजाने से खर्च किया गया दिखाया गया हो।

श्रीमूज चंड जैन : मैं वजीर साहिब से अर्ज करता हूं कि यहां जब महकमे की बेहतरी के लिये कोई बात कही जाए तो उन्हें गुस्से में नहीं आना चाहिये। अब यह point पूछा गया है कि कौन से Executive Engineer ने कहा और किस नहर की खुदाई के सन्बन्ध में जो खर्चा रखा हुआ था खुर्द बुर्द कर दिया गया है। इस सिलसिले में मैं वजीर साहिब से अर्ज करता हूं कि अब 31 मार्च आ रहा है, जो जो काम यहां जहां होने हैं और जिन के लिये खर्चा रखा हुआ है वह मुकम्मल कर दिये जायें। इस बारे में हमें ऐसे कामों की एक list दी जाए क्योंकि हमें तो कुछ पता नहीं है कि कहां silt remove करनी थी और कहां नहीं हुई। हम उस list से देख कर बता सकेंगे कि कहां काम हुआ है और कहां नहीं हुआ। मैं यह उन्हें बता देना चाहता हूं कि अभी तक महकमा नहर के मुतल्लिक यह बहुत शिकायत है कि इस तरह से सरकारी खजाने का खर्चा हड़प कर लिया जाता है। मिनिस्टर साहिब, आप 31 मार्च को छापे मार कर देख सकते हैं कि किस तरह 31 तारीख को सरकारी खजाने से खर्चा draw कर लिया जाता है और उस का भुगतान अप्रैल की छे या सात तारीख तक किया जाता है।

इस के इलावा मैंने महकमा नहर के अफसरों की anti-labour policy के बारे में कुछ कहना है। भाखड़ा नहर पर करीबन डेढ़ लाख मजदूर काम कर रहे हैं। अभी अभी वहां labour conference हुई थी वहां अफसरों के बुरे खर्चों की शिकायतें की गई थी। मैं नहीं समझता कि क्यों मजदूर उन के खर्चों की शिकायतें नहीं कर रहे हैं। मैंने उनसे पूछा है कि क्या वे सब labour

[श्री मूल चन्द जैन]

के साथ होना चाहिये वह नहीं होता। आखिर यह वही मजदूर ही हैं जो वहां accidents से मर जाते हैं उनका पता तक नहीं लगता। जहां तक Labour Co-operatives का ताल्लुक है मेरे साथी सरदार दर्शन सिंह ने बताया है कि उन के साथ ठीक बर्ताव नहीं किया जाता। इस सिलसिले में कई मिसालें बताई जा सकती हैं। हमारे करनाल जिला में भी Labour Co-operative Societies काम कर रही हैं। इस महकमें के अफसर एक तरफ तो ठेकेदारों को काम बेटे हैं और दूसरी तरफ Labour Co-operatives को। लेकिन उन के साथ इमतियाजी सलूक किया जाता है। यह इमतियाजी सलूक एक तो पैमाइश के काम के सम्बन्ध में किया जाता है। फिर सख्त मिट्टी का काम Labour Co-operatives को दिया जाता है और अगर काम अच्छा और आसान हो तो ठेकेदारों को दिया जाता है। करनाल जिला में एक ठेकेदार सरदार पूर्णसिंह एक minor खुदवा रहा था। वह काम जल्दी खत्म करना था और मिट्टी सख्त होने की वजह से वह काम वक्त पर खत्म नहीं करा सका था। जब वहां इस महकमे के अफसरों को उतनी लेबर न मिल सकी जो उस काम को पूरे वक्त में खत्म कर सकती तो वह साथ के गांव में गए और वहां के लोगों से अपील की कि वह उस काम को खत्म कर दें। इस तरह वे उन्होंने यह काम मुकम्मल किया और महकमा नहर वालों की मदद की। लेकिन जूही वह सख्त मिट्टी का काम खत्म हुआ तो फिर उन को और काम नहीं दिया गया। सो डिपटी स्पीकर साहिब मैं यह चीजें इस लिये हाऊस के सामने रख रहा हूं कि महकमा नहर के जिन Engineers ने पंजाब का नाम ऊंचा किया है और इस को फिर से surplus state बना दिया है उन्हें चाहिये कि वे उन Overseers या दूसरे कई corrupt officers की जो कि महकमे में हैं, पड़ताल करें। इस महकमे के मुतल्लिक Civil Revenue Officers या डिप्टी कमिश्नरों को भी शिकायतें हैं कि इस में बड़ी रिश्वत चलती है। यह महकमा ऐसा है जहां दो तरह की रिश्वत चलती है। एक तो पब्लिक से लेने की और दूसरी सरकारी खजाने से लेने की। जो पब्लिक से लेने की corruption है वह तो बहुत हद तक कम हो गई है। लेकिन सरकारी खजाने से रुपया हड़प होना अभी बन्द नहीं हुआ। इस बारे में मेरे साथी सरदार बरयाम सिंह ने भी बताया है कि अभी यह corruption जारी है।

इस के इलावा एक बात मैं और कहना चाहता हूं और वह यह है कि माल के staff को Engineering Staff से अलग किया जाए। इस बारे में पहिले भी कई बार कहा जा चुका है। इस महकमे के बड़े बड़े अफसर इन को अलग होने नहीं देना चाहते। इस लिये मैं सिवाई मंत्री जी से प्रार्थना करता हूं कि वह इस मामले पर विचार करने के लिये एक गंरसरकारी कमेटी बनाएं। जहां तक मैंने इस मामले को study किया है मैं इस नतीजे पर पहुंचा हूं कि Revenue को Engineering side से अलग करने से corruption कम हो जाएगी।

मेरे एक साथी ने यह बताया है कि जब एक नहर में breach हो जाती है तो जिम्मेदार ने उस बारे में report करनी होती है चूंकि वह S. D. O. के

[ਸਰਦਾਰ ਬਰਨ ਸਿੰਘ]

ਫਿਰ ਬਰਖਾ ਹੁੰਦੀ ਹੈ ਤਾਂ ਤਿੰਨਾਂ ਪਿੰਡਾਂ ਵਿਚ ਜਮ੍ਹਾਂ ਹੋਇਆ ਪਾਣੀ ਨਹਿਰ ਨੂੰ ਕਟ ਕੇ ਉਸ ਵਿਚ ਪਾਉਂਦੇ ਹਾਂ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇ ਇਕ ਰਜਵਾਹ ਕਦ ਕੇ ੪ ਮੀਲ ਤੇ ਨਹਿਰ ਵਿਚ ਪਾ ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਪਿੰਡਾਂ ਦੀ ਇਹ ਮੁਸ਼ਕਲ ਚੰਗੀ ਤਰ੍ਹਾਂ ਹਲ ਹੋ ਸਕਦੀ ਹੈ। ਮੇਰੇ ਵੀ ਠੀਕ ਹੋ ਸਕਦੀ ਹੈ, ਪਰ ਇਸ ਗਲ ਵਲ ਤਵੱਜੂਹ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ।

ਜਿਵੇਂ ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਕਿਹਾ ਹੈ, ਨਹਿਰ ਤੇ ਪੁਲ ਬਨਾਉਣ ਦੀ ਬੜੀ ਲੋੜ ਹੈ। ਹੁਣ ਜੇ ਤੋਂ ਮੁਰੱਬ ਬਣੀ ਹੋ ਰਹੀ ਹੈ ਤਾਂ ਇਸ ਦੇ ਨਾਲ ਪੁਲਾਂ ਦਾ ਪ੍ਰਬੰਧ ਵੀ ਜ਼ਰੂਰ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਜਿਥੇ ਅੱਜ ਕ੍ਰਿਸਾਨਾਂ ਨੂੰ ਚਾਰ ਚਾਰ ਮੀਲ ਚਲਨਾ ਪੈਂਦਾ ਉਥੇ ਦਰਅਸਲ ਇਹ ਫਾਸਲਾ ਇਕ ਫਰਲਾਂਗ ਵੀ ਨਹੀਂ ਹੁੰਦਾ ਜੇਕਰ ਪੁਲ ਹੋਵੇ। ਪੁਲ ਨਾ ਹੋਣ ਕਰਕੇ ਹੀ ਜ਼ਮੀਨ ਦੇ ਮੁਲ ਬੜੇ ਘਟ ਹੋ ਗਏ ਹਨ, ਪਿੰਡ ਤਬਾਹ ਹੋ ਰਹੇ ਹਨ। ਇਸ ਖਾਸੇ ਵੀ ਧਿਆਨ ਦਿਤਾ ਜਾਵੇ।

ਅੰਗਰੇਜ਼ ਦੇ ਜ਼ਮਾਨੇ ਵਿਚ ਹੀ ਅਸੀਂ ਕੋਈ 15 ਸਾਲ ਹੋਏ ਦਰਖਾਸਤਾਂ ਦਿਤੀਆਂ.....

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ: ਮੈਨੂੰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਘੰਟੀ ਵਜਨ ਦੀ ਪਰਵਾਹ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ। ਸ਼ਾਇਦ ਇਹ ਸਮਝਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਤਾਂ ਬਜਨੀ ਹੀ ਹੈ। ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਪਹਲੀ ਬਾਰ ਘੰਟੀ ਦੇ ਬਜਨ ਤੇ ਸਪੀਚ ਨੂੰ wind up ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਕਿਉਂਕਿ ਦੂਜੀ ਦਫ਼ਤਰ ਘੰਟੀ ਬਜਨ ਤੋਂ ਬਾਅਦ ਇਕ ਸੈਕੰਡ ਭੀ ਹੋਰ ਵਕਤ ਨਹੀਂ ਦਿਤਾ ਜਾਵੇਗਾ।

ਚੌਖਰੀ ਅਮਰ ਸਿੰਘ (ਰੀਵਾਡੀ) : ਖ਼ੀਮਾਨ ਜੀ, ਆਜ ਇਸ ਹਾਊਸ ਮੈਂ Irrigation ਪਰ ਕਹਿ ਰਹੀ ਹੋਂ ਤੀ ਇਸ ਮੈਂ ਯਹ ਕਹਿ ਰਹੀ ਹੋਂ ਕਿ ਹਮਾਰੀ ਗਵਰਨਮੈਂਟ ਮਾਲਕ ਡਾ ਡੈਮ, ਨੰਗਲ ਆਰ ਹਰੀਕੇ ਪਾਜੈ ਇਸ ਜੈਸੇ ਕੜੀ ੨ ਸਕੀਮੇਂ ਤੈਯਾਰ ਕਰ ਰਹੀ ਹੋਂ। ਉਸ ਕੇ ਲਿਯੇ ਹਮ ਅਪਨੀ ਗਵਰਨਮੈਂਟ ਕੋ ਸੁਭਾਰਕਾਬਾਦ ਕੇਤੇ ਹੋਂ। Finance Minister ਸਾਹਿਬ ਨੇ ਅਪਨੀ ਰਕਾਰੀਰ ਮੈਂ ਫਰ-ਮਾਯਾ ਕਿ ਹਮਨੇ backward areas ਕੋ ਦੂਸਰੇ ਇਲਾਕੇ ਕੋ ਬਰਾਬਰ ਲਾਨੇ ਕੇ ਲਿਯੇ ਕਾਫੀ ਪ੍ਰਯਤਨ ਕੀਯਾ ਹੋਂ। ਉਨ੍ਹੋਂ ਨੇ ਯਹ ਭੀ ਫਰਮਾਯਾ ਕਿ ਹਮਨੇ ਕਾਸ਼ਮੀਰ ਪਰ ਗੁਡਗਾਂਬ ਕੇ ਲਿਯੇ ਕਾਫੀ ਫਯਾਦਾ ਰਕਾ ਹੋਂ। ਯਗਰ ਕਾਫੀ ਦੇਖਨੇ ਪਰ ਪਤਾ ਲਗਤਾ ਹੋਂ ਕਿ ਕੋਈ ਏਸੀ ਬਾਤ ਨਹੀਂ ਹੋਂ। ਹਮਾਰੇ ਪ੍ਰਥਮ ਮੰਤ੍ਰੀ ਪੰਡਿਤ ਯਥਾਹਰ ਲਾਲ ਨੇਹਰੂ ਨੇ ਫੈਸਲੂ ਕੀ elections ਕੇ ਦੌਰਾਨ ਫਰਮਾਯਾ ਯਾ ਕਿ ਰੀਵਾਡੀ ਆਰ ਆਜਰ backward ਇਲਾਕੇ ਹੋਂ। ਅੱਜ ਹਮ ਅਪਨੇ Irrigation Minister ਸਾਹਿਬ ਕੋ ਯਹ ਕਹੁੰਦੇ

हर सुनते हैं कि पंजाब को एक खुशहाल इलाका बनाने के लिये नहरों का जाल बिछाया जा रहा है तो हमें खुशी होती है। लेकिन जब हम असली हालत को देखते हैं तो हमें दुख होता है हम समझते हैं कि चूंकि अब हम आजाद हो गए हैं इस लिये हमारी हालत बेहतर होनी चाहिये। पहले जब अंग्रेजों की हुकूमत थी तो उन्होंने इस इलाके को जान बूझकर पिछड़े हुए रखा। चाहे उन्होंने ने फौजी भरती के लिये या किसी और बजह से हमारे इलाके को पीछे रखा। मगर अब तो हमारी कांग्रेस की हुकूमत है, अब तो इस इलाके से वह **discrimination** नहीं होनी चाहिये जो पहले होती थी।

उपाध्यक्ष महोदय : आप **speech** पढ़ रहे हैं क्या ?

चौधरी अभय सिंह : जी नहीं। सिर्फ **point** ही देखता हूँ।

मैं आप की विस्तारत से यह कहना चाहता हूँ कि जब और इलाकों पर रुपया खर्च किया जा रहा है तो हमारे इलाके के लिये हुकूमत क्यों नहीं खर्च करती। अगर देखा जाए तो इस इलाके पर खर्च **nil** के बराबर है। हमारे इलाके की खास खास जरूरियात हैं मसलन ज़राया आबपाशी वगैरा। वहां पर कोई खास ज़राया आबपाशी नहीं है। हम ने कई बजट सेशन में जोर दिया है कि हमें ज़राये आबपाशी की बड़ी जरूरत है। इस वक्त तो हमें ब्रिटीश पर दारोमदार रखना पड़ता है जो, अगर न हो, तो कहत पड़ जाता है, जैसा कि पहले कई बार हो चुका है। लोगों को भूखों मरना पड़ता है।

जहां दूसरे इलाकों में काफी रुपया खर्च हो रहा है वहां गुड़गांव के लिये **trial bores** ही मन्ज़ूर होते हैं और वह भी **Central Government** की ही स्कीम है **Provincial** स्कीम नहीं है।

दूसरी चीज़ बान्ध है। आप को पता ही है कि बान्ध आबपाशी के लिये जरूरी है? **Irrigation Minister** की रिपोर्ट में भी लिखा है कि बान्ध बनाए गए हैं **Erosion** को और **floods** को रोकने के लिये अगर इन बातों पर **Irrigation Minister** साहिब की कोई तारीफ़ करता है तो मैं कह नहीं सकता था उन की इस लिये तारीफ़ की जाये कि उन्होंने ने किसी एक मेम्बर के गांध में एक आध बोरिंग दे दिया है तो और बात है। लेकिन जहां तक गुड़गांवों की सन्तता का ताल्लुक है वह महसूस करती है कि ज़राया के लिये काफी रुपया रखा गया है मगर हमारे इलाके को उस में से कुछ नहीं मिला है।

स्पीकर साहिब, क्लिसे मातूब नहीं है कि भाकड़ा स्कीम में जब इस स्कीम को चालू किया गया तो तीन जिले रखे गये थे। इस स्कीम से तीन जिले गुड़गांवां, हिंसा और रोहताक को पानी मिलना था लेकिन मैं क्या देखता हूँ कि गुड़गांवां को इस स्कीम से कोई फायदा नहीं दिया जा रहा है। इस जिले में चुल्हू भर पानी भी नहीं है।

स्पीकर साहिब, अफसोस इस बात का है कि जहां दूसरी रियास्तों को भाकड़ा स्कीम से पानी मिल रहा है वहां इस इलाके को नहीं दिया जा रहा है। मैं चौधरी साहिब से अर्ज करूंगा कि इस इलाके को पानी देने का जरूर बन्दोबस्त करें चाहे वह नहरों से हो या **lift** से। मुझे यह कहने में बड़ा अफसोस होता है कि जहां करोड़ों और अरबों रुपये राज्य के दूसरे हिस्सों पर खर्च किये जा रहे हैं वहां इस इलाके को पानी देने के लिये कुछ भी खर्च नहीं

[ਬੀਬੀ ਸਾਹਿਬ ਸਿੰਘ]

ਕਿਆ ਜਾ ਰਿਹਾ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਵੱਧ ਪਾਣੀ Boring ਕਰ ਕੇ ਟਰੂਬਵੈਲ ਲਗਾ ਕਰ ਮੁਹੱਯਾ ਕਿਆ ਜਾ ਸਕਦਾ ਹੈ।

ਏਕ ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਫਰਮਾਯਾ ਥਾ ਕਿ ਭਾਕੜਾ ਕਾ sub-soil level ਨੀਚਾ ਹੈ ਇਸ ਲਿਯੇ ਇਸ ਇਲਾਕੇ ਮੇਂ ਪਾਣੀ ਨਹੀਂ ਆ ਸਕਦਾ। ਲੇਕਿਨ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਪਲਬਲ ਆਰ ਨੂਹ ਕੇ ਇਲਾਕੇ ਜੋ ਹੈਂ ਉਨਕਾ sub-soil level 15 ਆਰ 20 ਫੁਟ ਊਂਚਾ ਹੈ ਆਰ ਵੱਧ ਆਸਾਨੀ ਸੇ ਪਾਣੀ ਆ ਸਕਦਾ ਹੈ।

ਏਕ ਚੀਫ਼ ਆਰ ਮੈਂ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਵਹ ਯਹ ਕਿ ਇਸ ਇਲਾਕਾ ਮੇਂ ਝਰਾਯਤ ਕੇ ਲਿਯੇ ਤੋ ਕਯਾ ਪੀਨੇ ਕੇ ਲਿਯੇ ਭੀ ਪਾਣੀ ਸੁਧਰ ਨਹੀਂ ਹੋਤਾ। ਇਸ ਸੇ ਪਹਲੇ ਭੀ ਮੈਂ ਨੇ ਅਰਜ਼ ਕਿਆ ਥਾ ਕਿ ਬਹੁਤ ਸਾ ਇਲਾਕਾ ਏਸਾ ਹੈ ਜਹਾਂ ਪਰ ਖਾਰ ਹੈ ਆਰ ਵੱਧ ਲੋਗ ਖਾਰਾ ਪਾਣੀ ਪੀਂਦੇ ਹੈਂ।

ਹਮਾਰੇ ਜ਼ਿਲੇ ਮੇਂ ਰੀਵਾੜੀ ਏਕ ਬੜਾ ਸ਼ਹਰ ਹੈ। ਇਸ ਕੀ ਆਬਾਦੀ ਪਚਾਸ ਸਾਠ ਹਜ਼ਾਰ ਹੈ ਲੇਕਿਨ ਲੋਗੋਂ ਕੇ ਲਿਯੇ ਪੀਨੇ ਕਾ ਪਾਣੀ ਨਹੀਂ। ਪਹਲੇ ਇਸ ਕੀ ਜ਼ਿਲੇ ਕਾ Headquarter ਬਨਾਨੇ ਕੇ ਲਿਯੇ ਚੁਨ ਲਿਆ ਗਿਆ ਥਾ ਲੇਕਿਨ ਫਿਰ ਰਹ ਗਏ ਕਿ ਵੱਧ ਪਰ ਪੀਨੇ ਕਾ ਪਾਣੀ ਨਹੀਂ ਮਿਲਦਾ। ਜਬ ਬੀਬੀ ਸਾਹਿਬ ਵੱਧ ਟੂਰ (tour) ਪਰ ਗਏ ਤੋ ਉਨਹੋਂ ਅਰਜ਼ ਕਿਆ ਗਿਆ ਕਿ ਯਹਾਂ ਪਾਣੀ ਕਾ ਸਕਤ ਤੋੜਾ ਹੈ। ਇਸ ਕੇ ਬਾਦ ਜਬ ਸਚਚਰ ਸਾਹਿਬ ਵੱਧ ਗਏ ਤੋ ਉਨਹੋਂ ਭੀ ਅਰਜ਼ ਕਿਆ ਗਿਆ ਕਿ ਯਹਾਂ ਪਾਣੀ ਨਹੀਂ ਮਿਲਦਾ ਆਰ ਟੇਸਟ ਕੇ ਤੌਰ ਪਰ ਉਨਹੋਂ ਪਾਣੀ ਕਾ ਏਕ ਗਿਲਾਸ ਪੇਸ਼ ਕਿਆ ਗਿਆ ਥਾ ਕਿ ਵਹ ਖੁਦ ਦੇਖੋਂ ਕਿ ਲੋਗ ਕੈਸਾ ਪਾਣੀ ਪੀਂਦੇ ਹੈਂ। ਵੱਧ ਪਰ ਯਹ ਹਾਲਤ ਹੈ ਕਿ ਫਿਰ ਸੁਝੇ ਸਮਝ ਨਹੀਂ ਆਤਾ ਕਿ ਹਮਾਰੇ ਬੀਬੀ ਸਾਹਿਬ ਕਯੋਂ ਇਸ ਇਲਾਕੇ ਕੀ ਸਰਫ ਧਿਆਨ ਨਹੀਂ ਦੇਂਦੇ? ਆਰ ਇਸ ਬਾਰੇ ਮੇਂ ਕਯਾ ਅਭੀ ਤਕ ਕੋਈ ਸਕੀਮ ਨਹੀਂ ਬਨਾਈ ਗਈ?

ਮੈਂ ਏਕ ਆਰ ਬਾਤ ਬਿਯਲੀ ਕੇ ਸ਼ਗੜੇ ਕੇ ਬਾਰੇ ਮੇਂ.....

ਉਪਾਧਿਕ ਸਹੋਬਤ : ਆਪ ਅਭ ਅਪਨਾ ਭਾਸ਼ਣ ਖਤਮ ਕਰੋਂ। ਸੁਝੇ ਪਤਾ ਹੈ ਕਿ ਆਪ relevant ਨਹੀਂ ਥੇ ਲੇਕਿਨ ਫਿਰ ਭੀ ਮੈਂਨੇ ਆਪ ਕੀ ਬੋਲਨੇ ਸੇ ਨਹੀਂ ਰੋਕਾ ਥਾ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ (ਅੰਮ੍ਰਿਤਸਰ ਸ਼ਹਿਰ, ਪੂਰਬੀ ਹਲਕਾ) :

ਸਪੀਕਰ ਸਾਹਿਬ, ਜਨਰਲ ਐਡਮਨਿਸਟ੍ਰੇਸ਼ਨ ਨੂੰ ਛੱਡ ਕੇ Irrigation ਦਾ ਵੀ ਇਕ ਅਹਿਮ ਮਾਮਲਾ ਹੈ। ਸਾਡੀ ਸਟੇਟ ਜੋ ਕਰੋੜਾਂ ਰੁਪਏ ਕਰੜਾ ਲੈ ਰਹੀ ਹੈ ਉਸ ਦਾ ਬੋਸਤਰ ਹਿੱਸਾ Irrigation ਤੇ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਪਰ ਇਸ ਖਿਆਲ ਨਾਲ ਕਿ Capital ਅਤੇ Works ਦੀਆਂ ਮੰਗਾਂ ਕਲ ਹਨ ਇਸ ਮਾਮਲੇ ਬਾਰੇ ਅਜੋਂ ਕੁਝ ਨਹੀਂ ਕਹਾਂਗਾ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਫੰਮ ਅਸਾਡੇ ਇੰਡੀਅਨ ਇਨਜੀਨੀਅਰਾਂ ਨੇ ਨਰਵਾਨਾ ਚੈਨਲ, ਹਾਈਡਲ ਚੈਨਲ ਅਤੇ ਗੰਗਵਾਲ ਪਾਵਰ ਸਟੇਸ਼ਨ ਦੇ ਸੰਬੰਧ ਵਿਚ ਕੀਤਾ ਹੈ ਅਤੇ ਜੋ ਫੰਮ ਇਹ ਅਜ ਕਲ ਸਟੇਟ ਵਿਚ ਕਰ ਰਹੇ ਹਨ ਉਹ ਸਲਾਘਾ ਯੋਗ ਹਨ ਅਤੇ ਭਾਖੜਾ ਨੰਗਲ ਤੇ ਜੋ ਇੰਡੀਅਨ ਇਨਜੀਨੀਅਰ ਫੰਮ ਕਰ ਰਹੇ ਹਨ ਉਹ ਉਨ੍ਹਾਂ ਦੇ expert ਹੋਣ ਦਾ ਸਬੂਤ ਹੈ.....

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ: ਕੀਹ ਤੁਸੀਂ ਜਨਰਲ discussion ਕਰ ਰਹੇ ਹੋ ਜਾਂ ਮੰਗ ਤੇ ਬੋਲ ਰਹੇ ਹੋ ?

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ: ਸਪੀਕਰ ਸਾਹਿਬ! ਅਜ ਜੋ demand ਬਹਿਸ ਲਈ ਰਖੀ ਗਈ ਹੈ ਮੈਂ ਉਸ ਬਾਰੇ ਬੋਲ ਰਿਹਾ ਹਾਂ। ਮੈਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਾ ਧਿਆਨ ਅਪਰ ਬਾਰੀ ਦੁਆਬ ਕੈਨਾਲ ਵਲ ਦਿਵਾਓਂਦਾ ਹਾਂ। ਐਸ ਵੇਲੇ ਜਿਤਨਾ ਵੀ ਕੰਮ Irrigation ਦਾ ਸਟੇਟ ਵਿਚ ਹੋ ਰਿਹਾ ਹੈ ਉਸ ਵਿਚੋਂ ਸਭ ਤੋਂ ਘਟ ਕੰਮ ਮਾਧੋਪੁਰ ਹੈਡਵਰਕਸ ਤੇ ਹੋ ਰਿਹਾ ਹੈ। ਭਾਵੇਂ ਰਜਬਾਹੇ ਖੋਦੇ ਗਏ ਹਨ ਅਤੇ ਕਿਤੇ ਕਿਤੇ ਪਾਣੀ ਦੇ ਵਾਧੇ ਕੀਤੇ ਗਏ ਹਨ ਤਾਂ ਵੀ ਸਪਲਾਈ ਬਹੁਤ ਖੋਜ਼ੀ ਵਧੀ ਹੈ। ਉਤਨੀ ਸਪਲਾਈ ਨਹੀਂ ਦਿਤੀ ਜਾ ਰਹੀ ਜਿਤਨੀ ਕਿ ਇਕ ਰਜਬਾਹੇ ਨੂੰ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਸ ਲਈ ਮਾਧੋਪੁਰ ਹੈਡਵਰਕਸ ਨੂੰ ਇਸ ਸਾਲ remodel ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਤਾਂ ਜੋ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਪੂਰੀ ਕਰ ਸਕੇ।

ਫਿਰ ਅੰਮ੍ਰਤਸਰ ਵਿਚ waterlogging ਦਾ ਮਸਲਾ ਹੈ। ਇਸ ਨੂੰ ਹਲ ਕਰਨ ਲਈ ਸਰਕਾਰ ਕਦੀ ਇਕ ਮਹੀਨੇ ਲਈ drainage system ਖੋਲ੍ਹ ਦਿੰਦੀ ਹੈ ਅਤੇ ਫੇਰ ਇਕ ਮਹੀਨੇ ਬਾਅਦ ਬੰਦ ਕਰ ਦਿੰਦੀ ਹੈ। ਇਸ ਨਾਲ waterlogging ਦੂਰ ਨਹੀਂ ਹੋ ਸਕਦਾ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਥੇ ਕਿ ਦਰਿਆਇ ਜਮਨਾ ਦੇ ਕੋਲ ਜਗਾਧਰੀ T.C.A. ਸਕੀਮ ਅਧੀਨ Tube-well ਲਗਾਉਣ ਦਾ ਯਤਨ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਉਥੇ ਅੰਮ੍ਰਤਸਰ ਵਲ ਬਿਲਕੁਲ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ। ਇਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋ ਰਿਹਾ ਹੈ ਕਿ ਅੰਮ੍ਰਤਸਰ ਦਾ ਇਲਾਕਾ ਤੇਜ਼ੀ ਨਾਲ backward ਇਲਾਕਾ ਬਣਦਾ ਜਾ ਰਿਹਾ ਹੈ। ਗਵਰਨਮੈਂਟ ਨੂੰ ਇਸ ਮਾਮਲੇ ਵਲ ਪੂਰਾ ਪੂਰਾ ਧਿਆਨ ਦੇਨਾ ਚਾਹੀਦਾ ਹੈ।

ਇਸ ਤੋਂ ਉਪ੍ਰੰਤ ਇਸ ਸਾਰੇ Irrigation ਦੇ ਮਹਿਕਮੇ ਤੇ ਕੀਤੇ ਜਾ ਰਹੇ ਭਾਰੀ ਖਰਚ ਦਾ ਮਸਲਾ ਹੈ। ਇਸ ਤੇ ਕੜੀ ਨਿਗਰਾਨੀ ਦੀ ਲੋੜ ਹੈ ਤਾਂ ਜੋ ਕੋਈ ਰੁਪਿਆ ਜ਼ਾਟਿਆ ਨਾ ਹੋਵੇ। ਮੈਂ ਇਕ ਸਵਾਲ 2551 ਪੁਛਿਆ ਸੀ ਜਿਸ ਦੁੱ ਜਵਾਬ ਵਿਚ ਇਹ ਅੰਕੜੇ ਦਿਤੇ ਹੋਏ ਸੀ।

[ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ]

Serial No.	Year	Ordinary Repairs	Special Repairs	Total
		Rs	Rs	Rs
1	1945-46	280	..	280
2	1946-47	280	..	280
3	1947-48	280	..	280
4	1948-49	280	..	280
5	1949-50	280	1,700	1,980
6	1950-51	280	960	1,240
7	1951-52	280	9,710	9,990
8	1952-53	280	6,174	6,454
9	1953-54 to date	280	1,970	2,250

Notes. (1) The information relating to the years 1943-44 and 1944-45 is not available as the registers of works of defunct Raiwind Division have gone to Pakistan.

2. The heavy expenditure during 1951-52 and 1952-53 became necessary for renewing the floors and replastering the walls that had been eaten by Kallar and were damaging the 40 years old main building that had started showing signs of deterioration and becoming unfit for use.

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦਾ ਸਿਧਾ ਜਵਾਬ ਹੈ ਕਿ 1951-52 ਵਿਚ 9,990 ਰੁਪਏ ਦਾ ਖਰਚ ਕੀਤਾ ਗਿਆ ਅਤੇ ਅਗਲੇ ਸਾਲ ਫੇਰ 6,453 ਰੁਪਏ ਦੀ ਰਕਮ ਰਖ ਦਿਤੀ ਗਈ। ਕੀ ਪਹਿਲੀ ਮੁਰੰਮਤ ਤੇ ਇਤਨੀ ਭਾਰੀ ਰਕਮ ਖਰਚ ਕਰਕੇ ਵੀ ਦੂਜੇ ਸਾਲ 6,453 ਰੁਪਏ ਦੀ ਲੋੜ ਪੈ ਸਕਦੀ ਹੈ? ਕੀ ਕੋਈ ਕਲਰ ਲਗਣ ਨਾਲ ਨੁਕਸਾਨ ਹੋ ਗਿਆ ਸੀ ਜਾਂ ਹੋਰ ਕੋਈ ਗਲ ਸੀ? ਮੈਂ ਇਹੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੜੀ ਨਿਗਰਾਨੀ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਇਸ ਹੋ ਰਹੀ wastage ਵਲ ਧਿਆਨ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਇਹ wastage ਜੋ ਕਿਸੇ ਮਹਿਕਮੇ ਵਿਚ ਕਿਸੇ ਵਲੋਂ ਹੋ ਰਹੀ ਹੈ ਟੈਕਨੀ ਚਾਹੀਦੀ ਹੈ। ਅੰਤ ਵਿਚ ਮੈਂ ਫੇਰ ਇਹ ਕਹਿੰਦਾ ਹਾਂ ਕਿ Upper Bari Doab Canal ਵਲ ਧਿਆਨ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਇਹ ਕਹਿ ਕੇ ਖਤਮ ਕਰਦਾ ਹਾਂ।

ਮੌਜੂਦਾ ਗੁਰਾਂ ਵਾਲ ਹੁੰਦਾ (ਫੁਲਵਾਰਾਪੁਰ) : ਮੁਖੀ ਜੀ ! ਜੇ ਮੇਰੇ ਸਿਖਰੀ ਕਾਇਲ ਜੀ ਨੇ ਕਹਾ ਹੈ ਕਿ ਹੁਣੇ ਮੁਕਾਮ ਦੀ ਟਰੇਡ ਯਲ-ਦਾਨ ਸਾਂਗਨਾ ਹੋਗਾ ਤੇ ਮੈਂ ਕੁਝ ਜੀ ਕੋ ਬਰਾਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਯਲ ਦਾਨ ਕੇ ਲਿਯੇ....

उपाध्यक्ष महोदय—आप Demand पर बोलें ।

भक्त गुरां दास हंस : मैं Demand पर ही बोल रहा हूँ । आप पिछले इतिहास को देखें तो पता चलेगा कि जलदान के लिये बड़े बड़े यज्ञ रचाए जाते थे । जल को प्राप्त करने के लिये तथा राज्य को और देश को खुशहाल करने के लिये सारे देश के लोग उस यज्ञ में हिस्सा डाल लेते थे । और मुझे इस बात का फखर है कि देश में आज जो यज्ञ रचाया जा रहा है यह यज्ञ महात्मा गांधी के युग में शुरू हुआ और इस में सब कौमों ने भाग लिया है ।

श्री वपादा राम : On a point of Order, Sir, मैं ਇਹ

ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੌਮਾਂ ਤੋਂ ਇਨ੍ਹਾਂ ਦੀ ਕੀ ਮੁਰਾਦ ਹੈ ?

Mr. Deputy Speaker : This is no point of order.

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ : ਇਹ ਜਿਹੜਾ ਯੁਗ ਸ਼ੁਰੂ ਹੋ ਜਿਨ੍ਹਾਂ ਨੇ ਇਸ ਨੂੰ ਵੇਖਿਆ ਹੈ ਉਹ ਈਮਾਨਦਾਰੀ ਨਾਲ ਇਹੀ ਗਲ ਕਹਿਣਗੇ ਕਿ ਇਹ ਦੇਸ਼ ਨੂੰ ਉੱਚਾ ਕਰਨ ਦਾ ਸਾਧਨ ਹੈ । ਮੈਂ ਆਪ ਭਾਖੜੇ ਗਿਆ ਹਾਂ ਅਤੇ ਉਥੇ ਜਾਕੇ ਸਭ ਕੁਝ ਵੇਖਿਆ ਹੈ । ਜਿਹੜੇ ਲੋਕ ਉੱਚੀ ਮੁਸ਼ਕਲ ਫੁਟ ਕਰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੇ ਆਪ ਜਾੜੇ ਨਹੀਂ ਵੇਖਿਆ । ਇਸੇ ਵਾਸਤੇ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਆਖਿਆ ਸੀ ਕਿ free ਗਤੀਆਂ ਚਲਾ ਕੇ ਇਹ ਸਭ ਕੁਝ ਉਨ੍ਹਾਂ ਨੂੰ ਵਿਖਾਇਆ ਜਾਵੇ ।

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਭਗਤ ਜੀ Demand No. 7 ਉੱਤੇ ਬੋਲੋ ।

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ : ਜਨਾਬ ਮੈਂ ਗਵਰਨਰ ਦੇ Address ਤੇ ਵੀ ਨਹੀਂ ਬੋਲਿਆ । ਖੈਰ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਆਖਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੇ ਕੋਈ ਦਰਖਤ ਛਾਂ ਦੇਂਦਾ ਹੈ ਤਾਂ ਛਾਂ ਲੈਣ ਵਾਲਿਆਂ ਨੂੰ ਉਸ ਬਰਿਕਸ਼ ਦੀ ਵੀ ਰਖਵਾੜੀ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ । ਭਾਖੜੇ ਦੀਆਂ ਨਹਿਰਾਂ ਹੁਸ਼ਿਆਰਪੁਰ ਦੇ ਜ਼ਿਲ੍ਹੇ ਵਿਚੋਂ ਨਿਕਲ ਰਹੀਆਂ ਹਨ ਪਰ ਇਨ੍ਹਾਂ ਤੋਂ ਉਸ ਨੂੰ ਕੇਵਲ ਏਨਾ ਹੀ ਫਾਇਦਾ ਹੈ ਕਿ ਇਸ ਗਲ ਤੇ ਫਖਰ ਕਰ ਲਿਆ ਜਾਵੇ । ਹੋਰ ਜ਼ਰਾ ਵੀ ਫਾਇਦਾ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਨਹੀਂ ਕੀਤੀ ਗਈ । ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਆਖਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੇ ਤੁਸੀਂ ਇਸ ਜ਼ਿਲ੍ਹੇ ਨੂੰ ਨਹਿਰਾਂ ਨਹੀਂ ਦੇ ਸਕਦੇ ਤਾਂ ਉਥੇ tube-wells ਹੀ ਲਗਵਾ ਦਿਉ । ਇਹ ਹੁਸ਼ਿਆਰਪੁਰ ਦਾ ਜ਼ਿਲ੍ਹਾ ਉਹ ਜ਼ਿਲ੍ਹਾ ਹੈ ਜਿਸ ਨੇ ਅੰਗਰੇਜ਼ ਦੇ ਜ਼ਮਾਨੇ ਵਿਚ ਬਹੁਤ ਸਾਰੀਆਂ ਟੁਰਬਾਨੀਆਂ ਆਬਾਦੀ ਦੀ ਖਾਤਰ ਇੱਤੀਆਂ ਸਨ । ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ Chief Minister ਸਾਹਿਬ ਅਤੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਆਪ ਦੇਖ ਆਏ ਹਨ ਕਿ ਉਥੇ ਕੰਢੀ ਦੇ ਇਲਾਕੇ ਵਿਚ ਨਹਿਰਾਂ ਤਾਂ ਇਕ ਪਾਸੇ ਰਹੀਆਂ, ਪੀਣ ਦਾ ਪਾਣੀ ਵੀ ਨਹੀਂ ਮਿਲਦਾ । ਚਰ ਚਰ ਮੀਲ ਦੇ ਫਾਸਲੇ ਤੇ ਜਾਕੇ ਖੂਹਾਂ ਉੱਤੇ ਦੋ ਦੋ ਸੌ ਗਛ ਦੀ ਲਜ

[**ਭਗਤ ਗੁਰਾਂਦਾਸ ਹੰਸ**]

ਪਾਕੇ ਅਠ ਅਠ ਆਦਮੀ ਖਿਚਦੇ ਹਨ ਤਾਂ ਕਿਤੇ ਪਾਣੀ ਦਾ ਇਕ ਡੋਲ ਨਿਕਲਦਾ ਹੈ ।
ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਲੋਕ ਲੇਹਰੀ ਸਿੰਘ ਨੂੰ ਕੋਹਰੀ ਸਿੰਘ ਕਹਿੰਦੇ ਹਨ ਉਹਨਾਂ ਨੂੰ ਇਨ੍ਹਾਂ
ਲੋਕਾਂ ਦਾ ਵੀ ਖਿਆਲ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ।

ਰਾਯ ਹਰਿ ਚੰਡ (ਅਨੰਦਪੁਰ) : ਸਪੀਕਰ ਸਾਹਿਬ ! ਮੈਂ ਨੇ ਇਸ Demand
ਪਰ एक cut motion का notice भी दे रखा है लेकिन cut motion
लाने का यह मतलब नहीं कि जो अज़ीम काम सरकार कर रही है मैं उसको appreciate
नहीं करता । मैं उनी हलके से ताल्लुक रखता हूँ जहाँ यह भाखड़ा डैम का काम हो रहा है ।
मैं दे जाता हूँ कि जो काम वहाँ हो रहा है वह वाकई बड़ा शानदार है और हम उस पर बजा तौर
पर फ़रार कर सकते हैं । जो लोग वहाँ काम कर रहे हैं उन की काबलियत, मेहनत और मुलकी
मुक़ाद के ख़्याल की तारीफ़ करनी पड़ती है और मैं कहता हूँ कि इस बारे में वह दुनिया भर में
अपने साधियों का मुक़ाबिला कर सकते हैं । नंगल के मुक़ाम पर मैंने Tunnel Project
और बिजली के काम देखे हैं । वे बेशक human ingenuity की एक
नुमायांमिसाल है । लेकिन यह सब कुछ अज़ करने के बाद मैं बज़ीर साहिब से पूछना
चाहता हूँ कि जिस इलाके से यह नहरें निकल रही हैं जहाँ से बिजली निकल रही है जहाँ
Dam बन रहा है क्या उस इलाके के लिये भी आप कुछ कर रहे हैं ?

उपध्यक्ष महोदय : इस वक़्त Demand No. 7 पेश है । बेशक बज़ीर साहिब तो
चाहते हैं कि सब चीज़ों पर बहस हो जाए लेकिन कल को अगर कोई आप की debates
देखेगा तो उन में यह देख कर कि Demand No. 7 की जगह No. 9 पर
बहस होती रही क्या कहेगा । पस मुनासिब यही है कि अगर Demand No. 7
जेरे बहस है तो इसी पर ही बहस की जाए ।

राय हरी चंड : आप इस इलाके में जा कर देखें कि गंगोवाल से पानी ने कितना नुक़सान
पहुँचाया है । लोग दरखास्तें देते रहे कि हमारी फसलों का नुक़सान हो रहा है मगर न तो
अज़रताने ज़िन्ना ने और न आप ने वहाँ के हालात मुलाहिज़ा फरमाने की तकलीफ़ ग़वारा की
कि वह आप का पानी कितना नुक़सान कर रहा है । मैं मानता हूँ कि आप उस पानी को पी
नहीं सकते और न कहीं उठा के ले जा सकते हैं । वह तो वहीं जायगा । लेकिन जिन का नुक़सान
हो रहा है वह बेचारे ज़मींदार कहां जायें । वह भी तो आप ही से फरयाद कर सकते हैं ।
उन की तकलीफ़ दूर करना आप ही का फर्ज़ है ।

एक और गुज़ारिश यह है कि जो लोग अपनी जान पर खेल कर वहाँ नहरों वगैरा का
काम कर रहे हैं उन को मौत या accident का मुआवज़ा बहुत कम दिया जाता है ।
आपको इस तरफ़ तवज्जुह कर के उन के साथ इन्साफ़ करना चाहिए ।

फिर पुलों के बारे में अर्ज़ है कि इन के बनाने में मौका का ख़्याल नहीं रखा गया ।
तहसील गढ़शंकर में और दीगर कई जगह नहरों के पुल बेमौका बनाये गये हैं । मेरी गुज़ारिश
यह है कि इन पुलों के बारे में सिधासी considerations को ख़ातिर में न
लाया जाए । आप सिर्फ़ यह देखें कि लोगों का फ़ाइदा किस बात में है । तहसील गढ़शंकर
में मोहनवाल के मुक़ाम पर और आनन्दपुर के इलाके में भी थोड़ी आबादी को पुल दे दिये

ਗਏ ਹੋ ਆਰ ਜਯਾਦਾ ਕੋ ignore ਕਰ ਦਿਯਾ ਜਾਣਾ ਹੈ। ਜਯਾਦਾ ਜ਼ਮੀਨ ਵਾਲੇ ਲੋਗਾਂ ਕੋ ਮੰਲਿ ਮੰਲਿ ਭਰ ਕਾ ਚਕਕਰ ਕਾਟ ਕਰ ਅਪਨੇ ਖੇਤਾਂ ਮੇਂ ਜਾਨਾ ਪਛਤਾ ਹੈ। ਮੇਰੀ ਆਜ਼ ਏਹ ਹੈ ਕਿ ਆਪ ਖੁਦ ਸੀਕਾ ਪਰ ਜਾ ਕਰ ਦੇਖੋ ਆਰ ਅਗਰ ਕਿਸੀ ਸੇ ਕੋਈ ਕੇ ਇਨਸਾਫੀ ਹੁੰਦੀ ਹੀ ਤੋ ਚਲਾ ਕੋ ਫੂਰ ਕਰੋ। ਅਕਿਰ ਮੇਂ ਫਿਰ ਮੇਂ ਯਹੀ ਕਹੁੰਦਾ ਹੂੰ ਕਿ ਆਪ ਕੀ ਕਾਂਸ਼ਿਸ਼ੀ ਕਾ ਸ਼ੁਕਰਿਯਾ ਸਗਰ ਜੋ ਟਕਲੀਫੋ ਆਰ ਜਾਇਜ਼ ਸ਼ਿਕਾਯਤੋਂ ਹੂੰ ਤਨ ਕੋ ਆੀ ਫੂਰ ਕਰੋ।

ਸਰਦਾਰ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ : (ਲੁਧਿਆਣਾ ਸਦਰ) : ਸਪੀਕਰ ਸਾਹਿਬ

ਸਾਡੇ ਲੋਕਾਂ ਕੋਲੋਂ ਪਾਣੀ ਦਾ ਇਕ ਕਿਸਮ ਦਾ ਮੁਲ ਲਿਆ ਜਾਂਦਾ ਹੈ। ਇਉਂ ਮਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਸਾਰਾ ਕੰਮ ਦੁਕਾਨਤਾਰੀ ਦੇ ਤਰੀਕੇ ਤੇ ਹੋ ਰਿਹਾ ਹੈ। ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਜ਼ਿਆਦਾ ਖਿਆਲ ਨੜੇ ਦਾ ਨ ਕਰੇ ਬਲਕਿ ਕਿਸਾਨਾਂ ਨਾਲ ਇਨਸਾਫ ਕਰੇ।

ਸਪੀਕਰ ਸਾਹਿਬ, revenue ਦਾ ਕੰਮ Engineers ਦੇ ਕੰਮ ਨਾਲੋਂ ਜ਼ਰੂਰ ਵਖ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਗਲ ਦੇ ਬਾਰੇ ਕਾਫੀ ਕੁਝ ਕਿਹਾ ਗਿਆ ਹੈ ਅਤੇ ਮੈਂ ਹੋਰ ਜ਼ਿਆਦਾ ਨਹੀਂ ਕਹਿੰਦਾ। ਪਰ ਇਤਨਾ ਕਹਿਣ ਵਿਚ ਕੋਈ ਹਰਜ ਨਹੀਂ ਕਿ full supply ਪਾਣੀ ਦੀ ਕੁਝੋ ਨਹੀਂ ਚਲੇ। ਮੁਰੰਮਤ ਦਾ ਜਿਹੜਾ ਕੰਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਉਹ ਇਸ ਤਰ੍ਹਾਂ ਹੁੰਦਾ ਹੈ ਕਿ ਸਾਰੇ ਸਾਲ ਦਾ ਜਿੰਨਾ ਖਰਚ ਇਸ ਮਕਸਦ ਲਈ ਰਖਿਆ ਹੁੰਦਾ ਹੈ ਉਹ ਆਖਿਰ ਸਿਹਮਾਹੀ ਵਿਚ ਤਕਰੀਬਨ ਸਾਰਾ ਹੀ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਜਿਵੇਂ ਸਰਦਾਰ ਵਰਿਆਮ ਸਿੰਘ ਵੀ ਨੂੰ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ ਕੋਈ ਮਿਸਾਲ ਦਿਉ। ਮੈਂ ਵੀ ਕੋਈ ਮਿਸਾਲ ਤਾਂ ਨਹੀਂ ਦੇ ਸਕਦਾ ਪਰ ਇਹ ਮੈਂ ਠੀਕ ਕਹਿ ਰਿਹਾ ਹਾਂ ਕਿ ਮੁਰੰਮਤ ਸਬੰਧੀ ਸਾਲ ਦੀ ਆਖਰੀ ਸਿਹਮਾਹੀ ਵਿਚ ਬਹੁਤ ਜ਼ਿਆਦਾ ਖਰਚ ਹੁੰਦਾ ਹੈ। ਫੇਰ ਮੈਨੂੰ ਇਸ ਗਲ ਦੀ ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ ਕਿ ਸਰਹੰਦ ਨਹਿਰ ਦੇ ਇਲਾਕੇ ਵਿਚ ਇਕ ਵਸਲੀ ਵਰਗੇ ਵਾਲੇ ਲੋਕਾਂ ਕੋਲੋਂ ਇਕ ਰੁਪਿਆ ਵਧ ਕਿਉਂ ਲਿਆ ਜਾਂਦਾ ਹੈ। ਜੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਸ ਗਲ ਤੇ ਕੁਝ ਹੋਸ਼ੀ ਪਾਉਣ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਬੜੀ ਮਿਹਰਬਾਨੀ ਹੋਵੇਗੀ।

ਸਪੀਕਰ ਸਾਹਿਬ ਹੁਣ breaches ਤੇ cuts ਆਮ ਹੁੰਦੇ ਹਨ। ਜੇ ਆਜ਼ਾਦੀ ਤੋਂ ਪਹਿਲਾਂ ਤੇ ਬਾਤ ਦੇ cuts ਗਿਣੇ ਜਾਣ ਤਾਂ ਹੁਣ ਦੀ percentage ਬਹੁਤ ਹੀ ਜ਼ਿਆਦਾ ਨਿਕਲੀ ਹੈ। ਮੇਰੀ ਬੇਨਤੀ ਹੈ ਇਹੋ ਜਿਹੀਆਂ ਕੋਟਾਹੀਆਂ ਨੂੰ ਜ਼ਰੂਰ ਦੂਰ ਕੀਤਾ ਜਾਏ। ਫੇਰ ਸਪੀਕਰ ਸਾਹਿਬ ਸਿਰਫ਼ Canal ਲੁਧਿਆਣੇ ਤੋਂ ਜਾਂਦੀ ਹੈ। ਪਰ ਉਸ ਤੇ ਕਾਰਨ ਉਥੇ ਖੇਤ divide ਹੋ ਗਏ ਹਨ। ਫੇਰ syphon ਵੀ ਨਹੀਂ ਤਿੱਤੇ ਗਏ। ਇਸ ਤਰ੍ਹਾਂ ਫਸਲਾਂ ਦਾ ਬੜਾ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ। Engineers ਦੀ duty ਲਾ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਜਿੱਥੇ ਜਿੱਥੇ ਖੇਤ divide ਹੋਏ ਹਨ ਉਥੇ syphons ਲਗਾਨ।

[ਸਰਦਾਰ ਸਮੇਰ ਸਿੰਘ]

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਕ ਗਲ ਹੋਰ ਹੈ। ਜ਼ਿਲੇ ਦੇ ਪਟਵਾਰੀ ਸਿੱਧੇ ਤਿਲ ਕਰਤਾ ਹੈ ਉਥੇ ਮੋਗਾ ਕਢ ਦੇਂਦੇ ਹਨ। ਇਹ ਗਲ ਚੰਗੀ ਨਹੀਂ। ਇਨ੍ਹਾਂ ਗੱਲਾਂ ਵਲ ਸਰਕਾਰ ਨੂੰ ਜ਼ਰੂਰ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ ਤਾਂ ਜੋ ਲੋਕਾਂ ਦਾ ਫਾਇਦਾ ਹੋ ਸਕੇ।

ਠਾਕੁਰ ਮੇਹਰ ਸਿੰਘ (ਹਰਿਮੂਰ) : ਸਪੀਕਰ ਜੀ ! ਮੁझे यह जान कर बहुत खुशी हुई है कि भाकड़े की नहर जल्द मुकम्मल होने वाली है और इस से अब ज़मीन को बहुत बड़े खेती के लिए सिंचाई करवा देंगे। परन्तु सभा के माननीय सदस्य और वज़ीर साहिबान को इसकी तरफ से मालूम है कि हमारे विधान में एक इन्स्टीट्यूट काइम किया गया है। वह यह है कि जो लोग इक्विसिटी, मजलसी और तालीमी तौर पर पीछे रह गये हैं उनकी हालत बेहतर बनाने के लिये हिंदू सरकार और पंजाब सरकार ज्यादा से ज्यादा खर्च करें। इस इन्स्टीट्यूट के पेशे नज़र हिंदू सरकार ने काफी से ज्यादा खर्च मंजूर किया है। यह दूसरा है कि जिला कांगड़ा में पुरानी क़हलों को बेहतर बनाने के लिये काफी खर्च किया गया है। लेकिन तहसील देहरा एक ऐसी पसमांदा तहसील है कि वहाँ के लोग खेती बाड़ी पर रहते हैं। मेरी प्रार्थना है कि जब लाखों खर्च आबपाशी के लिये खर्च हो रहा है तो तहसील देहरा के लिये क्यों कुछ नहीं किया जाता ? इस तहसील का काफी खर्च है वहाँ दरया बहता है और वहाँ से खेतों के लिये पानी मुहैया किया जा सकता है। लेकिन इस के बाद ज़ूद हुकूमत की तरफ से कोई ऐसा प्रबन्ध नहीं किया गया जिससे लोगों के खेतों को पानी दिया जा सके। इस काम के लिये मैं अपनी suggestions देता हूँ। वह यह है कि दरया के किनारे के किनारे सिंचने देहात है वहाँ बिजली की एक line कायम कर दी जाये। और फिर मशीनरी की सहायता से दरया के पानी से ज़मीनों को सिंचाई किया जाये। इस तरह से लोग अपने खेतों को पानी पहुंचा सकेंगे और खुशहाल हो पायेंगे। आज जिला कांगड़ा में ऐसी हालत है कि 95 फ़ीसदी लोग अनाज मूल्य ले कर खा रहे हैं। मैं अपने Irrigation Minister से यह अर्ज़ करनी चाहता हूँ कि उन जगहों से पानी मुहैया करने के लिये जहाँ से नहरें और छोटी छोटी क़हलें बनाई जा सकती हैं और जो मैंने Minister साहिब को दिखाई थीं एक staff मुकरं किया जाये। यह काम बहुत जल्द होना चाहिये। ताकि ज़मीन को सिंचाई करने का इंतज़ाम हो सके। मुझे हैरानी है कि वज़ीर साहिब ने अब तक क्यों कुछ नहीं किया। मेरी उम्र से दरखास्त है कि जैसे भी हो Engineers से इस इलाके का survey करवाया जाये ताकि हजारों एकड़ रकबा सिंचाई हो सके। वज़ीर साहिब को मालूम है कि दरया इलाके के दरमियान में से हो कर गुज़रता है और ज़मीन हमवार होने के कारण पानी हर हिस्से को मिल सकता है। फिर लड़कों पर बंद लगाने से भी बहुत फायदा हो सकता है और इस पानी से काफी खेती सिंचाई हो सकता है। यदि बिजली का इंतज़ाम हो जाये तो बहुत ही अच्छा हो। इससे देहात को रोशनी भी मिल जायेगी और घरेलू दस्तकारियाँ भी चल सकेंगी। मुझे इस समय एक बात याद आ रही है। वह यह है कि जो भी मंत्री उठ कर तर्क देता है वही कहता है कि सरकार ने सब कुछ कर दिया लेकिन मेरे इलाके में कुछ नहीं हुआ।

इस सिलसिले में मुझे एक मिसाल याद आ गई है कि लोहे और निमक को पानी में डाल दिया गया। लोहा कहो लोहा कि नंगन पाऊंगा निमक बोला कि गलंगा तो मैं, तुम तो कभी गल नहीं सकते। तहसील देहरा की बहुत सी जमीन यहां आबपाशी होती है बेहतर से बेहतर बन सकती है और यहां के लोगों की हालत ज्यादा बेहतर बनाई जा सकती है। इस लिये माननीय मंत्री को चाहिये कि वह पाल्दी से पाल्दी इस मामले की तरफ ध्यान दें और इस इलाके का survey कराएं। चमखार गांव से नहर निकाली जाये जो पन्द्रह बीस गांवों को संराब कर सकती है। इस तरह से हजारों मनुजनाप पैदा हो सकता है जिस से लोगों की हालत अच्छी हो सकती है। इन अलफ़ाज के साथ मैं आप का शुक्रिया अदा करता हूं।

श्री कंटो दास (पठानकोट) : स्पीकर साहिब ! मैं सिंचाई विभाग के माननीय मंत्री और इंजिनियरों को बधाई देता हूं कि उन्होंने हमारे सूबे को जो 1947 में घाटे का सूबा था आप surplus का सूबा बना दिया है और हम दूसरे सूबों को अनाप भेज रहे हैं। लेकिन मुझे अफसोस से कहना पड़ता है कि हमारी तहसील में गवर्नमेंट ने एक पाई भी खर्च नहीं की। जो स्कैम १९२६ में इस इलाके के विकास के लिये बनाई गई थीं वह बंसी की वैसी पड़ी हैं। अगर माधोपुर से सुपानपुर तक नहर बना दी जाये तो फिर इलाका संराब हो सकता है। मेरे गांव के चार पांच मील के रकबे में गर्मियों के दिनों में जो पानी मवेशी भी नहीं पी सकते वह लोगों को मुदस्सर होता है। जो लेबर को अप्रैटिव सोसाईटी बनाई गई है वह हमारी तहसील में अच्छी तरह से काम कर सकती है और जिले का काम सम्भाल सकती है। माधोपुर में Labour Co-operative Society नहीं। पिछले दिनों Labour Society को कहा गया कि उन को काम नहीं दिया जायेगा तो वह लोग मेरे पास आये। माननीय मंत्री को टेलीफोन किया गया और उन्होंने ने कहा कि जालंधर जाओ और deputation ले कर बड़े अफसरों को मिलो। मुझे ऐसा मालूम होता है जैसे हमारे वर्ज़र साहिब बराए नाम के वर्ज़र हैं (हंसी) मैं माननीय मंत्री के आगे यह बात दोहराना चाहता हूं ताकि वह अच्छी तरह से काम कर सकें और पिछड़े हुए इलाकों को भी संराब बनाने में कामयाब हो सकें।

श्री दोना राम शर्मा (हमीरपुर) : अध्यक्ष महोदय ! यह एक मुमल्लमा अमर है कि देश की आर्थिक व्यवस्था दो बातों पर मुनहस्तर होती है। एक Irrigation और दूसरे Electricity। इस वक़्त हम सिंचाई की मांग पर बहस कर रहे हैं और पंजाब की economy भी ज़ादातर खेती बाड़ी पर मुनहस्तर है। यह बात इस्त है कि बटकरे से पहले पश्चिमी पंजाब का बहुत सा इलाका नहरों से संराब होता था और बहुत कम canal irrigated area हमारे हिस्से में आया यानी 40 लाख एकड़ से कम इलाका नहरों से संराब होता था। उस के बाद चार पांच सालों में काफी तक़दी हुई और इस वक़्त 56 लाख एकड़ जमीन की नहरों द्वारा आबपाशी होती है। यह आबपाशी तो आम नहरों से हो रही है जो कि इस वक़्त चल रही है। कुछ असे के बाद जब भाखड़ा डैम का पानी जारी होगा तो 38 लाख एकड़ जमीन और संराब होगी। ट्यूबवेल स्कैम भी लागू की जा रही है और अगर वह पायाए तकमील तक पहुंच गई तो 3½ लाख एकड़ और संराब हो जायेगी यानी मित जुन कर एक करोड़ पांच लाख एकड़ जमीन संराब होगी। हमारे पंजाब का कुल रकबा जमीन एक करोड़ 54 लाख एकड़ जमीन है। इस वक़्त ३ हिस्सा

[श्री दौलत राम शर्मा]

संराब हो चुका है। काम बहुत बड़ा है और हर इलाके से पानी की मांग की जा रही है। लेकिन मैं यह कहे बिना नहीं रह सकता कि गवर्नमेंट उन इलाकों का विकास करने की तरफ ध्यान दे रही है जो पहले ही बहुत developed हैं। जो पिछड़े हुए इलाके हैं उनमें development का कोई नामो निशान नहीं है। मैं कांगड़ा जिला की मिसाल देता हूँ। बजट भाषण में एक खास paragraph कांगड़ा के बारे में लिखा गया है कि कांगड़ा के लिये इतना रुपया मनजूर किया जा रहा है। यह भी बताया गया है कि कांगड़ा में सिंचाई के लिये गवर्नमेंट ने छः लाख रुपया मनजूर किया है और दो लाख रुपया भारत सरकार ने देना स्वीकार किया है लाहौर और सपिट्टी के इलाके को develop करने के लिये। जब मैंने पढ़ा तो मैंने समझा कि चौधरी साहिब ने हातम ताई को मात कर दिया है। सिंचाई की सुविधाएं देने के लिये अब रुपया सरकार खर्च कर चुकी है लेकिन कांगड़ा को हमारी सरकार ने छः लाख रुपया दिया और भारत सरकार से इसे दो लाख रुपया मिला है। इस सितसितने में मैं अर्ज करूंगा कि कांगड़ा का कुल रकबा 9¹/₂ हजार मुरब्बा मील है। भाखड़ा डैम से जो नहरें निकलेंगी उन का पानी कांगड़ा से ही मिलेगा लेकिन कांगड़ा की जमीनों को इस से कोई फायदा नहीं पहुंचेगा। कांगड़ा जिले में पीने का पानी भी नसीब नहीं होता। स्पीकर साहिब! आप सुन कर हंरान होंगे कि हमारे जिले में पीने का पानी लेने पर भी लोगों का चालान हो जाता है और गरीब लोगों को सजा दी जाती है। इस तरह मालूम होता है जैसे कि लोग रेगिस्तान में रह रहे हैं। इस जिला में भी बहुत सा इलाका ऐसा है जहां हमवार जमीन है जो आसानी से संराब की जा सकती है। हम ने माननीय मंत्री के पास और महारुने के पास कई representations भेजे हैं कि यहां जमीनों को water-lifting scheme के जरिए पानी पहुंचाया जाये। दरयाए बियास के किनारे किनारे बहुत सा मैदानी इलाका है जो संराब किया जा सकता है। यहां हजारों एकड़ जमीन इकट्ठी पड़ी हुई है जहां पानी की बहुत जरूरत है। पड़ोली के आस पास पांच हजार एकड़ जमीन बियास के किनारे किनारे पड़ी हुई है जहां पानी का level बहुत नीचा है। इन जमीनों को water lifting कर के पानी मुहंथ्या किया जा सकता है। अगर नहर निकालना मुश्किल है तो pumping sets के जरिये पानी दिया जा सकता है। मैं अर्ज करूंगा कि भारत सरकार की तरफ से 46 ट्यूबवेल trial के तौर पर दिये गये हैं लेकिन कांगड़ा के मुनल्लिक गवर्नमेंट ने फंसला कर लिया है कि वहां ट्यूबवेल लग ही नहीं सकते। मैं गवर्नमेंट से पूछता हूँ कि क्या वहां survey कराई गई है? मैं भी आगे साथ नक्शा लाया हुआ हूँ और चौधरी साहिब भी नक्शे दिखाने के बहुत शौकीन हैं। मुझे अफसोस होता है कि गवर्नमेंट ने इस जिले को जिस का रकबा 1,400 मुरब्बा मील है और जो रकबे के लिहाज से जालन्धर से भी बड़ा है बिल्कुल नजर अन्दाज कर दिया है। तहसील हमीरपुर और देहरा में बहुत सा मैदानी इलाका पड़ा हुआ है और मैं दो तीन representations इस बारे में गवर्नमेंट के पास भेज चुका हूँ लेकिन गवर्नमेंट ने अभी तक इस इलाके की न तो survey कराई है और न ही इस का नक्शा तैयार कराया है। इसलिए मैं गवर्नमेंट से गुहारिश करूंगा कि वह इस इलाके का survey करवाये ताकि हमें पता लगे कि क्या सरकार हमारे लिये कुछ करने को तैयार है।

सिद्धाई मंत्री (चौधरी लहरी सिंह) : साहिबे सदर! मुझे इस बात की खुशी है कि आज मंत्री साहिबान की तकरीरों की tone reasonable थी। पिछले दो साल से मैं देखता आ रहा था कि पहली बात यह कही जाती थी कि अफसर corrupt हैं और महकमे में बहुत सी खराबियां हैं। कोई constructive suggestions नहीं दी जाती थीं। लेकिन इस बार मैं समझता हूं कि मंत्री साहिबान ने चीफ ऐंजिनियर और दूसरे ऐंजिनियरों का काम अब देख लिया है और वह महसूस करते हैं कि यह Irrigation Department किस तरह हमदर्दी के साथ पब्लिक की सेवा कर रहा है और सही तरीके से काम कर रहा है।

दो चीजें जो खास तौर पर पेश की गई हैं वह यह हैं कि कांगड़ा और गुड़गांव जिलों के लिये कार्फा कुछ नहीं किया गया है। यह ठीक है कि कांगड़ा और होशियारपुर जिलों के लिये वैसा नहीं हो रहा जो दूसरे जिलों के लिये हो रहा है। उन जिलों के मंत्री कहते हैं कि वहां पर न कोई नहर है और न कोई ट्यूब वेल लगाया जा रहा है। मैं उन्हें कहना चाहता हूं कि यह बहुत लम्बी बीमारी है। इसका इलाज दो रोज में हो जाए, बहुत मुश्किल है। मैं समझता हूं कि गुड़गांव जिले के साथ कोई फ्रैंक वाला सलूक करने का किसी का ख्याल नहीं है। हम ने वहां पर expert भेजे हैं, यहां के ही नहीं बल्कि Central Government के भी, यह देखने के लिये कि भाखड़ा का पानी किसी शकल में गुड़गांव को दिया जा सकता है या नहीं। लेकिन सबकी यही रिपोर्ट रही कि यह नामुमकिन है। मिस्टर खोजता के वक्त में पानी के बारे में देखने के लिये बहा गया। मगर कमेटी ने बताया कि सुरंग बनाने पर पितना खर्च होगा उससे उतना लाभ नहीं होगा। उस के बाद outlay पर स्क्रीन बनाई गई। परन्तु यह ख्याल किया गया कि रिवाड़ी के खुदक इलाके में पानी नहीं जाएगा। अगर दूसरे इलाकों में पानी ले जाया जाता जहां पहले ही सेम है, तो नुकसान होता है। उस से waterlogging हो जाती। पिछले साल मानसून अर्थ मंत्री और सरदार प्रतापसिंह ने भी इस इलाके की मदद के लिये जोर दिया था। मगर हम एक हिस्से के लिये कुछ नहीं कर सके। इसी ख्याल से मैं खुद वहां नहीं गया। मेरा ख्याल था कि जब तक कोई substantial काम न हो जाए वहां जा कर कोन लोगों की गालियां सुने। यहां पर मजाक उड़ाया गया कि ट्यूबवेल try किये जा रहे हैं। Central Government ने 46 ट्यूबवेल trial boring के लिये दिये हैं जिन में से इस अकेले जिले के लिये 17 दिये गए हैं। अगर दोर्तान और भींदो पड़े तो दे देंगे। ज्यादा से ज्यादा ट्यूबवेल trial boring के लिये हम वहां देंगे। यह कहा गया है कि इन ट्यूबवेल से वहां क्या बनेगा। अगर ऐसा पानी मिल गया जिस से खेतों को संराव किया जा सके और जो पीने के काम आ सके तो फिर वहां और ट्यूबवेल भी लगा दिये जाएंगे। Central Government ने कहा है कि अगर पानी मीठा मिल गया तो रिवाड़ी के खुदक इलाके के लिये 15 या बीस ट्यूबवेलों की एक series बना दी जाएगी। अगर यह न लग सके तो trial boring का खर्च Central Government बरदास्त करेगा। मैं गुड़गांव जिले के एन. एन. एन. को यकीन दिलाता हूं कि अगर यह trial

[सिंचाई मंत्री]

boring कामयाब हो गए तो अगले बजट में काफी ज्यादा रकम इस मदद के लिये रखी जायगी। मेरे भाई ने कहा है कि trial boring महिज एक नवशा है। मैं उन्हें बताना चाहता हूँ कि 22 तारीख से Central Government की तरफ से काम start हो गया है। सबसे पहले गुड़गांव और दूसरे दूजे पर हुतारपुर और लोहारू है। इसके बावजूद जब यह कहा जाता है कि इस जिले को ignore किया जाता है तो हमें दुःख होता है। बलबगढ़ और पलवल के इलाके में टिथूबवलज के लिये एक अतृष्टा सबडिवीजन खोल दिया गया है। वहां पर वे survey कर रहे हैं। पाटी जा चुकी है। अगर वे देखेंगे कि कामयाबी हो सकती है तो जिस तरह सुन्दर ब्रांच का पानी lift करके झज्जर तहसील को दिया गया है, उसी तरह वहां भी पानी दिया जाएगा। मेरे भाई कहते हैं कि नकशा बने। जब तक survey नहीं होता नकशा कैसे बन सकता है? अगर वे कामयाब हो गए तो अगले बजट में ज्यादा से ज्यादा हिस्सा गुड़गांव का होगा। यह तीस चालीस लाख रुपये का सवाल नहीं है। करोड़ों रुपये का सवाल है। इसमें Central Government काफी रुपया देने के लिये तैयार है।

रहा बांधों का सवाल। पहाड़ों की वजह से पानी से erosion होती है और वह खेतों को खराब कर देती है। डिस्ट्रिक्ट बोर्ड को 3 लाख रुपये हर साल दिया जाता है। बांधों को मजबूत करने के लिये हम ने कोई नई स्कीम नहीं बनाई। वह जो पुराना प्रोग्राम है वही नैनर सॉहिमान मजबूत कर चुके हैं उसी पर काम होना है। हर साल रुपये दिये जाते हैं। यह तीन चार चीजों में ने गुड़गांव के लिये बताई हैं। मैं भी अधिवेशन के बाद वहां जा कर पब्लिक को इकट्ठा करके उन्हें यह बातें बताऊंगा।

अब रहा कांगड़ा का सवाल। यह ठीक है कि उस का रकबा कुल रकबे का 1/3 हिस्सा है। गुरवात वहां बहुत ज्यादा है, वह देखी नहीं जा सकती। नीचे दरया बहता है ऊपर पहाड़ पर लोग पियासे हैं और खेत सूखे हैं। मेरे भाई कहते हैं टिथूबवल दे दो। मैं उन्हें बताना चाहता हूँ कि आप के ऐंजिनियर बड़े अकलमंद हैं और दुनिया उनका लोहा मानती है। आप के लिये कूड़ें लाई जा सकती हैं। मैं अर्थ मंत्री महोदय से अर्ज करूंगा कि वह पानी lift करने के लिये funds का प्रबन्ध करें। जब तक यह नहीं होगा यह मसला हल नहीं होगा। जिला कांगड़ा के अन्दर kuhls की repairs के लिये पिछले साल 60,000 रुपये दिया गया था। इस साल इस काम के लिये 3.5 लाख रुपये की रकम रखी गई है। मैं हाउस को थकीन दिलाना चाहता हूँ कि एक दो साल के बाद इस सम्बन्ध में कोई शिकायत नहीं रहेगी।

जिला कांगड़ा में Irrigation का जो असल problem है वह है पानी को Lift करने का। पिछले दिनों मुख्य मंत्री जी और मैं वहां पर गये और काफी देर तक बहस होती रही। आखिर में हम सब इसी नतीजा पर पहुंचे कि पानी को चढ़ाने की स्कीम बनाई जाए। इस साल चूकि तमाम Engineering Staff

भाखड़ा Canals को चालू करने के काम में देहद सराफ था, इस लिये lift irrigation की scheme की ओर ध्यान नहीं दिया जा सका। मैं अपने कांगड़े के रहने वाले भाइयों से मुआफ़ी चाहता हूँ। जून के पहिले सप्ताह में हम भाखड़ा की नहरों में पानी दे रहे हैं। Engineers दिन रात काम कर रहे हैं। उस के बाद Dam को बनाने का काम रह जायगा। मैं उन को यकीन दिलाता हूँ कि अगले साल के बजट में कांगड़ा में lift irrigation scheme के लिये जरूर provision किया जायगा। इस साल तो न हमारे पास इस काम के लिये staff है, न material और न ही रुपया। वे खुद समझ सकते हैं कि भाखड़ा के काम को छोड़ कर हम lift irrigation जैसी स्क्रीमों की ओर कैसे ध्यान दे सकते थे। 1956 की बजाये जून 1954 में भाखड़ा की नहरों में पानी दिया जाना एक ऐसा कारनामा होगा जिस पर सारा देश फइल करेगा और हमारे Engineers को दाद देगा। उस वक़्त तक हजारों distributaries के heads और bridge मुकम्मल हो जायेंगे और पानी को चालू कर दिया जायेगा। हम कर्ज़ ले ले कर इन्फ़ीरिटी को पूरा कर रहे हैं ताकि भूखा किसान इम्जत से जिन्दगी बसर कर सके। तो मैं कांगड़े के भाइयों से फिर मुआफ़ी चाहता हूँ मैं उन्हें यकीन दिलाता हूँ कि अगली दफ़ा इस सिलसिले में जरूर कोई न कोई ठोस कदम उठाया जायेगा। ज़िला होशियारपुर के लोगों की यह शिकायत बसा है कि जब भाखड़ा स्क्रीम के लिये और इसके मातहत नहरें बनाने के लिये सब से ज्यादा रकबा उस ज़िले का लिया गया है तो उन को पानी क्यों न दिया जाए। कोई popular Government भी इस बात को बरदाशत नहीं कर सकती कि धिन के इलाके में से नहरें गुज़रें, उन को पानी न मिले। मैं होशियारपुर के भाइयों को यकीन दिलाता हूँ कि उन से ऐसा स्लूक नहीं किया जायेगा। हम उन को पानी जरूर देंगे, survey करवा रहे हैं, scheme take up की हुई है। flow से भी उन को पानी दिया जाएगा और lift से भी। धिस तरह हो सका उन तक पानी जरूर पहुंचाया जायेगा। जहां तक उन की पुलों के बारे में शिकायत का ताल्लुक है, हम खुद उन की तकलीफ़ को महसूस करते हैं। छोटे २ जमींदार हैं कुछ जमीन इधर कुछ उस पार है। मगर मैं अर्ज कर दूँ कि पुल मनज़ूर करने का मामला सारे का सारा हमारे हाथ में नहीं है। इस का फ़ैसला Bhakra Control Board करता है धिस में और Governments के representatives भी हैं। गंगल से रोपड़ तक धितने पुल बनाये जा सकते थे बना दिये गये हैं। हम ने अपनी ओर से बहुत कांशिश की है कि ज्यादा से ज्यादा पुल मनज़ूर किये जायें। अगर लोगों की इच्छा अनुसार पुल बनाये जायें तो खर्च इस कदर बढ़ जायेगा कि किसान betterment fees की शकल में अदा ही नहीं कर सकेंगे और माली मुश्किलात के कारण सरकार अपने Revenues में से खर्च करने के काबिल नहीं। हमने होशियारपुर के इलाके के अन्दर दौरा किया और भाखड़ा Control Board को बताया कि कहां २ पुल बनाना जायज़ बात होगी मगर फ़ैसला उन्हीं के हाथ में था। हमने अपनी ओर से पूरी कांशिश की है। हम इस पुलों के मामले को और examine कर रहे हैं मगर मैं इस सम्बन्ध में किर्मी किसम का यकीन नहीं दिला सकता। जालन्धर के लोगों की इस officer पर कि उन को दिखे जाने वाले पैसे में से पुलों पर खर्च करने के लिये

[सिचाई मंत्री]

कुछ रकम काट ली जाए विचार किया जा रहा है। हम जल्दी में कोई ऐसा कदम नहीं उठाना चाहते जो बाद में पछतावे का कारण बने। लॉग वर्कनाय तौर पर ऐसा देगे तो काम ठीक हो जायेगा। हम भी इस काम के लिये सिताना रूपया ही रकम provide करेंगे। करीब २ एक करोड़ रूपये provide करने पड़ेंगे।

नहर Upper Bari Doab के बारे में भी अमृतसर और गुरदासपुर के मेम्बर साहिबान ने शिकायत की है। यह कहा गया है कि नये राजबाह तो खुदवाये गये मगर पानी नहीं दिया गया। एक भाई ने यह ताना भी दिया है कि पानी को बन्द कर दिया गया और फासों को पकने नहीं दिया गया जिस की दवाह से किसानों को नुकसान हुआ है। इस सिलसिले में मैं अर्ज करता हूँ कि पिछले साल पुलों के जल्दी तैयार न होने के कारण पानी नहीं दिया जा सका। अब पुल तैयार हो गए हैं। माधोपुर Headworks को remodel किया जा रहा है। दिन रात कई shifts में काम हो रहा है। जूही दरया में पानी आता है, इन नई नहरों में पानी चालू कर दिया जायेगा। यह बात ग़ज़त है कि फासों के पकने के लिये पूरा पानी नहीं दिया गया। अगर पानी की तकसीम गलत तरीके पर की गई होती जैसा कि एक भाई ने तनज़न कहा है, तो जिला अमृतसर और फ़िरोज़पुर की मंडियां आप चावलों से भरी हुई दिखाई न देती और न वहां के किसान competition में first निकलते। हम फासों को पका कर ही आबियाना ले रहे हैं। यह नहीं कि पानी दें ही न और आबियाना लेते पायें। हमने गुरदासपुर के जिले में भी चावल की फसल को पानी दे कर पकवाया है। मुझे अफसोस है कि एक भाई ने हम पर गलत इलज़ाम लगाया है।

अब मैं बदरोओं के बारे में कुछ अर्ज करना चाहता हूँ। जिला अमृतसर में हमने मशीनें लगा कर बदरोओं को ठीक करवाया है और लोगों से एक पैसा भी नहीं लिया। कसूर नाले को जो साठ सतर मीज लम्बा है, 30 मीज तक ठीक करवा दिया गया है। इस से गुरदासपुर और अमृतसर के जिलों के लोगों को फायदा पहुंचेगा।

स्पीकर साहिब! हम ने तमाम drains और बदरोओं का best इलाज किया है। मुझे हैरानी है कि गुरदासपुर और अमृतसर के M.L.A. साहिबान क्यों ऐसी बातें तनज़न कहते हैं जब कि उन जिलों में हमारा महकमा खास तौर पर दिलचस्पी ले रहा है। हमारी सरकार ने तीन लाख रूपया silt निकालने के लिये silt excluder लगाने पर खर्च किया है। हमने पंडित जी के सुझाव पर भी गौर किया था लेकिन उसको अपनाना बहुत मुश्किल है। silt excluder से silt निकाल कर नहरों को तेश चलाया जा सकेगा। हमें खुद इस बात की बड़ी चिन्ता है। एक जगह पहाड़ों से इतना silt आया जिस से कि Engineers हैरान हो गये। अब उन्होंने ने silt excluder लगा कर इस का इलाज कर दिया है। लोगों को कोई शिकायत नहीं रहेंगी। इस में ज्यादा समय भी नहीं लगेगा। सारा काम हमारे Engineers, हम और लोग सब मिल कर करेंगे।

इस से आगे कहा गया है कि Engineer नहरों में से silt निकलवाकर पैसे लेते हैं। मैं यह claim नहीं करना चाहता हूँ कि वे बड़े इमानदार हैं और इमानदारी का उनको certificate नहीं देना चाहता। लेकिन मुझे कभी ऐसी शिकायत नहीं आई कि जहाँ पर जमींदारों ने मोगों वगैरा को silt-free कराना हो और Engineers ने पैसे ले लिये हों। मुझे ऐसी बातों से रंज होता है। अगर लाला मूल चन्द जी और दूसरे आदमी कोई concrete केस हमारे सामने लाएं तो हम मानने के लिये तैयार हैं। लेकिन मैं उन से यह जरूर अर्ज करूँगा कि यह human mind है। अगर वे और हम अपने गिरेबान में मुँह डाल कर देखेंगे तो उनको और हमको अपने अन्दर कई खराबियाँ नज़र आयेंगी। मेरे कहने का मतलब यह है कि Engineer भी आखिर इती मुल्क के रहने वाले हैं। फिर भी हमें इस बात का फ़ख़ होना चाहिये कि यही लोग हैं जिन्होंने हमारी Food Problem को हल किया है। छोटी छोटी नहरों को निकाल कर इस सूबा को surplus बनाया है। Bhakra Dam तैयार कर के सारे देश की शकल को ही बदल दिया है। इसलिए उनसे यह कहूँगा कि उन का यह criticism healthy criticism नहीं है। मुझे और भी बहुत सारी बातें कहनी हैं लेकिन वह मैं कल कहूँगा। यह भी कहा गया है कि माल के पटवारियों को Engineering Department से अलग कर दिया जाए। मैं अर्ज करूँगा कि यह तजख्बा वैस्ट यमुना कैनल पर किया गया है लेकिन यह कामयाब नहीं हुआ। क्यों नहीं हुआ यह बताने की जरूरत नहीं है। अन्त में मैं फिर कहना चाहता हूँ कि हमारी सरकार इन मामलों में सोने वाली नहीं है। और यह कह कर मैं अपनी स्पीच को खत्म करता हूँ।

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 1,61,16,800 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Irrigation (Works).

The motion was carried.

The Assembly then adjourned till 2 p.m. on Wednesday, the 24th March 1954.

PUNJAB LEGISLATIVE ASSEMBLY DEBATES

24th March, 1954.

Vol. I—No. 12.

OFFICIAL REPORT



CONTENTS

Wednesday, 24th March, 1954.

	Page
Starred Questions and Answers	(12) 1
Adjournment Motion—	
Re. Situation arising out of the State-wide Hartal by Transport Operators	(12) 45
Observations made by the Speaker	(12) 46
Transaction of Government Business on Thursday the 25th March, 1954	(12) 48
Demands for Grants--	
Irrigation—Establishment Charges	(12) 50
Irrigation—Capital	(12) 73

Price : -/9/-

PUNJAB LEGISLATIVE ASSEMBLY

Wednesday, 24th March, 1954.

The Assembly met in the Assembly Hall, Sector 10, Chandigarh at 2 p. m. of the clock. Mr. Speaker (Dr. Satyapal) in the Chair.

STARRED QUESTIONS AND ANSWERS.

MURDER OF LANDLORDS IN DISTRICT FEROZEPURE.

*2742. **Shri Ram Kishan:** Will the Chief Minister be pleased to state:-

- (a) whether he is aware of the fact that a few landlords have been shot dead in Ferozepore district during the year 1953; if so, the details of such accidents together with the reasons therefor;
- (b) the steps, if any, taken by the Government to check this crime in the said district?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) Yes. Several landlords (owners of land) were shot dead for various motives. A statement containing the details of such occurrences together with the reasons therefor, is placed below.

- (b) The Government have taken the following special steps to check this crime in Ferozepore district :—
 - (i) Pressure on recovery of illicit arms,
 - (ii) Weeding out of undesirable licensees, and
 - (iii) Wherever circumstances justify, action u/s 107/151 Cr. P. C.

It may be added that the murder situation in Ferozepore district in 1953 has shown a definite improvement on previous years.

STATEMENT SHOWING MURDERS OF LAND OWNERS FOR MAY, JUNE, JULY AND AUGUST, 1953.

Serial No.	F.I.R. with date and Section	Name of land-lord murdered.	Motive with very brief facts.	Result or present stage of the case.
1	2	3	4	5
1	F.I.R. No. 48 Dt. 22-1-53 u/s 320 I.P.C., P. S. Muktsar.	Hakam Singh Thandwala.	Deceased appeared as witness against a person belonging to the party of the accused. Two accused armed with pistol and gun attacked the deceased who received 9 gun shot injuries and died on the spot.	Two accused challaned and were sentenced to death on 27-11-53.
2	F.I.R. No. 48 Dt. 22-2-53 u/s 302 I.P.C., P. S. Moga.	Gian Singh of Korewala.	Blood fued and murders on either side by other party provided motive. Accused acquitted in earlier cases but caught hold of the deceased in the village Chowk and shot him dead.	Two accused challaned and sentenced to death on 23-10-53.
3	F.I.R. 20 Dt. 4-3-53 u/s 302 I.P.C., P. S. Ghall Khurd.	Kartar Singh of Vill: Saranwali.	Previous enmity and murders and other assaults on either side provided motive in the case. On 4-3-53 four accused caught hold of the deceased in village Sath and shot him dead.	Four accused challaned but acquitted on 28-10-53.
4	F.I.R. 40 Dt. 27-4-53 u/s 302 I.P.C., P. S. Guru Har Sahai	Sher Singh and Inder Singh of Vill. Mahantanwala.	Previous enmity existed between the parties. On 27-4-53 three accused two of whom were armed with pistol and gun and third armed with kirpan trespassed into the house of the deceased and shot him dead.	Three accused challaned but acquitted on 23-12-53.
5	F.I.R. 105 Dt. 5-5-53 u/s 302/364 I.P.C., P. S. Kot Bhai.	Thuman Singh of Khunan.	Deceased appeared as witness in a murder case against some of the accused who were acquitted by the Sessions Judge. Five accused including one armed with a gun surprised the deceased as he lay on his bed. Two shots were fired and he was done to death.	Five accused challaned but acquitted on 16-12-53.
6	F.I.R. 106 Dt. 13-5-53 u/s 320 I.P.C., P. S. Bagha Purana.	Mahala Singh s/o Badan Singh Tantor of Mari Mustafa.	Two witnesses were kidnapped but released the next day. Deceased cultivated his own land as also 2 Bighas of one Hari Singh. Dalip Singh a notorious P.O. shot him dead on the score that the deceased was cultivating the land of Hari Singh an enemy of the accused and against his wishes.	No accused challaned and case filed as untraced on 3-11-53,

[Chief Parliamentary Secretary]

(12) 2

PUNJAB LEGISLATIVE ASSEMBLY

[24th March, 1954]

7	F.I.R. 122 Dt. 16-53 u/s 302/460 I.P.C., P.S. Malout.	Jarnail Singh s/o Kishan Singh Jat r/o Mohkam.	Accused Dalip Singh wanted land of Sh. Jitoo in marriage for his brother. But she was married to the deceased. She also owed some money to him but would not pay back the debt. Dalip Singh, along with his brother-in-law armed with Kirpan and pistol murdered Jarnail Singh and made good their escape.	Two accused challaned one sentenced to transportation for life and the other acquitted on 20-1-54.
8	F.I.R. 149 Dt. 29-7-53 u/s 302 I.P.C., P.S. Jallalabad.	1. Hira Singh. 2. Inder Singh s/o Hira Singh.	Sahib Singh accused shot dead his father and brother with a border-defence scheme rifle. The deceased and the accused had fallen out as the father would not give a she-buffalo to the accused.	One accused challaned and sentenced to death on 30-12-53.
9	F.I.R. 174 Dt. 19-8-53 u/s 302 I.P.C., P. S. Kot Bhai	Bachittar Singh s/o Hakam Singh Jat of Khunan.	Deceased was sleeping in his Haveli when he was shot dead by culprits. Later it transpired that Teja Singh, Ajmer Singh and Hira Singh had done the deed. The motive for the crime was that the deceased had opposed the accused in Gram Panchayat Elections.	Three accused challaned and the case pending in court.
10	F.I.R. 108 Dt. 24-8-53 u/s 302 I.P.C., P. S. Mehna.	Teja Singh.	The deceased in this case was an opulent money lender and land owner with miserly habits, which had earned him unpopularity in the Illaqa. This appears to have been the back ground of this murder.	No accused challaned and case filed as untraced on 16-2-54.
11	F.I.R. 131 Dt. 10-9-53 u/s 302 I.P.C., P.S. Khuyan Sarwar	Ram Chand of Vill. Gamjal.	Previous and long standing enmity extending over two generations provided motive in the case. The accused had become friendly to the deceased and had helped him to win last Fanchayat Elections to create confidence in the deceased about himself. On 10-9-53 the accused went to talk to the deceased something privately and shot him dead with his licensed gun.	One accused challaned and case pending in court.

STATEMENT SHOWING MURDERS OF LAND OWNERS FOR MAY, JUNE, JULY AND AUGUST, 1953.

Serial No.	F.I.R. with date and section.	Name of land-lord murdered.	Motive with very brief facts.	Result or present stage of the case.
1	2	3	4	5
12	F.I.R. 137 Dt. 12-10-53 u/s 302 I.P.C., P. S. Mehna.	Hardial Singh of Vill. Dala.	Deceased had murdered 9 years ago a relation of the present accused but was acquitted in that case. The accused kept the grudge to their heart and on 12-10-53 forced their entry into his house and shot him dead.	One accused challaned and case pending in court.
13	F.I.R. 22 Dt 20-10-53 u/s 302 I.P.S., F. S. Jallalabad.	Natha Singh and his wife of Vill. Tindanwala.	Long standing enmity provided motive for murder in this case. On 20-10-53 four accused got on to the roof of the Kotha of the deceased and started firing indiscriminately on the members of the family of the deceased. As a result of that Natha Singh and his wife died.	Four accused challaned and case pending in court.
14	F.I.R. 124 Dt. 24-10-53 u/s 302/394 I.P.S., P.S. Ghall Khurd.	Pritam Singh of Vill. Wara, Jawahar Singh.	The motive in this case was plunder, Four accused armed with fire arms forced their entry in the house of the deceased, and started firing at the deceased who died on account of injuries received. The accused took away Rs. 900/- worth of ornaments.	Four accused challaned and case pending in court.
15	F.I.R. 81 Dt 13-11-53 u/s 302 I.P.C., P. S. Mallanwala.	Bagicha Singh of Vill. Shushak.	In this case the father of the accused had given away his land to his son-in-law, the deceased, in preference to his sons. The sons did not like this and on 13-11-53 forced entry into the house of the deceased and shot him dead.	One accused challaned and case pending in court.
16	F.I.R. 218 Dt. 5-12-53 u/s 302 I.P.C., P. S. Abohar.	Ram Karan of Datarianwali.	The accused in this case suspected that the deceased had instigated his tenants against him. On 5-12-53, as the deceased was sitting in the village Chowk the accused came armed with his gun and shot at him. The deceased died as result of the injuries received.	One accused challaned and case pending in court.

[Chief Parliamentary Secretary]

(12) 4

PUNJAB LEGISLATIVE ASSEMBLY

[21st March, 1954]

श्री राम किशन : बताया गया है कि 16 murder cases में से 7 pending हैं और 4 में मुलजम बरी हो गये। क्या चीफ पार्लामेंटरी सैक्रेटरी साहिब बताएंगे कि आया सरकार ने अब acquittals के खिलाफ अपीलें की हैं ?

चीफ पार्लामेंटरी सैक्रेटरी : इस सवाल का नोटिस मिलना चाहिए।

सरदार चैतन सिंह पुडु : उनुं आधिया है कि दफा 107/151 लागू कर के गिहतारीआं कीतीआं गयीआं सन की कोयी Landlord वी गिहतार कीता गिया है ?

चीफ पार्लामेंटरी सैक्रेटरी : जहां कहीं justification थी वहां दफा 107/151 लगा कर गिरफ्तारियां की गईं।

अध्यक्ष महोदय : वह landlord के बारे में पूछ रहे हैं कि क्या कोई landlord गिरफ्तार किया गया।

I am sorry that the Chief Parliamentary Secretary has not given a proper reply. The question put by the hon. Member is quite clear. He wants to know whether any landlord has been challaned under that Section. The Chief Parliamentary Secretary should, in reply to this question, say either 'Yes' or 'No'.

ANTI CORRUPTION COMMITTEE.

*2744. **Shri Ram Kishan:** Will the Chief Minister be pleased to state:-

(a) whether the Anti-Corruption Committee appointed under the presidency of Pt. Jagat Ram has made any recommendations to the Government; if so, the main recommendations made and the action taken by the Government thereon;

(b) the total expenses incurred by the Government in connection with the tour of the members and other staff of the said Committee from January, 1953 to 31st January, 1954?

Shri P. abodh Chandra (Chief Parliamentary Secretary) :

(a) Yes.

The main recommendations made by the Bharashtachar Nashak Committee relate to the avoidance of delays in the disposal of office work and audit objections, removal of corruption, curbing the evil of 'Dara Sata' gambling in cities and towns, drinking habit amongst officials specially the Police and the Revenue staff in the mofasils and the starting of a weekly paper for contradicting rumours and giving publicity to Government activities. The Committee has also recommended that selection of staff should be made on merit and no safarish should be tolerated and departmental enquiries should be entrusted to independent bodies.

[Chief Parliamentary Secretary]

Government have issued instructions for the expeditious disposal of audit objections. Suitable instructions have also been issued for taking disciplinary action against officials indulging in alcoholic drinks. A monthly Urdu Journal is being started by Government instead of a weekly. The remaining recommendations are under examination.

(b) Rs. 1913/2/-.

श्री राम किशन : क्या आप बतायेंगे कि कमेटी ने जो recommendations की उन के बारे में गई आप की instructions पर District Authorities ने कोई action लिया ?

Mr. Speaker : This does not arise.

पंडित श्री राम शर्मा : क्या मैं पूछ सकता हूँ कि कमेटी जो recommendations करती है यह मौका पर जाकर तहकीकात करने के बाद को जाती है या सिर्फ कागजात देख कर उन की बिना पर कर दी जाती है ?

चीफ पार्लीमेंटरी सैक्रेटरी : जो बातें उस के सामने आएँ उन पर गौर कर के फिर action के लिये सिफारिश करती है।

श्री राम किशन : सट्टे के मुतअल्लिक उसकी recommendations पर क्या कार्यवाही की गई ?

चीफ पार्लीमेंटरी सैक्रेटरी : जिन बातों की व्याख्या नहीं की गई उन के बारे में कमेटी की recommendations ज़रे गौर हैं।

श्रीमती सीता देवी : जो बातें विचाराधीन हैं क्या उनके फ़ैसले के लिये कोई time limit भी है ?

Mr. Speaker : This is a stereotyped question which has been asked many a time on the floor of the House.

मठराठ चंनू मिथ्य पुड : बी स्टिग् कमेटी मल्लग भपडठे लुष्टी जी वे नां भेवे उे ना वे वंभ ही वठसी वै ?

पंडित श्री राम शर्मा : क्या सरकार ने समिति को यह आदेश दे रखा है कि जिस मामले के मुतअल्लिक उसे recommendations करनी हों उस के बारे में वह पहले हर तरह अपनी तसल्ली कर ले ? क्या उसे तहकीकात का पूरा इख्तियार है ? और क्या वह सब कागजात देख सकती है ?

चीफ पार्लीमेंटरी सैक्रेटरी : जो relevant papers हों, कमेटी उन्हें देख सकती हैं।

पंडित श्री राम शर्मा : क्या वह सरकारी कागजात देख सकती है और सरकारी अफसरों की गवाहियां भी ले सकती है ?

अध्यक्ष महोदय : वह कह चुके हैं कि कमेटी relevant papers देख सकती है ।

चीफ़ पार्लियामेंटरी सैक्रेटरी : जो case उस के सामने हो उस के बारे में सब कागजात देख सकती है ।

पंडित श्री राम शर्मा : खाह उन कागजात का सरकारी अफसरी के काम स ताल्लुक हो ?

अध्यक्ष महोदय : वे यही तो कहते हैं कि कमेटी सब कागजात देख सकती है ।

पंडित श्री राम शर्मा : मगर यह गलत है ।

अध्यक्ष महोदय : यह और बात है ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂੜ : ਕੀ ਇਸੇ ਤਰ੍ਹਾਂ ਦੀਆਂ District ਕਮੇਟੀਆਂ ਵੀ ਹਨ ਅਤੇ ਜੇ ਹਨ ਤਾਂ ਕੀ ਉਨ੍ਹਾਂ ਤੋਂ ਵੀ ਮਸ਼ਵਰਾ ਲਿਆ ਜਾਂਦਾ ਹੈ ?

BAN ON PUBLIC MEETINGS AND PROCESSIONS IN THE STATE.

*3041. **Maulvi Abdul Ghani Dar :** Will the Chief Minister be pleased to state: —

- (a) whether public meetings and processions were banned under Section 144, Criminal Procedure Code, in any of the Districts or localities in the State between 1st April, 1952 and 28th February, 1954 ; if so, the list of such districts or localities concerned in each district ;
- (b) the period for which Section 144 referred to in part (a) above remained in force in each district or locality during the period referred to in part (a) above ;
- (c) the dates of enforcement and withdrawals of the orders referred to in part (a) above together with the reasons therefor in each case, respectively ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : The information is being collected and it will be supplied to the Member when ready.

BAN ON PUBLIC MEETINGS OR PROCESSIONS IN THE STATE.

***3042. Maulvi Abdul Ghani Dar :** Will the Chief Minister be pleased to state :

- (a) whether public meetings or processions were ever banned in any district or locality in the State between 1st April, 1952 and 28th February, 1954 under the State Safety Act ; if so the list of such districts or localities ;
- (b) the period for which the meetings or processions remained banned in each district during the period referred to in part (a) above ;
- (c) whether any persons were detained under the Act referred to in part (a) above during the said period ; if so, their district-wise number ;
- (d) (i) the number of persons referred to in part (c) above who were released up to 28th February, 1954 ;
(ii) the number of persons referred to in part (c) above who were under detention on 1st March, 1954 ;
- (e) (i) whether any persons were arrested and prosecuted under the Act referred to in part (a) above during the said period and if so, their district-wise number ;
(ii) the number of persons convicted up to 28th February, 1954 in the State ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : The information is not yet ready and it will be supplied to the hon. Member when ready.

ARRESTS UNDER SECTION 124 -A, INDIAN PENAL CODE.

***3043. Maulvi Abdul Ghani Dar :** Will the Chief Minister be please to state:—

- (a) whether any editors of the daily or weekly papers in the State were arrested under Section 124 (A), Indian Penal Code between 1.4.52 and 28.2.54; if so, their list and the date of arrest in each case;
- (b) (i) whether any cases referred to in part (a) above were withdrawn by the Government; if so, the list of persons against whom the cases were withdrawn;
(ii) the date of withdrawal in each case;
(iii) the reasons of withdrawal in each case?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : The requisite information is being collected from the District authorities and will be supplied to the Member as soon as received.

RECOVERY OF PUNITIVE FINE FROM VILLAGE HARSA,
CHHINA AND OTHER VILLAGES IN DISTRICT AMRITSAR

*3132, Sardar Chanan Singh Dhut: Will the Chief Minister be pleased to state :—

(a) whether it is fact that the Government has recently ordered the recovery of the punitive fine from village Harsa Chhina and other villages in district Amritsar; if so, the total amount of fine to be recovered and the reasons for the levy of the fine;

(b) whether the inhabitants of the villages referred to above have represented that the fine be not recovered; if so, the action, if any, taken in the matter ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

(a) Yes; the total amount to be recovered in this case is Rs.24,080/11/-, out of which a sum of Rs. 3738/6/- is recoverable from Muslims, who migrated to Pakistan. The reason for the imposition of this amount on village Harsa Chhina and 8 other adjoining villages is that an additional police post was located in these 9 villages with Headquarters at Harsa Chhina for the period from 1-1-47 to 30-6-47 at the expense of these villages, on account of their disturbed condition brought on by the misconduct of their inhabitants.

(b) Yes; their representation is under consideration.

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦਾ ਰਵੱਈਆ ਠੀਕ ਨਹੀਂ ਸੀ। ਕੀ ਇਨ੍ਹਾਂ ਦਾ ਰਵੱਈਆ ਅੰਗਰੇਜ਼ਾਂ ਦੀ ਸਰਕਾਰ ਦੇ ਖਿਲਾਫ ਸੀ ਜਾਂ ਇਸ ਸਰਕਾਰ ਦੇ ਖਿਲਾਫ ਸੀ ?

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਇਹ ਜੁਰਮਾਨਾ ਮੁਸਲਮਾਨਾਂ ਕੋਲੋਂ ਵਸੂਲ ਹੋਣਾ ਸੀ ਜਾਂ ਉਨ੍ਹਾਂ ਸ਼ਰਨਾਰਥੀਆਂ ਕੋਲੋਂ ਜਿਹੜੇ ਹੁਣ ਉਥੇ ਆ ਬੈਠੇ ਹਨ।

ਚੀਫ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਟਰੀ : ਮੁਸਲਮਾਨਾਂ ਕੋਲੋਂ।

ARRESTS OF JOURNALISTS IN THE STATE.

*3199. Sardar Harkishan Singh Surjit: Will the Chief Minister be pleased to state :—

(a) the total number of Journalists who were arrested or against whom warrants were issued in the State during the year 1953 or 1954 together with the reasons therefor in each case;

[Sardar Harkishan Singh Surjit)

- (b) the opinion of the Press Advisory Committee on each case referred to in para (a) above;
- (c) the total number of cases in which the Press Advisory Committee was consulted before the action referred to in para (a) above was taken ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

- (a) Twenty two. The arrests were due either to the publication of matter actionable under the law or to the commission of offences punishable under the Press and Registration of Books Act XXV of 1867.
- (b) It is not in the public interest to disclose the information asked for.
- (c) Two.

पंडित श्री राम शर्मा : On a point of order, Sir क्या कारण है कि हरेक important सवाल के बारे में यह कह दिया जाता है कि अभी जवाब तैयार नहीं हुआ ।

अध्यक्ष महोदय : आप ने खुद ही अपने सवाल का जवाब दे दिया । अगर सवाल important होता है तो उसका जवाब तैयार करने में देरी तो लग ही जाती है ।

CONSOLIDATION OF HOLDINGS IN TEHSIL TARN TARAN

*2641. **Sardar Sarup Singh :** Will the Minister for Development be pleased to state :-

- (a) the total area in acres of Tehsil Tarn Taran which has been brought under the scheme of consolidation of holdings ;
- (b) the total consolidation tax assessed upon the area referred to in part (a) above upto 31-12-1953;
- (c) (i) the total number of tax recovered from the owners of the area referred to in part (a) above upto 31-1-54;
- (ii) the total amount of arrears upto 31-1-54 together with the reasons, if any, for their non-recovery;
- (iii) the steps that are being taken by the Government for the speedy recovery of the arrears of this tax;
- (d) the total cost incurred on the consolidation staff employed by the Government in the Tehsil of Tarn Tarn including the pay and other charges of the District Settlement Officer upto 31-12-53 ?

Sardar Partap Singh Kairon :

(a) 3,14,295 acres.

(b) Rs. 9,78,412/-

(c) (i) Rs. 8,10,640/-

(ii) Rs. 1,67,772/-. In spite of being hard pressed, some of the right holders have not yet paid their dues. Also a large number of Lambardars are erroneously withholding amounts equivalent to their Panjotra although they had not credited the fees within the prescribed time-limit.

(iii) Coercive processes are being issued both against the defaulters as well as Lambardars.

(d) Rs. 8,81,420/-.

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਸਵਾਲ ਦੇ (ੳ) ਹਿਸੇ ਬਾਰੇ ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕੀਹ ਅੰਮਿਤਸਰ ਵਿਚ Consolidation ਲਈ ਘਟ ਰਕਬਾ ਇਸ ਲਈ ਰਖਿਆ ਗਿਆ ਹੈ ਕਿ ਉਥੇ Consolidation Staff ਘਟ ਹੈ ?

ਮੰਤ੍ਰੀ : Staff ਪੂਰਾ ਹੈ। ਬਲਕਿ ਜ਼ਿਆਦਾ ਹੈ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਕੀ ਦੂਜਿਆਂ ਜ਼ਿਲਿਆਂ ਵਿਚ ਇਸ ਕੰਮ ਲਈ ਜ਼ਿਆਦਾ Staff ਨਹੀਂ ?

ਮੰਤ੍ਰੀ : ਨਹੀਂ। ਜਿਸ ਆਦਮੀ ਨੇ ਤੁਹਾਨੂੰ information ਦਿਤੀ ਹੈ ਉਹ ਮੈਨੂੰ ਵੀ ਮਿਲਿਆ ਹੈ ਤੇ ਮੈਂ ਉਸਦੀ ਤਸੱਲੀ ਕਰ ਦਿਤੀ ਹੋਈ ਹੈ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਇਹ arrears ਇਸ ਲਈ ਤਾਂ ਨਹੀਂ ਕਿ Assesment ਜ਼ਿਆਦਾ ਹੈ ?

ਮੰਤ੍ਰੀ : ਜੀ ਨਹੀਂ।

ਪੰਡਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਕਿਸ ਆਦਮੀ ਨੇ ਦੋਹਾਂ ਪਾਸੇ information ਦਿਤੀ ਸੀ ?

ਮੰਤ੍ਰੀ : ਜਦ ਦੋਹਾਂ ਪਾਸੇ ਇਕੋ information ਹੋਵੇ ਤਾਂ ਇਕੋ ਆਦਮੀ ਹੀ ਦੇ ਸਕਦਾ ਹੈ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਕਿਸੇ ਜ਼ਮਾਨੇ ਵਿਚ ਉਹ ਤੁਹਾਡਾ colleague ਸੀ।

SECOND FIVE-YEAR PLAN

*2743. **Shri Ram Kishan** : Will the Minister for Development be pleased to state whether the Government has received any instructions from the Union Government to prepare the Second Five-Year Plan and send suggestions accordingly; if so, the steps, if any, so far taken by the Government in this connection ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

No final instructions have yet been received from the Government of India in this behalf. However, some decisions in regard to general policy were taken in the last meeting of the National Development Council, emphasising co-operation of the people, specially of the Panchayats, the Co-operatives and the Local Bodies in the matter of preparation of the Second Five-Year Plan. The matter is being examined in details by Government.

श्री राम किशन : Chief Parliamentary Secretary साहिब ने final instructions का जिक्र किया है। क्या पहले भी कोई instructions आई हैं ?

चीफ पार्लिमेंटरी सैक्रेटरी : आती रही हैं।

श्री राम किशन : वे instructions क्या हैं ?

चीफ पार्लिमेंटरी सैक्रेटरी : वे यह हैं कि अगले five Year Plan के लिये काम ऊपर से नहीं बल्कि नीचे से शुरु किया जाये। मतलब यह है कि अगले Plan में गांवों और पंचायतों की जरूरियात को मद्देनजर रखा जाये।

श्री राम किशन : क्या इस के लिये distinct authorities को कोई instructions जारी हुई हैं ?

चीफ पार्लिमेंटरी सैक्रेटरी : सरकार कारवाई कर रही है।

श्री राम किशन : क्या direct authorities की तरफ से कोई जवाब आया है कि उन्होंने ने क्या action लिया है ?

Mr. Speaker : This is not a supplementary question.

पं. श्री राम शर्मा : क्या एक ही हृदायत आई है कि काम ऊपर की विजाये नचे से शुरु हो या कोई और भी ?

चीफ पार्लिमेंटरी सैक्रेटरी : हिदायत यही आई है कि next five-year plan पंचायतों, local bodies और गांवों को units समझ कर बनाया जाये।

प: श्री राम शर्मा : तो क्या इस बिना पर local bodies वगैरा से कोई खतोकिताबत हुई है और क्या उन्हें कोई instructions जारी की गई हैं ?

चीफ़ पार्लियामैंटरी सैक्रेटरी : District Magistrates को लिखा गया है कि वे पंचायतों, लोकल बाडीज़ और दूसरी Societies से पूछें कि उन की जरूरियात क्या हैं ताकि उन्हें नये Five Year Plan में शामिल कर लिया जाये ।

सरदार चंनू सिंघ घुड : की सरकार ने कुछ रुपिया वी अगले Five Year plan लਈ allot कीता है ।

श्री सपीकर : ज़रा सवाल वी पड़िआ करे ।

SALE OF BAMBOOS IN SHIWALIK RANGE, DISTRICT HOSHIARPUR.

***2766. Shri Rala Ram:** Will the Minister for Development be pleased to state:—

- (a) the income that accrued to the Government from the sale of bamboos of Ban Karan Pur and Brindaban in Shivalik Range in Tehsil Dasuya, District Hoshiarpur during the years 1952 and 1953; and if there has been no sale, the reasons therefor;
- (b) whether he is aware of the fact the non-cutting of bamboos and the consequent non-clearance of surrounding undergrowth has adversely affected the new off shoots of bamboos in the last rainy season which means a substantial loss in view of the fact that the solid male bamboo found in these forests is but rarely found in other parts of India; if so, the action Government proposes to take in the matter?

Sardar Partap Singh Kairon :

(a) First part...None.

Second part... Dull market ever since the partition.

(b) First part..... Congestion has no doubt resulted in certain areas through protracted non-exploitation for want of a market for bamboos. The production of fresh shoots has been rather low in the current year, but it cannot be mainly ascribed to non-exploitation as there are several other factors affecting fresh production of *manus*.

Second part... Government are examining the possibility of setting up a factory for making bamboo pulp which is used in the manufacture of paper.

VERIFICATION OF CONSOLIDATION WORK IN THE STATE.

*2869. **Pandit Shri Ram Sharma:** Will the Minister for Development be pleased to state:—

- (a) whether it is a fact that some non-officials under the name of the flying squad are employed for verifying the Consolidation work done by the subordinate officials in the State; if so, the names of such non-officials, their qualifications and the remuneration paid to them;
- (b) the nature of duties assigned to the persons referred to in part (a) above, and the authority under whom they work?

Sardar Partap Singh Kairon :

- (a) Yes, Master Charanjit Singh, Member Punjab Pradesh executive Council, Director Central Co-operative Bank and Member, District Board, Ludhiana has been appointed as Honorary Public Relation Officer. He is paid an honorarium of Rs. 100/- per month.
- (b) He *inter alia* checks the work of Flying Squad. He works under the Development Minister.

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : Flying Squad ਕੇ ਅਫਸਰ ਇਸ ਕਾਮ ਕੀ ਜੋ ਪੜਤਾਲ ਕਰਦੇ ਹਨ ਵਹ ਕਿਸ stage ਪਰ ਕੀ ਜਾਤੀ ਹੈ ।

ਮੰਤ੍ਰੀ : ਜਿਸ ਵੇਲੇ ਕੋਈ ਸ਼ਿਕਾਇਤ ਉਨ੍ਹਾਂ ਕੋਲ ਆਉਂਦੀ ਹੈ ਕਿ ਫਲਾਨੇ ਅਫਸਰ ਨੇ ਰਿਸ਼ਵਤ ਲਈ ਹੈ । ਦੂਜੇ ਉਸ ਵੇਲੇ ਜਦੋਂ ਕਿਸੇ ਨਾਲ ਬਹੁਤ ਧੱਕਾ ਹੋਇਆ ਹੋਵੇ, ਜਾਂ ਜਦੋਂ ਉਹ ਸ਼ਿਕਾਇਤ ਕਰੇ ਕਿ ਅਪੀਲ ਵੀ ਕੀਤੀ ਹੈ ਪਰੰਤੂ ਉਸ ਦੀ ਸੁਨਵਾਈ ਨਹੀਂ ਹੋਈ । ਤੀਜੇ ਉਸ ਵੇਲੇ ਜਦੋਂ ਸਕੀਮ ਦੇ ਖਿਲਾਫ ਕੰਮ ਹੋਇਆ ਹੋਵੇ । ਇਹ ਸਭ ਕੁਝ ਜਨਤਾ ਨੂੰ ਸੰਤੁਸ਼ਟ ਕਰਨ ਲਈ ਤੇ ਉਨ੍ਹਾਂ ਦੀ ਤਸੱਲੀ ਕਰਾਉਣ ਲਈ ਕੰਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ । ਜਦੋਂ ਵੀ Consolidation ਦੇ ਕੰਮ ਵਿਚ ਕੋਈ ਗਲਤੀ ਦਾ ਪਤਾ ਲਗਦਾ ਹੈ ਤਾਂ ਉਸ ਦੀ ਪੜਤਾਲ ਕੀਤੀ ਜਾਂਦੀ ਹੈ । ਗਲਤੀ ਨੂੰ ਦਰੁਸਤ ਕਰਨ ਲਈ ਕੋਈ ਇਕ Stage ਮੁਕੱਰਰ ਨਹੀਂ ਹੈ ।

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : क्या यह सत्य है कि मुरब्बा-बन्दी के काम में Settlement Officer के कार्यवाही करके फ़ैसला कर देने और डायरेक्टर के पास उसके खिलाफ़ अपील दायर किये जाने के दरमियान के वक़फ़े में Flying Squad के अफसर तहकीकात करते हैं और अपनी रिपोर्ट डायरेक्टर के पास भेज देते हैं ?

ਮੰਤ੍ਰੀ : Exactly. ਜਿਸ ਵੇਲੇ ਮਾਲ ਅਫਸਰ ਕਿਸੇ ਦੀ ਅਪੀਲ ਨੂੰ ਨਾਮਨਜ਼ੂਰ ਕਰ ਦੇਂਦਾ ਹੈ ਤਾਂ Flying Squad ਦੇ ਅਫਸਰ ਸਾਰੀ ਕਾਰਵਾਈ ਦੀ independen-

tly ਪੜਤਾਲ ਕਰਕੇ ਆਪਣੀ ਰਿਪੋਰਟ ਡਾਇਰੈਕਟਰ ਕੋਲ ਭੇਜ ਦੇਂਦੇ ਹਨ ਤਾਂ ਜੋ ਉਹ ਰਿਪੋਰਟ ਆਪਣੀ ਨਿਗਾਹ ਵਿਚ ਰਖੇ ਤੇ ਪੜਤਾਲ ਕਰਨੀ ਹੋਵੇ ਤਾਂ ਕਰੇ ।

ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ Flying Squad ਦੇ ਅਫਸਰਾਂ ਦੀ ਸ਼ਿਕਾਇਤ ਕਿਸੇ ਅਫਸਰ ਕੋਲ ਕਰਨੀ ਪੈਂਦੀ ਹੈ ਜਾਂ ਸਰਕਾਰ ਕੋਲ ?

ਮੰਤ੍ਰੀ : ਕਿਸੇ ਥਾਂ ਗਲਤੀ ਹੋਵੇ ਤਾਂ section 42 ਹੇਠ ਪੜਤਾਲ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ । ਸਰਕਾਰ ਨੂੰ ਕਿਸੇ ਗਲਤੀ ਦਾ ਪਤਾ ਲਗੇ ਤਾਂ ਉਹ ਹਰ ਵੇਲੇ ਉਸ ਨੂੰ ਠੀਕ ਕਰਨ ਲਈ ਤਿਆਰ ਹੈ । ਅਸੀਂ ਸਾਰੀਆਂ ਗਲਾਂ ਦੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਪੜਤਾਲ ਕਰਦੇ ਹਾਂ । ਜੇ ਸਰਕਾਰ ਕੋਲੋਂ ਕੋਈ ਸ਼ਿਕਾਇਤ ਪਹੁੰਚੇ ਕਿ Flying Squad ਦਿਆਂ ਅਫਸਰਾਂ ਨੇ ਪੜਤਾਲ ਕਰ ਕੇ ਗਲਤ ਰਿਪੋਰਟ ਪੇਸ਼ ਕੀਤੀ ਹੈ ਤਾਂ ਉਹ ਇਸ ਸਬੰਧ ਵਿਚ ਕਾਰਵਾਈ ਕਰਦੇ ਹਨ । ਪਰੰਤੂ ਇਹੋ ਜਿਹੀ ਸ਼ਿਕਾਇਤ ਸਰਕਾਰ ਪਾਸ ਕਦੇ ਨਹੀਂ ਪਹੁੰਚੀ ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ Flying Squad ਦੇ ਅਫਸਰ ਅਪਣੇ ਆਪ ਹੀ ਪੜਤਾਲ ਕਰਨ ਲਗ ਪੈਂਦੇ ਹਨ ਜਾਂ ਇਸ ਬਾਰੇ ਕੋਈ ਸ਼ਿਕਾਇਤ ਸਰਕਾਰ ਪਾਸ ਆਉਂਦੀ ਹੈ ਤਾਂ ਕਾਰਵਾਈ ਕਰਦੇ ਹਨ ?

ਮੰਤ੍ਰੀ : ਇਹੋ ਜਿਹੀਆਂ ਸ਼ਿਕਾਇਤਾਂ ਆਮ ਤੌਰ ਤੇ ਮੇਰੇ ਪਾਸ ਆਉਂਦੀਆਂ ਹਨ ਇਹੋ ਜਿਹੀ ਸ਼ਿਕਾਇਤ ਆਉਣ ਤੇ ਇਹ ਅਫਸਰ ਪਿੰਡਾਂ ਵਿਚ ਜਾਂਦੇ ਹਨ ਤੇ ਲੋਕਾਂ ਨੂੰ ਇਕੱਠਾ ਕਰਕੇ ਉਸ ਸ਼ਿਕਾਇਤ ਦੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਪੜਤਾਲ ਕਰਦੇ ਹਨ ।

ਯੰਤਰਿ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ — ਕਯਾ ਮੈਂ ਪੁੱਛ ਸਕਦਾ ਹੂੰ ਕਿ ਯਹ Supervisory Staff ਕਿਸ ਕੀ ਹਵਾਯਤ ਪਰ ਜਾ ਕਰ ਭ੍ਰਾਜ-ਬੀਜ ਕਰਦਾ ਹੈ ?

ਮੰਤ੍ਰੀ : ਡਾਇਰੈਕਟਰ ਆਪ ਮਾਲ ਅਫਸਰ ਦੇ ਪਾਸ refer ਕਰ ਸਕਦਾ ਹੈ । ਜੇ ਪਰਜਾ ਦਾ ਆਦਮੀ ਸ਼ਿਕਾਇਤ ਕਰੇ ਤਾਂ ਮੈਂ ਹਿਦਾਇਤ ਜਾਰੀ ਕਰਦਾ ਹਾਂ ਕਿ ਰਿਪੋਰਟ ਕਰੇ ।

REHABILITATION OF EJECTED TENANTS IN THE STATE.

*3052. **Shri Wadhawa Ram:** Will the Minister for Development be pleased to state the steps so far taken by the Government to rehabilitate the ejected tenants in the State ?

Sardar Partap Singh Kairon:—

(a) No tenant has been ejected as yet.

(b) Does not arise.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਜਵਾਬ ਦੇਂਦਿਆਂ ਹੋਇਆਂ ਮਾਨਯੋਗ ਮੰਤ੍ਰੀ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਇਸ ਸਾਲ ਕਿਸੇ ਮੁਜ਼ਾਰੇ ਨੂੰ ਜ਼ਮਾਨੇ ਤੋਂ ਬੇਦਖਲ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਹਜ਼ਾਰਾ ਦੀ ਤਾਵਾਦ ਵਿਚ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਬੇਦਖਲੀ ਦੇ ਨੋਟਿਸ ਮਿਲ ਚੁਕੇ ਹਨ ਤਾਂ ਕੀ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਮੀਨਾਂ ਤੇ ਬਹਾਲ ਕੀਤਾ ਗਿਆ ਹੈ?

ਮੰਤ੍ਰੀ : ਮਾਨਯੋਗ ਮੈਂਬਰ ਖੁਦ ਪਟਵਾਰੀ ਰਾਹਿ ਚੁਕੇ ਹਨ ਤੇ ਉਨ੍ਹਾਂ ਨੇ ਬੜਾ ਅਜੀਬ ਸਵਾਲ ਕੀਤਾ ਹੈ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਮਾਨਯੋਗ ਮੰਤ੍ਰੀ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਸਾਰੀਆਂ ਜ਼ਮੀਨਾਂ ਦੀ Cultivation tractor ਨਾਲ ਹੋਣ ਦੇ ਕਾਰਨ ਬਹੁਤ ਸਾਰੇ ਮੁਜ਼ਾਰੇ ਉਜੜ ਗਏ ਹਨ.....।

ਮੰਤ੍ਰੀ : ਅਸਾਂ ਇਸ ਬਿਲ ਵਿਚ ਤਰਮੀਮ ਕਰ ਦਿਤੀ ਹੈ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੀ ਮਾਨਯੋਗ ਮੰਤ੍ਰੀ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਜਦੋਂ ਤੋਂ ਬਟਵਾਰਾ ਹੋਇਆ ਹੈ ਜ਼ਮੀਨਾਂ ਦੀ ਵਾਹੀ ਟ੍ਰੈਕਟਰਾਂ ਨਾਲ ਹੋਣ ਦੇ ਕਾਰਨ ਬਹੁਤ ਸਾਰੇ ਮੁਜ਼ਾਰੇ ਉਜੜ ਗਏ ਹਨ ?

Mr. Speaker : Disallowed.

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਸਵਾਲ ਯਹ ਕਿਆ ਗਯਾ ਥਾ ਕਿ ਜੋ ਮੁਜ਼ਾਰੇ ਬੇਦਖਲ ਕਰ ਦਿਏ ਗਏ ਥੇ ਤਨ੍ਹੋਂ ਅਪਨੀ ਜ਼ਮੀਨੀਂ ਪਰ ਬਹਾਲ ਕਰ ਦਿਯਾ ਗਯਾ ਹੈ। ਮੈਂ ਪੁਛਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਕਯਾ ਯਹ ਸਤਯ ਹੈ ਕਿ ਜੋ ਮੁਜ਼ਾਰੇ ਪਿਛਲੇ ਏਕ ਦੋ ਸਾਲੀਂ ਮੈਂ ਬੇਦਖਲ ਕਰ ਦਿਏ ਗਏ ਥੇ ਤਨ੍ਹੋਂ ਆ ਬਹਾਲ ਕਰ ਦਿਯਾ ਗਯਾ ਹੈ ?

ਮੰਤ੍ਰੀ : ਕੁਝ ਮੁਜ਼ਾਰੇ ਬਹਾਲ ਹੋ ਗਏ ਹੋਣਗੇ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੁਝ ਮੁਜ਼ਾਰੇ ਜ਼ਰੂਰ ਬੇਦਖਲ ਵੀ ਹੋਏ ਹੋਣਗੇ ?

ਮੰਤ੍ਰੀ : ਜੀ ਹਾਂ, ਜ਼ਰੂਰ ਹੋਏ ਹੋਣਗੇ।

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਸਵਾਲ ਯਹ ਹੈ ਕਿ what are the steps that have so far been taken to rehabilitate the ejected tenants in the State ?

Mr. Speaker : He has answered that he is not prepared to answer this vague question unless you specify the period for which this information is required.

Pandit Shri Ram Sharma : On a point of order, Sir.....

Mr. Speaker : He cannot answer this question unless the period is specified.

ਮੰਤ੍ਰੀ : ਜਿਹੜੀ ਗਲ ਦਾ ਐਕਟ ਵਿਚ ਪ੍ਰਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ ਉਸ ਦੇ ਮੁਤਾਬਿਕ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ ਪਰੰਤੂ Supplementary question ਇਸ ਸਾਲ ਦੇ ਬਾਰੇ ਵਿਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਪੂਤ :—ਕਿਸੇ ਸਾਲ ਦਾ ਜ਼ਿਕਰ ਨਹੀਂ। ਜਿਹੜਾ ਐਕਟ ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ ਉਹ ਬਿਲਕੁਲ ਸਾਫ ਹੈ ਕਿ ਜਿਹੜੇ ਮੁਜ਼ਾਰੇ 1947 ਦੇ ਬਾਅਦ ਬੇਦਖਲ ਕੀਤੇ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬਹਾਲ ਕਰ ਦਿਤਾ ਜਾਏਗਾ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕਿੰਨੇ ਮੁਜ਼ਾਰੇ ਜ਼ਮੀਨਾਂ ਤੇ ਬਹਾਲ ਕੀਤੇ ਗਏ ਹਨ ?

ਅਧਿਕ ਸਹੀਦਯ : ਜਬ ਤਕ ਆਪ ਯਹ ਨ ਕਤਾਓਂ ਕਿ ਕਿਸ ਸਾਲ ਕੇ ਬਾਰੇ ਮੈਂ ਆਪ ਦਰਿਆਫਤ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋਂ ਸਨ੍ਰੀ ਇਸ ਸਵਾਲ ਕਾ ਜਵਾਬ ਨਹੀਂ ਦੇ ਸਕੇਂਦੇ।

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਮੈਂ ਪੁਛਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਬੇਦਖਲ-ਸੁਫਾ ਮੁਜ਼ਾਰੋਂ ਕੋ ਆਵਾਦ ਕਰਨੇ ਕੇ ਲਿਯੇ ਗਵਰਨਮੈਂਟ ਨੇ ਕੋਈ ਕਾਰਵਾਈ ਕੀ ਹੈ ਯਾ ਨਹੀਂ ?

ਮੰਤ੍ਰੀ : ਮੈਂ ਸਾਰਾ ਤਰੀਕਾ ਦਸਿਆ ਹੈ ਜਿਸਦਾ ਐਕਟ ਵਿਚ ਪ੍ਰਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ। Security of Land Tenures Act ਹੇਠ ਜਿਹੜੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਉਹ legal ਹੈ। ਇਸ ਦੇ ਇਲਾਵਾ ਕਈ ਜਗ੍ਹਾਂ ਅਸਾਂ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਲੰਮੇ ਅਰਸੇ ਲਈ evacuee land ਜਿਹੜੀ ਖਾਲੀ ਪਈ ਹੋਈ ਸੀ ਦੇ ਦਿਤੀ ਹੈ। ਇਸ ਸਵਾਲ ਦੇ ਬਾਰੇ ਵਿਚ ਮੇਰੇ ਮਾਨਯੋਗ ਮਿਤ੍ਰ ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ ਨੇ ਇਕ ਅਨੁਪੂਰਕ ਪੁੱਛਣ ਪੁਛਿਆ ਸੀ ਤੇ ਮੈਂ ਮਨ ਵਿਚ ਸਮਝਿਆ ਕਿ ਉਹ ਇਸ ਸਾਲ ਦੇ ਸੰਬੰਧ ਵਿਚ ਪੁਛ ਰਹੇ ਹਨ। ਜੇ ਲੋੜ ਹੋਵੇ ਤਾਂ 1947 ਤੋਂ 1952 ਤਕ ਵੀ ਜਵਾਬ ਦਿਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ : ਮੈਂ ਯਹ ਪੁਛਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਤਸ ਏਕਟ ਕੇ ਪਾਸ ਕਰਨੇ ਕੇ ਇਲਾਵਾ ਜੋ ਯਹਾਂ ਪਾਸ ਕਿਆ ਗਯਾ ਥਾ, ਕਯਾ ਸਰਕਾਰ ਨੇ ਕੋਈ ਐਰ ਹਿਦਾਯਤੋਂ ਭੀ ਇਸ ਸਕਸਦ ਕੇ ਲਿਯੇ ਜਾਰੀ ਕੀ ਹੈਂ ਕਿ ਬੇਦਖਲਿਯਾਂ ਨ ਹੋਂ ?

ਮੰਤ੍ਰੀ : ਮੈਂ ਵਧਾਵਾ ਰਾਮ ਜੀ ਦੇ ਸਵਾਲ ਤੋਂ ਇਹ ਸਮਝਿਆ ਹਾਂ ਕਿ ਉਹ ਇਸ ਸਾਲ ਬਾਰੇ ਪੁਛ ਰਹੇ ਹਨ। ਜੇ ਉਹ ਹੋਰ ਗੱਲਾਂ ਪੁਛਦੇ ਤਾਂ ਮੈਂ ਜ਼ਰੂਰ ਦਸ ਦੇਂਦਾ।

RESERVATION OF LANDS FOR SHAMILAT PURPOSES.

*3017. **Shri Dharam Vir Vasisht** : Will the Minister for Development be pleased to state:—

- (a) whether the Government issued any instructions to the consolidation staff for reserving a certain percentage of total land as reservation for Gram Panchayats for Shamilat purposes in the State;
- (b) whether the Government has since received any representations from the public for the lowering of the percentage of such reservation; if so, the action if any, taken by the Government in the matter;
- (c) the steps, if any, proposed or taken by the Government to secure such reservation in the areas where consolidation operations were completed before the issue of such instructions for the reservation?

Sardar Partap Singh Kairon :

- (a) Yes
- (b) Yes. Oral representations. The Government is giving its full consideration.
- (c) These instructions do not apply to the areas consolidated before the date of issue as it is not practicable to do so at this stage.

श्री चांद राम आहलायत : इस सवाल के भाग (क) के उत्तर में कहा गया है कि हिदायतें जारी की गई हैं। क्या यह उन देहातों में भी apply होंगी जहां शामिलत नहीं हैं ?

मंजू : जी नहीं। ज़िहज़ीआं चीज़ां पिंडां दी सहुलत लਈ ज़रूरी हन उनुं लਈ reservation कीती जावेगी।

श्री धर्मवीर वासिष्ठ : क्योंकि instructions में यह provided नहीं है, क्या वह उन जगहों को भी govern करेंगी जहां चकबंदी हो चुकी है ?

मंजू : सरकार ने नाला इह वी अलान कीता है कि इह चीज़ उनुं घावां ते नहीं होवेगी जिबे मुठ्ठाबंदी हो चुकी है।

श्री धर्मवीर वासिष्ठ : अगर कोई revenue estate, जहां मुरबाबंदी हो चुकी है यह चीज़ voluntarily कराना चाहे तो क्या वहां पर यह की जायगी ?

मंजू : जे लोक voluntarily इह मंग करन तां मैनुं बड़ी खुशी होवेगी। पर इह कंम तां होवेगा जदें बाकी उनुं घावां ते जिबे कंम हो रिहा है, खतम हो जावेगा। डेर असीं इह वी वेधांगे कि इह कंम मुठ्ठा कीता जावे जां कूब फीस लਈ जावे।

FIVE-YEAR PLAN.

***3018. Shri Dharam Vir Vasisht :** Will the Minister for Development be pleased to state:—

- (a) the targets, if any, fixed by the Government under the Five-Year Plan for acreage and production of (i) Wheat (ii) Barley; (iii) Gram; (iv) Rice; (v) Sugarcane; (vi) Cotton; and (vii) Tobacco;
- (b) the comparative results achieved by the Government during the years since the plan has been in operation?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

The information is being collected and it will be supplied to the Member.

TARGETS UNDER FIVE-YEAR PLAN

***3019. Shri Dharam Vir Vasisht :** Will the Chief Minister be pleased to state the year to year targets fixed by the Government under the Five Year Plan for the industrial production of Sugar, Cement, Fertilisers, Dairy products, Salt and Glass together with the comparative achievements during the last four years in the State ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

No targets have been fixed under the Five-Year Plan for the Punjab State, for the Industrial production of various articles referred to by the Member, the reply to the later portion of the question, therefore, does not arise.

SUGGESTIONS GIVEN BY THE PLANNING COMMISSION
TO COMBAT GROWING UNEMPLOYMENT IN THE STATE.

***3113. Sardar Harkishan Singh Surjit :** Will the Minister for Development be pleased to state :

- (a) the suggestions that the Planning Commission has given to the Punjab Government to combat growing unemployment in the State along with the action taken by the Government on those suggestions ;
- (b) The increase in expenditure on the Five-Year Plan in the State to create employment opportunities ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

- (i) The suggestions of the Planning Commission are contained in their letter No. PC (VI) L/48/53, dated the 30th July, 1953, to all State Governments. A copy of the letter is given below.

Action was taken by the State Government by formulation of schemes to strengthen the State Plan at points offering additional

[Chief Parliamentary Secretary]

opportunities for employment. These schemes were—

- (a) Small Scale and Cottage Industries = 44.9 lacs
- (b) Road Transport = 300.50 lacs
- (c) Minor Irrigation = 229.19 lacs
- (d) Relief of educated unemployment = 63.0 lacs

The attention of the hon. Member is also drawn to the para under un-employment in Finance Minister's Speech.

The increase in expenditure to create employment opportunities, as budgeted for 1954-55, is as below :—

(i) Small Scale and Cottage Industries including loan schemes.	= 24.13 lacs
(ii) Roads	= 248.00 lacs
(iii) Relief of Educated Un-employment	= 29.96 lacs
(iv) Minor Irrigation, including Loan Schemes for Tube-wells, percolation wells and Pumping sets.	= 90.25 lacs
Total	----- 392.34 lacs -----

No. PC (VI) L/48/53
Government of India
Planning Commission.
New Delhi, July1953.

IMMEDIATE

From

Shri Y.N. Sukthankar, ICS.,
Secretary, Planning Commission.

To

All State Governments.

Subject :— *Unemployment.*

Sir,

1. The Planning Commission has been engaged in examining various aspects of the present employment situation and it now seeks the assistance and co-operation of State Governments both in correctly appraising the problem and in taking suitable remedial measures. From the meagre data available, it is difficult to obtain a clear or complete picture of the problem of employment as a whole. It is, therefore, all the more necessary to bear in mind the limitations of such information as is available and to try and supplement it by other enquiries. It is necessary to add that the main problem now under examination is urban unemployment; on the rural side, there are large schemes in operation which have added considerably to the employment opportunities.
2. The returns furnished by Employment Exchanges are at present the main sources of information, admittedly not comprehensive on the subject of unemployment. There are altogether 126 Employment Exchanges divided into 11 Zones which report on the employment situation from month to month. These Exchanges being almost wholly confined to towns, the information provided by them relates only to urban unemployment. Since registration is voluntary, numbers of

applicants shown on the live registers of Employment Exchanges may leave out a proportion of the un-employed even in the towns. At the same time, it is possible that some at least of those who register are partially employed or, being employed, are looking for better and more remunerative work. Thus, in drawing inferences from the statistics of Employment Exchanges, a degree of caution is desirable. The total number of persons registered with Employment Exchanges increased from 321,656 in January, 1952, to 466,228 in May, 1953, of whom unskilled workers numbered 232,403, clerical 128,548 and skilled and semi-skilled 44,727. The number of persons placed in employment through the Exchanges has fallen from more than 30,000 during the first few months of 1952 to less than half of this figure during recent months. It is difficult to say whether there has been any absolute decline in the total volume of urban employment, but it appears that the growth of fresh employment opportunities, especially in the private sector, has not kept pace with the numbers seeking work.

3. In considering the factors which may accentuate unemployment, distinction may be made between
- (a) those which are of a general character e.g. price levels, external demand for raw materials and manufactured goods, state of purchasing power, etc;
 - (b) those which are specific to a particular area or region. e.g. the recent power cut in Madras, staggering of power in Bombay, fall in demand for Travancore-Cochin's coir products, termination or reduction of rationing, abolition of controls, etc;
 - (c) those which are specific to particular trades or industries, e.g. the recent difficulties of the tea industry, strikes which affected iron and steel production, decline in the demand for diesel engines pumps etc., retrenchment in certain automobiles assembly plants, slowing up of private road transport development, retrenchment in certain Government industrial establishments etc; and
 - (d) seasonal and temporary factors and frictional adjustments in the labour market.

One or more of these factors may have been at work in different regions. State Governments are requested to examine the employment situation in their States and indicate the factors at work and the extent to which they can take action to influence them.

4. Over and above these factors, there are two others which have been and are continuously at work. These are:—
- (a) The growth in population accompanied by a steady but growing shift of workers from villages to town; and
 - (b) Increase in the number of educated persons seeking mainly white-collar employment.

The figures given in Table 6 in the Annexure do not indicate the true extent to which educated persons press for the limited numbers of jobs available, for, as against one successful candidate there are perhaps two unsuccessful candidates. Not only is there a great deal of wastage, but also the volume of educated unemployed is considerably larger than the figures disclose. When making proposals for absorbing as many of the uneducated people as possible in National Extension and other activities, it has to be emphasised that measures for reducing admission to universities are urgent and are not to be regarded merely as long-run objectives. If the present output of intermediates and graduates is to continue to increase, the

[Chief Parliamentary Secretary]

problem of educated unemployed will become impossible of solution. Diversion of Matriculates to agricultural diploma schools, technical institutes, training cum production centres, etc., has therefore to be viewed as an immediate measure to be taken to the utmost extent possible. It is also essential that State Governments should take steps to restrict the growth of mushroom schools and colleges without adequate provision for teaching science subjects which make the problem of educated unemployed increasingly more difficult.

5. In the First Five-Year Plan, (Chapter I—The problem of Development), the relation between the growth of employment opportunities and the process of development in an under-developed economy was explained at some length. The plan drew attention to the vast resources of unutilised man power as well as to the disguised unemployment which exists in several sectors of the Indian economy. It anticipated that the expansion of irrigation, power, basic industries, transport and other services and the increase in agricultural production which are now in progress would provide, directly as well as indirectly, new opportunities of employment. As commodity production goes up, the scope for employment in services will also grow. Viewing unemployment as both an economic and a human problem, the Plan recommended the use of labour intensive methods of production and, in particular, suggested the following criteria for an employment policy which would be consistent with and related to the needs of development:
- (i) unemployed manpower should be drawn upon to the maximum extent for the development programme;
 - (ii) money incomes should be expanded as little as possible in the initial stages;
 - (iii) capital formation should be speeded up and technical efficiency improved so as to increase the productivity of labour;
 - (iv) the rate at which equipment in established indigenous industries, especially those which employ large numbers is allowed to be discarded and replaced by improved labour-saving equipment must be adjusted so as to safeguard against excessive unemployment as a result of technological change, and
 - (v) the distribution of capital in new lines should be planned keeping in view the need for increasing employment opportunities in the short run as well as the larger pattern of development necessary for an expanding economy.
6. The analysis and the principles stated above remain fully valid and indeed there has been noticeable progress in several directions in carrying out the Plan. What the recent growth in urban unemployment and the concern for the problem of unemployment rightly felt by the general public emphasises is:—
- (a) that the problem needs to be kept under continuous watch ;
 - (b) that in each field of development, the level of activity should on no account be allowed to fall below that envisaged in the Plan;
 - (c) that the Plan in the public sector should be strengthened and expanded to the extent feasible at those points at which its employment effects are likely to be substantial and immediate;
 - (d) that the accomplishment of programmes of industrial development, road transport etc. to the extent these have been entrusted to the private sector are vital to the fulfilment of the Plan as a whole and steps should be taken to ensure that the private sector does not lag behind either for want of resources or other assistance or on account of restrictive policies or measures,

onerous conditions in regard to the employment of labour, or avoidable failure on the part of the private sector; and

- (e) that vigorous measures are taken for the implementation of programmes for small-scale and cottage industries.

The Five-Year Plan was not conceived as a rigid or static set of development projects and indeed there is room in it for considerable adaptation to changing needs. It accords a high priority to the building up of the production potential of the economy and of the basic services on which in turn the rate of economic development depends. This fundamental aim stands, so also does the broad pattern of priorities and of allocation of resources on which the plan is based. Nevertheless, it is important to recognise that the development projects which are now making reasonable progress are, in the main, those which were begun or, at any rate, were planned before the period of the plan. New schemes and several important social and economic policies which were embodied in the plan for the first time have not yet begun to be implemented sufficiently. There is, thus, a definite gap between the rate of development contemplated in the plan and the rate actually achieved. It is urgent to reduce this gap and to this end such adjustments as are necessary in the Central and State plans as will promote greater employment have now to be undertaken.

7. The scope and character of these adjustments so far as the Government of India are concerned are being examined by the Planning Commission in consultation with the Central Ministries concerned and such proposals as are formulated will be separately communicated to State Governments. The Central Government is also considering steps to assist the private sector to carry out schemes of industrial development included in the plan or essential to the needs of the national economy. On their part State Governments are requested to examine their plans and suggest the directions in which, substantially within the present framework, they consider it appropriate to propose adjustments or to strengthen and expand schemes calculated to enlarge employment opportunities, especially for the educated unemployed.
8. Since the difficulties of providing work to the educated unemployed constitute to a large extent, the crux of the present employment situation, it is necessary to concentrate at present on those special measures which will either afford relief to this section of the population or help establish them on a sound economic basis. The following suggestions are commended for the consideration of State Governments.
- (1) Adequate assistance is not at present available to individuals or small groups for the purpose of establishing small industries and business. Frequently, the funds provided are insufficient; the machinery and procedure for obtaining financial and other assistance are complex and subject to long delays; the technical guidance and other facilities offered are on the whole meagre. These defects should be removed. The Ministry of Commerce and Industry are addressing State Governments separately on the subject of Central assistance for expanding facilities under State Aid to Industries Acts and other similar legislation. State Governments are also requested to consult prominent industrialists and others in regard to the programmes for Cottage and small-scale industries in their areas and the steps needed for their encouragement.

- (2) There are certain directions in which shortages of personnel are found to impede the progress of schemes under the Five-Year Plan. The Planning

[Chief Parliamentary Secretary]

Commission, has been examining this problem in consultation with the Central Ministries. The examination in so far as it has been completed reveals shortages in such categories as-

- (i) skilled mechanics and operators of all grades for handling earth moving and other equipment in irrigation and power projects.
- (ii) civil engineering personnel in the grades of overseers and supervisors;
- (iii) surveyors and draftsmen; and
- (iv) accounts personnel for irrigation and other projects.

It will be a contribution both to the implementation of the plan and to the present employment problem if expanded training facilities are provided in those directions in which manpower shortages exist. State Governments are requested to examine the personnel problem in relation to their development programmes and formulate proposals for expanding facilities needed for-

- (a) the training of skilled workers,
 - (b) technical and vocational training leading to diploma qualifications, and
 - (c) apprenticeship training in public and private enterprises.
- (3) In their purchases, State Governments should give active encouragement to the products of Indian industry. In this connection, attention is also invited to the Government of India Resolution No. Pur. 1.4 (I), dated June 20, 1952 on the subject of preference in stores purchase for the products of cottage and small-scale industry. Copies of this resolution were forwarded to all State Governments with Planning Commission's letter No. PC(IV) 20/10/51, dated July 16, 1952.
 - (4) As a measure which will help absorb a proportion, of the educated unemployed it is recommended that municipal authorities, private educational institutions and voluntary organisations should be assisted in establishing adult education centres in urban areas. In the rural areas, where schools are lacking, district and taluka boards should be assisted in establishing one-teacher schools, leaving it to the local people either to provide buildings or for the time being, to conduct the schools under the shade of trees. The Ministry of education hopes shortly to be in a position to indicate to State Governments the basis on which and the extent to which the Central Government is prepared to assist the establishment of adult education, centres and one-teacher schools as a special measure for providing employment opportunities for the educated unemployed.
 - (5) The most important means for providing a career to an educated person who is prepared to work in the villages and serve the rural people is the National Extension Service. Hitherto, several State Governments have been slow in taking advantage of this scheme although it is fundamental to the growth of the rural economy and the achievement of the ambitious agricultural targets of the Plan. The Extension programme has to be handled with courage for its own sake as well as for the immediate contribution it can make towards the problem of employment for the educated

The National Extension Service scheme, as it has been drawn up, envisages a total employment of 83,834 persons distributed as follows :—

Village level workers	...	12,440
Ministerial staff	...	12,300
Agricultural graduates	...	1,120

Project executive officers	...	1,120
School teachers	...	38,440
Midwives	...	2,480
Overseers	...	1,740
Veterinary doctors, stockmen, messengers, etc.	...	3,600
Co-operative inspectors	...	1,120
Social Education Organisers	...	2,240
Graduates of Social Sciences	...	207
Doctors, compounders, sanitary inspectors and lady health visitors	...	2,480
Engineers	...	2,480
Arts and crafts supervisors	...	1,240
Mechanics	...	1,860
Sweepers	...	1,240

- (6) Development of road transport constitutes another important and growing source of employment for educated persons. In the Five-Year Plan nationalisation of road transport has not been accorded high priority, it being recognised that the bulk of the resources of State Governments should be devoted to the development of agricultural production, irrigation and power and roads. It appears, however, that many State Governments have adopted licencing policies which tend strongly to discourage the growth of private road transport. As a programme of nationalisation of road transport within the next few years cannot be envisaged, State Governments are requested to review their present licensing policies. It is obvious that the extension of production that is taking place in the agricultural and other sectors calls for increased transport facilities for transport and goods. The need to relax the present policies in this field is further borne out by the fact that during recent years the growth in the number of vehicles in use has not been commensurate with the increase that has taken place in the country's road mileage while, at the same time the Central and State Governments, district boards and municipalities have ambitious road programmes in the coming years. In this connection attention is also invited to the fact that motor vehicles and motor traffic have had to meet heavy taxation, which again hinders development.
- (7) Slum clearance schemes and programmes for the construction of houses for the low-income groups in urban areas through local authorities and other agencies offer another useful avenue for affording employment. The Central Government is examining the possibility of assisting these activities, provided suitable programmes are drawn up by the authorities concerned. The views of State Governments on this subject will be appreciated.
- (8) Private building can be encouraged in various ways e.g. through schemes of financial assistance to co-operative groups, provision of sites and other facilities, simplification of procedures of municipal and other authorities, liberalisation of advances for house-building to Government servants etc. All these possibilities should be examined by State Governments and suitable action taken.
- (9) Chronic unemployment exists in some of the recently established refugee townships and there is need for a fresh programme of development in such cases, having regard to the present situation, and for working out suitable

[Chief Parliamentary Secretary]

concessions to attract private trade and industry. It is important that the new townships which have been set up in recent years should be assisted in developing a sound economic base for their continued existence.

- (10) In several growing towns shortages of power impedes the maintenance of employment and the development of industry. State Governments are requested to review the power position in different areas and to the extent schemes for meeting power shortage have not been included in the Five-Year Plan. The policy should be to induce private capital to take up such schemes. The Governments may where necessary forward proposals for setting up additional thermal capacity along with a statement of the relevant facts, costs phasing etc., showing in every case the extent to which private capital will be prepared to participate. Steps taken to increase the rate of development both in the public and private sectors will widen the field of employment and make possible a certain amount of adjustment in the labour market. Measures directed towards the provision of employment for the educated will provide a measure of relief to them. But it is difficult to create enough work opportunities in places where the educated unemployed live. It is, therefore, necessary to consider action in another direction also. There will be cases in which there are young men in sound health, possessed of some training and education and eager to do any work given to them, who are yet unable to find ready openings. For such persons, to a limited extent, State Governments may consider establishing work and training camps to be set up at those places where, mainly through action taken by the Government, work opportunities exist, e.g., in connection with schemes for slum clearance and housing for low-income groups, irrigation and power projects, road construction programmes, afforestation and soil conservation and co-operative land resettlement projects, etc. Those who join a work and training camp will be a kind of task force which can be employed at different projects. During the period spent in a work and training camp, a person should receive subsistence, a small amount of pocket money and vocational and general training and a re-orientation in the outlook towards manual work. Ordinarily, the period in a camp should not exceed a year. Subject to the strength laid down, suitable recruits for work and training camps might be accepted from amongst :—

- (a) persons who possess some skill,
- (b) persons who have had some vocational or technical training, and
- (c) persons who belong broadly to the group of the educated unemployed.

Work and training camps have the object, firstly, of providing a ready opening to suitable persons and, secondly, of taking bodies of men to places where work is readily available or to places where training facilities in fields in which personnel shortages exist at present happen to be located. During the period of service the morale and personal equipment of those who join work and training camps could be built up and many of them could become capable of making their own way in life. If full use is made of the machinery of employment exchanges and State Governments as well as private establishments take steps to notify all vacancies to employment exchanges, the absorption of those who join work and training camps should become relatively easier than if they merely remained unemployed and perhaps frustrated. It is anticipated that some of those who join these camps would fit into new fields of development, some into activities which exist already

and some may, with capital and guidance from the Government, be able to start small enterprises on their own or in co-operative groups. Such schemes were tried out in the thirties in several countries. It is suggested that even by way of experiment State Governments should consider the question of trying out the idea in India conditions. It may be possible for the Central Government to give some assistance towards suitable schemes for work and training camps which State Governments may propose as a specific measure for relief from the present deterioration in the employment situation.

- (11) As has been pointed out earlier, the information available on the problem of employment is in many respects inadequate. Arrangements have been made for supplementing this information in various ways. For instance, sample enquiries based on the live registers of employment exchanges in the Calcutta and Delhi areas will be shortly undertaken. A sample enquiry into 4,000 households in Calcutta is also proposed. The Ministry of Commerce & Industry have been requested to obtain data bearing on employment and on retrenchment during recent months in industrial establishments. It is also proposed to arrange for a special enquiry into the problem of unemployment in Travancore-Cochin. It is requested that State Governments should make arrangements to receive regular monthly reports from departments and district officers on various aspects of unemployment (especially urban). The Planning Commission would be glad to receive from time to time their considered appreciation of the problem and their suggestions for dealing with it. It is requested that the first report on the subject may kindly be sent by the end of August.
- (12) It will be seen from the information furnished and the suggestion made in this letter that development and employment are but two different aspects of the same basic problem, namely, the rapid building up of the economy and the utilisation of the manpower resources of the country. The problem of employment call for the maximum co-operation and joint action between the Central and State Governments, between the State Governments and the local authorities and also between the public and the private sectors. It is from this aspect and with a sense of urgency that the Planning Commission requests State Governments to consider the suggestions made in this letter.

Yours faithfully,
(Sd.) (Y. N. SUKTHANKAR)
Secretary, Planning Commission.

Mr. Speaker : You can go to the lobby or keep quiet, please.

— पंडित श्री राम शर्मा : गुज़ारिश यह है कि हम इतना हलका बोल रहे थे कि साथ वाले किसी मेंबर ने भी नहीं सुना ।

अध्यक्ष महोदय : मैं ने सुन लिया था ।

पंडित श्री राम शर्मा : तो क्या आप बता सकते हैं कि हम क्या बात कर रहे थे ?

अध्यक्ष महोदय : आप adjournment motion के बारे में बात चीत कर रहे थे (हंसी) ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਪਾਰਲੀਮੈਂਟਰੀ ਮੈਂਬਰ ਸਾਹਿਬ ਦੱਸਣਗੇ ਕਿ ਜਿਹੜੇ ਲੋਕ ਜ਼ਮੀਨਾਂ ਖੁੱਸ ਜਾਣ ਕਰਕੇ ਵਿਹਲੇ ਬੈਠੇ ਹਨ ਕੀ ਉਹ ਵੀ ਬੇਕਾਰਾਂ ਵਿਚ ਗਿਣੇ ਜਾਂਦੇ ਹਨ ?

ਚੀਫ਼ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ : ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਵੇ ਤਾਂ ਇਸ ਦਾ ਜਵਾਬ ਦਿੱਤਾ ਜਾ ਸਕਦਾ ਹੈ ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਤੋਂ ਬਿਨਾਂ ਜਿਹੜੇ ਸਰਕਾਰ ਪਾਸ ਨੌਕਰੀ ਲਈ ਦਰਖਾਸਤਾਂ ਦਿੰਦੇ ਹਨ, ਸਰਕਾਰ ਪਾਸ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਕੋਈ ਗਿਣਤੀ ਨਹੀਂ ਹੈ ਜੋ ਬੇਕਾਰ ਹਨ ?

ਅਧਿਕਾਰ ਮਹੋਦਯ : ਇਹ ਵੱਤਾ ਦਿੱਤਾ ਗਿਆ ਹੈ ਕਿ ਸਰਕਾਰ ਦੇ ਪਾਸ ਕੋਈ list ਨਹੀਂ ਹੈ । ਵੱਡੇ ਗਿਣਤੀ Exchange ਵਾਲਿਆਂ ਤੋਂ ਲੀ ਜਾਤੀ ਹੈ ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਸਰਕਾਰ ਸਭ ਬੇਕਾਰ ਲੋਕਾਂ ਦੀ ਗਿਣਤੀ ਕਰਨ ਦਾ ਫ਼ਿਰਾਦਾ ਰਖਦੀ ਹੈ ?

ਚੀਫ਼ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ : ਸਰਕਾਰ ਦੇ ਜ਼ਾਨ ਮੇਂ ਇਹ ਵਾਤ ਜ਼ਰੂਰ ਹੈ ਕਿ Employment Exchanges ਮੇਂ ਅਜ਼ੀਯਾ ਦੇਣ ਵਾਲਿਆਂ ਦੇ ਇਲਾਵਾ ਦੇਹਾਤ ਮੇਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕ ਕੁਝ ਏਸੇ ਹਨ ਜੋ ਯਾ ਤਾਂ ਸਾਰਾ ਸਾਲ ਬੇਕਾਰ ਰਹਿੰਦੇ ਹਨ ਯਾ ਸਾਲ ਦਾ ਕੁਝ ਹਿੱਸਾ । ਉਨ ਲੋਕਾਂ ਦੀ ਬੇਕਾਰੀ ਨੂੰ ਦੂਰ ਕਰਨ ਦੇ ਲਿਯੇ ਛੋਟੀ ਦਸਤਕਾਰੀਆਂ ਦੀ ਸਕੀਮ ਜਾਰੀ ਕੀ ਜਾ ਰਹੀ ਹੈ ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : ਚੀਫ਼ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ ਨੇ ਵੱਤਾ ਦਿੱਤਾ ਹੈ ਕਿ ਪੜ੍ਹੇ ਲਿਖੇ ਆਦਮੀਆਂ ਦੀ ਬੇਕਾਰੀ ਨੂੰ ਦੂਰ ਕਰਨ ਦੇ ਲਿਯੇ 29 96 ਲਾਖ ਰੁਪਯਾ ਖਰਚ ਕੀਆ ਜਾਏਗਾ । ਮੈਂ ਇਹ ਜਾਨਨਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਇਹ ਰੁਪਯਾ ਕਿਸ ਸ਼ਕਲ ਮੇਂ ਖਰਚ ਕੀਆ ਜਾਏਗਾ ?

ਚੀਫ਼ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ : ਅਗਰ ਆਪ ਇਸ ਬਾਰੇ ਮੇਂ ਨੋਟਿਸ ਦੇਂਗੇ ਤਾਂ details ਵੱਤਾ ਦੀ ਜਾਏਗੀ ।

PRODUCTION OF SUGAR IN THE STATE.

*3.31. **Sardar Chanan Singh Dhut :** Will the Minister for Development be pleased to state :-

- (a) the total sugar production in the State and the total quantity of sugar imported during the years 1951, 1952, and 1953 respectively ;
- (b) whether the Government has taken any measures to start new sugar mills in the State, if so, what ?

Sardar Partap Singh Kairon : The answer to this Assembly Question is not yet ready. The information is being collected and will be supplied to the Member as soon as possible.

INCOME FROM FORESTS IN KANGRA DISTRICT.

*3192. **Sardar Achhar Singh Chhina** : Will the Minister for Development be pleased to state :-

- (a) whether it is a fact that $\frac{1}{4}$ th of the income from forests in district Kangra has to be paid to the proprietors of Deh around the forests under the Forest Act; if so, the total amount distributed among them by the Government during the years 1951, 1952 and 1953 respectively ;
- (b) the total income accrued to the Government from the sale of wood and resin produced from the forests tehsil-wise in Kangra district during the period mentioned in part (a) above separately ?

Sardar Partap Singh Kairon :

- (a) *First Part* :—Yes, But this is not a statutory obligation under the Indian Forest Act. It is a concession granted as a result of the recommendations in the Forest Settlement Report to secure the interest and co-operation of the proprietors in forest conservancy.

Second Part :—

Year	Amount
1950—51	Rs. 26,230/3/3
1951—52	Rs. 20,110/12/6
1952—53	Rs. 33,148/7/-

(b)

Year.	Hamirpur Tehsil.	Kangra, Nurpur, Dehra and Palampur Tehsils.
1950—51	Rs. 3,27,120/-	Rs. 9,16,585/-
1951—52	Rs. 5,39,998/-	Rs. 13,73,038/-
1952—53	Rs. 7,36,687/-	Rs. 13,64,728/-

Note :—Tehsilwise figures excepting for Hamirpur tehsil cannot be worked out as portion of one tehsil sometimes is spread into two or three Ranges.

LAND UNDER TEA PLANTATION IN KANGRA DISTRICT.

*3193. **Sardar Achhar Singh Chhina** : Will the Minister for Development be pleased to state :-

- (a) the total culturable area of land in district Kangra at present, together with the total area of land under tea plantations;
- (b) the total number of owners of tea plantations at present together with the number of those owning land; (i) upto 50 acres (ii) between 50 and 100 acres and (iii) above 100 acres;

[Sardar Achhar Singh Chhina]

- (c) the total labour employed on tea plantations at present in the said district together with the number employed by those owning land (i) upto 50 acres (ii) between 50 and 100 acres and (iii) above 100 acres;
- (d) the minimum wage being paid at present to those employed on tea plantations; men, women, and children together with any other facilities or amenities provided to them ?

Sardar Partap Singh Kairon : The answer to this Assembly Question is not yet ready. The information is being collected and will be supplied to the member as soon as possible.

TEA PRODUCTION IN THE STATE.

*3194. **Sardar Achhar Singh Chhina :** Will the Minister for Development be pleased to state :—

- (a) the total tea production in the State during the years 1951, 1952 and 1953 respectively;
- (b) the price of tea prevailing in the market during the years 1951, 1952, 1953 and 1954 ?

Sardar Partap Singh Kairon :

(a) Total Tea Production (Kangra Tea)	During the year		
	1951 Lbs.	1952 Lbs.	1953 Lbs.
Green Tea	15,32,790	23,60,410	Not available
Black tea	1,53,655	99,649	-do-
Total	16,86,445	24,60,059	

(b) Price of tea per pound.	1951	1952	1953	1954
	Green Tea :	Rs. 1/3/-	-/10/-	-/14/-
Black Tea :	Rs. 1/9/-	-/14/-	1/4/-	-do-

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸ ਸਕਦੇ ਹਨ ਕਿ ਕੁਲ ਕਿਤਨੇ ਰਕਬੇ ਵਿਚ ਚਾਹ ਦੀ ਕਾਸ਼ਤ ਹੋ ਰਹੀ ਹੈ ?

ਮੰਤ੍ਰੀ : ਇਹ ਤਾਂ ਬੜਾ ਲੰਬਾ ਸਵਾਲ ਹੈ ।

ਅਧਿਕ ਮਹੋਦਯ : ਰਕਬਾ ਤੋ ਇਸ ਸਵਾਲ ਮੇਂ ਪੁੱਛਾ ਹੀ ਨਹੀਂ ਗਯਾ ਹੈ ਐਂਦ ਨ ਹੀ ਉਨ ਕੋ ਇਸ ਕਾ ਜ਼ਾਨ ਹੈ ।

FILING OF OBJECTIONS BY TENANTS AGAINST EJECTMENT NOTICES IN THE STATE.

***3220. Shri Wadhawa Ram :** Will the Minister for Development be pleased to state :—

- (a) the total number of notices of ejectments in which objections have been filed by the tenants in the State district-wise during the year 1953—54;
- (b) the total amount in court fees paid by the tenants for filing the said objections district-wise during the period mentioned in part (a) above;
- (c) whether the Government have refunded the fees to the tenants which had been paid by them before the issuing of Government notification which stopped the charging of such fees;
- (d) whether the Court Fees referred to above paid by the tenants before the issue of notification exempting the payment of such fees have been refunded to them ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the member when ready.

REMODELLING OF MOGHAS.

***2970. Shri Teg Ram :** Will the Minister for Irrigation be pleased to state :—

- (a) the total number of moghas which were remodelled during the period from 1st April, 1953 to 31st December, 1953 on the Malikpur, Daulatpur and Panjaw Minors of the Abohar Branch of Sirhind Canal;
- (b) the reason for remodelling these moghas;
- (c) the total discharge of water from the moghas reconstructed at villages Patti Billa and Churhiwala Dhann, Police Station Khuyan Sarwar during the period mentioned in part (a) above and the total discharge of water from these moghas before these were remodelled ;
- (d) the total number of moghas which are proposed to be reconstructed on the above mentioned three minors during the current year ?

Chaudhri Lahri Singh :

- (a) No outlets were remodelled during the period from 1-4-53 to 31-12-53 on Malikpur and Panjawa Distributaries. Two outlets were adjusted on Daulatpur Minor in April, 53. Nine outlets which were not remodelled were, however, shifted or split up at the request of the shareholders on the Malikpur and Panjawa Distributaries and Daulatpur Minor.

[Minister for Irrigation]

- (b) Two outlets on Malikpur Minor were adjusted because they were drawing excessive discharge than the designed, thereby causing shortage at the tail.
- (c) No outlets of village Patti Billa and Churiwala Dhanna were remodelled. However, defective outlets as noted below were corrected to their designed data along with other defective outlets.

Name of village	R. D. of outlet and name of Distributary	Designed discharge.	Discharge before adjustment.
Patti Billa	R. D. 133252-L Malikpur Distributary	1.51 Cs	2.02 Cs.
Patti Billa	R.D. 133017-R Malikpur Distributary	2.82 Cs	3.04 Cs.
*Churiwala Dhanna	R. D. 1187-L Jandawala Minor	1.52 Cs	2.1 Cs

(d) Proposals are in hand and definite number is not yet known.

**REPRESENTATION FROM THE INHABITANTS OF VILLAGE
GHOLIA KHURD DISTRICT, FEROZEPUR.**

***3139. Sardar Bachan Singh:** Will the Minister for Irrigation be pleased to state :—

- (a) whether the Government is aware of the fact that rain water collects in the fields of village Golia Khurd, District Ferozepore because of the high banks of Sirhind Canal near Burji No. 259 ;
- (b) whether the Government has recently received any representations from the inhabitants of the said village to open a Nardana (Drain) so that the rain water is drained off, if so, the action, if any, taken by the Government thereon ?

Chaudhri Lahri Singh :

- (a) Yes.
- (b) Yes. In order to drain off the area in question a drainage scheme is under preparation and the required survey work has already been completed.

***This outlet is still drawing 2.1 Cs on account of water supply level being higher than designed in that reach.**

**ARREARS OF PAY TO THE WORKERS OF BHAKRA
NANGAL PROJECT.**

***3202. Sardar Chanan Singh Dhut :** Will the Minister for Irrigation be pleased to state whether it is a fact that the workers engaged on Bhakra Nangal Project have not been paid the arrears of their pay by the Government for the period from January to April, 1953, if so, the reasons therefor?

Chaudhri Lahri Singh : All the workers have been paid the arrears of pay for the period from January to April, 1953, except very few consisting of those who had left service and have either not turned up or are not traceable.

—————

PROMOTION OF OFFICERS OF IRRIGATION DEPARTMENT.

***3219. Shri Wadhawa Ram :** Will the Minister for Irrigation be pleased to state whether it is a fact that many officers of the Irrigation Department have recently been promoted and given higher grades of pay without consultation with or approval of the Punjab Public Service Commission; if so, the reasons therefor along with the details of promotions thus made and increments given?

Chaudhri Lahri Singh : No.

—————

**ALLOTMENT OF HOUSE NO. 2 OF VILLAGE DAUDPURA
DISTRICT AMRITSAR.**

***2639. Sardar Sarup Singh :** Will the Minister for Finance be pleased to state :—

- (a) with reference to the statement given in reply to part (c) of Unstarred Assembly Question No. 474 printed in the list of questions dated 23-9-53, the circumstances under which the relevant record was lost ;
- (b) whether any enquiry was made by the Rehabilitation authorities
 - in connection with the loss of this record; if so, with what result;
- (c) (i) the date when the Rehabilitation authorities came to know about the loss of the relevant record referred to in part (b) above ;
 - (ii) the date when the enquiry, if any, was ordered either by the District Rehabilitation authorities or the Provincial Rehabilitation authorities ;
- (d) whether any person has been held responsible for the loss of this record; if so, the action taken or proposed to be taken by the Government against him ;

[Sardar Sarup Singh]

- (e) (i) with reference to the reply given to part (d) of the question, referred to in part (a) above the date when the post of the Additional Deputy Custodian was created in the District of Amritsar together with the provision of law under which it was created ;
- (ii) a copy of the Gazette notification regarding this post be laid on the Table ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

**ALLOTMENT OF LAND AT VILLAGE MAHMUDPUR,
DISTRICT AMRITSAR.**

***2640. Sardar Sarup Singh :** Will the Minister for Finance be pleased to state :—

- (a) with reference to the reply to part (d) (i) of Unstarred Assembly Question No. 473 printed in the list of Questions dated 28-9-53, the reasons for which the file of the case under reference was kept pending in the Central Office ;
- (b) whether the enquiry referred to in reply to part (d) (ii) of the Question referred to in part (a) above has been completed; if so, the date when it was started together with its date of completion;
- (c) the result of the said enquiry ;
- (d) the action, if any, taken against the officials found responsible for this ;
- (e) with reference to the reply to part (c) of the question referred to in part (a) above, whether the Parcha Claim of the person under reference has been secured by the Amritsar District Authorities upto 1-2-54 and the Sanad of allotment prepared and delivered to the allottee concerned ; if not, the reasons therefor ;
- (f) (i) whether the possession of the land under reference was delivered provisionally or quasi permanently to the allottee concerned upto 1-2-54; if so, when, if not, the reasons therefor;
- (ii) the steps, if any, so far taken for the preparation of his allotment sanad ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

Note.—Unstarred Question No. 473 along with its reply appears in the Debate Vol. II No. 1, dated 28-9-53.

DEVELOPEMNT OF COTTAGE INDUSTRIES.

*2971. **Shri Teg Ram :** Will the Minister for Finance be pleased to state :—

- (a) the names of the Cottage Industries in the State and the total amount of expenditure incurred by the Government on the development of these industries during the year 1953 ;
- (b) the names of Cottage Industries which are progressing in the State due to the encouragement and help of the Government ;
- (c) the total number of people who earned their livelihood from these industries and the total value of the products of these industries during the period mentioned in part (a) above ?

Sardar Ujjal Singh :

- (a) The names of cottage and small scale industries in the State are given in the list placed below. No separate account showing the amount of expenditure incurred by Government on the development of these industries is maintained and, as such, the figure of expenditure for the year 1953 cannot be given. However, the total budget of the Department of Industries for the year 1953-54 amounts to Rs. 30,34,410/- and out of this roughly 60 per cent expenditure is being incurred on the development of cottage and small scale industries.
- (b) The encouragement and help provided by Government extends almost over the entire range of cottage industries existing in the State, although not all these industries are necessarily progressing. The object of the aid provided by Government in certain cases is to enable the industry concerned to meet the immediate problems facing it e.g. shortage of capital, lack of marketing facilities and the need for improving production techniques etc. However, a list of the cottage and small scale industries for which special arrangements for provision of training facilities or technical assistance in certain other forms have been made by Government is placed below. The industries which have achieved the most notable progress as a result of the assistance rendered by Government are hosiery, sports goods, agricultural implements, cycle parts and tanning.
- (c) No accurate statistics showing the number of persons earning their livelihood from cottage and small scale industries and the total value of the production of these industries for the year 1953 are available, as the scattered and unorganised character of these industries renders it impossible to maintain up-to-date information on these points. However, according to an ad hoc enquiry

[Minister for Finance]

conducted in 1952, the number of persons employed in these industries was about two lacs and the total value of their out-put was approximately Rs. 20 crores.

LIST OF IMPORTANT COTTAGE INDUSTRIES IN THE STATE.

1. Handloom weaving.
2. Hosiery.
3. Niwar and Tape making.
4. Ban and rope making.
5. Duree weaving.
6. General engineering.
7. Surgical instruments.
8. Cycle-parts.
9. Hand sieves.
10. Conduit pipes.
11. Utensil making.
12. Non-ferrous metals.
13. Rubber goods.
14. Rubber insulated cable wires.
15. Rosin.
16. Oil crushing.
17. Washing Soap making.
18. Toilet soap making.
19. Plastics.
20. Brushwares.
21. Saltpetre.
22. Black salt manufacturing.
23. Sports goods.
24. Shoes and leather goods.
25. Leather tanning.
26. Glue making.
27. Gut making.
28. Wood working.
29. Ivory inlaid goods.
30. Ivory goods.
31. Basket making.
32. Sirki and moorah making.
33. Bamboo Chick making.
34. Kikar bark grinding.
35. Snuff making.
36. Scientific instruments.
37. Glass and dom nut buttons.
38. Glass beads and bangles.
39. Optical goods.
40. Slate making.
41. Cement jallies.
42. Stone dressing.
43. Breakfast and food.

44. Fruit preservation.
45. Sericulture.
46. Pottery.
47. Dyeing and calico printing.
48. Druggets and carpets making.

LIST OF IMPORTANT COTTAGE INDUSTRIES OF THE STATE
IN WHICH TECHNICAL ASSISTANCE IS BEING
PROVIDED BY THE GOVERNMENT.

1. Handloom weaving.
2. Hosiery.
3. Niwar making.
4. Ban and rope making.
5. Duree weaving.
6. General engineering.
7. Surgical instruments.
8. Cycle-parts.
9. Utensil making.
10. Oil crushing.
11. Soap making.
12. Plastics.
13. Sports goods.
14. Shoes and leather goods.
15. Leather tanning.
16. Glue making.
17. Gut making.
18. Wood working.
19. Basket making.
20. Sirki and moorah making.
21. Bamboo articles making.
22. Sericulture.
23. Pottery.
24. Dyeing and calico printing.
25. Druggets and carpets making.

श्री तेग राम : क्या खादी, जो एक बड़ी दस्तकारी है के प्रोत्साहन के लिये कोई रूपया खर्च किया गया है ?

मंजू : कल दसतकारीयां संघंपी बहिम हो रही है, में दसांगा कि एिम सिलसिले विच कितना रुपिया खरच कीता गिआ है अते कितना होर कीता जाणा है।

श्री मूल चन्द जैन : क्या इस सिलसिले में सरकार accurate figures इकट्टी करने का इरादा रखती है ?

ਮੰਤ੍ਰੀ : ਇਹ ਕੰਮ ਬਹੁਤ ਮੁਸ਼ਕਲ ਹੈ। ਫਿਰ ਵੀ ਅਸੀਂ ਮੋਟੀਆਂ ਮੋਟੀਆਂ Industries ਸੰਬੰਧੀ accurate figures ਇਕੱਠੀਆਂ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਕੁਝ ਹੋਰ, Industries ਦੀਆਂ figures ਵੀ ਇਕੱਠੀਆਂ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਾਂ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਕਿਸੇ ਇਲਾਕੇ ਦੀ ਕਿਸੇ ਇਕ ਦਸਤਕਾਰੀ ਸੰਬੰਧੀ ਇਹ figures ਦੇ ਸਕਦੇ ਹਨ ?

ਮੰਤ੍ਰੀ : ਹਾਂ ਜੀ, cycle parts industry ਸੰਬੰਧੀ ਮੈਂ ਦਸ ਸਕਦਾ ਹਾਂ ਕਿ ਕਿਤਨਾ ਮਾਲ ਬਣ ਰਿਹਾ ਹੈ ਅਤੇ ਕਿਤਨੇ ਆਦਮੀ ਕੰਮ ਕਰ ਰਹੇ ਹਨ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : ਕੀ ਸਰਕਾਰ ਚਮੜਾ ਰੰਗਨੇ ਦੀ ਦੁਸਤਕਾਰੀ ਸੇਂ training ਦੇਣੇ ਕੇ ਲਿਯੇ ਕੋਈ ਵੱਡੀ Institution ਖੋਲਨੇ ਕਾ ਫ਼ੈਸਲਾ ਰਖਦੀ ਹੈ ?

ਮੰਤ੍ਰੀ : Government Tannery ਨੂੰ ਜ਼ਿਹੜੀ ਜਲੰਧਰ ਵਿਚ ਹੈ, ਵਧਾਇਆ ਜਾ ਰਿਹਾ ਹੈ।

ਸ਼੍ਰੀ ਸੂਲ ਚੰਦ ਜੈਨ : 1952 ਕੇ ਨੀਚੇ ਜੋ ਦੋ ਲਾਖ ਕੀ figure ਦੀ ਗੜ੍ਹੀ ਹੈ, ਉਸ ਸੇਂ ਕੌਨ ੨ ਸੀ cottage industries ਕੇ ਆਦਮੀ ਸ਼ਾਮਿਲ ਹੈ ?

ਮੰਤ੍ਰੀ : ਉਨ੍ਹਾਂ industries ਦੀ ਫ਼ਹਿਰਿਸਤ ਸਭਾ ਦੀ ਮੇਜ਼ ਉਪਰ ਰਖ ਦਿੱਤੀ ਗਈ ਹੈ।

ਸ਼੍ਰੀ ਖੰਮ ਵੀਰ ਵਾਸਿਠ : ਅਧਿਕ ਮਹੋਦਯ! ਚੂੰਕਿ list ਮੇਜ਼ ਪਰ ਨਹੀਂ ਰਖੀ ਗੜ੍ਹੀ, ਇਸ ਲਿਯੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਸੇ ਪ੍ਰਾਥਨਾ ਹੈ ਕਿ ਵਹ ਵੱਡੀ ਵੱਡੀ industries ਕੇ ਨਾਮ ਪਛ ਕਰ ਸੁਨਾ ਦੇਂ।

ਸ਼੍ਰੀ ਤੇਗ ਰਾਮ : ਕੀ ਮਨ੍ਰੀ ਮਹੋਦਯ ਬਤਲਾਯੋਗੇ.....

ਅਧਿਕ ਮਹੋਦਯ : ਆਪ ਪਹਿਲੇ list ਕੋ ਪਛ ਲੀਜਿਯੇ; ਬਾਕੀ supplementaries ਕਲ ਪੂਛ ਲੇਨਾ।

SCHEME FOR INDUSTRIALISATION OF THE STATE.

*3074. **Shrimati Sita Devi :** Will the Minister for Finance be pleased to state whether there is any scheme under the consideration of the Government for the industrialisation of the State; if so, the kinds of industries and the names of places in the State where these are proposed to be established ?

Sardar Ujjal Singh : Information is being collected and it will be supplied to the Member, when ready.

श्री मूल चन्द जैन : इस सवाल में information collect करने की तो कोई जरूरत ही नहीं फिर इसे क्यों postpone किया जा रहा है ?

मंत्री : मेरे मित्र ने सवाल ते पढ़ाया ही नहीं । इस विच लिखा है कि—

Whether there is any scheme under the consideration of the Government for the industrialisation of the State, if so the kinds of Industries and the names of places in the State where these are proposed to be established.

ਇਹ ਸਾਰੀ ਗਲ ਪਤਾ ਕਰਕੇ ਹੀ ਦਸੀ ਜਾ ਸਕਦੀ ਹੈ ।

PAPER INDUSTRY IN THE STATE.

*3075. Shrimati Sita Devi : Will the Minister for Finance be pleased to state :—

- (a) whether any scheme for developing paper industry in the State is under the consideration of the Government ;
- (b) whether any loans are being advanced in this connection ;
- (c) whether any paper industry has already been started in the State; if so, the names of places where it has been started together with the nature of help given, if any, by the Government ?

Sardar Ujjal Singh :

- (a) No ; not by the Government.
- (b) No loans have so far been advanced to this industry.
- (c) Yes; a flouris'ing paper mill is functioning at Jagadhri.

श्रीमती सीता देवी : मंत्री महोदय ने क्रमाया है कि पेपर मिल जगाधरी में चल रही है । मैं जानना चाहती हूं कि इस के अतिरिक्त कोई और मिल सरकार इस प्रदेश में लगाना चाहती है या नहीं या इस बारे में किसी private आदमी से ऐसी कोई representation आई है ?

मंत्री : ਸਰਕਾਰ ਦਾ ਅਜਿਹਾ ਕੋਈ ਇਰਾਦਾ ਨਹੀਂ ਹੈ । ਜੇਕਰ hon. dy member ਦਾ ਇਰਾਦਾ ਹੈ ਤਾਂ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਕਰੇਗੀ ।

LOANS BY THE INDUSTRIAL FINANCE CORPORATION.

*3112. Sardar Harkishan Singh Surjit : Will the Minister for Finance be pleased to state :—

- (a) the total number of applications received so far by the Industrial Finance Corporation for the grant of loans;
- (b) the total number of applications accepted along with the names of those whose applications have been accepted ;
- (c) the total amount advanced as loan by the said Corporation so far, together with the amount of loan advanced in each case;

[Sardar Harikishan Singh Surjit]

- (d) the highest and lowest amount respectively advanced as loan to any one loanee ?

Sardar Ujjal Singh :

- (a) The total number of applications received so far by the Corporation is 90 for Rs. 1,16,54,500/-/-;
- (b) The total number of applications accepted so far is 18 for Rs. 27,92,000/-/-. It is not in public interest to disclose the names.
- (c) The total amount advanced as loan so far is Rs. 5,33,500/-/-. It is not in public interest to disclose the names.
- (d) The maximum amount which has actually been advanced to any single party so far is Rs. 2,50,000/-. The minimum amount that has been advanced to a single party is Rs. 20,000/-/.

APPOINTMENT OF DIRECTOR OF PUBLIC INSTRUCTION.

*2867. **Pandit Shri Ram Sharma :** Will the Minister for Education be pleased to state whether the present Director of Public Instruction was appointed on the recommendation of the Public Service Commission; if not the reasons therefor ?

Shri Jagat Narain : No.

The Public Service Commission are not concerned with cases involving promotions or transfers from one post to another in the cadre of the same service.

NATIONALISATION OF TEXT BOOKS.

*2868. **Pandit Shri Ram Sharma :** Will the Minister for Education be pleased to state :—

- (a) the progress so far made by the Government in the Nationalisation of text books ;
- (b) whether it is a fact that the school boys are upto now without the text-books; if so, since when, and of what classes :
- (c) the name of the person responsible for this delay in the supply of text books;
- (d) whether there existed some understanding between the Government and the publishers in the matter of text-books; if so, what; and the difficulties; if any, in carrying out that understanding ?

Shri Jagat Narain :

- (a) Text-books nationalised by the Government have been printed and made available for sale.

- (b) The question does not arise.
 (c) delay occurred in printing, largely due to the shifting of the Government Press.
 (d) No.

GRADES OF PAY OF SCHOOL TEACHERS.

*2972. Shri Teg Ram : Will the Minister for Education be pleased to state :—

- (a) the grades of pay of the teachers of Government High Schools in the State ;
 (b) whether there is any difference between the grades of pay of the teachers of Government Schools and those run by Private Bodies, if so, whether the Government intends to remove this disparity ;
 (c) whether there exist any rules which regulate the grades of pay of teachers employed in the non-Governmental Institutions which get aid from the Government; if so, what ?

Shri Jagat Narain :

- (a) Attention is invited to the Gradation List of the P. E. S. (Non-Gazetted) Class III (b) School Cadre (i) and (ii) Senior Masters and Junior Teachers (Men's Branch) placed in the Assembly Office.
 (b) Yes. The grades of pay of teachers vary a great deal in the case of schools maintained by Private Bodies. Government have under consideration no proposal to enforce a uniform scale in such schools.
 (c) No.

श्री तेग राम : क्या मन्त्री महोदय बताने की कृपा करेंगे कि सरकार कब तक ऐसा करने का इरादा रखती है ?

मन्त्री : इस वक्त तक कुछ नहीं कहा जा सकता ।

श्रीमती सीता देवी : क्या मन्त्री साहिब बताने की कृपा करेंगे कि इस बात पर सरकार कब विचार करेगी ?

अध्यक्ष महोदय : यह तो वही प्रश्न है ।

ENGINEERING COLLEGES IN THE STATE.

*3076. Shrimati Sita Devi : Will the Minister for Public Works be pleased to state :—

- (a) the total number of Engineering Colleges in the State at present together with the total number of students studying in each one of them ;

[Shrimati Sita Devi]

(b) whether the Government intends to open any more Engineering Colleges in the State ?

Sardar Gurbachan Singh Bajwa :

(a) There is only one State-owned College in the Punjab which is located at Chandigarh. The total number of students in the College is 161 which includes 41 students who are receiving practical training on engineering works and in workshops. The exact information regarding other Engineering Colleges in the State and the number of students in each of them is not available with Public Works Department.

(b) No.

श्रीमती सीता देवी : मन्त्री महोदय ने सवाल के हिस्सा (b) के जवाब में 'नहीं' कहा है। क्या वह बताने की कृपा करेंगे कि सूबे की हालत को देखते हुए वे इस प्रकार के और कालेज खोलने की जरूरत समझते हैं या नहीं ?

मंज़ी : जी नहीं ।

श्रीमती सीता देवी : क्या ऐसी स्कीम गर्वनमेंट के under consideration भी है कि नहीं ?

मंज़ी : जी नहीं ।

GRANT OF INCREMENT TO MUNICIPAL EMPLOYEES AT AMRITSAR.

***3099. Sardar Darshan Singh :** Will the Minister for Public Works be pleased to State :—

(a) whether it is a fact that the Amritsar Municipality provided for an increase in the pay of its employees in its Budget for the year 1953-54 ;

(b) whether the Government has sanctioned and approved the said increase in pay; if not, the reasons therefor ?

Sardar Gurbachan Singh Bajwa :

(a) Yes.

(b) The Budget of Municipal Committee, Amritsar for the year 1953-54 containing increased pay of its employees was sanctioned by the Commissioner, Jullundur Division.

ELECTIONS TO MUNICIPAL COMMITTEE, HISSAR.

*3234. **Shri Balwant Rai Tayal** : Will the Minister for Public Works be pleased to state :—

- (a) the date when the elections to Municipal Committee, Hissar were held last ;
- (b) the number of the present members nominated or elected separately;
- (c) whether the Government intends to hold new elections of the said Municipal Committee during this year ; if so, when ; if not ; the reasons therefor ?

Sardar Gurbachan Singh Bajwa :

- (a) May, 1937.
- (b) 12 out of whom four are elected and the rest nominated.
- (c) As soon as delimitation of wards on geographical basis has been finalised. Draft proposals are now with the Municipal Committee for its comments.

श्री धर्म वीर वासिष्ठ : क्या मन्त्री महोदय बताने की कृपा करेंगे कि delimitation का काम कितने दिन चलेगा ?

मंत्री : Delimitation ਦੀ उਜ्जਵੀਲ comments ਲਈ ਗਈ ਹੋਈ ਹੈ ।

पंडित श्री राम शर्मा : यह स्कीम कब से शुरू हुई है ?

मंत्री : ਜਦੋਂ ਦੇ hon. Member ਸਾਹਿਬ ਗਏ ਹਨ ।

DEPOSITS OF SALES TAX IN TEHSIL TREASURIES.

*2767. **Shri Rala Ram** : Will the Minister for Labour be pleased to state :—

- (a) whether he is aware of the fact that businessmen from distant parts of a district have to go to the district Head-quarters in the State to get their challan forms signed before the Sales Tax amounts can be deposited in Tehsil treasuries ;
- (b) whether he is also aware of the protest made by dealers or businessmen against the procedure referred to in part (a) above ;
- (c) if the answer to parts (a) and (b) above be in the affirmative ; the action, if any, Government propose to take in the matter ?

Chaudhri Sundar Singh :

(a) Yes.

(b) Yes.

- (c) In order to mitigate the hardships of the dealers, who are required to go to the district Excise and Taxation Office to get their Challan forms signed by an Assessing Authority or an official of that office before depositing the amount of Sales Tax into a treasury, special

[Minister for Labour]

challan forms for voluntary deposit of Sales Tax by the dealers without getting them signed as above, have been prescribed. These challan forms are under print and will be available in each district Excise and Taxation Office for use by the intending dealers, very shortly. Besides, special money order forms have been prescribed in consultation with the Postal Department for the convenience of the dealers in the *moffasil*, who can remit the amount of sales tax by money order after paying the money order commission from their own pockets, thereby obviating the necessity of going to a treasury for this purpose. Such money order forms are available at all post offices in the State except those at the headquarters and the dealers can avail themselves of this facility.

ISSUING OF PROVIDENT FUND ACCOUNTS CARDS TO WORKERS.

*3097. **Sardar Darshan Singh** : Will the Minister for Labour be pleased to state :—

- (a) the date when the Provident Fund Scheme was enforced in the State under the State Insurance Scheme for workers ;
- (b) whether it is a fact that the cards containing the accounts of workers under the said scheme have not so far been issued to the workers ; if so, the reasons therefor and the action, Government proposes to take in the matter ?

Chaudhri Sundar Singh :

- (a) 6th October, 1952.

Employees Provident Fund scheme has been enforced under the Employees Provident Funds Act, 1952, and not under the State Insurance Scheme ;

- (b) The cards have been issued in respect of 20 factories out of 85 Factories. The remaining cards are expected to be issued shortly by the Central Accounts Officer at Delhi, who is under the Central Government and is responsible for issuing the cards. The Central Accounts Officer has been requested to expedite action.

ARRESTS OF WORKERS AND TRADE UNIONISTS AT AMRITSAR.

*3098. **Sardar Darshan Singh** : Will the Minister for Labour be pleased to state the total number of workers and Trade Unionists arrested in connection with the industrial disputes in Amritsar during the years 1952 and 1953 respectively together with the reasons for the arrests and the results of their prosecutions ?

Chaudhri Sundar Singh :

1952 2
1953..... 3

1952.

44 persons were arrested under section 7 of Criminal Law Amendment Act and section 147/454 of Indian Penal Code, for taking out procession, forcing open the doors of the Oriental Carpet Factory, Chhehartta and asking the workers to go on strike ;

8 persons were arrested under section 447 Indian Penal Code and section 7 of Criminal Law Amendment Act for encroachment on P. W. D. land by pitching tents in front of Government Central Workshop with a view to ask the workers to go on strike.

Only one case resulted in conviction.

1953.

3 persons were arrested under section 7 of the Criminal Law Amendment Act, for inciting the labourers working in the Hindustan Embroidery Mills, to abstain from work.

None of the cases resulted in conviction.

ADJOURNMENT MOTION.

Re-situation arising out of the statewide Hartal by Transport Operators.

अध्यक्ष महोदय : मेरे पास एक *adjournment motion पहुंची है जिसका नोटिस 11 मੈम्बर साहिवान की तरफ से दिया गया है। चूकि वह इस adjournment motion के जरिए operators की हड़ताल को ज़ेरे बहस लाना चाहते हैं — जो कि में जरूरी नहीं समझता; इसलिए मैं यह declare करता हूँ कि यह adjournment motion in order नहीं है।

पंडित श्री राम शर्मा : ज़रा उन से facts को तो सुन लीजिए।

अध्यक्ष महोदय : यह एक technical बात है, facts की बात नहीं। हड़ताल की importance भी एक अलहदा बात है। सवाल यह है कि जिन रूलज़ के मुताबिक इन्होंने adjournment motion दिया है; वही इजाज़त नहीं देते कि इसे admit किया जाए। उन्होंने अपनी motion में जिस चीज़ को discuss करने का जिक्र किया है वह है wasteful Government policy of Transport Nationalization. रूलज़ में साफ provision है कि "A motion expressing want of confidence in or disapproving the policy in respect of a Minister or the Ministry as a whole may be made subject to the following conditions....." दूसरे गुज़ारिश यह है कि यह इस चीज़ को लेकर nationalisation of motor transport पर बहस करना चाहते हैं और अगर मैं, जो यहां इन दिनों आप की खिदमत में मौजूद रहा हूँ, अपने कानों पर विश्वास कर सकता हूँ तो जितनी पिछले दिनों इस खास topic पर बहस हुई है उतनी व्याख्या तो शायद भगवान के मुतअल्लिक गीता में भी नहीं हुई होगी।

[अध्यक्ष महोदय]

इस के इलावा एक और चीज़ है जो हमें ध्यान में रखनी है। वह यह है कि अगर कल की हड़ताल में कोई नाखुशगवार वाक्यात ज़हूर में आए हों या गर्वनमेंट की तरफ से किसी तरह की कोई ज़बरदस्ती या ज़्यादती की गई हो फिर तो; इस पर गौर किया जा सकता है लेकिन असलीअत यह है कि हड़ताल के इस action का गर्वनमेंट की administration पर कोई unfavourable effect नहीं पड़ा।

जब discussion करने के लिए जो प्रस्ताव रखा गया है उसके लफज़ ही हैं कि "wasteful Government policy of the Transport Nationalisation" तो यह पालिसी तो आगे ही काफ़ discuss की जा चुकी है। गर्वनर साहिब के भाषण पर, जैनरल ऐडमिनिस्ट्रेशन पर और बजट की आम बहस के मौके पर काफी कुछ इस मामले पर कहा जा चुका है। परसों फिर आप को वक्त मिलेगा इस को discuss करने के लिए। इन हालात में मैं समझता हूँ कि गर्वनमेंट के पास कोई खास बात नहीं रह जाती जो वह करना चाहेगी। इस लिए इस adjournment motion पर फिर बहस शुरु करने में बेकार वक्त जाएगा। लिहाज़ा I rule this motion out of order.

OBSERVATIONS MADE BY THE SPEAKER.

अध्यक्ष महोदय : हाऊस की इतलाह के लिए मैं बताना चाहता हूँ कि आप साहिबान की सहूलियत को मद्देनज़र रखते हुए प्रोग्राम के scheduled timings में कुछ तबदीलियां की गई हैं। पहली तबदीली तो यह है कि कल आप साहिबान को दो दफा इस हाऊस में तशरीफ़ लाना होगी। एक तो सुबह नौ बजे तशरीफ़ लाएंगे और एक बजे सैशन खत्म होगा। उसके बाद फिर आप दो बजे तशरीफ़ लाएंगे और साढ़े छः बजे sitting खत्म होगी।

इस के बाद जो तबदीली की गई है वह यह है कि शनिवार को sitting नहीं होगी और शुक्रवार सुबह नौ बजे आप तशरीफ़ लाएंगे और एक बजे हाऊस adjourn हो जाएगा ताकि आप साहिबान को बाहिर जाने के लिए बस पकड़ने में कोई तकलीफ़ न हो।

ਸਰਦਾਰ ਅੱਛਰ ਸਿੰਘ ਛੀਨਾ : ਪ੍ਰਧਾਨ ਜੀ ! ਕੀ ਮੈਂ ਪੁਛ ਸਕਦਾ ਹਾਂ ਕਿ ਉਹ ਕੀ ਕਾਰਨ ਹਨ ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਅਸੈਂਬਲੀ ਕਲ ਦੇ ਵਾਰੀ meet ਕਰ ਰਹੀ ਹੈ ?

- | | |
|---|--|
| <ul style="list-style-type: none"> *1. SARDAR HARKISHAN SINGH SURJIT. 2. SARDAR CHANAN SINGH. 3. SARDAR GOPAL SINGH. 4. SARDAR SHAMSHER SINGH, 5. SARDAR BHAG SINGH, 6. BAWA BHAG SINGH, 7. SARDAR DARSHAN SINGH. 8. SARDAR PARTAP SINGH. 9. SHRI WADHAWA RAM. 10. SARDAR BACHAN SINGH. 11. SARDAR ACHHAR SINGH. | } To ask for leave to make a motion for the adjournment of the business of the House to discuss a definite matter of urgent public importance, namely the situation arising out of the state-wide 'Hartal' by Transport Operators and workers on |
|---|--|

March 23, 1954, in protest against the unjust and wasteful Government Policy of Transport Nationalisation in the state.

अध्यक्ष महोदय : यह तो आप साहिबान के हुकम का एहताराम करके किया जा रहा है। बात दर-असल यह है कि बहुत से मैम्बर साहिबान शनिवार को छुट्टी करना चाहते हैं। Scheduled programme के मुताबिक शनिवार को Appropriation Bill होना था। लेकिन चूंकि उस बिल को जरूर discuss करना है और दूसरे agenda को भी पूरा करना आवश्यक है इसलिए कल के दिन दो sittings रखने का फैसला किया गया है। अगर हाऊस यह चाहता हो कि शनिवार को छुट्टी न करके meet किया जाए तो मुझे क्या एतराज हो सकता है।

मरदार अँडर सिंथ डीना : हँटी बेसब नऱ वीडी नऱदे।

अध्यक्ष महोदय : तो पूछ लीजिए बाकी आनरेबल मैम्बर साहिबान से भी।

वित्त मन्त्री : अगर आप नहीं चाहते तो meet भी किया जा सकता है।

मरदार अँडर सिंथ डीना : पर हँटी वरन डी emergency वी है ?

अध्यक्ष महोदय : यह कि आप छुट्टी करना चाहते हैं।

पंडित श्री राम शर्मा : On a point of order, Sir. आप की माफ़त क्या मैं गर्वनमेंट से पूछ सकता हूँ कि यह जो Rules of Procedure हैं उन को revise करने का इरादा है या.....

अध्यक्ष महोदय : The Government has nothing to do with it. It is within the competence of the Speaker to frame the Rules of Procedure.

पंडित श्री राम शर्मा : मैं तो जनाव अपनी बात को पूरी तरह वाजेया भी नहीं कर पाया। मैं आप की authority को तो challenge नहीं करता। मेरी गुजारिश तो यह है कि independence के बाद Constitution में यह provide किया गया है कि हरेक हाऊस अपने रूलज बनाएगा। हां; अगर न बने हुए हों तो स्पीकर साहिब जैसा मुनासिब समझें पहले रूलज के मुताबिक इसे चलाते रहें। पहिले 2½ सालों से साबका रूलज के मुताबिक आप जैसा जरूरी समझते रहे करते रहे। लेकिन मैं पूछना चाहता हूँ कि क्या यह सारी की सारी term गर्वनमेंट इन्हीं तरीकों पर गुजार देगी या नए रूलज frame किए जाएंगे ?

Mr Speaker : I have already stated that the Government has nothing to do with this matter. Until the House makes rules for regulating its procedure and conduct of business the Speaker is fully competent to frame such rules under article 208 (2) of the Constitution of India.

पंडित श्री राम शर्मा : यह तो ठीक है। पर मैं पूछना चाहता हूँ कि क्या नए रूलज बनाने का इरादा भी है या नहीं ?

Mr. Speaker : The hon. Member is at liberty to bring forward a substantive motion or resolution in the House for modifying the existing rules or framing the new Rules of Procedure.

TRANSACTION OF GOVERNMENT BUSINESS

On Thursday the 25th March, 1954.

Minister for Finance (Sardar Ujjal Singh) : Sir, I beg to move—

That Rule 23 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly be suspended and Government business be transacted on Thursday, the 25th March, 1954.

Mr. Speaker : Motion moved—

That Rule 23 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly be suspended and Government business be transacted on Thursday, the 25th March, 1954.

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ (ਟਾਂਡਾ) : ਮਾਨਯੋਗ ਪ੍ਰਧਾਨ ਜੀ ! ਇਸ ਸੰਬੰਧ ਵਿਚ ਮੈਂ ਦੋ ਚਾਰ ਲਫਜ਼ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਬੇਨਤੀ ਇਹ ਹੈ ਕਿ ਸਾਰੇ ਸਾਲ ਵਿਚ ਜਿਹੜੇ ਦੋ ਸੈਸ਼ਨ ਹੁੰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਇਹੋ ਹੀ ਇਕ ਸੈਸ਼ਨ ਹੁੰਦਾ ਹੈ ਜਿਹੜਾ ਕਿ ਥੋੜ੍ਹੀ ਦੇਰ ਜ਼ਿਆਦਾ ਚਲਦਾ ਹੈ। ਪਿਛਲਾ ਸੈਸ਼ਨ ਵੀ ਜਿਹੜਾ ਹੋਇਆ ਸੀ ਉਸ ਨੂੰ ਵੀ ਇਨ੍ਹਾਂ ਨੇ ਜਲਦੀ ਜਲਦੀ ਖਤਮ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਸੀ ਕਿਉਂਕਿ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਅਸੈਂਬਲੀ ਹਾਲ ਦਾ ਪ੍ਰਬੰਧ ਠੀਕ ਨਹੀਂ ਸੀ। ਇਨ੍ਹਾਂ ਸੈਸ਼ਨਾਂ ਦੇ ਦੌਰਾਨ ਵਿਚ ਜਿਵੇਂ ਗਵਰਨਮੈਂਟ ਨੂੰ legislative business ਪੇਸ਼ ਕਰਨ ਦਾ ਮੌਕਾ ਹੁੰਦਾ ਹੈ ਇਵੇਂ ਹੀ ਪ੍ਰਾਈਵੇਟ ਮੈਂਬਰਾਂ ਨੂੰ non-official days ਵਿਚ ਸੂਬੇ ਦੇ ਮੁਖਤਲਿਫ ਮਾਮਲਿਆਂ ਨੂੰ ਇਸ ਹਾਊਸ ਵਿਚ discuss ਕਰਨ ਦਾ ਮੌਕਾ ਮਿਲਦਾ ਹੈ। ਪਰ ਜਿੰਨੇ ਵੀ ਪਿਛਲੇ ਸੈਸ਼ਨ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ ਕਿਸੇ ਨ ਕਿਸੇ ਵੰਗ ਨਾਲ ਸਰਕਾਰ ਵਲੋਂ ਇਹੋ ਜਿਹੀਆਂ motions ਲਿਆ ਕੇ ਉਨ੍ਹਾਂ ਦਿਨਾਂ ਨੂੰ ਖਤਮ ਕੀਤਾ ਗਿਆ ਜਿਸਦਾ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਕਿ ਇਸ ਹਾਊਸ ਵਿਚ non-official business ਬਹੁਤ ਘੱਟ discuss ਹੋ ਸਕੀ। ਅਜੇ ਤਿਕਨ ਵੀ ਜਿਹੜੇ non-official days ਇਸ ਸੈਸ਼ਨ ਵਿਚ ਆਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਬਜਟ ਨੂੰ ੩੧ ਮਾਰਚ ਤਿਕਨ ਪਾਸ ਕਰਨ ਦੇ ਨਾਉਂ ਤੇ ਸਰਕਾਰੀ ਕੰਮ ਲਈ ਇਸਤੇਮਾਲ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਵਿਚ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਛੇਤੀ ਕਰਨ ਦੀ ਕੋਈ ਗਲ ਨਹੀਂ ਸੀ ਅਤੇ ਨ ਇਸ ਵਿਚ ਅੱਪੋਜ਼ੀਸ਼ਨ ਜਾਂ ਗੈਰ-ਸਰਕਾਰੀ ਮੈਂਬਰਾਂ ਦਾ ਕੋਈ ਕਸੂਰ ਹੈ। ਕਸੂਰ ਤਾਂ ਗਵਰਨਮੈਂਟ ਦਾ ਆਪਣਾ ਹੈ। ਉਸ ਨੂੰ ਜੇ ਪਤਾ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਦਿਨਾਂ ਵਿਚ ਬਜਟ ਦਾ ਪਾਸ ਹੋਣਾ ਮੁਸ਼ਕਿਲ ਹੈ ਤਾਂ

ਅਸੈਂਬਲੀ ਦਾ ਇਜਲਾਸ ਹੀ ਜਲਦੀ ਬੁਲਾ ਲਿਆ ਜਾਂਦਾ ਪਰ ਜਿਹੜਾ ਸਾਡਾ right ਹੈ non-official business ਪੇਸ਼ ਕਰਨ ਦਾ ਉਹ ਤਾਂ ਸਾਡੇ ਪਾਸੋਂ ਨਾ ਖੋਹਿਆ ਜਾਂਦਾ। ਸਾਨੂੰ ਇਹ ਵਿਸ਼ਵਾਸ ਦਿਵਾਇਆ ਜਾਵੇ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਬਦਲੇ ਕੋਈ ਹੋਰ ਦਿਨ ਦਿੱਤੇ ਜਾਨਗੇ ਨਹੀਂ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਕੇਵਲ majority ਦੀ ਸ਼ੈਰ ਤੇ ਸਾਡੇ ਜਮਹੂਰੀ ਹੱਕਾਂ ਨੂੰ ਲਿਤਾੜਨਾਂ ਕੋਈ ਸਲਾਘਾ ਯੋਗ ਗਲ ਨਹੀਂ। ਇਸ ਲਈ ਮੈਂ ਇਸ ਪ੍ਰਸਤਾਵ ਦਾ ਸਖਤ ਵਿਰੋਧ ਕਰਦਾ ਹਾਂ। ਸਰਕਾਰ ਨਾਲ ਇਸ ਬਾਰੇ ਮੈਂ ਮਿਲਵਰਤਨ ਕਰਨ ਲਈ ਤਿਆਰ ਹਾਂ ਜੇਕਰ ਇਸ ਦਿਨ ਦੇ ਬਦਲੇ non-official day ਕੋਈ ਹੋਰ ਨਿਸਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਪਛਿੱਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ (ਸੋਨੀਪਤ): ਸਪੀਕਰ ਸਾਹਿਬ ! यह मामला बिल्कुल ही मज़मूली और रोज़मर्रा का हो गया है और गवर्नमेंट ने यह समझ लिया है कि non official day तो कोई चीज़ ही नहीं है। और जो मੈम्बर गवर्नमेंट के साथ नहीं हैं उन्हें गैरसरकारी कामों पर बहस करने का मौका ही नहीं दिया जाना है। अगर इसी तरीके से सब Legislatures का काम चलता रहे तो यह दूसरे मुल्कों की डेमोक्रेसी से अलहदा हो जाएगी। Non official day इस लिए हुआ करता है कि उस रोज़ non official मੈम्बरान कई मामलों पर बारी बारी हाऊस के सामने अपने विचार रख सकें। यह बात ठीक है कि कुछ मੈम्बर अपनी पार्टी विहत (Party Whip) के अधीन एवान में इस तरह की खाहिश जाहिर नहीं कर सके। पर जब Opposition का चाहे एक ही मੈम्बर बैठा हो उसे इस दिन अपने ख्यालात जाहिर करने का मौका दिया जाना चाहिए। फिर सप्रीकर साहिब, इस बजट के इजलास को जिस के दौरान में काफी वक़्त होता है, इसे एक महीना पहिले शुरू किया जा सकता था। अब यह कहा जाता है कि मकान तैयार नहीं हैं, बजट पेश करना है, 31 मार्च आ रही है। मैं पूछता हूँ कि क्या पंजाब के अन्दर यह democracy चल रही है? पिछले इजलास में भी यही कुछ हुआ था। सप्रीकर साहिब दूसरी बात यह है कि अब छः महीने के बाद इजलास बुलाने का भी एक ज़ाबता सा हो गया है और अब गवर्नमेंट की तरफ से यह को शिश होती है कि जितनी जल्दी से जल्दी सरकारी काम हो सके वह कर दिया जाए और मੈम्बरान को फ़ारिग कर दिया जाए ताकि किसी बात की दिक्कत न रहे। यह सिपिरिट शुरू से चली आ रही है। मैं हैरान हूँ कि जो non official resolutions और bills के लिए दिन इस हाऊस ने रखा हुआ है उस को हटाने का क्या मतलब है। और देखा जाए—जब से यह हमारी गवर्नमेंट बनी है यानी पिछले दो ढाई सालों में तो non official days लिए ही नहीं जा रहे हैं। इस लिए हम इस बारे में जोर दार protest करते हैं कि जो मੈम्बरान Opposition के benches पर बैठे हुए हैं उन के साथ unfair सलूक किया जा रहा है और Rules of Procedure की खिल्लाफ़वर्ज़ी की जा रही है। हमें गवर्नमेंट से यह protest जारी रखना पड़ेगा क्योंकि यह non official day को ग़सब करने से बाज़ नहीं आ रही है।

मुख्य मन्त्री श्री भीम सैन सच्चर) : स्पीकर साहिब ! मैं नहीं समझता था कि इस motion पर भी ऐसी ज़बरदस्त तकरीरें हो जाएंगी कि इन का जवाब देना भी जरूरी हो जाएगा। जो सवाल पंडित श्री राम शर्मा ने खड़ा किया है मैं उस बारे में अर्ज करता हूँ कि यह Constitutional तरीका है जिस के अनुसार हम कार्यवाही करते हैं। मेरे दोस्त यह भूल जाते हैं कि यह असूल और Rules Constitutional तरीके के हैं और इन के मुताबिक हाऊस ने इस बात का फैसला करना है कि आया इस दिन को non official business पर बहस हो या नहीं। यह फैसला गवर्नमेंट ने नहीं करना है। मुझे हैरानी होती है यह बात अपने एक तजरुवाकार साथी से सुन कर। मैं उन्हें फिर बताना चाहता हूँ कि अगर हाऊस चाहे तो non official day रहने दे और अगर चाहे तो उस दिन सरकारी काम करे।

पंडित श्री राम शर्मा : चीफ मिनिस्टर साहिब को याद होगा कि सर सिकन्दर हयात खान भी यही कहा करते थे।

मुख्य मन्त्री : स्पीकर साहिब ! अगर इस Session के बीच इतने दिनों में Opposition के साथियों को अपने ख्यालात का इज़हार करने का, जनता के दुख और दर्द को हाऊस के सामने रखने का और लोगों के ख्यालात की तरजमानी करने का अभी तक मौका नहीं मिला तो non official day को भी यह कुछ नहीं कह सकेंगे।

स्पीकर साहिब ! फिर यह कहा गया है कि हम नहीं चाहते के Session लम्बा हो। मैं अर्ज करता हूँ कि यह तो हाऊस की मरज़ी है जितना चाहे इसे लम्बा करे। यह बेशक इसे अप्रैल या मई तक ले जाए। मैं तो कहता हूँ कि जब काम खत्म भी हो जाए तो भी अगर पंडित श्री राम शर्मा काम लाएं तो उस के बाद भी एक दिन के लिए बैठ सकते हैं और इसे खत्म नहीं किया जाए गा। हम तो नहीं चाहते के Session जल्दी खत्म हो।

Mr. Speaker : Question is —

That Rule 23 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly be suspended and Government business be transacted on Thursday, the 25th March, 1954.

The motion was carried.

DEMANDS FOR GRANTS

IRRIGATION—ESTABLISHMENT CHARGES.

Minister for Finance (Sardar Ujjal Singh) : Sir, I beg to move —

That a sum not exceeding Rs. 1,26,52,100 be granted to the Governor to defray the charges that will come in course of payment for the year 1954—55 in respect of Irrigation—Establishment Charges.

Mr. Speaker : Motion moved —

That a sum not exceeding Rs. 1,26,52,100 be granted to the Governments to defray the charges that will come in course of payment for the year 1954—55 in respect of Irrigation—Establishment Charges.

अध्यक्ष महोदय : इस Demand पर मेरे पास काफी तादाद में निम्नलिखित Cut Motions आई हुई हैं। वे सब moved समझी जाएंगी। मैं मैम्बर साहिबान की तवज्जो इस बात की तरफ दिलाना चाहता हूँ कि आज Irrigation की दोनों Demands को खत्म करना है और जब तक Demand No. 8 खत्म नहीं हो जाएगी तब तक अगली demand No. 9 पर बहस शुरू नहीं हो सकेगी। इस लिए आप वक्त को मद्देनजर रख कर तकरीरें करें क्योंकि काफी साहिबान तकरीरें करने के खाहिशमन्द है। तकरीरें करते हुए यह खयाल रखें कि आप की तकरीरें इसी Demand No. 8 तक महदूद रहें। अब मैं राय रघुवीर सिंह जी से कहूँगा कि वह अपना भाषण शुरू करें।

- *1. Sardar Achhar Singh :
2. Sardar Darshan Singh :
3. Sardar Harkishan Singh Surjit :
4. Sardar Chanan Singh :
5. Shri Wadhawa Ram :
6. Sardar Bachan Singh :

That item of Rs. 14,66,510/—on account of A-4—Executive (ii) Central Workshop be reduced by Rs. 10/—.

7. Sardar Achhar Singh :
8. Sardar Harkishan Singh Surjit :
9. Sardar Chanan Singh :
10. Sardar Darshan Singh :
11. Shri Wadhawa Ram :
12. Sardar Bachan Singh :

That item of Rs. 2,44,000/—on account of charges on Irrigation Establishment (Tube-well Project), be reduced by Rs. 10/—.

13. Shri Babu Dayal :

That the demand be reduced by Rs. 100/—.

14. Pandit Shri Ram Sharma :

That the demand be reduced by Rs. 100/—.

15. Sardar Achhar Singh :
16. Sardar Harkishan Singh Surjit :
17. Sardar Bachan Singh :
18. Sardar Chanan Singh :
19. Shri Wadhawa Ram :
20. Sardar Darshan Singh :

That the demand be reduced by Rs. 10/—.

21. Shri Dharam Vir Vasisht :

That the demand be reduced by Re. 1/—.

22. Rao Gajraj Singh :

That the demand be reduced by Re. 1/—.

23. Sardar Shamsheer Singh :

24. Sardar Sarup Singh :

25. Sardar Iqbal Singh :

26. Sardar Wazir Singh :

That the demand be reduced by Re. 1/-.

राय रघुवीर सिंह (सिराज) : अध्यक्ष महोदय ! यह 1,26,52,100 रुपया की रकम Establishment महकमा नहर के लिए रखी गई है। यह एक बहुत बड़ा महकमा है। लेकिन हमारी पंजाब सरकार का नहरें बनाने का जो प्रोग्राम है वह भी इतना बड़ा है कि यह खयाल किया जाता है कि उस की पूर्ति के लिए यह establishment थोड़ी है। लेकिन थोड़ी होते हुए भी यह देखा जा रहा है कि नई नहरों में पानी देने का जो वक्त मुकर्रर किया हुआ है उस से भी पहले पानी दिया जा रहा है। इस का कारण इस महकमे के अफसरों का नेकनीयती से काम में लगे रहना और हमारे सिंचाई मन्त्री जी का दिन रात इसी धुन में जुटे रहना है। वह दिन रात अपने प्रदेश में घूमते हैं क्योंकि जा बजा नहरें खोदी जा रही हैं।

स्पीकर साहिब ! भाखड़ा नंगल का जो इतना बड़ा काम था और जो इस पर इतनी भारी रकम ठीक तरीके से खर्च हो रही है उसका कारण जो मेरी समझ में आया है वह यह है कि भाखड़ा और नंगल के लिए जो Manager रखा हुआ है वह इस बात की जांच करने के लिए नियुक्त किया गया है कि आया काम सही तौर पर चल रहा है और जो अफसर वहां काम कर रहे हैं वे नेकनीयती से कर रहे हैं या जो खर्च वहां हो रहा है उसके एक एक पैसे का ठीक प्रयोग हो रहा है या नहीं। जिस तरह से हम देखते हैं कि Private कम्पनियों में General Manager बड़ी काबलीयत के साथ काम करते हैं उसी तरह से मैं समझता हूं भाखड़ा नंगल के इलावा जो कर्मचारी इस महकमे के काम को चला रहे हैं उन के ऊपर भी एक Manager होना चाहिये। बेशक बाकी काम देखने के लिए Chief Engineer है लेकिन इन से भी सारा काम ठीक तरह से पूरा नहीं होता। और कांगड़ा जिला के मुतअल्लिक मैं कह सकता हूं कि वहां नूरपुर में और डेरा गोपी पुर में जितने काम हुए हैं वह वहां नहीं पहुँच पाए थे। कुल्लू में जो नहरें खोदी गई थीं वहां पर सही proportion जो सीमेंट की होनी चाहिए थी वह ठीक तरह से उसी proportion में नहीं लगाया गया। इस की वजह यही थी कि काम ठेकेदारों के हाथ में था और उन के काम पर निगरानी ठीक नहीं हो सकी। स्पीकर साहिब ! सीमेंट का जो काम होता है वह बड़ा delicate काम होता है यह सिर्फ technicians ही जान सकते हैं कि यह कितनी देर गीला रहना चाहिए इत्यादि। इस का नतीजा यह होगा कि जो काम होगा वह कच्चा रह जाएगा और नुकस वाला होगा। मैं समझता हूँ कि यदि उचित और योग्य काम सीमेंट का न हो तो यह एक खतरनाक बात हो सकती है (घण्टी बजती है) स्पीकर साहिब, आप ने घण्टी बजा दी है मगर मुझे एक दो बातें और भी कहनी हैं।

हर महकमे में जितने मातहत मुलाजिम होते हैं, उन की बड़ी जिम्मेदारी रहती है। इस में शक नहीं कि इंजिनियरों की ही technical advice रहती है मगर Work Inspector व छोटे मुलाजिम जो मौके पर मौजूद होते हैं उन की ज्यादा जिम्मेदारी होती है। मिसाल के तौर पर महकमा पुलिस में, जिस ब्रादमी की duty गवर्नर साहिब के साथ लगी हुई हो, उस की रक्षा सम्बन्धी कितनी जिम्मेदारी होती है। Inspector General Police नहीं जानते कि वहां क्या कुछ हो रहा है। सारी जिम्मेदारी मौके पर मौजूद अफसर की ही होती है। अगर ऐसा कोई मातहत दिल में यह महसूस करे कि उसे ignore किया जा रहा है, उसे उस के काम का पूरा मुआवजा नहीं दिया जा रहा, तो वह उत्साह और sense of duty से काम नहीं कर सकता। इस लिए मातहतों का उचित ख्याल रखा जाना चाहिए। ऐसा देखा जाता है कि बड़े इंजिनियरज को कोठियां मिली हैं, इहाते और बाग हैं, fruit हैं। मगर दूसरे लोगों को अपनी महद्द तनखाह में हो कुम्बा पालना पड़ता है, रोटी सब्जी फल हासिल करनी होती है। इस लिए उन के दिल में वह शौक कायम नहीं रह सकता जो रहना चाहिए। इस लिए में जोरदार शब्दों के साथ कहूंगा कि मातहतों की तरफ ज्यादा तवज्जीह दी जानी चाहिए।

एक और बात जो मैं सरकार के ध्यान में लाना चाहता हूँ, यह है कि हरीके प्राजैक्ट के लिए मिट्टी खोदने की मशीन अमरीका से काफी खर्च करके मंगाई गई। Estimate और राय तो माहिरों की ही होगी। लेकिन यह काम सरकार को खुद करना चाहिए। हो सकता है कि बाद में यह समझा गया हो कि काम ठेके पर अच्छा होगा या मशीन ही देर से पहुंची हो, मगर यह जरूर है कि काम सरकार ने खुद नहीं करवाया बल्कि ठेके पर दिया। अगर किसी काम को खुद करने का तहैया महकमे ने किया था तो फिर उसे बदला क्यों? ऐसे फैसले सोच समझकर होने चाहिए कि फलां काम खुद करेंगे और फलां ठेकों पर करवाएंगे। उस काम का ठेका एक European firm को दिया गया है। मशीन भी उसी को दी गई है। इस के मुतअल्लिक मुझे सही पता नहीं चल सका कि मशीन किराए पर या विला किराया दी गई है परन्तु मशीन का सारा खर्च वृथा हुआ। ऐसी पालिसी जो सरकार को खर्च में डाले सोच समझकर तै की जानी चाहिए। आम तौर पर Tenders के वक्त ऐसा होता है कि तीन चार मुख्तलिफ नामों से टैंडर दिए जाते हैं जो दरअसल होते एक ही फर्म वगैरा के है। जो सब से कम रेट का टैंडर होता है। मन्जूर कर लिया जाता है। नतीजा यह होता है कि काम कम खर्च पर नहीं होता बल्कि बाजारी भाव से भी बहुत ज्यादा खर्च पर होता है। इस ज्यादा खर्च की बचत का कोई ढंग निकाला जाना चाहिए।

मेरा वक्त खत्म हो गया है अब में बैठता हूँ।

पंडित श्री राम शर्मा (सोनीपत) : स्पीकर साहिब, आबपाशी का महकमा

वैसे तो हर State और हर मुल्क के लिए एक नई और अच्छी जिन्दगी का दूसरा

[पंडित श्री राम शर्मा]

भी है। उस का दारोमदार Irrigation Department के वजूद और काम पर है। लेकिन जहां यह एक बहुत जरूरी और अहम महकमा है क्योंकि इस की बदौलत छोटी और नई States उभरती और तरकी करती हैं, वहां, जैसा कि दुनिया में आम तौर पर देखा जाता है कि हर अच्छी चीज के साथ उस की बुरी side भी रहती है, फूल के साथ कांटा भी रहता है, वैसे ही इस महकमे में रिश्त ने बहुत जोर से जड़ पकड़ी हुई है। यह रिश्त जो कि नाजाइज तरीके की लूट है, सरकार के कई एक महकमों में है, public life के हर शोबे में है। लेकिन जहां तक Irrigation का ताल्लुक है, इस में रिश्त खूब डटकर कब्जा जमाए हुए है और इस तरीके से ली जाती है कि जैसे यह कोई खुदादाद Law के अन्पर माना हुआ हक हो। हमारा पहले खयाल था कि यहां से गैर मुल्की हुकूमत के निकल जाने के बाद जब अपने मुल्क की बागडोर, राज का चलाना अपने हाथ में आएगा तो और कुछ हो या न हो, कम से कम, अपनी सरकार अपने हर महकमे से बेईमानी को; अगर बिलकुल नहीं तो काफी हद तक, रिश्त को रोकेगी। जिस महकमे पर आज हम बहस कर रहे हैं उस में रिश्त बहुत नुमायां तौर पर है। नीचे से ले कर और काफी ऊपर तक—मैं बिलकुल ऊपर तक नहीं कहता—लेकिन एक बड़ी हद तक, इस के अन्दर रिश्त कूट र कर भरी हुई है। मुझे इस से कई stages पर वास्ता पड़ा है और मैं ने इस बारे में कई बातें देखीं और शिकायतें सुनी हैं और इलाज भी करने की कोशिश की है मगर मुझे अफसोस के साथ कहना पड़ता है कि महकमा आबपाशी के अन्दर यह एक लाइलाज मर्ब बन कर रह गई है। Independence के बाद भी इस में कोई फर्क नहीं पड़ा। इस महकमे के जरिये जितने भी काम होते हैं और उन पर जितना भी रुपया खर्च होता है, उस का एक बहुत बड़ा हिस्सा ठेकेदार और उस से ताल्लुक रखने वाले अफसरान खा जाते हैं।

भाकड़ा और नंगल का प्रोजैक्ट एक भारी काम है और इस से बहुत फायदा होगा लेकिन इस के बारे में पंजाब के लोगों का यह खयाल गलत नहीं कि इस में बेईमानी corruption और लूट खूब जोर से चल रही है। हमारी गवर्नमेंट और यह अफसर जिन के हाथ में इस महकमे का काम है इस बात की तरफ तवज्जीह दें। माना कि यह काम उनके लिए मुफीदे-मतलब है लेकिन पंजाब के लोगों ने तो यह देखना है कि आया इस महकमे में लूट और corruption कम हो गई है या नहीं। अगर इस बुराई को कम नहीं किया गया तो यह बरदाशत नहीं किया जा सकता। हमारे मुल्क के अन्दर तथा हमारे सूबे के अन्दर बेईमानी और corruption खुले बन्दों जारी हैं। हम देखते हैं कि नीचे से ऊपर तक सब अफसर रिश्त लेते हैं।

मुझे इत्तफाक से एक ठेकेदार मिला जो गाड़ी में मेरे साथ बैठा सफर कर रहा था। मैं ने curiosity से उस से पूछा कि सुनाईए रिश्त कैसे चलती है। तो उस ने मेरे सामने शुरु से आखिर तक रिश्त लिए जाने का सही नकशा और दिखा दी। उस ने बताया कि छोटे से बड़े अफसरों तक कैसे रिश्त

और लूट चलती है। उस के बाद या तो ठेकेदार की शामत आ गई या मेरी अकल में बात आई। मैं ने इसी महकमे के बड़े अफसर को बताया कि इस तरह से आप के महकमे में रिश्वत चलती है। वह हैरान हुए कि इस को यह सब पता कैसे चला। वह चकर में पड़ गए कि श्री राम शर्मा को कैसे और किस ने इस बात की सही इत्तलाह दी। जैसे त्तिकसी काम की पड़ताल के लिए C. I. D. मुकर्रर की जाती है कि वह उस काम की पूरी तफसील का पता लगाए, ऐन इसी तरह इस ने पूरी तफसील का पता लगाया है कि कैसे नीचे से ऊपर तक रिश्वत चलती है।

फिर ऐसी रिश्वत और लूट को दूर करने का इलाज इस तरह निकाला गया कि उस ठेकेदार को ठेकेदारों की लिस्ट से निकाल दिया। उस से सारा काम व पस ले लिया गया और अब वह घर बैठा है। मैं समझता हूँ कि इस तरह से corruption को कम नहीं किया जा सकता।

फिर यह जो फर्जी Anti Corruption Committee चल रही है मैं खुद भी इस का मेबर रहा हूँ। इस में शिकायत करने का जो नतीजा होता है वह सब को पता है। इस कमेटी में भी रिश्वत चलती है। इस में अगर कोई किसी बड़े अफसर का शिकायत कर दे कि उस ने रिश्वत ली है या फुलां आदमी को नुकसान पहुंचाया है तो इस का नतीजा क्या होता है ? अगर तो शिकायत करने वाला सरकारी नौकरी में है तो उस की खैर नहीं और अगर ठेकेदार है तो उसे आगे के लिए काम लेने की उम्मीद नहीं रखनी चाहिए। लेकिन प्रापेगैंडा यह किया जाता है कि हम शिकायतें सुनेंगे।

अगर आप रिश्वत और लूट को दूर करने के लिए कुछ नहीं कर रहे हैं तो मैं हैरान हूँ कि यह आज्ञादी कैसे हुई। आज्ञादी हम ने इस लिए तो नहीं ली कि कुछ सुफेद आदमियों की जगह कुछ काले आदमी बैठ जाएं और इन्तजाम में कोई फर्क न आए।

भाखड़ा में जो काम हो रहा है वह बहुत अच्छा है मगर इस का यह मतलब नहीं कि मेरे दोस्त 10 रुपए बरबाद करके 8 आने का बर्तन ले आएँ और लोगों को दिखाते फिरें—कि देखिए हम यह लाए हैं। हमें तो यह देखना है कि भाखड़ा पर जो करोड़ों रुपया खर्च किया जा रहा है, यह चन्द रुपया का तो काम नहीं, उस से पूरा काम भी हो रहा है कि नहीं। हमारी शिकायत यह नहीं कि काम कुछ नहीं हुआ। हमारी शिकायत तो यह है कि काम हुआ है लेकिन यह उस रकम के मुकाबला में बहुत कम है जो कि केन्द्र से कर्ज ली गई है।

जो काम इस डैम पर हुआ है हमारे वजीर साहिबान उस को तो लोगों के सामने बढ़ा चढ़ा कर दिखा देते हैं लेकिन इस में जो खराबियां हैं वह नहीं दिखाते। नीचे के अफसरों से लेकर उन बड़े बड़े अफसरों तक, जो अंग्रेजों के जमाने में खाते पीते और ऐश उड़ाते थे, अब भी कोई फर्क नहीं पड़ा है। इस में तो और इजाफा हो गया है। इस के सम्बन्ध में मैं तो कहूँगा कि हम ने रिश्वत को आम कर दिया

[पंडित श्री राम शर्मा]

है ! और इस बारे में party politics को इस्तेमाल में लाया जा रहा है। सब को पता है कि जिले के अन्दर न तो Superintending Engineer के और न ही Executive Engineer के इख्तियार में कुछ है। अगर किसी के हाथ में कुछ है तो वे हैं वजीर साहिबान या इन के बड़े बड़े दोस्त और कई एम. एल. एज.। मुझे पता है कि कैसे इन के रिश्तेदार काम कराते हैं।

मुझे तो अपने इलाके का तजरुबा है। और मेरा ख्याल है कि अमृतसर वगैरा दूसरे इलाकों में भी ऐसा ही होगा। खेतों में मोरियां दी जाती हैं तो इन के रिश्तेदारों को मोरियां किसी अर्जी पर नहीं दी जाती और इन पर कोई भी देख भाल नहीं करता और न ही देख भाल करने पर दी जाती हैं। इस तरह से नहरों की extension के महकमे को बेजान कर दिया गया है। मैं यह नहीं कहता कि इस महकमे का काम अच्छा नहीं है। काम अच्छा है। लेकिन रिश्तत बहुत चलती है। श्रीमान जी ! अंग्रेजों के वक्त में तो यह था कि कोई बड़ा अफसर डट कर बैठ गया तो अच्छी तरह राज कर सकता था लेकिन अब तो वह भी खत्म हो गया। यहां तो बड़े से छोटे अफसर तक सब में खूब रिश्तत चलती है और वह भी party politics की बिना पर; बल्कि यह तो अगले elections में वोटें capture करने के लिए काम चल रहा है। किसी को मोरी लगा दी। किसी के गांव में कोई और काम कर दिया। और इस तरह लोगों को हाथ में रखा। यह सब काम ऊपर के इशारे से होते हैं और अगर कोई ईमानदार अफसर इन के इशारों पर गलत काम न करना चाहें उन्हें वहां से तबदील कर दिया जाता है। और जो अफसर इन के इशारों पर काम करता है रिश्तत खूब लेता है तो उस की यह खूबी मानी जाती है और उसे सरर्विस में extension दे दी जाती है। फिर आज corruption है वही रुपया लेने देने का पुराना तरीका जूँ का तूँ चला आ रहा है। इस तरीके से कई लोगों को नए extension और कई लोगों को नई मोरियां दी गई हैं।

स्पीकर साहिब ! इस से जो लोग सब से ज्यादा फायदा उठा रहे हैं वह वकील हैं। party politics की वजह से इन वकीलों ने रिश्तत लेने देने का पेशा ही इख्तियार कर लिया है। आप जिधर भी देखें वे मौजूद हैं। Executive Engineer के सामने यह पेश होते हैं, S. D. O. के सामने यह पेश होते हैं। और अगर overseers के सामने पेश होना मुमकिन हो तो वहां भी पेश होने को तैयार हैं। आप को सुन कर हैरानी होगी कि एक एक केस का पांच पांच सौ एक एक हजार रुपया फीस लेते हैं। तरीका इन का यह है कि client से एक मुखतारनामा भरवा लिया और उन का काम करवा दिया। पहले यह जिस अफसर के पास case हो उस को जा मिलते हैं और पूछ लेते हैं कि इस case में क्या करेंगे। अफसर भी डरते हैं क्योंकि यह वजीरों के आदमी होते हैं एम. एल. एज. के दोस्त और रिश्तेदार होते हैं। इसलिए अफसर कह देते हैं कि ऐसा हो सकता है कि नहीं।

इसी बारे में मैं यह बताना चाहता हूँ कि वकीलों ने एन अफसरों से रिश्तत मुकर्रर कर रखी होती है और एक एक वकील ने महकमा नहर के अफसरों से मिल

कर लाखों रुपए कमाए हैं। इन के घरों के बाहर बोर्ड लगे हुए हैं कि वह नहर के केषों के expert हैं। इस बात को वज़ीर और एम. एल. एज़. भी भली प्रकार जानते हैं। अगर शिकायत की जाए और Superintending Engineer या Chief Engineer को मिला जाए तो चूँकि वह उन के मूँह लगे होते हैं शिकायत कोई नहीं सुनता। इस से साफ़ ज़ाहिर है कि लूट खूब ज़ोरों पर है।

इस के बाद भाखड़ा डैम के अन्दर Extension की स्कीम है। उस के अन्दर भी भारी लूट है। इस के बारे में मेरे पास फाइलें मौजूद हैं और मैं इस की कोई वज़ाहत नहीं करना चाहता। लेकिन इतना बताना चाहता हूँ कि भाखड़ा डैम में टोहाना Extension के अन्दर भठठा देने की स्कीम थी। जिस के लिए टैण्डर भरे गए और एक ठेकेदार को जिस ने सब से कम रेट भरे थे, काम दे दिया गया। कुछ दिनों के बाद एक और ठेकेदार ने जो किसी वज़ीर का रिश्तेदार या एम. एल. ए. का आदमी था और जिस से दूसरे सब टैण्डर भरने वालों से ५ आने रेट ज्यादा भरा था ठेका अपने नाम करा लिया और जिस ने इसको ठेका दिलाने में मदद की उस से ५०० रुपया महावार ठहरा लिया गया। मेरे पास फाइल है। इस में टैण्डर का नम्बर है। Executive Engineer का वह हुकम भी है कि अभी काम शुरू न किया जाए और कुछ देर के लिये ठहरा लिया जाए। और बाद में वह आर्डर cancel कर दिया गया। अब बेचारा कानूनी मशवरे लेता फिरता है। मैं सिर्फ वज़ादारी की वजह से उस का नाम नहीं लेना चाहता। वैसे हर कोई इस के बारे में जानता है। सब को पता है कि फुलॉ के पास जाओ तो काम बन जाएगा। स्पीकर साहिव। यह कोई भी काम अच्छा नहीं कर सकते। भठठे देने में, मोरी निकालने में और इस के इलावा बहुत से कामों में scandals चल रहे हैं। हर कोई देखता है कि असली हालत क्या है और किस तरह करोड़ों रुपए के खर्च में लाखों रुपये यह लोग रिश्त और लूट से कमा रहे हैं।

एक और बात जो मैं आप के गोशगुज़ार करना चाहता हूँ यह है कि सरकार ने एक बहुत बड़ी मेहरवानी फरमाई है। बड़ी दौड़ धूप और तगोदो के बाद यह शानदार एलान किया गया कि आवयाना जो पिछली वज़ारत ने बढ़ा दिया था उस में एक चौधई की मुआफ़ी दी जा रही है। इस एलान पर खूब तालियां बजीं क्योंकि यहां पर तालियां बजाने वालों की कमी नहीं है। ग़र्ज़ इस मुआफ़ी पर बड़ी खुशी मनाई गई। मगर इस मुआफ़ी की हकीकत भी ज़रा सुन लीजिये। महकमे में हर जिनस का आवयाना मुकर्रर है कि फुलॉ जिनस पर यह लिया जाएगा। इन्होंने ने गेहूँ का rate घटा दिया और इस पर बड़ी धूम धाम से खुशी मनाई गई। लेकिन साथ ही यह बात भी है कि अगर बड़ी फसल के साथ थोड़ी सी दूसरी फसल भी बोई गई हो और जिस का rate ज्यादा हो तो दोनों के लिये उसी rate पर आवयाना वसूल किया जाएगा खाह बड़ी फसल का rate कम ही क्यों न हो और उस के साथ जो थोड़ी सी जिनस बोई गई हो उस का ज्यादा हो। मेरी गुज़ारिश यह है कि मेरे इलाके हरयाना में गेहूँ के साथ एक दो आड़ें सरसों की ज़रूर दे दी जाती है। मेरा खयाल है कि पंजाब भर में दूसरे सब जिलों में भी ऐसा ही किया जाता है। चुनांचि इन्होंने ने इधर तो यह मुआफ़ी का एलान किया और उधर

[ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ]

हुकम दे दिया कि सारी फसल थोड़े rate वाली हो मगर उस के साथ थोड़ी सी ज्यादा rate वाली जिनस भी बोई गई हो तो सारी पर बड़े rate वाली का आबियाना वसूल कर लो। चुनावि सारे पंजाब में सरसों का rate लिया गया। मुआफ़ी के इतने शानदार ऐलान के बाद यह जो तरीका इख्तियार किया गया मैं इस को धोका और fraud तो यहां क्या कहूं जो भी नर्म से नर्म लफ्ज़ आप इसतेमाल करना चाहें कर लें मगर हुकम यही है कि सरसों की अगर एक लकीर भी हो तो सारा आबियाना सरसों के rate पर वसूल कर लिया जाएगा। पस उधर यह हो रहा है और यहां वज़ीर साहिबान और उन के दूसरे साथी शोर मचा रहे हैं कि हम ने मुआफ़ी दे दी। अब जनाब चूंकि वक्त तंग है इस लिये यही दो बातें कह कर तक्रार खत्म करता हूँ। फिर कोई मौका मिला तो उस समय सैंकड़ों ऐसी बातें बताई जा सकती हैं।

(At this Stage Mr. Deputy Speaker occupied the Chair)

ਸਰਦਾਰ ਗੁਰਮੇਜ ਸਿੰਘ (ਸੇਰਾਹ): ਪ੍ਰਧਾਨ ਜੀ ! ਕਲ ਤੋਂ ਨਹਿਤ ਦੇ ਮਹਿਕਮੇ ਬਾਰੇ ਕਈ ਸਜਨਾਂ ਨੇ ਆਪਣੇ ਖਿਆਲ ਆਪ ਜੀ ਦੇ ਸਾਹਮਣੇ ਰੱਖੇ ਹਨ। ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਵਿਚ ਅੱਗੇ ਅਜਿਹੀ ਸਰਕਾਰ ਕੋਈ ਨਹੀਂ ਹੋਈ ਜਿਸ ਨੇ ਐਨੀਆਂ ਨਹਿਰਾਂ ਬਣਵਾਈਆਂ ਹੋਣ ਅਤੇ Tube well ਲਗਵਾਏ ਹੋਣ। ਸਾਰੇ ਪੰਜਾਬ ਵਿਚ ਇਨ੍ਹਾਂ ਦਾ ਜਾਲ ਬਣਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਜਿਹੜਾ ਕੋਈ ਆਦਮੀ ਪੰਜਾਬ ਦਾ ਦੌਰਾ ਕਰੇਗਾ ਉਹ ਦੇਖੇਗਾ ਕਿ ਕੋਈ ਥਾਂ ਅਜਿਹੀ ਨਹੀਂ ਜਿੱਥੇ ਨਹਿਰਾਂ ਨਾ ਹੋਣ। ਪ੍ਰਧਾਨ ਜੀ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਵੰਗੇ ਕੰਮ ਦੀ ਹੌਸਲਾ ਅਫਜ਼ਾਈ ਜ਼ਰੂਰ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ਅਤੇ ਇਸ ਵਾਸਤੇ ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਇਸ ਸੰਬੰਧੀ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ ਹਾਂ। ਆਬਪਾਸ਼ੀ ਦੇ ਸਾਧਨ ਵਧਨ ਨਾਲ ਪੰਜਾਬ ਦੀ ਪੈਦਾਵਾਰ ਵਧੀ ਹੈ ਅਤੇ ਅਸਾਂ 1,47,000 ਟਨ ਅਨਾਜ ਬਾਹਰ ਭੇਜਿਆ ਹੈ। ਇਹ ਵਧੀ ਹੋਈ ਆਬਪਾਸ਼ੀ ਦਾ ਨਤੀਜਾ ਹੈ।

ਲੇਕਿਨ, ਪ੍ਰਧਾਨ ਜੀ, ਕੁਝ ਕਮੀਆਂ ਵੀ ਹਨ ਅਤੇ ਮੈਂ ਉਹ ਵੀ ਅਰਜ਼ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਪਹਿਲੀ ਚੀਜ਼ ਇਹ ਹੈ ਕਿ ਕਈ ਨਵੇਂ ਰਾਜਬਾਹੇ ਖੋਦੇ ਗਏ ਜਿਨ੍ਹਾਂ ਵਿਚ ਪਾਣੀ ਛੱਡਣ ਬਾਰੇ ਕੋਈ programme ਨਹੀਂ ਦਸਿਆ ਗਿਆ। ਜੇਕਰ ਉਨ੍ਹਾਂ ਵਿਚ ਪਾਣੀ ਛੱਡਿਆ ਵੀ ਗਿਆ ਤਾਂ ਉਹਦਾ programme ਅਜਿਹਾ ਸੀ ਕਿ ਸਾਉਣੀ ਫਸਲ ਜਿਸਨੂੰ ਮੁੰਜੀ ਕਹਿੰਦੇ ਹਨ ਉਸਦੀ ਬੀਜਾਈ ਤੋਂ ਬਾਅਦ ਪਾਣੀ ਛੱਡਣਾ ਅਤੇ ਪੱਕਣ ਤੋਂ ਪਹਿਲਾਂ ਬੰਦ ਕਰ ਦੇਣਾ। ਇਸ ਸੰਬੰਧ ਵਿਚ ਮੈਂ ਇਹ ਵੀ ਦਸ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਬਰਸਾਤ ਦਾ ਜਿਹੜਾ ਵਾਧੂ ਪਾਣੀ ਸੀ ਉਹੀ ਰਾਜਬਾਹਿਆਂ ਵਿਚ ਛੱਡ ਦਿੱਤਾ ਗਿਆ ਅਤੇ ਮੁਆਮਲਾ ਪੂਰਾ ਵਸੂਲ ਕਰ ਲਿਆ ਗਿਆ। ਇਹ

ਬੇਇਨਸਾਫ਼ੀ ਮੈਂ ਸਰਕਾਰ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਪਾਣੀ ਪੂਰਾ ਦੇ ਕੇ ਬੇਸ਼ਕ ਪੂਰਾ ਮੁਆਮਲਾ ਲਿਆ ਜਾਵੇ ਪਰ ਬਰਸਾਤ ਦਾ ਵਾਧੂ ਪਾਣੀ ਦੇ ਕੇ ਪੂਰਾ ਮੁਆਮਲਾ ਲੈਣਾ ਜ਼ਿਮੀਂਦਾਰਾਂ ਤੇ ਕਿਸਾਨਾਂ ਨਾਲ ਧੱਕਾ ਕਰਨਾ ਹੈ।

ਦੂਜੀ ਗਲ ਇਹ ਹੈ ਕਿ ਬਿਜਲੀ ਦੇ rate ਕਾਰਖਾਨਿਆਂ ਅਤੇ ਕੋਠੀਆਂ ਵਾਲਿਆਂ ਲਈ ਘਟ ਹਨ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਨੂੰ ਛੋਟੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਅਤੇ ਬੱਤੀਆਂ ਜਲਾਣ ਵਾਲਿਆਂ ਗਰੀਬ ਲੋਕਾਂ ਅਤੇ tube well ਨਾਲ ਥੋੜੀ ਬਹੁਤ ਆਬਪਾਸ਼ੀ ਕਰਨ ਵਾਲਿਆਂ ਦਾ ਖਿਆਲ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਨਾਲ ਬੇਇਨਸਾਫ਼ ਹੋ ਰਹੀ ਹੈ।

ਫੇਰ ਪ੍ਰਧਾਨ ਜੀ, ਬਟਾਲੇ ਦੇ ਇਲਾਕੇ ਵਿਚ ਧਿਆਨ ਪੁਰ ਤੋਂ ਇਕ ਰਾਜਬਾਹਾ ਕਢਿਆ ਗਿਆ ਹੈ। ਉਹਦੇ ਵਾਸਤੇ ਜਿਨ੍ਹਾਂ ਦੀ ਜ਼ਮੀਨ ਲਈ ਗਈ ਉਨ੍ਹਾਂ ਦੀ ਫ਼ਸਲ ਪਕ ਰਹੀ ਸੀ। ਉਸ ਫ਼ਸਲ ਨੂੰ ਉਜਾੜ ਕੇ ਰਾਜਬਾਹਾ ਕਢਿਆ ਗਿਆ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਪਾਣੀ ਫੇਰ ਵੀ ਠੀਕ ਨਾ ਦਿੱਤਾ ਗਿਆ। ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਮੈਂ ਬੇਨਤੀ ਕਰ ਦਿਆਂ ਕਿ ਨਹਿਰ ਦੇ ਮਹਿਕਮੇ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਜਿਨ੍ਹਾਂ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀਆਂ ਜ਼ਮੀਨਾਂ ਅੱਧੀਆਂ ਨਹਿਰਾਂ ਦੇ ਇੱਧਰ ਤੇ ਅੱਧੀਆਂ ਉੱਧਰ ਹੋ ਗਈਆਂ ਹਨ.....

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ: ਇਸ ਵੇਲੇ Demand No. 8 ਤੇ ਬਹਿਸ ਹੋ ਰਹੀ ਹੈ, ਕਿਰਪਾ ਕਰਕੇ ਉਸ ਤੇ ਬੋਲੋ।

ਸਰਦਾਰ ਗੁਰਮੇਜ ਸਿੰਘ: ਮੈਂ ਨਹਿਰਾਂ ਦੇ ਮਹਿਕਮੇ ਦੀ ਬਾਬਤ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਹਾਂ।

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ: ਪਰ ਨਹਿਰਾਂ ਦੇ ਮਹਿਕਮੇ ਵੀ ਵੰਡੇ ਹੋਏ ਹਨ।

ਸਰਦਾਰ ਗੁਰਮੇਜ ਸਿੰਘ: ਮੇਰੀ ਅਰਜ਼ ਇਨੀ ਹੈ ਕਿ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਜ਼ਮੀਨਾਂ ਨਹਿਰਾਂ ਦੇ ਦੋਨੋਂ ਤਰਫ ਅੱਧੀਆਂ ਅੱਧੀਆਂ ਵੰਡੀਆਂ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨਾਲ ਹੋਈ ਬੇਇਨਸਾਫ਼ੀ ਨੂੰ ਦੂਰ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ।

ਪ੍ਰੋਫੈਸਰ ਚੇਰ ਸਿੰਘ (ੜੜੜੜ): ਅਧਿਕਾਰ ਸਹੋਦਯ, ਅਮੀ ਨਹਿਰ ਕੇ ਸਹਿਕਮੇ ਕੇ ਸੁਤਅਲਿਕ ਜੋ demand House ਕੇ ਸਾਮਨੇ ਪੇਸ਼ ਹੈ ਇਸ ਪਰ opposition ਕੀ ਤਰਫ਼ ਤੋਂ ਆਰ Government Party ਕੀ ਤਰਫ਼ ਤੋਂ ਦੋ ਤੀਨ speeches ਫੁੜੇ ਹੈ। ਯਹ ਠੀਕ ਹੈ ਕਿ ਨਹਿਰ ਕੇ ਸਹਿਕਮੇ ਕੀ establishment ਨੇ ਆਰ ਅਫਸਰੋਂ ਨੇ ਪਿਛਲੇ ਏਕ ਦੋ ਸਾਲੋਂ ਮੈਂ ਖ਼ਾਸ ਤੌਰ ਪਰ ਆਰ ਪਿਛਲੇ ਪਾੱਚ ਸਾਲੋਂ ਮੈਂ ਆਮ ਤੌਰ ਪਰ ਬਹੁਤ ਮੇਹਨਤ ਤੋਂ ਦਿਨ ਰਾਤ ਏਕ ਕਰਕੇ ਕਾਮ ਕਿਆ ਹੈ ਆਰ ਕੜੇ ਰਾਜਬਾਹੋਂ ਆਰ ਨਹਿਰੋਂ ਨਿਕਾਲੀ ਹੈ। ਇਸ ਕੇ ਲਿਯੇ ਮੈਂ ਇਨ੍ਹੋਂ ਕਥਾੜੀ ਦੇਤਾ ਹੂੰ ! ਜੈਸੇ ਪੰਡਿਤ ਸ਼੍ਰੀ ਰਾਮ ਸ਼ਰਮਾ ਜੀ ਨੇ ਕਹਾ ਹੈ ਵਹ ਸਭ ਸਯ

[प्रोफ़ैसर शेर सिंह]

नहीं है अब इस महकमे का काम बहुत बढ़ गया है। अंग्रेज के ज़माने में तो इस महकमे का केवल यह काम था कि कहीं कहीं मुरम्त कर दी और एक जगह से बंद करके दूसरी जगह मोरी बना दी। इन मामूली बातों पर लोगों को हजारों रुपया खर्च करना पड़ता था लेकिन अब यह महकमा इतना काम कर रहा है कि कोई ही छोटा या बड़ा अफसर होगा जिसे कोई फुरस्त मिलती हो। इस चीज़ के लिये उन्हें सचमुच बधाई मिलनी चाहिये लेकिन इसमें कुछ defects या कमियां भी है और अगर हम इनके notice में यह चीज़ें न लायें तो हमारी बात अधूरी रह जाती है। हालत यह है कि अबल तो बरसाती नहरों का पानी ज़िमींदारों को 33 फी सदी मिलता है लेकिन अगर ज़िमींदार खड़ी खेती में पानी लगा ले और उस के कुछ दिन बाद अगली फसल मसलन चने की बीजाई करले तो उससे आबियाना दोनों फसलों का ले लिया जाता है। मैं और मिसाल देता हूं। अब गेहूं की फसल खड़ी है ज़िमींदारों से गेहूं का आबियाना भी ले लिया जायेगा और खरीफ का भी। अर्थात् बाजरे और जवार का भी। पटवारी यह देखने की कोशिश ही नहीं करते कि किसी ने कोई फसल बोई है या नहीं। यह किसान के साथ ज़ियादती है! एक तो सरकार ने पहले ही 50 फी सदी आबियाना ज़ियादा कर रखा है हालांकि गेहूं और चने के निरख कम हो रहे हैं। यह ठीक है कि सरकार आबियाने को कम करने के लिये कुछ कदम उठा रही है लेकिन यह दुरस्त नहीं कि गेहूं खड़ा है तो खरीफ का आबियाना भी ले लिया जाये। गलत ढंग से आबियाना लगा देना और दो २ फसलों का मजबूरी हालत में खड़ी फसल में अपनी बारी कारण देने से दो फसलों का आबियाना लेना अन्याय है जो कि एक दम बंद होना चाहिए।

श्रीमान जी Bhakra Dam पर अरबों रुपया खर्च होना है। करीबन 1½ अरब रुपया खर्च होगा। इसमें से बहुत सी रकम ज़िमींदारों से Betterment fee के तौर पर ली जायेगी।

उपाध्यक्ष महोदय : आप कृपा करके Demand पर बोलिये।

प्रोफ़ैसर शेर सिंह : श्रीमानजी में Demand पर ही बोल रहा हूं। Bhakra Dam पर अंधा धुंध खर्च हो रहा है। खियाल किया जाता है कि जितना खर्च होना चाहिये उस से 1½ गुना ज़ियादा हो जायेगा। ठेकेदार और कई और लोग मिसाले वगैरा का अर्थात् सीमेंट, लोहे वगैरा का खूब सफाया कर रहे हैं। मेरी प्रार्थना है कि इस 1½ अरब रुपया को जो किसानों से वसूल किया जाता है इस बेदर्दी से खर्च न किया जाये। इस खर्च पर पूरी देख भाल होनी चाहिये ताकि फज़ूल खर्च रोका जाये। यह ठीक है कि रिश्वत खोरी वगैरा बन्द करने के लिए कई cases चलाये जा रहे हैं। परन्तु इतना ही करने से काम न चलेगा। हमें रिश्वत वगैरा बन्द करने के लिये हंगामी कदम उठाने होंगे। कहा जाता है कि पुलें इतनी खराब बनाई जा रही हैं कि अगर उन्हें एक ईंट की ठोकर लगे तो वह टूट जायें। मेरी गुज़ारिश है कि काम निहायत ईमानदारी से किया जाना चाहिये ताकि ज़िमींदारों पर कम से कम

बोका पड़े।

ਸ਼੍ਰੀਮਾਨ ਜੀ, ਆਖਿਰ ਮੈਂ ਇਸ ਸਹਕਮਾ ਕੋ Schemes ਐਂਰ construction ਕੇ ਕਾਮ ਕੇ ਲਿਯੇ ਫਿਰ ਬਧਾਓਂ ਦੇਂਦਾ ਹੂੰ। ਲੇਕਿਨ ਤਨ ਸੇ ਯਹ ਪ੍ਰਾਰਥਨਾ ਮੀ ਕਰਤਾ ਹੂੰ ਕਿ ਕਾਮ ਖੂਬ ਦੇਖ ਖਾਲ ਸੇ ਕਿਯਾ ਜਾਯੇ ਤਾਕਿ ਜ਼ਿੰਮੀਂਦਾਰ ਪਰ ਨਾਜਾਯਜ਼ ਬੋਝ ਨ ਪਏ। ਯਦਿ ਕੇ ਏਸਾ ਕਰੋਂਗੇ ਤੋ ਸਚਮੁਚ ਇਸ ਸਹਕਮੇ ਕੋ ਮਗੀਰਥੋਂ ਕਾ ਸਹਕਮਾ ਕਹਾ ਜਾਯੇਗਾ।

ਮੌਲਵੀ ਅਬਦੁਲ ਗ਼ਨੀ ਡਾਰ (ਨੂਹ): ਪ੍ਰਧਾਨ ਜੀ ਮੈਂ ਆਪ ਜੀ ਦਾ ਬਹੁਤ ਸ਼ੁਕਰੀਆ ਅਦਾ ਕਰਦਾ ਹਾਂ ਕਿ ਆਪ ਜੀ ਨੇ ਮੈਨੂੰ ਬੋਲਣ ਲਈ ਵਕਤ ਦਿਤਾ ਹੈ। ਮੈਂ ਇੰਤਹਾਈ ਤੌਰ ਤੇ ਬਿਮਾਰ ਹਾਂ ਅਤੇ ਜ਼ਿੰਦਗੀ ਤੇ ਮੌਤ ਦੀ ਕਲਮਕਲ ਵਿਚ ਮੁਬਤਲਾ ਹਾਂ। ਮੈਂ ਇਕ ਅਰਜ਼ ਕਰਨੀ ਸੀ ਤੇ ਇਸ ਗਲ ਨੂੰ ਆਪਣਾ ਪਰਮ ਸਮਝ ਕੇ ਸਭਾ ਵਿਚ ਅਜ ਆਇਆ ਹਾਂ। ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਏਹ ਮੇਰੀ ਇਸ ਬਜਟ ਸੈਸ਼ਨ ਵਿਚ ਆਖਰੀ ਅਰਜ਼ ਹੋਵੇ। ਪ੍ਰਧਾਨ ਜੀ ਮੈਨੂੰ ਆਪਣੇ Chief Minister ਸਾਹਿਬ ਦੀ ਤਕਰੀਰ ਸੁਣ ਕੇ ਬਹੁਤ ਖੁਸ਼ੀ ਹੋਈ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਉਹ ਆਪਣੀ Ministry ਦੀ ਹਰ ਖਰਾਬੀ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਤਿਆਰ ਹਨ ਅਤੇ ਇਸ ਗਲ ਲਈ ਉਨ੍ਹਾਂ ਸਦਰ ਸਾਹਿਬ ਨੂੰ ਇਖਤਿਆਰ ਦਿਤਾ ਹੈ ਕਿ ਉਹ ਇਕ Privileges Committee ਬਨਾਉਣ ਜਿਹੜੀ ਸਾਰੀਆਂ ਗਲਾਂ ਦੀ ਤਹਿਕੀਕਾਤ ਕਰੇ। ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਉਹ ਹਰ ਬੁਰਾਈ ਨੂੰ ਦੂਰ ਕਰਨਗੇ। ਮੈਂ ਇਸ ਬਾਰੇ ਜ਼ਿਆਦਾ ਨਹੀਂ ਕਹਿੰਦਾ ਮੈਨੂੰ ਇਕ ਗਲ ਯਾਦ ਆ ਗਈ ਹੈ ਅਤੇ ਮੈਂ ਉਹ ਜ਼ਰੂਰ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਕ ਤੇਲੀ ਨੇ ਮੁਲਾਂ ਕੋਲ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਕਿ ਤੁਹਾਡੇ ਬੈਲ ਨੇ ਮੇਰੇ ਬੈਲ ਨੂੰ ਮਾਰ ਦਿਤਾ ਹੈ। ਮੁਲਾਂ ਨੇ ਕਿਹਾ ਕਿ ਤੂੰ ਬੈਲ ਲੜਾਇਆ ਹੀ ਕਿਉਂ ਸੀ। ਪਰ ਚੰਗਾ ਹੋਇਆ ਕਿ ਉਹ ਬੈਲ ਮਾਰਿਆ ਗਿਆ। ਜੇ ਉਹ ਜੀਉਂਦਾ ਰਹਿੰਦਾ ਤਾਂ ਉਸਨੇ ਕੋਈ ਬਚਾ ਮਾਰ ਦੇਣਾ ਸੀ।

ਪ੍ਰਧਾਨ ਜੀ ਪਹਿਲਾਂ ਤਾਂ ਭਾਖੜਾ-ਨੰਗਲ ਦੇ ਮਹਿਕਮੇ ਨੂੰ ਜਵਾਈਆਂ ਦਾ ਮਹਿਕਮਾ ਕਿਹਾ ਜਾਂਦਾ ਸੀ ਤੇ ਹੁਣ ਕਿਤਾਬਾਂ ਦੀ Nationalisation ਹੋ ਜਾਣ ਦੇ ਬਾਅਦ ਇਸ ਮਹਿਕਮੇ ਨੂੰ ਵੀ ਜਵਾਈਆਂ ਦਾ ਮਹਿਕਮਾ ਕਿਹਾ ਜਾਂਦਾ ਹੈ।

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ: ਜੇ ਮਾਨਯੋਗ ਮੈਂਬਰ ਨੇ Personal explanation ਦੇਣਾ ਹੈ ਤਾਂ ਮੈਂ ਇਜਾਜ਼ਤ ਦੇ ਸਕਦਾ ਹਾਂ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ Demand ਦੀ ਬਹਿਸ ਦੇ ਸੰਬੰਧ ਵਿਚ Strictly relevant ਰਹਿਣਾ ਚਾਹੀਦਾ ਹੈ।

ਮੌਲਵੀ ਅਬਦੁਲ ਗ਼ਨੀ ਡਾਰ: ਉਨ੍ਹਾਂ ਨੇ ਹਾਊਸ ਵਿਚ ਇਹ ਗਲ ਕਹੀ ਕਿ ਕਿਤਾਬਾਂ ਦੇ ਟੈਂਡਰ scheduled rates ਦੇ ਮੁਤਾਬਿਕ ਲੈ ਕੇ ਆਰਡਰ ਦਿਤੇ ਗਏ ਸਨ। ਮੁਖ ਮੰਤ੍ਰੀ ਜੀ ਨੂੰ ਜ਼ਰੂਰ ਕੁਝ ਨ ਕੁਝ ਕਹਿਣਾ ਹੁੰਦਾ ਹੈ। ਮੈਂ ਇਕ ਗਲ ਵਲ ਆਪ ਜੀ ਦਾ ਧਿਆਨ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਪ੍ਰਧਾਨ ਜੀ, ਮਾਨਯੋਗ ਮੁਖ ਮੰਤ੍ਰੀ

[ਮੌਲਵੀ ਅਬਦਲ ਗਨੀ ਡਾਰ]

ਕਹਿੰਦੇ ਹਨ ਕਿ ਨੇਕ ਤੇ ਚੰਗੇ ਅਫਸਰਾਂ ਦੀ ਸਾਨੂੰ ਰਖਿਆ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਤੇ ਉਨ੍ਹਾਂ ਦਾ ਹੌਸਲਾ ਵਧਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਵੀ ਇਸ ਗਲ ਦੀ ਤਾਈਦ ਕਰਦਾ ਹਾਂ। ਪ੍ਰਧਾਨ ਜੀ, ਆਪ ਸੁਣ ਕੇ ਹੈਰਾਨ ਹੋਵੋਗੇ ਕਿ ਦੋ ਦਿਨਾਂ ਦੇ ਬਾਅਦ ਇਹ ਵਜ਼ਾਰਤ ਕਿਹੋ ਜਿਹਾ ਇਨਸਾਫ ਕਰਦੀ ਹੈ। ਕੁਝ ਅਫਸਰਾਂ ਨੇ ਜਿਨ੍ਹਾਂ ਨੇ ਕਿ ਸਿੰਚਾਈ ਦੇ ਮਹਿਕਮੇ ਨੂੰ ਝੜਾ ਕਾਮਯਾਬ ਬਣਾਇਆ ਹੈ, ਇਕ ਵਜ਼ੀਰ ਅਗੇ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਕਿ ਸਾਡੇ ਇਕ ਸਾਬੀ ਨਾਲ ਅਨਿਆਏ ਹੋਇਆ ਹੈ ਤੇ ਗ਼ੈਰ ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਇੰਜੀਨੀਅਰ ਦੇ ਜਵਾਈਆਂ ਨੂੰ ਤਰਕੀ ਦਿਤੀ ਗਈ ਹੈ। ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਦੋ ਸਜ਼ਨਾਂ ਨੂੰ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਕੋਲ ਬਿਠਾ ਲਿਆ। ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਇਕ ਸੱਜਨ ਰਾਇ ਬਹਾਦੁਰ ਕੰਵਰ ਸੈਨ ਚੇਅਰਮੈਨ ਪਾਵਰ ਕਮਿਸ਼ਨ, ਗਵਰਨਮੈਂਟ ਆਫ ਇੰਡੀਆ, ਦਿੱਲੀ ਸਨ ਤੇ ਦੂਜੇ ਸੱਜਨ ਰਾਇ ਬਹਾਦੁਰ ਏ. ਐਨ. ਖੋਸਲਾ ਚੀਫ ਇੰਜੀਨੀਅਰ। ਪ੍ਰਧਾਨ ਜੀ, ਕੀ ਇਹ ਇਨਸਾਫ ਦਾ ਤਕਾਜ਼ਾ ਹੈ ਕਿ ਲੋਕ ਜਿਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਸ਼ਿਕਾਇਤ ਲੈ ਕੇ ਆਉਣ ਉਨ੍ਹਾਂ ਨੂੰ ਬਿਠਾ ਲਿਆ ਜਾਏ। ਇਸ ਦੇ ਇਲਾਵਾ ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਰਾਇ ਬਹਾਦੁਰ ਕੰਵਰ ਸੈਨ ਨੂੰ confidential file ਵੇਖਣ ਦਾ ਮੌਕਾ ਦਿਤਾ ਗਿਆ। ਪਰ ਇਹ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਅਸੀਂ ਈਮਾਨਦਾਰ ਅਫਸਰਾਂ ਨੂੰ ਤਰੱਕੀ ਦੇਣਾ ਚਾਹੁੰਦੇ ਹਾਂ ਤੇ ਅਨਿਆਏ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਤੇ ਪਬਲਿਕ ਦੀ ਤਸੱਲੀ ਕਰਾਉਣ ਲਈ ਇਹੋ ਜਿਹੇ case ਪਬਲਿਕ ਸਰਵਿਸ ਕਮਿਸ਼ਨ ਕੋਲ ਭੇਜ ਦਿੰਦੇ ਹਾਂ ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕੀ ਮਾਨਯੋਗ ਮੁਖ ਮੰਤ੍ਰੀ ਮੇਰੇ ਇਸ ਇਲਜ਼ਾਮ ਨੂੰ ਝੁਠਲਾ ਸਕਦੇ ਹਨ ਕਿ establishment (ਆਮਲੇ) ਨਾਲ ਜਿਹੜੀ ਜ਼ਿਆਦਤੀ ਹੋ ਰਹੀ ਹੈ ਤੇ ਜਿਹੜੀ ੨੨ ਤਾਰੀਖ ਨੂੰ ਹੋਈ ਹੈ ਉਸ ਨੂੰ ਦੂਰ ਕਰਨ ਦਾ ਕੋਈ ਉਪਾਓ ਢੂੰਡ ਸਕਦੇ ਹਨ? ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਮੈਨੂੰ ਪਤਾ ਲਗਾ ਹੈ ਕਿ 1300 ਇੰਟਾਂ ਨਾਲ 100 ਮੁਰੱਬਾ ਫੁਟ ਬਿਲਡਿੰਗ ਤਿਆਰ ਹੋ ਸਕਦੀ ਹੈ ਤੇ ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਭਠਿਆਂ ਤੇ ਠੇਕਿਆਂ ਦਾ ਜ਼ਿਕਰ ਵੀ ਆ ਜਾਂਦਾ ਹੈ। ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਬੇਸ਼ੁਮਾਰ ਇਹੋ ਜਿਹੀਆਂ ਮਿਸਾਲਾਂ ਹਨ ਜਿਨ੍ਹਾਂ ਵਿਚ ਨਾਜਾਇਜ਼ ਕੁੰਬਾ ਪਰਵਰੀ ਹੁੰਦੀ ਹੈ। ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਗਵਰਨਮੈਂਟ ਨੂੰ ਕਿਸੇ ਨਾਲ ਅਨਿਆਏ ਕਰਨ ਦਾ ਕੋਈ ਹਕ ਨਹੀਂ। ਪ੍ਰਧਾਨ ਜੀ ਜੇ ਕੋਈ ਅਨੁਚਿਤ ਸ਼ਬਦ ਮੇਰੇ ਮੂੰਹ ਵਿਚੋਂ ਨਿਕਲ ਗਿਆ ਹੋਵੇ ਤਾਂ ਉਸ ਲਈ ਮੁਆਫੀ ਮੰਗਦਾ ਹਾਂ। ਜੈ ਹਿੰਦ!

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ (ਟਾਂਡਾ): ਪ੍ਰਧਾਨ ਜੀ ! ਅੱਜ Irrigation ਦੀ ਮੰਗ ਤੇ ਬਹਿਸ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਕਿ ਸਰਕਾਰ ਨੂੰ 1,26,52,000 ਰੁਪਿਆ ਮਾਮਲੇ ਦੇ ਖਰਚ ਲਈ ਦਿਤਾ ਜਾਏ। ਪਿਛਲੀ ਵਾਰ ਵੀ ਇਸ ਤੇ ਬਹਿਸ ਹੋਈ ਸੀ ਤੇ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ ਆਬਪਾਸ਼ੀ ਦੇ ਮਹਿਕਮੇ ਵਾਲਿਆਂ ਨੂੰ ਤਰੱਕੀ ਦੇਣ ਲਈ ਹੀ ਭਾਖੜਾ

ਡੈਮ ਤਿਆਰ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਨਵੀਆਂ ਨਹਿਰਾਂ ਪੁਟੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਇਹ ਚੰਗੀ ਗਲ ਹੈ ਕਿ ਮਹਿਕਮਿਆਂ ਨੂੰ ਰੁਪਿਆ ਦਿਤਾ ਜਾਏ ਤੇ ਉਨ੍ਹਾਂ ਤੇ ਵਧ ਤੋਂ ਵਧ ਖਰਚ ਕੀਤਾ ਜਾਏ ਪਰ ਸਾਨੂੰ ਵੇਖਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਇਹ ਰੁਪਿਆ ਠੀਕ ਢੰਗ ਨਾਲ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਨਹੀਂ। ਸੋ ਜਦੋਂ ਖਰਚ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਕੰਮ ਦੀ ਰਫ਼ਤਾਰ ਵੇਖੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਫੇਰ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਕੰਮ ਥੋੜਾ ਹੁੰਦਾ ਹੈ ਤੇ ਖਰਚ ਵੱਧ ਹੋ ਰਿਹਾ ਹੈ। ਜੇ ਭਾਖੜਾ ਡੈਮ ਵਲ ਵੇਖਿਆ ਜਾਏ ਤਾਂ ਇਸ ਤੋਂ ਕੋਈ ਇਨਕਾਰ ਨਹੀਂ ਕਰ ਸਕਦਾ ਕਿ ਇਹ ਬੜੇ ਸੋਹਣੇ ਤਰੀਕੇ ਨਾਲ ਬਣਾਇਆ ਗਿਆ ਹੈ ਪਰ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿਨ੍ਹਾਂ ਰੁਪਿਆ ਇਸ ਲਈ ਖਰਚ ਕਰਨ ਦਾ ਵਿਚਾਰ ਹੈ ਉਸ ਤੋਂ ਘਟ ਰੁਪਏ ਨਾਲ ਵੀ ਇਹ ਡੈਮ ਤਿਆਰ ਹੋ ਸਕਦਾ ਸੀ ਤੇ ਦੋ ਹਿੱਸੇ ਰੁਪਿਆ ਐਵੇਂ ਜ਼ਾਇਆ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਕੰਮ ਵਿਚ wastage ਬਹੁਤ ਹੋ ਰਹੀ ਹੈ। ਇਹੀ ਨਹੀਂ ਇਸ ਮਹਿਕਮੇ ਵਿਚ ਰਿਸ਼ਵਤ ਦਾ ਬਾਜ਼ਾਰ ਗਰਮ ਹੈ। ਨਿਤ ਨਵੇਂ ਮੁਲਾਜ਼ਮ ਰਖੇ ਜਾਂਦੇ ਹਨ ਤੇ ਵੱਧ ਤੋਂ ਵੱਧ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜੋ ਕਿ ਇਹ ਸੂਬਾ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕਰ ਸਕਦਾ। ਜੇ ਕਰਜ਼ਾ ਲੈ ਕੇ ਐਨਾ ਰੁਪਿਆ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਤੇ ਇਹ ਕਰਜ਼ਾ ਲਾਹੁਣ ਵੇਲੇ ਔਕੜ ਪੇਸ਼ ਆਵੇਗੀ।

ਇਸ ਮਹਿਕਮੇ ਵਿਚ Grow More Food ਤੇ ਵੀ ਬਹੁਤ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਕਈ ਕਿਸਾਨਾਂ ਨੂੰ ਤੇ ਇਸ ਚੀਜ਼ ਦਾ ਪਤਾ ਵੀ ਨਹੀਂ ਕਿ Grow More Food ਦਾ ਵੀ ਕੋਈ ਮਹਿਕਮਾ ਹੈ ਜਾਂ ਨਹੀਂ। ਇਹ ਇਹੋ ਜਿਹਾ ਮਹਿਕਮਾ ਹੈ ਜਿਸ ਵਿਚ ਨਵੇਂ ਨਵੇਂ ਆਦਮੀ ਭਰਤੀ ਕੀਤੇ ਗਏ ਹਨ ਜਿਹੜੇ Grow More Food ਦੇ ਦੁਸ਼ਮਣ ਹਨ ਤੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਬਿਲਕੁਲ ਪਤਾ ਨਹੀਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਪੈਦਾਵਾਰ ਵਧ ਸਕਦੀ ਹੈ। ਅਸੀਂ ਅੱਜ ਵੇਖਦੇ ਹਾਂ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਜਿਹੜੀ ਨਹਿਰ ਚਲਦੀ ਹੈ ਉਸ ਨੂੰ ਹੋਰ ਇਲਾਕੇ ਵਿਚ ਫੈਲਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਫਸਲਾਂ ਬੀਜਣ ਵੇਲੇ ਪਾਣੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਪਰ ਪਕਣ ਵੇਲੇ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ।

ਦੂਜੇ ਇਸ ਮਹਿਕਮੇ ਦਾ ਬੰਦ ਬਨਾਉਣ ਦਾ ਤਰੀਕਾ ਬੜਾ ਨਾਕਸ ਹੈ। ਬੰਨ੍ਹ ਜਲਦੀ ਟੁਟ ਜਾਂਦੇ ਹਨ ਜਿਨ੍ਹਾਂ ਦੇ ਕਾਰਨ ਪਿੰਡਾਂ ਦੇ ਪਿੰਡ ਰੁੜ੍ਹ ਜਾਂਦੇ ਹਨ ਤੇ ਫ਼ਸਲਾਂ ਤੇ ਜ਼ਮੀਨਾਂ ਨੂੰ ਸਖ਼ਤ ਨੁਕਸਾਨ ਪਹੁੰਚਦਾ ਹੈ। ਮਾਨਯੋਗ ਮੰਤ੍ਰੀ ਜੀ ਨੇ ਇਸ ਬਾਰੇ ਇਕ ਮਾਮਲੇ ਸੰਬੰਧੀ ਕਿਹਾ ਹੈ ਕਿ ਬੰਨ੍ਹ ਟੁਟਣ ਨਾਲ ਕੁਝ ਏਕੜ ਜ਼ਮੀਨ ਖਰਾਬ ਹੋ ਗਈ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ challenge ਕਰਦਾ ਹਾਂ ਕਿ ਹਜ਼ਾਰਾਂ ਏਕੜ ਜ਼ਮੀਨ ਖਰਾਬ ਹੋ ਰਹੀ ਹੈ। ਇਸ ਸੰਬੰਧ ਵਿਚ ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ Grow More Food ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਵੀ ਨਹਿਰਾਂ ਪੁਟੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਤੇ Survey ਕਰਾਇਆ

[ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ]

ਜਾਂਦਾ ਹੈ। ਜਿਥੇ ਜਿਥੇ ਚੰਗੀਆਂ ਫਸਲਾਂ ਹੁੰਦੀਆਂ ਹਨ ਉਥੇ ਇਸ ਮਹਿਕਮੇ ਦੇ ਅਮਲੇ ਨੂੰ ਵਧ ਰਿਸ਼ਵਤ ਮਿਲਦੀ ਹੈ। ਜੇ ਰਿਸ਼ਵਤ ਨ ਮਿਲੇ ਤਾਂ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀਆਂ ਫਸਲਾਂ ਉਜਾੜੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਤੇ ਜੇ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਮੁਠੀ ਗਰਮ ਹੋ ਜਾਏ ਤਾਂ ਚੁਪ ਹੋ ਜਾਂਦੇ ਹਨ। ਜੇ ਜ਼ਿਮੀਂਦਾਰ ਅਫਸਰਾਂ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਣ ਕਿ ਉਨ੍ਹਾਂ ਦੀਆਂ ਫਸਲਾਂ ਬਰਬਾਦ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ ਤਾਂ ਜਵਾਬ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਹਿਰ ਪੁਟਣੀ ਜ਼ਰੂਰੀ ਸੀ।

ਇਸ ਦੇ ਨਾਲ ਸਪੀਕਰ ਸਾਹਿਬ, remodelling ਦੀ ਸਕੀਮ ਵੀ ਸ਼ੁਰੂ ਹੈ ਜਿਸ ਅਨੁਸਾਰ ਮੋਘੇ ਛੋਟੇ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ। ਇਸ ਚੀਜ਼ ਵਿਰੁਧ ਅਸੀਂ ਅੰਗ੍ਰੇਜ਼ ਦੇ ਰਾਜ ਦੇ ਸਮੇਂ ਤੋਂ ਲੜਦੇ ਆਏ ਹਾਂ। ਇਸ ਨਾਲ Grow More Food ਸਕੀਮ ਦੀ ਤਰੱਕੀ ਨਹੀਂ ਹੁੰਦੀ ਸਗੋਂ ਪਹਿਲਾਂ ਨਾਲੋਂ ਫਸਲ ਨੂੰ ਘਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਸ ਨਾਲ ਫਸਲਾਂ ਚੰਗੀਆਂ ਹੋਈਆਂ ਹਨ। ਪਰ ਇਹ ਮੀਂਹ ਕਰਕੇ ਹੋਈਆਂ ਹਨ ਨਾ ਕਿ ਸਰਕਾਰੀ ਸਕੀਮਾਂ ਕਰਕੇ।

ਫੇਰ ਸ਼੍ਰੀਮਾਨ ਜੀ ਦੁਆਬੇ ਵਿਚ ਨਵੇਂ ਸੂਏ ਨਿਕਲ ਰਹੇ ਹਨ। ਜੇ ਕਿਸੇ ਆਦਮੀ ਦੇ ਖੂਹ ਵਲ ਦੀ ਸੂਆ ਕੱਢਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਹ ਕਾਂਗ੍ਰਸੀ M. L. A. ਦੀ ਸਿਫਾਰਸ਼ ਨਾਲ ਉਸ ਦਾ ਰੁਖ ਬਦਲਵਾ ਲੈਂਦਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਜੀ ਨੇ Consolidation ਦੇ ਮਹਿਕਮੇ ਵਿਚ ਕੀਤਾ ਹੋਇਆ ਹੈ ਉਸੇ ਤਰ੍ਹਾਂ ਨਹਿਰਾਂ ਦੇ ਮਹਿਕਮੇ ਨਾਲ ਇਹ ਕਾਂਗ੍ਰਸੀ M. L. As. ਦਾ ਇਕ ਮਹਿਕਮਾ ਲੱਗਾ ਹੋਇਆ ਹੈ। ਕੇਵਲ ਉਹ ਆਦਮੀ ਸੁਖੀ ਹਨ ਜਿਹੜੇ ਕਾਂਗ੍ਰਸੀ ਮੈਂਬਰਾਂ ਦੇ ਦੋਸਤ ਹਨ ਜਾਂ ਨੇੜੇ ਰਹਿਣੇ ਵਾਲੇ ਹਨ।

ਇਸੇ ਤਰ੍ਹਾਂ ਟਿਊਬਵੈਲ ਦਾ ਮਾਮਲਾ ਹੈ। ਟਿਊਬਵੈਲ ਲਾਉਣ ਦਾ ਕੰਮ ਉਸੇ ਕੰਪਨੀ ਨੂੰ ਦਿੱਤਾ ਗਿਆ ਹੈ ਜਿਸ ਨੂੰ ਜੁਰਮਾਨਾ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਕੰਪਨੀ ਨੂੰ 355 ਟਿਊਬਵੈਲ ਵਿਚੋਂ 225 ਦਾ ਠੇਕਾ ਦਿੱਤਾ ਹੋਇਆ ਹੈ। ਅਜੇ ਤਕ ਕੇਵਲ 59 ਟਿਊਬਵੈਲ ਬਣੇ ਹਨ ਬਾਕੀ ਦੇ ਅਜੇ ਤਕ ਮੁਕੱਮਲ ਨਹੀਂ ਹੋਏ। ਇਸ ਤੋਂ ਉਪ੍ਰੰਤ ਅੰਮ੍ਰਿਤਸਰ ਵਾਲੀ ਸਰਕਾਰੀ ਵਰਕਸ਼ਾਪ ਤੋਂ ਪੁਛਿਆ ਗਿਆ ਕਿ ਕੀ ਤੁਸੀਂ ਟਿਊਬਵੈਲ ਦਾ ਸਾਮਾਨ ਬਣਾ ਕੇ ਦਿਉਗੇ ? ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਬਣਾ ਦਿਆਂਗੇ। ਪਰ ਫੇਰ ਵੀ ਉਨ੍ਹਾਂ ਤੋਂ ਸਾਮਾਨ ਨਹੀਂ ਲਿਆ ਗਿਆ। ਸਾਮਾਨ ਬਾਹਰੋਂ ਮੰਗਾਇਆ ਗਿਆ। ਇਸੇ ਤਰ੍ਹਾਂ ਹਰੀਕੇ ਪੱਤਨ ਦੇ ਗੇਟ ਬਾਹਰੋਂ ਮੰਗਾਏ ਜਾ ਰਹੇ ਹਨ। ਪਤਾ ਨਹੀਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਜਾਂ ਕਿਸੇ ਅਫਸਰ ਦਾ ਉਸ ਕੰਪਨੀ ਨਾਲ ਕੋਈ ਹਿੱਸਾ ਹੈ। ਬਜਟ ਵਿਚ ਇਕ ਥਾਂ ਦੇ ਕੁਝ ਰੁਪੈ ਦਾ ਪ੍ਰਬੰਧ ਹੈ। ਉਸ ਵਿਚੋਂ 8 ਲੱਖ

Establishment ਤੇ ਖਰਚ ਆਵੇਗਾ। ਇਹ 1952 ਦੀ ਸਕੀਮ ਸੀ। ਪਰ ਇਹ ਸ਼ੁਰੂ ਹੁਣ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਤੋਂ ਬਾਅਦ 1953 ਦੀ ਇਕ ਹੋਰ ਸਕੀਮ ਆ ਗਈ ਹੈ। ਉਸ ਲਈ ਵੀ ਰੁਪਏ ਰਖੇ ਗਏ ਹਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਰੁਪਿਆ ਜਿਸ ਤਰ੍ਹਾਂ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਉਸ ਨਾਲ ਲੋਕਾਂ ਤੇ ਵਾਪੂ ਭਾਰ ਪਾਇਆ ਜਾ ਰਿਹਾ ਹੈ।

(At this stage, bell rang indicating that the time of the member was over.) ਸ਼੍ਰੀਮਾਨ ਜੀ ! ਮੈਂ ਦੋ ਮਿੰਟਾਂ ਵਿਚ ਆਪਣੀ ਤਕਰੀਰ ਖਤਮ ਕਰ ਦਿਆਂਗਾ।

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਨਹੀਂ ਜੀ।

ਸ਼੍ਰੀ ਗੋਪੀ ਚੰਦ (ਪੁੰਡਰੀ) ਸ਼੍ਰੀਮਾਨ ਜੀ ! ਯਹ 1,26,52,100 ਰੁਪਏ ਦੀ ਰਕਮ Irrigation Establishment ਕੇ ਲਿਯੇ ਰਖੀ ਗਈ ਹੈ। ਉਝੜੇ ਹੁਏ ਪੰਜਾਬ ਕੋ ਫਿਰ ਸੇ ਬਸਾਨੇ ਕੇ ਸਿਲਸਿਲੇ ਮੇਂ ਆਖੜਾ ਪ੍ਰੋਜੈਕਟ ਨੇ ਏਕ ਬਹੁਤ ਬੜਾ ਪਾਰਟ ਅਦਾ ਕਿਆ ਹੈ ਐਂਦਰ ਜਿਸ ਤਨਦੇਹੀ ਐਂਦਰ ਮੇਹਨਤ ਸੇ ਯਹ ਕਾਮ ਕਿਆ ਗਿਆ ਹੈ ਉਸ ਕੀ ਮੈਂ ਸਰਾਹਨਾ ਕਿਯੇ ਬਗੈਰ ਨਹੀਂ ਰਹ ਸਕਤਾ। ਜੈਸਾ ਕਿ ਕਲ ਹਮਾਰੇ ਆਬਪਾਸ਼ੀ ਕੇ ਮੰਤਰੀ ਨੇ ਬਤਾਯਾ ਥਾ, ਪੰਜਾਬ ਕਾ ਜੋ ਹਿਸਸਾ ਰੇਗਿਸਤਾਨ ਥਾ ਵਹ 15 ਜੂਨ ਕੇ ਬਾਦ ਪਾਨੀ ਮਿਲਨੇ ਸੇ ਹਰਾ ਭਰਾ ਹੋ ਜਾਏਗਾ। ਯਹ ਪਾਨੀ ਦਰ ਅਸਲ ਦੋ ਸਾਲ ਬਾਦ due ਥਾ. ਮਗਰ ਯਹ ਅਭੀ ਸੇ ਦਿਆ ਜਾ ਰਹਾ ਹੈ। ਇਸ dam ਕੇ ਬਨਾਨੇ ਪਰ ਜੋ ਖਰਚ ਆਏਗਾ ਹੋ ਸਕਤਾ ਹੈ, ਉਸਕਾ estimate ਐਂਦਰ ਬਫ਼ਾ ਜਾਏ। ਲੇਕਿਨ ਯਹ ਖਰਚ ਹਮ ਨੇ ਲੋਗੋਂ ਸੇ ਵਸੂਲ ਕਰਨਾ ਹੈ। ਸਰਕਾਰ ਨੇ ਯਹ ਪਾਨੀ ਲੋਗੋਂ ਕੋ ਮੁਫ਼ਤ ਨਹੀਂ ਦੇਨਾ ਹੈ। ਮੈਂ ਕੌੜ ਜਗਹੋਂ ਪਰ ਗਿਆ ਹੂੰ। ਜੈਸਾ ਕਿ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਬਤਾਯਾ ਹੈ, ਇਸ ਮਹਕਮੇ ਮੇਂ ਕਾਫੀ ਸੇ ਜ਼ਯਾਦਾ ਬਦ-ਉਨਚਾਨਿਆਂ ਹੁੰਦੇ ਹੈ ਐਂਦਰ ਰਿਸ਼ਵਤ-ਖੋਰੀ ਭੀ ਕਾਫੀ ਹੈ। ਮੈਂ ਨਹੀਂ ਸਮਝਤਾ ਕਿ ਛੋਟਾ ਬੜਾ ਖਾਹ ਕੋੜੀ ਅਫਸਰ ਕਯੋਂ ਨਾ ਹੋ ਏਸਾ ਨਹੀਂ ਜਿਸ ਨੇ ਇਸ ਮੇਂ ਪਾਰਟ ਅਦਾ ਨ ਕਿਆ ਹੋ। ਮੁਕੇ ਮਾਲੂਮ ਹੁਆ ਹੈ ਕਿ ਏਕ ਬੜੇ ਅਫਸਰ ਕੇ ਦੌਰੇ ਪਰ ਸਰਕਾਰੀ ਟ੍ਰੱਕ ਸਹਾਰਨਪੁਰ ਲੇ ਜਾਏ ਗਏ ਮਹਜ਼ ਇਸ ਅਫਸਰ ਕੀ ਕੋਠੀ ਕੋ ਸਜਾਨੇ ਕੇ ਲਿਯੇ।

ਘਾਂਸਾ ਏਕ ਜਗਹ ਹੈ ਜਹਾँ ਨਰਵਾਨੇ ਕੀ ਨਹਰ ਕਾ ਕਾਮ ਹੋ ਰਹਾ ਹੈ। ਸਾਹਾਬਾਦ ਸੇ ਘਾਂਸਾ ਤਕ ਦਸ ਪੰਦਰਹ ਮੀਲ ਕਾ ਟੁਕੜਾ ਹੈ ਜਿਸੇ ਲੋਗ ਖੁਦ ਬਨਾਨੇ ਕੇ ਲਿਯੇ ਤੈਯਾਰ ਹੈ।

ਉਪਾਧਿਕ ਮਹੋਦਯ : ਆਪ ਕਿਸ ਚੀਜ਼ ਪਰ ਬੋਲ ਰਹੇ ਹੈਂ। ਸ਼ੁਰੂ ਆਪ ਨੇ dam ਸੇ ਕਿਆ; ਫਿਰ ਆਪ ਇਸ ਨਹਰ ਪਰ ਆ ਗਏ ਹੈਂ।

ਸ਼੍ਰੀ ਗੋਪੀ ਚੰਦ : ਸ਼੍ਰੀਮਾਨ ਜੀ ਮੈਂ ਅਫਸਰੋਂ ਮੇਂ corruption ਪਰ ਬੋਲ ਰਹਾ ਹੂੰ। ਵਹ ਸਰਕਾਰੀ ਟ੍ਰੱਕ ਜੋ ਪੰਦਰਹ-ਪੰਦਰਹ ਬੀਸ-ਬੀਸ ਹਜ਼ਾਰ ਕੇ ਥੇ ਕਚਕੇ ਰਾਸਤੇ ਸੇ ਲੇ ਜਾਏ ਗਏ ਐਂਦਰ ਉਨ ਕੇ ਖਰਾਬ ਹੋ ਜਾਨੇ ਕਾ ਕੋੜੀ ਖ਼ਿਆਲ ਨ ਕਿਆ ਗਿਆ। ਇਸ ਤਰਹ ਸੇ ਲਾਖੋਂ ਰੁਪਏ ਬਚ ਸਕਤੇ ਹੈਂ।

ਕਲ ਮੇਰੇ ਦੋ ਸਾਥਿਯੋਂ, ਸਰਦਾਰ ਵਰਯਾਮ ਸਿੰਘ ਐਂਦਰ ਸ਼੍ਰੀ ਮੂਲ ਚੰਦ ਜੈਨ ਨੇ ਕਹਾ ਥਾ ਕਿ Revenue ਐਂਦਰ Engineering Departments ਕੋ ਅਲਗ ਕਿਆ ਜਾਏ। ਮੇਰੇ

[ਸ੍ਰੀ ਗੋਪੀ ਚੰਦ]

ਹਲਕੇ ਮੇਂ ਏਕ ਜਗਹ breach ਹੁੰਦੀ ਥੀ ਮਗਰ ਉਸ ਕੋ ਮਹਕਮੇ ਨੇ cut ਬਨਾ ਦਿਯਾ। ਮਗਰ ਜਬ ਮੁਕਦਮਾ ਅਦਾਲਤ ਮੇਂ ਗਯਾ ਤੋ ਸਰਕਾਰ ਹਾਰ ਗਈ। ਇਸ ਤਰਹ ਸੇ ਜ਼ਮੀਂਦਾਰੀ ਸੇ ਬੇਡਨਸਾਫੀ ਹੋਤੀ ਹੈ। ਅਗਰ Revenue ਕੋ Engineering ਸੇ ਅਲਗ ਕਰਿਯਾ ਜਾਏ ਤੋ ਗਰੀਬ ਜ਼ਮੀਂਦਾਰ ਜਿਨ ਪਰ ਏਸੀ cut ਕੇ ਮੁਕਦਮੇ ਬਨਾਏ ਜਾਤੇ ਹੈਂ ਜੋ ਅਸਲ ਮੇਂ breach ਹੋਤੀ ਹੈ, ਬਚ ਸਕਤੇ ਹੈਂ,। ਇਸ ਕੇ ਅਤਿਰਿਕਤ ਅਫਸਰਾਨ ਨੇ ਵਲਾਯਤੀ ਸਾਮਾਨ ਕੇ ਬਿਲ ਬਨਾਏ ਐਂਦੇਸੀ ਚੀਜ਼ੋਂ ਖਰੀਦ ਕੀਂ ਜਿਨ ਕੋ ਮੈਂਕੇ ਪਰ ਦਿਖਾਯਾ ਜਾ ਸਕਤਾ ਹੈ। ਇਸ ਕੇ ਅਤਿਰਿਕਤ ਸੁਰਖੀ ਐਂਦੇ ਚੂਨਾ ਬਦਸਤੂਰ ਤੈਯਾਰ ਕਰਾਯਾ ਜਾ ਰਹਾ ਹੈ, ਜਬ ਕਿ ਹਜ਼ਾਰੋ ਟਨ ਸੀਮੈਂਟ ਮੈਂਕੇ ਪਰ ਪਡਾ ਹੈ। ਮਿਸਾਲ ਕੇ ਤੌਰ ਪਰ ਕੁਰੂਚੇਤ੍ਰ ਸਟੇਸ਼ਨ ਪਰ ਪਡਾ ਸੀਮੈਂਟ ਬਾਰਸ਼ਿ ਮੇਂ ਖਰਾਬ ਹੋ ਗਯਾ ਹੁਆ ਹੈ। ਯਹੀ ਨਹੀਂ; ਹਜ਼ਾਰੋ ਬੋਰਿਯਾਂ ਚੂਨੇ ਕੀ ਖਰਾਬ ਹੋ ਰਹੀ ਹੈਂ—ਯਹ ਕੇਵਲ ਇਸ ਲਿਯੇ ਕਿ ਅਫਸਰ ਠੇਕੇਦਾਰੀ ਸੇ ਹਿਸੇ ਲੇ ਰਹੇ ਹੈਂ! ਮੈਂ ਵਜ਼ੀਰ ਆਬਯਾਸ਼ੀ ਕੀ ਗੈਰਹਾਜ਼ਰੀ ਮੇਂ ਬਾਜਵਾ ਸਾਹਿਬ ਸੇ ਕਹਨਾ ਚਾਹਤਾ ਹੂੰ ਕਿ ਹਮ ਨੇ ਜਿਨ ਗਰੀਬ ਲੋਗੀਂ ਕੋ elections ਕੇ ਦੌਰਾਨ ਯਕੀਨ ਦਿਲਾਯਾ ਥਾ ਕਿ ਹਮ ਐਂਦੇ ਆਪ ਉਨ ਕੀ ਜ਼ਰੂਰਯਾਤ ਪੂਰੀ ਕਰੇਂਗੇ, ਐਂਦੇ ਸਸਤੀ ਕਰੇਂਗੇ, ਅਬ ਹਮੇਂ ਉਨ ਕਾ ਖ਼ਯਾਲ ਕਰਨਾ ਚਾਹਿਯੇ। ਮੇਰੇ ਇਲਾਕੇ ਅਸੰਧ, ਰਾਜ਼ਾਐਂ ਐਂਦੇ ਪੁੰਡਰੀ ਕੇ ਪਾਸ ਸੇ ਨਰਵਾਨਾ ਨਹਰ ਜਾਤੀ ਹੈ, ਮਗਰ ਉਨ ਦੇਹਾਤ ਕੋ ਉਸ ਨਹਰ ਸੇ ਕੋਈ ਕੈਂਜ ਨਹੀਂ ਪਹੁੰਚਤਾ। ਯਹ ਇਲਾਕੇ ਬਿਲਕੁਲ ਬਾਰਾਤੀ ਹੈਂ। ਅਗਰ ਸਰਕਾਰ ਥੋਡਾ ਸਾ ਗੌਰ ਕਰੇ ਤੋ ਮੇਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਇਸ ਇਲਾਕੇ ਕੋ ਕਾਫੀ ਸੇ ਜ਼ਯਾਦਾ ਫਾਯਦਾ ਪਹੁੰਚ ਸਕਤਾ ਹੈ। ਅਗਰ ਯਹ ਕਿਸੀ ਵਜਹ ਸੇ ਨ ਦਿਯਾ ਜਾ ਸਕੇ ਤੋ ਮੇਂ ਗੁਜ਼ਾਰਿਸ਼ ਕਰੂੰਗਾ ਕਿ ਜੋ ਟਯੂਬ ਵੈਲ ਲਗਾਏ ਜਾ ਰਹੇ ਹੈਂ ਉਨ ਕੇ ਬਾਰੇ ਮੇਂ ਇਸ ਇਲਾਕੇ ਕੋ ਨਜ਼ਰ-ਅਨਦਾਜ਼ ਨ ਕਰਿਯਾ ਜਾਏ।

ਪ੍ਰਿੰਸੀਪਲ ਹਰਭਜਨ ਸਿੰਘ (ਗੜ੍ਹ ਸ਼ੰਕਰ): ਸਪੀਕਰ ਸਾਹਿਬ! ਮੈਂ ਉਨ੍ਹਾਂ ਮੈਂਬਰਾਂ ਨਾਲ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸਹਿਮਤ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਅਤੇ ਇੰਜੀਨੀਅਰ (Engineers) ਸਾਹਿਬਾਨ ਦੀ ਤਾਰੀਫ਼ ਠੀਕੀ ਹੈ। ਮੈਂ ਜ਼ਾਤੀ ਗਿਆਨ ਦੇ ਅਧਾਤ ਤੇ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬੜੀ ਸਰਗਰਮੀ ਨਾਲ ਕੰਮ ਕਰ ਰਹੇ ਹਨ ਤੇ ਬਹੁਤ ਸਾਰੇ Engineers ਵੀ ਚੰਗਾ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਸਾਡਾ ਫਰਜ਼ ਹੈ ਕਿ ਚੰਗਾ ਕੰਮ ਕਰਨ ਵਾਲਿਆਂ ਦੀ ਪੂਰੀ ਪੂਰੀ appreciation ਕਰੀਏ ਲੇਕਿਨ ਇਹਦਾ ਮਤਲਬ ਇਹ ਨਹੀਂ ਕਿ ਅਸੀਂ ਕਹੀਏ ਕਿ ਸਾਡੇ Engineers ਅਜਿਹੇ ਹਨ ਕਿ ਉਹ ਕਦੇ ਕੋਈ ਗਲਤੀ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਸਾਡੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਦੋਂ ਜੇਸ਼ ਵਿਚ ਆ ਜਾਂਦੇ ਹਨ, ਤਾਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪੰਜਾਬ ਨੂੰ ਬਨਾਣ ਵਾਲੇ ਅਤੇ ਪੰਜਾਬ ਦੇ ਅਨਦਾਤਾ Engineers ਹੀ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਸਚਮੁਚ ਕਾਫੀ ਕੰਮ ਕੀਤਾ ਤੇ ਜਿਸ ਕਰ ਕੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਮਸ਼ਕੂਰ ਹਾਂ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਵਿਚ ਅਜਿਹੇ ਵੀ ਹਨ ਜਿਹੜੇ ਬੜੀਆਂ ਬੜੀਆਂ ਗਲਤੀਆਂ ਕਰਦੇ ਹਨ ਤੇ ਕੰਮ ਠੀਕ ਨਹੀਂ ਕਰਦੇ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਾ ਫਰਜ਼ ਹੈ ਕਿ ਉਹ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਡਾਂਟ ਡਪਟ ਨਾਲ ਚੰਗੀ ਤਰ੍ਹਾਂ ਕੰਮ ਲੈਣ।

ਜ਼ਿਲਾ ਹੋਸ਼ਿਆਰਪੁਰ ਵਿਚ tube wells ਲਗਾਉਣ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਕੁਝ

ਕੰਮ ਹੋ ਰਿਹਾ ਹੈ। ਪ੍ਰਧਾਨ ਜੀ! ਤੁਸੀਂ ਇਹ ਸੁਣ ਕੇ ਹੈਰਾਨ ਹੋਵੋਗੇ ਕਿ ਜ਼ਿਲਾ ਹੋਸ਼ਿਆਰਪੁਰ ਵਿਚ ਸਾਡੇ ਕਹਿਣ ਦੇ ਬਾਵਜੂਦ ਕਿ tube wells ਉਥੇ ਲਗਾਏ ਜਾਣ ਜਿਥੇ ਪਾਣੀ ਦੀ ਬੜੀ ਬੁੜ ਤੇ ਤੰਗੀ ਹੈ, ਮਿ. ਆਰ. ਐਲਾਕੇ ਦੇ waterlogged area ਵਿਚ, trial boring ਹੋ ਰਹੀ ਹੈ। ਅਸੀਂ ਹੈਰਾਨ ਹਾਂ ਕਿ ਉਸ ਥਾਂ ਤੇ ਜਿਥੇ ਪਾਣੀ 8 ਫੁਟ ਤੇ ਨਿਕਲ ਆਉਂਦਾ ਹੈ, trial boring ਦਾ ਕੰਮ ਕਿਸ Engineer ਦੀ ਸਲਾਹ ਨਾਲ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਦ ਅਸੀਂ ਚਿੰਨ੍ਹੇ ਹਾਂ ਕਿ tube well ਲਗਾਏ ਜਾਣ ਜਿਥੇ ਪਾਣੀ ਦੀ ਬੜੀ ਕਿੱਲਤ ਹੈ ਕਿਉਂਕਿ ਜਦੋਂ ਉਹ ਬਹੁਤ ਥਲੇ ਜਾ ਕੇ ਮਿਲਦਾ ਹੈ, ਤਾਂ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਕੰਮ ਬਹੁਤ ਮੁਸ਼ਕਲ ਹੈ। ਪ੍ਰਧਾਨ ਜੀ, ਜੇ ਸਰਕਾਰ ਵੀ ਅਜਿਹੀਆਂ ਮੁਸ਼ਕਲਾਂ ਨੂੰ ਹਲ ਨਹੀਂ ਕਰ ਸਕਦੀ ਤਾਂ ਹੋਰ ਕੌਣ ਕਰੇਗਾ? ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਸਕੀਮ ਅਨੁਸਾਰ ਜ਼ਿਆਦਾ ਤਰ tube well ਨਹਿਰਾਂ ਦੇ ਨਾਲ ਨਾਲ ਲਗਾਏ ਜਾਂਦੇ ਹਨ। ਜਦੋਂ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਕਿਹਾ ਕਿ tube wells ਤਾਂ ਕੇਵਲ ਉਥੇ ਲਗਾਏ ਚਾਹੀਦੇ ਹਨ ਜਿਥੇ ਅਗੇ ਪਾਣੀ ਨਹੀਂ ਹੈ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਤਾਂ ਹੀ ਪੂਰਾ ਫਾਇਦਾ ਉਠਾਇਆ ਜਾ ਸਕਦਾ ਹੈ, ਤਾਂ ਉਹ ਕਹਿਣ ਲਗੇ ਕਿ ਉਹ ਮਜ਼ਬੂਰ ਹਨ। ਹੋਸ਼ਿਆਰਪੁਰ ਦੇ ਜ਼ਿਲੇ ਵਿਚ ਅਜਿਹਾ ਰਕਬਾ ਬਹੁਤ ਹੈ ਜਿਥੇ ਨਹਿਰ ਜਾ ਨਹੀਂ ਸਕਦੀ ਤੇ ਪਾਣੀ ਦਾ ਹੋਰ ਕੋਈ ਜ਼ਰੀਆ ਨਹੀਂ ਪਰ ਸਾਡੀ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਇਲਾਕਿਆਂ ਵਿਚ ਪਾਣੀ ਦੇਣ ਦਾ ਕੋਈ ਪ੍ਰਬੰਧ ਨਹੀਂ ਕਰ ਰਹੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿਥੇ ਲੋਕ ਆਪਣੀ Effort ਨਾਲ ਪਾਣੀ ਹਾਸਿਲ ਨਹੀਂ ਕਰ ਸਕਦੇ, ਉਥੇ ਸਰਕਾਰ ਨੂੰ ਜ਼ਰੂਰ tube wells ਲਗਾਉਣੇ ਚਾਹੀਦੇ ਹਨ। ਅਸੀਂ ਇਹ ਸਮਝ ਕੇ ਕਿ ਜੇ ਕੁਝ ਪੰਜਾਬ ਵਿਚ ਹੋ ਰਿਹਾ ਹੈ ਸਭ ਦੇ ਸਮੁੱਚੇ ਫਾਇਦੇ ਲਈ ਹੋ ਰਿਹਾ ਹੈ ਆਮ ਤੌਰ ਤੇ ਚੁਪ ਰਹਿੰਦੇ ਹਾਂ ਪਰ ਕਦੇ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਸਾਡੀ ਬੇਨਤੀ ਮੰਨ ਲੈਣੀ ਚਾਹੀਦੀ ਹੈ। Tube wells ਲਗਾਉਣ ਲਈ ਜਿਹੜੀ ਇਹ ਸ਼ਰਤ ਹੈ ਕਿ ਆਸੇ ਪਾਸੇ ਚਾਰ, ਪੰਜ ਸੌ ਏਕੜ level ਜ਼ਮੀਨ ਹੋਵੇ, ਹੋਸ਼ਿਆਰਪੁਰ ਜ਼ਿਲੇ ਦੇ ਕੇਸ (case) ਵਿਚ ਢਿਲੀ ਕਰ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ ਕਿਉਂ ਜੋ ਉਨ੍ਹਾਂ ਥਾਵਾਂ ਤੇ tube wells ਲਗਾਉਣ ਦਾ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਜਿਥੇ ਪਹਿਲਾਂ ਹੀ ਖੂਹ ਹਨ ਤੇ ਲੋਕਾਂ ਨੂੰ ਪਾਣੀ ਮਿਲ ਰਿਹਾ ਹੈ। ਮੇਰੀ ਗੁਜ਼ਾਰਿਸ਼ ਹੈ ਕਿ ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਚੌਖਾ ਖਰਚ ਕਰਕੇ ਵੀ ਉਨ੍ਹਾਂ ਥਾਵਾਂ ਤੇ tube wells ਲਗਾਏ ਜਿਥੇ ਪਾਣੀ ਨਹੀਂ ਮਿਲਦਾ ਅਤੇ ਇਕੱਠੇ ਇਕ ਥਾਂ ਤੇ ਲਗਾਉਣ ਦੀ ਸ਼ਰਤ ਹੋਸ਼ਿਆਰਪੁਰ ਵਿਚ ਲਾਗੂ ਨਹੀਂ ਕੀਤੀ ਜਾਣੀ ਚਾਹੀਦੀ।

ਹੁਣ ਮੈਂ ਇਕ ਗਲ ਹੋਰ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। M. L. A. ਸਾਹਿਬਾਨ ਦਾ ਫਰਜ਼ ਹੈ ਕਿ ਉਹ ਆਪਣੇ ਇਲਾਕੇ ਦੇ ਲੋਕਾਂ ਦੀਆਂ ਲੋੜਾਂ ਅਤੇ ਸ਼ਿਕਾਇਤਾਂ

[ਪਿੰਸੀਪਲ ਹਰਭਜਨ ਸਿੰਘ]

ਵਜ਼ੀਰਾਂ ਤੇ ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮਾਂ ਤਾਈਂ ਪਹੁੰਚਾਣ। ਕੋਈ ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮ ਆਪਣੀ ਆਪਣੀ ਕਿਸੇ ਸ਼ਿਕਾਇਤ ਸੰਬੰਧੀ ਕਿਸੇ ਵਜ਼ੀਰ ਨੂੰ direct ਅਰਜ਼ੀ ਨਹੀਂ ਦੇ ਸਕਦਾ। ਜੇ ਉਹ ਕਿਸੇ M. L. A. ਦੀ ਮਾਰਫਤ ਆਪਣੀ ਸ਼ਿਕਾਇਤ ਕਿਸੇ ਵਜ਼ੀਰ ਤਾਈਂ ਪਹੁੰਚਾਂਦਾ ਹੈ ਤਾਂ ਬਾਜ਼ੇ Engineers ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ undue interference ਹੋ ਰਹੀ ਹੈ। ਇਹ ਖਿਆਲ ਗਲਤ ਹੈ। Undue interference ਤਾਂ ਹੁੰਦੀ ਹੈ ਜੇ ਕੋਈ M. L. A. ਇਹ ਕਹੇ ਕਿ ਜੇ ਕੁਝ ਉਹ ਕਹਿੰਦਾ ਉਹੀ ਕੀਤਾ ਜਾਏ। ਪਰ ਜੇ ਉਹ ਸਿਰਫ ਇਹੀ ਕਹੇ ਕਿ ਉਸ ਆਦਮੀ ਨਾਲ ਇਨਸਾਫ ਕੀਤਾ ਜਾਏ ਤਾਂ ਇਹਨੂੰ interference ਨਹੀਂ ਕਿਹਾ ਜਾ ਸਕਦਾ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ (ਫਾਜ਼ਿਲਕਾ) : ਪ੍ਰਧਾਨ ਜੀ! ਰਿਸ਼ਵਤ ਦਾ ਬਹੁਤ ਜ਼ਿਕਰ ਹੋ ਚੁਕਿਆ ਹੈ। ਇਸ ਕਰਕੇ ਮੈਂ ਇਸ ਸੰਬੰਧ ਵਿਚ ਕੁਝ ਜ਼ਿਆਦਾ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਦੋਂ ਵੀ ਉਠਦੇ ਹਨ, ਕਹਿੰਦੇ ਹਨ, 'ਠੀਕ ਹੈ ਕਿ ਇਸ ਮਹਿਕਮੇ ਦੇ ਅਫਸਰ ਰਿਸ਼ਵਤ ਲੈਂਦੇ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਸਜ਼ਾਵਾਂ ਵੀ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕਰਦੇ ਹਾਂ'। ਹਰ ਸਾਲ ਉਹ ਇਹੋ ਗਲ ਕਹਿ ਕੇ ਕਿੱਸਾ ਖਤਮ ਕਰ ਦਿੰਦੇ ਹਨ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਨੌਕਰੀ ਵਿਚੋਂ ਕਢਣ ਨਾਲ ਉਸ ਆਦਮੀ ਦਾ ਕੀ ਵਿਗੜਦਾ ਹੈ ਜਿਹੜਾ ਠੇਕੇਦਾਰਾਂ ਨਾਲ ਮਿਲ ਕੇ ਲੱਖਾਂ ਰੁਪਏ ਖਾ ਗਿਆ ਹੋਵੇ? ਚਾਹੀਦਾ ਤਾਂ ਇਹ ਹੈ ਕਿ ਪੜਤਾਲ ਕਰ ਕੇ ਵੇਖਿਆ ਜਾਵੇ ਕਿ ਉਹਦੇ ਪੁਤਰਾਂ ਧੀਆਂ ਅਤੇ ਹੋਰ ਰਿਸ਼ਤੇਦਾਰਾਂ ਦੇ ਨਾਂ ਕਿੰਨਾ ਕਿੰਨਾ ਰੁਪਿਆ ਜਮ੍ਹਾਂ ਹੈ।

Sardar Khem Singh : On a point of order Sir, ਕੀ ਇਕ ਮੈਂਬਰ ਕਿਸੇ demand ਉਪਰ ਦੋ ਵਾਰੀ ਬੋਲ ਸਕਦਾ ਹੈ? ਇਹ ਮੈਂਬਰ ਸਾਹਿਬ ਕਲ ਵੀ ਬੋਲੇ ਸਨ।

Sardar Sarup Singh : On a point of order, Sir. The hon. Member is not speaking from his seat.

Sardar Khem Singh : I am sorry, Sir.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ: ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ Corruption ਤਾਂ ਹੀ ਰੁਕ ਸਕਦੀ ਹੈ ਜੇ ਰਿਸ਼ਵਤ ਜਾਂ ਗ਼ਬਨ ਦੇ cases ਵਿਚ ਪਕੜੇ ਗਏ ਅਫਸਰਾਂ ਦੇ ਸੁਭ ਰਿਸ਼ਤੇਦਾਰਾਂ ਦੇ ਹਿਸਾਬ ਵੇਖੇ ਜਾਣ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਨਾਂਵਾਂ ਤੇ ਕਿੰਨਾਂ ਕਿੰਨਾਂ ਰੁਪਿਆ ਜਮ੍ਹਾਂ ਹੈ। ਉਹ ਸਾਰਾ ਰੁਪਿਆ ਜ਼ਬਤ ਕਰ ਕੇ ਸਰਕਾਰੀ ਖਜ਼ਾਨੇ ਵਿਚ ਲਿਆਂਦਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ Engineers ਸਾਹਿਬਾਨ ਬੜੇ ਸਿਆਣੇ ਹਨ। ਠੀਕ ਹੈ ਉਨ੍ਹਾਂ ਨੇ ਇਮਤਿਹਾਨ ਤਾਂ ਪਾਸ ਕੀਤੇ ਹੋਏ ਹਨ ਪਰ ਪਤਾ ਨਹੀਂ ਉਹ ਕਿਹੜਾ ਸਿਆਣਾ

Engineer ਸੀ ਜਿਨ੍ਹੇ ਨੀਲੋਖੇੜੀ ਵਿਚ ਨੀਵੀਂ ਥਾਂ ਤੇ tube-well ਲਗਾ ਦਿਤਾ ਜਿਹੜਾਂ ਕੋਈ ਕੰਮ ਵੀ ਨਹੀਂ ਕਰ ਰਿਹਾ। ਇਕ ਸਾਧਾਰਨ ਕਿਸਾਨ ਵੀ ਜਾਣਦਾ ਹੈ ਕਿ ਪਾਣੀ ਨੀਵੇਂ ਪਾਸੇ ਜਾਂਦਾ ਹੈ, ਉੱਚੇ ਪਾਸੇ ਨਹੀਂ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੀਲੋਖੇੜੀ ਵਿਚ ਖੁਦ ਜਾ ਕੇ ਇਸ tube-well ਨੂੰ ਵੇਖਣ ਤੇ ਉਹਦੇ ਲਗਾਉਣ ਵਾਲੇ ਨੂੰ ਸਜ਼ਾ ਦੇਣ।

ਫਿਰ, ਪ੍ਰਧਾਨ ਜੀ, ਸਾਡੀ ਸਰਕਾਰ ਕਹਿੰਦੀ ਹੈ ਕਿ ਨੀਵੀਆਂ ਨੂੰ ਉੱਚਾ ਕਰਕੇ ਤੇ ਉਤਲਿਆਂ ਨੂੰ ਨੀਵਾਂ ਕਰ ਕੇ ਉਹ ਇਕ ਨੀਵੀਂ ਸਮਾਜ ਬਣਾ ਰਹੇ ਹਨ ਪਰ ਤਨਖਾਹਾਂ ਵਿਚ ਫਰਕ ਹਾਲੇ ਓਨੇ ਦਾ ਓਨਾ ਹੈ। ਅਫਸਰ ਤਾਂ, ਜਿਨ੍ਹਾਂ ਦੇ ਹਥ ਵਿਚ ਤਾਕਤ ਤੇ ਇਖਤਿਆਰ ਹੈ ਤੇ ਜਿਹੜੇ ਉਪਰੋਂ ਖਾਣ ਪੀਣ ਲਈ ਵੀ ਪੈਸੇ ਬਣਾ ਸਕਦੇ ਹਨ, ਤਿੰਨ ਤਿੰਨ ਹਜ਼ਾਰ ਰੁਪਿਆ ਮ ਹਵਾਰ ਤਨਖਾਹ ਲੈ ਰਹੇ ਹਨ, ਤੇ ਗਰੀਬ ਪਟਵਾਰੀ ਦੀ ਤਨਖਾਹ ਜਿਨ੍ਹਾਂ ਹਰ ਪੰਦਰਵੇਂ ਦਿਨ ਸਭ ਖੇਤਾਂ ਵਿਚ ਫੇਰਾ ਮਾਰਨਾ ਪੈਂਦਾ ਹੈ, 25 ਰੁਪੈ ਮਾਹਵਾਰ ਰਖੀ ਗਈ ਹੈ? ਕੀ ਇਹੋ ਮੁਸਾਵਾਤ ਹੈ ਜਿਹੜੀ ਸਾਡੀ ਸਰਕਾਰ ਸੋਸਾਇਟੀ ਵਿਚ ਲਿਆਉਣਾ ਚਾਹੁੰਦੀ ਹੈ। ਕਿੰਨੇ ਕੁ ਨੀਵੀਆਂ ਨੂੰ ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਉਪਰ ਉਠਾਇਆ ਹੈ ?

ਪ੍ਰਧਾਨ ਜੀ ! ਪਟਵਾਰੀਆਂ ਨੂੰ ਤਾਂ ਸਾਡੀ ਸਰਕਾਰ ਛੇ ਰੁਪਏ ਬਸਤਾ ਅਲਾਉਂਸ ਦਿੰਦੀ ਹੈ। ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਤਨਖਾਹ ਬਹੁਤ ਥੋੜੀ ਮਿਲਦੀ ਹੈ ਅਤੇ ਜਿਹੜੇ ਛੇ ਰੁਪਿਆਂ ਦੇ ਕਪੜੇ ਕਾਗਜ਼ ਬੰਨ੍ਹਣ ਵਿਚ ਪਾੜ ਛਡਦੇ ਹਨ। ਲੇਕਨ ਜ਼ਿਲੇਦਾਰ ਨੂੰ ਘੋੜੀ ਦਾ ਅਲਾਉਂਸ 90 ਰੁਪੈ ਮਹੀਨਾ ਦਿਤਾ ਜਾਂਦਾ ਹੈ। ਉਸਦੀ ਘੋੜੀ ਕਿਸਾਨਾਂ ਦੇ ਪੱਠੇ ਮੁਫਤ ਖਾਂਦੀ ਹੈ ਇਹ ਸਾਰੇ ਜਾਣਦੇ ਹਨ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਵੱਡੇ ਅਫਸਰਾਂ ਕੋਲ ਕਾਫੀ ਰੁਪਏ ਜਮ੍ਹਾਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਤੇ ਤਨਖਾਹ ਦੀ ਲੋੜ ਹੀ ਨਹੀਂ ਹੈ ਅਤੇ ਜੇਕਰ ਦੇਣੀ ਹੀ ਹੈ ਤਾਂ ਥੋੜੀ ਦਿਓ। ਗਰੀਬ ਪਟਵਾਰੀਆਂ ਨਾਲ ਬੇਇਨਸਾਫੀ ਨਹੀਂ ਹੋਣੀ ਚਾਹੀਦੀ; ਉਨ੍ਹਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਵਧਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਸਰਕਾਰ ਨੂੰ 6 ਰੁਪਏ ਬਸਤਾ ਅਲਾਉਂਸ ਦੇ ਕੇ ਉਨ੍ਹਾਂ ਨਾਲ ਟਿਚਕਰ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ। ਜ਼ਿਲੇਦਾਰ 90 ਰੁਪਏ ਮਹੀਨਾ ਘੋੜੀ ਦੇ ਨਾਂ ਉਪਰ ਖਾ ਜਾਂਦਾ ਹੈ (Interruptions)। ਨਹੀਂ ਤਾਂ ਰਿਸ਼ਵਤ ਨਹੀਂ ਖਤਮ ਹੋ ਸਕਦੀ। ਮੈਂ ਹਾਉਸ ਵਿਚ ਕਿਸੇ ਦਿਨ ਸਾਬਤ ਕਰ ਦੇਵਾਂਗਾ ਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬਾਨ ਵੀ ਕਿਸ ਤਰ੍ਹਾਂ ਖਾਂਦੇ ਪੀਂਦੇ ਹਨ।

Mr. Deputy Speaker : Order, please, order.

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ: ਪ੍ਰਧਾਨ ਜੀ ! ਨਹਿਰੀ ਪਟਵਾਰੀ ਦੁਹਾਈ ਦਿੰਦੇ ਹਨ ਕਿ ਸਾਡਾ ਨਾਂ ਪਟਵਾਰੀ ਬਦਲ ਦਿਓ। ਸਾਡਾ ਨਾਂ ਭਾਵੇਂ Water Inspector ਰਖ ਦਿਓ।

(Laughter) ਰਿਸ਼ਵਤ ਤਾਂ ਮਾਲ ਦੇ ਪਟਵਾਰੀ ਖਾਂਦੇ ਹਨ ਅਤੇ ਨਾਂ ਨਹਿਰੀ

[ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ]

ਪਟਵਾਰੀਆਂ ਦਾ ਬਦਨਾਮ ਹੁੰਦਾ ਹੈ। ਨਹਿਰੀ ਕਾਗਜ਼ਾਤ ਤਾਂ 6 ਮਹੀਨਿਆਂ ਦੇ ਬਾਅਦ ਜ਼ਾਇਆ ਕਰ ਦਿਤੇ ਜਾਂਦੇ ਹਨ। ਮਾਲ ਦੇ ਪਟਵਾਰੀਆਂ ਦੇ ਕਾਗਜ਼ਾਂ ਦਾ ਰਿਕਾਰਡ ਮਨਿਆਂ ਜਾਂਦਾ ਹੈ ਜਿਹੜਾ ਕਿ 6, 6 ਮਹੀਨੇ ਖੇਤ ਦੇ ਬੰਨੇ ਤੇ ਨਹੀਂ ਜਾਂਦਾ। ਪਤਾ ਨਹੀਂ ਕਿਥੇ ਬੈਠ ਕੇ entries ਕਰ ਲੈਂਦਾ ਹੈ। ਨਹਿਰੀ ਪਟਵਾਰੀ ਹਰ 15 ਦਿਨ ਬਾਅਦ ਪੈਲੀ ਬਨੇ ਜਾਂਦਾ ਹੈ। ਉਸ ਦਾ ਰਿਕਾਰਡ ਭਾਵੇਂ ਕਿੰਨਾ ਵੀ ਠੀਕ ਹੋਵੇ ਉਸ ਨੂੰ ਕੋਈ ਅਹਿਮੀਅਤ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ। ਇਹ ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਵੇਲੇ ਦਾ ਸਿਲਸਿਲਾ ਹੈ ਅਤੇ ਖਤਮ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ ! ਅਗਲੀ ਗਲ ਮੈਂ ਇਹ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ Revenue ਅਤੇ Engineering Departments ਨੂੰ ਜੁਦਾ ਜੁਦਾ ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। Engineers ਨੂੰ ਕੇਵਲ ਉਸਾਰੂ ਕੰਮਾਂ ਵਲ ਹੀ ਲਗਾ ਰਹਿਣ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ Revenue Staff ਦੇ ਕੰਮਾਂ ਵਿਚ ਦਖਲ ਨਹੀਂ ਦੇਣਾ ਚਾਹੀਦਾ।

ਪ੍ਰਧਾਨ ਜੀ, ਜੇਕਰ ਲੋਕ ਨਵਾਂ ਮੋਗਾ ਮੰਗਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ 9, 9 ਸੌ ਰੁਪਿਆ ਜਮ੍ਹਾਂ ਕਰਾਉਣ ਵਾਸਤੇ ਕਿਹਾ ਜਾਂਦਾ ਹੈ। ਸਾਲ-ਸਾਲ ਦੇ ਦੋ ਸਾਲ ਉਨ੍ਹਾਂ ਦੀਆਂ ਅਰਜ਼ੀਆਂ ਰੁਲਦੀਆਂ ਰਹਿੰਦੀਆਂ ਹਨ ਫਿਰ ਕਿਧਰੇ ਜਾ ਕੇ ਸੁਣਾਈ ਹੁੰਦੀ ਹੈ। ਜੇਕਰ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਮੋਗੇ ਦੇਣੇ ਹੀ ਹਨ ਤਾਂ ਆਪਣੇ ਖਰਚ ਉਪਰ ਦੇਵੇ ਕਿਸਾਨਾਂ ਨੂੰ ਰੁਪਏ ਜਮ੍ਹਾਂ ਕਰਾਉਣ ਲਈ ਕਹਿਣਾ ਨਾਜਾਇਜ਼ ਹੈ।

ਸ਼੍ਰੀ ਰਯਜੀਤ ਸਿੰਹ ਕੈਪਟਨ (ਹਿਸਾਰ ਸਦਰ) : ਸਪੀਕਰ ਸਾਹਿਬ ! ਸਹਕਮਾ ਨਹਰ ਸ਼ੁਰੂ ਸੇ ਹੀ ਪੰਜਾਬ ਕੀ ਟਰਕਕੀ ਕਰਨੇ ਵਾਲਾ ਰਹਾ ਹੈ। Province ਕੇ revenue ਮੈਂ ਕਾਫੀ ਹਿਸਸਾ ਸਹਕਮਾ ਨਹਰ ਕਾ ਹੋਤਾ ਹੈ। ਫਾਯਲ ਮੈਂ ਚਰਚਾ ਹੁੰਦੀ ਹੈ ਕਿ ਡਿਪਟੀ ਮੈਂਟਰ ਡਿਪਟੀ ਮੈਂਟਰ ਮੈਂ corruption ਆਮ ਹੈ। ਟਾਮੀਰੀ ਸਹਕਮੇ ਕੇ ਖਿਲਾਫ ਅਗਰ ਐਂਡ ਕੁਝ ਨ ਮੀ ਹੋ ਤੋ ਰਿਸ਼ਵਤ ਕਾ ਫਲਜ਼ਾਮ ਤੋ ਨਹੀਂ ਜਾ ਸਕਤਾ। ਮੁਛੇ ਮਾਨਨੇ ਮੈਂ ਡਿਨਕਾਰ ਨਹੀਂ ਹੈ ਕਿ ਜਹਾ ਪੰਜਾਬ ਕੇ ਬਨਾਨੇ ਮੈਂ engineers ਨੇ ਫਤਨਾ ਕਾਮ ਕਰਿਆ ਹੈ ਵਹਾ ਏਸੇ ਅਫਸਰ ਮੀ ਹੋਂਗੇ ਜਿਨ੍ਹੋਂ ਨੇ ਗਲਤ ਕਾਮ ਕਰਿਆ ਹੈ। ਏਸੇ ਅਫਸਰ ਛੋਟੇ ਮੀ ਹੋ ਸਕਤੇ ਹੈਂ ਐਂਡ ਕੁਝ ਮੀ ਹੋ ਸਕਤੇ ਹੈਂ। ਹੋ ਸਕਤਾ ਹੈ ਕਿ ਤਨ ਕੀ ਕਮਜ਼ੋਰੀਓਂ ਸੇ cement ਐਂਡ ਡੂਸਰਾ material ਜਾਤਾ ਰਹਾ ਹੋਗਾ ਐਂਡ ਜਾਤਾ ਮੀ ਹੈ। ਲੇਕਿਨ ਡਿਪਟੀ ਮੈਂਟਰ ਕਾ ਸਟੇਟਮੈਂਟ ਏਸੇ ਤਰੀਕੇ ਨਾਲ ਨਹੀਂ ਹੋ ਸਕਤਾ ਕਿ ਸਾਰਾ department ਹੀ ਬਿਲਕੁਲ ਨਾਕਾਰਾ ਹੋ ਗਿਆ ਹੈ। ਅਗਰ ਵਿਭਾਜਨ (partition) ਕੇ ਬਾਦ ਡਿਪਟੀ ਮੈਂਟਰ ਸਹਕਮਾ ਪੰਜਾਬ ਕੇ rescue ਕੇ ਲਿਏ ਨ ਆਤਾ ਤੋ ਡਿਪਟੀ ਮੈਂਟਰ ਸੂਬਾ ਅਪਨੇ ਪੈਰੋਂ ਪਰ ਖੜਾ ਨਹੀਂ ਹੋ ਸਕਤਾ ਥਾ। ਮੈਂ ਜ਼ਿਆਦਾ ਤੋ ਨਹੀਂ ਕਹਨਾ ਚਾਹਤਾ, ਜਹਾ ਡਿਪਟੀ ਮੈਂਟਰ ਡਿਪਟੀ ਮੈਂਟਰ ਹੈ Bhakra ਮੈਂ ਤੋ ਜਿਸ ਕੇਸ ਕੇ ਬਾਰੇ ਮੈਂ ਕਹਾ ਗਿਆ ਹੈ, Government enquiry ਕਰ ਰਹੀ ਹੈ। ਮੁਛੇ ਆਸ਼ਾ ਹੈ ਕਿ ਹਮਾਰੇ ਡਿਪਟੀ ਮੈਂਟਰ Irrigation Minister ਸਾਹਿਬ ਬਤਲਾਏਂਗੇ ਕਿ ਤਸ ਕਾ ਨਤੀਜਾ ਕਿਆ ਨਿਕਲਾ ਹੈ। ਕੇ ਤੋ ਡਿਪਟੀ ਮੈਂਟਰ ਮੌਜੂਦ ਨਹੀਂ ਹੈਂ। ਡਿਪਟੀ ਮੈਂਟਰ ਸਮਝਤਾ ਹੂੰ ਕਿ P. W. D. ਕੇ Minister ਮੇਰੀ ਫਰਵਾਸਤ ਸੇ

मुतफिक होंगे। वे बताएंगे कि जो enquiry वहां हो रही है उसका नतीजा क्या हुआ है। हमें उमीद है कि सरकार culprit को पकड़ कर मुनासिब सजा देगी।

स्पीकर साहिब, इस के बाद में अर्ज करना चाहता हूँ कि 1951—52 में नहरों के working expenses 1,19,66,000 रुपए थे। इस दफा मेरे लायक दोस्त Irrigation Minister साहिब ने 1,83,26,000 रुपया माँगा है। गीया तीन साल में 83,80,000 रुपये नहरों के working expenses के लिये ज्यादा माँगे हैं। जब गवर्नमेंट ने 949 में आबयाना बढ़ाया था तो कहा था कि यह increase permanent तौर पर नहीं की जा रही बल्कि अर्जा अरसा के लिये है। सरकारी अखराजात के बढ़ जाने से यह surcharge लगा दिया है। जिस वक्त गवर्नमेंट से हो सका उसी वक्त इसे हटा दिया चायेगा। मुझे याद है कि चीफ मिनिस्टर साहिब ने ध्यान दिया था कि जितनी जल्दी मुमकिन हो सका इस को खत्म कर दिया जावेगा। लेकिन मैं देख रहा हूँ कि अब इस को खत्म करने की बजाये बढ़ाने के chances बढ़ रहे हैं। अगर इन्होंने आबयाने में बढ़ातरी को खत्म करना था तो इन को working expenses कम करने चाहिये थे। चाहें तनखाहें कम करते, चाहे अफसरों की तादाद कम करते। लेकिन जब इन्होंने 63 लाख रुपया और माँगा है तो मुझे डर है कि ये लोग तो आबयाना घटाने की बजाए और बढ़ाएंगे। स्पीकर साहिब। एक किसान की हैसियत से मैं यह आप को बताना चाहता हूँ कि अनाज के निख आहिस्ता २ नहीं बल्कि बड़ी तेजी से गिरते जाते हैं। आजकल हमारे ज़िला में चना 10 रुपये मन के हिसाब से लाखों मन खरीदा जा सकता है। वही चना पहले 18, 20 रुपये मन भी नहीं मिलता था। जब किली black marketeer को मिल जाता था तो वह Madras वगैरा भेजने के लिये खरीद लेता था। उस वक्त यह समझा जा सकता था कि आबयाना बढ़ाने में गवर्नमेंट हक बजानब थी। लेकिन जैसा कि हमारे वुजरा ने पिछले साल अम्मीद दिलाई थी कि आबयाना घटाया जाएगा वह बात इस बजट में नहीं की गई है। मैं कहता हूँ कि यह कोई विधि माता के अंक नहीं है जिन को वे बदल नहीं सकते। ये तो उन के अपने हाथ की बात है वह जिस वक्त चाहें इन को बदल सकते हैं। लोगों की माँग है कि आबयाना की increase को खत्म किया जाए। अगर आप इस increase को खत्म नहीं करेंगे तो लोग अगरचि जाहिरा तौर पर कुछ नहीं कह सकते लेकिन जिस जज़बे को वे आपने अन्दर दबाए रखेंगे न मालूम वे उसे किस वक्त बाहर निकालें। मुझे आज इस कदर अफसोस है, स्पीकर साहिब, कि आज जब कि Irrigation की Demand पर बहस हो रही है, हमारे Irrigation मिनिस्टर न मालूम किस खास काम से दिल्ली चले गए हैं। हमारी दो जितनी दरखास्ते होती हैं उन को सुनने की उन्हें फुर्सत ही कहाँ! जब वे शिकायत ही नहीं सुन सकते तो हमें relief क्या देंगे ?

खैर, स्पीकर साहिब, दूसरी अर्ज जो मैं करना चाहता हूँ वह Betterment charges के बारे में है। हमें यह कहा गया कि नई नहरें बनाने के लिए Betterment charges का लगाना बहुत जरूरी है वरना अगर ऐसा न किया गया तो गवर्नमेंट आक्र इंडिया ग्रांट नहीं देगी क्योंकि हमारी स्कीमें सेंट्रल गवर्नमेंट की ग्रांटों पर ही चलती हैं। यह ठीक है कि इस वजह से Betterment charge काफी

[श्री रणजीत सिंह कैप्टन]

बढ़ गए। इसके मुतअल्लिक हमें किसी पर एतराज नहीं। हमें पानी की जरूरत थी, इसलिए हमने इस स्कीम को इस हाउस में मान लिया। लेकिन, जनाबेवाला उस ऐक्ट में जो लफ्ज़ "Beneficiary" है मैं समझता हूँ कि उसकी ज़द में सिर्फ उस किसान को नहीं लाना चाहिए जो दिन रात खेतों में काम करता है, आप को कनक पैदा करके देता है, आप को चना पैदा करके देता है और आप को और सेंट्रल गवर्नमेंट को इस बात के काबल बनाता है कि हिन्दुस्तान से बाहर जाकर अनाज के लिये भौली न फैलाएँ। Betterment charges इस पंजाब में—पंजाब में ही नहीं हिन्दुस्तान भर में—50% सेंट्रल गवर्नमेंट भरे। बाकी का जो 50% है वह producer और consumer दोनों पर पड़ना चाहिए और वह गवर्नमेंट को state revenue से देना चाहिए जिस में कि लोगों की यह दोनों categories पैसा contribute करती हैं। न कि सिर्फ उन गरीब किसानों पर इसका सारा भार पड़ना चाहिए जिन का आगे ही मुरब्बा बन्दी की वजह से खर्चा बढ़ गया है और जिन का खर्चा वैसे भी बढ़ गया है उन तकावी कर्जों को वापस करने के लिए जो कि कहत की वजह से उनको दिये गए थे। वे क्या Betterment Charge देंगे, स्पीकर साहिब, जिन्होंने कि अपनी ज़मीनें ही गवर्नमेंट को दे देनी हैं? मुझे याद आ गया है कि इन लोगों का तो अब बिलकुल वैसा ही हाल है जैसा कि हमारे इलाकों में कहते हैं कि कोई आदमी किसी ऊँट पर माल लाद कर जब चुंगी पर पहुँचा तो उससे चुंगी के पैसे माँगे गए। जब उसके पास चुंगी देने के लिए पैसे न हुए तो जो माल ऊँट पर लादा हुआ था; वही उठा कर वहाँ रख गया। सो यही हाल हमारा है कि जब ज़मीनें ही आप हम से लेने वाले हैं तो यह Betterment charges कैसे? इस लिए किसानों को beneficiary की हद में नहीं रखना चाहिए। और जो दूसरे Beneficiaries हैं उन्हें आप बखूबी रखें हमें क्या एतराज? जब हमारे पास पहले धोड़ी २ ज़मीनें हैं तो अब इन पर हम Betterment charges क्या दें? कहाँ से लाएँ उस पैसे को जो कि इस Cess के मुताबिक माँगा जाता है?

इस के इलावा, स्पीकर साहिब, इन का क्या भरोसा! फ़ाईनैस मिनिस्टर साहिब की तकरीर को सुनकर तो यही मालूम होता है कि कई करोड़ रुपया Land Revenue भी बढ़ेगा - और अबयाना भी। क्योंकि यह कहते हैं कि इन लोगों का अभी मिज़ाज ठीक नहीं हुआ। चूँकि नए बन्दोबस्त हो रहे हैं इस लिए कोई बड़ी बात नहीं अगर कई लाख रुपया और ज़मींदार किसानों से वसूल किया जाए। मैं जानता हूँ, स्पीकर साहिब, कि हर हकूमत गरीब, किसान और मज़दूर के ऊपर चलती है। लेकिन हकूमत का यह फ़ज है कि उन से अगर रुपया लेना है तो बेशक ले, मगर आहिस्ता २ ले ताकि वे टैक्सों के दबाव तले इतने न दब जाएँ कि फिर उठ न सकें। Blood Bank की मिसाल ही लीजिए। लोगों से एक २ कतरा खून का लेकर इस bank में इतना खून जमा हो जाता है कि उससे हजारों बिमारों को ठीक किया जा सकता है। लेकिन इसके उलट अगर एक आदमी का सारे का सारा खून एकदम निकाल लिया जाए - चाहे वह आदमी एक ताकतवर पहलवान ही क्यों न हो—तो क्या वह मर नहीं जाएगा? जरूर, उसके जीते रहने की उम्मीद नहीं की जा सकती। इस लिए मैं उम्मीद करता हूँ और मुझे पूरा भरोसा है कि हकूमत पंजाब के

के किसानों के interest को ignore नहीं करेगी। स्पीकर साहिब ! मुझे पता है कि हमारी गवर्नमेंट में जितने भी बड़े र वजीर हैं उनके दिलों में किसानों के लिए पूरी हमदर्दी है और उन्होंने बड़े र दावे कर के लोगों से कहा था कि यह आबियाने को कम कराने में पूरी कोशिश करेंगे। इसलिए अगर उन्होंने अब अपने वादों की पूरा न किया तो यकीनन जनता का एतमाद खो बैठेगे।

Sardar Achhar Singh Chhina : Sir, I beg to move—

That the question be now put.

Mr. Deputy Speaker : Question is—

That the question be now put.

The motion was carried.

Mr. Deputy Speaker : Question is—

That item of Rs. 14,66,510 on account of A—4—Executive (ii) Central Workshops be reduced by Rs. 10/—.

The motion was lost

Mr. Deputy Speaker : Question is—

That item of Rs. 2,44,000/— on account of charges on Irrigation Establishment (Tubewell Project) be reduced by Rs. 10/—.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100/—.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100/—.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced be Rs. 10/—.

The motion was lost.

Mr Deputy Speaker : Question is—

That the demand be reduced by Re. 1/—.

The motion was by leave withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1/—.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1/—.

The motion was lost.

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 1,26,52,100 be granted to the Governor to defray the charges that will come in course of payment for the year 1954—55 in respect of Irrigation—Establishment Charges.

The motion was carried.

IRRIGATION—CAPITAL.

Minister for Public Works (Sardar Gurbachan Singh Bajwa) : Sir, I beg to move—

That a sum not exceeding Rs. 2,76,58,300 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954—55 in respect of Irrigation (Capital).

Mr. Deputy Speaker : Motion moved—

That a sum not exceeding Rs. 2,76,58,300 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954—55 in respect of Irrigation (Capital).

Mr. Deputy Speaker : I have received notices of the following cut motions in respect of this demand. As usual, they will be deemed to have been moved. So the main motion can be discussed along with the cut motions. I call upon Principal Rala Ram to initiate the debate on this demand.

1. **Shri Babu Dayal Sharma :**

That the demand be reduced by Rs. 100/—.

2. **Shri Babu Dayal Sharma :**

That the demand be reduced by Rs. 100/—.

3. **Sardar Achhar Singh :**

4. **Sardar Harkishan Singh :**

5. **Sardar Bachan Singh :**

6. **Sardar Chanan Singh :**

7. **Shri Wadhawa Ram :**

8. **Sardar Darshan Singh :**

That the demand be reduced by Rs. 10/.

9. **Shri Dharam Vir Vashist :**

That the demand be reduced by Rs. 1/—.

10. **Rao Gajraj Singh :**

That the demand be reduced by Re. 1/—.

11. **Sardar Partap Singh :**

12. **Sardar Iqbal Singh :**

13. **Sardar Sarup Singh :**

14. **Sardar Shamsher Singh :**

15. **Sardar Wazir Singh :**

That the demand be reduced by Re. 1/—.

16. **Shri Rala Ram :**

That the demand be reduced by Re. 1/—.

श्री रला राम (मुकेरियां) : अध्यक्ष महोदय ! जिस हलके से मैं सम्बन्ध रखता हूँ उसमें शाह नहर जिसका कबजा सरकार ने लगभग 8 वर्ष हुए लिया था, बहती है। इसके लिए इस आइटम में 3 लाख रुपया की व्यवस्था की गई है। उसके सम्बन्ध में, स्पीकर साहिब, कुछ बातें आपके द्वारा मन्त्रिमण्डल तक पहुँचाना चाहता हूँ।

शाह नहर मुगलों के जमाने से चली आ रही है। जब सरकार ने इस पर कबजा करके इसे चलाना शुरु किया तो यह आशा थी कि लोगों की जो शिकायतें पानी के सम्बन्ध में हैं वे दूर हो जाएंगी। यह ठीक है कि सरकार ने इस की सड़कें बनाने के लिए और इसकी एक दो और बातों को बेहतर बनाने के लिए खर्च किया है लेकिन इस नहर से एक खतरा हमेशा बना रहता है और वह यह है कि जब कभी बारिशें कम होती हैं तो नहर से पानी भी कम हो जाता है और यह तब होता है जब पानी की सब से ज्यादा जरूरत होती है। शाह नहर में पानी कम होने की वजह से

लोगों को डर हो जाता है कि धान की खेती रह जाएगी और ऐसा अकसर हो भी जाता है। इस लिए मैं अध्यक्ष महोदय आपके द्वारा मन्त्री साहिब से प्रार्थना करता हूँ कि वह जल्दी इन्तजाम करें कि शाह नहर में पानी की सप्लाई regular हो और पानी कम न होने पाए। यह ठीक है कि जो शाह नहर का Head works है उसे पक्का बनाया जाए और उसके अन्दर जो थोड़ी बहुत रुकावटें हैं वे अब जब कि International Bank में असूल तय हो जाएगा तो यह भी दूर हो जाएगी। शाह नहर जो पहले ही इतने बड़े इलाके के सैराब करती है कोई वजह नहीं कि इस को फैलाया न जाए। इस को दसूआ तक फैलाया जा सकता है। इस लिए अध्यक्ष महोदय ! पहली बात जो मैं मिनिस्टर साहिब तक पहुँचाना चाहता हूँ, वह यह है कि शाह नहर की मांग बहुत जरूरी है। वह इतनी जरूरी है कि इस के बिना चला नहीं जा सकता। दरया में पानी के नीचे चले जाने से इस में पानी कम आता है और पानी की सप्लाई काफी तथा regular नहीं रहती। इसके लिए जो तीन लाख रुपया का item रखा गया है इस को इस तरह से खर्च किया जाए कि शाह नहर में पानी की सप्लाई बाकायदा बनी रहे और वहाँ के लोगों को यह कहने का मौकान मिले कि उनकी धान की खेतियां पानी की कमी की वजह से खराब हो गई हैं।

दूसरी बात जो मैं उन तक पहुँचाना चाहता हूँ वह है re-modelling के बारे में जो शाह नहर की हो रही है। इस से कई इलाके जिन्हें पहिले पानी मिल रहा था अब पानी से महरूम कर दिए गए हैं और कई इलाकों को अब पानी मिल जाएगा। अभी मैं जब अपने हलके में गया था तो मुझे लोगों ने बताया कि वहाँ re-modelling की वजह से जिन इलाकों को पानी मिलना बन्द हो गया है वहाँ पहिले तो सैकड़ों मन धान पैदा होता था लेकिन अब वहाँ पैदावार बहुत कम हो गई है। अध्यक्ष महोदय ! मैं ने अपनी आँखों से खेतों में जा कर धान की फसलें देखी हैं कि जहाँ पहिले सैकड़ों मन धान होता था अब वहाँ कुछ एक मन धान भी नहीं हुआ है। इस लिए मैं मन्त्री महोदय से प्रार्थना करता हूँ कि re-modelling करते समय इलाके की जरूरियात को मद्दे नजर रखा जाए। ताकि धान की पैदावार अगर बढ़ न सके तो कम अज कम घट भी न जाए। कम तो न हो जाए। यह तकलीफें हैं जो मैं अध्यक्ष महोदय आपके द्वारा मिनिस्टर साहिब तक पहुँचाना चाहता हूँ।

एक बात और जो मैं, अध्यक्ष महोदय ! आपके द्वारा पहुँचाना चाहता हूँ वह यह है कि फैलाव की policy बहुत अच्छी है क्योंकि इसके द्वारा ज्यादा से ज्यादा इलाके को नहर का पानी मिल सकेगा लेकिन हम यह नहीं चाहते कि फैलाव ऐसे तरीके से हो कि जो ज़मीनें पहिले अच्छी फसलें उगाती थीं वहाँ तो पानी न मिले या कम मिले अगर जहाँ पानी नहीं जाता था वहाँ पानी अब जाए।

शाह नहर की पथरीली ज़मीन है इस को ज़मीन के लिए कितना पानी चाहिए उसके जानने के लिए अमृतसर और लाहौर की नहरों के तरीकों से काम नहीं चल सकता। इस में से पानी ठीक प्रकार से सप्लाई करने के लिए वहाँ के हालात को देखना होगा। सरकार ने शाह नहर को सड़कें बेहतर बनाने पर काफी रुपया खर्च किया है लेकिन इस में से पानी की सप्लाई को regular करने के लिए कुछ नहीं किया। इस लिए

[श्री रत्ना राम]

में थी तो इस की हालत बेहतर थी। अब remodelling हो रही है तो पानी कम होता जा रहा है। अभी सरकार की यह जो स्कीम थी कि कुछ नई नहरें निकाली जाएं या कुछ लोगों के जो private कूहल हैं उनको ले लिया जाए तो लोगों ने बहुत वावेला किया कि जब यह सरकार के पास चले जाएंगे तो हमें बहुत भारी तंगी हो जाएगी। यह ठीक है कि रिश्वतस्तानी कम हो गई है, सौ में से 25 फी सदी कम हो गई है और बाकी 75 फी सदी रह गई है। इस लिए लोग घबराते हैं कि private कूहलों का जब इन्तजाम सरकार के हाथों में आ जाएगा तो उन की services में कमी आ जाएगी। इस लिए वह वावेला करते हैं कि उन की नहरों को उनके अपने हाथों में रहने दिया जाए। वे सरकार के पास उन नहरों को नहीं जाने देना चाहते। इसलिए हमारे मिनिस्टर साहिब इस बात का प्रयत्न करें कि जो लोग नहर के महकमे में काम करते हैं वह जनता से अच्छा व्यवहार अर्थात् (courteous treatment) करें। इस सम्बन्ध में लोगों में नहर के महकमा के खिलाफ काफी जज्बा काम कर रहा है। अगर उचित प्रयत्न किए गए तो यह जज्बा ठीक हो जाए गा। मैं समझता हूँ कि जो फैलाव की policy है उस के खिलाफ जो लोगों में जज्बा है अगर जरूरियात को देखकर पानी दिया जाए और अगर वजीर साहिब इस बारे में प्रयत्न करे तो मैं समझता हूँ कि यह शिकायात दूर हो सकती है--

अध्यक्ष महोदय, ! हमारे हशयारपुर के जिले में भाखड़ा और नंगल से जो नहरें निकल रही हैं वह सारे पंजाब को सैराब करेंगी। यह बड़ी अच्छी बात है। मगर पंजाब के इस जिले को भी इस का कुछ न कुछ हिस्सा मिलना चाहिए। फिर जो रकम Tube-wells के लिए खर्च की गई है उसका बहुत कम हिस्सा हुशयारपुर के जिले को मिला है। दसुआ तहसील में Tube-well लगाने की बहुत गुंजायश है और जो उसके ऊपर का इलाका है वहां हाजीपुर के आस पास के इलाके में Tube-well के जिरये Irrigation हो सकती है। आखिर हुशयारपुर को भी उसका हिस्सा मिलना चाहिए। अगर नहर नहीं आ सकती तो कोई गिला नहीं। जो 24 या 25 Tube wells इस जिला को दे दिए गए हैं वह नाकाफी हैं और उन से हमारे इलाके की जरूरियात पूरी नहीं हो सकती।

एक और बात, अध्यक्ष महोदय, मैं आप के द्वारा मिनिस्टर साहिब तक पहुँचाना चाहता हूँ वह यह है कि मेरे इलाके में कुछ नहरें हैं जो लोगी की private हैं लेकिन उन लोगों की माली हालत खराब हो जाने की वजह से वह उन्हें चला नहीं सकते वह सरकार को बिला मुआवजा देने को तय्यार हैं। इस लिए सरकार को चाहिए कि वह इन्हें बिला मुआवजा ले ले ताकि इन से सिंचाई का जो फायदा लोगों को पहुँचता है वह पहुँचता रहे। लेकिन मुझे यह कहते हुए ज़रा भी भिन्न नहीं होती कि इतनी जपोअहद के बावजूद भी अभी तक महकमे ने इस बारे में किसी किस्म का फैसला या कार्यवाही नहीं की। अगर कुछ ऐसी नहरें हैं जो लोग चला नहीं सकते क्योंकि उन का खर्च बर्दाशत नहीं कर सकते। इस लिए महकमे को उन नहरों के लेने का शीघ्र प्रबन्ध करना चाहिए बजाए इस के कि उन पर नई तहरें ठोसी जाएं। अगर इन नहरों को यह महकमा ले ले तो Grow More Food Campaign के सिलसिले में काफी सहायता मिलेगी।

भारतरी बात जो मैं कहना चाहता हूँ वह यह है कि शाह नहर को सरकार के कब्जा में आण हुए तकरीबन चार साल हो चुके हैं। लेकिन उस नहर के सालकान को अभी तक मुआवजा नहीं मिला। कई बार मैं ने इस बारे में सवाल पूछे हैं तो जवाब यह मिलता रहा है कि बहुत जल्द अदायगी कर दी जाएगी लेकिन अभी तक उन को मुआवजा नहीं मिला। मुझे कहते हुए दो साल हो गए हैं, मैं यह बात महकमे तक पहुँचाना चाहता हूँ कि जब शाह नहर का मुआवजा सरकार ने देना ही है तो जितनी जल्दी हो सके दे दिया जाए।

सरदार अँडर सिੰਘ ਫੀਨਾਂ (ਅਜਨਾਲਾ) ਪ੍ਰਧਾਨ ਜੀ ! demand 9 ਦੇ ਬਲੇ ਬਹੁਤ ਸਾਰੇ ਸੁਏ ਕਢਣ ਲਈ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ। ਮੇਰੇ ਜ਼ਿਲੇ ਵਿਚ ਬਹੁਤ ਸਾਰੇ ਸੁਏ ਕਢੇ ਗਏ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਵਿਚ ਹਾਲੇ ਪਾਣੀ ਨਹੀਂ ਆਇਆ। ਉਹ ਸੁਕੇ ਹੀ ਵਗ ਰਹੇ ਹਨ ਹਾਸਾ। ਸੁਣਿਆ ਕਰਦੇ ਸਾਂ 'ਨਹੀਂ ਰੀਸਾਂ ਬਨਾਂ' ਦੀਆਂ ਭਾਵੇਂ ਸੁਰਾ ਪਿਆ ਵਗੇ' ਪਰ ਹੁਣ ਤਾਂ ਸੁਏ ਭੀ ਸੁਕੇ ਹੀ ਵਗਣ ਲਗ ਪਏ ਹਨ।

ਪ੍ਰਧਾਨ ਜੀ ! ਆਪ ਭੀ ਮੇਰੇ ਹੀ ਜ਼ਿਲੇ ਦੀ ਨਹਿਰਾਂ ਦੀ Advisory Committee ਵਿਚ ਸ਼ਾਮਿਲ ਹੋ। ਉਥੇ ਬਹਿਸ ਭੀ ਹੁੰਦੀ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਸੁਇਆਂ ਨੂੰ remodel ਕਰਾਕੇ ਪਾਣੀ ਨਾ ਦਿਤਾ ਜਾਵੇ। ਮਾਧੋਪੁਰ ਤੋਂ ਪਾਣੀ ਨਹੀਂ ਮਿਲ ਸਕਦਾ। ਪ੍ਰਧਾਨ ਜੀ ! ਆਪ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਇਹ ਮੰਗ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪੁਰਾਣੇ ਰਾਜਬਾਹਿਆਂ ਨੂੰ remodel ਨਾ ਕੀਤਾ ਜਾਵੇ। ਪਰ ਸਰਕਾਰ ਨੇ ਰਾਨੀਵਾਲ ਮੰਗੇ ਨੂੰ ਰਾਤੋ ਰਾਤ remodel ਕਰਵਾ ਦਿਤਾ ਅਤੇ ਰਾਤੋ ਰਾਤ ਇੱਟਾਂ ਲਾਕੇ ਛਤ ਪਾ ਦਿਤੀ ਗਈ ਹੈ। ਸਰਕਾਰ ਵਲੋਂ ਇਹ ਚੋਰੀ ਹੈ, ਛਾਕਾ ਹੈ। ਕਿਸਾਨਾਂ ਨੂੰ ਖਤਰਾ ਹੈ ਕਿ ਨਵਿਆਂ ਸੁਇਆਂ ਦੁਆਰਾ ਜੋ ਪਾਣੀ ਖਲਾਰਿਆ ਜਾ ਰਿਹਾ ਹੈ ਉਹ ਆਬਿਆਨੇ ਨੂੰ ਵਧਾਉਣ ਲਈ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਅਤੇ ਇਹ Grow More Food Campaign ਜਾਂ ਕਿਸਾਨਾਂ ਦੀ ਸਹੂਲਤ ਲਈ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਇਹ ਕਿਸਾਨਾਂ ਲਈ ਜ਼ਬਰਦਸਤੀ ਹੋ ਰਹੀ ਹੈ। ਅਸੀਂ ਵੇਖਦੇ ਹਾਂ ਕਿ ਸਰਕਾਰੀ ਬੈਂਚਾਂ ਤੇ ਬੈਂਚੇ ਮੈਂਬਰ ਸਰਕਾਰ ਵਲੋਂ ਕੀਤੇ ਜਾ ਰਹੇ ਖਰਚ ਦੀ ਬੜੀ ਤਾਰੀਫ਼ ਕਰਦੇ ਹਨ। ਮਗਰ ਸਰੀ ਗਲ ਤਦ ਹੀ ਆਖਦੇ ਹਨ ਜਦ ਉਨ੍ਹਾਂ ਦੇ ਆਪਣੇ ਜ਼ਿਲੇ ਦਾ ਜ਼ਿਕਰ ਆਉਂਦਾ ਹੈ। ਇਹ ਜੋ ਰਿਸਵਤਸਤਾਨੀ ਦੇ ਇਲਜ਼ਾਮ ਲਾਏ ਜਾਂਦੇ ਹਨ ਇਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਨਹੀਂ ਦਿੱਤਾ ਅਤੇ ਉਮੀਦ ਹੈ ਕਿ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਆਪਣੇ ਜਵਾਬ ਵਿਚ ਇਨ੍ਹਾਂ ਇਲਜ਼ਾਮਾਂ ਦਾ ਜ਼ਰੂਰ ਜ਼ਿਕਰ ਕਰਨਗੇ।

(ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਪੁਤ ਨੇ ਬੈਠਿਆਂ ੨ ਕੁਝ ਆਖਿਆ)

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਇਹ ਠੀਕ ਨਹੀਂ ਹੈ। ਜਦ ਕੋਈ ਮੈਂਬਰ ਬੋਲ ਰਿਹਾ ਹੋਵੇ ਤਾਂ interrupt ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ।

ਸਰਦਾਰ ਅੱਡਰ ਸਿੰਘ ਫੀਨਾਂ : ਹੁਣ ਮੈਂ ਇਕ ਬੜੀ ਹੀ important item

ਵਲ ਆਉਂਦਾ ਹਾਂ, ਅਤੇ ਇਹ ਹੈ Central Workshop, Amritsar. ਪ੍ਰਧਾਨ ਜੀ !

[ਸਰਦਾਰ ਅੱਛਰ ਸਿੰਘ ਛੀਨਾ]

ਪੰਜਾਬ ਵਿਚ ਇਹ ਇਕ ਬੜਾ ਭਾਰੀ ਕਾਰਖਾਨਾ ਹੈ। ਮੈਂ ਦੁਨੀਆਂ ਦੇ ਹੋਰ ਕਈ ਵੱਡੇ ਕਾਰਖਾਨੇ ਦੇਖੇ ਹਨ, ਮੈਂ ਰੋਜ਼ਾਨਾ ਦਸ ਹਜ਼ਾਰ ਮੋਟਰਾਂ ਬਣਾਉਣ ਵਾਲੇ ਕਾਰਖਾਨੇ ਵਿਚ ਕੰਮ ਕੀਤਾ ਹੈ। ਮੈਂ ਦੇਖਦਾ ਹਾਂ ਕਿ ਸਾਡਾ ਇਹ ਕਾਰਖਾਨਾ ਬੜੀ ਚੰਗੀ ਤਰ੍ਹਾਂ equipped ਹੈ। ਇਸ ਵਿਚ ਤਰ੍ਹਾਂ ੨ ਦੀ ਮਸ਼ੀਨਰੀ ਲਗੀ ਹੋਈ ਹੈ ਅਤੇ ਹੋਰ ਵੀ ਮੰਗ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਹ ਬੜੀ ਚੰਗੀ ਗਲ ਹੈ। ਪਰ ਇਸ ਕਾਰਖਾਨੇ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਚਲਾਇਆ ਨਹੀਂ ਜਾਂਦਾ। ਇਸ ਨੂੰ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਡਿਪਾਰਟਮੈਂਟਸ ਆਰਡਰ ਨਹੀਂ ਭੇਜਦੇ। ਕੋਈ ਵਜਹ ਨਹੀਂ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਪਾਸ ਇਕ ਹੀ ਕਾਰਖਾਨਾ ਹੋਵੇ ਅਤੇ ਉਹ ਭੀ ਮੁਨਾਫੇ ਦੀ ਬਜਾਏ ਸਗੋਂ ਘਾਟੇ ਤੇ ਚਲੇ। ਕਾਰਖਾਨੇ ਵਿਚ ਮਜ਼ਦੂਰਾਂ ਦੀ ਛਾਂਟੀ ਹੋਵੇ। ਮਸ਼ੀਨਾਂ ਵੇਹਲੀਆਂ ਪਈਆਂ ਰਹਿਣ। ਕਿਨੇ ਅਫਸੋਸ ਦੀ ਗਲ ਹੈ। Nationalisation of books ਅਤੇ Nationalisation transport ਕਰਨ ਵਾਲਿਆਂ ਨੂੰ ਇਸ ਕਾਰਖਾਨੇ ਦੀ ਹਾਲਤ ਤੇ ਸਬਕ ਸਿਖਨਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਨਹਿਰੀ ਮਹਿਕਮੇ ਦਾ ਕਾਰਖਾਨਾ ਹੈ। Government of India ਨੇ ਇਹ ਕਾਰਖਾਨਾ Punjab Government ਨੂੰ ਦਿਤਾ ਹੈ। ਇਸ ਵਿਚ ਪਹਿਲਾਂ 3 ਸ਼ਿਫਟਾਂ ਹੁੰਦੀਆਂ ਸਨ ਅਤੇ ਇਥੇ 5000 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਸਨ। ਹੁਣ ਇਕ ਸ਼ਿਫਟ ਵਿਚ 1500 ਆਦਮੀ ਭੀ ਨਹੀਂ। ਮੈਂ ਜਾਨਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਕਹੇਗੀ ਕਿ ਉਹ ਲੜਾਈ ਦੇ ਦਿਨ ਸਨ ਇਸ ਲਈ ਸਾਮਾਨ ਜ਼ਿਆਦਾ ਬਣਦਾ ਸੀ। ਇਹ ਜਵਾਬ ਦੇਣਾ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ੋਭਾ ਨਹੀਂ ਦਿੰਦਾ। ਜੇ ਆਖਦੇ ਹਨ ਕਿ ਅਸੀਂ ਇਸ State ਨੂੰ ਇਕ Development State ਬਣਾ ਰਹੇ ਹਾਂ। ਕਾਰਖਾਨੇ ਨੂੰ ਆਰਡਰ ਦਿਤੇ ਨਾ ਜਾਨ ਤਾਂ ਕਾਰਖਾਨਾ ਕਿਵੇਂ ਚਲੇ। ਕਾਰਖਾਨਾ full capacity ਤੇ ਤਾਂ ਹੀ ਚਲ ਸਕਦਾ ਹੈ ਜੇਕਰ ਸਰਕਾਰੀ ਡਿਪਾਰਟਮੈਂਟਸ ਇਸ ਤੋਂ ਪਤਾ ਲੈਣ ਕਿ ਇਹ ਕੀ ਕੀ ਸਾਮਾਨ, ਕਿਸ quality ਦਾ ਸਪਲਾਈ ਕਰ ਸਕਦਾ ਹੈ ਅਤੇ ਫਿਰ ਬਾਹਰੋਂ tender ਮੰਗਾ ਕੇ, ਇਸ ਕਾਰਖਾਨੇ ਨੂੰ ਆਰਡਰ ਦੇ ਦੇਣ। ਹੁੰਦਾ ਕੀ ਹੈ? ਇਕ ਚੀਜ਼ ਦਾ ਆਰਡਰ ਕਾਰਖਾਨੇ ਨੂੰ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਪਰ ਨਾਲ ਉਸ ਦੀ ਮੰਗ ਬੜੇ ਥੋੜੇ ਜਿਹੇ ਸਮੇਂ ਵਿਚ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਕਾਰਖਾਨਾ ਉਸ ਥੋੜੇ ਸਮੇਂ ਵਿਚ ਮਾਲ ਸਪਲਾਈ ਕਰਨ ਤੋਂ ਬੇਬਸੀ ਜ਼ਾਹਿਰ ਕਰਦਾ ਹੈ। ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਆਖਦੇ ਹਨ ਅਸੀਂ ਇਸ State ਨੂੰ develop ਕਰਨਾ ਹੈ, ਭਾਖੜੇ ਦਾ ਕੰਮ ਰੁਕ ਨਹੀਂ ਸਕਦਾ, ਇਹ ਗਲ ਹੈ ਉਹ ਗਲ ਹੈ, ਜਿਹੀ ਕਿ ਆਪ ਦੀ ਆਦਤ ਹੈ। ਜਿਥੇ Finance Minister ਸਾਹਿਬ ਹਰ ਸਵਾਲ ਦਾ ਜਵਾਬ ਦਿੰਦੇ ਹਨ, ਚੌਧਰੀ ਸਾਹਿਬ ੨ ਹੀ ਦਿੰਦੇ। ਇਸੇ ਤਰ੍ਹਾਂ ਆਖਦੇ ਹੋਣਗੇ ਕਿ ਇਹ ਬਣਾਉਣਾ ਹੈ। ਉਹ ਬਣਾਉਣਾ ਹੈ ਇਸਤਰ੍ਹਾਂ ਦੇਰ ਨਾਲ ਆਰਡਰ ਦੇਣ ਕਰਕੇ ਕਾਰਖਾਨੇ ਦੇ ਨਾ ਬਣਾਉਣ ਯੋਗ ਹੋਣ ਕਰਕੇ ਬਾਹਰੋਂ ਟੈਂਡਰ ਮੰਗਵਾਉਂਦੇ ਹਨ। ਬਾਹਰ ਵਾਲੇ ਲੋਕ ਪਹਿਲਾਂ ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ ਹਰ ਗਲ

ਨੂੰ ਮੰਨਦੇ ਹਨ। ਸਮੇਂ ਸਿਰ ਚੀਜ਼ ਮਿਲੇਗੀ, ਰੇਟ ਘਟ ਹੋਣਗੇ ਆਦਿ। ਮਗਰ ਬਹੁਤੀ ਵਾਰੀ ਆਪਣੇ ਕਾਰਖਾਨੇ ਨਾ ਹੋਣ ਕਰਕੇ ਅਤੇ ਮੁਨਾਫਾ ਖਾਨ ਵਾਲੇ agent ਹੀ ਹੋਣ ਕਰਕੇ ਬਾਅਦ ਵਿਚ ਰੋਲਾ ਪਾਉਂਦੇ ਹਨ। ਪ੍ਰਾਪੋਗੈਂਡਾ ਕਰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਸਾਰੇ ਜਾਵਾਂਗੇ। ਵਜ਼ੀਰ ਸ ਹਿਬ ਨੂੰ ਮਿਲ, ਅਫਸਰਾਂ ਨੂੰ ਮਿਲ ਕਿਸੇ ਨੂੰ ਰਿਸ਼ਵਤ ਦੇ, ਕਿਸੇ ਦੀ ਮੁਠੀ ਗਰਮ ਕਰ ਚੀਜ਼ ਦੇਣ ਦੇ ਸਮੇਂ ਨੂੰ 3 ਤੋਂ 6 ਮਹੀਨੇ ਅਤੇ ਨਾਲ ਹੀ ਰੇਟ ਭੀ ਵਧਵਾ ਲੈਂਦੇ ਹਨ ਸਗੋਂ ਸਰਕਾਰ ਤੋਂ 2½, 3 ਲਖ ਰੁਪਿਏ ਦਾ loan ਭੀ ਲੈ ਲੈਂਦੇ ਹਨ। ਪਰ ਜਦੋਂ ਸੰਟਰਲ ਵਰਕਸ਼ਾਪ ਨੇ ਕਿਸੇ ਮਾਲ ਦੀ ਸਪਲਾਈ ਸੰਬੰਧ ਵਿਚ ਕੁਝ ਥੋੜ੍ਹਾ ਜਹਾ ਹੋਰ ਸਮਾਂ ਮੰਗਿਆ ਤਾਂ ਉਸ ਨੂੰ ਦਿਤਾ ਨਾ ਗਿਆ। ਅਜਿਹੇ ਫੈਸਲੇ ਕਰਨ ਵਾਲੇ ਅਫਸਰਾਂ ਨੂੰ ਜੁਤਮਾਨੇ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ। ਅਤੇ ਸਾਰੇ ਆਰਡਰ ਇਸ ਵਰਕਸ਼ਾਪ ਨੂੰ ਜਾਣੇ ਚਾਹੀਦੇ ਹਨ।

ਹੁਣ ਸਾਡੇ ਪ੍ਰਾਂਤ ਵਿਚ ਕੀ ਹੋ ਰਿਹਾ ਹੈ? ਭਾਂਵੇ ਕੰਮ ਚੱਲੇ ਨਾ ਚੱਲੇ। ਪਰ ਬਾਹਰ ਇਹ ਦਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸੂਬੇ ਪੁੱਟੇ ਜਾ ਰਹੇ ਹਨ। ਗੇਟ ਲਗ ਰਹੇ ਹਨ। ਇਹ ਹੋ ਰਿਹਾ ਹੈ ਉਹ ਹੋ ਰਿਹਾ ਪਰ ਅਸਲੀ ਹਾਲਤ ਕੀ ਹੈ? ਇਹ ਨਹੀਂ ਦਸਿਆ ਜਾਂਦਾ।

ਉਹ ਅੰਮ੍ਰਿਤਸਰ ਦੀ ਵਰਕਸ਼ਾਪ ਜਿਥੇ ਕਿ ਹਜ਼ਾਰਾਂ ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਹਨ। ਹਜ਼ਾਰਾਂ ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਕਿਸ workshop ਵਿਚੋਂ ਰੋਜ਼ੀ ਮਿਲਣੀ ਹੈ। ਉਸ ਨੂੰ develop ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ। ਜੇਕਰ ਇਹ workshop develop ਨਹੀਂ ਹੁੰਦੀ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਦੇਸ਼ ਦੀ development ਨਹੀਂ ਹੋ ਸਕਦੀ। ਸੂਬੇ ਦੀ ਤਰਕੀ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਕਿਉਂ ਕਿ ਇਸ ਤਰਾਂ ਤਾਂ ਅਸਾਡਾ ਇਨਹਿਸਾਰ foreign experts ਅਤੇ foreign capital ਤੇ ਰਹੇ ਗਾ। ਪ੍ਰਧਾਨ ਜੀ ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ workshop ਦੇ ਹੁੰਦਿਆਂ ਹੋਇਆਂ ਵੀ ਜੇ ਉਸ ਵਲ ਧਿਆਨ ਨਾ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਬਾਹਰਲੇ ਦੇਸ਼ਾਂ ਨੂੰ ਆਰਡਰ ਦਿਤੇ ਜਾਣੇ ਹਨ ਤਾਂ ਇਸ ਦਾ ਅਸਰ ਸੂਬੇ ਦੀ ਹਾਲਤ ਤੇ ਕੀ ਪਏ ਗਾ। ਜ਼ਾਹਿਰ ਹੈ ਕਿ ਇਸ ਦਾ ਚੰਗਾ ਪ੍ਰਭਾਵ ਨਹੀਂ ਪਵੇਗਾ।

ਇਥੇ ਮੈਂ ਇਹ ਦਸਣਾ ਚਾਉਂਦਾ ਕਿ ਇਕ ਵੇਰ Ford ਵਾਲਿਆਂ ਨੇ Russia ਵਿਚ ਕੰਪਨੀ ਦੀ ਸ਼ਾਖ ਖੋਲਣ ਦਾ ਫੈਸਲਾ ਕੀਤਾ। ਮੈਂ ਆਪ ਇਸ ਕੰਪਨੀ ਵਿਚ ਕੰਮ ਕਰਦਾ ਸਾਂ। ਇਸ ਵਿਚ ਇਕ ਹਿੰਦੁਸਤਾਨੀ ਮਿਸਟਰ ਸ਼ਾਵਟੇ ਨੂੰ ਜੋ ਕਿਸੇ ਚੰਗੀ job 'ਤੇ ਸੀ ਫੋਰਡ ਕੰਪਨੀ ਦੇ Sales Department ਵਿਚ ਲਾ ਦਿਤਾ ਗਿਆ। ਅਤੇ ਇਸ ਦਾ ਕੰਮ ਮਾਲ ਖੀਦਣ ਅਤੇ ਦੇਣ ਦਾ ਸੀ। ਇਸ ਇਕ ਵੇਰ ਕਲੀਵਲੈਂਡ ਦੀ ਇਕ ਕੰਪਨੀ ਪਾਸੋਂ ਭਾਰੀ ਰਿਸ਼ਵਤ ਲੈ ਕੇ ਕੁਝ order ਕਲੀਵਲੈਂਡ ਵਾਲੀ ਕੰਪਨੀ ਨੂੰ ਦੇ ਦਿਤੇ। ਜਦ ਕਿ ਉਹ ਸਾਮਾਨ ਜਿਸ ਲਈ ਆਰਡਰ ਕਲੀਵਲੈਂਡ ਭੇਜੇ ਗਏ ਫੋਰਡ ਦੀ ਆਪਣੀ

[ਸਰਦਾਰ ਅੱਛਰ ਸਿੰਘ ਛੀਨਾ]

ਕੰਪਣੀ ਵਿਚ ਤਿਆਰ ਹੋ ਸਕਦਾ ਸੀ। ਫੋਰਡ ਕੰਪਣੀ ਨੇ ਫੋਰਨ ਸੀ. ਆਈ. ਡੀ. ਬਿਠਾਈ ਅਤੇ ਤਹਿਕੀਕਾਤ ਤੇ ਮਿ: ਸ਼ਾਵਰੇ ਨੂੰ ਪਕੜ ਲਿਆ ਗਿਆ। ਕੰਪਣੀ ਵਿਚੋਂ ਕਢ ਦਿਤਾ ਗਿਆ ਅਤੇ ਇਹ ਲਿਖ ਦਿਤਾ ਕਿ ਫੋਰਡ ਦੀ ਕਿਸੇ ਕੰਪਣੀ ਵਿਚ ਵੀ ਇਹ ਨੌਕਰ ਨਹੀਂ ਹੋ ਸਕਦਾ। Capitalists ਦਾ ਤਰੀਕਾ ਹੈ ਕਿ ਉਹ ਮੰਡੀਆਂ ਦੀ ਭਾਲ ਕਰਦੇ ਹਨ। ਜੇਕਰ ਯੂਰਪ ਵਿਚ ਸਰਮਾਇਆ ਹੈ ਤਾਂ ਮੰਡੀਆਂ ਨਹੀਂ ਅਤੇ ਜੇਕਰ ਮੰਡੀਆਂ ਵੀ ਆਪਣੀਆਂ ਹੋਣ ਅਤੇ ਸਰਮਾਇਆ ਵੀ ਆਪਣਾ ਹੀ ਹੋਵੇ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਬਾਹਰਲੇ ਦੇਸ਼ਾਂ ਵਲ ਵੇਖਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪੈਂਦੀ। ਪਰ ਇਥੇ ਮੰਡੀਆਂ ਦੇ ਹੁੰਦੇ ਹੋਇਆਂ ਵੀ ਫਾਇਦਾ ਨਹੀਂ ਉਠਾਇਆ ਜਾ ਰਿਹਾ।

ਇਸ Workshop ਬਾਰੇ ਤਾਂ ਮੈਂ ਬੜੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਜਾਣਦਾ ਹਾਂ। ਇਸ ਵਿਚ Hydro Electric Machines ਤਿਆਰ ਹੁੰਦੀਆਂ ਹਨ। ਸੂਬੇ ਵਿਚ ਨਹਿਰਾਂ ਦਾ ਭਾਰੀ ਕੰਮ ਹੋ ਰਿਹਾ ਹੈ। ਭਾਖੜਾ ਨੰਗਲ ਸਕੀਮ ਲਈ ਕਈ ਮਸ਼ੀਨਾਂ ਇਥੇ ਬਣ ਰਹੀਆਂ ਹਨ। ਟਰਬਾਈਨਜ਼ ਬਣਦੇ ਹਨ। ਟ੍ਰੈਕਟਰ ਵੀ ਬਣ ਸਕਦੇ ਹਨ ਅਤੇ ਮੈਨੂੰ ਦਸਿਆ ਗਿਆ ਹੈ ਕਿ ਸੈਂਟਰਲ ਵਰਕਸ਼ਾਪ ਵਾਲੇ Indian Climate ਅਤੇ Soil ਅਨੁਸਾਰ ਟ੍ਰੈਕਟਰ ਵੀ ਬਣਾ ਸਕਣਗੇ ਪਰ ਫਿਰ ਵੀ ਸਰਮਾਇਆ ਬਾਹਰ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਇਸ ਵਰਕਸ਼ਾਪ ਵਲ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਗਿਆ।

ਇਥੇ ਤਾਂ ਰਿਸ਼ਵਤ ਚਲ ਰਹੀ ਹੈ ਅਤੇ ਜੇ ਗੱਲਾਂ ਮੈਂ ਕਹੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਬਾਰੇ ਕੋਈ ਕੁਝ ਨਹੀਂ ਜਾਣਦਾ। ਵਜ਼ੀਰਾਂ ਨੂੰ ਮਸ਼ੀਨਰੀ ਬਾਰੇ ਕੁਝ ਵੀ ਪਤਾ ਨਹੀਂ। ਬਸ ਇਧਰੋਂ ਉਧਰ ਕਾਰਾਂ ਭਜਾਈ ਫਿਰਦੇ ਹਨ। ਕਦੀ ਇਨ੍ਹਾਂ ਨੇ ਕਾਰਖਾਨਿਆਂ ਵਿਚ ਕੰਮ ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਮਸ਼ੀਨਰੀ ਦੇ ਸਾਮਲੇ ਵਿਚ ਇਹ ਬਿਲਕੁਲ ਅਲੂੜ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਚਾਰ ਚੁਫੇਰੇ ਇਨਜੀਨੀਅਰਾਂ ਨੇ ਘੇਰਾ ਪਾਇਆ ਹੋਇਆ ਹੈ। ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ ਫੁਰਸਤ ਹੀ ਨਹੀਂ ਕਿ ਇਸ ਪਾਸੇ ਧਿਆਨ ਦੇਣ।

ਆਖਿਰ ਵਿਚ ਮੈਂ ਇਹ ਜ਼ੋਰ ਨਾਲ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਵਰਕਸ਼ਾਪ ਵਲ ਧਿਆਨ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਸਰਮਾਏ ਨੂੰ ਬਾਹਰ ਜਾਣ ਤੋਂ ਰੋਕਿਆ ਜਾਵੇ। ਰਿਸ਼ਵਤ ਦੂਰ ਕਰਨ ਲਈ ਦਸਿਆ ਜਾਵੇ ਕਿ ਇਹ ਕਿਸ ਤਰ੍ਹਾਂ ਘਟਾਈ ਜਾ ਸਕਦੀ ਹੈ। ਇਹ ਹੀ ਨਾ ਕੀਤਾ ਜਾਵੇ ਕਿ ਰਿਸ਼ਵਤ ਦੂਰ ਕਰੋ। ਜਦ ਤਕ ਰਿਸ਼ਵਤ ਦੂਰ ਨਹੀਂ ਹੋਵੇਗੀ ਸੂਬੇ ਦੀ ਤਰੱਕੀ ਨਹੀਂ ਹੋ ਸਕਦੀ।

ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ (ਨੂਰਮਹਿਲ): ਪ੍ਰਧਾਨ ਜੀ। ਅਜ ਸਾਡੇ ਇਥੇ Irrigation ਦੀ Demand ਤੇ ਵਿਚਾਰ ਹੋ ਰਹੀ ਹੈ। ਮੁਲਕ ਦੀ ਆਜ਼ਾਦੀ ਤੋਂ ਪਿਛੋਂ ਜੇ ਕੰਮ ਮੁਲਕ ਦੇ ਸਾਹਮਣੇ ਆਇਆ ਉਹ ਇਸ ਦੀ Development ਦਾ ਕੰਮ

ਸੀ। Development ਕਰਨ ਲਈ ਸਭ ਤੋਂ ਵੱਡੀ ਦੇਣ Irrigation ਦੀ ਹੈ। ਮੁਲਕ ਦੀ ਖੁਸ਼ਹਾਲੀ ਦਾ ਨਿਰਭਰ ਇਸ ਗਲ ਤੇ ਹੈ ਕਿ ਇਸ ਨੂੰ develop ਕੀਤਾ ਜਾਵੇ। ਇਸ ਲਈ ਅਸੀਂ ਵੇਖਣਾ ਇਹ ਹੈ ਕਿ ਇਸ ਕੰਮ ਲਈ ਜੋ Irrigation ਦੀ Establishment ਦਾ ਖਰਚ ਰਖਿਆ ਗਿਆ ਹੈ ਉਹ ਅਜਾਂਬੀ ਤਾਂ ਨਹੀਂ ਜਾ ਰਿਹਾ। ਇਸ ਬਾਰੇ ਵਿਚ ਮੈਂ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸੁੱਖੇ ਵਿਚ ਮੁਲਕ ਦਾ ਸਭ ਤੋਂ ਵੱਡਾ ਡੈਮ ਭਾਖੜਾ ਨੰਗਲ ਬਣ ਰਿਹਾ ਹੈ ਜਿਸ ਤੋਂ ਸੁੱਖੇ ਨੂੰ ਪਾਣੀ ਮਿਲਣਾ ਹੈ ਅਤੇ ਬਿਜਲੀ ਪ੍ਰਾਪਤ ਹੋਣੀ ਹੈ। ਜਦ ਇਸ ਡੈਮ ਨੂੰ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਤਾਂ ਇਸ ਤੇ ਬਾਹਰਲੇ ਮੁਲਕਾਂ ਦੇ ਇਨਜੀਨੀਅਰ ਨੀਯਤ ਕਰਨ ਦੀ ਛੋੜ ਸੀ ਅਤੇ ਅਮਰੀਕਾ ਤੋਂ ਇਨਜੀਨੀਅਰ ਮੰਗਵਾਏ ਗਏ ਪਰ ਹੁਣ ਜਦ ਕਿ ਖਾਸਾ ਕੰਮ ਪੂਰਾ ਹੋ ਗਿਆ ਹੈ ਇਨ੍ਹਾਂ ਅਮਰੀਕੀ ਇਨਜੀਨੀਅਰਾਂ ਦੀ ਲੋੜ ਨਹੀਂ। ਇਹ ਉਹੀ ਅਮਰੀਕੀ ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਸ਼ਕ ਨਾਲ ਵੇਖਿਆ ਜਾਂਦਾ ਹੈ ਕਸ਼ਮੀਰ ਵਿਚ ਵੀ ਅਤੇ ਹੋਰ ਥਾਵਾਂ ਤੇ ਲੋਕ ਇਨ੍ਹਾਂ ਤੇ ਸ਼ੱਕੀ ਨਿਗਾਹ ਰਖਦੇ ਹਨ। ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਨੂੰ ਘਰ ਭੇਜ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਨੂੰ ਇਹ ਵੀ ਪਤਾ ਲਗਾ ਹੈ ਕਿ ਹੁਣ ਇਹ ਕੰਮ ਨੂੰ expedite ਕਰਨ ਦੀ ਥਾਂ ਇਸ ਵਿਚ ਰੋਕ ਪਾ ਰਹੇ ਹਨ।

ਅਸਾਨੂੰ ਇਨ੍ਹਾਂ ਦਾ ਖਿਆਲ ਕਰਨ ਦੀ ਥਾਂ ਪੇਂਡੂ ਕਿਸਾਨਾਂ ਦਾ ਖਿਆਲ ਕਰਨਾ ਹੈ। ਜਿਨ੍ਹਾਂ ਕਿਸਾਨਾਂ ਨੇ ਵਾਹੀ ਕਰਨੀ ਹੈ। ਰੋਟੀ ਕਮਾ ਕੇ ਖਾਣੀ ਹੈ। Revenue ਦੇਣੀ ਹੈ। Betterment Charges ਜੋ ਲਗਾਏ ਗਏ ਹਨ ਉਹ ਦੇਣੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਹਾਲਤ ਸੁਧਾਰਨ ਵਲ ਬਾਕਾਇਦਾ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ।

ਇਸ ਤੋਂ ਬਾਅਦ ਮੈਂ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ Revenue ਤੇ Engineering Departments ਨੂੰ ਵੱਖ ਨਾ ਕਰੋ ਪਰ ਨਹਿਰਾਂ ਦੇ ਪਟਵਾਰੀ ਹੋਰਨਾਂ ਥਾਵਾਂ ਤੇ absorb ਕਰੋ। ਜਿੱਥੇ ਦੋ ਹਜ਼ਾਰ ਦੀ ਥਾਂ ਛੇਵੇਂ ਹਜ਼ਾਰ ਤੋਂ ਕੰਮ ਲਿਆ ਜਾ ਸਕਦਾ ਹੈ ਉੱਖੇ ਪਟਵਾਰੀ ਵਧਾਣ ਦੀ ਲੋੜ ਨਹੀਂ। ਤਾਦਾਦ ਵਧਾਣ ਦੀ ਥਾਂ efficiency ਵਧਾਓ। ਜੋ ਤਜਵੀਜ਼ ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ ਨੇ ਨਹਿਰ ਦੇ ਪਟਵਾਰੀਆਂ ਬਾਰੇ ਰਖੀ ਹੈ ਅਤੇ ਜੇਕੋਸ ਉਨ੍ਹਾਂ ਨੇ ਪਟਵਾਰੀਆਂ ਦਾ plead ਕੀਤਾ ਹੈ ਮੈਂ ਉਸ ਦੀ ਹਮਾਇਤ ਕਰਦਾ ਹਾਂ।

ਦੂਜੀ ਅਰਜ਼ ਮੈਂ ਇਹ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ Bist Doab Canal ਹੁਸ਼ਿਆਰਪੁਰ ਤੇ ਜਲੰਧਰ ਦੇ ਜ਼ਿਲ੍ਹਿਆਂ ਲਈ ਕਵੀ ਗਈ ਹੈ। ਨਰਵਾਨਾ ਸਰਕਲ ਦੀ ਨਹਿਰ ਵਿਚੋਂ ਨਿਕਾਸ ਦੇ ਜ਼ਿਲ੍ਹਿਆਂ ਨੂੰ ਜਾਂਦਾ ਹੈ। ਅਤੇ ਜਦੋਂ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿਚ Consolidation ਹੋ ਰਹੀ ਹੈ। ਅਤੇ ਇਸ ਨਹਿਰ ਤੇ ਬਹੁਤ ਸਾਰੇ ਪੁਲ ਬਣਦੇ ਰਹਿੰਦੇ ਹਨ ਤੇ ਇਸ ਨਾਲ ਜ਼ਮੀਨ ਜ਼ਾਇਆ ਹੋਵੇਗੀ। ਮਹਿਕਮਾ ਨਹਿਰ ਨੂੰ

[ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ]

ਇਹ ਪਹਿਲੇ ਵੇਖ ਲੈਣਾ ਚਾਹੀਦਾ ਸੀ। ਹੁਣ ਮੁੱਰਬੇ ਬੰਦੀ ਹੋਣ ਤੇ ਇਸ ਨੂੰ ਰਖਣਾ ਠੀਕ ਨਹੀਂ। ਇਥੇ ਮੈਂ ਇਹ ਵੀ ਦਸ ਦੇਵਾਂ ਕਿ ਬਿਸਤ ਦੁਆਬਾ ਨਹਿਰ ਦੀ ਸਰਵੇ (Survey) ਕੀਤੀ ਗਈ ਅਤੇ alignment ਕੀਤਾ ਗਿਆ ਸੀ। ਪਰ Consolidation ਤੋਂ ਬਾਅਦ ਨਹਿਰ, ਸੂਏ ਅਤੇ ਰਜਬਾਹੇ ਕਢੇ ਗਏ। ਡੈਮ ਦੀਆਂ alignments ਦਿਤੀਆਂ ਗਈਆਂ ਜਿਸ ਨਾਲ ਕੋਈ 150 ਪਿੰਡਾਂ ਵਿਚ consolidation ਦੀ Revocation ਹੋਈ ਜਿਸ ਨਾਲ ਪਿੰਡਾਂ ਵਾਲਿਆਂ ਨੂੰ ਵੀ ਨੁਕਸਾਨ ਹੋਇਆ। ਇਹ ਮਹਿਕਮਾ Irrigation ਦੀ Efficiency ਦਾ ਸਬੂਤ ਹੈ। ਜੇਕਰ Consolidation ਤੋਂ ਪਹਿਲਾਂ alignment ਕੀਤੀ ਜਾਂਦੀ ਤਾਂ ਨੁਕਸ ਨਾ ਪੈਂਦਾ।

ਫੇਰ Consolidation of Holdings ਦਾ ਮਕਸਦ ਇਹ ਹੈ ਕਿ ਪੈਦਾਵਾਰ ਵਧੇ। Grow More Food ਸਕੀਮ ਨੂੰ ਤਰੱਕੀ ਮਿਲੇ ਪਰ ਜੇਕਰ ਮੁੱਰਬੇ ਬੰਦੀ ਦੇ ਕੰਮ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਰਾਹ ਵਿਚ ਹੀ ਰੋਕਿਆ ਜਾਵੇ ਤਾਂ ਪੈਦਾਵਾਰ ਤੇ ਮੁਜ਼ਿਰ ਅਸਰ ਪੈਂਦਾ ਹੈ। ਕਈ ਕੇਸ ਅਜਿਹੇ ਹਨ ਕਿ consolidation ਹੋ ਰਿਹਾ ਹੈ ਪਰ alignment ਨਹੀਂ ਕੀਤੀ ਗਈ। ਅਤੇ ਜਦ consolidation ਹੋ ਚੁਕੀ ਸੀ ਤਾਂ alignment ਕਿਤੀ ਗਈ ਜਿਸ ਨਾਲ ਪਿੰਡਾਂ ਨੂੰ ਵਿਚ ਦੋ ਤਿੰਨ ਵਾਰੀ consolidation ਨੂੰ revoke ਕਰਨਾ ਪਿਆ।

ਇਸ ਦੇ ਉਪ੍ਰੰਤ ਜ਼ਮੀਂਦਾਰਾਂ ਨੂੰ Compensation ਦੇਣ ਦਾ ਸਵਾਲ ਹੈ। ਇਹ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਅਸੀਂ Common Pool ਤੋਂ ਜ਼ਮੀਨ ਲੈ ਰਹੇ ਹਾਂ ਪਰ ਪੇਂਡੂਆਂ ਨੂੰ ਅਜੇ ਤਕ ਮੁਆਵਜ਼ਾ ਨਹੀਂ ਮਿਲ ਰਿਹਾ। ਇਸ ਬਹਾਨਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਜਦ ਜ਼ਮੀਨ ਦੀ acquisition ਕਰ ਲਈ ਹੈ ਤਾਂ ਹੁਣ evaluation ਕੀਤੀ ਜਾਵੇਗੀ ਅਤੇ ਸਾਰੇ ਕਾਗਜ਼ਾਤ complete ਹੋ ਜਾਣਗੇ ਤਾਂ ਮੁਆਵਜ਼ਾ ਦਿਤਾ ਜਾਵੇਗਾ। ਇਥੇ ਮੈਂ ਇਹ ਦਸ ਦੇਵਾਂ ਕਿ ਮੁਆਵਜ਼ਾ ਦੇਣ ਵਿਚ ਦੇਰ ਕਰਨ ਨਾਲ ਲੋਕਾਂ ਵਿਚ ਨਿਰਾਸ਼ਤਾ ਫੈਲ ਰਹੀ ਹੈ।

ਤੀਜੀ ਭਲ Drains ਬਾਰੇ ਹੈ। ਬੇਸ਼ਕ ਇਹ ਅਛਾ ਕੰਮ ਹੈ ਅਤੇ ਇਸ ਨਾਲ ਸਾਡੀਆਂ ਜ਼ਮੀਨਾਂ ਨੂੰ ਲਾਭ ਭੀ ਪਹੁੰਚ ਸਕਦਾ ਹੈ ਪਰ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਜ਼ਮੀਨਾਂ Drains ਵਿਚ ਹਨ। ਰਜਬਾਹੇ ਅਤੇ ਨਹਿਰਾਂ ਵੀ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ। Drains ਦੀ ਜੋ alignment ਕੀਤੀ ਹੈ ਉਸ ਨਾਲ ਜ਼ਮੀਨ ਦੋਵੇਂ ਪਾਸੇ ਕਟੀਆਂ ਗਈਆਂ ਹਨ। ਮੈਂ ਇਸ ਪਾਸੇ Development Minister ਸਾਹਿਬ ਦਾ ਧਿਆਨ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਜਦੋਂ ਤਕ ਨਿਸ਼ਾਨਦੇਹੀ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ ਉਦੋਂ ਤਕ ਕੋਈ ਲਾਭ ਨਹੀਂ। ਜਦੋਂ ਪੁਲ ਬਨਣ ਦਾ ਵਕਤ ਆਵੇਗਾ ਤਾਂ ਹੋਰ ਤਕਸੀਮ ਹੋਵੇਗੀ ਅਤੇ ਇਸ

ਤਰ੍ਹਾਂ ਜ਼ਿਮੀਂਦਾਰ ਨੂੰ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ। ਇਸ ਕੰਮ ਨੂੰ ਕੋਈ Efficiency ਦਾ ਕੰਮ ਨਹੀਂ ਕਿਹਾ ਜਾ ਸਕਦਾ। ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਕਿਸਾਨਾਂ ਦੀਆਂ ਇਨ੍ਹਾਂ ਤਕਲੀਫਾਂ ਨੂੰ ਦੂਰ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਜਿਥੇ ਜ਼ਮੀਨਾਂ ਨਾਲੇ ਵਿਚ ਆ ਗਈਆਂ ਹਨ ਉਥੇ ਧਿਆਨ ਰਖਿਆ ਜਾਵੇ।

ਇਕ ਅਰਜ਼ ਮੈਂ ਹੋਰ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਦੁਆਬੇ ਵਿਚ ਜ਼ਮੀਨਾਂ ਥੋੜੀਆਂ ਹਨ ਅਤੇ ਦੂਰ ਦੂਰ ਖਿਲਰੀਆਂ ਪਈਆਂ ਹਨ ਤੇ ਨਹਿਰ ਤੇ ਪੁਲ ਨਾ ਹੋਣ ਕਰਕੇ ਚਾਰ ਚਾਰ ਪੰਜ ਪੰਜ ਮੀਲ ਦਾ ਘੇਰਾ ਪਾ ਕੇ ਜਾਣਾ ਪੈਂਦਾ ਹੈ। ਅਤੇ ਕਿਸਾਨਾਂ ਨੂੰ ਬਹੁਤ ਤਕਲੀਫ ਹੁੰਦੀ ਹੈ। ਇਸ ਲਈ ਇਕ ਮੀਲ ਤੇ ਨਹਿਰ ਤੇ ਪੁਲ ਬਣਾ ਦਿਤੇ ਜਾਣ ਤਾਂ ਜੋ ਵਾਹੀ ਵੀ ਸੌਖੀ ਹੋ ਸਕੇ ਅਤੇ ਆਵਾਜਾਈ ਦੀ ਤਕਲੀਫ ਵੀ ਦੂਰ ਹੋ ਜਾਵੇ। ਇਸ ਪਾਸੇ ਉਚੇਚਾ ਧਿਆਨ ਦਿਤਾ ਜਾਵੇ। ਜੇਕਰ ਮਹਿਕਮਾ ਇਹ ਕਹੇ ਕਿ ਉਸ ਪਾਸ ਪੈਸੇ ਨਹੀਂ ਹਨ ਅਤੇ ਉਹ ਖਰਚ ਨਹੀਂ ਕਰ ਸਕਦਾ ਤਾਂ ਜਿਥੋਂ ਤਕ ਮੈਨੂੰ ਪਤਾ ਹੈ ਇਹ ਖਰਚ General Revenue ਤੋਂ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਇਕ ਹੋਰ ਅਰਜ਼ ਹੈ ਕਿ ਬਿਸਤ ਦੁਆਬ ਕਨਾਲ ਦਾ ਬੈਂਕ ਪਕਾ ਕੀਤਾ ਜਾਵੇ। ਇਕ ਕੰਢਾ ਪਕਾ ਹੋਣ ਨਾਲ distance reduce ਹੋ ਜਾਵੇਗਾ। ਜਿਥੇ ਮੰਡੀਆਂ ਬਣਨੀਆਂ ਹਨ। ਅਨਾਜ ਦਾ ਵਪਾਰ ਹੋਣਾ ਹੈ ਉਥੇ ਆਵਾਜਾਈ ਸੌਖੀ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਜੇਕਰ ਬਿਸਤ ਦੁਆਬ ਨਹਿਰ ਦੇ ਕੰਢੇ ਨੂੰ ਪਕਾ ਕਰ ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਹੁਸ਼ਿਆਰਪੁਰ ਜਲੰਧਰ ਵਿਚ ਆਵਾਜਾਈ ਸੌਖੀ ਹੋ ਜਾਵੇਗੀ। ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਇਨ੍ਹਾਂ ਥਾਵਾਂ ਨੂੰ approach roads ਨਾਲ ਮਿਲਾ ਦਿਤਾ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਨਾਲ ਵਪਾਰ ਨੂੰ ਤਰੱਕੀ ਮਿਲੇਗੀ।

ਇਕ ਹੋਰ ਅਰਜ਼ ਮੈਂ ਇਹ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਸ ਵੇਭੇ ਕੁਝ ਜ਼ਮੀਨ ਨੂੰ requisition ਕੀਤਾ ਗਿਆ ਤੇ ਮਿੱਟੀ ਪੁਟ ਕੇ ਨਹਿਰ ਦੇ ਕੰਢੇ ਪੱਕੇ ਕੀਤੇ ਗਏ ਤਾਂ ਉਹਦੇ ਨਾਲ ਲੋਕਾਂ ਦੀਆਂ ਫਸਲਾਂ ਖਰਾਬ ਹੋਈਆਂ। ਯਾ ਜਿਥੇ ਜ਼ਮੀਨ ਨੂੰ acquire ਕੀਤੇ ਬਗੈਰ ਮਿੱਟੀ ਪੁਟ ਲਈ ਗਈ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਹਾਲੇ ਤੀਕਰ compensation ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਕਾਇਦਾ ਇਹ ਹੈ ਕਿ ਮੁਆਵਜ਼ਾ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਪਰ ਉਹ ਹੁਣ ਤੀਕਰ ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਇਸ ਇਲਾਕੇ ਵਿਚ ਜ਼ਮੀਨਾਂ ਬਹੁਤ ਥੋੜੀਆਂ ਥੋੜੀਆਂ ਹਨ। ਲੋਕ ਦੋ ਦੋ ਤਿੰਨ ਤਿੰਨ ਏਕੜ ਤੇ ਗੁਜ਼ਾਰਾ ਕਰਦੇ ਹਨ ਇਸ ਵਾਸਤੇ compensation ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਦੇ ਵੇਣਾ ਚਾਹੀਦਾ ਹੈ ਤਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਤਸੱਲੀ ਹੋ ਜਾਵੇ ਕਿ ਜ਼ਮੀਨ ਭਾਵੇਂ ਨਹਿਰ ਵਾਸਤੇ ਲਈ ਯਾ ਪੁਟਾਈ ਵਾਸਤੇ ਲਈ ਗਈ ਸੀ ਮੁਆਵਜ਼ਾ ਤਾਂ ਮਿਲ ਗਿਆ ਹੈ ਨਾ।

[ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ]

ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਨਾਲ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਮਹਿਕਮੇ ਦਾ ਖਰਚ ਘਟ ਕੀਤਾ ਜਾਵੇ। ਨਹਿਰੀ ਪਟਵਾਰੀ ਘਟਾ ਕੇ ਉਨ੍ਹਾਂ ਦਾ ਕੰਮ ਦੂਜੇ ਮਾਲ ਦੇ ਪਟਵਾਰੀਆਂ ਕੋਲੋਂ ਲਿਆ ਜਾਵੇ ਫੇਰ ਅਮਰੀਕਾ ਤੋਂ ਜਿਹੜੇ ਮਾਹਿਰ ਬੁਲਾਏ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਛੁਟੀ ਦੇ ਦਿਤੀ ਜਾਵੇ। corruption ਦੇ ਬਾਰੇ ਵਿਚ Opposition ਵਾਲੇ ਤਾਂ ਆਖਣਗੇ ਕਿ 100 ਫੀ ਸਦੀ corruption ਹੈ ਲੇਕਿਨ ਸਾਨੂੰ ਸਿਰਫ ਇਸ ਵਜ੍ਹਾ ਨਾਲ ਹੀ ਅੱਖੀਆ ਬੰਦ ਨਹੀਂ ਕਰ ਲੈਣੀਆਂ ਚਾਹੀਦੀਆਂ ਕਿ Opposition ਐਵੇਂ ਵਧਾ ਕੇ ਗੱਲਾਂ ਕਰ ਰਹੀ ਹੈ। ਜਿਤਨੀ ਵੀ corruption ਹੈ ਉਸ ਨੂੰ ਦੂਰ ਕਰਕੇ ਰੁਪਿਆ ਬਚਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੇਰੀਆਂ ਦੱਸੀਆਂ ਹੋਈਆਂ ਤਜਵੀਜ਼ਾਂ ਨਾਲ ਖਰਚ ਬਹੁਤ ਘਟ ਜਾਵੇਗਾ ਵਰਨਾ ਖਰਚ ਇਸੀ ਤਰ੍ਹਾਂ ਰਹੇ ਤਾਂ Betterment Charges ਨਾਲ ਲੋਕ ਲਤਾੜੇ ਜਾਣਗੇ।

ਸ਼੍ਰੀ ਰਾਮ ਕੁਮਾਰ ਬਿਧਾਟ (ਭਿਵਾਨੀ) : ਸਪੀਕਰ ਸਾਹਿਬ ! ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਨਹਰ ਐਂਡ Tube wells ਕੇ ਲਿਏ ਕਾਫੀ ਰੁਪਯਾ ਰਖਾ ਹੈ ਐਂਡ ਇਸ ਕੇ ਲਿਏ ਯਹ ਮੁਬਾਰਿਕਬਾਦ ਕੀ ਮੁਸ਼ਤਹਕ ਹੈ। ਲੇਕਿਨ ਮੁਕੇ ਅਫਸੋਸ ਕੇ ਸਾਥ ਕਹਨਾ ਪੜਤਾ ਹੈ ਕਿ ਇਸ ਬਾਰੇ ਮੈਂ ਜੋ ਇਲਾਕੇ ਜਯਾਦਾ ਮੁਸ਼ਤਹਕ ਥੇ ਊਨ ਪਰ ਕਾਫੀ ਤਵਜਾ ਨਹੀਂ ਕੀ ਗਈ। ਜਿਸ ਇਲਾਕੇ ਸੇ ਮੇਰਾ ਤਾਲਲੁਕ ਹੈ ਉਸ ਕਾ ਧਯਾਨ ਕਰਾਨੇ ਕੀ ਤੋ ਅਸਲ ਮੈਂ ਜਰੂਰਤ ਹੀ ਨਹੀਂ ਹੈ ਕਯੋਂਕਿ ਹਰ ਦੂਸਰੇ ਤੀਸਰੇ ਸਾਲ ਕਹਤ ਆਕਰ ਉਸ ਕੀ ਯਾਦ ਦਿਲਾਤਾ ਰਹਤਾ ਹੈ। ਅਮੀ ਦੋ ਸਾਲ ਹੁਏ ਇਸ ਇਲਾਕੇ ਮੈਂ ਬੜਾ ਸਖ਼ਤ ਕਹਤ ਪੜਾ। ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਐਂਡ ਵਜ਼ੀਰ ਸਾਹਿਬ ਵਹਾਓਂ ਗਏ ਐਂਡ ਸਬ ਕੁਝ ਅਪਨੀ ਆਂਖੋਂ ਸੇ ਦੇਖਾ ਕਿ ਵਹਾਓਂ ਕੀ ਸ਼ਾਨਦਾਰ ਨਸਲ ਕੇ ਮੁਵੈਸ਼ੀ ਤੜਪ ੨ ਕਰ ਮਰ ਰਹੇਂ ਹੈਂ। ਉਸ ਵਕਤ ਹਮ ਸੇ ਕੌੜੇ ਵਾਦੇ ਕ੍ਰਿਏ ਗਏ ਐਂਡ ਹਮੇਂ ਊਮੀਦ ਦਿਲਾੜੀ ਖ਼ੁਗੜੀ ਕਿ ਹਮਾਰੇ ਇਲਾਕੇ ਮੈਂ ਯਹ ਆਖਰੀ ਕਹਤ ਹੋਗਾ। ਲੇਕਿਨ ਵਹ ਵਾਦੇ ਏਸੇ ਹੀ ਥੇ ਜੈਸੇ ਸ਼ਮਸ਼ਾਨ ਮੈਂ ਅਰਥੀ ਕੇ ਸਾਥ ਜਾਨੇ ਵਾਲੇ ਕੇ ਨੇਕ ਈਰਾਦੇ ਹੋਤੇ ਹੈਂ। ਜਬ ਮੁਰਦੇ ਕੋ ਲੇ ਕਰ ਸ਼ਮਸ਼ਾਨ ਮੈਂ ਜਾਤੇ ਹੈਂ ਤੋ ਦਿਲ ਮੈਂ ਖਯਾਲ ਆਤਾ ਹੈ ਕਿ ਦੁਨਿਆ ਆਨੀ ਜਾਨੀ ਹੈ ਜਿੰਦਗੀ ਫਾਨੀ ਹੈ। ਯਹ ਪਾਨੀ ਬੁਲਬੁਲਾ ਹੈ ਇਸ ਲਿਏ ਇਨਸਾਨ ਕੋ ਨੇਕੀ ਕਰਨੀ ਚਾਹਿਏ ਐਂਡ ਅਪਨੀ ਆਗਾ ਸੰਵਾਰਨਾ ਚਾਹਿਏ। ਲੇਕਿਨ ਘਰ ਆ ਕਰ ਵਹ ਸਬ ਕੁਝ ਮੂਲ ਜਾਤਾ ਹੈ। ਹਮ ਸੇ ਕਹਾ ਗਯਾ ਥਾ ਕਿ ਮਾਖੜਾ ਸੇ ਜੋ ਪਾਨੀ ਬਚੇਗਾ ਵਹ ਤੁਮ ਕੋ ਦਿਯਾ ਜਾਏਗਾ ਲੇਕਿਨ ਯਹ ਅਜੀਬ ਵਾਤ ਹੈ ਕਿ 1942 ਤਕ ਤੋ ਭਿਵਾਨੀ ਕਾ ਇਲਾਕਾ ਮੀ ਇਸ ਸਕੀਮ ਮੈਂ ਸ਼ਾਮਿਲ ਥਾ ਮਗਰ ਉਸ ਵਕਤ ਵਹ ਕਿਸੀ ਟਰਹ ਇਸ ਸਕੀਮ ਸੇ ਨਿਕਲ ਗਯਾ। ਖੈਰ ਵਹ ਹਕੂਮਤ ਤੋ ਅਪਨੀ ਨ ਥੀ ਮਗਰ ਅਬ ਤੋ ਸਬ ਕੁਝ ਆਪ ਕੇ ਹਾਥ ਮੈਂ ਹੈ। ਆਪ ਕੋ ਤੋ ਇਸ ਕਾ ਧਯਾਨ ਰਖਨਾ ਚਾਹਿਏ। ਜੋਕਾ, ਸਖਾਨੀ ਵਗੈਰ ਗਾਵੋਂ ਕੀ ਹਾਲਤ ਆਪਕੇ ਸਾਮਨੇ ਹੈ। ਕਯਾ ਵਹ ਆਪਕੀ ਤਵਝੁਹ ਕੇ ਮੁਸ਼ਤਹਕ ਨਹੀਂ? ਹਮ ਸਾਰੇ ਇਲਾਕੇ ਪਰ ਆਪ ਕੋ ਖਾਸ ਤੌਰ ਪਰ ਤਵਝੁਹ ਕਰਨੀ ਚਾਹਿਏ। ਜੋ ਸਕੀਮੇਂ Tube well ਕੀ ਆਪ ਨੇ ਬਨਾੜੀ ਥੀ ਊਨ ਕੋ ਜਲਦੀ ਪੂਰਾ ਕ੍ਰਿਯਾ ਜਾਏ। ਮਗਰ ਆਪ ਨੇ ਹਮਾਰੀ ਸਬ ਸਕੀਮੇਂ postpone ਕਰ ਦੀ। ਅਗਰ ਯਹੀ ਹਾਲ ਰਹਾ ਤੋ ਮੁਕੇ ਖ਼ਤਰਾ ਹੈ ਕਿ ਖੁੜਾ ਨ ਖਾਸ-ਤਾ ਫਿਰ ਵਹੀ ਕਹਤ ਨ ਆ ਜਾਏ। ਮੈਂ ਆਪ ਸੇ ਅਪਨੀ ਸਰਕਾਰ ਸੇ ਐਂਡ ਸਬ ਪਾਟਿਯੋਂ ਸੇ

अर्ज करता हूँ कि इस मामले को सारे पंजाब का मसला समझ कर हल किया जाए ताकि हमें फिर वही खौफनाक नजारा न देखना पड़े।

पाने के पानी के इलावा आवपाशी की भी हमें सख्त तकलीफ है। हमारे इलाके की पैदावार के बल पर वह 800 के करीब खड्डियां और ginning और dyeing के कारखाने चल रहे हैं लेकिन पानी न मिलने से जो तबाही आती है उस से कारखाने बन्द और घेशुमार मजदूर बेकार हो जाने से आप खुद समझ सकते हैं कि मुल्क का कितना नुकसान होता है।

बिजली का भी यही हाल है। नंगल से जो बिजली देनी है उस से हम पर क्या असर पड़ सकता है। आप को मालूम होगा कि बम्बई में Hydro Electric बिजली $3\frac{1}{2}$ रुपये पर देते हैं और यहां कहा जाता है 5 रुपये में मिलेगी। मैं अर्ज करता हूँ कि इतना बोझ ठीक नहीं।

श्री लाजपत राय (हाँसी): स्पीकर साहिब ! यह जो Demand No. 9 हमारे सामने पेश है यह 2,76,58,300 रुपये की रकम Irrigation के Capital expenditure के लिये है। इस को देख कर मुझे यह ख्याल होता है कि इतने बड़े काम के लिए यह रकम भी काफी नहीं है। Capital expenditure में ऐसे खर्च शामिल हैं जैसे सुन्दर Branch को बारा मासी बनाना। मैं कहता हूँ के ऐसे कामों पर जितना भी खर्च किया जाए ही कम है। मैं यह भी कहना चाहता हूँ कि इस काम के साथ २ दूसरे कामों को भी बढ़ाया जाए। मिसाल के तौर पर Tube well scheme को तरक्की दी जानी चाहिए। बहुत इलाके ऐसे हैं जहाँ नहर नहीं जा सकती। वहाँ Tube well का नयाव किया जाए तो बहुत अच्छा हो। इस स्कीम पर भी दिल खोल कर खर्च करना चाहिए ताकि लोग खेती बाड़ी अच्छी तरह से कर सकें और अपनी जिन्दगी बेहतर कर सकें।

श्रीमान जी ! जैसे पहले कहा जा चुका है ठिस्सर के इलाके में कई २ साल वारिश न हुआ करती थी। मैं खुश हूँ और वजीर साहिब का धन्यवाद करता हूँ कि अब इस इलाके के लिये Sunder Branch बना दी गई है। यह नहर $3\frac{1}{2}$ लाख एकड़ ज़मीन सैराब करेगी और इस ज़मीन से कम से कम एक लाख Bale अमरीकन कपास पैदा की जा सकेगी। एक लाख bale अमरीकी कपास की कीमत 13 करोड़ रुपया होती है। मुझे बहुत खुशी है कि सरकार ऐसे अच्छे कामों पर रुपया खर्च कर रही है। मुखालिफ नुक्ताचीनी के तौर पर कुछ ही कहें मैं कहूँगा कि Irrigation के महकमे और इस के अफसरों का काम तारीफ के काबिल है।

श्रीमान जी ! मैं कुछ तर्जुमों के तौर पर भी अर्ज करना चाहता हूँ। पहली तर्जुमा यह है कि Water logging का इन्जाम किया जाए। Water logging की वजह से हाँसी तहसील में हुआ नुकसान होता है ! पानी चढ़ जाता है और वार्षिक जो नयी पानी से सैराब किये जाते हैं बरबाद हो जाते हैं। मैं यह भी कहूँगा कि जीरे से लेकर खेड़ी कंगन तक बिजली के कूयों की Line बना दी जाए ऐसा करने से पैदावार बढ़ेगी और लोगों को फायदा होगा ! इस के इलावा कई

[श्री लाजपत राय]

ऐसी जगहों हैं जहाँ नहर का पानी नहीं चलता। ऐसी जगहों पर Lift irrigation का प्रबन्ध करना चाहिये। जैसे उमरे के इलाका को पानी दिया गया है वैसे ही शुवाई, बरूदा और लुहारू के इलाके को भी पानी दिया जा सकता है।

श्रीमान जी मेरी गुजारिश है कि जहां यह महकमा नहरें बना रहा है वहां पुल्लों का बनना भी बहुत जरूरी है। आपने कई दफा देखा होगा कि पुल न होने के कारण मोटरें रुक जाती हैं। पानी जमीन में नहीं जाता और रास्तों को बरबाद कर देता है। पुल जरूर बनाए जाने चाहियें।

श्रीमान जी ! महकमा नहर के जितने बड़े २ अफसर हैं उन सब का सलूक लोगों से बहुत अच्छा है। अंग्रेज के वक्त से बहुत फर्क है। अब अफसरान लोगों की भलाई का बहुत खयाल रखते हैं। हां कुछ corruption है वह नीचे है। S. D. O. के नीचे वाले मुलाजमों पर अगर बड़े अफसर कड़ी निगरानी रखें। तो यह दूर हो सकती है।

अध्यक्ष महोदय: मेरे पास कोई 15 या बीस नामों की List आई है और मुश्किल हो गया है कि किसको बोलने की आज्ञा दी जाए। मेरे विचार में बेहतर होगा यदि बज़ीर साहिब ही बोलें। उन्होंने पहली Demand पर भी Time नहीं लिया और अब दूसरी भी पेश है।

श्री रणजीत सिंह कैप्टन: क्या बज़ीर साहिब उन points का जो पहली बहस में उठाए गए थे। अब जवाब देंगे या under the rules दे सकेंगे।

अध्यक्ष महोदय: under the rule तो वह हर वक्त दे सकते हैं।

श्री रणजीत सिंह कैप्टन : मेरे खयाल में नहीं दे सकते क्योंकि Demand pass हो चुकी है।

सरदार शिब सिंघ (राठीयां) : मेरी बेनती है कि मेरूँ बोल्ल लखी बुध सभां दिता जाये।

सिंचाई मंत्री: इन्हें पाँच मिनट दे दिये जायें तो कोई हर्ज नहीं।

सरदार शिब सिंघ : सपीकर साहिब साणूँ तां ईक बड़ी मुश्किल दरपेस रहिंदी है। जदें असीं इलाके विच जांदे हां तां लोकीं साणूँ बहिंदे हन कि तुसीं अंखां बंद करके किउं बैठे रहिंदे हो। तुसीं किहिंदे से सर सुंदर सिंघ मजीठा अमैंबली विच सुता रहिंदा है हुण तां अमैंबली विच सरदार गुरदिआल सिंघ विले वरगे मैंबर भेजे हन जे तुहाडी ठीक अगवाही करनगे। सपीकर साहिब ! तुसीं साणूँ वकत ही नहीं दिंदे जे बोल सकीये।

ਨਹਿਰਾਂ ਦੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਲੋਕਾਂ ਦੇ ਬੜੇ ਹਮਦਰਦ ਹਨ ਅਤੇ ਕਿਸਾਨਾਂ ਦੀਆਂ ਤਕਲੀਫ਼ਾਂ ਨੂੰ ਸੁਣਦੇ ਹਨ। ਪਰ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਕ ਅਰਜ਼ ਕੀਤੀ ਸੀ ਕਿ ਜੇ ਰਾਜਵਾਹਾ ਕੋਟ ਕਰਮ ਚੰਦ ਸਾਡੇ ਇਲਾਕੇ ਵਿਚ ਹੈ ਉਸ ਤੇ ਪੁਲੀ ਬਣਵਾ ਦਿਤੀ ਜਾਵੇ। ਤੁਸਾਂ ਕਿਹਾ ਕਿ ਆਪਣੇ ਖਰਚ ਤੇ ਬਣਵਾ ਲਵੋ ਅਤੇ ਮੈਂ ਆਪਣੇ ਖਰਚ ਤੇ ਮੰਨ ਲਿਆ ਤੇ ਦਰਖਾਸਤ ਕਰ ਦਿਤੀ ਫਿਰ ਇਹ case ਚਲਦਾ ਰਿਹਾ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਦਲ ਗਏ। ਫੇਰ ਜਦ ਚੌਧਰੀ। ਸਾਹਿਬ ਵਜ਼ੀਰ ਬਣੇ ਤੇ case ਚਲਦਾ ਰਿਹਾ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਫੇਰ ਬਦਲ ਗਏ। ਹੁਣ ਵਜ਼ੀਰ ਸਾਹਿਬ ਤੀਜੇ ਗੇੜ ਵਿਚ ਹਨ। ਮੈਂ ਪਿੰਡ ਦਾ ਸਟਪੰਚ ਹੁੰਦਿਆਂ ਹੋਇਆਂ ਫਿਰ ਅਰਜ਼ ਕਰਦਾ ਰਿਹਾ ਕਿ ਪੁਲ ਬਣਾਇਆ ਜਾਵੇ ਕਿਉਂਕਿ ਮੈਂ ਠੇਕੇਦਾਰ ਨਹੀਂ ਸੀ, ਤੇ ਨਾ ਮੈਂ ਡਾਲੀ ਦਿਤੀ ਹੈ ਤੇ ਨਾ ਹੀ ਮਨਜ਼ੂਰੀ ਮਿਲੀ ਹਾਲਾਂਕਿ ਮਹਿਕਮੇ ਨੇ, ਬੜੇ ਥਾਈਂ ਮੇਰੇ ਕਾਗਜ਼ਾਂ ਤੇ ਦਸਖਤ ਭੀ ਕਰਵਾਏ। ਸ਼੍ਰੀਮਾਨ ਜੀ ! ਮੇਰੇ ਭ੍ਰਾਵਾਂ ਨੇ ਇਸ Irrigation ਦੇ ਮਹਿਕਮੇ ਦੀ ਬੜੀ ਤਾਰੀਫ਼ ਕੀਤੀ ਹੈ ਅਤੇ ਕਿਹਾ ਹੈ ਕਿ ਬਹੁਤ ਚੰਗਾ ਕੰਮ ਹੋ ਰਿਹਾ ਹੈ। ਪਰ ਇਹ ਸਾਡੇ ਪਿਛੋਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਇਲਾਕੇ ਵਿਚ ਕੁਝ ਨਹੀਂ ਹੋਇਆ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਦ ਅਸੀਂ ਛੋਟੇ ਛੋਟੇ ਸਾਂ ਤਾਂ ਕਹਿੰਦੇ ਸਨ ਕਿ :

ਨਹਿਰ ਦਾ ਮਹਿਕਮਾ ਅਧ ਪਚੱਤਾ, ਦਸ ਤਨਖਾਹ ਤੇ ਚਾਲੀ ਭੱਤਾ।

ਸ਼੍ਰੀਮਾਨ ਜੀ ! ਸਾਡੇ ਇਕ ਨਕਸ਼ਾ ਬਣਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਦੋ ਝੀਲਾਂ ਦੇ ਦਰਮਿਆਨ ਦੋ ਦੋ ਮੀਲਾਂ ਨੂੰ ਚਾਰ ਮੀਲ ਲੰਮਾ ਕਰ ਦਿੱਤਾ ਹੈ ਇਸ ਕਰਕੇ ਪਿੰਡਾਂ ਦੇ ਸਿਆਣੇ ਲੋਕ ਉਹਦਾ ਕੰਮ ਦੇਖ ਕੇ ਮਖੌਲ ਕਰਦੇ ਹਨ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਸਰਕਾਰ ਸੂਏ ਕੱਢ ਰਹੀ ਹੈ ਪ੍ਰੰਤੂ ਉਨ੍ਹਾਂ ਵਿਚ ਪਾਣੀ ਪੂਰੀ ਮਿਕਦਾਰ ਵਿਚ ਨਹੀਂ ਛਡਿਆ ਜਾਂਦਾ।

ਰਾਜਵਾਹਾ ਰੋੜ੍ਹਾਂ ਮਾਨ ਵਾਲੀ ਜ਼ਮੀਨ ਵਿਚੋਂ ਨਿਕਲਦਾ ਹੈ। ਉਥੇ ਮੇਰੇ ਤਾਂ ਬਣਾ ਦਿਤੇ ਗਏ ਹਨ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਵਿਚ ਪਾਣੀ ਨਹੀਂ ਚੜ੍ਹਦਾ ਤੇ ਨਾ ਹੀ ਆਬਪਾਸ਼ੀ ਹੁੰਦੀ ਹੈ। ਮਾਨ ਪਿੰਡ ਸਾਹਮਣੇ ਪਹਿਲਾਂ ਡੰਗਰਾਂ ਦੇ ਪਾਣੀ ਪੀਣ ਦਾ ਘਾਟਾ ਸੀ। ਹੁਣ ਰਾਜਬਾਹੇ ਨੇ ਪਿੰਡ ਤੇ ਨਹਿਰ ਵਿਚ ਫਰਕ ਪਾ ਦਿਤਾ ਹੈ। ਜੇ ਰਾਜਬਾਹੇ ਤੇ ਪੁਲੀ ਬਣਾਉਣ ਨਾਲ ਠੀਕ ਹੋ ਸਕਦਾ ਹੈ। ਪਿੰਡਾਂ ਵਾਲਿਆਂ ਨੇ ਕਈ ਦਰਖਾਸਤਾਂ ਦਿਤੀਆਂ ਹਨ। ਪਰ ਕੋਈ ਨਹੀਂ ਸੁਣਦਾ। ਰਾਜਬਾਹੇ ਫਤੇ ਨੰਗਲ ਤੇ ਪਿੰਡ ਮੁਲਿਆਂ ਵਾਲ ਤੇ ਪੁਲੀ ਹੈ ਜੋ ਬਹੁਤ ਉਚੀ ਬਣਾਈ ਹੋਈ ਹੈ। ਜਦ ਕਾਸ਼ਤਕਾਰ ਗੁਡੇ ਤੇ ਚਾਰਾ ਦਾਣੇ ਲੱਦ ਕੇ ਪੁਲੀ ਲੰਘਦੇ ਹਨ। ਪਹਿਲਾਂ ਤਾਂ ਗਡਾਂ ਖਿਚਿਆ ਔਖਾ ਜਾਂਦਾ ਹੈ ਤੇ ਜਦ ਪੁਲ ਤੋਂ ਹੇਠਾਂ ਆਉਂਦਾ ਹੈ ਤਾਂ ਜੋਗ ਦੇ ਉਪਰ ਬਹੁਤ ਰਿੜ੍ਹ ਕੇ ਪੈਂਦਾ ਹੈ ਜਿਸ ਕਰਕੇ

[ਸਰਦਾਰ ਸ਼ਿਬ ਸਿੰਘ]

ਮਵੈਸ਼ੀਆਂ ਨੂੰ ਚੋਟਾਂ ਭੀ ਆਉਂਦੀਆਂ ਹਨ। ਕੁਝ ਸਾਲਾਂ ਤੋਂ ਨਹਿਰ ਦਾ ਪਾਣੀ ਬਹੁਤਾ ਛੱਡਿਆ ਜਾਂਦਾ ਹੈ ਜਿਸ ਦੇ ਕਾਰਨ ਬਹੁਤ ਪਿੰਡਾਂ, ਘੁਣ, ਗਜ਼ੂ, ਗਾਜ਼ੀ ਆਦਿ ਦੀ ਜ਼ਮੀਨ ਬਰਬਾਦ ਹੋ ਗਈ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ ! ਐਗਜ਼ੈਕਟਿਵ ਇੰਜਨੀਅਰਾਂ ਤੇ S. D. O. ਨੂੰ ਕਿਹਾ ਕਿ ਨਹਿਰ ਤੇ ਰਾਜਵਾਹ ਦੇ ਨਾਲ ਨਾਲ ਇਕ ਡਰੇਨ ਕੱਢ ਦਿਉ ਪਰ ਇਸੇ ਅਫਸਰ ਨੇ ਇਸ ਤੇ ਨਹੀਂ ਸੋਚਿਆ। ਸਪੀਕਰ ਸਾਹਿਬ ! ਨਹਿਰ ਅਪਰ ਬਾਰੀ ਦੁਆਬ ਦੇ ਨਾਲ ਕਲੇਰ ਕਲਾਂ ਤੋਂ ਲੈਕੇ ਅਲੀਵਾਲ ਤਕ ਜੇਕਰ ਡਰੇਨ ਬਣ ਜਾਵੇ ਤਾਂ ਹਜ਼ਾਰਾਂ ਘੁਮਾਂ ਜ਼ਮੀਨ ਅਛੀ ਹੋ ਸਕਦੀ ਹੈ। ਡਰੇਨ ਸਿਰਫ 7 ਮੀਲ ਲੰਬਾ ਹੋਵੇਗਾ। ਬਹੁਤ ਖਰਚ ਨਹੀਂ ਹੁੰਦਾ। ਜੇਕਰ ਰਾਜਬਾਹ ਤੇ ਪੁਲੀ ਬਣਾਈ ਹੀ ਜਾਵੇ ਤਾਂ ਵੀ ਉਸ ਦਾ ਪੁਲ ਉਚਾ ਬਣਾਉਂਦੇ ਹਨ, ਜਿਸ ਨਾਲ ਲੋਕਾਂ ਨੂੰ ਬੜੀ ਤਕਲੀਫ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪੈਂਦਾ ਹੈ।

ਸਿੰਚਾਈ ਮੰਤਰੀ (ਚੌਖਰੀ ਲਹਰੀ ਸਿੰਘ) : ਸਾਹਿਬੇ ਸਦਰ, ! ਮੈਂ ਮਾਨਨੀਯ ਮੈਂਬਰਾਂ ਦੇ ਮੁਆਫੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸੀ ਖਾਸ ਕਾਮ ਦੀ ਵਜ੍ਹਾ ਤੋਂ ਮੈਂ ਕੁਝ ਸਮੇਂ ਲਈ ਹਾਜ਼ਰ ਨਹੀਂ ਰਹ ਸਕਾ। ਮੇਰੇ colleague ਨੇ ਮੇਰੀ ਗੈਰ ਹਾਜ਼ਰੀ ਤੋਂ ਸੋਟੀ ਸੋਟੀ ਬਾਤਾਂ ਨੋਟ ਕਰ ਲੀ ਥੀਂ ਇਸਲਿਯੇ ਮੈਂ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਦੀ ਤਰਫ ਤੋਂ ਉਠਾਏ ਗਏ ਏਰਾਜ਼ਾਂ ਦੇ ਸੰਬੰਧ ਤੋਂ ਗਵਰਨਮੈਂਟ ਦੀ ਪੋਜ਼ੀਸ਼ਨ ਵਾਜ਼ੇ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਹਮਾਰੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਹਰ ਸਾਲ ਵਹੀ ਪੁਰਾਨੀ ਰਟ ਲਗਾਤੇ ਹੈਂ ਕਿ ਇਸ ਸਹਿਕਮੇ ਤੋਂ ਰਿਸ਼ਵਤ ਕਾ ਬਾਜ਼ਾਰ ਗਰਮ ਹੈ। ਮੈਂ ਨੇ ਇਸ ਬਾਰੇ ਤੋਂ ਕਲ ਮੀ ਅਰਜ਼ ਕੀਯਾ ਥਾ ਐਂਡ ਆਜ ਮੀ ਸਾ ਨ ਅਲਫਾ ਤ ਮੈਂ ਬਤਾ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਮਾਮਲਾ ਤੋਂ ਹਮਾਰੀ ਸਟੇਟ ਬਿਲਕੁਲ ਸਾਫ ਹੈ ਕਯੌਂਕਿ ਯਹ ਏਕ ਏਸਾ ਮਾਮਲਾ ਹੈ ਜਿਸ ਤੋਂ ਕਸੂਰਵਾਰ ਲੋਗਾਂ ਕੋ ਪਕੜਨਾ ਆਮ ਤੌਰ ਪਰ ਮੁਸ਼ਕਲ ਹੋ ਜਾਤਾ ਹੈ। ਠੇਕੇਦਾਰਾਂ ਕੋ ਠੇਕੇ lowest tender ਪਰ ਦਿਯੇ ਜਾਤੇ ਹੈਂ ਐਂਡ ਵਹ ਅਪਨੀ ਆਯ ਤੋਂ ਸੇ ਕੁਝ ਕਮਿਸ਼ਨ ਨਿਕਾਲ ਕਰ ਅਫਸਰਾਂ ਕੋ ਦੇ ਦੇਤੇ ਹੈਂ। ਇਨ ਹਾਲਾਤ ਤੋਂ ਕਿਸੀ ਠੇਕੇਦਾਰ ਕੇ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕਰਨੇ ਤੋਂ ਗਵਰਨਮੈਂਟ ਕੋ ਕਾਫੀ ਮੁਸ਼ਕਲ ਦਰਪੇਸ਼ ਆਤੀ ਹੈ ਕਯੌਂਕਿ ਆਗਰ ਤਸ ਕੇ ਖਿਲਾਫ ਤਹਕੀਕਾਤ ਕੀ ਮੀ ਜਾਯੇ ਤੋ ਵਹ ਕਹੁੰਦਾ ਹੈ ਕਿ ਆਇੰਦਾ ਕੇ ਲਿਯੇ ਬੇਸ਼ਕ ਤਸ ਕਾ ਨਾਮ black list ਤੋਂ ਦਰਜ ਕਰ ਦਿਯਾ ਜਾਯੇ ਐਂਡ ਸਾਥ ਹਾ ਤਸ ਕੀ ਤਰਫ ਤੋ ਯਹ ਦਲੀਲ ਪੇਸ਼ ਕੀ ਜਾਤੀ ਹੈ ਕਿ ਤਸ ਕੇ ਠੇਕੇ ਕੀ ਮਨਜ਼ੂਰੀ lowest tender ਕੀ ਬਿਨਾ ਪਰ ਦੀ ਗਈ ਹੈ ਐਂਡ ਤਸ ਕਾ ਕਾਮ ਤਲਲੀ ਬਕਸ਼ ਹਾਲਾਤ ਤੋਂ ਹੋ ਰਹਾ ਹੈ। ਇਸਲਿਯੇ ਮੈਂ ਅਰਜ਼ ਕਰੂੰਗਾ ਕਿ ਇਸ ਮੁਸ਼ਕਲ ਕੋ ਹਲ ਕਰਨੇ ਕੇ ਕੀਯੇ Cabinet ਦੇ ਐਂਡ ਖਾਸ ਤੌਰ ਪਰ ਮੇਰੇ ਸਾਥੀ ਸਰਦਾਰ ਗੁਰਬਚਨ ਸਿੰਘ ਬਾਜਵਾ ਨੇ ਤਜਰੀਜ਼ ਪੇਸ਼ ਕੀ ਹੈ ਕਿ ਇਸ ਸ਼ਿਕਾਯਤ ਕੋ ਦੂਰ ਕਰਨੇ ਕੇ ਲਿਯੇ Labour Co-operative Societies ਬਨਾਈ ਜਾਯੇ। ਏਸਾ ਕਰਨੇ ਕਾ ਸਕਸਦ ਯਹ ਨਹੀਂ ਕਿ Labour Co-operative Societies ਕੀ ਵਜ੍ਹਾ ਤੋ ਗਰੀਬ ਲੋਗਾਂ ਕੀ ਸਦਦ ਹੋ ਜਾਯੇਗੀ ਬਲਕਿ ਇਸ ਲਿਯੇ ਕਿ ਠੇਕੇਦਾਰਾਂ ਕੋ ਬਿਲਕੁਲ eliminate ਕਰ ਦਿਯਾ ਜਾਯੇ। ਹਮ ਨੇ ਇਸ ਤਰਫ ਕਦਮ ਉਠਾਯਾ ਐਂਡ ਮਾਨਨੀਯ ਵਿੱਤ ਮੰਤਰੀ ਸੇ ਦਰਖਾਸਤ ਕੀ ਕਿ earth work ਕਾ ਕਾਮ Labour Co-operative Societies ਸੇ ਲਿਯਾ ਜਾਯੇ ਐਂਡ ਠੇਕੇਦਾਰੀ ਸੇ ਟੈਂਡਰ ਨ ਮਾਂਗੇ ਜਾਯੇ ਕਯੌਂਕਿ ਠੇਕੇਦਾਰਾਂ ਕੇ ਪਾਸ ਕਾਫੀ ਸੇ ਝਾੜਾ ਰੁਝਾ ਹੈ ਐਂਡ ਵਹ ਕਈ ਅਫਸਰਾਂ ਕੋ ਮੀ ਮੋਲ ਲੇ ਸਕਤੇ ਹੈਂ।

इस पर मेरे माननीय मित्र सरदार दर्शन सिंह ने एतराज उठाया और Labour Co-operative Societies की मार्फत काम करवाने में भी कई मुश्किलात पेश आईं। इस के इलावा शुरू शुरू में छोटे तबकों के मुलाजमों ने Labour Co-operative Societies को काम देने में रुकावटें डालीं और उन को वक्त पर payments न की गईं। आखिरकार आहिस्ता आहिस्ता अफसरान और हम बैठे और फैसला किया कि Co-operative Department में कमजोरी पाई गई है क्योंकि Co-operative Departments के अफसरान ने शहर की labour को organise नहीं किया। इस के बाद सरदार साहिब ने एक meeting की जिस में फैसला हुआ कि ठेकेदारों को बिल्कुल हटा दिया जाये। और उन की बजाये Labour Co-operative Societies बनाई जायें। इन Societies को तीन भागों में बांटा जाये यानी A class, B class और C class। इन Societies में labour भी हो Capital भी हो और उन्हें जो मुनाफा होगा इस की fair distribution होगी। A class के अन्दर 2000 से लेकर 5000 तक मजदूर होंगे। इस किसम के आदमियों को रिश्वत देना आसान बात नहीं होगी अगर किसी को रिश्वत दी भी जायेगी तो हम उसे जल्दी पकड़ सकेंगे। मैं समझता हूँ कि अस्सी नवे लाख रुपये के करीब का काम Labour Co-operative Societies ने किया है और किसी ठेकेदार, किसी अफसर को एक पैसा भी रिश्वत के तौर पर नहीं दिया गया। मैं ने जो स्कीम पेश की है मैं समझता हूँ कि अगले इजलास से पहिले इस स्कीम को लागू कर दिया जायेगा। लेबर सोसाइटी की अपनी लेबर के बिना और कोई दूसरा आदमी काम नहीं कर सकेगा। अगर मालूम होगा कि कोई मजदूर जो Co-operative Societies का मैम्बर नहीं है किराया पर लिया गया है तो उस का ठेका cancel कर दिया जायेगा।

प्रस्ताव संतुष्ट सिंघ पुत्र : On a point of order, Sir. में पुढ्हा साहुंदा हां वि ने वृष भाठजेठ भंडी वधि रवे उठ उम द विउझी demand ठाल मंघप वै ?

सिंचाई मन्त्री : क्योंकि माननीय मैम्बरों ने कहा था कि इस महिकमा में रिश्वत बहुत है इसलिये मैं बता रहा हूँ कि इसे दूर करने के मुतल्लिक गवर्नमैण्ट ने क्या कारवाई की है। मैं माननीय मैम्बरों को यकीन दिलाता हूँ कि इस दस्तूर के रायज हो जाने से अफसरों पर नुकताचीनी करने की कोई गुंजायश नहीं रहेगी।

मेरे माननीय मित्र पंडित श्री राम ने एतराज उठाया था कि ठेके अफसरों की मर्जी के मुताबिक दिये जाते हैं और lowest tender का कोई ख्याल नहीं किया जाता। उन्होंने ने यह भी कहा कि कुछ वकील साहिबान भी हैं जो कहते हैं कि हमें ठेके दिये जायें। इस बारे में मैं साफ बता देना चाहता हूँ कि जहां मौके पर फैसले किये गये अफसरान से discuss किये गये थे। उन में कोई वकील नहीं था। जो फैसले किये उन में rules की पैरवी की गई थी और merit का लिहाज रखा गया था। हम तो चाहते हैं कि cases की speedy disposal हो। इस के इलावा यह भी कहा गया कि वकील साहिबान, पंजाब में बतौर recognised agent के

[सिंचाई मंत्री]

अमृतसर से ले कर देहली तक वाराबन्दी के सिलसिले में जो भगड़े होते हैं उन की पैरवी के लिये जाते हैं। यह सवाल मेरे सामने आया। मैं भी चाहता हूँ कि यह पेश न हों। वाराबन्दी का ख्याल पैदा नहीं होता यह सिर्फ इस लिये कहा जाता है कि कीचड़ फैक सकें। मैं हर वक्त यह challenge accept करने को तैयार हूँ। पंडित जी को कहता हूँ कि concrete instances दें ताकि enquiry कराएं और इस हाऊस के सामने इसी Session में पेश करें कि कहां तक इस बात में सदाकत है। बात कह देना आसान है लेकिन जवाब देना मुश्किल होता है। यह ठीक है कि रिश्वत के बारे में general बातें कही जा सकती हैं। लेकिन वकीलों के बारे में ऐसी general बातें नहीं कही जा सकती हैं।

मैं ने यह standing order दिया हुआ है कि lowest tender मंगवाए जाएँ और ठेके lowest tender वाले को दिये जाएँ। लेकिन भाकड़ा नहरों के बारे में एक सवाल आया। प्रोग्राम के अनुसार भाकड़ा नहर 1955 में बननी थी और नरवाना नहर 58 में बननी थी। हमारी Cabinet की यह मरजी थी और आप की भी यह मरजी थी कि यह नहरें जल्दी बनाई जाएँ। इस पर मैं ने अपने अफसरों को कहा। उन्होंने कहा कि यह बहुत लम्बा काम है और इस में एक दो साल की मजदूरों की कमाई का सवाल है इस लिए इस काम को एक दो साल घटाना बहुत मुश्किल था। हमारे अफसरों ने बताया कि इसमें बहुत सी मुश्किलें आएंगी। Tender माँगे तो बहुत सी फरमें ऐसी थीं जिन्हें हम reliable नहीं समझते थे। हमें डर था कहीं वह ईंटों पर भगड़ा न कर दें और कहीं काम में इस तरह से देर न हो जाए। हम ने देखना था कि एक तो फरमें reliable हों और दूसरे जो निश्चित rates हैं उन से बढ़ोतरी न हो। जो आदमी हम समझते थे कि काम नहीं कर सकते थे उन को हम ने नेक नियती से ignore किया और सब जगह पर हमने अफसरों को go ahead कहा। मुमकिन है कि कहीं कोई खराबी भी हो गई हो। मगर जो कोई हमें काम करने वाला नजर आता था उस को हम ने काम दे दिया। मतलब यह था कि काम जल्दी २ हो। अगर हिसाब पर बैठे रहते कि इतनी ईंट कच्ची निकल गई है या कुछ और हो गया है तो काम न हो पाता। मैं ने खास तौर पर एलान कर रखा है कि lowest tender वाले काम दिया जाए। बिजली के महकमे की lowest tender की file मेरे पास आती है। मगर जब जल्दी से काम करवाना हो तो हमें देखना पड़ता है कि आदमी reliable हो और वह ठीक वक्त पर काम कर सके।

मैं ने चीफ इंजिनियर को request की है कि जिन २ मੈबर साहिबान ने तकरीरें की हैं उन को नोट करें और उन के जवाब in writing उन मੈबर साहिबान को भेजें। मैं ने उन्हें कहा है कि जो २ बातें कही गई हैं उन की enquiry करो और मੈबर साहिबान की तसल्ली करो। यह मैं ने इसलिए कहा है कि शायद मैं सब बातों का जो मੈबर साहिबान ने कही हैं जवाब न दे सकूँ। हम आप के खादम हैं। आप हमें बताएं कि किस चीज का जवाब सही दिया गया। हम 15 जून से पहले आप की तसल्ली करने की कोशिश करेंगे।

भाँसे और शाहाबाद के दरमियान सड़क के बारे में कहा गया है। जब मैं करनाल गया तो इन M. L. A. साहिब ने मुझे कहा था कि बजाए ट्रकों को कच्ची सड़क पर ले जाने के पक्की सड़क बनवा दो। जिस वक्त यह बात कही गई बहुत सा काम हो चुका था। अगर P. W. D. सड़क पक्की बनावाए तो उस पर पत्थर डाले जाते हैं फिर concrete डाली जाती है और उस में बहुत वक्त लगता है। हमें जहां जल्दी होती है हम ईंट रख कर सड़कें बना रहे हैं। मगर उन हालात में यह बिलकुल नामुमकिन था। अगर एक जगह पर main line का काम बन्द हो जाए और आगे चाहे नहर तैयार ही हो, नहर में पानी नहीं जा सकता। मैं ने Superintending Engineer को लिखा कि इस तजवीज को examine करो। उसने कहा कि इस late stage पर यह नामुमकिन है।

फिर कहा गया है कि सीमेंट और सुरखी कुरुक्षेत्र में पड़े हैं और यह अफसर ठेकेदारों से मिले हुए हैं। हम ने सीमेंट लेने की कोशिश की हम इस मकसद के लिये Ministerial level पर Central Government को मिले। डालमिया जी से request की। मगर किसी जगह से सीमेंट न मिला। अगर सीमेंट नहीं मिला था तो क्या हम ही जड़ों की तरह बैठे रहते और हिसाब करते रहते। हमने कहा कि चूने से बनाना शुरू कर दो। इस में कौन सी खराबी है ? इस चीज की सारी History देखिये। हम कितनी बार Central Government को मिले, डालमिया जी से मिले, फिर अर्थ मन्त्री जी से ज्यादा भाँसो पर देने के लिये मनजूरी ली। मगर इन कोशिशों के बावजूद हमें सीमेंट नहीं मिला। इस पर मेरे दोस्त ने यहाँ पर फखर से कह दिया है कि यह सामान नहीं मिला। यह नहीं है कि Irrigation Department में या Cabinet में कम patriotism है। हम नहरों की lining ईंटों से कर रहे हैं हालांकि पहले प्रोग्राम सीमेंट और बजरी का था। अगर मैंबर साहिब पब्लिक को और अखबारों को इतलाह देने से पहले हम से लिख कर पूछ लिया करें कि कहां stocks हैं और कहां नहीं हैं तो बेहतर होगा। अगर हम जवाब न दें तो यहाँ खुले दरबार में आप कह सकते हैं कि हमें इतलाह नहीं मिली। यूँही यहाँ पर लैकचर दे देना कि इन्जीयर अच्छे नहीं हैं, चूने की पंजीशन अच्छी नहीं है, एक M. L. A. के मुँह से शोभा नहीं देता। मेरे ख्याल में कैप्टन रनजीत सिंह कई साल सोए रहे हैं। आज वह सलाह देते हैं कि इन नहरों का 50 % खर्च देहली से लो, जैसे देहली वाली सरकार पंजाब की है। मैं अपने दोस्त को बताता हूँ कि वहाँ से कितना मुशकिल रुपया मिलता है। वहाँ पर सरकार पर यह इलजाम लगाया जाता है कि पंजाब को रुपया दे रहे हो मद्रास को नहीं देते हो। इतनी objections होती हैं। फिर यह कहते हैं कि Central Government से रुपया लो। मेरे दोस्त को मालूम नहीं कि यह रुपया International Bank से लिए गए कर्जों में से लिया जा रहा है। कोई ऐसी बात नहीं है कि पंडित जवाहर लाल जी को खानदाने मुगलिया का कोई खजाना हाथ लगा है। मेरे दोस्त कैप्टन भी रहे हैं, काबिल भी हैं, उनको यह भी पता है कि हम कर्जों पर रुपया ले कर काम चला रहे हैं। अजीब बात है कि आज डेढ़ साल के बाद

[सिंचाई मन्त्रों]

उन्हें यह ख्याल कैसे सूझा कि Betterment fee की आधी रकम केंद्रीय सरकार दे। पता नहीं आज तक वह कहाँ सोते रहे हैं।

मौलवी साहिब ने जो कुछ कहा है उस के बारे में यह अर्ज है कि कुछ आदमियों को Executive Engineers Class 1 में लिया जाता था। seniority का स्वाल था। एक officer ने appeal की थी। इस ख्याल से कि अगर किसी एक आदमी से भी बेइनसाफी हो गई, या जुलम हो गया, तो वह किसी न किसी शकल में ज़हिर बन कर एक न एक दिन तक्लीफ देगा, खाह वह आदमी चपड़ासी ही क्यों न हो। मैं ने appeal का फैसला करने से पहिले सब officers concerned को बुलाया और उस मामले पर बहस की। कंवर सैन भी वहां पर मौजूद थे। अगर मैं ने कोई गड़बड़ करनी होती तो बड़ी आसानी से कर सकता था मगर हम ने सब की पूरी र तसल्ली कराई ता कि किसी के दिल में यह ख्याल न रहे कि उस के साथ बेइनसाफी हुई है।

छीना साहिब ने Central Workshop Amritsar के मुतलिसक जो कुछ फरमाया है ठीक नहीं है। यह मेहरबानी कर के एक दफा workshop के अन्दर तशरीफ ले जायें और देखें कि वहां पर कितनी मशीनरी है और किस कदर काम हो रहा है और कितना काम किया जा सकता है। उन्होंने ने वगैर देखे भाले कह दिया कि यह सामान बाहर से क्यों लिया जा रहा है, tube-wells foreign firms से क्यों मंगवाए जा रहे हैं। उन की बातें मुझे District Board के उस मेंम्बर की याद दिलाती हैं जिस से किसी दिहाती ने सवाल किया था कि post card की कीमत ३ पाई से ६ पाई क्यों और कैसे हो गई है और उस ने जवाब में कहा था, "चौधरी साहिब, जब इस बात का फैसला हुआ था, मुझे नींद आई हुई थी" (हंसी) ! तो, छीना साहिब को पता तो है नहीं कि workshop की कितनी capacity है, कितनी रकम के orders लिये जा चुके हैं और कितना काम हो रहा है। उन को अगर इस बात का ज्ञान होता कि इस वक्त workshop fully occupied है, पूरी capacity पर काम कर रही है, भाकड़ा नंगल स्कीम की तकमील के लिये ८० लाख रुपये के stores supply कर चुकी है या कर रही है, तो वह ऐसी नुक्ताचीनी न करते। Tunnels बनाने और power houses के लिये बहुत सारा सामान हम ने Central Workshop से लिया है। वहां पर ऐसी २ चीजें बनाई गई हैं जो हमें किसी और जगह से नहीं मिलती थीं। अब Dam का बनाने के लिये बहुत सारा सामान वहीं से ले रहे हैं। इस ने Claire साहिब से पूछा है कि क्या और काम हो सकता है, उन्होंने ने कहा है कि workshop fully occupied है।

मुझे सभा को यह सूचना देने में खुशी महसूस होती है कि Central Workshop में tractors manufacture करने के लिये हम ने एक जर्मन firm से सलाह, मशवरा किया है। एक German expert आया था, उस ने कहा कि

workshop tractors बना सकती है। यह स्कीम cabinet के सामने आएगी। उस के बाद दो tractors बनाये जायेंगे और ज़मींदारों की राए लेने के लिये उन्हें मुफ्त दिये जायेंगे। अगर यह scheme implement हो गई, तो ज़िम्दारों को 4500 रुपये में अच्छा tractor मिल सकेगा। चूंकि सब tractors एक ही design के बनाये जायेंगे, spare parts के मामले में किसी को कोई दिक्कत पेश नहीं आएगी। अगर छीना साहिब की अब भी तसल्ली नहीं हुई, तो वहां तशरीफ ले जायें, उन को सारी machinery और accounts दिखाए जायेंगे। अगर फिर भी उन के दिल में कोई शक रहे, तो मैं खुद हाज़िर हो कर उन की तसल्ली कराऊंगा। Central Government ने भी experts भेज कर workshop को examine किया है। मैं हाऊस को यकीन दिलाता हूं कि इसे fully utilize किया जा रहा है।

Water rates का सवाल तो कल आना चाहिये था। यह Government किसी की है? Public की ही तो है। यह कोई foreigners की Government नहीं है। हमारे दिल में भी लोगों के लिये इतना ही दर्द है जितना कैप्टेन साहिब के दिल में है। जिस ज़मीन की कीमत एक दमड़ी भी नहीं थी और जहां पर कभी कभार बारिश हो जाने से थोड़ा बहुत बाजरा पैदा हो जाता था जो लोगों के हाज़िमे को खराब करता था, उस ज़मीन को पानी दे कर हम वहां पर गेहूं, नर्मा, और संगतरे पैदा करवायेंगे। मैं यह बात भी स्पष्ट कर देना चाहता हूं कि पाकिस्तान, हिन्दुस्तान के दूसरे सबों बल्कि दुनिया के किसी भी हिस्से के मुकाबले में हमारे water rates lowest हैं। Central Government ने इस बात की शिकायत भी की है। जैसे मेरे काबिल दोस्त श्री वासिठ ने बताया है, हमारे साथ की State अर्थात् उत्तर प्रदेश में water rates यहां से ज्यादा हैं। क्या लोगों की अपनी हकूमत उन से big rate पर आबियाना लेने का खयाल कभी अपने दिल में ला सकती है। Public आज इतनी होशियार हो गई है कि वह कैप्टेन साहिब जैसे भाइयो की बातों में आने वाली नहीं। वह जानती है कि सच्चाई कहां है और crocodile tears कौन बहाता है।

प्रिन्सिपल रत्ना राम जी ने बड़े जोर से कहा कि है शाह-नहिर से उन की तसल्ली नहीं हुई और कि बयास दरिया पर बाकायदा headworks बनाये जाने चाहियें। इस सिलसिले में मैं अर्ज़ करता हूं कि इस head को बनाने के लिये survey आदि का तमाम काम मुकम्मल हो चुका था, पौने दो करोड़ रुपये की स्कीम तैयार की गई थी मगर जब इसे Central Government की approval के लिये भेजा गया तो उन्होंने ने कहा कि जब तक पाकिस्तान के साथ water dispute का फैसला नहीं हो जाता, आप इस headworks को नहीं बना सकते।

स्पीकर साहिब, हम ने राजस्थान, दूसरे districts और Harike Head को भी पानी देना था। जब तक यह international dispute खत्म न हो जाए, केन्द्रीय सरकार agree न करेगी सो इन हालात में बयास पर Headworks की तामीर कैसे मुमकिन हो सकती थी। मैं ने कई बार प्रिन्सिपल साहिब की ज़बानी कहा भी था।

[सिंचाई मन्त्री]

लेकिन उन को स्पीच करने का शौक था क्योंकि उन्होंने ने अपनी constituency वालों को बताना था। यह उन्होंने ने अच्छा किया। अब international dispute का फैसला होने वाला है अगर हमें दरयाए ब्यास का पानी मिल गया तो हमारी तरफ से हरगिज, कोताही नहीं होगी। हम कभी लोगों को इस बात की शिकायत का मौका नहीं देंगे कि शाह नहर में पानी कम हो रहा है। पानी को बढ़ाने के लिये हम लोग best efforts कर रहे हैं और आज तक कोई शिकायत नहीं आने दी। मैं हाऊस को यकीन दिलाता हूँ कि आगे भी कोई शिकायत नहीं आने देंगे।

स्पीकर साहिब, अगली बात पुलों के बारे में है। यह फारमूला तीन सूबों ने मिल कर तैयार किया था। लेकिन पुलों को 2, 2 मील के फासले पर बनाने का काम आप की अपनी सरकार का होगा। पुरानी नहरों पर पुलों की कमी की शिकायत है। मसलन Upper Bari Doab और Western Jamuna Canal के बारे में यह शिकायत हुई कि जमींदारों को लम्बे लम्बे चक्र काट कर जाना पड़ता है। इस तकलीफ को दूर करने के लिये Five-Year Plan में बाकायदा provision रखा हुआ है। इस के लिये Budget में रुपया रखा जाएगा। Bhakra Dam की तकमील के बाद मैं अपने Finance Minister साहिब से और गवर्नमेण्ट से दरखरित करूंगा और तीन सालों में कोशिश करेंगे कि यह काम पूरा हो। लेकिन उन खास खास रकबों के सम्बन्ध में, जिनके बारे में मास्टर गुरबन्ता सिंह ने बताया है या जो जालंधर और होशियारपुर में खास खास जगह हैं, उन जिलों के Deputy Commissioners से Board के सामने justify करवाएंगे या कोई और तरीका अपनाएंगे। मेरा मतलब यह है कि हम 'No' नहीं कहते और न ही हम सोए हुए हैं। अगर शादी के मौका पर हज़ारों रुपए खर्च किये जाए तो एक चिलम तम्बाकू या एक गलास बर्फ के पानी पर लड़ाई अच्छी नहीं लगती। जहां हमारी सरकार करोड़ों और अरबों रुपये खर्च कर रही है वहां पर हम मामूली पुलों की वजह से उन को नाराज नहीं करना चाहते। लेकिन इस बजट में तो गुंजाइश नहीं है। ऐसी हालत में कोई गवर्नमेंट भी यह काम नहीं करवा सकती यह काम Five-Year Plan के मातहत होगा।

स्पीकर साहिब, अमरीकन विशेषज्ञों के बारे में, मेरे काबिल मित्र सरदार उज्जल सिंह जी ने यह बात यहां भी और Upper House में वाज्ह कर दी हुई है। माननीय सदस्यों ने अखबारों में भी उन के बारे में पढ़ लिया होगा। हमारी सरकार को अमरीकन experts से कोई love नहीं है। हमें तो वास्तव में अन्देशा या और अब भी है कि हमारे देश में Dams की construction का काम कभी नहीं हुआ था। फिर यह कोई मामूली Dam नहीं था अगर खराब हो जाता तो सारे पंजाब का कितना नुकसान होता इसका अन्दाजा नहीं लगाया जा सकता था। इस लिये मुनासिब यह समझा गया कि कुछ रुपया चाहे फालतू खर्च हो जाए लेकिन काम खराब न हो। जिस रूस के बारे में हमारे सामने वाले भाई और दुनिया वाले फखर करते हैं और कहते हैं कि पसमान्दा देश होते हुए भी उस मुल्क ने तरक्की की, उस मुल्क ने

हजारों American Experts मंगवाए थे। आज वह लोग उस देश की तारीख को भूल कर नुक्ताचीनी करते हैं। रूस वालों ने भी कोई बुरी बात नहीं की थी उन्होंने ने आपने मुल्क को ऊपर उठाना था, और उठाया। लेकिन इस डैम के बराबर का डैम तो वहां भी नहीं बना। चीन वालों ने भी स्वप्न में ऐसा Dam नहीं बनाया होगा। यह Highest Dam है। Mr. Slocum जो कि world fame का मालिक है और जिस ने बहुत सारे डैम बनाए हैं उस को और उस के साथियों को बुलाना हमारे अकेलों का काम नहीं था। Central Government ने इस मामले को खुद examine किया था। अब हम ने महसूस किया है कि कुछ हमारे आदमी भी expert हो गए हैं। चुनांचि सलाह मशवरा करने के बाद अमरीकन experts की तादाद को किया जाएगा। हम नहीं चाहते कि हमारा रुपया किसी भी शकल में जाया हो।

Sardar Achhar Singh Chhina : Any way they are not neutral.

सिंचाई मन्त्री : वह बहुत सुलभे हुए और पढ़े लिखे आदमी हैं। अगर उन्हें कर्जा का खयाल हो तो मैं अर्ज करूंगा कि International Bank एक मुल्क का नहीं है। मेरे भाइयों को इतना छोटा दिल नहीं करना चाहिये। मेरी बात चीन Mr. Slocum और उस के साथियों से हुई है। मैं ने उन के काम को देखा है। उन में जोश है enthusiasm है। वह चाहते हैं कि इस सकीम को कामयाब बनाया जाए। वह experts हैं Engineers हैं वह Politicians नहीं हैं कि इधर कुछ कहें उधर कुछ कहें। कभी Russia को कहें और कभी चीन को कहें। तो स्पीकर साहिब हम ने तो देश की मुशकिलों को हल करना है। पुलियों के मसले को भी हल करेंगे यह उन को विश्वास रखना चाहिये।

Mr Deputy Speaker : Question is—

That the demand be reduced by Rs. 100/-.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100/-.

The motion was lost.

Mr Deputy Speaker : Question is—

That the demand be reduced by Rs. 10/-.

The motion was lost.

Mr. Deputy Speaker : Question is —

That the demand be reduced by Re. 1/-.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1/-.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1/-.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1/-.

The motion was by leave withdrawn.

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 2,76,58,300 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Irrigation (Capital).

The motion was carried.

The Assembly then adjourned till 9 A.M. on Thursday the 25th March, 1954.

Qaumi Press, Jullundur.

Punjab Legislative Assembly Debates

25th March, 1954.
(Morning Session)

VOL. I—No. 13

OFFICIAL REPORT



CONTENTS

Thursday, 25th March, 1954.

(Morning Session)

	Pages.
Question Hour (Dispensed with)	1
Demand for Grant—	
Industries	1—72

CHANDIGARH :

Printed by the Controller of Printing and Stationery, Punjab
1954

PUNJAB LEGISLATIVE ASSEMBLY

Thursday, 25th March, 1954.

The Assembly met in the Assembly Hall, Sector 10, Chandigarh Capital at 9 a.m. of the clock. Mr. Speaker (Dr. Satyapal) in the Chair.

QUESTION HOUR (Dispensed with)

Shri Dev Raj Sethi: Sir, the demand relating to "Industries," which the House is scheduled to discuss this morning is a very important one and most of us would like to speak on it. I, therefore, request that the Question Hour be dispensed with in order to make more time available to us to participate in the discussion on this important demand.

Sardar Chanan Singh Dhut : Sir, the Question Hour should not be dispensed with today because there are important questions on the list and Members want to seek information about many important matters.

Shri Dev Raj Sethi : It is the sense of the House that the Question Hour be dispensed with.

Mr. Speaker : The sense of the House means sense of all sides of the House and not of one side.

Sardar Sarup Singh : Sir, the opposite side has no sense (*Laughter*).

Mr. Speaker : May I know what the hon. Minister for Finance has to say in this connection ? Does he want that the Question Hour be dispensed with ?

Minister for Finance : Sir, I am entirely in the hands of the House. But I want to point out one thing and that is this. I will take about an hour and a quarter for replying to the debate. If the Question Hour is not dispensed with, the hon. Members will have less than two hours' time to discuss this demand. It is for them to decide whether they want to discuss it at great length or they want to have a brief discussion on it. If they desire to have a lengthy discussion on it, the Question Hour might be dispensed with.

Mr. Speaker : I would like to know what Sardar Harkishen Singh Surjit has to say in the matter. Does he agree that the Question Hour be dispensed with ?

Shri D.D. Puri : Sir, with your permission, I would like to suggest a compromise, that is, the Question Hour be reduced to half an hour.

Mr. Speaker : I cannot do that. The Question Hour is dispensed with and the questions which appear on the list for this sitting will be taken up at the next sitting to be held during the afternoon today.

DEMAND FOR GRANT.

INDUSTRIES.

Minister for Finance (Sardar Ujjal Singh) : Sir, I beg to move —

That a sum not exceeding Rs. 55,63,000 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Industries.

Mr. Speaker :

Motion moved—

That a sum not exceeding Rs. 55,63,000 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Industries.

Mr. Speaker : I have received notices of the following cut motions in respect of this demand. As usual, they will be deemed to have been moved. So the main motion can be discussed along with the cut motions. I invite Shri D.D. Puri to initiate the debate.

1. Shri Mool Chand Jain:

That the demand be reduced to Re. 1.

2. Dewan Jagdish Chandra :

That the demand be reduced by Rupees one lakh.

3. Shri Babu Dayal :

That the demand be reduced by Rs. 100/-

4. Shri Chand Ram Ahlawat :

That the demand be reduced by Rs. 100/-

5. Shri Naranjan Dass Dhiman :

That the demand be reduced by Rs. 100/-

6. Shri Ram Kishen :

That the demand be reduced by Rs. 100/-

7. Shri Ram Parkash :

That the demand be reduced by Rs. 100/-

8. Shri Ram Sarup :

That the demand be reduced by Rs. 100/-

9. Shri Teg Ram :

That the demand be reduced by Rs. 100/-

10. Shri Dharam Vir Vashisht :

That the demand be reduced by Re. 1/-

11. Sardar Darshan Singh :

12. Sardar Chanan Singh Dhut :

13. Sardar Bachan Singh :

14. Sardar Harkishan Singh Surjit :

15. Shri Wadhawa Ram :

16. Sardar Achhar Singh Chhina :

That the demand be reduced by Re. 1/-

17. Shri Kasturi Lal :

That the demand be reduced by Re. 1.

18. Shri Rala Ram :

That the demand be reduced by Re 1.

श्री डी. डी. पुरी (जगाधरी) : जनाबअली, मैं समझता हूँ कि इस हाऊस के सब sections इस बात में एक राय रखते हैं कि इस बात की बड़ी जरूरत है कि हमारे पंजाब के सूबा को industrialise किया जाये। किसी भी इलाका को industrialise करने के लिये जिन चीजों की जरूरत हाती है और उस में जो दिक्कतें आती हैं उन के बारे में मैं कुछ अर्ज करूंगा। और साथ इस तरफ भी इशारा करूंगा कि हमारी Punjab Government इन मुश्किलों के हल करने में अपने resources के अंदर क्या कुछ कर चुकी है।

industrialisation के लिये सब से बड़ी चीज raw materials का होना है, इस में पंजाब बड़ा बर्दाश्त है। न कोयला है न लोहा और न तेल। अगर कच्चा माल है तो अनाज है या दूसरी agricultural produce जैसे गन्ना वगैरा। तो इस तकलीफ को दूर करने के लिये Punjab Government को यह चाहिये कि Government of India पर pressure डाले और कहे कि हमारे railway freights telescopic बना दिये जायें। दूसरे मुलकों में तरीका है कि जब कई चीजों पर Railway freights ज्यादा होते हैं और इस कारण industrialisation में बाधा पड़ती है तो Railway freights telescopic कर दिये जाते हैं। इस का मतलब यह है कि किसी जगह के दूर होने के कारण Railway freights को ज्यादा नहीं किया जाता बल्कि उन्हें नजदीक वाली जगहों के freights के बराबर कर दिया जाता है। मैं समझता हूँ कि इस तरह काफी हद तक Railway freights का disadvantage हल हो सकता है।

स्पीकर साहिब, दूसरी जरूरी चीज है Power, चाहे thermal power हो चाहे electric। जब तक किसी इलाके के पास power नहीं होगी industrialisation नहीं हो सकती। इस वकत पंजाब में जो बिजली supply होती है तीन किसम की है। एक किसम की बिजली तो वह है जो दरया से पैदा की जाती है और जिसे hydro-electric कहते हैं। दूसरी किसम oil engines से पैदा होती है। लेकिन oil engines सरकार के चलते हैं और सरकार के कब्जे में हैं। तीसरी किसम वह है जो private licencees अपने तौर पर diesel oil ले कर supply करती हैं। यह है बिजली की तीन किसमें। परन्तु सब से ज्यादा सस्ती hydro-electric है जो Uhl River से आती है। यह उन Powerhouses से मिलती है जिन पर सरकार का कब्जा है। ताज्जुब की बात है कि supplier तो एक है परन्तु मुखतलिफ जगहों पर rates मुखतलिफ लिये जाते हैं। Rates हर जगह एक ही होना चाहिये। मेरे विचार में अच्छा हो यदि बिजली का एक Central Pool बना दिया जाए और हर जगह एक ही rate पर बिजली supply हो। ऐसा करने में बहुत लाभ होगा क्योंकि नंगल से आने वाली बिजली भी इस में शामिल की जा सकेगी और फिर लोगों को बिजली सस्ती मिलेगी।

[श्री डी० डी० पुरी]

तीसरी चीज़ है consumption यानी खपत । “It is of the highest order in the country”. पंजाब में खपत हर एक चीज़ की बहुत ज्यादा है । जहां हमें railway freights का नुकसान है हमें इस चीज़ का बहुत फायदा है ।

चौथी चीज़ capital है और इस की जिमेवारी सरकार ने Private Sector पर रखी है । हमें capital की बहुत ज़रूरत है । बटवारे के बाद हिन्दुस्तान का जो नुकसान हुआ वह तो हुआ परन्तु पंजाब का capital बिल्कुल तबाह हो गया । लोग अपनी ज़मीनें और savings पाकिस्तान छोड़ कर आये । इस समय ज्यादा capital बनाया नहीं जा सकता । Industries और Commerce में इस कदर slump आ गया है कि capital की formation की रफ़्तार बहुत कम हो गई है । सरकार ने बहुत अच्छा किया कि Industrial Finance Corporation बना दी । यह बहुत ही अच्छा कदम था । लेकिन मेरा विचार है कि इसके capital में इजाफ़ा किया जाये । यहां इस सूबा में investment की गुंजाइश बहुत ज्यादा है और बैंक रुपया लगाने से डरते हैं क्योंकि यह सरहद्दी सूबा है । मैं दोबारा अर्ज करता हूं कि Finance Corporation का capital ज्यादा किया जाये क्योंकि ऐसा करने से ही हम industrialisation कर सकते हैं । मुझे एक और बात की तरफ भी इशारा करना है । मुझे बताया गया है कि industrial Finance Corporation की तरफ से जो इमदाद मिलती है केवल नई industry लगाने के लिये मिलती है । मेरे सामने एक case आया जिसमें एक Limited company ने loan के लिये apply किया था । Companies Act के अन्दर commencement of business उसी समय शुरू हो जाती है जब Registrar licence issue कर देता है परन्तु कारपोरेशन के काम के लिये business इस समय शुरू होता है जब काम सच मुच चालू हो जाये ।

इस सम्बन्ध में मैं यह अर्ज करना चाहता हूं कि अगर ऐक्ट की यह interpretation ली गई तो Industrial Finance Corporation की पूंजी सिर्फ मौजूदा industries के लिये रह जायेगी । और नई दस्तकारियों को इस की मदद नहीं मिल सकेगी । इस लिये जिस मकसद के लिये Finance Corporation बनाई गई है वह फौत हो जायेगा ।

इस के बाद industrialisation के लिये जिस हुनर की ज़रूरत है में उस का जिक्र करता हूं । इस बात को मुझे कहते हुए फखर है कि हिन्दुस्तान में पंजाबी के बराबर कोई कारीगर नहीं । इन लोगों में industrial ‘know-how’ इतना ज्यादा है कि industries की काफी development हो सकती है । Industries के विकास में जो कठिनाईयां पेश आ रही है उन के बारे में मैं कुछ बातें अर्ज करना चाहता हूं । स्पीकर साहिब फैक्टरी लगाने के लिये अगर ज़मीन acquire करनी हो तो Land Acquisition Act के मौजूदा provisions के मुताबिक काफी कठिनाईयों का सामना करना पड़ता है । इस बारे में माननीय वित्त मंत्री को एक memorandum भी दिया था । इस ऐक्ट की धारा ४० के मुताबिक मज़दूरों के लिये घर बनाने के लिये और उन को दूसरी amenities देने के लिये तो ज़मीन acquire की जा सकती है

लेकिन जिस फैक्टरी में मजदूरों ने काम करना है और रोजगार कमाना है उस के लिये जमीन acquire करने के सिलसिले में काफी दिक्कतें हैं। इस ऐक्ट में साफ तौर पर प्रबन्ध किया गया है कि किसी purpose को अगर सूबे की गवर्नमेंट public purpose करार दे तो इस ऐक्ट के मुताबिक कोई ऐसी authority नहीं है जो इस फैसले को रद्द कर सके। जरूरत इस बात की है कि गवर्नमेंट साफ अलफ़ाज में खुले तौर पर इस बात का एलान करे कि फैक्टरी लगा कर सूबे की industrialisation करनी है और जिस जमीन पर फैक्टरी बनेगी उस जमीन की acquisition गवर्नमेंट समझती है कि public purpose है। इस ऐक्ट में जो मौजूदा provision है उससे कुछ फायदा नहीं होता। मजदूरों के घर बनाने के लिये जमीन की acquisition इस ऐक्ट में आती है लेकिन फैक्टरी लगाने के लिये जहां मजदूरों ने रोजगार हासिल करना है उस के बारे में कोई प्रबन्ध नहीं है। इस ऐक्ट में अगर कोई provision है भी तो जमीन acquire करने का procedure इतना लम्बा है कि कई महीने वल्कि बाज़ हालतों में कई साल लग जाते हैं। कई formalities पूरी करनी पड़ती हैं। इस लिये मैं गवर्नमेंट को दरखास्त करूंगा कि इस procedure को simplify करने की कोशिश करे। इस के साथ ही माननीय वित्त मंत्री से दोबारा अर्ज करूंगा कि जब यह फैसला हो कि जमीन की फैक्टरी के लिये जरूरत है तो उस को acquire करने में देर नहीं लगनी चाहिये।

अब मैं Cinema Show Tax के मुतअल्लिक कुछ बातें कहना चाहता हूं। इस के बारे में मैंने बजट पर आम बहस के दौरान मैं अर्ज की थी। बात यह है कि चाहे हमारे मौजूदा ख्यालात Cinema के मुतअल्लिक कुछ भी हों इस से कोई भी इनकार नहीं कर सकता कि Cinema industry यहां खासी अहमियत हासिल कर गई है। वैसे तो मालूम होता है कि लोगों को सिनेमा जाने की आदत बढ़ रही है और यह industry काफी prosper कर रही है। Entertainment Tax लगाये जाने का मुख्य कारण ही यही है कि यह उद्योग दिन पर दिन विकसित हो रहा है। आंकड़ों से मालूम होता है कि आमदनी में कमी होती चली जा रही है। आमदनी कम है और उस की तकसीम ज्यादा सिनेमाओं पर हो रही है। सिनेमा के मालिकों को पहिले ही आमदन कम है। Entertainment Tax के तौर पर और दूसरे टैक्सों से तमाम Sale proceeds का 25-30 फीसदी तो गवर्नमेंट पहले ही ले लेती है। अब यह टैक्स लगाया गया है जिस का नतीजा यह होगा कि हर सिनेमा को 700 से ले कर 1,000 रुपये माहवार टैक्स देना पड़ जायेगा जहां कि उन्हें profit इतना नहीं।

इस के अलावा tractors पर भी पंजाब में Sales Tax लगता है। इस पर Sales Tax उत्तर प्रदेश में नहीं, देहली में नहीं, वहां यह समझा जाता है कि ट्रैक्टर खेती बाड़ी करने का औज़ार है इस लिये इस को Sales Tax से exempt कर रखा है। लेकिन पंजाब को फखर हासिल है कि ट्रैक्टरों पर Sales Tax लगाया जाता है। मैं गवर्नमेंट की तुवज्जुह इस तरफ दिलाना चाहता हूं।

इस के अलावा बजट में इतना development expenditure किया गया है जिस के लिये गवर्नमेंट को मैं पहले भी बधाई दे चुका हूं लेकिन इस में कुछ industries का हिस्सा बहुत ही कम रखा गया है। मैंने पहले भी अर्ज की थी

[श्री डी० डी० पुरी]

कि 40,400,000 loans देने का प्रबन्ध किया गया है इस में industries के हिस्से सिर्फ 22,00,000 रुपये रखे हुए हैं। एक और बड़ा सवाल हमारे सामने है, वह है मकानों की दिक्कत, खास तौर पर Industrial Labour के लिये। मजदूर लगातार 8 घंटे काम करते हैं और उस के बाद उन्हें छुट भी नसीब नहीं होती। अगर मिलती है तो चार पांच आदमियों को मिल कर एक मकान में रहना पड़ता है जिस की वजह से उन्हें बहुत तकलीफ और परेशानी का सामना करना पड़ता है। जहां industrial development की बेशक हमें बड़ी consideration है उस को हमेशा हमें अपने सामने रखना चाहिये लेकिन अगर हम बजट को पढ़ें तो मालूम होगा कि पिछले सारे साल में कुल 240 मकान बने और सिर्फ 382 मकानों की इस साल के बजट में provision है। मैं समझता हूँ कि अगर हमने State की industrialisation करनी है और हमें नई फैक्ट्रियां कायम करनी हैं तो मौजूदा industrial conditions को बेहतर बनाना होगा। इस प्रोग्राम से बेहतर काम बनने वाला नहीं। इस से बहुत ज्यादा imaginative और large-scale पर Housing programme हमें undertake करना पड़ेगा। मजदूरों के लिये मकान बनाने के सिलसिले में केंद्रीय सरकार काफी मदद करती है। उस ने subsidy भी दी है, कर्ज भी दिये हैं। जहां तक मेरी इत्तलाह है हो सकता है कि शायद गलत हो हमें काफी subsidy भारत सरकार से मिल सकती थी जिस से हम फायदा उठा सकते थे लेकिन हम से lapse हुई और हम काफी मकान नहीं बना सके। मैं गवर्नमेंट का ध्यान इस तरफ देलाना चाहता हूँ। इसके साथ साथ मैंने यह अर्ज करना है कि मकानों की दिक्कत कई और जगह भी होगी लेकिन जगाधरी में बहुत ज्यादा है। जो शरणार्थी भाई पाकिस्तान से आये हैं जगाधरी में industrial labour में absorb हुए हैं। जगाधरी और जमना नगर में भी छोटे छोटे कारखानों में मजदूर काम करते हैं लेकिन धर्म शालाओं में पड़े हुए हैं और बड़े मुश्किल हालात में हैं। वहां माननीय वित्त मंत्री भी तशरीफ ले गये थे और उन्हें अर्ज किया था कि मजदूरों को rehabilitation scheme में मकान दिये जायें। मैं उन्हें कहूंगा कि 382 मकान बना कर Industrial Housing Schemes की समस्या हल होने वाली नहीं।

फिर, स्पीकर साहिब, बजट के सफा 357 पर Development of Industries के लिये एक और 40,000 रुपये की provision है। जहां हम अरबों रुपये इतने dam बनाने पर खर्च कर रहे हैं वहां हमने यह भी देखना है कि जो बिजली वहां से पैदा होगी उसे हमने खर्च किस तरह से करना है। यह अब एक बड़ा सवाल है। जो बिजली पैदा होगी, अगर वह वक़्त पर खर्च न हुई तो इस से revenue का नुकसान होगा और देश को भी नुकसान पहुंचेगा। अब यह 40,000 रुपये की रकम जो industrial development के लिये subsidies के लिये रखी गई है वैसी ही है जैसी 382 industrial houses बनाने की स्कीम है। यह तो industrial development के साथ एक मजक है।

एक और बात में अर्ज करना चाहता हूँ industry में transport का एक बहुत बड़ा हिस्सा है transport में एक ऐसा सिलसिला बन गया है जिस में तीन टन से ज्यादा के ट्रकों के लिये permit नहीं दिये जाते हैं। यह ख्याल किया जाता है कि अगर पांच टन के ट्रक पुलों पर से गुजरे तो पुल बैठ जायेंगे। आखर फौजी ट्रक, जो काफी भारे होते हैं,

भी तो उन पर से गुजरते हैं और एक एक समय पर कई कई गुजरते हैं। अगर हम ने industry को तरकी देनी है तो हमें heavy machinery ले जाने के लिये पांच पांच छः छः टन के ट्रकों के permit देने होंगे। एक तो छोटे ट्रकों पर तेल का खर्च ज्यादा होता है और दूसरा खर्च भी ज्यादा होता है। अगर यहां पर private carriers को permit दे कर heavy machinery transport करने का प्रबन्ध किया जाये तो मैं समझता हूँ कि industry को revolutionise किया जा सकता है।

इस के बाद मैं बजट में एक छोटी सी गलती की और अर्थ मंत्री जी का ध्यान दिलाना चाहता हूँ। सफा 371 पर 1954-55 के लिये Capital Outlay on Industrial Development के लिये कुल 7,53,550 रुपये की एक provision है। यह रकम दी गई दो रकमों का total है। एक रकम है 1,27,050 रुपये और दूसरी है 1,28,500 रुपये। अब इन दोनों रकमों का total 2,53,500 रुपये बनता है जब कि बजट में 7,53,550 रुपये लिखा है। इस से 5 लाख रुपये का फर्क पड़ जाता है। इस में कुछ गलती मालूम होती है। मुझे उम्मीद है कि अर्थ मंत्री महोदय इस बात की ओर ध्यान देंगे

बाकी पंजाब में "know-how" की कमी नहीं है। उत्तर प्रदेश बिहार आदि जैसे बाकी सूबों में industry में पंजाबी 'know-how' काम करता है। Transport में तो सारे हिंदुस्तान में पंजाबी 'know-how' काम करता है। हमारे आदमी दूसरे सूबों में जाकर काम कर रहे हैं। अगर वे यहां रहें तो हम पंजाब को बहुत जल्द Industrialise कर सकते हैं। यह बातें कह कर मैं बंध जाता हूँ।

सरदार हरकिशन सिंघ सुरजीत (नकोदर) : सपीकर

साहिब, मेरे दोस्त पुरी साहिब ने कहा है कि पंजाब की सनअती तरेकी नाल सारे पंजाबीयां नूँ गहिरी दिल्चसपी है। साडे अरब मंजू ने वी अपनी बजट उकरीर पेस करदियां होइयां अते उस तें घाद वी दसिया है कि असीं गूठ सनअत दी तरेकी वल उचेचा पियान देठ लगे हां इन्हां गॉलां नाल किसे नूँ इखतलाफ नहीं हो सकदा। पंजाब सरकार ने पहिलां जे कृष कीता है अते अंगे जे कृष करन वाली है उस घारे तिन गॉलां दसियां गहीयां हन। इक इह कि पिहले समें विच पंजाब विच कारखानियां दा वाया होइया है अते दूजे मजदूरों दी गिहती विच वाया होइया है। तीसरी गॉल इह दसी गही है कि गूठ सरकार पंजाब विच वपेरे सरमाइया सनअत दी उरकी लही खरच करन लगी है। जे इह गॉलां ठीक हन तां बजा चंगा है। पर जे पंजाब दी सनअत दी सगी उसवीर वेधीये तां इह गॉलां नहर नहीं अईदीयां।

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ]

ਪੰਜਾਬ ਦੀ ਸਨਅਤੀ ਤਰੱਕੀ ਲਈ ਮਸਲੇ ਦਰਪੇਸ਼ ਹਨ ਜਿਨ੍ਹਾਂ ਦਾ ਹੱਲ ਕਰਨਾ ਜ਼ਰੂਰੀ ਹੈ? 1939 ਵਿਚ ਕੇ. ਟੀ. ਸ਼ਾਹ ਨੇ ਪੰਜਾਬ ਦੀ ਸਨਅਤ ਬਾਰੇ ਇਕ ਵਿਸਥਾਰ ਪੂਰਬਕ report ਦਿੱਤੀ ਸੀ। ਉਸ ਰਿਪੋਰਟ ਵਿਚ ਇਹ ਦੱਸਿਆ ਗਿਆ ਸੀ ਕਿ ਪੰਜਾਬ ਸਨਅਤੀ ਤੌਰ ਤੇ ਬਹੁਤ ਪਛੜਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਇਸ ਦੀ ਸਨਅਤ ਨੂੰ ਕਿਸ ਤਰ੍ਹਾਂ ਤਰੱਕੀ ਦਿੱਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਉਸ ਨੇ ਬੜੇ ਵਿਸਥਾਰੇ ਨਾਲ raw material ਦੀ ਪੜਤਾਲ ਕਰਕੇ ਦੱਸਿਆ ਸੀ ਕਿ ਕਿਹੜੀ ਕਿਹੜੀ industry ਇਥੇ develop ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਪਲੇਨਿੰਗ ਕਮਿਸ਼ਨ ਨੇ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਪੰਜਾਬ ਨੂੰ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਸਨਅਤੀ ਤੌਰ ਤੇ develop ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਅਸਾਂ ਇਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਦਾ ਉਸ ਨਾਲ ਜੋ ਰੁਝਾਅ ਮਲ ਵਿਚ ਇਥੇ ਹੋਇਆ ਹੈ ਮੁਕਾਬਲਾ ਕਰਨਾ ਹੈ; ਇਹ ਵੇਖਣ ਲਈ ਕਿ ਵਾਕਈ ਕੋਈ ਤਰੱਕੀ ਹੋਈ ਹੈ।

ਅੰਗਰੇਜ਼ ਨੇ ਪਹਿਲਾਂ ਤੋਂ ਹੀ ਪੰਜਾਬ ਨੂੰ ਸਨਅਤੀ ਤੌਰ ਤੇ ਪਛੜਿਆ ਹੋਇਆ ਰੱਖਿਆ। ਉਸ ਦਾ ਇਹ ਖਿਆਲ ਸੀ ਕਿ ਇਹ ਕੱਚੇ ਮਾਲ ਦੀ ਮੰਡੀ ਬਣਿਆ ਰਹੇ ਅਤੇ ਇਸ ਖਿਆਲ ਨਾਲ ਇਥੇ ਸਨਅਤੀ ਤਰੱਕੀ ਨਾ ਹੋਣ ਦਿੱਤੀ ਥੋੜੀ ਬਹੁਤ ਸਨਅਤ ਜਿਹੜੀ ਪੰਜਾਬ ਵਿਚ ਬਣੀ ਉਸ ਦਾ ਵਧੇਰੇ ਹਿੱਸਾ ਪੰਜਾਬ ਦੀ ਤਕਸੀਮ ਤੋਂ ਪਿੱਛੋਂ ਉਸ ਪਾਸੇ ਰਹਿ ਗਿਆ। ਜੋ ਹਿੱਸਾ ਇਧਰ ਆਇਆ ਉਸ ਵਿਚ ਛੋਟੀਆਂ ਛੋਟੀਆਂ textile factories, metal works ਅਤੇ hosiery ਦੇ ਕਾਰਖਾਨੇ ਸਨ ਜਿਹੜੇ ਰੁਝਾ ਸਾਮਾਨ ਬਣਾਉਂਦੇ ਸਨ। ਪਹਿਲਾਂ ਸਵਾਲ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਦੇ ਸਾਹਮਣੇ ਇਹ ਸੀ ਕਿ ਜਿਹੜੀ ਥੋੜੀ ਬਹੁਤ ਸਨਅਤ ਇਧਰ ਰਹਿ ਗਈ ਸੀ ਉਸ ਦੀ ਕਿਸ ਤਰ੍ਹਾਂ ਹਿਫਾਜ਼ਤ ਕੀਤੀ ਜਾਵੇ। ਦੂਜਾ ਸਵਾਲ ਇਹ ਸੀ ਕਿ ਇਸ ਪੰਜਾਬ ਨੂੰ ਜਿਸ ਨੂੰ ਅੰਗਰੇਜ਼ ਨੇ ਸਨਅਤੀ ਤੌਰ ਤੇ ਪਛੜਿਆ ਰੱਖਿਆ ਕਿਸ ਤਰ੍ਹਾਂ ਉਨਤ ਕੀਤਾ ਜਾਵੇ। ਤਕਸੀਮ ਤੋਂ ਪਿੱਛੋਂ ਇਹ ਦੋ ਮਸਲੇ ਸਨ। ਅਸਾਂ ਇਹ ਵੇਖਣਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਹੱਲ ਕਰਨ ਵਿਚ ਪੰਜਾਬ ਸਰਕਾਰ ਕਿਥੋਂ ਤਕ ਕਾਮਯਾਬ ਹੋਈ ਹੈ। ਅਸੀਂ ਇਹ ਵੇਖਦੇ ਹਾਂ ਕਿ ਜਿਹੜੀ ਨਿਰਭਰ ਆਰਥਕਤਾ ਦੀ ਨੀਤੀ ਤੇ ਅੰਗਰੇਜ਼ ਅਮਲ ਕਰ ਰਿਹਾ ਸੀ ਉਸੇ ਤੇ ਇਹ ਸਰਕਾਰ ਅਮਲ ਕਰ ਰਹੀ ਹੈ। ਜਿਹੜੇ ਅੰਕੜੇ ਦੱਸੇ ਗਏ ਹਨ, ਜਿਸ ਤਰ੍ਹਾਂ ਇਹ ਕਿ 55 ਯਾ 56 ਲੱਖ ਰੁਪਏ ਸਨਅਤ ਵਾਸਤੇ ਬਜਟ ਵਿਚ ਰਖੇ ਗਏ ਹਨ, ਉਨ੍ਹਾਂ ਤੋਂ ਇਹ ਪਤਾ ਲਗਦਾ ਹੈ ਕਿ ਜ਼ਰੂਰੀ

ਪੰਜਾਬ ਤੋਂ ਸਨਅਤੀ ਪੰਜਾਬ ਵਲ ਅਜੇ ਤਕ ਕਦਮ ਨਹੀਂ ਉਠਾਇਆ ਜਾ ਰਿਹਾ। ਜਿਹੜੀ 55 ਲੱਖ ਦੇ ਕ੍ਰੀਬ ਰਕਮ ਸਨਅਤ ਵਾਸਤੇ ਰੱਖੀ ਗਈ ਹੈ ਉਸ ਵਿਚੋਂ ਕੁਝ ਮਦਦ ਸਾਈਕਲ parts ਦੀ ਸਨਅਤ ਦੀ ਕੀਤੀ ਜਾਂਣੀ ਹੈ। ਬਾਕੀ ਜ਼ਿਆਦਾ ਹਿੱਸਾ technical education ਤੇ ਅਤੇ ਡਾਇਰੈਕਟਰ ਦੇ ਮਹਿਕਮੇ ਤੇ ਖਰਚ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਜਿੱਥੇ ਹੋਰ ਕੰਮਾਂ ਲਈ ਕਰੋੜਾਂ ਰੁਪਏ ਖਰਚ ਕੀਤੇ ਜਾਣੇ ਹਨ, ਉਥੇ ਸਨਅਤ ਦੀ ਤਰੱਕੀ ਲਈ ਸਿਰਫ 55 ਲੱਖ ਰੁਪਿਆ ਰਖਿਆ ਗਿਆ ਹੈ, ਜਿਹਦੇ ਵਿਚੋਂ ਬਹੁਤ ਸਾਰਾ Director ਦੇ ਮਹਿਕਮੇ, ਤੈਹਕੀਕਾਤ ਅਤੇ technical education ਉਪਰ ਖਰਚ ਹੋਏਗਾ। ਸਨਅਤ ਦੀ ਤਰੱਕੀ ਲਈ ਇਤਨਾ ਥੋੜਾ ਰੁਪਿਆ ਖਰਚ ਕਰਨਾ ਸਨਅਤ ਦੇ ਮਸਲੇ ਨੂੰ ਨਾਮ ਮਾਤਰ touch ਕਰਨ ਦੇ ਬਰਾਬਰ ਹੈ।

ਜਿੱਥੋਂ ਤਾਈਂ ਪੁਰਾਣੀ ਸਨਅਤ ਦੀ ਹਿਫਾਜ਼ਤ ਦਾ ਸੰਬੰਧ ਹੈ ਅਸਲ ਤਸਵੀਰ ਉਸ ਤੋਂ ਬਿਲਕੁਲ ਉਲਟ ਹੈ ਜਿਹੜੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਵਿਖਾਂਦੇ ਹਨ ਆਮ ਬਜਟ ਉਪਰ ਬੋਲਦਿਆਂ ਹੋਇਆਂ ਮੈਂ ਜਿਹੜੇ ਅੰਕੜੇ ਦੱਸੇ ਸਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਝੁਟਲਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਸੀ। ਇਹ ਅੰਕੜੇ ਮੇਰੇ ਅਪਣੇ ਘੜੇ ਹੋਏ ਨਹੀਂ ਸਨ ਬਲਕਿ Textile Manufacturers' Association ਦੇ ਆਪਣੇ figures ਹਨ। ਉਨ੍ਹਾਂ ਆਪਣੀ report ਵਿਚ ਦਸਿਆ ਹੈ ਕਿ 1952 ਵਿਚ 42,000 ਖੱਡੀਆਂ ਸਨ ਤੇ ਉਨ੍ਹਾਂ ਵਿਚ 12,000 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਸਨ। ਅਜ ਜਿਹੜੀਆਂ ਖੱਡੀਆਂ ਚਲ ਰਹੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਤਾਦਾਦ ਇਕ ਹਜ਼ਾਰ ਹੈ ਤੇ ਉਨ੍ਹਾਂ ਵਿਚ ਤਿੰਨ ਹਜ਼ਾਰ ਮਜ਼ਦੂਰ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਫਿਰ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਇਕ Government Approved Textile Manufacturers' Association ਹੈ ਜਿਹਦੇ ਵਿਚ 8,000 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਸਨ। ਅਜ ਉਥੇ 200 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰ ਰਹੇ ਹਨ।

Refugees Textile Manufacturers' Association ਵਿਚ ਜਿੱਥੇ ਉਦੋਂ 800 ਆਦਮੀ ਕੰਮ ਕਰਦੇ ਸਨ, ਅਜ 50 ਆਦਮੀ ਕੰਮ ਕਰਦੇ ਹਨ।

ਅਗਸਤ 1953 ਵਿਚ 6 ਮਿੱਲਾਂ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਬੰਦ ਹੋਈਆਂ ਸਨ। ਕੀ ਇਹ ਸਬ facts and figures (ਅੰਕੜੇ) ਇਹ ਸਾਬਤ ਕਰਦੇ ਹਨ ਕਿ

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੂਰਜੀਤ]

ਸਨਅਤ ਦੀ ਹਿਫਾਜ਼ਤ ਹੋ ਰਹੀ ਹੈ ਜਾਂ ਇਸ ਨੂੰ ਤਰੱਕੀ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ ?
ਕੀ ਇਹ ਅੰਕੜੇ ਸਰਕਾਰ ਦੀ ਨਾਕਾਮੀ ਦਾ ਸਬੂਤ ਪੇਸ਼ ਨਹੀਂ ਕਰਦੇ ?

ਫਿਰ, ਪ੍ਰਧਾਨ ਜੀ, ਸਿਵਾਏ ਦੋ ਫੈਕਟਰੀਆਂ ਦੇ ਕਿਸੇ firm ਨੇ ਆਪਣੇ Capital ਨੂੰ ਨਹੀਂ ਵਧਾਇਆ। ਉਹਨਾਂ ਵਿਚੋਂ ਇਕ ਤਾਂ Enamel Factory ਹੈ ਜਿਨ੍ਹਾਂ ਕੋਲ finishing plant ਹੈ ਜਿਹੜਾ ਹੋਰ ਕਿਸੇ ਕੋਲ ਨਹੀਂ। ਇਸ ਨੂੰ Industrial Corporation ਦੀ ਕਿਰਪਾ ਨਾਲ 7.5 ਲੱਖ ਰੁਪਿਆ loan ਮਿਲ ਗਿਆ ਸੀ ਤੇ ਇਸ ਕਰਕੇ ਇਸ ਨੇ Capital ਵਧਾ ਲਿਆ ਹੈ।

ਕੋਈ ਸਨਅਤ ਤਰੱਕੀ ਨਹੀਂ ਕਰ ਸਕਦੀ ਜਦ ਤਾਈਂ ਮਜ਼ਦੂਰਾਂ ਦੀਆਂ ਉਜਰਤਾਂ ਵਿਚ ਵਾਧਾ ਨਹੀਂ ਹੁੰਦਾ। ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਮੈਂ ਪਿਛੇ ਕੁਝ ਅੰਕੜੇ ਦੱਸੇ ਸਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਸਰਕਾਰੀ ਬੈਂਚਾਂ ਵਲੋਂ ਝੁਟਲਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਸੀ। ਮੈਂ ਦੱਸਿਆ ਸੀ ਕਿ ਮਜ਼ਦੂਰ ਦੀ ਔਸਤ ਆਮਦਨ $4\frac{1}{2}$ ਆਨੇ ਤੋਂ ਘਟ ਕੇ ਪੰਜ ਪੈਸੇ ਪ੍ਰਤੀ ਦਿਨ ਹੋ ਗਈ ਹੈ। ਜੇ ਸਾਡੇ ਵਜ਼ੀਰ ਸਾਹਿਬ Labour Commissioner ਦੀ report ਪੜ੍ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਮੇਰੀ ਗਲ ਦਾ ਯਕੀਨ ਹੋ ਜਾਏਗਾ। Textile Industry ਵਿਚ ਕੰਮ ਕਰਨ ਵਾਲਾ ਮਜ਼ਦੂਰ ਜਿਹੜਾ ਇਕ ਦਿਨ ਵਿਚ ੬ ਗਜ਼ ਤੋਂ ੧੦ ਗਜ਼ ਤਕ ਕਪੜਾ ਬਣਾਉਂਦਾ ਹੈ, 1948 ਵਿਚ ਚਾਰ ਜਾਂ ਸਾਢੇ ਚਾਰ ਆਨੇ ਫੀ ਗਜ਼ ਦੇ ਹਿਸਾਬ ਉਜਰਤ ਲੈ ਕੇ 200 ਰੁਪੇ ਮਾਹਵਾਰ ਕਮਾਉਂਦਾ ਸੀ, 1950 ਵਿਚ ਉਹ ਢਾਈ ਆਨੇ ਫੀ ਗਜ਼ ਦੇ ਹਿਸਾਬ, 100 ਰੁਪੇ ਮਹੀਨਾ ਕਮਾਉਂਦਾ ਸੀ, 1953 ਵਿਚ ਪੰਜ-ਛੇ ਪੈਸੇ ਫੀ ਗਜ਼ ਲੈ ਕੇ 50 ਰੁਪੇ ਜਾਂ 55 ਰੁਪੇ ਕਮਾਉਂਦਾ ਸੀ। ਅਜ ਉਸ ਮਜ਼ਦੂਰ ਦੀ ਆਮਦਨੀ ਜਿਹੜਾ 1948 ਵਿਚ 200 ਰੁਪੇ ਮਾਹਵਾਰ ਕਮਾਉਂਦਾ ਕੇਵਲ 50 ਜਾਂ 55 ਰੁਪੇ ਰਹਿ ਗਈ ਹੈ।

ਦੂਜੀ industry ਜਿਸ ਦੀ ਮੈਂ ਮਿਸਾਲ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ hosiery ਹੈ। ਇਹ ਸਨਅਤ ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਕੇਂਦ੍ਰਿਤ ਹੈ ਕਿਉਂ ਜੋ ਸਾਰੇ ਭਾਰਤ ਦੀਆਂ ਇਕ ਹਜ਼ਾਰ ਫੈਕਟਰੀਆਂ ਵਿਚੋਂ 850 ਫੈਕਟਰੀਆਂ ਇਕਲ੍ਹੇ ਲੁਧਿਆਣੇ ਵਿਚ ਹਨ (ਉੱਨ ਦਾ ਮਾਲ ਬਣਾਉਣ ਵਾਲੀਆਂ ਫੈਕਟਰੀਆਂ ਨੂੰ ਸ਼ਾਮਿਲ ਕਰ ਕੇ)। ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਖੁਦ ਜਾ ਕੇ ਇਨ੍ਹਾਂ ਦੀ ਹਾਲਤ ਵੇਖੀ ਹੈ। ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਸਿਰਫ 50 ਫੈਕਟਰੀਆਂ ਆਪਣੇ ਪੈਸੇ ਤੇ ਚਲ ਰਹੀਆਂ ਹਨ, 100 ਸਾਹ ਕਢ ਕੇ ਚਲਦੀਆਂ ਹਨ, ਕਦੇ ਵਲਦੀਆਂ ਹਨ ਤੇ ਕਦੇ ਬੰਦ ਹੋ ਜਾਂਦੀਆਂ ਹਨ। ਬਾਕੀਆਂ ਦੀ ਹਾਲਤ ਬਿਲਕੁਲ ਖਰਾਬ ਹੈ।

Metal industry ਦੀ ਹਾਲਤ ਵੀ ਕੋਈ ਚੰਗੀ ਨਹੀਂ। ਜੇਕਰ ਇਕ ਦਿਨ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਟਾਲੇ ਜਾ ਕੇ ਉਥੋਂ ਦਿਆਂ ਕਾਰਖਾਨਿਆਂ ਦੀ ਹਾਲਤ ਵੇਖਣ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਲਗ ਜਾਏਗਾ ਕਿ ਕਿੰਨੇ ਕਾਰਖਾਨੇ ਚਲ ਰਹੇ ਹਨ ਤੇ ਕਿੰਨੇ ਬੰਦ ਪਏ ਹਨ। ਛੋਟੇ ਮੋਟੇ agricultural implements ਬਨਾਉਣ ਦੀ ਸਨਅਤ ਦਾ ਜਿਹੜਾ ਹਾਲ ਹੈ ਉਹ ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਲੰਧਰ ਵਿਚ ਜਾ ਕੇ ਵੇਖਣ।

ਫਿਰ, ਪ੍ਰਧਾਨ ਜੀ, ਬਿਜਲੀ ਲੈਣ ਦੇ ਮਾਮਲੇ ਵਿਚ ਜਿਹੜੀਆਂ ਤਕਲੀਫਾਂ ਸਨਅਤਾਂ ਵਿਚ ਕੰਮ ਕਰਨ ਵਾਲੇ ਲੋਕਾਂ ਨੂੰ ਪੇਸ਼ ਆ ਰਹੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਵਾਰਤਾ ਵੀ ਸੁਣ ਲਓ। ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਨੇਵੇਂ rules ਦੇ ਮਾਤਹਿਤ ਬਿਜਲੀ ਦੇ rate ਵਧਾ ਦਿਤੇ ਗਏ ਹਨ। ਇਹਦਾ ਅਸਰ ਸਨਅਤਾਂ ਤੇ ਹੀ ਪਿਆ ਹੈ ਬਾਕੀਆਂ ਨੂੰ ਤਾਂ ਪੰਜ, ਦਸ ਫੀਸਦੀ ਦੀ ਛੋਟ ਦਿਤੀ ਗਈ ਹੈ।

ਭੱਠੇ ਲਈ ਮੋਟਰ ਚਲਾਉਣ ਲਈ ਕਦੇ ਬਿਜਲੀ ਵਧ ਚਾਹੀਦੀ ਹੈ ਤੇ ਕਦੇ ਥੋੜੀ। ਇਹ ਭੱਠੇ ਵਾਲਿਆਂ ਦੇ ਵੱਸ ਦੀ ਗਲ ਨਹੀਂ ਹੁੰਦੀ। ਸਾਡੀ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀ ਇਸ ਗਲ ਤੇ ਇਤਰਾਜ਼ ਕਰਦੇ ਹਨ ਕਿਉਂ ਜੋ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਹੁੰਦਾ ਕਿ ਲੋਕਾਂ ਨੂੰ ਕੀ ਮੁਸ਼ਕਲਾਂ ਪੇਸ਼ ਆਉਂਦੀਆਂ ਹਨ। ਜੇ ਉਨ੍ਹਾਂ ਨੂੰ practical experience ਹੋਵੇ ਤਾਂ ਉਹ ਅਜਿਹੇ ਇਤਰਾਜ਼ ਨਾ ਕਰਨ।

ਇਸ ਤਰ੍ਹਾਂ, ਪ੍ਰਧਾਨ ਜੀ, ਸਾਡੀਆਂ ਸਨਅਤਾਂ ਥੱਲੇ ਹੀ ਥੱਲੇ ਜਾ ਰਹੀਆਂ ਹਨ ਇਹਨਾਂ ਹਾਲਾਤ ਵਿਚ ਅੰਕੜੇ ਦੇ ਕੇ ਇਹ ਸਾਬਤ ਕਰਨਾ ਕਿ industries develop ਹੋ ਰਹੀਆਂ ਹਨ, ਬੜੀ ਮਹਾਰਤ ਦਾ ਕੰਮ ਹੈ। ਅਸਲ ਗਲ ਇਹ ਹੈ ਕਿ factories ਦੀ ਤਰੱਕੀ ਤੇ ਉਹਨਾਂ ਵਿਚ ਕੰਮ ਕਰਨ ਵਾਲੇ ਮਜ਼ਦੂਰਾਂ ਸੰਬੰਧੀ ਅੰਕੜੇ ਉਹਨਾਂ ਫੈਕਟਰੀਆਂ ਤੋਂ ਇਕੱਠੇ ਕੀਤੇ ਜਾਂਦੇ ਹਨ ਜਿਹੜੀਆਂ Factories Act ਹੇਠ registered ਹੁੰਦੀਆਂ ਹਨ। ਪਹਿਲਾਂ ਉਹ ਫੈਕਟਰੀ ਇਸ Act ਹੇਠ ਆਉਂਦੀ ਸੀ ਜਿਸਦੇ ਵਿਚ 30 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਸਨ, ਫੇਰ Act ਵਿਚ ਤਰਮੀਮ ਹੋ ਗਈ ਤੇ ਉਹ ਫੈਕਟਰੀਆਂ ਵੀ ਸ਼ਾਮਿਲ ਕਰ ਲਈਆਂ ਗਈਆਂ ਜਿਨ੍ਹਾਂ ਵਿਚ 20 ਮਜ਼ਦੂਰ ਕੰਮ ਕਰਦੇ ਸਨ। ਉਸ ਤੋਂ ਪਿਛੋਂ ਫਿਰ ਤਰਮੀਮ ਹੋਈ ਤੇ 10 ਮਜ਼ਦੂਰਾਂ ਵਾਲੀਆਂ ਫੈਕਟਰੀਆਂ ਉਪਰ ਵੀ ਇਹ Act ਲਾਗੂ ਕਰ ਦਿਤਾ ਗਿਆ। ਹੁਣ, ਪ੍ਰਧਾਨ ਜੀ, ਗਲ ਇਹ ਹੈ ਕਿ ਨਵੀਂ ਫੈਕਟਰੀ ਲਗਦੀ ਤਾਂ ਕਿਸੇ ਵੇਖੀ ਨਹੀਂ, ਉਨ੍ਹਾਂ ਫੈਕਟਰੀਆਂ ਦੇ ਹੀ, ਜਿਹੜੀਆਂ ਪਹਿਲਾਂ registered ਨਹੀਂ ਸਨ

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ]

ਪਰ Act ਵਿਚ ਤਰਮੀਮ ਹੋ ਜਾਣ ਕਰਕੇ registered ਹੋ ਗਈਆਂ ਹਨ, ਮਜ਼ਦੂਰਾਂ ਦੀ ਗਿਣਤੀ ਪੁਰਾਣੇ ਅੰਕੜਿਆਂ ਵਿਚ ਸ਼ਾਮਿਲ ਕਰ ਲਈ ਜਾਂਦੀ ਹੈ ਤੇ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸਨਅਤ ਤਰੱਕੀ ਕਰ ਰਹੀ ਹੈ। ਅਰਜ਼ ਇਹ ਹੈ ਕਿ Factory Act ਵਿਚ ਬੇਸ਼ਕ ਵਾਧਾ ਕੀਤਾ ਜਾਏ ਪਰ ਗਲਤ ਅੰਕੜੇ ਨਾ ਦੱਸੇ ਜਾਣ। ਇਹ ਗਲ ਠੀਕ ਨਹੀਂ ਕਿ ਮਜ਼ਦੂਰਾਂ ਦੀ ਗਿਣਤੀ 30 ਹਜ਼ਾਰ ਤੋਂ ਵਧ ਕੇ 50 ਹਜ਼ਾਰ ਅਤੇ ਫੈਕਟਰੀਆਂ ਦੀ 800 ਤੋਂ ਵਧ ਕੇ 1,500 ਹੋ ਗਈ ਹੈ। ਜਦ ਨਵੀਂ ਫੈਕਟਰੀ ਕੋਈ ਲਗੀ ਨਹੀਂ ਤਾਂ ਮਜ਼ਦੂਰਾਂ ਦੀ ਗਿਣਤੀ ਕਿਸ ਤਰ੍ਹਾਂ ਵਧ ਗਈ ਅਸੀਂ ਜਿਹੜੀ ਗਲ ਕਹਿੰਦੇ ਹਾਂ, ਸਰਕਾਰ ਉਸ ਦੇ ਉਲਟ ਕਹਿੰਦੀ ਹੈ, ਇਸ ਤਰ੍ਹਾਂ ਤਾਂ ਸਾਡੇ ਵਿਚਕਾਰ ਕੋਈ common ground ਨਹੀਂ।

ਸਾਡੀ ਸਰਕਾਰ ਨੂੰ ਸਨਅਤਾਂ ਦੇ ਅਸਲੀ ਮਸਲਿਆਂ ਦਾ ਪਤਾ ਹੀ ਨਹੀਂ। ਉਨ੍ਹਾਂ ਲਈ credit ਦੀ problem ਇਕ ਬੜੀ problem ਹੈ। Border ਦਾ ਸੂਬਾ ਹੋਣ ਕਰਕੇ, ਇਥੋਂ ਦੇ ਸਨਅਤਕਾਰਾਂ ਨੂੰ ਕੋਈ credit ਨਹੀਂ ਦਿੰਦਾ। ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਸਿਵਾਏ foreign banks ਦੇ ਕੋਈ bank credit ਨਹੀਂ ਦਿੰਦਾ। ਆਖਰ, ਐਨ ਸਰਮਾਇਆ ਕਿਹਦੇ ਕੋਲ ਹੁੰਦਾ ਹੈ ਕਿ ਉਹ ਬਿਨਾ ਸੂਦ ਰੁਪਿਆ ਲਏ ਅਤੇ capital ਵਧਾਉਂਦਾ ਚਲਾ ਜਾਏ। ਜਦ ਤਾਈਂ ਇਸ ਮਸਲੇ ਨੂੰ ਹਲ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ ਪੰਜਾਬ ਦੀ ਸਨਅਤ ਤਰੱਕੀ ਨਹੀਂ ਕਰ ਸਕਦੀ।

ਇਸ ਤੋਂ ਇਲਾਵਾ freight ਦੀ problem ਹੈ। ਹਿੰਦੁਸਤਾਨ ਦੇ ਸਭ ਸੂਬਿਆਂ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਇਥੇ freight ਜ਼ਿਆਦਾ ਹੈ, ਖਾਸ ਕਰ ਕੇ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ। ਇਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੈ ਕਿ ਸਾਡੇ ਸੂਬੇ ਦਾ ਮਾਲ ਦੂਜਿਆਂ ਸੂਬਿਆਂ ਦਾ ਮੁਕਾਬਲਾ ਨਹੀਂ ਕਰ ਸਕਦਾ।

ਅਮਰੀਕਾ ਵਿਚ ਜਿਹੜਾ depression ਆ ਰਿਹਾ ਹੈ, ਉਹਦਾ ਅਸਰ ਵੀ ਲਾਜ਼ਮੀ ਤੌਰ ਤੇ ਸਾਡੇ ਉਪਰ ਪੈਣਾ ਹੈ। ਇਹਨਾਂ ਸਭ ਗੱਲਾਂ ਨੂੰ ਸੋਚਣ ਤੇ ਵਿਚਾਰਨ ਦੀ ਲੋੜ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਸਾਡੇ ਵਾਸਤੇ ਇਹ ਬੜੀ ਭਾਰੀ Problem ਹੈ ਕਿ ਸਾਡੀ industry ਨੂੰ credit ਨਹੀਂ ਮਿਲਦਾ ਅਤੇ railway freight ਜ਼ਿਆਦਾ ਵੇਣਾ ਪੈਂਦਾ ਹੈ। ਫਿਰ ਇਸ ਦੇ ਵਾਸਤੇ ਅਛੀ ਮਾਰਕਟ ਨਹੀਂ ਹੈ। ਇਸ ਕਰਕੇ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਬਜਾਏ industry ਨੂੰ ਵਧਾਉਣ ਦੇ ਪੁਰਾਣੀ industry ਨੂੰ protect ਕੀਤਾ ਜਾਵੇ। ਮਜ਼ਦੂਰਾਂ ਦੀ ਹਾਲਤ ਨੂੰ ਬੇਹਤਰ ਬਣਾਇਆ ਜਾਵੇ। ਜਦ ਤਕ

ਮਜ਼ਦੂਰਾਂ ਦੀ ਹਾਲਤ ਨਹੀਂ ਸੁਧਾਰੀ ਜਾਂਦੀ ਤਦ ਤਕ industry ਨਹੀਂ develop ਹੋ ਸਕਦੀ। ਜਿਹੜੇ ਐਕਟ ਸਾਡੀ ਸਰਕਾਰ ਪਾਸ ਕਰ ਰਹੀ ਹੈ ਉਹ ਮਜ਼ਦੂਰਾਂ ਦੀ ਹਾਲਤ ਨੂੰ ਸੁਧਾਰਣ ਲਈ ਕਿਸੇ ਕੰਮ ਨਹੀਂ ਆ ਰਹੇ। ਪਿਛਲੇ ਸਾਲ ਇਨ੍ਹਾਂ ਨੇ Industrial Disputes ਐਕਟ ਪਾਸ ਕੀਤਾ ਸੀ ਲੇਕਿਨ ਅਜੇ ਤਕ ਉਸ ਸੰਬੰਧ ਵਿਚ ਫੈਸਲੇ ਲਾਗੂ ਕਰਨ ਲਈ ਕੋਈ authority ਕਾਇਮ ਨਹੀਂ ਹੋਈ। ਬਿਚਾਰੇ ਮਜ਼ਦੂਰ ਉਡੀਕਦੇ ਪਏ ਹਨ। ਅਜੇ ਤਕ ਉਹਨਾਂ ਨੂੰ ਇਹ ਪਤਾ ਨਹੀਂ ਕਿ ਫੈਸਲਾ ਕਿਸ authority ਨੇ ਕਰਨਾ ਹੈ? ਜੇਕਰ ਸਾਡੇ ਵਜ਼ੀਰਾਂ ਵਿਚੋਂ ਕੋਈ ਵਜ਼ਾਰਤ ਤੋਂ ਹਟ ਜਾਂਦਾ ਤਾਂ ਉਸ ਨੂੰ ਮਾਲੂਮ ਹੋ ਜਾਂਦਾ ਕਿ ਫੈਸਲਿਆਂ ਨੂੰ enforce ਕਰਨ ਲਈ ਕੋਈ authority ਨਹੀਂ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਮੇਰੇ ਮਿਤ੍ਰ ਪੁਰੀ ਸਾਹਿਬ ਨੇ Industrial Housing Scheme ਦੇ ਬਾਰੇ ਵਿਚ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ 250 ਘਰ ਬਣੇ ਹੋਏ ਹਨ, ਉਨ੍ਹਾਂ ਦਾ charge P. W. D. ਕੋਲ ਹੈ। ਇਕ 40 ਰੁਪਇਆਂ ਦਾ ਮੁਲਾਜ਼ਮ ਉਹਨਾਂ ਘਰਾਂ ਦੀ ਹਿਫਾਜ਼ਤ ਕਰਦਾ ਹੈ। ਲੇਬਰ ਦਾ ਮਹਿਕਮਾ ਉਸ ਦੀ ਤਨਖਾਹ ਦੇਣ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ਹੈ। ਉਹ ਕਹਿੰਦਾ ਹੈ ਕਿ ਸਾਡੇ ਹਿਸਾਬ ਵਿਚ ਇਸ ਦੀ provision ਨਹੀਂ ਹੈ। ਇਸ ਕਰਕੇ ਉਹ ਘਰ ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਨਹੀਂ ਦਿਤੇ ਜਾ ਸਕਦੇ। ਜੇਕਰ ਉਹ 40 ਰੁਪਏ labour ਦਾ ਮਹਿਕਮਾ ਦੇ ਦੇਵੇ ਤਾਂ ਮਕਾਨ ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਅਲਾਟ ਹੋ ਸਕਦੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ ਸੇਵਾ ਭਾਵ ਅਤੇ ਉਤਸਾਹ ਵਧ ਸਕਦਾ ਹੈ। ਬੜੀ ਹੈਰਾਨੀ ਦੀ ਗਲ ਹੈ ਕਿ Central Government ਕੋਲੋਂ ਰੁਪਇਆ ਲੈਕੇ ਉਹ ਮਕਾਨ ਬਨਾਏ ਗਏ ਹਨ; ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੂੰ ਵਰਤਿਆ ਨਹੀਂ ਜਾ ਰਿਹਾ। ਸਨਅਤ ਨੂੰ ਵਧਾਉਣ ਦੀ ਨਹੀਂ ਬਲਕਿ ਪਹਿਲੀ ਸਨਅਤ ਨੂੰ protect ਕਰਨ ਦੀ ਜ਼ਰੂਰਤ ਹੈ। Grants ਨੂੰ lapse ਹੋ ਜਾਣ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੂੰ ਵਰਤਿਆ ਨਹੀਂ ਜਾਂਦਾ। ਇਹ ਵਿਸ਼ਾ ਬੜੀ ਤਵਜ਼ੁਹ ਦੇਣ ਵਾਲਾ ਹੈ। ਲੋਕਾਂ ਦੀ purchasing power ਨੂੰ ਵਧਾਉਣ ਅਤੇ unemployment ਨੂੰ ਘਟਾਉਣ ਦੀ ਬੜੀ ਸਖਤ ਲੋੜ ਹੈ। ਗਰੀਬ ਮੁਜ਼ਾਰੇ ਦੇ ਦੋ ਏਕੜ ਜ਼ਮੀਨ ਵਾਹ ਕੇ ਅਪਣੇ ਟੱਬਰ ਦਾ ਪੱਟ ਪਾਲਦੇ ਸਨ। ਲੱਖਾਂ ਮੁਜ਼ਾਰੇ eject ਕਰ ਦਿਤੇ ਗਏ ਹਨ ਅਤੇ ਹੁਣ ਵੀ ਹੋ ਰਹੇ

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ]

ਹਨ। ਉਹ ਲੋਕ ਫਾਕਾਕਸ਼ੀ ਪੂਰ ਮਜ਼ਬੂਰ ਕੀਤੇ ਜਾਂਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੂੰ ਰੋਟੀ ਨਹੀਂ ਮਿਲਦੀ। ਜਦ ਤਕ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਜ਼ਮੀਨ ਦੀ ਗਾਰੰਟੀ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ ਜ਼ਰਾਇਤ ਕਿਵੇਂ ਤਰੱਕੀ ਕਰ ਸਕਦੀ ਹੈ ਅਤੇ ਜੇਕਰ ਜ਼ਰਾਇਤ ਦੀ ਤਰੱਕੀ ਨਾ ਹੋਵੇ industry ਨੂੰ develop ਕਰਨਾ possible ਨਹੀਂ ਹੈ। ਲੋਕਾਂ ਦੀ purchasing power ਨੂੰ ਨਾ ਘਟਾਇਆ ਜਾਵੇ ਬਲਕਿ unemployment ਨੂੰ ਘਟਾਇਆ ਜਾਵੇ।

ਪ੍ਰਧਾਨ ਜੀ, ਜੇ ਕਰ ਮੇਰੇ ਮਿਤ੍ਰ K. T. Shah ਦੀ ਰਿਪੋਰਟ ਨੂੰ ਪੜ੍ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਲਗੇਗਾ ਕਿ ਉਸ ਨੇ ਲਿਖਿਆ ਹੈ ਕਿ ਸਾਡੇ social system ਵਿਚ ਤਬਦੀਲੀ ਕੀਤੇ ਬਗ਼ੈਰ industry develop ਨਹੀਂ ਹੋ ਸਕਦੀ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਸਾਰੀਆਂ ਗੱਲਾਂ ਅਜ਼ੋੜ ਨਹੀਂ ਹਨ। Industry ਦੀ ਤਰੱਕੀ ਨਹੀਂ ਹੋ ਸਕਦੀ ਜਦ ਤਕ ਕਿ agriculture ਤਰੱਕੀ ਨਾ ਕਰੇ। ਇਸੇ ਤਰ੍ਹਾਂ agriculture ਤਰੱਕੀ ਨਹੀਂ ਕਰ ਸਕਦੀ ਜਦ ਤਕ ਕਿ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਜ਼ਮੀਨ ਦੀ guarantee ਨਾ ਦਿਤੀ ਜਾਵੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ ਭਾਰੀ ਲਗਾਨ ਨਾ ਮੁਆਫ ਕੀਤਾ ਜਾਵੇ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਕਦੇ ਵੀ unproductive ਸਕੀਮਾਂ ਨਾਲ unemployment ਦੂਰ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਪ੍ਰਾਂਤ ਦੀ productive capacity ਨੂੰ ਵਧਾਉਣ ਨਾਲ ਹੀ unemployment ਦੂਰ ਹੋ ਸਕਦੀ ਹੈ। ਮੇਰਾ ਵਿਚਾਰ ਹੈ ਕਿ ਜਦੋਂ ਤਕ unemployment ਨੂੰ ਬੁਨਿਆਦੀ ਤੌਰ ਤੇ ਦੂਰ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ ਅਤੇ production ਲਈ labour ਨੂੰ ਬਾਕਾਇਦਾ ਤੌਰ ਤੇ ਨਹੀਂ use ਕੀਤਾ ਜਾਂਦਾ, ਉਦੋਂ ਤਕ ਸਰਕਾਰ depression ਦਾ ਮੁਕਾਬਲਾ ਨਹੀਂ ਕਰ ਸਕਦੀ, ਚਾਹੇ ਉਹ ਅਮਰੀਕਾ ਦੀ ਸਹਾਇਤਾ ਲਵੇ ਅਤੇ ਚਾਹੇ ਹੋਰ ਕਿਸੇ ਦੀ।

ਪ੍ਰਧਾਨ ਜੀ, ਅਪਨੀ Industry ਨੂੰ develop ਕਰਨ ਲਈ ਕਿਸੇ ਖਾਸ ਪੜਚੋਲ ਦੀ ਲੋੜ ਨਹੀਂ ਹੈ, ਇਹ ਸਿਧੀ ਜਿਹੀ ਗਲ ਹੈ ਸਰਕਾਰ ਨੂੰ ਵੇਖਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਉਹ ਕਿਹੜੀ-੨ ਚੀਜ਼ ਬਾਹਰੋਂ ਮੰਗਵਾਉਂਦੀ ਹੈ ਅਤੇ ਕਿਹੜੀ ਬਾਹਰ ਭੇਜਦੀ ਹੈ। ਇਹ ਬੜਾ Simple formula ਹੈ ਅਤੇ ਕਿਸੇ ਵੀ ਸਨਅਤ ਨੂੰ improve ਕਰਨ ਲਈ ਇਹ ਗਲ ਦੇਖਣੀ ਜ਼ਰੂਰੀ ਹੈ। ਮਸਲਨ ਕਪਾਸ ਬਾਹਰ ਜਾਂਦੀ ਹੈ ਤਾਂ ਸਾਡੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬੜੇ ਖੁਸ਼ ਹੋ ਕੇ ਇਹ ਗਲ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਪੰਜਾਬ ਨੇ

ਇਤਨੇ ਟਨ ਕਪਾਸ ਬਾਹਰ ਭੇਜੀ। ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੇ ਕਪੜਾ ਕਿਤਨਾ ਬਾਹਰੋਂ ਮੰਗਵਾਇਆ, ਇਹ ਉਹ ਦਸਣ ਲਈ ਤਿਆਰ ਨਹੀਂ ਹੁੰਦੇ। ਜੇਕਰ yarn ਇਥੇ ਤਿਆਰ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਕਰੋੜਾਂ ਰੁਪੈ ਜਿਨ੍ਹਾਂ ਦਾ ਕਪੜਾ ਮੰਗਵਾਇਆ ਜਾਂਦਾ ਹੈ ਬਚ ਸਕਦੇ ਹਨ। ਇਸੇ ਤਰ੍ਹਾਂ ਜੇ ਖੱਲਾਂ ਨੂੰ ਬਾਹਰ ਨਾ ਭੇਜਿਆ ਜਾਵੇ ਅਤੇ Tannery ਨੂੰ develop ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਇਹ industry ਵੀ ਕਾਫੀ paying ਸਾਬਤ ਹੋ ਸਕਦੀ ਹੈ ਅਤੇ unemployment ਵੀ ਕਾਫੀ ਹਦ ਤਕ ਦੂਰ ਹੋ ਸਕਦੀ ਹੈ। ਖੱਲਾਂ ਤਾਂ ਇਥੇ ਹੁੰਦੀਆਂ ਹਨ ਲੇਕਿਨ ਚਮੜਾ ਅਸੀਂ ਕਾਨਪੁਰ ਤੋਂ ਮੰਗਵਾਉਂਦੇ ਹਾਂ ਇਸੇ ਤਰ੍ਹਾਂ ਸਰਕਾਰ ਨੂੰ Sugar industry ਦੀ ਤਰਫ ਵੀ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਪੰਜਾਬ ਵਿਚ ਇਕੋ sugar mill ਸੀ ਲੇਕਿਨ ਚੂੰਕਿ ਉਹ ਪੈਪਸੂ ਦੀ ਹੈ ਉਹ ਉਥੋਂ ਲੈਜਾ ਰਹੇ ਹਨ। ਪਿਛਲੇ ਸਾਲ ਲੋਕਾਂ ਨੇ ਰੋਲਾ ਪਾਕੇ ਰਖ ਲਈ ਸੀ। ਇਸ industry ਨੂੰ establish ਕਰਨ ਵਲ ਸਾਡੀ ਸਰਕਾਰ ਦਾ ਧਿਆਨ ਨਹੀਂ ਜਾਂਦਾ। Capital Project ਅਤੇ ਭਾਕੜਾ ਡੈਮ ਉਪਰ ਉਹ ਲੋਕ ਇਤਨਾਂ ਖਰਚ ਕਰ ਰਹੇ ਹਨ ਲੇਕਿਨ ਇਸ ਪਾਸੇ ਭੀ ਉਨ੍ਹਾਂ ਨੂੰ ਤਵੱਜੂਹ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ। ਜੇਕਰ ਪੜਤਾਲ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਮਾਲੂਮ ਹੋਵੇ ਗਾ ਕਿ ਸੀਮੰਟ ਦੀ industry ਭੀ ਬੜੀ ਜ਼ਰੂਰੀ ਹੈ। material ਨਾ ਮਿਲਣ ਦੀ ਵਜ੍ਹਾ ਕਰ ਕੇ ਬਿਲਡਿੰਗਾਂ ਅਧੂਰੀਆਂ ਰਹਿ ਜਾਂਦੀਆਂ ਹਨ। ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਜਿਪਸਮ ਅਤੇ ਪੱਥਰ ਵੀ ਮਿਲਦਾ ਹੈ ਜਿਹੜਾ ਕਿ raw material Cement ਦੀ industry ਲਈ ਜ਼ਰੂਰੀ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਸ਼ੀਸ਼ੇ ਦੀ industry ਲਈ ਵੀ raw material ਦੀ ਕਮੀ ਨਹੀਂ ਹੈ। ਜੇਕਰ ਸਰਕਾਰ ਇਨ੍ਹਾਂ industries ਨੂੰ develop ਕਰਨ ਵਲ ਧਿਆਨ ਦੇਵੇ ਤਾਂ unemployment ਬਹੁਤ ਹਦ ਤਕ ਦੂਰ ਹੋ ਸਕਦੀ ਹੈ ਅਤੇ ਸਰਕਾਰ ਦਾ revenue ਵੀ ਵਧ ਸਕਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਲਈ ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਸਾਰੇ ਜ਼ਰਾਏ ਮੌਜੂਦ ਹਨ। ਸਿਰਫ ਧਿਆਨ ਦੇਣ ਦੀ ਲੋੜ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੇ ਦੋਸਤ ਗਲੀ ਬਾਤੀ ਤਾਂ ਕੜਾਹ ਬਨਾਉਣ ਲਗਿਆ ਚਾਸ ਦੀ ਕਸਰ ਨਹੀਂ ਰਹਿਣ ਦਿੰਦੇ, ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਪਤਾ ਨਹੀਂ ਹੈ ਕਿ ਭਾਕੜਾ ਡੈਮ ਉਪਰ ਕਰੋੜਾਂ ਰੁਪੈ ਖਰਚ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ ਇਸ ਦੇ ਜ਼ਰੀਏ ਲਖਾਂ ਕਿਲੋ ਵਾਟ ਬਿਜਲੀ ਪੈਦਾ ਹੋਵੇਗੀ। ਸਰਕਾਰ ਨੇ ਉਸ ਨੂੰ ਲੋਕਾਂ ਨੂੰ supply ਕਰਨਾ ਹੈ। ਉਸ ਦੇ ਵਾਸਤੇ electrical appliances ਅਤੇ ਦੂਸਰੇ material ਦੀ ਬਰੂਰਤ ਹੈ।

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ]

ਇਸ ਸੰਬੰਧ ਵਿਚ ਸਰਕਾਰ ਸਾਰੀ machinery ਅਤੇ equipment Australia, America ਅਤੇ England ਤੋਂ ਮੰਗਵਾਉਂਦੀ ਹੈ। ਉਹ ਲੋਕ ਦੋ ਦੋ ਤਿੰਨ ਤਿੰਨ ਸਾਲ ਬਾਦ order supply ਕਰਦੇ ਹਨ ਅਤੇ ਬੜੀਆਂ ਮਹਿੰਗੀਆਂ ਚੀਜ਼ਾਂ ਦਿੰਦੇ ਹਨ। ਜੇਕਰ ਸਰਕਾਰ ਅਪਣੀਆਂ workshops ਨੂੰ extend ਕਰੇ ਅਤੇ ਉਸ ਸੰਬੰਧੀ machinery ਅਤੇ ਪੁਰਜ਼ੇ ਬਨਵਾਣੇ ਸ਼ੁਰੂ ਕਰੇ ਤਾਂ ਲਖਾਂ ਅਤੇ ਕਰੋੜਾਂ ਰੁਪਏ ਬਚ ਸਕਦੇ ਹਨ ਜਿਹੜੇ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਦੂਸਰੇ ਮੁਲਕਾਂ ਨੂੰ ਇਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਦੀ import ਵਾਸਤੇ ਦੇਣੇ ਹਨ। ਅਜਿਹਾ ਕਰਨ ਨਾਲ ਆਮਦਨੀ ਵੀ ਵਧ ਸਕਦੀ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਕਲ ਜਵਾਬ ਦਿੰਦਿਆਂ ਹੋਇਆਂ ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਾਲੀ workshop ਪੂਰੀ capacity ਵਿਚ ਚਲ ਰਹੀ ਹੈ ਅਤੇ ਮੁਨਾਫੇ ਵਿਚ ਜਾ ਰਹੀ ਹੈ। ਇਥੇ ਕੋਈ industrialist ਇਹ ਕਹਿ ਦੇਵੇ ਕਿ ਕੋਈ workshop ਇਕ shift ਚਲਾ ਕੇ ਮੁਨਾਫਾ ਦੇ ਸਕਦੀ ਹੈ ਤਾਂ ਮੈਂ ਇਹ ਗਲ ਮੰਨਣ ਨੂੰ ਤਿਆਰ ਹਾਂ। ਉਹ ਸਰਕਾਰ ਦੀ workshop ਹੈ ਲੇਕਿਨ ਸਾਰੇ ਲੋਕ ਜਾਣਦੇ ਹਨ ਕਿ ਵਰਕਸ਼ਾਪਾਂ ਦੋ ਦੋ ਅਤੇ ਤਿੰਨ ਤਿੰਨ ਸ਼ਿਫਟਾਂ ਚਲਾ ਕੇ ਮੁਨਾਫਾ ਦੇ ਸਕਦੀਆਂ ਹਨ ਪ੍ਰਧਾਨ ਜੀ, ਅੰਮ੍ਰਿਤਸਰ ਵਾਲੀ ਵਰਕਸ਼ਾਪ Northern India ਦੀ ਬੇਹਤਰੀਨ ਵਰਕਸ਼ਾਪ ਹੈ। ਉਸ ਦੀ capacity ਬਹੁਤ ਜ਼ਿਆਦਾ ਹੈ ਜੇਕਰ ਸਰਕਾਰ ਧਿਆਨ ਦੇਵੇ ਤਾਂ ਉਸ ਦੀਆਂ ਦੋ ਸ਼ਿਫਟਾਂ ਚਲਾਕੇ ਉਸ ਦੇ ਵਿਚ ਹਰ ਕਿਸਮ ਦਾ ਮਾਲ ਤਿਆਰ ਕਰਵਾ ਸਕਦੀ ਹੈ ਅਤੇ ਨਾ ਸਿਰਫ ਉਸ ਦਾ ਘਾਟਾ ਹੀ ਪੂਰਾ ਹੋ ਜਾਵੇਗਾ ਬਲਕਿ revenue ਵਿਚ ਵੀ ਇਜ਼ਾਫਾ ਹੋ ਜਾਵੇਗਾ। ਫਿਰ ਸਰਕਾਰ ਨੂੰ ਲੋਕਾਂ ਦੀਆਂ ਮੋਟਰਾਂ ਖੋਹਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪਵੇਗੀ।

ਇਸ ਲਈ, ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਬੜੇ ਜ਼ੋਰ ਨਾਲ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਨੇ ਚਿਰ ਤਕ ਸਾਡੀ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਵਲ ਧਿਆਨ ਨਹੀਂ ਦਿੰਦੀ ਅਤੇ ਜਿਨੇ ਵੀ ਜ਼ਰੀਏ ਹਨ ਸਨਅਤਾਂ ਨੂੰ develop ਕਰਨ ਦੇ, ਉਨ੍ਹਾਂ ਨੂੰ ਵਰਤੋਂ ਵਿਚ ਨਹੀਂ ਲਿਆਉਂਦੀ, ਪੰਜਾਬ ਦੀ industry ਦਾ ਕਦੇ ਵੀ ਵਿਕਾਸ ਨਹੀਂ ਹੋ ਸਕਦਾ।

ਸਾਡੇ ਪਾਸ industry ਨੂੰ develop ਕਰਨ ਦਾ ਬੜਾ ਭਾਰੀ scope ਹੈ।

ਸਾਡੇ ਪਾਸ ਉਹ ਸਾਰਾ raw material ਮਿਲ ਸਕਦਾ ਹੈ ਜਿਹੜਾ ਮੁਖਤਲਿਫ

industries ਨੂੰ ਆਪਣੇ ਸੂਬੇ ਵਿਚ establish ਕਰਨ ਲਈ ਚਾਹੀਦਾ ਹੈ। ਮੁਲਕ ਨੂੰ economic depression ਤੋਂ ਉਚਾ ਚੁਕਣ ਲਈ ਸਾਨੂੰ industrial development ਦਾ ਹੀ ਸਹਾਰਾ ਲੈਣਾ ਪਵੇਗਾ। ਅਸੀਂ ਆਪਣੇ ਸੂਬੇ ਵਿਚ ਹੀ ਸਬ ਕੁਝ produce ਕਰ ਸਕਦੇ ਹਾਂ। ਕੋਈ ਇਹੋ ਜਿਹੀ ਚੀਜ਼ ਨਹੀਂ ਹੋਵੇਗੀ ਜਿਹੜੀ ਅਸੀਂ ਅਜ ਆਪਣੇ ਸੂਬੇ ਵਿਚ ਤਿਆਰ ਨ ਕਰ ਸਕਦੇ ਹੋਵੀਏ। ਅੱਜ ਕੀ ਗਲ ਹੈ? ਅਸੀਂ ਬਾਹਰੋਂ ਕਈ ਤਰ੍ਹਾਂ ਦਾ ਮਾਲ ਮੰਗਵਾਂਦੇ ਹਾਂ। ਇਸ ਲਈ ਸਾਨੂੰ ਬਾਹਰ ਦੇ ਮੁਲਕਾਂ ਵਿਚ ਆਰਡਰ ਦੇਣੇ ਪੈਂਦੇ ਹਨ ਜਾਂ ਉਨ੍ਹਾਂ ਨਾਲ agreement ਤੈ ਕਰਨ ਵਿਚ ਬੜੀ ਦੇਰ ਲਗ ਜਾਂਦੇ ਹਨ। ਇਥੋਂ ਤਕ ਕਿ ਕਈ ਵਾਰੀ ਠੀਕ ਮਾਲ ਹੀ ਸਪਲਾਈ ਨਹੀਂ ਹੁੰਦਾ ਪਰ ਇਸਤੋਂ ਉਲਟ ਜੇ ਅਸੀਂ ਆਪਣੀ local industries ਨੂੰ encourage ਕਰੀਏ, ਆਪਣੇ ਲੋਕਲ resources ਨੂੰ harness ਕਰੀਏ ਤਾਂ ਕੋਈ ਕਾਰਨ ਨਹੀਂ ਕਿ ਕਿਉਂ ਨ ਸਾਡੀ ਡੀਮਾਂਡ ਇੱਥੇ ਹੀ ਪੂਰੀ ਹੋ ਜਾਵੇ। ਪਰ ਇਸ ਲਈ ਵੀ, ਪ੍ਰਧਾਨ ਜੀ, ਬੜੇ drastic steps ਲੈਣ ਦੀ ਲੋੜ ਹੈ। ਅੰਮ੍ਰਿਤਸਰ ਵਰਕਸ਼ਾਪ ਦਾ ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਜ਼ਿਕਰ ਕਰ ਚੁਕਾ ਹਾਂ। ਇਹ ਇਕ ਸਰਕਾਰੀ ਵਰਕਸ਼ਾਪ ਹੈ। ਉਹ ਇਤਨੀਆਂ ਘਟ quotations ਨਹੀਂ ਦੇ ਸਕਦੀ ਕਿ ਦੂਜਿਆਂ ਨਾਲ compete ਕਰ ਸਕੇ। ਪਰ ਜੇ ਸਰਕਾਰੀ ਵਰਕਸ਼ਾਪ ਹੋ ਕੇ ਵੀ ਇਸ ਤੋਂ ਮਾਲ ਨ ਲਿਆ ਜਾਵੇ ਤਾਂ ਇਸ ਦੇ ਕਾਇਮ ਕਰਨ ਦਾ ਕੀ ਫਾਇਦਾ? ਇਸ ਵਿਚ ਕੋਈ ਸ਼ਕ ਨਹੀਂ ਕਿ ਟੈਂਡਰ ਮੰਗਵਾਏ ਜਾਂਦੇ ਹਨ। ਇਸ ਵਰਕਸ਼ਾਪ ਦਾ ਟੈਂਡਰ ਵੀ ਜਾਂਦਾ ਹੋਵੇਗਾ। ਪਰਾਈਵੇਟ ਕੰਪਨੀਆਂ ਵੀ ਉਹੀ ਮਾਲ ਸਪਲਾਈ ਕਰਨਾ ਚਾਹੁੰਦੀਆਂ ਹਨ। ਠੀਕ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਰੇਟ ਵੀ ਕਈ ਵਾਰੀ ਘਟ ਹੁੰਦੇ ਹਨ। ਪਰ ਅਫਸੋਸ ਤਾਂ ਇਹ ਹੈ ਕਿ ਇਕ ਤਾਂ ਉਹ ਵਕਤ ਸਿਰ ਚੀਜ਼ਾਂ ਸਪਲਾਈ ਨਹੀਂ ਕਰਦੀਆਂ ਤੇ ਦੂਜੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪੁਛਣ ਵਾਲਾ ਵੀ ਕੋਈ ਨਹੀਂ ਹੁੰਦਾ। ਇਸ ਲਈ, ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਵਾਕਈ ਸਾਡੀ ਸਰਕਾਰ ਦੀ ਕੋਈ ਮਜ਼ਬੂਤ industrial ਪਾਲਿਸੀ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਇਸ ਮਾਮਲੇ ਵਿਚ ਜਲਦੀ resources tap ਕਰਨੇ ਚਾਹੀਦੇ ਹਨ।

ਇਸ ਤੋਂ ਇਲਾਵਾ, ਪ੍ਰਧਾਨ ਜੀ, ਜੇ ਮਜ਼ਮੂਈ ਤੌਰ ਤੇ ਮੁਲਕ ਦੀ ਪੰਜ-ਸਾਲਾ ਪਲਾਨ ਉਪਰ ਗੌਰ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਕਰੋੜਾਂ ਰੁਪਿਆ ਸੈਂਟਰ ਵਲੋਂ, ਸੂਬਾਈ ਸਰਕਾਰਾਂ ਅਤੇ ਸਾਡੇ ਆਮ ਲੋਕਾਂ ਦੀ ਮਦਦ ਨਾਲ ਕਈ ਪਾਸਿਆਂ ਵਲ

[ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ]

development ਕਰਨ ਲਈ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਲਈ ਜੇ ਇਸ ਵੇਲੇ ਵੀ ਇਸ ਅਹਿਮ ਮਾਮਲੇ ਵਲ ਰੁਪਏ ਦੀ investment ਨਾ ਕੀਤੀ ਜਾਵੇ ਤੇ ਮੈਂ ਸਮਝਾਂਗਾ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਵੀ ਉਸੇ ਪਾਲਿਸੀ, ਕਿ ਕੱਚਾ ਮਾਲ ਇਸ ਮੁਲਕ ਵਿਚੋਂ ਭੂਸੇ ਦੇ ਭਾ export ਕਰਕੇ ਉਸੇ ਤੋਂ ਬਣੇ ਹੋਏ consumer goods ਬੜੀਆਂ ਬੜੀਆਂ ਕੀਮਤਾਂ ਦੇ ਕੇ import ਕੀਤੇ ਜਾਣ—ਚਲ ਰਹੀ ਹੈ ਅਤੇ ਉਸੇ ਪਾਲਿਸੀ ਤੇ ਚਲਦੇ ਰਹਿਣ ਦਾ ਇਰਾਦਾ ਰਖਦੀ ਹੈ ਜਿਹੜੀ ਕਿ ਅੰਗਰੇਜ਼ follow ਕਰਦੇ ਰਹੇ ਸਨ।

ਅਜ, ਪ੍ਰਧਾਨ ਜੀ, ਮਨਿਸਟਰੀ ਵਲੋਂ ਇਹ ਦਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਿਤਨਾ raw material export ਕੀਤਾ ਗਿਆ, ਇਤਨੀ ਰੁਈ ਬਾਹਰ ਦੇ ਮੁਲਕਾਂ ਵਿਚ export ਕੀਤੀ ਗਈ ਅਤੇ ਇਸੇ ਤਰ੍ਹਾਂ ਦੀਆਂ ਹੋਰ ਚੀਜ਼ਾਂ export ਕੀਤੀਆਂ ਗਈਆਂ। ਅਸੀਂ ਬੜੇ ਖੁਸ਼ ਹੋਵਾਂਗੇ ਜੇ ਇਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਦੀ ਬਜਾਏ ਅਸੀਂ ਇਹ ਸੁਣੀਏਂ ਕਿ ਸਾਡੇ ਮੁਲਕ ਵਿਚ ਕਪੜੇ ਦੀ industry ਨੂੰ ਪ੍ਰੋਤਸਾਹਨ ਦੇਣ ਲਈ ਕਿਤਨੇ ਕਾਰਖਾਨੇ ਲਗਾਏ ਗਏ ਹਨ, ਦੁਵਾਈਆਂ ਦੀਆਂ ਇਤਨੀਆਂ ਲੈਬਾਰੇਟਰੀਜ਼ ਖੋਲੀਆਂ ਗਈਆਂ ਹਨ; ਸੀਮਟ ਅਤੇ ਲੋਹੇ ਦੇ ਇਤਨੇ ਕਾਰਖਾਨੇ ਇਥੇ ਕੰਮ ਕਰ ਰਹੇ ਹਨ, ਇਤਨੀਆਂ ਵਰਕਸ਼ਾਪਾਂ ਕਾਇਮ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਵਗੇਰਾ ਵਗੇਰਾ। ਅਸੀਂ ਸਚਮੁਚ ਬੜੇ ਖੁਸ਼ ਹੋਵਾਂਗੇ, ਪ੍ਰਧਾਨ ਜੀ, ਜੇ ਸਾਨੂੰ ਦਸਿਆ ਜਾਵੇ ਕਿ unemployment ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਇਨ੍ਹੇ ਲੋਕਾਂ ਨੂੰ ਕੰਮ ਪੁਰ ਲਗਾਇਆ ਗਿਆ ਹੈ ਅਤੇ ਮਜ਼ਦੂਰਾਂ ਦੀਆਂ wages ਇਤਨੀਆਂ ਵਧਾ ਦਿਤੀਆਂ ਗਈਆਂ ਹਨ।

ਇਸ ਲਈ, ਪ੍ਰਧਾਨ ਜੀ, ਜਿਤਨੀ ਦੇਰ ਸਾਡੀ ਸਰਕਾਰ ਅਪਣੇ ਸੂਬੇ ਵਿਚ properly industrial development ਨਹੀਂ ਕਰਦੀ, ਜਿਨ੍ਹਾਂ ਚਿਰ ਲੋਕਾਂ ਦੀ purchasing power ਨਹੀਂ ਵਧਦੀ, ਜਿਨ੍ਹਾਂ ਚਿਰ ਪ੍ਰਾਈਵੇਟ ਸੈਕਟਰ ਨੂੰ encourage ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ, ਜਿਨ੍ਹਾਂ ਚਿਰ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਜ਼ਰਾਇਆਂ ਨੂੰ ਕਾਬੂ ਨਹੀਂ ਕਰਦੀ ਜਿਵੇਂ ਕਿ locally available raw material ਹੈ ਅਤੇ ਜਿਨ੍ਹਾਂ ਚਿਰ ਇਹ ਸਰਕਾਰ ਮਜ਼ਦੂਰਾਂ ਵਲ ਆਪਣੇ ਰਵੱਯੇ ਨੂੰ ਨਹੀਂ ਬਦਲਦੀ, ਉਨ੍ਹਾਂ ਚਿਰ ਇਸ ਸੂਬੇ ਵਿਚ industrial development ਹੋਣੀ ਨਾਮੁਮਕਿਨ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਅਤੇ

मैंने पूरा विश्वास है कि मैं जिहज़ीयां उजवीयां दितीयां हन, मसलन लोकां नुं credit दीयां facilities दितीयां जाਣ; लोकां ਉਤੋਂ taxes ਦਾ ਭਾਰ ਹੌਲਾ ਕੀਤਾ ਜਾਵੇ; electric load ਨੂੰ consume ਕਰਨ ਲਈ industries ਨੂੰ ਸਥਾਪਿਤ ਕੀਤਾ ਜਾਵੇ; ਲੋਕਾਂ ਦੀ purchasing power ਵਧਾਉਣ ਅਤੇ ਗਰੀਬੀ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ industrial ਸਾਧਨ ਅਪਣਾਏ ਜਾਣ; workers ਦੀਆਂ wages ਨੂੰ ਵਧਾਇਆ ਜਾਵੇ; ਆਸ਼ਾ ਹੈ ਕਿ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਪਰਵਾਨ ਕਰੇਗੀ ਕਿਉਂਕਿ ਮੈਂ ਮਸ਼ੁਰਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਉਪਰ ਹੀ ਸਾਡੇ ਸੂਬੇ ਦੀ ਬੇਹਤਰੀ ਅਤੇ ਤਰੱਕੀ ਦਾ ਨਿਰਭਰ ਹੈ। ਇਨ੍ਹਾਂ ਸ਼ਬਦਾਂ ਨਾਲ ਮੈਂ ਆਪਣੀ ਜਗ੍ਹਾ ਤੇ ਬੈਠਦਾ ਹਾਂ।

श्री राम प्रकाश (मोलाना) : स्पीकर साहिब, मैं अपने फार्डिनेंस मनिस्टर साहिब को बधाई देता हूँ कि उन्होंने इस रकम को इंडस्ट्रीज़ के लिए इस बजट में रखा। लेकिन मैं समझता हूँ कि हिंदोस्तान में मौजूदा बेकारी को सामने रखते हुए यह रकम बहुत थोड़ी है। इस लिये इस को दूर करने के लिये काफी रुपया provide किया जाना चाहिए था।

स्पीकर साहिब, मेरी constituency में चार किसम की cottage industries हैं—यानी खड्डी का काम, जूते बनाने का काम, चमड़ा रंगने का काम और बगड़ (घास) का बान बुनने का काम। लेकिन, स्पीकर साहिब, बड़े अफ़सोस की बात है कि देहातों के अन्दर इन घरेलू उद्योगों को उत्साह देने और बढ़ाने के लिये कोई रकम नहीं रखी गई। मैं फार्डिनेंस मनिस्टर साहिब की सेवा में यह अर्ज़ करना चाहता हूँ कि मेरी constituency के अन्दर १२ जंगल हैं जिन में से बगड़ घास निकाली जाती है। उस इलाके में दस हज़ार मज़दूर इस घास को निकाल कर अपना जीवन निर्वाह करते हैं और अपने बच्चों का पेट पालते हैं। लेकिन बड़े अफ़सोस से कहना पड़ता है कि उन मज़दूरों को सरकार की तरफ से कोई सहूलियत नहीं दी गई। जनावं स्पीकर साहिब, दो तीन बार मैंने अपने ज़िले की पब्लिक रिलेशन कमेटी में भी यह सवाल उठाया था कि जब बड़े बड़े कारखानेदारों को इतनी रियायतें दी गई हैं तो क्यों नहीं इस industry में लगे हुए दस हज़ार मज़दूरों को भी किसी प्रकार की सुविधा दी जाती? उन सारे के सारे जंगलात में से पांच या छः जंगल २० साल के लिये lease पर दिये जाते हैं और बाकी के पांच छः को खुले तौर पर नीलाम किया जाता है। नतीजा यह होता है कि वे गरीब मज़दूर या दरतकार इस नीलामी में उन बड़े बड़े ठेकेदारों का मुकाबला नहीं कर सकते। इस के अलावा जहां उस की खपत का ताल्लुक है मिल्लों के मालिकों को 3½ आने मन के हिसाब से बगड़ घास मिलता है लेकिन मज़दूरों को चार रुपये मन के हिसाब से। उन की कोई हौसला अफ़जाई नहीं की गई। इस के साथ एक और बात भी अपना गहरा ताल्लुक रखती है। वह यह है कि एक मज़दूर जब चार रुपये मन के हिसाब से बगड़ घास खरीदता है तो छांट छ्वांटी करने के बाद एक मन में से सिर्फ 30 सेर रह जाती है जिस से उसे मुश्किल से 10 रुपये मिलते हैं। वह भी पूरे एक हफ़ता

[श्री राम प्रकाश]

की मेहनत के बाद। इस तरह एक हफ़ता के अन्दर उसे छः रुपए का ही फायदा हुआ तो क्या, स्पीकर साहिब, यह मुमकिन हो सकता है कि उस छः रुपए की मज़दूरी के साथ वह अपने कुन्बे का निर्वाह कर सकता है? स्पीकर साहिब, उस के लिये ऐसा करना निहायत मुश्किल है। इस लिए मेरी अर्ज़ है कि हिन्दोस्तान के अन्दर बेकारी और बेरोजगारी को तभी खत्म किया जा सकता है अगर देहातों में cottage industries को जारी किया जाये। जहां तक कारखानों का सवाल है उन की तो हमारे फाईनैस मनिस्टर साहिब काफी से ज्यादा हौसला-अफ़जाई कर रहे हैं लेकिन ऐसा मालूम होता है कि घरेलू उद्योग धंधों की तरफ उन की अभी तक तवज्जुह कम गई है। इस लिये मैं समझता हूँ कि वह देहाती मज़दूरों और दस्तकारों की हौसला-अफ़जाई जरूर करें क्योंकि अगर ऐसा न किया गया तो देहाती economy में बड़ी ज़बरदस्त हलचल मच जाएगी।

अभी कई हज़ार मुज़ारों की बेदखलियां होंगी। उन के बसाने का सवाल भी सरकार के जिम्मे है। इस लिये उसे चाहिए कि उन लोगों को loans और grants दे ताकि वे देहातों में cottage industries के काम पर लग सकें और बेकारी न बढ़े। अगर ऐसा न किया गया तो इस का नतीजा बहुत खराब होगा जो सरकार के लिये कई किसम की परेशानियां पैदा कर देगा।

आखिर में मैं गवर्नमैण्ट से प्रार्थना करता हूँ कि बगड़ के तीन चार जंगल मज़दूरों को अलाट करने के लिए reserve रखे जाएं ताकि वे अपना गुज़ारा आराम से कर सकें और बाल बच्चों का पेट पाल सकें।

एक और बात याद आ गई है, स्पीकर साहिब, वह भी मैं आप के सामने रखना चाहता हूँ, सरकार ने जितने भी industrial स्कूल खोले हैं वे सब के सब शहरों में ही हैं। इस बात में भी देहातों को ignore किया गया है। इस लिये, अगर इन में से कुछ स्कूलों को देहातों में कायम किया जाए तो उन लोगों को काफी मदद मिलेगी और वे कई किसम के दूसरे कामों पर लग सकेंगे।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ (ਅੰਮ੍ਰਿਤਸਰ ਸ਼ਹਿਰ, ਪੂਰਬੀ ਹਲਕਾ) :

ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੇ ਮੋਹਤਰਮ ਵੀਰ ਫ਼ਾਈਨੈਂਸ ਮਨਿਸਟਰ ਸਾਹਿਬ ਪੰਜਾਬ ਦੀ ਤਰਹਾਂ ਇਕ ਉਜੜੇ ਹੋਏ industrialist ਹਨ। ਇਨ੍ਹਾਂ ਤੋਂ ਇਸ ਲਈ ਇਹ ਉਮੀਦ ਸੀ ਕਿ ਪੰਜਾਬ ਦੀ industries ਦੀਆਂ problems ਨੂੰ ਹਲ ਕਰਨ ਲਈ initiative, imagination ਅਤੇ sympathy ਤੋਂ ਕੰਮ ਲੈਣਗੇ। ਪਰ ਜਦੋਂ ਅਸੀਂ ਇਸ ਸੰਬੰਧ ਵਿਚ ਅੰਕੜਿਆਂ ਨੂੰ ਵੇਖਦੇ ਹਾਂ ਤਾਂ ਪਤਾ ਲਗਦਾ ਹੈ ਕਿ ਸੂਬੇ ਦੀ ਇਸ problem ਨੂੰ ਹਲ ਕਰਨ ਅਤੇ industries ਨੂੰ encourage ਅਤੇ develop ਕਰਨ ਵਲ ਕੋਈ ਖਾਸ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਗਿਆ।

ਸਪੀਕਰ ਸਾਹਿਬ, figures ਤਾਂ ਕਈ ਵਾਰੀ ਬੜੇ eloquent ਹੁੰਦੇ ਹਨ। ਅਜ ਅਸੀਂ ਜੋ Capital outlay on Industrial development within the Revenue Account ਦਾ ਖਾਤਾ ਵੇਖਦੇ ਹਾਂ ਤਾਂ ਕੀ ਪਤਾ ਲਗਦਾ ਹੈ ਕਿ ਇਸ ਵਿਚ ਜਿਹੜਾ provision ਕੀਤਾ ਗਿਆ ਹੈ ਉਹ ਸਿਫਰ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ Capital outlay on Industrial development outside the Revenue Account ਹੈ ਜਿਹੜਾ ਕਿ ਕੇਵਲ 3,03,550 ਰੁਪਏ ਹੈ। ਮੈਂ ਹੈਰਾਨ ਹਾਂ ਕਿ ਜਿਥੇ capital outlay ਵਿਚੋਂ ਹੋਰਾਂ ਮੱਦਾਂ ਤੇ ਕਰੋੜਾਂ ਰੁਪਏ ਖਰਚ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ ਇਹ ਕਹਿ ਕੇ, ਕਿ ਉਹ ਸਾਰਾ ਰੁਪਿਆ productive schemes ਤੇ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਜਿਸ ਸੂਬੇ ਵਿਚ ਪੱਝਤਰ ੨ ਹਜ਼ਾਰ ਰੁਪਿਆ Capital Account ਵਿਚੋਂ ਵਜ਼ੀਰਾਂ ਦੀਆਂ ਕੋਠੀਆਂ ਬਨਾਉਣ ਲਈ ਖਰਚ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੋਵੇ ਉਥੇ ਜੋ Industries ਲਈ ਸਿਰਫ 3 ਲੱਖ ਰੁਪਿਆ ਹੀ ਕਢਿਆ ਜਾਵੇ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਤੋਂ ਜ਼ਿਆਦਾ ਅਫਸੋਸਨਾਕ ਗਲ ਹੋਰ ਕੋਈ ਨਹੀਂ ਹੋ ਸਕਦੀ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਨੂੰ ਇਹ ਵੇਖਕੇ, ਕਿ ਸਰਦਾਰ ਉਜੱਲ ਸਿੰਘ ਜਿਹੜੇ ਕਿ ਪੰਜਾਬ Cabinet ਦੇ ਚਾਨਣ ਮੁਨਾਰੇ ਹਨ ਪਾਸ Industries ਦਾ ਮਹਿਕਮਾ ਹੈ, ਤਾਂ ਸਾਨੂੰ ਬੜੀ ਆਸ ਸੀ ਕਿ ਉਹ ਇਸ ਮਸਲੇ ਉਪਰ ਕੁਝ ਰੋਸ਼ਨੀ ਪਾਣਗੇ ਪਰ ਸਾਨੂੰ ਤਾਂ ਇਹੋ ਹੀ ਦਿਸਦਾ ਹੈ ਕਿ Industries ਦੇ ਪਾਸੇ ਅੰਨ੍ਹੇਰਾ ਹੀ ਅੰਨ੍ਹੇਰਾ ਹੈ। ਇਥੇ ਹਾਲਾਤ ਕੁਝ ਸੁਧਰੇ ਨਹੀਂ ਹਨ। ਇਥੇ Capital ਬਦਸਤੂਰ shy ਹੈ ਇਥੇ ਜੋ Capitalists ਹਨ, ਜਾਂ Investors ਹਨ, ਉਨ੍ਹਾਂ ਦਾ ਜੋ private sector ਹੈ ਉਹ ਛੋਟਾ ਹੁੰਦਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਜੋ public sector ਹੈ ਉਸ ਵੱਲ ਸਾਡੀ ਮਨਿਸਟਰੀ ਅਤੇ ਗਵਰਨਮੈਂਟ ਕੋਈ ਤਵੱਜੁਹ ਨਹੀਂ ਦੇ ਰਹੀ। ਇਸ ਬਾਰੇ ਵਿਚ ਮੇਰੇ ਸਾਥੀ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ ਨੇ ਚੰਗੇ ਵੰਗ ਨਾਲ ਰੋਸ਼ਨੀ ਪਾਈ ਹੈ।

ਸਪੀਕਰ ਸਾਹਿਬ, Partition ਤੋਂ ਪਹਿਲਾਂ ਸਾਡੇ ਪੰਜਾਬ ਵਿਚ ਅੰਮ੍ਰਿਤਸਰ industries ਵਿਚ ਸਭ ਤੋਂ ਵੱਧ ਤਰੱਕੀ ਕਰ ਰਿਹਾ ਸੀ ਪਰ Partition ਦੇ ਪਿਛੋਂ ਇਨ੍ਹਾਂ industries ਨਾਲ ਸਾਡੀ ਗਵਰਨਮੈਂਟ ਦਾ ਸਲੂਕ ਚੰਗਾ ਨਹੀਂ

[ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ]

ਰਿਹਾ ਅਤੇ ਇਸੇ ਕਰ ਕੇ ਉਥੇ ਬਹੁਤ ਸਾਰੀਆਂ ਫੈਕਟਰੀਆਂ ਬੰਦ ਹੋ ਰਹੀਆਂ ਹਨ। ਉਥੇ ਜੋ labour problems ਪੈਦਾ ਹੋ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਤੋਂ ਇਹ ਪਤਾ ਲਗਦਾ ਹੈ ਕਿ ਉਥੇ ਬਹੁਤ ਜਲਦੀ labour riots ਹੋ ਜਾਣਗੇ ਉਥੇ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਮੁਸ਼ਕਲਾਂ ਪੈਦਾ ਹੋ ਗਈਆਂ ਹਨ। ਹੁਣ Government of India ਨੇ ਜਿਹੜੀ artificial silk ਉਤੇ ਡਿਊਟੀ ਲਗਾਈ ਹੈ ਉਸ ਦੇ ਨਾਲ ਵੀ ਬਹੁਤ ਸਾਰੀਆਂ ਫੈਕਟਰੀਆਂ ਬੰਦ ਹੋ ਜਾਣਗੀਆਂ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਮਾਲਕਾਂ ਦੀਆਂ ਜੋ ਇਸ ਬਾਰੇ ਐਕੜਾਂ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਦੂਰ ਕੀਤਾ ਜਾਵੇ। ਸਾਡੇ Centre ਦੇ Finance Minister ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਜਿਹੜੀਆਂ ਰਿਆਇਤਾਂ ਦਿਤੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨਾਲ ਉਨ੍ਹਾਂ ਤਕਲੀਫਾਂ ਨੂੰ camouflage ਕੀਤਾ ਗਿਆ ਹੈ। ਇਨ੍ਹਾਂ ਹਾਲਾਤ ਵਿਚ ਜਦੋਂ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਫੈਕਟਰੀਆਂ ਬੰਦ ਹੋ ਰਹੀਆਂ ਹਨ, ਸਾਡੇ Finance Minister ਅਤੇ ਪੰਜਾਬ ਗਵਰਨਮੈਂਟ ਉਨ੍ਹਾਂ ਵਲ ਕੋਈ ਤੱਵਜ਼ੁਹ ਨਹੀਂ ਦੇ ਰਹੇ। ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਇਕ ਖਾਸੀ ਭੈੜੀ situation ਪੈਦਾ ਹੋ ਗਈ ਹੈ ਜਿਹੜੀ ਕਿ ਸੂਬੇ ਦੀ industries ਲਈ ਖਤਰਨਾਕ ਹੈ।

ਮੈਂ ਜਾਣਦਾ ਹਾਂ ਕਿ ਸਾਡੇ ਅਰਥ ਮੰਤਰੀ ਕਹਿਣਗੇ ਕਿ ਉਨ੍ਹਾਂ ਨੇ industries ਨੂੰ ਮਦਦ ਦੇਣ ਲਈ Industrial Finance Corporation ਬਣਾਈ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਿਹੜਾ ਆਦਮੀ ਕਿਸੇ ਕਾਰਖਾਨੇ ਲਈ ਇਸ Corporation ਕੋਲੋਂ ਰੁਪਿਆ ਕਰਜ਼ੇ ਤੇ ਲਵੇਗਾ ਉਹ ਵੀ ਤਾਂ ਆਪਣਾ ਕਾਰਖਾਨਾ ਪਹਿਲਾਂ ਇਸ ਦੇ ਪਾਸ mortgage ਕਰੇਗਾ। ਜੇਕਰ ਉਸ ਨੇ ਆਪਣਾ ਕਾਰਖਾਨਾ ਪਹਿਲਾਂ ਹੀ mortgage ਕਰ ਦਿਤਾ ਤਾਂ ਉਸ ਦੀ ਉਹ industry ਕਿਸ ਤਰ੍ਹਾਂ ਚਲ ਸਕੇਗੀ। ਜਿਹੜਾ ਕਾਰਖਾਨਾ ਮੁਢੋਂ ਹੀ mortgage ਕਰ ਦਿਤਾ ਜਾਵੇ ਉਸ ਦਾ market ਵਿਚ ਕੀ Credit ਰਹਿ ਜਾਂਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਸ਼ਰਤਾਂ ਉਤੇ ਸਾਡੀ ਸਰਕਾਰ ਜਿਹੜੇ loan ਦੇ ਰਹੀ ਹੈ ਇਸ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਦੀ ਬਾਹਰੋਂ loan ਲੈਣ ਦੀ ਸ਼ਕਤੀ ਘਟ ਗਈ ਹੈ। ਸਾਡੇ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਇਸ ਗੱਲ ਨੂੰ ਨਹੀਂ ਸਮਝਿਆ ਤੇ ਉਹ ਆਪਣੀ ਗੱਲ ਤੇ ਅੜ ਗਏ ਨੇ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ capital ਦੀ formation ਨਹੀਂ ਹੋ ਸਕਦੀ।

ਜਿਹੜੀ industry ਇਸ ਵੇਲੇ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਚਲ ਰਹੀ ਹੈ ਉਸ ਦੇ ਬਾਰੇ ਵਿਚ ਮੈਂ Finance Minister ਸਾਹਿਬ ਅਗੇ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਉਹ ਉਸ ਨੂੰ ਚਾਲੂ ਰਖਣ ਵਾਸਤੇ ਉਸ ਦੀ ਫੈਰਨ ਮਦਦ ਕਰਨ ਅਤੇ ਉਸ ਇਲਾਕੇ ਨੂੰ ਬਚਾਉਣ। ਉਸ ਦੀ ਸਭ ਤੋਂ ਪਹਿਲੀ ਮਦਦ ਜੋ ਹੋ ਸਕਦੀ ਹੈ, ਉਹ ਇਹ ਹੈ, ਕਿ ਉਨ੍ਹਾਂ ਦੀਆਂ ਤਿਆਰ ਕੀਤੀਆਂ ਹੋਇਆਂ ਚੀਜ਼ਾਂ ਉਤੇ railway freights ਵਿਚ concessions ਦਿਤੇ ਜਾਣ ਜਿਵੇਂ ਕਿ ਇਹ concessions SeaPorts ਨੂੰ ਦਿਤੇ ਹੋਏ ਹੁੰਦੇ ਹਨ। ਮੈਂ suggest ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਅੰਮ੍ਰਿਤਸਰ ਨੂੰ Land Port ਸਮਝ ਕੇ ਇਹ concession ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦਾ ਮਾਲ ਦੂਰ ਦਰਾਜ਼ਾ ਥਾਵਾਂ ਤਕ ਜਾਕੇ ਉਥੇ ਸਸਤੇ ਭਾ ਤੇ ਵਿਕ ਸਕੇ ਅਤੇ ਉਹ ਤਰੱਕੀ ਕਰ ਸਕਣ।

ਇਕ ਗੱਲ, ਮੈਂ ਹੋਰ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਉਹ ਇਹ ਹੈ, ਕਿ ਇਸ ਮਹਿਕਮੇ ਦੀ ਤਰਫੋਂ ਜਿਹੜੇ scholarships ਦਿਤੇ ਜਾਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਪੂਰੀ ਤਰ੍ਹਾਂ ਨਾਲ advertise ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ। ਜੇਕਰ ਕੀਤਾ ਵੀ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਨ੍ਹਾਂ ਲਈ ਦਰਖਾਸਤਾਂ ਦੇਣ ਵਾਸਤੇ ਸਮਾਂ ਬਹੁਤ ਥੋੜਾ ਦਿਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਕਰਕੇ ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਅਗੇ ਇਹ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਨਾਲ advertise ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਦਰਖਾਸਤਾਂ ਲਈ ਵੇਰ ਸਮਾਂ ਦਿਤਾ ਜਾਵੇ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : (ਜਾਲੰਧਰ ਸ਼ਹਿਰ, ਦੱਖਿਣ ਪੂਰਵੀ ਖੇਤਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਹਮਾਰੇ Opposition ਕੇ ਸਾਥੀ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਨੇ ਜੋ ਬਾਤ ਕਹੀ ਹੈ ਮੈਂ ਉਸ ਤੋਂ differ ਕਰਦੀ ਹਾਂ। ਉਨ੍ਹोंने ਕਹਾ ਹੈ ਕਿ ਹਮਾਰੇ Minister for Industries ਨੇ industries ਨੂੰ develop ਕਰਨੇ ਕੇ ਲਿਏ ਬਿਲਕੁਲ ਕੁਝ ਨਹੀਂ ਕਿਆ ਐਰ ਕਿਸੀ ਬਾਤ ਕੀ ਐਰ ਧਿਆਨ ਨਹੀਂ ਦਿਆ। ਮੇਰੀ ਰਾਏ ਮੇਂ ਉਨ੍ਹोंने industries ਕੀ ਟਰਫ ਧਿਆਨ ਭੀ ਦਿਆ ਹੈ ਐਰ ਉਸ ਕੇ ਵਿਕਾਸ ਕੇ ਲਿਏ ਭੀ ਕੋਸ਼ਿਸ਼ ਕੀ ਹੈ। ਮੈਂ ਆਸ਼ਾ ਕਰਦੀ ਹਾਂ ਕਿ ਵੇ industries ਨੂੰ ਟਰਕਕੀ ਦੇਨੇ ਕੇ ਲਿਏ ਕੁਝ ਐਰ ਭੀ provide ਕਰੇਂਗੇ। ਸਗਰ ਮੈਂ ਭੀ ਇਤਨਾ ਕਹਨਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਜੋ problem ਪੰਜਾਬ ਕੀ ਹੈ ਉਸ ਕੇ ਲਿਏ ਜਿਤਨਾ ਕੁਝ ਕਰਨਾ ਚਾਹਿਏ ਥਾ ਉਤਨਾ ਕੁਝ ਨਹੀਂ ਕਿਆ ਗਿਆ। ਹਮ ਯਹਾਂ ਕਿਤਨੀ ਭੀ ਬਡੀ speeches ਕਰੇਂ ਕਿਤਨੇ ਭੀ ਬਡੇ ਨਕਸ਼ੇ ਦਿਖਾਏ ਲੇਕਿਨ ਜਬ ਟਕ ਪੰਜਾਬ ਮੇਂ ਬੇਕਾਰੀ (Unemployment) ਕੀ ਘੋਰ ਸਮਸਯਾ ਹਮਾਰੇ ਸਾਮਨੇ ਹੈ ਐਰ ਜਬ ਟਕ ਹਮਾਰੀ ਸਰਕਾਰ ਉਸੇ ਖਰਮ ਨਹੀਂ ਕਰ ਸਕਦੀ ਟਕ ਟਕ ਯਹ ਸੂਬਾ ਖੁਸ਼ਹਾਲ ਨਹੀਂ ਹੋ ਸਕਦਾ ਐਰ ਹਮਾਰੀ Five-Year Plan ਕਾਮਯਾਬ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਬੇਕਾਰੀ ਨੂੰ ਟਰਕ ਕਰਨੇ ਮੇਂ ਮੇਰੀ ਸਮਮਤਿ ਮੇਂ ਇਸ ਤੋਂ ਬਡ ਕਰ ਐਰ ਕੁਝ ਨਹੀਂ ਹੋ ਸਕਦਾ ਕਿ ਪੰਜਾਬ ਨੂੰ industrialise ਕਿਆ ਜਾਏ। industrialize ਕਰਨੇ ਕੇ

[श्रीमती सीता देवी]

दो तरीके हैं एक तो यह है कि पंजाब के अन्दर बड़ी बड़ी फैक्टरीज खोली जाएं जिन में ज्यादा से ज्यादा man power employ हो सके और दूसरा है छोटी industries का खोलना। स्पीकर साहिब, आप से छिपा हुआ नहीं है कि बंगाल में १९०५ में जब बंग शंग हुआ था तो उस वक्त बंगाल में एक बहुत बड़ी स्वदेशी वस्तुओं के प्रयोग की movement चली थी। तो उस वक्त यह देखने का प्रबन्ध किया गया था कि सारे देश में कौन कौन सी चीजें कितने कितने रूप की दूसरे मुत्कों से आती हैं। फिर यह देखा गया कि उन में से कौन सी industries हैं जो बंगाल में जल्दी से चलाई जा सकती हैं और उन्होंने वह industries वहां चालू की। यही वजह है कि industries सब से ज्यादा वहीं पर चालू हैं। आज हम Bengal Chemical Industries की तैयार की हुई चीजों के मोहताज हो गए हैं। वह ऐसी ऐसी चीजें बनाने लगे हैं जो हमेशा दूसरे मुत्कों से आती थी। soap बर्गरा और दूसरी चीजें तो एक तरफ अब तो वहां Penicillin भी तैयार होने लगी है। यह तो हो सकता है कि बड़ी स्केल पर industries खोलना इस प्रदेश की गवर्नमैण्ट के लिए मुमकिन न हो लेकिन जो cottage industries हैं उन की तरक्की तो बड़ी आसानी से की जा सकती है और वह थोड़े रूप से की जा सकती है। स्पीकर साहिब, यदि आप जापान देश की History पढ़ें तो आप देखेंगे कि उस देश ने अपनी cottage industries में कितनी तरक्की कर ली थी। Pre-war period में यह जापान ही था जो हमारे पंजाब में अढ़ाई आने गज कपड़ा देता था और दो दो रूप की घड़ियां supply करता था वह और भी बहुत सारी चीजें सस्ते दामों वहां भेजता था तो यह सारी चीजें उस की cottage industries की ही तैयार की हुई होती थीं।

मैं बताना चाहती हूं कि क्या यह सब कुछ जापान ने बड़े २ कारखानों से किया? क्या जापान के पास power थी? नहीं। जापान में घर २ में cottage industries थी। वच्चे स्कूल से पढ़ कर आते तो वह खिलौनों जैसी छोटी मोटी चीजें बनाते। मैं समझती हूं कि जापान के ढंग पर हमारी गवर्नमैण्ट cottage industries की तरक्की कर सकती है। इस लिए पंजाब गवर्नमैण्ट को चाहिये कि वह cottage industries चलाने वालों को loans दे जिस से पंजाब खुशहाल बने।

कुछ लोग जो पाकिस्तान से आए हैं उन्हें cottage industry चलाने का शौक भी है और उन के पास हुनर भी है। मगर उन्हें loan लेने में इतनी formalities पूरी करनी पड़ती है कि कर्जा मिलने में साल दो साल लग जाते हैं। इस सम्बन्ध में मैं सरकार से प्रार्थना करना चाहती हूं कि cottage industry को उत्साह देने के लिए इन difficulties को दूर करे।

फिर सूत्रे के industrial स्कूलों को aid और वजीफे आदि देने की बात है। आप जानते हैं कि कुछ industrial schools गैर-सरकारी संस्थाओं ने खोले हुए हैं इन संस्थाओं की encouragement होनी चाहिए। इन को जितनी aid सरकार की ओर से मिलनी चाहिये उतनी नहीं मिलती। जालन्धर में Women's Conference ने एक स्कूल खोला हुआ है। इस में बहुत सी लड़कियां पढ़ती हैं। पास होने वाली

लड़कियों को 'C' class का diploma भी दिया जाता है। तीन साल से स्कूल के अधिकारी सरकार से झगड़ते आ रहे हैं लेकिन अभी तक सिर्फ एक वर्जीफा ही दिया गया है। इस स्कूल को aid दिये जाने के बारे में मैंने बजट को ऐनक लगा कर भी पढ़ा, मगर कुछ न पाया (हंसी)।

मैं समझती हूँ कि industries की तरक्की तभी हो सकती है जब हम economy के साथ 2 लेबर की तरफ भी ध्यान दें। पहले भी मैंने मनिस्टर साहिब से कहा है कि factory inspectorate और labour Inspectorate दोनों को इकट्ठा कर दिया जाए। इस से काम में efficiency बढ़ेगी और बचत भी होगी। इस वकत हालत यह है कि factory inspector के पास कुछ काम नहीं और labour inspector over-worked रहते हैं। इस तरह लेबर के झगड़ों का हल नहीं हो पाता। इन इन्स्पेक्टरों की तादाद कम है और काम बहुत ज्यादा है नतीजा यह होता है कि वे बहुत ज्यादा busy रहते हैं। इस लिये इस suggestion पर सरकार को गौर करना चाहिये कि दोनों महकमे इकट्ठे कर दिए जाएं।

अध्यक्ष महोदय : एक मिनट और।

श्रीमती सीता देवी : अब तक जो industries चल रही हैं उन की तरक्की की तरफ भी ध्यान देना चाहिए। मनिस्टर साहिब चले गए हैं मैं उन्हें बताना चाहती थी कि जालन्धर में जो sports industry है, वह काफी तरक्की कर गई है और जालन्धर दूसरा सियालकोट बन गया है। वहाँ पर एक industrial town बनाया गया है मगर दो चार industrialist मकान न होने की वजह से यह 'बस्ती नौ' में पड़े हैं। उन को कई बार यहां से चले जाने के नोटिस दिए गए हैं। वह अपनी labour के लिए भी मकान बनाना चाहते हैं। उस के लिए loan दिए जाने चाहिए। लेबर को छोड़ कर वे कैसे कहीं और जगह जा सकते हैं, इस लिए भाग दौड़ कर Stay orders लाते हैं, मगर फिर 6 महीने बाद नोटिस आजाता है। power भी कम मिलती है जिस के बिना industry नहीं चल सकती। यह demands पूरी होनी चाहियें।

labour की बेहतरी होना बहुत जरूरी है। सरकार ने जो Minimum Wages Act बनाया है वह पूरी तरह लागू नहीं होता। Labour Commissioner के महकमे को powers होनी चाहियें कि वह इस ऐक्ट को लागू कर सके। स्पीकर साहिब मैं एक बात और कह कर बैठ जाऊंगी। वैसे तो मुझे घंटी का डर लगा रहता है लेकिन points बहुत जरूरी हैं।

अध्यक्ष महोदय : आप घंटी से डरती तो हैं मगर obey नहीं करती।

श्रीमती सीता देवी : हमारी industries तरक्की कैसे करें हमारे मंम्बर और दूसरे लोग co-operate नहीं करते। हमें अपनी industry की और अपने सूबे की बनी हुई चीजों को इस्तेमाल करना चाहिए।

अध्यक्ष महोदय : इस का demand से क्या ताल्लुक है ?

श्रीमती सीता देवी : मैं कहना चाहती हूँ कि इस तरह हम अपनी industry की तरक्की कर सकेंगे ।

श्री देव राज सेठी (रोहतक शहर) : अध्यक्ष महोदय, मुल्हिदा पंजाब के बजट में 20,22 या 30 लाख रुपया industries के लिए रखा जाता था। यहाँ पिछले दो सालों में पहले 25 लाख फिर 33 लाख और अब 55 लाख रुपया रखा गया है। है तो यह बिल्कुल नाकाफी मगर इस का इस्तेमाल कैसे होता है यह मैं अर्ज करना चाहता हूँ। बजट में मैंने देखा कि Community Projects के लिए 91 लाख रुपया रखा गया है। आप को यह सुनकर हैरानी होगी कि 91 लाख रुपये में से industry के लिए एक पेंसा भी नहीं रखा गया। अगर कोई शक हो तो बजट का सफा 527 देख लें industries की item ही नहीं है। जब कि कुल खर्च का कम से कम 50 per cent industrial कामों के लिये होना चाहिए था।

दो तीन साल पहले Central Government ने सीमेंट industry के लिए दो करोड़ रुपया कर्जा दिया। हमें भाखड़ा और चंडीगढ़ प्राजैक्ट्स बनाने के लिए, पंजाब में सीमेंट का कंट्रोल खत्म करने और लोगों की जरूरतों को पूरा करने के लिए सीमेंट की जरूरत थी, मगर सीमेंट फैक्टरी नहीं लगाई गई। यह फैक्टरी बन जाने पर capital 5, 6 साल में pay back हो जाता। शुबा यह है कि शायद vested interests ने इस बात में रुकावट डाली। यहाँ पर raw material था, power थी और market थी, मगर सीमेंट industry नहीं चलाई गई।

आप जानते हैं कि लाहौर के पास जल्लो में rosin फैक्टरी थी। परन्तु हमारे सूबा में जंगलात से हासिल होने वाले rosin को बेच कर पन्द्रह बीस लाख रुपया कमाया जाता है। इस के मायने क्या है? कोई industry क्यों नहीं बनाई जाती। शुबा यह है कि कोई extraneous interests हैं जो पीछे से नार हिलाते हैं। पंजाब के पास ही तीन चार हजार मुरब्बा मील जंगल है और फिर हिमाचल और पैसू को साथ मिला कर एक economic unit बन जाता है और यह industry बड़ी अच्छी तरह चल सकती है। raw material की कमी का बहाना बड़ा अजीब है।

अध्यक्ष महोदय : German Reparation में से कुछ मशीनें पंजाब के हिस्से में आई थीं। पंजाब के खन्ना साहिब जब बम्बई गए तो बड़ी शानदार मशीनें चुनकर पंजाब के लिये लाए। यह कुल 182 मशीनें थीं। इनमें से अभी तक बहुत सी unpacked ही पड़ी हैं। इनमें से कुछ गर्जमन्द लोगों ने अच्छे अच्छे पुर्जे निकाल लिए हैं। इस मशीनरी का अभी तक कोई लाभ नहीं उठाया गया। मुझे यह देख कर दुख होता है, हैरानी भी आती है और शर्म भी आती है कि मोतियों को गंवार के आगे बिखेरा गया है। इसी मशीनरी का हिस्सा रूस वालों को और अन्य देशों को मिला। रूस वालों ने इस मशीनरी से अपने रेगस्तानों को नखलिस्तान में बदल दिया है। यहाँ हमारे पंजाब में industry का department मले ही अच्छा हो लेकिन इस में किसी को भी ऊपर से नीचे तक Industry का bias नहीं है। Technical outlook नहीं है। Scientific Study नहीं है। जिला

में जो अफसर हैं भले ही अच्छे हों। Director और Deputy Director भले ही दिन के 24 घंटों में से 16 घंटे काम करते हों लेकिन Director से नीचे तक एक भी अफसर ऐसा नहीं जो Technical Bias का हो। इस तरह layman के हाथों में Industry के होने से इस की तरक्की नहीं हो सकती।

Community Projects के लिए 45 लाख की रकम रखी गई है। अगर इस में और 2 करोड़ 4 करोड़ आ गया तो कैसे काम चलेगा जब तक कि इस में उन लोगों को नहीं लिया जाता जो Industry को जानते हैं। आज हम दो-ढाई साल से यह मुनते चले आ रहे हैं कि इंडस्ट्री की development के लिए हम बाहर से आदमी मंगवा रहे हैं। जापान से दो आदमी मंगाए गए हैं लेकिन आज तक नहीं आए। मेरा स्थाल है अगर वे जापान से पैदल भी चलते तो भी यहां अब तक पहुंच जाते (हंसी)।

स्पीकर साहिब, अगर Atlas Industries, Sonapat वाले अपने लिए 6 जर्मन ला सकते हैं और दूसरे कारखानों वाले भी ला सकते हैं तो यह क्यों नहीं ला सकते? यह भी ला सकते हैं लेकिन इस तरफ किसी ने ध्यान नहीं दिया। जैसा कि मुझ से पहले कुछ वक्ताओं ने कहा है ठीक कहा है कि पंजाब का मुस्ताकबिल Industry के साथ वावस्ता है लेकिन इस को layman के हाथों में दे रखा है।

स्पीकर साहिब, भाकड़ा डैम विश्व का सबसे बड़ा डैम है। यह दुनिया में शायद आठवां बड़ा बनेगा। इस पर 198 करोड़ के खर्च का estimate है। मुमकिन है कि यह estimate 2 सौ करोड़ तक पहुंच जाये। और इस से जो power उत्पन्न होगी उस का load 5 लाख K.W. होगा। इस का एक layman को कुछ पता नहीं हो सकता कि इस को कैसे खर्च किया जायेगा।

United Punjab में कुल 29 जिले थे और वहां पावर का लोड 52 हजार K.W. था अब जब कि पंजाब में चार लाख किलोवाट बिजली पैदा होगी तो इस को कैसे इस्तेमाल किया जायेगा। साठ सत्तर हजार किलोवाट बिजली तो गंगूवाल के Generating Sets से आ रही है। Industry वालों को पता ही नहीं कि इस को कहां पर खर्च करेंगे।

पहले West Pakistan को दस बारह हजार किलोवाट बिजली दी जाती थी। मगर मेरे एक प्रश्न के उत्तर में बताया गया है कि अब इनको 8 हजार किलोवाट बिजली दी जाती है वह भी इस लिये कि पंजाब को इस की जरूरत नहीं। अगर इस बिजली की खपत नहीं की जा सकती और छः सात साल में इस के लिए कुछ नहीं किया गया तो 1958 तक जो 4 लाख किलोवाट का load मिलेगा इस को कैसे खपाया जाएगा। इस को संजीदगी से सोचना चाहिए।

(अध्यक्ष महोदय की घंटी सुन कर)

स्पीकर, साहिब, गवर्नर साहिब के Address के बाद में आज ही बोलने के लिए खड़ा हुआ हूं इस लिये मैं ने जो जरूरी बातें कही हैं इस के लिये समय और दें।

Mr. Speaker : I have no bank of time. अच्छा आप बोलिए।

श्री देव राज सेठी : स्पीकर साहब, पंजाब का मुस्तकविल Industry के साथ वाबस्ता है। इस लिये यहां पर बड़ी बड़ी Industries चलाई जाए वहां Small-scale Industries और manufacturers scale Industries को भी तरक्की दी जानी चाहिए। जिस मस्ताना चाल से industry चल रही है में इस से बिलकुल संतुष्ट नहीं। इन Industries को वही समझ सकते हैं जिनका इनमें interest हो Industrialists समझ सकते हैं, farmers समझ सकते हैं, manufacturers समझ सकते हैं लेकिन Industry को जो Executive Head मिले हुए हैं वह नहीं समझ सकते। Laymen नहीं समझ सकते। उन को इंडस्ट्री का पता ही नहीं वह तो इस झगड़े में रहते हैं कि पंजाब में Industry का Director कौन बने। P.C.S. rank का आदमी हो या I.C.S. rank का आदमी। यह ख्याल नहीं किया जाता कि कोई industrialist हो। अगर श्री डी. डी. पुरी और सरदार उज्जल सिंह जैसे Industrialist महकमे के Head हों तो इस में तरक्की हो सकती है।

फिर प्रान्त पर २०० करोड़ का तो कर्जा है। यह जो कर्जा लिया जा रहा है इस के बारे में कभी नहीं सोचा गया कि किस तरह वापस किया जाएगा। इतनी भारी रकम का तो सूद ही आठ दस करोड़ बनेगा जो गवर्नमेंट आफ इंडिया को देना पड़ेगा। कहा गया है कि 3 करोड़ रुपया आवयाना में बढ़ेगा, छः सान करोड़ और इधर उधर से पूरा करके दिया जायेगा। अगर हम पंजाब को insolvent नहीं बनाना चाहते तो हमें Industry को तरक्की देनी चाहिए।

अध्यक्ष महोदय, मैं एक और अर्ज करना चाहता हूं वह यह है कि हमारे पास raw Material बहुत है लेकिन industries के develop न होने के कारण उस का इस्तेमाल नहीं कर सकते। जरई पैदावार बहुत है। आप मदकी की फसल को देखें। जंगलात बहुत हैं, बगड़ घास बहुत है परन्तु कारखाने न होने के कारण पेपर बाहर से मंगवाना पड़ता है। News print तो करोड़ों का बाहर से आता है। Industry की development से यह चीजें यहां पर तैयार की जा सकती हैं।

इसके बाद leather की Industry है। leather को defence के ख्याल से second important industry माना गया है। लेकिन इस industry की तरफ कोई ध्यान नहीं दिया गया। इसके उल्ट यहां पर यह होता है कि फलां क्विस्म का चमड़ा हरिजन नहीं बना सकते। इस बारे में सरकार Animals Dead Bodies Disposal Bill लाई थी लेकिन वह अभी तक पास नहीं हो सका। leather की industry के द्वारा हजारों रुपया पैदा किया जा सकता है। बीरियो industries चलाई जा सकती हैं। मिसाल के तौर पर सरेस की इंडस्ट्री चल सकती है और manure की इंडस्ट्री चल सकती है।

अब बिजली को खपाने के बारे में स्कीम है। जब तक लोगों को बिजली से काम लेने के बारे में नहीं बताया जाता इस की खपत मुश्किल है। मेरा सुझाव है कि हर तहसील में, हर District Headquarter में Pilot Plant लगाए जाएं और इन पर नौजवानों को लगाया जाए। ताकि यह नौजवान काम सीख सकें।

मैं यहां पर यह बताना चाहता हूँ कि 55 लाख रुपये की रकम में से सिर्फ एक बजीफा 382 पौंड का बाहर जा कर शिक्षा पाने के लिये रखा गया है। मेरा मुझाव है कि हमारी सरकार जापान, अमरीका और जर्मन आदि देशों से विशेषज्ञों को भंगवाए जो कि हमारे देश के उद्योग धंधों को विकसित करने का प्रयत्न करें ? जिन को Americanphobia है उन्हें यह भूलना न चाहिए कि इस के बिना industry में development नहीं हो सकती। इस लिए नौजवानों को बजीफे ज्यादा दिये जाने चाहिये ताकि वह दस्तकारी सीख कर आएँ। अगर उन को बजीफे नहीं दिये जाते तो रुपया इस तरह advance किया जाए कि जब नौजवान काम सीख कर आए और मुलाज्म हो जाए या कोई अपना काम शुरू करलें तो वह इस रुपये को easy instalments में वापस कर सकें।

फिर Harijan Welfare Fund के बारे में कहा गया है कि इस में थोड़ा रुपया रखा गया है इस को और बढ़ाया जाए लेकिन मैं समझता हूँ कि इस के मुकाबले में sound और healthy investment नौजवानों को बजीफे देना है।

स्पीकर साहिब, जैसा कि मैं पहले कह चुका हूँ बजीफे देने के साथ साथ Pilot Plants में नौजवानों को training दी जानी चाहिए। और यह प्लांट हरेक जिले में हरेक तहसील में हों। इससे चार साल के बाद जब चार लाख का load मिलेगा तो यह नौजवान इस load से industries को develop कर सकेंगे बाहर से सीख कर आए नौजवान भी नई चीजें बनाने लगेंगे। जैसे के स्पीकर साहिब, Electronics एक बिल्कुल नई ईजाद है। और इस को पहली बार हिन्दुस्तान में River Valley Projects में सुरंगों के लिए काम में लाया गया है।

इस के बाद, स्पीकर साहिब, मैं अर्ज करना चाहता हूँ कि बटाला में अगर लोग scraps से बने हुए टोकों और दूसरी चीजों को मद्रास तक पहुंचा सकते हैं तो अगर उन्हें पूरी training दी जाए तो मोटरें, पंखे और इस किसम की दूसरी चीजें भी देश में पहुंचा सकते हैं। उन्हें electrical, technical, mechanical, और manufacturing side सब में training दी जानी चाहिए। और इस तरह चार साल में training लेकर काम करने वाले industry को चलाएंगे तो इस की रूप रेखा क्या होगी ? हमारे सामने जो नक्शा आया वह सही development का नक्शा होगा। और जिस मस्ताना चाल से industry का काम चलाया जा रहा है वह unsatisfactory है, नाकफी है और inadequate है।

फिर T.W.A. टनसी वेंली अथार्टी ने दुनिया में बहुत काम किया है। उन्हीं लाईनों पर हमें काम करना चाहिए। पंजाब का डैम Highest State Dam है इस से बहुत बिजली मिलने वाली है इस लिये हमें बड़ी industries, small industries, Agricultural industries और Cottage industries का मुल्क में जाल बिछा देना चाहिए।

इस के साथ, स्पीकर साहिब, बेकारी का मसला है। इस साल कोई साठ हजार लड़के, लड़कियों ने Matric का इमताहान दिया है। यह मुमकिन हो सकता है कि इन में से कोई 30 हजार नौकरी में लग जाएं या और किसी काम में लग जाएं लेकिन

[ਸ੍ਰੀ ਫੇਕ ਰਾਜ ਠੋਠੀ]

ਫਿਰ भी 30 ਹਜ਼ਾਰ ਬੇਕਾਰ ਰਹ ਜਾਯੋਗੇ । ਫਨ ਕੀ ਬੇਕਾਰੀ ਤੰਗ ਕਰੇਗੀ ਐਰ ਯੇ ਹਿੰਦੁਸਤਾਨ ਕੇ ਲਿਏ ਐਰ ਖਾਸ ਕਰ ਹਮਾਰੇ ਸੂਬੇ ਕੇ ਲਿਏ ਪਰੇਸ਼ਾਨੀ ਪੈਦਾ ਕਰ ਸਕਤੇ ਹੈ ।

ਐਗਰ ਹਮਾਰੀ ਸਰਕਾਰ ਕੀ ਬੇਕਾਰੀ ਕੀ ਪਰੇਸ਼ਾਨੀ ਕੀ ਦੂਰ ਕਰਨਾ ਹੈ ਤੀ ਡਸੇ ਛੋਟੀ ਛੋਟੀ industries ਸ਼ੁਰੂ ਕਰਨੀ ਚਾਹਿਏ । cost of living ਕਮ ਕਰਨਾ ਚਾਹਿਏ । ਸ਼ਹੀਨਰੀ ਬਨਾਨੇ ਕੇ ਲਿਏ ਸਹੂਲਿਯਤੋਂ ਸੁਫੈਦਾ ਕਰਨੀ ਚਾਹਿਏ । ਐਗਰ ਏਸਾ ਕ੍ਰਿਯਾ ਗਯਾ ਤੀ ਐਸਾਨਾਨ ਕੇ ਤਾਰੇ ਠੀਕ ਕਰ ਐ ਲਾਏ ਜਾ ਸਕੋਗੇ । ਕੇਵਲ ਠਕ ਹੀ ਹਮਾਰਾ ਫੇਸ਼ ਐਜ਼ਾਦੀ ਕਾ ਵਾਸਤਵਿਕ ਸੁਖ ਅਨੁਭਵ ਕਰ ਸਕਤਾ ਹੈ । ਐਰ ਲੀਗੋਂ ਕਾ ਸਵਤੰਤ੍ਰਤਾ ਕਾ ਸਵਾਕ ਪੂਰਾ ਹੀ ਸਕਤਾ ਹੈ ।

ਸਰਦਾਰ ਸ਼ਿਬ ਸਿੰਘ (ਰਨੀਆ): ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਜਿਸ- ਇਲਾਕੇ ਤੋਂ ਆਇਆ ਹਾਂ ਉਹਦੇ ਵਿਚ ਇਕ ਬਹੁਤ ਵਡਾ ਉਨ ਦਾ ਕਾਰਖਾਨਾ ਹੈ । ਮੇਰਾ ਮਜਲਬ ਧਾਰੀਵਾਲ ਦੇ ਕਾਰਖਾਨੇ ਤੋਂ ਹੈ । ਇਹ ਬਹੁਤ ਵਡੇ ਸਰਮਾਇਦਾਰਾਂ ਦਾ ਕਾਰਖਾਨਾ ਹੈ ਅਤੇ ਉਥੇ ਉਹ ਲੋਕ ਆਪਣੀ ਮਨ-ਮਾਨੀ ਕਰਦੇ ਹਨ । ਜਿਹੜੇ ਲੋਕੀ ਉਥੇ ਕੰਮ ਕਰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਕ ਹਫਤਾ ਬਲਾਉਂਦੇ ਹਨ ਤੇ ਮਹੀਨੇ ਵਿਚੋਂ ਤਿੰਨ ਹਫਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਵੇਹਲੇ ਰਹਿਣਾ ਪੈਂਦਾ ਹੈ । ਉਹ ਵਿਚਾਰੇ ਵਾਹੀ ਨਹੀਂ ਕਰ ਸਕਦੇ । ਬਾਪ ਦਾਦੇ ਦੇ ਵੇਲੇ ਤੋਂ ਇਸੇ ਕੰਮ ਤੇ ਗੁਜ਼ਾਰਾ ਹੈ । ਉਨ੍ਹਾਂ ਨੂੰ ਹਫਤੇ ਵਿਚ ਤਿੰਨ ਦਿਨ ਬਲਾ ਕੇ ਚਾਰ ਦਿਨ ਨਹੀਂ ਬਲਾਇਆ ਜਾਂਦਾ । ਇਨ੍ਹਾਂ ਹਾਲਾਤ ਵਿਚ ਉਹ ਕਿਸ ਤਰਾਂ ਗੁਜ਼ਾਰਾ ਕਰ ਸਕਦੇ ਹਨ ? ਉਥੇ ਜਿਹੜਾ Welfare Officer ਰਖਿਆ ਗਿਆ ਹੈ ਉਹ ਇਹ ਸਮਝਦਾ ਹੈ ਕਿ ਮੇਰਾ Government of India ਵਿਚ ਰਸੂਖ ਹੈ । ਮਜ਼ਦੂਰ ਕੀ ਕਰ ਸਕਦੇ ਹਨ ? ਬੇਸ਼ਕ, ਸਪੀਕਰ, ਸਾਹਿਬ, ਇਹ ਗਲ ਠੀਕ ਹੋਵੇ ਉਹ ਤਾਂ ਬਿਲਕੁਲ unqualified ਹੈ । ਇਕ ਨੌਜਵਾਨ ਗਵਰਨਮੈਂਟ ਆਫ ਇੰਡੀਆ ਨੇ ਵੈਲਫੇਅਰ ਅਫਸਰ ਲਾ ਲਿਆ । ਉਹ ਭੀ ਦੇਰ ਹੋਈ ਚਲਾ ਗਿਆ ਹੈ । ਮਜ਼ਦੂਰਾਂ ਦੀ ਬਾਤ ਕੋਈ ਨਹੀਂ ਪੁੱਛਦਾ ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਸਰਦਾਰ ਜੀ Demand ਉਤੇ ਬੋਲੋ, ਤੁਸੀਂ ਤਾਂ ਉਹ ਕੁਝ ਕਹਿ ਰਹੇ ਹੋ ਜੋ ਘਰੋਂ ਸੋਚ ਕੇ ਆਏ ਸੀ ।

ਸਰਦਾਰ ਸ਼ਿਬ ਸਿੰਘ : ਮੈਂ ਕਿਹੜਾ ਕਾਰਖਾਨਾ ਚਲਾਉਂਦਾ ਹਾਂ ਲੇਕਿਨ ਮਜ਼ਦੂਰਾਂ ਦੀਆਂ ਤਕਲੀਫਾਂ ਹੋਰ ਕਿਸ ਤਰ੍ਹਾਂ ਦਸੀਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਉਸ Welfare Officer ਦਾ ਇਸ Demand ਨਾਲ ਕੋਈ ਤਅੱਲੁਕ ਨਹੀਂ ਹੈ ।

ਸਰਦਾਰ ਸ਼ਿਬ ਸਿੰਘ : ਫੇਰ ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਕਰਜ਼ੇ ਦੇਣ

ਵਾਸਤੇ ਇਕ Corporation ਬਣਾਈ ਹੈ। ਉਹਦੇ ਮੈਂਬਰ ਕਾਰਖਾਨਿਆਂ ਨੂੰ ਕਰਜ਼ੇ ਦੇਣਗੇ। ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ ਗੁਰਦਾਸਪੁਰ ਦੇ ਜ਼ਿਲੇ ਵਿਚ ੨ ਹੁਤ ਕਾਰਖਾਨੇ ਹਨ ਇਸ ਵਾਸਤੇ ਗੁਰਦਾਸਪੁਰ ਦਾ ਇਕ ਆਦਮੀ ਰਖਣ ਦੀ ਵੀ ਲੋੜ ਸੀ। ਵੈਸੇ ਤਾਂ ਸਾਰੇ ਪੰਜਾਬ ਵਿਚੋਂ ਆਦਮੀ ਰੱਖੇ ਜਾ ਸਕਦੇ ਹਨ ਪਰ ਜੇ ਗੁਰਦਾਸਪੁਰ ਵਿਚੋਂ ਹੀ ਰਖਣਾ ਸੀ ਤਾਂ ਉਥੇ M.Ps. ਅਤੇ M.L.As. ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਵੀ ਕਾਂਗਰਸੀ ਮੰਜੂਦ ਹਨ ਲੇਕਿਨ ਇਕ ਅਜਿਹਾ ਆਦਮੀ ਰਖ ਲਿਆ ਗਿਆ ਜਿਹੜਾ ਹਮੇਸ਼ਾ ਕਾਂਗਰਸ ਦੀ ਮੁਖਾਲਫਤ ਕਰਦਾ ਰਿਹਾ ਹੈ ਉਹ ਹੁਣ ਲੋਕਾਂ ਨੂੰ ਕਰਜ਼ੇ ਦੇਵੇਗਾ। ਉਸ ਨੇ ਲਾਇਲਪੁਰ ਵਿਚ ਇਕ firm ਖੋਲ੍ਹ ਕੇ ਆਪਣੇ ਭਾਈ ਨੂੰ ਓਹਦਾ ਦਿਤਾ ਸੀ ਅਤੇ ਲੋਕਾਂ ਦਾ ਰੁਪਿਆ ਹੱਕੁਪ ਕਰ ਲਿਆ ਸੀ।

ਬਦਕਿਸਮਤੀ ਦੀ ਗਲ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ਵਜ਼ੀਰ ਦਾ ਇਸ ਮੁਆਮਲੇ ਨਾਲ ਤਅੱਲੁਕ ਹੈ ਉਹ ਅੰਗਰੇਜ਼ ਦੇ ਵੱਲੇ ਸਰਕਾਰ ਦਾ ਬੜਾ Worker ਸੀ ਅਤੇ Unionist ਦੇ ਤੌਰ ਤੇ ਕੰਮ ਕਰਦਾ ਰਿਹਾ ਹੈ ਇਸ ਵਾਸਤੇ ਉਹ ਨਾ ਤਾਂ ਹੋਰ ਕਿਸੇ ਨੂੰ ਜਾਣਦਾ ਹੈ ਅਤੇ ਨਾ ਉਹਦੀ ਉਨ੍ਹਾਂ ਤੇ ਨਜ਼ਰ ਪੈਂਦੀ ਹੈ। ਉਹਨਾਂ ਦਾ ਤਾਂ ਇਹ ਹਾਲ ਹੈ ਕਿ ਸਾਡੇ ਨਾਲ ਜੋਲ੍ਹ ਵਿਚ ਇਕ ਆਦਮੀ ਸੀ ਉਹਦੇ ਪੁਤਰ ਦਾ ਨਾਂ ਸੀ ਭਗਵਾਨ ਸਿੰਘ। ਅਸਾਂ ਉਹਨੂੰ ਪੜ੍ਹਾਉਣ ਦਾ ਖਿਆਲ ਕੀਤਾ ਪਰ ਉਹਦਾ ਇਹ ਹਾਲ ਸੀ ਕਿ ਜਿਥੇ ਵੀ 'ਭ' ਆ ਜਾਵੇ ਭਾਵੇਂ ਉਹਦੇ ਨਾਲ ਕੋਈ ਸ਼ਬਦ ਬਣਦਾ ਹੋਵੇ ਪਰ ਉਹ ਝਟ ਆਖ ਦਿੰਦਾ ਸੀ 'ਭ' ਭਗਵਾਨ ਸਿੰਘ (laughter) ਇਥੇ ਅਸੀਂ ਭਾਵੇਂ ਕੁਝ ਆਖੀਏ। ਲੇਕਿਨ ਉਹ ਇੰਨੀ ਰਲ ਕਹਿ ਕੇ ਮਾਮਲਾ ਖਤਮ ਕਰ ਦਿੰਦੇ ਹਨ ਕਿ ਇਹ ਤਾਂ ਉਹੋ ਪੁਰਾਣੀ ਤਕਰੀਰ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਅਜੀਬ ਗਲ ਹੈ ਕਿ ਇਸ ਕਾਂਗਰਸ ਸਰਕਾਰ ਵੱਲੇ ਕਾਂਗਰਸ ਅਤੇ ਕਾਂਗਰਸੀਆਂ ਦੀ ਹਾਨੀ ਹੋ ਰਹੀ ਹੈ। ਇਸੇ ਵਾਸਤੇ ਇਹ ਦੋ ਚਾਰ ਲਫਜ਼ ਕਹੋ ਹਨ। ਜੇ ਹਿੰਦ।

ਸਰਦਾਰ ਅੱਛਰ ਸਿੰਘ ਛੀਨਾ (ਅਜਨਾਲਾ) : ਪ੍ਰਧਾਨ ਜੀ, ਮੇਰਾ

ਇਸ demand ਤੇ ਬੋਲਣ ਦਾ ਤਾਂ ਇਰਾਦਾ ਨਹੀਂ ਸੀ ਕਿਉਂਕਿ ਸਰਮਾਇਦਾਰਾਂ ਦਾ view ਸ਼੍ਰੀ ਡੀ. ਡੀ. ਪੁਰੀ ਅਤੇ proletariat ਦੇ ਖਿਆਲਾਤ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ ਹੋਰੀ ਦਸ ਢੁਕੇ ਹਨ। ਲੇਕਿਨ ਇਥੇ cottage industry ਦੇ ਬਾਰੇ

[ਸਰਦਾਰ ਅੱਛਰ ਸਿੰਘ ਛੀਨਾ]

ਵਿਚ ਜਾਪਾਨ ਦਾ ਹਵਾਲਾ ਦਿਤਾ ਗਿਆ ਹੈ ਉਸਦੇ ਮੁਤਅੱਲਿਕ ਮੈਂ ਕੁਝ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਮੈਂ ਤਿੰਨ ਚਾਰ ਮਹੀਨੇ ਜਾਪਾਨ ਵਿਚ ਰਹਿ ਚੁਕਾ ਹਾਂ ਅਤੇ ਉਥੋਂ ਦੀ cottage industry ਦੇਖੀ ਹੈ। ਉਥੇ 40 ਦੇ ਕਰੀਬ ਹਿੰਦੁਸਤਾਨੀ ਫਟਮਾਂ ਹਨ। ਮੈਂ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਇਕ ਦਾ ਮਹਿਮਾਨ ਸੀ। ਮੈਂ ਇਕ ਦਿਨ ਪੁਛਿਆ ਕਿ ਤੁਸਾਂ ਰੁਮਾਲ, ਪਗੜੀਆਂ ਅਤੇ ਰੇਸ਼ਮ ਦੀਆਂ ਯਾ ਹੋਰ ਕੋਈ ਚੀਜ਼ਾ ਲੈਣੀਆਂ ਹੋਣ ਤਾਂ ਕਿੱਥੋਂ ਲੈਂਦੇ ਹੋ? ਉਨ੍ਹਾਂ ਨੇ ਦਸਿਆ ਕਿ ਸਾਨੂੰ ਕਿਤੇ ਜਾਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪੈਂਦੀ ਏਥੇ ਬੈਠੇ ਬੈਠੇ Government ਦੇ ਮਹਿਕਮੇ ਨੂੰ telephone ਕਰ ਦਿੰਦੇ ਹਾਂ ਅਤੇ ਉਹ ਲੋਕ ਘਰ ਘਰ ਤੋਂ ਪੁਛ ਲੈਂਦੇ ਹਨ ਕਿ ਤੁਹਾਡੇ ਕੋਲ ਕਿਤਨਾ ਮਾਲ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਮੰਡੀ ਨਹੀਂ ਟੋਲਣੀ ਪੈਂਦੀ। ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਵਾਸਤੇ ਆਪ ਮੰਡੀ ਟੋਲ ਦਿੰਦੀ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਮਾਲ ਮਿਲ ਜਾਂਦਾ ਹੈ।

ਇਥੇ ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਤੁਸੀਂ ਬਟਾਲੇ ਯਾ ਕਿਸੇ ਹੋਰ ਥਾਂ ਚਲੇ ਜਾਓ, ਇਸ ਤਰ੍ਹਾਂ ਮਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਸਰਕਾਰੀ ਅਫਸਰਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨਾਲ ਜਿਵੇਂ ਕੁਝ ਵਾਸਤਾ ਹੀ ਨਹੀਂ ਹੁੰਦਾ। ਇਥੇ ਤਾਂ ਜ਼ਿਹੜਾ ਵੀ ਕੁਰਸੀ ਤੇ ਬੈਠ ਜਾਵੇ ਉਹ ਸ਼ਹਿਨਸ਼ਾਹ ਬਣ ਜਾਂਦਾ ਹੈ। ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ Director ਤੋਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਆਯਾ ਉਸ ਨੂੰ ਕੁਝ ਪਤਾ ਹੈ ਕਿ ਬਟਾਲੇ ਵਿਚ ਕੀ ਮਾਲ ਬਣਦਾ ਹੈ, ਕਿਤਨਾ ਬਣਦਾ ਹੈ ਕਿਸ ਕਿਸ specification ਦਾ ਬਣਦਾ ਹੈ ਅਤੇ ਉਹ ਕਿਸ ਤਰ੍ਹਾਂ ਬੇਚਿਆ ਜਾ ਰਿਹਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ Central Government ਤੇ ਨੁਕਤਾਚੀਨੀ ਨਹੀਂ ਕਰਨਾ ਚਾਹੁੰਦਾ ਲੇਕਨ ਇਕ ਵਾਕਿਆ ਦਸਦਾ ਹਾਂ। ਮੈਂ ਇਕ ਵਾਰ ਦਿੱਲੀ ਗਿਆ ਤਾਂ ਮੇਰਾ ਇਕ ਵਾਕਿਫ ਮਿਲਿਆ ਜਿਸਦਾ ਨਾਂ ਦਰਸ਼ਨ ਸਿੰਘ ਸੀ। ਉਸ ਨੂੰ special study ਵਾਸਤੇ ਅਮਰੀਕਾ ਭੇਜਿਆ ਗਿਆ ਅਤੇ ਉਸ ਤੇ 32,000 ਰੁਪਿਆ ਖਰਚ ਹੋਇਆ। ਲੇਕਨ ਜਦੋਂ ਉਹ ਪਾਸ ਕਰਕੇ ਆ ਗਿਆ ਤਾਂ ਸਾਰੇ ਮੁਲਕ ਵਿਚ ਕੋਈ ਜਗ੍ਹਾ ਨਹੀਂ ਸੀ ਜਿਥੇ ਉਹਦੀ training ਤੋਂ ਫਾਇਦ ਉਠਾਇਆ ਜਾ ਸਕਦਾ।

ਇਹ ਠੀਕ ਹੈ ਕਿ ਮੈਂ American experts ਦਾ ਹਾਮੀ ਨਹੀਂ। ਕਿਹ ਜਾਂਦਾ ਹੈ ਕਿ ਸਾਨੂੰ American phobia ਹੋ ਗਿਆ ਹੈ। ਇਹ ਗਲ ਨਹੀਂ। ਕੋਈ ਫਕਤ ਸੀ ਕਿ America experts ਦਿੰਦਾ ਸੀ ਤੇ Russia ਵੀ ਉਨ੍ਹਾਂ ਕੋਲੋਂ

experts ਲੈ ਲੈਂਦਾ ਸੀ। ਪਰ ਉਹ ਵਕਤ ਹੋਰ ਸੀ। ਉਸ ਵੇਲੇ ਅਮਰੀਕਾ imperialism ਦਾ spearhead ਨਹੀਂ ਸੀ ਜਿਸ ਤਰ੍ਹਾਂ England ਬਣਿਆ ਹੋਇਆ ਸੀ। ਹੁਣ ਅਮਰੀਕਾ imperialism ਦਾ spearhead ਬਣਿਆ ਹੋਇਆ ਹੈ। ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਨੂੰ Macdonald case ਯਾਦ ਹੋਵੇਗਾ। ਇਸ case ਵਿਚ experts ਨੇ spying ਦਾ ਕੰਮ ਕੀਤਾ ਸੀ। ਸਾਡਾ ਵਿਚਾਰ ਹੈ ਕਿ America ਸਾਮਰਾਜੀ ਮੁਲਕ ਹੁੰਦਿਆਂ ਹੋਇਆਂ ਲੜਾਈ ਦੀ ਤਰਫ ਜਾ ਰਿਹਾ ਹੈ। ਅਤੇ ਇਨ੍ਹਾਂ ਦੇ experts ਜ਼ਰੂਰ spying ਦਾ ਕੰਮ ਕਰਨਗੇ। ਇਕ ਗਲ ਮੈਂ ਹੋਰ ਕਹਿਣੀ ਚਾਹੁੰਦਾ ਹਾਂ ਤੇ ਉਹ housing ਦੇ ਬਾਰੇ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਸ੍ਰੀ D. D. Puri ਅਤੇ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਜੀ ਸੁਰਜੀਤ ਨੇ ਕਿਹਾ ਹੈ labour ਵਾਸਤੇ ਮਕਾਨ ਬਣਾਉਣ ਦਾ ਕੰਮ ਬੜਾ ਚੰਗਾ ਹੈ। ਹੋਰ ਮੈਂ ਵੀ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਹੋ ਜਿਹੇ ਮਕਾਨ ਬਣਨੇ ਚਾਹੀਦੇ ਹਨ। ਪਰ ਇਨ੍ਹਾਂ ਦੀ ਵਰਤੋਂ ਲਈ ਜੋ ਸ਼ਰਤਾਂ ਲਗਾ ਦਿਤੀਆਂ ਹਨ ਬਹੁਤ ਔਖੀਆਂ ਹਨ। ਪਹਿਲੀ ਸ਼ਰਤ ਇਹ ਹੈ ਕਿ ਮਜ਼ਦੂਰ ਕਿਸੇ registered factory ਦਾ ਹੋਵੇ। ਦੂਸਰੀ ਇਹ ਕਿ ਸਤਾਂ ਦਿਨਾਂ ਵਾਸਤੇ ਉਹ ਬੇਕਾਰ ਹੋ ਜਾਏ ਤਾਂ ਮਕਾਨ ਖਾਲੀ ਕਰੇ। ਇਹ ਇਕ ਗਰੀਬ ਆਦਮੀ ਕਿਵੇਂ ਕਰ ਸਕਦਾ ਹੈ। ਉਹ ਕਿਥੇ ਜਾਏ। ਫੇਰ ਕਰਾਇਆ ਬਿਜਲੀ ਤੇ ਪਾਣੀ ਦੇ ਬਗੈਰ ਦਸ ਰੁਪਿਆ ਹੈ। ਇਹ ਕਰਾਇਆ 40, 50 ਰੁਪੇ ਮਾਹਵਾਰ ਲੈਣ ਵਾਲਾ worker Amritsar ਵਿਚ ਨਹੀਂ ਦੇ ਸਕਦਾ। ਇਹ ਸ਼ਰਤਾਂ ਹਟਾ ਦੇਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ।

ਸ਼੍ਰੀ ਫੈਲਤ ਰਾਮ (ਕੈਂਥਲ): ਸਪੀਕਰ ਸਾਹਿਬ, ਦੁਨਿਆ ਕੇ ਅੰਦਰ ਦੋ ਭਾਗਾਂ ਪਰ ਬਹੁਤ ਗ਼ੈਰ ਹੋ ਰਹਾ ਹੈ। ਏਕ ਯਹ ਹੈ ਕਿ ਦੁਨਿਆ ਕੀ ਫੈਲਤ ਕੈਸੇ ਕਢਾਈ ਜਾਏ ਐਰ ਫ਼ੂਸਰੀ ਯਹ ਕਿ ਉਸਕੀ ਠੀਕ ਤਕਸੀਮ ਕੈਸੇ ਹੋ। ਯਹ ਦੋ ਮਸਲੇ ਦੁਨਿਆ ਕੇ ਸਾਮਨੇ ਹੈਂ। ਮੈਂ ਦੇਖਤਾ ਹੂੰ ਕਿ ਹਮਾਰੀ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਪਹਲੇ ਮਸਲੇ ਪਰ ਕਢੇ ਗ਼ੈਰ ਐਰ ਹਮਦਰਦੀ ਸੇ ਅਮਲ ਕਿਆ ਹੈ। ਫ਼ੂਸਰੇ ਮਸਲੇ ਕੇ ਬਾਰੇ ਮੈਂ ਫ਼ਜ਼ ਸੇ ਸੁਤਫਿਕ ਨਹੀਂ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਜ਼ਮੀਨ ਕੇ ਮਸਲੇ ਕੋ ਕਢੀ ਖ਼ੂਬੀ ਸੇ ਨਿਭਾਯਾ ਹੈ। ਫ਼ਿਸ ਕੇ ਲਿਯੇ ਬਹੁਤ ਅਚਛੇ ਕਥਾਨੀਨ ਬਨਾਯੇ ਹੈਂ। ਅਨਹੋਂਨੇ ਫਿਲਾਸਫ਼ਰੀ ਐਰ ਸੰਜੀਵਾ ਮਿਯਾਜ ਲੋਗਾਂ ਕਾ ਕਹਨਾ “land for the tillers” ਸਚ ਕਰ ਦਿਖਾਯਾ ਹੈ। ਲੇਕਿਨ ਜਬ ਮੈਂ ਸ਼ਹਰੀ ਫੈਲਤ ਪਰ ਨਜ਼ਰ ਡਾਲਤਾ ਹੂੰ ਤੋ ਮੇਰੀ ਤਸਲਲੀ ਨਹੀਂ ਹੁੰਦੀ। ਮੇਰੇ ਵਿਚਾਰ ਮੈਂ industry for the workers ਹੁੰਦੀ ਚਾਹਿਯੇ। ਯਹ ਸ਼ਰਮ ਕੀ ਭਾਤ ਹੈ ਪਰਨਤੁ ਮੈਂ ਕਹਨੇ ਪਰ ਸਜਬੂਰ ਹੂੰ ਕਿ ਸ਼ਹਰੀ ਫੈਲਤ ਕੀ ਤਕਸੀਮ ਕਾ ਠੀਕ ਪ੍ਰਬੰਧ ਨਹੀਂ ਐਰ ਯਹ ਹਮੇਂ ਅਜ਼ਾਦੇ ਨੀ ਕਰਨਾ ਹੋਗਾ। ਸ਼ਹਰੀ ਫੈਲਤ ਕੀ ਠੀਕ ਤੌਰ ਪਰ ਤਕਸੀਮ ਕਰਨੇ ਕੇ ਲਿਯੇ ਸਰਕਾਰ ਨੇ ਅਭੀ ਤਕ ਕੋਈ ਕਦਮ ਨਹੀਂ ਚਲਾਯਾ। ਅਗਰ ਪੰਜਾਬ ਸਰਕਾਰ ਫੈਲਤਸੰਦ ਐਰ ਏਹਲੇਫ਼ਕਤਦਾਰ ਜ਼ਮੀਨਦਾਰੀ ਕੀ ਫੈਲਤ ਗਰੀਬ ਕਿਸਾਨੀ ਕੋ ਦੇ ਸਕਦੀ ਹੈ ਤੋ ਸ਼ਹਰੀ ਮੈਂ ਫੈਲਤ ਕੀ ਤਕਸੀਮ ਕਾ ਕਾਮ ਫ਼ਿਸੀ ਜੋਰ ਐਰ ਫ਼ਿਸੀ ਤਨਾਸੂਬ ਸੇ ਕਯੋਂ ਨਹੀਂ ਕਿਆ ਜਾਤਾ। ਯਹਾਂ ਲੂਟਨੇ

[श्री दौलत राम]

मे मेरा मुद्दा गरीब अवामलनास को मुसावी हिस्सा देना है। मुझे अप.सोस है कि देहात की निसबत शहरों में अशरे अशीर भी कम नहीं हुआ। कई दोस्तों ने कहा है कि **industrial field** के अंदर बड़ी बड़ी इसलाहों की जरूरत है। मिसाल के तौर पर कहा गया है कि **technical education** का प्रबन्ध बहुत बड़े पैमाने पर किया जाये। मैं इन दोस्तों से इस बात से मुतफिक हूँ। परन्तु मेरा बहना है कि यहाँ एक बुनियादी तबदीली या जिसे इनक्लाव कहना चाहिये लाया जाये। वह इस तरह हो सकता है कि **factory for the worker** करार दे दी जायें। गरीब **workers** के लिए पंजाब सरकार ने अभी तक कुछ नहीं किया। यह मेरा सरकार के खिलाफ सीधा इलजाम है। सरकार ने शहर के लोगों के लिये एक मुसावी सतह पैदा करने के लिये कोई इन्तजाम नहीं किया।

स्पीकर साहिब, सनअत केवल शहरों में दिखाई देती है। देहातों में सनअत का कोई प्रबन्ध नहीं। मैं समझता हूँ कि सरकार को सूबे की 80 फी सदी आबादी की तरफ भी ध्यान देना चाहिये। जब ही सरकार को कहा जाता है कि देहात में भी सनअत की तरक्की के लिये कुछ किया जायें तो जवाब मिलता है कि रुपया नहीं। मैं कहता हूँ कि जब शहरों की तरक्की के लिये करोड़ों रुपया **Central Govt.** से लिया जा सकता है तो 4 या 5 करोड़ रुपया देहातियों की सनअती तरक्की के लिये क्यों नहीं लिया जा सकता?

श्री बनारसी दास गुप्ता (थानेसर) : माननीय स्पीकर साहिब, आज बहुत मुद्दत के बाद आपने मुझ पर कृपा की है।

पंजाब एक **agricultural province** है। यहाँ की बहुत भारी आबादी **agriculture** पर निर्भर है। लेकिन इस आबादी को छोड़ कर कोई 25 या 30 फी सदी आबादी ऐसी है जो बेकार रहती है। मेरा विचार है कि अगर इस आबादी को **industry** पर लगाया जाये तो पंजाब एक अच्छा खासा **welfare** पंजाब बन सकता है। स्पीकर साहिब, पंजाब के अन्दर और खास तौर पर हमारे जिले में **industry** के दो **centre** खोले गये थे। एक नीलोखेड़ी में, दूसरा पानीपत में। नीलोखेड़ी का जो हशर हुआ वह आप को मालूम है। वहाँ **Central Government** ने करोड़ों रुपया लगाया। पहले तो सब को जोश था खूब काम हुआ, परन्तु अब यह हालत है कि सामान नीलाम हो रहा है। पानीपत की हालत यह है कि लोग-मजबूर होकर बाहिर जा रहे हैं। मेरे विचार में हमारी पंजाब सरकार का यह कर्तव्य होना चाहिये कि पंजाब के तमाम 12 जिलों में जहाँ तक हो सके **cottage industries** को फिरोग दे।

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਉਹ ਸੂਬੇ ਵਿਚ **industries** ਦੇ ਵਿਕਾਸ ਲਈ ਬਹੁਤ ਕੁਝ ਕਰ ਰਹੇ ਹਨ ਖਾਸ ਤੌਰ ਤੇ ਛੋਟੀਆਂ ਛੋਟੀਆਂ **industries** ਨੂੰ **develop** ਕਰਨ ਦੇ ਖਾਸ ਕਦਮ ਉਠਾ ਰਹੇ ਹਨ ਪਰੰਤੂ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੇਰਾ ਜ਼ਿਲਾ ਹੁਸ਼ਿਆਰਪੁਰ ਦਸਤਕਾਰੀ ਦੇ ਲਿਹਾਜ਼ ਨਾਲ ਬਹੁਤ ਪਿਛੇ ਹੈ। ਉਥੇ ਕਾਫੀ

ਮਿਕਦਾਰ ਵਿਚ ਬਗੜ ਘਾ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ਤੇ ਬਾਸ ਵੀ ਕਾਫੀ ਹੁੰਦਾ ਹੈ। ਇਸ ਲਈ ਕਾਗਜ਼ ਤੇ ਗੱਤੇ ਬਾਨਾਉਣ ਦੇ ਕਾਰਖਾਨੇ ਇਥੇ ਖੋਲ੍ਹੇ ਜਾ ਸਕਦੇ ਹਨ ਤੇ ਗਰੀਬਾਂ ਨੂੰ ਰੋਜਗਾਰ ਮਿਲ ਸਕਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਤਹਿਸੀਲ ਵਿਚ ਪੱਥਰ ਬਹੁਤ ਹੁੰਦਾ ਹੈ ਜਿਸ ਅਨੁਸਾਰ ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਨੰਗਲ ਵਿਚ ਸ਼ੀਸ਼ੇ ਦਾ ਕਾਰਖਾਨਾ ਖੋਲ੍ਹਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਵਰੋਜਾ ਵੀ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਕਾਫੀ ਹੁੰਦਾ ਹੈ ਜਿਸ ਨਾਲ ਚਲ ਰਹੇ ਪ੍ਰਾਈਵੇਟ ਕਾਰਖਾਨਿਆਂ ਨੂੰ ਹੋਰ ਭੀ ਤਰੱਕੀ ਦਿਤੀ ਜਾ ਸਕਦੀ ਹੈ ਤੇ ਇਸ ਦੇ ਵੀ ਕਾਰਖਾਨੇ ਇਥੇ ਲਗ ਸਕਦੇ ਹਨ। ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਸਾਰੇ ਕਾਰਖਾਨੇ ਇਸ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਖੋਲ੍ਹੇ ਜਾਣ ਤਾਂ ਇਥੇ industry ਦੀ ਕਾਫੀ ਤਰੱਕੀ ਹੋ ਸਕਦੀ ਹੈ ਪ੍ਰੰਤੂ ਮੈਨੂੰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਇਸ ਜ਼ਿਲ੍ਹੇ ਵਲ ਕੋਈ ਖਾਸ ਧਿਆਨ ਨਹੀਂ ਦੇ ਰਹੀ। ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀਆਂ ਛੋਟੀਆਂ ਛੋਟੀਆਂ ਦਸਤਕਾਰੀਆਂ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਸਨ ਅਰਥਾਤ ਖੱਡੀਆਂ ਦਾ ਕੰਮ ਹੋ ਰਿਹਾ ਸੀ ਜਿਹਦੇ ਤੇ ਗਰੀਬ ਲੋਕਾਂ ਦਾ ਗੁਜ਼ਾਰਾ ਸੀ, ਉਹ ਖੱਡੀਆਂ ਦਾ ਕੰਮ ਬਿਲਕੁਲ ਖਤਮ ਹੋ ਗਿਆ ਹੈ। ਇਹ ਲੋਕ ਅਜ ਕਲ ਬੇਰੋਜਗਾਰ ਹਨ। ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਜੋ industrial school ਖੋਲ੍ਹਿਆ ਹੋਇਆ ਹੈ ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਿੰਡਾਂ ਵਿਚ ਖੱਡੀਆਂ ਦੇ ਕੰਮ ਨੂੰ ਤਰੱਕੀ ਦਿਤੀ ਜਾਵੇ। ਚਮੜਾ ਰੰਗਨ ਤੇ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਪਾਲਨ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਏ। ਖੇਤਾਂ ਦੇ ਕਿਨਾਰੇ ਕਿਨਾਰੇ ਸ਼ਹਿਤੂਤਾਂ ਦੇ ਦਰੱਖਤ ਲਗਾਏ ਜਾਣ ਤੇ ਕੀੜੇ ਪਾਲੇ ਜਾਣ ਜਿਹਦੇ ਨਾਲ ਇਸ ਜ਼ਿਲ੍ਹੇ ਨੂੰ ਕਾਫੀ ਫਾਇਦਾ ਪਹੁੰਚ ਸਕਦਾ ਹੈ। ਇਸ ਦੇ ਇਲਾਵਾ, ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ ਆਪ ਦੀ ਰਾਹੀਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਦਸਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਛੋਟੀਆਂ ਦਸਤਕਾਰੀਆਂ ਜਾਰੀ ਕਰਨ ਲਈ ਹਰੀਜਨਾਂ ਨੂੰ ਕਰਜ਼ੇ ਤੇ ਗ੍ਰਾਂਟਾਂ ਦਿਤੀਆਂ ਜਾਨ। ਕਰਜ਼ਿਆਂ ਦੀ ਤਸਦੀਕ ਕਰਨ ਲਈ ਉਥੇ ਇਨਸਪੈਕਟਰ ਜਾਂਦੇ ਹਨ ਤੇ ਕਾਗਜ਼ੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਪ੍ਰੰਤੂ ਉਸ ਦੇ ਬਾਅਦ ਕਈ ਮਹੀਨਿਆਂ ਦੀ ਇੰਤਜ਼ਾਰ ਕਰਨ ਦੇ ਬਾਅਦ ਵੀ ਉਨ੍ਹਾਂ ਗਰੀਬਾਂ ਨੂੰ ਕਰਜ਼ਾ ਨਹੀਂ ਮਿਲਦਾ। ਸ਼ਾਮ ਚੌਰਾਸੀ ਵਿਚ ਇਕ ਆਦਮੀ ਨੇ 2,000 ਰੁਪਏ ਦਾ ਕਰਜ਼ਾ ਲਿਆ ਸੀ ਜਦੋਂ ਇੰਸਪੈਕਟਰ ਤਸਦੀਕ ਕਰਨ ਲਈ ਉਥੇ ਪੁੱਹਚਿਆ ਤਾਂ ਉਸ ਇੰਸਪੈਕਟਰ ਦੀ ਚਾਹ ਪਾਣੀ ਨਾਲ ਬੜੀ ਖਾਤਰ ਕੀਤੀ ਅਤੇ ਉਸ ਨੂੰ ਵਾਪਿਸ ਕਰ ਦਿਤਾ। ਪ੍ਰੰਤੂ ਹਾਲਾਂ ਤਕ ਉਹਨੂੰ ਉਹ ਕਰਜ਼ਾ ਨਹੀਂ ਮਿਲਿਆ। ਇਸ ਲਈ ਮੈਂ ਗਵਰਨਮੈਂਟ ਅਗੇ ਬਿਨੇ ਕਰਾਂਗਾ ਕਿ ਉਹ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਕਰਜ਼ੇ

[**ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ**]

ਤੇ ਗ੍ਰਾਂਟ ਦੇਣ ਦਾ ਪ੍ਰਬੰਧ ਕਰੇ ਤਾਂ ਜੋ ਇਹ ਲੋਕ ਸ਼ੌਕ ਨਾਲ ਕੰਮ ਕਰ ਸਕਣ ਜਿਸ ਨਾਲ ਪਿੰਡਾਂ ਦੇ ਗਰੀਬ ਹਰੀਜਨ ਭਰਾਵਾਂ ਦੀ ਹਾਲਤ ਠੀਕ ਹੋ ਸਕੇ । ਖੜੀ ਤੋਂ ਚਮੜਾ ਰੰਗਨ ਦੇ ਕੰਮ ਵਲ ਸਰਕਾਰ ਪੂਰਾ ਪੂਰਾ ਧਿਆਨ ਦੇਵੇ ।

ਸ਼੍ਰੀ ਧਰਮ ਬੀਰ ਬਾਸਿਠ (ਹਸਨਪੁਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਕੁਝ ਭਾਈ **opposition** ਦੀ ਤਰਫ਼ से बोले हैं उन्होंने और खास तौर पर मेरे माननीय मित्र सरदार हरकिशन सिंह सुरजीत ने फरमाया है कि **credit** कुछ नहीं बढ़ा । यह तो ठीक है कि **credit** नहीं मिलता लेकिन क्यों नहीं मिलता ? इस सिलसिले में मुझे एक मिसाल याद आ गई है । जर्मनी और इंग्लैंड में लड़ाई हो रही थी और हवाई जहाज शोर मचाते थे । एक लाला जी चौधरी से बोले, “चौधरी साहिब ! डर लगता है कहीं ऐसा न हो कि यहां भी खतरा हो जाये” । चौधरी साहिब बोले, लाला जी ! जब मैं मौजूद हूँ तो खतरा काहे का” । तो लाला जी ने जवाब दिया कि सच तो यह है कि मुझे आप से ही डर लगता है । मैं अर्ज़ करना चाहता हूँ कि यही हालत है मेरे दोस्त सरदार हरकिशन सिंह सुरजीत की भरतरी मुझे इस सिलसिले में एक शेर याद आ गया है—

जाते हुए कहते हैं कियामत को मिलेंगे ।

जैसे कि कियामत का है गोया कोई दिन और ॥

ਸਪੀਕਰ ਸਾਹਿਬ, भरतरी हरि जी का एक श्लोक है जिस में कहा गया है कि क्रील पौंदे को अगर पत्ते नहीं लगते तो इस में बसन्त ऋतु का क्या कसूर ? ऐसे ही चातक के मुंह में बूंद नहीं पड़ती पानी को तो मेघ का क्या कसूर ? अगर एक पक्षी है जिसे दिन में दिखाई नहीं देता तो सूरज देवता का क्या कसूर ? सप्रीकर साहਿब, जो कुछ किसी के ललाट में लिखा गया है वह तो वैसे ही रहेगा । इस लिये में कहना चाहता हूँ कि **industrial policy** जिस का जिक्र 1947 में किया गया था उस के मुताबिक हम देखते हैं तो मालूम होता है कि पंजाब सरकार ने इस मामले में भारी कोशिश की है ।

हम देखते हैं कि 1951-52 में **industries** पर बजट में 26 लाख का प्रबन्ध किया गया था, 1952-53 में भी 26 लाख का प्रबन्ध किया गया था और 1953-54 में 55 लाख रुपये की रकम रखी गई है । अगर हम **Development Programme** की पांच साला स्कीम को देखें तो बम्बई और उत्तर प्रदेश को छोड़कर पंजाब ने सारे प्रान्तों से अधिक **industries** पर खर्चा रखा है यानी **Development Budget** का 2.5 प्रतिशत हिस्सा । खास तौर पर इस **demand** को ख्याल में रखते हुए मैं यह कह सकता हूँ कि पंजाब में **industry** ने काफी तरक्की की है । चितरंजन में इंजन बनाने की **state factory** है । और भी देश में बड़े बड़े कारखाने हैं । परन्तु भारत का जो **general pattern** है उसे मैं आप के सामने पढ़ता हूँ ।

This pattern of non-agricultural occupation is only to be expected in a Society where industrialisation has been halting and cottage industries prominent.

मतलब यह है कि जहाँ पांच आदमी खेती बाड़ी का काम करते हैं तो एक **industry** या **commerce** में होता है । अब हमारी सरकार ने इस सिलसिले में क्या किया है वह मैं बताना चाहता हूँ ।

Industrial Education के सिलसिले में गवर्नमेंट ने 19 boys schools और 8 girls schools खोले हैं और 6 Private-aided Schools जारी किये हैं। 16 Vocational Centres जिन में Primary तक तालीम भी दी जाती है। ट्रैक्टर और बिजली की training भी दी जाती है। फार्मों में mulberry के दरख्त लगाने के लिये गवर्नमेंट ने 63,000 रुपया रखा है। यह जिला कांगड़ा के लिये है जहां रेशम का काम होता है। wool carding plant लगाने का प्रबन्ध किया गया है, जिस का खास तौर पर जिक्र करना चाहता हूं। Technical Education के लिये Ambala City में 3,50,000 लाख रुपया दिया जा रहा है, Private institutions के लिये 3,23,000 रुपया दिया जा रहा है।

खां अब्दुल गफ्फार खां : इन स्कूलों के diploma-holders को गवर्नमेंट recognise नहीं करती।

श्री धर्म वीर बासिष्ठ : पंजाब में sports goods का काम भी बड़े पैमाने पर हो रहा है। जो sports का काम पहले सियालकोट में हुआ करता था अब उसी पैमाने पर काम जालंधर और बटाला में हो रहा है। Best tennis ball और hockey sticks यहां तैयार की जाती हैं। यहां पर लगभग एक करोड़ रुपये का खेलों का सामान एक साल में तैयार होता है। कुछ अर्से के बाद इससे ज्यादा सामान पैदा करने की आशा की जा सकती है। अगर इस के बावजूद भी देखने वालों को कुछ न दिखाई दे तो मैं कहूंगा कि यह देखना उन के मुकद्दर में नहीं।

श्री चान्द राम अहलावत (गुज्जर) : स्पीकर साहिब, इस मुल्क को एक खेती प्रधान मुल्क कहा जाता है। इस लिये आज जो हमारे पंजाब का बजट पेश हुआ है उस 23 करोड़ रुपये के बजट में केवल 55 लाख रुपया industries के लिये रखा गया है। यह उस आबादी के लिये है जो आबादी industries पर अपने गुजारे का इगहसार रखना चाहती है। जैसा मैंने budget discussion पर कहा था, इस तरह की भारी रकम मुहंथ्या करके उन लोगों के मुफाद को जिन का गुजारा खेती पर है एक तरह से ज्यादा और गैरजरूरी importance दी जा रही है। यह ठीक है कि इस बजट में पिछले सालों के बजट के मुकाबले में कई बातों का अर्थात् खड़ी उद्योग और चमड़ा रंगने के कामों को सीखने के लिये तालीम का नये रूप से और नये ढंग से इंतजाम किया गया है लेकिन जहां कि हमें ख्याल था आजादी हासिल करने के बाद उतना ध्यान नहीं दिया जा रहा जितना कि देना चाहिये था। मेरे माननीय मित्र मेठी साहिब ने विस्तार से बताया था कि Industries के महकमे की direction इस वक्त expert हाथों में नहीं है। जो लोग cottage industries पर गुजारा करते हैं। उन लोगों का जो मुफाद है, रहन सहन का तरीका है और cottage industries का मियार है उस की तरफ ध्यान नहीं दिया जाता।

इस लिये मैं यह अर्ज करना चाहता हूं कि Industries पर जो रुपया खर्च किया जाए उस का ज्यादा हिस्सा Cottage Industries पर खर्च किया जाए। इस मकसद के लिये पिछले साल भी कुछ रुपया रखा गया था। मगर मुझे अफसोस है कि Revised Estimates में उस रकम में से 6 लाख रुपये की बचत

[श्री चांद राम ग्रहलावत]

दिखाई गई है। मैं, श्रीमान् जी, आप का ध्यान हमारे समाज के देहात के pattern की ओर दिलाता हूँ। यह कहा जाता कि देहात में लोग ज्यादातर जरायत का काम करते हैं। परन्तु मैं आप को बताना चाहता हूँ कि देहात की 30 फीसदी आबादी लोहारों, चमारों, तरखानों, जुलाहों, दस्तकारों आदि की है। उन लोगों का standrad of living ऊंचा करने का ख्याल किया जाना चाहिये। जिस तरह जरायती काम करने वालों को तकावी कर्जें, ग्रांट और दूसरी सहूलतें दी जाती हैं, उन लोगों को भी वैसी सहूलतें दी जाएं। अगर वह लोग कर्जें मांगते हैं तो उन से security मांगी जाती है। वह लोग जो have-nots हैं क्या security दे सकते हैं। जब हम welfare state बना रहे हैं तो हमें इन लोगों का भी ख्याल रखना चाहिये।

श्री कन्हैया लाल बुटेल (पालमपुर) : प्रधान जी, Industries उन इलाकों में चलाई जा सकती हैं जहां कच्चा माल मुहैया हो। इस लिये मैं समझता हूँ कि जिला कांगड़े में काफी ऐसी ज़ीजें हैं जो पंजाब के दूसरे हिस्सों में नहीं पाई जाती हैं। मिसाल के तौर पर रीठे शाहपुर से ले कर बैजनाथ तक एक लाख मन होते हैं। वह बमह गुठलियों के बाहर भेजे जाते हैं। एक तो उन को बन्द करने के लिये ज्यादा बोरियों की जरूरत होती है। दूसरे किराया ज्यादा लगता है। इस लिये अगर ऐसे कारखाने कांगड़े में बनाए जाएं जहां रीठों का powder बनाया जाए जिस शकल में वह अमरीका में काम आता है तो इस से कांगड़े वालों को बीस गुना ज्यादा कीमत मिल सकती है और कई आदमियों को उन कारखानों में काम मिल सकता है।

फिर ऊन पालमपुर और कुल्लू के इलाके में काफ़ी होती है जो सारी की सारी धारीवाल और कानपुर के कारखानों में चली जाती है। अगर उस ऊन से कांगड़े में कम्बल और पट्टियां बनाई जाएं तो लोगों को काफी रुपया मिल सकता है।

इसी तरह सारे हिंदुस्तान में जो 5,000 Tea planters हैं उन में से आधे कांगड़े में हैं मगर वहां पर plantation के लिये केवल 886 एकड़ जमीन है जब कि सारे हिंदुस्तान में 9,600 एकड़ है। इस तरह planters की तादाद तो कांगड़े में हिंदुस्तान से आधी है मगर plantation वाली जमीन वहां पर 1/9 हिस्सा है। वहां पर हरेक planter के हिस्से औस्तन चार एकड़ आते हैं। इस लिये वह छोटे छोटे planters वहां पर चाए के कारखाने कैसे लगा सकते हैं? अगर महकमा Industries वहां कारखाने लगा दे जिन्हें मैं पत्ती तैयार हो तो लोगों को काफ़ी फायदा हो सकता है और सरकार को भी लाभ हो सकता है।

(At this stage Shri Ram Sarup was called upon to speak.)

श्री राम सरूप (बुटाना) : मैं, श्रीमान् जी, मुआफ़ी चाहता हूँ।

अध्यक्ष महोदय : नहीं नहीं, जरूर बोलिये। नहीं तो हम यह समझेंगे कि आप बोल ही नहीं सकते।

श्री राम सरूप (Cheers) : स्पीकर साहिब आठ मार्च से यह सेशन लगा हुआ है। आज 25 तारीख हो गई और आज आप को याद आ गया। (हंसी)। पांच मिनट में तो कुछ कहा नहीं जा सकता। मैं ने तो यही मुनासिब समझा था कि न बोलूं। अगर 15 मिनट दिये जाएं तो कुछ हो सकता है।

अध्यक्ष महोदय : पन्द्रह मिनट तक तो आप बोल ही नहीं सकेंगे ।

श्री राम सरूप : पहले जो आजाद मुल्क हैं उन में Industries पर बहुत ज्यादा तवज्जुह दी जाती है क्योंकि किसी मुल्क की खुशहाली का दारोमदार वहां की सनअत पर होता है । मुझे अफसोस है कि हमारे पंजाब में महकमा Industries को बहुत कम ऐहमियत दी जाती है । इस वक्त देश के सामने बेकारी का सवाल है; भूख का सवाल है । परन्तु मैं समझता हूं कि इस समय पंजाब में बेशुमार दस्तकारियां खराबी की हालत में हैं । जुलाहों को देखें । यह कितना माल बनाते थे । आज उन को देहात में कमीन कहा जाता है । इसी तरह लुहार को, जूता बनाने, वाले को कमीन कहा जाता है । देहातों में उन को बहुत छोटा दरजा दिया गया है । हमारी हकूमत के बजट के अन्दर दस्तकारी की तरक्की के लिये कोई ठीक प्रबन्ध नहीं किया गया । केवल चंद एक चीजों की गई है । केवल खड्डी की दस्तकारी के लिये पन्द्रह, बीस हजार रुपये रखे गए हैं । सोनीपत में चीनी के बरतन बनाने का कारखाना लगाया गया था और उस स्कूल में केवल चार, पांच लड़के आते हैं । उस कारखाने का कोई प्रापेगण्डा नहीं किया गया और न ही बजट में उस के लिये कोई प्रबन्ध किया गया है । पंजाब में चीनी के बरतन बाहर से मंगाए जाते हैं । इस लिये Pottery Industry की यहां बहुत जरूरत है । परन्तु इस के लिये यहां पर कोई काम नहीं होता । पढ़े लिखे और अमीर आदमी जार, चीनी के बरतन और सैट खरीदते हैं । मगर यहां पर यह काम नहीं किया जाता ।

फिर हमारे यहां लकड़ी बहुत है और लकड़ी का सामान बन सकता है । खेलों का सामान हरिजन बहुत बना सकते हैं जो हम सारी दुनिया को supply कर सकते हैं । • हमारे पंजाब में थोड़ा सा sports का सामान जालन्धर में बनता है । परन्तु इस की तरक्की के लिये बजट में कोई प्रबन्ध नहीं किया गया ।

हमारे यहां पर देहातों में कई उद्योग धंधे हैं जिन की तरक्की के लिये रुपया दिया जाना चाहिये । लोहारों को मदद दी जाए तो वे चाकू, छुरियां, कैंचियां और तलवारें बना सकते हैं । जमींदार लोग उन को उजरत के तौर पर अनाज देते हैं और वह भी time पर नहीं । उन के आपस में झगड़े चलते रहते हैं ।

Mr. Speaker : That will do. Please resume your seat.

Shri Ram Sarup : Thank your, Sir.

श्री निरंजन दास धीमन (फिल्लौर) : स्पीकर साहिब, दिल तो चाहता है कि वजीर साहिब को congratulate करूं, मगर करूं तो कैसे करूं ? Industry एक ऐसी चीज है जिस पर हर देश या सूबे की तरक्की निर्भर होती है । इस की उन्नति के बारे में हम हमेशा कितनी ही बातें करते हैं । Government की तरफ से भी अकसर कहा जाता है कि हम इस सिलसिले में यह कर रहे हैं, वह कर रहे हैं मगर जब हम बजट को पढ़ते हैं तो यह देख कर कि 15 करोड़ रुपये में से जो Development के लिये खर्च किया जाना है Industries के लिये केवल 56 लाख रुपये की रकम रखी गई है हमें सख्त हैरानी और अफसोस होता है ।

Finance Minister साहिब ने अपनी Budget speech में बताया था कि इस सूबे से जो चीजें दूसरे प्रान्तों में export होती हैं, उन

[श्री निरंजन दास धीमन]
 में तीन सब से बड़ी हैं— Chaff cutters 2.5 करोड़ रुपये के, Cycle parts 1.5 करोड़ के और sports का सामान .5 करोड़ रुपये की मालियत का। स्पीकर साहिब, इस ६ करोड़ रुपये के माल में से Chaff cutters 2.5 करोड़ रुपये की मालियत के export हुये हैं। Chaff Cutters Industries पंजाब की सब से बड़ी Industries में से है। इस में फिल्लौर, बटाला, मुरिडा आदि में हजारों मजदूर काम करते हैं। पंजाब को इस बात का गौरव है कि वह सारे देश की chaff cutters supply करता है। मगर स्पीकर साहिब, आज इस Industry की हालत बहुत खराब है। अगर आप फिल्लौर में तशरीफ ले जायें, तो मैं यकीन के साथ कह सकता हूँ कि 50 फीसदी कारखाने आप को बन्द पड़े मिलेंगे। अगर सरकार की पालिसी न बदली, तो कोई उम्मीद नहीं कि वह कारखाने फिर चल सकें। Finance Corporation ने उन को कर्ज देने से इनकार कर दिया है। Corporation तो शायद उन्हीं को कर्ज दे रही है जो पहिले ही सरमायादार हैं, जिनके पास पहले ही काफी रुपया है। Agricultural implements बनाने वाली दस्तकारियां उन की black list पर हैं। इस बात की ओर भी ध्यान नहीं दिया जाता कि बटाले में मुसलमानों के जाने के बाद बहुत सारे refugee भाइयों ने बड़ी मेहनत कर के मुसलमानों की छोड़ी हुई फैक्टरियों को चलाया था और अपनी रोजी कमाने के काबिल हो गये थे। अब न तो Finance Corporation उन को रुपया देने के लिये तैयार है और न ही कोई बैंक। सरकार को इस Industry की मुश्किलता की ओर जल्दी ध्यान देना चाहिये।

अब, स्पीकर साहिब, Cottage Industries की जो मदद की जा रही है, उस के बारे में भी सुन लीजिये। आज से सात साल पहिले अप्रा नामी गांव में Hosiery Industry इतनी अच्छी तरह से चल रही थी कि वहां की कोई ऐसी लड़की नहीं थी जो अपनी शादी होने से पहिले इस पर खर्च होने वाला रुपया कमा नहीं लेती थी। 150 छोटी फैक्टरियों में जो उस वक्त वहां पर चलती थीं आज चार या पांच रह गई हैं और फिर दावे किये जाते हैं कि Cottage Industry flourish कर रही हैं। मैं नहीं जानता कि कौन सी Cottage Industries यहां पर flourish कर रही हैं। अगर सरकार की यही policy रही और करोड़ों के बजट में से सिर्फ कुछ लाख रुपये उद्योग धंधे के विकास के लिये रखे जाते रहे, तो पंजाब कभी तरक्की नहीं कर सकेगा। भाकड़ा-नंगल स्कीम से जो 4 लाख किलोवाट बिजली पैदा होनी है, क्या वह सड़कों पर बलब लगाकर खर्च की जानी है (हंसी) आखिर उस बिजली की consumption कैसे होगी? जो Industry चल रही हैं, उन पर भी rate लगाये गये हैं—Rs 3 per house.

Mr. Speaker : Your time is over.

Shri Naranjan Das Dhiman : Sir. Give me just one minute.

Mr. Speaker : No, please resume your seat.

श्री राम कुमार बिट्टाट (भिवानी) : स्पीकर साहिब, मुझे से जब कोई पूछता है कि पंजाब सरकार की Industrial policy क्या है, तो मुझे बड़े अफसोस से जवाब देना पड़ता है, "किसी दस्तकारी स्कूल का संगे-बुनियाद रखना, किसी नये कारखाने की

opening ceremony करने के लिये जाना । (हंसी) स्पीकर साहिब, हमारी Government नें अभी तक यह निश्चय नहीं किया कि इस की उद्योग धंधों के सम्बन्ध में नीति क्या है और इसने किस ओर जाना है । कुछ Industries State की सहायता के बगैर चल रही हैं मगर जितनी development होनी चाहिये उतनी नहीं हो रही । अमृतसर में जहां पर 36 हजार spindles चलती थीं, आज 400 के करीब चल रही हैं । फिर साल में एक, दो महीने पानी नहीं मिलता और मिलों में काम बन्द करना पड़ता है जिस से देश को बड़ा नुकसान होता है । जब सरकार उन मिलों को जो इस से माली मदद नहीं मांगती कोई रुपया कर्ज नहीं मांगती, नहर का पानी ही नहीं दे सकती, तो Industry कैसे तरक्की कर सकती है । यह तो है बड़ी Industry का सवाल । Government का फर्ज है कि जब इस का ख्याल Nationalization की ओर नहीं है तो यह कम से कम लोगों को सलाह मशवरा और guidance तो दे कि फुलां raw material से जो प्रान्त में आसानी से मिलता है कारखाना चलाया जा सकता है । इस से लोगों को भी फायदा पहुंचेगा और हमारी State तरक्की कर सकेगी । कुछ समय पश्चात हिस्सार का इलाका खाद्यान्न का बहुत बड़ा centre बनेगा । अगर सरकार दिलचस्पी ले और लोगों को encourage करे तो वहां पर straw board industry बड़ी खुश असलूबी से चल सकती है । Holland का देश तमाम यूरोप और अमीका को straw board supply कर के लाखों रुपये कमा रहा है । तो सरकार को जरूर एक committee बनानी चाहिये जो इस बात की जांच करे कि कौन से raw material से कौन सी industry चलाई जा सकती है और इसे कैसे utilize किया जा सकता है ।

श्री चूनी लाल : (रिवाड़ी) : श्रीमान् जी, time बहुत थोड़ा है मगर मुझे आशा है कि आज आप मुझे कुछ मिनट बोलने देंगे । मुझे खुद वक्त की तंगी का ख्याल है, इस लिये ज्यादा नहीं बोलूंगा ।

रिवाड़ी का शहर पंजाब का ही एक शहर है । वहां एक बड़ी industry चल रही है । रिवाड़ी के कांसी पीतल के बरतन हिंदुस्तान के सब हिस्सों में जा कर बिकते हैं, लेकिन, स्पीकर साहिब, वहां पर एक बड़ी भारी दिक्कत है जिस की वजह से यह industry अच्छी तरह develop नहीं हो रही है । वहां पर बिजली के rates जितने high हैं, पंजाब में और कहीं भी नहीं । लोगों ने कारखानों में छोटे छोटे plants लगाये हुए हैं मगर बिजली उन को बहुत महंगी पड़ रही है । सरकार को उन की इस दिक्कत को दूर करने की ओर ध्यान देना चाहिये ।

स्पीकर साहिब, अभी तक यह नहीं मालूम हुआ कि रिवाड़ी के लिये कब सस्ती बिजली मिलगी, कब तक पानी मिलेगा । वहां हालत यह है कि वहां के लोग दूसरी जगहों से competition करने के काबिल न होने की वजह से कारखाने बंद कर रहे हैं । वहां पर सस्ती बिजली और पीने के पानी की बड़ी किल्लत है जैसा कि मैं पहले भी कह चुका हूं । अगर इन दोनों चीजों का वहां पर इन्तजाम हो जाए तो वहां की बेकारी भी दूर हो सकती है और industry develop

[ਸ੍ਰੀ ਚੂਨੀ ਲਾਲ]

ਹੋ ਸਕਦੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ ਮੇਰੇ ਸ਼ਹਰ ਮੇਂ ਇਤਨੀ ਬਕਾਰੀ ਹੈ ਕਿ F.Sc. ਪਾਸ Rickshaw ਚਲਾਏ ਹਨ ਅਤੇ ਕੁਲੀਆਂ ਦਾ ਕਾਮ ਕਰਦੇ ਹਨ। ਮੈਂ ਬਿਲਕੁਲ ਠੀਕ ਭਾਵ ਅਯੋਗ ਕਰਦਾ ਹਾਂ ਕਿ ਵੱਧਾਂ ਪਰ under-matric sweepers ਦਾ ਕਾਮ ਕਰਦੇ ਹਨ। ਲੇਕਿਨ ਹਮਾਰੀ ਸਰਕਾਰ ਇਸ ਬੇਕਾਰੀ ਨੂੰ ਦੂਰ ਕਰਨੇ ਕੇ ਲਿਯੇ ਕੋਈ ਕਦਮ ਨਹੀਂ ਚਲਾ ਰਹੀ। ਮੇਰਾ ਸੁਝਾਵ ਹੈ ਕਿ ਬੇਕਾਰੀ ਨੂੰ ਦੂਰ ਕਰਨੇ ਕੇ ਲਿਯੇ ਸਰਕਾਰ ਨੂੰ ਏਕ ਅਲਗ ਸਹਕਮਾ ਖੋਲਨਾ ਚਾਹਿਯੇ ਜਿਸ ਦਾ ਕਾਮ ਕੇਵਲ ਯਹ ਹੋਵੇ ਕਿ ਵੱਧ ਲੋਗਾਂ ਮੇਂ ਸੇ ਬੇਕਾਰੀ ਨੂੰ ਦੂਰ ਕਰੇ। ਤਮੀ ਹਮਾਰੇ ਦੇਸ਼ ਮੇਂ ਸੇ ਬੇਕਾਰੀ ਦਫਾ ਹੋ ਸਕਦੀ ਹੈ।

ਸਰਦਾਰ ਖੇਮ ਸਿੰਘ (ਅੰਮ੍ਰਿਤਸਰ) : ਪ੍ਰਧਾਨ ਜੀ ਸਾਡੀ ਸਰਕਾਰ ਨੇ 55 ਲਖ ਰੁਪਿਆ industry ਨੂੰ ਦੇਣ ਵਾਸਤੇ ਰਖਿਆ ਹੈ। ਮੈਨੂੰ ਬਹੁਤ ਖੁਸ਼ੀ ਹੈ ਕਿ ਇਸ ਦੇ ਜ਼ਰੀਏ ਪਿੰਡਾਂ ਦੀ industry ਤਰੱਕੀ ਕਰੇਗੀ। ਸਾਡੇ Finance Minister ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਹਰੀਜਨਾਂ ਨੂੰ ਖਾਸ ਤੌਰ ਤੇ ਮਦਦ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ General Administration ਤੇ ਬਹਿਸ ਵੇਲੇ ਵੀ ਅਰਜ਼ ਕੀਤੀ ਸੀ ਕਿ ਸਾਡੇ ਜ਼ਿਲੇ ਅਤੇ ਦੂਸਰਿਆਂ ਜ਼ਿਲਿਆਂ ਵਿਚ ਵੀ ਜਿਨ੍ਹਾਂ ਦਾ ਮੈਂ ਦੌਰਾ ਕੀਤਾ ਹੈ ਹਰੀਜਨਾਂ ਨੂੰ ਕੋਈ ਖਾਸ ਜਾਂ special ਮਦਦ ਨਹੀਂ ਦਿਤੀ ਜਾ ਰਹੀ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਸਰਕਾਰ ਨੂੰ ਪਿੰਡਾਂ ਦੀਆਂ small industries ਦਾ ਖਾਸ ਖਿਆਲ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਅਤੇ ਹਰੀਜਨਾਂ ਨੂੰ ਦਸਤਕਾਰੀ ਦੇ ਸੰਬੰਧ ਵਿਚ ਜ਼ਿਆਦਾ ਤੋਂ ਜ਼ਿਆਦਾ ਕਰਾਜ਼ ਅਤੇ ਗ੍ਰਾਂਟ ਦਿਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਉਹ ਇਸ ਤਰ੍ਹਾਂ ਤਰੱਕੀ ਕਰਨ ਦੇ ਕਾਬਲ ਹੋ ਸਕਨ ਫੇਰ leather industry ਦੀ ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਬੜੀ ਕਮੀ ਹੈ। ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ leather industry ਪਿੰਡਾਂ ਵਿਚ ਕਾਇਮ ਕਰੇ ਅਤੇ ਹਰੀਜਨਾਂ ਨੂੰ ਉਸ ਨੂੰ ਚਲਾਉਣ ਵਾਸਤੇ ਮਦਦ ਦੇਵੇ ਤਾਂ ਕਿ ਸਾਡਾ ਦੇਸ਼ ਵੀ ਤਰੱਕੀ ਕਰਕੇ ਦੂਸਰੇ ਦੇਸ਼ਾਂ ਦੇ level ਉਪਰ ਆ ਸਕੇ। ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰਨਾ ਚਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿੱਥੇ ਸਾਡੀ ਸਰਕਾਰ ਹਰੀਜਨਾਂ ਨੂੰ ਤਾਲੀਮ ਦੀ facility ਦੇ ਰਹੀ ਹੈ ਨੌਕਰੀਆਂ ਵਿਚ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ facility ਹੈ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਮੀਨ ਵੀ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਵਕਤ ਦੀ ਸਾਡੀ ਮੰਗ ਹੈ ਕਿ ਸਾਡੇ ਲੋਕਾਂ ਨੂੰ ਜ਼ਮੀਨਾਂ ਦਿਤੀਆਂ ਜਾਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਬਗੈਰ ਜ਼ਮੀਨ ਦੇ ਸਾਡੇ ਲੋਕ ਤਰੱਕੀ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਮੈਂ ਦੋਬਾਰਾ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ scheduled castes ਨੂੰ ਜ਼ਮੀਨਾਂ ਜ਼ਰੂਰ ਹੀ ਦਿਤੀਆਂ ਜਾਣ ਤਾਂ ਜੋ ਗ਼ਰੀਬ ਹਰੀਜਨਾਂ ਦੇ ਰਾਹੀਂ ਦੂਜੀਆਂ ਜ਼ਾਤਾਂ ਵਾਂਗੂੰ ਤਰੱਕੀ ਕਰ ਸਕਣ। ਮੈਂ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਪੁਰਕੋਰ ਅਪੀਲ ਕਰਾਂਗਾ ਕਿ ਉਹ ਗ਼ਰੀਬ ਹਰੀਜਨਾਂ ਨੂੰ ਬਿਨਾਂ ਕਿਸੇ ਮੁਆਵਜ਼ੇ Government waste land, ਜੋ 7 ਲਖ ਏਕੜ ਹੈ ਦੇ

श्री तगराम (खूइयां सरवर) : प्रधान जी, पंजाब में मुज़ारों का मसला बहुत जटिल पसला है। सरकारी आंकड़ों के अनुसार बेदखली के नोटिसों की संख्या 60,000 है। बाज़ लोग इस संख्या को एक लाख और बाज़ उस से भी ज़्यादा 3 लाख तक बताते हैं। मैं तो मुज़ारों को कहता हूँ कि खेती का काम तो मौत से खेलना है अगर सरकार तुम को कृच्छ्र और धंधा गांवों में दे दे तो ज़मीन लेकर तुम ने क्या करना है? लेकिन बेकार मुज़ारों को तो दस्तकारी का धंधा देना एक तरफ रहा जो पुराने दस्तकार गांवों में थे उन की तादाद भी दिन-ब-दिन घट रही है। आज से पांच सात वर्ष पहले गांवों में कितने मोची, कितने बढ़ई और कितने कुम्हार आबाद होते थे। आज कल Tractors के चलने से जहां और बुराइयां आई हैं वहां यह बड़ी भारी बुराई आई है कि गांवों से पुराने दस्तकार भी कम होते जा रहे हैं। एक गांव की मिसाल मैं देना चाहता हूँ वहां पहले 8, 10 घर तरखानों के आबाद थे वे लोग लकड़ी का काम करते थे। वे लोग हल और गड्डा बना कर अपनी रोज़ी कमा लेते थे लेकिन आज वे सब बेकार हो गए हैं। इस प्रकार पहले से दस्तकारों की संख्या भी कम होती जा रही है। इस भवन में महात्मा गांधी का चित्र लटक रहा है उन्होंने इस देश के रोग को पहचाना था। वे कहते थे कि हमारा देश आर्थिक और सामाजिक तौर पर तभी खुशहाल और आज़ाद हो सकता है जब इस देश की 10 प्रतिशत आबादी, देहातियों, को रोज़गार मिलेगा। और वह तभी हो सकता है जब कि घरेलू दस्तकारियों को विकसित किया जाएगा। वर्तमान स्थिति में बड़ी 2 दस्तकारियां सब बड़े 2 शहरों में लगी हुई हैं। उन के लिये बड़ी 2 फ़्लों भी दूसरे देशों से शहरों में ही आती हैं। देश के मज़दूर किसान और दूसरे देहाती लोग तभी खुशहाल हो सकते हैं जब ये दस्तकारियां गांवों में आयेंगी। उन की मशीनरी गांवों में आये और उन के workers भी गांवों में मिलें। केवल उसी हालत में सूबे की दस्तकारी का मसला हल हो सकता है जब कि देहात में दस्तकारी ज़्यादा से ज़्यादा फैले और वह तभी हो सकता है जब कि गवर्नमेंट अपना खास ध्यान इस तरफ देगी।

ਸਰਦਾਰ ਗੁਰਬਚਨ ਸਿੰਘ ਅਤਵਾਲ (ਨਵਾਂ ਸ਼ਹਿਰ) : ਸਪੀਕਰ

ਸਾਹਿਬ, State ਦੀ ਇਕਤਸਾਦੀ ਹਾਲਤ ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰਖਦਿਆਂ ਹੋਇਆਂ ਜੇਕਰ ਬਜਟ ਵਿਚ industry ਦੀ development ਲਈ ਰਖੀ ਹੋਈ provision ਦਾ ਖਿਆਲ ਕਰੀਏ ਅਤੇ explanatory memo ਨੂੰ ਪੜ੍ਹੀਏ ਤਾਂ ਮਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ Finance Minister ਸਾਹਿਬ ਨੇ ਕਾਫੀ ਸੂਝ ਬੂਝ ਤੋਂ ਕੰਮ ਲਿਆ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ State ਦੀ ਮੌਜੂਦਾ industry ਨੂੰ, ਜਿਹੜੀ ਕਿ ਦਿਨੋਂ ਦਿਨ deteriorate ਹੋ ਰਹੀ ਹੈ, improve ਕਰਨ ਦੇ ਇਕ ਦੋ ਸਾਧਨ ਦਸੇ ਹਨ। Industry ਨੂੰ improve ਕਰਨ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਇਸ ਨੂੰ ਚਲਾਉਣ ਵਾਲੇ ਆਦਮੀਆਂ ਦੀ ਸਿਖਿਆ (Training) ਦਾ ਖਾਸ ਖਿਆਲ ਰਖਿਆ ਜਾਵੇ। ਇਹੋ ਕਾਰਨ ਹੈ ਕਿ ਸਾਡੇ Finance Minister ਸਾਹਿਬ ਨੇ ਇਸ ਬਜਟ ਵਿਚ industrial education ਦੀ ਮੰਗ ਕੀਤੀ ਹੈ। ਅਤੇ ਚਲ ਰਹੀ industry ਨੂੰ

[ਸਰਦਾਰ ਗੁਰਬਚਨ ਸਿੰਘ ਅਟਵਾਲ]

improve ਕਰਨ ਵਾਸਤੇ ਰੁਪਏ ਦੀ ਮੰਗ ਕੀਤੀ ਹੈ। ਇਸ ਗਲ ਨੂੰ ਮਦੇ ਨਜ਼ਰ ਰਖਦਿਆਂ ਹੋਇਆਂ ਮੈਂ ਇਸ ਹਕ ਵਿਚ ਹਾਂ ਕਿ ਰੁਪਿਆ ਦਿਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਕਈ ਮੈਂਬਰਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ Cottage Industry ਵਲ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ ਉਸ ਦੇ ਉਤਰ ਵਿਚ Finance Minister ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਕਿ Central Government ਜਿਸ ਨੇ ਇਸ ਦਾ 75% ਖਰਚ ਬਰਦਾਸ਼ਤ ਕਰਨਾ ਹੈ agree ਨਹੀਂ ਹੋਈ। ਮੇਰਾ ਸੁਝਾਵ ਇਹ ਹੈ ਕਿ ਬੜ੍ਹ ਰਹੀ ਗਰੀਬੀ ਅਤੇ ਬੇਕਾਰੀ ਨੂੰ ਰੋਕਣ ਲਈ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ ਕਿ Cottage Industry ਦਾ Survey ਕੀਤਾ ਜਾਵੇ। ਤਦੇ ਹੀ employment ਦੇ sources ਵਧਾਏ ਜਾ ਸਕਦੇ ਹਨ।

ਪ੍ਰਧਾਨ ਜੀ, ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ ਕੋਈ 80, 82 ਇਸ ਤਰਾਂ ਦੀਆਂ Cottage Industries ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਕਿ ਪੰਜਾਬ ਵਿਚ ਚਾਲੂ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਵੇਲੇ ਕਿਉਂਕਿ ਮੇਰੇ ਪਾਸ ਵਕਤ ਭੀ ਥੋੜਾ ਹੈ ਅਤੇ ਮੇਰੀ ਸਿਹਤ ਵੀ ਠੀਕ ਨਹੀਂ ਇਸ ਲਈ ਮੈਂ ਉਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਨੂੰ ਬਿਆਨ ਨਹੀਂ ਕਰ ਸਕਾਂਗਾ ਫਿਰ ਕਦੀ ਮੈਨੂੰ ਮੰਕਾ ਮਿਲਿਆ ਤਾਂ ਦਸਾਂਗਾ ਕਿ ਕਿਹੜੀ ਕਿਹੜੀ ਜਗਾਹ ਕਿਹੜਾ ੨ ਮਿਟੀਰੀਅਲ ਮਿਲ ਸਕਦਾ ਹੈ, ਕਿਸ ੨ ਜਗਾਹ ਪੁਰ ਕਿਹੜੇ ਕਿਹੜੇ sources ਹਨ; ਕਿਸ ਕਿਸ ਜਗਾਹ skilled ਯਾ unskilled labour ਮਿਲ ਸਕਦੀ ਹੈ ਅਤੇ ਕਿਵੇਂ industries ਨੂੰ encourage ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਸ਼੍ਰੀ ਸੂਲ ਚੰਦ ਜੈਨ (ਸੰਭਾਲਕਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਪਨੇ ਸੂਬਾ ਦੀ ਸਨਅਤੀ ਪਾਲਿਸੀ ਪਰ ਵਿਚਾਰ ਕਰਦੇ ਹੁਏ ਇਸ ਸਿਲਸਿਲਾ ਮੇਂ ਮੈਂ ਚੰਦ ਫਿਕਰੇ ਕਹਨਾ ਚਾਹੁੰਦਾ ਹੂੰ। ਆਜ ਹਮਾਰੇ ਸਮਾਜ ਦੀ ਹਾਲਤ ਕਯਾ ਹੈ? ਕਿਸੀ ਭੀ ਦੇਸ਼ ਦੀ, ਕਿਸੀ ਭੀ ਸੂਬੇ ਦੀ ਸਨਅਤੀ ਹਾਲਤ ਪਰ ਵਿਚਾਰ ਕਰਨੇ ਕੇ ਲਿਯੇ ਯਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਯਹ ਦੇਖਾ ਜਾਏ ਕਿ ਉਸ ਵਕਤ ਦੀ ਸਮਾਜ ਦੀ ਹਾਲਤ ਕਯਾ ਹੈ। ਤੋ ਆਜ ਹਮਾਰੇ ਹਾਂ ਕਯਾ position ਹੈ? ਜੈਸਾ ਕਿ ਮੇਰੇ ਏਕ ਸਾਨਨੀਯ ਦੋਸਤ ਸ਼੍ਰੀ ਚਾਨਦ ਰਾਮ ਜੀ ਨੇ ਫ਼ਰਮਾਯਾ, ਹਮਾਰੇ ਦੇਹਾਤੀਂ ਮੇਂ 70 ਫ਼ੀਸਦੀ ਆਦਮੀ ਏਸੇ ਹੂੰ ਜੋ ਖੇਤੀ ਪਰ ਅਪਨਾ ਗੁਜ਼ਾਰਾ ਕਰਦੇ ਹੈਂ। ਤਨ ਮੇਂ ਸੇ 30 ਫ਼ੀਸਦੀ ਆਦਮੀ ਜਿਨ ਕੇ ਪਾਸ ਜ਼ਮੀਨ ਨਹੀਂ ਵੇ ਦਸਤਕਾਰਿਯੋਂ ਐਂਦ ਖੇਤੀ ਪਰ ਲੇਕਰ ਫਾਂ ਕਾਮ ਕਰਕੇ ਅਪਨਾ ਗੁਜ਼ਾਰਾ ਕਰਦੇ ਹੈਂ ਐਂਦ ਅਪਨੇ ਬਾਲ ਬਚਚੋਂ ਕਾ ਪੇਟ ਪਾਲਦੇ ਹੈਂ। ਇਸ ਕੇ ਅਲਾਵਾ, ਇਥਰ ਏਕਿ ਤਰਫ਼ ਤੋ ਹਮਾਰੇ ਦੇਸ਼ ਦੀ ਆਬਾਦੀ ਦਿਨ-ਬ-ਦਿਨ ਬਫ਼ਤੀ ਜਾ ਰਹੀ ਹੈ, ਵਹਾਂ ਫ਼ੂਸਰੀ ਐਂਦ ਕਾਰਖਾਨੀਂ ਕੀ ਬਜਹ ਸੇ Cottage Industries ਪਰ ਐਂਦ ਭੀ ਜਯਾਦਾ ਬੋਝ ਪਫ਼ ਰਹਾ ਹੈ। ਨਤੀਜਾ ਯਹ ਹੋ ਗਯਾ ਹੈ ਕਿ ਗਰੀਬ ਲੋਗ ਜੋ ਖੋਭਾ ਬਹੁਤ Cottage Industries ਪਰ ਅਪਨਾ ਗੁਜ਼ਾਰਾ ਕਰਦੇ ਏ, ਤਨ ਕੀ ਹਾਲਤ ਦਿਨ-ਬ-ਦਿਨ ਖਰਾਬ ਹੋਤੀ ਜਾ ਰਹੀ ਹੈ। ਤੋ ਇਸ ਹਾਲਤ ਕਾ ਸਾਮਨਾ ਕਰਨੇ ਕੇ ਲਿਯੇ ਐਂਦ ਉਥਰ ਖੇਤੀ ਪਰ ਜੋ ਦਬਾਵ ਪਫ਼ ਰਹਾ ਹੈ ਉਸ ਕੋ ਭੀ ਕਮ ਕਰਨੇ

के लिए जरूरी है कि हम अपनी सनअती पालिसी पर ज्यादा से ज्यादा ध्यान दें। लेकिन जब हम अपने बजट पर ध्यान देते हैं तो क्या देखते हैं? यह कि 22 करोड़ के बजट में Industries के लिए सिर्फ 55,63,000 रुपया रखा गया है जो सारे बजट का $2\frac{1}{2}$ फ्रीसदी बनता है। तो 30 फ्रीसदी आबादी के लिए $2\frac{1}{2}$ प्रतिशत बजट रखा गया है; यह कोई Justice मालूम नहीं देती। मैं हैरान हूँ, स्पीकर साहिब, कि जितने और डिपार्टमेंट्स जो कि सरकार के काम को आगे बढ़ा सकते हैं जब सनअत का महकमा भी उन में से एक है तो क्यों नहीं इस की तरफ भी उतना ध्यान दिया जाता जितना कि दूसरे departments पर दिया जाता है। मैं समझता हूँ कि देश से बेरोजगारी को दूर करने के लिये जितनी गुंजायश इस महकमा में है उतनी शायद किसी दूसरे महकमा में न होगी।

स्पीकर साहिब, मैं बड़ा हैरान हुआ अपने माननीय दोस्त श्री वासिष्ठ जी की तकरीर सुनकर जब उन्होंने किसी दूसरे स्पीकर की तरफ इशारा करते हुए कहा कि "उल्लू की तरह उन्हें भी नज़र नहीं आता"। (श्री वासिष्ठ—यह गलत है मैंने उल्लू लफ़्ज़ नहीं बोला) खैर जो भी हो; स्पीकर साहिब, उन्होंने कहा कि जिस जानवर को दिन में नज़र न आता हो तो सूर्य का क्या कसूर! यह सुन कर, जनाब स्पीकर साहिब, मुझे भी एक कहानी याद आ गई है। वह यह है—कि एक दफ़ा एक शेख और एक पठान बाहर कहीं काम पर गए। दोनों के पास अपना अपना खाना था। शेख के पास तो बाजरे की रोटियां थीं लेकिन पठान के पास अच्छी खुराक थी। रास्ते में वे लोग किसी जगह बैठ कर रोटी खाने लगे। जब शेख अपने थैले में से बाजरे की रोटियां निकाल रहा था तो पठान ने देख लिया और पूछा कि क्या यही रोटी है जो तुम खाते हो? शेख ने जवाब में कहा कि शुक्र है अल्लाह का। इस पर पठान ने बिगड़ कर कहा कि इन कैम्बखत बाजरे की रोटियों पर ही तुम अल्लाह का शुक्र करते हो (*Interruptions*) तो, स्पीकर साहिब, मैं उस हद तक नहीं जाना चाहता जिस तक कि मेरे ये दोस्त गए। मैं यही suggestions देना चाहता हूँ कि हमें आज की सामाजिक हालत को देखते हुए इस डिपार्टमेंट को और Industries को नए सिरे से Organise करना चाहिये। मैं समझता हूँ कि जब तक इस की तरफ खास तौर से ध्यान नहीं दिया जाता तब तक न ही अच्छी तरह से काम चल सकता है और न ही सूबे की आबादी और गरीब लोगों का भला हो सकता है।

• प्रोफ़ेसर शेर सिंह (झज्जर) : अध्यक्ष महोदय ! चूँकि मुझे समय बहुत कम दिया गया है इसी लिये शायद जो कुछ मैं कहना चाहता हूँ उस की व्याख्या न कर सकूँ किंतु उन बातों को इने गिने शब्दों में अवश्य आप के सामने रखना चाहता हूँ।

स्पीकर साहिब, यह तो अभी अभी बहुत से वक्ताओं ने बता ही दिया है कि हमारे देश की जनसंख्या दिन-प्रति-दिन बढ़ रही है और बेरोजगारी की समस्या भी खतरनाक सूरत इख्तियार कर रही है। निस्संदेह consolidation of holdings के कारण हमारी Grow-More-Food Campaign से देश में खुराक अधिक पैदा करने में काफ़ी सहायता मिली है, किंतु इस के साथ ही गांव के अन्दर छोटे छोटे ज़मींदारों और ज़मीन पर काम करने वाली labour में बेकारी की बड़ी वृद्धि हुई है।

[प्रोफ़ेसर शेर सिंह]

जहां तक पशु-पालन का ताल्लुक है गांव के अन्दर यह व्यवसाय तो बिलकुल तबाह हो गया है। और बेरोजगारी बढ़ गई है। इस लिये इस पर हमें बड़ी गम्भीरता से विचार करने की जरूरत है। जब जन-शक्ति इतनी अधिक हो तब यह तो स्पष्ट है कि इस का मुकाबला करने के लिए मशीन का अधिक प्रयोग करने से बेकारी बढ़ेगी। इस लिये घरेलू और छोटे उद्योगों की ओर अधिक ध्यान देना होगा।

दूसरी बात यह है कि trade और industry अर्थात् व्यवसाय और उद्योग का आपस में गहरा सम्बन्ध है। अगर उद्योग को हम बढ़ाते जाएं किंतु उस की खपत के लिये मार्किट न हो यानी trade न हो तो वह उद्योग भी असफल हो जाएगा। इस लिये यदि हम अंधाधुन्ध industries लगाते जायें और उस तरह तैयार हुए माल की खपत के लिये हमारे पास कोई योजना न हो तो वह चीज चल नहीं सकती। इस परिस्थिति में यह आवश्यक है कि जो भी industry हम कायम करना चाहें पहले उसके लिये कोई क्रम बद्ध योजना हो ताकि बेरोजगार लोगों को काम पर लगाया जाए न कि बेरोजगारी को और भी अधिक बढ़ने दिया जाए। उस में तैयार किये माल की उचित खपत का पहले ही सोचना भी सरकार का ही काम है।

इस के पश्चात्, अध्यक्ष महोदय, मैं एक और बात कहना चाहता हूं। इस समय जो पांच साला योजना हमारे देश में चल रही है उस के अन्दर खेती बाड़ी पर अधिक जोर दिया जा रहा है। इस के उपरान्त जिस पंचवर्षीय योजना पर अमल किया जाएगा और जो अब तैयार की जा रही है उस में उद्योगों पर अधिक जोर दिया जायेगा इस लिये इस मौके पर मैं अपने उद्योग मंत्री से प्रार्थना करना चाहता हूं कि यह जो आगे के लिये पंचवर्षीय योजना बनाई जा रही है उस के लिये वे पंजाब के लिये एक अच्छी खासी योजना बना कर प्लैनिंग कमिश्नर को भेजें और उस में एक एक गांव के अन्दर कोई न कोई उद्योग स्थापित करने की सिफारिश करें ताकि सही अर्थों में ग्रामीण लोगों को फायदा पहुंचाया जाए और वहां पर बढ़ती हुई बेकारी और बेरोजगारी को दूर किया जाए।

हमारी भाखड़ा नंगल योजना के मुकम्मल हो जाने पर हमारे पास बिजली की ताकत भी बहुत होगी। इस से पहले कि वहां से बिजली देना शुरू हो जाये, हमारा यह भी फ़र्ज है कि इस आवश्यकता को अनुभव करें कि उस बिजली को कैसे प्रयोग में लाना है। इस के लिये भी हमें समुचित कार्यक्रम निर्धारित करना होगा और विस्तृत योजना बनानी होगी।

एक बात मैंने और कहनी है, फिर, स्पीकर साहिब, मैं अपने स्थान पर बैठ जाऊंगा। वह यह है कि यदि हम industrial expansion के लिए योजना बना रहे हैं तो यह आवश्यक है कि हम उस के लिये प्रशिक्षित आदमी पहुंचाएं। इस के लिये उन खास विषयों की शिक्षा देनी होगी। मैं यह निवेदन करना चाहता हूं कि यह एक बहुत बड़ा और महत्वपूर्ण काम है जिस के लिये हमें इसी समय कोई रचनात्मक और क्रांतिकारी तथा बड़ा कदम उठाना चाहिए। इस सिलसिला में, अध्यक्ष महोदय, मैं एक सुझाव पेश करना चाहता हूं। वह यह है कि हमें industrial और technical शिक्षा देने का अभी से प्रबन्ध किया जाना चाहिए। मेरे कहने का तात्पर्य यह नहीं कि इस उद्देश्य के लिए कोई अलग स्कूल खोले जाएं। इस समय हमारे राज्य में जितने भी स्कूल हैं उन सब

को ही industrial और technical स्कूल बनाया जाना चाहिए अर्थात् उन्हीं स्कूलों में पढ़ने वाले विद्यार्थियों को दूसरी शिक्षा के अतिरिक्त दो तीन घंटे औद्योगिक विषयों का भी प्रशिक्षण दिया जाए। इसके अलावा गवर्नमेंट को चाहिए कि सूबे में economic survey कराये और औद्योगिक शिक्षा को आम शिक्षा का एक अंग बनाए और औद्योगिक शिक्षण में, जिस इलाके में जो उद्योग चल सकता है उसी की शिक्षा और प्रशिक्षण का प्रबन्ध किया जावे।

श्री फागू राम (बुटाना) : स्पीकर साहिब, मैं आप का बड़ा मशकूर हूँ कि आप ने मेरे प्रार्थना करने पर मुझे एक दो मिनट बोलने का टाईम दिया। मेरी गुजारिश यह है कि मेरे जिला में नीलोखेड़ी में जो community project खोला, industries खोली कारखाने और स्कूल खोले उस के लिये मैं गवर्नमेंट का बड़ा मशकूर हूँ।

यह तो, स्पीकर साहिब, ठीक है कि कारखाने लगाने का काम किया है। बहुत अच्छा किया है। लेकिन अगर हमारे हरिजन भाई इन कामों को सीखना चाहें तो उन के लिये बड़ी मुश्किल होगी। क्योंकि उन के पास इतने पैसे ही कहें कि वे उन चीजों को सीखने के लिये खर्च कर सकें। वे बहुत गरीब हैं। उन बेचारों की हालत को सामने रखते हुए सरकार को उन की जरूर मदद करनी चाहिए। इस के लिए स्पीकर साहिब मैं वजीर खजाना से दरखास्त करना चाहता हूँ कि उन लोगों को ज्यादा से ज्यादा कर्जे, ग्रांट और वजीफे दिए जाएं। यह उन की एक बहुत बड़ी जरूरत है जिसे मैं उम्मीद करता हूँ कि सरकार जरूर पूरी करेगी।

प्रोफेसर मोता सिंह आनन्दपुरी : (आदमपुर) : स्पीकर साहिब, industries का subject बड़ा बसीह है। जो मुख्तसर सा time आपने दिया है में उस में कुछ बातें हाऊस के सामने रखने की कोशिश करूंगा। हमारे मुल्क का झुकाव ज्यादातर cottage industries की तरफ ही होता जा रहा है। लेकिन मैं यह बात बता देना चाहता हूँ कि जब तक यहां major industries को introduce नहीं किया जाता तब तक हमारे मुल्क की industries की development नहीं हो सकती। Major industries के लिए बाकायदा planning होनी चाहिए। जब तक इस की planning नहीं की जाती तब तक कुछ नहीं होगा। मैं इस के लिये कुछ suggestions देना चाहता हूँ और वे यह हैं। industrialization करने के लिए दो तीन factors की ज्यादा जरूरत है। पहिला तो यह कि हम raw material के जितने natural resources अर्थात् mineral और agricultural resources दोनों को पूरी तरह tap करना चाहिए और ऐसा करने के लिए sound programme बनाना चाहिए। Domestic production के लिये यह जरूरी है कि strategic minerals और metals हों। आज कल की age बड़ी critical age है और strategic minerals के बगैर industrialization नहीं हो सकती। सरकार को चाहिए कि उन को develop करके ज्यादा से ज्यादा factories चलाएं और यदि यह संभव नहीं तो जो State में private factories हैं उन को subsidize करे और उन को encourage करें। इस के लिए Inter-State sales

[प्रोफेसर मोता सिंह अनन्दपुरी]

transactions के लिए unified taxation system होना चाहिए । हमारे देश की Taxation Enquiry Commission ने जो enquiry की है उसको जल्द अज जल्द मुकम्मल कर के public के सामने उस की रिपोर्ट को लाने की कोशिश की जाए ताकि जो Inter State Sales transactions हों वह unified policy पर हो वरना traders uncertain रहेंगे । उन की uncertainty दूर करने के लिये जल्द से जल्द Taxation Enquiry Commission की रिपोर्ट को तैयार किया जाए और पब्लिक के लिए publish किया जाए । Chamber of Commerce ने अपने ताजा sessions में इस बात की तरफ तवज्जुह दिलाई है । Trade Industry के लिए इस तरफ तवज्जुह देनी जरूरी है ।

दूसरी बात Agricultural Economy को बढ़ाने के सम्बन्ध में है इस के लिए Agricultural Chemistry की तरफ तवज्जुह नहीं दी गई । अगर हम Agricultural Chemistry की तरक्की की तरफ ध्यान दें तो हम करोड़ों रुपया का फायदा हो सकता है । Oil Seeds के by-products निकाले जाएं जैसे Citric Acid वगैरा है तेलोंको hydrogenate किया जाए तो चाहे वह तेल ही रहेगा फिर भी वह खाने के लिये बड़ी अच्छी चीज बन जाएगी । मैं यह बात बतौर dietition के कह कर रहा हूँ । मैंने इस बारे में बहुत मुतालिया किया हुआ है ।

फिर मैं हाऊस का ध्यान इस बात की तरफ दिलाऊंगा कि यह जो agricultural products हैं इन से बहुत सारी चीजें निकाली जा सकती हैं । जो गन्ने का सीरा होता है इस से alcohol और कई तरह की by products निकलती हैं और forest के कई दरखतों से मीट बनाया जा सकता है । जर्मनी ने पिछली बार (war) के दिनों में यह तैयार किया था । इसी प्रकार sweet potatoes यानी शकरकन्दी से sugar बनाई जा सकती हैं ।

ਅਰਬ ਮੰਤ੍ਰੀ (ਸਰਦਾਰ ਉਜਲ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਸ

ਹਾਉਸ ਦੇ ਬਹੁਤ ਸਾਰਿਆਂ ਮੈਂਬਰਾਂ ਦਾ ਧਨਵਾਦੀ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ Industries ਦੀ ਮੰਗ ਉਤੇ ਆਪਣੀਆਂ ਚੰਗੀਆਂ ਤੇ ਸੋਹਣੀਆਂ ਰਾਵਾਂ ਅਤੇ ਚੰਗੇ ਮਸ਼ਵਰੇ ਦਿਤੇ ਹਨ । ਖਾਸ ਕਰਕੇ ਮੈਂ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ ਦਾ ਬੜਾ ਧੰਨਵਾਦੀ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਬੜੀ ਚੰਗੀ ਤੇ ਮਾਕੂਲ ਤਕਰੀਰ ਕੀਤੀ ਹੈ । ਜੇ ਗੱਲਾਂ ਉਨ੍ਹਾਂ ਨੇ ਦਸੀਆਂ ਨੇ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਯਕੀਨ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਗਵਰਨਮੈਂਟ ਉਨ੍ਹਾਂ ਦੀਆਂ ਦਸੀਆਂ ਗੱਲਾਂ ਉਤੇ ਧਿਆਨ ਦੇਵੇਗੀ ਅਤੇ ਜਿਥੇ ਤਕ ਹੋ ਸਕਿਆ ਉਨ੍ਹਾਂ ਨੂੰ ਮੁਖ ਰਖਕੇ industries ਨੂੰ develop ਕੀਤਾ ਜਾਵੇਗਾ । ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਵੀ ਦਸ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਪਹਿਲਾਂ ਵੀ ਇਨ੍ਹਾਂ ਗੱਲਾਂ ਵਲ

ਧਿਆਨ ਦੇ ਰਹੀ ਹੈ ਅਤੇ ਜਿਹੜੀਆਂ ਮੁਸ਼ਕਲਾਂ ਇਸ ਨੂੰ ਇਨ੍ਹਾਂ ਤੇ ਅਮਲ ਕਰਨ ਵਿਚ ਪੇਸ਼ ਆ ਰਹੀਆਂ ਹਨ ਉਹ ਵੀ ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ।

ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਸਟੇਟ ਵਿਚ ਜਿਹੜੀ industrial policy ਚਲ ਰਹੀ ਹੈ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਦੀ industrial policy ਇਸ ਵੇਲੇ ਇਹੋ ਹੀ ਹੈ। ਮੁਲਕ ਵਿਚ ਦਸਤਕਾਰੀ ਦੀ ਤਰੱਕੀ ਦੀ ਇਤਨੀ ਭਾਰੀ ਜ਼ਰੂਰਤ ਹੈ ਕਿ ਸਾਰੀ industries ਨੂੰ ਗਵਰਨਮੈਂਟ ਆਪਣੇ ਹੱਥਾਂ ਵਿਚ ਲੈਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਨਹੀਂ ਕਰ ਸਕਦੀ। 1948 ਵਿਚ ਸਾਡੀ ਹਿੰਦ ਸਰਕਾਰ ਨੇ ਇਕ resolution ਪਾਸ ਕੀਤਾ ਸੀ ਜਿਸਦਾ ਮਤਲਬ ਇਹ ਸੀ ਕਿ ਉਹ ਵੱਡੀਆਂ ਵੱਡੀਆਂ ਸਾਰੀਆਂ ਦਸਤਕਾਰੀਆਂ ਜਿਨ੍ਹਾਂ ਦੀ ਦੇਸ਼ ਦੀ ਹਿਫਾਜ਼ਤ ਲਈ ਜ਼ਰੂਰਤ ਹੋ ਸਕਦੀ ਹੈ, ਸਰਕਾਰ ਆਪਣੇ ਹੱਥ ਵਿਚ ਰਖੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ ਇੰਤਜ਼ਾਮ ਵੀ ਆਪ ਕਰੇ। ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਇਹ industries ਹਨ—Armament Factories, Atomic Research Laboratory, Ship Building, Air Craft Industry, Telegraph ਅਤੇ Telephone ਦੇ ਪੁਰਜ਼ੇ ਬਨਾਉਣਾ ਵਗੈਰਾ ਵਗੈਰਾ। ਸਰਕਾਰ ਨੇ ਇਹ ਸਾਰੀਆਂ industries ਆਪਣੇ ਹੱਥ ਵਿਚ ਰਖੀਆਂ ਹਨ। ਬਾਕੀ 18 ਵੱਡੀਆਂ ਦਸਤਕਾਰੀਆਂ ਬਾਰੇ ਉਨ੍ਹਾਂ ਨੇ ਇਹ ਕਿਹਾ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਲੋਕੀ ਆਪਣੀ ਹਿੰਮਤ ਨਾਲ ਚਾਲੂ ਕਰਨ। ਪਰੰਤੂ ਜੇਕਰ ਸਰਕਾਰ ਨੇ ਚਾਹਿਆ ਤਾਂ ਉਹ ਉਨ੍ਹਾਂ ਉਤੇ ਆਪਣਾ ਕੁਝ ਨਾ ਕੁਝ control ਰਖੇਗੀ।

ਪਰ ਮੈਂ ਦੇਖਦਾ ਹਾਂ ਕਿ ਸਾਡੇ ਕੋਲ ਜ਼ਿਆਦਾ ਤਰ ਛੋਟੇ ਪ੍ਰਾਈਵੇਟ industrialists ਅਉਂਦੇ ਹਨ ਜੋ ਅਪਣੀ ਹਿੰਮਤ ਨਾਲ ਦਸਤਕਾਰੀ ਖੜੀ ਕਰਦੇ ਹਨ ਅਤੇ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਨੂੰ ਸਹੂਲਤਾਂ ਦਿੰਦੀ ਹੈ। ਅਸੀਂ ਇਸ ਪਾਲਿਸੀ ਤੇ ਚਲ ਰਹੇ ਹਾਂ ਅਤੇ ਅਜਿਹਾ ਕਰਨ ਤੋਂ ਛੁਟ ਸਾਡੇ ਪਾਸ ਹੋਰ ਕੋਈ ਚਾਰਾ ਭੀ ਨਹੀਂ। ਪ੍ਰਧਾਨ ਜੀ, ਭਾਵੇਂ ਸਾਡੇ ਪਾਸ finances ਘਟ ਹਨ ਪਰ ਅਸੀਂ ਸਾਰੀਆਂ ਹੀ electric ਜਾਂ utility undertakings ਨੂੰ ਲੈ ਰਹੇ ਹਾਂ। ਜਿਨ੍ਹਾਂ ਦੇ ਲਾਇਸੈਂਸ ਖਰਮ ਹੁੰਦੇ ਹਨ, ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਨੂੰ take over ਕਰ ਲੈਂਦੀ ਹੈ ਅਤੇ ਮੁਆਵਜ਼ਾ ਦੇ ਦਿੰਦੀ ਹੈ। ਇਸ ਤਰਾਂ ਇਨ੍ਹਾਂ ਸਾਰੇ ਬਿਜਲੀ ਦੇ ਕੰਮਾਂ ਤੇ ਸਰਕਾਰ ਖੁਦ investment ਕਰ ਰਹੀ ਹੈ ਅਤੇ ਖੁਦ ਚਲਾਏਗੀ।

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਫਿਰ ਅਸੀਂ ਟ੍ਰਾਂਸਪੋਰਟ ਨੂੰ nationalise ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ। 64 ਲਖ ਰੁਪਿਆ ਪਹਿਲੇ ਖਰਚ ਕਰ ਚੁਕੇ ਹਾਂ, 50 ਲਖ ਦਾ provision ਇਸ ਸਾਲ ਕੀਤਾ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਰਕਾਰ Rehabilitation Work Centres ਚਲ ਰਹੀ ਹੈ ਅਤੇ ਪੈਸਾ ਨਾ ਹੋਣ ਕਰਕੇ ਕਰਜ਼ ਚੁਕ ਕੇ ਇਹ ਕੰਮ ਕਰ ਰਹੀ ਹੈ। ਬਟਵਾਰਾ ਹੋਣ ਤੋਂ ਬਾਅਦ ਬਹੁਤ ਸਾਰੇ ਕਾਰੀਗਰਾਂ ਦੇ, ਜੋ ਮੁਸਲਮਾਨ ਸਨ, ਪਾਕਿਸਤਾਨ ਚਲੇ ਜਾਣ ਕਰਕੇ ਇਕ ਬੜਾ ਭਾਰੀ ਘਾਪਾ ਪੈ ਗਿਆ। ਇਸ ਕਮੀ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਇਹ ਜ਼ਰੂਰਤ ਹੋਈ ਕਿ ਆਪਣੇ ਲੋਕਾਂ ਨੂੰ ਦਸਤਕਾਰੀ ਵਿਚ ਟ੍ਰੇਨਿੰਗ ਦਿਤੀ ਜਾਵੇ। ਮੇਰੇ ਕੁਛ ਦੋਸਤਾਂ ਦਾ ਖਿਆਲ ਏ ਕਿ ਲੋਕਾਂ ਨੂੰ ਟ੍ਰੇਨਿੰਗ ਦੇਣ ਤੇ ਇਸ ਰੁਪੈ ਦੇ ਲਗਾਉਣ ਦਾ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ। ਸਰਕਾਰ technical training ਤੇ ਫਜ਼ੂਲ ਖਰਚ ਕਰ ਰਹੀ ਹੈ। ਮੈਂ ਹੋਰਾਨ ਹਾਂ ਕਿ ਇਤਨੇ ਸੁਲਝੇ ਹੋਏ ਮੇਰੇ ਦੋਸਤ ਕਿਵੇਂ ਅਜਿਹੀਆਂ ਗਲਾਂ ਕਰਦੇ ਹਨ ਕਿ ਇਸ ਨਾਲ ਮੁਲਕ ਦੀ ਦਸਤਕਾਰੀ ਨੂੰ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਪਹੁੰਚਿਆ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿੱਥੇ ਅਜਿਹਾ ਕੰਮ ਕਰਨ ਵਾਲੀ skilled labour ਨਹੀਂ ਉਥੇ ਦਸਤਕਾਰੀ ਦੀ ਤਰੱਕੀ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਜਿੱਥੇ ਲਾਇਕ ਕਾਰੀਗਰ ਨਾ ਹੋਣ ਉੱਥੇ ਦਸਤਕਾਰ ਦੀ ਤਰੱਕੀ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਾਡੀ State ਨੇ ਜੋ ਤਰੱਕੀ ਦਸਤਕਾਰੀ ਵਿਚ ਕੀਤੀ ਹੈ ਉਹ ਸਿਰਫ ਇਸ ਲਈ ਕਿ ਸਾਡੇ technicians ਨਹਾਇਤ ਲਾਇਕ ਅਤੇ trained ਸਨ। ਇਸ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਾਨੂੰ ਇਸ ਕੰਮ ਲਈ ਹੋਰ ਰੁਪਿਆ ਖਰਚ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਤਾਂ ਜੋ ਸਾਡੇ ਦੇਸ਼ ਦੇ ਲੋਕ ਵਧੇਰੇ ਚੰਗੇ ਕਾਰੀਗਰ ਹੋ ਸਕਣ। ਫੇਰ ਮੇਰੇ ਦੋਸਤਾਂ ਨੂੰ ਇਹ ਪਤਾ ਹੋਣਾ ਹੀ ਹੈ ਕਿ ਇੱਥੇ ਇਕ Ford Foundation Team, Government of India ਦੀ ਮਦਦ ਨਾਲ ਇਹ ਵੇਖਨ ਨੂੰ ਆਈ ਸੀ ਕਿ ਇਸ ਮੁਲਕ ਦੇ ਕਾਰੀਗਰ (technicians) ਕਿਸ ਦਰਜੇ ਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਅਪਣੇ ਫਨ ਵਿਚ ਕਿਥੋਂ ਤਕ ਮਹਾਰਤ ਹਾਸਲ ਕੀਤੀ ਹੋਈ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਸ ਕਿਸਮ ਦੀ training ਦੇ ਕੇ ਜ਼ਿਆਦਾ ਚੰਗੇ ਬਣਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਮੈਨੂੰ ਇਸ ਗਲ ਦਾ ਮਾਣ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨ

ਪੰਜਾਬੀ technicians ਦੀ ਸਰਾਹਨਾ ਕੀਤੀ ਅਤੇ ਦਸਿਆ ਕਿ ਇਥੋਂ ਦੀ skilled labour ਨਹਾਇਤ ਚੰਗੀ ਹੈ ਅਤੇ ਨਵੀਂ ਕਿਸਮ ਦੀ ਉੱਚੀ training ਲੈਕੇ ਇਹ ਹੋਰ ਭੀ ਮਹਾਰਤ ਹਾਸਿਲ ਕਰ ਸਕਦੀ ਹੈ। ਆਪ ਦੀ ਸਰਕਾਰ ਨੇ ਇਸ ਮੰਤਵ ਲਈ ਬਹੁਤ ਸਾਰੇ ਸਕੂਲ ਖੋਲ੍ਹੇ ਹਨ। 27 Industrial School ਅਤੇ ਇਸ ਤੋਂ ਇਲਾਵਾ Vocational Training Centres ਭੀ ਹਨ। ਇਨ੍ਹਾਂ ਵਿਚ ਤਕਰੀਬਨ 10 ਅਤੇ 11 ਹਜ਼ਾਰ ਮਰਦਾਂ ਅਤੇ 4 ਹਜ਼ਾਰ ਤੀਵੀਆਂ ਨੂੰ ਟ੍ਰੇਨਿੰਗ ਦਿਤੀ ਜਾ ਚੁਕੀ ਹੈ। ਮੈਂ ਇਹ ਨਹੀਂ ਕਹਿ ਸਕਦਾ ਕਿ ਇਹ ਟ੍ਰੇਨਿੰਗ ਨਹਾਇਤ ਔਛੀ ਹੈ। ਇਕ ਕਮੇਟੀ ਬਣਾਈ ਗਈ ਸੀ ਜੋ ਟ੍ਰੇਨਿੰਗ ਵਗੈਰਾ ਨੂੰ ਚੰਗਾ ਬਣਾ ਰਹੀ ਹੈ ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ ਤਰਕੀ ਵਲ ਚਲਾ ਰਹੀ ਹੈ। ਕੰਮ ਕਰਨ ਵਾਲੇ ਕਾਰੀਗਰ ਚੰਗੇ ਹੋਣ ਤਾਂ ਦਸਤਕਾਰੀ ਤਰੱਕੀ ਕਰ ਸਕਦੀ ਹੈ।

ਦਸਤਕਾਰੀ ਲਈ ਦੂਜੀ ਜ਼ਰੂਰੀ ਚੀਜ਼ ਰੁਪਿਆ ਹੈ। ਜਿਵੇਂ ਮੇਰੇ ਦੋਸਤ ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੁਰਜੀਤ ਨੇ ਆਖਿਆ ਹੈ, ਇਹ ਠੀਕ ਹੈ ਕਿ ਜੇਕਰ ਲੋਕਾਂ ਨੂੰ cheap credit ਨਾਂ ਮਿਲੇ ਤਾਂ ਦਸਤਕਾਰੀ ਖੜੀ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਮੇਰੇ ਮਿਤ੍ਰਾਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਇਸ ਪਾਸੇ ਆਪ ਦੀ State ਨੇ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਕਦਮ ਉਠਾਇਆ। Planning Commission ਨੇ direction issue ਕੀਤੀ ਹੈ ਕਿ ਸਾਰੀਆਂ State Governments ਅਪਣੇ 2 ਸੂਬਿਆਂ ਵਿਚ Industrial Finance Corporation ਬਨਾਉਣ। ਲੇਕਿਨ ਆਪ ਦੇ ਸੂਬੇ ਵਿਚ Industrial Finance Corporation ਡੇੜ੍ਹ ਸਾਲ ਪਹਿਲਾਂ ਤੋਂ ਹੀ ਬਣੀ ਹੋਈ ਹੈ [ਪ੍ਰਸ਼ੰਸਾ] ਇਹ Corporation ਇਸ ਲਈ ਹੈ ਕਿ ਲੋਕਾਂ ਨੂੰ ਬਿਹਤਰ ਕਿਸਮ ਦੀ ਦਸਤਕਾਰੀ ਚਾਲੂ ਕਰਨ ਵਿਚ ਮਦਦ ਦੇਵੇ। ਇਸ ਬਾਰੇ ਮੈਂ ਕੁਝ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਕਿ ਰੁਪਿਆ ਕਾਫੀ ਨਹੀਂ ਦਿੱਤਾ ਜਾਂਦਾ। ਰੁਪਿਆ ਇਕ Independent Board ਦਿੰਦਾ ਹੈ। ਉਹ ਜ਼ਮਾਨਤ ਲੈਂਦਾ ਹੈ ਅਤੇ ਵੇਖਦਾ ਹੈ ਕਿ ਦਸਤਕਾਰੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਚਲਾਈ ਜਾਂਦੀ ਹੈ। ਇਸ ਬਾਰੇ 22 ਲਖ ਰੁਪਿਆ ਮਨਜ਼ੂਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਬੋਰਡ ਪਾਸ ਹੋਰ ਭੀ ਦਰਖਾਸਤਾਂ ਹਨ। ਇਨ੍ਹਾਂ ਦਾ ਫੈਸਲਾ ਬੋਰਡ ਨੇ ਕਰਨਾ ਹੈ।

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਫਿਰ State Aid to Industries Act ਹੈ। ਇਸ ਅਧੀਨ ਛੋਟੀ Cottage Industry ਅਤੇ Small Scale Industry ਦੀ ਮਦਦ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਵਕਤ ਤਕ Small Scale Industries ਨੂੰ ਪਿਛਲੇ ਚਾਰ ਪੰਜ ਸਾਲਾਂ ਵਿਚ 1,53,200 ਰੁਪਿਆ ਕਰਜ਼ ਦਿਤਾ ਗਿਆ ਹੈ ਅਤੇ 3,75,000 subsidy, grant ਆਦਿ ਦਿਤੀ ਗਈ ਹੈ। ਕਿਸੇ ਨੂੰ ਕੁਝ ਮਿਲਿਆ ਹੈ ਜਾਂ ਨਹੀਂ, ਇਸ ਬਾਰੇ ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੋ ਰੁਪਿਆ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਉਹ ਕਿਸੇ ਮਨਿਸਟਰ ਜਾਂ Department ਦੀ ਮਰਜ਼ੀ ਨਾਲ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ, ਬਲਕਿ ਇਕ Statutory Board ਹੈ ਜੋ ਕਰਜ਼ੇ ਵਗੇਰਾ ਦਿੰਦਾ ਹੈ। ਇਸ ਬੋਰਡ ਨੂੰ ਕਾਇਮ ਕਰਨ ਸੰਬੰਧੀ ਫੈਸਲਾ ਇਸੇ ਅਸੈਂਬਲੀ ਨੇ ਹੀ ਕੀਤਾ ਸੀ। ਇਸ ਦੇ ਕੁਝ ਮੈਂਬਰ ਅਸੈਂਬਲੀ ਦੁਣਦੀ ਹੈ ਅਤੇ ਕੁਝ ਬਾਹਰੋਂ ਲਏ ਜਾਂਦੇ ਹਨ। ਇਹ ਬੋਰਡ ਜ਼ਮਾਨਤ ਲੇਂਦਾ ਹੈ ਅਤੇ ਕਰਜ਼ ਦੇਣ ਦਾ ਫੈਸਲਾ ਕਰਦਾ ਹੈ। Cottage Industry ਲਈ ਜ਼ਮਾਨਤ ਜਾਇਦਾਦ ਦੀ ਨਹੀਂ ਲਈ ਜਾਂਦੀ ਹੈ। ਦੋ ਆਦਮੀਆਂ ਦੀ ਜ਼ਮਾਨਤ ਦੇਣੀ ਪੈਂਦੀ ਹੈ ਤਾਂ 2,000 ਰੁਪਿਆ ਕਰਜ਼ਾ ਮਿਲ ਸਕਦਾ ਹੈ, ਪਰ ਸ਼ਰਤ ਇਹ ਹੈ ਕਿ Cottage Industry ਹੋਵੇ, Small Scale Industry ਨਹੀਂ। ਹਰੀਜਨ ਭਾਈਆਂ ਨੂੰ ਭੀ ਕਰਜ਼ੇ ਦਿਤੇ ਜਾ ਰਹੇ ਹਨ।

ਸਰਦਾਰ ਗੁਰਬੰਤਾ ਸਿੰਘ : ਕਿਸੇ ਨੂੰ ਨਹੀਂ ਦਿਤੇ ਗਏ।

ਅਰਥ ਮੰਤ੍ਰੀ : 75 ਆਦਮੀਆਂ ਨੂੰ subsidy ਦਿਤੀ ਗਈ ਹੈ; 7 ਨੂੰ ਕਰਜ਼ਾ ਦਿਤਾ ਹੈ। ਮੇਰੇ ਪਾਸ figures ਹਨ। ਇਹ ਰਾਲ ਜਦੀ ਹੈ ਕਿ ਆਪ ਨੇ ਕਿਸੇ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਹੋਵੇ ਅਤੇ ਉਸ ਨੂੰ ਕਰਜ਼ਾ ਨਾਂ ਦਿਤਾ ਗਿਆ ਹੋਵੇ।

ਕਰਜ਼ਾ ਦੇਣ ਬਾਰੇ ਕੁਝ ਕਾਇਦਿਆਂ ਨੂੰ ਭੀ ਮੈਂ ਬਦਲ ਰਿਹਾ ਹਾਂ। ਜਿੱਥੇ ਜਾਇਦਾਦ ਦੀ ਜ਼ਮਾਨਤ ਦੀ ਲੋੜ ਹੈ; ਉਥੇ ਮੈਂ ਜਾਣਦਾ ਹਾਂ ਕਿ ਹਰੀਜਨਾਂ ਨੂੰ ਕਰਜ਼ਾ ਮਿਲਨਾ ਮੁਸ਼ਕਿਲ ਹੈ ਕਿਉਂਕਿ ਹਰੀਜਨਾਂ ਪਾਸ ਜਾਇਦਾਦ ਤਾਂ ਹੁੰਦੀ ਨਹੀਂ ਅਤੇ ਕਰਜ਼ਾ ਕੇਵਲ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਮਿਲਦਾ ਜੋ ਉਹ ਕੰਮ ਕਰਦੇ ਹਨ ਜਿਸ ਲਈ ਕਰਜ਼ਾ ਮੰਗਿਆ ਜਾ ਰਿਹਾ ਹੈ। cottage industry

worker ਉਹ ਹੈ ਜੋ ਆਪਣੇ ਘਰ ਵਿਚ ਆਪਣੇ ਹਥ ਨਾਲ ਕੰਮ ਕਰਦਾ ਹੈ। ਜਿਥੇ ਚਾਰ ਪੰਜ ਆਦਮੀ ਮਿਲ ਕੇ ਕੰਮ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ, ਉਹ ਇਸ category ਦੀ ਤਾਰੀਫ ਤੋਂ ਬਾਹਰ ਹੋ ਜਾਂਦੇ ਹਨ। ਕਾਇਮੀਆਂ ਵਿਚ ਜੋ ਤਬਦੀਲੀਆਂ ਅਸੀਂ ਕਰ ਰਹੇ ਹਾਂ ਉਨ੍ਹਾਂ ਨਾਲ ਮੇਰੇ ਹਰੀਜਨ ਭਰਾਵਾਂ ਨੂੰ ਸ਼ਾਮਲ ਕਰਨ ਦਾ ਮੌਕਾ ਨਹੀਂ ਮਿਲੇਗਾ।

ਫੇਰ ਅਸਾਡੇ ਪਾਸ ਪਹਿਲਾਂ ਹੀ Textile Institutes ਹਨ ਜਿਨ੍ਹਾਂ ਤਲੇ marketing organisations ਕੰਮ ਕਰ ਰਹੀਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਦਾ ਮੁੱਖ ਕੰਮ ਜੁਲਾਹਿਆਂ ਦੀ ਮਦਦ ਕਰਨਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਦੋ ਤਰੀਕਿਆਂ ਨਾਲ ਮਦਦ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਕ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਸਿਧਾ ਮਾਲ ਦੇ ਕੇ ਕਪੜਾ ਬਣਵਾਇਆ ਜਾਂਦਾ ਹੈ ਅਤੇ ਦੂਜਾ ਨਿਰੀ ਮਜ਼ਦੂਰੀ ਤੇ ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ ਕਈ ਥਾਵਾਂ ਤੇ ਤਿੰਨ ਤਿੰਨ ਚਾਰ ਚਾਰ ਹਜ਼ਾਰ ਰੁਪੈ ਮਜ਼ਦੂਰੀ ਦਿਤੀ ਜਾਂਦੀ ਹੈ। ਅਜਿਹੀ ਟੈਕਨੀਕਲ ਸਲਾਹ ਦਿਤੀ ਜਾਂਦੀ ਹੈ ਜੋ ਇਨ੍ਹਾਂ ਨੂੰ ਲੋੜ ਹੈ।

ਇੰਡਸਟਰੀ ਦੇ ਮਹਿਕਮੇ ਹੇਠ ਵਰਕ ਸੈਂਟਰ ਵੀ ਖੋਲ੍ਹੇ ਹੋਏ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ Spinning Centres ਨੇ ਉੱਨ ਦੀ ਕਤਾਈ ਤੋਂ 2 ਲਖ 53 ਹਜ਼ਾਰ ਰੁਪਿਆ ਉਜਰਤ ਦੇ ਤੌਰ ਤੇ ਕਮਾਇਆ ਹੈ। ਕਈ ਸੈਂਟਰਾਂ ਤੇ ਦੋ ਦੋ ਹਜ਼ਾਰ ਆਦਮੀ ਸੂਤ ਕਤਣ ਦਾ ਕੰਮ ਕਰਦੇ ਹਨ। ਪਾਨੀਪਤ ਵਿਚ ਹਜ਼ਾਰਾਂ ਮਰਦ ਇਸਤ੍ਰੀਆਂ ਇਸ ਕੰਮ ਵਿਚ ਲਗੇ ਹੋਏ ਹਨ। ਚਾਰ ਸੌ ਦੇ ਕਰੀਬ spinners ਹਨ ਅਤੇ ਇਕ ਹਜ਼ਾਰ ਜੁਲਾਹੇ ਹਨ। ਕਈ ਸੈਂਟਰਾਂ ਤੇ ਔਰਤਾਂ ਵੀ ਥੋੜਾ ਵਕਤ ਰੋਜ਼ ਦੇ ਕੇ ਮਜ਼ਦੂਰੀ ਕਰਦੀਆਂ ਹਨ। ਮੇਰੇ ਪਾਸ ਲਿਸਟ ਮੌਜੂਦ ਹਨ ਜਿਨ੍ਹਾਂ ਤੇ ਕੋਈ ਚਾਰ ਹਜ਼ਾਰ ਔਰਤਾਂ ਹਨ ਜੋ ਸੂਤ ਲੈ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਕਤ ਕੇ ਵਾਪਸ ਕਰ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਮਜ਼ਦੂਰੀ ਲੈ ਜਾਂਦੀਆਂ ਹਨ।

ਇਸ ਤੋਂ ਇਲਾਵਾ Sericulture ਦਾ ਕੰਮ ਹੈ। ਮੇਰੇ ਦੋਸਤਾਂ ਨੇ ਇਸ ਤੇ ਜ਼ੋਰ ਦਿਤਾ ਹੈ ਕਿ ਰੇਸ਼ਮੀ ਕੀੜੇ ਸਪਲਾਈ ਨਹੀਂ ਕੀਤੇ ਜਾਂਦੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਸ਼ਕਾਇਤ ਵਾਜਬ ਹੈ। ਮੈਂ ਆਪ ਵੀ ਫਿਰ ਕੇ ਵੇਖਿਆ ਹੈ ਅਤੇ ਕਈ ਥਾਵਾਂ ਤੇ ਗਿਆ ਹਾਂ। ਰੇਸ਼ਮ ਦੇ ਕੀੜਿਆਂ ਦਾ ਕੰਮ ਇਨ੍ਹਾਂ ਸੌਖਾ ਹੈ ਕਿ ਇਕ ਆਮ ਜਟ ਵੀ ਇਸ ਕੰਮ ਨੂੰ ਕਰ ਸਕਦਾ ਹੈ ਅਤੇ ਜੇਕਰ ਉਹ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਪਾਲੇ ਤਾਂ ਉਹ ਮੁਲਕ ਦੀ ਆਮਦਨੀ ਵਧਾ ਸਕਦਾ ਹੈ। ਅਸੀਂ

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਕੇਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਾਂ ਕਿ ਸ਼ਹਤੂਤ ਦੇ ਦਰਖਤਾ ਨੂੰ ਵਧਾਇਆ ਜਾਵੇ। ਇਸ ਦਸਤਕਾਰੀ ਲਈ ਤੂਤ ਦੇ ਦਰੱਖਤਾਂ ਦੀ ਬਹੁਤ ਲੋੜ ਹੈ ਕਿਉਂਕਿ ਇਸ ਤੇ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਪਲਦੇ ਹਨ। ਅਸਲ ਵਿਚ ਅਸਾਡੇ ਸ਼ਹਤੂਤ ਦੇ ਬਹੁਤ ਸਾਰੇ ਦਰੱਖਤ ਅਤੇ ਜੰਗਲ ਪੱਛਮੀ ਪੰਜਾਬ ਵਿਚ ਰਹਿ ਗਏ ਹਨ। ਅਸਾਨੂੰ ਅਜਿਹੀ ਲਕੜੀ ਚਾਹੀਦੀ ਹੈ ਜਿਸ ਨਾਲ sports ਦੇ ਸਾਮਾਨ, ਗੇਂਦ ਬੱਲੇ ਅਤੇ ਰੈਕਟ ਆਦਿ ਬਣਾਏ ਜਾ ਸਕਣ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦੇ ਪਤਿਆਂ ਤੇ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਰਹਿ ਸਕਣ ਉਨ੍ਹਾਂ ਦਰਖਤਾਂ ਦੀ ਲੋੜ ਹੈ। ਇਸ ਲਈ ਅਸੀਂ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ ਕਿ ਜੰਗਲ ਦਾ ਮਹਿਕਮਾ ਇਕ ਸਾਲ ਵਿਚ ਇਕ ਲੱਖ ਦਰੱਖਤ ਸੂਬੇ ਵਿਚ ਲਗਾਵੇ। ਇਸ ਨਾਲ ਦੋਵੇਂ ਮੁਸ਼ਕਲਾਂ ਹਲ ਹੋ ਜਾਣਗੀਆਂ। ਖੇਲਾਂ ਦੀ ਇੰਡਸਟਰੀ ਨੂੰ ਲਕੜ ਮਿਲ ਸਕੇਗੀ ਅਤੇ ਰੇਸ਼ਮ ਦੇ ਕੀੜਿਆਂ ਲਈ ਪਤੇ ਮਿਲ ਸਕਣਗੇ। ਅਸੀਂ ਇੰਡਸਟਰੀ ਫਾਰਮਾਂ ਵੀ ਬਣਾਈਆਂ ਹੋਈਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਵਿਚੋਂ ਥੋੜੇ ਲੋਕਾਂ ਨੂੰ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਅਤੇ ਹੋਰ ਸਹਾਇਤਾ ਦਿਤੀ ਜਾਂਦੀ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਡਲਹੌਜ਼ੀ ਤੇ ਪਾਲਮਪੁਰ ਵਿਚ ਇੰਡਸਟਰੀ ਦਾ ਮਹਿਕਮਾ ਰੇਸ਼ਮ ਦੇ ਕੀੜਿਆਂ ਦਾ ਬੀਜ ਤਿਆਰ ਕਰਦਾ ਹੈ ਅਤੇ ਇਹ ਬੀਜ ਲੋਕਾਂ ਨੂੰ ਵੰਡੇ ਜਾਂਦੇ ਹਨ ਅਤੇ ਅਸੀਂ ਕੇਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਾਂ ਕਿ ਵਧ ਤੋਂ ਵਧ ਸ਼ਹਤੂਤ ਦੇ ਦਰਖਤ ਲਗਾ ਦਿਤੇ ਜਾਣ ਤਾਂ ਜੋ ਰੇਸ਼ਮ ਦੇ ਕੀੜੇ ਪਲ ਸਕਣ ਤੇ ਇਸ ਇੰਡਸਟਰੀ ਨੂੰ ਤਰੱਕੀ ਮਿਲ ਸਕੇ।

ਫਿਰ ਅਸੀਂ ਉਜੜ ਕੇ ਆਏ ਸ਼ਰਨਾਰਥੀਆਂ ਨੂੰ ਵਸਾਉਣ ਦੀ ਲੋੜ ਮਹਿਸੂਸ ਕਰਦੇ ਸਾਂ। ਕਈ ਅਜਿਹੇ ਭਾਈ ਸਨ ਜਿਨ੍ਹਾਂ ਦੇ ਕਾਰਖਾਨੇ ਪੱਛਮੀ ਪੰਜਾਬ ਵਿਚ ਬਰਬਾਦ ਹੋ ਗਏ। ਕਾਰਖਾਨੇ ਉਥੇ ਰਹਿ ਗਏ ਅਤੇ ਕਾਰਖਾਨਿਆਂ ਵਾਲੇ ਉਜੜ ਕੇ ਇਧਰ ਆ ਗਏ। ਇਨ੍ਹਾਂ ਨੂੰ ਮੁੜ ਆਬਾਦ ਕਰਨ ਲਈ ਅਸੀਂ ਸਾਰੇ ਸੂਬੇ ਵਿਚ 6 Industrial Areas ਬਣਾ ਦਿਤੇ ਹਨ। ਇਨ੍ਹਾਂ ਵਿਚ 1,921 ਪਲਾਟ ਦਸਤਕਾਰੀ ਲਈ ਰਖੇ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਵਿਚੋਂ 1,140 ਪਲਾਟ ਵਿਕ ਚੁਕੇ ਹਨ। ਪਰ ਇਹ ਅਫਸੋਸ ਦੀ ਗਲ ਹੈ ਕਿ ਹੁਣ ਤਕ ਇਨ੍ਹਾਂ ਪਲਾਟਾਂ ਤੇ ਕੇਵਲ 139 ਫੈਕਟਰੀਆਂ ਲਗ ਸਕੀਆਂ ਹਨ। ਇਸ ਦੇ ਦੋ ਕਾਰਨ ਹਨ। ਇਕ ਤਾਂ ਇਹ ਕਿ refugees ਨੂੰ ਇਸ ਕੰਮ ਲਈ ਕਰਜ਼ੇ

ਦੇਣ ਵਾਸਤੇ Rehabilitation Finance Administration ਬਣਾਈ ਗਈ ਸੀ। ਇਸ ਵਿਚੋਂ ਕੇਵਲ ਇਕ ਸੌ ਆਦਮੀਆਂ ਨੂੰ ਰੁਪਿਆ ਦਿਤਾ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਅਸੀਂ Industrial Finance Corporation ਵੀ ਬਣਾਈ ਸੀ ਪਰ ਇਹ ਕਾਰਪੋਰੇਸ਼ਨ ਰੁਪਿਆ ਬਿਨਾ ਜਾਇਦਾਦ ਰਖਣ ਦੇ ਨਹੀਂ ਦਿੰਦੀ। ਇਸ ਲਈ ਇਸ ਤੋਂ ਰੀਫ਼ਿਊਜ਼ੀ ਬਹੁਤ ਲਾਭ ਨਹੀਂ ਉਠਾ ਸਕਦੇ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਪਾਸ ਜਾਇਦਾਦ ਨਹੀਂ। ਹੁਣ ਇਹ ਕਾਰਪੋਰੇਸ਼ਨ ਭਾਵੇਂ ਮਸ਼ੀਨਰੀ ਵੀ ਜ਼ਮਾਨਤ ਦੇ ਤੌਰ ਪੁਰ ਰਖ ਲੈਂਦੀ ਹੈ ਪਰ ਬਿਨਾ ਜ਼ਮਾਨਤ ਕਰਜ਼ਾ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ। ਜਿੱਥੇ ਕਿ Rehabilitation Finance Administration ਇਸ ਕੰਮ ਵਾਸਤੇ ਬਿਨਾ ਜ਼ਮਾਨਤ ਲਏ ਮਦਦ ਦੇ ਦਿੰਦੀ ਹੈ। ਇਸ ਤੋਂ ਕੇਵਲ ਇਕ ਸੌ ਆਦਮੀ ਕਰਜ਼ਾ ਲੈ ਸਕੇ ਹਨ। ਭਾਵੇਂ ਨਿਜੀ ਤੌਰ ਤੇ ਤੇ ਭਾਵੇਂ ਰਲ ਕੇ।

ਦੂਜੀ ਤਕਲੀਫ਼ ਇਨ੍ਹਾਂ ਲਈ ਬਿਜਲੀ ਦੀ ਸੀ। ਜਦ ਤਕ ਬਿਜਲ ਦਾ ਕੋਈ ਟੈਰਿਫ਼ ਮੁਕੱਰਰ ਨਾ ਕੀਤਾ ਜਾਂਦਾ ਅਤੇ ਰੇਟ fix ਨ ਕੀਤੇ ਜਾਂਦੇ, ਲੋਕ ਬਿਜਲੀ ਨਹੀਂ ਲੈ ਸਕਦੇ ਸਨ। ਪਰ ਹੁਣ ਜਿਵੇਂ ਜਿਵੇਂ ਬਿਜਲੀ ਦੇ ਟੈਰਿਫ਼ ਬਣਾਏ ਜਾ ਰਹੇ ਹਨ ਲੋਕ ਕਾਰਖਾਨੇ ਲਗਾ ਰਹੇ ਹਨ, ਜਿਥੇ ਅਸੀਂ ਬਿਜਲੀ ਲਿਆਂਦੀ ਹੈ ਉਥੇ ਕਾਰਖਾਨੇ ਲਗ ਰਹੇ ਹਨ। ਲੁਧਿਆਣੇ ਵਿਚ ਇਕ ਸਾਲ ਦੇ ਅੰਦਰ 30,40 ਫੈਕਟਰੀਆਂ ਲਗ ਗਈਆਂ ਹਨ ਅਤੇ ਕੁਝ ਲੋਕ ਉਥੋਂ ਇਥੇ ਆ ਕੇ ਮੈਨੂੰ ਮਿਲੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਪਲਾਟ ਲਏ ਹਨ ਅਤੇ ਹੁਣ ਕਾਰਖਾਨੇ ਲਗਾਉਣ ਲਗੇ ਹਨ। ਅਤੇ ਮੈਨੂੰ ਯਕੀਨ ਹੈ ਕਿ ਜਿਵੇਂ ੨ ਹੋਰ ਬਿਜਲੀ ਆਇਗੀ ਅਤੇ ਰੁਪਏ ਦੀ ਮਦਦ ਜੋ ਅਸੀਂ ਵਧਾ ਰਹੇ ਹਾਂ, ਮਿਲੇਗੀ ਹੋਰ ਲੋਕ ਵੀ ਫੈਕਟਰੀਆਂ ਲਗਾਉਣੀਆਂ ਸ਼ੁਰੂ ਕਰ ਦੇਣਗੇ।

ਮੈਂ ਦੱਸ ਰਿਹਾ ਸਾਂ ਕਿ ਲੋਕਾਂ ਨੂੰ ਦਸਤਕਾਰੀ ਸਿਖਾਉਣ ਲਈ ਇੰਡਸਟਰੀ ਦੇ ਮਹਿਕਮੇ ਵਲੋਂ Vocational Training Centre ਖੋਲ੍ਹੇ ਹੋਏ ਚਲ ਜਿਨ੍ਹਾਂ ਵਿਚ Radio Machanic, Turner, Machine Mechanic, Moulders Tractor Driver ਅਤੇ Tractor Mechanic ਦੇ ਕੰਮ ਸਿਖਾਏ ਜਾਂਦੇ ਹਨ

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਆਪ ਨੂੰ ਸ਼ਾਇਦ ਪਤਾ ਨਹੀਂ ਕਿ ਮੁਸਲਮਾਨਾਂ ਦੇ ਵਲੋਂ ਜਾਣ ਨਾਲ ਇਕ ਵੀ ਮੋਲਡਰ ਨਹੀਂ ਸੀ ਰਿਹਾ। ਬਟਾਲੇ ਵਿਚ ਕੋਈ ਵੀ ਹਿੰਦੂ ਸਿਖ ਮੋਲਡਰ ਨਹੀਂ ਸੀ ਰਿਹਾ। ਪਰ ਹੁਣ ਤੁਸੀਂ ਬਟਾਲੇ ਵਿਚ ਜਾ ਕੇ ਵੇਖੋ ਕਿਨੇ ਹੀ ਹਿੰਦੂ ਸਿਖ ਮੋਲਡਰਜ਼ ਦਾ ਬੜਾ ਆਲ੍ਹਾ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਉਸ ਦੇ ਨਾਲ ਹੀ ਪਾਟਰੀ, ਕੈਲੀਕੋ ਪਿੰਟਿੰਗ, ਡਾਇੰਗ, ਆਦਿ ਦੇ ਕੰਮਾਂ ਦੀ ਵੀ ਟ੍ਰੇਨਿੰਗ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ 14 ਵਰਕ ਸੈਂਟਰ ਡਿਪਾਰਟਮੈਂਟ ਵਲੋਂ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਇਨ੍ਹਾਂ ਸੈਂਟਰਾਂ ਵਿਚ ਜੁਤੀਆਂ ਬਨਾਉਣ ਦਾ ਕੰਮ, ਹੋਜ਼ਰੀ, ਬਰਤਨ ਮੈਟਲਿੰਗ, ਪਲਾਈਵੁਡ, ਟੈਂਟ ਮੇਕਿੰਗ, cotton and woollen dyeing ਆਦਿ ਦੇ ਕਈ ਕੰਮ ਸਿਖਾਏ ਜਾ ਰਹੇ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਸੈਂਟਰਾਂ ਨੇ ਕਾਫੀ ਕੰਮ ਹੁਣ ਤਕ ਕੀਤਾ ਹੈ। ਇਨ੍ਹਾਂ ਸੈਂਟਰਾਂ ਤੋਂ ਫਰਵਰੀ ਤਕ 24,51,552 ਰੁਪਏ ਦਾ ਮਾਲ ਬਾਹਰ ਭੇਜਿਆ।

ਇਸ ਤੋਂ ਇਲਾਵਾ tannery ਦਾ ਕੰਮ ਹੈ। ਇਸ ਲਈ ਜਲੰਧਰ ਵਿਚ tannery ਸੈਂਟਰ ਹੈ। ਇਥੇ ਅਸੀਂ ਇੰਤਜ਼ਾਮ ਵਧਾ ਰਹੇ ਹਾਂ ਤਾਕਿ ਵਧ ਤੋਂ ਵਧ ਲੜਕੇ ਇਹ ਕੰਮ ਸਿਖ ਸਕਣ। ਮੇਰੇ ਦੋਸਤਾਂ ਨੇ ਠੀਕ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਹੈ ਕਿ ਇੱਥੇ ਚਮੜਾ ਠੀਕ ਨਹੀਂ ਰੰਗਿਆ ਜਾਂਦਾ ਅਤੇ ਸਾਨੂੰ ਰੰਗੇ ਹੋਏ ਚਮੜੇ ਲਈ ਕਾਨਪੁਰ ਆਰਡਰ ਦੇਣਾ ਪੈਂਦਾ ਹੈ। ਅਸੀਂ ਇਸ ਤਕਲੀਫ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ tannery ਦੀ ਇੰਡਸਟਰੀ ਨੂੰ ਵਧਾ ਰਹੇ ਹਾਂ ਅਤੇ ਮੈਨੂੰ ਯਕੀਨ ਹੈ ਕਿ ਅਸੀਂ ਆਲ੍ਹਾ ਕਿਸਮ ਦਾ ਚਮੜਾ ਰੰਗ ਸਕਾਂਗੇ ਅਤੇ ਮੇਰੇ ਦੋਸਤਾਂ ਦੀ ਸ਼ਿਕਾਇਤ ਦੂਰ ਹੋ ਜਾਵੇਗੀ।

ਬਾਕੀ ਵਜ਼ੀਫਿਆਂ ਦੇ ਬਾਰੇ ਵਿਚ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ industrial training ਲਈ ਵਜ਼ੀਫੇ ਨਹੀਂ ਦਿਤੇ ਜਾ ਰਹੇ। ਮੈਂ ਇਹ ਦਸ ਦੇਵਾਂ ਕਿ 29 ਵਜ਼ੀਫੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਅਤੇ 5 ਵਜ਼ੀਫੇ ਬਾਹਰਲੇ ਦੇਸ਼ਾਂ ਵਿਚ ਜਾਣ ਲਈ ਰਖੇ ਗਏ ਹਨ।

ਸ਼੍ਰੀ ਸ਼੍ਰੀ ਕੰਦ ਜੰਨ : ਫੁਨ ਸੇ ਸੇ ਹੁਰਿਜਨੀ ਕੇ ਲਿਯੇ ਕਿਤਨੇ ਹੈ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਮੈਂ ਇਹ ਤਾਂ ਨਹੀਂ ਦਸ ਸਕਦਾ ਕਿ ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਕਿਨੇ ਹਰੀਜਨਾਂ ਨੂੰ ਵਜ਼ੀਫੇ ਦਿਤੇ ਜਾਣਗੇ ਪਰ ਕੋਈ ਹਰੀਜਨ ਜੋ ਮਾਮੂਲੀ

ਪੜ੍ਹਿਆਂ ਹੋਵੇ ਪਰ ਕਿਸੇ ਕੰਮ ਦੀ ਮੁਹਾਰਤ ਰਖਦਾ ਹੋਵੇ, ਉਸਨੂੰ ਤਰਜੀਹ ਦਿਤੀ ਜਾਵੇਗੀ।

ਕੰਮ ਸਿਖਣ ਲਈ ਬਾਹਰ ਭੇਜਣ ਬਾਰੇ ਮੈਂ ਇਹ ਦਸ ਦੇਵਾਂ ਕਿ ਅਜੇ ਕੇਵਲ ਇਕ ਦੋ ਮੁਲਕਾਂ ਨੇ ਹੀ ਇਜਾਜ਼ਤ ਦਿਤੀ ਹੈ। ਬਾਕੀ ਮੁਲਕਾਂ ਨਾਲ ਖਤੋਂ ਕਿਤਾਬਤ ਹੋ ਰਹੀ ਹੈ ਕਿ ਉਹ ਆਪਣੀਆਂ ਵਰਕਸ਼ਾਪਾਂ ਅਤੇ ਸੈਂਟਰਾਂ ਵਿਚ ਅਸਾਡੇ ਨੌਜਵਾਨਾਂ ਨੂੰ ਟ੍ਰੇਨਿੰਗ ਲੈਣ ਦੀ ਇਜਾਜ਼ਤ ਦੇਣ। ਉਨ੍ਹਾਂ ਦੇ ਖਰਚ ਲਈ ਰੁਪਏ ਭੀ ਭੇਜ ਦਿਤੇ ਗਏ ਹਨ ਤਾਕਿ ਇੰਤਜ਼ਾਮ ਹੋ ਜਾਵੇ।

ਇੰਡਸਟਰੀ ਦੀ ਤਰੱਕੀ ਲਈ ਕਈ ਨਵੀਆਂ ਸਕੀਮਾਂ ਬਨਾਈਆਂ ਗਈਆਂ ਹਨ ਅਤੇ ਇਸ ਸਾਲ ਵਿਚ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ੁਰੂ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਨਾਲ ਕਾਰਖਾਨੇਦਾਰਾਂ ਅਤੇ ਦਸਤਕਾਰਾਂ ਨੂੰ ਅਪਣੀ ਇੰਡਸਟਰੀ ਵਿਚ ਤਰੱਕੀ ਮਿਲੇਗੀ। ਇਨ੍ਹਾਂ ਸਕੀਮਾਂ ਵਿਚੋਂ ਇਕ ਹੈ Industrial Intelligence Bureau ਦਾ ਕਾਇਮ ਕਰਨਾ। ਲੋਕਾਂ ਦੀ ਆਮ ਸ਼ਿਕਾਇਤ ਸੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਲਗਦਾ ਕਿ ਮਾਲ ਕਿਥੋਂ ਮਿਲੇਗਾ, ਕਿਥੇ ਕਾਰਖਾਨੇ ਲਾਏ ਜਾ ਸਕਦੇ ਹਨ। ਇਸ ਮੁਸ਼ਕਿਲ ਨੂੰ ਹਲ ਕਰਨ ਲਈ ਇਹ Bureau ਕਾਇਮ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਇਥੋਂ ਹਰ ਕਿਸੇ ਨੂੰ ਪੂਰੀ ਪੂਰੀ ਵਾਕਫੀਅਤ ਮਿਲ ਸਕੇਗੀ ਕਿ ਕੱਚਾ ਮਾਲ ਕਿਥੇ ਮਿਲੇਗਾ, ਮੰਡੀਆਂ ਕਿਥੇ ਹਨ, ਲੇਬਰ ਕਿਥੋਂ ਮਿਲੇਗੀ ਆਦਿ। ਮਾਲ ਤਿਆਰ ਕਰਨ ਬਾਰੇ ਪੂਰੀਆਂ ਸਹੂਲਤਾਂ ਦਸੀਆਂ ਜਾਣਗੀਆਂ ਅਤੇ ਜੇ ਲੋਕ ਕਾਰਖਾਨੇ ਜਾਂ ਦਸਤਕਾਰੀ ਚਾਲੂ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਤੋਂ ਬਹੁਤ ਲਾਭ ਹੋਵੇਗਾ।

ਇਸ Bureau ਦੇ ਕਾਇਮ ਹੋਣ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਸਿਲਸਲੇ ਵਿਚ ਹਰਿਕ ਜ਼ਿਲੇ ਵਿਚ District Industry Officer ਕੰਮ ਕਰ ਰਹੇ ਹਨ ਅਤੇ ਉਹ ਜਿਸ ਕਿਸੇ ਨੂੰ ਲੋੜ ਹੋਵੇ ਜ਼ਰੂਰੀ ਸਲਾਹ ਮਸ਼ਵਰਾ ਅਤੇ Technical Advice ਦਿੰਦੇ ਹਨ। ਪਰ ਸਹੀ ਮਾਲੂਮਾਤ ਹਾਸਿਲ ਕਰਨ ਲਈ ਇਕ ਅਜਿਹੇ Bureau ਦੀ ਲੋੜ ਸੀ ਜਿਸ ਤੋਂ ਪਤਾ ਲਗ ਸਕੇ ਕਿ ਕੱਚਾ ਮਾਲ ਕਿੱਥੇ ਹੈ। ਤਿਆਰ ਮਾਲ ਦੀ ਖਪਤ ਕਿਥੇ ਹੈ। ਸੋ ਇਸ ਲਈ ਇਸ Intelligence Bureau ਰਾਹੀਂ ਅਸੀਂ ਲੋਕਾਂ ਨੂੰ ਸਹੀ technical advice ਦੇ ਸਕਾਂਗੇ।

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਇਸ ਤੋਂ ਇਲਾਵਾ ਅਸਾਂ cottage industries ਦੀ industrial survey ਕਰ ਰਹੇ ਹਾਂ। ਪਿਛਲੇ ਸਾਲ ਇਕ survey ਕਰਾਇਆ ਸੀ ਜਿਹੜਾ ਸਾਡੇ ਆਪਣੇ ਮਹਿਕਮੇ ਨੇ ਕੀਤਾ ਸੀ ਪਰ ਉਹਦੇ ਨਾਲ ਸਾਡੀ ਤਸੱਲੀ ਨਹੀਂ ਸੀ ਹੋਈ, ਕਿਉਂਕਿ ਉਹ ਸਰਸਰੀ survey ਸੀ ਇਸ ਵਾਸਤੇ ਅਸਾਂ Central Government ਨੂੰ ਲਿਖਿਆ ਸੀ ਕਿ special staff ਇਸ ਕੰਮ ਤੇ ਲਗਾਇਆ ਜਾਵੇ ਤਾਕਿ ਮਲੂਮ ਕੀਤਾ ਜਾਵੇ ਕਿ ਕਿਹੜੀ industry ਠੀਕ ਚਲ ਰਹੀ ਹੈ ਕਿਹੜੀ ਬੈਠ ਗਈ ਹੈ ਅਤੇ ਕਿਸ ਨੂੰ ਸੁਰਜੀਤ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। ਸਾਡੀ ਕੋਸ਼ਿਸ਼ ਇਹ ਹੈ ਕਿ ਪਿੰਡਾਂ ਦਾ survey ਕਰਾਕੇ ਦੇਖਿਆ ਜਾਵੇ ਕਿ ਕਿਹੜੀ industry ਬੰਦ ਹੋ ਗਈ ਹੈ ਅਤੇ ਕਿਉਂ ਬੰਦ ਹੋ ਗਈ ਹੈ ਤੇ ਕਿਹੜੀ ਦੁਬਾਰਾ ਚਾਲੂ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। Government of India ਨੇ ਇਹ ਤਜਵੀਜ਼ ਮਨਜ਼ੂਰ ਕਰ ਲਈ ਹੈ ਅਤੇ ਅਸਾਂ ਇਸ ਕੰਮ ਵਾਸਤੇ 1,00,000 ਰੁਪਏ ਦਾ ਬੰਦੋਬਸਤ ਕੀਤਾ ਹੈ।

ਮੇਰੇ ਦੋਸਤ ਖਾਨ ਅਬਦੁਲਗੱਫਾਰ ਖਾਂ ਇਸ ਵਕਤ ਏਥੇ ਮੌਜੂਦ ਨਹੀਂ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਅੰਬਾਲੇ ਦੇ Technical Institute ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਉਥੋਂ ਜਿਹੜੇ ਆਦਮੀ training ਲੈ ਕੇ ਨਿਕਲੇ, ਮਹਿਕਮੇ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਨਾ ਲਿਆ। ਮੈਂ ਖਾਂ ਸਾਹਿਬ ਨੂੰ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ institute ਦੀ ਇਸਲਾਹ ਵਾਸਤੇ 3½ ਲਖ ਰੁਪਿਆ ਖਰਚ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਤੋਂ ਇਲਾਵਾ private institutes ਵੀ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਕੋਲ ਸਾਮਾਨ ਕਾਫੀ ਨਹੀਂ ਅਤੇ ਸਿਖਲਾਈ ਔਛੀ ਨਹੀਂ ਹੋ ਸਕਦੀ, ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਕਰਨਾ ਵੀ ਬੜਾ ਜ਼ਰੂਰੀ ਹੈ। ਇਸ ਦੇ ਵਾਸਤੇ ਪੰਜਾਬ ਸਰਕਾਰ Central Government ਨਾਲ ਮਿਲ ਕੇ ਸਕੀਮ ਬਣਾ ਰਹੀ ਹੈ ਅਤੇ ਏਸ ਵਾਸਤੇ ਅਸਾਂ 3½ ਲਖ ਰੁਪਿਆ ਰਖਿਆ ਹੈ।

ਫੇਰ marketing ਦੇ ਮਾਮਲੇ ਵਿਚ ਵੀ ਮਦਦ ਦੀ ਬੜੀ ਲੋੜ ਹੈ। Handlooms ਦੀ ਪੈਦਾਵਾਰ ਅਤੇ ਦੂਜੇ goods ਦੇ ਵਾਸਤੇ marketing ਦੇ ਬਾਰੇ ਵਿਚ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਬੜੀ ਤਕਲੀਫ਼ ਹੈ। ਉਨ੍ਹਾਂ ਦੇ ਪਾਸ ਸਰਮਾਇਆ ਨਹੀਂ ਕਿ ਮਾਲ ਜ਼ਿਆਦਾ ਦੇਰ ਰਖ ਸਕਨ ਯਾ marketing ਦੇ ਬਾਰੇ ਵਿਚ ਕਮ ਆਉਣ ਵਾਲੀ information ਹਾਸਿਲ ਕਰਦੇ ਰਹਿਣ। ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਵੀ ਪਤਾ ਨਹੀਂ ਕਿ ਕਿਹੜਾ ਮਾਲ ਕਿੱਥੇ ਲਗੇਗਾ ਅਤੇ ਕਿਹੜੀ ਜਗ੍ਹਾ ਕਿਸ ਵੇਲੇ ਕਿਹੜੇ ਮਾਲ ਦੀ ਲੋੜ ਹੈ। ਇਸ ਬਾਰੇ ਵਿਚ ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਕਰਨ ਵਾਸਤੇ ਅਸਾਂ Central

- Government ਨਾਲ ਮਿਲ ਕੇ Marketing Organisation ਬਣਾਵਾਂਗੇ, ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਵਾਸਤੇ designer ਰਖਾਂਗੇ ਅਤੇ co-operatives ਬਣਾ ਦਿਆਂਗੇ। ਇਸ ਤਰ੍ਹਾਂ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ co-operatives ਦੀ ਜ਼ਿੰਮੇਦਾਰੀ ਉਤੇ ਆਸਾਨੀ ਨਾਲ ਰੁਪਿਆ ਦੇ ਸਕਾਂਗੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ designs ਦੇ ਬਾਰੇ ਵਿਚ ਮਸ਼ਵਰੇ ਦਿਆਂਗੇ ਅਤੇ ਮਾਲ ਵੇਚਣ ਵਾਸਤੇ marketing ਦੀ ਮਦਦ ਦਿਆਂਗੇ ਅਤੇ Marketing Organisation ਬਣਾ ਦਿਆਂਗੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ cottage industries ਦੇ ਮਾਲ ਨੂੰ standardise ਕਰਨ ਦੀ ਵੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾਵੇਗੀ ਤਾਂ ਕਿ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਪਤਾ ਰਹੇ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਦਾ ਮਾਲ ਤਿਆਰ ਕਰਨਾ ਹੈ ਅਤੇ ਜਿਹੜਾ ਮਾਲ ਬਾਹਰ ਜਾਏ ਉਸ ਦੇ ਮੁਤਅੱਲਕ ਕੋਈ ਸ਼ਿਕਾਇਤ ਨਾ ਆਵੇ।

ਫੇਰ State Aid to Industries Act ਦੇ ਮਾਤਹਿਤ ਤਾਂ cottage industries ਦੀ ਮਦਦ ਹੋ ਹੀ ਸਕਦੀ ਹੈ। ਇਸ ਇਮਦਾਦੀ ਰਕਮ ਦੇ ਇਲਾਵਾ ਦੋ ਲਖ ਰੁਪਿਆ ਇਨ੍ਹਾਂ ਵਾਸਤੇ ਹੋਰ ਰਖਿਆ ਗਿਆ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਮਾਲ ਛੇਤੀ ਨਾ ਮਿਲਣ ਦੀ ਸੂਰਤ ਵਿਚ ਤੇ ਸਰਮਾਏ ਦੀ ਕਮੀ ਦੇ ਕਾਰਨ ਵਿਚ ਕੁਛ ਦੇਰ ਮਾਲ ਆਪਣੇ ਕੋਲ ਰਖਨ ਵਿਚ ਦਿੱਕਤ ਪੇਸ਼ ਨਾ ਆਏਗੀ ਅਤੇ ਉਸ ਵੇਲੇ ਤਕ ਬੇਕਾਰ ਵੀ ਨਹੀਂ ਬੈਠਣਾ ਪਏਗਾ।

Cess Fund ਵਿਚ ਸਾਨੂੰ Central Government ਨੇ 1953-54 ਵਾਸਤੇ 3,38,000 ਰੁਪਿਆ ਦਿਤਾ ਸੀ ਅਤੇ 1954-55 ਵਾਸਤੇ 3,54,000 ਰੁਪਿਆ ਦਿਤਾ ਹੈ। ਇਹ ਰੁਪਿਆ ਅਸੀਂ ਖੱਡੀਆਂ ਵਾਸਤੇ ਰਖਾਂਗੇ। ਇਕ ਦੋਸਤ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਸਾਡਾ ਹਿਸਾ ਘਟ ਰਖਿਆ ਗਿਆ ਹੈ। ਬੇਸ਼ਕ ਇਹ ਹਿਸਾ ਘਟ ਹੈ ਅਤੇ ਅਸੀਂ Centre ਨੂੰ ਆਖਿਆ ਹੈ ਕਿ ਸਾਡੇ ਸੂਬੇ ਵਿਚ 50,000 ਖੱਡੀਆਂ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਬਿਨਾ ਤੇ ਯਾ ਸੂਤ ਦੇ ਕੋਟੇ ਯਾ ਖਪਤ ਦੇ ਉਤੇ ਸਾਨੂੰ ਘਟ ਤੋਂ ਘਟ 6 ਲਖ ਰੁਪਿਆ ਮਿਲਣਾ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ ਆਪ industries ਦੇ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮਿਲਿਆ ਸੀ ਅਤੇ ਉਮੀਦ ਹੈ ਕਿ ਸਾਨੂੰ ਹੋਰ ਰੁਪਿਆ ਮਿਲ ਜਾਵੇਗਾ (Hear, hear)। ਇਸ ਤੋਂ ਇਲਾਵਾ ਅਸੀਂ Handloom Board ਨਾਲ ਮਸ਼ਵਰੇ ਕਰ ਰਹੇ ਹਾਂ। ਅਸੀਂ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ 4ਫੀ ਸਦੀ ਰਿਆਇਤ ਦਿਆਂਗੇ ਯਾ ਸੂਤ ਵਾਸਤੇ ਦਿਆਂਗੇ। ਜਿਹੜੀ ਸਾਡੀ ਕੀਮਤ ਹੋਵੇਗੀ ਉਹਦੇ ਕੋਲ ਕੁਝ ਫੀ ਸਦੀ ਘਟਾ ਕੇ ਜੁਲਾਹਿਆਂ ਨੂੰ ਦਿਆਂਗੇ।

[ਅਰਥ ਮੰਤ੍ਰੀ]

Cycle Parts Industry ਦੇ ਬਾਰੇ ਵਿਚ ਇਕ ਦੋਸਤ ਨੇ ਪੁਛਿਆ ਹੈ ਕਿ ਤੁਸਾਂ ਇਸ ਦੀ ਕੀ ਮਦਦ ਕੀਤੀ ਹੈ। ਇਹ industry ਬਟਵਾਰੇ ਤੋਂ ਬਾਦ ਪਰਫੁਲੱਤ ਹੋਈ ਹੈ ਅਤੇ ਅਸੀਂ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਇਹ ਚਲਦੀ ਰਹੇ ਅਤੇ ਤਰੱਕੀ ਕਰੇ। ਅਸੀਂ ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ finishing centres ਬਨਾਉਣ ਦਾ ਜਤਨ ਕਰ ਰਹੇ ਹਾਂ ਅਤੇ ਉਹ 1954-55 ਵਿਚ ਬਣ ਜਾਣਗੇ। ਇਸ industry ਨੂੰ ਅਸੀਂ direct ਰੁਪਿਆ ਦੇ ਰਹੇ ਹਾਂ, ਮਸ਼ਵਰੇ ਦੇ ਰਹੇ ਹਾਂ। Central Government ਨੇ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਇਮਦਾਦ ਵਾਸਤੇ England ਦੇ ਮਾਲ ਉਤੇ 60 ਫੀ ਸਦੀ ਅਤੇ ਦੂਜੇ ਮੁਲਕਾਂ ਜਾਪਾਨ ਵਗੈਰਾ ਦੇ ਮਾਲ ਉਤੇ 72 ਫੀ ਸਦੀ duty ਲਗਾਈ ਜਿਸ ਤੋਂ ਇਨ੍ਹਾਂ ਨੂੰ ਬਹੁਤ ਫ਼ਾਇਦਾ ਹੋਇਆ ਹੈ। ਫੇਰ ਅਸਾਂ ਸੁਣਿਆ ਕਿ Centre ਵਿਚ ਇਹ ਤਜਵੀਜ਼ ਹੋ ਰਹੀ ਹੈ ਕਿ duty 60 ਦੀ ਜਗਾ 25 ਫੀ ਸਦੀ ਅਤੇ 72 ਦੀ ਜਗਾ 37 ਫੀ ਸਦੀ ਕਰ ਦਿੱਤੀ ਜਾਵੇ। ਅਸਾਂ ਫੇਰਨ Central Government ਨੂੰ ਲਿਖਿਆ ਕਿ ਸਾਡੇ 6,000 ਆਦਮੀ ਇਸ industry ਵਿਚ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਦਾ ਕੰਮ ਬਹੁਤ ਔਛਾ ਹੈ ਅਤੇ ਕੀਮਤਾਂ ਵਿਚ ਵੀ ਕਮੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਇਸ ਵਾਸਤੇ ਜੇ ਇਸ ਤਜਵੀਜ਼ ਉਤੇ ਅਮਲ ਕੀਤਾ ਗਿਆ ਤਾਂ ਦੂਜੇ ਮੁਲਕਾਂ ਵਾਲਿਆਂ ਨੂੰ ਫ਼ਾਇਦਾ ਹੋਵੇਗਾ ਅਤੇ ਸਾਡੀ industry ਨੂੰ ਧੱਕਾ ਲੱਗੇਗਾ।

ਇਕ ਗਲ ਇਹ ਵੀ ਕਹੀ ਗਈ ਹੈ ਕਿ art fabrics ਉਤੇ Central Government ਨੇ ਜਿਹੜੀ duty ਲਗਾਈ ਹੈ ਉਹਦੇ ਨਾਲ ਸਾਡੇ ਸੂਬੇ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚੇਗਾ ਅਤੇ ਅਸਾਂ ਇਸ ਸੰਬੰਧੀ ਕੀ ਕੀਤਾ ਹੈ। ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਅਸੀਂ ਭਾਂਵੇਂ ਆਪ ਤਾਂ ਕੁਝ ਨਹੀਂ ਕਰ ਸਕਦੇ ਪਰ ਅਸਾਂ ਫੇਰਨ ਹੀ Government of India ਨੂੰ ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ represent ਕਰਕੇ ਸਾਰੀ ਗਲ ਖੋਲ੍ਹ ਕੇ ਦਸੀ ਸੀ ਕਿ ਇਸ duty ਨਾਲ ਸਾਡੀ industry ਦੀ ਕੋਈ ਤਸੱਲੀ ਨਹੀਂ ਹੁੰਦੀ ਕਿਉਂ ਜੋ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਖਾਸ ਫ਼ਾਇਦਾ ਨਹੀਂ ਪਹੁੰਚਦਾ। ਇਸ ਦੇ ਅਨੁਸਾਰ 6 ਪੈਸੇ ਦੀ ਥਾਂ ਇਕ ਮੁਰੱਬਾ ਗਜ਼ ਵਾਸਤੇ ਇਕ ਆਨਾ ਦੇਣਾ ਪਏਗਾ। ਪਰ ਇਹ ਰਿਆਇਤ ਖਾਸ quality ਤੇ price ਦੇ ਕਪੜੇ ਲਈ ਹੈ। ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਜ਼ਿਆਦਾ ਕੀਮਤ ਦਾ ਮਾਲ ਜ਼ਿਆਦਾ ਬਣਦਾ ਹੀ ਨਹੀਂ। ਇਥੇ

ਜਿਆਦਾ ਤਰ 8 ਆਨੇ ਤੋਂ ਲੈ ਕੇ 2 ਰੁਪੇ ਗਜ਼ ਤਕ ਕਪੜਾ ਬਣਾਇਆ ਜਾਂਦਾ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਪਹਿਲੇ ਨਾਲੋਂ ਕੁਝ ਫ਼ਰਕ ਪੈਂਦਾ ਹੈ। ਪਰ ਬਹੁਤਾ ਨਹੀਂ ਪੈਂਦਾ। ਮੈਂ Government of India ਨੂੰ ਚਿੱਠੀ ਲਿਖੀ ਹੈ ਤੇ protest ਕੀਤਾ ਹੈ ਕਿ ਸਾਡੀ industry ਨੂੰ ਬਹੁਤ ਨੁਕਸਾਨ ਪਹੁੰਚ ਰਿਹਾ ਹੈ ਅਤੇ ਸਾਨੂੰ ਕੋਈ relief ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਮੈਂ ਨਹੀਂ ਕਹਿ ਸਕਦਾ ਕਿ Government of India ਕੀ ਕਰੇਰੀ ਪਰ ਜ਼ਿਥੋਂ ਤਕ ਮੇਰਾ ਇਖਤਿਆਰ ਹੈ, ਮੈਂ ਕਰ ਦਿਤਾ ਹੈ। ਫੇਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਪਸ਼ਮੀਨੇ ਦੀ industry ਲਈ ਅਸਾਂ ਨੂਰਪੁਰ ਵਿਚ centre ਖੋਲਿਆ ਹੈ ਅਤੇ ਇਸ ਕੰਮ ਲਈ 53,000 ਰੁਪਿਆ ਰਖਿਆ ਹੈ। ਮੁਸਲਮਾਨਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਇਹ industry ਬਿਲਕੁਲ ਤਬਾਹ ਹੋ ਗਈ ਸੀ। ਅਸੀਂ ਇਸ ਨੂੰ ਹੁਣ ਫੇਰ ਸੁਰਜੀਤ ਕਰ ਰਹੇ ਹਾਂ।

ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਅਸੀਂ ਰੁਪਿਆ ਜ਼ਾਇਆ ਕਰ ਰਹੇ ਹਾਂ। ਸਾਨੂੰ ਇਹ ਵੀ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਮਾਨੂੰ ਆਪ industries ਲਗਾਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ ਅਤੇ ਸਾਡੀ capital lay out ਬਹੁਤ ਘਟ ਹੈ। ਸਾਡੀ capital lay out ਘਟ ਤਾਂ ਹੋਣੀ ਹੀ ਹੋਈ ਕਿਉਂ ਜੋ ਅਸੀਂ ਆਪ ਜੋ industries ਨਹੀਂ ਲਗਾਂਦੇ। ਪਰ ਮੈਂ ਇਹ ਦਸ ਦਿਆਂ ਕਿ ਅਸਾਂ industries ਜਾਣ ਕੇ ਨਹੀਂ ਲਗਾ ਰਹੇ। ਅਸੀਂ ਬਿਜਲੀ, Transport ਤੇ ਹੋਰ ਥੋੜਾ ਜਿਹਾ ਕੰਮ ਅਪਣੇ ਹਥਾਂ ਵਿਚ ਲਿਆ ਹੈ ਤੇ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਜਿਥੋਂ ਤਕ ਹੋ ਸਕੇ ਦਸਤਕਾਰੀ ਦਸਤਕਾਰਾਂ ਦੇ ਹਥ ਵਿਚ ਰਹੇ। ਅਸੀਂ ਕਾਸ਼ਤਕਾਰਾਂ ਦੀ ਹਰ ਤਰ੍ਹਾਂ ਇਮਦਾਦ ਕਰਨ ਲਈ ਤਿਆਰ ਹਾਂ।

:ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਸੀਮੈਂਟ ਫੈਕਟਰੀ ਵਲ ਵੀ ਆਓ।

ਅਰਥ ਮੰਤ੍ਰੀ : ਮੈਂ ਵੱਡੀਆਂ industries ਦਾ ਹੁਣੇ ਜ਼ਿਕਰ ਕਰਾਂਗਾ।

ਮੇਰੇ ਦੋਸਤਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ factories ਵਿਚ workers ਨਹੀਂ ਵਧੇ। ਜੇ ਵਧੇ ਹਨ ਤਾਂ ਉਸ ਦਾ ਕਾਰਨ Factories Act ਦੀ ਤਰਮੀਮ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਤਰਮੀਮ ਕਰਕੇ ਵੀ ਵਧੇ ਹਨ ਪਰ ਉਂਜ ਵੀ ਵਧੇ ਹਨ। ਮੇਰੇ

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਦੋਸਤ ਇਸ ਗਲ ਤੋਂ ਇਨਕਾਰ ਨਹੀਂ ਕਰ ਸਕਦੇ ਕਿ ਬਟਵਾਰੇ ਤੋਂ ਬਾਦ ਦੋ ਤਿੰਨ ਬਿਲਕੁਲ ਨਵੀਆਂ industries ਲਗੀਆਂ ਹਨ। ਕੀ cycle parts ਦੀ industry ਪਹਿਲੇ ਮੌਜੂਦ ਸੀ ?

ਸਰਦਾਰ ਹਰਕਿਸ਼ਨ ਸਿੰਘ ਸੂਰਜੀਤ : ਜੀ ਹਾਂ, ਸੀ।

ਅਰਥ ਮੰਤ੍ਰੀ : ਥੋੜਾ ਬਹੁਤ ਕੰਮ ਕਿਧਰੇ ਹੁੰਦਾ ਹੋਵੇ ਤਾਂ ਹੁੰਦਾ ਹੋਵੇ, ਜ਼ਿਆਦਾ ਨਹੀਂ ਸੀ। ਜ਼ਿਆਦਾ ਕੰਮ partition ਦੇ ਬਾਦ ਹੋਇਆ ਹੈ। ਇਕ cycles ਬਣਾਉਣ ਦੀ factory ਲਗੀ ਹੈ ਜਿਹੜੀ 200 cycles ਰੋਜ਼ਾਨਾ ਬਣਾ ਰਹੀ ਹੈ। ਮੇਰੇ ਦੋਸਤ ਕਹਿਨਗੇ ਕਿ ਇਹ factory ਵੀ ਪਹਿਲਾਂ ਮੌਜੂਦ ਸੀ। ਇਸ ਤਰ੍ਹਾਂ sports goods ਦੀ factory ਲਗਾਈ ਗਈ ਹੈ ਇਹ ਕੰਮ ਪਹਿਲਾਂ ਸਿਆਲਕੋਟ ਵਿਚ ਹੁੰਦਾ ਸੀ। ਹੁਣ ਸਾਰੇ ਦਾ ਸਾਰਾ ਕੰਮ ਏਥੇ ਆ ਗਿਆ ਹੈ। ਸਿਆਲਕੋਟ ਵਿਚ ਸਾਰੇ ਕਾਰੀਗਰ ਮੁਸਲਮਾਨ ਹੁੰਦੇ ਸਨ ਤੇ ਹੁਣ ਇਥੇ ਆਕੇ ਨਵੇਂ ਆਦਮੀ trained ਕੀਤੇ ਗਏ ਹਨ। ਇਹ industry ਬੜਾ ਚੰਗਾ ਕੰਮ ਕਰ ਰਹੀ ਹੈ। ਕੋਈ ਇਕ ਕਰੋੜ ਰੁਪੈ ਦਾ ਮਾਲ ਬਣਦਾ ਹੈ ਅਤੇ ਬਹੁਤ ਸਾਰਾ ਹਿੰਦੁਸਤਾਨ ਤੋਂ ਬਾਹਿਰ ਜਾਂਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਹਾਲਤਾਂ ਵਿਚ ਕਿਵੇਂ ਕਿਹਾ ਜਾ ਸਕਦਾ ਹੈ ਕਿ workers ਦੀ ਤਾਦਾਦ ਨਹੀਂ ਵਧੀ। ਫੇਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਵਕਤ 1255 registered companies ਹਨ ਇਨ੍ਹਾਂ ਦਾ 69 ਕਰੋੜ ਰੁਪਿਆ authorized capital ਹੈ 19 ਕਰੋੜ subscribed capital ਹੁੰਦਾ ਅਤੇ 14 ਕਰੋੜ 22 ਲਖ paid up capital ਹੈ। Factories 1817 ਹਨ ਤੇ ਉਨ੍ਹਾਂ ਵਿਚ 62,000 workers ਕੰਮ ਕਰਦੇ ਹਨ। ਐਸ ਵੇਲੇ ਕਿੰਨੀਆਂ ਨਵੀਆਂ factories ਲਗ ਰਹੀਆਂ ਹਨ। ਇਕ cotton mill ਲਗ ਰਹੀ ਹੈ। ਕੰਮ ਸ਼ੁਰੂ ਹੋ ਗਿਆ ਹੈ ਤੇ 1954 ਵਿਚ ਹੀ factory ਚਾਲੂ ਹੋ ਜਾਵੇਗੀ। Machinery ਲਈ order ਦੇ ਦਿਤਾ ਗਿਆ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਇਕ sugar mill ਲਗ ਜਾਵੇਗੀ। Machinery ਲਈ ਸ਼ੁਰੂ ਹੋ ਗਈ ਹੈ। ਮੇਰੇ ਦੋਸਤਾਂ ਨੇ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਹੈ ਕਿ ਹਮੀਰੇ ਵਾਲੀ factory ਕਿਉਂ ਜਾ ਰਹੀ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ

ਅਗਰ ਕੋਈ factory ਉਠਾ ਕੇ ਲੈ ਜਾਣਾ ਚਾਹੇ ਤਾਂ ਅਸੀਂ ਉਸ ਨੂੰ ਕਿਵੇਂ ਰੋਕ ਸਕਦੇ ਹਾਂ। ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਗੱਨਾ ਨਹੀਂ ਮਿਲਦਾ ਜੇ ਮਿਲਦਾ ਹੈ ਤਾਂ ਉਸ ਵਿਚੋਂ ਖੰਡ ਘਟ ਨਿਕਲਦੀ ਹੈ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਹਾ ਹੈ ਕਿ ਜਿਹੜੀਆਂ facilities ਉਹ ਚਾਹੁਣ ਅਸੀਂ ਮੁਹੱਈਆ ਕਰਨ ਲਈ ਕੋਸ਼ਿਸ਼ ਕਰਾਂਗੇ। ਪਰ ਉਹ ਜਾਣ ਤੇ ਤੁਲੇ ਹੋਏ ਹਨ। ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਛੋਟੀ factory ਇਥੇ ਰਖਾਂਗੇ ਤੇ ਵੱਡੀ U. P. ਵਿਚ ਲੈ ਜਾਵਾਂਗੇ। ਸਾਡਾਂ ਉਨ੍ਹਾਂ ਤੇ ਬਹੁਤਾ ਜ਼ੋਰ ਵੀ ਨਹੀਂ ਚਲ ਸਕਦਾ ਕਿਉਂ ਜੋ factory PEPSU ਵਿਚ ਹੈ ਪਰ ਮੈਂ ਇਨ੍ਹਾਂ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਉਹ ਨਾਕਾਮਯਾਬ ਹੋਏ ਹਨ ਤਾਂ ਸਾਡੇ ਕਰਕੇ ਨਹੀਂ, ਅਪਣੇ ਕਰਕੇ। ਉਨ੍ਹਾਂ ਨੇ ਗੱਨੇ ਵਿਚੋਂ recovery ਵਧਾਣ ਲਈ ਆਪ ਬਿਲ-ਕੁਲ ਕੋਈ ਕੋਸ਼ਿਸ਼ ਨਹੀਂ ਕੀਤੀ। ਅਬਦੁਲਾਪੁਰ ਵਿਚ ਵੀ recovery 8% ਹੁੰਦੀ ਸੀ ਪਰ ਹੁਣ ਉਨ੍ਹਾਂ ਦੀ recovery 10% ਹੈ। ਇਨ੍ਹਾਂ ਦੀ 8% ਵੀ ਨਹੀਂ ਹੋਈ। ਮੈਂ ਇਸ ਗਲ ਨੂੰ ਮੰਨਦਾ ਹਾਂ ਕਿ ਇਥੇ ਇਕ ਦੋ ਹੋਰ sugar factories ਦੀ ਲੋੜ ਹੈ। ਜੇ ਕੋਈ ਸੱਜਣ ਇਥੇ factory ਲਗਾਉਣਾ ਚਾਹੇ ਤਾਂ ਸਰਕਾਰ ਆਪ ਹਿੱਸੇ ਲੈ ਕੇ ਮਦਦ ਕਰੇਗੀ ਜਾਂ Finance Corporation ਕੋਲੋਂ ਰੁਪਿਆ ਲੈ ਕੇ ਦੇਵੇਗੀ। ਇਸ Co-operative Society ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਉਹ 20 ਜਾਂ 25 ਲਖ ਰੁਪਿਆ ਇਸ ਕੰਮ ਲਈ ਇਕੱਠਾ ਕਰ ਸਕਣਗੇ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਹਾ ਹੈ ਕਿ 10 ਜਾਂ 15 ਲਖ ਦੀ ਇਮਦਾਦ ਅਸੀਂ ਦਿਆਂਗੇ। ਫੇਰ, ਸਪੀਕਰ ਸਾਹਬ, ਤਿੰਨ Woollen Mills ਨੂੰ expand ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ electric goods ਤਿਆਰ ਕਰਨ ਸੰਬੰਧੀ ਕੋਈ ਯਤਨ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਮੈਨੂੰ ਇਸ ਗਲ ਦਾ ਪੂਰਾ ਖਿਆਲ ਹੈ। ਮੈਂ ਜਾਣਦਾ ਹਾਂ ਕਿ ਸਾਡੇ ਕੋਲ ਜਦ ਇੰਨੀ ਬਿਜਲੀ ਹੋਣੀ ਹੈ ਤਾਂ ਸਾਡੇ ਕੋਲ electric goods ਕਿਥੇ ਆਣ ਗੀਆਂ। ਸਾਨੂੰ transformers, motors ਅਤੇ transmission ਦੀਆਂ ਕਈ ਚੀਜ਼ਾਂ ਦੀ ਲੋੜ ਹੋਵੇਗੀ। ਮੈਂ ਦੋ ਤਿੰਨਾਂ industrialists ਨਾਲ ਗਲ ਕੀਤੀ ਤੇ ਪੁਛਿਆ ਕਿ ਸ਼ਾਨੂੰ ਕੀ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਖੁਸ਼ਕਿਸਮਤੀ ਨਾਲ ਹਿੰਦੁਸਤਾਨ ਇਲੈਕਟ੍ਰਿਕ ਕੰਪਨੀ (Hindustan Electric Company) ਨੇ apply ਕੀਤਾ। ਉਨ੍ਹਾਂ ਦਾ licence ਮਨਜ਼ੂਰ ਨਹੀਂ ਸੀ ਹੁੰਦਾ। ਅਸੀਂ ਕੋਸ਼ਿਸ਼ ਕਰਕੇ Licence ਮਨਜ਼ੂਰ ਕਰਵਾਇਆ ਹੈ। ਛੇ ਮਹੀਨਿਆਂ ਵਿਚ factory ਲਗ ਜਾਵੇਗੀ ਤੇ ਇਸ ਦਾ capital ਇਕ ਕਰੋੜ ਰੁਪਿਆ ਹੋਵੇਗਾ।

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਇਸ ਰੁਪੈ ਨਾਲ ਬਿਜਲੀ ਦੀਆਂ ਚੀਜ਼ਾਂ ਬਣਾਈਆਂ, transformers ਵੀ ਲਗਾਏ ਜਾਣਗੇ ਤਾਂ ਜੋ ਬਿਜਲੀ ਘਰਾਂ ਵਿਚ ਵਰਤੀ ਜਾ ਸਕੇ, ਕੁਕਰ ਕੇਤਲੀਆਂ ਬਿਜਲੀ ਵਾਲੀਆਂ ਬਣਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਤਾਂ ਜੋ ਇਹੋ ਜਿਹੀਆਂ ਚੀਜ਼ਾਂ ਪਿੰਡਾਂ ਵਿਚ ਵੀ ਵਰਤੀਆਂ ਜਾ ਸਕਣ ਤੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕ ਲਕੜੀ ਬਾਲਣ ਦੇ ਧੂੰਏਂ ਤੋਂ ਬਚ ਜਾਣ।

ਇਸ ਦੇ ਇਲਾਵਾ paper mill ਲਗੀ ਹੋਈ ਹੈ ਤੇ ਜਿਹੜੀ ਉਸ ਦੀ management ਹੈ ਉਸ ਦੀ expansion ਦੇ ਸੰਬੰਧ ਵਿਚ ਇੰਤਜ਼ਾਮ ਕਰ ਰਹੇ ਹਾਂ। ਜਗਾਧਰੀ ਵਿਚ 10,000 ਕਿਲੋ ਵਾਟ ਦਾ load ਲੋਕ ਵਰਤਨ ਲਈ ਤਿਆਰ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਤੋਂ ਵੀ ਵਧ ਬਿਜਲੀ ਲੈਣ ਦਾ ਵਾਅਦਾ ਕੀਤਾ ਹੈ। ਉਥੇ ਇਕ ਭਾਰੀ workshop ਖੁਲੀ ਹੈ ਤੇ ਇਕ sugar factory ਬਣੀ ਹੈ ਤੇ ਹੋਰ ਨਵੀਆਂ ਨਵੀਆਂ ਮਸ਼ੀਨਾਂ ਲਗਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਇਸ ਦੇ ਇਲਾਵਾ ਗਵਰਨਮੈਂਟ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ rosin factory ਚਾਲੂ ਕਰਨ ਦੀ ਤਜਵੀਜ਼ ਤੇ ਵਿਚਾਰ ਕਰ ਰਹੀ ਹੈ ਇਸ ਸੰਬੰਧ ਵਿਚ ਗਵਰਨਮੈਂਟ ਨੇ Industries Board ਤੇ ਦੋ ਮਸਾਲੂਤੀ ਬਰਡ ਬਣਾਏ ਹੋਏ ਹਨ। ਇਕ Statutory Board ਹੈ ਜਿਹੜਾ ਛੋਟੀ ਛੋਟੀ ਦਸਤਕਾਰੀਆਂ ਨੂੰ ਕਰੜੇ ਦਿੰਦਾ ਹੈ। ਬੜੇ [ਬੜੇ industrialists ਇਨ੍ਹਾਂ ਬੋਰਡਾਂ ਦੇ ਮੈਂਬਰ ਹਨ ਤੇ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਮਸ਼ਵਰਾ ਲਿਆ ਜਾਂਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ rosin factory ਖੋਲ੍ਹਣੀ ਚਾਹੀਦੀ ਹੈ। ਅਸਾਂ ਇਸ ਸੰਬੰਧ ਵਿਚ ਦੋ ਲੱਖ ਰੁਪੈ ਦੀ offer ਕੀਤੀ ਤੇ ਕਿਹਾ ਕਿ ਦੋ industrialists ਇਸ ਕੰਮ ਵਿਚ ਸ਼ਾਮਲ ਹੋ ਜਾਣ ਤਾਂ ਬਣਾਵਾਂਗੇ। ਪਰੰਤੂ ਇਹ ਸਕੀਮ ਸਿਰੇ ਨ ਚੜ੍ਹ ਸਕੀ। ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਇਸ ਵੇਲੇ 12 ਫੈਕਟਰੀਆਂ ਕੰਮ ਕਰ ਰਹੀਆਂ ਹਨ। ਇਕਦਮ ਨਵੇਂ model plants ਲਗਾ ਦਿਤੇ ਹਨ। ਹੁਣ ਉਨ੍ਹਾਂ ਨੇ ਇਕ steam ਦਾ ਪਲਾਂਟ ਲਾ ਲਿਆ ਹੈ ਜਿਹੜਾ ਬਰੋਜ਼ਾ ਮਿਲਦਾ ਹੈ 90,000 ਮਣ ਜਾਂ ਇਕ ਲੱਖ ਮਣ ਜੰਗਲ ਦੇ ਮਹਿਕਮੇ ਦਾ ਹੁੰਦਾ ਹੈ ਤੇ ਐਂਨੀ ਮਿਕਦਾਰ ਵਿਚ ਹੀ ਬਾਹਰੋਂ ਆਉਂਦਾ ਹੈ। ਦੋ ਲੱਖ ਮਣ ਦੇ ਕਰੀਬ rosin factory ਖਪਤ ਕਰ ਲੈਂਦੀ ਹੈ। ਜੇ ਗਵਰਨਮੈਂਟ ਵੀ ਇਕ ਫੈਕਟਰੀ ਲਗਾ ਦੇਵੇ ਤਾਂ ਸਾਰੀਆਂ ਫੈਕਟਰੀਆਂ ਬਹਿ ਜਾਣ ਗੀਆਂ। ਇਹ ਫਖਰ ਦੀ ਗਲ ਹੈ ਕਿ ਭਾਵੇਂ ਉਬਾਲਨੇ ਦਾ system ਹੈ। ਨਾਹਨ ਵਿਚ ਇਕ ਫੈਕਟਰੀ ਲਗੀ ਹੋਈ ਹੈ ਤੇ ਇਕ

ਫੈਕਟਰੀ ਯੂ. ਪੀ. ਵਿਚ ਹੈ। ਉਨ੍ਹਾਂ ਦਾ ਮਾਲ ਚੰਗੇ ਭਾ ਤੇ ਵਿਕਦਾ ਰਿਹਾ ਹੈ। Lever Brothers, ਹੁਸ਼ਿਆਰਪੁਰ ਦੀ ਸਾਰੀ demand ਨੂੰ ਪੂਰਾ ਕਰ ਰਹੇ ਹਨ। ਇਹ ਫੈਕਟਰੀ ਬੰਬਈ ਨਾਲ ਮੁਕਾਬਲਾ ਕਰ ਰਹੀ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਨਾਮੁਨਾਸਿਬ ਗਲ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਫੈਕਟਰੀਆਂ ਨੂੰ ਬਰਖਾਦ ਕਰਕੇ ਨਵੀਂ industry ਕਾਇਮ ਕੀਤੀ ਜਾਏ।

ਪ੍ਰੋਫੈਸਰ ਮੋਤਾ ਸਿੰਘ ਆਨੰਦਪੁਰੀ : ਲਾਖ ਦੀ industry ਦੇ ਸੰਬੰਧ ਵਿਚ ਗਵਰਨਮੈਂਟ ਦਾ ਕੀ ਵਿਚਾਰ ਹੈ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਨਵੀਂ ਸਕੀਮ ਦੇ ਅਨੁਸਾਰ ਇਸ industry ਨੂੰ ਕਾਂਗੜੇ ਵਿਚ develop ਕਰਨ ਦਾ ਵਿਚਾਰ ਹੈ।

Small-scale Industries ਲਈ 20 ਲੱਖ ਰੁਪਏ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਕਰਜ਼ਾ ਦੇਣ ਲਈ subsidies ਦੇ ਰਹੇ ਹਾਂ। Marketing ਦਾ ਇੰਤਜ਼ਾਮ ਕਰ ਰਹੇ ਹਾਂ। ਗਵਰਨਮੈਂਟ ਨੇ hand loom ਸੂਤ ਸਸਤਾ ਦੇਣ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਤੇ ਇਹ ਵੀ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਜਿੰਨੀ ਜ਼ਰੂਰਤ ਹੋਵੇ ਉਸ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਜੇ ਮੁਕਾਬਲੇ ਵਿਚ ਕੋਈ ਵੱਡੀ industry ਮਾਲ ਦੇਣਾ ਚਾਹੇ ਤਾਂ ਵੀ ਉਹਦੇ ਕੋਲੋਂ ਲੈਣ ਦੀ ਬਜਾਏ ਮਾਲ small-scale cottage industries ਕੋਲੋਂ ਖਰੀਦਿਆ ਜਾਏਗਾ ਭਾਵੇਂ ਉਹ 10 ਫੀ ਸਦੀ ਮਹਿੰਗਾ ਹੋਵੇ। Store Purchase Department ਤੋਂ 34 ਲੱਖ ਰੁਪਏ ਦਾ ਮਾਲ ਸਰਕਾਰ ਆਪਣੀ ਜ਼ਰੂਰਤ ਲਈ ਸਾਲ ਵਿਚ ਲੈਂਦੀ ਹੈ। ਜਿੰਨੀ ਵੀ ਜ਼ਰੂਰਤ ਪੰਜਾਬ ਵਿਚ ਹੈ ਉਨ੍ਹਾਂ ਮਾਲ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ਤੇ 80 ਫੀ ਸਦੀ ਮਾਲ small scale industries ਤੋਂ ਜਾਂਦਾ ਹੈ। ਜੇ small-scale industries ਹੁਣ ਵੀ ਤਰਕੀ ਨ ਕਰਨ ਤਾਂ ਇਸ ਵਿਚ ਸਾਡਾ ਕੋਈ ਕਸੂਰ ਨਹੀਂ। ਮੇਰੇ ਮਾਣਯੋਗ ਮਿਤ੍ਰਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ industry ਤੇ ਸਰਕਾਰ ਬਹੁਤ ਰੁਪਿਆ ਖਰਚ ਕਰ ਰਹੀ ਹੈ। ਇਹ ਠੀਕ ਗਲ ਹੈ। ਮੇਰੇ ਮਿਤ੍ਰ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਇਥੇ ਇਕ cement factory ਬਨਾ ਦਿਤੀ ਜਾਏ। ਗਲ ਤੇ ਠੀਕ ਹੈ

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਕਿ ਇਕ ਵੱਡੀ cement factory ਲਗਾ ਦਿਤੀ ਜਾਏ ਪ੍ਰੰਤੂ ਵੱਡੀ ਫੈਕਟਰੀ ਨੂੰ ਚਲਾਉਣ ਦਾ ਤਰੀਕਾ ਤੇ ਪ੍ਰਬੰਧ ਕਰਨਾ ਕੋਈ ਸੌਖਾ ਕੰਮ ਨਹੀਂ। ਮੈਂ ਇਸ ਸੰਬੰਧ ਵਿਚ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਨਾਹਨ ਵਿਚ ਗਵਰਨਮੈਂਟ ਫੈਕਟਰੀਆਂ ਵਿਕ ਰਹੀਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਦੋਵਾਂ industries ਤੋਂ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਹੋ ਰਿਹਾ। Rosin ਦੀ ਫੈਕਟਰੀ ਤੇ ਦੋ ਹੋਰ ਫੈਕਟਰੀਆਂ ਦਾ ਮੈਂਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਪਤਾ ਹੈ। ਮੈਂ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਜਦ ਤਕ ਗਵਰਨਮੈਂਟ ਉਨ੍ਹਾਂ ਨੂੰ protect ਨਾ ਕਰੇ ਇਹ ਕਾਮਯਾਬੀ ਨਾਲ ਨਹੀਂ ਚਲ ਸਕਦੀਆਂ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ power ਦੇ ਰਹੇ ਹਾਂ। ਇਕ ਦਫਾ ਮੈਂ ਲੁਧਿਆਣੇ ਗਿਆ, ਉਥੇ ਸੂਤ ਇਕੱਠਾ ਕਰਨਾ ਸੀ। ਇਕ ਮਹੀਨਾ ਉਸ ਦੀ sanction ਲੈਂਦਿਆਂ ਲਗ ਗਿਆ। ਜਦੋਂ ਤਕ sanction ਨਾ ਹੋਵੇ ਤਦ ਤਕ ਮਾਲ ਵੇਚਿਆ ਨਹੀਂ ਜਾ ਸਕਦਾ। ਭਾਰਤ ਸਰਕਾਰ ਨੇ ਹੁਣ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਜਦ ਤਕ Independent Commercial Board ਨਾ ਬਣੇ ਉਦੋਂ ਤਕ Government undertaking ਕਾਮਯਾਬ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਜੇ ਆਪਣੇ ਸੂਬੇ ਦਾ ਦੂਜਿਆਂ ਸੂਬਿਆਂ ਨਾਲ ਮੁਕਾਬਲਾ ਕੀਤਾ ਜਾਏ ਤਾਂ ਪਤਾ ਲਗੇਗਾ ਕਿ ਅਸੀਂ ਦਸਤਕਾਰੀ ਦਿਆਂ ਕੰਮਾਂ ਤੇ ਬਹੁਤ ਰੁਪਿਆ ਲਗਾਇਆ ਹੋਇਆ ਹੈ। ਜੇ ਦੂਜੇ ਸੂਬਿਆਂ ਦੇ ਬਜਟ ਨੂੰ ਵੇਖਿਆ ਜਾਏ ਤਾਂ ਪਤਾ ਲਗੇਗਾ ਕਿ ਬਿਹਾਰ ਵਿਚ industry ਤੇ ਜਿਹੜਾ ਰੁਪਿਆ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਉਹ revenue expenditure ਦਾ .79 ਫੀ ਸਦੀ ਹੈ, ਆਸਾਮ ਦਾ 1.2 ਫੀ ਸਦੀ, ਪੱਛਮੀ ਬੰਗਾਲ ਦਾ 1.5 ਫੀ ਸਦੀ, ਮਧਿਆ ਪਰਦੇਸ਼ ਦਾ ਇਕ ਫੀ ਸਦੀ ਤੇ ਪੰਜਾਬ ਦਾ ਸਾਰੇ ਖਰਚ ਦਾ 2.3 ਫੀ ਸਦੀ ਹੈ। ਜੇ ਪੰਜਾਬ ਦਾ ਮੁਕਾਬਲਾ ਮਦਰਾਸ ਤੇ ਉੱਤਰ ਪਰਦੇਸ਼ ਨਾਲ ਕੀਤਾ ਜਾਏ ਤਾਂ ਪਤਾ ਲਗੇਗਾ ਕਿ ਭਾਵੇਂ ਉਨ੍ਹਾਂ ਦੀ expenditure ਦੀ percentage ਸਾਡੇ ਨਾਲੋਂ ਜ਼ਿਆਦਾ ਹੈ ਪ੍ਰੰਤੂ per capita ਵੇਖਿਆ ਜਾਏ ਤਾਂ ਸਾਡੀ percentage ਵਧ ਹੈ। ਬਿਹਾਰ, ਆਸਾਮ, ਪੱਛਮੀ ਬੰਗਾਲ, ਮਦਰਾਸ, ਉੱਤਰ ਪਰਦੇਸ਼ ਮਧਿਆ ਪਰਦੇਸ਼ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ industries ਤੇ per capita expenditure ਸਾਡਾ ਵਧ ਹੈ।

ਇਸ ਤੋਂ ਇਹ ਨਹੀਂ ਕਿਹਾ ਜਾ ਸਕਦਾ ਕਿ ਜਿਹੜਾ ਖਰਚ ਅਸੀਂ ਕਰ ਰਹੇ ਹਾਂ ਉਹ ਦੂਜਿਆਂ ਸੂਬਿਆਂ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਘਟ ਹੈ। ਅਸੀਂ industry ਤੇ ਵਧ ਖਰਚ ਕੀਤਾ ਹੈ। ਭਾਵੇਂ ਸਾਡੀ ਮਾਲੀ ਹਾਲਤ ਬਹੁਤੀ ਚੰਗੀ ਨਹੀਂ। ਅਸੀਂ risk ਵਾਲਿਆਂ ਕੰਮਾਂ ਵਿਚ ਨਹੀਂ ਪੈਣਾ ਚਾਹੁੰਦੇ। Transport ਤੇ cement industries ਵਿਚ ਬੜਾ ਰੁਪਿਆ ਤੇ expert management ਦੀ ਲੋੜ ਹੈ। ਅਸੀਂ transport ਨੂੰ nationalise ਕਰਨ ਦਾ ਵਿਚਾਰ ਕੀਤਾ ਹੈ ਕਿਉਂਕਿ ਇਹਦੇ ਵਿਚ risk ਨਹੀਂ ਮਹਾਰਤ ਦੀ ਵੀ ਐਨੀ ਲੋੜ ਨਹੀਂ। ਇਹਦੇ ਵਿਚ ਚੰਗੇ ਇੰਤਜ਼ਾਮ ਦੀ ਲੋੜ ਹੈ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਸੀਮਿੰਟ ਫੈਕਟਰੀ ਲਗਾਣ ਦਾ ਪੰਜਾਬ ਗਵਰਨਮੈਂਟ ਨੇ ਫੈਸਲਾ ਕੀਤਾ ਹੋਇਆ ਸੀ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਉਹ ਫੈਕਟਰੀ ਕਿਉਂ ਨਹੀਂ ਲਗਾਈ ਗਈ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਮੈਂ ਮਾਨ ਨਾਲ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ cement factory ਦੇ ਨ ਲਗਾਏ ਜਾਣ ਦਾ ਮੈਂ ਖੁਦ ਜ਼ਿੰਮੇਵਾਰ ਹਾਂ। 1949 ਵਿਚ ਜਦੋਂ ਨਵੀਂ Ministry ਬਣੀ ਸੀ ਤਾਂ ਉਸ ਵੇਲੇ ਭਾਖੜੇ ਵਾਸਤੇ ਸੀਮਿੰਟ ਦੀ ਬਹੁਤ ਲੋੜ ਸੀ। ਮੈਂ ਇਕ ਸਕੀਮ P. W. D. ਕੋਲੋਂ ਤਿਆਰ ਕਰਵਾਈ ਤੇ ਇਸ ਸੰਬੰਧ ਵਿਚ ਭਾਰਤ ਸਰਕਾਰ ਦੇ Minister for Industries ਡਾਕਟਰ ਸ਼ਾਮ ਪ੍ਰਸਾਦ ਮੁਕਰਜੀ ਨੂੰ ਮਿਲਿਆ ਸਾਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਹਾ ਕਿਉਂਕਿ ਸਾਨੂੰ ਭਾਖੜਾ ਡੈਮ ਲਈ ਸੀਮਿੰਟ ਦੀ ਬੜੀ ਲੋੜ ਹੈ ਇਸ ਸਕੀਮ ਨੂੰ ਭਾਖੜੇ ਦਾ ਹਿੱਸਾ ਬਣਾ ਦਿਤਾ ਜਾਏ। ਕਿਉਂਕਿ ਜਿਨ੍ਹਾਂ ਰੁਪਿਆ ਅਸੀਂ ਸੀਮਿੰਟ ਤੇ ਖਰਚ ਕਰਨਾ ਸੀ ਉਸ ਦੇ ਨਾਲ ਇਕ ਸੀਮਿੰਟ ਫੈਕਟਰੀ ਖੜੀ ਹੋ ਸਕਦੀ ਹੈ। ਉਸ ਦੇ ਬਾਦ ਇਸ ਮਿਲਜਿਲੇ ਵਿਚ ਲਿਖਾ ਪੜ੍ਹੀ ਹੁੰਦੀ ਰਹੀ। ਏਸੇ ਦੌਰਾਨ ਵਿਚ Associated Cement Company ਵਾਲੇ ਭਾਰਤ ਸਰਕਾਰ ਕੋਲ ਪਹੁੰਚ ਗਏ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਉਹ ਪੰਜਾਬ ਗਵਰਨਮੈਂਟ ਨੂੰ ਖਾਸ ਰਿਆਇਤ ਦੇ ਕੇ ਤੇ ਘਾਟਾ ਖਾਕੇ ਵੀ ਉਹ ਸੀਮਿੰਟ ਦੇਣ ਨੂੰ ਤਿਆਰ ਹਨ। ਪ੍ਰੰਤੂ ਸਰਕਾਰ ਆਪਣੀ ਫੈਕਟਰੀ ਨਾ ਬਣਾਏ। ਉਸ ਦੇ ਬਾਦ ਉਹ Ministry ਨਾ ਰਹੀ ਤੇ ਸੀਮਿੰਟ ਫੈਕਟਰੀ ਦੀ ਸਕੀਮ ਵੀ ਵਿਚੇ ਹੀ ਧਰੀ ਰਹਿ ਗਈ। ਹਾਂ, ਇਕ ਨਵਾਂ agreement Associated Cements ਵਾਲਿਆਂ ਦਾ ਪੰਜਾਬ ਸਰਕਾਰ ਨਾਲ ਹੋ

[ਅਰਥ ਮੰਤ੍ਰੀ]

ਗਿਆ ਹੈ ਅਤੇ ਉਸ ਅਨੁਸਾਰ ਉਨ੍ਹਾਂ ਨੇ ਵਾਕਈ ਬੜੀ ਰਿਆਇਤ ਨਾਲ ਪੰਜਾਬ ਨੂੰ ਸੀਮਿੰਟ ਦੇਣਾ ਮਨਜ਼ੂਰ ਕੀਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਨਾਲ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਵਾਅਦਾ ਕੀਤਾ ਹੈ ਕਿ ਅਸੀਂ ਆਪਣੀ ਫੈਕਟਰੀ ਨਹੀਂ ਲਾਵਾਂਗੇ। ਪਰ ਹੁਣ ਫੇਰ ਮੈਂ ਭਾਖੜਾ ਕੰਟੋਲ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ ਵਿਚ ਇਹ ਸਵਾਲ ਛੇੜਿਆ ਸੀ। ਮੈਂ ਉਥੇ ਕਿਹਾ ਸੀ ਕਿ ਸਾਨੂੰ agreement ਅਨੁਸਾਰ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸੀਮਿੰਟ ਨਹੀਂ ਮਿਲਿਆ ਅਤੇ ਸਾਨੂੰ 45 ਰੁਪੇ ਫੀ ਟੱਨ ਦੀ ਬਜਾਏ 65 ਰੁਪੇ ਟੱਨ ਲੈਣਾ ਪਿਆ ਹੈ। ਅਸੀਂ ਹੁਣ ਵੀ ਇਸ ਚੀਜ਼ ਨੂੰ ਲੈ ਰਹੇ ਹਾਂ (cheers)।

ਮੇਰੇ ਇਕ ਦੋਸਤ ਨੇ ਬਿਜਲੀ ਦੇ new tariff ਬਾਰੇ ਕਿਹਾ ਹੈ ਕਿ ਉਸ ਨਾਲ ਦਸਤਕਾਰੀ ਬਰਬਾਦ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਮੇਰੇ ਦੋਸਤ ਨੂੰ ਇਹ ਤੇ ਨਹੀਂ ਸੀ ਕਹਿਣਾ ਚਾਹੀਦਾ। ਹਾਂ, ਇਸ ਵਿਚ ਸ਼ਕ ਨਹੀਂ ਕਿ ਉਹ tariff ਨੁਕਸ ਵਾਲਾ ਹੈ। ਉਸ tariff ਅਨੁਸਾਰ ਘੱਟ ਤੋਂ ਘੱਟ ਤਿੰਨ ਰੁਪੇ ਮਹੀਨਾ ਮੁਕੱਰਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਨਾਲ ਕੁਝ industrialists ਨੂੰ ਤਕਲੀਫ ਹੋਈ ਹੈ। ਕਈ ਕਾਰਖਾਨੇ seasonal ਹਨ ਜਿਨ੍ਹਾਂ ਨੇ ਮਹੀਨੇ ਵਿਚ ਇਕ ਦੋ ਵਾਰ ਕੰਮ ਕਰਨਾ ਹੁੰਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਤੇ ਇਸ tariff ਨਾਲ ਬੋਝ ਪੈਂਦਾ ਹੈ। ਸਾਡੇ ਨਾਲ ਵਾਲੇ ਸੂਬੇ ਉੱਤਰ ਪ੍ਰਦੇਸ਼ ਅਤੇ ਦਿੱਲੀ ਵਿਚ small industries ਦਾ tariff ਜਿਹੜਾ 20 kilo-watt ਤਕ ਹੈ, ਉਸ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਏਥੇ 1.25 ਆਨੇ ਤੋਂ ਲੈਕੇ 1.75 ਆਨੇ ਤਕ ਹੈ। ਕਾਨਪੁਰ ਵਿਚ 1.25 ਆਨੇ ਤੋਂ 2 ਆਨੇ ਤਕ ਹੈ। ਦਿੱਲੀ ਵਿਚ 1.25 ਆਨੇ ਤੋਂ 2 ਆਨੇ ਤਕ ਹੈ। ਪਰੰਤੂ ਏਥੇ agricultural cottage industries ਲਈ ਬਿਜਲੀ ਦਾ tariff 1.25 ਤੋਂ ਲੈ ਕੇ 1.5 ਆਨੇ ਤਕ ਹੈ। ਇਸ ਲਈ ਜਿਹੜੀਆਂ ਸਨਅਤਾਂ ਪਿੰਡਾਂ ਵਿਚ ਹਨ ਉਨ੍ਹਾਂ ਤੋਂ 1.75 ਆਨੇ ਦੀ ਥਾਂ 1.5 ਆਨੇ ਦੇ ਹਿਸਾਬ ਨਾਲ ਚਾਰਜ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਬਹੁਮੁਰਤ ਇਹ ਜੋ minimum ਮੁਕੱਰਰ ਕੀਤਾ ਗਿਆ ਹੈ ਇਸ ਨਾਲ ਬਟਾਲੇ ਦਿਆਂ ਕਾਰਖਾਨਿਆਂ ਨੂੰ ਅਤੇ seasonal ਕੰਮ ਕਾਰ ਵਾਲਿਆਂ ਨੂੰ ਜਿਹੜੇ ਸਾਲ ਵਿਚ ਕੇਵਲ ਚਾਰ ਪੰਜ ਮਹੀਨੇ ਕੰਮ ਕਰਦੇ ਹਨ, ਨੁਕਸਾਨ ਹੋਵੇਗਾ। ਮੈਂ ਇਸ ਹਾਉਸ ਨੂੰ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅਸੀਂ ਇਸ ਮਾਮਲੇ ਤੇ ਸੋਚ ਵਿਚਾਰ ਕਰ ਰਹੇ ਹਾਂ। ਮੈਂ ਉਮੀਦ ਕਰਦਾ ਹਾਂ ਕਿ ਅਸੀਂ ਇਸ ਦਾ ਫੈਸਲਾ ਕਰ ਦਿਆਂਗੇ ਕਿ ਬਜਾਏ 3 ਰੁਪੇ ਮਹੀਨਾ ਲੈਣ ਦੇ ਸਾਲ ਦਾ minimum ਮੁਕੱਰਰ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਵੇਗਾ ਕਿ ਜੇ ਕੋਈ ਕਾਰਖਾਨਾ ਇਕ ਮਹੀਨੇ ਵਿਚ 36

ਰੁਪੇ ਦੀ ਬਿਜਲੀ ਖਰਚ ਕਰ ਦੇਵੇਗਾ ਤਾਂ ਉਸ ਦਾ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਵੇਗਾ ਅਤੇ ਸਰਕਾਰ ਨੂੰ load ਵੀ ਮਿਲ ਜਾਵੇਗਾ । ਇਹ minimum ਇਸ ਲਈ ਮੁਕੱਰਰ ਕੀਤਾ ਗਿਆ ਸੀ ਕਿ ਕੁਝ ਆਦਮੀ ਬਿਜਲੀ reserve ਕਰਕੇ ਰੱਖ ਛੱਡਦੇ ਸਨ ਪਰ ਉਸ ਨੂੰ ਵਰਤਦੇ ਨਹੀਂ ਸਨ । ਜੇ minimum ਸਾਲ ਦਾ ਮੁਕੱਰਰ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਤਾਂ 90 ਫੀ ਸਦੀ ਲੋਕਾਂ ਨੂੰ ਇਸ ਤੋਂ ਲਾਭ ਪਹੁੰਚੇਗਾ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਸ਼ਿਕਾਇਤ ਵੀ ਦੂਰ ਹੋ ਜਾਵੇਗੀ ।

ਫੇਰ ਮੇਰੇ ਦੋਸਤ ਨੇ production ਦੀਆਂ figures ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ । ਇਸ ਵਿਚ ਸ਼ਕ ਨਹੀਂ ਕਿ ਸਹੀ ਅਰਥਾਂ ਵਿਚ ਇਹ ਨਹੀਂ ਦੱਸਿਆ ਜਾ ਸਕਦਾ ਕਿ ਇਸ ਵਿਚ ਕਿੰਨਾ ਕੰਮ ਹੋਇਆ ਹੈ ਅਤੇ ਕਿੰਨੇ ਵਰਕਰ ਰਹੇ ਹਨ । ਮੈਨੂੰ ਖੁਸ਼ੀ ਹੈ ਕਿ latest figures 1953 ਦੀਆਂ ਮੇਰੇ ਪਾਸ ਆ ਗਈਆਂ ਹਨ । ਉਨ੍ਹਾਂ ਤੋਂ ਅਨੁਮਾਨ ਲਾਇਆ ਜਾ ਸਕੇਗਾ ਕਿ ਸਾਡੀ ਸਨਅਤ ਤਰੱਕੀ ਕਰ ਰਹੀ ਹੈ । 1953 ਵਿਚ ਸਿਰਫ ਜਗਾਧਰੀ ਅਤੇ ਅੰਬਾਲੇ ਵਿਚ ਸ਼ੂਗਰ ਮਿਲਜ਼, paper mills, scientific instruments, woollen goods ਆਦਿ ਦੀ production 7,07,24,000 ਰੁਪੇ ਦੀ ਹੋਈ ਹੈ । ਲੁਧਿਆਣੇ ਵਿਚ ਸਾਈਕਲ parts, hosiery, sewing machines ਅਤੇ hosiery machines ਦੀ 1953 ਵਿਚ 3,59,00,000 ਰੁਪੇ ਦੀ production ਹੋਈ ਹੈ । sewing machine industry ਇਕ ਨਵੀਂ industry ਲੁਧਿਆਣੇ ਅਤੇ ਜਾਲੰਧਰ ਵਿਚ ਚਾਲੂ ਹੋਈ ਹੈ । ਉਥੇ ਔਵਲ ਦਰਜੇ ਦੀਆਂ ਮਸ਼ੀਨਾਂ ਬਣ ਰਹੀਆਂ ਹਨ । ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ textile mills ਅਤੇ chemicals ਦੀ production ਪਿਛਲੇ ਸਾਲ 9 ਕੋੜ 90 ਲੱਖ ਰੁਪੇ ਦੀ ਹੋਈ ਹੈ । ਕਰਨਾਲ ਵਿਚ ਖੇਸ, ਸੂਤੀ ਕੱਪੜਾ ਅਤੇ ਸੋਫ 1 ਕੋੜ 33 ਲੱਖ ਰੁਪਏ ਦੇ ਬਣੇ ਹਨ । ਰੋਹਤਕ ਵਿਚ ਪਿਛਲੇ ਸਾਲ ਸਾਈਕਲ ਅਤੇ iron industry ਦੀ production 67 ਲੱਖ ਰੁਪੇ ਦੀ ਹੋਈ ਹੈ । ਜਾਲੰਧਰ ਵਿਚ sports goods, sewing machines ਤੇ Engineering goods ਅਤੇ ਅਡ ਇਕ ਕੋੜ 82 ਲੱਖ ਤੇ 90 ਲੱਖ ਰੁਪੇ ਦੇ ਬਣਾਏ ਗਏ । ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ rosin ਅਤੇ turpentine ਦੀ production ਪਿਛਲੇ ਸਾਲ 70 ਲੱਖ ਰੁਪੇ ਦੀ ਹੋਈ ਸੀ ।

ਕਾਨ ਗਰਫ਼ੂਲ ਗਫ਼ਲਾਰ ਖਾਂ : ਸੋਰਿਡਾ ਮੈਂ ਜੋ ਵੰਜਨ ਬਨਰੇ ਹੈਂ ਤਨ ਕੀ marketing ਕੇ ਲਿਯੇ ਆਪ ਜੇ ਕਯਾ ਕਿਆ ਹੈ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਉਹ ਤੇ ਹੱਥੋ ਹੱਥ ਵਿਕ ਰਹੇ ਹਨ ।

ਕਾਂ ਅਫ਼ਦੁਲ ਗਫ਼ਾਰ ਕਾਂ : ਆਪ ਨੇ ਕਯਾ ਕਿਆ ਹੈ ?

ਅਰਥ ਮੰਤ੍ਰੀ : ਅਸਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਰਜ਼ਾ ਦਿੱਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਕਰਜ਼ਾ ਦੇਣ ਲਈ ਅਸਾਂ ਖਾਸ ਤੌਰ ਤੇ ਪਿਛਲੇ ਸਾਲ State Aid to Industries Act ਨੂੰ amend ਕਰਵਾਇਆ ਸੀ ਤੇ ਫੇਰ ਉਨ੍ਹਾਂ ਦੀ machinery pledge ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕਰਜ਼ਾ ਦਿੱਤਾ। ਸੋ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਹਰ ਤਰਾਂ ਕਰ ਰਹੇ ਹਾਂ। ਮੌਰਿੰਡੇ ਵਾਲੀ ਫੈਕਟਰੀ ਮੈਂ ਵੇਖੀ ਹੋਈ ਹੈ।

ਆਖਰੀ ਚੀਜ਼ ਮੈਂ ਅੰਮ੍ਰਿਤਸਰ ਦੀ ਵਰਕਸ਼ਾਪ ਬਾਰੇ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਮੇਰੇ ਦੋਸਤ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਉਹ ਪੂਰਾ ਕੰਮ ਨਹੀਂ ਕਰ ਰਹੀ। ਉਥੋਂ ਦੀ ਜਿਹੜੀ structural workshop ਹੈ ਉਹ ਪੂਰਾ ਕੰਮ ਕਰ ਰਹੀ ਹੈ। ਉਸ ਵਿਚ ਦੋ ਸ਼ਿਫਟਾਂ ਲਗ ਰਹੀਆਂ ਹਨ। ਭਾਖੜਾ ਨੰਗਲ ਪ੍ਰੋਜੈਕਟ ਲਈ ਜੋ ਚੀਜ਼ਾਂ ਚਾਹੀਦੀਆਂ ਹਨ ਉਹ ਉਥੇ ਬਣਦੀਆਂ ਹਨ। ਐਥੋਂ ਤਕ ਕਿ ਨੰਗਲ ਪਾਵਰ ਹਾਊਸ ਲਈ scroll casing ਵੀ ਉਥੇ ਬਣਾਏ ਜਾ ਰਹੇ ਹਨ। ਇਹ ਠੀਕ ਹੈ ਕਿ machine workshop section ਵਿਚ ਇਕੋ ਸ਼ਿਫਟ ਹੀ ਕੰਮ ਕਰ ਰਹੀ ਹੈ।

ਇਹ ਵੀ ਠੀਕ ਹੈ ਕਿ ਕੁਝ ਕੀਮਤੀ ਮਸ਼ੀਨਰੀ ਜਿਹੜੀ ਲੜਾਈ ਦੇ ਦਿਨ ਵਿਚ ਮੰਗਾਈ ਗਈ ਸੀ ਪਹਿਲਾਂ ਨਹੀਂ ਸੀ ਵਰਤੀ ਜਾ ਸਕੀ ਪਰ ਹੁਣ ਉਹ ਵੀ ਇਸਤੇਮਾਲ ਵਿਚ ਲਿਆਈ ਜਾ ਰਹੀ ਹੈ। ਜਿਹੜੀ surplus ਹੈ ਉਹ ਹੋਰ ਸਰਕਾਰੀ ਕੰਮਾਂ ਵਿਚ ਵਰਤੀ ਜਾਏਗੀ ਜਾਂ Railways ਨੂੰ ਦਿਤੀ ਜਾਏਗੀ। ਕੋਈ surplus ਮਸ਼ੀਨਰੀ ਐਵੇਂ ਨਹੀਂ ਰਖੀ ਜਾਏਗੀ।

ਕਾਂ ਅਫ਼ਦੁਲ ਗਫ਼ਾਰ ਕਾਂ : Marketing ਕੇ ਕਾਰੇ ਮੈਂ ਭੀ ਕੁਝ ਫਰਸਾ ਦੀਜਿਓ।

ਅਰਥ ਮੰਤ੍ਰੀ : ਕੀਹ ਮੇਰੇ ਦੋਸਤ ਜਿਹੜੇ ਕਹਿੰਦੇ ਹਨ ਕਿ agriculture ਨੂੰ ਤਰੱਕੀ ਦਿਓ ਇਹ ਨਹੀਂ ਜਾਣਦੇ ਕਿ ਸਾਰੇ ਦੇਸ਼ ਵਿਚੋਂ ਜਿਤਨੀ ਤਰੱਕੀ agriculture ਨੇ ਇਸ ਸੂਬੇ ਵਿਚ ਕੀਤੀ ਹੈ, ਕਿਸੇ ਹੋਰ ਸੂਬੇ ਨੇ ਨਹੀਂ ਕੀਤੀ। ਅਸੀਂ tube-wells ਲਗਾ ਕੇ ਅਨਾਜ ਅਤੇ cash crops ਪੈਦਾ ਕਰ ਰਹੇ ਹਾਂ। ਫਿਰ ਸਾਡੇ ਦੋਸਤ ਕਹਿੰਦੇ ਹਨ ਕਿ ਜਦੋਂ ਤਾਈਂ tenants ਦੀ ejectment ਬੰਦ ਨਹੀਂ ਹੋਵੇਗੀ ਓਦੋਂ ਤਕ ਸਾਡਾ ਸੂਬਾ ਤਰੱਕੀ ਨਹੀਂ ਕਰ ਸਕੇਗਾ। ਉਹ ਇਸ ਗਲ ਨੂੰ ਭੁਲ ਜਾਂਦੇ ਹਨ ਕਿ ਇਹ ਤਾਂ peasant proprietors ਦਾ ਸੂਬਾ, ੨੦੦ ਏਕੜਾਂ ਤੋਂ ਵਧ ਜ਼ਮੀਨ ਦੇ ਮਾਲਕ ਤਾਂ ਪੰਜ ਫੀਸਦੀ ਵੀ ਨਹੀਂ ਹਨ। ਜੇ ਪੈਦਾਵਾਰ ਨੂੰ ਵਧਾਉਣ ਨਾਲ ਇਸ ਸੂਬੇ ਦਾ ਫਾਇਦਾ ਨਹੀਂ ਹੋ ਸਕਦਾ ਤਾਂ ਹੋਰ ਕਿਸ

ਤਰੀਕੇ ਨਾਲ ਹੋ ਸਕਦਾ ਹੈ। ਸਾਡਾ ਸਾਰਾ ਦੇਸ਼ ਹੀ ਸਾਡੀ market ਹੈ। ਜ਼ਰੂਰਤ ਇਸ ਗਲ ਦੀ ਹੈ ਕਿ ਅਸੀਂ ਅਪਣੀਆਂ ਚੀਜ਼ਾਂ ਨੂੰ ਅਪਨਾਈਏ ਅਤੇ ਬਾਹਰ ਦੀਆਂ ਬਣੀਆਂ ਹੋਈਆਂ ਚੀਜ਼ਾਂ ਨਾਂ ਵਰਤੀਏ। ਸਾਡੀਆਂ ਚੀਜ਼ਾਂ ਦੀ ਖਪਤ ਏਥੇ ਹੀ ਹੋ ਜਾਏਗੀ।

ਸ਼੍ਰੀਮਤੀ ਸ਼ਾਮਲੀ ਫੋਕੀ : ਸਪੀਕਰ ਸਾਹਿਬ ! ਮੈਂ ਆਪ ਦੀ ਆਜ਼ਾ ਸੇ ਕਜ਼ੀਰ ਸਾਹਿਬ ਸੇ ਯਹ ਪ੍ਰਫ਼ਨਾ ਚਾਹੁੰਦੀ ਹੂੰ ਕਿ ਸਰਕਾਰੀ ਸਹਕਮੀਂ ਕੋ ਜਿਨ ਚੀਜ਼ੀਂ ਕੀ ਕ਼ਰੂਰਤ ਹੋਤੀ ਹੈ ਕੇ Central Workshop ਸੇ ਲੀ ਜਾਤੀ ਹੈਂ ਯਾ ਕਾਹਿਰ ਸੇ ਸੰਗਕਾਓ ਜਾਤੀ ਹੈਂ ? ਐਰ ਫ਼ੂਸਰਾ ਸਕਾਲ ਮੈਂ ਯਹ ਪ੍ਰਫ਼ਨਾ ਚਾਹੁੰਦੀ ਹੂੰ ਕਿ ਅਸ਼੍ਰੁਤਸਰ ਮੈਂ industrial ਕ਼ਗਡੀਂ ਸੇ ਜੋ ਸਸਲਾ ਪੈਦਾ ਹੋ ਗਯਾ ਹੈ ਉਸ ਕੋ ਹਲ ਕਰਨੇ ਕੇ ਲਿਯੇ ਸਰਕਾਰ ਕਯਾ ਪ੍ਰਯਤਨ ਕਰ ਰਹੀ ਹੈ ?

ਸ਼੍ਰੀ ਡੀ. ਡੀ. ਪੂਰੀ : Land acquisition ਕੇ ਕਾਰੋਂ ਮੈਂ ਅਕ ਕਯਾ position ਹੈ ?

Mr. Speaker : Please don't enter into any discussion at this stage.

ਅਰਥ ਮੰਤ੍ਰੀ : ਨਹੀਂ ਜਨਾਬ, ਮੈਂ ਇਕ ਦੋ ਮਿੰਟਾਂ ਵਿਚ ਇਨ੍ਹਾਂ ਸਵਾਲਾਂ ਦਾ ਜਵਾਬ ਦੇ ਦਿੰਦਾ ਹਾਂ। ਮੈਂ ਇਹ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀਆਂ ਚੀਜ਼ਾਂ Central Workshop ਵਿਚ ਨਹੀਂ ਬਣ ਸਕਦੀਆਂ ਉਹ ਬਾਹਰੋਂ ਮੰਗਾਈਆਂ ਜਾਂਦੀਆਂ ਹਨ ਪਰ ਬਹੁਤ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਸਾਡੇ ਦੇਸ਼ ਦੀਆਂ ਹੋਰ firms ਕੋਲੋਂ ਮਿਲ ਜਾਂਦੀਆਂ ਹਨ। ਮਿਸਾਲ ਦੇ ਤੌਰ ਤੇ ਭਾਖੜੇ ਲਈ ਕੁਝ ਚੀਜ਼ਾਂ ਜਿਨ੍ਹਾਂ ਦੀ ਛੇਤੀ ਨਾਲ ਲੋੜ ਸੀ, ਕਲਕੱਤੇ ਦੀ firm, B. B. and J Coy. ਤੋਂ ਮੰਗਵਾਈਆਂ ਗਈਆਂ ਸਨ।

Industrial disputes ਦੇ ਫੈਸਲੇ ਲਈ ਇਕ ਨਵਾਂ Tribunal ਬਿਠਾਇਆ ਗਿਆ ਹੈ ਤਾਂ ਜੋ ਛੇਤੀ ਤੋਂ ਛੇਤੀ Capital ਤੇ labour ਦੇ ਸੰਬੰਧਾਂ ਨੂੰ ਚੰਗਾ ਬਣਾਇਆ ਜਾ ਸਕੇ।

Land Acquisition ਸੰਬੰਧੀ Supreme Court ਦੀ latest ruling ਇਹ ਹੈ ਕਿ public limited concern ਲਈ land acquire ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ। It will be deemed to have been acquired for public purposes.

Mr. Speaker : Question is—

That the demand be reduced to Re 1.

The motion was by leave withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs one lakh.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was lost

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was lost

Mr. Speaker : Question is—

That the demand be reduced by Rs 100.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is —

That the demand be reduced by Re 1.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Re 1.

The motion was lost.

Mr. Speaker : Question is—

That the demand be reduced by Re 1.

The motion was, by leave, withdrawn.

Mr. Speaker : Question is—

That the demand be reduced by Re 1.

The motion was lost.

Mr. Speaker : Question is—

That a sum not exceeding Rs 55,63,000 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Industries.

The motions was carried.

The Assembly then adjourned till 2 p.m. on Thursday, the 25th March, 1954.

629 PSLA—283—2-57-55—CP and S. Punjab, Chandigarh.

Punjab Legislative Assembly Debates

25th March 1954.

(Evening Session)

VOL. I—No. 14

OFFICIAL REPORT



CONTENTS

Thursday, 25th March, 1954

(Evening Session)

	PAGES
Starred Questions and Answers ..	1—10
Observations made by the Speaker ..	10-11
Starred Questions and Answers—(concl'd) ..	11—68
Demands for grants—	
Miscellaneous ..	68—94
Land Revenue ..	94
State Excise Duties ..	ib
Stamps ..	ib
Forests ..	95
Registration ..	ib
Motor Vehicles Acts and Other Taxes and Duties ..	ib.

CHANDIGARH:

Printed by the Controller of Printing and Stationery, Punjab
1954

Price : -/3/-

	PAGES
Administration of Justice ..	95
Jails and Convict Settlements ..	<i>ib</i>
Police ..	<i>ib</i>
Scientific and Miscellaneous Departments ..	96
Education ..	<i>ib</i>
Medical and Public Health ..	<i>ib</i>
Agriculture ..	<i>ib</i>
Veterinary ..	<i>ib</i>
Co-operation ..	<i>ib</i>
Capital Outlay on Industrial Development ..	97
Civil Works ..	<i>ib</i>
Buildings and Roads Establishment Charges ..	<i>ib</i>
Electricity Schemes and Multipurpose River Schemes—Working Expenses ..	<i>ib</i>
Charges on Electricity Establishment and Miscellaneous Expenditure ..	<i>ib</i>
Capital Outlay on Multi-purpose River Schemes ..	<i>ib</i>
Civil Works (Capital) ..	98
Electricity Schemes—Capital Expenditure ..	<i>ib</i>
Famine ..	<i>ib</i>
Allowances and Pensions ..	<i>ib</i>
Commuted Value of Pensions—Capital Expenditure ..	<i>ib</i>
Stationery and Printing ..	<i>ib</i>
Community Development Projects ..	99
Prepartition Payments ..	<i>ib</i>
Agricultural Improvement and Research ..	<i>ib</i>
New Capital of Punjab at Chandigarh ..	<i>ib</i>
Capital Account of other State Works Outside the Revenue Account ..	<i>ib</i>
Capital Outlay on Provincial Schemes of State Trading ..	<i>ib</i>
Advances not Bearing Interest—Advances Repayable ..	100
Loans and Advances Bearing Interest ..	<i>ib</i>

PUNJAB LEGISLATIVE ASSEMBLY

Thursday, 25th March, 1954

The Assembly met in the Assembly Hall, Sector 10, Chandigarh Capital, at 2 p.m. of the Clock. Mr. Speaker (Dr. Satyapal) in the Chair.

STARRED QUESTIONS AND ANSWERS

SUPPLEMENTARIES ON STARRED QUESTION No. 2971

श्री तेग राम : कल मंत्री महोदय ने जवाब में बताया था कि घरेलू दस्तकारियों पर अन्दाज़न ६० फ्री सदी खर्च किया जाता है। क्या मैं पूछ सकता हूँ कि यह अनुमान कैसे लगाया गया है ?

वित्त मंत्री : मोटे तौर पर अन्दाज़ा किया गया है क्योंकि मालूम है कि इतना रुपया खर्च कर रहे हैं। २० लाख रुपये का जो प्रबन्ध किया गया है वह Cottage Industries के सम्बन्ध में कर्ज देने के लिये रखा गया है।

श्री तेग राम : यह जो अन्दाज़ा अठारह या उन्नीस लाख रुपये का किया गया है वह किस किस घरेलू दस्तकारी पर खर्च किया जायेगा ?

वित्त मंत्री : इस की तफसील बतानी मुश्किल है।

GOVERNMENT ADVERTISEMENTS.

***2872. Pandit Shri Ram Sharma :** Will the Chief Minister be pleased to state—

(a) the amount paid to different newspapers in the State as advertisement charges during the years 1952 and 1953 ;

(b) the basis and criteria of allotting Government advertisements ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) A statement is given below :—

(b) Advertisements are issued to the newspapers after considering—

(i) the circulation of the paper, because papers having a circulation of less than 1,000 copies are not given any advertisements ;

(ii) the importance of the papers in particular areas and the nature of the advertisements ; and

(iii) the general tone of the papers.

NOTE. Reply to Starred Question No. 2971 appears in the Debate, Vol. I, No. 12, dated the 24th March, 1954.

[Chief Parliamentary Secretary] Statement

Serial No.	Name of newspaper	AMOUNT PAID					
		1952			1953		
		Rs	A.	P.	Rs	A.	P.
1	Tribune, Ambala Cantt	62,193	0	0	67,111	5	3
2	Ajit, Jullundur	4,161	0	0	16,506	8	0
3	Hind Samachar, Jullundur	5,861	8	0	16,666	13	0
4	Milap (Urdu), Jullundur	7,311	4	0	20,341	8	0
5	Vir Bharat, Jullundur/Amritsar	4,744	0	0	16,308	4	0
6	Pratap, Jullundur	4,628	8	0	1,832	0	0
7	Jat Gazette, Rohtak	165	0	0	557	0	0
8	Haryana Tilak, Rohtak	546	0	0
9	Hindi Milap, Jullundur	3,439	0	0	4,869	0	0
10	Akali Patrika, Jullundur	1,348	8	0	3,083	8	0
11	Sikh, Chheharta, Amritsar	712	8	0	11,200	0	0
12	Vartman, Amritsar	2,391	0	0
13	Khalsa Sewak, Amritsar	546	0	0
14	Nirbhai Yodha, Ludhiana	30	0	0
15	Prabhat, Jullundur	4,242	12	0	472	0	0
16	Panth Sewak, Jullundur	360	0	0
17	Amrit, Karnal	60	0	0	1,078	0	0
18	Sadaquat, Ludhiana	54	0	0	2,322	8	0
19	Kangra Sansar, Dharamsala	15	0	0
20	Punjab Transport, Amritsar	157	8	0
21	Driver, Jullundur	287	10	0	1,005	8	0
22	Roadways, Ambala	469	10	0
23	Badalti Duniya, Rohtak	380	12	0
24	Hindu, Jullundur	1,398	8	0
25	Khalsa Advocate, Amritsar	515	0	0
26	Sunehri Bharat, Gurgaon	65	0	0
27	Hindustan, Jullundur	1,329	12	0
28	Roshni, Sonapat	973	0	0
29	Tarjman, Ludhiana	871	6	0

Serial No.	Name of newspaper	AMOUNT PAID	
		1952	1953
		Rs A. P.	Rs A. P.
30	Naya Jiwan, Ferozepore	110 8 0
31	Khalsa Samachar, Amritsar	97 8 0
32	Rehbar, Gurdaspur	2,175 8 0
33	Sandesh, Ludhiana	268 0 0
34	Arya Gazette, Jullundur	1,499 7 0
35	Asha, Jullundur	128 0 0
36	Dastkar, Ludhiana	129 0 0
37	Arya Jagat, Jullundur	140 8 0
38	Punjabi Punch, Chheharta, Amritsar	640 0 0
39	Purshartha Gazette, Ludhiana	79 8 0
40	Naya Zamana, Jullundur	99 0 0
41	Sanatan Dharam Parcharak, Amritsar	866 0 0
42	Panchayat, Jullundur	8 0 0
43	Awaz, Ludhiana	12 0 0
44	Rajput Gazette, Hoshiarpur	10 0 0
45	Preet, Jullundur	227 0 0
46	Swatantar Bharat, Ludhiana	12 0 0
47	Ujala, Jullundur	8 0 0
48	Jai Hind, Jullundur	82 0 0
49	Parkash, Jullundur	16 8 0
50	Dogra Sandesh, Dharamsala	25 0 0
51	Chittan, Ferozepore	1,290 0 0

पंडित श्री राम शर्मा : क्या मैं पूछ सकता हूँ कि क्या इश्तहार किसी अखबार की circulation को ध्यान में रखते हुए दिये जाते हैं या उस अखबार की importance को देख कर ? अखबारात के नाम यह बताये गये हैं:—

अमृतसर	सिख छेहर्टा
करनाल	अमृत
लुधियाना	सदाकत

[पंडित श्री राम शर्मा]

जालन्धर	ड्राईवर
जालन्धर	हिन्दू
जालन्धर	हिन्दुस्तान

यह नाम शायद किसी ने सुने भी न हों। प्रताप को ११,००० रुपये के इश्तहार मिले, किसी को १,००० रुपये और किसी को २,००० रुपये के। मैं यह पूछना चाहता हूँ कि ११,००० रुपये के इश्तहार कौन सा मियार देख कर दिये गये ?

चीफ़ पार्लियामेंटरी सैक्रेटरी : जिस मियार का जिक्र माननीय मैम्बर ने किया है उस के मुताबिक इश्तहार दिये गये। अगर किसी ने किसी अखबार का नाम न सुना हो तो इस में गवर्नमेंट का क्या कसूर है।

पंडित श्री राम शर्मा : अगर प्रताप को उस की *circulation* और *importance* के लिहाज से इश्तहार दिये गये हैं तो जिन अखबारों का लोगों को पता ही नहीं उदाहरणतः 'सिख छेहर्टा, अमृतसर' को १९५३ में १०,००० रुपये के इश्तहार और 'सदाकत, लुधियाना' को किस आधार पर दिये गये हैं ?

Chief Parliamentary Secretary : I want notice to answer this question.

मरदाठ चठंठ मिंथ पुउ : बी मेः पारलीमेण्टरी मैबटरी वेलेः पुह मबदा गं
वि.....

Mr. Speaker : Whichever paper you name he will be able to supply you information in respect thereof. As to why advertisements were given to such and such paper and on what grounds, he cannot reply to your supplementary question off-hand.

पंडित श्री राम शर्मा : जवाब में बताया गया है कि 'प्रताप' जालन्धर को १,८३२ रुपये के इश्तहार मिले और 'हिंद समाचार' को १०,००० रुपये के ; तो क्या मैं पूछ सकता हूँ कि क्या आपने तसल्ली कर ली है कि 'प्रताप' के मुकाबले में 'हिंद समाचार' की *importance* ज्यादा है ?

Mr. Speaker : आप लिख कर दर्याफ्त करें as to why this paper got so many advertisements.

पंडित श्री राम शर्मा : जब कि सवाल के (b) part में जबाव दिया गया है कि इश्तहारात *circulation* के लिहाज से दिये जाते हैं, तो क्या गवर्नमेंट के पास कोई लिस्ट होती है जिस से पता लग सके कि फुलां अखबार की कितनी *circulation* है ?

Mr. Speaker : अगर इस बारे में कोई *criteria* है तो वह *circulation* है और वह इस के मुताबिक *off-hand* नहीं बता सकते। किसी अखबार के बारे में यह बताने के लिये वह नोटिस चाहते हैं।

पंडित श्री राम शर्मा : यह अनुपूरक प्रश्न पैदा होता है।

Mr. Speaker : He wants notice for it. I do not say that your supplementary question does not arise out of it. For its reply he wants notice.

सरदार चन्ट सिंह यूत : जिहड़ी लिस्ट अखबारों की दसों गयी है उस विच जे किसे अखबार नुं circulation उे importance दे अघार उे बियादा इस्तित्गार दिउे गये हन उं में पुढदा हं कि की उस अखबार की importance उे circulation 'नया जमाना' दे मुकाबले विच बियादा है ?

अध्यक्ष महोदय : इस स्वाल में आपने एक general statement की है। अगर किसी खास अखबार के मुतलिक पूछना हो तो बेशक लिख कर दे दें और वह इस बारे में बता देंगे के किसी अखबार में क्यों ज्यादा और किसी में क्यों कम इस्तहार दिये गये हैं।

सरदार चन्ट सिंह यूत : की circulation की तादाद उनुं नुं पता नहीं ?

Mr. Speaker : He is not expected to know everything.

पंडित श्री राम शर्मा : १९५२ में 'हिंद-समाचार' को ५,००० के इस्तहार दिये गये और १९५३ में १६,००० के इस्तहार दिये गये, तो क्या मैं पूछ सकता हूं कि क्या इस अखबार की circulation और importance पिछले साल के मुकाबले में बढ़ गई है ?

Mr. Speaker : He wants notice for every paper. जब जवाब देने वाला यह कहे और पास से कह दिया जाये कि आप मुतमयन हैं ही नहीं then reply is there. किसी individual paper के मुतलिक अगर आप जानकारी चाहते हैं तो मुझे लिख कर दे दें उनके कहने के मुताबिक वह offhand किसी अखबार के खिलाफ या हक में कुछ नहीं कह सकते।

पंडित श्री राम शर्मा : यह कहा जाना चाहिये गवर्नरिमेंट की तरफ से। आप उन की तरफ से इतना क्यों बोलते हैं ?

अध्यक्ष महोदय : जब मैंने स्वाल को समझ लिया है.....

सिंचाई मंत्री : माननीय मੈम्बर ने गुसताखी की है।

Mr. Speaker : I am not representing the Government.

पंडित श्री राम शर्मा : मैंने यह बिल्कुल नहीं कहा। मैंने कहा था कि आप को ज्यादा बोलना पड़ रहा है।

अध्यक्ष महोदय : अगर कोई माननीय मੈम्बर जबाब समझने की कोशिश न करें और खाह मुखाह अनुपूरक प्रश्न करते जाएं तो हाऊस को सिवाए स्पीकर के और कौन control कर सकता है ?

It is only I who can say that such and such supplementary does not arise. He has already said, "I cannot answer your question off-hand."

पंडित श्री राम शर्मा : मैंने गुसताखी नहीं की। आम तौर पर स्पीकर नहीं बोलते।

Mr. Speaker : You will have to withdraw your words. I am not representing the Government.

Pandit Shri Ram Sharma : I never said that.

Mr. Speaker : You are bent upon insulting the Speaker. Who are you to say "आम तौर पर स्पीकर नहीं बोलते" ?

Pandit Shri Ram Sharma : It is a fact.

Mr. Speaker : Will you withdraw your words, or not?

Pandit Shri Ram Sharma : No.

Mr. Speaker : Will you please withdraw from the House?

Pandit Shri Ram Sharma : I withdraw.

Mr. Speaker : How can I force him to reply to the question when he says "I require notice for supplying the information asked for in the supplementary question" ?

Sardar Chanan Singh Dhut : Sir, the Chief Parliamentary Secretary has in reply to part (a) of the main question, given the list of newspapers which received Government advertisements and the total amount paid to each one of them as advertisement charges and there is no reason why he should not be able to answer my supplementary question which clearly arises out of his foregoing reply.

Mr. Speaker : It is the duty of the Ministers to reply to the questions and if any Minister or the Chief Parliamentary Secretary regrets his inability to answer any particular question, I cannot compel him to give a reply to that.

Chief Parliamentary Secretary : Sir, as I have already stated, in reply to part (b) of the question, Government advertisements are given after considering :

- (i) the circulation of the paper, because papers having a circulation of less than 1,000 copies are not given any advertisements ;
- (b) the importance of the papers in particular areas and the nature of the advertisements ; and
- (c) the general tone of the papers.

The Government advertisements were given to the newspapers mentioned in the list supplied to the hon. Member in connection with this question after fully taking into consideration these criteria.

BHRASHATACHAR NASHAK COMMITTEE.

***3181. Shri Dharam Vir Vasisht :** Will the Chief Minister be pleased to state—

- (a) the principal findings and recommendations of the Bhrashtachar Nashak Committee during the year 1953 ; and the action taken on them by the Government up to date ;
- (b) the total expenses incurred by Government on the said Committee during the period mentioned in part (a) above ;
- (c) the nature of co-ordination between the Bhrashtachar Nashak Committee and the Anti-Corruption Committee ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) The main recommendations made by the Bhrashatachar Nashak Committee relate to the avoidance of delays in the disposal of office work, audit objections, removal of corruption, curbing the evil of 'Dara Satta' gambling in cities, drinking habit amongst officials, specially the Police and the Revenue staff in the muffasil, and the starting of a weekly paper for contradicting rumours and giving publicity to Government activities. The Committee also recommended that selection of staff should be made on merit and no *safarish* should be tolerated and departmental enquiries should be entrusted to independent bodies. Recently the Committee made a 10-point recommendation for the eradication of Bhrashtachar in the State.

Government have issued instructions for the expeditious disposal of audit objections. Suitable instructions have also been issued for taking disciplinary action against officials indulging excessively in alcoholic drinks. A monthly Urdu journal is being started by Government, instead of a weekly. The remaining recommendations are under examination.

(b) Rs. 3,311.

(c) The Bhrashtachar Nashak Committee works independently of the Anti-Corruption Committee.

SHIFTING OF GOVERNMENT OFFICES TO CHANDIGARH.

***3196. Sardar Achhar Singh Chhina** : Will the Chief Minister be pleased to state—

- (a) the names of the Government Offices that have already been shifted to Chandigarh (i) partially, (ii) completely ;
- (b) the time by which the rest of the offices are proposed to be shifted to Chandigarh ;
- (c) whether it is a fact that no Capital Allowance is being paid to low-paid employees now working in Chandigarh ; if so, the reasons therefor ;
- (d) the total number of Government employees affected by the withdrawal of Simla Compensatory Allowance as a result of the move of offices referred to in part (a) above ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) :

- (a) (i)—(1) Director of Public Instruction, Punjab.
- (2) Chief Engineer, Punjab, P.W.D., Electricity Branch.
- (3) Director of Health Services, Punjab.
- (4) Chief Engineer, Punjab, P.W.D., Buildings and Roads Branch.
- (5) Provincial Transport Controller, Punjab.
- (6) Director of Public Relations, Punjab.

[Chief Parliamentary Secretary]

- (7) Controller of Printing and Stationery, Punjab.
- (8) Punjab Civil Secretariat.
- (9) Financial Commissioner, Punjab, Revenue Department.
- (10) Development Commissioner, Punjab.
- (11) Inspector-General of Police, Punjab.
- (12) Deputy Inspector-General of Police, Punjab, Criminal Investigation Department.
- (13) Director of Agriculture, Punjab.
- (14) Director of Industries, Punjab.
- (ii)—(1) Punjab Legislative Assembly.
- (2) Punjab Legislative Council.
- (3) Finance Department to Government, Punjab.
- (4) All Ministers.
- (5) Legal Remembrancer to Government, Punjab.
- (6) Office of the Capital Project, viz.,—
- (i) Capital Secretariat.
- (ii) Chief Engineer, Capital Project, with all Divisional and Sub-Divisional Offices.
- (iii) Senior Architect's Office.
- (iv) Estate Officer's Office.
- (v) Financial Adviser-*cum*-Chief Accounts Officer.
- (7) Relief and Rehabilitation Department.
- (b) No date has been fixed so far in the matter.
- (c) Yes; capital allowance not being any recognised allowance no reasons need exist for not giving it.
- (d) 1,415 persons who were drawing Simla Compensatory Allowance are not now doing so because they are no longer in Simla.

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਜਿਹੜੇ ਮਹਿਕਮੇ shift ਹੋ ਕੇ ਚੰਡੀਗੜ੍ਹ ਆਏ ਹਨ ਉਨ੍ਹਾਂ
 ਦਾ ਕੁਝ ਹਿੱਸਾ ਇਥੇ ਹੈ ਅਤੇ ਕੁਝ ਸ਼ਿਮਲੇ ਹੈ ?

चीफ़ पार्लियामेण्टरी सैक्रेटरी : कुछ offices यहां पर camp offices के तौर पर हैं ।

सरदार चंनट सिंघ यूत : ਉਨ੍ਹਾਂ ਦੇ ਨਾਂ ਕੀ ਕੀ ਹਨ ?

चीफ़ पार्लियामेण्टरी सैक्रेटरी : अगर आप नोटिस दें तो उन के नाम बता दिये जायेंगे ।

ARRESTS UNDER SECTION 9 OF THE PUNJAB SECURITY OF STATE ACT.

*3203. **Sardar Chanan Singh Dhut :** Will the Chief Minister be pleased to state the total number of persons arrested by the Police in the State under section 9 of the Punjab Security of State Act during the years 1953 and 1954, respectively and the reasons therefor in each case ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : The information in respect of this question is being collected and will be supplied to the member shortly.

सरदार चंनट सिंघ यूत : ਸ਼੍ਰੀਮਾਨ ਜੀ ਜੇ ਸਵਾਲਾਂ ਦਾ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਦਿੱਤਾ ਜਾਂਦਾ ਤਾਂ ਸਵਾਲ ਪੁੱਛਣ ਦਾ ਫ਼ਾਇਦਾ ਹੀ ਕੀ ਹੈ ?

Mr. Speaker : I quite agree with you that as far as possible the Government should not ask for such extensions.

सिंचाई मंत्री : इस सवाल के बारे में सारे पंजाब से information collect करनी थी इस लिये सरकार की तरफ से delay का कोई सवाल नहीं है ।

• सरदार चंनट सिंघ यूत : On a point of information, Sir, ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕੀ ਘਟ ਤੋਂ ਘਟ ਇਹ ਸਾਫ਼ ਤੌਰ ਤੇ ਦੱਸਿਆ ਜਾਵੇ ਕਿ ਸਵਾਲਾਂ ਬਾਰੇ rules ਕੀ ਹਨ । ਕਿਹੜੇ ਸਵਾਲਾਂ ਦੇ ਜਵਾਬ ਦਿੱਤੇ ਜਾ ਸਕਦੇ ਹਨ ? ਮੈਂ ਅਖਬਾਰਾਂ ਦੀ circulation ਬਾਰੇ ਪੁੱਛਿਆ ਹੈ । ਹਾਲਾਂਕਿ ਉਸ ਦੀ ਬਿਨਾਂ ਤੇ ਲਿਸਟ ਤਿਆਰ ਕੀਤੀ ਗਈ ਹੈ, ਪਰ ਇਸ ਸਵਾਲ ਦਾ ਜਵਾਬ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ । ਇਹ ਗਲਤ ਤਰੀਕਾ ਹੈ ।

SUPPLY OF FARDS.

*2642. **Sardar Sarup Singh :** Will the Minister for Development be pleased to state—

(a) whether any instructions have been issued by the State Government to the District Consolidation Officers to supply Fards of consolidated lands along with the names of the land-owners after the completion of consolidation work of a village to the Canal Authorities concerned for the preparation of Canal Chakbandies for distribution of canal water ; if so, a copy of these instructions be laid on the Table ;

(b) the arrangements, if any, made for the distribution of canal water pending the completion of the Canal Chakbandi referred to in part (a) above ; if none, the reasons therefor ;

[Sardar Sarup Singh]

- (c) the date when the consolidation work was completed at Village Rani Walah, Tahsil Tarn Taran ;
- (d) the last date when the record of each land-owner of this village according to the new allotment of holdings was completed and handed over to each one of them ;
- (e) the date when copies of the records showing the ownership of each landlord referred to in part (d) above were sent to the Canal Authorities for preparing the Chakbandi of the Canal Outlet which irrigates the land of this village ;
- (f) (i) the steps taken or proposed to be taken for the speedy disposal of the Chakbandi work of this village by the Canal Department.
- (ii) whether any special staff has been engaged or is proposed to be engaged by the District Consolidation Authority for preparing and sending copies of the Jamanbandi of new land holdings to the Canal Authorities ; if not, the other measures adopted or proposed to be adopted in this connection ?

Sardar Partap Singh Kairon : (a) No. The Irrigation Department were, however, directed to make their own arrangements for copying out the requisite record as the field staff of Consolidation Department had other manifold duties to do.

(b) Orders have already been issued by the Irrigation Branch for the framing of tentative warabandis and for the distribution of canal water with the mutual agreement of the shareholders.

(c) 1st October, 1953.

(d) 26th June, 1953.

(e) 1st January, 1954.

(f) (i) Special Revenue staff has since been posted by the Irrigation Branch for the speedy disposal of Chakbandi. The local authorities have also been directed to take immediate steps for completion of Chakbandi of this village.

(ii) No special staff has been engaged by the Consolidation Department nor there is any proposal to engage it. The Irrigation Department have, however, engaged special staff for obtaining copies of the relevant entries in the Consolidation of Holdings record as finally completed.

OBSERVATIONS MADE BY THE SPEAKER

अध्यक्ष महोदय : मैं आप की दो मिनट के लिये indulgence चाहता हूँ । मैं आप साहिबान की तवज्जुह इस मामले की तरफ दिलाना चाहता हूँ । मेरा मतलब उस behaviour से है जो पंडित श्री राम शर्मा ने दिखाया है । पंडित श्री राम शर्मा ने दो बार मुझ पर attack किया है । एक बात उन्होंने यह कही है कि मैं Government की तरफ से जवाब दे रहा हूँ । दूसरे उन्होंने यह कहा कि आप

बहुत ज्यादा बोलते हैं। जब मैंने उन्हें कहा कि वे यह लफ़्ज़ withdraw करें क्योंकि यह मुनासिब नहीं है तो वे कहने लगे कि मैं withdraw नहीं करता। इस लिये मुझे उन को House से withdraw करने के लिये कहना पड़ा। इस बारे में May's Parliamentary Practice में यह लिखा है—

Reflections upon the character or actions of the Speaker may be punished as breaches of privilege. His action cannot be criticised incidentally even in debate or upon any form of proceedings except by a substantive motion.

His authority in the Chair is fortified by special powers which have been referred to above.

Confidence in the impartiality of the Speaker is an indispensable condition of the successful working of procedure and many conventions exist which ensure that his partiality should not be questioned.

एक बात यह थी कि चीफ़ पार्लियामेण्ट्री सैक्रेटरी ने सवाल का जबाब देते हुए कहा कि अगर आपने किसी individual newspaper के बारे में दरियाफ़्त करना है तो नोटिस दें, फिर जबाब दे दिया जाएगा। अब वे बार बार वही question कर रहे थे। मैंने उन को कहा कि आपने जबाब सुन लिया है और जब जबाब देने वाले कह रहे हैं कि उन्हें नोटिस दें तो किसी अख़बार के बारे में बता दिया जायगा तो फिर बार बार वही सवाल पूछने का क्या मतलब है।

मैंने इस में Government की क्या हिमायत या मदद की या कौन सी ग़लती की। मुझे रंज है कि एक पुराने और सुलझे हुए parliamentary जज़बात के ज़ेरेअसर हो कर मुझे रोज़ परेशान करने पर आमादा नज़र आते हैं। मैम्बर साहिबान को मालूम है कि अभी दो, तीन दिन हुए उन्होंने वह सवाल पूछने से इनकार कर दिया था जो उन के नाम पर agenda में आ चुके थे। इस विषय पर एक definite ruling मौजूद है कि हर मैम्बर अपने स्वालों का जबाब पूछने के लिये उस वक्त तक duty-bound है जब तक कि वह उन की cancellation के लिये पहले नोटिस न दे। यह Chair की हत्तक है कि कोई मैम्बर साहिब हाऊस में बैठे हों, उन के सवाल agenda पर मौजूद हों और वह एक रूठे हुए आदमी की तरह उन्हें पूछने से इनकार कर दें।

आज भी मैंने उन्हें अपने लफ़्ज़ वापिस लेने के लिये कहा मगर उन्होंने कहा कि वे ऐसा करने के लिये तैयार नहीं। इन हालात में Chair के एहताराम को कायम रखने की खातिर स्पीकर के लिये सिवाए इस के और कोई चारा नहीं रह जाता कि वह उस मैम्बर को House में बैठने की इज़ाज़त न दे जो इरादतन Chair की insult करता है।

STARRED QUESTION AND ANSWERS (CONTD)

SUPPLEMENTARIES ON QUESTION No. 2642.

अध्यक्ष महोदय : अब मैम्बर साहिबान supplementaries कर सकते हैं।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਜਿੰਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿਚ consolidation ਹੋਈ ਹੈ, ਲੋਕਾਂ ਨੂੰ ਚਕ-ਬੰਦੀ ਅਤੇ ਵਾਗ-ਬੰਦੀ ਸੰਬੰਧੀ ਬੜੀ ਉਥਲੀਛੁ ਹੋ ਰਹੀ ਹੈ ?

ਮੰਤਰੀ : ਹਾਂ, ਜੀ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਫੇਰ, ਇਸ ਤਕਲੀਫ਼ ਨੂੰ ਹਟਾਣ ਲਈ ਸਰਕਾਰ ਕੀ steps ਲੈ ਰਹੀ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਕੰਮ ਉਪਰ ਨਹਿਰ ਦੇ ਮਹਿਕਮੇ ਨੇ ਆਪਣਾ ਸਟਾਫ਼ ਲਗਾ ਦਿਤਾ ਹੈ ਤੇ ਇਸ ਤਕਲੀਫ਼ ਨੂੰ ਦੂਰ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ : ਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੈ ਕਿ time ਦਾ gap ਹੋਣ ਕਰਕੇ ਲੋਕਾਂ ਨੂੰ ਖਾਸੀ ਤਕਲੀਫ਼ ਹੁੰਦੀ ਹੈ ?

ਮੰਤਰੀ : ਜਦ ਤਾਈਂ ਖਾਲਾਂ ਦੇ ਰਸਤੇ ਨਹੀਂ ਬਣਾਏ ਜਾਂਦੇ, ਇਸ ਦਾ ਕੋਈ ਹਲ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਜਿਸ ਵੇਲੇ ਖਾਲਾਂ ਦੇ ਰਸਤੇ ਬਣ ਜਾਣਗੇ, ਫਿਰ ਵਾਰਾ-ਬੰਦੀ ਵਿਚੋਂ ਹਿੱਸੇ ਦਿੱਤੇ ਜਾਣਗੇ। ਜਦ ਤਾਈਂ ਨਵੀਂ ਤਕਸੀਮ ਨਹੀਂ ਹੋ ਜਾਂਦੀ ਇਨ੍ਹਾਂ ਕਠਨਾਈਆਂ ਨੂੰ ਦੂਰ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ।

STARTING OF KEY VILLAGE SCHEME IN THE STATE.

*2746. **Shri Ram Kishan** : Will the Minister for Development be pleased to state—

- (a) the area, if any, so far selected by the Government for starting the 'Key Village Scheme' in the State ; if so, the details of the said scheme ;
- (b) whether any cattle homes and *Gausadans* as envisaged in the Five-Year Plan, have been established or are intended to be established in the State ; if so, the details thereof ?

Sardar Partap Singh Kairon : (a) One Artificial Insemination Centre was started at the Government Livestock Farm, Hissar, in December, 1951, under the Key Farm Centre Scheme which has since been merged into the Key Village Scheme. During the year 1953-54, 5 more Artificial Insemination Centres have been started under this scheme at the following places:—

- (1) Government Dairy Farm, Chandigarh.
- (2) Gaushala, Rewari (District Gurgaon).
- (3) Veterinary Hospital, Ludhiana.
- (4) Khalsa College, Amritsar.
- (5) Veterinary Hospital, Banga (District Jullundur).

The details of the scheme are given in the note given below.

(b) It is proposed to start two *Gosadans* in the following districts in order of priority with effect from 1st April, 1954, subject to the vote of the Assembly:—

- (1) Ludhiana.
- (2) Ferozepore.
- (3) Kangra.
- (4) Hissar.

The details of the scheme are given in the note given below:—

Note

A unit of 4 Key Villages is attached to each Artificial Insemination Centre. The 'Key Village' represents a compact area of one or more contiguous villages with 500 cows and/or she-buffaloes, where all aspects of cattle improvement, viz., breeding, feeding, disease control, management and marketing of cattle feeds are simultaneously attended to; the idea being to turn these villages into Co-operative Cattle breeding farms. The Key Village Scheme is an all-India Plan and is being financed on 50 : 50 basis by the Government of India and this State. The main object of it is to bring about systematic improvement in cattle by modern scientific methods, i.e., artificial insemination in as short a time as possible. As the public in villages is orthodox, natural breeding will also be done side by side with artificial insemination.

Scheme for the establishment of Gosadans in the State

At present quite a large number of old and unproductive cattle are maintained at the great cost in villages and towns by their owners and the institutions like Gaushalas and Pinjrapoles. These cattle besides competing with the productive cattle for their feed requirements are often the source of congestion and spread of cattle contagious diseases to the detriment of the cattle wealth of the State. It is, therefore, of great importance to start *Gosadans* in the State especially in interior forest areas and on such lands which are not otherwise fully utilised at present, where such cattle could be maintained on natural grazings without further propagation. When no grazing is available they will be fed on a little *bhoosa* and hay with no concentrates. The advantages of these *Gosadans* will be as noted below—

- (a) The *Gaushalas* and Pinjrapoles which are generally situated near big cities and towns are maintaining a large number of old and infirm cattle at a great cost. When these cattle are removed to *Gosadans*, the savings so derived could with advantage be utilized for the development of their productive cattle.
- (b) When these animals die naturally their carcasses will be utilized for leather, blood and bone meals and other purposes.
- (c) The lands on which *Gosadans* are established would improve in fertility.

For the present, it is proposed to start only two *Gosadans* in the State, one at the Government Live stock Farm, Hissar, on an area of 1,000 acres and the other on the Bet area of the Ludhiana District (on the river side) of 2,000 acres of land where 500 and 1,000 old and infirm cattle, respectively, will be maintained. A sum of Rs. 1,00,000 is, therefore, required for this purpose during the year 1954-55. This includes Rs. 50,500 to be spent on the construction of cattle sheds and quarters, etc., and this amount is being provided separately under the head "50—Civil Works".

श्री राम किशन : क्या वज़ीर साहिब बतायेंगे कि इस स्कीम को जारी करने के लिये कोई इलाके चुने गये हैं ?

मंत्री : ਇਹ ਇਲਾਕੇ ਉਨ੍ਹਾਂ ਪੰਜ ਥਾਵਾਂ ਦੇ ਆਸ-ਪਾਸ ਹੀ ਹੋਣੇ ਹਨ ਜਿਹੜੀਆਂ ਥਾਵਾਂ Artificial Insemination Centres ਲਈ ਚੁਣੀਆਂ ਗਈਆਂ ਹਨ ।

श्री राम किशन : गऊ-सदन कब शुरू किये जायेंगे ?

मंत्री : ਇਸ ਸਕੀਮ ਵਿਚ ਮੈਂ ਵੀ ਬਹੁਤ interested ਹਾਂ ਤੇ ਮੈਨੂੰ ਖੁਸ਼ੀ ਹੈ ਕਿ ਮੇਰੇ ਦੇਸ਼ ਵੀ ਇਹਨੂੰ interest ਨਾਲ watch ਕਰ ਰਹੇ ਹਨ । It will be started soon after the Budget Session.

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਇਹਨਾਂ ਸਦਨਾਂ ਵਿਚ ਉਹਨਾਂ ਗਊਆਂ ਨੂੰ ਵੀ ਰਖਿਆ ਜਾਵੇਗਾ ਜਿਹੜੀਆਂ ਜਾਂਗਲੀ ਹਨ ਜਾਂ ਅਵਾਰਾ ਹੋ ਗਈਆਂ ਹਨ ।

मंत्री : ਮੇਰੀ ਸਰਕਾਰ, ਆਦਮੀ ਹੀ ਕਾਬੂ ਰਹੀ ਆਉਂਦੇ, ਤੇ ਇਨ੍ਹਾਂ ਗਊਆਂ ਨੂੰ ਕਿਸ ਤਰ੍ਹਾਂ ਫੜਿਆ ਜਾਏ (ਹਾਸ) ।

Mr. Speaker : The hon. Minister should not have used the expression 'Meri Sarkar' because it conveys a sense quite different from 'my Government'. Expression 'Hamari Sarkar' can, however, be used by Members on both sides of the House.

—————

ACHIEVEMENTS IN ROAD-BUILDINGS, COMPULSORY PRIMARY EDUCATION AND IRRIGATION AND POWER UNDER THE FIVE-YEAR PLANS,

***3020. Shri Dharam Vir Vasisht :** Will the Chief Minister be pleased to state—

- (a) the target of road-building under the Five-Year Plan and the comparative achievements thereof during the period 1950-51 to 31st December, 1953 ;
- (b) the target of compulsory primary education and of Irrigation and Power fixed under the said plan and the comparative results achieved during the period mentioned in part (a) above ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) The targets of road-building under the Five-Year Plan and comparative achievements thereof in the following years are:—

<i>Year</i>	<i>Target</i>	<i>Achievements</i>
1951-52	.. 21.00 lacs	.. 20.58 lacs.
1952-53	.. 22.00 „	.. 21.61 „
1953-54	.. 20.00 „	.. 19.51 „

(b) (i) *Primary Education.* Nothing for the furtherance of compulsory primary education has been provided for in this State under the Five-Year Plan. However, outside the plan we are trying to have a school building in every Panchayat area. As soon as this is achieved primary education will be made compulsory.

(ii) *Irrigation and Power Targets.* Two statements showing the schemes and targets therefor by years of the planning programme are attached herewith. Column 20 thereof gives the targets on completion.

(iii) *Achievements up to 31st December, 1953.* With the exception of following schemes, target fixed up to 1953-54 for all schemes has been achieved and is shown in column 17 of the statements referred to above.

Name of the Scheme	Reasons for not achieving the targets
1. Dera Baba Nanak and Aliwal Tube-well Schemes	These schemes were abandoned.
2. Remodelling Shah Nahar Canal	Irrigation is yet developing. Only an area of 26,000 acres has been irrigated so far.

Name of the Scheme	Reasons for not achieving the targets
3. Development of irrigation in Gurgaon District. 4. Kuhls in Kangra District ..	The exact figures of area irrigated are not available as irrigation in these two districts is not booked by the Irrigation Department. However, full target could not be achieved as funds to the extent to which they were provided in the Five-Year Plan were not allotted by Government of India.

[Chief Parliamentary Secretary]

Statement for the
STATEMENT IV—IRRIGATION

2. NEW SCHEMES INCLUDED

State
(Rs in

Serial No.	Name of Project	Total cost	EXPENDITURE INCURRED IN		Expenditure incurred up to March, 1951,	EXPENDITURE PROPOSED			
			1949-50	1950-51		1951-52	1952-53	Two years total	1953-54
1	2	3	4	5	6	7	8	9	10
1	Dera Baba Nanak Tube-well Scheme	12·34	2·00	2·00	5·00
2	Aliwal Tube-well Scheme	10·00	5·00
3	Extension of irrigation in arid areas in Jandiala and Gurdaspur	15·00	5·00	10·00	15·00	..
4	Chheratta minor of Amritsar Distributary and Rajasansi Distributary of Lahore Branch	2·50	1·00	1·00	1·50
5	Extention of Jasrana Minor	2·53	1·20	1·33	2·53	..
6	Extension of irrigation in Harita and other villages on Patwar Distributary of Hansi Branch	3·40	0·40	3·00	3·40	..
7	Increasing capacity of channels and running excess discharge in channels of Ferozepur District	1·36	1·00	0·36	1·36	..
8	Extension of Irrigation to areas of villages Dubal Dham, etc., by extending Bakrab Minor of Jhajjar Distributary	3·68	1·20	2·48	3·68	..
9	Irrigation of Bhaini Village	1·10	1·00	0·10	1·10	..
10	Extension of irrigation to Dhamana Village from Sunder Branch	2·10	0·10	2·00	2·10	..
11	Siman Minor ..	1·31	1·31	1·31	..
12	Baroda Minor ..	0·71	0·71	0·71	..
13	Extention of irrigation to Village Prem Nagar (Talua Sub-Minor)	0·13	0·13	0·13	..
14	Drainage Scheme	20·02	20·02	20·02	..
Total of New Schemes		76·18	9·90	44·44	54·34	11·50
Total of Schemes in Progress		3,53·93	32·83	91·96	..	1,10·61	68·80	1,79·41	33·63

**Planning Commission
AND POWER SCHEMES
IN THE BASIC PLAN
Punjab
(lakhs)**

			BENEFIT						On completion
			Additional Irrigational						
1954-55	1955-56	Five years Total	Balance of cost	1951-52	1952-53	1953-54	1954-55	1955-56	
11	12	11	14	15	16	17	18	19	20
5.34	..	12.34	0.100	0.200	Rs 0.200
5.00	..	10.00	0.070	0.140	0.140
..	..	15.00	0.100	0.200	0.400	0.600	0.600
..	..	2.50	0.100	0.240	0.240	0.240
..	..	2.53	0.013	0.013	0.013	0.013
..	..	.40	0.079	0.0	0.079	0.079
..	..	1.36	0.050	0.050	0.050	0.050
..	..	3.68	0.007	0.007	0.007	0.007
..	..	1.10	..	0.005	0.036	0.036	0.036	0.036	0.036
..	..	2.10	0.051	0.051	0.051	0.051
..	..	1.31	0.029	0.029	0.029	0.029
..	..	0.71	0.009	0.009	0.009	0.009
..	..	0.13	0.002	0.002	0.002	0.002
..	..	20.02
10.34	..	76.18	..	0.005	0.136	0.636	1.146	1.516	1.516
17.00	20.00	2,50.04	..	1.480	2.240	3.110	4.160	5.27	5.840
27.34	20.00	2,26.34

INCOME FROM TIRNI TAX IN KANGRA DISTRICT,

***3195. Sardar Achhar Singh Chhina :** Will the Minister for Development be pleased to state —

- (a) the total income of the Government from Tirni Tax in District Kangra during the years 1951, 1952, 1953 respectively ;
- (b) the rate at which the said tax has been charged from the local inhabitants and from Gaddies together with the total tax so collected from them during the period mentioned in part (a) above ;
- (c) whether there is any difference in the levy of Tirni Tax on the Gaddies and locals ; if so, the reasons therefor ?

Sardar Partap Singh Kairon : The information is being collected and will be supplied to the member.

ARREST OF VICE-PRESIDENT, DISTRICT KISAN SABHA, KARNAL.

***3222. Shri Wadhawa Ram:** Will the Minister for Development be pleased to state —

- (a) whether it is a fact that the Vice-President, District Kisan Sabha, Karnal was arrested along with 9 tenants on October 20, 1953; if so, the reasons therefor;
- (b) whether it is also a fact that the said tenants had filed applications for correction of their Girdawaris; if so, the decision, if any, taken by the Government on their application?

Sardar Partap Singh Kairon: The information is being collected and will be supplied to the member as soon as possible.

REPRESENTATION FROM ANOKH SINGH, SON OF TEJA SINGH, OF DISTRICT AMRITSAR.

***3223. Shri Wadhawa Ram:** Will the Minister for Development be pleased to state whether a representation, dated 14th January, 1953, was received by the Settlement Officer, Consolidation, Amritsar, from Anokh Singh, son of Teja Singh, of Village Naushera Pannuan, Tehsil Tarn Taran, District Amritsar, stating that the Assistant Consolidation Officer was not showing the land-owners in the consolidation scheme which was being enforced in the said village; if so, the action, if any, taken by the Government thereon?

Sardar Partap Singh Kairon: Yes. As the allegation was incorrect, the application was filed and an intimation was sent to the applicant accordingly.

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੀ ਮੈਂ ਪੁੱਛ ਸਕਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਨੂੰ ਇਹ ਦਿਤਲਾ ਕਿ ਉਹ representation ਗਲਤ ਸੀ, local ਅਫਸਰਾਂ ਵਾਂਗੀ ਜਾਂ ਕਿਸੇ special ਮਹਿਕਮੇ ਵਾਂਗੀ ਮਿਲੀ ਹੈ ?

ਮੰਤਰੀ : ਇਹ ਮੈਂ ਪੁੱਛ ਕੇ ਦਸ ਸਕਾਂਗਾ ।

CONSOLIDATION OF HOLDINGS.

***3239. Sardar Khem Singh:** Will the Minister for Development be pleased to state the time by which the work of consolidation of holdings is expected to be completed in the State?

Sardar Partap Singh Kairon: By August, 1959.

SUPPLY OF ELECTRICITY IN KARNAL DISTRICT.

***3253. Shri Jagdish Chander:** Will the Minister for Irrigation and Power be pleased to state whether the rural areas of Shahabad and Thaska Miranji Police Stations in Karnal District are proposed to be given electricity for agricultural and other purposes; if so, when?

Chaudhri Lahri Singh: Yes, provided electrification expenditure is found to be financially justified. The town of Shahabad is expected to be electrified shortly. Electrification of rural areas of Shahabad and Thaska Miranji Police Stations, Karnal District, would be taken in hand immediately after the electrification of Shahabad, provided the expenditure on such electrification is found to be financially justified.

श्री मूल चंद जैन : क्या वज़ीर साहिब कृपा करके बतायेंगे कि 'financially justified' से उन का क्या मतलब है ?

मंत्री : इस का मतलब यह है कि जितना खर्च line ले जाने पर होगा वह पूरा भी होगा या नहीं। यह नहीं कि दो Killowatts बिजली के लिये सरकार line ले जाने पर दो लाख रुपये खर्च कर दें।

श्री मूल चंद जैन : तो क्या इस का यह मतलब है कि लोगों से बिजली की ज़रूरत के बारे में दरखास्तें लेने के बाद line लगाई जायेगी ?

मंत्री : Load के बारे में survey कराने के बाद ही electrification के काम को हाथ में लिया जायेगा। पहले उस की justification देखनी ज़रूरी है।

श्री मूल चंद जैन : क्या मैं जान सकता हूँ कि उन तीन, चार सौ गांवों में जो शाहबाद में शामिल हैं बिजली दी जायेगी।

Minister : I require notice.

श्री राम सरूप : क्या शाहबाद में industrialists को भी बिजली दी जायेगी।

मंत्री : जी हां।

ALLOTMENT OF EVACUEE HOUSES ON SEMI-PERMANENT BASIS.

***3197. Sardar Achhar Singh Chhina:** Will the Minister for Finance be pleased to state —

(a) the time by which the urban evacuee houses in the State are expected to be allotted to refugee claimants on a semi-permanent basis;

(b) the total number of urban evacuee houses in the State and the total number of claimants;

(c) the steps, Government proposes to take to prevent the ejection of or provide alternative accommodation to refugees without claims, at present residing in these houses?

Sardar Ujjal Singh: (a) This concerns Government of India.

(b) Total number of urban evacuee houses in the State is 138,402 and as regards the total number of claimants, the figures are available in the Claims Organisation of the Government of India.

(c) This concerns the Government of India.

श्री देव राज सेठी : क्या वज़ीर साहिब बताने की कृपा करेंगे कि पंजाब सरकार ने केंद्रीय सरकार को लिखा है कि urban evacuee houses को semi-permanent basis पर अलाट कर दिया जाये ।

मंत्री : हां जी लिखा है ।

श्री देवराज सेठी : क्या वहां से कोई जवाब आया है ?

मंत्री : सारी सकीम डारत सरकार दे विचार अपीन है ।

REMOVAL OF STALLS OF REFUGEES BY THE POLICE IN JULLUNDUR CITY.

*3221. **Shri Wadhawa Ram:** Will the Minister for Finance be pleased to state—

- whether it is a fact that the police removed the stalls and shops of refugees on the Grand Trunk Road, near Ali Mohalla Bridge in Jullundur City on December 25, 1953; if so, the reasons therefor;
- whether any previous notice before the removal of the said shops and stalls was given; if not, the reasons therefor;
- the number of stalls and shops thus removed and the alternative accommodation, if any, provided to the owners?

Sardar Ujjal Singh: (a) Yes. The site vacated was required for the construction of a shopping centre.

(b) Yes.

(c) Four wooden *khokhas*, two shops and one coal depot were removed.

The owners of *khokhas* have placed their *khokhas* temporarily in the vicinity. The other shopkeepers and the fuel depot-holders are also running their business in that locality. They will be provided with permanent accommodation on completion of the shopping centre, which is under construction.

श्री राम किशन : क्या मंत्री महोदय बताने की कृपा करेंगे कि जिन लोगों को उठाया गया है उन को दुकानें देने के बारे में कोई orders जारी किये गये हैं ?

मंत्री : दुकानें अजें मुक़मल ही नहीं होਈआं । इस छड़ी उठुं दे देट दा सवाल ही पेटा नहीं हुंदा

श्री राम किशन : क्या यह ठीक है कि district authorities ने सरकार को लिखा है कि हम ऐसा कोई वायदा नहीं कर सकते ?

ਮੰਤ੍ਰੀ : ਨਹੀਂ ਉਨ੍ਹਾਂ ਨੇ ਨਹੀਂ ਲਿਖਿਆ।

ਸ਼੍ਰੀ ਰਾਮ ਕਿਸ਼ਨ : यदि district authorities दुकानें नहीं सुहैया करते तो क्या होगा ?

ਮੰਤ੍ਰੀ : ਇਹ ਉਸ ਵੇਲੇ ਦੇਖਾਂਗੇ। ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦੇ ਕਲੇਮ ਹੋਣਗੇ ਉਨ੍ਹਾਂ ਨੂੰ ਤਰਜੀਹ ਦਿੱਤੀ ਜਾਵੇਗੀ ਬਾਕੀਆਂ ਦੇ ਬਾਰੇ ਵਿਚ ਵੀ ਮੁਨਾਜ਼ਿਬ ਇੰਤਜ਼ਾਮ ਕੀਤਾ ਜਾਵੇਗਾ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : क्या मंत्री साहिब कृपा करके बतायेंगे कि दुकानों की selection में उन को कोई choice दी जाएगी ?

ਮੰਤ੍ਰੀ : ਮੈਂ ਅਰਜ਼ ਕੀਤੀ ਹੈ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦੇ ਕਲੇਮ ਹੋਣਗੇ, ਉਨ੍ਹਾਂ ਨੂੰ ਤਰਜੀਹ ਦਿੱਤੀ ਜਾਵੇਗੀ ਜਿਹੜੇ ਉਥੇ ਬੈਠੇ ਹੋਏ ਸਨ। ਲੇਕਿਨ ਮਹਿਜ਼ ਲਕੜੀ ਦੇ ਖੋਖੇ ਬਣਾ ਲੈਣ ਨਾਲ ਅਧੀਕਾਰ ਨਹੀਂ ਹੋ ਜਾਂਦਾ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : क्या उन लोगों को तरजीह दी जायेगी जिन से सरकार ने १०० रुपये advance के लिये हुए हैं। और उन से यह कहा हुआ है कि जो आदमी १०० रुपया जमा करवायेगा उस को दुकान दी जायेगी।

ਮੰਤ੍ਰੀ : ਇਸ ਵੇਲੇ ਜਿਹੜੀਆਂ ਆਮ ਹਿਦਾਇਤਾਂ ਹਨ ਉਹ ਇਹੋ ਹੀ ਹਨ ਕਿ ਜਿਨ੍ਹਾਂ ਦੇ ਕਲੇਮ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਦੁਕਾਨਾਂ ਜਾਂ ਮਕਾਨ ਦਿੱਤੇ ਜਾਣ। ਲੇਕਿਨ ਜਿਨ੍ਹਾਂ ਕੋਲੋਂ ਸਰਕਾਰ ਨੇ ੧੦੦ ਰੁਪਏ advance ਲਏ ਹੋਏ ਹਨ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾਵੇਗੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਦੁਕਾਨਾਂ ਅਲਾਟ ਕੀਤੀਆਂ ਜਾਣ।

ਸ਼੍ਰੀਮਤੀ ਸੀਤਾ ਦੇਵੀ : मंत्री साहिब ने कहा है कि जिन से १०० रुपये advance के लिये हैं उन को दुकानें allot की जायेंगी। मैं पूछना चाहती हूं कि क्या सरकार यह नीति बदलेगी तो नहीं ?

Mr. Speaker : This is not a supplementary question ?

ਸ਼੍ਰੀ ਰਾਮ ਕਿਸ਼ਨ : क्या इन क्लेमोंके बदलेमें लोगों को evacuee property दी जाएगी या कि municipal land भी दी जा सकती है ?

Mr. Speaker : It does not arise.

SCHOOLS FOR J.V. TRAINING IN THE STATE.

*3077. **Shrimati Sita Devi:** Will the Minister for Education be pleased to state—

- (a) the total number of Schools which impart J.V. Training in the State at present and the total number of girl students studying in them;
- (b) the qualifications required for admission to such schools;
- (c) whether any deputation on behalf of the All-India Women's Conference was received by him in the year 1953 which asked for arrangements for more seats in such schools for widows;
- (d) whether it is a fact that he promised to make arrangements for more seats for widows during the year 1954; if so, the arrangements, if any, so far made by the Government in this respect?

Shri Jagat Narain: (a) The number of schools to which J.V. classes both for men and women are attached are 8 and the number of women candidates undergoing training in them is 270.

(b) The minimum academic qualification for admission to such classes is a pass in the Middle School Examination in the case of women candidates and a pass in the 2nd division of the Matriculation Examination in the case of men candidates.

(c) and (d) Yes. In the current session one hundred additional seats were sanctioned for such institutions to accommodate widows, destitute women candidates from Ashrams and women candidates belonging to rural areas. Government propose to sanction the same number of seats for the 1954-55 session.

श्रीमती सीता देवी : मनिस्टर साहिब ने कहा है कि 100 seats अलग रखी हुई हैं। क्या मैं जान सकती हूँ कि उन में से कितने प्रतिशत seats आश्रम वाली औरतों को दी जायेंगी और कितने प्रतिशत बाहर वाली औरतों को दी जायेंगी ?

भंडा : एह सवाल उ पेसा ही नहीं गुंदा ।

श्री धर्मवीर वसिष्ठ : स्वाल के भाग (ख) के जबाब में बताया गया है कि औरतों के लिये middle pass की qualification रखी हुई है और आश्रमियों के लिये Matric की । इस discrimination की क्या वजह है ?

भंडा : उकि ओरतां नुं जिआसा दासिदा रो सवे ।

श्रीमती सीता देवी : क्या औरतों को दाखिल करते वक्त देहात की औरतों और शहर की औरतों की तनासुब का कुछ ध्यान रखा जाता है ? क्या उन के लिये कोई तनासुब मुकरर है ?

भंडा : एम दे घारे दिस में एम बेले वुष नहीं बगि सबदा ।

श्री राम किशन : क्या वजीर साहिब बताने की कृपा करेंगे कि इस बारे में district authorities की तरफ से या Public Relation Committee की तरफ से कोई recommendation आई है या नहीं ?

भंडा : में नुं एलम नहीं है ।

श्रीमती सीता देवी : क्या मनिस्टर साहिब को इस बात का ज्ञान है कि देहातों में कोई trained teachers नहीं मिलती और इस सिलसिले में District Public Relation Committee ने recommendations की हैं कि देहाती औरतों को तरजीह दी जानी चाहिये ?

GOVERNMENT SCHOOLS IN JULLUNDUR.

*3079. **Shrimati Sita Devi:** Will the Minister for Education be pleased to state —

- (a) the total number of Government Schools in Jullundur at present;
- (b) whether he has received any complaint from the public that it is difficult for their children to get admission into the schools and that new schools should be started;
- (c) whether it is a fact that the Government had decided to have double shifts at many places; if so, the names of the schools where double shifts are working?

Shri Jagat Narain: (a) 4.

(b) Yes.

(c) Yes, but at present there is no school with two shifts.

श्रीमती सीता देवी : मिनिस्टर साहिब ने बड़ी मेहरबानी करके जवाब तो "हां जी" दे दिया लेकिन मैं जानना चाहती हूँ कि जब जवाब "हां जी" दिया गया है तो क्या गवर्नमेंट इस बात पर विचार कर रही है कि विद्यार्थियों को admission हासिल करने में तकलीफ न हो ?

मंत्री : ऐसा case सरकार के नोटिस में आया तो उस पर विचार किया जायेगा।

श्री राम किशन : अप्रैल में स्कूलों में नए दाखले शुरू हो रहे हैं। अगर मुख्तलिफ़ इलाकों से लड़के और लड़कियां दाखिल होने के लिये आएँ तो क्या उन्हें दाखिल किया जाएगा, या नहीं ?

मंत्री : जितनी जगह होगी, उस संख्या में विद्यार्थियों को दाखिल कर लिया जाएगा।

श्रीमती सीता देवी : इस सपलीमेंट्री के जवाब में मंत्री जी ने फरमाया है कि जितनी जगह होगी उतने विद्यार्थियों को दाखिल कर लिया जाएगा। क्या मैं पूछ सकती हूँ कि जिन को स्कूलों में दाखिल नहीं किया जायगा उन के लिये double shift का कोई इन्तज़ाम किया जायगा ?

मंत्री : ਉਸ ਵੇਲੇ ਜਿਵੇਂ ਗੋਰਮੇਂਟ ਮੁਠਾਮਬ ਸਮਝੇਗੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

श्रीमती सीता देवी : क्या मिनिस्टर साहिब के knowledge में है कि मौजूदा स्कूलों की संख्या काफी नहीं यदि ऐसा हो तो क्या सरकार और स्कूल खोलने का विचार रखती है ?

अध्यक्ष महोदय : यह प्रश्न इस से पैदा ही नहीं होता। इस के लिये आप को चाहिये कि इस सवाल का अलहदा नोटिस दें।

RURAL DISPENSARY AT VILLAGE SOLHRA, DISTRICT GURGAON.

*3182. **Shri Dharam Vir Vasisht:** Will the Minister for Education be pleased to state—

- (a) whether he is aware of the fact that the building of the rural dispensary at Village Solhra, Tehsil Palwal, District Gurgaon, has been damaged and washed away by the floods in Jumna River;
- (b) whether he is further aware of the fact that the residents of the said village have contributed Rs. 2,500 to the District Board, Gurgaon, as their share of the construction of the new building and given a suitable piece of land, free of cost for the purpose;
- (c) if the replies to parts (a) and (b) above be in the affirmative, the action, if any, taken by the Government in the matter?

Shri Jagat Narain: (a) Yes.

(b) Yes.

(c) A sum of Rs. 2, 500 has also been contributed by the District Board, Gurgaon. Estimates for the construction of a new building have been sanctioned and construction is expected to start in April, 1954.

GRANT-IN-AID TO PRIVATELY-MANAGED COLLEGES IN STATE.

*3201. **Sardar Harkishan Singh Surjit:** Will the Minister for Education be pleased to state—

- (a) the total number of privately-managed colleges in the State during the years 1948, 1950, 1951, 1952 and 1953, respectively;
- (b) the total amount of grant-in-aid given to the said colleges during the period mentioned in part (a) above together with such grant given to each college in 1953 and the basis on which the grant was given;
- (c) whether he is aware of the demand made by the Principals, Managing Committees and Teachers of the privately-managed colleges in a meeting held in December, 1953, for an increase in the grant-in-aid and its payment in a lump sum; if so, the action taken by the Government in the matter?

Shri Jagat Narain : (a) and (b) A statement giving the requisite information is given below.

(c) Yes, the demand is being considered sympathetically.

Statement showing the number of privately-managed colleges in the State and the total amount of grant-in-aid given to these colleges

(i) Year	No. of colleges	Total amount of grant-in-aid paid	
1. 1948-49	28	Rs 1,04,341	To four colleges only which were on the grant-in-aid list in the joint Punjab, viz., Hindu Sabha College, Amritsar, D.M. College, Moga, Khalsa College, Amritsar, and S. D. College, Lahore, reassembled at Ambala Cantt.
2. 1949-50	28	90,499	
3. 1950-51 ..	30	3,71,163	
4. 1951-52 ..	35	3,48,363	
5. 1952-53 ..	35	3,37,637	
6. 1953-54 ..	36	3,39,000	

(ii) The amount of grant-in-aid paid to each of the colleges during 1953-54 is as under—

Serial No.	Name of the college	Amount
		Rs.
1	Lyallpur Khalsa College, Jullundur	7,820
2	G.H.H. Khalsa College, Gurusar Sadhar	4,686
3	Hindu Sabha College, Amritsar	10,265

Serial No.	Name of college	Amount
4	D.M. College, Moga	Rs 5,249
5	Khalsa College, Amritsar	39,000
6	S.D. College, Ambala Cantt	19,684
7	Vaish College, Bhiwani	6,994
8	S.A. Jain College, Ambala City	7,459
9	D.A. V. College, Hoshiarpur	13,580
10	Vaish College, Rohtak	15,010
11	G.M.N. College, Ambala Cantt.	8,506
12	Arya College, Ludhiana	4,257
13	Chhotu Ram Arya College, Sonapat	8,066
14	S.D. College, Hoshiarpur	4,892
15	Dayal Singh College, Karnal	1,606
16	S.N. College, Qadian	8,399
17	Dev Samaj College for Women, Ferozepore	6,232
18	M.R. College, Fazilka	3,036
19	Khalsa College, Mahilpur	7,279
20	D. A. V. College, Hissar	10,493
21	A.S. College. Khanna	3,635
22	Kanya Maha Vidyalaya, Jullundur City	7,531
23	Jat Heroes Memorial College, Rohtak	5,820
24	Ahir College, Rewari	1,259
25	Khalsa College for Women, Sidhwan Khurd	4,094
26	Doaba College, Jullundur	7,708
27	Drona Charya S.D. College, Gurgaon	3,718
28	D.A.V. College, Jullundur	10,750
29	Union Christian College, Batala	7,446
30	R.S.D. College, Ferozepore	3,905
31	R.K. Arya College, Nawan Shahar	1,078
32	Hindu National College, Haryana	2,620
33	B.M. College, Simla	1,920
34	D.A.V. College, Ambala City	9,858

[Minister for Education]

Serial No.	Name of college	Amount
35	S.D. College, Simla	Rs- 6,711
36	D.C. Jain College, Ferozepore	4,434
37	Christ Church College for Women, Simla	10,000
38	B.M. College, Simla	54,000
	Total	2,39,000

The grants have been paid this year on the basis of deficit of each college for the preceding year except women colleges which have been given an additional grant of Rs. 3,000 each, in view of the backwardness of women education.

FUNDS RESERVED FOR THE EDUCATION OF SCHEDULED CASTES.

*3237. **Sardar Khem Singh:** Will the Minister for Education be pleased to state the total amount of funds reserved for the education of Scheduled Castes in the State during the current year along with the number of students enjoying fee concessions and the amount of funds left unutilized?

Shri Jagat Narain:

- | | | |
|---|----|-------------|
| (i) Budget provision during the current year under the Harijan Welfare Scheme | .. | Rs. 8 Lakhs |
| (ii) No. of students to whom tuition fee and examination fee reimbursed | .. | 7,542 |
| (iii) Amount of funds left unutilized | .. | Nil |

श्री मूल चंद जैन : क्या कोई ऐसे हरिजन students भी हैं जिन को वजीफे और फ़ीस की concession नहीं दी गई ?

मंज़ी : इस का जवाब देना ली मं नोटिस चाहेंदा हं ।

श्री देव राज सेठी : जिन हरिजन students की फ़ीस सुआफ की गई है, क्या उनमें से उनको जो पिछले कई महीनों से फ़ीस दे रहे थे फ़ीस के पैसे वापिस किये जायेंगे ?

मंज़ी : में नहीं कह सकदा कि किस काम केस का मान्योग मेंबर reference दें रहे हन । जे इस संघट्ट विर कोही काम case मेरे नोटिस विर लिआँदा जावे तं उस दी पत्रताल कीती जा सकदी है । जे कोही इस तरुं का केस होइआ तं हरीजन विदिआरथीआं नुं दिस वापस कीती जावेगी ।

ISSUE OF PERMITS FOR RURAL ROUTES TO PRIVATE PERSONS.

*3238. **Sardar Khem Singh:** Will the Minister for Education be pleased to state whether any proposal for issuing route permits to private persons for running buses in the rural areas of the State has been under consideration of

the Government; if so, the number of permits proposed to be issued together with the ratio of members of the Scheduled Castes among those to whom such permits are to be issued?

Shri Jagat Narain: 167 route permits on equal number of new and kacha routes are proposed to be issued to private persons for running buses. The members of Scheduled Castes will be allowed 19 per cent of these permits.

श्री देव राज सेठी : अब चूंकि यह अनुपात १९ की वजाए २१ प्रतिशत की गई है तो क्या इस मामले में इसे १९ प्रतिशत ही रहने दिया जायगा या २१ प्रतिशत कर दिया जाएगा ?

ਮੰਤਰੀ : ਇਸ ਵੇਲੇ ਤਾਂ 19 ਫੀਸਦੀ ਹੀ ਹੈ । ਅੱਗੇ ਲਈ ਸੋਚਿਆ ਜਾਵੇਗਾ ।

CHANDIGARH.

***2745. Shri Ram Kishan:** Will the Minister for Public Works be pleased to state—

- (a) the steps, if any, so far taken by the Government to make Chandigarh an attractive and popular place for industrialists and agriculturists, apart from its being an administrative town;
- (b) the extent to which the industrialists, agriculturists and commercial concerns in the State and outside the State in the Indian Union have responded to the steps taken by the Government in this connection?

Sardar Ujjal Singh: (a) A total reservation of 580 acres has been made for the industrial area which will have the advantage of being situated close to the Railway Station and served by a railway siding. During the first phase of the development of the New Capital, about 160 industrial plots of the sizes varying from 2 kanals to 4 acres, covering an area of 330 acres, will be developed. (The sizes have been drawn from the experience of the Rehabilitation Schemes). The remaining area of 244 acres is proposed to be developed during the second phase of the city's development. On the availability of energy from the Bhakra-Nangal Project, very cheap electric power will be made available to the industrialists at Chandigarh. The creation of this industrial area has proved very popular amongst the industrialists who have the opportunity of settling in a really modern town and at the same time of carrying on their business in congenial surroundings.

Chandigarh is not intended to be an agricultural town and, therefore, there is no question of Government taking any steps to make this town an attractive and popular place for agriculturists.

(b) Industrialists have shown keen interest in the area set apart for their use. All the sixty-five industrial sites offered for sale have been sold at attractive prices which rose from an average of Rs. 2-15-0 per square yard at the time of the first auction in March, 1952, to Rs. 3-14-0 per square yard at the time of the second auction held in March, 1953.

Commercial concerns have responded in an equally gratifying manner to the sale of shop-sites in Chandigarh. At the auctions held on the 5th October, 1953, 122 sites were sold at prices ranging from Rs. 78 to Rs. 214 per square yard. At the same auctions a site of 2,149 square yards for a hotel fetched Rs. 65,000 while a site of 1,800 square yards for a cinema fetched Rs. 1,35,000.

[Minister for Finance]

In addition, thirty shop-sites have been sold in Sector 22 at the average prices per square yard obtained for similar sites in the Sector at the auctions mentioned above.

श्री राम किशन : फाईनेंस मनिस्टर साहिब ने फ़र्माया है कि ५५ plots industrialists को दिए गए हैं। क्या मैं पूछ सकता हूँ कि कितने लोगों ने possession ले लिया है और कितने लोगों ने वहाँ पर installations शुरू कर दी हैं?

भंडी : बिना ठिकठ ठेके में कुछ नहीं दस मकद। ज, ने भाठजेग में घर नोटिस देठ उं पडा बरके नदराय सिडा न मकद। है।

श्री राम किशन : जवाब में बताया गया है कि industrialists को बड़ी attractive terms पर plots दिए गए हैं। मैं जानना चाहता हूँ कि Delhi और दूसरी जगहों के industrialists से compete करने के लिए यहां के industrialists को सरकार चंडीगढ़ में क्या क्या facilities दे रही है ?

Mr. Speaker : This question does not arise.

ELECTIONS TO DISTRICT BOARDS.

*2973. **Shri Teg Ram:** Will the Minister for Public Works be pleased to state—

- (a) the year when elections to each district board in the State were held;
- (b) the date when it would be possible to hold the next elections to the district boards;
- (c) whether the Government intends to abolish the district boards and transfer their work to the Gram Panchayats; if so, the date by which this is proposed to be done?

Sardar Ujjal Singh: (a) In 1936.

(b) Elections to the District Boards will be held as soon as possible after the necessary formalities consequent on the proposed introduction of the system of indirect elections have been gone through.

(c) *Part I.* No.

Part II. Does not arise.

श्री तेग राम : सन् १९३६ से अब तक जब दोबारा चुनाव नहीं हुए तो इस में कौन सी कमी रह गई थी कि जिस के कारण ऐसा हुआ ?

अध्यक्ष महोदय : इस का इन्हें क्या पता। मनिस्टर concerned से पता कर लें !

श्री देव राज सेठी : इस बात के पेशेनजर कि हुकूमत अरसा एक साल से इस का ऐलान कर रही है कि ऐसा हो जाएगा, क्या मैं पूछ सकता हूँ कि वे कौन सी unforeseen परिस्थियां हैं जिन की वजह से अभी तक उस ऐलान पर अमल नहीं किया गया ?

ਮੰਤਰੀ : ਆਖਰ ਸਾਰਾ ਇੰਤਜ਼ਾਮ ਵੀ ਤਾਂ ਕਰਨਾ ਹੈ ।

ਸ਼੍ਰੀ ਖਸ਼ ਚੀਰ ਕਾਸਿਠ : ਮੈਂ ਕਜ਼ੀਰ ਸਾਹਿਬ ਸੇ ਦਰਿਆਫਤ ਕਰਨਾ ਚਾਹੁਤਾ ਹੂੰ ਕਿ ਕਯਾ ਇਸ ਬਾਤ ਕੇ ਪੇਸ਼ੇਜ਼ਰ ਕਿ ਪ੍ਰਸ਼ਨ ਕੇ ਭਾਗ (ਕ) ਕੇ ਜਵਾਬ ਮੈਂ ਬਤਾਯਾ ਗਯਾ ਹੈ ਕਿ "ਸਨ੍ ੧੯੩੬ ਮੈਂ" ਐਰ ਭਾਗ (ਖ) ਕੇ ਜਵਾਬ ਮੈਂ ਯਹੁ ਬਤਾਯਾ ਗਯਾ ਹੈ ਕਿ "ਕੁਝ formalities ਪੂਰੀ ਕਰਨੀ ਬਾਕੀ ਹੈ", ਡਿਸਟ੍ਰਿਕਟ ਬੋਡ ਕੇ ਮੈਂਬਰਾਂ ਕੇ ਹੁਕੂਕ ਕੀ ਹਿਫ਼ਾਜ਼ਤ ਕੀ ਜਾਏਗੀ ? (ਹੁੰਸੀ) ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਪੂਤ : ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਫਰਮਾਇਆ ਹੈ ਕਿ indirect elections ਲਈ ਕੁਝ ਚਰਚੀ ਰਸਮਾਂ ਪੂਰੀਆਂ ਕਰਨੀਆਂ ਚਰਚੀ ਹਨ । ਕੀ ਇਹ ਫੇਸਲਾ ਹੋ ਗਿਆ ਹੈ ਕਿ elections ਹੁਣ indirect ਤਰੀਕੇ ਨਾਲ ਹੀ ਹੋਣਗੀਆਂ ?

ਮੰਤਰੀ : ਇਹ ਤਾਂ ਜ਼ਾਹਿਰ ਹੀ ਹੈ ।

LEVY OF PROFESSIONAL TAX ON WORKERS LIVING AT AMRITSAR
BY THE DISTRICT BOARD.

***3100. Sardar Darshan Singh:** Will the Minister for Public Works be pleased to state—

(a) whether it is a fact that the District Board, Amritsar, has levied Professional Tax on workers living in the Amritsar City; if so, the reasons therefor and the amount of tax so levied per worker;

(b) whether he is aware of the fact that the Management of the Shanker Textile Mill, Amritsar, deducts the said tax from the wages of the workers and pays the same direct to the District Board; if so, the reasons therefor?

Sardar Ujjal Singh: The required information is being collected and will be supplied to the member, when ready.

CHANGE IN THE RATES OF ELECTRICITY CHARGES IN
JULLUNDUR CITY.

***3200. Sardar Harkishan Singh Surjit:** Will the Minister for Irrigation be pleased to state—

(a) whether it is a fact that the rates charged for consumption of electricity in Jullundur City have been changed in the month of February, 1954; if so, the reasons therefor;

(b) the rates of electricity before and after the change referred to in part (a) above, together with the increase in income, if any, as a result of the change?

Chauthiri Lahri Singh : (a) No; the revised rates were introduced in January, 1954. These rates were recommended by the Tariff Advisory Committee constituted by the Punjab Government for devising tariffs for Bhakra-Nangal Project and the Uhl River Scheme and approved by the Government.

(b) A copy of the rates before and after the change referred to in part (a) is given below. As the rates have been introduced only recently, it has not yet been possible to know the effect of the change on the revenue.

Minister for Irrigation]

PUNJAB P.W.D., ELECTRICITY BRANCH

NEW TARIFFS FOR UHL RIVER SCHEME
TO BE ENFORCED WITH EFFECT FROM 1-1-54

1. SCHEDULE LS—LARGE INDUSTRIAL POWER SUPPLY.

(1) *Availability.* Available as primary power to all large industrial power consumers for demands over 1,000 kW. (or about 125 kVA).

(2) *Character of Service.* A.C. 50 cycles, 3 phase, 11 kV or at 6.6 kV and 3.3 kV wherever possible at the discretion of the supplier; supply at 400 V may be allowed in special cases and charged for under Schedule M.S.

(3) *Tariff.* Demand Charge:—

Rs. 5 per kVA per month
plus

Energy Charge—

0.65 anna per kWh for the first 100,000 kWh month

0.60 anna per kWh for the next 200,000 kWh per month

0.55 anna per kWh for all in excess of 300,000 kWh per month

Subject to (i) a rebate of 0.15 anna per kWh for all units in excess of 360 kWh per kVA per month or in excess of 420 kWh per kW per month if the demand charge is based on kilowatts as per item (5) below.

(ii) a maximum overall rate of 0.9 anna per kWh without prejudice to the minimum payment as item (5) below.

(4) *Demand Assessment.* The demand for any month shall be defined as the highest average load measured in kilovolt-amperes during any 30 consecutive minutes period of the month. The monthly demand charge shall be determined as follows:—

(a) For loads with maximum demand from 126 kVA to 250 kVA and for approved seasonal factories it shall be based on the actual monthly maximum demand.

(b) For loads with maximum demands above 250 kVA, it shall be based on (i) the actual maximum demand during the month or (ii) 75 per cent of the highest maximum demand during the preceding eleven months or (iii) 50 per cent of the contract demand whichever is the highest: Provided that for the first eleven months from the commencement of supply alternative (ii) shall not be applicable.

(c) For loads between 125 kVA and 250 kVA, the supplier shall reserve the right to measure the maximum demand in kilowatts and charge for it at Rs. 5-8-0 per kilowatt per month. In this case, if the consumer's power factor is lower than 85 per cent the demand shall, at supplier's option be defined as 85 per cent of the highest average kilovolt—amperes measured during any 30 consecutive minutes period of the month.

(5) *Monthly Minimum Payments.* (a) For loads with a maximum demand below 250 kVA the monthly minimum payment shall be Rs. 5 per kVA or Rs. 5-8-0 per kW (if the demand is metered in kW) on 50 per cent of the contract demand.

(b) For approved seasonal factories, it shall be reckoned annually at Rs. 45 per kVA or Rs. 50 per kW (if the demand is metered in kW) per year on the highest maximum demand registered in any month during the calendar year.

(c) For other loads, it shall be limited to the demand charge payable under item 4(b) above.

(6) *Factory Lighting and Colony Supply.* All consumption for bona fide factory lighting shall be included for charge under the above tariff. The consumption for residential and resale purposes for the factory's staff quarters, street lighting of colony, etc., shall be subject to an additional charge of 0.75 anna per unit on the readings of meters suitably installed by the supplier at the 400/230 V side of the consumer's transformers.

(7) *Payment.* The above rates are net. In the event that the monthly bill is not paid in full within the time specified in the bill, a surcharge of 1 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

(8) *Single Point Delivery.* The above tariff is based on the supply being given through a single delivery and metering point and at a single voltage. Supply at other points or at other voltages shall be separately metered and billed.

2. SCHEDULE MS—MEDIUM INDUSTRIAL POWER TARIFF.

(1) *Availability.* Available to all industrial power consumers with demands ranging from 21 kW to 100 kW.

(2) *Character of Service.* A.C. 50 cycles, 3 phase, 400 V or at 11,000 V at suppliers option.

(3) *Tariff.* Demand Charge—

Rs. 6 per month (i) per kW of connected load up to a connected load of 70 kW
(ii) per kW of maximum demand for connected load in excess of 70 kW.

*plus
Energy Charge.*

0.85 anna per kWh for the first 5,000 kWh/month
0.75 anna per kWh for the first next 10,000 kWh/month
0.70 anna per kWh for all in excess of 15,000 kWh/month

Subject to a maximum overall rate of 1.5 anna per kWh without prejudice to the monthly minimum payment in (5) below.

Note. The above tariff covers supply at 400 V and rebate of 7½ per cent will be allowed if supply at the option of the supplier is given at 11,000 kV.

(4) *Demand Assessment.* The demand for any month shall be defined as the highest average load measured in kilowatts during any 30 consecutive minutes period of the month

(5) *Monthly Minimum Payment.* The monthly minimum payment shall be Rs. 6 per kW on 50 per cent of the contract demand.

(6) *Seasonal Factories.* For approved seasonal factories, the demand charge shall be based on the actual monthly maximum demands, but the minimum payment shall be reckoned annually at Rs. 54 per kW per year on the highest maximum demand registered in any month during the calendar year.

(7) *Factory Lighting.* For the factory's lights, fans and other non-industrial appliances, not exceeding 5 per cent of the total consumption energy will be supplied at the above tariff and for the excess Schedule CS for commercial supply will apply. For any residential quarters attached to the factory, Schedule DS will apply.

(8) *Payment.* The above rates are net. In the event that the monthly bill is not paid in full within the time specified on the bill, a surcharge of 2 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

(9) *Single Point Delivery.* The above tariff is based on the supply being given through a single delivery and metering point and at a single voltage. Supply at other points or at other voltages shall be separately metered and billed.

3. SCHEDULE SP—SMALL INDUSTRIAL POWER SUPPLY.

(1) *Availability.* Available to small industrial power consumers with a demand not exceeding 20 kW.

(2) *Character of Service.* A.C. 50 cycles, 3 phase, 400 V.

(3) *Tariff:—*

1.75 annas/kWh for the first 500 kWh/month

1.50 annas/kWh for the next 1,000 kWh/month

1.25 annas/kWh for all in excess of 1,500 kWh/month.

[Minister for Irrigation]

(4) *Monthly Minimum Payment.* The monthly minimum payment shall be Rs. 3 per BHP of connected load per month, for approved seasonal industries, the minimum payment shall be reckoned annually at Rs. 36 per BHP per year.

(5) *Payment.* The above rates are net. In the event of the monthly bill not being paid in full within the time specified on the bill, a surcharge of 2 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

(6) *Single Point Delivery.* The above tariff is based on the supply being given through a single delivery and metering point and at a single voltage. Supply at other points or at other voltages shall be separately metered and billed.

(7) *Factory Lighting.* For bona fide factory lighting the consumption of two lamp points not exceeding total of 100 watts will be permitted under this tariff.

4. SCHEDULE AP—AGRICULTURAL AND COTTAGE INDUSTRIAL POWER SUPPLY.

(1) *Availability.* Available to (i) Irrigation pumping and other agricultural purposes for loads with a demand not exceeding 20 kW (26 BHP); and (ii) cottage industries, which for purposes of this tariff are defined as "industries located in a rural area using an electric motor or such other appliance with a connected load up to 10 BHP". For large loads the Schedule SP or MP shall be applicable.

(2) *Character of Service.* A.C., 50 cycles, 3 phase, 400 V.

(3) *Tariff—*

1·50 annas/kWh for the first 1,500 kWh/month.

1·25 annas/kWh for all in excess of 1,500 kWh /month.

(4) *Minimum Payment.* The minimum payment shall be reckoned annually at Rs. 36 per BHP per year, without prejudice to any minimum guaranteed revenue which may be prescribed in special cases.

(5) *Payment.* The above rates are net. In the event that the monthly bill is not paid within the period specified on the bill, a surcharge of 2 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

(6) *Factory Lighting.* For lighting of the pump room and/or work room the consumption of lamp points not exceeding total of 100 watts will be permitted under this tariff.

5. SCHEDULE CS—COMMERCIAL SUPPLY.

(1) *Availability.* Available for lights, fans, appliances and small motors for demands up to 10 kW to all non-residential premises, such as business houses, small workshops pumps, cinemas, clubs, public offices, schools, hospitals, hotels, etc. Re-sale and sub-metering to tenants, adjoining houses and to other parties is strictly prohibited except with the permission of the supplier, in which case the first and the second blocks of the tariff shall be suitably compounded.

(2) *Character of Service.* A.C., 50 cycles single-phase, 230 V for demands up to 3 kW and 3-phase, 400 V for demands from 3 kW to 10 kW.

(3) *Tariff—*

5·25 annas /kWh for the first 30 kWh /month.

2·25 annas /kWh for the next 50 kWh/month.

1·75 annas/kWh for all in excess of 80 kWh /month.

Subject to a rebate of 0·25 anna per kWh, provided the monthly bill is paid in full within the time specified on the bill.

(4) *Monthly Minimum Payment.* The monthly minimum payment shall be Rs. 2 for the first 1 kW of connected load and Rs. 1-8-0 for each additional of connected kW of connected load or part thereof.

6. SCHEDULE DS—DOMESTIC SUPPLY.

(1) *Availability.* Available to single private houses or flats for lights, fans, domestic pump sets and household appliances for demands up to 3 kW. Private dwellings in which space is occasionally used for the conduct of business by a person residing therein shall also be served under this tariff. Where a portion of the dwelling is used regularly for the conduct of a business, the consumption in that portion will be separately metered and billed under the appropriate Commercial or Industrial Power Tariffs; if separate circuits are not provided, the entire supply will be classified under the Commercial Supply.

Re-sale and sub-metering to tenants, other flats or households and other parties is strictly prohibited except with the permission of the supplier, in which cases the first and the second blocks of the tariff shall be suitably compounded.

(2) *Character of Service.* A.C., 50 cycles, single-phase, 230 V.

(3) *Tariff.*—

5·25 annas/kWh for the first 15 kWh/month.

2·25 annas per kWh for the next 25 kWh/month.

1·25 annas/kWh for all in excess of 40 kWh/month.

Subject to a rebate of 0·25 anna per kWh, provided the monthly bill is paid in full within the time specified on the bill.

7. SCHEDULE SL—STREET LIGHTING SUPPLY.

(1) *Availability.* Available for street lighting systems including signal systems and road and park lighting in municipalities, panchayats, etc.

(2) *Character of Service.* A.C., 50 cycles, 3-phase, 400/230V.

(3) *Tariff.* (a) Line maintenance and lamp renewal charges—

Rs. A. P.

(i) for lamps of up to 40 watts	..	1	8	0	per lamp/month
(ii) for lamps of 60 and 75 watts	..	1	12	0	” ” ”
(iii) for lamps of 100 watts	..	2	0	0	” ” ”
(iv) for lamps of above 100 watts and special lamps					Special quotations

plus

(b) Energy charges based on metered supply at 2·25 annas per kWh.

(4) *Payment.* The above rates are net. In the event of the monthly bill not being paid in full within the time specified on the bill, a surcharge of 1 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

8. SCHEDULE BS—BULK SUPPLY TO DISTRIBUTING LICENSEES.

(1) *Availability.* Available as primary power to distributing licensees for re-sale to ultimate consumers.

(2) *Character of Service.* A.C., 50 cycles, 3-phase, 11,000 V or at the option of the supplier at 400 V.

(3) *Tariff.* Demand Charge—

Rs. 5-8-0 per kVA per month.

plus

Energy Charge—

0·70 anna/kWh for the first 10,000 kWh/month

0·65 anna/kWh for the next 20,000 kWh/month

[Minister for Irrigation]

0.70 anna per kWh for all in excess of 15,000 kWh/month.

Subject to an overall maximum of 1.25 annas/kWh without prejudice to the minimum monthly payment under item (5) below.

Note. The above tariff covers a supply at 11,000 V and a surcharge of 7½ per cent will be levied if the supply is given at 400 V.

(4) *Demand Assessment.* (a) The demand charge shall be based on—

(i) the actual maximum demand during the month;

or

(ii) 75 per cent of the highest maximum demand during the preceding 11 months; or

(iii) 50 per cent of the contract demand; whichever is the highest :

Provided that for the first 11 months from the commencement of supply, alternative ii) shall not be applicable.

(b) For loads below 250 kVA, the supplier shall reserve the right to measure the maximum demand in kilowatts and charge for it at Rs. 6 per kW per month for supply at 11,000 V. In this case if the consumer's power factor is lower than 85 per cent the demand shall, at supplier's option, be defined as 85 per cent of the highest average kilovolt-amperes measured during any 30 consecutive minutes period of the month.

(5) *Monthly Minimum Payment.* The monthly minimum payment shall be limited to the demand charge in (4) above.

(6) *Payment.* The above rates are net. In the event that the monthly bill is not paid in full within the time specified on the bill, a surcharge of 1 per cent shall be levied for each 30 days successive period or part thereof until the amount is paid in full.

(7) *Single Point Delivery.* The above tariff is based on the supply being given through a single delivery and metering point and at a single voltage. Supply at other points or at other voltages shall be separately metered and billed.

(8) *Revision of rates.* The above rates are subject to the condition that if the profit of an Electric Supply Undertaking after selling electricity at the retail rates recommended in the Tariff Report for the States of Punjab, PEPSU and Rajasthan exceed the limit prescribed in the Electricity (Supply) Act, 1948 thus necessitating reduction in rates even below the level of the rates followed by the State Government concerned, the Suppliers shall reserve the right to increase the bulk supply tariff rate to a reasonable extent.

9. SCHEDULE GS—GRID SUPPLY.

(1) *Availability.* Available as primary power from the common pool to the participating states and to the outside states for re-sale to distributing licensees and consumers.

(2) *Character of Service.* A.C. 50 cycles, 3 phase, 66 kV. or 33 kV, ordinarily and at 132 kV or 11 kV in special cases.

(3) *Tariff.* Demand Charge. Rs. 5 per kVA per month

plus

Energy Charge—

0.450 anna/kWh for the first 500,000 kWh/month

0.425 anna/kWh for the next 1,500,000 kWh/month

0.400 anna/kWh for all in excess of 2,000,000 kWh/month.

Subject to (i) an overall maximum of 0.8 anna/kWh without prejudice to the minimum payment under item (5) below.

(ii) the following adjustments for the different voltages of supply and metering:—

Voltage at which power is delivered to consumer	Voltage at power which is actually metered	Adjustment to the Standard Grid Tariff (plus means add, minus means deduct)
1. 132 kV ..	132 kV	—5 per cent
2. 132 kV ..	66 or 33 kV	—4 per cent
3. 66 or 33 kV ..	132 kV	—1 per cent
4. 66 or 33 kV ..	66 or 33 kV	Nil
5. 66 or 33kV ..	11 kV	plus 1 per cent
6. 11 kV (at generating stations) ..	11 kV	Nil
7. 11 kV (at substations involving single transformation from 132 kV) ..	11 kV	plus 1 per cent
8. 11 kV (at substations involving double transformation from 132 kV) ..	11 kV	plus 5 per cent

(4) *Demand Assessment.* The maximum demand shall be defined as the highest average load measured in kilovolt amperes during any 30 consecutive minutes period of the month. The demand charge shall be based on (i) the actual maximum demand during the month; or (ii) 75 per cent of the highest maximum demand during the preceding 11 months; or (iii) 50 per cent of the contract demand, whichever is the highest: Provided that, for the first eleven months from the commencement of supply, alternatives (ii) and (iii) shall not be applicable.

(5) *Monthly Minimum Payments.* The monthly minimum payment shall be limited to the demand charge payable under item (4) above.

(6) *Single Point Supply.* This tariff is based on the supply being given through a single delivery and metering point at a single voltage. Supply at other points of delivery or at different voltages shall be separately metered and billed.

APPENDIX XI (Sheet No. 1.)

TARIFFS FOR UHL RIVER HYDRO-ELECTRIC SCHEME AS ON
1ST JUNE, 1953.

SCHEDULE OF TARIFFS FOR GENERAL SUPPLY.

TWO—PART TARIFF.

Rate No.	Connected load in watts	Demand charges per month	Energy charges per unit			
			Gross Rate		Net Rate	
		Rs A. P.	Rs A. P.	Rs A. P.	Rs A. P.	
1	50 and under ..	0 2 3	0 5 7	0 4 9		
2	51—100 ..	0 4 6	0 5 7	0 4 6		
3	101—200 ..	0 9 0	0 5 7	0 4 3		
4	201—500 ..	1 2 0	0 4 6	0 3 11		
5	501—1,000 ..	2 4 0	0 4 6	0 3 8		
6	1,001—2,000 ..	3 6 0	0 4 6	0 3 4		
7	2,001 to 10,000 in multiples of 1,000 ..	5 1 0	0 3 4	0 3 1		
		14 10 0	0 2 0	0 1 6		
8	above 10,000 ..	9/32 pie per watt of connected load	0 2 0	0 1 6		

[Minister for Irrigation]

APPENDIX XI. (Sheet No. 2)

TARIFFS FOR UHL RIVER HYDRO-ELECTRIC SCHEME AS ON
1ST JUNE, 1953.

SCHEDULE OF TARIFFS FOR INDUSTRIAL SUPPLY.

TWO—PART TARIFF.

Rate No.	Connected load or Maximum Demand in kilowatts	FOR NORMAL PRES- SURE OF UP TO 400 VOLTS		FOR FORMAL PRES- SURE OF UP TO 11,000 VOLTS		Maximum Total Charge per unit	
		<i>Demand Charge</i>	<i>Energy Charge</i>	<i>Demand Charge</i>	<i>Energy Charge</i>		
		Rs. per month per kW. of connected load or maximum demand	Pies per unit	Rs. per month per kW of connec- ted load or Maxi- mum Demand	Pies per unit		
1	2	3	4	5	6	7	
		Rs. A.	Pies	Rs. A.	Pies	Pies	
1	Less than 4	8	3	0	0	18	
2	4—10	7	0	0	0	16	
3	11—30	6	13	0	0	15	
4	31—70	6	6	0	0	14	
5	71—130	6	0	5	12	13	
6	131—230	5	4	5	0	12	
7	231—500	4	12	4	8	10	
8	501—1,000	4	8	4	4	10	
9	Above 1,000	Rates to be decided by mutual agreement					

APPENDIX XI (Sheet No. 3)

TARIFFS FOR UHL RIVER HYDRO-ELECTRIC SCHEME AS ON
1ST JUNE, 1953.

SCHEDULE OF TARIFFS FOR BULK SUPPLY

TWO—PART TARIFF.

Rate No.	Maximum Demand or connected load kW. at each point of supply	For normal pressure of up to 400 volts		For normal pressure of up to 11,000 volts		Maximum Total Charge per unit
		Rs/month per kW of maximum demand or connected load	Pies/unit	Rs/month per kW. of maximum demand or connected load	Pies per unit	
1	2	3	4	5	6	7
		Rs. A.	Pies	Rs. A.	Pies	Pies
1	up to 100	11 0	8·5	10 11	8·5	23·5
2	101—200	9 9	8·0	9 4	8·0	20·25
3	201—500	8 12	7·5	8 7	7·5	19
4	501—1,000	7 14	7·0	7 10	7·0	17
5	1,000—2,000	6 12	6·75	6 8	6·75	16
6	Above 2,000 Rates to be decided by mutual agreement.					

APPENDIX XI. (Sheet No. 5)

TARIFFS FOR UHL RIVER HYDRO-ELECTRIC SCHEME AS ON
1ST JUNE, 1953.

SCHEDULE OF TARIFFS FOR STREET LIGHTING

THREE—PART TARIFF.

Rate No.1. *Line Charge* Rs 12 (Twelve) per month per mile of line used for Public Lighting.

Rate No. 2. *Lamp and fixture charges.*

- (a) for lamps of 25 to 60 watts .. Annas 10 per lamp per month
- (b) for lamps of 61 to 100 watts .. Annas 12 per lamp per month
- (c) for lamps of 101 to 150 watts .. Rs. 1-2-0 per lamp per month
- (d) for lamps of above 150 watts .. Special Quotations

Rate No. 3. *Energy Charge* .. 2 Annas per unit

IMPOSITION OF FRESH TAXES BY LOCAL BODIES

***3205. Sardar Chanan Singh Dhut:** Will the Minister for Public Works be pleased to state—

- (a) whether it is a fact that the Government has suggested to all the Local Bodies in the State to impose fresh taxes; if so, the new taxes which have been suggested and the names of those Municipalities which have implemented these suggestions ;
- (b) whether it is also a fact that the Municipal Committee, Hoshiarpur, has refused to implement the suggestion regarding House-tax; if so, the action taken by the Government in the matter ?

Sardar Gurbachan Singh Bajwa: (a) Government have not issued any general instructions to Local Bodies in the Punjab to impose fresh taxes. In the case of certain local bodies instructions have been issued by Government to impose fresh taxes in the shape of house-tax, sanitation tax and professional tax.

The names of Municipal Committees which have implemented the Government instructions are:—

- (1) Gurgaon Municipal Committee.
- (2) Town Committee, Miani.
- (b) The matter is under consideration.

CONSTRUCTION OF AMBALA-KAITHAL-HISSAR ROAD

***3254. Shri Jagdish Chander:** Will the Minister for Public Works be pleased to state—

- (a) whether the construction of Ambala-Kaithal-Hissar Road was included in the Five-Year Plan ;
- (b) the total mileage of this road constructed during the first 3 years of the Plan and the total mileage still remain to be constructed ?

Sardar Ujjal Singh: (a) A part of the Ambala-Kaithal-Hissar Road has been included to be financed from the provision in the Five-Year Plan,

(b) The total mileage constructed during the first 3 years is 7 and another 13 miles remains to be constructed in the next two years according to the provision in the plan. The entire length of the road is likely to be taken up under a separate scheme.

LIQUOR SHOPS IN THE STATE

***2975. Shri Teg Ram:** Will the Minister for labour be pleased to state—

- (a) the total number of licensed Liquor shops district-wise in the State during the year 1953;
- (b) the amount for which liquor shops in each district were auctioned during the year 1953 in the State;
- (c) the total number of bottles of liquors sold in the State district-wise during the year 1953 ?

Chandri Sundar Singh: (a), (b) and (c): Two statements prepared on the assumption that by "liquor" is meant "country liquor", are given below:—

Statement showing the consumption of country spirit in the various districts in Punjab during the year 1953.

Serial No.	Name of District	Consumption of country spirit
		Quarter bottles
1	Hissar ..	61,590
2	Rohtak ..	Nil
3	Gurgaon ..	42,593
4	Karnal ..	52,395
5	Ambala ..	164,655
6	Simla ..	29,235
7	Kangra ..	83,895
8	Hoshiarpur ..	128,025
9	Jullundur ..	137,423
10	Ludhiana ..	246,803
11	Ferozepore ..	331,389
12	Amritsar ..	265,575
13	Gurdaspur ..	129,420
	Total ..	1,672,998

Statement showing the total number of licensed country liquor shops in various districts in Punjab together with the licence fee fixed by auction therefor during the year 1953.

Serial No.	Name of district	Number of licensed shops	Licence fee
			Rs
1	Hissar ..	22	2,65,120
2	Rohtak
3	Gurgaon ..	14	1,57,900
4	Karnal ..	24	2,02,040

[Minister for Labour]

Serial No.	Name of district	Number of licensed shops	Licence fee
5	Ambala	38	Rs 7,38,500
6	Simla	4	1,15,200
7	Kangra	41	3,13,710
8	Hoshiarpur	37	4,32,500
9	Jullundur	43	4,66,300
10	Ludhiana	40	8,83,900
11	Ferozepore	86	15,02,860
12	Amritsar	59	10,23,850
13	Gurdaspur	43	3,90,170
	Total	451	64,92,050

PRESENT FOOD SITUATION IN THE STATE

*2749. **Shri Ram Kishan:** Will the Chief Minister be pleased to state—

- the general food position at present in the State with reference to production and consumption;
- the total quantities of wheat, gram and rice purchased by the Government in the open market or procured in the year 1953 together with their rates of purchase from different markets;
- the names of towns and districts where enforcement staff was posted to check the smuggling of wheat and gram;
- the names of the smugglers arrested, if any, district-wise in the State upto date and the action taken by the Government in each case?

Shri Prabodh Chandra (Chief Parliamentary Secretary): The requisite information is being collected and will be supplied to the member in due course.

MEETINGS BETWEEN THE POLICE OFFICIALS OF PUNJAB (INDIA)
AND PUNJAB (PAKISTAN)

*2750. **Shri Ram Kishan:** Will the Chief Minister be pleased to state whether any meetings of the police officials of Punjab (India) and Punjab (Pakistan) were held during the year 1953; if so, the reasons for holding such meetings together with the decisions, if any, arrived at by the Government and the steps taken to implement the decisions?

Shri Prabodh Chandra (Chief Paliamentary Secretary): Yes. 88 meetings between the police officials of Punjab (I) and Punjab (P) were held during the year 1953. These were held under orders of Government. It is not in public interest to supply information on other points mentioned in the question.

ELECTIONS TO PANCHAYATS IN THE STATE.

***3184. Shri Dharam Vir Vasisht:** Will the Chief Minister be pleased to state—

- (a) the toal number of Gram Panchayats constituted in each district of the State under the Punjab Gram Panchayat Act, 1952;
- (b) the number of Panchayats in the State, if any, where the elections have not so far been completed;
- (c) the total number of Panches in each district at present together with the number of women and Harijan Panches amongst them separately?

Shri Prabodh Chandra (Chief Parliamentary Secretary): The required information is being collected and will be supplied to the member when ready.

ALLOTMENT OF COAL, RICE AND CEMENT DEPOTS IN THE STATE.

***3240. Sardar Khem Singh:** Will the Chief Minister be pleased to state:—

- (a) the total number of coal, rice and cement depots in the State at present and the method of allotment of depots to the applicants;
- (b) whether any depots have been allotted to persons belonging to the Scheduled Castes; if so, the number of such persons;
- (c) the total number of depot-holders at present together with their addresses.

Shri Prabodh Chandra (Chief Parliamentary Secretary) :—

- | | |
|------------------------|-----------|
| (a) (i) No. of Depots. | Coal 200 |
| .. | Rice .. |
| .. | Cement .. |

(ii) Method of allotment:—

Coal. According to the revised policy, coal depots will be allotted by drawing lots out of the eligible candidates.

Rice. Does not arise.

[Chief Parliamentary Secretary]

Cement. There are no cement depots in the State because cement stockists are appointed by the Cement companies and not by Government. Government merely issue letters of authority to the stockists appointed by the Companies under the East Punjab Cement Control Act, 1948.

(b) *Coal.* 2-

Rice. Does not arise.

Cement. Does not arise.

(c) *Coal.* Statement is given below.

Rice. Does not arise.

Cement. Does not arise.

Name of the district	Name of Coal Depot-holder	Address
1. Ambala ..	1. Messrs Manik Chand-Siri Ram ..	Ambala City
	2. Messrs Chuha Mal-Benarsi Dass ..	Ditto
	3. Messrs Haveli Ram ..	Ditto
	4. Messrs Bhoj Raj Sawhney ..	Ditto
	5. Messrs Ram Kishan Jotshi & Co.	Ditto
	6. Messrs Bal & Sons ..	Ambala Cantt
	7. Messrs Ambala Coal Co. ..	Ditto
	8. Messrs Chajju Mal & Sons ..	Ditto
	9. Messrs Niranjjan Singh-Om Parkash ..	Ditto
	10. Messrs Unique Coal Co. ..	Ditto
	11. Messrs Shri Ram Sarup ..	Jagadhri
	12. Shri Govardhan Lal ..	Do
	13. Shri Krishan Lal ..	Do
	14. Messrs Gurbaksh Singh-Ram Chand	Do
	15. Pandit Khushi Ram ..	Kurāli
	16. Shri Labha Mal ..	Yamuna Nangar
	17. Messrs Gurbaksh Singh and Sons ..	Rupar
	18. Shri Bholā Nath Malhot ..	Do
	19. Shri Gian Chand Duggal ..	Mani-Majra
	20. S. Diwan Singh Khosla ..	Kharar

Name of the district.	Name of Coal Depot-holder	Address
1. Ambala—concl'd	21. S. Hazara Singh ..	Morinda
	22. Messrs Charanji Lal-Labhu Ram ..	Kalka
	23. Messrs Sadhura Krishna Co-operative Urban Society, Ltd ..	Sadhura
	24. The Punjab Government Employees Co-operative Store, Ltd. ..	Chandigarh
2. Amritsar ..	25. Messrs Jiwan Das-Arjan Dass, Katra Jalianwala ..	Amritsar
	26. Messrs Kartar Singh and Bros, Akali Market ..	Do
	27. Messrs Kapur Brothers, Katra Jalianwala ..	Do
	28. Messrs Amritsar Coal Supplying Co... ..	Do
	29. Messrs Pritam Singh-Hira Singh, Bagh Jhandu Singh ..	Do
	30. Shri Krishan Chand Bhandari, Dhab Vasti ..	Do
	31. Messrs P.K. Brothers ..	Do
	32. Shri Babu Ram Lohgarh ..	Do
	33. Shri Sham Dass ..	Do
	34. Shri Sardari Lal-Katra Sher Singh ..	Do
	35. Messrs Jai Kishan Dass-Baldev Raj ..	Do
	36. Messrs Dula Singh and Sons, Lawrence Road ..	Do
	37. Messrs Barkat Ram-Amrit Lal, Mahan Singh Gate ..	Do
	38. S. Gopal Singh, Sharifpura ..	Do
	39. Messrs Ram Narain-Satya Pal ..	Do
	40. Messrs Sikri Brothers ..	Do
	41. Shri OM. Thakur, Lakkar Mandi ..	Do
	42. Messrs Karam Chand Thapar & Bros ..	Do
	43. Messrs Ram Chand Puri & Sons ..	Do
	44. Messrs Paul Coal Trading Co., I/s Lohari Gate ..	Do
	45. Messrs Katak Ram-Ramji Dass, Hall Bazar ..	Do
	46. Messrs Madan Mohan & Sons, Jasan Gali ..	Do

[Chief Parliamentary Secretary]

Name of the district	Name of Coal Depot-holder	Address
2. Amritsar—concl'd	47. Shri Munshi Ram Mehta c/o Messrs Ram Chand Puri and Sons, Katra Purjan ..	Amritsar
	48. Messrs Raj & Co., Katra Karam Singh	Do
	49. Messrs Sargodha Coal Co., Chowk Baba Sahib	Do
	50. Shri Lachhman Dass, son of Shri Bansi Lal-Khazan Gate	Do Harijan
	51. The Putlighar Multipurpose Co-operative Society, Ltd. ..	Do
	52. Messrs Kharati Ram-Walati Ram	Chheharta
	53. Messrs Jandiala Coal Co. ..	Jandiala
	54. Messrs Matha Singh-Amar Singh ..	Patti
	55. Messrs Sundar Singh-Bhag Singh ..	Taran Taran
	56. Messrs Gian Chand Bhatia & Sons ..	Ditto
	57. S. Santokh Singh ..	Attari
	58. Shri Mohan Singh Majitha ..	Majitha
	59. S. Pritam Singh, son of Bela Singh ..	Butari
	60. Messrs Kishan Singh-Gian Singh ..	Raja Sansi
	61. Messrs Kundan Lal-Mathra Dass ..	Fateh Abad
	62. Shri Mangoo Ram, son of Shri Tola Ram ..	Lopokee
	63. Messrs Kanshi Ram-Sudharshan Lal..	Khem Karan
3. Ferozepore ..	64. Messrs M.R. Jagan Nath ..	Ferozepore
	65. Shri Ram Mal ..	Do
	66. Messrs Amar Nath & Sons ..	Ferozepore Cantt
	67. Messrs Nathu Mal & Sons ..	Ditto
	68. Messrs National Multipurpose Co-operative Society Ltd., Basti Tankanwali	Ditto
	69. Messrs Rattan Chand-Ajit Singh ..	Moga
	70. Messrs Rup Lal & Sons ..	Do
	71. Messrs Muktsar Multipurpose Co-operative	Muktsar
	72. Shri Chajju Ram & Sons ..	Do
	73. Messrs Ramji Dass Gupta ..	Zira

Name of the district	Name of Coal Depot-holder	Address
3. Ferozepore— <i>concl'd</i>	74. Messrs Some Nath-Lajpat Rai ..	Dharmkot
	75. Bawa Gurdial Singh ..	Guru Har Sahai
	76. Messrs Narang Brothers ..	Abohar
	77. Messrs Harnam Singh & Sons ..	Do
	78. Messrs D.D. Ram Labhaya ..	Fazilka
	79. Messrs Thakur Singh & Sons ..	Do
	80. Messrs Darbari Lal-Kashmiri Lal ..	Malout
	81. Messrs Bishna Mal-Babu Ram	Gidderbaha
	82. Messrs Belia ex-Service-Men Co-operative Mutlipurpose Society ..	Bhuchu
4. Gurgaon ..	83. Shri Wasakha Ram ..	Gurgaon Cantt
	84. Messrs Ramjus & Co. ..	Ditto
	85. Shri Lakshmi Chand ..	Rewari
	86. Messrs Waryam Singh-Jaswant Singh	Do
	87. Shri Manohar Lal Manchanda ..	Faridabad
	88. Messrs Anand Sarup-Krishan Kumar	Palwal
5. Gurdaspur ..	89. Messrs Sita Ram-Beni Parshad ..	Gurdaspur
	90. Messrs Darbari Lal & Sons ..	Pathankot
	91. Messrs Amir Chand Bansi Lal ..	Dalhousie
	92. Messrs Bindra Ban-Ram Rakha ..	Batala
	93. Messrs Jai Kishan Dass and Bros. ..	Do
	94. Messrs Shil & Co. ..	Do
	95. Messrs Bindra Ban-Jagan Nath ..	Do
	96. Messrs Atma Ram-Jagan Dass ..	Qadian
6. Hissar ..	97. Messrs Munshi Ram-Inder Sen ..	Hissar
	98. Shri Ram Kanwar ..	Do
	99. Messrs Mangal Sen-Jai Lal ..	Hansi
	100. Messrs Narsing Dass & Bros ..	Bhiwani
	101. Shri Hans Raj Bhai ..	Do
	102. Messrs Ram Lal-Tilak Raj ..	Do
	103. Messrs Harkishan Dass-Mohan Lal	Sirsa
	104. Messrs Sukhdev Dass-Lachman Dass	Dabwali

[Chief Parliamentary Secretary]

Name of the district	Name of Coal Depot-holder	Address
7. Jullundur	105. Sardar Hardev Singh ..	Jullundur City
	106. Messrs Harbans Singh-Harbinder Singh	Do
	107. Shri Maharaj Krishan ..	Do
	108. Shri Rup Lal Sachar ..	Do
	109. Shri Bhai Prem Sagar ..	Do
	110. Messrs Jagat Ram Dogra & Sons ..	Do
	111. Shri Parkash Chand Aggarwal ..	Do
	112. Mahasha Mani Ram Gupta ..	Jullundur City
	113. Messrs Swaran Singh-Bakhshish Singh	Ditto
	114. Messrs Chuni Lal-Sardari Lal ..	Ditto
	115. Messrs Udham Singh-Waryam Singh..	Ditto
	116. Messrs Pritam Singh-Sunder Lal ..	Ditto
	117. Messrs Nathu Shah Kapur & Sons ..	Ditto
	118. Shri Pritam Singh ..	Ditto
	119. Shri Charanjiv Lal Khosla & Sons ..	Ditto
	120. Messrs Janki Dass-Raghunadan Lal ..	Ditto
	121. Shri O.P. Sawhney ..	Ditto
	122. Shri Harbans Singh ..	Ditto
	123. Shri Ram Avtar ..	Ditto
	124. Shri Balmokand ..	Ditto
	125. Shri Amar Singh ..	Jullundur Cantt
	126. Shri Tej Singh ..	Ditto
	127. Shri Sain Dass ..	Ditto
	128. Shri Parshotam Lal ..	Phillaur
	129. Shri Hari Singh ..	Do
	130. Shri Gajinder Singh ..	Goraya
	131. Shri Balwant Singh ..	Adampur
	132. Messrs Sunder Singh-Harkishan Singh	Nakodar
	133. Messrs Surinder Nath-Kashmir Lal ..	Nurmahal
	134. Shri Bhagwan Dass ..	Kartarpur
	135. Messrs Lachhman Dass-Bishan Dass	Banga
	136. Shri Yogeshwar Datt ..	Nawanshehr

Name of the district	Name of Coal Depot-holder	Address
8. Hoshiarpur ..	137. Messrs Mohan Lal-Hans Raj ..	Hoshiarpur
	138. Messrs Mela Singh-Onkar Singh ..	Do
	139. Messrs Mushtak Rai-Charanji Lal ..	Do
	140. Messrs Karta Ram-Narain Dass ..	Do
	141. Shri Sansar Chand ..	Nangal Township
	142. Messrs Gurbachan Singh and Sons ..	Anandpur Sahib
	143. Shri Harnam Singh ..	Una
	144. Seth Piarai Lal ..	Hariyana.
	145. Messrs Brahma Nath-Gian Chand ..	Dasuha
	146. Shri Sat Pal ..	Mukerian
	147. Messrs Hardyal-Sukh Dayal ..	Tanda
	148. Shri Gurbux Singh ..	Garh Shankar
	149. Shri Daulat Ram Sud ..	Jaijon
	9. Karnal ..	150. Messrs Kasturi Lal & Sons ..
151. Shri Kewal Krishan Kharbanda ..		Do
152. Shri Narain Dass Bhatia ..		Panipat
153. Shri Lal Chand Nayar ..		Do
154. The Imperial Coal Co. ..		Do
155. Shri Manohar Singh ..		Thanesar
156. Shri Jaswant Singh ..		Shahbad
157. Sant Hari Ram & Co. ..		Kaithal
10. Kangra ..	158. Shri Girdhari Lal ..	Dharamsala
11. Ludhiana ..	159. Shri Kidar Nath Ohri ..	Ludhiana
	160. Messrs Jiwan Singh-Mehar Singh ..	Do
	161. Messrs Nihal Singh-Harnam Singh ..	Do
	162. Shri Ram Nand ..	Do
	163. Shri Parkash Chand Thapar ..	Do
	164. Shri Mohan Lal Mehra ..	Do
	165. Messrs Gurcharan Singh & Sons ..	Do
	166. Messrs Bhagat Brothers ..	Do
	167. Messrs Amar Nath & Sons ..	Do
	168. Messrs Diwan Chand-Ved Parkash ..	Do
	169. Messrs Ram Rattan & Sons ..	Do

[Chief Parliamentary Secretary]

Name of the district	Name of Coal Depot-holder	Address
11. Ludhiana— <i>concl'd</i>	170. Messrs Haveli Ram-Swaran Lal ..	Ludhiana
	171. Messrs Jodh Singh-Bindra & Sons ..	Do
	172. Messrs Indian Coal Co. ..	Do
	173. Messrs Rikhi Kesh -Lachhman Sahari	Rai Kot
	174. Shri Shiv Lal Arora ..	Mulanpur
	175. Messrs Roor Singh-Bachan Singh ..	Samrala
	176. Messrs Babu Ram-Sita Ram ..	Khanna
	177. Messrs Jamna Dass-Raghunath Dass ..	Do
	178. Shri Sohan Singh ..	Do
	179. Messrs Hari Chand-Madan Gopal ..	Jagraon
12. Rohtak ..	180. Messrs Friends Coal Co. ..	Do
	181. Messrs Ram Parkash-Bishan Sarup ..	Rohtak
	182. Messrs Narsi Ram-Balwant Rai ..	Do
	183. Messrs Kanwar Lal & Co. ..	Do
	184. Messrs Nand Lal-Lachhman Dass ..	Do
	185. Messrs Hariana Coal Co. ..	Do
	186. Shri Tirlok Nath ..	Sonepat
	187. Messrs Charan Dass-Sant Lal ..	Bahadur Garh
13. Simla ..	188. Messrs Punjab Coal Co. ..	Simla
	189. Messrs National Coal Co. ..	Do
	190. Messrs Simla Coal Co. ..	Do
	191. Messrs Best Coal Co. ..	Do
	192. Messrs Krishna Coal Co. ..	Do
	193. Messrs Gupta Coal Co. ..	Do
	194. Messrs Himalaya Coal Co., Tilak Nagar	Do
	195. Messrs Shayama Coal Co., Boilueganj	Do
	196. Messrs New Coal Co., Blessington ..	Do
	197. Messrs Rama Coal Co. ..	Do
	198. Messrs Athol Coal Co. ..	Do
	199. Messrs Bhasin Coal Co., Chhota Simla	Do
	200. Messrs Himachal Coal Co. ..	Sanjauzi, Simla
	201. Messrs Sahgal Coal Co. ..	Simla
	202. Messrs Hari Coal Co. ..	Summer Hill

ਸਰਦਾਰ ਖੇਮ ਸਿੰਘ : ਕੀ ਚੀਫ਼ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ ਸਾਹਿਬ ਦਸਟਕੋ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਜਿਹੜੇ 39 licence ਦਿਤੇ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਸਿਰਫ਼ ਇਕੋ licence ਇਕ ਹਰੀਜਨ ਨੂੰ ਦਿਤੇ ਜਾਣ ਦਾ ਕੀ ਕਾਰਨ ਹੈ ?

Mr. Speaker : It does not arise out of the main question.

HARIJAN WELFARE COMMITTEES.

***3241. Sardar Khem Singh:** Will the Chief Minister be pleased to state—

- (a) whether the work of Harijan Welfare Committees has been completed or not;
- (b) whether the Committees referred to above contain any persons belonging to the Scheduled Castes; if so, their total number?

Shri Prabodh Chandra (Chief Parliamentary Secretary): (a) No. The function of these Committees is to constantly watch the interests of Scheduled Castes.

(b) Yes; out of eight non-official members on each Committee, four are representatives of Scheduled Castes.

COURTS AT KAITHAL, DISTRICT KARNAL.

***3257. Shri Kasturi Lal Goel:** Will the Chief Minister be pleased to state—

- (a) whether the courts at Kaithal, District Karnal are situated at three places which are at a sufficient distance from each other;
- (b) whether the Government has received any representation to the effect that all the said courts should be fixed at one central place; if so, the action, if any, taken by the Government thereon;
- (c) whether there is any stamp vendor in the premises of any court at Kaithal;
- (d) whether the stamps at Kaithal are available only in the bazar of Kaithal at a distance of 6 furlongs from the Civil Court; if so, the steps intended to be taken by the Government in the matter?

Shri Prabodh Chandra (Chief Parliamentary Secretary): The information is being collected and will be supplied to the Member.

REORGANISATION OF DISTRICT BOUNDARIES IN THE STATE.

***3259. Shri Mool Chand Jain :** Will the Chief Minister be pleased to state—

- (a) whether there is any proposal under the consideration of the Government for the reorganisation of district boundaries in the State;

[Shri Mool Chand Jain]

- (b) whether Chandigarh is proposed to be made a district Headquarters;
- (c) whether Thanesar Tahsil is intended to be taken out of Karnal district and included in Ambala District;
- (d) whether the Government intends to consult the people or their representatives before finalising these proposals ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) Yes.

- (b) }
 (c) } The matter is under the consideration of Government.
 (d) }

ABOLITION OF CIVIL SUPPLIES DEPARTMENT.

***3263. Shri Dev Raj Sethi:** Will the Chief Minister be pleased to state—

- (a) the controlled articles in the State under the purview of the Civil Supplies Department at present;
- (b) whether the Government has considered the feasibility of abolishing the Civil Supplies Department as an independent unit; if so, with what results ?

Shri Prabodh Chandra (Chief Parliamentary Secretary): (a) (i) Distribution and Price control on coal, iron and steel and cement and price control on bricks.

(ii) Import and Price control on Salt.

(iii) Licensing of Firewood dealers, kiln operators, cotton cloth dealers, cotton yarn dealers and foodgrain dealers.

(b) The matter is receiving attention.

BHRASHTACHAR NASHAK COMMITTEE.

***3264. Shri Dev Raj Sethi :** Will the Chief Minister be pleased to state—

- (a) the total expenses incurred by the Government on the Bhrashtachar Nashak Committee up to 28th February, 1954 together with the total number of cases referred to the said Committee by the Government;
- (b) the total number of cases decided by the said Committee so far;
- (c) whether the said Committee has been vested with any powers to call for files or issue summon to Government servants; if so, in what precise manner;
- (d) whether the Government has examined the advisability of scrapping the said Committee in view of its inability to do any useful work; if so, with what results ?

Shri Prabodh Chandra (Chief Parliamentary Secretary) : (a) The information is being collected and will be supplied to the Member as soon as possible.

(b) 798.

(c) Yes; if the Committee think it necessary to see certain official papers which are not of a secret nature, they are competent to do so. The Committee, however, do not have authority to issue summons to Government servants.

(d) No. Does not arise.

—
SHAMLAT-DEH.

***2976. Shri Teg Ram** : Will the Minister for Development be pleased to state—

(a) the total area of Shamlat-Deh in the State district-wise at the time when assent to the law regarding entrusting the Shamlat-Deh to the Panchayats was accorded by the Rashtrapati;

(b) the total area of Shamlat-Deh in all the villages of Fazilka Tehsil on the date mentioned in part (a) above; (c) the total area of Shamlat-Deh in the villages of Bhumian Wali and Ram Sara, Police Station Abohar and villages Chhuru Wala Dhanna, Nihal Khera and Jandwala Hanumanta, Thana Khuyyan Sarwar, District Ferozepore on the date of enactment of the above-mentioned law?

Sardar Partap Singh Kairon: The information is being collected and will be supplied to the Member, as soon as possible.

ADVISORY COMMITTEE FOR CONSOLIDATION IN VILLAGE NAUSHERA
PANNUAN, DISTRICT AMRITSAR.

***3224. Shri Wadhawa Ram** : Will the Minister for Development be pleased to state—

(a) whether any non-proprietors in village Naushera Pannuan, Tehsil Tarn Taran, District Amritsar, were taken on the Advisory Committee for consolidation in the village ; if not, the reasons therefor ;

(b) whether the Government received a representation dated 9th February, 1954, from the Harijans of the village mentioned in part (a) above, bringing to its notice their exclusion from the Advisory Committee ; if so, the action, if any, taken by the Government in the matter ?

Sardar Partap Singh Kairon: (a) Two representatives of the non-proprietors in village Naushera Pannuan were taken on the Advisory Committee for Consolidation of Holdings.

(b) None.

REPRESENTATION BY THE RESIDENTS OF VILLAGE NAUSHERA
PANNUAN, DISTRICT AMRITSAR.

***3225. Shri Wadhawa Ram :** Will the Minister for Development be pleased to state whether the Government has received a representation dated 5th February, 1954 from the residents of the village Naushehra Pannuan, Tehsil Tarn Taran, District Amritsar, regarding irregularities in consolidation work in the said village ; if so, the action, if any, taken by the Government thereon ?

Sardar Partap Singh Kairon : Yes. It is being looked into. Most of the objections are reported to be either incorrect or time-barred.

RECRUITMENT OF NAIB-TAHSILDARS.

***3242. Sardar Khem Singh :** Will the Minister for Development be pleased to state—

- (a) whether the posts of Naib-Tahsildars were recently advertised ; if so, the number of vacancies to be filled and the percentage fixed for the Scheduled Castes ;
- (b) the total number of applications received ;
- (c) when recruitment is intended to be made ?

Sardar Partap Singh Kairon: (a) (i) the posts have not yet been advertised. A reference has already been made to the Punjab Subordinate Services Selection Board in this behalf.

(ii) 29.

(iii) 21 per cent.

(b) Does not arise.

(c) It is hoped that the Board will make necessary selection in the very near future.

HORSE ALLOWANCE TO TEHSILDARS AND KANUNGOS.

***3265. Shri Babu Dayal Sharma :** Will the Minister for Development be pleased to state —

- (a) whether it is a fact that a large number of tehsildars, naib-tehsildars and kanungos are being paid the horse allowance;
- (b) if so, the number of persons referred to in part (a) above who are keeping horses ?

Sardar Partap Singh Kairon : The information is being collected and it will be supplied to the member.

NEGOTIATIONS REGARDING SUPPLY OF ELECTRIC ENERGY WITH
OTHER STATES.

*2748. **Shri Ram Kishan** : Will the Minister for Irrigation be pleased to state whether any negotiations have been held recently between the Punjab Government and Uttar Pradesh, Rajasthan, Delhi, Jammu and Kashmir and the West Punjab (Pakistan) Governments for giving electric power from Nangal and Jogindar Nagar Power Houses ; if so, the nature of conditions settled with regard to the rate of electric energy and the limit of years, if any, fixed in this respect ?

Chaudhri Lahri Singh : Yes, negotiations have been held.

(1) *Uttar Pradesh.* After a protracted correspondence, U.P. has declined to take any power from the Bhakra-Nangal Project.

(2) *Rajasthan.* Rajasthan is a Partner in the Bhakra-Nangal Project and, as such, is entitled to a quantum of power equivalent to 15.22 per cent of the stored water supply. The power will be taken at the grid bulk supply tariff applicable to Punjab and Pepsu.

(3) *Delhi.* 10,000 k.W. Power will be given in 1954-55 on the commissioning of Power House No. 1, 20,000 K.W. in 1955-56 when 2nd Power House starts and 30,000 k.W. or more from 1963-64. Usual grid bulk supply tariff will be applicable. Formal agreement is under execution.

(4) *Jammu and Kashmir.* 1,500 k.W. will be taken by the Jammu and Kashmir Government from the Uhl River Scheme at Pathankot. Supply to commence by September, 1954. Tariff rates will not exceed the maximum overall charge of 9 pies per unit. Agreement is for a period of 5 years to begin with.

(5) *Pakistan.* During the year 1953-54, 5,000 k.W., subject to reduction to 2,500 k.W. in winter under restricted water flow conditions, is being supplied at 13.5 pies per unit. Negotiations have been completed for giving the reduced quantum of 4,000 k.W. during 1954-55 subject to 2,500 k.W. in winter at the old rate of 13.5 pies per unit.

BHAKRA AND MATANHAIL MINORS IN DISTRICT
ROHTAK.

*2874. **Pandit Shri Ram Sharma** : Will the Minister for Irrigation be pleased to state whether it is a fact that the courses of the Bakra and Matanhail Minors in Rohtak District were changed more than once ; if so the original and the changed courses together with the names of the zamindars whose lands were saved ?

Chaudhri Lahri Singh : The alignments of Bhakra and Matanhail Minors were never changed. The question of saving of land of any zamindars, therefore, does not arise.

PURCHASE OF BRICKS BY THE IRRIGATION DEPARTMENT.

*2875. **Pandit Shri Ram Sharma** : Will the Minister for Irrigation be pleased to state—

- (a) whether it is a fact that the Irrigation Department bought last year some forty thousand bricks from the kiln of one Ch. Ram Sarup at Beri, District Rohtak; if so, the date when the price was paid to him and at what rate ;

[Pandit Shri Ram Sharma]

(b) the date when these bricks were lifted for the construction of the Matanhail Minor Head ;

(c) the quality of the bricks supplied by the contractor ?

Chaudhri Lahri Singh : (a) No.

(b) and (c) Does not arise.

MALUKPUR CANAL MINOR.

***2977. Shri Teg Ram :** Will the Minister for Irrigation be pleased to state—

(a) whether it is a fact that for providing full quantity of water at the tails, the Canal Authorities are considering the plan of closing down the head of Malukpur Minor near Amalwala and constructing it near Kothi Gobind Garh and from there taking out a Minor for diverting its water, if so, the date when the work of constructing this minor at the new site is proposed to be started and the date when it is expected to be completed ;

(b) the total expenditure likely to be incurred by the Government on this scheme;

(c) the extent of total water discharge from Malukpur Minor at its head and also the discharge power of the new head of this minor proposed to be constructed near Gobind Garh ;

(d) the number of distributaries along with their names, which are proposed to be constructed at this new place and the extent to which water would be supplied to the villages ?

Chaudhri Lahri Singh : (a) There is no such proposal.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

DIGGING OF A KHARIF CHANNEL IN GURGAON DISTRICT.

***3183. Shri Dharam Vir Vasisht :** Will the Minister for Irrigation be pleased to state the steps, if any, taken by the Government since the last Autumn Session of the Punjab Legislative Assembly in connection with the digging of a Kharif Channel in Gurgaon District by taking waters from the River Jamuna?

Chaudhri Lahri Singh : The answer to this Assembly Question is not yet ready. The information is being collected and will be supplied to the member as soon as possible.

WATER-LOGGING ON WESTERN JAMUNA CANAL.

***3261. Shri Samar Singh :** Will the Minister for Irrigation be pleased to state whether there is any water-logging on both sides of the Western Jamuna Canal between villages Munak and Rana Teheri in Karnal and Rohtak Canal Divisions ; if so, the steps, if any, taken by the Government to remove this water-logging ; if not, the reasons thereof ?

Chaudhri Lahri Singh : The answer to this Assembly Question is not yet ready. The information is being collected and will be supplied to the member as soon as possible.

COMPENSATION TO DISPLACED PERSONS.

***2978. Shri Teg Ram :** Will the Minister for Finance be pleased to state whether compensation in cash to the displaced persons who have settled in the state has begun to be paid ; if not, when it is likely to be paid together with the basis on which it will be assessed and the manner in which it will be paid ?

Sardar Ujjal Singh : The scheme for giving compensation to the displaced persons is being directly administered by the Government of India. The Punjab Government is not, therefore, in a position to supply any authenticated information. It is, however, known that compensation to certain categories of displaced persons has started to be paid by the Regional Settlement Commissioner, Jullundur. The manner, in which the compensation is to be paid is contained in Government of India's letters Nos. F.9.(27)/SB/53 and F.9. (26)-SB/53, dated the 18th November, 1953 and 16th/18th February, 1954, respectively, copies given below—

No. F.9. (27) SB/53.

GOVERNMENT OF INDIA,

MINISTRY OF REHABILITATION

New Delhi, the 18th November, 1953.

FROM

Shri N. C. SHRIVASTAVA, I.C.S.,

Joint Secretary to the Government of India.

TO

- (1) The Regional Settlement Commissioner, Metcalfe House, Delhi.
- (2) The Regional Settlement Commissioner, Indurekha, Civil Lines, Jullundur.
- (3) The Regional Settlement Commissioner, Nagindas Chambers, Frere Road, Bombay.
- (4) The Settlement Commissioner (Central), Khan Market, New Delhi.

[Sardar Ujjal Singh]

Subject :—Grant of interim compensation and rehabilitation grants to displaced persons of priority categories from West Pakistan whose claims have been verified under the Displaced Persons (Claims) Act, 1950.

Sir,

I am directed to convey the sanction of the President to the enclosed scheme for the payment of interim compensation and rehabilitation grant to displaced persons of priority categories whose claims for property left in West Pakistan have been verified under the Displaced Persons (Claims) Act, 1950. Steps should be taken to implement the scheme early. Necessary funds are being placed at your disposal separately.

Yours faithfully,

N. C. SHRIVASTAVA,

Joint Secretary to the Government of India.

COPY with enclosures to:—

- (1) Ministry of Finance (R) with 60 spare copies for communication to all Accounts Officers, concerned.
- (2) Ministry of States.
- (3) Ministry of External Affairs.
- (4) Cabinet Secretariat.
- (5) Prime Minister's Secretariat.
- (6) All Custodians of Evacuee Property.
- (7) Custodian-General of Evacuee Property, New Delhi.
- (8) P. S. to M (R).
- (9) P. S. to Advisor.
- (10) P. S. to D.
- (11) P. S. to Secretary.
- (12) All Officers in the Ministry of Rehabilitation.
- (13) Settlement Wing with 100 spare copies for communication to all concerned.
- (14) All Branches in the Ministry of Rehabilitation.
- (15) Press Information Officer (Shri Mirchandani).

M. L. PURI,

Under-Secretary to the Government of India.

**Enclosures
APPENDIX
MINISTRY OF REHABILITATION**

INTERIM COMPENSATION SCHEME

In January, 1953, the Government of India decided to invite applications for payment of compensation and rehabilitation grant from specified categories of displaced persons on priority basis. The Government of India have now decided that out of the displaced persons on the priority list from whom applications for compensation in respect of properties other than agricultural lands were invited, the following categories of displaced persons may be given interim compensation and rehabilitation grants :—

- (a) widows, old and infirm persons in receipt of maintenance allowance ;
- (b) inmates of Women's Homes and Infirmaries and unattached women and children ; aged and infirm persons in receipt of gratuitous relief outside Homes ;

- (c) other widows with claims in their own names ;
- (d) persons living in certain Government built townships and colonies (Annexure I) ;
- (e) residents of mud hut colonies in the Punjab.

2. The scale of Interim compensation and rehabilitation grant for claims for urban properties will be as in Annexure II. Payments for claims for rural houses will be at half the urban rates.

3. The priority categories will be dealt with as follows:—

- (a) *Maintenance Allowance Grantees.* (i) If they are living in Government or evacuee houses, arrears of rent up to the 31st October, 1953, and other Government dues (e.g. loans, etc.) will be determined for being deducted out of the compensation and rehabilitation grant, if any, due to them. Recovery of rent on the house will be suspended with effect from the 1st November, 1953 and repairs and maintenance of the house will become the occupants' responsibility.

They will be permitted to carry out improvements. The understanding will be that when it becomes possible, the houses will be transferred to them towards settlement of their claims.

The balance of interim compensation and rehabilitation grant, if any, after taking into account the value of the house, will be paid in cash after deducting any Government dues, (e.g. arrears of rent, loans, etc.).

- (b) *Inmates of Women's Homes and Infirmaries.* The amount of the rehabilitation grant will be somewhat more than those proposed to be given to the other categories in order that the total amount may be adequate for the family's rehabilitation after discharge from the Home or Infirmary. The increased scale will be communicated separately. The inmates having claims will be given the option of taking payments as above and leaving the Home or staying on in the Home, in which case the expenses will be deducted from the compensation and rehabilitation grant given. Unattached women, old and infirm in receipt of gratuitous relief outside Homes will be governed by the ordinary scale of payments.

- (c) and (d) *i.e. other widows with claims in their own names and residents of Government built townships.* If they are living in Government or evacuee houses, they will be dealt with as under (a) (i) above. If the value of the house is less than the payment due, the difference will be paid in due course.

- (e) *Residents of mud huts in Punjab.* Mud huts have already been transferred to almost all occupants who had claims and their value may be deducted from the compensation and rehabilitation grant, if any, admissible. If the value of the mud hut is less than the payment due, the difference will be paid in due course.

ANNEXURE I

STATEMENT SHOWING THE GOVERNMENT BUILT TOWNSHIPS AND COLONIES UNDER THE INTERIM COMPENSATION SCHEME.

Name of State	Name of townships
1. Bhopal	Bairagarh.
2. Bombay	(a) Ulhas Nagar (Kalyan). (b) Sardarnagar (Ahmedabad). (c) Pimpri (Poona). (d) Valivade (Kolhapur). (e) Warashia (Baroda).

[Minister for Finance]

Name of State	Name of township
3. Delhi ..	(a) Malviya Nagar. (b) Kalkaji. (c) Tilak Nagar.
4. Kutch ..	Gandhidham.
5. Madhya Pradesh ..	(a) Katni. (b) Tilda (Bilaspur). (c) Chakarbhata. (d) Mana (Raipur) (e) Jaripatka (Nagpur). (f) Dwarka Nagar.
6. Pepsu ..	(a) Rajpura. (b) Tripuri.
7. Uttar Pradesh ..	(a) Modinagar (Meerut). (b) Hastinapur (Meerut). (c) Naini (Allahabad). (d) Ramnagar (Roorki). (e) Premnagar (Dehradun). (f) Alambagh (Lucknow). (g) Govindnagar (Kanpur).
8. Punjab ..	(a) Nilokheri. (b) Faridabad.

ANNEXURE II

SCALE FOR INTERIM COMPENSATION AND REHABILITATION GRANT TO PRIORITY CATEGORIES OF DISPLACED PERSONS

Assessed value of urban claim	INTERIM PAYMENTS		
	Compensation (a)	Rehabili- tation grants (b)	Total
Rs	Rs	Rs	Rs
1,000	200	400	600
2,000	400	800	1,200
3,000	600	1,009	1,609

Assessed value of urban claim	INTERIM PAYMENT		
	Compensation (a)	Rehabilitation grants (b)	Total
4,000	800	1,180	1,980
5,000	1,000	1,327	2,327
6,000	1,200	1,454	2,654
7,000	1,400	1,567	2,967
8,000	1,600	1,666	3,266
9,000	1,800	1,758	3,558
10,000	2,000	1,840	3,840
12,000	2,400	1,980	4,380
14,000	2,800	2,097	4,897
16,000	3,200	2,193	5,393
18,000	3,600	2,200	5,800
20,000	4,000	2,144	6,144
22,000	4,400	2,024	6,424
24,000	4,800	1,832	6,632
26,000	5,200	1,576	6,776
28,000	5,600	1,301	6,901
30,000	6,000	1,024	7,024
35,000	7,000	305	7,305
40,000	7,558	..	7,558
45,000	7,787	..	7,787
50,000 and over	8,000	..	8,000

- NOTES. (1) Payments for a claim for rural houses will be the same as that for a claim for urban property of half the value.
 (2) Amount admissible at a few stages only are given above. Detailed scale will be supplied separately.
 (3) The above scales are not applicable to inmates of Homes and Infirmaries.

No. F. 9(26)-SB/53
 GOVERNMENT OF INDIA
 MINISTRY OF REHABILITATION

New Delhi, the 16th/18th February 1954.

FROM

SHRI M. L. PURI,
 Under-Secretary to the Government of India,

TO

All State Governments (except Assam, Orissa, West Bengal, Hyderabad, Jammu and Kashmir, Travancore-Cochin, Bilaspur, Kutch, Bihar, Coorg, Manipur and Tripura).

Subject:—Payment of Interim Compensation to inmates of Homes and Infirmaries

I am directed to invite a reference to this Ministry's letter No. F-17(1) (17)/53-RHC., dated the 21st December, 1953, and to say that the Government of India have decided that

[Minister for Finance]

Inmates of Homes and Infirmaries who have verified claims should be given the option of taking payments and leaving the Home or staying on in the home. The procedure for implementing this decision is explained in this letter.

2. Payments to those inmates who exercise their option in favour of taking the compensation and leaving the Home will be made only at the same time that the person leaves and not before.

3. As regards those who exercise the option to stay on in the Home, the expenses on their maintenance will be deducted from the net amount of compensation payable to them. The amount of deductions will depend on the average *per capita* monthly expenditure on that Home during 1952-53. These deductions will be made from the first day of the month following that in which the offer to pay compensation is made by the Regional Settlement Commissioner.

4. A register will be opened in each Home or Infirmary showing the number of claimants and entries of the amount due as compensation as intimated by the Regional Resettlement Commissioner will be made against those claimants who choose to stay in the Home or Infirmary. If a claimant decides to leave the Home subsequently his name should be intimated to the Regional Settlement Commissioner who will pay him compensation due to him minus the deduction referred to in the preceding paragraph. The registers will be maintained both by the Officer-in-charge of the Home and the Regional Settlement Commissioner concerned.

5. The minimum amount payable to a claimant on account of compensation will not be less than what a non claimant would receive if he were at that time discharged from the Home or Infirmary.

6. In the case of a claimant who desires to be provided with a house in lieu of his interim compensation, the following procedure will be followed :—

(i) If the amount of compensation is sufficiently big, the State Government will allot a suitable tenement to the claimant. (In Delhi the Regional Settlement Commissioner has a certain number of tenements at his disposal and will make allotments out of his quota to the big claimants).

(ii) In case of smaller claimants, the State Government may provide accommodation under the "Cheap Housing Scheme", i.e., Rs 500 and a plot. In either case, the value of the house will be deducted from the net compensation payable to the claimant, after making deductions if any as in para 3 where accommodation is provided by the State Government to a claimant inmate, due intimation must be given to the Regional Settlement Commissioner concerned to enable him to make necessary entries in the compensation account of the individual.

7. It is requested that suitable instructions may kindly be issued to the officer-in-charge of Homes and Infirmaries.

An acknowledgment is requested.

Yours faithfully,

M. L. PURI,

Under-Secretary to the Government of India.

SHEDS OUTSIDE SECRETARIAT AT JULLUNDUR.

*3080. Shrimati Sita Devi : Will the Minister for Finance be pleased to state—

(a) the year in which the sheds outside the Secretariat at Jullundur, were constructed and the total expenditure incurred by the Government thereon ;

(b) the use to which the said sheds are being put at present ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

EVACUEE SHOPS IN VILLAGE ASANDH, DISTRICT KARNAL.

***3256. Shri Kasturi Lal Goel :** Will the Minister for Finance be pleased to state—

- (a) whether any representations have been received by the Government recently bringing to its notice that 16 evacuee shops in village Asandh, District Karnal, are in the possession of local people who are not paying any rent so far ; if so, the action, if any, taken by the Government thereon ;
- (b) whether any rent will be realized by the Government from the said occupants ; if so, at what rate ?

Sardar Ujjal Singh : The information is being collected and will be supplied to the Member, when ready.

DISPENSARIES IN THE STATE.

***3081. Shrimati Sita Devi :** Will the Minister for Education be pleased to state—

- (a) the total number of new dispensaries opened by the Government in the State during the years 1952 and 1953, respectively ;
- (b) the total number of these dispensaries opened in cities and villages separately ;
- (c) the number of such dispensaries that are Ayurvedic, allopathic and Homeopathic, respectively ?

Shri Jagat Narain :

(a) 1952	..	2
1953	..	21
(b) Cities	..	1
Villages	..	25
(c) Ayurvedic	..	10
Allopathic	..	6
Homeopathic	..	Nil

STAFF OF THE GOVERNMENT TRANSPORT SERVICES.

***3082. Shrimati Sita Devi :** Will the Minister for Education be pleased to state—

- (a) when the Government Transport Services were started in the State together with the total number of drivers, conductors, work-shop and clerical staff working in them at present ;
- (b) whether the said staff is employed on a permanent basis ;
- (c) whether he has received any representation to the effect that all the staff referred to in para (a) above put on a permanent basis, if so, the decision, if any taken by the Government thereon ?

Shri Jagat Narain : (a) Jullundur Omnibus Service was started on 21st May 1948, Amritsar Omnibus Service on 14th December 1948, and Ambala Roadways on 7th September 1950. The total number of drivers, conductors, workshop and clerical staff now employed is 1,242.

(b) All supervisory and clerical staff is sanctioned on permanent pensionable basis. The posts of other staff are permanent but non-pensionable.

(c) Yes. The question of confirmation of drivers, conductors and workshop staff is under consideration.

PARTICIPATION OF DISTRICT BOARD TEACHERS IN ELECTION CAMPAIGN.

***3185. Shri Dharm Vir Vashisht :** Will the Minister for Education be pleased to state—

(a) whether the Government has recently received any complaints regarding the participation of two District Board Teachers in election campaign and of their acting as polling agents for an influential member of the District Board, Gurgaon ;

(b) whether it is a fact that the officer of the Education Department inquiring into the complaints substantially confirmed the truth in the said complaints ;

(c) if the answers to parts (a) and (b) above be in the affirmative, the action, if any, taken by Government against those teachers, if not, the reasons therefor ?

Shri Jagat Narain : (a) Yes ;

(b) The enquiry has not so far been completed ;

(c) Does not arise at present.

OPENING OF KACHA ROUTES IN JULLUNDUR DISTRICT.

***3198. Sardar Achhar Singh Chhina :** Will the Minister for Education be pleased to state—

(a) the total number of kacha routes opened for motor transport in District Jullundur during the years 1953-54 ;

(b) the total number of permits granted by the Government for operation on these kacha routes together with the names of transport companies or Co-operative Societies which have been granted permits for these routes ?

Shri Jagat Narain : (a) Nil. The consideration of grant of stage carriage permits on new and kacha routes has been deferred due to impending Nationalization Scheme.

(b) As in (a) above.

NATIONALIZATION OF MOTOR TRANSPORT IN THE PUNJAB.

***320.** **Sardar Chanan Singh Dhut** : Will the Minister for Education be pleased to state—

- (a) whether the Government has framed any scheme to nationalise motor transport in the State ; if so, the details therefor ;
- (b) whether the said scheme provides any guarantee of employment to transport workers at present employed in the Motor Transport Industry ?

Shri Jagat Narain : (a) Yes. Brief details have been given in the Budget Speech.

(b) The operational staff will be absorbed as far as possible in order to avoid unemployment and discontent.

FREE ACCOMMODATION AND MEDICAL TREATMENT TO GOVERNMENT
SERVANTS.

***3258.** **Shri Mool Chand Jain** : Will the Minister for Education be pleased to state—

- (a) the number and the type of Government servants in the State who are entitled to—
 - (i) free accommodation ;
 - (ii) free medical treatment and ;
 - (iii) free medicines even if these are out of stock in the hospitals ;
- (b) whether the family members of Government servants mentioned in part (a) above are also entitled to the same concessions ; if so the nature thereof ;
- (c) whether the Government intends to withdraw these concessions or to extend them to all types of Government servants ?

Shri Jagat Narain : (a) All Government servants borne on regular establishment are entitled to—

- (i) free accommodation according to their status and pay, in the hospital, in case of their illness ;
- (ii) free medical treatment ; and
- (iii) free medicines (borne on the P. V. List) even if these are out of stock in the hospitals. Government servants in such cases purchase medicines out of their own pocket in the first instance and get re-imburement on account of the cost thereof subsequently.

(b) Yes.

(c) The question of extension does not arise. Government have no intention of withdrawing the concessions.

BASIC TEACHERS TRAINING SCHOOLS IN THE STATE.

*3260. **Shri Samar Singh** : Will the Minister for Education be pleased to state—

- (a) the total number of basic teachers training schools in each district of the State and in District of Karnal, respectively ;
- (b) whether any request was received by the Government from the District Board, Karnal, asking for permission to run such a school at its own expense along with the District Board High School, Village Adyana, District Karnal ; if so, whether the necessary permission was granted ?

Shri Jagat Narain : (a) A statement containing the requisite information is given below :—

(b) Yes. Permission was not accorded for the following reasons :—

- (1) Government have decided not to encourage the starting of teachers training classes in ordinary high schools. In future such request will be considered only from managements which are prepared to start full-fledged teachers training schools.
- (2) The primary function of District Boards is to promote elementary education and it is not desirable that they should fritter away their limited funds in other directions .

STATEMENT SHOWING THE BASIC TRAINING INSTITUTIONS DISTRICT-WISE AND THE NUMBER OF STUDENTS UNDER TRAINING.

Name of the District	Number of training institutions including Emergency Training Centres for		Number of students under training	
	Men	Women	Boys	Girls
Ludhiana	1	co-educational	120	40
Ferozepore	1	Ditto	160	40
Ambala	2	..	160	..
Rohtak	5	..	240	..
Gurgaon	1	..	40	..
Kangra	1	1	40	40
Hissar	1	1	80	40
Gurdaspur	1	..	80	..
Karnal	1	..	40	..
Total	13	2	920	160

LICENSED TRUCKS IN THE STATE

***3282. Shri Ram Chandra Comrade :** Will the Minister for Education be pleased to state—

- (a) the total number of Licensed Trucks (Public and Private Carriers operating in the state at present ;
- (b) the total number of state carriages being run by each enterprise on each of the routes in the state at present ;
- (c) the total number of state carriages being run by the Government on each route in the state at present ;
- (d) the total number of routes, if any, taken over by the Government from private enterprise or simultaneously run by it since 1952-53 ?

Shri Jagat Narain : The information regarding this question is not ready. It will be supplied to the Member, when available.

RETRENCHMENT OF EMPLOYEES OF PUBLIC WORKS DEPARTMENT

***3206. Sardar Chanan Singh Dhut :** Will the Minister for Public Works be pleased to state—

- (a) whether it is a fact that the Government has decided to retrench the Public Works Department employees working on the Capital Project ; if so, the total number of employees who are likely to be retrenched.
- (b) whether it is a fact that the Government has ordered the closure of Division No. 5, Public Works Department, Capital Project ; if so the reasons therefor ?

Sardar Gurbachan Singh Bajwa : (a) No.

- (b) No.

FIXATION OF WORKING HOURS FOR THE EMPLOYEES OF LOCAL BODIES.

***3208. Sardar Chanan Singh Dhut :** Will the Minister for Public Works be pleased to state—

- (a) whether it is a fact that the Government has directed the Local Bodies to fix 9-hour working day for their employees ; if so, the names of those Municipalities who have implemented the directive ;
- (b) whether it is also a fact that the Punjab-Municipal Subordinate Services Federation has demanded an 8 hour working day ; if so, the action, if any, taken by the Government in this behalf ?

Sardar Gurbachan Singh Bajwa : (a) The matter is under consideration

(b) Part (I) No.

Part (II) does not arise.

HARIJANS IN JULLUNDUR MUNICIPALITY.

*3255. **Shri Sant Ram** : Will the Minister for Public Works be pleased to state—

- (a) the total number of office clerks, toll-tax clerks and octroi inspectors recruited in Jullundur Municipality during the years 1952 and 1953 separately together with the number of Harijans amongst them ;
- (b) the percentage of Non-Harijans and Harijans in the Service of the said Municipality at present ?

S. Gurbachan Singh Bajwa : (a) A statement showing the number of office clerks, Octroi (Toll Tax) Moharrirs and Inspectors recruited during the years 1952-53 and 1953-54 is enclosed.

(b) The percentage of Harijan employees in this Municipality excluding sweepers and work-charged establishment is 6.33.

Designation	1952-53		Designation	1953-54	
	Number of vacancies filled			Number of vacancies filled	
	Harijans	Non-Harijans		Harijans	Non-Harijans
Clerks ..	5	4	Clerks ..	14	11
Octroi (Toll Tax) Moharrirs	16	14	Octroi (Toll Tax) Moharrirs	8	5
Inspectors ..	3	2	Inspectors ..	2	1

(Sd) SECRETARY,
Jullundur Municipality

GOVERNMENT PRINTING WORK.

*2873. **Pandit Shri Ram Sharma** : Will the Minister for Labour be pleased to state—

- (a) the details of Government Printing work given to different Printing Presses and persons during the years 1952 and 1953 ;
- (b) whether it has come to the notice of the Government that certain persons and presses got this work done in printing machines other than their own and pocketed the profit ?

Chaudhri Sundar Singh : (a) Government regret that the time and labour involved in compiling figures relating to nearly 1,500 print orders to answer this part of the question will not be commensurate with the possible advantages that it may accrue from it;

(b) No.

RAID BY POLICE EXCISE STAFF IN VILLAGE MAHLAM, DISTRICT
FEROZEPUR.

***3226. Shri Wadhawa Ram :** Will the Minister for Labour be pleased to state—

- (a) whether it is a fact that police excise staff raided village Mahlam, Police Station Jalalabad, District Ferozepur, on October 22, 1953, if so, the number of persons arrested, the result of prosecutions launched against them ;
- (b) whether the Government has received any reports regarding the beating of men, women and children in the said village and looting of the property of the villagers during the said raid, if so, the action, if any, taken by the Government thereon ?

Chaudhri Sundar Singh : (a) No raid was made on village Mahlam, P.S. Jalalabad, District Ferozepur, by the Police Excise Staff on 22nd October, 1953. A raid was, however, made on 6th October 1953 in which 25 persons were arrested. Of these 11 persons were convicted while eleven were discharged or acquitted. Cases against 3 persons are pending.

(b) Yes. Two applications were received. These were enquired into and the allegations were found to be frivolous.

EXEMPTION OF HANDLOOM CLOTH FROM LEVY OF SALES TAX.

***3262. Shri Dev Raj Sethi :** Will the Minister for Labour be pleased to state—

- (a) whether the Government has received any proposal from the Government of India for exempting handloom cloth from the levy of Sales Tax ; if so, when ;
- (b) the action, if any, taken or intended to be taken by the Government in the matter ?

Chaudhri Sundar Singh : (a) First Part. No.

Second Part. Question does not arise.

(b) Question does not arise.

ENFORCEMENT OF THE EMPLOYEES PROVIDENT FUND ACT, 1952 IN THE STATE

***3281. Shri Ram Chandra Comrade :** Will the Minister for Labour be pleased to state—

- (a) whether the Employees Provident Fund Act, 1952, has been made applicable in the State of Punjab ; if so, the Industries to which it has been made applicable ;
- (b) the headquarters of the Regional Committee ; if any, appointed so far in this connection ?

Chaudhri Sundar Singh : (a) Yes. The Employees Provident Fund Act, 1952, applies to the following scheduled industries existing in the Punjab State :—

- (1) Electrical, mechanical or general engineering products.
 - (2) Iron and steel.
 - (3) Paper.
 - (4) Textiles (made wholly or in part of cotton or wool or jute or silk whether natural or artificial).
- (b) None appointed so far.

DEMANDS FOR GRANTS

Miscellaneous

Minister for Finance (Sardar Ujjal Singh) : Sir, I beg to move —

That a sum not exceeding Rs 4,08,72,200 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Miscellaneous.

Mr. Speaker : Motion moved—

That a sum not exceeding Rs 4,08,72,200 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Miscellaneous.

Mr. Speaker : The following cut motions given notice of by various hon. Members in respect of this Demand will be deemed to have been moved. The main motion can be discussed along with the cut motions. I invite Professor Mota Singh to initiate the debate on this Demand.

1. **Sardar Achhar Singh** :
2. **Sardar Darshan Singh** :
3. **Sardar H. S. Surjit** :
4. **Sardar Bachan Singh** :
5. **Sardar Chanan Singh** :
6. **Shri Wadhawa Ram** :

That item of Rs 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Re. 1.

7. **Shri Gajraj Singh Rao** :

That item of Rs 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Re. 1.

8. **Shri Ram Sarup** :

— That item of Rs 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Rs. 100.

9. Dewan Jagdish Chandra :

That item of Rs. 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Rs. 1,00,000.

10. Shri Rala Ram :

That item of Rs. 71,12,630 on account of O—Expenditure on Bus Service be reduced by Re. 1.

11. Sardar Khem Singh :

That the demand be reduced by Rs. 200.

12. Sardar Shib Singh :

That the demand be reduced by Rs. 100.

13. Shri Babu Dayal :

That the demand be reduced by Rs. 100.

14. Shri Dharam Vir Vasisht :

That the demand be reduced by Re. 1.

15. Shri Mool Chand Jain :

That the demand be reduced by Re. 1.

प्रोफेसर मोता सिंह आनन्दपुरी (आदमपुर) : आज्ञादी मिलने के बाद पहला कदम जो हमारी गवर्नमेंट ने उठाया वह पंचायतों के मुतल्लिक था जिस से देहातियों को भी administration में कुछ इख्तियारात दिये जाएं। यह कदम बहुत अच्छा है और हम इस को सराहना करते हैं। **Finance Minister** साहिब ने अपने बजट भाषण में यह कहा कि:—

“Each village has now got a Panchayat which is supposed to look after its Social, Economic, Educational and Cultural improvements.”

• यह दुस्त है कि उन के भाषण में चार चीजों का जिक्र है। हरेक देहात में पंचायत कायम की गई है और वह इस काम को निभाएगी। देहात को ऊंचा करने के लिए बड़े २ काम यह हैं कि लोगों की तालीमी, इक्तसादी, तमद्नी और सामाजिक हालत में सुधार किया जाये मगर बजट में ऐसी कोई चीज नजर नहीं आती कि जिस से मैं इतमीनान से कह सकू कि हमारी हुकूमत इन को पूरा करने के लिये कदम उठा रही है। मिसाल के तौर पर दो तीन बातें इस सम्बन्ध में खास तौर पर काबिले जिक्र हैं।

देहात को ऊंचा करने के लिए जो रुपया बजट में रक्खा गया है उस की तफसील यूं है : लाईब्रेरी के लिए 10,000 रुपया है और Non-judicial side पर 1,000, पंचायतों के लिए 70,610 और Co-operative के लिए 13,640, अर्थात् कुल 94,150 रुपए का प्रबन्ध किया गया है। इस से जाहिर है कि एक पंचायत के लिए सिर्फ 10 रु. फी साल का प्रबन्ध किया गया है। यह ठीक है कि इस में वह रकमें शामिल नहीं है जो Education और Health Departments के लिए अलग निश्चित की गई

[प्रोफेसर मोता सिंह आनन्दपुरी]

हैं। इन रकमों को include करने के बाद साल का करीब 13½ रु. बन जाता है। तो यह है वह रकम जिस से कि हमने देहात को और अपने मुल्क को ऊंचा करना है। हम अपने देश की सही हालत का पता अपने ग्रामीण जीवन से लगा सकते हैं। मैं कह सकता हूँ कि सरकार ने देहात के लोगों से dumb cattle का सा सलूक किया है। मुझे उम्मीद नहीं थी कि सुनहरी नक्शे खींचने, और अपनी तकरीरों में बड़े-बड़े वायदे करने के बाद गवर्नमेंट उन से यह सलूक करेगी। कहा जाता है कि इन लोगों को administration में at a certain level इस्तिथार दिया गया है। मैं नहीं जानता कि वह level क्या है और इस्तिथार क्या है। फिर ज्युडीशियल पंचायत, थाना पंचायत के मुतल्लिक कह दिया कि अगले साल बनेंगी। एक साल वैसे ही गुजरेगा।

अब देखें कि देहातियों की हालत क्या है। देहातों में जिन्दगी दो चीजों पर निर्भर करती है। एक देहातियों की cattle wealth और दूसरे यह कि आम तौर पर जमींदार लोग दूध बेचकर गुजारा करते हैं। आज cattle wealth तबाह हो चुकी है। जो थोड़ी बहुत रह गई है, वह आए दिन बाहर जा रही है। मैं पूरे विश्वास से कह सकता हूँ कि हमारी cattle wealth पाकिस्तान को जा रही है। इन को हिंदू और सिख ही ले जाते हैं। उन्हें ख्याल होता है मुनाफे का। दरया के रास्ते ले जाते हैं और यह मवेशी कसूर के बूचड़ खाने में जबह होते हैं। जमींदार गरीब हैं और उन के पास चारे के लिए जमीन थोड़ी होती है इस लिये वह बेचारे क्या करें, गवर्नमेंट इस तरफ तवज्जुह नहीं देती। कुछ लोग मवेशियों को पालने के लिए ऐसी जगह ले जाते हैं जहां वे उन की रक्षा कर सकते हैं। यह कहते हैं कि model farm बनाने चाहिए। Consolidation करने के वक्त एक प्लाट दिया जाएगा उस को लोग क्या करेंगे। हां उन को 20 वीं सदी की एक model चीज देखने को जरूर मिल जाएगी। वरना उन की इतसादी हालत इस से कभी बेहतर नहीं हो सकेगी।

देहातियों को administration में पंचायतों के जरिए इस्तिथार देने के लिए गवर्नमेंट कहती है कि decentralisation कर रहे हैं। रूस में तो decentralisation के कुछ माने भी हैं मगर यहां क्या माने हैं? वहां लोगों के हाथों में ताकत है। लोग land revenue की receipts में से जितना चाहें administration, farms या factories के लिए रुपया रख लें, मगर यहां तो पंचायतों को मालगुजारी का 10 प्रतिशत मिलेगा। जहां 500 मालिया वसूल होता है, वहां 50 रु. साल के पंचायतों के हवाले किये जायेंगे। इस मामूली रकम से क्या बनेगा? 4 रु. माहवार की रकम से क्या बनेगा?

Education के लिए कुल 4 लाख रु. का प्रबन्ध किया गया है। 9 हजार पंचायतें हैं तो इस मामूली सी रकम से क्या लाभ पहुंच सकता है। और वह 4 लाख रुपया भी इस शर्त पर दिया जाएगा कि देहाती 4 लाख रुपया खुद इकट्ठा करें। जिन देहात में लोग गरीब हैं, और रुपया इकट्ठा न कर सकेंगे तो वहां बच्चों को तालीम

(At this stage the Deputy Speaker occupied the chair.)

नहीं मिल सकेगी। वहाँ single-teacher स्कूल नहीं खुलेंगे। फाइनैस मिनिस्टर साहिब ने कहा था और कल पंचायतों के डायरेक्टर श्री कपिला जी ने भी यह यकीन दिलाया था कि सूबे के हरेक गांव में single-teacher स्कूल होगा। लेकिन अगर यह काम इस condition पर किया जाना है और शर्त लगा दी जानी है कि जितना रुपया सरकार खर्च करे उतना ही रुपया वहाँ के लोग इकट्ठा करें तो यह जो dream है यह जो ख्याल है कभी पूरा नहीं हो सकेगा। अगर आप ने देहात के लोगों के जीवन स्तर को ऊंचा करना है तो मैं कहूंगा कि बजट में इस काम के लिए ज्यादा रुपये का प्रबन्ध किया जाना चाहिये।

फिर Cottage Industries के बारे में कहा गया है कि बहुत अच्छा काम हो रहा है। मैं पूछता हूँ कि Cottage Industry है क्या? ज्यादा से ज्यादा चर्खा कातना। सिर्फ चर्खे कातने से Cottage Industries को तरक्की नहीं मिल सकती। टैगोर जी की आंखों से चर्खे को आप देखें। उन के सामने चर्खे की कोई हस्ती नहीं। टैगोर जी का कहना है—

“Charkha is a mere fad. This faddism would not succeed in the twentieth century. Charkha cannot compete with the modern machinery in the economic life of the country.”

टैगोर जी के इन इलाफ़ाज़ में चर्खे के मुतल्लिक उन का नुकता निगाह सही मालूम होता है। इस से काटेज इंडस्ट्री में क्या तरक्की हो सकती है? हमारे मुकाबले में दूसरे मुलकों की production जो पहले बहुत मामूली रकम की थी अब करोड़ों रुपये की हो गई है। लेकिन देखना यह है कि चर्खे से आमदन कितनी बढ़ी है। चर्खे से सारे दिन में तीन आने और अगर ज्यादा मेहनत से काम करें तो 8 आने से ज्यादा margin नहीं। यह चर्खा चर्खा रात दिन चर्खा 2 हो रहा है (हंसी)।

आप सूबे की माली हालत और इक्तसादी हालत को ऊंचा करना चाहते हैं। मैं पूछता हूँ कि माली हालत कैसे ऊंची हो जाएगी? क्या ऊपर से बरसात होगी और माली हालत अच्छी हो जायगी? माली हालत को अच्छा करने के लिए आप के पास दो चीज़ें हैं चर्खा और हल।

खेती के बारे में कहा गया है कि ट्रैक्टर लाये जायेंगे, ठीक है। जैसा कि फाइनैस मिनिस्टर साहिब ने फरमाया है कि फैक्ट्रियां तो बना दी जाएं लेकिन बिना technical hands के वह बेकार होंगी। ट्रैक्टर आ रहे हैं लेकिन ज़मीन कहां से ला रहे हैं? इन देहातों का स्तर ऊंचा करने के लिए क्या किया जा रहा है। ट्रैक्टर लाए जा रहे हैं इन को रखने के लिए जगह नहीं। क्या इन्हें slums में रखा जाएगा? (At this stage the bell was rung indicating that the time of the hon. member was over.)

मुझे से पहले स्पीकर साहिब ने वायदा किया था कि मुझे बोलने के लिए आधा घंटा दिया जाएगा अब आप हैं जो चाहें हुकम करें।

उपाध्यक्ष महोदय : अगर उन्होंने ने वायदा किया था तो जरूर वकत मिलेगा।

प्रोफेसर मोता सिंह आनन्दपुरी : स्पीकर साहिब, मैं बताना चाहता हूँ कि कैसे पंचों और

ससपंचों की बेकदरी हो रही है।

उपाध्यक्ष महोदय : मुझे पता लगा है कि स्पीकर साहिब ने माननीय मैम्बर को अपने कमरे में आधा घंटा समय देने का वायदा किया था इस हाऊस में नहीं (हंसी) ।

प्रोफ़ेसर मोता सिंह आनन्दपुरी : मुझे अब पता चला है कि आप गायब की बातें भी जानते हैं । मैं एक दो मिनट में अपनी तकरीर खत्म कर दूंगा ।

मैं अर्ज कर रहा था कि पंचों और सरपंचों को बोलने तक की इजाजत नहीं । उन्हें तो पुलिस वाले बिठाते हैं तो बैठते हैं और उठाते हैं तो उठते हैं । उनको किसी जगह भी इज्जत नहीं दी जाती । इसकी क्या वजह है ? मैं समझता हूँ कि **certain level** पर **Administration** अच्छी नहीं है ।

फिर हमारे सामने **Basic Education** का नकशा रखा जाता है । वुजरा साहिबान इस पर बोलते हैं । वह शौक से बोलें । मैं यह बताना चाहता हूँ कि **Basic Education** क्या है ? महात्मा गांधी जी ने **Basic Education** के असली माने निकाले थे । उन्होंने फरमाया था कि **Basic Education is "that education which fulfils the basic demands of a person"** लेकिन यहां क्या है । इन स्कूलों के अन्दर काम सिखाया जाता है मिट्टी के तोते बनाओ, मिट्टी की बिल्ली बनाओ, मिट्टी के कुत्ते बनाओ (हंसी) (एक आवाज : मिट्टी के माधो बनाओ) ।

फिर बच्चों को कपड़ा बुनना सिखाया जाता है । बच्चे के हाथ में तकली दी जाती है और कहा जाता है इसे घुमाओ । इस से न तो बच्चे ठीक तरह से तकली चला सकते हैं और न ही वह सीख सकते हैं और रुई खराब कर देते हैं ।

फिर कहा जाता है कि बच्चों को खेती का काम सिखाया जाता है । लेकिन किस तरह से ? और क्या बच्चा खेती का काम सीख लेता है ? यह सब स्कीम अचूरी सी है । **Basic Education** महिज एक तमाशा है, मजाक है ।

देहातों में ऐसी स्कीमें चलाई जाएं जिन से देहातियों को कोई फायदा हो, जिन स्कीमों में कोई **stability** हो और जिन में कोई **strength** हो ।

मैं समझता हूँ कि देहातियों की हालत को हमारे फाइनेंस मिनिस्टर बहुत कुछ समझते हैं लेकिन वह बेबस हैं । और मैं कहता हूँ कि अगर उन के हाथ मजबूत नहीं तो वे फौरन हुकूमत छोड़ कर चलें जाएं (हंसी) ।

श्री लाल चंद प्रार्थी (कुल्लु) : स्पीकर साहिब ! हमें आजादी 60 साला जद्दोजहद के बाद मिली है । हमें अब यह सोचना है कि इस आजादी को कैसे बनाए रखा जाए और इस से **common man** को कैसे लाभ पहुंच सकता है ।

आजादी के 6-7 साल बाद कम से कम पंजाब का सूबा इस काबल हुआ है कि यहां पंचायत राज स्थापित किया जाये । और यह उस ख्वाब की ताबीर है जो ख्वाब कि सरकार कई साल से ले रही थी । गांवों को आगे बढ़ाने के लिए यह एक तजरुबा के तौर पर देहात में पंचायतें कार्यम की गई हैं । पंचायतों के सिलसिले में मैं यह बता दूँ कि १० हजार पंचायतें इस वक्त तक बन चुकी हैं । यह पंचायतें नए ऐक्ट के मातहत बनाई गई हैं जो पिछली असम्बली में पास किया गया था ।

स्पीकर साहिब, ! गांव में पंचायती राज एक तजरुबा के तौर पर शुरू किया गया है । इस तजरुबे को जहां कामयाब बनाने का फर्ज गवर्नमेंट मशीनरी और सर्विसिज पर है वहां इस की

ज़िम्मेदारी अवाम पर भी आती है। हमने पंजाब को खुशहाल बनाना है और इस सम्बन्ध में अपनी ज़िम्मेदारी को पूरा करना है।

सच पूछो तो पंजाब शहरों में नहीं देहातों में बसता है। और जहां तक देहातों की बेहतरी का ताल्लुक है इस में पंचायतें एक अहम पार्ट अदा कर सकती हैं। अगर हमने पंचायतों को कामयाब बनाना है तो गांधी जी ने जो कुछ फरमाया था उस पर अमल करना चाहिये। उन्होंने फरमाया था कि—

“Rise to the occasion and you will raise the country to a high pedestal.”

वक्त की ज़रूरत भी है कि हम पंचायतों के तजरूबे को शुरु करके स्टेट को आगे ले जायें। हम चाहते हैं कि इस तरक्की के तजरूबे को ज़रूर शुरु करें और राज्य को उन्नति के मार्ग पर ले जायें जिस के लिए हमने बहुत कुर्बानियां की हैं।

स्पीकर साहिब ! इस की ज़िम्मेदारी सरकारी मैशीनरी पर भी है और अवाम पर भी। हमें मालूम है कि—

“मंज़िल पै ले आई तड़प दिल की
मगर मंज़िल पे पहले कारवां की आजमायश है,
ज़माने रंगोबू में इनकलाब आया है कुछ ऐसा,
जहां अहिले चमन और बागवां की आजमायश है।”
(खूब, खूब)।

स्पीकर साहिब ! मैं अर्ज़ करना चाहता हूँ कि हम सब ने मिल कर पंचायत system को कामयाब बनाना है और इस तरह काम लेना है कि जिस आज़ादी के लिए हम इतनी जद्दोज़ेहद करते रहे हैं उसको कायम रख सकें। यह तब ही हो सकता है अगर इस की सब अच्छी बातों को मद्देनज़र रखा जाए और सब नकारात्मक को भी मद्देनज़र रखा जाए। हमें इस तजरूबे के अच्छी तरह से शुरु करना चाहिये।

लेकिन यह तजरूबा बड़ी देर से शुरु है। कम से कम 1939 में Unionist सरकार के वक्त से यह जारी है। इन दस बारह सालों में पंचायतें काम करती रही हैं। इस सिलसिले में बहुत सी मुश्किलात सामने आईं और कई खराबियों और खामियों का इल्म हुआ है। अब हमें इनको सामने रख कर देखना है कि इन्हें कैसे दूर किया जाये। जब तक इन पर अच्छी तरह नज़र डाल कर इनको दूर न किया गया तजरूबा कामयाब नहीं हो सकता। यहां कई बार कहा गया है कि इनमें रिश्वत का ज़ोर है और कई और बातें भी हैं। मैं गांव का रहने वाला हूँ और इस लिए गांव की जिन्दगी और पंचायतों से मेरा बराबरे रास्त ताल्लुक है। मैं जो कुछ देखता हूँ उसको पेशेनज़र रखते हुए मैं कह सकता हूँ कि खामियां मौजूद हैं और corruption भी है। पंच ठेकेदारों से मिल जाते हैं या अपने ही आदमियों को ठेके दे देते हैं। कोई सड़क, बाउली, बिल्डिंग या लायब्रेरी बनानी हो तो अपने लोगों से मिल कर अवाम का रुपया बरबाद करते हैं। इस सिलसिले में पंचों पर case भी चले और उन्हें रुपया वापस करना पड़ा। मैं किसी और जगह की बाबत कुछ नहीं कहना चाहता मगर कुल्लू में ऐसा हुआ मुझे

वहां का तजुर्बा और हालात का पता है।

[श्री लाल चंद प्रार्थी]

मैं सरकार को एक suggestion देना चाहता हूँ। पंचायतों के हिसाबत का कई सालों से audit नहीं कराया गया। Director साहिब ने कहा था कि audit तीसरे साल होता है मगर मैं आप को बताना चाहत हूँ कि कुल्लू में एक बार भी audit नहीं हुआ। मैं ज्यादा कहने की बजाए एक मिसाल पेश करता हूँ। इस वक्त कुल्लू में छः सात radios किताबों में दर्ज हैं। खाते में उन की कीमतों का हिसाब मौजूद है मगर खुद उनका कहीं नाम निशान भी नहीं कि कहां हैं। इस लिये इन हालात के पेशेनजर audit और checking की बेहद जरूरत है। और फिर यह audit सिर्फ पैसे और खर्च का ही नहीं होना चाहिये बल्कि यह भी देखा जाए कि काम क्या और किस तरह हो रहा है। इस मकसद के लिये एक demi-official body बना दी जाए तो बहुत अच्छा हो। वह देख सकेगी कि लोगों के रुपये का ठीक इस्तेमाल हो रहा है या नहीं।

दूसरी अर्ज यह है कि हमारे नये ऐक्ट से पहले एक रुपया चूल्हा टैक्स था मगर अब अफसरों ने मिल कर २ रुपये House Tax करवा दिया है। लोग कह रहे हैं कि इस से तो वह पहला ऐक्ट ही अच्छा था। इन गरीब लोगों के लिये जो अपने बच्चों को सियाही और खड़िया मिट्टी के लिये दो तीन पैसे भी मुश्किल से देते हैं एक रुपया बहुत बड़ी चीज है।

इस के इलावा मैं यह भी अर्ज करना चाहता हूँ कि तरीणी tax और कोठी फंड कुल्लू में ही है और कहीं नहीं। मेरी अर्ज है कि जब वहां काफी पैसा मौजूद है तो फिर यह टैक्स क्यों रहने दिया जाये? इस को हटा कर गरीबों का बोझ हलका कर दिया जाए तो यह उन के लिये बहुत अच्छा होगा।

फिर अभी हाल ही में सरकार का एक हुक्म निकला है कि हर एक पंचायत को शामिलत का कुछ रकबा दिया जाएगा जिसका पैसा इस की आमदनी में शामिल होगा। इस सिलसिले में मेरी गुजारिश यह है कि कुल्लू में जहां अंग्रेज के वक्त से हजारों एकड़ जमीन पर सरकार ने कब्जा कर रखा है वहां शामिलत एक इंच भी नहीं है।

एक और suggestion यह है कि Secretary पंचायतों की मर्जी से रखे जाने चाहियें। बेहतर तरीका यही है कि यह अफसरों की मर्जी पर न रखे जाएं। स्पीकर साहिब! इस सिलसिले में कुछ और बातें भी गोश गुजार करने के काबिल हूँ मगर अब वक्त नहीं है इस लिये वह फिर कभी अर्ज करूंगा।

सरदार चैतन सिंह पृथ : (टांडा) : स्पीकर साहिब ! ਇਹ ਪੰਜਾਬ ਪੰਚਾਇਤ

ਐਕਟ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ ਸੀ ਤਾਂ ਵੱਡੇ ਦਾਵੇ ਨਾਲ ਆਖਿਆ ਗਿਆ ਸੀ ਕਿ ਅਸੀਂ power
 “ ਜਾ ਕਮ ਸੰ ਕਮ judicial power ਨੂੰ decentralise ਕਰ ਰਹੇ ਹਾਂ। ਫੇਰ ਜਦੋਂ
 ਪੰਚਾਇਤਾਂ ਬਣ ਗਈਆਂ ਅਤੇ Chief Minister ਸਾਹਿਬ ਪੰਚਾਂ ਨੂੰ ਹਲਫ਼ ਦੇਣ ਵਾਸਤੇ ਗਏ
 ਤਾਂ ਉਥੇ ਵੀ ਇਹੋ ਆਖਿਆ ਲੇਕਿਨ ਪੰਚਾਂ ਨੇ ਜਿਹੜੀਆਂ ਮੁਸ਼ਕਲਾਤ ਦਾ memorandum
 ਪੇਸ਼ ਕੀਤਾ ਉਸ ਤੇ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਬਸ ਲੈਕਚਰ ਦੇ ਕੇ ਸਮਝ ਲਿਆ ਕਿ
 ਸਭ ਕੁਝ ਠੀਕ ਹੋ ਗਿਆ ਹੈ।

ਕਲ Director ਸਾਹਿਬ ਨੇ ਵੀ ਦਸਿਆ ਸੀ ਕਿ ਪੰਚਾਇਤਾਂ ਕਿਸ ਤਰ੍ਹਾਂ ਚਲਦੀਆਂ ਹਨ । ਮੈਂ ਇਸ ਬਾਰੇ ਵਿਚ ਇਹ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਚੋਣਾਂ ਠੀਕ ਨਹੀਂ ਹੋਈਆਂ । ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਅੰਗਰੇਜ਼ ਦੇ ਵੇਲੇ ਟੋਡੀ ਆਖਿਆ ਜਾਂਦਾ ਸੀ ਅਤੇ ਝੋਲੀਚੁਕ ਨਾਂ ਰਖਿਆ ਜਾਂਦਾ ਸੀ ਦੂਜੇ ਹਕਦਾਰ ਲੋਕਾਂ ਨੂੰ ਇਸ ਬਹਾਨੇ ਨਾ ਆਉਣ ਦਿੱਤਾ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਚਲ੍ਹਾ tax ਨਹੀਂ ਦਿੱਤਾ । ਕਈ ਹਰੀਜਨ ਇਸ ਵਾਸਤੇ ਪੰਚ ਨਾਂ ਬਣ ਸਕੇ ਕਿ ਲਮਬਰਦਾਰਾਂ ਨੇ ਉਨ੍ਹਾਂ ਦੇ ਹਰੀਜਨ ਹੋਣ ਦੀ ਤਸਦੀਕ ਨਾ ਕੀਤੀ ।

ਇਕ ਹੋਰ ਖਰਾਬੀ ਇਹ ਸੀ ਕਿ ਪੰਚਾਇਤ ਅਫ਼ਸਰਾਂ ਨੂੰ ਐਕਟ ਲਾਗੂ ਕਰਨਾ ਨਹੀਂ ਸੀ ਆਉਂਦਾ । ਉਨ੍ਹਾਂ ਨੇ ਇੱਕੋ ਜਿਲੇ ਵਿਚ ਮੁਖਤਲਿਫ਼ ਪਿੰਡਾਂ ਵਿਚ ਮੁਖਤਲਿਫ਼ ruling ਦਿਤੇ ਜਿਨ੍ਹਾਂ ਦੀ ਵਜਹ ਨਾਲ ਬਹੁਤ ਸਾਰੇ ਉਹ ਲੋਗ ਪੰਚਾਇਤਾਂ ਵਿਚ ਨਾ ਆ ਸਕੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਆਉਣਾ ਚਾਹੀਦਾ ਸੀ।

ਦੂਸਰੀ ਚੀਜ਼ ਜਿਸ ਦਾ ਮੈਂ ਜ਼ਿਕਰ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਪੰਚਾਇਤਾਂ ਦੀ functioning ਹੈ । ਪੰਚਾਇਤਾਂ ਬਣਾਈਆਂ ਤਾਂ ਇਸ ਲਈ ਸਨ ਕਿ ਲੋਕਾਂ ਨੂੰ ਪੁਲਿਸ ਤੇ Revenue Officers ਤੋਂ ਛੁਟਕਾਰਾ ਮਿਲੇ । ਪਰ ਹੋਇਆ ਹੈ ਬਿਲਕੁਲ ਉਲਟ । ਪੰਚਾਇਤਾਂ ਪੁਲਸ ਦਾ ਹੱਥ ਠੋਕਾ ਬਣ ਗਈਆਂ ਹਨ । ਜਿਹੜਾ ਸਲੂਕ ਅਗੇ ਚੋਕੀਦਾਰਾਂ ਨਾਲ ਪੁਲਸ ਕਰਦੀ ਸੀ ਹੁਣ ਪੰਚਾਇਤਾਂ ਨਾਲ ਕਰਦੀ ਹੈ । ਪੰਚਾ ਵਿਚਾਰਿਆਂ ਨੂੰ ਖ਼ਰਾਬ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਤੇ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਤਰ੍ਹਾਂ ਤਰ੍ਹਾਂ ਦੇ ਕੰਮ ਲਏ ਜਾਂਦੇ ਹਨ । ਬਹੁਤ ਸਾਰੀਆਂ ਪੰਚਾਇਤਾਂ ਤਾਂ ਇਹ ਕਹਿ ਰਹੀਆਂ ਹਨ ਕਿ ਸਾਡੇ ਅਸਤੀਫੇ ਲੈ ਲੈ ਤੇ ਸਾਨੂੰ ਪੁਲਸ ਤੋਂ ਬਚਾਓ । ਉਹ ਪੁਲਸ ਦੇ ਰਵੱਯੇ ਤੋਂ ਬਹੁਤ ਹੀ ਤੰਗ ਹਨ ।

ਸਪੀਕਰ ਸਾਹਿਬ ! ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਪਟਵਾਰੀਆਂ ਦੀ ਸ਼ਿਕਾਇਤ ਪੰਚਾਇਤਾਂ ਵਿਚ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ ਤੇ ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਠੀਕ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ । ਪਰ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਪਟਵਾਰੀ ਦੇ ਖਿਲਾਫ਼ ਸ਼ਿਕਾਇਤ ਸੁਣੇਗਾ ਕੌਣ । ਕਾਨੂੰਗੋ ਤੇ ਤਹਿਸੀਲਦਾਰ ਹਮੇਸ਼ਾਂ ਪਟਵਾਰੀ ਦੀ ਮੱਦਦ ਕਰਦੇ ਹਨ । ਜਿਹੜਾ ਵੀ ਪੰਚ ਉਸਦੇ ਖਿਲਾਫ਼ ਸ਼ਿਕਾਇਤ ਸੁਣੇਗਾ ਉਸਨੂੰ ਅਫ਼ਸਰ ਗੁਸਤਾਖ ਸਮਝਨਗੇ । ਇਸ ਲਈ ਕੋਈ ਵੀ ਪੰਚ ਕਿਸੇ ਪਟਵਾਰੀ ਨਾਲ ਦੁਸ਼ਮਣੀ ਨਹੀਂ ਪਾਏਗਾ । ਪੰਚਾਇਤਾਂ ਦੀ independence ਦੀ ਹੋਰ ਮਸਾਲ ਲੋ । ਚੋਕੀਦਾਰ ਕਹਿਣ ਨੂੰ ਤਾਂ ਪੰਚਾਇਤਾਂ ਦੇ ਮਾਤਹਿਤ ਹੋਣਗੇ ਪਰ ਉਨ੍ਹਾਂ ਦਾ ਰਖਣਾ ਜਾਂ ਹਟਾਣਾ police ਦੀ ਮਰਜ਼ੀ ਨਾਲ ਹੁੰਦਾ ਹੈ । ਉਹ police ਦਾ ਕਹਿਣਾ ਮਨਦੇ ਹਨ ਤੇ ਪੰਚਾਇਤਾਂ ਦਾ ਨਹੀਂ ਮਨਦੇ । ਪੰਚਾਇਤਾਂ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਕੋਈ ਕੰਮ ਨਹੀਂ ਲੈ ਸਕਦੀਆਂ । ਇਹ ਪੰਚਾਇਤਾਂ ਦੇ ਕੰਮ ਵਿਚ ਇਕ ਬੜੀ ਰੁਕਾਵਟ ਹੈ ।

ਫੇਰ ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਚਾਇਤਾਂ ਦੇ ਸਰਪੰਚ ਨਾਤਜਰਬਾਕਾਰ ਹਨ, ਪੰਚਾਇਤ ਅਫ਼ਸਰ ਨਾਤਜਰਬਾਕਾਰ ਹਨ ਤੇ Secretaries ਨਾਤਜਰਬਾਕਾਰ ਹਨ । ਇਹ ਤਿਨੋਂ ਅਫ਼ਸਰ ਨਾਤਜਰਬਾਕਾਰ ਹਨ ਤੇ ਆਪਣਾ ਆਪਣਾ ਰਾਗ ਗਾਉਂਦੇ ਹਨ । ਕਿਸੇ ਪੰਚਾਇਤ ਵਿਚ ਕੁਝ ਚੰਗੇ ਬੰਦੇ ਹੋਣ ਤੇ ਕੰਮ ਠੀਕ ਚਲ ਰਿਹਾ ਹੋਵੇ ਤਾਂ ਕਿਹਾ ਨਹੀਂ ਜਾ ਸਕਦਾ ਪਰ ਆਮ ਤੌਰ ਤੇ ਪੰਚਾਇਤਾਂ ਦੀ ਹਾਲਤ ਬਹੁਤ ਬੁਰੀ ਹੈ । ਪੰਚਾਇਤ ਅਫ਼ਸਰ ਹੀ ਰਾਜ ਕਰ ਰਹੇ ਹਨ ਅਤੇ ਬੜੇ ਗੈਰਜ਼ਿਮੇਵਾਰਾਨਾ ਤੌਰ ਤੇ ਕੰਮ ਕਰ ਰਹੇ ਹਨ । ਇਹ ਮੇਰਾ ਆਪਣਾ ਤਜਰਬਾ ਹੈ । ਜੇ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਇਹ ਪੁਛਿਆ ਜਾਏ ਕਿ ਅਦਾਲਤੀ ਪੰਚਾਇਤ ਕਿਵੇਂ ਬਣਨੀ ਚਾਹੀਦੀ ਹੈ ਤਾਂ ਉਹ ਜਵਾਬ ਦਿੰਦੇ ਹਨ ਕਿ ਇਹ ਗੱਲ ਦਸਣੀ ਉਨ੍ਹਾਂ ਦੀ duty ਨਹੀਂ । ਮੇਰੇ ਕੋਲ ਇਕ ਪੰਚਾਇਤ ਅਫ਼ਸਰ ਦੀ ਸ਼ਿਕਾਇਤ ਆਈ ਤਾਂ ਮੈਂ ਉਸ ਨਾਲ ਗੱਲ ਕੀਤੀ । ਉਹ ਕਹਿਣ ਲਗਾ ਕਿ “ਹਮ ਕਿਸੀ ਕੀ ਪਰਵਾਹ ਨਹੀਂ ਕਰਤੇ” । ਮੈਂ ਇਹ ਗਲ Director ਸਾਹਿਬ ਨੂੰ ਦਸੀ ਹੈ ।

ਚੀਫ ਪਾਰਲੀਮੈਂਟਰੀ ਸੈਕਰਟਰੀ : ਆਪ ਕੀ ਨ ਕਰਤੇ ਹੋਂਗੇ ਹੁਸਾਰੀ ਤੋ ਕਰਤੇ, ਹੁੰ ।

ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੂਤ : ਕੋਈ ਗਲ ਨਹੀਂ ਤੁਹਾਡੀ ਵੀ ਨਹੀਂ ਕਰਨਗੇ ।

ਸਪੀਕਰ ਸਾਹਿਬ ! ਪੰਚਾਇਤਾਂ ਵਿਚ ਕਿਸੇ ਨੂੰ ਕੋਈ ਪਤਾ ਨਹੀਂ ਕਿ ਕੋਈ ਕੰਮ ਕਿਵੇਂ ਹੋਣਾ ਹੈ । ਪੰਚਾਇਤ ਐਕਟ ਵਿਚ ਤਰਮੀਮ ਹੋ ਗਈ ਹੈ ਪਰ ਪੰਚਾਇਤਾਂ ਵਿਚ ਪੁਰਾਣਾ ਐਕਟ ਹੀ ਚਲ ਰਿਹਾ ਹੈ । ਕਿਸੇ ਕੋਲ ਨਵਾਂ ਐਕਟ ਨਹੀਂ । Rules ਦੀ copy ਪੰਚਾਇਤ ਅਫਸਰਾਂ ਕੋਲ ਹੋਵੇ ਤਾਂ ਹੋਵੇ ਪੰਚਾਇਤਾਂ ਕੋਲ ਨਹੀਂ ਹੁੰਦੀ । ਕਿਸੇ ਪੰਚਾਇਤ ਨੂੰ ਨਹੀਂ ਪਤਾ ਕਿ rules ਹੁੰਦੇ ਹੀ ਕੀ ਹਨ । ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਹ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਪੰਚਾਇਤਾਂ ਕੋਲ ਹੋਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ ।

Secretary ਦੀ ਤਕਰਰੀ ਦੇ ਬਾਰੇ ਵੀ ਮੈਂ ਕੁਝ ਖਿਆਲ ਦਸਣੇ ਹਨ । ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਨੂੰ ਯਾਦ ਹੋਵੇਗਾ ਕਿ House ਦੇ ਵਿਚ Secretary ਦੀ ਤਕਰਰੀ ਦਾ ਸਵਾਲ ਮੁਤਫਿਕਾ ਤੌਰ ਤੇ ਰੱਦ ਕੀਤਾ ਗਿਆ ਸੀ ਤੇ ਸਾਫ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ Secretary ਨਹੀਂ ਰਖੇ ਜਾਣਗੇ । ਹੁਣ ਮਾਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਕਿਸੇ ਦੇ ਕੁਝ ਆਦਮੀ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਨੌਕਰੀਆਂ ਦੇਣੀਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਪੰਚਾਇਤ ਅਫਸਰਾਂ ਵਲੋਂ ਹੁਕਮ ਜਾਰੀ ਹੋ ਰਹੇ ਹਨ ਕਿ ਫਲਾਨੇ ਫਲਾਨੇ ਆਦਮੀ ਨੂੰ Secretary ਬਣਾਇਆ ਗਿਆ ਹੈ । ਜ਼ਿਲਾ ਹੁਸ਼ਿਆਰਪੁਰ ਦਾ ਪੰਚਾਇਤ ਅਫਸਰ ਇਸ ਤਰ੍ਹਾਂ ਹੁਕਮ ਲਿਖਦਾ ਹੈ ।

ਰੋਜ਼ੋਲੀਉਸ਼ਨ ਬਰਾਏ ਤਕਰਰੀ ਸੈਕਰਟਰੀ ਮੰਜ਼ਾ— — — — — ਬਾਣਾ— — — — — ਜ਼ਿਲਾ ਹੁਸ਼ਿਆਰਪੁਰ ।

ਪੰਚਾਇਤੋਂ ਕੇ ਤਹਿਰੀਰੀ ਕਾਮ ਕੇ ਲੀਏ ਸੈਕਰਟਰੀ ਕੀ ਤਾਈਨਾਤੀ ਜ਼ਰੂਰੀ ਹੈ । ਇਸ ਲੀਏ ਪੰਚਾਇਤ ਮੁਬਲਿਗ— — — — — ਸਾਲਾਨਾ ਪਰ ਏਕ ਸੈਕਰਟਰੀ ਤਾਈਨਾਤ ਕਰਨਾ ਮਨਜ਼ੂਰ ਫਰਤੀ ਹੈਦ ਜਿਸਕੀ ਤਕਰਰੀ ਤਬਾਦਲਾ ਛੁੱਟੀ ਵ ਬਰਤਰਫੀ ਵਗੇਰਾ ਕੇ ਤਮਾਮ ਇਖਤਿਆਰਾਤ ਡਿਸਟ੍ਰਿਕਟ ਪੰਚਾਇਤ ਅਫਸਰ ਸਾਹਿਬ ਹੁਸ਼ਿਆਰਪੁਰ ਕੋ ਹੋਂਗੇ ।

ਦਸਤਖਤ ਮੈਂਬਰਾਨ ਪੰਚਾਇਤ ।

ਇਹ ਹੁਕਮ ਵੇਖਣ ਨੂੰ ਪੰਚਾਇਤ ਦਾ ਜਾਪਦਾ ਹੈ ਪਰ ਹੈ ਪੰਚਾਇਤ ਅਫਸਰ ਦਾ । Resolution ਪੰਚਾਇਤ ਅਫਸਰ ਦੇ ਹੁਕਮ ਤੇ ਪਾਸ ਹੋਣਾ ਹੈ । ਜੇ ਕੋਈ ਪੰਚਾਇਤ ਜੁਰਅਤ ਕਰੇਗੀ ਤੇ resolution ਪਾਸ ਨਹੀਂ ਕਰੇਗੀ ਤਾਂ ਉਸਦੇ ਟੁਟਣ ਦਾ ਖਦਸ਼ਾ ਹੋ ਜਾਏਗਾ । ਇਸ ਤਰੀਕੇ ਨਾਲ ਜਮਹੂਰੀਅਤ ਲਿਆਈ ਜਾ ਰਹੀ ਹੈ । Bureaucracy ਨੂੰ ਜੋਰ ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ । ਫੇਰ ਸਪੀਕਰ ਸਾਹਿਬ resolution ਦੀ ਨਕਲ ਇਨ੍ਹਾਂ ਲਫੜਾਂ ਨਾਲ ਪੰਚਾਇਤ ਅਫਸਰ ਵਲ ਜਾਣੀ ਹੈ ।

ਨਕਲ ਰੋਜ਼ੋਲੀਉਸ਼ਨ ਡਿਸਟ੍ਰਿਕਟ ਪੰਚਾਇਤ ਅਫਸਰ ਸਾਹਿਬ ਦੇ ਪਾਸ ਭੇਜ ਕਰ ਪ੍ਰਾਰਥਨਾ ਕੀ ਜਾਵੇ ਕਿ ਸੈਕਰਟਰੀ ਕੀ ਤਾਈਨਾਤੀ ਕਰਕੇ ਮਸ਼ਕੂਰ ਫਰਮਾਵੇ ।

ਸਰਪੰਚ ਪੰਚਾਇਤ ।

ਮੁਹਰ ।

ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ ਕਿ ਜਦ ਸੈਕ੍ਰਟਰੀ ਦਾ ਖਰਚ ਪੰਚਾਇਤ ਨੇ ਦੇਣਾ ਹੈ ਅਤੇ ਕੰਮ ਉਸ ਨੇ ਪੰਚਾਇਤ ਦਾ ਕਰਨਾ ਹੈ ਤਾਂ ਪੰਚਾਇਤ ਅਫਸਰ ਉਸਨੂੰ ਕਿਉਂ ਨੌਕਰ ਰਖੇ। ਜੇ ਸਚ ਮੁਚ ਕਿਸੇ ਪੰਚਾਇਤ ਨੂੰ Secretary ਦੀ ਲੋੜ ਹੋਵੇ ਤਾਂ ਉਹ ਆਪ ਰਖ ਲਏ। ਉਨ੍ਹਾਂ ਨੇ 60 ਰੁਪਿਆ ਮਾਹਵਾਰ ਤਨਖਾਹ ਦੇਣੀ ਹੈ ਪੰਚਾਇਤ ਅਫਸਰ ਨੇ ਨਹੀਂ ਦੇਣੀ। ਲੇਕਿਨ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੁੱਗਾ ਵਡਾ ਇਹਤਰਾਸ਼ ਇਹ ਹੈ ਕਿ ਜਦ ਇਸ ਸਵਾਲ ਨੂੰ ਸਾਰਾ House ਰੱਦ ਕਰ ਚੁਕਾ ਹੈ ਤਾਂ ਹੁਣ ਬਹੈਰ House ਦੀ ਰਾਏ ਦੇ ਇਸ ਦੀ ਮਨਜ਼ੂਰੀ ਕਿਉਂ ਦੇ ਦਿਤੀ ਗਈ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ Secretaries ਦਾ ਕੋਈ ਫ਼ਾਇਦਾ ਨਹੀਂ। ਇਨ੍ਹਾਂ ਨੂੰ ਪੰਚਾਇਤਾ ਉਤੇ ਠੋਸਿਆ ਜਾ ਰਿਹਾ ਹੈ ਤੇ ਖਾਹ ਮਖਾਹ ਖਰਚ ਵਧਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। Secretary ਦੇ ਮੁਕੱਰਰ ਹੋ ਜਾਣ ਨਾਲ ਪੰਚਾਇਤ ਦੀ meeting ਉਦੋਂ ਤਕ ਨਹੀਂ ਹੋ ਸਕੇਗੀ ਜਦ ਤਕ Secretary ਨਾ ਆਵੇ। ਉਹ ਪੰਚਾਇਤ ਵਿਚ dominate ਕਰੇਗਾ ਕਿਉਂ ਜੋ ਉਹ ਪੰਚਾਇਤ ਅਫਸਰ ਦਾ ਆਦਮੀ ਹੋਵੇਗਾ। ਸਾਰੀ ਉਸ ਦੀ ਮਰਜ਼ੀ ਕੀਤੀ ਜਾਵੇਗੀ ਤੇ ਪੰਚਾਇਤ independently ਕੁਝ ਨਾ ਕਰ ਸਕੇਗੀ। ਪੰਚਾਇਤ bureaucracy ਦੇ under ਹੋ ਜਾਏਗੀ। ਇਸ ਨੂੰ ਜਨਤਾ ਦਾ ਰਾਜ ਜਾਂ ਲੋਕ ਰਾਜ ਨਹੀਂ ਕਹਿੰਦੇ।

ਮੇਰੀ ਅਗਲੀ ਗਲ ਪੰਚਾਇਤ ਦੇ ਮੈਂਬਰਾਂ ਦੀ suspension ਦੇ ਬਾਰੇ ਹੈ। ਇਹ suspensions ਪੁਲਿਸ ਦੀ report ਤੇ ਹੋਇਆ ਕਰਨਗੀਆਂ। ਕਾਰਵਾਹੀ ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ਼ ਕੀਤੀ ਜਾਵੇਗੀ ਜਿਹੜੇ 10 ਨੰਬਰ ਵਾਲੇ ਜਾਂ ਬਸਤੇ ਵਾਲੇ ਮੈਂਬਰ ਹੋਣਗੇ। ਹੁਣ ਅਸਾਂ ਸ਼ਾਇਦ ਸਾਰੇ ਬਸਤੇ ਵਾਲੇ ਹਾਂ। ਹੋ ਸਕਦਾ ਹੈ Chief Minister ਸਾਹਿਬ ਵੀ ਬਸਤੇ ਵਾਲੇ ਹੋਣ।

ਸ਼੍ਰੀ ਸੂਲ ਚੰਦ ਜੈਨ : ਆਪ ਬਸਤੇ ਵਾਲੇ ਹੋਯੋ। ਹਮਾਰਾ ਨਾਮ ਤੀ ਕਟ ਗਯਾ ਹੈ।

ਸਰਦਾਰ ਚੇਨਣ ਸਿੰਘ ਧੂਤ : ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਪੁਲਿਸ ਦਾ ਸਲੂਕ ਕਈਆਂ ਪੰਚਾਂ ਤੇ ਸਰਪੰਚਾਂ ਨਾਲ ਚੰਗਾ ਨ ਹੋਵੇ ਤੇ ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ਼ ਸ਼ਿਕਾਇਤਾਂ ਕਰ ਦਿਤੀਆਂ ਜਾਣ।

Nomination ਦੇ ਬਾਰੇ ਵੀ ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਹ ਚੀਜ਼ Act ਵਿਚ provide ਕੀਤੀ ਗਈ ਹੈ। ਪਰ Act ਕੋਈ ਖ਼ੁਦਾਈ ਚੀਜ਼ ਨਹੀਂ। ਇਹ ਬਦਲਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਲੋਕਾਂ ਨੂੰ ਹਕ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਜਿਨ੍ਹਾਂ ਆਦਮੀਆਂ ਨੂੰ ਚੰਗਾ ਸਮਝਨ ਉਨ੍ਹਾਂ ਨੂੰ ਅਪਣੇ ਪੰਚ ਬਣਾਓਣ। ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਪੰਚ ਬਣਾਉਣਾ ਠੀਕ ਨਹੀਂ ਜਿਹੜੇ ਸਿਰਫ਼ ਪੰਚਾਇਤ ਅਫਸਰ ਦੀਆਂ good books ਵਿਚ ਹੋਣ। ਇਸ ਦਾ ਮਤਲਬ ਤਾਂ ਇਹ ਹੋਵੇਗਾ ਕਿ ਪੰਚਾਇਤ ਅਫਸਰ ਦਾ ਰਾਜ ਹੋ ਗਿਆ ਹੈ।

ਸਪੀਕਰ ਸਾਹਿਬ ! ਮੇਰੀ ਆਖਰੀ ਅਰਜ਼ finances ਦੇ ਬਾਰੇ ਹੈ। ਇਸ ਸੰਬੰਧ ਵਿਚ ਕਈ ਅਲਫ਼ ਲੇਲਾ ਦੀਆਂ ਕਹਾਣੀਆਂ ਸੁਣਾਈਆਂ ਗਈਆਂ ਹਨ। ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਇਸ ਕੰਮ ਲਈ ਇਕ ਲਖ ਦਰਖਤ ਲਗਾਏ ਜਾਣਗੇ। Director ਸਾਹਿਬ ਪਿੰਡਾਂ ਦੇ ਰਹਿਣ ਵਾਲੇ ਹਨ ਤੇ ਜਾਣਦੇ ਹਨ ਕਿ ਕਿੰਨੀ ਦੇਰ ਵਿਚ ਇਕ ਦਰਖਤ ਲਗਦਾ ਹੈ। ਹੋਰ ਵੀ ਇਹੋ ਜਹੀਆਂ ਕਈ ਗਲਾਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਪਰ ਜਲੰਧਰ ਵਿਚ Development Commissioner ਨੇ ਫੈਸਲਾ ਕੀਤਾ ਸੀ ਕਿ land revenue ਦਾ ਘਟ ਤੋਂ ਘਟ 25 ਫ਼ੀਸਦੀ ਦਿਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

[ਸਰਦਾਰ ਚੰਨਣ ਸਿੰਘ ਧੁੜ]

ਜਦੋਂ ਪੰਚਾਇਤਾਂ ਦੀ working ਦੇ ਸੰਬੰਧ ਵਿਚ meeting ਜਲੰਧਰ ਵਿਚ ਹੋਈ ਤਾਂ ਉਸ ਵਿਚ ਵਿਕਾਸ ਮੰਤਰੀ ਵੀ ਸ਼ਾਮਲ ਸਨ ਤੇ ਕਮਿਸ਼ਨਰ ਵੀ ਸ਼ਾਮਲ ਸੀ। ਉਨ੍ਹਾਂ ਨੇ ਦੱਸਿਆ ਕਿ ਪੰਚਾਇਤਾਂ ਵਾਸਤੇ ਜਿਹੜਾ 7 ਲਖ ਤੋਂ ਉਪਰ ਦਾ ਬਜਟ ਹੈ ਉਸ ਵਿਚ 5 ਲਖ ਰੁਪਿਆ Establishment ਤੇ ਖਰਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ 10 ਫ਼ੀਸਦੀ ਦੇ ਮੁਤਾਬਕ 16 ਲਖ ਦੇ ਕਰੀਬ ਰੁਪਿਆ ਬਣਦਾ ਹੈ ਜਿਹੜਾ ਪੰਚਾਇਤਾਂ ਨੂੰ ਦਿਤਾ ਜਾਵੇਗਾ। ਸੂਬੇ ਵਿਚ ਪੰਚਾਇਤਾਂ ਦੀ ਗਿਣਤੀ 1,500 ਜਾਂ 2,000 ਦੇ ਲਗ ਭਗ ਹੋਵੇਗੀ। ਸੈਕਟਰੀ ਦੀ ਤਨਖਾਹ ਦਾ ਭਾਰ ਵੀ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਪਵੇਗਾ। ਸਕੂਲ ਵੀ ਖੋਲ੍ਹਨੇ ਹਨ ਤੇ ਇਸ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਘਟ ਤੋਂ ਘਟ ਮਾਲੀਆ ਦੀ ਆਮਦਨੀ ਦਾ 25 ਫ਼ੀਸਦੀ ਰੁਪਿਆ ਪੰਚਾਇਤਾਂ ਦੇ ਹਵਾਲੇ ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਕਮਿਸ਼ਨ ਨੇ recommend ਕੀਤਾ ਹੈ। ਸਕੂਲ ਟੈਕਸ ਲੋਕਾਂ ਤੇ ਲਾਇਆ ਜਾਵੇਗਾ ਜਿਹਦੀ ਮਜ਼ੂਰੀ ਪੰਚਾਇਤਾਂ ਦੇਣਗੀਆਂ ਤੇ ਡਿਸਟ੍ਰਿਕਟ ਬੋਰਡ ਵਸੂਲ ਕਰਨਗੇ। ਇਸ ਤਰ੍ਹਾਂ ਹੀ ਚੁਲ੍ਹਾ ਟੈਕਸ ਦੀ ਮਜ਼ੂਰੀ ਵੀ ਪੰਚਾਇਤਾਂ ਦੇਣ ਗੀਆਂ। ਇਸ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਲੋਕਾਂ ਨਾਲ ਦੁਸ਼ਮਣੀ ਪਾਣਗੀਆਂ ਪੰਚਾਇਤਾਂ ਤੇ ਪੈਸਾ ਡਿਸਟ੍ਰਿਕਟ ਬੋਰਡ ਵਸੂਲ ਕਰੇਗਾ।

उपाध्यक्ष महोदय : जिन मैम्बर साहिबान ने बोलना है उन की लिस्ट मेरे पास है। मैं माननीय मैम्बर को बता दूँ कि किसी मैम्बर को बोलने के लिये वक्त नहीं दिया जायेगा जब तक वह अपनी जगह पर खड़ा न होगा।

श्री कसतूरी लाल गोयल (असांध) : श्रीमान् स्पीकर साहिब ! मैं आप की दरिया दिली का मशकूर हूँ कि आप ने आज मुझे बोलने के लिये वक्त दिया है। आज हम ने पंचायत राज कायम किया है और बहुत अर्थों से मुकम्मल आजादी हासिल करने से पहिले भी अंग्रेज़ के ज़माने में हमारी यह मांग थी जो कि हम आज कांग्रेस पंचायत राज के सिलसिले में करना चाहते हैं। और सच तो यह है कि इन पंचायतों के बनने से देहातों को बहुत ही फायदा हुआ है क्योंकि उन्हें मुकद्दमों के सिलसिले में तहसील या ज़िला के Headquarters पर जाना पड़ता था और अब वह इस ज़हमत से बच गये हैं और मुकद्दमों में जो काफी रुपया खर्च होता था उस से भी बच गये हैं। अलबत्ता एक बात जरूर है कि जहाँ गरीब जनता को फायदा पहुंचा है वहाँ बकलीलों को बहुत नुकसान हुआ है।

आज कल जहाँ भी पंचायतें हैं काफी अच्छा काम कर रही हैं। इन में एक नुकस समझत हूँ वह यह है कि जो पंच हैं वह अनपढ़ हैं और अनपढ़ होने की वजह से काफी गलतियाँ करते हैं। बाज़ औज़ात पंचायतें ऐसी भी हैं जिन में एक मैम्बर भी पढ़ा हुआ नहीं। हमारे अलाके में कछाना गांव में एक पंच भी लिखा पढ़ा नहीं, वह दस्ताखत करना भी नहीं जानते। एक ज़िमींदार ने हरिजन को मारा पीटा और काफी गालियाँ दीं। हरिजन ने थाने में रिपोर्ट की लेकिन आज तक उस के खिलाफ कोई action नहीं लिया गया। इसी तरह से हरिजन पंचों के साथ भी ठीक तरह से सलूक नहीं किया जा रहा। गवर्नमेंट को पंचायतों को हिदायतें जारी करनी चाहियें कि हरिजन पंचों को बराबर में बैठने का हक दें। इस वक्त हरिजन मैम्बर को दूसरे पंचों के साथ बराबर बैठने नहीं दिया जा रहा और उन से एकसाँ सलूक नहीं होता

जब वह किसी पर जिरह करते हैं या बयान लेते हैं तो उन्हें कहा जाता है कि चुप रहो तुम नहीं बोल सकते। ऐसी बातें नहीं होनी चाहियें। जो पंचायतें बनी हैं उन में अक्सर ऐसे लोग आ गये हैं जो गरीबों, मुजारों, मजदूरों और हरिजनों को तंग करते हैं। कोई हरिजन शामलात में बकरियां या भेड़ें नहीं चरा सकता। गवर्नमेंट को इस बारे में हिदायतें जारी करनी चाहियें क्योंकि अक्सर ऐसी powers का गरीबों के खिलाफ नाजायज़ फायदा उठा रहे हैं।

पंचों के मुतल्लिक कपिला साहिब ने बताया था कि यह जरूरी है कि हर जगह इन्हें training दी जाये। बाज़ जगह ऐसी मिसालें थीं कि सरपंच समझते थे कि उन्हें बहुत इख्तियारात मिल गये हैं और वह जो चाहें कर सकते हैं। इस सिलसिले में मुझे एक मिसाल याद आई है। किसी जगह गीदड़ को एक परवाना मिल गया और वह साथियों से कहने लगा कि वह गांव का चौधरी हो गया है। इस तरह से वह सब को डराता रहा और उन से नाजायज़ काम लेता रहा। एक दिन वह गांव में और गीदड़ों को साथ ले कर चला गया और उस के साथी कहने लगे कि चौधरी हमारे साथ है इस लिये उन्हें किसी का डर नहीं। रास्ते में उन्हें कुत्ते मिले और देख कर भौंकना शुरू कर दिया और उन का पीछा किया। गीदड़ों ने अपने लीडर को कहा कि परवाना दिखाईए तो उसने जवाब दिया कि परवाना किसे दिखाऊं यह तो सब अनपढ़ हैं। जब कोई लिखा पढ़ा आदमी पकड़ा जाता है और लोग पंचों से पूछते हैं कि अब आप इख्तियारात का कैसे इस्तेमाल कर रहे हैं तो वह जवाब देते हैं कि पकड़ने वाले ने गलती की होगी। इस तरह से पंचायतों में गलतियां होती हैं। मेरे माननीय मित्र प्रोफ़ेसर मोता सिंह ने कहा है कि पंचों को कान पकड़वाए जाते हैं, कई जगह सरपंच ऐसे आ गये हैं जो चोरी करते हैं। रत्तल गांव में गांव का एक पंच दस नंबर का बदमाश है और चोरी भी करता है। कई गांव ऐसे हैं जहां पंच शराबनोशी भी करते हैं और शराब पीकर पंचायत में बैठते हैं। तालीम न होने की वजह से ऐसी खराबियां पैदा हो रही हैं। पंचायतें कायम करने से जितनी तरक्की देहात में हो सकती है और किसी तरह नहीं हो सकती। इस लिये यह जरूरी है कि पंचों को अच्छी तरह से training दी जाये ताकि वह अपना काम अच्छी तरह से सरअंजाम दे सकें।

उपाध्यक्ष महोदय : आज की proceedings के बारे में मैं यह अर्ज कर दूँ कि पांच बजे guillotine apply की जानी है। उस से पहले 4:30 पर चीफ़ मिनिस्टर साहिब ने तकरीर करनी है। वैसे तो वह सवा चार बजे तकरीर करना चाहते थे, लेकिन अब वह साढ़े चार बजे करेंगे। जो भी मंबर साहिबान तकरीर करना चाहते हैं उन से प्रार्थना है कि वह थोड़ा समय लें ताकि सब को बोलने का मौका मिल सके।

श्री रिजक राम (राए) : साहिबे सदर ! इस पंचायत ऐक्ट के तहत पिछले साल जो पंचायत राज देहात में कायम करने की कोशिश की गई थी यह एक बहुत बड़ा तजरुबा है। इसे कामयाब बनाने के लिये सरकार के अफ़सरों पर एक भारी जिम्मेदारी है। क्योंकि आपने फरमाया है कि वक्त बहुत थोड़ा है इस लिये मैं दो तीन जरूरी बातों की तरफ़ सरकार का ध्यान दिलाना चाहता हूँ। इस समय जो अफ़सर पंचायतों में काम कर रहे हैं उन की एक खास

[श्री रिजक राम]

जहनियत है। वह सरपंचों और पंचों से मुलाजमों जैसा बरताव करते हैं। इसी तरह से co-operative societies के महिकमे में होता था। वहां जो अफसर लगे हुए थे वह इस गर्ज से लगाए गए थे कि वह co-operative societies की मदद करें, उन की रहनुमाई करें और उन्हें ऐक्ट के सम्बन्ध में सब बातें समझाएं। लेकिन हुआ यह कि उन्होंने अफसरों के तौर पर अपने इख्तियारात इस्तेमाल किये। जिस आदमी के खिलाफ कुर्की का resolution पास होता था उसी का अंगूठा उस पर लगाया जाता था। इस समय T.P.O. और Assistant Director इसी जहनियत से काम कर रहे हैं।

जिस समय यह ऐक्ट पास हुआ था तो Select Committee में और इस हाऊस में भी हमने कहा था कि पंचायतों के सैक्रेटरी appoint करने के इख्तियार पंचायतों को दिये जायें क्योंकि उनकी तनखाह पंचायतों के funds से दी जानी है। हमारे लीडर साहिब श्री सच्चर ने इस बात को मनजूर करते हुए इस को ऐक्ट की दफा 21 में incorporate कर दिया। लेकिन जहां तक इस पर अमल करने का सवाल है जैसा मुझ से पहले एक Opposition के और एक दूसरे साथी ने कहा है, मैं उनकी ताईद करता हूं। मेरा अपना तजरुबा है कि किसी भी पंचायत ने अपनी मर्जी से सैक्रेटरी मुकरर नहीं किया। पहले पंचायत अफसरों ने कुछ नामों की list बना कर पंचायतों को भेज दी। फिर उन को कहा कि उन में से एक को सैक्रेटरी मुकरर कर लो और फिर उनसे सैक्रेटरी की appointment का resolution पास करवा लिया। मेरे इलाके के कुछ देहात में कुछ J.V. और S.V. teachers पंच हैं जो खुद सैक्रेटरी का काम करना चाहते हैं। लेकिन पंचायत अफसर ने उन पर जोर दिया और अपने आदमी रखवा दिये। अगर अफसर इस तरह से पंचायतों पर अपने आदमी रखवाने के लिये दबाव डालते हैं तो इस से वह अपनी सब इज्जत और कदर खो बैठेंगे। इस चीज की एक बड़ी background है। जब 1939 में पहला पंचायत ऐक्ट बना तो जो आदमी लगाए गए थे वह एक पार्टी के थे जो village guides मुकरर किये गये वह उस पार्टी के थे और वह communalism की बिना पर अपने आदमी accommodate करने के लिये रखे गये थे। अब भी इसी लिये पंचायत अफसरों ने अपने आदमियों को accommodate करने के लिये पंचायतों को अंधेरे में रखा। तनखाह तो सैक्रेटरी की पंचायत देती है मगर उस को appoint अफसरों ने किया है। मैं चाहता हूं कि डायरेक्टर साहिब और चीफ मिनिस्टर साहिब इस बात की तरफ ध्यान दें।

दूसरी बात मैं यह कहना चाहता हूं कि villages जो voluntary efforts से कुछ रकम इकट्ठी करते हैं तो सरकार भी उन्हें ग्रांट देती है। वह 75 या 100 फ्रीसदी होती है। इस साल सरकार पंचायतों को 20 लाख रुपये education के लिये और 8 लाख रुपये sanitary arrangements के लिये ग्रांट दे रही है। सोला लाख रुपये वह दिये जा रहे हैं जो 10 फ्रीसदी के हिसाब से land revenue

ਸੇ ਦਿਏ ਜਾਨੇ ਹੇ । ਜਹਾਂ ਤਕ ਸਰਕਾਰ ਕਾ ਮਨਸਾ ਹੈ ਵਹ laudable ਹੈ । ਮਗਰ ਮੇਂ ਨੇ ਦੇਖਾ ਹੈ ਕਿ ਗਾਂਥ ਮੇਂ ਕੋਈ ਚੂਲ੍ਹਾ ਟੈਕਸ ਡਕਟਰਾ ਨਹੀਂ ਕਿਆ ਗਯਾ । ਮਗਰ T. P. O. ਕੋ ਦਿਖਾਨੇ ਕੇ ਲਿਯੇ ਫਰਜ਼ੀ ਰਸੀਦੇਂ ਬਨਾਏਂ. ਗਏਂ ਐਂਰ ਫਰਜ਼ੀ ਖਰਚੇਂ ਮੀ ਦਿਖਾ ਦਿਯੇ ਗਯੇ । ਮੁਸ਼ੇ ਪਤਾ ਹੈ ਕਿ ਏਕ ਪੰਚਾਯਤ ਨੇ ਧਹ ਦਿਖਾਯਾ ਕਿ ਤਨ੍ਹੇਂਨੇ ਕਿਸੀ ਕਾਮ ਕੇ ਲਿਯੇ ਕਿਸੀ ਠੇਕੇਦਾਰ ਕੋ ਠੇਕਾ ਦਿਯਾ ਥਾ । ਜਬ ਤਸ ਆਦਮੀ ਸੇ ਪੂਝਾ ਗਯਾ ਤੋ ਤਸ ਨੇ ਕਹਾ ਕਿ ਮੁਸ਼ੇ ਕੋਏ ਠੇਕਾ ਨਹੀਂ ਮਿਲਾ । ਡਸ ਟਰਹ ਸੇ ਸਰਪੰਚ ਫਰਜ਼ੀ ਰਸੀਦੇਂ ਦਿਖਾ ਦੇਂਦੇਂ ਹੈਂ, ਤਨ੍ਹੇਂ ਕੋਏ ਪੂਝਨੇ ਵਾਲਾ ਨਹੀਂ । T. P. O. ਕੇ ਪਾਸ ਮਾਮਲਾ enquiry ਕੇ ਲਿਯੇ ਜਾਤਾ ਹੈ ਜੋ ਖੁਦ ਸਾਰੀ ਕਾਰਗੁਜ਼ਾਰੀ ਕਰਵਾਤਾ ਹੈ । ਫਿਰ ਵਹ ਤਨ ਕੇ ਖਿਲਾਫ ਕੈਸੇ ਰਿਪੋਰਟ ਦੇ ਸਕਤਾ ਹੈ । ਡਸ ਸਿਲਸਿਲੇ ਮੇਂ ਸਰਕਾਰ ਕੋ ਮੁਨਾਸਿਬ ਤਹਕੀਕਾਤ ਕਰਵਾਨੀ ਚਾਹਿਯੇ । ਜਹਾਂ ਤਕ ਸਰਕਾਰ ਕੀ ਖਰਾਟ ਕਾ ਸਵਾਲ ਹੈ ਵਹਾਂ ਚੂਲ੍ਹਾ ਟੈਕਸ ਐਂਰ ਹਾਕਸ ਟੈਕਸ ਪਰ ਸਰਕਾਰ ਕੀ ਕੜੀ ਨਿਗਰਾਨੀ ਕੀ ਯਕੂਰਤ ਹੈ ਕਯੋਂਕਿ ਡਨ ਮਾਮਲੇ ਮੇਂ ਵਹੁਤ ਸੇ ਆਫਸਰ ਫਰਜ਼ੀ ਕਾਰਯੋਂਵਾਹਿਯਾਂ ਕਰਦੇਂ ਹੈਂ ।

ਸ਼੍ਰੀ ਵਧਾਵਾ ਰਾਮ (ਫਾਕਲਕ): ਪ੍ਰਧਾਨ ਜੀ ! ਦੱਸਿਆ ਇਹ ਜਾਂਦਾ ਹੈ ਕਿ ਪੰਚਾਇਤ ਰਾਜ ਕਾਇਮ ਹੋ ਗਿਆ ਹੈ । ਪਰ ਜੇ ਅਸੀਂ ਪਿੰਡਾਂ ਵਿਚ ਜਾ ਕੇ ਵੇਖੀਏ ਤਾਂ ਪਤਾ ਲੱਗਦਾ ਹੈ ਕਿ ਅਸਲ ਗਲ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ਕੋਈ ਆਦਮੀ ਹਰਦਿਲ ਅਥੀਸ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਮਾਰ ਕੁਟ ਦਾ ਨਿਸ਼ਾਨਾ ਬਣਾਇਆ ਜਾ ਰਿਹਾ ਹੈ । ਮੇਰੇ ਜਿਲੇ ਵਿਚ ਅਤੇ ਖਾਸ ਤੌਰ ਤੇ ਫਾਕਲਕਾ ਤਹਿਸੀਲ ਵਿਚ ਇਹ ਗਲ ਕਿਸੇ ਤੋਂ ਗੁੱਬੀ ਨਹੀਂ । ਪੁਲਿਸ ਵਾਲੇ ਹੁਣ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪਹਿਲਾਂ ਸਾਨੂੰ ਸਾਰਾ ਪਿੰਡ ਕੁਟਨਾ ਪੈਂਦਾ ਸੀ ਹੁਣ ਤਿੰਨਾਂ ਚੋ ਬੰਦਿਆਂ ਦੇ ਹੱਡ ਗੋਡੇ ਭੰਨਿਆ ਕਰਾਂਗੇ । ਇਸ ਲਈ ਬਾਬ ਪੰਚ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਹੱਡ ਨਾ ਭਨਾਉ, ਸਾਡੇ ਅਸਤੀਫਾ ਲੈ ਲਵੋ । ਪੰਚਾਇਤ ਰਾਜ ਤਾਂ ਹੁੰਦਾ ਜੇ ਇਲਾਕੇ ਦੇ ਸਾਰੇ ਅਫਸਰ, ਥਾਨੇ ਦੇ ਅਫਸਰ ਪੰਚਾਇਤ ਦੇ ਮਾਤਹਿਤ ਕਰ ਦਿੱਤੇ ਜਾਂਦੇ । ਬੇਸ਼ਕ ਮਹਿਕਮਾਨਾ ਕਾਰਵਾਈ ਚਲਦੀ ਰਹਿੰਦੀ ਪਰ ਵੇਸਲੇ ਪੰਚਾਇਤਾਂ ਕਰਦੀਆਂ । ਜੇ ਇਹ ਹੁੰਦਾ ਤਾਂ ਇਹ ਜੋ ਪੁਲਿਸ ਉਨ੍ਹਾਂ ਦੇ ਹਰ ਰੋਜ਼ ਹੱਡ ਭੰਨਦੀ ਹੈ ਇਹ ਬਚ ਜਾਂਦੇ । ਹੁਣ ਕੀ ਹੁੰਦਾ ਹੈ? ਜਦੋਂ ਕਿਸੇ ਪੰਚ ਨੂੰ ਪੁਲਿਸ ਵਾਲੇ ਵੇਖਦੇ ਹਨ ਉਸ ਨੂੰ ਉਹ ਕਹਿੰਦੇ ਹਨ, ਪੈ ਜਾ ਲੰਮਾ, ਇਹ ਪੰਚ ਬਨ ਕੇ ਫਿਟ ਗਿਆ ਹੈ, ਹੁਣ ਇਹ ਆਪਣੇ ਆਪ ਨੂੰ ਖੁਦਾ ਸਮਝਦਾ ਹੈ । ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਪੰਚਾਂ ਨੂੰ ਕੁੱਟਿਆ ਜਾਂਦਾ ਹੈ ।

ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਉਥੇ ਹੋਈਆਂ ਹਨ । ਸਾਡੇ ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਦੋਂ ਉਥੇ ਗਏ ਤਾਂ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਪੰਚਾਂ ਨੂੰ ਕਹਣ ਲਗੇ ਕਿ ਹਲਫ਼ਨਾਮੇ ਤੇ ਅੰਗੂਠੇ ਲਗਾਓ । ਮੁਕਤਸਰ ਤੇ ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ 40, 50 ਆਦਮੀ ਇਕੱਠੇ ਹੋਏ ਸਨ । ਇਨ੍ਹਾਂ ਨੇ ਓਨ੍ਹਾਂ ਨੂੰ ਤਾਂ ਬੋਲੁਣ. ਹੀ ਨਹੀਂ ਦਿਤਾ, ਆਪਣਾ ਖਾਸਣ ਹੀ ਕਰਦੇ ਰਹੇ ਅਤੇ ਨਾਲ ਹੀ ਉਨ੍ਹਾਂ ਨੂੰ ਤਰ੍ਹਾਂ-੨ ਦੀਆਂ ਧਮਕੀਆਂ ਵੀ ਦਿੰਦੇ ਰਹੇ । ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਨੇ ਅਪਣੀ ਧੜੇਬੰਦੀ ਦਾ ਸਬੂਤ ਦਿਤਾ ਜਿਹੜੀ ਉਨ੍ਹਾਂ ਦੇ ਇਮਾਂਗ ਵਿਚ ਸਮਾਈ ਹੋਈ ਸੀ । ਫਿਰ ਪ੍ਰਧਾਨ ਜੀ । C. I. D. ਪੁਲਿਸ ਪੰਚਾਇਤਾਂ ਦੇ ਮੈਂਬਰੇਟਰੀਆਂ ਨੂੰ ਪੁਛਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਪੰਚਾਇਤ ਵਿਚ ਹਿੰਦੂ Communist ਹਨ । ਕੀ ਸਰਕਾਰ ਨੇ ਕਮਯੂਨਿਸਟਾਂ ਦਾ ਅਚਾਰ ਪਾਣਾ ਹੈ?

ਇਨ੍ਹਾਂ ਪੰਚਾਇਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਇਹ ਕਹਿਣਾ ਕਿ ਅਸੀਂ ਪੰਚਾਇਤ ਰਾਜ ਕਾਇਮ ਖਰ ਦਿਤਾ ਹੈ ਲੋਕਾਂ ਨਾਲ ਮਖੌਲ ਕਰਨ ਦੇ ਬਰਾਬਰ ਹੈ । ਸਾਡੇ ਪਿੰਡ ਦੀ ਪੰਚਾਇਤ ਦਾ ਇਹ ਗਲ ਹੈ ਕਿ ਉਸ ਕੋਲ Secretary ਦੀ ਤਨਖਾਹ ਦੇਣ ਲਈ ਵੀ ਪੈਸਾ ਨਹੀਂ । ਸਭ ਪੰਚਾਇਤਾਂ ਦੀ ਇਹੋ ਹਾਲਤ ਹੈ । ਮੈਂਬਰੇਟਰੀ ਧੁਰੇਂ ਬਣਿਆ ਹੋਇਆ ਹੈ, ਜੋ ਚਾਹੁੰਦਾ ਹੈ ਪੰਚਾਇਤਾਂ ਕੋਲੋਂ ਕਰਵਾ ਲੈਂਦਾ ਹੈ ।

[ਸ੍ਰੀ ਵਪਾਵਾ ਰਾਮ]

ਫਿਰ, ਪ੍ਰਧਾਨ ਜੀ ! ਜਦ ਡੰਡਾ ਹੁਣ ਵੀ ਪੁਲਿਸ ਦਾ ਚਲਦਾ ਹੈ, ਤਾਂ ਇਹ ਪੰਚਾਇਤੀ ਰਾਜ ਕੀ ਹੋਇਆ। ਪੰਚਾਇਤੀ ਰਾਜ ਅਤੇ ਪੁਲਿਸ ਰਾਜ ਇਕਠੇ ਨਹੀਂ ਚਲ ਸਕਦੇ। ਜੇ ਸਰਕਾਰ ਸਚ ਮੁਚ ਪੰਚਾਇਤੀ ਰਾਜ ਕਾਇਮ ਕਰਨਾ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਥਾਣਿਆਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਮਾਤਹਿਤ ਕੀਤਾ ਜਾਏ ਤੇ ਹੋਰ ਵਧੇਰੇ ਇਖਤਿਆਰਤ ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਤੇ ਜਾਣ।

ਰੱਤਾ ਖੋੜਾ ਪਿੰਡ ਵਿਚ ਪੰਚਾਇਤਾਂ ਦੀਆਂ ਚੋਣਾਂ ਵੇਲੇ ਬੜੀਆਂ ਬੇਕਾਇਦਗੀਆਂ ਤੇ ਹੋਰ-ਫੇਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਸਨ। ਪਹਿਲਾਂ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਸਭ ਕਾਗਜ਼ਾਤ ਠੀਕ ਹਨ। ਫਿਰ ਜਦੋਂ ਜਾਗੀਰਦਾਰਾਂ ਨੇ nomination papers file ਕੀਤੇ, ਤਾਂ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਉਮੀਦਵਾਰਾਂ ਦੇ case ਵਿਚ ਏਤਰਾਜ਼ ਕੀਤਾ ਗਿਆ ਕਿ ਉਨ੍ਹਾਂ ਦੁਲ੍ਹਾ ਟੈਕਸ ਨਹੀਂ ਦਿਤਾ ਹੋਇਆ ਤੇ ਉਨ੍ਹਾਂ ਦੇ ਕਾਗਜ਼ ਰੱਦ ਕਰ ਦਿਤੇ ਗਏ। ਜਾਗੀਰਦਾਰਾਂ ਨੇ ਵੀ ਇਹ ਟੈਕਸ ਨਹੀਂ ਸੀ ਦਿਤਾ ਹੋਇਆ ਪਰ ਉਨ੍ਹਾਂ ਸਭ ਦੇ ਕਾਗਜ਼ਾਤ ਮਨਜ਼ੂਰ ਕਰ ਲਏ ਗਏ। ਜਿਨ੍ਹਾਂ ਦੇ ਕਾਗਜ਼ ਰੱਦ ਕੀਤੇ ਗਏ ਸਨ, ਉਨ੍ਹਾਂ ਨੇ ਰਸੀਦਾਂ ਵਿਖਾਈਆਂ ਪਰ ਉਨ੍ਹਾਂ ਦੀ ਕੋਈ ਸੁਨਵਾਈ ਨਾ ਹੋਈ। ਇਸ case ਵਿਚ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਗਈ ਹੈ ਜਿਹਦਾ ਹਾਲੇ ਤਕ ਕੋਈ ਫੈਸਲਾ ਨਹੀਂ ਹੋਇਆ। ਕਲ ਅਸੀਂ Director ਸਾਹਿਬ ਤੋਂ ਇਹ ਸੁਣ ਕੇ ਹੈਰਾਨ ਹੋਏ ਕਿ ਪੰਚਾਇਤਾਂ ਬੇਰੋਜ਼ਗਾਰੀ ਨੂੰ ਦੂਰ ਕਰਨ ਵਿਚ ਮਦਦ ਦੇਣਗੀਆਂ। ਉਹ ਲੋਕਾਂ ਨੂੰ ਕੀ ਕੰਮ ਦੇਣਗੀਆਂ, ਸਿਵਾਏ ਇਸ ਦੇ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲੋਂ net ਲਗਵਾ ਕੇ ਵਾਲੀ ਬਾਲ (Volley Ball) ਵਿਚ ਫੁਕ ਭਰਾਣਗੀਆਂ। (ਹਾਸਾ)। ਪੰਚਾਇਤਾਂ ਦੀ output ਹੀ ਕੀ ਹੈ। ਫਿਰ ਪ੍ਰਧਾਨ ਜੀ, ਜਿਹੜੇ ਪੰਚ ਮੁਜ਼ਾਰੇ ਸਨ ਉਹ ਤਾਂ ਆਪ ਉਜੜ ਕੇ ਹੋਰ ਜ਼ਿਲਿਆਂ ਵਿਚ ਧੱਕੇ ਖਾਂਦੇ ਫਿਰਦੇ ਹਨ, ਉਹ ਦੂਜਿਆਂ ਨੂੰ ਰੋਜ਼ਗਾਰ ਕੀ ਦੇਣਗੇ ਜਦ ਉਨ੍ਹਾਂ ਨੂੰ ਅਪਣੇ ਲਈ ਕੁਝ ਨਹੀਂ ਲਭਦਾ। ਸਾਡੇ ਇਲਾਕੇ ਦੀਆਂ ਕਈ ਪੰਚਾਇਤਾਂ ਦੇ ਸਾਰੇ ਪੰਚ ਕਰਨਾਲ ਵਿਚ ਪਹੁੰਚ ਗਏ ਹਨ ਤੇ ਰੋਜ਼ਗਾਰ ਲਭਦੇ ਫਿਰਦੇ ਹਨ।

ਫਿਰ, ਜਿਹੜੇ ਅਸਲੀ ਬਦਮਾਸ਼ ਤੇ ਦਸ ਨੰਬਰੀਏ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਤਾਂ ਪੁਲਿਸ ਫੜਦੀ ਨਹੀਂ ਤੇ ਸਰਦਾਰ ਹਜ਼ਾਰਾ ਸਿੰਘ ਵਰਗੇ ਪੰਚਾਇਤਾਂ ਦੇ ਮੈਂਬਰਾਂ ਨੂੰ 10 ਨੰਬਰ ਦੇ ਰਜਿਸਟਰ ਵਿਚ ਰਖਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਸਾਡੇ ਮੁੱਖ ਮੰਤਰੀ ਹੋਰੀ ਜੇਲਾਂ ਵਿਚ ਤਾਂ ਰਹੇ ਹਨ ਪਰ ਇਨ੍ਹਾਂ ਬੈਤ ਨਹੀਂ ਖਾਦੇ, ਉਸ ਦੇਸ ਭਗਤ ਨੇ ਅੰਗਰੇਜ਼ਾਂ ਨਾਲ ਲੋਹਾ ਲਿਆ ਸੀ ਤੇ ਜੇਲਾਂ ਵਿਚ ਅੱਸੀ ੨ ਬੈਤਾਂ ਦੀ ਮਾਰ ਖਾਪੀ ਸੀ। ਉਹ ਜ਼ਲੰਧਰ ਦੇ ਜ਼ਿਲਾ ਦਾ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ, ਪ੍ਰਧਾਨ ਜੀ, ਜਿਹੜੇ ਪੰਚ ਅਫਸਰਾਂ ਦਾ ਕਹਿਣਾ ਨਹੀਂ ਮਨਦੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪੰਚਾਇਤਾਂ ਵਿਚੋਂ ਕਢਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਸਾਡੀ ਸਰਕਾਰ ਪੰਚਾਇਤਾਂ ਤੋਂ ਉਹੀ ਕਮ ਲੈ ਰਹੀ ਹੈ ਜਿਹੜਾ ਪਹਿਲਾਂ ਸਫੇਦਪੋਸ਼ਾਂ ਅਤੇ ਲੰਬਰਦਾਰਾਂ ਤੋਂ ਲਿਆ ਜਾਂਦਾ ਸੀ। ਪੰਚਾਇਤਾਂ ਕੋਲ ਕੋਈ ਅਧਿਕਾਰ ਨਹੀਂ ਹਨ। ਖੁਲਿਸ ਰਾਜ ਉਸੇ ਤਰ੍ਹਾਂ ਚਲ ਰਿਹਾ ਹੈ। ਇਹ ਪੰਚਾਇਤਾਂ ਸਰਕਾਰੀ ਏਜੰਸੀਆਂ ਹੀ ਹਨ।

ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ (ਨੂਰ ਮਹੱਲ) : ਪ੍ਰਧਾਨ ਜੀ, ਅਜ਼ਾਦੀ ਦੇ ਬਾਅਦ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਜਿਹੜਾ ਸਭ ਤੋਂ ਵੱਡਾ ਕੰਮ ਕੀਤਾ ਹੈ ਉਹ ਹੈ ਪੰਚਾਇਤ ਰਾਜ ਦੀ ਸਥਾਪਨਾ। ਇਸ ਵਕਤ ਤੀਕ 9 ਹਾਰ ਪਿੰਡਾਂ ਵਿਚ ਪੰਚਾਇਤਾਂ ਬਣਾਈਆਂ ਜਾ ਚੁਕੀਆਂ ਹਨ। ਇਸ ਤਰ੍ਹਾਂ Government ਨੇ ਉਨ੍ਹਾਂ ਅਧਿਕਾਰਾਂ ਨੂੰ ਜਿਹੜੇ ਉਹਨੇ ਲੋਕਾਂ ਕੋਲੋਂ ਲਏ ਸਨ,

ਲੋਕਾਂ ਨੂੰ ਮੁਨਤਕਿਲ ਕਰ ਦਿਤੇ ਹਨ। ਜਿਨ੍ਹਾਂ ਕੋਲੋਂ ਅਸਲ ਹਕੂਮਤ ਲਈ ਗਈ ਸੀ, ਉਨ੍ਹਾਂ ਨੂੰ ਵਾਪਸ ਦੇ ਦਿਤੀ ਗਈ ਹੈ। ਗਾਂਧੀ ਜੀ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਹਰ ਪਿੰਡ ਹਰ ਲਿਹਾਜ਼ ਨਾਲ self-sufficient ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ—sanitation ਦੇ ਲਿਹਾਜ਼ ਨਾਲ, ਤਾਲੀਮ ਦੇ ਲਿਹਾਜ਼ ਨਾਲ ਅਤੇ ਹੋਰ ਹਰ ਤਰ੍ਹਾਂ। ਅਸੀਂ ਪੂਰੀ ਤਰ੍ਹਾਂ ਇਸੇ ਨੀਤੀ ਤੇ ਚਲ ਰਹੇ ਹਾਂ ਤੇ ਤਾਕਤਾਂ ਪਿੰਡ ਦੇ ਲੋਕਾਂ ਨੂੰ ਮੁੰਤਕਿਲ ਕਰ ਰਹੇ ਹਾਂ, ਆਪਣੇ ਹਾਕਮਾਂ ਨੂੰ ਅਰਥਾਤ 'ਜਨਤਾ' ਨੂੰ ਜਿਨ੍ਹਾਂ ਨੇ ਸਾਨੂੰ ਚੁਣ ਕੇ ਭੇਜਿਆ ਹੈ ਤਾਕਤਾਂ ਵਾਪਸ ਕਰ ਰਹੇ ਹਾਂ।

ਇਹ ਜਿਹੜੀਆਂ ਚੋਣਾਂ ਵਿਚ ਏਕਾਇਦਗੀਆਂ ਹੋਈਆਂ ਹਨ ਅਤੇ ਪੰਚਾਂ ਦੇ ਦਸ ਨੰਬਰੀਏ ਕਰਾਰ ਦਿਤੇ ਜਾਣ ਸੰਬੰਧੀ ਉਲਾਂਭੇ ਦਿਤੇ ਗਏ ਹਨ ਇਸ ਕਰਕੇ ਦਿਤੇ ਗਏ ਹਨ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਪੰਚਾਇਤੀ ਰਾਜ ਕਾਇਮ ਕਰਕੇ ਜਿਹੜਾ ਸ਼ਾਨਦਾਰ ਕੰਮ ਕੀਤਾ ਹੈ ਉਹਨੂੰ ਲੋਕਾਂ ਦੀਆਂ ਨਜ਼ਰਾਂ ਤੋਂ ਲੁਕਾਇਆ ਜਾਏ। ਮੈਨੂੰ ਯਕੀਨ ਹੈ ਕਿ ਸਾਡੇ Opposition ਦੇ ਭਰਾ ਇਸ ਕੌਂਸਿਲ ਵਿਚ ਕਾਮਯਾਬ ਨਹੀਂ ਹੋ ਸਕਦੇ ਕਿਉਂਕਿ ਸੱਚਾਈ ਲੁਕਾਇਆਂ ਨਹੀਂ ਲੁਕਦੀ।

ਇਕ ਭਰਾ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਪੁਲਿਸ ਦਾ ਦਖਲ ਖਤਮ ਨਹੀਂ ਹੋਇਆ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਦਸਣਾਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਈ ਥਾਵਾਂ ਤੇ ਪੰਚਾਇਤਾਂ ਅਜੇਹੀਆਂ ਗਲਤ ਗੱਲਾਂ ਕਰਦੀਆਂ ਹਨ ਕਿ ਸਰਕਾਰੀ ਅਫਸਰਾਂ ਨੂੰ ਮਦਾਖਲਤ ਕਰਨੀ ਹੀ ਪੈਂਦੀ ਹੈ। ਮਿਸਾਲ ਦੇ ਤੌਰ ਤੇ ਇਕ ਪੰਚਾਇਤ ਨੇ ਇਹ ਹੁਕਮ ਦਿਤਾ ਸੀ ਕਿ ਕੋਈ ਆਦਮੀ ਪਿੰਡ ਦੇ ਵਿਚੋਂ ਸਾਈਕਲ ਉਪਰ ਚੜ ਕੇ ਨਹੀਂ ਲੰਘ ਸਕਦਾ। ਇਹੋ ਜਹੀਆਂ ਕਾਰਵਾਈਆਂ ਤੋਂ ਜਿਹੜੀਆਂ ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਗਲਤ ਹੁੰਦੀਆਂ ਹਨ ਪੰਚਾਇਤਾਂ ਨੂੰ ਚੇਕਨ ਲਈ ਹੀ ਸੈਕਰੇਟਰੀਆਂ ਦੀ ਤਕਰਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਕਿਉਂਕਿ ਪੰਚਾਇਤਾਂ ਨੇ ਝਗੜੇ, ਫਸਾਦ, ਦੀਵਾਨੀ ਅਤੇ ਵੱਜੀ ਮੁਕੱਦਮੇ ਨਿਪਟਾਣੇ ਹੁੰਦੇ ਹਨ, ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਨੂੰ ਕਾਨੂੰਨੀ ਵਾਕਫੀਅਤ ਅਤੇ ਸਲਾਹ ਮਸ਼ਵਰੇ ਦੀ ਲੋੜ ਹੁੰਦੀ ਹੈ। ਪੰਚਾਇਤਾਂ ਦੇ ਮੈਂਬਰ ਬਹੁਤ ਸਾਰੇ ਅਨ-ਪੜ੍ਹ ਹਨ, ਇਸ ਲਈ ਕੋਈ ਨਾਂ ਕੋਈ ਆਦਮੀ ਅਜਿਹਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਜਿਹੜਾ ਉਨ੍ਹਾਂ ਨੂੰ ਕਾਨੂੰਨੀ ਤੇ ਸ਼ਾਸਨ ਸੰਬੰਧੀ ਗੱਲਾਂ ਬਾਰੇ ਠੀਕ ਸਲਾਹ ਦੇ ਸਕੇ।

ਫਿਰ, ਪ੍ਰਧਾਨ ਜੀ ! ਇਸ ਗਲ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਸਾਰੇ ਪਿੰਡ ਦੀ 20 ਫੀਸਦੀ ਜ਼ਮੀਨ co-operative basis ਤੇ ਖੇਤੀ ਕਰਨ ਲਈ ਰਖੀ ਜਾਏ। ਤੇ ਉਸ ਤੋਂ ਜਿਹੜੀ ਆਮਦਨ ਹੋਵੇ ਉਹ ਸਾਰੇ ਪਿੰਡ ਉਪਰ ਸਮੂਚੇ ਤੌਰ ਤੇ ਖਰਚ ਕੀਤੀ ਜਾਏ। ਇਹ ਸਭ ਗੱਲਾਂ ਪੰਚਾਇਤਾਂ ਦੀ ਸਮਝ ਵਿਚ ਤਾਂ ਹੀ ਆ ਸਕਦੀਆਂ ਹਨ ਜੇ ਪੰਚਾਂ ਨੂੰ training ਮਿਲੀ ਹੋਈ ਹੋਵੇ ਜਾਂ ਕੋਈ trained ਆਦਮੀ ਉਨ੍ਹਾਂ ਨੂੰ ਸਲਾਹ ਮਸ਼ਵਰਾ ਦੇਣ ਲਈ ਹੋਵੇ। ਪ੍ਰਧਾਨ ਜੀ, trained ਆਦਮੀਆਂ ਨੂੰ ਰਖਣ ਦੀ ਲੋੜ ਹੈ ਜਿਹੜੇ ਕਿ ਇਸ ਕੰਮ ਨੂੰ ਸਮਝ ਸਕਣ। ਇਸ ਲਈ ਇਹ ਕਹਿਣਾ ਕਿ Secretaries ਦਾ ਤਕਰਰ ਗਲਤ ਹੈ ਠੀਕ ਨਹੀਂ ਹੈ। ਹਾਂ ਇਹ ਗਲ ਜ਼ਰੂਰ ਹੈ ਕਿ ਅਗੇ ਉਨ੍ਹਾਂ ਨੂੰ ਅਫਸਰ ਖੁਦ ਰਖਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਅਜਾਜ਼ਤ ਨਹੀਂ ਹੋਣੀ ਚਾਹੀਦੀ। ਚੁੰਕਿ ਉਨ੍ਹਾਂ ਦੀ ਤਨਖਾਹ 50 ਰੁਪਏ ਹੋਈ ਹੈ ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਦੀ appointment Subordinate Services Selection Board ਨੂੰ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਦੀ ਚੋਣ ਦੇ ਬਾਦ training ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ਅਤੇ ਫਿਰ ਪਿੰਡਾਂ ਵਿਚ ਉਨ੍ਹਾਂ ਦੀ posting ਹੋਵੇ।

[ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ]

ਪ੍ਰਧਾਨ ਜੀ, ਦੂਜੀ ਗਲ ਇਹ ਹੈ ਕਿ agriculture ਦੇ ਮਹਿਕਮੇ ਨੇ consolidation operations ਵਿਚ ਕੁਝ ਜ਼ਮੀਨ uniform policy ਦੇ ਮਾਤਰਿਤ ਰੱਖੀ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜ਼ਿਲਾ ਜ਼ਾਲੰਧਰ ਅਤੇ ਹੋਸ਼ਿਆਰਪੁਰ ਵਿਚ ਜਿਥੇ ਜ਼ਮੀਨਾਂ ਬੋੜੀਆਂ ਹਨ ਕੁਝ ਰਿਆਇਤ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। Finance Minister ਸਾਹਿਬ ਨੇ ਵੀ ਕਿਹਾ ਸੀ ਕਿ ਜ਼ਮੀਨ ਛੱਡ ਕੇ ਬਾਕੀ ਪਿੰਡ ਦੇ ਰਕਬੇ ਦਾ ਖਿਆਲ ਰਖਿਆ ਜਾਵੇਗਾ। ਜੇਕਰ ਕਿਸੇ ਪਿੰਡ ਦੀ 100 ਏਕੜ ਜ਼ਮੀਨ ਵਿਚੋਂ 10 ਜਾਂ 15 ਏਕੜ ਪੰਚਾਇਤ ਲਈ ਛੱਡ ਦਿਤੀ ਜਾਵੇ ਤਾਂ ਬਹੁਤ ਵੱਡੀ ਕਟੌਤੀ ਹੁੰਦੀ ਹੈ। ਇਸ ਲਈ ਇਸ ਨੂੰ ਰੋਕਣਾ ਚਾਹੀਦਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ, ਇਸ ਦੇ ਅਲਾਵਾ ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਈ ਪੰਚਾਇਤਾਂ ਵਿਚ ਬੋੜੀਆਂ ਬੇਕਾਇਦਗੀਆਂ ਹੋ ਰਹੀਆਂ ਹਨ। ਅਪਣੇ ਪੰਚਾਂ ਨੂੰ ਕਢਣ ਵਾਸਤੇ ਜਿਹੜੇ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ suit ਨਹੀਂ ਕਰਦੇ ਉਨ੍ਹਾਂ ਦੀ ਗ਼ੈਰ ਹਾਜ਼ਰੀ ਵਿਚ ਮਤੇ ਪਾਸ ਕਰ ਦਿੰਦੇ ਹਨ। ਮੈਨੂੰ ਇਕ ਮਿਸਾਲ ਯਾਦ ਹੈ ਜਿਸ ਵਿਚ ਕਿ ਇਕ ਇਹੋ ਜਿਹੇ ਆਦਮੀ ਨੂੰ ਕੱਢ ਦਿਤਾ ਗਿਆ ਕਿ ਜਿਸ ਨੇ national movement ਵਿਚ ਕੰਮ ਕੀਤਾ ਸੀ ਅਤੇ ਕਾਂਗਰਸ ਦੀ ਵੀ ਬੜੀ ਸੇਵਾ ਕੀਤੀ ਸੀ। ਉਸ ਨੂੰ ਮਹਿਜ਼ ਇਸ ਲਈ ਕੱਢ ਦਿਤਾ ਗਿਆ ਸੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਉਹ ਠੀਕ ਨਹੀਂ ਸੀ ਬੈਠਦਾ। ਇਨ੍ਹਾਂ ਬੇਕਾਇਦਗੀਆਂ ਵੱਲ ਸਰਕਾਰ ਨੂੰ ਖਾਸ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਵੈਸੇ ਪੰਚਾਇਤਾਂ ਬਹੁਤ ਚੰਗਾ ਕਮ ਕਰ ਰਹੀਆਂ ਹਨ।

ਸਰਦਾਰ ਸਰੂਪ ਸਿੰਘ (ਅੰਮ੍ਰਿਤਸਰ ਸ਼ਹਿਰ, ਪੂਰਬੀ ਹਲਕਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਚਾਇਤ ਰਾਜ ਦੀ ਤਕਰੌਰੀ ਇਕ bold leap in the dark ਸੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਹੁਣ ਸਮਾਂ ਆਗਿਆ ਹੈ ਕਿ ਜੇ ਕੁਝ ਪਹਿਲੇ ਕੀਤਾ ਜਾ ਚੁਕਾ ਹੈ ਉਸ ਨੂੰ review ਕੀਤਾ ਜਾਵੇ। ਸਬ ਤੋਂ ਪਹਿਲੀ ਗੱਲ ਜਿਸ ਵਲ ਮੈਂ ਸਰਕਾਰ ਦਾ ਧਿਆਨ ਤੁਹਾਡੇ ਰਾਹੀਂ ਦਵਾਉਣਾ ਹੈ ਉਹ ਇਹ ਹੈ ਕਿ theoretically ਪੰਚਾਇਤ ਦੇ ਮੈਂਬਰਾਂ ਦਾ status ਬਹੁਤ ਉੱਚਾ ਹੈ। ਉਹ judicial ਅਫਸਰ ਵੀ ਹਨ ਅਤੇ executive ਅਫਸਰ ਵੀ ਹਨ। In theory ਤਾਂ ਇਹ ਸਭ ਕੁਝ ਉਨ੍ਹਾਂ ਨੂੰ ਮਿਲ ਗਿਆ ਹੈ ਲੇਕਿਨ practice ਵਿਚ ਪੰਚਾਂ ਨੂੰ ਨਾਂ ਤੇ ਸਰਕਾਰ ਦੀਆਂ ਅੱਖਾਂ ਵਿਚ ਕੁਝ ਆੜਾਦੀ ਹੈ ਅਤੇ ਨਾਂ ਪੁਲਿਸ ਦੀਆਂ ਅੱਖਾਂ ਵਿੱਚ। ਜ਼ਿਲਿਆਂ ਦੇ Judicial officers ਦੀਆਂ ਅੱਖਾਂ ਵਿਚ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਆੜਾਦੀ ਨਹੀਂ ਹੈ। ਉਨ੍ਹਾਂ ਦੀ ਬੜੀ ਬੇਰੋਬੀ ਅਤੇ ਬੇਕਦਰੀ ਹੈ ਅਤੇ ਇਸ ਦਾ ਅਸਰ ਪੰਚਾਇਤ ਦੇ status ਉਪਰ ਪੈਂਦਾ ਹੈ। In theory ਉਨ੍ਹਾਂ ਦਾ status ਬੜਾ ਵੱਡਾ ਹੈ ਪਰ in practice ਉਹ ਆਪਣੇ ਫਰਜ਼ਾਂ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਪੂਰਾ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਪਰਧਾਨ ਜੀ, ਇਹ ਅਜਿਹੀ ਗੱਲ ਹੈ ਜਿਸ ਵਲ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਬਹੁਤ ਜਲਦੀ ਤਵੱਜੁਹ ਦੇਣ ਦੀ ਲੋੜ ਹੈ। ਨਹੀਂ ਤਾਂ ਪੰਚਾਇਤਾਂ ਬਦਨਾਮ ਹੋ ਜਾਣਗੀਆਂ।

ਇਸ ਦੇ ਇਲਾਵਾ ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਉਨ੍ਹਾਂ ਮੈਂਬਰਾਂ ਨਾਲ ਸਹਿਮਤ ਨਹੀਂ ਹਾਂ ਜਿਹੜੇ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪੰਚਾਇਤਾਂ ਵਿਚ Secretaries ਦੀ ਲੋੜ ਨਹੀਂ ਹੈ। ਪੰਚਾਇਤਾਂ ਦੇ ਮੈਂਬਰ ਆਮ ਤੌਰ ਤੇ ਅਨਪੜ੍ਹ ਹੁੰਦੇ ਹਨ, ਨਾਤਜਰਬਾਕਾਰ ਹੁੰਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੀਆਂ duties ਪੈਂਦੀਆਂ ਹਨ। ਇਸ ਕਰਕੇ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ guidance ਲਈ ਜੇਕਰ permanent cadre ਦੇ Secretaries ਬਣਾ ਦਿਤੇ ਜਾਣ ਤਾਂ ਕੋਈ ਹਰਜ਼ ਨਹੀਂ ਹੈ। ਉਹ Secretaries junior clerks ਵਿਚੋਂ ਬਣਨੇ ਚਾਹੀਦੇ ਹਨ ਅਤੇ

ਇਕ ਜਗਹ ਤੋਂ ਦੂਸਰੀ ਜਗਹ ਉਨ੍ਹਾਂ ਦੀ transfer ਹੋ ਸਕੇ ਤਾਂ ਪੰਚਾਇਤਾਂ ਦਾ ਕੰਮ ਬਹੁਤ ਹਦ ਤਕ ਸੁਧਰ ਸਕਦਾ ਹੈ। ਜੇਕਰ Secretaries ਗਵਰਨਮੈਂਟ ਵਲੋਂ ਹੋ ਜਾਣ ਤਾਂ judicial ਫੈਸਲਿਆਂ ਦਾ ਮਿਆਰ ਇਹੋ ਜਿਹਾ ਹੋ ਜਾਵੇਗਾ ਕਿ ਉਨ੍ਹਾਂ ਉਪਰ ਹਾਸਾ ਨਹੀਂ ਆਵੇਗਾ (ਘੰਟੀ ਦੀ ਆਵਾਜ਼). Sir, the official opposition party has not yet spoken.

Chief Parliamentary Secretary : Sir, there is no recognised official opposition party.

Mr. Deputy Speaker : The Chief Parliamentary Secretary says that there is no recognised official opposition at this time.

Sardar Sarup Singh : Sir, my party is a recognised Opposition party. ਹੁਣ ਪੰਚਾਇਤਾਂ ਦੀ ਇਹ ਗਲ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਫੈਸਲੇ District Courts ਵਿਚ review ਅਤੇ revision ਵਾਸਤੇ ਆਉਂਦੇ ਹਨ ਤਾਂ ਅਸੀਂ ਹੈਰਾਨ ਹੁੰਦੇ ਹਾਂ ਕਿ issue ਕੀ ਸੀ ਅਤੇ ਫੈਸਲਾ ਕੀ ਕੀਤਾ ਗਿਆ ਹੈ। ਆਮ ਤੌਰ ਤੇ ਇਹ ਵੀ ਹੁੰਦਾ ਹੈ ਕਿ Additional District Magistrate ਉਨ੍ਹਾਂ ਫੈਸਲਿਆਂ ਨੂੰ ਦੂਸਰੀਆਂ ਪੰਚਾਇਤਾਂ ਵਿਚ ਭੇਜ ਦਿੰਦੇ ਹਨ, ਲੇਕਿਨ ਹਾਲ ਉਥੇ ਵੀ ਇਹੋ ਹੁੰਦਾ ਹੈ।

ਪ੍ਰਧਾਨ ਜੀ ! ਤੀਸਰੀ ਗਲ ਬੜੀ ਦਰਦਨਾਕ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲ funds ਨਹੀਂ ਹਨ। ਜੇਕਰ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਜਿੰਮੇਦਾਰੀਆਂ ਦਿਤੀਆਂ ਹਨ ਤਾਂ ਪੈਸਾ ਵੀ ਦੇਵੇ, ਬਜ਼ੈਰ, finances ਦੇ ਉਹ ਕੰਮ ਕਿਸ ਤਰ੍ਹਾਂ ਕਰ ਸਕਦੀਆਂ ਹਨ। Chief Minister ਸਾਹਿਬ ਨੇ General Administration ਦੀ discussion ਦੇ ਵੇਲੇ ਕਿਹਾ ਸੀ ਕੀ services ਦੀ dignity ਨੂੰ ਬਣਾ ਕੇ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ services ਦੀ dignity ਦੇ ਬੰਨੇਰ administration ਠਹੀਂ ਚਲ ਸਕਦੀ ਉਸੇ ਤਰ੍ਹਾਂ ਜੇਕਰ ਪੰਚਾਂ ਦੀ ਵਿੱਥਤ ਅਤੇ ਮਾਨ ਦਾ ਖਿਆਲ ਨਹੀਂ ਰਖਿਆ ਜਾਵੇਗਾ ਤਾਂ ਉਹ ਵੀ ਕੰਮ ਨਹੀਂ ਕਰ ਸਕਣਗੇ।

Mr. Deputy Speaker : I want to know whether the Opposition officially exists or not.

Chief Minister : I am not sure about it.

Mr. Deputy Speaker : Since we have to recognise the Leader of the Opposition, I would request the Chief Minister to throw light on this matter. If not now, let him clarify the position regarding the official existence of the Opposition in this Assembly tomorrow.

ਸੁਲਯ ਸੰਤ੍ਰੀ : ਜਨਾਬ ਸੈਂ ਦੇਖ ਲੁੰਗਾ।

Mr. Deputy Speaker : I am told by the Chief Parliamentary Secretary that there is no official opposition left now.

Sardar Sarup Singh : It is not true, Sir.

ਸਵਦਾਰ ਮੋਹਨ ਸਿੰਘ (ਤਰਨ ਤਾਰਨ) : ਪ੍ਰਧਾਨ ਜੀ, ਇਸ ਮੰਗ ਦੇ ਬਾਰੇ ਵਿਚ ਆਪਣੀ ਰਾਏ ਦੇਣ ਤੋਂ ਪਹਿਲਾਂ ਮੈਂ ਇਕ ਕਹਾਵਤ ਦਸਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਇਹ ਹੈ ਕਿ 'ਕੋਹ ਨਾ ਚੱਲੀ ਤੇ ਬਾਬਾ ਤਿਹਾਈ'। ਕਦੇ ਪੰਚਾਇਤਾਂ ਬਣੀਆਂ, ਕਦੇ ਉਨ੍ਹਾਂ ਨੇ ਐਲ. ਐਲ. ਬੀ. ਦੇ ਇਮਤਿਹਾਨ ਪਾਸ ਕੀਤੇ ਅਤੇ ਕਦੇ ਉਨ੍ਹਾਂ ਨੇ ਮੁਕਦਮੇ ਫ਼ਲਤ ਕੀਤੇ। ਉਨ੍ਹਾਂ ਨੂੰ ਬਣਿਆਂ ਨੂੰ ਬਹੁਤ ਥੋੜੀ ਦੇਰ ਹੋਈ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿੰਨਾ ਚੰਗਾ ਅਤੇ ਸਲਾਘਾਯੋਗ ਕੰਮ ਇਸ Cabinet

[ਸਰਦਾਰ ਮੋਹਨ ਸਿੰਘ]

ਨੇ ਕੀਤਾ ਹੈ ਉਸ ਵਿਚ ਸਭ ਤੋਂ ਚੰਗਾ ਕੰਮ ਪੰਚਾਇਤਾਂ ਨੂੰ ਕਾਇਮ ਕਰਨਾ ਹੀ ਹੈ। ਜਿਹੜਾ ਰਾਜ ਲੋਕਾਂ ਕੋਲੋਂ ਲਿਆ ਸੀ ਉਹ ਮੁੜਕੇ ਲੋਕਾਂ ਨੂੰ ਦੇ ਦਿਤਾ ਹੈ। ਜਿਹੜਾ ਖਾਲੀਆ ਲੋਕਾਂ ਕੋਲੋਂ ਲੈਂਦੇ ਸਨ ਉਸ ਵਿਚੋਂ ਹਿੱਸਾ ਉਨ੍ਹਾਂ ਨੂੰ ਦੇ ਦਿਤਾ ਹੈ। ਇਸ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਲੋਕਾਂ ਦੇ ਹਕ ਨੂੰ ਮਨਜ਼ੂਰ ਕਰ ਲਿਆ ਹੈ।

ਸਪੀਕਰ ਸਾਹਿਬ ! ਜਦੋਂ ਮੈਂ ਇਹ ਵੇਖਦਾ ਹਾਂ ਕਿ ਆਪੋਜ਼ੀਸ਼ਨ ਵਾਲੇ ਹਰ ਗਲ ਦੀ ਵਿਰੋਧਤਾ ਹੀ ਕਰਦੇ ਰਹਿੰਦੇ ਹਨ ਤਾਂ ਮੈਂ ਨੂੰ ਇਕ ਗਲ ਯਾਦ ਆ ਜਾਂਦੀ ਹੈ ਉਹ ਇਹ ਕਿ ਆਖਿਰ ਸਿਆਪੇ ਦੀ ਨੈਣ ਨੇ ਤਾਂ ਸਿਆਪਾ ਹੀ ਕਰਨਾ ਹੁੰਦਾ ਹੈ, ਉਸ ਕੋਲੋਂ ਖੁਸ਼ੀ ਦੀਆਂ ਘੋੜੀਆਂ ਦੀ ਆਸ ਨਹੀਂ ਰਖਨੀ ਚਾਹੀਦੀ। (Laughter).

ਖੈਰ, ਸਪੀਕਰ ਸਾਹਿਬ ! ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਚਾਇਤਾਂ ਦੇ ਕੰਮ ਨੂੰ ਇਸ ਤੋਂ ਚੰਗਾ ਚਲਾਉਣ ਲਈ ਵਧੇਰੇ ਅਮਲੇ ਦੀ ਲੋੜ ਹੈ। ਇਸ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ Assistant Panchayat Officers ਦੀ ਇਸ ਗਿਣਤੀ ਨੂੰ ਵਧਾਇਆ ਜਾਵੇ ਕਿਉਂਕਿ ਇਹ ਸੰਖਿਆ ਤਾਂ ਉਸ ਵੇਲੇ ਦੀ ਹੈ ਜਦੋਂ ਕਿ ਇਹ ਅਫ਼ਸਰ ਉਸ ਵੇਲੇ ਦੀਆਂ ਪੰਚਾਇਤਾਂ ਦੀ ਗਿਣਤੀ ਨੂੰ ਵੇਖ ਕੇ ਰਖੇ ਗਏ ਸਨ। ਇਸ ਲਈ, ਇਸ ਮਦ ਵਿਚ ਜਿਹੜੀ ਨਵੀਂ ਮੰਗ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਹੈ ਉਸ ਨੂੰ ਮਨਜ਼ੂਰ ਕੀਤਾ ਜਾਵੇ।

ਇਸ ਤੋਂ ਇਲਾਵਾ, ਪ੍ਰਧਾਨ ਜੀ ! ਮੈਂ ਇਕ ਹੋਰ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਹੈ ਪੰਚਾਇਤਾਂ ਦੇ ਵਕਾਰ ਨੂੰ ਉਚਾ ਕਰਨਾ। ਇਹ ਵੇਖਿਆ ਗਿਆ ਹੈ ਕਿ ਲੋਕੀਂ ਪੰਚਾਇਤਾਂ ਦੇ ਖਿਲਾਫ ਮੁਕੱਦਮੇ ਕਰ ਦਿੰਦੇ ਹਨ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਜੇ Panchayat Officer ਜਾਂ Director of Panchayats ਕਿਸੇ ਪੰਚ ਦੀ ਮਰਜ਼ੀ ਦੇ ਖਿਲਾਫ ਫੈਸਲਾ ਕਰੇ ਤੇ ਫਿਰ sue ਕੀਤਾ ਜਾਏ ਤਾਂ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ। ਕਈ ਵਾਰੀ ਇਹ ਵੇਖਿਆ ਗਿਆ ਹੈ ਕਿ ਸਾਰੀ ਦੀ ਸਾਰੀ ਪੰਚਾਇਤ ਦੇ ਖਿਲਾਫ ਇਸਤਗ਼ਾਜ਼ਾ ਦਾਇਰ ਕਰ ਦਿਤਾ ਗਿਆ ਅਤੇ ਮਜ਼ਮੂਈ ਤੌਰ ਤੇ ਪੁਲਿਸ ਨੂੰ ਪਰਚੇ ਦਿਤੇ ਗਏ। ਇਸ ਲਈ ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਖਰਾਬੀ ਨੂੰ ਛੋਟੀ ਤੋਂ ਛੋਟੀ ਦੂਰ ਕੀਤਾ ਜਾਵੇ। ਬਾਕੀ ਪੰਚਾਇਤਾਂ ਚੰਗਾ ਕੰਮ ਕਰ ਰਹੀਆਂ ਹਨ। ਪਰ ਇਸ ਚੰਗੇ ਕੰਮ ਨੂੰ ਹੋਰ ਵੀ ਚੰਗਾ ਬਣਾਉਣਾ ਚਾਹੀਦਾ ਹੈ।

ਬਠੂੜੀ ਪ੍ਰਤਾਪ ਸਿੰਘ (ਸੁਯਾਨ ਪੁਰ) : ਪ੍ਰਧਾਨ ਜੀ, ਇਸ ਸਟੇਟ ਕੇ ਅੰਦਰ ਪੰਚਾਇਤੀ ਸ਼ੁਰੂ ਹੋਣ ਤੋਂ ਆਮ ਚੁਨਾਵ ਹੁੰਦੇ ਹਨ ਤਾਂ ਉਨ ਦੇ ਨਤੀਜੇ ਦੇ ਤੌਰ ਪਰ ਕੋਈ 1,000 ਪੰਚਾਇਤੀ ਹਮਾਰੇ ਰਾਜ ਮੇਂ ਕਾਯਮ ਹੁੰਦੇ। ਇਸ ਕੇ ਲਿਯੇ ਹਮ ਅਪਨੀ ਵਰਤਮਾਨ ਸਰਕਾਰ ਕਾ ਜਿਤਨਾ ਮੀ ਖਨਯਵਾਦ ਕਰੇਂ, ਥੋੜਾ ਹੈ।

ਜਹਾਂ ਤਕ ਪੰਚਾਇਤੀ ਕੀ ਗਿਨਤੀ ਐਂਦਰ ਤਾਂ ਉਨ ਕੀ ਜਿੰਮੇਦਾਰੀਯੋਂ ਕਾ ਤਾਲਲੁਕ ਹੈ, ਵਹ ਤੀ ਦਿਨ-ਬ-ਦਿਨ ਵਧ ਰਹੀ ਹੈ। ਲੇਕਿਨ ਜਹਾਂ ਤਕ ਪੰਚਾਇਤੀ ਕੇ ਪੰਚੀ ਕੀ ਟ੍ਰੇਨਿੰਗ ਕਾ ਸਵਾਲ ਹੈ ਉਸ ਕੇ ਗਵਰਨਮੈਂਟ ਕੀ ਟਰਫ ਸੇ ਕੋਈ ਮੀ ਇੰਤਜ਼ਾਮ ਅਮੀ ਤਕ ਨਹੀਂ ਕੀਯਾ ਗਯਾ। ਪਰ ਯਹ ਜਾਨਕਰ ਵਧੀ ਖੁਸ਼ੀ ਹੁੰਦੀ ਹੈ ਜਕ ਕਲ ਡਾਯਰੈਕਟਰ ਸਾਹਿਬ ਨੇ ਅਸੈਂਬਲੀ ਕੇ ਮੈਂਬਰਾਨ ਕੇ ਸਾਮਨੇ ਤਕਰੀਰ ਕਰਤੇ ਹੁੰਦੇ ਕਹਾ ਕਿ ਇਸ ਜਾਨਕਰ ਵਧੀ ਜਲਦੀ ਕਦਮ ਚੁਠਾਏ ਜਾ ਰਹੇ ਹੈਂ। ਤੀ, ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਕੀ ਵੱਸੰਤਤ ਸੇ ਅਪਨੇ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਕੀ ਖਿਦਮਤ ਮੇਂ ਗੁਜ਼ਾਰਿਸ਼ ਕਰੰਗਾ ਕਿ ਸਰਕਾਰ ਇਸੇ ਜਲਦੀ ਸੇ ਜਲਦੀ ਅਮਲੀ ਜਾਮਾ ਪਹਨਾਏ ਤਾਕਿ ਪੰਚੀ ਕੀ ਮੁਨਾਸਿਬ ਟ੍ਰੇਨਿੰਗ ਦੀ ਜਾਏ ਐਂਦਰ ਮੀਜੂਦਾ ਵਕਤ ਮੇਂ ਜੀ ਖੜੇ ਬਾਜ਼ਿਯੋਂ ਐਂਦਰ ਪਾਰਟੀਬਾਜ਼ਿਯੋਂ ਕੇ ਖ਼ਿਆਲਾਤ ਤਨ ਮੇਂ ਪਾਏ ਜਾਤੇ ਹੈਂ ਤਨ ਕੀ ਦੂਰ ਕੀਯਾ ਜਾ ਸਕੇ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਮੇਂ ਕੋਈ ਸ਼ਕ ਨਹੀਂ ਕਿ ਪੰਚਾਇਤੀ ਕੀ ਬਨਾਨੇ ਕਾ ਕਾਮ ਏਕ ਵਧੀ ਮਾਰੀ ਕਾਮ ਥਾ। ਵਕਤ ਚੂੰਕਿ ਵਧੀ ਕਮ ਥਾ; ਇਸ ਲਿਯੇ ਕੁਝ ਏਕ ਖਾਮਿਯਾ ਤਸ ਮੇਂ ਰਹ ਗਈ। ਹਲਕੇ ਬੰਦਿਯੋਂ

के मामले को ही लीजिये। लोगों की मर्जी के बगैर कई जगहों पर उन्हें दूसरे हल्के में भेज दिया गया। इस लिये, जो हल्के बने उस वक्त शायद जल्दी में ही बोटरों की मुनासिब तकसीम न हो सकी। इसी गलतफहमी में लोगों को भी पता न चल सका कि उन्हें किस हल्के से पंचों को चुनना है। इस लिये मैं उम्मीद करता हूँ कि वज़ीर साहिब इस खामी को दूर करने की कृपा करेंगे।

इस के अलावा, एक और बात है जिस की ओर मैं आप के ज़रिए चीफ़ मिनिस्टर साहिब का ध्यान दिलाना चाहता हूँ। वह है पंचायतों में सैक्रेटरी की तकररी। आमतौर पर यह देखा गया है कि जो लोग पंच नहीं चुने जाते वे सैक्रेटरी बनने में कामयाब हो गए हैं। इस लिये ज्यादा न कहता हुआ मैं यही अर्ज़ करना चाहता हूँ कि इस किसम के precedents को कायम न करके राज्य में हकीकी और सही मानों में पंचायत राज स्थापित किया जाये

ਸ਼੍ਰੀ ਸੰਤ ਰਾਮ (ਨਕੋਦਰ) : ਪ੍ਰਧਾਨ ਜੀ, ਮੈਂ ਸਿਰਫ਼ ਦੋ ਤਿੰਨ ਗਲਾਂ ਹੀ ਆਪ ਜੀ ਦੇ ਸਾਹਮਣੇ ਰਖਣੀਆਂ ਚਾਹੁੰਦਾ ਹਾਂ। ਕਲ ਪੰਚਾਇਤਾਂ ਦੇ ਡਾਇਰੈਕਟਰ ਨੇ ਐਮ. ਐਲ. ਏਜ਼. ਦੇ ਸਾਹਮਣੇ ਤਕਰੀਰ ਕਰਦਿਆਂ ਹੋਸਿਆਂ ਇਹ ਕਿਹਾ ਸੀ ਕਿ ਪੰਚਾਇਤਾਂ ਦੇ ਰਕਬੇ ਵਿਚ House Tax ਲਗਾਇਆ ਜਾਵੇਗਾ। ਮੈਂ ਆਪ ਜੀ ਦੀ ਰਾਹੀਂ ਗਵਰਨਮੈਂਟ ਪਾਸ ਇਹ ਬੇਨਤੀ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਵੇਂ ਪਿੰਡਾਂ ਵਿਚ ਰਹਿਣ ਵਾਲੇ ਹਰੀਜਨਾਂ ਨੂੰ ਹੋਰ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਰਿਆਇਤਾਂ ਦਿਤੀਆਂ ਹੋਇਆਂ ਹਨ ਉਸੇ ਤਰ੍ਹਾਂ ਨਾਲ ਹਰੀਜਨਾਂ ਨੂੰ ਵੀ ਇਹ House Tax ਨ ਲਗਾਇਆ ਜਾਵੇ ਇਸ ਵੇਲੇ ਪਿੰਡਾਂ ਵਿਚ ਹਰੀਜਨਾਂ ਦੀ ਇਹ ਹਾਲ ਹੈ ਕਿ ਨ ਤੇ ਉਨ੍ਹਾਂ ਦੀ ਆਮਦਨੀ ਦਾ ਕੋਈ ਸਾਧਨ ਹੈ। ਉਨ੍ਹਾਂ ਪਾਸ ਨ ਜਮੀਨ ਅਤੇ ਨ ਹੀ ਕੋਈ ਕਾਰੋਬਾਰ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਹਰੀਜਨਾਂ ਨੂੰ ਇਸ House Tax ਅਰਥਾਤ ਚੁਲ੍ਹਾ ਟੈਕਸ ਤੋਂ ਮੁਆਫ਼ ਕਰ ਦਿਤਾ ਜਾਵੇ।

ਦੂਜੀ ਗੱਲ ਜਿਸ ਦਾ ਮੈਂ ਜ਼ਿਕਰ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਉਹ ਹੈ ਪੰਚਾਇਤਾਂ ਵਿਚ ਸੇਕ੍ਰਟਰੀਆਂ ਨੂੰ appoint ਕਰਨ ਦਾ ਮਾਮਲਾ। ਸਾਨੂੰ ਇਹ ਪਤਾ ਹੈ ਕਿ Public Service Commission ਜਾਂ Subordinate Services Selection Board ਵਿਚ ਕਿਸ ਤਰ੍ਹਾਂ ਦੇ ਤਰੀਕਿਆਂ ਨਾਲ ਲੋਕਾਂ ਨੂੰ ਚੁਣਿਆ ਜਾਂਦਾ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਨਾਲ ਹੁਣ ਇਸ ਮਾਮਲੇ ਵਿਚ ਵੀ ਸਾਨੂੰ ਡਰ ਹੈ ਕਿ ਬੇਸ਼ਕ ਗਵਰਨਮੈਂਟ ਨੇ ਇਹ ਇਲਾਨ ਤਾਂ ਕਰ ਦਿੱਤਾ ਹੈ ਕਿ ਹੁਣ ੧੯ ਫੀਸਦੀ ਦੀ ਬਜਾਏ 21 ਫੀਸਦੀ seats ਹਰੀਜਨਾਂ ਨੂੰ ਦਿੱਤੀਆਂ ਜਾਣਗੀਆਂ, ਪਰ ਸ਼ਾਇਦ ਪੰਚਾਇਤਾਂ ਦੇ ਸੇਕ੍ਰਟਰੀਆਂ ਦੇ ਰਖਣ ਵਿਚ ਵੀ ਹਰੀਜਨਾਂ ਨੂੰ ਵਿਸਾਰ ਨ ਦਿੱਤਾ ਜਾਵੇ। ਸਾਨੂੰ ਇਹ ਡਰ ਹੈ ਕਿ ਕਿਧਰੇ ਹਰੀਜਨਾਂ ਨੂੰ ਇਨ੍ਹਾਂ ਵਿਚ ਬਿਲਕੁਲ ਨਜ਼ਰਅੰਦਾਜ਼ ਨ ਕਰ ਦਿਤਾ ਜਾਵੇ। ਇਸ ਲਈ ਮੈਂ ਗਵਰਨਮੈਂਟ ਅਤੇ ਚੀਫ਼ ਮਨਿਸਟਰ ਸਾਹਿਬ ਪਾਸ ਦਰਖਾਸਤ ਕਰਦਾ ਹਾਂ ਅਤੇ ਪੰਚਾਇਤਾਂ ਦੇ ਡਾਇਰੈਕਟਰ ਜਿਹੜੇ ਇਸ ਵੇਲੇ ਗੈਲਰੀ ਵਿਚ ਬੈਠੇ ਹੋਏ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਇਨੇ ਕਰਦਾ ਹਾਂ ਕਿ ਸੇਕ੍ਰਟਰੀਆਂ ਨੂੰ ਰਖਣ ਵੇਲੇ ਹਰੀਜਨਾਂ ਦਾ ਖ਼ਾਸ ਖਿਆਲ ਰਖਿਆ ਜਾਏ.....

Chief Minister : On a point of order, Sir. Any hon. Member while speaking on the floor of the House has not to take notice of any person sitting in any gallery. In other words, people sitting in the galleries are supposed to be visitors. I, therefore, request that you may kindly tell the hon. Member that he should not take notice of or make any direct appeal to any Officer sitting in the Officers' Gallery.

ਸ੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਮੈਂ ਹਾਉਸ ਦੀ information ਲਈ ਇਹ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਉਹ ਉਨ੍ਹਾਂ ਅਫਸਰਾਂ ਦਾ ਜਿਹੜੇ ਕਿ official galleries ਵਿਚ ਬਰਾਜਮਾਨ ਹਨ ਬਿਲਕੁਲ ਨੋਟਿਸ ਨਾ ਲੈਣ। ਨਹੀਂ ਉਹ ਉਨ੍ਹਾਂ ਵਲ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਇਸ਼ਾਰਾ ਕਰਨ ਅਤੇ ਨਾ ਹੀ ਉਨ੍ਹਾਂ ਦਾ ਨਾਉਂ ਲੈ ਕੇ ਕੁਝ ਗਲ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਅਸਲ ਵਿਚ ਤਾਂ ਹਾਉਸ ਵਿਚ ਬੈਠਿਆਂ ਹੋਇਆਂ ਮੈਂਬਰਾਂ ਲਈ ਉਹ exist ਹੀ ਨਹੀਂ ਕਰਦੇ।

ਸ੍ਰੀ ਸਿੰਠ ਰਾਮ : ਬਹੁਤ ਹਛਾ ਜੀ। ਪ੍ਰਧਾਨ ਜੀ, ਪਿੰਡਾਂ ਵਿਚ ਹਰੀਜਨਾਂ ਦੀ ਹਾਲਤ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਹੈ ਕਿ ਉਹ ਕਿਸੇ ਟੈਕਸਾਂ ਨੂੰ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਦੀ ਬੇਹਤਰੀ ਨੂੰ ਮੁਖ ਰਖਦਿਆਂ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦੇ ਟੈਕਸ ਨ ਲਾਏ ਜਾਣ।

ਮੁਖ ਮੰਤਰੀ (ਸ਼੍ਰੀ ਮੀਮ ਸੈਨ ਸਚਚਰ) : ਸਪੀਕਰ ਸਾਹਿਬ ! ਕੁਝ ਥੋੜਾ ਹੈ ਇਸ ਲਿਯੇ ਜੋ ਬਾਤਾਂ ਯਹਾਂ ਕਹੀ ਗਈ ਹੈ ਮੈਂ ਉਨ ਸਬ ਕਾ ਏਕ ਏਕ ਕਰਕੇ ਕੁਦਰਤੀ ਤੌਰ ਪਰ ਜਵਾਬ ਨਹੀਂ ਦੇ ਸਕਤਾ। ਸਿਰਫ ਯਹ ਕਹ ਸਕਤਾ ਹੂੰ ਕਿ ਅਗਰ ਕੋਈ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਉਨ ਕੇ ਮੁਤਲਿਕ ਜਵਾਬ ਚਾਹਤੇ ਹੋਂ ਤੋ ਵਹ ਤਕਲੀਫ ਕਰ ਕੇ Director of Panchayats ਕੋ ਲਿਖੇਂ ਜਿਨ੍ਹੇਂ ਮੈਂਨੇ ਹਿਦਾਯਤ ਜਾਰੀ ਕਰ ਦੀ ਹੈ ਕਿ ਵਹ ਹਰ ਏਸੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਕੇ ਸਵਾਲੋਂ ਕਾ ਜਵਾਬ ਦੇਂ।

ਮੈਂ ਯਹ ਜਾਨਤਾ ਹੂੰ ਕਿ ਹਾਊਸ ਕਾ ਕੋਈ ਭੀ ਹਿਸਸਾ ਏਸਾ ਨਹੀਂ ਜੋ ਇਸ ਚੀਜ਼ ਕੋ ਨ ਮਾਨਤਾ ਹੋ ਕਿ ਹਮੇਂ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਚਾਹਿਏ ਕਿ ਪੰਚਾਯਤ ਰਾਜ ਕਾਮਯਾਬ ਹੋ। ਇਸ ਪਰ ਕਿਸੀ ਕੋ ਇਖਤਲਾਫ ਨਹੀਂ ਹੋ ਸਕਤਾ। ਯਹ ਹੋ ਸਕਤਾ ਹੈ ਕਿ ਬਾਜ਼ ਭਾਈ ਕਹਤੇ ਹੋਂ ਕਿ ਯਹ ਹੋ ਰਹਾ ਹੈ ਐਰ ਬਾਜ਼ ਕਹਤੇ ਹੋਂ ਕਿ ਯਹ ਬਾਤ ਗਲਤ ਕਰ ਰਹੇਂ ਹੈਂ। ਯਹ ਸਹੀ ਬਾਤ ਹੈ ਕਿ ਉਨ ਗਲਤੀਯੋਂ ਕੋ ਦੂਰ ਕਰਨੋ ਚਾਹਿਏ। ਇਸ ਮੇਂ ਕੋਈ ਇਖਤਲਾਫ ਨਹੀਂ ਕਿ ਪੰਚਾਯਤ ਰਾਜ ਕਾਯਮ ਹੋਨਾ ਚਾਹਿਏ। ਜਬ ਪੰਚਾਯਤ ਰਾਜ ਕਾਯਮ ਕਰਨਾ ਹੈ ਤੋ ਇਸ ਸਮਬੰਧ ਮੇਂ ਦੋ ਚੀਜੇਂ ਜ਼ਰੂਰੀ ਹੈਂ। ਏਕ ਯਹ ਕਿ ਪੰਚਾਯਤ ਰਾਜ ਕੈਸਾ ਹੋਗਾ। ਇਸ ਕਾ ਜਵਾਬ ਨ ਤੋ ਸਾਮਨੇ ਬੈਠੇ ਮੇਰੇ ਦੋਸਤ ਦੇ ਸਕਤੇ ਹੈਂ ਨ ਮੈਂ ਦੇ ਸਕਤਾ ਹੂੰ। ਪੰਚਾਯਤ ਰਾਜ ਵਹੀ ਹੋਗਾ ਜੈਸਾ ਕਿ ਪੰਚ ਬਨਾਏਂਗੇ। ਕਯੋਂਕਿ ਜੈਸਾ ਉਨਕਾ ਰਵੈਯਾ ਹੋਗਾ ਯਾ ਜੈਸਾ ਉਨਕਾ ਕਾਮ ਹੋਗਾ ਵੈਸਾ ਹੀ ਗਾਂਵ ਬਨਤਾ ਜਾਏਗਾ ਐਰ ਜਿਤਨਾ ਅਚਛਾ ਗਾਂਵ ਬਨ ਜਾਏਗਾ ਉਤਨਾ ਅਚਛਾ ਪੰਚਾਯਤ ਰਾਜ ਹੋ ਜਾਏਗਾ। ਮੈਂ ਇਸ ਬਾਤ ਸੇ ਪੂਰੇ ਤੌਰ ਪਰ ਇਤਫਾਕ ਕਰਤਾ ਹੂੰ ਕਿ ਜੋ ਪੰਚ ਹੈਂ ਉਨ ਕਾ ਦਰਜਾ ਹੈਸੀਯਤ ਅੰਚਾ ਹੋਨਾ ਚਾਹਿਏ। ਏਕ ਪੰਚ ਕੀ ਹੈਸੀਯਤ ਲੋਗੋਂ ਕਾ ਨੁਮਾਯੰਦਾ ਹੋਨੇ ਕੀ ਵਜਹ ਸੇ ਬਹੁਤ ਅੰਚੀ ਹੋਨੀ ਚਾਹਿਏ। ਇਸ ਸਿਲਸਿਲੇ ਮੇਂ ਜਹਾਂ ਕਮੀ ਦਿਖਾਈ ਦੇਤੀ ਹੋ ਉਸ ਕੇ ਮੁਤਲਿਕ ਮੈਂ ਹਾਊਸ ਕੋ ਯਕੀਨ ਦਿਲਾ ਦੇਨਾ ਚਾਹਤਾ ਹੂੰ ਕਿ ਗਵਰਨਮੈਂਟ ਨੇ ਅਪਨੇ ਅਫਸਰੋਂ ਕੇ ਨਾਮ ਹਿਦਾਯਤੇਂ ਜਾਰੀ ਕਰ ਦੀ ਹੈਂ ਕਿ ਵਹ ਉਨ ਕੀ ਕਦਰ ਕਰੇਂ ਐਰ ਉਨ ਕੇ status ਕੋ ਪਹਚਾਨੇਂ। ਚੁਨਾਚੇ ਮੈਂਨੇ ਫਿਰੋਜ਼ਪੁਰ ਕੇ Senior Superintendent, Police, ਕੋ ਹਿਦਾਯਤੇਂ ਜਾਰੀ ਕਰ ਦੀ ਹੁਈ ਹੈਂ ਕਿ ਕਿਸੀ ਪੰਚ ਕੀ ਗਿਰਫਤਾਰੀ ਤਬ ਤਕ ਅਮਲ ਮੇਂ ਨ ਲਾਈ ਜਾਏ ਜਬ ਤਕ ਉਸ ਪੰਚ ਕੇ ਖਿਲਾਫ ਕੋਈ Gazetted Officer enquiry ਨਹੀਂ ਕਰ ਲੇਤਾ। ਯਹ ਠੀਕ ਹੈ ਕਿ ਯਹ ਪੁਰਾਨਾ ਸਿਲ-ਸਿਲਾ ਚਲਾ ਆ ਰਹਾ ਹੈ ਕਿ ਬਡਾ ਆਦਮੀ ਵਹੀ ਹੋ ਸਕਤਾ ਹੈ ਜਿਸ ਕੇ ਪਾਸ ਪੈਸਾ ਹੋ। ਐਰ ਬਦਕਿਸਮਤੀ ਸੇ ਦੇਹਾਤੋਂ ਕੇ ਆਮ ਪੰਚ ਗਰੀਬ ਲੋਗ ਹੋਤੇ ਹੈਂ ਐਰ ਉਨ ਕੀ ਉਤਨੀ ਇਜ਼ਤ ਨਹੀਂ ਹੋਤੀ ਜਿਤਨੀ ਕਿ ਹੋਨੀ ਚਾਹਿਏ। ਮਗਰ ਹਮ ਨੇ ਪੰਜਾਬ ਕੇ ਅੰਦਰ ਇਸ ਚੀਜ਼ ਕੋ ਖਤਮ ਕਰ ਦੇਨਾ ਹੈ। ਗਵਰਨਮੈਂਟ ਯਹ ਦੇਖਨਾ ਚਾਹਤੀ ਹੈ ਕਿ ਪੰਚਾਯਤ ਕੇ ਪੰਚੋਂ ਕਾ status ਅੰਚੇ ਸੇ ਅੰਚਾ ਹੋ। ਸਪੀਕਰ ਸਾਹਿਬ ਮੇਰੇ ਕੁਝ ਸਾਥਿਯੋਂ ਨੇ ਫਰਮਾਯਾ ਕਿ ਜੋ ਪੰਚ ਹੈਂ ਉਨ ਕੇ ਇਖਤਿਆਰਾਤ ਕੁਝ ਭੀ ਨਹੀਂ। ਮਗਰ ਆਪ ਦੇਖੇਂਗੇ ਕਿ

जो पंचायत ऐक्ट है उसमें एक दफा है जिसमें गांव के कामों के मुतल्लिक गांव के Officials को पंच हिदायत दे सकते हैं कि वे काम करें और अगर वह काम करने से इनकार करें तो वह Deputy Commissioner को report कर सकते हैं। Enquiry करने का काम जो हो वह Deputy Commissioner के पास भेज सकते हैं। यह इस्तियार उन को दिया गया है।

इस सिलसिले में आप को यह सुनकर खुशी होगी कि जो पुराने ढंग हैं वह अब बदल रहे हैं। मुझे एक पंचायत से इत्तलाह आई है कि वहां के पंचों ने पुलिस को झूठी शहादत देने के लिये साफ इनकार कर दिया कि उस केस में कोई शहादत नहीं है और पुलिस का मुकद्मा केवल इसी वजह से खारिज किया गया कि वह शहादत produce नहीं कर सकी। मुझे इस बात की ख़रा भी परवाह नहीं होगी अगर एक नहीं, दो नहीं, बल्कि एक हजार मुकद्दमे भी खारिज हो जायें अगर उन की कामयाबी झूठी शहादतें देने के बिना पर हो सकती हो। स्पीकर साहिब, मैं इस ईवान के मैम्बरान से कहना चाहता हूँ कि उन सब को हमारी मदद करनी चाहिये क्योंकि इस काम में हमें पुलिस को check up करना पड़ेगा। उन को ख्याल होगा कि अगर मुकद्दमें fail हो जाते हैं तो सरकार इसे नापसन्द करेगी दूसरे इस से जर्म बड़ जाता है क्योंकि जब एक आदमी जुर्म करके बगैर सज़ा के रिहा हो जाता है तो दूसरे आदमी को भी जुर्म करने की रगबत हो जाती है। जब तक एक अफसर ईमानदारी से काम करता है और ईमानदारी से काम करते हुए एक चीज़ फेल भी हो जाती है तो उस को बेकसूर समझा जायेगा। लेकिन साथ ही अगर मुकद्दमें कामयाब नहीं होते हैं तो उन का असर गांव की जिन्दगी पर पड़ता है। इस में भी हमें पंचों और इस हाऊस के मैम्बरान की मदद चाहिये कि वह बतायें कि मुजरिम कौन है ताकि उसे सज़ा दी जा सके।

दूसरी चीज़ जो पंचायतों को कामयाब बना सकती है वह है adequate funds का उन्हें दिया जाना। Finances के बिना बहुत सारे बड़े बड़े काम रुक जाते हैं। आप यह जान कर खुश होंगे कि इस 1954-55 के साल के budget में land revenue की आमदनी से 16 लाख रुपया इन पंचायतों के लिये रखा गया है, 8 लाख रुपया sanitary grants में से होगा और education ग्रांट जो है उस के लिये दस से बीस लाख रुपया पंचायतों के लिये रखा जायेगा क्योंकि स्पीकर साहिब, हमने यह प्रबन्ध कर दिया है कि education के लिये जितना रुपया पंचायतें contribute करें उतना ही रुपया गवर्नमेंट देगी। सो इस तरह 20 लाख रुपये तक यह रकम हो जायगी। मेरे साथी श्री सन्तरामजी ने जो कहा है कि फलां tax से फलां को मुसतिसना कर दिया जाये इस सिलसिले में मैं अर्ज करता हूँ कि यह तो हमारे इस्तियार में नहीं है। यह तो अब पंचायतें ही कर सकती हैं। उन को यह इस्तियार हांसिल है कि जिन को वह चाहें मुआफ़ी दे दें। इस के लिए तो उन्हें individually पंचायतों को ही approach करना होगा। यह गवर्नमेंट नहीं कर सकती।

फिर आप जानते हैं कि हर गांव में करीब 10 एकड़ ज़मीन अलग कर रहे हैं। Consolidation के समय यह ज़मीन पंचायतों को दी जायेगी। यह ज़मीन गांव वालों की होगी। 10,000 गांव हैं और 10 एकड़ हर गांव में ज़मीन होगी। अगर 10 रुपये

[मुख्य मन्त्री]

फी एकड़ आमदनी समझें तो भी कितने ही करोड़ रुपये की आमदनी हो जायगी और फिर इस आमदनी को बढ़ा कर 20 रुपये या 40 रुपये फी एकड़ किया जा सकता है।

फिर शामलात ज़मीनें पंचायतों के हवाले कर दी गई हैं। इस के इलावा Community Projects हैं, National Extension Schemes हैं। पेड़ लगाये जा रहे हैं। वह भी पंचायतों के हैं। और भी पेड़ लगा कर पंचायतों को आमदनी हो सकती है।

फिर अगर फर्ज करें कि एक पंचायत एक साल में 5 मुकद्दमों का फैसला करती है और इन के फैसलों से किसी का 25,30 रुपये का खर्च बच जाता है तो अन्दाजा लगाईए कि 16 हजार गांवों की 10 हजार पंचायतों ने कितना रुपया बचाया। इस तरह कम से कम दस पन्द्रह लाख रुपया बच जायेगा।

मरदाग्न दरमन सिंधु : पंचायतों से बंड उनी ठगीं ह्य नाटो।

मुख्य मन्त्री : आज जो रुपया मुकद्दमे बाज़ी पर खर्च होता है वह बच जायेगा, लोगों की जेबों में रहेगा। इस तरह लोग पंचायतों की वजह से खुशहाल होंगे।

अब मैं यह कहना चाहता हूँ कि पंचायतों से बहुत ज्यादा तक्को की जाती है। जत्थेदार मोहन सिंह जी ने ठीक ही कहा है। कई दोस्त कहते हैं कि हम ठीक तरह से काम नहीं करते हैं। मगर हमें कुछ वक्त तो दें। अभी तो ऐक्ट को लागू हुए पांच छः महीने ही हुए हैं। आप देखें कि एक हजार primary स्कूल बढ़ा दिये गये हैं और 31 दिसम्बर तक इतने और स्कूल चालू कर देना चाहते हैं कि हर पंचायत के अन्दर एक प्राइमरी स्कूल हो। यह ठीक है कि इस से पंचायतों की आमदनी नहीं बढ़ेगी और सिवाये teachers के और किसी को रोजगार भी नहीं मिलेगा। मगर शायद मेरे दोस्त चाहते हों कि हमारे गांवों के लोग अनपढ़ ही रहें..... (विघ्न) इन स्कूलों पर जितना खर्च होगा उस का आधा लोग खुद देंगे। इस तरह कितना रुपया voluntary effort से पंचायतें पैदा करेंगी। सब काम इसी तरीके से होंगे। पहले गांवों में ठीकरी पैहरा था। आप इसे बेगार का काम कहते हों मगर हमने इसे village defence का नाम दिया है और यह खूब अच्छी तरह से चलेगा। फिर physical training है—tournaments होते हैं हजारों लोग आते हैं। खूब चहल पहल रहती है। लोगों के दिलों में उत्साह और चेहरों पर रौनक होती है। इन मौकों पर इनाम भी बांटे जाते हैं। आप कहेंगे यही तो रोना है। यह सब काम पैसे के जोर से और दबाव डाल कर करवाये जाते हैं। अफसर दबाव डालते हैं। मगर मैं आप को बताना चाहता हूँ कि अफसरों का फर्ज दबाव डालना नहीं बल्कि लोगों को ऊपर उठाना और ऊंचा करना है। (तालियां) गांव के लोग कोई बात नाजायज़ नहीं करते इस तरह कुशतियां करते हैं, दौड़ें करते हैं, अच्छे र मवेशी खाते हैं और इनाम ले जाते हैं, तो हमें खुश होना चाहिये।

इसी तरह हम कहते हैं कि पंचायतों की तरफ से certificates होने चाहिये कि छूतछात नहीं। यह गांव से छूतछात को खत्म करने के लिये यह एक बड़ा कदम है।

फिर अगर पंचायतें, तम्बाकू और शराब के पीने के खिलाफ 3/4 की majority से resolution पास कर दें तो शराब की दुकान को उठाया जा सकेगा ।

आप को सुन कर खुशी होगी कि भविष्य में पंचायतें खुद ही law and order को ठीक रखेंगी । Bren pile स्कीम के मातहत इकट्ठे हुए हुए unlicensed हथियारों से यों पता चलता है कि एक जागृति आ गई है । लोगों में तरक्की करने का एक जज़बा पाया जाता है । हमारा पंजाब तरक्की की राह पर चल रहा है । हर कदम आगे बढ़ रहा है ।

पंचायतों के ज़िम्मे यह काम भी हो सकता है कि वह मालिया इकट्ठा करें । हुशियारपुर और फिरोज़पुर के जिलों की पंचायतों ने कहा है कि वह खुद मालिया इकट्ठा करेंगे । मालिया इकट्ठा तो वह करेंगे मगर पंचोत्रा नहीं लेंगे बल्कि यह पंचायत फंड में जाएगा । यह जज़बा बहुत अच्छा है ।

फिर ज़रायत को लें । एक नेथाना पुलिस स्टेशन है । वहां पर 20,000 एकड़ ज़मीन ठीक की गई है और काबिले काशत बनाई गई है । इसी तरह सब जगह होगा ।

फिर आप जानते हैं कि मुरदा जानवरों की लाशें बिकती हैं । बीस २, पच्चीस 2, रुपए में बिकती हैं । हरिजन भाइयों ने कहा हम यह काम नहीं करेंगे । हमने कहा कि सब लोग आज्ञाद हैं आप न कीजिये । सब को इस आज्ञाद देश में तकरीर और तहरीर की आज्ञादी है । (विधन) अगर यह आज्ञादी न होती तो यह मेरे साथी यहां न बैठे होते । हमने मुरदा जानवरों का काम पंचायतों के हवाले कर दिया ताकि यह उन के लिये आमदनी का एक ज़रिया बन सके । हरिजन भाइयों ने यह बात देखी तो आये और कहा कि यह काम तो हमें ही दे दीजिये । खैर हम ने यह आमदनी का एक ज़रिया उन्हें दे दिया ।

फिर और काम हैं । फसलों को खराब करने वाली पोहली और चूहे हैं । जब आप अपने २ हल्कों में जाएं तो पंजाब गवर्नमेंट की तरफ से मकड़ी के हमला करने पर इसे खत्म करने के लिये गांव वालों का शुक्रिया अदा करें ।

जब आप गांव में जायें तो बताईए कि ऐसे दुश्मन को जब वह हमला करे तो मारने की कोशिश करनी चाहिये । मकड़ी गांवों की दुश्मन नहीं, स्टेट की दुश्मन नहीं बल्कि यह तो अनाज की दुश्मन है । इस लिये इस को खत्म करना चाहिये । देहातों में जाकर उन्हें बताईये कि सरकार ने इस बारे में क्या किया है । मैं पंजाब सरकार की तरफ से आप को बधाई देता हूं । और आप भी मेहरबानी करके हमें मशकूर फरमायें ।

स्पीकर साहिब ! एक और चीज़ जिस की तरफ मैं तवज़ुह दिलाना चाहता हूं । वह थाना यूनियन है । आप को याद होगा कि थाना यूनियन पर मैंने खास तौर पर जोर दिया था । हम चाहते हैं कि नज़मोनस्क का सिलसिला बिल्कुल बदल दिया जाये । और administrative unit को नीचे से नीचे तक ले जाना चाहते हैं । यह यूनियनों लोगों को सूबे के नज़ाम के साथ वाबस्ता करने के लिये हैं । थानों की मीटिंगें होती हैं और यह एक शानदार काम कर रही हैं ।

(आवाज़ें : यह यूनियनों कहीं नहीं बनीं) ।

[मुख्य मंत्री]

हो सकता है थाना यूनियनों सारी जगहों पर न बनाई गई हों। थाना यूनियनों क्या हैं? वह है जिन के मੈम्बर पंच होते हैं। अगर आप यह नहीं मानते कि थाना यूनियनों बन गई हैं तो आप इस की potentiality को तो समझें।

जहाँ जहाँ यह काम कर रही हैं वहाँ मीटिंगें होती हैं, वहाँ थाने वाले होते हैं, वहाँ पटवारी होते हैं, गांव वाले होते हैं। जो भी शिकायत आती है उस का मौके पर ही फंसला हो जाता है।

मैंने कुछ और बातें कहनी थीं मगर अब वक्त नहीं है। लेकिन मैं एक बात पंचायतों के secretaries के सिलसिले में कहना चाहता हूँ। Secretaries के बारे में हम कुछ नहीं कर सकते। सैक्रेटरियों का तकरर पंचायतों के हाथ में है। चाहे उन्हें रखें चाहे न रखें। यह पची तो उन की मदद के लिये है। यह उन पर निर्भर है कि वह इसे कबूल करें या न करें।

स्पीकर साहिब, मैं आप के ज़रिए अपने भाइयों से कह देना चाहता हूँ कि अगर आप यह कहें कि अफसर वहाँ का काम हमारे दोस्तों पर छोड़ दें तो ऐसी पालिसी मानी नहीं जा सकती। अंग्रेजी phrase कि friend guide and philosopher के नाते से हुकूमत के नाते से यह लाजमी समझा जाता है कि पंचायतों के इस काम में अफसर हों। पंचायत अफसर हों। हम अब यह कर रहे हैं कि स्कूल बना दिये जायें जहाँ कि पंचों की और secretaries को training दी जा सके। इस लिये मैं इन की खिदमत में अज़्र करना चाहता हूँ कि चाहे यह हम पर हमले करें, एतराज करें, नुक़ताचीनी करें कोई बात नहीं; लेकिन पंचायतों की जड़ पर कुलहाड़ा न रखें। बहुत से लोगों को चिन्ता होगी कि मैंने क्या कह दिया है। लेकिन अगर इस का असर पुराना हो गया तो पंचायतों को नुक़सान होगा। सैक्रेटरियों का तकरर पंचायतों के ही हाथ में है।

सरदार चैन्ट सिंघ यूत : On a point of information, Sir, ਕੀ ਮੈਂ ਪੁਛ ਸਕਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਪੰਚਾਇਤ ਦੇ ਕਿਸੇ ਸੈਕਰਟਰੀ ਨੂੰ ਰਖਣ ਦੀ ਮਰਜ਼ੀ ਨਾ ਹੋਵੇ ਤਾਂ ਕੀ ਉਹ ਉਸਨੂੰ ਸੈਕਰਟਰੀ ਦੇ ਉਹਦੇ ਤੋਂ ਬਰਤਰਫ ਕਰ ਸਕਦੀ ਹੈ।

मुख्य मंत्री : इस बात की तो इजाज़त है ही।

सरदार चैन्ट सिंघ यूत : ਮੈਂ ਉਹ ਆਰਡਰ ਚਾਹ ਕੇ ਦਸ ਸਕਦਾ ਹਾਂ ਕਿ ਜਿਸ ਵਿਚ ਸੈਕਰਟਰੀ ਨੂੰ suspend ਕਰਨ ਦੇ ਇਖਤਿਆਰ ਪੰਚਾਇਤਾਂ ਪਾਸ ਨਹੀਂ।

मुख्य मंत्री : अगर हम सैक्रेटरी मुकरर न करें तो काम कैसे चले। सैक्रेटरी का वहाँ होना जरूरी है। ऐसा मालूम होता है कि मेरे दोस्त अगर यह चाहते हैं कि उथल पुथल हो, अबतरी जैसे और जुर्म करके किसी का गला काटें तो हम पास बैठे ऐसा होता देखते रहें यह नहीं।

हो सकता। पंचायतें छोटे से बच्चे की तरह हैं। हम इस नन्हें बच्चे को खूनखार निगाहों से बचाना चाहते हैं (तालियां) संभाल कर रखना चाहते हैं।

हमने उठते हुए नौजवानों को देखना है। उन उभरते हुए नौजवानों को देखना है जो पंजाब के राज्य की बागडोर अपने हाथ में लेना चाहते हैं। और वह कौन हैं हमारे देहाती भाई। हमें फ़खर है कि वह अपना काम ईमानदारी से कर रहे हैं। और जिन पुराने असर और दवाब से नीचे मुद्दत से दबे चले आ रहे थे अब उस को अपने हाथों से उठा कर फेंक रहे हैं। और मुझे आशा है कि वह पंजाब को तरक्की के मार्ग पर ले जायेंगे।

Mr. Deputy Speaker : Question is—

That item of Rs. 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Re 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That item of Rs. 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Re. 1.

The motion was lost.

Mr. Deputy Speaker : Question is—

That item of Rs. 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Rs. 100.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That item of Rs. 7,14,600 on account of J—Charges in connection with the Village Panchayat Act be reduced by Rs. 1,00,000.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That item of Rs. 71,12,630 on account of O—Expenditure on Bus Service be reduced by Re. 1.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 200.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Rs. 100.

The motion was lost.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That the demand be reduced by Re. 1.

The motion was, by leave, withdrawn.

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 4,08,72,200 be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Miscellaneous.

The motion was carried.

— — —
LAND REVENUE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 1,34,51,200, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Land Revenue.

The motion was carried.

— — —
STATE EXCISE DUTIES

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 37,34,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of State Excise Duties.

The motions was carried.

— — —
STAMPS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 1,52,500, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Stamps.

The motion was carried.

FORESTS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 46,87,000, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Forests.

The motion was carried.

REGISTRATION

Mr. Deputy Speaker : Question is —

That a sum not exceeding Rs. 20,200, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Registration.

The motion was carried.

MOTOR VEHICLES ACTS AND OTHER TAXES AND DUTIES

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 22,38,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of charges on account of Motor Vehicles Acts and Other Taxes and Duties.

The motion was carried.

ADMINISTRATION OF JUSTICE.

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 34,23,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Administration of Justice.

The motion was carried.

JAILS AND CONVICT SETTLEMENTS

Mr. Deputy Speaker : Question is —

That a sum not exceeding Rs. 46,28,700, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Jails and Convict Settlements.

The motion was carried.

POLICE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 3,15,70,100, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Police.

The motion was carried.

SCIENTIFIC AND MISCELLANEOUS DEPARTMENTS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 8,55,500, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Scientific and Miscellaneous Departments.

The motion was carried.

EDUCATION

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 2,97,02,700, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Education.

The motion was carried.

MEDICAL AND PUBLIC HEALTH

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 1,33,99,100, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Medical and Public Health.

The motion was carried.

AGRICULTURE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 51,29,800, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Agriculture.

The motion was carried.

VETERINARY

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 27,82,400, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Veterinary.

The motion was carried.

CO-OPERATION

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 17,19,400, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Co-operation.

The motion was carried.

CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT

Mr. Deputy Speaker : Question is —

That a sum not exceeding Rs. 7,53,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Capital Outlay on Industrial Development.

The motion was carried.

CIVIL WORKS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs 2,86,27,100, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Civil Works.

The motion was carried.

BUILDINGS AND ROADS ESTABLISHMENT CHARGES

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 43,24,300, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Buildings and Roads Establishment Charges.

The motion was carried.

ELECTRICITY SCHEMES AND MULTIPURPOSE RIVER SCHEMES—
WORKING EXPENSES

Mr. Deputy Speaker : Question is —

That a sum not exceeding Rs 1,26,33,900, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Electricity Schemes and Multipurpose River Schemes—Working Expenses.

The motion was carried.

CHARGES ON ELECTRICITY ESTABLISHMENT AND MISCELLANEOUS
EXPENDITURE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 63,01,900, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Charges on Electricity Establishment and Miscellaneous Expenditure.

The motion was carried.

CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 19,84,22,400, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Capital Outlay on Multipurpose River Schemes.

The motion was carried.

CIVIL WORKS (CAPITAL)

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 2,17,61,000, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Civil Works (Capital).

The motion was carried.

ELECTRICITY SCHEMES—CAPITAL EXPENDITURE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 92,39,500, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Electricity Schemes—Capital Expenditure.

The motion was carried.

FAMINE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 2,49,500, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Famine.

The motion was carried.

ALLOWANCES AND PENSIONS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 70,70,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Allowances and Pensions.

The motion was carried.

COMMUTED VALUE OF PENSIONS —CAPITAL EXPENDITURE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 5,63,500, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Commuted Value of Pensions—Capital Expenditure.

The motion was carried.

STATIONERY AND PRINTING

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 46,05,600, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Stationery and Printing.

The motion was carried.

COMMUNITY DEVELOPMENT PROJECTS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 91,20,100, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Community Development Projects.

The motion was carried.

PRE-PARTITION PAYMENTS

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 15,00,000, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Prepartition Payments.

The motion was carried.

AGRICULTURAL IMPROVEMENT AND RESEARCH

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 12,55,900, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Agricultural Improvement and Research.

The motion was carried.

EXPENDITURE ON NEW CAPITAL OF PUNJAB AT CHANDIGARH

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 3,43,12,000, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Expenditure on New Capital of Punjab at Chandigarh.

The motion was carried.

CAPITAL ACCOUNT OF OTHER STATE WORKS OUTSIDE THE REVENUE ACCOUNT

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 52,31,300, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Capital Account of other State Works Outside the Revenue Account.

The motion was carried.

CAPITAL OUTLAY ON PROVINCIAL SCHEMES OF STATE TRADING

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs. 3,47,38,900, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Capital Outlay on Provincial Schemes of State Trading.

The motion was carried.

ADVANCES NOT BEARING INTEREST—ADVANCES REPAYABLE

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs 4,65,400, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Advances not Bearing Interest—Advances Repayable.

The motion was carried.

LOANS AND ADVANCES BEARING INTEREST

Mr. Deputy Speaker : Question is—

That a sum not exceeding Rs 4,04,09,900, be granted to the Governor to defray the charges that will come in the course of payment for the year 1954-55 in respect of Loans and Advances Bearing Interest.

The motion was carried.

(The Assembly then adjourned till 9 a. m. on Friday, the 26th March 1954.)

32474 PVS—15,000—Govt. Press, U.

PUNJAB VIDHAN SABHA
Library, Chandigarh.

Books lost, defaced or injured
in any way shall have to be
replaced by the borrower. In
case of set of volumes, price for
the whole set will be realised.

*Help us to keep the books
fresh and clean.*

B-15193

